

Eighteenth Series, Vol. VI No. 7

Monday, February 10, 2025

Magha 21, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session

(Eighteenth Lok Sabha)



(Vol. VI contains Nos.1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Sunita Thapliyal

Joint Director

Maneesha Bhushan

Deputy Director

Dr. Shabnam Shaheen

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VI, Fourth Session, 2025/1946 (Saka)
No. 7, Monday, February 10, 2025/ Magha 21, 1946 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 81 to 86	10-67
WRITTEN ANSWERS TO QUESTIONS	
(i) Starred Question Nos. 87 to 100	68-118
(ii) Unstarred Question Nos. 921 to 1150	118-961

PAPERS LAID ON THE TABLE	962-980
STANDING COMMITTEE ON EXTERNAL AFFAIRS	
Statements	981
STANDING COMMITTEE ON WATER RESOURCES	
1 st and 2 nd Reports	982
MOTION RE: 6th REPORT OF THE BUSINESS ADVISORY COMMITTEE	982
MATTERS UNDER RULE 377	1005-1023
(i) Need to establish universities and technological colleges in Deoria Parliamentary Constituency, Uttar Pradesh Shri Shashank Mani	1005
(ii) Need to take comprehensive measures to achieve a tuberculosis free India by 2025 Shri P. P. Chaudhary	1005-1006
(iii) Need to increase the assistance amount under National Social Assistance Programme Scheme Shri Mukeshkumar Chandrakaant Dalal	1006-1007
(iv) Need to establish a Navodaya Vidyalaya or PM Shri School in Mauganj district, Madhya Pradesh Shri Janardan Mishra	1007
(v) Need to provide PNG facility in Misrikh Parliamentary Constituency, Uttar Pradesh Shri Ashok Kumar Rawat	1007-1008
(vi) Need to establish National Institute of Food Technology, Entrepreneurship and Management (NIFTEM) in Darbhanga, Bihar Shri Gopal Jee Thakur	1008

- (vii) Need to ensure supply of electricity from Rosa Power Plant to rural areas in Shahjahanpur Parliamentary Constituency, Uttar Pradesh
Shri Arun Kumar Sagar 1009
- (viii) Need to take comprehensive measures to ensure resolving the issues with regard to Darjeeling Hills, Terai and Dooars regions in West Bengal
Shri Raju Bista 1010
- (ix) Regarding construction of a rail overbridge in Bhilwara city in Rajasthan
Shri Damodar Agrawal 1011
- (x) Need to frame a uniform policy for coaching centres with a view to ensure safety of students
Shrimati Manju Sharma 1011
- (xi) Need to take steps to appoint chairman Of Mahanadi Water Dispute Tribunal (MWDT) at the earliest
Shri Bhartruhari Mahtab 1012
- (xii) Need to impress upon the Government of Kerala to review the decision to set up Brewery Project at Elappally in Palakkad, Kerala
Shri V. K. Sreekandan 1012-1013
- (xiii) Regarding irregularities in National Board of Examination in Medical Services
Dr. Bachhav Shobha Dinesh 1013-1014
- (xiv) Regarding alleged increase in incidents of anti-social activities in Rajasthan
Shri Rahul Kaswan 1014

(xv)	Need to establish PM Vishwkarma Skill Centre in Mannar, Kerala to revive the traditional brass industry of the region	Shri Kodikunnil Suresh	1015
(xvi)	Regarding construction of railway line from Latur to Bodhan and Nanded in Maharashtra	Dr. Shivaji Bandappa Kalge	1016
(xvii)	Need to extend Sitapur-Mumbai Train upto Mailani Junction in Kheri Parliamentary Constituency, Uttar Pradesh	Shri Utkarsh Verma Madhur	1016
(xviii)	Need to enhance honorarium of Anganwadi workers and improve facilities in Anganwadi Kendras in Uttar Pradesh	Shri Narayandas Ahirwar	1017
(xix)	Need to recognize 'Saridharam' and 'Sarna Dharam' as separate religions followed by Santhals and other Tribes	Shri Kalipada Saren Kherwal	1017-1018
(xx)	Need for doubling of railway line between Villupuram and Katpadi Junction in Tamil Nadu	Shri C. N. Annadurai	1018-1019
(xxi)	Need to establish an Ayurvedic institute under National AYUSH Mission in Nandyal, Andhra Pradesh	Dr. Byreddy Shabari	1019
(xxii)	Need to restart operation of Train Nos. 03219/03220	Shri Sunil Kumar	1020

- (xxiii) Regarding problems faced by labourers of Beed Parliamentary Constituency migrating to other places in search of employment

Shri Bajrang Manohar Sonwane

1020-1021

- (xxiv) Need to constitute an independent judicial Commission to investigate into irregularities linked to the National Assessment and Accreditation Council (NAAC)

Shri Raja Ram Singh

1021-1022

- (xxv) Regarding alleged adverse impact of new education policy

Shri E. T. Mohammed Basheer

1022

- (xxvi) Need to confer Bharat Ratna on Shaheed Bhagat Singh

Shri Umeshbhai Babubhai Patel

1022-1023

UNION BUDGET, (2025-2026) – GENERAL DISCUSSION

1023-1194

Thiru Dayanidhi Maran

1023-1038

Shri Manish Tewari

1038-1045

Shri Anurag Singh Thakur

1045-1058

Shri Lavu Srikrishna Devarayalu

1058-1066

Shrimati Supriya Sule

1066-1074

Shri Gurmeet Singh Meet Hayer

1075-1077

Shri P. V. Midhun Reddy

1077-1083

Shrimati Shambhavi

1084-1088

Shri Kalyan Banerjee

1088-1096

Sushri Iqra Choudhary

1096-1105

Shri Subbarayan K.

1105-1107

Shri Navaskani K.	1107-1113
Shri Amrinder Singh Raja Warring	1113-1119
Shrimati Aparajita Sarangi	1119-1124
Shri Amra Ram	1124-1126
Shri Durai Vaiko	1126-1129
Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian	1129-1132
Shri Tangella Uday Srinivas	1132-1137
Shri Mian Altaf Ahmad	1137-1141
Shri G. Kumar Naik	1141-1145
Shri Jugal Kishore	1145-1149
Shri Rajabhau Parag Prakash Waje	1149-1151
Shri Kaushalendra Kumar	1151-1153
Shri Asaduddin Owaisi	1153-1163
Shri N. K. Premachandran	1163-1169
Shri Pradan Baruah	1169-1171
Shri Ramasahayam Raghuram Reddy	1171-1176
Shrimati Joba Majhi	1176-1178
Dr. D. Ravi Kumar	1178-1181
Shri Abhay Kumar Sinha	1181-1183
Shri Gajendra Singh Patel	1183-1187
Kumari Sudha R.	1187-1191
Shri Rajkumar Roat	1191-1194

ANNEXURE – I

1195-1206

(i) Member-wise Index to Starred Questions

1195-1196

(ii) Member-wise Index to Unstarred Questions

1197-1206

ANNEXURE – II

1207-1209

(i) Ministry-wise Index to Starred Questions

1207

(ii) Ministry-wise Index to Unstarred Questions

1208-1209

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, February 10, 2025/ Magha 21, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS***Starred Question Nos. 81 to 86****माननीय अध्यक्ष:** प्रश्न संख्या 81.

श्री नलिन सोरेन ।

कौशल विकास कार्यक्रम हेतु आवंटित धनराशि***81. †श्री नलिन सोरेन:****श्री जुगल किशोर:**

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विगत तीन वर्षों के दौरान कौशल विकास कार्यक्रम के लिए झारखंड, हरियाणा और जम्मू-कश्मीर के लिए कोई अनुदान/धनराशि संस्वीकृत की है;

(ख) यदि हां, तो तत्संबंधी जिलावार ब्यौरा क्या है;

(ग) यदि नहीं, तो इसके क्या कारण हैं; और

(घ) विगत तीन वर्षों के दौरान उक्त राज्यों/संघ राज्य क्षेत्रों में उपर्युक्त कार्यक्रम के तहत कितने युवाओं को प्रशिक्षण प्रदान किया गया और तत्संबंधी जिलावार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (घ): विवरण सभा पटल पर रख दिया गया है ।

विवरण

(क) से (घ): भारत सरकार के कौशल भारत मिशन (एसआईएम) के अंतर्गत, कौशल विकास एवं उद्यमिता मंत्रालय (एमएसडीई) औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से देश भर में समाज के सभी वर्गों को विभिन्न योजनाओं के अंतर्गत कौशल विकास केंद्रों के व्यापक नेटवर्क के

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

माध्यम से कौशल, पुनः कौशल और कौशल उन्नयन प्रशिक्षण प्रदान करता है जैसे कि प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) और शिल्पकार प्रशिक्षण योजना (सीटीएस) कौशल प्रदान किया जाता है। एसआईएम का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उन्हें उद्योग से संबंधित कौशल से लैस करना है।

गत् तीन वर्षों अर्थात् 2023-24 के दौरान झारखंड, हरियाणा, और जम्मू-कश्मीर राज्यों में एम एस डी ई की पी एम के वी वाई, जे एस एस, एन ए पी एस और सी टी एस योजनाओं के अंतर्गत प्रशिक्षित किए गए अभ्यर्थियों की संख्या का जिला वार ब्यौरा **अनुबंध-I** में दिया गया है।

उपरोक्त योजनाओं के अंतर्गत जिलों को सीधे धन जारी नहीं किया जाता है। पी एम के वी वाई और जे एस एस योजनाओं के अंतर्गत धन कार्यान्वयन एजेंसियों को निर्धारित मानकों के अनुसार प्रशिक्षण लागत को पूरा करने के लिए जारी किया जा रहा है। जे एस एस योजना के अंतर्गत गैर सरकारी संगठनों को सीधे धन जारी किया जा रहा है। एन ए पी एस के अंतर्गत, संस्थानों को वृत्रिका समर्थन के माध्यम से प्रोत्साहित किया जा रहा है। आई टी आई के संबंध में दैनिक प्रशासन के साथ साथ वित्तीय नियंत्रण संबंधित राज्य सरकारों / संघ क्षेत्र प्रशासन के पास रहता है। गत् तीन वर्षों के दौरान अर्थात् 2023-2024 तक ऊपर उल्लिखित योजनाओं के कार्यान्वयन हेतु झारखंड, हरियाणा और जम्मू-कश्मीर राज्यों के लिए जारी किए गए धन का ब्यौरा **अनुबंध-II** में दिया गया है।

अनुबंध-I

झारखंड, हरियाणा और जम्मू-कश्मीर राज्य में एमएसडीई की स्कीमों के अंतर्गत प्रशिक्षित उम्मीदवारों की जिला-वार संख्या

(क) प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई)

(i) झारखंड

जिला	2021-22	2022-23	2023-24	योग
बोकारो	1,660	154	901	2,715
चतरा	520	427	199	1,146
देवघर	674	85	-	759

धनबाद	2,928	115	132	3,175
दुमका	1,969	83	120	2,172
पूर्वी सिंहभूम	2,020	178	418	2,616
गढ़वा	1,710	458	548	2,716
गिरिडीह	984	60	109	1,153
गोड्डा	1,665	-	16	1,681
गुमला	386	192	477	1,055
हजारीबाग	3,619	722	706	5,047
जामताड़ा	285	65	-	350
खूंटी	637	16	210	863
कोडरमा	1,289	336	970	2,595
लातेहार	262	249	388	899
लोहरदगा	572	43	-	615
पाकुर	689	106	270	1,065
पलामू	2,251	216	366	2,833
रामगढ़	2,827	625	1,015	4,467
रांची	4,471	799	930	6,200
साहेबगंज	515	65	-	580
सरायकेला खरसावां	910	64	72	1,046
सिमडेगा	360	-	34	394
पश्चिमी सिंहभूम	1,030	244	915	2,189
सकल योग	34,233	5,302	8,796	48,331

(ii) हरियाणा

जिला	2021-22	2022-23	2023-24	योग
अम्बाला	669	224	1,010	1903
भिवानी	450	516	614	1580
चरखी दादरी	154	110	180	444
फरीदाबाद	3,047	305	5,166	8518
फतेहाबाद	64	277	-	341
गुडगाँव	3,821	714	9,602	14137
हिसार	842	464	336	1642
झज्जर	272	456	482	1210
जींद	491	491	423	1405
कैथल	904	307	168	1379
करनाल	580	217	220	1017
कुरुक्षेत्र	563	195	1,514	2272

महेंद्रगढ़	1,321	483	989	2793
नूह	360	337	775	1472
पलवल	48	103	1,418	1569
पंचकुला	415	549	195	1159
पानीपत	698	473	465	1636
रेवाड़ी	819	297	1,399	2515
रोहतक	746	409	379	1534
सिरसा	466	704	609	1779
सोनीपत	620	785	1,045	2450
यमुनानगर	841	547	376	1764
सकल योग	18191	8963	27365	54519

(iii) जम्मू और कश्मीर

जिला	2021-22	2022-23	2023-24	योग
अनंतनाग	1,428	460	2,459	4,347
बांदीपुरा	1,952	1,033	2,880	5,865
बारामूला	2,238	878	1,721	4,837
बडगाम	3,310	1,171	2,240	6,721
डोडा	219	31	702	952
गांदरबल	1,625	218	2,435	4,278
जम्मू	860	541	2,081	3,482
कठुआ	1,098	179	830	2,107
किश्तवाड़	240	255	484	979
कुलगाम	977	152	2,536	3,665
कुपवाड़ा	1,102	138	808	2,048
पूँछ	555	140	800	1,495
पुलवामा	1,164	95	2,392	3,651
राजौरी	473	30	793	1,296
रामबन	287	226	94	607
रियासी	295	105	394	794
सांबा	260	332	1,427	2,019
शोपियां	280	139	1,978	2,397
श्रीनगर	2,463	1,056	1,278	4,797
उधमपुर	513	173	551	1,237
सकल योग	21,339	7,352	28,883	57,574

(ख) जन शिक्षण संस्थान (जेएसएस)

(i) झारखंड

जिला	2021-22	2022-23	2023-24	योग
बोकारो	1800	0	1140	2940
दुमका	180	2340	1800	4320
गढ़वा	100	2197	1600	3897
गिरिडीह	0	2700	1800	4500
गुमला	420	1300	1720	3440
हजारीबाग	1799	2699	1800	6298
खूंटी	200	1400	1800	3400
लातेहार	900	2679	1800	5379
पाकुर	900	2700	1800	5400
पलामू	900	2451	1800	5151
रामगढ़	900	1795	1800	4495
रांची	1379	1694	1800	4873
सिमडेगा	486	1265	1779	3530
सकल योग	9964	25220	22439	57623

(ii) हरियाणा

जिला	2021-22	2022-23	2023-24	योग
गुरुग्राम	1797	2700	1799	6296
पानीपत	1792	2690	1792	6274
रोहतक	1952	-	-	1952
सिरसा	1600	2644	1790	6034
सोनीपत	1798	2694	1800	6292
सकल योग	8939	10728	7181	26848

(iii) जम्मू और कश्मीर

जिला	2021-22	2022-23	2023-24	योग
बारामुल्ला	-	500	1020	1520
जम्मू	954	-	-	954
कुपवाड़ा	1442	-	-	1442
सकल योग	2396	500	1020	3916

(ग) राष्ट्रीय शिक्षता संवर्धन स्कीम (एनएपीएस)

(i) झारखंड

जिला	2021-22	2022-23	2023-24	योग
बोकारो	1,007	732	413	2,152
चतरा	155	146	96	397
देवघर	160	156	21	337
धनबाद	1,476	1,532	1,088	4,096
दुमका	-	60	60	120
पूर्वी सिंहभूम	2,889	3,577	3,143	9,609
गढ़वा	10	22	13	45
गिरिडीह	28	19	41	88
गोड्डा	211	85	84	380
गुमला	-	67	4	71
हजारीबाग	224	190	172	586
जामताड़ा	-	70	2,326	2,396
खूंटी	-	38	7	45
कोडरमा	3	3	10	16
लातेहार	7	-	65	72
लोहरदगा	23	36	29	88
पाकुर	-	86	17	103
पलामू	2	62	77	141
रामगढ़	522	349	294	1,165
रांची	855	1,012	2,807	4,674
साहेबगंज	2	4	2	8
सरायकेलाखरसावां	286	558	760	1,604
सिमडेगा	-	1	-	1
पश्चिमी सिंहभूम	398	347	356	1,101
सकल योग	8,258	9,152	11,885	29,295

(ii) हरियाणा

जिला	2021-22	2022-23	2023-24	योग
अम्बाला	771	823	709	2303
भिवानी	792	1,163	1,178	3133
चरखी दादरी	243	272	247	762
फरीदाबाद	2,268	5,777	5,612	13657
फतेहाबाद	510	480	463	1453
गुडगाँव	19,307	24,355	29,619	73281
हिसार	1,128	1,515	1,327	3970
झज्जर	1,747	2,078	2,592	6417

जींद	559	645	682	1886
कैथल	643	621	524	1788
करनाल	1,255	1,487	1,538	4280
कुरुक्षेत्र	707	723	562	1992
महेन्द्रगढ़	380	610	372	1362
नूह	449	504	421	1374
पलवल	659	1,564	1,422	3645
पंचकुला	1,034	2,090	1,430	4554
पानीपत	965	1,071	1,059	3095
रेवाड़ी	4,295	8,939	9,367	22601
रोहतक	1,090	2,823	2,394	6307
सिरसा	675	642	663	1980
सोनीपत	1,729	3,286	3,051	8066
यमुनानगर	1,149	1,433	1,488	4070
सकल योग	42355	62901	66720	171976

(iii) जम्मू और कश्मीर

जिला	2021-22	2022-23	2023-24	योग
अनंतनाग	1	15	30	46
बांदीपुरा	2	41	4	47
बारामूला	6	50	21	77
बडगाम	1	-	3	4
डोडा	-	5	22	27
गांदरबल	2	16	5	23
जम्मू	275	277	371	923
कठुआ	333	345	65	743
किश्तवाड़	13	39	22	74
कुलगाम	1	11	1	13
कुपवाड़ा	-	2	-	2
पूँछ	-	6	-	6
पुलवामा	-	7	16	23
राजौरी	-	20	15	35
रामबन	-	-	7	7
रियासी	30	15	80	125
सांबा	89	108	77	274
शोपियां	-	-	2	2
श्रीनगर	63	26	98	187

उधमपुर	16	6	20	42
सकल योग	832	989	859	2680

(घ) शिल्पकार प्रशिक्षण स्कीम (सीटीएस)

(i) झारखण्ड

जिला	सत्र 2021	सत्र 2022	सत्र 2023	योग
बोकारो	2,911	3,435	3,386	9,732
चतरा	151	221	259	631
देवघर	1,767	2,241	2,798	6,806
धनबाद	5,692	7,685	8,837	22,214
दुमका	1,058	1,066	1,249	3,373
पूर्वी सिंहभूम	2,403	2,443	3,084	7,930
गढ़वा	589	422	588	1,599
गिरिडीह	576	639	729	1,944
गोड्डा	933	1,018	1,112	3,063
गुमला	229	275	298	802
हजारीबाग	2,210	2,533	2,559	7,302
जामताड़ा	537	708	738	1,983
खूंटी	93	94	102	289
कोडरमा	483	585	569	1,637
लातेहार	194	343	344	881
लोहरदगा	297	463	458	1,218
पाकुर	25	186	173	384
पलामू	2,043	2,623	2,714	7,380
रामगढ़	770	804	1,012	2,586
रांची	3,840	4,422	5,584	13,846
साहेबगंज	251	249	248	748
सरायकेला खरसावां	1,692	1,966	1,959	5,617
सिमडेगा	91	126	102	319
पश्चिमी सिंहभूम	925	1,026	1,201	3,152
सकल योग	29,760	35,573	40,103	1,05,436

(ii) हरियाणा

जिला	सत्र 2021	सत्र 2022	सत्र 2023	योग
अम्बाला	2,217	2,046	2,425	6,688
भिवानी	3,718	2,985	4,206	10,909

चरखी दादरी	717	770	842	2,329
फरीदाबाद	1,225	1,046	1,179	3,450
फतेहाबाद	2,472	2,019	2,790	7,281
गुडगाँव	1,515	1,598	1,676	4,789
हिसार	4,404	4,195	5,057	13,656
झज्जर	2,596	2,672	2,926	8,194
जींद	2,898	3,115	3,918	9,931
कैथल	2,702	2,432	3,116	8,250
करनाल	2,286	2,051	2,475	6,812
कुरुक्षेत्र	2,076	1,338	2,251	5,665
महेंद्रगढ़	2,535	2,159	2,650	7,344
नूह	1,930	1,716	1,982	5,628
पलवल	1,305	1,094	1,149	3,548
पंचकुला	1,134	941	1,190	3,265
पानीपत	1,369	1,342	1,525	4,236
रेवाड़ी	2,677	2,490	2,917	8,084
रोहतक	2,465	2,562	2,793	7,820
सिरसा	2,335	2,143	2,802	7,280
सोनीपत	2,580	2,651	3,021	8,252
यमुनानगर	1,876	1,796	2,054	5,726
सकल योग	49,032	45,161	54,944	1,49,137

(iii) जम्मू और कश्मीर

जिला	सत्र 2021	सत्र 2022	सत्र 2023	योग
अनंतनाग	719	585	789	2093
बडगाम	336	377	336	1049
बांदीपुरा	193	190	194	577
बारामूला	707	734	800	2241
डोडा	441	462	475	1378
गांदरबल	340	369	325	1034
जम्मू	618	701	642	1961
कठुआ	632	603	677	1912
किश्तवाड़	294	315	292	901
कुलगाम	394	416	415	1225
कुपवाड़ा	538	406	486	1430
पूंछ	340	322	388	1050
पुलवामा	475	611	550	1636

राजौरी	416	349	425	1190
रामबन	306	319	325	950
रियासी	218	239	244	701
सांबा	134	173	161	468
शोपियां	179	192	200	571
श्रीनगर	671	607	668	1946
उधमपुर	111	160	112	383
सकल योग	8062	8130	8504	24696

अनुबंध-II

गत तीन वर्षों (2023-24 तक) के दौरान झारखंड, हरियाणा और जम्मू-कश्मीर राज्यों के लिए जारी निधि का राज्यवार ब्यौरा:

(क) प्रधानमंत्री कौशल विकास योजना:

राशि करोड़ रुपए में				
राज्य	2021-22	2022-23	2023-24	योग
हरियाणा	8.66	3.93	26.91	39.5
जम्मू और कश्मीर	16.52	16.79	34.91	68.22
झारखंड	9.45	4.95	13.31	27.71
सकल योग	34.63	25.67	75.13	135.43

(ख) जन शिक्षण संस्थान:

राशि करोड़ रुपए में				
राज्य	2021-22	2022-23	2023-24	योग
हरियाणा	5.12	4.79	4.48	14.39
जम्मू और कश्मीर	4.77	5.71	5.72	16.2
झारखंड	1.15	0.13	0.25	1.53
सकल योग	11.04	10.63	10.45	32.12

(ग) राष्ट्रीय शिक्षता संवर्धन स्कीम

राशि करोड़ रुपए में				
राज्य	2021-22	2022-23	2023-24	योग
हरियाणा	1.19	4.24	10.12	15.55
जम्मू और कश्मीर	0.17	0.06	0	0.23
झारखंड	0.85	0.08	3.08	4.01
सकल योग	2.21	4.38	13.2	19.79

श्री नलिन सोरेन : महोदय, मैं माननीय मंत्री कौशल विकास से जानना चाहता हूँ कि विगत तीन वर्ष में झारखंड राज्य में कितने लोगों को कौशल विकास से उपलब्धि मिली है और कितने रुपये का आवंटन हुआ है?

श्री जयंत चौधरी : महोदय, झारखंड की डिटेल् मेरे पास है, वैसे मैंने लिखित उत्तर में माननीय सदस्य को जानकारी दी भी है। मैं बोल देता हूँ। प्रधानमंत्री कौशल विकास योजना में झारखंड में टोटल 3 लाख 10 हजार, जन शिक्षण संस्थान में लगभग 80 हजार, एनएपीएस जो राष्ट्रीय शिक्षुता संवर्धन स्कीम है, उसमें 43 हजार और जो आईटीआई में सीटीएस स्कीम चलती है, शिल्पकार प्रशिक्षण स्कीम, उसमें लगभग 2 लाख के करीब लोग प्रशिक्षित हुए हैं। माननीय सदस्य ने पूछा है कि कितने धन का आवंटन हुआ है? मैं उसकी जानकारी भी माननीय सदस्य को उपलब्ध करा दूँगा। धन्यवाद।

श्री नलिन सोरेन : महोदय, झारखंड के जो आदिवासी बहुल जिले हैं, जैसे दुमका, पाकुड़ आदि, इन जिलों में क्या-क्या उपलब्धि हुई है? जो आदिवासी बाहुल्य क्षेत्र है, वहाँ कितने लोग प्रशिक्षित हुए हैं?

श्री जयंत चौधरी : महोदय, पीएमकेवीवाई में दुमका जिले के बारे में इन्होंने पूछा है, 12 हजार लोग प्रशिक्षित हुए हैं, जन शिक्षण संस्थान में 5 हजार से ज्यादा लोग प्रशिक्षित हुए हैं, एनएपीएस यानी राष्ट्रीय शिक्षुता संवर्धन स्कीम में एक हजार उनहत्तर लोग और सीटीएस में 6,200 लोग ट्रेन्ड हुए हैं। आदिवासी क्षेत्रों में विशेष अभियान के तहत कार्यक्रम चलाया भी जाता है। मैं बताना चाहूँगा कि पीएम-जनमन स्कीम के अंतर्गत भी हमारा मंत्रालय पीएमकेवीवाई में स्पेशल प्रोजेक्ट बनाकर कार्य करता है और उसमें भी झारखंड में पाँच जगह वन धन विकास केंद्र विकसित हुए हैं और झारखंड में साढ़े बारह सौ आंतरप्रेन्योरशिप डेवलपमेंट प्रोग्राम पीएम-जनमन के अंतर्गत ट्रेन्ड हुए हैं।

श्री जुगल किशोर : धन्यवाद महोदय। मैं मंत्री जी से जानना चाहता हूँ कि जम्मू-कश्मीर में भी इस योजना का लाभ काफी युवाओं ने लिया है, लेकिन कुछ युवाओं ने स्किल सेंटर काफी रुपये खर्च करके खोले थे। उनको स्किल ट्रेनिंग के लिए जा टारगेट मिलना चाहिए था, उस मुताबिक नहीं मिले हैं? क्या मंत्री जी यह बताने की कृपा करेंगे कि आने वाले दिनों में सरकार की तरफ से कुछ टारगेट उनको मिलेंगे, ताकि वे अपने रोजगार के साथ-साथ बाकी युवाओं को भी ट्रेनिंग दे सकें?

श्री जयंत चौधरी : महोदय, हमारी जो फ्लैगशिप स्कीम प्रधान मंत्री कौशल विकास योजना है, उसका मुख्य उद्देश्य है कि डिमांड ओरिएंटेड ट्रेनिंग दी जाए। मैं बताना चाहूंगा कि जम्मू-कश्मीर से माननीय सदस्य आते हैं और उसी के संदर्भ में उन्होंने सवाल पूछा है। पीएमकेवीवाई में अभी जो ट्रेनिंग सेंटर्स हैं, उनकी संख्या जम्मू-कश्मीर में 464 है। 18 पीएम कौशल केंद्र भी जम्मू-कश्मीर में कार्यरत हैं व एक जन शिक्षण संस्थान है। माननीय सदस्य ने जो सुझाव दिया है, तो इस पूरे इको सिस्टम में प्राइवेट ट्रेनिंग प्लेयर्स हैं, जिनकी क्रेडिबिलिटी है, जिन्होंने वाकई जमीनी स्तर पर कार्य किया है, हम उनको हमेशा अपनी स्कीम के अंतर्गत रखते हैं और उनको बढ़ावा भी देते हैं।

माननीय अध्यक्ष : श्री किरण कुमार रेड्डी।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, नए सदस्यों को भी मौका दिया जाए। श्री बेनी बेहनन जी को समझाइए।

... (व्यवधान)

SHRI CHAMALA KIRAN KUMAR REDDY: Thank you, Sir, for giving me this opportunity to speak in the House today, to put a Supplementary Question. I am proud to say that under the able and dynamic leadership of our hon. Chief Minister of Telangana, Anumula Revanth Reddy Garu, we are going to ambitiously set up the Young India Skill University in Hyderabad. This Skill University is his brain child with an objective of providing job opportunities to the students and imparting skill development training in accordance with the requirements of the local industries, which are having demand, and in collaboration with various companies under PPP model. A total of 17 priority sectors have been identified. We will provide training to 2,000 people in the first year of 2025-26. We will train about 20,000 people every year. The State has

allocated a fund of Rs.100 crore on its part and want to create a corpus fund of about Rs.300 to Rs.500 crore for this purpose.

This is my question to the hon. Minister. Is there any proposal from the Central Government to adequately fund this Young India Skill University to make it a grand success and to realize the goal of a developed nation by 2047?

SHRI JAYANT CHAUDHARY: Sir, a number of States have established skill universities as per the State laws. Under the National Education Policy-2020, our approach is to work on convergence, to build on capacity, create an ecosystem for skilling starting from schools and later on going into the higher education system. The UGC has also published guidelines with regard to embedded apprenticeship undergraduate degree. So, while the State of Telangana that the Member is referring to is taking strides and an initiative to launch a skill university, there is no Central scheme as such *per se* for establishment of the skill university, but under our various schemes, we can provide support to credible institutions.

DR. MALLU RAVI: Thank you very much, Sir, for giving me this opportunity. In Telangana, there are a number of ITI institutions and polytechnic colleges. This is my question to the hon. Minister. Is there any scheme which is going to establish skill development centres in ITIs and polytechnic colleges in Telangana? We are preparing a DPR to be submitted to the Central Government in this regard. I also want to know whether any sanctions have been made for skill development in Telangana as of now.

SHRI JAYANT CHAUDHARY: Sir, ITI is a part of our vibrant skilling ecosystem. That is a national footprint. The hon. Member is talking about ITIs in the State of

Telangana. I would like to make this House aware that in the last year's Budget also there was a very important announcement that the Central Government is going to dedicate resources towards upgradation, providing infrastructure support, revitalizing, bringing in new course and curriculums, and teacher training programs in ITIs. A total of Rs.60,000 crore is to be spent under this scheme. I think a number of ITIs in Telangana could be covered under this scheme. Thank you.

माननीय अध्यक्ष : प्रश्न संख्या 82, श्री आनंद भदौरिया ।

GOLD LOAN NPAs IN BANKS AND NBFCs

***82. †SHRI ANAND BHADAURIA:**

SHRIMATI KANIMOZHI KARUNANIDHI

Will the Minister of **FINANCE** be pleased to state:

- (a) whether gold loan NPA has been increased by 30% in the first quarter of 2024-25 as per the data of RBI;
- (b) if so, the details of Non-Performing Assets (NPAs) arising from gold loans during the last five years, year-wise, bank-wise and Non-Banking Finance Company (NBFC)-wise;
- (c) whether commercial banks have reported 62% rise in gold loan NPA to Rs. 2445 crore in June, 2024 from Rs. 1513 crore in March, 2024 and if so, the details thereof, bank-wise;

- (d) the percentage of gold loan NPAs in the overall loan portfolio of banks and Non-Banking Financial Companies (NBFCs) during the current financial year; and
- (e) the steps taken by the Government to mitigate the risk of NPAs in the gold loan sector along with the measures taken to improve credit access for small borrowers while ensuring proper valuation and risk assessment in gold loan disbursements?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ड): अनुसूचित वाणिज्यिक बैंकों (एससीबी) और उच्च और मध्यम स्तर की गैर-बैंकिंग वित्तीय कंपनियों (एनबीएफसी) में स्वर्ण ऋण से संबंधित सकल अनर्जक आस्ति (जीएनपीए) में मार्च, 2024 से जून, 2024 तक 18.14% की वृद्धि हुई है और इसी अवधि के दौरान एससीबी में स्वर्ण ऋण से संबंधित सकल जीएनपीए में 21.03% की वृद्धि हुई है। इसके अतिरिक्त, दिनांक 30.6.2024 की स्थिति के अनुसार, अनुसूचित वाणिज्यिक बैंकों (एससीबी) में स्वर्ण ऋण से संबंधित सकल एनपीए अनुपात 0.22% था और उच्च तथा मध्यम स्तरीय एनबीएफसी का अनुपात 2.58% था।

आरबीआई के विद्यमान दिशानिर्देशों के अनुसार, बैंक और एनबीएफसी स्वर्ण ऋण में निहित जोखिम को कम करने और संपार्श्विक के रूप में प्रस्तुत किए गए सोने का उचित मूल्यांकन सुनिश्चित करने के लिए कई कदम उठा रहे हैं। इनमें, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:-

- (क) संपार्श्विक के रूप में पेश किए गए सोने का मूल्यांकन और पुनर्मूल्यांकन नियमित अंतराल पर करना ताकि विभिन्न तरीकों जैसे, एसिड परीक्षण, टचस्टोन परीक्षण, एक्स-रे फ्लूरोसेन्स (एक्सआरएफ) विश्लेषण आदि से सोने की शुद्धता सुनिश्चित की जा सके।

- (ख) गिरवी रखे गए सोने के मूल्य का आकलन करने के लिए प्रशिक्षित और कुशल मूल्य निर्धारकों का पैनल बनाना।
- (ग) उधारकर्ता द्वारा गिरवी रखे गए सोने का मूल्यांकन शाखा अधिकारियों और उधारकर्ता की उपस्थिति में सीसीटीवी निगरानी में किया जाता है।
- (घ) अन्य बातों के साथ-साथ, यह सुनिश्चित करने के लिए कि स्वर्ण ऋण विनियामकीय दिशानिर्देशों और आंतरिक नीतियों के अनुसार दिए गए हैं, नियमित अंतराल पर ऑडिट किया जाता है।
- (ङ) यदि ग्राहक ऋण चुकाने में विफल रहता है तो गिरवी रखे गए सोने की नीलामी की जाती है, साथ ही यह सुनिश्चित किया जाता है कि ग्राहकों को देयताओं का भुगतान करने के लिए पर्याप्त समय देते हुए अग्रिम नोटिस भेजा जाए।

इसके अतिरिक्त, स्वर्ण ऋण में एनपीए के जोखिम को कम करने के लिए सरकार और भारतीय रिजर्व बैंक (आरबीआई) द्वारा कई कदम उठाए गए हैं। इन कदमों में, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:-

- (क) वित्तीय सेवाएं विभाग ने दिनांक 27.02.2024 के अपने पत्र के तहत सार्वजनिक क्षेत्र के बैंकों (पीएसबी) को सलाह दी है कि वे दिनांक 1.1.2022 से दिनांक 31.1.2024 तक की अवधि के दौरान स्वीकृत/संवितरित सभी स्वर्ण ऋण पोर्टफोलियो की व्यापक समीक्षा करें जिसमें संपार्श्विक का मूल्यांकन और परख, ब्याज और उधारकर्ताओं से वसूल किए गए अन्य प्रभारों का विश्लेषण आदि को शामिल किया जाए, ताकि यह सुनिश्चित किया जा सके कि बैंकों द्वारा संवितरित किए गए स्वर्ण ऋण में विनियामकीय दिशानिर्देशों और बैंक की आंतरिक नीतियों का पालन किया गया है।
- (ख) आरबीआई ने पर्यवेक्षित संस्थाओं (एसई) को दिनांक 30.9.2024 को सलाह दी है कि वे स्वर्ण ऋण के संबंध में अपनी नीतियों, प्रक्रियाओं और प्रणालियों की व्यापक समीक्षा करें ताकि कमियों का पता लगाया जा सके और समयबद्ध तरीके से उचित सुधारात्मक उपाय

किए जा सकें। पर्यवेक्षित संस्थाओं (एसई) को अपने स्वर्ण ऋण पोर्टफोलियो की बारीकी से निगरानी करने और आउटसोर्स किए गए कार्यकलापों तथा अन्य-पक्ष सेवा प्रदाताओं के संबंध में समुचित नियंत्रण की उपलब्धता सुनिश्चित करने की सलाह भी दी गई थी।

- (ग) उधारदाताओं को जोखिमों, जैसे स्वर्ण के मूल्य में अस्थिरता, मूल्यांकन संबंधी चूक आदि से बचाने के लिए आरबीआई के मौजूदा अनुदेशों के अनुसार, बैंकों और एनबीएफसी सहित विनियमित संस्थाओं को सोने के गहने और आभूषणों के मूल्य के 75 प्रतिशत से अधिक का ऋण प्रदान करने की अनुमति नहीं है। ऋण की संपूर्ण अवधि के दौरान मूल्य की तुलना में ऋण अनुपात (एलटीवी) 75% बनाए रखना अपेक्षित है।
- (घ) इसके अतिरिक्त, जिन ऋणों में ऋण (बुलेट पुनर्भुगतान ऋण) के परिपक्व होने पर ब्याज और मूलधन, दोनों, भुगतान के लिए देय हैं, उनमें बैंकों को स्वीकृति की तिथि से 12 माह की अवधि से अधिक के लिए ऋण प्रदान करने की अनुमति नहीं है, ताकि ऋण संबंधी चूक के जोखिम को कम किया जा सके।

इसके अलावा, छोटे उधारकर्ताओं की सहायता करने के उद्देश्य से एससीबी द्वारा कृषि प्रयोजनों के लिए दिए जाने वाले ऋणों के लिए उपर्युक्त एलटीवी अनुपात प्रयोज्य नहीं है और आरबीआई के दिशानिर्देशों के अनुसार, उधारदाताओं को स्वर्ण ऋण के मामले में 20,000 रुपये तक का नकद संवितरण करने की अनुमति है।

श्री आनंद भदौरिया : अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि इस सरकार के दौरान गोल्ड लोन एनपीए में ऐतिहासिक वृद्धि देश में आर्थिक संकट की ओर इंगित करती है। रुपये का डॉलर के मुकाबले ऐतिहासिक पतन और अभी भारत सरकार पर लगभग 196 लाख करोड़ रुपये का कर्ज है, वह इस साल के वार्षिक बजट का चार गुना है, जो लुढ़कती आर्थिक विकास दर का कारण है।

माननीय अध्यक्ष : भदौरिया जी, आप बजट पर भाषण मत दीजिए। आप प्रश्न पूछें।

श्री आनंद भदौरिया : अध्यक्ष जी, 12 लाख से ज्यादा रिक्त पद पड़े हैं। मैं माननीय मंत्री जी से

जानना चाहता हूं कि क्या कारण है कि अच्छी खासी अर्थव्यवस्था जो एक दशक पहले विकसित देशों के मुकाबले में खड़ी थी, लेकिन आज देश के लोगों को सोना और मंगलसूत्र गिरवी रखकर लोन लेना पड़ रहा है और उसकी रिपेमेंट भारत के लोग नहीं कर पा रहे हैं। क्या सरकार ऐसी अर्थव्यवस्था पर श्वेत-पत्र जारी करेगी?

श्री पंकज चौधरी : अध्यक्ष जी, माननीय सदस्य जो चिंता कर रहे हैं कि गोल्ड लोन पर एनपीए बढ़ रहा है, इसके लिए मैं माननीय सदन को बताना चाहता हूं कि 30 जून, 2024 के अनुसार अनुसूचित वाणिज्यिक बैंकों का स्वर्ण ऋण से संबंधित सकल एनपीए अनुपात 0.22 परसेंट है और अगर कहें कि उच्च एवं मध्य स्तरीय एनबीएफसी का अनुपात मात्र 2.58 परसेंट रहा है। जहां तक माननीय सदस्य ने अर्थव्यवस्था की बात कही है, वर्ष 2014 के बाद से जिस प्रकार से देश के यशस्वी प्रधान मंत्री ने देश को आगे बढ़ाने का काम किया है, वर्ष 2014 में जहां हम 10वें स्थान पर थे, आज हम 5वें स्थान पर हैं।

श्री आनंद भदौरिया : अध्यक्ष जी, सोना और मंगलसूत्र भावनाओं से जुड़ा है और कोई ऐसे ही नहीं अपना सोना गिरवी रखकर लोन लेता है। एक तरफ सरकार कह रही है कि हम विश्व की 5वीं सबसे बड़ी अर्थव्यवस्था हैं और दूसरी तरफ 3 फरवरी के प्रश्न संख्या 172, जो कि मेरा ही प्रश्न था, उसमें माननीय मंत्री जी ने वर्ष 2020 में वैश्विक महामारी के विपरीत वित्तीय प्रभाव का वित्तीय वर्ष 2020-21 के बाद राजकोषीय प्रभाव पड़ा है, इसलिए केंद्रीय कर्मियों के महंगाई भत्ता, महंगाई राहत का बकाया दिया जाना संभव नहीं है, सरकार ने यह जवाब दिया था। इस वजह से मैं माननीय मंत्री जी से जानना चाहता हूं कि आप अपनी सुविधा के अनुसार अर्थव्यवस्था का बखान कर नहीं सकते कि अर्थव्यवस्था अच्छी है या खराब है। यदि आपके अनुसार अर्थव्यवस्था अच्छी है तो कौन-सा कथन सही माना जाए और यदि अर्थव्यवस्था अच्छी है तो क्या केंद्रीय कर्मचारियों और पेंशनरों का डीए और डीआर देने का कार्य सरकार करेगी?

श्री पंकज चौधरी : अध्यक्ष जी, जहां तक माननीय सदस्य ने महिलाओं की बात कही है, एक व्यवस्था दी गई है कि वे चाहें तो अपनी ज्वैलरी रखकर लोन लेकर अपना काम चला सकती हैं। इनके प्रश्न

का जो दूसरा पार्ट है, वह मूल प्रश्न से संबंधित नहीं है।

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, there was a rapid increase in gold auctioning by non-banking gold loan lenders since the second quarter of 2024-25 owing to the new RBI guidelines. In addition to that, last year the RBI has asked the banks and the NBFCs not to disburse cash component in excess of Rs. 20,000 on gold loans. I would like to ask the Government whether it is taking measures to prevent this large-scale auctioning of gold because a lot of people, who do not have enough time to pay back their loans, are suffering because of that the small-scale borrowers find it very difficult to pay back these loans and these non-banking loan providers suddenly auction the gold. I would also like to know why you are restricting the cash disbursal at only Rs. 20,000 for gold loans.

We still have a large section of around 36 per cent of our people who do not have bank accounts. If you are going to restrict it at Rs. 20,000 then how will we include these people also, and how will they be able to get and use these gold loans? Thank you.

श्री पंकज चौधरी : अध्यक्ष जी, माननीय सदस्य ने जो चिंता व्यक्त की है, अगर उसके संबंध में देखें तो फरवरी, 2024 में सरकार द्वारा सार्वजनिक क्षेत्र के बैंकों को एक समग्र मूल्यांकन निर्देश जारी किया गया था और सितम्बर, 2024 में आर.बी.आई. द्वारा भी सभी संस्थाओं को गोल्ड लोन पोर्टफोलियो पर कड़ी नज़र रखने का निर्देश दिया गया है।

महोदय, कहीं न कहीं यह अपने बैंक का विषय होता है कि अगर लोग बैंकों में अपने लोन्स को चुका नहीं पाते हैं, तो उसके लिए तमाम प्रक्रिया अपनायी जाती है। इसमें पहली प्रक्रिया यह है कि उनके डिफॉल्ट होने पर बार-बार उनको नोटिस दी जाती है, पर्याप्त समय देकर जमा करने का निर्देश दिया जाता है और उसके बाद ही फिर नीलामी की प्रक्रिया शुरू की जाती है।... (व्यवधान)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, I had asked about the Non-Banking Financial Companies. ... (*Interruptions*)

DR. SHASHI THAROOR: Sir, the question has not been answered. ... (*Interruptions*) The question was about the Non-Banking Financial Companies. ... (*Interruptions*)

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, if you permit me, the Non-Banking Financial Companies and scheduled commercial banks, all of them -- are guided by similar rules. And as the Minister of State explained, there is a process of giving enough number of notices to the bank account holder to say that your servicing is not up to the mark and that in the eventuality of you not coming back to pay we will be forced to go on an auction.

Now, even for going on an auction, there are very well laid-out procedures. It cannot be done outside of the district; it cannot be done without the presence of the person; it cannot be done unless the valuation is done; and it is also not done at a random rate. There is a benchmark rate that the NBFC has to fix, and that will not be lower than 80 per cent, I think, over the last three or four months of gold rate. The gold rate is not determined by the NBFC. It is determined by the Bombay Bullion Association, I think, who gives out the rate every day. Therefore, it cannot be lower than that rate. So, these are well laid tight processes.

I would rather have more information from the hon. MP if these processes are violated, and if they are violated, indeed it is for us to act on. But the

processes are very much in detailed fashion written down and followed by the banks. And, the reserve price is something which they have to declare well in time. So, I think that if there are specific instances where the hon. MP thinks that these laid-out norms are violated, I am quite willing to take the details and act on it.

SHRI MANISH TEWARI: Thank you very much. Mr. Speaker, Sir.

Mr. Speaker, Sir, with your permission, may I ask a slightly different question pertaining to gold? In the year 1971, Richard Nixon, who was then President of the United States of America, gave up the gold standard. After that, gold was hardly considered to be a serious financial asset. In 2006, gold constituted only six per cent of the reserves of the central banks of the world. In the year 2024, it is up to 11 per cent. China, India, Poland and Turkey are the most aggressive buyers. Even in India, there has been a surge in the domestic price of gold.

My question to the hon. Minister is this. Does this shift away from the dollar to gold indicate a renewed search for an alternative international settlement mechanism, that is an alternative to the dollar dominated system? This is my question to the hon. Minister.

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member has himself mentioned that it is not the core part of the question, but he is still asking and I would certainly like to give my brief answer on it.

As the hon. Member rightly observed, the demand for gold in India has not come down. On the contrary, it is going up. I think it is very typical of India,

particularly for households or small businesses – and it is normally said ‘women’ – but general households and women also do invest in gold because they think it is far more secure and far more liquid. Therefore, as an asset class, we see the sustained interest in it by the households and small businesses as much as women of India.

The Reserve Bank is buying gold to make sure that it has adequate reserves of gold and not just a basket of currencies. In that, one of the currencies, which has predominantly been held by the Reserve Bank, has been the US dollar but we also have the reserve currencies in different denominations of other currencies. However, gold is also kept in the Reserve Bank and gold is also being bought by the Reserve Bank. But beyond that, as regards an international currency, or potential currency, there is not much for me to comment at this stage.

माननीय अध्यक्ष : प्रश्न संख्या 83, डॉ. प्रशांत यादवराव पडोले ।

स्किल इंडिया डिजिटल पहल के उद्देश्य

***83. डॉ. प्रशांत यादवराव पडोले:**

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) स्किल इंडिया डिजिटल पहल का ब्यौरा और इसके उद्देश्य क्या हैं;
- (ख) क्या उक्त पहल से देश में डिजिटल सार्वजनिक बुनियादी ढांचे को अपनाए जाने को बढ़ावा मिलने की संभावना है और इससे उद्योग को किस प्रकार सहायता मिलने की संभावना है; और
- (ग) स्किल इंडिया डिजिटल का उपयोग करने से नागरिकों को होने वाले संभावित फायदों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): स्किल इंडिया डिजिटल हब एक व्यापक डिजिटल प्लेटफॉर्म है जिसे भारत में कौशलों, शिक्षा, रोज़गार और उद्यमशीलता परिदृश्य में तालमेल बिठाने के लिए डिज़ाइन किया गया है। यह उद्योग संगत कौशल कोर्स, रोज़गार के अवसर और उद्यमशीलता समर्थन तक पहुंच प्रदान करके बेहतर अवसरों की तलाश में लाखों भारतीयों की आकांक्षाओं का प्रतिनिधित्व करता है। कौशल, शिक्षा, रोज़गार और उद्यमशीलता के लिए डिजिटल लोक अवसंरचना के रूप में सिध इन क्षेत्रों में सभी सरकारी पहलों के लिए एक व्यापक सूचना द्वार के रूप में कार्य करता है, जो इसे उन नागरिकों के लिए एक सुलभ केन्द्र बनाता है जो कैरियर में प्रगति करना चाहते हैं और जीवन भर सीखना चाहते हैं। सिध के प्राथमिक उद्देश्यों में शामिल हैं डिजीटल प्रौद्योगिकियों में व्यक्तिगत सक्षमताओं को बढ़ा कर कौशल विकास को डिजिटल पहुँच प्रदान करना, कौशलन इकोसिस्टम को समेकित करना, नियोजनीयता और उद्यमशीलता को बढ़ाना, जीवनभर सिखलाई को बढ़ावा देना, सूचना द्वार के रूप में कार्य करना और डेटा के आधार पर निर्णय लेने को श्रेय देना।

(ख): सिद्ध को देश में डीपीआई को अपनाने को बढ़ावा देने के लिए डिज़ाइन किया गया है। एसआईडीएच भारत के कौशल विकास, शिक्षा, रोज़गार और उद्यमिता परिदृश्य के लिए सबसे महत्वपूर्ण डीपीआई में से एक है क्योंकि यह एक मूलभूत डिजिटल पारिस्थितिकी तंत्र प्रदान करता है जो विभिन्न सार्वजनिक और निजी हितधारकों का समर्थन और एकीकरण करता है। यह एक स्केलेबल और इंटरऑपरेबल इंफ्रास्ट्रक्चर के रूप में कार्य करता है जो कौशल अंतरालों को पाट कर संसाधनों तक पहुंच, वितरण और प्रबंधन की सुविधा प्रदान करता है।

यह मंच डीपीआई के निर्माण के लिए जी20 परिणाम दस्तावेज़ में व्यक्त दृष्टिकोण के अनुरूप है। सिद्ध अपने डिजिटल लर्निंग पार्टनर्स द्वारा प्रदान किए गए बिग डेटा, मशीन लर्निंग और एनालिटिक्स आदि पर भविष्य के पाठ्यक्रमों की पेशकश करके उद्योग 4.0 के लिए भारतीय कार्यबल

को तैयार करने में महत्वपूर्ण भूमिका निभाता है। इंडस्ट्री 4.0 कोर्स जैसे उन्नत आर्टिफिशियल इंटेलिजेंस (एआई), आर्टिफिशियल इंटेलिजेंस फाउंडेशन, जेनेरेटिव एआई, सुपरवाइज्ड लर्निंग के साथ क्लासिकल मशीन लर्निंग मॉडल का निर्माण, डेटा एनालिटिक्स एसेंशियल, रिलेशनल डेटा वेयरहाउस में एनालिटिक्स डेटा, साइबर सिक्योरिटी एसेंशियल, डेटा साइंस का परिचय, किसान ड्रोन ऑपरेटर, ईवी सर्विस टेक्नियन, बायो-वेस्ट मैनेजमेंट जैसे अन्य प्रमाणन पाठ्यक्रमों के साथ मंच पर पेश किए जा रहे हैं।

(ग): एसआईडीएच नागरिकों को कई लाभ प्रदान करता है, जिसमें डिजिटल प्लेटफॉर्म के माध्यम से कभी भी और कहीं भी उपलब्ध उच्च-गुणवत्ता, उद्योग-संरेखित प्रशिक्षण कार्यक्रमों और संसाधनों, लगातार सीखने तथा कौशलान्वयन के माध्यम से कैरियर में प्रगति के अवसरों तक पहुंच शामिल है। एसआईडीएच विश्वसनीयता और रोजगार क्षमता बढ़ाने के लिए मान्यता प्राप्त कौशल प्रमाणपत्र और रोजगार नियोजन समर्थन प्रदान करता है, नौकरी चाहने वालों को नियोक्ताओं और नौकरी के अवसरों से जोड़ता है, और निरंतर सीखने और कौशल बढ़ाने को बढ़ावा देता है। इसका उद्देश्य विभिन्न क्षेत्रों और समुदायों में कौशल अंतर को पाटना, समावेशी विकास और अवसरों तक समान पहुंच सुनिश्चित करना है। इसके अलावा, एसआईडीएच इच्छुक उद्यमियों को उनके व्यवसाय को सफलतापूर्वक शुरू करने और बढ़ाने में मदद करने के लिए संसाधन, प्रशिक्षण और समर्थन प्रदान करता है, जिससे समग्र आर्थिक और सामाजिक विकास में योगदान मिलता है।

डॉ. प्रशांत यादवराव पडोले: माननीय अध्यक्ष महोदय, आपके माध्यम से कौशल विकास और उद्यमशीलता मंत्री जी यह बताने की कृपा करें कि स्किल इंडिया पहल का ब्यौरा और इसके उद्देश्य क्या हैं? क्या उक्त पहल से देश में डिजिटल सार्वजनिक बुनियादी ढांचे को अपनाए जाने को बढ़ावा मिलने की संभावना है और इससे उद्योग को किस प्रकार सहायता मिलने की संभावना है? इससे नागरिकों को होने वाले संभावित फायदों का ब्यौरा क्या है?

श्री जयंत चौधरी: अध्यक्ष महोदय, स्किल इंडिया डिजिटल हब की शुरुआत 13 सितंबर, 2023 को हुई थी। आप अनुमान लगाइए कि बहुत अल्प समय में ही अब इस पोर्टल पर एक करोड़ 30

लाख लोग पंजीकृत हो गए हैं। जो कौशल विकास की हमारी तीन योजनाएं हैं – प्रधान मंत्री कौशल विकास योजना, जन शिक्षण संस्थान और नेशनल एप्रेंटिसशिप प्रमोशन स्कीम, तीनों पूरी तरह से इस डिजिटल प्लेटफॉर्म पर आ चुकी हैं। मिनिस्ट्री ऑफ इलेक्ट्रॉनिक्स और आईटी के सहयोग से अब स्किल इंडिया डिजिटल हब को डिजिटल पब्लिक इंफ्रास्ट्रक्चर का दर्जा दिया गया है और इंडिया स्टैक में शामिल किया गया है। इसका अर्थ यह निकलता है कि पूरा जो इकोसिस्टम है, जो हमारी सारी स्कीम्स हैं, वे सब पूरी तरह से इस वेबसाइट पर विजिबल हैं। यह वेबसाइट ई-केवाईसी इनेबलड है और अनेक जो सरकार के पोर्टल्स हैं, उनके साथ कनेक्टिविटी पर भी हम तेजी से काम कर रहे हैं। जैसे कि पीएम-गतिशक्ति, अपार से इसका लिंकेज है। श्रम पोर्टल, जिसमें तीस करोड़ लोग पंजीकृत हो चुके हैं, वह डेटा भी अब स्किल इंडिया डिजिटल हब के साथ शेयरिंग हो रहा है। इसका बहुत बड़ा व्यापक दायरा है। मैं सभी माननीय सांसदों को भी इनवाइट करता हूँ कि इस वेबसाइट के माध्यम से आप ट्रैक कर सकते हैं, क्योंकि जीआईएस इनेबलड है। आपके क्षेत्र में कौन-कौन सी संस्थाओं में लाइव कहां क्या कौशल विकास का कार्यक्रम चल रहा है, उसको आप ट्रैक कर सकते हैं। आप सभी सहयोग करें।

डॉ. प्रशांत यादवराव पडोले: महोदय, मैं मंत्री जी से जानना चाहता हूँ कि क्या सरकार इस पहल के तहत लाभार्थियों को वित्तीय सहायता, जैसे स्टाइपेंड प्रदान कर रही है? यदि हाँ, तो अब तक कितने लाभार्थियों को यह सहायता मिली है? क्या सरकार इस बात की गारंटी दे सकती है कि इस पहल के तहत प्रशिक्षित युवाओं को उनकी योग्यता के अनुसार नौकरियां मिलेंगी, न कि केवल सर्टिफिकेट मिलेंगे?

श्री जयंत चौधरी: अध्यक्ष जी, माननीय सदस्य ने कहा कि न कि केवल सर्टिफिकेट मिलेंगे, इस पर मैं अपनी आपत्ति दर्ज करना चाहूंगा। हमें कौशल विकास के कार्यक्रमों को वैल्यू करना पड़ेगा। सभी जो लाभार्थी हैं, जो युवा हैं, देश की जो युवाशक्ति है, उन्हें प्रेरित करना पड़ेगा कि वे अपने आप में निवेश करें, अपने आप में विश्वास करें और अपने आप को विकसित करें।

मैं बताना चाहूंगा कि हमारे यहां जो नेशनल एप्रेंटिसशिप प्रमोशन स्कीम है, उसमें हम इंडस्ट्री

को स्टाइपेंड सपोर्ट के थ्रू देते हैं, जिसमें 1500 रुपये हर महीने दिए जाते हैं और यह राशि डीबीटी के माध्यम से सीधा लाभार्थी के खाते में जाती है। यह पूरी तरह से स्किल इंडिया डिजिटल हब पर विजिबल है और उसी के थ्रू पेमेंट हो रही है।

DR. M. K. VISHNU PRASAD: Hon. Speaker Sir, nowadays so many skill development centres have come up. It is indeed a boon for all the youngsters to develop their skill and contribute to development of the nation. But some skill development centres have an access to or nexus with some corporates. The CSR funds of the corporates are being utilized for skill development centres. At this point of time, I would like to know whether the corporates have the provision of allocating CSR funds in developing the skill development centres. There are two ways of thinking. The CSR fund has to be utilized for the development of community. By giving skill development, of course the community is developed, but eventually the company is also getting developed. Is there a provision in the Union Government whereby the CSR fund can be utilized for skill development?

SHRI JAYANT CHAUDHARY: Absolutely, Sir. Corporate India is providing job opportunities for youth. They are considered partners in the entire skilling schemes. The hon. Member spoke about the community impact. We actually have a dedicated scheme Jan Shikshan Sansthan which works through grassroot organizations for community impact. As far as corporate India giving CSR funds, it is of course welcomed. The NSDC is also CSR-compliant and even in the newly announced ITI upgrade scheme, there is a proposal to involve the corporate industries, local industry clusters, MSMEs so that they can coordinate with the skilling institutions, especially ITIs, and they are also required to

contribute CSR funds upto Rs.10,000 crore in that particular scheme.

माननीय अध्यक्ष : प्रश्न संख्या 84, डॉ. श्रीकांत एकनाथ शिंदे ।

IMPLEMENTATION OF SDS

***84 †DR. SHRIKANT EKNATH SHINDE:**

SHRI RAJESH VERMA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the funds allocated, sanctioned, disbursed and utilized under the Swadesh Darshan Scheme (SDS) since its inception, year and State-wise;
- (b) the details of the technology being integrated with the said scheme to improve tourism services and visitor engagement particularly in the States of Maharashtra and Bihar;
- (c) the steps and efforts being taken by the Government for effective implementation of the said scheme in different regions of the country, especially in underserved areas;
- (d) whether the Government is considering to explore partnerships with international agencies to enhance the global visibility of destinations developed under the said Scheme, if so, the details thereof; and
- (e) whether the Government has outlined a detailed plan for the expansion of the said Scheme to include more destinations across the country, if so, the details thereof?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ड): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): पर्यटन का विकास मुख्य रूप से संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय, 'स्वदेश दर्शन' नामक अपनी योजना के तहत उन्हें पर्यटन संबंधी परियोजनाएं शुरू करने के लिए वित्तीय सहायता प्रदान करता है। यह सहायता संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से परियोजना प्रस्तावों की प्राप्ति और योजना दिशानिर्देशों तथा सरकार द्वारा समय-समय पर जारी अनुदेशों के अनुपालन, बजट की उपलब्धता, पारस्परिक प्राथमिकता आदि के अध्यधीन प्रदान की जाती है। पर्यटन मंत्रालय ने वर्ष 2014-15 में स्वदेश दर्शन योजना की शुरुआत से अब तक विभिन्न विषयगत परिपथों के अंतर्गत 5287.90 करोड़ रु. की कुल 76 परियोजनाओं को मंजूरी दी है। अब मंत्रालय ने स्थायी गंतव्यों को विकसित करने के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी2.0) के नाम से नया रूप दिया है और देश में 791.25 करोड़ रु. की 34 परियोजनाओं को मंजूरी दी है। स्वदेश दर्शन और एसडी 2.0 के तहत स्वीकृत परियोजनाओं का ब्यौरा **अनुबंध-1** में दिया गया है। स्वदेश दर्शन 2.0 योजना के तहत निधि की मंजूरी पर्यटन सेवाओं और विजिटर इंगेजमेंट को बेहतर बनाने के लिए प्रौद्योगिकी के एकीकरण सहित हार्ड तथा सॉफ्ट घटकों के लिए दी जाती है। देश में उक्त योजना का प्रभावी कार्यान्वयन सुनिश्चित करने के लिए पर्यटन मंत्रालय संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के साथ नियमित रूप से समीक्षा बैठकें आयोजित करता है।

(घ): स्वदेश दर्शन योजना केंद्रीय क्षेत्र की एक योजना है जिसके तहत पर्यटन संबंधी सुविधाओं के विकास के लिए सरकार द्वारा 100% वित्तपोषण प्रदान किया जाता है और अभी तक इसमें अंतर्राष्ट्रीय एजेंसियों की भागीदारी का कोई प्रस्ताव नहीं है। तथापि, राज्य सरकारें/संघ राज्यक्षेत्र प्रशासन अंतर्राष्ट्रीय एजेंसियों के सहयोग से सृजित परिसंपत्तियों का संचालन और प्रबंधन तथा उनकी मार्केटिंग कर सकती हैं ताकि वैश्विक स्तर पर उनकी दृश्यता को बढ़ाया जा सके।

(ङ): 'स्वदेश दर्शन' योजना के तहत परियोजनाओं पर विचार करना एक सतत प्रक्रिया है, जो राज्यों से प्राप्त प्रस्तावों और निधियों की उपलब्धता पर आधारित है। इसके अतिरिक्त, पर्यटन मंत्रालय ने

स्वदेश दर्शन योजना की 'चुनौती आधारित गंतव्य विकास' नामक उप-योजना के तहत देश में 42 गंतव्यों को चिह्नित किया है और संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से इन गंतव्यों के लिए परियोजना प्रस्ताव आमंत्रित किए हैं।

इसके अलावा, भारत सरकार ने अपनी 'पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई)-वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास' योजना के तहत, वित्तीय वर्ष 2024-25 में महाराष्ट्र और बिहार राज्य सहित 23 राज्यों में 3295.76 करोड़ रु. की 40 परियोजनाओं को मंजूरी दी है, जिसका ब्यौरा अनुबंध-II में दिया गया है।

अनुबंध-I

स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु.)	जारी/प्राधिकृत राशि (करोड़ रु.)	उपयोग की गई राशि (करोड़ रु.)
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप-बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57	22.13	22.08
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83	67.83	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर - पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम - इस्कापल्ली का विकास	49.55	49.55	50.96
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम - बाविकोंडा - बोज्जनकोंडा - अमरावती - अनूपु का विकास	35.24	30.02	30.02
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोमडिला और तवांग का विकास	49.77	47.28	47.28
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा - सेप्पा - पप्पू, पासा, पक्के घाटियाँ - संगदूपोटा-न्यू सगाली - जीरो-योम्चा का विकास	96.72	91.88	91.88
7.	असम	वन्यजीव परिपथ	मानस - प्रोबितोरा - नामेरी - काजीरंगा - डिब्रू - सैखोवा का विकास	94.68	94.68	89.94

		2015-16				
8.	असम	विरासत परिपथ 2016-17	तेजपुर – माजुली - शिवसागर का विकास	90.98	90.97	86.42
9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96	30.04	29.36
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76	42.52	42.17
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास -बोधगया में कन्वेंशन सेंटर का निर्माण	95.18	95.18	93.22
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कौलिया का विकास	44.27	40.31	39.96
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55	42.32	42.32
14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनपाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कौडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट - तीर्थगढ़ का विकास	96.10	94.23	94.23
15.	गोवा	तटीय परिपथ 2016-17	सिंक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65	97.65	97.50
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35	99.35	97.74
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	59.17	56.21	55.52
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12	87.25	85.63
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरूच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68	22.28	19.96
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39	76.74	76.74
21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालयन परिपथ: कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा,	68.34	64.54	62.56

			धर्मशाला, बीर, पालमपुर, चंबा का विकास			
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम - भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33	67.37	59.30
23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास।	81.60	67.35	59.41
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43	74.70	67.07
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99	91.93	91.93
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39	69.95	63.25
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84	82.16	82.47
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44	28.04	28.04
29.	केरल	इको परिपथ 2015-16	पथनमथिट्टा – गवी – वागामोन - तेक्कडी का विकास	64.08	64.08	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54	33.39	36.27
31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08	73.77	68.98
32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35	45.88	36.53
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्ब्रंथी श्री नारायण गुरुकुलम का विकास	66.42	42.01	16.19
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी-बांधवगढ़-कान्हा – मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10	86.31	86.31

35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची – सतना – रीवा – मंदसौर - धार का विकास	74.02	72.75	72.75
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास	89.82	89.49	89.49
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध – भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76	93.59	93.59
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06	18.10	17.61
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी – अदासा – धापेवाड़ा – पारदसिंधा – तेलनखेडी - गिराड का विकास	45.47	43.19	38.24
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल - खोंगजोम का विकास	72.23	61.32	61.25
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजौय गोविंदजी मंदिर – श्री गोपीनाथ मंदिर – श्री बंगशीबोदोन मंदिर – श्री कैना मंदिर का विकास	45.34	45.33	43.04
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबनेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13	99.11	99.11
43.	मेघालय	उत्तर-पूर्वी परिपथ 2018-19	वेस्ट खासी हिल्स (नॉंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी- मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	84.97	84.96	76.97
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ जोटे, जिला सेरछिप और रईक का विकास	92.26	92.26	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल - रावपुइचिप - खवफाप - लेंगपुई - चटलांग- सकाब्रहमुइडुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास	66.37	53.09	53.09
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36	97.36	92.49

47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14	98.14	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82	67.28	59.47
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट – अरिकामेडु – वीरमपट्टिनम – चुन्नम्बर – नल्लावाडु/नरमबाई – मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44	58.44	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44	45.70	45.50
51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96	31.40	31.40
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32	81.05	81.05
53.	राजस्थान	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01	50.01	55.89
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80	73.85	77.49
55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरू (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) – मेहंदीपुर बालाजी - चित्तौड़गढ़ (सांवलियाजी) का विकास	87.05	75.03	75.03
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) -झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए- निलोफर और पुरानी छावनी) - नागौर	70.61	66.99	67.04

			(मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास			
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश) – रोराथांग – अरितार – फादमचेन – नाथंग – शेराथांग – सोंगमो – गंगटोक – फोडोंग – मंगन – लाचुंग – युमथांग – लाचेन – थांगु – गुरुडोंगमेर – मंगन – गंगटोक – तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05	97.41	97.41
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगतम-मका-टेमी – बेरमोइक टोकेल – फोंगिया – नामची – जोरथांग – ओखारे – सोम्बारिया – दारमदिन - जोरेथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32	95.32	90.55
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13	71.03	71.03
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62	91.25	91.62
61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु – लकनावरम – मेदवरम – तड़वई – दमारवी – मल्लूर - बोगाथा झरनों का विकास	79.87	79.87	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90	70.61	90.61
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला – सिपाहीजला - मेलाघर – उदयपुर – अमरपुर – तीर्थमुख - मंदिरघाट – उंबूर – नारिकेलकुंज – गंडाचरा - अंबासा का विकास	82.85	77.76	73.29
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्री – उनाकोटी - जम्पुई हिल्स – गुनाबती – भुवनेश्वरी-नीरमहल – बॉक्सनगर - चोड्राखोला – पिलक - अवांगचारा का विकास	44.83	35.25	26.84
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89	72.56	68.43
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45	64.09	56.03
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर – अलीगढ़ – कासगंज - सरोसी (उन्नाव)–प्रतापगढ़–कौशांबी–मिर्जापुर – गोरखपुर – डुमरियागंज – बस्ती –	71.91	69.63	69.63

			बाराबंकी – आजमगढ़ – कैराना – बागपत - शाहजहांपुर का विकास			
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	बिजनौर-मेरठ-कानपुर - कानपुर देहात – बांदा- गाजीपुर-सलेमपुर- घोसी – बलिया - अम्बेडकर नगर- अलीगढ़-फतेहपुर-देवरिया-महोबा- सोनभद्र – चंदौली – मिश्रिख - भदोही का विकास	67.51	64.14	63.62
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65	36.65	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21	115.46	113.22
71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा - बांदा का विकास	12.03	11.43	11.69
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30	18.12	18.12
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17	69.17	69.20
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ – कटारमल – जोगेश्वर – बैजनाथ - देवीधुरा का एकीकृत विकास	76.32	68.91	68.91
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर – दीघा – शंकरपुर – ताजपुर – मंदारमणि – फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99	65.07	65.07
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर – गया- कुशीनगर में मार्गस्थ सुविधाओं का विकास	15.07	14.32	15.83
कुल				5287.90	4956.39	4840.11

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत (करोड़ रु.)	स्वीकृति वर्ष	कार्यान्वयन एजेंसी के लिए निर्धारित निकासी सीमा (करोड़ रु.)
1.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	29.87	2023-24	2.98
2.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	14.02	2023-24	1.40
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	18.48	2023-24	1.84
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	12.75	2023-24	1.27
5.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67	2023-24	-
6.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	23.91	2023-24	-
7.	गोवा	पोरवोरिम	पोरवोरिम क्रीक एक्सपीरियंस	23.56	2024-25	-
8.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	15.65	2024-25	-
9.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	25.64	2023-24	-
10.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.72	2023-24	0.27
11.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	18.47	2023-24	1.84
12.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92	2023-24	-
13.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	24.89	2023-24	-
14.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	12.01	2023-24	-
15.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73	2023-24	1.67
16.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21	2023-24	2.72

17.	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क-फेज 3	76.22	2024-25	7.62
18.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	27.84	2023-24	-
19.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45	2023-24	3.24
20.	नागालैंड	चुमुकेदि मा	चुमुकेदिमा व्यू पॉइंट पर इको -पर्यटन एक्सपीरियंस	7.87	2024-25	-
21.	नागालैंड	चुमुकेदि मा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56	2023-24	-
22.	पुडुचेरी	कराईक ल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29	2023-24	-
23.	पंजाब	कपूरथ ला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06	2023-24	-
24.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90	2024-25	2.59
25.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक एक्सपीरियंस	17.37	2023-24	-
26.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको- वेलनेस एक्सपीरियंस	15.40	2023-24	-
27.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59	2023-24	-
28.	तमिलनाडु	मामल्ला पुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02	2023-24	-
29.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	56.81	2023-24	-
30.	तेलंगाना	अनंतगि रि	अनंतगिरि वन में इको पर्यटन जोन	38.00	2023-24	3.80
31.	उत्तर प्रदेश	प्रयागरा ज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02	2023-24	-
32.	उत्तर प्रदेश	नैमिषार ण्य	वैदिक - वेलनेस एक्सपीरियंस	15.94	2023-24	-
33.	उत्तराखंड	पिथौराग ढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	32.20	2023-24	-
34.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	11.21	2023-24	-
कुल राशि				791.25		

एसडी2.0 के तहत परियोजनाओं से संबंधित कोई भी यूसी अभी तक प्राप्त नहीं हुई है।

अनुबंध-II

‘पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास’ के तहत स्वीकृत परियोजनाओं की सूची:-

क्र. सं.	राज्य	परियोजना का नाम	लागत (करोड़ रु. में)
1.	आंध्र प्रदेश	1. गंडिकोटा – किले एवं गोर्ज के अनुभव को बढ़ाना	77.91
		2. अखंड गोदावरी: (हैवलॉक ब्रिज और पुष्कर घाट), राजमहेंद्रवरम	94.44
2.	अरुणाचल प्रदेश	3. सियांग एडवेंचर और इको-रिट्रीट, पासीघाट	46.48
3.	असम	4. असम राज्य चिड़ियाघर सह वनस्पति उद्यान, गुवाहाटी	97.12
		5. शिवसागर में रंग घर का सौंदर्यीकरण	94.76
4.	बिहार	6. मत्स्यगंधा झील, सहरसा का विकास	97.61
		7. करमचट इको-पर्यटन और एडवेंचर हब	49.51
5.	छत्तीसगढ़	8. चित्रोत्पला फिल्म सिटी का विकास	95.79
		9. जनजातीय एवं सांस्कृतिक सम्मेलन केंद्र का विकास	51.87
6.	गोवा	10. छत्रपति शिवाजी महाराज संग्रहालय, पोंडा	97.46
		11. प्रस्तावित टाउन स्क्वायर, पोरवोरिम	90.74
7.	गुजरात	12. केरली (मोकरसागर), पोरबंदर में इको पर्यटन गंतव्य	99.50
		13. टेंटेड सिटी और सम्मेलन केंद्र, धोर्डी	51.56
8.	झारखंड	14. तिलैया, कोडरमा का इको-पर्यटन विकास	34.87
9.	कर्नाटक	15. रोरिक और देविका रानी एस्टेट टाटागुनि, बंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17
		16. सवादत्ती यल्लम्मागुड्डा, बेलगावी का विकास	100.00
10.	केरल	17. अष्टमुडी जैव विविधता और पर्यावरण-मनोरंजक केंद्र, कोल्लम	59.71
		18. सरगालया: मालाबार के सांस्कृतिक क्रूसिबल के लिए ग्लोबल गेटवे	95.34
11.	मध्य प्रदेश	19. ओरछा एक मध्यकालीन कांति	99.92
		20. भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय सम्मेलन केंद्र	99.38
12.	महाराष्ट्र	21. पूर्व-आईएनएस गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग	46.91
		22. नासिक में "राम-काल पथ" का विकास	99.14
13.	मणिपुर	23. लोकटक लेक एक्सपीरियंस	89.48
14.	मेघालय	24. मावखानू, शिलांग में एमआईसीई अवसंरचना	99.27
		25. उमियम झील, शिलांग का पुनर्विकास	99.27

15.	ओडिशा	26. हीराकुड का विकास	99.90
		27. सतकोसिया का विकास	99.99
16.	पंजाब	28. हेरिटेज स्ट्रीट, एसबीएस नगर का विकास	53.45
17.	राजस्थान	29. जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31
		30. जल महल, जयपुर का विकास	96.61
18.	सिक्किम	31. स्काईवॉक, भालेदुंगा, यांगांग, नामची	97.37
		32. बॉर्डर एक्सपीरियंस, नाथुला	68.19
19.	तमिलनाडु	33. मामल्लापुरम में नंदवनम हेरिटेज पार्क	99.67
		34. देवला, ऊटी में फूलों का बगीचा	70.23
20.	तेलंगाना	35. रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74
		36. सोमसिल्ला निरोगता और आध्यात्मिक आश्रय स्थल, नल्लामाला	68.10
21.	त्रिपुरा	37. बंडुआर, गोमती में 51 शक्ति पीठ पार्क	97.70
22.	उत्तर प्रदेश	38. बटेश्वर, जिला- आगरा का विकास	74.05
		39. एकीकृत बौद्ध पर्यटन विकास, श्रावस्ती	80.24
23.	उत्तराखण्ड	40. प्रतिष्ठित शहर ऋषिकेश: राफ्टिंग बेस स्टेशन	100.00
कुल			3,295.76

डॉ. श्रीकांत एकनाथ शिंदे : सर, धन्यवाद कि आपने मुझे प्रश्न पूछने की अनुमति दी। मैं इस सरकार को धन्यवाद देता हूँ कि टूरिज्म मिनिस्ट्री ने महाराष्ट्र को 'स्वदेश दर्शन योजना' के माध्यम से कोस्टल सर्किट और स्पिरिचुअल सर्किट के लिए सहायता दी है।

सर, मैं महाराष्ट्र और पूरे देश के गौरव छत्रपति शिवाजी महाराज जी से संबंधित किले के डेवलपमेंट के संदर्भ में प्रश्न पूछना चाहूंगा। महाराष्ट्र में छत्रपति शिवाजी महाराज से जुड़े ऐतिहासिक किले जैसे रायगढ़, राजगढ़, सियागढ़ और शिवनेरी आदि अलग-अलग किले हैं। ये किले न केवल इतिहास के पर्सपेक्टिव से इम्पोर्टेंट हैं, बल्कि पर्यटन के क्षेत्र में इनके बहुत पोटेंशियल हैं। सरकार से मेरा प्रश्न है कि जिस प्रकार से टूरिज्म सर्किट्स का 'विकास स्वदेश दर्शन योजना' के माध्यम से किया जा रहा है तो क्या उसमें छत्रपति शिवाजी महाराज से जुड़े इन सभी स्थलों को जोड़ कर एक छत्रपति शिवाजी महाराज टूरिज्म सर्किट बनाया जाएगा, जिसके अंतर्गत स्टेट ऑफ आर्ट इंफ्रास्ट्रक्चर और सुविधाएं विकसित की जाएगी? इससे पर्यटकों को बेहतर अनुभव मिलेगा और छत्रपति शिवाजी

महाराज के गौरवशाली इतिहास के बारे में भविष्य की पीढ़ियों को भी पता चलेगा।

श्री गजेन्द्र सिंह शेखावत : अध्यक्ष महोदय, माननीय सदस्य ने जो प्रश्न किया है, वह निश्चित रूप से भारत की विरासत और भारत के इतिहास के अत्यंत महत्वपूर्ण प्रश्न से जुड़ा हुआ है। माननीय प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में विरासत का संरक्षण करते हुए और भारत को विकसित करने के दृष्टिकोण से काम कर रही है।

महोदय, मैं माननीय सदस्य की जानकारी के लिए बताना चाहता हूँ कि अभी हाल ही में पुणे स्थित शिवसृष्टि ऐतिहासिक थीम पार्क को विकसित करने और छत्रपति शिवाजी महाराज के जीवन से जुड़े हुए सारे आयामों को एक साथ एक स्थान पर प्रदर्शित करने के दृष्टिकोण से एक विस्तृत योजना राज्य सरकार द्वारा प्रस्तावित की गई है। राज्य सरकार ने उसके ऊपर 50 करोड़ रुपये से ज्यादा की सहायता माननीय मुख्यमंत्री एकनाथ शिंदे जी द्वारा प्रदान की थी। भारत सरकार ने भी उसमें सहयोग के रूप से 76 करोड़ रुपये लौहगढ़ किले के पुनरुद्धार के लिए, अट्रैक्शन बिल्डिंग के लिए, तटबंधी के लिए और उसके साथ वहां टूरिज्म अमेनिटीज के डेवलपमेंट के लिए सैंक्शन किया है। इसका काम शीघ्र प्रारंभ हो रहा है।

इसके अतिरिक्त, 'स्पेशल असिस्टेंस टू दि स्टेट्स स्कीम' के तहत भी छत्रपति शिवाजी महाराज के जीवन से जुड़े अत्यंत महत्वपूर्ण किले सिंधुदुर्ग में अंडरवाटर म्यूजियम बनाने के लिए एसएससीआई स्कीम में अभी 46 करोड़ रुपये सैंक्शन किया गया है, ताकि एक नये एक्सपेरिंस ऑफ अंडरवाटर सबमैरिन टूरिज्म वहां पर दिया जा सके।

छत्रपति शिवाजी महाराज की नौसेना और नौसैनिक क्षमता भारत के लिए अत्यन्त गर्व का विषय है। मैं सदन के संज्ञान के लिए, देशवासियों के संज्ञान के लिए भी निवेदन करना चाहता हूँ कि माननीय प्रधान मंत्री जी की प्रेरणा से, उनके हस्तक्षेप से भारत के नौसेना के ध्वज को भी छत्रपति शिवाजी महाराज के ध्वज के रूप में नामित किया गया है। माननीय प्रधान मंत्री जी की सोच है कि हम अपनी विरासत का सम्मान करें और गुलामी के प्रत्येक चिन्ह को अपने मानस पटल पर से हटा दें। इस दिशा में यह एक अत्यन्त महत्वपूर्ण कदम है।

माननीय सदस्य ने किलों को एक साथ जोड़कर एक सर्किट बनाने की कल्पना की है। मैं उनकी कल्पना का अभिनन्दन करते हुए इतना अवश्य कहना चाहता हूँ कि प्रधान मंत्री जी के नेतृत्व में वर्ल्ड हैरीटेज कमेटी के द्वारा जो वर्ल्ड हैरीटेज लिस्ट में इंस्क्रिप्शन होता है, उसके लिए भारत सरकार ने इस बार इन सारे दुर्गों को, जो महाराष्ट्र में भी हैं, कोंकण में भी हैं और तमिलनाडु में हैं, इन सारे दुर्गों को एक श्रृंखलाबद्ध तरीके से साथ जोड़कर उनको नामित करने का प्रस्ताव किया है। मैं यह मानता हूँ कि निश्चित रूप से इसके चलते हुए न केवल टूरिज्म की संभावनाओं में वृद्धि होगी, बल्कि राज्य सरकार से जो प्रस्ताव आएं, उन प्रस्तावों पर सहानुभूतिपूर्वक विचार करते हुए जो संसाधनों की उपलब्धता है, उस पर काम करेंगे।

माननीय अध्यक्ष: माननीय सदस्य, क्या आप सप्लीमेंट्री प्रश्न पूछना चाहते हैं?

डॉ. श्रीकांत एकनाथ शिंदे : जी, अध्यक्ष महोदय। मंत्री जी बहुत-बहुत धन्यवाद कि आपने बहुत विस्तृत रूप में उत्तर दिया। महाराष्ट्र के लिए स्वदेश दर्शन योजना के लिए प्रोजेक्ट्स सैंक्शन हुए थे, जिनका अप्रूवल अभी मंत्रालय से बाकी है। आपने कहा कि अम्बेगांव में मंजूर हो चुका है, सिंधुदुर्ग में मंजूर हो चुका है। दो-तीन काम जो मंत्रालय के समक्ष पेंडिंग हैं, मैं उनको आपके समक्ष लाना चाहूंगा। सिंधुदुर्ग डिस्ट्रिक्ट के लिए 122 करोड़ रुपये, छत्रपति सम्भाजी नगर में अजंता, ऐलोरा में डेवलपमेंट ऑफ आइकोनिक टूरिस्ट सेंटर टू ग्लोबल स्केल के लिए 132 करोड़ रुपये पेंडिंग हैं और कंजर्वेशन एंड ब्यूटीफिकेशन ऑफ हैरीटेज कोरीडोर इन छत्रपति सम्भाजी नगर के लिए 132 करोड़ रुपये का मास्टर प्लान और डीपीआर सबमिट हो चुका है। इसके अतिरिक्त कोयना नगर गार्डन डेवलपमेंट और कोयना बैकवॉटर्स, जो मेरा मूल गांव है, उसके लिए भी सरकार से अर्जी की है। ये प्रोजेक्ट्स सरकार कब तक मंजूर करेगी?

श्री गजेन्द्र सिंह शेखावत : महोदय, मैं माननीय सदस्य का धन्यवाद करना चाहता हूँ कि प्रधान मंत्री के नेतृत्व में भारत सरकार ने महाराष्ट्र में टूरिज्म डेवलपमेंट के लिए जितने प्रोजेक्ट्स सैंक्शन किए, उन सबके बारे में चर्चा की। मैं माननीय सदस्य की इस भावना का सम्मान करना चाहता हूँ।... (व्यवधान) बंगाल सरकार प्रोजेक्ट नहीं भेज रही है। इसमें मुझे तकलीफ नहीं है, वह आपकी चिंता

का विषय है। बंगाल सरकार प्रपोजल नहीं भेजती है, तो मैं आपसे आग्रह करूंगा कि आप आदरणीय मुख्यमंत्री जी से निवेदन करें कि वे प्रपोजल्स भेजें। महाराष्ट्र सरकार ने जो प्रपोजल्स भेजे हैं, जितने भी प्रपोजल्स, स्कीम्स जिनके बारे में माननीय सदस्य ने चर्चा की है, उन सब पर डिफरेंट लेवल पर अलग-अलग प्रोजेक्ट्स में अलग-अलग लेवल पर विमर्श हो रहा है। मुझे पूरा भरोसा है कि soon these projects are going to see the light of the day. बहुत जल्दी ही उनका काम प्रारम्भ होगा।

श्री राजेश वर्मा : अध्यक्ष महोदय, हमारी एनडीए की सरकार देश की विरासत और धरोहर को लगातार जीवन्त करने का कार्य कर रही है। मैं आपके माध्यम से माननीय मंत्री जी के ध्यान में लाना चाहता हूँ कि मेरे खगड़िया लोक सभा क्षेत्र के परबत्ता प्रखंड स्थित, 52 कोठरी 53 द्वार, जो हवामहल के नाम से भी जाना जाता है और सत्रहवीं शताब्दी में सोलंकी वंश के द्वारा स्थापित किया गया था। साथ ही साथ, मानसी प्रखंड के कशरीयाधार के बारे में और सिमरी बख्तियारपुर के बाबा बटेश्वर धाम हमारे लोक सभा और हमारे देश की विरासत और धरोहर है।

मैं माननीय मंत्री जी से जानना चाहता हूँ कि 'स्वदेश दर्शन' योजना के क्लॉज 4 के तहत क्या खगड़िया लोक सभा में इन धरोहर और विरासत को जीवन्त करने के लिए सरकार की कोई योजना है? मुझे माननीय मंत्री जी से यही एक सवाल पूछना है।

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, यह प्रश्न मूल प्रश्न से सम्बद्ध नहीं है। मैं आपका संरक्षण चाहते हुए माननीय सदस्य को आपके माध्यम से निवेदन करना चाहता हूँ, जैसा मैंने पिछली बार भी प्रश्न का उत्तर देते हुए कहा कि प्रत्यक्ष रूप से यह राज्य सरकार का विषय है। राज्य सरकार अपने यहां पर्यटन की सम्भावनाओं और आवश्यकताओं के अनुरूप जो प्रस्ताव बनाकर भेजती है, उन प्रस्तावों पर हम विचार करते हुए अपनी तय स्कीम्स के अंदर राज्यों का सहयोग फाइनेंशियली और अगर आवश्यक हो, तो तकनीकी रूप से उनके साथ में करते हैं। राज्य सरकार अगर इस तरह का प्रस्ताव वहां के पोटेंशियल, वहां की क्षमता को देखते हुए करे, तो निश्चित रूप से उस पर विचार किया जा सकता है।

KUMARI SUDHA R.: Thank you, Speaker Sir. The entire Cauvery Delta districts in Tamil Nadu, especially Mayiladuthurai and Thanjavur districts deserve to be under SDS. The Union Government must strive to make them globally visible tourism destinations. I would like to know whether SDS includes any locations in Tamil Nadu, particularly in the central Cauvery Delta districts. If not, why? Thank you, Sir.

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, प्राथमिक रूप से यह प्लान एंड एक्जिक्यूट राज्य सरकार का विषय है, राज्य सरकार को प्राथमिकताएं तय करनी होती हैं। तमिलनाडु के कोस्टल सर्किट के लिए मम्लापुरम, रामेश्वरम, ममपाडु और कन्याकुमारी को स्वदेश दर्शन में 71 करोड़ रुपये सैंक्शन किये थे। डेवलपमेंट ऑफ़ इको टूरिज्म और इको सर्किट के लिए महबूब नगर डिस्ट्रिक्ट को 91 करोड़ रुपये सैंक्शन किये थे। अगर राज्य सरकार प्रोजेक्ट्स का प्रस्ताव करेगी तो निश्चित रूप से उस पर विचार किया जा सकता है।

CAPTAIN BRIJESH CHOWTA: Thank you, Speaker Sir, for giving me an opportunity. The Mangaluru region, coastal Karnataka is known for its rich culture. It is home for many historic temples like the Kukke Subramanya Temple, Puttur Mahalingeshwara Temple, etc. We have sent proposals for Puttur Mahalingeshwara Temple, Thodikana Temple, and Sahasralingeshwara Temple.

So, in this context, I would like to ask the hon. Minister regarding these three proposals. I would also like to know whether there are any guidelines or frameworks in place to ensure equitable selection across the States and development of lesser known heritage sites. Also, is there an online digital resource which can be integrated to this scheme which can showcase select

temples and sites through multimedia content? There are a lot of sites which cannot be seen because of lack of information.

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, मैं माननीय सदस्य को आपके माध्यम से निवेदन करना चाहता हूँ, उन्होंने कहा कि आज दुनिया में मार्केटिंग का मीडिया बदल गया है, दुनिया डिजिटल मार्केटिंग को पहले प्राथमिकता देने लगी है। माननीय प्रधानमंत्री जी के मार्गदर्शन में इन्क्रेडिबल इंडिया साइट को कम्पलीटली रिवैम्प किया है। इसके साथ ही सभी राज्यों से आग्रह किया है कि वह जितना डिजिटल कन्टेंट उपयोगी समझते हैं, उस डिजिटल कन्टेंट को उपलब्ध कराएं। That can be in the form of pictures. That can be in the form of videos. उसको हम एक रिपोजिटरी बनाकर इन्क्रेडिबल इंडिया प्लेटफार्म में समाहित करने के लिए काम कर रहे हैं। माननीय सदस्य ने प्रसाद स्कीम में शामिल करने के लिए कुछ प्रस्तावों की चर्चा की है। चूंकि यह मूल प्रश्न से उत्तर संबद्ध नहीं है, उन प्रस्तावों की वर्तमान में स्थिति क्या है, मुझे उसके बारे में जानकारी नहीं है। माननीय सदस्य जब कभी समय लेकर अवसर देंगे तो निश्चित रूप से इस विषय को उनके सामने विस्तार से रखने में मुझे प्रसन्नता होगी।

माननीय अध्यक्ष : प्रश्न संख्या 85, श्री मुकेशकुमार चंद्रकांत दलाल।

CREDIT GUARANTEE FUND FOR EDUCATION LOAN

***85. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:**

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the budget allocation for the Credit Guarantee Fund for Education Loan;

(b) the data on total number of students benefited from this fund in the last five years along with their geographical and demographic distribution particularly in Gujarat;

(c) the details of results observed on access to higher education and loan repayment rates, supported by relevant data; and

(d) the details of mechanisms put in place to monitor and evaluate the effectiveness of the Credit Guarantee Fund for Education Loan and the key performance indicators tracked?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (घ): विवरण सभा-पटल पर रख दिया गया है।

विवरण

(क): प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन योजना (पीएम-यूएसपी) शिक्षा ऋण के लिए क्रेडिट गारंटी निधि योजना (पीएम-यूएसपी सीजीएफएसईएल) के तहत, भारत सरकार 7.50 लाख ₹ तक के स्वीकृत शिक्षा ऋणों पर क्रेडिट गारंटी प्रदान करती है। गारंटी कवर बकाया डिफॉल्ट का 75% है। नेशनल क्रेडिट गारंटी ट्रस्टी कंपनी लिमिटेड (एनसीजीटीसी) क्रेडिट गारंटी निधि का ट्रस्टी है। क्रेडिट गारंटी निधि के लिए स्वीकृत कुल राशि 3,500 करोड़ ₹ है। एनसीजीटीसी द्वारा प्रदान की गई स्थिति रिपोर्ट के अनुसार, 31 दिसंबर 2024 की स्थिति के अनुसार, शिक्षा ऋण के लिए क्रेडिट गारंटी निधि के तहत उपलब्ध कुल निधि 3,019 करोड़ ₹ से अधिक है।

(ख): वर्ष 2020, 2021, 2022, 2023 और 2024 के दौरान इस योजना के तहत 6.78 लाख से अधिक क्रेडिट गारंटी जारी की गई हैं। वर्ष 2020 से 2024 के दौरान सीजीएफएसईएल योजना के लाभार्थियों की राज्यवार और लिंग-वार संख्या संलग्न **अनुबंध** में दी गई है।

(ग): एनसीजीटीसी द्वारा दी गई जानकारी के अनुसार, दिसंबर 2024 तक, योजना की शुरुआत से लेकर अब तक 11.26 लाख से ज़्यादा क्रेडिट गारंटी जारी की गई हैं। जनवरी-दिसंबर 2024 के दौरान 1.91 लाख से ज़्यादा क्रेडिट गारंटी जारी की गई। इसके अलावा, एनसीजीटीसी ने बताया है कि 11.26 लाख क्रेडिट गारंटी में से लगभग 50,800 एनपीए के रूप में पाई गई हैं, जो जारी की गई

कुल क्रेडिट गारंटी का लगभग 4.5% है। इससे पता चलता है कि ज्यादातर छात्र उन ऋण को चुका रहे हैं जिनके लिए भारत सरकार ने क्रेडिट गारंटी दी है।

(घ): एनसीजीटीसी, इस योजना के तहत उद्देश्यों के निगरानी के लिए परिचालन की स्थिति संबंधी तिमाही रिपोर्ट तैयार करता है। प्रदर्शन संकेतकों में जारी की गई ऋण गारंटियों की संख्या और योजना में रिपोर्ट किए गए एनपीए दोनों शामिल हैं। ऋण गारंटी के लिए उपलब्ध निधियों की पर्याप्तता का आकलन करने के लिए इन रिपोर्टों का नियमित आधार पर विश्लेषण किया जाता है।

अनुबंध

राज्यवार और लिंगवार सीजीएफईएल जारी गारंटी की संख्या																
महिला (एफ), पुरुष (एम), ट्रांसजेंडर (टी)																
राज्य का नाम	2020			2021			2022			2023			2024			कुल छात्रों की संख्या
	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	
अंडमान और निकोबार द्वीप समूह	11	9	0	9	20	0	26	27	0	68	70	0	39	51	0	330
आंध्र प्रदेश	2181	3891	0	2915	4935	1	4369	7658	1	5673	8915	1	6068	9637	2	56247
अरुणाचल प्रदेश	7	6	0	15	14	0	26	22	0	47	22	0	25	13	0	197
असम	330	369	0	594	683	0	891	911	0	1148	1235	0	1165	1100	0	8426
बिहार	500	1129	0	752	1683	0	1016	2502	0	1491	3626	0	1499	3663	0	17861
चंडीगढ़	50	66	0	60	98	0	86	123	0	91	124	0	51	78	0	827
छत्तीसगढ़	442	384	0	624	633	0	844	799	0	1301	1283	0	884	937	0	8131
दादरा और नगर हवेली	1	5	0	4	12	0	16	13	0	12	16	0	11	24	0	114
दमन और दीव	2	3	0	1	7	1	5	6	0	14	23	0	2	6	0	70
दिल्ली	508	868	0	959	1675	0	1852	2985	1	1148	2358	0	1082	2007	0	15443
गोवा	73	72	0	100	140	0	130	121	0	205	176	0	158	156	0	1331
गुजरात	768	1276	0	977	1499	0	1849	2680	0	1485	2028	0	1174	1763	2	15501
हरियाणा	479	760	0	714	1204	0	855	1416	0	1168	2010	0	1128	1811	1	11546
हिमाचल प्रदेश	346	299	0	437	495	0	532	677	0	751	913	0	694	924	1	6069

राज्यवार और लिंगवार सीजीएफईएल जारी गारंटी की संख्या																
महिला (एफ), पुरुष (एम), ट्रांसजेंडर (टी)																
राज्य का नाम	2020			2021			2022			2023			2024			कुल छात्रों की संख्या
	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	
जम्मू और कश्मीर	64	97	0	129	160	0	109	193	0	155	269	0	329	548	0	2053
झारखंड	541	970	0	805	1384	0	1248	1894	0	1447	2724	0	1361	2568	1	14943
कर्नाटक	4340	5082	0	6594	7202	1	9644	10449	2	13011	13937	1	15996	17262	1	103522
केरल	5435	3216	0	7746	5043	1	11186	6856	0	14780	8602	0	16044	9833	2	88744
लक्षद्वीप	0	0	0	0	1	0	1	1	0	1	1	0	2	0	0	7
मध्य प्रदेश	1137	1720	0	1561	2347	0	2083	3313	0	2905	4615	1	2537	3907	1	26127
महाराष्ट्र	4111	5710	1	4827	6288	1	7140	10111	1	9402	12286	0	9855	12846	3	82582
मणिपुर	31	27	0	23	23	0	40	42	0	80	66	0	116	66	0	514
मेघालय	46	17	0	65	54	0	125	80	0	203	119	0	247	98	0	1054
मिजोरम	6	2	0	9	12	0	6	5	0	14	9	0	16	6	0	85
नागालैंड	13	13	0	26	14	0	26	20	0	40	51	0	78	46	0	327
ओडिशा	623	1162	0	766	1324	0	1129	1938	0	1906	3298	0	1884	3136	0	17166
पुदुचेरी	153	159	0	141	136	1	181	202	0	238	265	0	580	648	0	2704
पंजाब	452	569	0	678	842	0	1005	1060	0	1357	1413	0	968	1146	0	9490
राजस्थान	533	1159	0	799	1635	1	868	1978	1	1348	2821	0	1279	2796	2	15220
सिक्किम	7	14	0	20	12	0	60	79	0	47	24	0	47	29	0	339

राज्यवार और लिंगवार सीजीएफईएल जारी गारंटी की संख्या																
महिला (एफ), पुरुष (एम), ट्रांसजेंडर (टी)																
राज्य का नाम	2020			2021			2022			2023			2024			कुल छात्रों की संख्या
	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	महिला	पुरुष	ट्रांसजेंडर	
तमिलनाडु	5258	6929	0	4822	6233	0	8668	12011	0	9959	12621	0	12730	15561	5	94797
तेलंगाना	0	0	0	0	0	0	0	0	0	0	1	0	25	41	0	67
त्रिपुरा	71	96	0	107	121	0	130	130	0	169	236	0	233	221	0	1514
उत्तर प्रदेश	1226	2296	0	2268	4467	1	2968	5886	0	4341	8928	1	4653	9114	1	46150
उत्तराखंड	305	430	0	603	790	0	1146	1604	0	1064	1694	0	1106	1674	0	10416
पश्चिम बंगाल	1475	1719	0	2281	2431	0	1836	2043	1	1392	1776	1	1484	1882	0	18321
कुल योग	31525	40524	1	42431	53617	8	62096	79835	7	78461	98555	5	85550	105598	22	678235

SHRI MUKESHKUMAR CHANDRAKAANT DALAL: The Government of India under the leadership of Shri Narendrabhai Modi has done extremely well in the field of education, particularly higher education during the past decade.

My question to the hon. Minister is this. Will the hon. Minister of Education be pleased to state: the details of Budget allocation for the Credit Guarantee Fund for Education Loan; the data on total number of students benefitted from this Fund in the last five years along with their geographical and demographic distribution particularly in Gujarat; the details of results observed on access to higher education and loan repayment rates, supported by relevant data; and lastly, the details of mechanisms put in place to monitor and evaluate the effectiveness of the Credit Guarantee Fund for Education Loan and the key performance indicators tracked?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, भारत सरकार प्रधान मंत्री उच्चतर शिक्षा प्रोत्साहन योजना में कई प्रकार की प्रोत्साहन योजनाएं चलाती हैं, जिसमें क्रेडिट गारंटी फंड्स स्कीम भी एक है। उसमें अभी तक पिछले साल 31 दिसम्बर, 2024 तक 3 हजार 19 करोड़ रुपये का आवंटन किया गया है। माननीय सदस्य ने पिछले 5 सालों के लाभार्थी छात्रों की संख्या पूछी थी, जो 6 लाख 78 हजार है। प्रदेशवार उसकी संलग्न सूची दी गई है। विशेष रूप से उन्होंने गुजरात के बारे में पूछा है। गुजरात में 15 हजार 501 विद्यार्थी उसके लाभार्थी बने हैं।

SHRI MUKESHKUMAR CHANDRAKAANT DALAL: My supplementary question is this. According to a 2022 report by the Union Education Ministry, only four per cent of higher education students in India currently benefit from education loans. The Credit Guarantee Fund Scheme for Education Loan provides much-needed financial assistance but the maximum loan eligibility

remains capped at Rs. 7.5 lakh, which is insufficient considering the rising cost of education both in India and abroad.

For studies abroad, students are required to pay a 15 per cent margin money for loans above Rs. 4 lakh and up to Rs. 7.5 lakh, further increasing their financial burden. Given that the tuition fees and living expenses have significantly increased, will the Government consider revising the education loan cap and reducing the margin money requirement ensuring that students, especially from middle-class and economically weaker backgrounds can pursue higher education without financial constraints?

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, जैसा कि मैंने उल्लेख किया था, भारत सरकार प्रधान मंत्री उच्चतर शिक्षा प्रोत्साहन योजना में कई प्रकार की योजनाएं चलाती है, जिसमें क्रेडिट गारंटी फंड स्कीम एक है। उसके अलावा सेंट्रल सेक्टर इंटरैस्ट सब्सिडी भी एक योजना है। मीन्स कम मेरिट स्कॉलरशिप भी एक योजना है। जम्मू-कश्मीर के छात्रों के लिए अलग से एक स्पेशल स्कॉलरशिप स्कीम भी लागू है। हायर अमाउंट के लोन के बारे में माननीय सदस्य ने जो प्रश्न पूछा, तो पहले मैं आदरणीय वित्त मंत्री जी को धन्यवाद देना चाहूंगा। पिछले बजट में उन्होंने उसी प्रकार की आवश्यकता को ध्यान में रखते हुए प्रधान मंत्री विद्या लक्ष्मी योजना जैसे नए महत्वपूर्ण कार्यक्रम को शुरू किया है, जिसमें किसी प्रकार की को-लैट्रल गारंटी की आवश्यकता नहीं है। यह एक नयी सेंट्रल सेक्टर स्कीम है, जिसकी गाइडलाइंस भी अभी भारत सरकार ने सामने रखी हैं। को-लैट्रल फ्री रहेगा, गारंटी फॉर फ्री एजुकेशन लोन रहेगा। इसमें 8 लाख रुपये तक जिनकी फैमिली इनकम है, उनको भी दिया जाता है। पहले यह एक सीमा तक सीमित था, यानी चार लाख की सीमा में इसे दिया था।

महोदय, अभी तक साढ़े सात लाख रुपये का है। 10 लाख रुपये तक लोन में 3 परसेंट इंटरैस्ट सबवेंशन की भी गारंटी कही गई है। इस बार बजट आउट ले में वर्ष 2024-25 से आने वाले वर्ष 2030-31 तक भारत सरकार के वित्त विभाग ने 36 सौ करोड़ रुपये का एक स्पेशल फंड भी बनाया

है। भारत सरकार का यह प्रयास रहा है कि धीरे-धीरे उच्चतर शिक्षा में गुणात्मक संख्या हमारे देश में ही मिले और उसमें इसकी अफोर्डेबिलिटी को ध्यान में रखते हुए इस नई योजना को भी लागू किया गया है।

श्री अरविंद गणपत सावंत : धन्यवाद अध्यक्ष महोदय। जो प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन योजना है, वह देश के छात्रों को लाभार्थी के रूप में मिल सकती है। लेकिन देश के जो बच्चे विदेश में पढ़ रहे हैं, जैसे जो रूस और यूक्रेन में थे, उनकी हालत आप जानते हैं, उनके परिवार में ऐसी स्थिति आई, जो लोअर मिडिल क्लास के लोग हैं, उनके बच्चे बाहर गए हैं, आज उनकी आमदनी रुक गई, अब वे फीस नहीं भर सकेंगे, अगर वे फीस नहीं भरेंगे तो बच्चे को वापस लाना पड़ेगा तो क्या विदेश में पढ़ने वाले बच्चों के लिए भी प्रधानमंत्री उच्चतर शिक्षा या 'विद्या लक्ष्मी योजना' का लाभ मिल सकता है? जब कोलैटरल की बात आती है, मेरे पास हाल ही में एक लड़की और उसके पैरेंट्स आए थे। वह लड़की रूस में पढ़ रही है। उनकी जो दुकान थी, वह बंद हो गयी है, अब उनके पास फीस भरने के लिए कोई व्यवस्था नहीं है। ऐसी स्थिति में उन्होंने बैंकों से पूछा तो वे कहते हैं कि कोलैटरल कहां से देंगे? मैं जानना चाहता हूं कि हम इस तरह के बच्चों को कैसे सुरक्षा प्रदान कर सकते हैं या उन्हें कैसे आर्थिक सहायता पहुंचा सकते हैं? धन्यवाद।

श्री धर्मेन्द्र प्रधान: अध्यक्ष महोदय, जैसा अभी मैंने बताया कि भारत सरकार की यह योजना, भारत में जो एनआईआरएफ रैंक के इंस्टिट्यूशन्स हैं, उन्हीं के लिए है। स्टेट यूनिवर्सिटी हों, निजी संस्थान हों या भारत सरकार के संस्थान हों, जिनकी एनआईआरएफ रैंकिंग अच्छी है, उसी में से गरीब विद्यार्थियों को लोन लेकर पढ़ने के लिए 'विद्या लक्ष्मी योजना' तथा अन्य चार प्रकार की प्रधानमंत्री उच्चतर शिक्षा परियोजना है। यह मूलतः भारत के इंस्टिट्यूशन्स के लिए ही की गई हैं।

श्री राजीव राय : धन्यवाद अध्यक्ष महोदय। मैं आपके माध्यम से माननीय मंत्री जी के संज्ञान में यह लाना चाहूंगा, चूंकि आपके रूल्स-रेगुलेशन्स स्पष्ट होते हैं कि कोलैटरल सिक्योरिटी नहीं होनी चाहिए और सात लाख तक हो जाएगा।

मैं अध्यक्ष जी के आशीर्वाद से उस कमेटी में हूं और मैंने इससे संबंधित कई सवाल किए हैं।

मैं सवाल कम और ज्यादा सुझाव के अनुभव के आधार पर वर्ष 2008-09 से काम कर रहा हूँ। कई ऐसी लिखित शिकायतें बैंकों के नाम और ब्रांच के साथ आई हैं, जिसमें मैंने भी जमा किया है। वे कोलैटरल सिक्क्योरिटी चार लाख तक का भी मांगते हैं और दो श्योरिटी सेम बैंक में जिसका अकाउंट हो, उससे मांगते हैं। मैंने अधिकारियों से भी कहा था कि जो कागज में लिखा है, नियमों में लिखा है, अगर आप उसको मानते हैं तो एक इंस्ट्रक्शन सारे बैंकों को दे दीजिए कि कोई कोलैटरल सिक्क्योरिटी और श्योरिटी सेम बैंक में नहीं मांगेगा। इसके लिए ब्रांचों में बड़े-बड़े नोटिस बोर्ड लगा दीजिए। गाँव से भी लोग आते हैं। कितने लोन एप्लीकेशन रिजेक्ट हो रहे हैं और उस पर कोई कार्रवाई नहीं हो रही है। मैं माननीय मंत्री जी से सुझाव के तौर पर कहना चाहूंगा कि सारे ब्रांचों में बड़े-बड़े अक्षरों में लिखवा दिया जाए कि कोई कोलैटरल सिक्क्योरिटी और कोई दो श्योरिटी सेम बैंक में अकाउंट होल्डर का नहीं चाहिए।

माननीय अध्यक्ष : यह व्यवस्था तो माननीय वित्त मंत्री जी करेंगी, ये थोड़े ही करेंगे।

श्री राजीव राय : सर, यह एजुकेशनल लोन से ही जाएगा। स्कीम तो शिक्षा विभाग की ही है।

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदय, आपने सही कहा है, लेकिन माननीय वित्त मंत्री जी उस मामले में बहुत उदार हैं। मैं आदरणीय सदस्य के सामने इसका एक तथ्य सामने रखना चाहूंगा। इस क्रेडिट गारंटी स्कीम में पांच साल में अभी तक 11 लाख 26 हजार करोड़ क्रेडिट गारंटी लाभार्थी हुए हैं। कोलैटरल गारंटी पुरानी स्कीम में है। वह थोड़ी वाइड है, इसलिए पिछले वित्तीय वर्ष में सरकार जो विद्या लक्ष्मी योजना लायी है, उसमें इसे थोड़ा गुणात्मक रूप से बढ़ा कर कोलैटरल-फ्री गारंटी की नयी स्कीम लायी गयी है। इस प्रकार के अनुभव को ध्यान में रखते हुए सरकार धीरे-धीरे और उदार होने लगी है।

माननीय अध्यक्ष : प्रश्न संख्या 86, श्री रॉबर्ट ब्रूस सी.।

UPGRADATION OF ESI HOSPITAL IN TIRUNELVELI

***86. SHRI ROBERT BRUCE C.:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any plan to upgrade the ESI Hospital in Tirunelveli to 300 bed capacity and if so, the details thereof;
- (b) whether the Government has any plan to install state-of-the-art modern CT and MRI Scan Machines in the said Hospital and if so, the details thereof; and
- (c) if not, the reasons therefor?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग): विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (ग): ईएसआई अस्पताल में बिस्तरों की संख्या में वृद्धि एक सतत प्रक्रिया है। नियमों के अनुसार, यदि पिछले तीन वित्तीय वर्षों में संबंधित अस्पतालों में बिस्तरों की संख्या लगातार 70% से अधिक रही है, तो ईएसआई अस्पतालों में बिस्तरों की संख्या में 50% की वृद्धि की जा सकती है। ईएसआईसी अस्पताल, तिरुनेलवेली इन मानदंडों को पूरा नहीं करता है। ईएसआईसी अस्पतालों में उपकरणों की स्थापना ईएसआईसी उपकरण मानदंडों और सुविधा की विशिष्ट आवश्यकताओं के अनुसार की जाती है। ईएसआईसी अस्पताल, तिरुनेलवेली से, आंकलित आवश्यकता के आधार पर, अत्याधुनिक सीटी और एमआरआई मशीनों की स्थापना के लिए कोई प्रस्ताव प्राप्त नहीं हुआ है।

SHRI ROBERT BRUCE C.: Sir, I have received a reply from the hon. Minister stating that, as per norms, the bed occupancy should be 70 per cent. I submit that the bed occupancy during 2022-23 was 88.27 per cent; in 2023-2024, the bed occupancy was 88.61 per cent; and till date in 2025, it is 92.75 per cent.

My question is whether the Government is willing to increase the bed capacity by 50 per cent as per the norms, which have been fulfilled by the

hospital.

कुमारी शोभा कारान्दलाजे : माननीय अध्यक्ष जी, अभी तिरुनेलवेली के अस्पताल की बेड ऑक्यूपेंसी 100 है। ईएसआई के मानदंड के आधार पर हम तीन साल का आंकड़ा लेते हैं और 70 प्रतिशत बेड ऑक्यूपेंसी होनी चाहिए। पिछले तीन साल का डेटा है। इस कारणवश वर्ष 2021-22 में वह 64 प्रतिशत था।

माननीय सदस्य ने ठीक बोला है कि दो साल में वह बढ़कर 88 प्रतिशत हो गया है। अभी 92 प्रतिशत तक पहुंचा है। इस साल का आंकड़ा आएगा। हम आंकड़े लेकर उसको 50 प्रतिशत तक बढ़ा सकते हैं। माननीय सदस्य ने 300 बेड्स के बारे में पूछा है। हम केवल 50 प्रतिशत बेड्स तक ही बढ़ा सकते हैं। अभी तिरुनेलवेली में 100 बेड्स का अस्पताल है और वहां सारी सुविधाएं हैं। तिरुनेलवेली और तेनकाशी में 11 डिस्पेंसरीज़ भी काम कर रही हैं। वे अपने आस-पास के इलाकों को संभाल रही हैं।

SHRI ROBERT BRUCE C.: Sir, the ESI hospital is used by the local people, bidi workers, Central Government employees of ISRO of Kudankulam and Mahendragiri. The only problem for installing MRI and CT Scan Machines is the lack of space. My question is whether the Government is willing to approve additional space for the installation of MRI and CT scan Machines. Without MRI and CT scan facilities, the employees are struggling like anything and they are going to the private centres for taking MRI and CT facilities.

कुमारी शोभा कारान्दलाजे : महोदय, तिरुनेलवेली अस्पताल में हर दिन तीन से चार पेशेंट्स एमआरआई और सीटी स्कैन कराने के लिए आते हैं। वहां एक सरकारी अस्पताल और दो प्राइवेट अस्पताल हैं। हम उनके साथ जुड़े हुए हैं। There are referral hospitals in Tenkasi and Tirunelveli. The referral hospitals are catering the MRI and CT Scan facilities.

जिस अस्पताल में 300 से ज्यादा बेड्स होते हैं, हम वहां एमआरआई मशीन लगाते हैं,

अन्यथा हम सरकारी अस्पताल या फिर प्राइवेट अस्पताल को रेफर करते हैं। अभी ऐसा प्रस्ताव नहीं आया है। हमने ईएसआई एक्ट में भी संशोधन किया है। भविष्य में कितने भी मरीज आ सकते हैं, इसलिए हम इन्फ्रास्ट्रक्चर बढ़ाने की कोशिश कर रहे हैं। अभी अस्पताल में बेड्स की ऑक्यूपेंसी 92 प्रतिशत है। हम आगे आने वाले दिनों में इसको बढ़ाने की कोशिश जरूर करेंगे।

SHRI KUNDURU RAGHUVeer: Sir, I am from Nalgonda constituency. On the request of our previous MP, Shri Uttam Kumar Reddy, the budget for one ESI dispensary had been sanctioned. उसके लिए बजट स्वीकृत हुआ था, लेकिन अभी तक वह शुरू नहीं हुआ है। In my constituency, there are more than 2,25,000 employees. We have been requesting for an ESI hospital for the last few years. If it can be sanctioned for my constituency, it will be very useful for a lot of labourers and cement factory workers.

कुमारी शोभा कारान्दलाजे : महोदय, 50 किलोमीटर के दायरे में सिर्फ एक ईएसआई अस्पताल होगा, ऐसे मैन्डेटरी नॉर्म्स हैं। अभी हम ईएसआई अस्पताल को बढ़ाने की कोशिश कर रहे हैं और हम 'ई-श्रम योजना' में भी जुड़ने की कोशिश कर रहे हैं। अगर 50 किलोमीटर के भीतर कोई अस्पताल नहीं है, तो हम उस प्रस्ताव को स्वीकार कर सकते हैं। सौ बेड्स के लिए हमने 50 किलोमीटर रखा है, 30 बेड्स के लिए 25 किलोमीटर की रेडियस रखी है। पूरे देश में 165 ईएसआई हॉस्पिटल्स हैं। इनमें 59 को ईएसआईसी और केन्द्र सरकार चलाती है और 106 को राज्य सरकारें चलाती हैं। देश में टोटल 1,590 डिस्पेंसरीज हैं। इनमें से तमिलनाडु में 241 हैं और अन्य बाकी राज्यों में हैं। आने वाले दिनों में इनको बढ़ाना है। हमारी सरकार का लक्ष्य है कि इन्फॉर्मल वर्कर्स, असंगठित कार्मिकों के लिए हमें सोशल सिक्योरिटी बढ़ानी चाहिए और उनको सोशल सिक्योरिटी कोड में लाना चाहिए। ऐसी सोच सरकार ने रखी है। प्रधानमंत्री के नेतृत्व में पूरे एक्ट को एकत्र करके चार कोड के अंदर लाना चाहते हैं। इसी में हर जिले में ईएसआई हॉस्पिटल बनाना और ईएसआई की फैसिलिटी देना भी सरकार की सोच है।

SHRI N. K. PREMACHANDRAN: Sir, the Asramam ESI Hospital is one of the best hospitals having a rate of 100 per cent or even 110 per cent occupancy. There is a proposal to develop this hospital. There is also a proposal pending before the ESI Corporation that this hospital has to be developed, and altered as a medical college hospital. Recently, 10 ESI medical colleges have been sanctioned, including one in Varanasi.

In 2014, there was a policy change on the part of the NDA Government. It had been decided to withdraw ESI Corporation from medical education. The ESI Corporation has reviewed the policy and decided to restart medical education, by which 10 medical colleges have already been sanctioned.

The ESI Corporation has been withdrawn from the Paripalli Government Medical College because of the policy of the Government of India led by hon. Prime Minister Narendra Modi. I would like to know from the hon. Minister whether a new medical college will be developed as an ESI Medical College. Once it was allowed, but later on the decision was taken back. I would like to know whether it will be considered in a positive way. This matter was discussed in the ESI Corporation. Principally, it was consented too by the hon. Minister.

I want a specific answer on the floor of the House from the hon. Minister.

कुमारी शोभा कारान्दलाजे : अध्यक्ष महोदय, देश में अभी 8 मेडिकल कॉलेज चल रहे हैं और 10 कॉलेजेज़ को बनाने का प्रस्ताव है। उनको किधर बनाना है, कैसे बनाना है और कौन से आधार पर बनाना हैं, उसकी चर्चा हो रही है, लेकिन अभी उस कॉलेज को बनाने का कोई प्रस्ताव नहीं है।

SHRI KODIKUNNIL SURESH: Sir, the ESIC hospitals are meant to provide better medical treatment to the poor workers of this country. But, in majority of

these hospitals, there are no permanent doctors, nurses, and other medical staff. Most of the doctors, nurses, and other medical staff are working on contractual basis in these hospitals. There is no proper recruitment. That is why the quality of treatment in these ESIC hospitals is coming down.

I would like to ask the hon. Minister whether the Government of India will take necessary steps to recruit permanent doctors, nurses, and other medical staff in the ESIC hospitals. Thank you, Sir.

11.59 hrs

(Shrimati Sandhya Ray *in the Chair*)

कुमारी शोभा कारानन्दलाजे : यह सही है कि देश में ईएसआई हॉस्पिटल्स में डॉक्टर्स और नर्सों की कमी है। हमने 1,210 डॉक्टर्स की वैकेंसीज भरने के लिए इंटरव्यू लिया है और 399 डॉक्टर्स ने जॉइन किया है और बाकी जॉइन कर रहे हैं। उसके अलावा जनरल डॉक्टर्स को भरने के लिए हमने 600 पदों के लिए एप्लीकेशंस मांगी हैं। इसकी लास्ट डेट 31 जनवरी थी।

12.00 hrs

1,210 प्लस 600 पदों पर भर्ती होगी टीचिंग स्टाफ को भरने के लिए, क्योंकि मेडिकल कॉलेजों में टीचिंग स्टाफ की कमियां हैं तो उसको भरने के लिए 287 एस्टीमड प्रोफेसर के पदों को भरने के लिए हमने एप्लीकेशंस मांगी हैं। उसकी लास्ट डेट 31 जनवरी थी। मई में उसका इंटरव्यू होगा और लोग जॉइन भी करेंगे। इसी तरह से नर्सों के पदों को भरने के लिए हमने एम्स को कहा है। 574 नर्सों के पदों को भरने के लिए हमने एम्स के साथ कोलैबरेट किया है। एम्स सिलेक्ट करके ईएसआई को देगा। एग्जाम हो गया है और 1930 पदों को भरने के लिए हमने यूपीएससी से कहा है। एम्स और यूपीएससी दोनों को हमने कहा है। 1206 पैरामेडिकल स्टाफ की भर्ती करने के लिए भी हम एम्स के साथ काम कर रहे हैं। एम्स सिलेक्ट करेगा और ईएसआई को देगा।

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 87 to 100

LIST OF WILFUL DEFAULTERS

***87. PROF. SOUGATA RAY:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Reserve Bank of India prepared the list of wilful defaulters, failing to repay bank loans despite having the means to do so;
- (b) if so, the details thereof;
- (c) whether a wilful default happens when the borrower has not utilized the finance from the lender for the specific purpose for which finance was availed or has the funds diverted for other purposes or siphoned off the funds or disposed of or removed the movable fixed assets or immovable property without the knowledge of the bank;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure the recovery of loans from such defaulters?

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):

(a) to (e): RBI, *vide* Master Direction on Treatment of Wilful Defaulters and Large Defaulters, has advised lenders to submit the list of wilful defaulters to all Credit Information Companies (CICs) on a monthly basis, and CICs are required to display the same on their respective websites. The details of the same are

available on and can be accessed at the following URL of CICs, registered with and regulated by RBI:

- (i) suit.cibil.com,
- (ii) suit.experian.in,
- (iii) equifax.co.in, and
- (iv) Crifhighmark.com

It is stated in the aforesaid Master Direction that a wilful default by a borrower occurs when the borrower defaults in meeting payment/repayment obligations to the lender and any one or more of the following features are noticed:

- (a) the borrower has the capacity to honour the said obligations;
- (b) the borrower has diverted the funds availed under the credit facility from lender;
- (c) the borrower has siphoned off the funds availed under the credit facility from lender;
- (d) the borrower has disposed of immovable or movable assets provided for the purpose of securing the credit facility without the approval of the lender; and
- (e) the borrower or the promoter has failed in its commitment to the lender to infuse equity despite having the ability to infuse the equity, although the lender has provided loans or certain concessions to the borrower based on this commitment and other covenants and conditions.

Banks initiate recovery actions in NPA accounts, including those pertaining to willful defaulters, under the various recovery mechanisms available, such as, filing of suits in civil courts or in Debt Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of security Interest (SARFAESI) Act, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, through negotiated settlements/ compromise, and through sale of non-performing assets.

Further, comprehensive measures have been taken to deter wilful default and to recover NPAs, including those pertaining to wilful defaulters. Such measures include, *inter alia*, the following:

- (i) Change in credit culture has been effected, with IBC fundamentally changing the creditor-borrower relationship, taking away control of the defaulting company from promoters, and debarring wilful defaulters from the resolution process.
- (ii) The SARFAESI Act and The Recovery of Debt and Bankruptcy Act have been amended to make it more effective.
- (iii) Wilful defaulters are not sanctioned any additional facilities by banks or financial institutions, and their unit is debarred from floating new ventures for five years. Further, wilful defaulters and companies with wilful defaulters as promoters/directors have been debarred from accessing capital markets to raise funds.

(iv) As per RBI's Master Direction on Treatment of Wilful Defaulters and Large Defaulters, banks may initiate criminal proceedings against wilful defaulters in eligible cases.

(v) For effective action against fugitive offenders, including wilful defaulters, the Fugitive Economic Offenders Act, 2018 has been enacted which provides for attachment and confiscation of property of fugitive offenders and has disentitled them from defending any civil claim.

RATIONAL OF DRAFT UGC REGULATIONS, 2025

***88. SHRI T.M. SELVAGANAPATHI:**

SHRI DINESH CHANDRA YADAV:

Will the Minister of **EDUCATION** be pleased to state:

(a) the salient features and objectives of the Draft Regulations, 2025 published by University Grants Commission (UGC);

(b) whether it is a fact that many provisions in the Draft Regulations, 2025 of the University Grants Commission may pose serious challenges to the academic integrity, autonomy and inclusive development of State Universities;

(c) whether it is a fact that these Regulations are clear infringement of the rights of State Governments and would have far-reaching consequences for the autonomy of State Universities;

(d) whether it is also true that many State Legislative Assemblies have passed unanimous resolutions against the draft UGC regulations; and

(e) if so, whether the Government proposes to withdraw or to rectify the shortcoming of these draft regulations?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a): The University Grants Commission (UGC) has released the draft UGC (Minimum Qualifications for Appointment & Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025. Its objective is to infuse innovation, inclusivity, flexibility and dynamism in every aspect of higher education, empower teachers and academic staff, strengthen academic standards and pave the way for achieving educational excellence and to make it in sync with the ethos of National Education Policy (NEP) 2020. It strives for driving transformations in the education system and propelling the country towards Viksit Bharat 2047 through quality education and research.

(b) to (e): UGC is empowered to make regulations for the promotion and co-ordination of University education and for the determination and maintenance of standards of teaching, examination and research in Universities. UGC notifies regulations in the exercise of powers conferred under clause (e) of sub-section(I) of Section 26 of the University Grants Commission Act, 1956 (3 of 1956). The draft UGC Regulations, 2025 provide more autonomy and inclusive development of the State Universities. The draft regulations provide more power to universities in the selection process of teachers. The selection committees of universities will decide on the quality of research publications, the reputation of publishers, etc., based on the input from external experts, rather than the fixed numerical score

known as Academic Performance Index (API). The eligibility criteria for appointment and promotion have been simplified and broadened in the draft regulations. It empowers State Governments to decide on the selection process of teachers in colleges falling under their purview. These draft regulations have been placed in the public domain for feedback, suggestions and wide consultations and the last date to receive feedback from stakeholders has been extended to 28.02.2025. Various suggestions, comments and feedback have been received from different stakeholders. The feedback so received will be analysed by an Expert Committee for incorporating suitable suggestions in the regulations.

WELFARE OF BANKING CORRESPONDENTS

***89. DR. K. SUDHAKAR:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has noticed that large number of banking correspondents today face the issues of survival due to unrevised commission structures and outdated incentives that doesn't adjust with rising inflation levels and if so, the details thereof;
- (b) the steps taken by the Government to ensure that banking correspondents channel remains most active to ensure last mile banking connectivity for rural areas of our country along with the steps taken by the Government for the welfare of banking correspondents;

- (c) the total number of banking correspondents currently providing increased financial inclusion for the state of Karnataka; and
- (d) the total number of Fintech companies currently operational in the country with their total business output and their contribution in today's credit flow markets, State-wise?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) and (b): As per the extant guidelines of Reserve Bank of India (RBI) dated 01.07.2014, Scheduled Commercial Banks, including Regional Rural Banks and Local Area Banks, have been permitted to provide financial and banking services through the use of Business Correspondents (BCs).

Banks formulate a policy for engaging BCs with the approval of their Board of Directors' wherein the banks may pay reasonable commission/fee to the BCs, the rate and quantum of which is reviewed periodically. Further, Indian Banks' Association (IBA) has, in consultation with Banks and Indian Institute of Banking and Finance (IIBF), developed suitable training modules in the local language(s) for providing proper attitudinal orientation and skills to the BC agents.

BCs get commission for each transaction they perform. Over the years, number of services, which a customer can avail at BC point, has increased and, as on date, BCs are providing up to 56 services to their customers. These include transaction services, PMJDY account opening, deposit mobilisation, loan leads, NPA recovery, Micro insurance, recurring deposit etc. thereby increasing the opportunities available to BCs for earning higher commissions by rendering

these services to the customers. Further, for BCs operating in hilly areas and North-Eastern States, NABARD has launched a scheme wherein an incentive of Rs. 1,000/- per month per BC is given to two top performing BCs per village.

(c): The total number of fixed point inter-operable banking correspondents working in the state of Karnataka as on 31.01.2025 is 56,607.

(d): FinTechs mostly collaborate with Regulated Entities (REs) like banks and NBFCs to provide innovative services/solution to them which brings in speed and efficiencies in various aspects of their working. Generally, these entities work in collaboration with REs as outsourced agencies and are governed under the outsourcing guidelines of the Reserve Bank. The data relating to these companies is not maintained centrally.

REWORKING ON PM INTERNSHIP SCHEME TO BOOST EMPLOYMENT QUESTION

***90. SHRI SUDHEER GUPTA:**

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) whether the Government is reworking on Prime Minister Internship Scheme aimed at boosting employment in the country and if so, the details thereof;

(b) whether the Government has launched a pilot phase in some of the States under the said scheme;

(c) if so, the details thereof and the outcome and learning of the pilot phase, State-wise and district-wise;

(d) whether the Government has finalised the modalities for operating the said scheme and if so, the details thereof and the time by which the said scheme is likely to be rolled out completely; and

(e) the details of total amount earmarked/sanctioned/utilised under the said scheme since its inception?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (d): The Prime Minister's Internship Scheme (PMIS) announced in the Budget 2024-25, aims to provide internship opportunities to one crore youth in top 500 companies in five years. Through this Scheme, youth will gain exposure for 12 months to real-life business environment, across varied professions and employment opportunities with the intention of enhancing their employability by bridging the gap between academic learning and industry requirements. As an initiation to PMIS, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted at providing 1.25 lakh internship opportunities in the Financial Year 2024-25. Guidelines containing details for Prime Minister's Internship Scheme - Pilot Project are available at <https://pminternship.mca.gov.in>. In Round I of the Pilot Project, Companies offered more than 1.27 lakh opportunities across different sectors, across all States/UTs. The second round of the PM Internship Scheme Pilot Project has started from 9th January, 2025, and the companies are in the process of posting new as well as editing unfilled internship opportunities.

The Pilot Project is a pivotal phase that allows for testing concepts, strategies and systems before a full-scale implementation. Based on the feedback received and evaluation of outcomes during the implementation of the Pilot Project, lessons drawn will be factored in while rolling out the first phase of the PM Internship Scheme, as announced in the Budget 2024-25.

The Guidelines of the PM Internship Scheme Pilot Project provide for constitution of a Monitoring and Steering Committee comprising of all stakeholders including industry representatives to oversee design implementation, operations and other aspects. Further, a concurrent Monitoring, Evaluation and Learning (MEL) framework is also provided for to enable tracking of the outcomes as well as ensure corrective actions during the course of implementation of the pilot project.

(e): For the Pilot Project of the Scheme, an amount of Rs. 840 crores have been approved. So far, approximately Rs.48 crore have been spent so far.

IMPACT OF GST ON LEASED PROPERTIES

***91. SHRIMATI SAJDA AHMED:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has any plan to roll back imposition of GST on leased properties as it gives the financial burden on tenants and property owners;
- (b) whether the Government has conducted any studies or consultations to assess the economic impact of GST on leased properties, if so, the details thereof; and

(c) the steps taken by the Government to survey and maintain accurate data on leased properties across the country?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) and (b): GST rates or exemption is prescribed based on the recommendation of the GST Council, which is a constitutional body having representatives of both Centre and States. GST is leviable on renting/leasing of property @ 18% since the introduction of GST in 2017. GST Council in its 54th meeting had recommended bringing the levy of GST on renting/leasing of non- residential (commercial) property under reverse charge basis. Earlier this was taxable under forward charge basis. Accordingly, an entry at Sl. No. 5AB was inserted in Notification No. 13/2017-CT(R) dated 28.06.2017 vide Notification No. 09/2024-CT(R) dated 08.10.2024 . Later on it was represented that this change is causing additional burden on registered assesseees who have opted for Composition Scheme, as they are not entitled to claim ITC of such GST paid.

Accordingly, the matter was deliberated in detail in 55th GST Council meeting held on 21.12.2024. The Council recommended that assesseees working under composition levy should be excluded from the scope of Sl. No. 5AB of the Notification No. 13/2017-CT(R) dated 28.06.2017. Accordingly, Notification No. 07/2025 – CT(R) dated 16.01.2025 was issued to exclude composition taxpayers from the requirement of paying GST on reverse charge basis on such services of renting/leasing of immovable property received from unregistered persons.

(c) : The data about the properties leased across the country is not maintained by the Central Government.

ECO AND HERITAGE TOURISM IN ASSAM

***92. SHRIMATI BIJULI KALITA MEDHI:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the manner in which the Government is planning to promote Eco tourism and Heritage tourism in Assam; and
- (b) the details of the specific steps being taken to enhance facilities at major tourist destinations like Kaziranga and Kamakhya Temple?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b): Development and promotion of tourist destinations and products, including Eco and Heritage Tourism, is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry complements the efforts of States/UTs by developing and promoting various tourism products of the country, including Eco and Heritage Tourism in Assam through various schemes and initiatives.

Ministry of Tourism annually organizes International Tourism Mart (ITM) in the North Eastern region. This event serves as a vital platform, bringing together tourism businesses and entrepreneurs from the North Eastern States to foster collaboration and interactions among buyers, sellers, media, government agencies, and other stakeholders. Ministry of Tourism organized the 12th edition

of the International Tourism Mart (ITM), in Kaziranga from November 26th to 29th, 2024.

In order to position India as a preferred global destination for Eco Tourism, Ministry of Tourism has formulated National Strategy for Eco –Tourism.

The Ministry of Tourism through its central sector schemes of 'Swadesh Darshan (SD)', 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the State Governments/UT Administrations including the State of Assam.

Under the Swadesh Darshan Scheme two projects were sanctioned in Assam one under Wildlife Circuit which also includes interventions at Kaziranga and another under Heritage Circuit. Details of these projects are Annexed.

Ministry of Tourism has revamped the Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD 2.0) with the objective to develop sustainable and responsible tourism destinations, following a destination and tourist-centric approach. Kokrajhar and Jorhat have been identified for development under it.

The Ministry of Tourism has also issued guidelines for 'Challenge Based Destination Development', a sub-scheme under Swadesh Darshan 2.0 with the aim for holistic development of destination to enhance tourist experience. Details of destination identified for development in the State of Assam is Annexed.

Under the PRASHAD Scheme, the Ministry has sanctioned a project for 'Development of Pilgrimage amenities at Kamakhya Temple'

With a view to providing enhanced amenities and facilities for tourists, a project 'Joint Development of Kamakhya Railway Station' was sanctioned by the Ministry of Railways and Ministry of Tourism on 50:50 cost sharing basis.

The Government of India under the guidelines for Special Assistance to States/Union Territories for Capital Investment (SASCI) for Development of Iconic Tourist Centres has approved two projects in Assam.

Details of projects sanctioned for the State of Assam under the aforesaid schemes of Ministry of Tourism are given in the enclosed **Statement**.

As informed by the Government of Assam, to enhance the facilities at Kaziranga, the project "Upgradation of Tourist facilities at Kaziranga" sanctioned by North Eastern Council in the year 2021-22 has been executed by the Government of Assam and the project is completed in Nov, 2024. Moreover, under the Amar Alohi Scheme of Government of Assam, in the FY 2017-18 and 2018-19, sixteen beneficiaries had been selected at Kaziranga for development and promotion of homestays and the works had been completed accordingly.

STATEMENT

List of sanctioned projects under Swadesh Darshan Scheme for the state of Assam

S. No.	Circuit	Sanction Year	Name of the Project	Amount Sanctioned (₹ Crore)
1	Wildlife Circuit	2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68

2	Heritage Circuit	2016-17	Development of Tezpur – Majuli – Sibsagar	90.98

List of sanctioned projects under Swadesh Darshan 2.0 for the state of Assam

S. No.	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
2	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024

Destination identified for development under Challenge Based Destination Development (CBDD) Scheme

S. No.	Destination	Category	Funding Amount (₹ Crore)
1	Sivasagar	Ecotourism and Amrit Dharohar Sites	10.00

List of sanctioned projects under special Assistance to States for Capital Investment (SASCI Scheme) - Development of Iconic Tourist Centres to Global Scale for the state of Assam

S. No.	Name of the Project	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	26-11-2024
2	Beautification of Rang Ghar in Sivasagar	94.76	26-11-2024

List of sanctioned projects under PRASHAD for the state of Assam

S. No.	Project Name	Sanction Year	Approved Cost (₹ Crore)
1	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80

List of sanctioned projects under Assistance to Central Agencies for the state of Assam

S. No.	Name of Project	Agency	Sanction Year	Amount Sanctioned (₹ Lakhs)
1	Development of Jetties at 9 main points of embarkation/disembarkation of River Cruise on National Waterways No. 1 and 2	IWAI	2020-21	28.03
2	Joint Development of Kamakhya Railway Station	M/o Railways	2018-19	4.96
3	Joint Development of Guwahati Railway Station	M/o Railways	2018-19	4.99

स्थानीय संस्कृति को बढ़ावा देना

***93. श्री वीरेन्द्र सिंह :**

क्या **संस्कृति मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विशेष रूप से जनजातियों/वनवासियों के शैक्षिक और सामाजिक विकास के लिए उनकी स्थानीय संस्कृति के संरक्षण और प्रचार के लिए कोई योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) क्या सरकार का देश के जनजातीय क्षेत्रों में नेटवर्किंग संबंधी बुनियादी ढांचा विकसित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): लोक/जनजातीय/स्थानीय कला और संस्कृति के विभिन्न रूपों की रक्षण, संवर्धन और परिरक्षण के लिए, भारत सरकार ने सात क्षेत्रीय सांस्कृतिक केंद्रों (जेडसीसी) की स्थापना की है जिनके मुख्यालय पटियाला, नागपुर, उदयपुर, प्रयागराज, कोलकाता, दीमापुर और तंजावुर में स्थित हैं। ये जेडसीसी पूरे देश में नियमित आधार पर विभिन्न सांस्कृतिक कार्यकलापों और कार्यक्रमों का आयोजन करते हैं, जिसके लिए वे स्थानीय लोक/जनजातीय कलाकारों को शामिल करते हैं जो इन कार्यक्रमों के दौरान अपनी प्रतिभा प्रदर्शित करते हैं, जिसके लिए उन्हें मानदेय, टीए/डीए, भोजन और आवास एवं स्थानीय परिवहन प्रदान किया जाता है ताकि वे अपना जीविकोपार्जन कर सकें। इसके अतिरिक्त, सभी सात जेडसीसी क्षेत्रीय महोत्सवों और राष्ट्रीय संस्कृति महोत्सव (आरएसएम) जैसे राष्ट्रीय स्तर के महोत्सवों का आयोजन करते हैं, जहां स्थानीय कलाकारों/कारीगरों की भागीदारी के माध्यम से स्थानीय संस्कृति को बढ़ावा दिया जाता है। इसी तरह, पूर्वोत्तर राज्यों की स्थानीय, लोक/जनजातीय संस्कृति को बढ़ावा देने के लिए पूर्वोत्तर क्षेत्र के स्थानीय कलाकारों और कारीगरों को विशेष मंच प्रदान करते हुए जेडसीसी द्वारा 'ऑक्टोव-पूर्वोत्तर महोत्सव' का आयोजन किया जाता है।

जनजातीय कार्य मंत्रालय (एमओटीए), भारत सरकार ने जनजातीय संस्कृति, विरासत, परंपरा और रीति-रिवाजों के संरक्षण और सुरक्षा के लिए विभिन्न कदम उठाए हैं। जनजातीय कार्य मंत्रालय द्वारा "जनजातीय शोध संस्थानों को सहायता और "जनजातीय शोध, सूचना, शिक्षा, संचार और कार्यक्रम (टीआरआई-ईसीई)" की स्कीमें कार्यान्वित की जा रही हैं जिसके अंतर्गत जनजातीय संस्कृति, विरासत, अभिलेखागारों, कलाकृतियों, जनजातीय समुदायों के रीति-रिवाजों और परंपराओं को संरक्षित और संवर्धित करने के लिए विभिन्न कार्यकलाप किए जाते हैं। राज्यों/संघ

राज्य क्षेत्रों में 29 जनजातीय अनुसंधान संस्थान तथा दिल्ली में 01 राष्ट्रीय जनजातीय अनुसंधान संस्थान हैं। इस दिशा में की गई पहलें निम्नलिखित हैं:

- i. जनजातीय लोगों के साहसिक और देशभक्तिपूर्ण कृत्यों को पहचान देने और क्षेत्र की समृद्ध सांस्कृतिक विरासत को प्रदर्शित करने के लिए जनजातीय कार्य मंत्रालय ने 10 राज्यों में 11 जनजातीय स्वतंत्रता सेनानी संग्रहालय स्थापित करने की संस्वीकृति प्रदान की है।
- ii. मंत्रालय ने खोजनीय डिजिटल संग्रह विकसित किया है, जहां सभी शोध पत्र, पुस्तकें, रिपोर्ट और दस्तावेज, लोकगीत और फोटो/वीडियो अपलोड किए जाते हैं। वर्तमान में, इस संग्रह में 10,000 से अधिक फोटो, वीडियो और प्रकाशन हैं, जो अधिकतर जनजातीय शोध संस्थानों द्वारा किए गए हैं।
- iii. राज्य जनजातीय महोत्सव, मेले और सांस्कृतिक कार्यक्रमों को जनजातीय कार्य मंत्रालय द्वारा वित्तपोषित किया जाता है, ताकि देश भर के जनजातीय लोगों की समृद्ध सांस्कृतिक विरासत की एक झलक प्रस्तुत की जा सके, जिसमें लोक नृत्य, गीत, व्यंजन, प्रदर्शनी, चित्रकला, कला और शिल्प में पारंपरिक कौशल, औषधीय पद्धतियों आदि का प्रदर्शन शामिल है।
- iv. भारतीय जनजातीय सहकारी विपणन विकास संघ (टीआरआईएफडी), जनजातीय उत्पादकों के आधार का विस्तार करने के लिए राज्यों/जिलों/गांवों में सोर्सिंग स्तर पर नए कारीगरों और उत्पादों की पहचान करने के लिए जनजातीय कारीगर मेलों (टीएएम) का आयोजन करता है।
- v. राज्यों के नृवंशविज्ञान संबंधी संग्रहालय विभिन्न जनजातियों के जीवन और संस्कृति से संबंधित दुर्लभ कलाकृतियों को संरक्षित और प्रदर्शित करते हैं।
- vi. "जनजातीय अनुसंधान, सूचना, शिक्षा, संचार और कार्यक्रम (टीआरआई-ईसीई)" के अंतर्गत, प्रतिष्ठित शोध संस्थानों/संगठनों/विश्वविद्यालयों ने जनजातीय मामलों पर शोध अध्ययनों की कमी को दूर करने और समृद्ध जनजातीय संस्कृति, परंपराओं और रीति-रिवाजों को बढ़ावा देने के साथ-साथ जनजातीय कार्यों से जुड़े जनजातीय व्यक्तियों/संस्थाओं का क्षमता निर्माण, सूचना का प्रसार

और जागरूकता उत्पन्न करने के लिए विभिन्न शोध अध्ययन/पुस्तकों का प्रकाशन/ऑडियो-विजुअल वृत्तचित्रों सहित प्रलेखन कार्य शुरू किया है।

(ख): दूरसंचार विभाग (डीओटी), भारत सरकार ने डिजिटल भारत निधि (डीबीएन - पूर्ववर्ती सार्वभौमिक सेवा दायित्व निधि) के वित्तपोषण से अनेक कदम उठाए हैं और परियोजनाएं शुरू की हैं ताकि देश के जनजातीय क्षेत्रों सहित दूरदराज और ग्रामीण क्षेत्रों में तथा द्वीपों में उच्च बैंडविड्थ क्षमता, मोबाइल सेवाएं और ब्रॉडबैंड कनेक्टिविटी प्रदान की जा सके, जिनमें वे क्षेत्र भी शामिल हैं जहां फिलहाल कवरेज नहीं है। प्रमुख परियोजनाओं का विवरण इस प्रकार है:

- i. भारतनेट परियोजना को सभी ग्राम पंचायतों (जीपी) और गांवों को ब्रॉडबैंड कनेक्टिविटी प्रदान करने के लिए चरणबद्ध तरीके से कार्यान्वित किया जा रहा है। भारतनेट परियोजना के अंतर्गत निर्मित अवसंरचना राष्ट्रीय संपत्ति है, जो सेवा प्रदाताओं के लिए समान रूप से उपलब्ध है और इसका उपयोग वाई-फाई हॉटस्पॉट, फाइबर टू द होम (एफटीटीएच) कनेक्शन, लीज्ड लाइन, डार्क फाइबर, मोबाइल टावरों के लिए बैकहॉल आदि जैसी ब्रॉडबैंड सेवाएं प्रदान करने के लिए किया जा सकता है। केंद्रीय मंत्रिमंडल ने भारतनेट चरण- I और II के मौजूदा नेटवर्क के स्तरोन्नयन और शेष 42,000 ग्राम पंचायतों (लगभग) में नेटवर्क सृजन, इसके प्रचालन और 10 वर्षों हेतु रखरखाव के लिए 04.08.2023 को डिजाइन, निर्माण, प्रचालन और रखरखाव (डीबीओएम) मॉडल के तहत संशोधित भारत नेट कार्यक्रम (एबीपी) को मंजूरी दी है। शेष गैर-जीपी गांवों (लगभग 3.8 लाख) को उनकी संबंधित ग्राम पंचायतों से मांग के आधार पर कनेक्टिविटी प्रदान की जानी है। घरों में एफटीटीएच कनेक्शन के लिए बीएसएनएल को परियोजना प्रबंधन एजेंसी के रूप में नामित किया गया है। भारतनेट परियोजना के अंतर्गत 13.01.2025 तक देश में 2,14,323 ग्राम पंचायतों में सेवा उपलब्ध करा दी गई है।
- ii. देश के सुदूर एवं ग्रामीण क्षेत्रों में हाई-स्पीड इंटरनेट/डेटा और मोबाइल सेवाएं (4जी सहित) उपलब्ध कराने के लिए विभिन्न लक्षित स्कीमें/परियोजनाएं जैसे कि पूर्वोत्तर क्षेत्र में मोबाइल कनेक्टिविटी के लिए व्यापक दूरसंचार विकास योजना (सीटीडीपी), द्वीपों (अंडमान एवं निकोबार और लक्षद्वीप द्वीप

समूह) के लिए व्यापक दूरसंचार विकास योजना, वामपंथी उग्रवाद (एलडब्ल्यूई) प्रभावित क्षेत्रों में मोबाइल सेवाएं प्रदान करने की योजना, आकांक्षी जिलों में मोबाइल सेवाएं प्रदान करने की योजना, सीमावर्ती गांवों और अन्य प्राथमिकता वाले क्षेत्रों में मोबाइल सेवाएं प्रदान करने की योजना, सभी कवरेज रहित गांवों में मोबाइल कवरेज प्रदान करने के लिए 4जी सेचुरेशन स्कीम आदि लागू की गई हैं।

- iii. अंडमान और निकोबार द्वीप समूह में हाई स्पीड इंटरनेट/डेटा कनेक्टिविटी प्रदान करने के लिए चेन्नई और अंडमान और निकोबार द्वीप समूह (2312 किमी) के बीच अगस्त, 2020 में सबमरीन ऑप्टिकल फाइबर केबल डाली गई है। जनवरी, 2024 में मुख्य भूभाग (कोच्चि) और लक्षद्वीप द्वीप समूह के बीच 1869 किमी (कुल 11 द्वीप यथा कवरत्ती, कल्पेनी, अगत्ती, अमिनी, आंद्रोत, मिनिकॉय, बंगाराम, बित्रा, चेतलाट, किल्टान और कडमथ) की दूरी को कवर करते हुए सबमरीन ऑप्टिकल फाइबर केबल कनेक्टिविटी भी प्रदान की गई है। एफटीटीएच और अन्य सेवाओं के प्रावधान के लिए लक्षद्वीप द्वीपसमूह में 225 किलोमीटर लंबा ऑप्टिकल फाइबर केबल नेटवर्क बनाया गया है। इन ऑप्टिकल फाइबर केबल परियोजनाओं ने इन द्वीपों में मोबाइल सेवाओं (4 जी / 5 जी) और अन्य हाई-स्पीड डेटा सेवाओं को शीघ्रता से उपलब्ध कराने के कार्य को सुविधाजनक बनाया है।

PROGRAMMES FOR WOMEN WORKING ON DAILY WAGES

***94. SHRI A. MANI:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether there is any targeted programmes for women working as daily wage earners and if so, the details thereof; and
- (b) the details of steps being taken by the Government to address the issues such as wage disparity and workplace safety for them?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): Government has taken legislative and other measures to address the issues such as wage disparity and workplace safety for women.

To reduce gender wage gap, Government has enacted the Equal Remuneration Act, 1976, which provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination and also prevent discrimination against women while making recruitment for the same work or work of similar nature, or in any condition of service subsequent to recruitment such as promotion, training or transfer. The Act is implemented by the Central and State Government in their respective spheres.

The Code on Wages, 2019, serves as a comprehensive and streamlined framework for labour laws about wages. This code underscores the principles of gender equality and nondiscrimination by explicitly prohibiting wage disparity based on gender. It establishes the principle of equal remuneration for both women and men engaged in the same work or work of a similar nature, thereby promoting fairness and equity in the realm of remuneration. The Equal Remuneration Act, 1976 has been subsumed in the Code on Wages, 2019.

The Factories Act, 1948 specifies safety measures for women workers, encompassing restrictions on working near cotton openers, prohibition from cleaning, lubricating, or adjusting any part of a machine while it is in motion, and not allowing them to lift excessive weights. In addition to these specific

provisions, the Act also mandates generic safety measures applicable to both women and men workers, including the fencing of machinery near which they work, regulations for work on or near machinery in motion, and precautions against hazardous processes.

Government has enacted “the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013” (SH Act) to provide protection to women against sexual harassment at workplace and for the prevention and redressal of complaints related to it.

The Occupational Safety, Health, and Working Conditions Code (OSHAndWC), 2020, incorporates provisions to address the occupational safety, health, and welfare of workers including women workers. It emphasizes creating a secure and healthy working environment, considering the unique health considerations of women. This code grants women the right to work at night, subject to their consent, and mandates that employers must establish sufficient measures to ensure the safety and well-being of female workers during at night. Also, the code extends its provisions to transportation, mandating employers to provide a pickup and drop-off service for female employees. The Factories Act, 1948 has been subsumed in the OSHAndWC Code, 2020.

Government is also implementing women centric schemes such as Mission Shakti, Namo Drone Didi, Lakhpati Didi, Women in Science and Engineering- KIRAN (WISE-KIRAN), SERB-POWER (Promoting Opportunities for Women in Exploratory Research), Women Industrial Training Institutes,

National Vocational Training Institutes and Regional Vocational Training Institutes etc. for improving the employability of women.

The Ministry of Labour and Employment in January, 2024 also issued an “Advisory for Employers to Promote Women Workforce Participation”. This advisory inter-alia mentions the employers to ensure all precautionary safety measures for women workers; ensure creation of Internal Complaints Committees (ICCs) for sexual harassment within organizations; ensure timely redressal of safety concerns of women workers; ensure creation of awareness within the enterprise/unit about what constitutes sexual harassment, violence against women, etc.

DETERIORATING CONDITION OF HERITAGE MONUMENTS

***95. SHRI SUKHDEO BHAGAT:**

Will the Minister of **CULTURE** be pleased to state

- (a) whether the Government has taken note of several Reports, including those from Comptroller and Auditor General of India (CAG), which have highlighted the deteriorating condition of heritage monuments under the Archaeological Survey of India (ASI) and if so, the details thereof; and
- (b) whether it is a fact that despite allocation of more funds by the Government, there has been no significant improvement in the preservation and maintenance of heritage sites under ASI and if so, the details along with reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) Yes, Sir. The observation/recommendations of several Reports, including those from Comptroller and Auditor General of India (CAG) have been received and noted. Archaeological Survey of India (ASI) takes up conservation and preservation of centrally protected monuments/sites as per National Conservation Policy, 2014 and provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958).

(b) ASI takes up conservation, preservation and maintenance of 3,698 centrally protected monuments/sites in the country as per requirement and availability of resources.

STRENGTHENING OF FINANCIAL INCLUSION SCHEMES

***96. DR. BHOLA SINGH:**

SHRI NABA CHARAN MAJHI:

Will the Minister of **FINANCE** be pleased to state:

(a) the total reach and beneficiary count of financial inclusion schemes, including PM Jan Dhan Yojana, PM Jeevan Jyoti Bima Yojana, PM Suraksha Bima Yojana, Atal Pension Yojana, PM Mudra Yojana, Stand-Up India and PM Vishwakarma;

(b) the steps taken to ensure accessibility of these schemes to women, rural population marginalised groups and underprivileged communities in the country, State-wise;

(c) whether private banks are being encouraged to participate actively in expanding financial inclusion initiatives;

(d) whether there are any upcoming reforms or digital innovations to improve the efficiency and transparency of financial inclusion efforts and if so, the steps taken by the Government to enhance awareness and increase participation in these schemes in each State of the country, including Maharashtra, Sidhi Lok Sabha Constituency; and

(e) the way by which the State Authorities address the challenges such as low enrolment, lack of awareness and implementation gaps in various States of the country?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (e): The Government initiated the National Mission for Financial Inclusion (NMFIs), namely the Pradhan Mantri Jan Dhan Yojana (PMJDY) in August, 2014 to provide universal banking services for every unbanked household based on the guiding principles of banking the unbanked, securing the unsecured, funding the unfunded and serving unserved and underserved areas, with a strong focus on women. To give further impetus to financial inclusion initiatives of the Government, PMJDY Scheme was extended beyond 14.08.2018 and the focus was shifted to “every unbanked adult” instead of “every household”. A total of 54.58 crore Jan-Dhan accounts have been opened till 15.01.2025, of which 30.37 crore (55.7%) belong to women. NMFIs have also facilitated the coverage of

women with various social security and credit linked Schemes, the details of which are given in the enclosed **Statement I** and **II**.

To ensure accessibility of these schemes to women, rural population, marginalised groups and underprivileged communities in the country, various steps are being taken such as:

- 1) Allocation of targets to all banks under each scheme;
- 2) Organisation of various camps and specialised campaigns to promote awareness;
- 3) Periodic review of performance of banks etc;

All Banks, including private banks, participate in these activities to ensure effectiveness of these schemes and make them accessible to all stakeholders.

Several initiatives are being undertaken in an ongoing manner by the Government along with State Authorities to address challenges such as low enrolment, lack of awareness, etc. being faced in financial inclusion schemes in the country. Some of these are as under:

- i. Several special campaigns have been launched, from time to time, at Gram Panchayat level to reach the last mile beneficiaries. These campaigns aim at enrolling individuals under Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) and other financial inclusion Schemes.
- ii. The State Level Bankers' Committee (SLBC) plays a crucial role by coordinating efforts among Banks, Government agencies, Lead District

- Managers, Financial Institutions, Insurance companies, and other stakeholders to increase coverage under these Schemes at the state level.
- iii. Centre for Financial Literacy (CFL) pilot project on financial literacy was initiated by the Reserve Bank of India in 2017 with an objective to adopt community led innovative and participatory approaches to financial literacy.
 - iv. A strong network of about 13 lakh Banking Correspondents (BCs), representing the last mile connect in the Banking Services delivery system, is also enrolling eligible people under financial inclusion Schemes.
 - v. To make digital financial services more accessible and user-friendly, 107 Digital Banking Units (DBUs) have been set-up by Banks (as on December 2024) with an objective to ensure the benefits of digital banking to every nook and corner of the country. These units offer facilities like opening of saving bank accounts, passbook printing, transfer of funds, loan applications, etc.
 - vi. Further, various online platforms like Jan Samarth portal, PSB Loans in 59 Minutes, Stand-up Mitra, etc., have been established to provide quick and hassle-free credit to everyone in a user-friendly manner.

STATEMENT-I**The Details of Coverage of Women With Various Social Security Schemes**

SN	State/UT	Number of PMJDY accounts (as on 15.01.2025)		PMJJBY Cumulative Enrolments (as on 15.01.2025)		PMSBY Cumulative Enrolments (as on 15.01.2025)		APY Enrolments (as on 31.12.2024)	
		Total	Women	Total	Women	Total	Women	Total	Women
1	Andaman and Nicobar Islands	61,638	30,900	83,493	37,579	166,895	65,734	12,703	5,297
2	Andhra Pradesh	15,454,258	8,835,054	31,995,855	6,613,795	53,629,751	14,276,062	3,636,741	2,241,475
3	Arunachal Pradesh	459,538	249,167	243,449	119,847	437,097	220,326	33,098	15,965
4	Assam	24,681,246	14,388,447	4,841,230	2,850,886	12,746,050	7,018,645	1,757,041	1,004,490
5	Bihar	62,076,485	34,765,289	16,780,279	9,002,230	33,373,299	18,738,189	6,459,026	3,616,591
6	Chandigarh	334,828	155,048	143,064	55,360	416,498	168,262	70,370	25,881
7	Chhattisgarh	18,189,320	10,201,169	7,632,615	3,665,599	16,001,762	7,587,305	1,337,637	660,427
8	Dadra and Nagar Haveli and Daman and Diu	238,752	87,393	144,220	43,393	268,165	75,154	39,131	6,478
9	Delhi	6,635,232	3,223,146	2,326,524	1,040,562	6,061,037	2,649,275	880,979	334,765
10	Goa	213,891	94,425	336,051	152,037	696,213	303,688	100,861	39,732

11	Gujarat	19,092,385	9,779,175	8,949,524	3,619,035	18,944,547	7,528,094	2,608,742	800,496
12	Haryana	10,419,159	5,207,587	4,542,266	1,968,259	10,740,238	4,619,142	1,594,563	588,309
13	Himachal Pradesh	1,971,139	1,026,658	1,160,393	500,186	2,952,236	1,276,168	539,483	209,185
14	Jammu and Kashmir	2,395,601	1,386,337	988,935	307,421	2,114,282	777,805	217,160	68,569
15	Jharkhand	19,402,382	11,009,083	7,358,212	3,943,576	13,860,723	7,449,810	2,119,447	1,166,476
16	Karnataka	20,124,521	11,378,590	14,411,537	5,514,604	22,255,830	11,030,025	4,137,526	1,908,038
17	Kerala	6,690,410	3,875,394	3,899,124	1,394,114	10,568,600	5,416,524	1,379,468	742,935
18	Ladakh	19,377	9,335	32,421	10,153	63,332	22,756	6,171	2,228
19	Lakshadweep	10,317	5,204	5,799	2,297	28,787	7,278	2,628	954
20	Madhya Pradesh	44,710,410	24,752,263	13,859,100	7,335,301	34,141,004	16,637,099	4,253,489	2,008,342
21	Maharashtra	36,294,203	20,737,022	16,101,438	7,921,731	36,002,821	16,766,599	6,883,717	3,106,915
22	Manipur	1,114,536	640,039	359,156	155,189	577,339	332,249	63,967	33,412
23	Meghalaya	825,343	479,904	505,663	307,630	913,885	525,229	68,914	36,032
24	Mizoram	405,827	213,702	343,701	179,491	523,297	266,367	25,451	13,645
25	Nagaland	404,904	223,638	205,788	105,686	472,637	248,522	36,786	17,878
26	Odisha	22,687,187	12,887,785	10,222,632	5,201,022	22,019,198	11,189,820	2,675,729	1,423,547
27	Puducherry	240,142	135,676	222,461	113,753	531,186	253,161	95,130	53,840
28	Punjab	9,434,873	5,055,796	4,332,397	1,945,951	12,353,326	5,509,209	2,066,987	821,486
29	Rajasthan	36,524,908	20,977,020	13,098,970	5,769,730	25,948,761	12,616,930	3,828,952	1,403,623
30	Sikkim	94,376	49,842	139,929	67,591	266,109	123,687	40,537	18,865

31	Tamil Nadu	16,768,821	9,786,096	9,624,414	5,558,747	24,095,083	13,475,962	4,738,266	2,702,880
32	Telangana	12,329,622	7,200,559	7,964,061	4,298,518	17,102,539	8,567,182	2,323,900	1,218,379
33	Tripura	1,103,232	620,920	518,649	254,074	1,315,344	591,101	259,719	138,321
34	Uttar Pradesh	97,217,065	51,774,271	27,792,727	12,125,747	72,083,777	32,018,519	11,892,317	4,541,124
35	Uttarakhand	3,803,403	1,975,944	1,587,930	732,564	4,873,600	2,178,626	792,093	299,956
36	West Bengal	53,351,475	30,492,774	12,466,751	7,182,261	32,680,037	17,906,942	5,598,811	3,138,825
Total		545,780,806	303,710,652	225,220,758	100,095,919	491,225,285	228,437,446	72,577,540	34,415,361
Source : Banks				Source: Banks and Insurance Companies				Source: PFRDA	

STATEMENT-II The Details of Coverage of Women With Various Credit Linked Schemes									
SN	State/UT	Cumulative No. of PMMY loan accounts sanctioned (as on 24.01.2025)		Cumulative No. of SUPI loan accounts sanctioned (as on 27.01.2025)		Cumulative No. of PMSVANidhi loan accounts sanctioned (as on 31.12.2024)		Cumulative No. of PM Vishwakarma loan accounts sanctioned (as on 30.01.2025)	
		Total	Women	Total	Women	Total	Women	Total	Women
1	Andaman and Nicobar Islands	53,620	9,739	380	336	1,041	451	3	2
2	Andhra Pradesh	10,056,380	3,973,443	14,789	12,325	534,000	400,413	25,481	15,998
3	Arunachal Pradesh	135,705	37,003	904	295	7,805	5,771	16	10
4	Assam	11,337,821	6,257,750	3,515	2,631	181,347	90,741	9,039	2,765
5	Bihar	58,634,796	41,417,864	8,989	8,188	172,593	63,808	8,276	1,705
6	Chandigarh	194,515	53,555	674	555	8,747	1,441	13	7
7	Chhattisgarh	9,829,120	6,425,318	5,141	4,117	135,342	65,571	5,226	1,330
8	Dadra and Nagar Haveli and Daman and Diu	40,837	20,039	169	129	3,362	1,085	40	21
9	Delhi	3,488,717	2,090,220	6,515	5,389	252,463	88,440	19	9

10	Goa	378,435	175,021	903	771	2,791	1,353	446	375
11	Gujarat	15,460,637	9,246,202	18,270	15,253	712,103	302,413	33,513	10,027
12	Haryana	9,394,465	5,640,710	8,044	6,890	216,995	63,288	3,962	774
13	Himachal Pradesh	1,111,999	339,622	3,310	2,454	10,174	2,324	949	61
14	Jammu and Kashmir	2,072,922	471,213	1,670	1,342	28,802	1,208	11,603	2,615
15	Jharkhand	15,146,407	11,390,418	4,293	3,799	111,921	53,205	2,795	351
16	Karnataka	49,448,747	34,331,407	16,160	13,605	583,147	316,471	78,449	47,476
17	Kerala	16,834,944	11,572,907	9,696	9,333	155,429	98,242	2,025	560
18	Ladakh	61,260	16,645	629	78	827	526	307	194
19	Lakshadweep	11,917	2,794	3	-	-	-	-	-
20	Madhya Pradesh	30,731,488	21,387,098	12,869	9,630	1,390,790	532,859	20,210	2,638
21	Maharashtra	41,342,930	32,753,948	23,813	19,619	1,164,531	516,163	26,022	6,763
22	Manipur	458,604	180,726	477	316	14,022	13,187	535	295
23	Meghalaya	288,853	144,135	645	304	5,242	4,006	-	-
24	Mizoram	161,757	93,803	658	243	3,551	3,131	9	-
25	Nagaland	152,076	86,548	930	381	4,728	4,088	107	48
26	Odisha	33,340,585	26,413,845	7,767	6,722	103,437	22,153	6,064	884
27	Puducherry	1,210,839	869,438	529	489	5,232	2,694	17	1
28	Punjab	9,588,282	5,076,716	8,982	7,262	225,534	81,409	596	181

29	Rajasthan	22,101,449	13,681,618	14,312	11,533	262,862	87,899	36,425	3,443
30	Sikkim	165,733	65,584	645	327	1,502	1,094	35	19
31	Tamil Nadu	57,928,924	39,527,950	25,381	22,391	574,448	389,312	-	-
32	Telangana	7,596,552	4,191,931	13,526	10,986	729,084	477,240	16,133	4,306
33	Tripura	3,137,904	1,963,627	610	414	8,237	1,390	2,904	422
34	Uttar Pradesh	50,846,706	30,624,558	26,978	23,313	2,016,007	643,959	6,219	1,043
35	Uttarakhand	3,252,495	2,028,941	3,672	3,082	43,775	9,845	502	235
36	West Bengal	50,715,876	37,101,544	13,949	11,080	243,182	115,308	-	-
Total		516,714,297	349,663,880	259,797	215,582	9,915,053	4,462,488	297,940	104,558
Source: PMMY portal			Source: SIDBI		Source: MoHUA		Source: PM Vishwakarma portal		

झारखंड और छत्तीसगढ़ के ग्रामीण क्षेत्रों के विद्यालयों में शिक्षा

*97. श्री दुलू महतो:

श्री बृजमोहन अग्रवाल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) झारखंड के ग्रामीण क्षेत्रों में बच्चों को गुणवत्तापूर्ण शिक्षा प्राप्त करने में किन प्रमुख समस्याओं का सामना करना पड़ता है;
- (ख) सरकार द्वारा सरकारी विद्यालयों में शिक्षकों के प्रशिक्षण में सुधार के लिए क्या कदम उठाए जा रहे हैं;
- (ग) झारखंड के धनबाद जिले और छत्तीसगढ़ के रायपुर जिले में बच्चों की शिक्षा पर सामाजिक-आर्थिक कारकों का क्या प्रभाव पड़ता है;
- (घ) सरकार द्वारा झारखंड और छत्तीसगढ़ के ग्रामीण क्षेत्रों में डिजिटल शिक्षा को बढ़ावा देने के लिए क्या उपाय किए जा रहे हैं; और
- (ड.) क्या झारखंड में सरकारी और निजी विद्यालयों की शिक्षा के स्तर में कोई अंतर है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क): भारत सरकार समावेशी और न्यायसंगत गुणवत्तापूर्ण शिक्षा सुनिश्चित करने के लिए केंद्र प्रायोजित समग्र शिक्षा योजना के तहत झारखंड के ग्रामीण क्षेत्रों सहित राज्य सरकारों/संघ राज्य क्षेत्रों को तकनीकी और वित्तीय सहायता उपलब्ध कराती है। इस योजना के तहत विभिन्न प्रावधान झारखंड के ग्रामीण क्षेत्रों में बच्चों के समक्ष आने वाली पलायन, पहुंच जैसी समस्याओं के समाधान में सहायता की जानी है।

यूडीआईएसई+ वर्ष 2023-24 के अनुसार, झारखंड में स्कूलों की कुल संख्या 44,475 है, जिनमें से ग्रामीण क्षेत्रों में स्कूलों की कुल संख्या 40,452 (90.9%) है। ग्रामीण क्षेत्रों में पढ़ने वाले

बच्चों की संख्या 57,83,641 है, जिनमें से लड़कियों की कुल संख्या 28,36,228 है जो 49.03% है। ग्रामीण क्षेत्रों में सेवारत शिक्षकों की कुल संख्या 1,63,228 है, जिनमें से सरकारी स्कूलों में शिक्षकों की संख्या 1,08,059 है जो 66.2% है।

(ख): केंद्र प्रायोजित समग्र शिक्षा योजना के अंतर्गत सेवारत शिक्षकों और शिक्षक प्रशिक्षकों के प्रशिक्षण के लिए राज्यों को योजना के मानदंडों के अनुसार वित्तीय सहायता प्रदान की जाती है। ये प्रशिक्षण संबंधित राज्यों और संघ राज्य क्षेत्रों द्वारा राज्य शैक्षिक अनुसंधान और प्रशिक्षण परिषदों (एससीईआरटी) और जिला शिक्षा और प्रशिक्षण संस्थानों (डीआईईटी) के माध्यम से आयोजित किए जाते हैं।

समग्र शिक्षा के तहत डीआईईटी को सुदृढ़ करने और उन्हें उत्कृष्टता केंद्र के रूप में विकसित करने के लिए भी धनराशि उपलब्ध कराई जाती है। वित्त वर्ष 2023-24 के लिए राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत प्रस्तावों के आधार पर, सरकार ने 33 राज्यों/संघ राज्य क्षेत्रों में 125 डीआईईटी के उन्नयन के लिए 92,320.18 लाख रुपए की वित्तीय सहायता मंजूर की है।

इसके अतिरिक्त, स्कूल शिक्षा एवं साक्षरता विभाग ने केंद्र प्रायोजित समग्र शिक्षा योजना के तहत निष्ठा (स्कूल प्रमुखों और शिक्षकों की समग्र उन्नति के लिए राष्ट्रीय पहल) नामक एक एकीकृत शिक्षक प्रशिक्षण कार्यक्रम के माध्यम से प्रारंभिक स्तर पर अधिगम परिणामों में सुधार के लिए एक राष्ट्रीय मिशन शुरू किया। निष्ठा को अब सभी स्तर के शिक्षकों: आधारभूत साक्षरता और संख्यात्मकज्ञान के लिए प्राथमिक शिक्षक, माध्यमिक स्तर के शिक्षक तथा मास्टर प्रशिक्षकों के प्रशिक्षण के लिए प्रारंभिक बाल्यावस्था देखभाल और शिक्षा (ईसीसीई) के लिए विस्तारित कर दिया गया है।

झारखंड राज्य सरकार द्वारा दी गई सूचना के अनुसार, शिक्षकों की विशिष्ट प्रशिक्षण आवश्यकताओं का आकलन करने और विभिन्न क्षेत्रों में सुधार के लिए प्रमुख क्षेत्रों की पहचान करने के लिए वर्ष 2022 में 96,700 प्राथमिक विद्यालय शिक्षकों और वर्ष 2023 में 13,000 माध्यमिक

और वरिष्ठ माध्यमिक विद्यालय शिक्षकों के लिए प्रशिक्षण आवश्यकता विश्लेषण (टीएनए) आयोजित किया गया था। झारखंड राज्य सरकार ने जे-गुरुजी ऐप विकसित किया है, जो पाठ्यक्रम के साथ सामग्री का मानचित्रण करता है।

छत्तीसगढ़ राज्य सरकार ने शिक्षकों की विशिष्ट आवश्यकताओं का आकलन करने के लिए एक आवश्यकता विश्लेषण किया है। इसके आधार पर, विषय-वस्तु विकसित की जाती है, और विषय विशेषज्ञों द्वारा एक प्रशिक्षण मैनुअल तैयार किया जाता है। प्रशिक्षण कार्यक्रम की प्रभावशीलता सुनिश्चित करने के लिए जिला प्रभारी द्वारा निरंतर ऑफ़लाइन निगरानी भी की जाती है।

(ग): झारखंड के धनबाद जिले में मुख्य आर्थिक गतिविधि कोयला खनन है, जबकि छत्तीसगढ़ के रायपुर जिले में मुख्य रूप से कृषि है। धनबाद और रायपुर जिलों में स्कूल शिक्षा में सामाजिक-आर्थिक कारकों पर ध्यान देने के लिए, सरकार ने पहुंच और गुणवत्ता में सुधार के लिए कई उपाय किए हैं। यूडीआईएसई+ 2023-24 के अनुसार, झारखंड के धनबाद जिले में स्कूलों की संख्या 2,450 स्कूल है। इसके अलावा धनबाद जिले में 6 कस्तूरबा गांधी बालिका विद्यालय, 3 झारखंड बालिका आवासीय विद्यालय और 1 नेताजी सुभाष चंद्र बोस आवासीय विद्यालय संचालित किए जा रहे हैं। इन स्कूलों में पढ़ने वाले बच्चों की संख्या 4,64,810 है, जिनमें लड़कियों की संख्या 2,21,375 (47.6%) है। इन स्कूलों में शिक्षकों की कुल संख्या 15,178 है। प्राथमिक विद्यालयों में स्कूल छोड़ने की दर 0, उच्च प्राथमिक विद्यालयों में 8.2 और माध्यमिक विद्यालयों में 20.1 है। लड़कियों की स्कूल छोड़ने की दर क्रमशः 0, 7.8 और 21.1 है।

छत्तीसगढ़ के रायपुर जिले में 2,415 स्कूल संचालित हैं। इन स्कूलों में पढ़ने वाले बच्चों की संख्या 5,39,907 है, जिनमें से लड़कियों की संख्या 2,68,008 (49.63%) है। इन स्कूलों में शिक्षकों की कुल संख्या 23,756 है। प्राथमिक विद्यालय में स्कूल छोड़ने की दर 0, उच्च प्राथमिक विद्यालय में 2.1 और माध्यमिक विद्यालय में 14.5 है। लड़कियों की स्कूल छोड़ने की दर क्रमशः 0, 0.9 और 10.2 है।

(घ): सरकार ने झारखंड और छत्तीसगढ़ के ग्रामीण क्षेत्रों में डिजिटल शिक्षा को बढ़ावा देने के लिए कई कदम उठाए हैं।

(i) शिक्षा तक बहुविध पहुँच को सक्षम करने के लिए पीएम ईविद्या नामक एक व्यापक पहल। पीएम ईविद्या के अंतर्गत प्रमुख पहल इस प्रकार हैं: -

- गुणवत्तापूर्ण ई-सामग्री उपलब्ध कराने के लिए दीक्षा पोर्टल
 - बिना कनेक्टिविटी या सीमित कनेक्टिविटी वाले ग्रामीण और दूरदराज के इलाकों तक पहुंचने के लिए 200 पीएम ईविद्या डीटीएच टीवी चैनल। स्थानीय भाषाओं में विकसित सामग्री के प्रावधान को सक्षम करने के लिए झारखंड और छत्तीसगढ़ को पांच-पांच चैनल आवंटित किए गए हैं।
 - रेडियो, सामुदायिक रेडियो और सीबीएसई पॉडकास्ट- शिक्षा वाणी का व्यापक उपयोग।
 - दृष्टि एवं श्रवण बाधितों के लिए डिजिटली एक्सेसिबल इंफॉर्मेशन सिस्टम (डेजी) और भारतीय सांकेतिक भाषा (आईएसएल) पर आधारित विशेष ई-सामग्री (टॉकिंग बुक्स) विकसित की गई।
 - एनसीईआरटी/एनआईओएस के यूट्यूब और डीटीएच चैनल।
- (ii) केन्द्र प्रायोजित योजना समग्र शिक्षा के अंतर्गत, ग्रामीण क्षेत्रों सहित राज्यों/संघ राज्य क्षेत्रों को स्कूलों में आईसीटी प्रयोगशालाओं और स्मार्ट कक्षाओं की स्थापना के लिए वित्तीय सहायता उपलब्ध कराई जाती है।
- (iii) झारखंड और छत्तीसगढ़ राज्य में अब तक अनुमोदित आईसीटी प्रयोगशालाओं और स्मार्ट कक्षाओं का वास्तविक और वित्तीय ब्यौरा निम्नानुसार है:

राज्य	आईसीटी प्रयोगशालाओं की संख्या (वर्ष 2005-06 से)	राशि (रुपए लाख में)	स्मार्ट कक्षाओं की संख्या (वर्ष 2020-21 से)	राशि (रुपए लाख में)

छत्तीसगढ़	3,777	13,559.8	10,439	24,921.6
झारखंड	5,322	31,106.3	1,319	3,184.22

स्रोत: प्रबंध

* स्मार्ट क्लासरूम को वित्त वर्ष 2020-21 से एक घटक के रूप में जोड़ा गया

(ड): यूडीआईएसई+ वर्ष 2023-24 के अनुसार, झारखंड में 71.8% बच्चे सरकारी/सरकारी सहायता प्राप्त स्कूलों में पढ़ रहे हैं, जबकि 28.2% बच्चे निजी/अन्य प्रबंधन स्कूलों में पढ़ते हैं। बच्चों के समग्र विकास को सुनिश्चित करने के लिए गुणवत्तापूर्ण शिक्षा उपलब्ध कराने के लिए, एनईपी 2020 के अनुसार, झारखंड में सरकार द्वारा पीएम श्री स्कूल, सीएम स्कूल ऑफ एक्सीलेंस और आदर्श विद्यालय जैसी कई पहल की गई हैं।

राष्ट्रीय उपलब्धि सर्वेक्षण, 2021 के अनुसार अधिगम परिणाम
<https://nas.gov.in/report-card/nas-2021> पर उपलब्ध हैं।

मेधावी खिलाड़ियों को खेल योजना के तहत पेंशन

*98. श्री सतपाल ब्रह्मचारी:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा देश का प्रतिनिधित्व करने वाले पूर्व खिलाड़ियों को सम्मानित करने के लिए विगत तीन वर्षों के दौरान कोई कदम उठाए गए हैं/उठाए जाने हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार ने उक्त खिलाड़ियों का कल्याण सुनिश्चित किया है और उनके जीवन की गुणवत्ता का रिकॉर्ड रखा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) खेल योजना के तहत मेधावी खिलाड़ियों को आजीवन पेंशन की कितनी राशि प्रदान की जाती है और विशेष रूप से हरियाणा के सोनीपत लोक सभा निर्वाचन क्षेत्र में ऐसे कितने लाभार्थी हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) : जी हां, अंतर्राष्ट्रीय स्तर पर खेल के क्षेत्र में देश का प्रतिनिधित्व कर चुके खिलाड़ियों की उत्कृष्ट उपलब्धियों को सम्मानित करने और उन्हें मान्यता प्रदान करने के लिए सरकार उन्हें प्रति वर्ष मेजर ध्यानचंद खेल रत्न पुरस्कार, अर्जुन पुरस्कार, अर्जुन पुरस्कार (जीवनपर्यंत), द्रोणाचार्य पुरस्कार और द्रोणाचार्य (जीवनपर्यंत) पुरस्कार जैसे राष्ट्रीय खेल पुरस्कार प्रदान करती है।

(ग): सरकार राष्ट्रीय और अंतर्राष्ट्रीय स्तर के भारतीय खिलाड़ियों के कल्याण के लिए निम्नलिखित स्कीमें लागू करती है :

- (i) 'खिलाड़ियों के लिए पंडित दीनदयाल उपाध्याय राष्ट्रीय कल्याण निधि स्कीम' (पीडीयूएनडब्ल्यूएफएस) खिलाड़ियों/कोचों और आर्थिक बदहाली में रह रहे उनके आश्रित परिवार के सदस्यों को प्रशिक्षण और प्रतियोगिताओं के दौरान लगी चोटों के उपचार, खिलाड़ियों के कल्याण, खेल उपकरणों की खरीद और स्पर्धाओं आदि में भागीदारी के लिए 2 लाख रुपये से 10 लाख रुपये तक की वित्तीय सहायता प्रदान करती है।
- (ii) "मेधावी खिलाड़ियों को पेंशन स्कीम" के दिशानिर्देशों के अनुसार पात्र खिलाड़ियों को 12,000/- रु. से 20,000/- रु. प्रति माह तक की आजीवन पेंशन प्रदान की जाती है।
- (iii) मंत्रालय ने 29.08.2024 को खेलों से सन्यास ले चुके खिलाड़ी सशक्तिकरण प्रशिक्षण (आरईएसईटी) कार्यक्रम शुरू किया है, जिसका उद्देश्य सन्यास ले चुके खिलाड़ियों को उनके करियर विकास के लिए सहायता प्रदान करने हेतु उन्हें इंटरनशिप के साथ उनकी शैक्षणिक वृद्धि के लिए अनुरूप शिक्षा प्रदान करना और उन्हें उपयुक्त करियर विकल्प में बदलने के लिए आवश्यक ज्ञान और कौशल से सशक्त बनाना है।

उपरोक्त स्कीमों का विवरण खेल विभाग, युवा कार्यक्रम और खेल मंत्रालय की वेबसाइट पर उपलब्ध है।

(घ) “मेधावी खिलाड़ियों को पेंशन स्कीम” के तहत सक्रिय खेल करियर से सन्यास लेने के बाद 12,000/-रु. से 20,000/-रु. प्रति माह तक की आजीवन पेंशन के रूप में वित्तीय सुरक्षा प्रदान की जाती है। स्कीम के अंतर्गत सक्रिय खेल करियर से सन्यास ले चुके खिलाड़ी और ओलंपिक खेलों, पैरालिंपिक खेलों, विश्व कप, विश्व चैंपियनशिप, एशियाई खेलों, पैरा एशियाई खेलों और राष्ट्रमंडल खेलों में पदक जीतने वाले खिलाड़ी आजीवन पेंशन के पात्र हैं। इस स्कीम के तहत, छह लाभार्थी हरियाणा के सोनीपत जिले से हैं।

NEW KVs AND JNVs

***99. DR. KALANIDHI VEERASWAMY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government proposes to open new Kendriya Vidyalayas and Jawahar Navodaya Vidyalayas across the country;
- (b) if so, the details thereof, State-wise including Tamil Nadu;
- (c) the States where these new schools are being established;
- (d) the expected timeline for the completion of construction and commencement of operation in these schools;
- (e) the steps taken by the Government to ensure adequate infrastructure, teaching staff, and resources for these new schools; and
- (f) the expected impact of these new schools on the education system and access to quality education?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN):

(a) to (c): At present, 1253 Kendriya Vidyalayas (KVs) and 653 Navodaya Vidyalayas (NVs) are functional across the country. Opening of new KVs and NVs is a continuous process.

KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence and Paramilitary personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories (UTs) Administrations, with commitment to provide requisite resources including land and temporary accommodation for setting up a new KV as per norms. The proposals are subject to approval of the competent authority as per extant procedures. The Government of India has recently approved the proposal for opening of 85 new Kendriya Vidyalayas (KVs) under Civil/Defence Sector across the country and expansion of one existing KV i.e. KV Shivamogga, District Shivamogga, Karnataka by adding 2 additional Sections in all the classes including 02 KVs in Tamil Nadu (Theni, district Theni and Pillaiyarpatti, district Thanjavur).

The Navodaya Vidyalaya Scheme envisages for opening of one NV in each district of the country. With sanctioning of 62 new NVs in November 2016, all 638

districts (as on 31st May, 2014) of the States/UTs which have accepted the scheme, other than 6 districts with 100% urban population, have been covered under this scheme. The State of Tamilnadu has yet to accept the Navodaya Vidyalaya Scheme. Opening of new NVs depends on the willingness of the concerned State Government/UT administration to make available requisite suitable land, free of cost, for construction of the permanent building and making available required temporary building, free of rent, to run the Vidyalaya till the permanent building is constructed. Sanction and opening of new NVs depends on approval by the competent authority as per extant procedures. Further, Government of India has recently sanctioned new NVs in 28 newly created/ carved out districts.

(d): Construction of permanent buildings for KVs and NVs is a continuous process, which depends upon identification of suitable land, completion of transfer / lease formalities in favour of Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS) by the sponsoring authorities, submission of drawings / estimates by construction agency, availability of funds and requisite approvals etc.

(e): All new KVs and NVs buildings are equipped with all required infrastructure as per KVS and NVS norms viz. classrooms, library, computer lab, physics lab, chemistry lab, biology lab, maths lab, smart classrooms etc. and sports facilities to ensure quality education to the students. In addition, dormitories, mess, multipurpose halls / central covered courtyard etc. are made available in NVs as

per norms. Further, teaching and non-teaching staff are sanctioned as per KVS and NVS norms after opening of the Vidyalaya.

(f): Establishment of these 85 new KVs and expansion of one existing KV and 28 new NVs would additionally benefit approximately 82560 students in these KVs and approximately 15680 students in these NVs across the country to get opportunity to avail of affordable and quality modern education.

AMOUNT ALLOCATED BY COMPANIES UNDER CSR IN ANDHRA PRADESH

***100. SHRI PUTTA MAHESH KUMAR:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of companies registered, presently functional, dormant and struck off during the last five years across Andhra Pradesh, district-wise, especially in Eluru district along with their details;
- (b) the list of CSR initiatives undertaken and beneficiaries of the same at present in Andhra Pradesh, district-wise, especially in Eluru district;
- (c) the total funds allocated, sector-wise by companies for CSR activities in Andhra Pradesh during the last five years, district-wise, especially in Eluru district;
- (d) whether the Government has considered increasing the financial criteria of allocating 2% of average net profits of companies; and
- (e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a): The details of total number of companies registered, presently functional, dormant and struck off during the last five years across Andhra Pradesh including Eluru district are given in the enclosed **Statement-I**.

(b): On the basis of the filings made by the companies in the MCA21 registry, district-wise CSR expenditure in Andhra Pradesh during last three Financial Years (FY) from 2018-19 to 2022-23 are given in the enclosed **Statement-II**.

The beneficiary-wise details of CSR expenditure is not maintained.

(c): There is no provision of allocation of CSR funds under CSR legal framework. However, on the basis of the filings made by the companies in the MCA21 registry, sector-wise CSR expenditure in Andhra Pradesh during the last five financial years (FYs) from 2018-19 to 2022-23 is are given in the enclosed **Statement-III**.

(d) and (e): No such proposal has been considered by the Government as the extant provisions are considered appropriate.

STATEMENT-I

District-wise details of companies incorporated in Andhra Pradesh during the last five years							
S. No.	District	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25	Grand Total
Active							
1	Visakhapatnam	473	666	596	717	624	3,076
2	Krishna	387	539	494	566	578	2,564
3	Guntur	356	426	384	529	469	2,164
4	Chittoor	202	304	268	360	319	1,453
5	East Godavari	222	241	241	306	256	1,266
6	West Godavari	175	179	158	216	183	911
7	Sri Potti Sriramulu Nellore	154	182	162	205	191	894
8	Ananthapuramu	136	172	135	177	155	775
9	Prakasam	119	132	137	162	124	674
10	Y.S.R.	100	148	122	137	148	655
11	Kurnool	87	131	144	149	119	630
12	Srikakulam	38	63	50	71	64	286
13	Vizianagaram	39	60	61	68	57	285
14	Tirupati				1		1
15	Eluru			1			1

	Total	2,488	3,243	2,953	3,664	3,287	15,635
Converted to LLP							
1	Kurnool	-	-	-	-	1	1
	Total	-	-	-	-	1	1
Dormant under section 455							
1	Visakhapatnam	2	-	-	-	-	2
2	West Godavari	-	1	-	-	-	1
3	Guntur	-	1	-	-	-	1
4	Krishna	-	1	-	-	-	1
	Total	2	3	-	-	-	5
Inactive for e-filing							
1	East Godavari	-	-	-	1	-	1
	Total	-	-	-	1	-	1
Strike Off							
1	Visakhapatnam	184	12	6	2		204
2	Krishna	144	13	2	1		160
3	Guntur	107	9	1	4		121
4	East Godavari	91	5	4	1		101
5	Chittoor	79	6	3	1		89
6	Sri Potti Sriramulu Nellore	68	6	2	1		77
7	West Godavari	51	6	1	3		61

8	Ananthapuramu	52	6	2	1		61
9	Kurnool	54	3	2			59
10	Y.S.R.	38	4		2		44
11	Prakasam	40	1		1		42
12	Vizianagaram	16		2			18
13	Srikakulam	10	1		1		12
	Total	934	72	25	18		1,049

Under process of striking off							
1	Visakhapatnam	3	2		3		8
2	Krishna	4	1	1	2		8
3	Guntur		1	2	1		4
4	Sri Potti Sriramulu Nellore	1	2				3
5	Prakasam	2		1			3
6	East Godavari	1		1			2
7	Ananthapuramu	1	1				2
8	Kurnool	1	1				2
9	Chittoor			1			1
10	West Godavari				1		1
	Total	13	8	6	7	-	34

(Data upto 05.02.2025) (Source: e-Gov.)

Note:- As per the current PIN code master available in the e-filing system, Eluru is not part of list of Andhra Pradesh districts and the same is covered as part of West Godavari district as it came into existence in the year 2022. The one company that is in the Eluru district had got the address updated through form INC-22.

STATEMENT-II

**District-wise CSR expenditure in Andhra Pradesh during the last three financial years (FYs)
from 2020-21 to 2022-23
(Amount in Rs. crores)**

S. No.	Districts	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1	Alluri Sitharama Raju	-	-	-	-	0.06
2	Anakapalli	-	-	-	-	0.01
3	Ananthapuramu	1.62	12.06	7.88	23.61	50.78
4	Annamayya	-	-	-	-	-
5	Bapatla	-	-	-	-	-
6	Chittoor	26.34	32.65	20.49	70.30	167.84
7	Dr B.R. Ambedkar Konaseema	-	-	-	-	-
8	East Godavari	5.09	18.16	28.92	26.32	151.33
9	Eluru	-	-	-	-	-
10	Guntur	19.88	18.80	13.27	250.71	69.23
11	Kakinada	-	-	-	-	0.06
12	Krishna	7.84	11.05	17.36	42.23	39.54
13	Kurnool	3.77	3.56	47.13	11.27	16.59
14	Nandyal	-	-	-	-	-
15	NTR	-	-	-	-	0.37
16	Palnadu	-	-	-	-	0.39
17	Parvathipuram Manyam	-	-	-	-	-
18	Prakasam	0.91	1.29	1.16	5.85	164.11
19	Sri Potti Sriramulu Nellore	18.99	30.84	26.24	29.33	78.95
20	Sri Sathya Sai	-	-	-	-	0.00
21	Srikakulam	7.27	2.91	1.64	6.93	16.85
22	Tirupati	-	-	-	-	1.06
23	Visakhapatnam	30.98	27.58	56.40	98.86	119.39
24	Vizianagaram	1.23	4.29	2.76	5.57	19.33
25	West Godavari	9.24	10.32	11.35	14.56	19.36
26	Y.S.R.	1.93	3.15	10.56	18.02	15.85
27	PAN India*	-	-	-	-	5.44

28	NEC (Not Elsewhere Covered)/ Not Mentioned *	530.87	533.57	474.65	53.22	18.09
	Total	665.97	710.23	719.81	656.79	954.63

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Companies did not specify the names of district or mentioned more than one District where projects were undertaken.

STATEMENT-III

Sector-wise CSR expenditure in Andhra Pradesh during the last five financial years (FYs) from 2018-19 to 2022-23						
(Amount in Rs. crores)						
S. No.	Development Sector	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1	Agro forestry	0.10	0.18	0.28	0.01	8.39
2	Animal welfare	19.95	17.27	43.48	2.26	4.45
3	Armed Forces, Veterans, War Widows/ Dependants	-	0.09	0.01	0.02	0.51
4	Art And Culture	1.90	4.81	4.83	1.30	4.74
5	Conservation of natural resources	2.52	2.49	1.42	58.41	76.06
6	Education	144.96	159.14	121.01	133.35	176.22
7	Environmental Sustainability	78.50	86.30	65.97	45.48	35.81
8	Gender Equality	1.25	4.04	0.05	1.29	0.54
9	Health Care	215.69	234.93	197.33	201.85	200.69
10	Livelihood Enhancement Projects	29.59	40.51	16.01	15.19	136.13
11	Poverty, Eradicating Hunger, Malnutrition	8.62	19.18	56.50	17.51	24.91
12	Rural development projects	119.94	83.79	145.70	108.63	168.41
13	Safe drinking water	12.45	10.79	18.70	7.47	17.70
14	Sanitation	10.55	13.50	18.84	21.69	22.91

15	Senior citizens welfare	0.81	3.71	2.83	4.92	13.88
16	Setting up homes and hostels for women	0.84	1.18	0.06	-	0.52
17	Setting up orphanage	0.39	0.11	0.24	2.29	3.57
18	Slum area development	0.19	0.44	1.47	0.09	0.53
19	Socio-economic equalities	0.81	0.46	1.51	1.08	1.42
20	Special education	0.94	1.15	2.18	1.00	2.80
21	Technology incubators	0.11	0.59	0.07	0.05	-
22	Training To Promote Sports	1.54	1.49	1.64	3.09	4.75
23	Vocational skills	11.17	3.94	16.00	27.35	46.29
24	Women Empowerment	3.15	20.00	3.70	2.49	3.39
25	NEC (Not Elsewhere Covered)/ Not Mentioned *	0.00	0.14	0.00	-	-
		665.97	710.23	719.81	656.79	954.63

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

* Companies did not specify the names of sector or mentioned more than one sector where projects were undertaken.

(ii) Unstarred Question Nos. 921 to 1150

वित्तीय शिक्षा संबंधी कार्यक्रम

921. श्री भोजराज नाग:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा छत्तीसगढ़ में वित्तीय शिक्षा के क्षेत्र में वर्तमान में कौन-कौन से नवाचार किए जा रहे हैं; और

(ख) क्या सरकार को इस संबंध में सूचना प्राप्त हो गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): विनिधानकर्ता शिक्षा और संरक्षण निधि प्राधिकरण (आईपीएफए) द्वारा छत्तीसगढ़ राज्य सहित पूरे देश में निवेशक जागरूकता कार्यक्रम (आईएपी) चलाए जा रहे हैं। इन निवेशक जागरूकता कार्यक्रमों के अंतर्गत, शिविरों का आयोजन करके वित्तीय साक्षरता और जागरूकता प्रदान की जाती है। "निवेशक दीदी" भारतीय डाक भुगतान बैंकों (आईपीपीबी) के माध्यम से की गई ऐसी अभिनव पहलों में से एक पहल है, जिसमें प्रशिक्षित महिला डाकियों को शिविर आयोजित करने के लिए नियोजित किया जाता है, जो कि वंचित महिलाओं को लक्षित करता है। इसके अतिरिक्त, आईपीएफए छत्तीसगढ़ सहित देश भर में 2022-23 से निवेशक जागरूकता कार्यक्रम (आईएपी) आयोजित करने के लिए भारतीय सनदी लेखाकार संस्थान (आईसीएआई) के साथ भी सहयोग कर रहा है।

वित्तीय समावेशन के लिए राष्ट्रीय कार्यनीति के अंतर्गत, भारतीय रिजर्व बैंक (आरबीआई) ने छत्तीसगढ़ राज्य सहित देश भर में जिला स्तर पर अग्रणी बैंकों द्वारा वित्तीय साक्षरता केन्द्रों (एफएलसी) और ब्लॉक स्तर पर वित्तीय साक्षरता केन्द्रों (सीएफएल) की स्थापना के माध्यम से वित्तीय साक्षरता के लिए दिशा-निर्देश जारी किए हैं। इन दिशा-निर्देशों के अनुसार, बैंक नियमित रूप से एफएलसी के माध्यम से विशेष शिविर आयोजित कर रहे हैं। इसके अतिरिक्त, भारतीय रिजर्व बैंक द्वारा भारतीय प्रतिभूति और विनियम बोर्ड (सेबी), भारतीय बीमा विनियामक और विकास प्राधिकरण (आईआरडीएआई) तथा पेंशन निधि विनियामक और विकास प्राधिकरण (पीएफआरडीए) के साथ प्रवर्तित राष्ट्रीय वित्तीय शिक्षा केन्द्र (एनसीएफई), सीएफएल के सहयोग से नियमित रूप से वित्तीय शिक्षा (एफई) का संचालन कर रहा है।

ADMISSION IN PHD COURSES OF IITs**922. SHRI S. VENKATESAN:**

Will the Minister of **EDUCATION** be pleased to state:

the total numbers of students who got admission in PhD courses of IITs with the details of SC/ST/OBC among them in the academic year 2024-25, department-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

IITs are autonomous institutes governed by the Institutes of Technology Act, 1961 and the Statutes framed there under from time to time. Government has mandated IITs to comply with the statutory provisions of the Central Education Institutes (Reservation in Admission) Act, 2006, as amended from time to time, for admission of reserved category candidates to various programmes including PhD. Besides the Statutes, the IITs duly follow all the guidelines, norms and directions issued by the Government of India from time to time.

The total numbers of students admitted in PhD courses of IITs in the academic year 2024-25 is 6210 out of which, the number of SC/ST/OBC students is 2484.

सहकारी समितियों और सहकारी बैंकों की कुल संख्या

923. श्री राजीव राय:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में सहकारी समितियों और सहकारी बैंकों की कुल संख्या कितनी है और तत्संबंधी राज्यवार ब्यौरा क्या है;
- (ख) नए मंत्रालय के गठन के पश्चात् देश में सहकारी समितियों और सहकारी बैंकों के विकास के लिए सरकार द्वारा आवंटित निधियों का वर्षवार और राज्यवार ब्यौरा क्या है;
- (ग) देश में राज्यवार कितने सहकारी बैंक कंप्यूटरीकृत अभिलेख नहीं रखते हैं;
- (घ) क्या देश में ऐसे सहकारी बैंक हैं जो किसी राष्ट्रीयकृत बैंक के संरक्षण के बिना सहकारी समितियों द्वारा प्रत्यक्ष रूप से संचालित किए जाते हैं; और
- (ङ) यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ङ): सहकारी बैंक अंतर्निहित रूप से सहकारी सोसाइटी हैं जो राज्य के सहकारी सोसाइटी अधिनियम या बहुराज्य सहकारी सोसाइटी अधिनियम, 2002 के अंतर्गत पंजीकृत हैं। जब सहकारी सोसाइटी बैंकिंग का कारोबार करते हैं तो वे आरबीआई के विनियामकीय क्षेत्राधिकार के अंतर्गत आते हैं और उन्हें बैंककारी विनियमन अधिनियम, 1949 (सहकारी सोसाइटी पर यथा प्रयोज्य) के उपबंधों के अंतर्गत लाइसेंस दिया जाता है।

आरबीआई और नाबार्ड द्वारा दी गई सूचना के अनुसार देश में सहकारी बैंकों और सहकारी सोसाइटी की संख्या निम्नानुसार है:—

- i) राज्य सहकारी बैंक (एसटीसीबी)-34
- ii) जिला मध्य सहकारी बैंक (डीसीसीबी)- 352
- iii) नगरी सहकारी बैंक (यूसीबी)- 1465
- (iv) सहकारी सोसाइटी- 8,21,605

सहकारी सोसाइटी, एसटीसीबी और डीसीसीबी का राज्य-वार ब्यौरा **विवरण-I** में दिया गया है।

नाबार्ड के पर्यवेक्षण में सभी सहकारी बैंकों को डिजिटाइज किया गया है और वे कोर बैंकिंग सोल्यूशन (सीबीएस) प्लेटफॉर्म पर कार्यरत हैं।

पिछले तीन वर्षों के दौरान प्राथमिक कृषि सहकारी ऋण सोसाइटी के कंप्यूटरीकरण के लिए सरकार द्वारा आवंटित निधियों का ब्यौरा **विवरण-II** में दिया गया है और पिछले तीन वर्षों के दौरान राष्ट्रीय सहकारी विकास निगम (एनसीडीसी) द्वारा सहकारी बैंकों सहित सहकारी सोसाइटी के विकास के लिए वितरित आर्थिक सहायता का ब्यौरा **विवरण-III** में दिया गया है।

विवरण-I

क्रम सं.	राज्य/संघ राज्य क्षेत्र	राज्य सहकारी बैंक	जिला मध्यवर्ती सहकारी बैंक	सहकारी सोसाइटी
1	अंडमान और निकोबार	1	-	2228
2	आंध्र प्रदेश	1	13	17884
3	अरुणाचल प्रदेश	1	-	1287
4	असम	1	-	1165
5	बिहार	1	23	25868
6	चंडीगढ़	1	-	476
7	छत्तीसगढ़	1	6	10863
8	दादर एवं नगर हवेली और दमन और दीव	1	-	558
9	गोवा	1	-	5497
10	गुजरात	1	18	83501
11	हरियाणा	1	19	33251
12	हिमाचल प्रदेश	1	2	5404
13	जम्मू एवं कश्मीर	1	3	10089
14	झारखंड	1	1	11639
15	कर्नाटक	1	21	45115
16	केरल	1	1	10598
17	मध्य प्रदेश	1	38	53712
18	महाराष्ट्र	1	31	222457
19	मणिपुर	1	-	11453

20	मेघालय	1	-	3123
21	मिजोरम	1	-	1273
22	नागालैंड	1	-	8023
23	नई दिल्ली	1	-	5944
24	ओडिशा	1	17	7581
25	पुद्दुचेरी	1	-	461
26	पंजाब	1	20	19234
27	राजस्थान	1	29	40692
28	सिक्किम	1	-	3802
29	तमिलनाडु	1	24	22254
30	तेलंगाना	1	9	60517
31	त्रिपुरा	1	-	3155
32	उत्तर प्रदेश	1	50	44900
33	उत्तराखंड	1	10	5530
34	पश्चिम बंगाल	1	17	31758
कुल		34	352	821605

सहकारी बैंकों और सोसाइटी की राज्य-वार सूची

नोट: 1. '-' कोई डीसीसीबी राज्य/संघ राज्य क्षेत्र में मौजूद नहीं है

विवरण-II

पैक्स कम्प्यूटरीकरण के लिए आवंटित धनराशि

(राशि करोड़ रुपये में)

राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2022-23 के लिए आवंटित बजट अनुमान	वित्तीय वर्ष 2023-24 के लिए आवंटित बजट अनुमान	वित्तीय वर्ष 2024-25 के लिए आवंटित बजट अनुमान
महाराष्ट्र	87.95	134.58	27.81
राजस्थान	23.78	78.06	52.42
गुजरात	0	106.7	44.37
उत्तर प्रदेश	11.28	43.87	50.88
कर्नाटक	40.25	61.58	21.17
मध्य प्रदेश	33.23	50.85	0

तमिलनाडु	33.2	49.84	24.95
बिहार	32.95	50.41	29.32
पश्चिम बंगाल	30.54	46.73	40.49
पंजाब	25.52	39.05	13.32
आंध्र प्रदेश	14.93	22.84	18.12
छत्तीसगढ़	14.86	22.75	20.41
हिमाचल प्रदेश	9.56	14.64	6.18
झारखंड	10.99	16.83	15.1
हरियाणा	4.85	8.33	3
उत्तराखंड	0	0	7.03
असम	6.41	9.81	6.6
जम्मू एंड कश्मीर	5.25	8.03	3.71
त्रिपुरा	2.95	4.5	3.03
मणिपुर	2.55	3.9	3.86
नागालैंड	0.36	0.56	3.2
मेघालय	1.23	1.13	1.97
सिक्किम	1.18	1.8	0.79
गोवा	0.32	0.5	0.44
एएनआई	0	1.33	0.84
पुद्दुचेरी	0.44	0.67	0.29
मिजोरम	0.27	0.43	0.44
अरुणाचल प्रदेश	0.15	0.24	0.09
लद्दाख	0	0.31	0.04
दादरा एवं नगर हवेली और दमन एवं दीव	0	0	0.12

विवरण-III

सहकारी समितियों और बैंकों के लिए एनसीडीसी द्वारा संवितरित निधियां

(राशि करोड़ रुपये में)

क्रम सं.	राज्य का नाम	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
1	अंडमान और निकोबार	0	1.69	0.56
2	आंध्र प्रदेश	9734.7	13,280.13	14732.69
3	अरुणाचल प्रदेश	0.38	-	0.16
4	असम	17.48	0.89	1.86
5	बिहार	4053.75	815.83	6.31
6	चंडीगढ़	0.03	-	0.00
7	छत्तीसगढ़	8502.24	18,991.35	28081.03
8	दमन और दीव	0	0.11	0.03
9	गोवा	0	-	0.03
10	गुजरात	370.8	586.99	297.89
11	हरियाणा	6655.24	9,887.36	12380.50
12	हिमाचल प्रदेश	12.91	1.85	4.12
13	जम्मू एंड कश्मीर	0.58	0.71	0.80
14	झारखंड	4.63	2.54	28.34
15	कर्नाटक	112.54	261.35	432.13
16	केरल	704.74	275.89	736.78
17	लक्षद्वीप			0.06
18	मध्य प्रदेश	284.4	322.86	290.07
19	महाराष्ट्र	751.16	2,101.42	3278.36
20	मणिपुर	30.38	6.60	0.39
21	मेघालय	0.14	0.22	0.12
22	मिजोरम	4.23	3.24	1.16
23	नागालैंड	1.2	0.67	0.52
24	ओडिशा	1.61	3.24	3.47
25	पंजाब	0.42	1,650.44	2000.22
26	पुद्दुचेरी	0.06	-	0.11

क्रम सं.	राज्य का नाम	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25*
27	राजस्थान	4.91	66.09	67.33
28	सिक्किम	0.14	0.22	0.05
29	तमिलनाडु	30.49	4.28	19.29
30	तेलंगाना	9304.97	12,174.11	20982.36
31	त्रिपुरा	12.35	1.55	1.27
32	उत्तर प्रदेश	350.24	13.04	207.58
33	उत्तराखंड	10.5	149.13	4.56
34	पश्चिम बंगाल	63.36	4.96	2.94
35	दिल्ली + अन्य**	10.82	9.71	1016.55
	कुल	41,031.40	60,618.47	84579.64

* दिनांक 28.01.2025 की स्थिति के अनुसार वित्तीय वर्ष 2024-25 के आंकड़ा **अन्य में

बहुराज्य सहकारी सोसाइटी अधिनियम 2002 के अंतर्गत पंजीकृत सहकारी संघ शामिल हैं

पिछड़े और अनुसूचित जाति बहुल क्षेत्रों में सीएसआर से व्यय की गई निधियां

924. श्री अरुण कुमार सागर:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों और वर्तमान वर्ष के दौरान कारपोरेट सामाजिक दायित्व (सीएसआर) के अंतर्गत विभिन्न उपक्रमों द्वारा कितनी निधियों का आवंटन किया गया है;

(ख) उक्त अवधि के दौरान क्षेत्रवार और मदवार, विशेषकर देश के पिछड़े और अनुसूचित जाति बहुल क्षेत्रों में कितनी राशि खर्च की गई और इससे कितने व्यक्ति लाभान्वित हुए;

(ग) क्या उत्तर प्रदेश के पिछड़े और अनुसूचित जाति बहुल क्षेत्रों विशेषकर शाहजहांपुर संसदीय निर्वाचन क्षेत्र में सीएसआर के अंतर्गत धनराशि खर्च करने के लिए प्रभावी कदम उठाए गए हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): सीएसआर विधिक ढांचे के अंतर्गत सीएसआर निधियों के आबंटन का कोई प्रावधान नहीं है। कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए कानूनी ढांचा कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 135, अधिनियम की अनुसूची VII और कंपनी (सीएसआर नीति) नियम, 2014 के तहत प्रदान किया गया है। अधिनियम के तहत, प्रत्येक सीएसआर अधिदेशित कंपनी को एक सीएसआर समिति का गठन करना होगा। समिति सीएसआर नीति तैयार करती है और उसकी सिफारिश करती है और कंपनी का बोर्ड कंपनी के सीएसआर कार्यकलापों की योजना बनाता, उन पर निर्णय लेता, उनका निष्पादन करता है और उन पर निगरानी करता है।

(ख): कंपनियों द्वारा एमसीए21 रजिस्ट्री में फ़ाइल किए गए सीएसआर से संबंधित सभी आंकड़े सार्वजनिक रूप से उपलब्ध हैं और इन्हें www.csr.gov.in पर देखा जा सकता है। सीएसआर अधिदेशित कंपनियों द्वारा वार्षिक फाइलिंग के आधार पर, पिछले तीन वित्तीय वर्षों (वि.व.) अर्थात् 2020-21, 2021-22 और 2022-23 के दौरान आकांक्षी जिलों में सीएसआर के तहत राज्यवार, जिला-वार और विकास क्षेत्र-वार खर्च की गई राशि क्रमशः **विवरण-I, विवरण-II और विवरण-III** के रूप में संलग्न है।

(ग) और (घ): चूंकि कारपोरेट सामाजिक दायित्व कार्यकलाप का प्रारंभ, प्रबंधन और निगरानी किसी कारपोरेट द्वारा की जाती है, इसलिए सरकार किसी विशेष भौगोलिक क्षेत्र या कार्यकलाप में खर्च करने के संबंध में कंपनियों को विशिष्ट निदेश जारी नहीं करती है। कंपनी के बोर्ड को कंपनी की सीएसआर नीति को अनुमोदित करना अपेक्षित है। कंपनी (सीएसआर नीति) नियम, 2014 के नियम 4 (5) के तहत कंपनी के बोर्ड को स्वयं को संतुष्ट करना होता है कि इस प्रकार वितरित धन का उपयोग इसके द्वारा अनुमोदित उद्देश्यों के लिए और तरीके से किया गया है, और मुख्य वित्तीय अधिकारी या वित्तीय प्रबंधन के लिए जिम्मेदार व्यक्ति इस आशय को प्रमाणित करेगा। इस प्रकार, मौजूदा कानूनी प्रावधानों जैसे अनिवार्य प्रकटीकरण, सीएसआर समिति और बोर्ड की जवाबदेही,

कंपनी के लेखाओं की सांविधिक लेखा परीक्षा के प्रावधान आदि के साथ-साथ, कारपोरेट गवर्नेंस ढांचा कंपनियों द्वारा कार्यान्वित सीएसआर कार्यकलापों के लिए पर्याप्त सुरक्षा प्रदान करता है। मंत्रालय संसदीय निर्वाचन क्षेत्र-वार आंकड़े नहीं रखता है।

विवरण-I

वित्त वर्ष 2020-21 से वित्त वर्ष 2022-23 तक भारत में आकांक्षी जिलों के लिए राज्यवार सीएसआर व्यय				
(रुपये करोड़ में)				
क्र.सं.	राज्य/केंद्र शासित प्रदेश	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	आंध्र प्रदेश	69.73	122.45	154.57
2	असम	9.69	61.01	69.05
3	बिहार	14.79	45.06	87.79
4	छत्तीसगढ़	46.53	54.99	68.94
5	गुजरात	96.40	54.38	33.59
6	हरियाणा	4.87	15.49	51.44
7	हिमाचल प्रदेश	5.68	12.99	11.26
8	जम्मू और कश्मीर	10.86	7.05	7.29
9	झारखंड	51.65	153.35	262.58
10	कर्नाटक	5.48	20.87	9.86
11	केरल	1.43	3.33	4.86
12	मध्य प्रदेश	99.60	123.06	154.79
13	महाराष्ट्र	41.83	62.91	75.07
14	मणिपुर	--	0.78	0.54
15	मेघालय	2.37	6.15	4.33
16	मिजोरम	--	4.23	9.03
17	नागालैंड	0.14	0.14	3.88
18	ओडिशा	43.42	83.63	81.58
19	पंजाब	1.88	6.94	8.42
20	राजस्थान	27.13	37.33	92.99

21	सिक्किम	0.50	2.48	11.50
22	तमिलनाडु	31.55	33.05	33.54
23	तेलंगाना	6.28	12.08	9.96
24	त्रिपुरा	0.24	0.39	--
25	उत्तर प्रदेश	31.12	57.44	68.04
26	उत्तराखंड	48.25	64.86	88.03
	कुल	651.43	1046.43	1402.89

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण- II

वित्त वर्ष 2020-21 से 2022-23 के लिए आकांक्षी जिलावार सीएसआर व्यय (करोड़ रुपये)				
क्र.सं.	सीएसआर जिला	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	आदिलाबाद	2.12	8.31	9.83
2	अररिया	0.01	7.73	2.13
3	औरंगाबाद	1.48	4.64	12.04
4	बहराइच	1.76	5.18	7.92
5	बक्सा	0	--	
6	बलांगीर	10.06	3.69	7.74
7	बलरामपुर	1.47	2.61	1.2
8	बांका	0.03	0.68	7.5
9	बारामूला	10.86	5.25	6.83
10	बारां	6.25	6.81	11.95
11	बारपेटा	5.23	15.14	44.52
12	बड़वानी	3.17	3.61	6.69
13	बस्तर	5.11	15.26	12.12
14	बेगूसराय	3.53	8.9	18.11
15	भद्राद्री कोठागुडेम	3.72	3.53	0.11
16	बीजापुर	1.79	--	--
17	बोकारो	1.04	20.19	17.73
18	चंबा	5.68	12.99	11.26

19	चंदौली	1.01	6.01	6.38
20	चंदेल	--	0.78	0.54
21	चतरा	0.21	4.61	2.65
22	छतरपुर	0.84	7.22	8.03
23	चित्रकूट	0.35	1.17	4.5
24	दाहोद	93	28.73	23.67
25	दमोह	4.34	5.07	17.15
26	दंतेवाड़ा	12.13	8.77	9.91
27	दरांग	4.13	41.34	14.65
28	धलाई	0.24	0.39	--
29	ढेंकनाल	3.37	9	9.03
30	धौलपुर	2.85	3.37	1.72
31	धुबरी	0.02	1.34	7.16
32	दुमका	4.09	7.58	10.78
33	पूर्वी सिंहभूम	12.3	24.13	103.09
34	फतेहपुर	0.23	0.46	2.22
35	फिरोजपुर	0.66	5.82	6.7
36	गढ़चिरौली	9.32	18.09	14.55
37	गजपति	--	7.76	1.15
38	गढ़वा	0.11	0.33	0.34
39	गया	1.68	6.11	5.78
40	गिरिडीह	1.53	4.19	4.1
41	गोलपारा	0.31	0.82	0.88
42	गोड्डा	2.7	8.22	18.89
43	गुमला	0.26	1.84	2.03
44	गुना	3.92	6.71	5.79
45	हैलाकांडी	--	2.36	1.84
46	हरिद्वार	35.38	47.4	63.92
47	हजारीबाग	3.55	7.98	6.54
48	जैसलमेर	4.28	5.44	11.72
49	जमुई	0.36	0.69	8.93
50	जयशंकर	0.44	0.23	--

51	कडपा (वाईएसआर)	10.56	18.02	15.85
52	कालाहांडी	8.12	24.84	20.84
53	कंधमाल	0.04	2.86	6.14
54	करौली	10.62	12.09	16.66
55	कटिहार	0.23	0.8	0.09
56	खगड़िया	0.00	1.42	3.53
57	खंडवा	8.77	15.22	11.18
58	खूंटी	3.37		
59	कोडागांव			3.00
60	कोरापुट	15.52	17.56	24.77
61	कोरबा	18.74	18.90	26.78
62	कुमुरम भीम आसिफाबाद			0.02
63	कुपवाड़ा		1.80	0.47
64	लातेहार		3.26	3.66
65	लोहरदगा		1.29	4.80
66	महासमुंद		0.75	0.27
67	मलकानगिरी		0.23	0.12
68	ममित		4.23	9.03
69	मेवात (नूंह)	4.87	15.49	51.44
70	मोगा	1.23	1.13	1.72
71	मुजफ्फरपुर	5.55	9.68	10.09
72	नबरंगपुर	0.47	2.52	1.71
73	नंदुरबार	23.27	24.92	30.37
74	नारायणपुर	3.24		
75	नर्मदा	3.40	25.65	9.92
76	नवादा		0.34	1.67
77	नुआपाड़ा	0.44	3.32	0.60
78	उस्मानाबाद (धाराशिव)	7.37	12.88	25.17
79	पाकुड़	0.50	2.02	1.62
80	पलामू	0.01	5.19	5.24
81	पूर्णिया	0.14	1.19	12.10
82	रायचूर	4.51	18.04	9.86

83	राजगढ़	4.68	3.97	6.51
84	राजनांदगांव	2.77	7.80	9.08
85	रामनाथपुरम	14.97	13.96	9.80
86	रामगढ़	2.75	0.05	
87	रांची	13.42	51.79	67.22
88	रायगढ़	5.39	11.86	9.50
89	री भोई	2.37	6.15	4.33
90	साहेबगंज	0.18	0.60	2.86
91	शेखपुरा		1.07	2.31
92	श्रावस्ती	0.33	4.99	3.77
93	सिद्धार्थनगर	0.56	2.63	0.40
94	सिमडेगा	0.96	4.25	3.43
95	सिंक्रोल्स	72.88	77.66	98.23
96	सिरोही	3.12	9.62	50.95
97	सीतामढ़ी	1.77	1.81	3.51
98	सोनभद्र	25.42	34.39	41.64
99	सुकमा	1.60	2.49	1.20
100	त्युएनसांग	0.14	0.14	3.88
101	उधम सिंह नगर	12.87	17.46	24.11
102	उत्तर बस्तर कांकेर (कांकेर)	1.15	1.02	6.59
103	विदिशा	1.00	3.60	1.20
104	विरुधुनगर	16.58	19.09	23.73
105	विशाखापत्तनम	56.40	98.86	119.39
106	विजयनगरम	2.76	5.57	19.33
107	वाशिम	1.87	7.02	4.97
108	वायनाड	1.43	3.33	4.86
109	पश्चिम सिक्किम (ग्यालशिंग)	0.50	2.48	11.50
110	पश्चिमी सिंहभूम	4.67	5.81	7.59
111	यादगीर	0.97	2.83	
	कुल	651.43	1046.43	1402.89

(31.03.2024 तक के आंकड़े) (स्रोत: कॉर्पोरेट डाटा मैनेजमेंट सेल)

विवरण- III

वित्त वर्ष 2020-21 से 2022-23 तक आकांक्षी जिलों में विकास क्षेत्रवार सीएसआर व्यय				
(राशि करोड़ में)				
क्र.सं.	विकास क्षेत्र	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	कृषि वानिकी	0.11	0.76	2.86
2	पशु कल्याण	1.66	5.75	15.51
3	सशस्त्र बल, वयोवृद्ध, युद्ध विधवाएं	0.19	1.97	0.09
4	कला और संस्कृति	3.28	8.61	8.79
5	प्राकृतिक संसाधनों का संरक्षण	5.71	8.42	25.04
6	पढ़ाई	201.27	261.03	368.81
7	पर्यावरणीय स्थिरता	21.73	125.68	75.44
8	लैंगिक समानता	1.2	2.66	11.75
9	स्वास्थ्य देखभाल	207.45	300.38	312.71
10	आजीविका संवर्धन परियोजनाएं	12.28	37.12	108.68
11	गरीबी, भूख उन्मूलन, कुपोषण	19.08	28.66	23.69
12	ग्रामीण विकास परियोजनाएं	104.35	134.23	268.18
13	सुरक्षित पेयजल	10.91	12.82	22.2
14	स्वच्छता	19.7	32.15	45.35
15	वरिष्ठ नागरिक कल्याण	2.28	1.11	3.86
16	महिलाओं के लिए घरों और छात्रावासों की स्थापना	0.49	0.19	0.24
17	अनाथालय की स्थापना	0.12	0.2	1.26
18	स्लम क्षेत्र विकास	0.38	0.51	0.79
19	सामाजिक-आर्थिक समानता	1.57	5.81	4.86
20	विशेष शिक्षा	2.02	2.8	8.23
21	प्रौद्योगिकी इन्क्यूबेटर	0.55	0.01	--
22	खेलों को बढ़ावा देने के लिए प्रशिक्षण	6.77	25.13	39.19
23	व्यावसायिक कौशल	20.17	46.23	46.35
24	महिला सशक्तिकरण	6.43	4.22	9.03
25	एनईसी/उल्लेख नहीं किया गया*	1.72	--	--
	कुल योग	651.43	1046.4	1402.9

(स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों को इंगित किया जहां परियोजनाएं शुरू की गई थीं।

**EXEMPTED CATEGORY OF LAND UNDER FOREST (CONSERVATION)
AMENDMENT BILL, 2023**

925. SHRI RAJA RAM SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether under the Forest (Conservation) Amendment Bill, 2023, States land situated within 100 km along the international borders, Line of Control or Line of Actual Control, proposed to be used for construction of strategic linear project for national importance or security, if so, the details thereof;
- (b) whether any Committee has been formed to decide on the benchmark of 100 km, if so, the recommendations of the said Committee;
- (c) whether in context of this Policy has the Government drawn any plans to protect the environment of Himalayan States; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The Forest (Conservation) Amendment Bill, 2023, passed by the Parliament, inter-alia provided that such forest land, as is situated within a distance of hundred kilometres along international borders or Line of Control or Line of Actual Control, as the case may be, proposed to be used for construction of strategic linear project of national importance and concerning national security, shall not be covered under the provisions of Van (Sanrakshan Evam

Samvardhan) Adhiniyam, 1980. The Forest (Conservation) Amendment Act, 2023 has been notified on 04.08.2023 and subsequently enforced by the Central Government w.e.f. 01.12.2023.

The extent of 100 km has been decided in consultation with the ministries and stakeholders concerned. Further, in accordance with the provisions of section 1A(3) of the Adhiniyam, the Central Government has issued guidelines on 29.11.2023 and 24.09.2024 specifying the terms and conditions to be abided by the States and Union territories while considering exemptions provided under section 1A(2) of the Adhiniyam.

DEVELOPMENT OF SUSTAINABLE WILDLIFE AND FOREST TOURISM

926. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is implementing any scheme to promote wildlife and forest tourism in the country and if so, the details thereof alongwith the scope of the same in the State of Tamil Nadu;
- (b) the steps taken by the Government to tap the potential and promotion of the wildlife and forest tourism in the notified Tiger Reserves, National Parks and Wildlife Sanctuaries within the country including said State;

- (c) whether any scheme has been put in place to involve local communities as stakeholders in the development of sustainable wildlife and forest tourism; and
- (d) if so, the details thereof along with the funds provided by the Government for promoting sustainable wildlife and forest tourism during the last three years, State/UT-wise including Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The Ministry provides financial assistance to States/UTs for conservation of wildlife and its habitats including for undertaking eco-tourism activities under the Centrally Sponsored schemes – ‘Development of Wildlife Habitats’, ‘Project Tiger and Elephant’ including in the State of Tamil Nadu.

The tourism activities in and around tiger reserves are carried out as per the National Tiger Conservation Authority (*Normative Standards for Tourism activities* and Project Tiger) *Guidelines*, 2012 issued by the Ministry under section 38-O(1)(c) of the Wild Life (Protection) Act, 1972.

The Ministry of Environment, Forest and Climate Change has also issued ‘Guidelines for Sustainable Ecotourism in Forest and Wildlife Areas-2021’ which promotes the engagement of local communities in nature tourism in a manner that enriches local economy and encourages sustainable use of indigenous materials through financially viable value chains.

The details of financial assistance provided to States/Union Territories under the Centrally Sponsored Schemes – ‘Development of Wildlife Habitat’ and Project Tiger and Elephant’ are given in the enclosed **Statement-I** and **Statement-II** respectively.

STATEMENT-I

Details of funds released to State/ UT Governments under CSS-‘Development of Wildlife Habitats’ during last three years.

(₹. in lakhs)

S. No.	Name of States/UTs	2021-22	2022-23	2023-24
1	Aand N Islands	135.77	25.125	0
2	Arunachal Pradesh	419.80617	276.44062	672.462
3	Assam	0	209.1464	565.10763
4	Bihar	410.85952	0	336.37223
5	Chandigarh	0	21.6241	16.498
6	Chhattisgarh	274.5903	104.457	116.24868
7	Goa	0	0	50.10
8	Gujarat	0	200.01	206.99
9	Haryana	127.331	30.1575	167.85
10	Himachal Pradesh	197.09452	114.3205	94.15328
11	Jammu and Kashmir	0	0	69.57972
12	Jharkhand	79.53315	0	14.91025
13	Karnataka	1256.59314	291.71146	581.52346
14	Kerala	295.7737	224.4735	921.0361
15	Madhya Pradesh	389.34906	265.5508	471.81959

16	Maharashtra	0	350.3879	554.69645
17	Manipur	142.50646	180.64379	231.72407
18	Meghalaya	530.51253	0	243.56611
19	Mizoram	198.9678	190.1977	304.207
20	Nagaland	342.0315	725.6565	1306.3275
21	Odisha	726.80273	967.4976	1005.08612
22	Rajasthan	1007.64845	86.78886	0
23	Sikkim	182.97174	239.66048	187.03237
24	Tamil Nadu	390.75715	132.95205	373.8902
25	Uttar Pradesh	169.06261	266.7472	290.64425
26	Uttarakhand	226.34415	212.9662	498.497
27	West Bengal	757.25599	201.30866	385.29988
28	Puducherry	0	0	5.22
29	Lakshadweep	462.086	269.9055	124.655
30	Tripura	0	0	186.05514
31	Ladakh UT	31.95	61.11591	0.06
	Grand Total	8755.59767	5648.84523	9981.61203

STATEMENT- II

Details of funds released to State/ UT Governments under CSS-‘Project Tiger and Elephant’ during last three years

(₹. in lakhs)

Sl. No.	State	2021-22		2022-23		2023-24
		Project Tiger	Project Elephant	Project Tiger	Project Elephant	*Project Tiger and Elephant
1	Andhra Pradesh	292.11	20.5565	0.00	0.00	149.421

2	Arunachal Pradesh	869.08	157.7615	787.19	26.8875	1119.9145
3	Assam	1476.75	126.716	2559.78	167.4	2619.3078
4	Bihar	552.72	0.00	246.90	0.00	308.9825
5	Chhattisgarh	355.85	24.785	165.75	0.00	292.855
6	Haryana	0.00	4.2345	0.00	17.4	26.1
7	Himachal Pradesh	0.00	0.00	0.00	0.00	19.61
8	Jharkhand	195.06	86.682	227.75	78.05	405.785
9	Karnataka	2956.70	261.195	1716.92	97.8453	2613.0834
10	Kerala	868.78	580.96765	417.59	270.09	996.22425
11	Madhya Pradesh	3523.52	12.613	3956.88	11.388	4303.794
12	Maharashtra	2991.06	0.00	809.62	28.524	2614.4517
13	Manipur	0.00	5.40	0.00	0.00	14.121
14	Meghalaya	0.00	141.75	0.00	32.14	65.25
15	Mizoram	374.13	0.00	78.75	0.00	144
16	Nagaland	0.00	279.759	0.00	235.575	337.77
17	Odisha	1056.86	567.045	946.82	212.7695	1012.5876
18	Rajasthan	841.05	15.18	529.78	6.18609	968.3004
19	Tamil Nadu	1576.22	181.8464	501.35	85.9405	2547.9665
20	Telangana	543.26	0.00	0.00	0.00	323.308
21	Tripura	0.00	0.00	0.00	7.36516	27.0855
22	Uttarakhand	1463.71	244.12375	741.13	18.7415	1495.5241
23	Uttar Pradesh	1304.85	45.993	919.96	9.858	1031.9767
24	West Bengal	708.28	87.8717	458.77	30.05	522.58101
		21949.99	2844.48	15064.94	1336.211	23960

*Centrally Sponsored Scheme Project Elephant and Centrally Sponsored Scheme Project Tiger have been merged and now known as Centrally Sponsored Scheme Project Tiger and Elephant

**FUNDS ALLOCATED/UTILIZED UNDER SPORTS AND PHYSICAL
EDUCATION (PE) COMPONENT OF SSA**

927. SHRI BAJRANG MANOHAR SONWANE:
SHRI BHASKAR MURLIDHAR BHAGARE:
SHRI NILESH DNYANDEV LANKE:
SHRIMATI SUPRIYA SULE:
DR. AMOL RAMSING KOLHE:
PROF. VARSHA EKNATH GAIKWAD:
SHRI SANJAY DINA PATIL:
SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of funds allocated and utilized under the Sports and Physical Education component of Samagra Shiksha Abhiyaan (SSA) during the last five years, year-wise in the State of Maharashtra;
- (b) whether funds under this component have been utilized for the development of sports infrastructure in schools, if so, the details of sports infrastructure created or upgraded during the last three years;
- (c) the criteria fixed for the selection of schools for infrastructure development under the scheme;
- (d) whether special provisions have been made for this component to promote sports and physical education in rural and tribal schools and if so, the details thereof;
- (e) the steps taken by the Government to bridge the gap between rural/tribal and urban schools in terms of sports infrastructure;

(f) the details of funds allocated for the training and capacity-building of physical education teachers under the scheme and the number of such teachers trained during the last three years; and

(g) whether the Government has conducted any assessment of the outcomes of the Sports and Physical Education component of the Samagra Shiksha Abhiyaan, if so, the details of the findings, particularly in improving students' participation in sports?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): During last five years the funds allocated and utilized by the State of Maharashtra under the Sports and physical Education component is as below:

FY	Approval (in lakhs)	Expenditure (in lakhs)
2019-2020	4711.15	0
2020-2021	0	0
2021-2022	4681.4	0
2022-2023	4682.8	14.95
2023-2024	4677.55	386.14

Source : PRABNDH

(c) to (g): Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and UTs and financial assistance is provided to all States and UTs for various components.

The Department of School Education and Literacy is implementing Integrated Centrally Sponsored Scheme for School Education- Samagra Shiksha. The scheme has been redesigned and aligned with the recommendations of the National Education Policy, 2020. It aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment irrespective of region and category. As per norms of the scheme, funds are released based on the annual plans prepared by the States and UTs as per their requirements/ priority including infrastructure development and reflected in their respective Annual Work Plan and Budget (AWP and B) proposals which are then appraised and approved/estimated by the Project Approval Board (PAB) in the Department of School Education and Literacy. The scheme includes the Sports and Physical Education component under which provision for grants for sports equipment for indoor and outdoor games in all government schools has been made. A provision has been made for Government schools for grant for sports equipment at the rate of Rs. 5000 for Primary Schools, Rs. 10,000 for upper primary schools and up to Rs. 25,000 for secondary and senior secondary schools per annum. In addition, as per new norms of the scheme, an additional grant upto Rs. 25000 per school is provided to schools in case at least 2 students of that school win the medal in Khelo India National school games competition.

The Scheme also provides annual recurring school composite grant for all Government Schools for the replacement of non-functional school equipment and for incurring other recurring costs such as consumables for play materials, sports

equipment, organizing sports events, laboratories, electricity charges, internet, water, teaching aids etc. The amount of grant varies from Rs. 25,000 to Rs. 1,00,000 per annum depending upon the number of students in the school. State and UTs are also advised to set aside a certain amount from the school grant for these activities.

This Department had issued Guidelines for Sports Grant under Samagra Shiksha in December, 2018 which were revised incorporating the recommendation of NEP, 2020 in August, 2023. These guidelines highlighted proper utilization of funds, promotion of sports activities and maintenance of sports infrastructure/playground in schools of sports infrastructure/playground in schools. (https://samagra.education.gov.in/docs/revised_samagra_sports.pdf).

To diagnose outcomes and determine necessary interventions in policies, teaching practices and learning, the Government conducts various assessments based on different parameters. As part of the initiatives undertaken by the Department, students across the country actively participate in sports-related activities in schools. The Department has observed an unprecedented participation of over 8.28 Crore individuals from the school community on the International Day of Yoga, 2024. On the occasion of the 4th anniversary of the National Education Policy (NEP), the Department celebrated 'Shiksha Saptah,' from 22nd July to 28th July, 2024 dedicating 3rd day as Sports Day to promote indigenous games in schools, where 4.48 Crore students and teachers participated nationwide. Additionally, the Department is implementing various programs such as Khelo India,

Fit India, and Football for Schools (F4S) to engage students in sports activities in schools, in collaboration with the Department of Sports.

PROCEEDS FROM DISINVESTMENT

928. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the target set for proceeds from disinvestment by the Government in the FY 2024-25 and 2025-26 including the details of the organisations for the same;
- (b) the actual proceeds received from disinvestment by the Government in the FY 2024-25 including sources of such proceeds; and
- (c) the reasons for a mismatch between the target set and actual proceeds from disinvestment, if any?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): Fixing separate disinvestment target/estimate has been discontinued since the Revised Estimate (RE) stage of FY 2023-24. During FY 2024-25, there is no separate estimate/target for disinvestment receipts. Rs 50,000 crore was kept under Miscellaneous Capital Receipts at Budget Estimate (BE) stage of FY2024-25 which has been revised to Rs 33,000 crore at RE stage. Miscellaneous Capital Receipts includes estimated receipts on account of management of equity investments and public assets through various mechanisms. Budget Estimate for Miscellaneous Capital Receipts (MCR) for FY 2025-26 has been kept at Rs 47,000 crore.

(b): Disinvestment/Asset Monetisation is an ongoing process, and execution/completion of specific transactions hinges upon market conditions, domestic and global economic outlook, geopolitical factors, investor interest and administrative feasibility. During the current Financial Year 2024-25, Government has realised Rs 8,625.05 crore as disinvestment proceeds through various disinvestment transactions (as on 04.02.2025). Details are as under:

S. No	Name of the Entity	Method of disinvestment /others	Actual proceeds (₹ Crore)
1.	General Insurance Corporation of India (GIC)	Offer for Sale	2,345.55
2.	Cochin Shipyard Limited	Offer for Sale	2,015.32
3.	Hindustan Zinc Limited	Offer for Sale	3449.18
4.	Remittances from SUUTI	Others	815.00
5	Ferro Scrap Nigam Limited (Subsidiary of MSTC Ltd.)	Strategic Disinvestment	0.00*
Total			8625.05

* Ferro Scrap Nigam Ltd. (FSNL) was a 100% subsidiary of MSTC Ltd. The highest bid of M/s. Konoike Transport Co. Ltd. for sale of 100% shares of FSNL held by MSTC Ltd. at the equity value of Rs. 320 crore was accepted by the Government. The proceeds have accrued to MSTC Ltd and not to Government.

(c): Question of mismatch doesn't arise as there is no separate/specific target set for disinvestment proceeds since 2023-24.

महिला उद्यमिता योजनाएं

929. श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वर्षों के दौरान दादरा और नगर हवेली, मध्य प्रदेश तथा महाराष्ट्र के संभाजीनगर में (औरंगाबाद) उद्यमिता योजनाओं से कितनी महिलाएं लाभान्वित हुई हैं;

(ख) सरकार द्वारा उक्त राज्यों/संघ राज्य क्षेत्रों में महिला उद्यमियों को लक्ष्य करते हुए कौन-कौन से विशेष कार्यक्रम कार्यान्वित किए जा रहे हैं; और

(ग) क्या सरकार ग्रामीण और जनजातीय क्षेत्रों में महिलाओं को लघु व्यवसाय शुरू करने में सहायता प्रदान करने के लिए अतिरिक्त सहायता उपाय शुरू करने पर विचार कर रही है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): से (ग): भारत सरकार ने महिलाओं में उद्यमशीलता की मानसिकता और क्षमताएं विकसित करने, महिला-नीत वाले उद्यमों के विकास का समर्थन करने तथा महिलाओं में उद्यमशीलता विकास के लिए मार्गदर्शन और सहायता प्रदान करने के लिए विभिन्न पहल की हैं।

कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) ने अपने स्वायत्त संगठनों, अर्थात् राष्ट्रीय उद्यमिता और लघु व्यवसाय विकास संस्थान (निसबड) और भारतीय उद्यमिता संस्थान (आईआईई) के माध्यम से दादरा और नगर हवेली, मध्य प्रदेश और महाराष्ट्र के संभाजीनगर (औरंगाबाद) सहित देश भर में महिलाओं सहित समाज के सभी वर्गों में उद्यमशीलता विकास को बढ़ावा देने के लिए विभिन्न पहल की हैं। विगत पांच वर्षों के दौरान की गई ऐसी कुछ पहलों का ब्यौरा **विवरण-I** में दिया गया है।

इसके अलावा, महिला उद्यमियों सहित उद्यमियों का संवर्धन करने के उद्देश्य से भारत सरकार के मंत्रालयों/विभागों द्वारा विभिन्न योजनाएं/कार्यक्रम कार्यान्वित किए जा रहे हैं। दादरा एवं नगर हवेली, मध्य प्रदेश तथा महाराष्ट्र के संभाजीनगर (औरंगाबाद) में अन्य मंत्रालयों/विभागों द्वारा कार्यान्वित कुछ प्रमुख पहलों का ब्यौरा **विवरण-II** में दिया गया है।

विवरण-I

विगत पांच वर्षों के दौरान महिला उद्यमियों के लिए कौशल विकास और उद्यमशीलता मंत्रालय द्वारा कार्यान्वित की जा रही विभिन्न पहलों का विवरण निम्नानुसार है:

1. संकल्प योजना के अंतर्गत क्षमता-निर्माण, इनक्यूबेशन सहायता, सलाह और सहायता के माध्यम से उद्यमशीलता के माहौल को मजबूत करना - निसबड के माध्यम से एमएसडीई ने दिसंबर 2022 से एमएसडीई की आजीविका संवर्धन हेतु कौशल अर्जन और ज्ञान जागरूकता (संकल्प) योजना के समर्थन से समाज के विभिन्न सीमांत वर्गों और महिलाओं के उद्यमशीलता इकोसिस्टम को सुदृढ़ करने के लिए एक परियोजना कार्यान्वित की है। इस परियोजना का उद्देश्य क्षमता-निर्माण, इनक्यूबेशन सहायता, मार्गदर्शन और सहयोग के माध्यम से विभिन्न लक्षित समूहों में उद्यमशीलता की भावना का सृजन, प्रोत्साहन और संवर्धन करना है। संकल्प को तीन चरणों में कार्यान्वित किया गया है। संकल्प 1 के अंतर्गत वित्तीय-वर्ष 2022-23 से 2024-25 के दौरान कुल 23825 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें से 13,861 महिलाएं हैं, जिनमें मध्य प्रदेश की 2166 महिला लाभार्थी शामिल हैं। संकल्प 2 के अंतर्गत वित्तीय वर्ष 2022-23 से 2024-25 के दौरान कुल 23841 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें से 18270 महिलाएं हैं, जिनमें मध्य प्रदेश की 1819 महिला लाभार्थी शामिल हैं। संकल्प 3 के तहत वित्तीय वर्ष 2024-25 के दौरान कुल 4274 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें से 2970 महिलाएं हैं, जिनमें मध्य प्रदेश की 755 महिला लाभार्थी शामिल हैं।

2. औद्योगिक मूल्य संवर्धन हेतु कौशल सुदृढीकरण (स्ट्राइव) - एमएसडीई के औद्योगिक मूल्य संवर्धन के लिए कौशल सुदृढीकरण (स्ट्राइव) के तहत, निसबड ने अक्तूबर 2023 से मई 2024 के बीच राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) में जागरूकता और संवेदीकरण कार्यक्रम आयोजित किए हैं। इन गतिविधियों के बाद उद्यमशीलता विकास कार्यक्रम (ईडीपी) से गुजरने के लिए संभावित उद्यमियों का चयन किया गया। संस्थान ने लक्षित समूहों के लिए सफलतापूर्वक ईडीपी प्रशिक्षण आयोजित किया है और प्रशिक्षुओं को अपने उद्यम स्थापित करने में मदद करने के लिए मार्गदर्शन और सहायता प्रदान कर रहा है। मध्य प्रदेश राज्य में वित्त-वर्ष 2024-25 के दौरान परियोजना के तहत कुल 4773 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें 1195 महिलाएं शामिल हैं।

3. प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) - एमएसडीई अपने स्वायत्त संस्थान, निसबड के माध्यम से मार्च 2024 से विशेष रूप से निर्बल आदिवासी समूहों (पीवीटीजी) के उत्थान के लिए जनजातीय मामलों के मंत्रालय की एक योजना प्रधान मंत्री जनजातीय आदिवासी न्याय महा अभियान (पीएम जनमन) के कौशल और उद्यमशीलता घटक को लागू कर रहा है। यह परियोजना देश भर के 18 राज्यों में भारतीय आदिवासी सहकारी विपणन विकास संघ (ट्राइफेड) के समर्थन से कार्यान्वित की जा रही है, जिसके अंतर्गत कुल 500 वीडवीके स्थापित किए जाने हैं। मध्य प्रदेश राज्य में 2024-25 के दौरान परियोजना के अंतर्गत कुल 4851 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें 3587 महिलाएं शामिल हैं।

4. पीएम स्व-निधि लाभार्थियों के लिए प्रायोगिक आधार पर राष्ट्रीय उद्यमशीलता विकास परियोजना - एमएसडीई ने आवास और शहरी कार्य मंत्रालय (एमओएचयूए) के सहयोग से पीएम स्व-निधि लाभार्थियों के लिए फरवरी 2024 में प्रायोगिक आधार पर राष्ट्रीय उद्यमशीलता विकास परियोजना (आरयूवीपी) शुरू की, जिसमें निसबड कार्यान्वयन भागीदारों में से एक है। परियोजना के माध्यम से, 10 शहरों में 1,744 पीएम-स्वनिधि लाभार्थियों को उद्यमिता प्रशिक्षण प्रदान किया गया,

जिसमें महिलाओं की 40% से अधिक भागीदारी थी। कार्यक्रम में एक सप्ताह का कक्षा प्रशिक्षण और उसके बाद 21 सप्ताह का मार्गदर्शन और सहायता शामिल थी। मध्य प्रदेश राज्य में वित्त-वर्ष 2023-24 के दौरान परियोजना के अंतर्गत कुल 180 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें 137 महिलाएँ शामिल हैं।

5. जन शिक्षण संस्थानों (जेएसएस) में प्रशिक्षकों के प्रशिक्षण (टीओटी) और उद्यमशीलता विकास कार्यक्रम (ईडीपी) के माध्यम से उद्यमशीलता का माहौल बनाना - निसबड ने अक्तूबर 2022 से सितंबर 2023 तक जन शिक्षण संस्थानों (जेएसएस) में प्रशिक्षकों के प्रशिक्षण (टीओटी) और उद्यमिता विकास कार्यक्रम (ईडीपी) के माध्यम से उद्यमशीलता का माहौल बनाने के लिए एक परियोजना कार्यान्वित की है। इस परियोजना का उद्देश्य क्षमता-निर्माण, सलाह और मार्गदर्शन के माध्यम से विभिन्न लक्षित समूहों में उद्यमशीलता की भावना का निर्माण, प्रोत्साहन और संवर्धन करना है। मध्य प्रदेश राज्य में वित्त-वर्ष 2022-23 से 2023-24 के दौरान परियोजना के तहत कुल 630 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें 545 महिलाएँ शामिल हैं।

6. उद्यमशीलता विकास कार्यक्रम (ईडीपी) के लिए प्रायोगिक परियोजना – निसबड ने जनवरी 2020 से मार्च 2023 तक कौशल विकास और उद्यमिता मंत्रालय द्वारा समर्थित 10 राज्यों में उद्यमशीलता विकास कार्यक्रम के लिए एक प्रायोगिक परियोजना कार्यान्वित की, जिसका उद्देश्य उद्यमशीलता विकास कार्यक्रम, सलाह और सहायता के माध्यम से लक्षित समूहों में उद्यमशीलता की भावना पैदा करना, उसे बढ़ावा देना और बढावा देना है। मध्य प्रदेश राज्य में वित्त वर्ष 2023-24 के दौरान परियोजना के तहत कुल 700 लाभार्थियों को प्रशिक्षित किया गया है, जिनमें 477 महिलाएँ शामिल हैं।

विवरण-II

महिला उद्यमियों के लिए भारत सरकार के अन्य मंत्रालयों/विभागों द्वारा कार्यान्वित की जा रही विभिन्न पहलों का विवरण इस प्रकार है:

1. वाणिज्य एवं उद्योग मंत्रालय के अंतर्गत उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) - नवाचार को बढ़ावा देने और निवेश को प्रोत्साहित करने के लिए एक मजबूत इकोसिस्टम बनाने के उद्देश्य से सरकार ने 16 जनवरी 2016 को स्टार्ट-अप इंडिया पहल शुरू की। जीएसआर अधिसूचना 127 (ई) दिनांक 19 फरवरी 2019 के तहत निर्धारित पात्रता शर्तों के अनुसार, उद्योग एवं आंतरिक व्यापार संवर्धन विभाग (डीपीआईआईटी) द्वारा स्टार्ट-अप इंडिया पहल के तहत संस्थाओं को 'स्टार्ट-अप' के रूप में मान्यता दी जाती है। 31 दिसंबर 2024 तक, 1,57,706 संस्थाओं को डीपीआईआईटी द्वारा स्टार्ट-अप के रूप में मान्यता दी गई है, जिनमें से 75,935 संस्थाओं ने स्वयं रिपोर्ट किया है कि उनके पास कम से कम एक महिला निदेशक/भागीदार हैं। डीपीआईआईटी द्वारा स्टार्ट-अप के रूप में मान्यता प्राप्त 75,935 संस्थाओं में से, जिन्होंने स्वयं रिपोर्ट किया है कि उनके पास कम से कम एक महिला निदेशक/भागीदार हैं, 34 दादरा और नगर हवेली तथा दमन और दीव से हैं, 2,396 मध्य प्रदेश से हैं और 13,947 महाराष्ट्र से हैं।

इसके अलावा, सरकार देश भर में महिला उद्यमशीलता को बढ़ावा देने के लिए स्टार्ट-अप इंडिया पहल के अंतर्गत विशिष्ट पहल/कार्यक्रम कार्यान्वित कर रही है। ऐसी पहलों का विवरण इस प्रकार है:

- i. महिला-नीत वाले स्टार्टअप्स को इक्विटी और ऋण दोनों के प्रवाह को बढ़ावा देने के लिए, भारतीय लघु उद्योग विकास बैंक (सिडबी) द्वारा संचालित स्टार्ट-अप्स के लिए फंड ऑफ फंड्स योजना में निधि का 10% महिला-नीत वाले स्टार्ट-अप्स के लिए आरक्षित है।
- ii. महिला-नीत वाले वैकल्पिक निवेश कोष (एआईएफ) उच्च स्तर के प्रबंधन शुल्क (0.1% प्रति वर्ष) के लिए विचार किए जाने के पात्र हैं। यही लाभ एआईएफ को भी दिया जाता है जो महिला-नीत वाले स्टार्ट-अप्स पर केंद्रित हैं।

- iii. स्टार्ट-अप्स के लिए क्रेडिट गारंटी योजना (सीजीएसएस) के तहत, गारंटी कवर का लाभ उठाने के लिए, सदस्य संस्थान संवितरण/बकाया राशि का 2% प्रति वर्ष की दर से वार्षिक गारंटी शुल्क (एजीएफ) का भुगतान करता है। पूर्वोत्तर क्षेत्र की इकाइयों के साथ-साथ महिला उद्यमियों की इकाइयों के लिए, सदस्य संस्थान संवितरण/शेष राशि का 1.5% प्रति वर्ष की मानक दर का भुगतान करता है।
- iv. महिला क्षमता विकास कार्यक्रम (विंग) महिला-नीत वाले स्टार्ट-अप के लिए एक अनूठा क्षमता विकास कार्यक्रम है, जिसका उद्देश्य महत्वाकांक्षी और स्थापित महिला उद्यमियों को उनकी स्टार्ट-अप यात्रा में पहचानना और उनका समर्थन करना है। कार्यशालाएँ तकनीक, निर्माण, उत्पाद, मशीन, खाद्य, कृषि, शिक्षा आदि सहित विभिन्न व्यावसायिक क्षेत्रों के लिए खुली हैं। कार्यशालाएँ उभरती महिला उद्यमियों और अन्य हितधारकों के लिए महिला उद्यमियों के सामने आने वाली प्रमुख चुनौतियों पर चर्चा करने के लिए एक मंच के रूप में काम करती हैं। विंग कार्यशालाएँ चुनौतियों पर काबू पाने में सर्वोत्तम प्रथाओं और अनुभवों को साझा करने और भारतीय संदर्भ में अपनाए गए व्यावसायिक मॉडलों से सीखी गई अंतर्दृष्टि प्राप्त करने के लिए एक अनुकूल वातावरण बनाती हैं।
- v. महिला उद्यमियों के लिए एक वर्चुअल इनक्यूबेशन प्रोग्राम आयोजित किया गया, जिसमें महिला-नीत वाले टेक स्टार्ट-अप को निःशुल्क त्वरण सहायता प्रदान की गई।
- vi. स्टार्ट-अप इंडिया हब: स्टार्ट-अप इंडिया पोर्टल पर महिला उद्यमियों को समर्पित एक वेबपेज तैयार किया गया है। इस पेज में केंद्र और राज्य सरकारों द्वारा महिला उद्यमियों के लिए विभिन्न नीतिगत उपाय शामिल हैं।
- vii. असेंड स्टार्ट-अप कार्यशाला श्रृंखला और स्टार्ट-अप के लिए महिला कार्यशालाएँ: सरकार ने पूर्वोत्तर क्षेत्र के उद्यमियों, महत्वाकांक्षी उद्यमियों और छात्रों के लिए स्टार्ट-अप कार्यशालाओं की एक श्रृंखला – असेंड (स्टार्ट-अप कैलिबर और उद्यमशीलता अभियान को गति देना) का आयोजन किया। इसके अलावा, कार्यशालाएँ पूर्वोत्तर राज्यों में महिला उद्यमियों पर विशेष ध्यान देने के साथ आयोजित की

जाती हैं। कार्यशालाओं में सरकारी अधिकारियों, स्टार्ट-अप, महत्वाकांक्षी उद्यमियों, निवेशकों, शैक्षणिक संस्थानों आदि जैसे इकोसिस्टम के हितधारकों की भागीदारी देखी गई है।

- viii. सुपरस्ट्री पॉडकास्ट: भारत के सभी क्षेत्रों की अधिक से अधिक महिलाओं को उद्यमी बनने के लिए प्रेरित करने के उद्देश्य से, भारतीय स्टार्ट-अप इकोसिस्टम में महिलाओं पर सुपरस्ट्री वीडियो पॉडकास्ट श्रृंखला शुरू की गई है। पॉडकास्ट महिलाओं के नवाचारों से संबंधित जागरूकता फैलाता है और देश में महिला उद्यमिता को और मजबूत करता है।
- ix. सरकार द्वारा आयोजित विभिन्न जागरूकता कार्यक्रमों और क्षमता निर्माण कार्यक्रमों और प्रिंट मीडिया और सोशल मीडिया प्लेटफार्मों के माध्यम से, सरकार मौजूदा योजनाओं के बारे में भी जागरूकता पैदा करती है जो महिला उद्यमियों सहित सूक्ष्म, लघु और मध्यम उद्यमियों का समर्थन करती हैं।
- x. स्टार्ट-अप के लिए महिलाएँ: महत्वाकांक्षी और मौजूदा महिला उद्यमियों की क्षमता निर्माण के लिए महिला उद्यमियों के लिए राज्य कार्यशालाएँ राज्यों में आयोजित की गईं। कार्यशालाएँ सरकारी योजना जागरूकता, मॉक पिचिंग और वित्त-संबंधी प्रशिक्षण पर केंद्रित थीं।
- xi. स्टार्ट-अप इकोसिस्टम को समर्थन पर राज्यों की स्टार्ट-अप रैंकिंग मुख्य रूप से सभी भारतीय राज्यों में अच्छी प्रथाओं की पहचान करने का एक अभ्यास है। मूल्यांकन में प्रत्येक राज्य में महिला-नीत वाले स्टार्ट-अप को बढ़ावा देने के लिए नीतियों और विशेष प्रोत्साहनों के निर्माण और कार्यान्वयन का आकलन करने के लिए एक विशिष्ट प्रावधान शामिल है। विशेष कार्य बिंदु में सक्रिय भागीदारी देखी गई है और उसके बाद भाग लेने वाले राज्यों और संघ राज्य क्षेत्रों द्वारा किए गए उपायों की रिपोर्टिंग की गई है।
- xii. देश में नवाचार, समावेशिता और विविधता और उद्यमशीलता की गहराई, गुणवत्ता और प्रसार की पहचान करने के लिए, सरकार ने राष्ट्रीय स्टार्ट-अप पुरस्कार (एनएसए) की स्थापना की। एनएसए 20 क्षेत्रों और विशेष श्रेणियों में स्टार्ट-अप को मान्यता देता है और बढ़ावा देता है। एनएसए के सभी चार संस्करणों (वर्ष 2020, वर्ष 2021, वर्ष 2022 और वर्ष 2023) में महिला-नीत वाले स्टार्ट-अप के लिए एक विशेष श्रेणी और पुरस्कार शामिल हैं।

- xiii. पिच फॉरवर्ड महिला उद्यमियों, खासकर गैर-महानगरों से, को प्रमुख निवेशकों से जुड़ने के लिए एक मंच प्रदान करने की पहल है। यह विभिन्न चरणों और क्षेत्रों में स्टार्ट-अप को सीधे वेंचर कैपिटल फंड से जुड़ने का अवसर प्रदान करता है।

2. विज्ञान एवं प्रौद्योगिकी मंत्रालय नवाचार आधारित विज्ञान एवं प्रौद्योगिकी उद्यमशीलता प्रशिक्षण कार्यक्रम केंद्रीय क्षेत्र योजना शुरू कर रहा है और उसे कार्यान्वित कर रहा है। यह योजना केंद्र प्रायोजित योजना नहीं है, इसलिए इस योजना के तहत राज्य-वार और जिले-वार प्रस्ताव प्राप्त नहीं किए जाते और उन्हें मंजूरी नहीं दी जाती। यह योजना मध्य प्रदेश, महाराष्ट्र और दादरा एवं नगर हवेली संघ राज्य क्षेत्र सहित पूरे देश से महिला प्रतिभागियों को उद्यमशीलता को कैरियर के रूप में अपनाने के लिए प्रोत्साहित करती है। विगत पांच वर्षों में मध्य प्रदेश और महाराष्ट्र राज्यों में नवाचार आधारित विज्ञान एवं प्रौद्योगिकी उद्यमशीलता के क्षेत्र में महिला प्रतिभागियों के लिए सफलतापूर्वक आयोजित किए गए प्रशिक्षण कार्यक्रम इस प्रकार हैं:

क्र.सं.	राज्य	महिला उद्यमशीलता विकास कार्यक्रम (डब्ल्यूईडीपी)				
		वर्ष 2019-20	वर्ष 2020-21	वर्ष 2021-22	वर्ष 2022-23	वर्ष 2023-24
1.	मध्य प्रदेश	9	364	-	87	125
2.	महाराष्ट्र	-	168	-	58	210

3. महिला एवं बाल विकास मंत्रालय - "भारत सरकार महिलाओं की सुरक्षा, संरक्षा और सशक्तिकरण के लिए एक एकीकृत महिला सशक्तिकरण कार्यक्रम 'मिशन शक्ति' को कार्यान्वित करती है। मिशन शक्ति की अम्ब्रेला योजना में दो उप-योजनाएँ हैं, जिनके नाम "संबल" और "सामर्थ्य" हैं।

'सामर्थ्य' उप-योजना में एक घटक है, अर्थात् महिला सशक्तीकरण केंद्र (एचईडब्ल्यू), जिसे संकल्प के रूप में जाना जाता है: एचईडब्ल्यू (महिलाओं के पोषण और ज्ञान-आधारित उन्नति, अंतिम-मील वितरण और क्षमता प्राप्ति के लिए सहायक कार्रवाई: महिला सशक्तीकरण केंद्र), महिलाओं के सशक्तीकरण के लिए राष्ट्रीय, राज्य और जिला स्तर पर स्थापित किया गया है, जिसका उद्देश्य केंद्रीय,

राज्य/संघ राज्य क्षेत्र और जिला स्तरों पर महिलाओं के लिए योजनाओं और कार्यक्रमों के अंतर-क्षेत्रीय अभिसरण को सुविधाजनक बनाना है, जिसमें एक ऐसा वातावरण बनाने का अधिदेश है जिसमें महिलाएं महिलाओं के लिए राज्य की कार्रवाई में अंतराल को दूर करने के लिए अपनी पूरी क्षमता का एहसास करती हैं और सरकारी योजनाओं की पहुंच और उपयोग में सुधार करके सामाजिक परिवर्तन के लिए अनुकूल वातावरण बनाकर महिलाओं के समग्र सशक्तीकरण को बढ़ावा देने वाली प्रक्रियाओं को मजबूत करने के माध्यम से अंतर-मंत्रालयी और अंतर-क्षेत्रीय अभिसरण को बढ़ावा देती हैं।

एचईडब्ल्यू के अंतर्गत सहायता का उद्देश्य महिलाओं को उनके सशक्तीकरण और विकास के लिए विभिन्न संस्थागत और योजनाबद्ध व्यवस्थाओं से जोड़ना, उनका मार्गदर्शन और उनका सहयोग करना, जिसमें स्वास्थ्य सेवा, गुणवत्तापूर्ण शिक्षा, कैरियर और व्यावसायिक परामर्श/प्रशिक्षण, वित्तीय समावेशन, उद्यमशीलता, पिछड़े और आगे के संबंध, श्रमिकों के लिए स्वास्थ्य और सुरक्षा, सामाजिक सुरक्षा और पूरे देश में जिलों/ब्लॉकों/ग्राम पंचायतों के स्तर पर डिजिटल साक्षरता तक पहुंच को सुगम बनाना शामिल है।

संकल्प: एचईडब्ल्यू को पश्चिम बंगाल राज्य को छोड़कर सभी राज्यों/संघ राज्य क्षेत्रों में कार्यान्वित किया जा रहा है और यह 35 राज्यों/ संघ राज्य क्षेत्रों में क्रियाशील है। अब तक, कुल 35 राज्य संकल्प: एचईडब्ल्यू और 742 जिला संकल्प: एचईडब्ल्यू क्रियाशील हैं।

4. किसान कल्याण विभाग किसानों और कृषि उद्यमियों, जिनमें महिला कृषि उद्यमी भी शामिल हैं, के लिए विभिन्न योजनाओं और कार्यक्रमों को कार्यान्वित कर रहा है। भारत सरकार वर्ष 2018-19 से राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के अंतर्गत "नवाचार और कृषि-उद्यमशीलता विकास" कार्यक्रम को कार्यान्वित कर रही है, जिसका उद्देश्य देश में वित्तीय सहायता प्रदान करके और एक इंक्यूबेशन इकोसिस्टम का पोषण करके नवाचार और कृषि-उद्यमशीलता को बढ़ावा देना है।

कृषि-क्लिनिक और कृषि व्यवसाय केंद्र योजना (एसी और एबीसी) अप्रैल, 2002 से कार्यान्वित की जा रही है। इस योजना का उद्देश्य कृषि विकास का समर्थन करने और राष्ट्रीय कृषि विस्तार प्रबंधन

संस्थान (मैनेज) और नाबार्ड के सहयोग से सार्वजनिक विस्तार के प्रयासों को पूरक बनाने के लिए कृषि से संबंधित पाठ्यक्रमों में स्नातकोत्तर के साथ-साथ बेरोजगार कृषि स्नातकों, कृषि डिप्लोमा धारकों और कृषि में इंटरमीडिएट के अलावा विज्ञान स्नातकों के लिए लाभकारी स्व-रोजगार के अवसर पैदा करना है।

5. आवास एवं शहरी कार्य मंत्रालय फरवरी 2016 से 30 सितंबर, 2024 तक “दीनदयाल अंत्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम)” को कार्यान्वित कर रहा था। इस मिशन का उद्देश्य शहरी गरीब परिवारों की गरीबी और अभेद्यता को कम करना था, ताकि उन्हें लाभकारी स्व-रोजगार और कुशल मजदूरी रोजगार के अवसरों तक पहुँच मिल सके, ताकि महिलाओं सहित शहरी गरीबों के लिए मजबूत जमीनी स्तर के संस्थानों का निर्माण करके उनकी आजीविका को स्थायी आधार पर बेहतर बनाया जा सके। स्व-सहायता समूह (एसएचजी) केवल महिलाओं द्वारा बनाए जाते हैं।

मध्य प्रदेश राज्य में विगत 5 वर्षों के दौरान वर्तमान वर्ष (दिनांक 27.01.2025 तक) सहित डीएवाई-एनयूएलएम के अंतर्गत सृजित महिला रोजगार इस प्रकार है:

- नियुक्त कुशल उम्मीदवारों की संख्या:- 47,013
- गठित एसएचजी सदस्यों की संख्या:- 3,94,592
- व्यक्तिगत/समूह सूक्ष्म उद्यम स्थापित करने के लिए सहायता प्राप्त लाभार्थियों की संख्या - 17,174
- बैंक लिंकेज कार्यक्रम के तहत ऋण वितरित करने वाली एसएचजी महिला सदस्यों की संख्या- 1,35,039

महाराष्ट्र राज्य में विगत 5 वर्षों के दौरान वर्तमान वर्ष (दिनांक 27.01.2025 तक) सहित डीएवाई-एनयूएलएम के अंतर्गत सृजित महिला रोजगार इस प्रकार है:

- नियुक्त कुशल उम्मीदवारों की संख्या:- 41,451
- गठित स्व-सहायता समूह सदस्यों की संख्या:- 5,87,514

- व्यक्तिगत/समूह सूक्ष्म उद्यम स्थापित करने के लिए सहायता प्राप्त लाभार्थियों की संख्या- 16,226
- बैंक लिंकेज कार्यक्रम के अंतर्गत ऋण वितरित करने वाली स्व-सहायता समूह महिला सदस्यों की संख्या- 4,42,056
- विगत पांच वर्षों के दौरान संभाजीनगर में डीएवाई-एनयूएलएम के तहत कुल 305 महिलाओं को कौशल प्रशिक्षण का लाभ मिला।

6. अल्पसंख्यक मामलों के मंत्रालय ने अल्पसंख्यक महिला-नीति विकास कार्यक्रम “नई रोशनी” करुयान्वित किया है, जिसे वर्ष 2012-13 में प्रारम्भ किया गया था, जिसका उद्देश्य अल्पसंख्यक महिलाओं को सभी स्तरों पर सरकारी प्रणालियों, बैंकों और अन्य संस्थानों के साथ बातचीत करने के लिए ज्ञान, उपकरण और तकनीक प्रदान करके उन्हें सशक्त बनाना और उनमें आत्मविश्वास पैदा करना था। प्रशिक्षण मॉड्यूल में महिलाओं के लिए कार्यक्रम, स्वास्थ्य और स्वच्छता, महिलाओं के कानूनी अधिकार, वित्तीय साक्षरता, डिजिटल साक्षरता, स्वच्छ भारत, जीवन कौशल और सामाजिक और व्यवहारिक परिवर्तनों के लिए वकालत से संबंधित क्षेत्रों को शामिल किया गया है। नई रोशनी योजना को अब एक घटक के रूप में ‘प्रधानमंत्री विरासत का संवर्धन (पीएम विकास)’ नामक एक एकीकृत योजना में परिवर्तित कर दिया गया है, जिसके निम्नलिखित तीन उप-घटक हैं:

- नेतृत्व और बुनियादी उद्यमशीलता विकास;
- उद्यमशीलता विकास
- बिजनेस मेंटर/बिजनेस कॉर्रेस्पोंडेंट (बिज सखी/उद्यमी मित्र)।

विगत पांच वर्षों अर्थात् वर्ष 2019-20 से वर्ष 2023-24 के दौरान दादरा और नगर हवेली, मध्य प्रदेश और महाराष्ट्र में नई रोशनी योजना से लाभान्वित महिलाओं की कुल संख्या निम्नानुसार है:

क्र.सं.	राज्य का नाम	विगत पांच वर्षों में कुल लाभार्थी (वर्ष 2019-20 से वत्सर् 2023-24 तक)
1	दादरा और नगर हवेली	-
2	मध्य प्रदेश	3,875
3	महाराष्ट्र	675

7. खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) ने आत्मनिर्भर भारत अभियान के अंतर्गत प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम औपचारिकीकरण (पीएमएफएमई) योजना शुरू की है, जिसका उद्देश्य खाद्य प्रसंस्करण उद्योग के असंगठित क्षेत्र में मौजूदा व्यक्तिगत सूक्ष्म उद्यमों की प्रतिस्पर्धात्मकता को बढ़ाना और इस क्षेत्र के औपचारिकीकरण को बढ़ावा देना है। इस योजना का विशेष ध्यान कृषि-खाद्य प्रसंस्करण में सम्बद्ध समूहों जैसे किसान उत्पादक संगठन (एफपीओ), स्व-सहायता समूह (एसएचजी) और उत्पादक सहकारी समितियों को उनकी संपूर्ण मूल्य श्रृंखला के साथ समर्थन देने पर है। एसएचजी के सदस्य कार्यशील पूंजी और छोटे औजारों की खरीद के लिए प्रति सदस्य ₹40,000 की बीज पूंजी प्राप्त कर सकते हैं। यह योजना एफपीओ, एसएचजी, सहकारी समितियों या सूक्ष्म खाद्य प्रसंस्करण उद्यमों के विशेष प्रयोजन वाहन (एसपीवी) के समूहों को ब्रांडिंग और विपणन सहायता के लिए 50% वित्तीय अनुदान भी प्रदान करती है। पीएमएफएमई योजना के तहत, मध्य प्रदेश राज्य में 717 महिला एसएचजी लाभार्थियों को बीज पूंजी से लाभ मिला और संभाजीनगर (औरंगाबाद) से 962 महिला एसएचजी लाभार्थियों को लाभ मिला।

8. सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) – उद्यमशीलता और कौशल विकास कार्यक्रम (ईएसडीपी) योजना एक केंद्रीय क्षेत्र की सतत योजना है, जिसे नवंबर 2019 में बढ़ाया गया था। इस कार्यक्रम का उद्देश्य एससी/एसटी महिलाओं, शारीरिक रूप से दिव्यांग, पूर्व सैनिकों और गरीबी रेखा से नीचे (बीपीएल) लोगों सहित समाज के विभिन्न वर्गों का प्रतिनिधित्व करने वाले युवा लोगों को स्व-रोजगार या उद्यमशीलता को करियर विकल्पों में से एक के रूप में विचार करने के लिए प्रेरित करना है। अंतिम उद्देश्य नए उद्यमों को बढ़ावा देना, मौजूदा एमएसएमई की क्षमता का निर्माण करना और देश में

उद्यमशीलता की संस्कृति को विकसित करना है। 25.3.2022 को स्वीकृत नई ईएसडीपी गाइडलाइन में पांच घटक हैं:

- i. उद्यमशीलता जागरूकता कार्यक्रम (ईएपी)
- ii. उद्यमशीलता-सह-कौशल विकास कार्यक्रम (ई-एसडीपी)
- iii. एडवांस ई- एसडीपी - यह घटक नया जोड़ा गया है और इसे आईआईटी/आईआईएम/आईसीएआर/बीएआरसी/राज्य/केंद्र सरकारों के कृषि विश्वविद्यालयों जैसे प्रमुख संस्थानों द्वारा संचालित किया जाना है।
- iv. प्रबंधन विकास कार्यक्रम (एमडीपी)
- v. एडवांस एमडीपी- इसे 15वें वित्त आयोग के लिए स्वीकृत नई गाइडलाइन में नया जोड़ा गया है जिसमें एडवांस ई-एसडीपी घटक जैसे प्रमुख संस्थानों द्वारा संचालित किए जाने वाले कार्यक्रम शामिल हैं।

विगत पांच वर्षों के दौरान ईएसडीपी योजना के तहत प्रशिक्षित महिला लाभार्थियों का विवरण इस प्रकार है:

क्र.सं.	वित्तीय-वर्ष	लाभार्थी महिलाओं की संख्या
1.	2020-21	13705
2.	2021-22	25371
3.	2022-23	121058
4.	2023-24	201706
5.	2024-25 (दिनांक 03.02.2025 तक)	173277
योग		535117

विगत पांच वर्षों के दौरान दादरा और नगर हवेली, मध्य प्रदेश और संभाजीनगर (औरंगाबाद), महाराष्ट्र में ईएसडीपी योजना के अंतर्गत प्रशिक्षित महिला लाभार्थियों का विवरण निम्नानुसार है:

क्र.सं.	वित्तीय-वर्ष	लाभार्थी महिलाओं की संख्या		
		दादरा और नगर हवेली	मध्य प्रदेश	(संभाजीनगर) (औरंगाबाद) महाराष्ट्र
1.	2020-21	117	479	60
2.	2021-22	172	884	31
3.	2022-23	295	22001	248
4.	2023-24	320	22636	472
5.	वर्ष 2024-25 (दिनांक 03.02.2025 तक)	346	32999	910
योग		1250	78999	1721

9. वस्त्र मंत्रालय संगठित वस्त्र और संबंधित क्षेत्रों में रोजगार सृजन में उद्योग के प्रयासों को पूरक बनाने के लिए मांग आधारित, नियोजनोन्मुख कौशल कार्यक्रम प्रदान करने के उद्देश्य से समर्थ (वस्त्र क्षेत्र में क्षमता-निर्माण योजना) को कार्यान्वित कर रहा है, जिसमें संगठित क्षेत्र में कताई और बुनाई को छोड़कर वस्त्रों की पूरी मूल्य श्रृंखला शामिल है। समर्थ को पूरे देश में मांग आधारित आधार पर कार्यान्वित किया गया है और इस योजना के तहत महिलाओं, एससी/एसटी आदि जैसे हाशिए के सामाजिक समूहों को प्राथमिकता दी गई है। दिनांक 07.02.2025 तक, 3,59,037 लाभार्थियों को प्रशिक्षित (उत्तीर्ण) किया गया है और इनमें से 3,16,275 महिलाएं हैं और मध्य प्रदेश में 7,086 महिला लाभार्थी हैं तथा दादरा और नगर हवेली में 1,261 महिला लाभार्थी हैं।

10. सामाजिक न्याय और अधिकारिता मंत्रालय: अनुसूचित जाति (वीसीएफ-एससी) और पिछड़ा वर्ग (वीसीएफ-बीसी) महिलाओं के लिए सरकार द्वारा शुरू की गई और आईएफसीएल वेंचर कैपिटल लिमिटेड के माध्यम से कार्यान्वित की गई वेंचर कैपिटल फंड, क्रमशः 3.75% और 5.75% की कूपन दरों पर रियायती वित्त प्रदान करके उद्यमशीलता को बढ़ावा देती है। वीसीएफ-एससी के तहत "अंबेडकर

सोशल इनोवेशन एंड इनक्यूबेशन मिशन (एएसआईआईएम)" योजना के तहत 30 लाख रुपये की वित्तीय सहायता देकर युवा महिला शोधकर्ताओं और छात्रों को उनके नवाचार के साथ बढ़ावा देता है। इन योजनाओं के तहत, पिछले पांच वर्षों के दौरान औरंगाबाद, महाराष्ट्र में 5 महिला लाभार्थियों को कवर किया गया है। इसके अलावा, एससी महिला छात्रों/शोधकर्ताओं और टेक्नोलॉजी बिजनेस इनक्यूबेटर (टीबीआई), अटल इनक्यूबेशन सेंटर (एआईसी) 3 वर्ष में 30 लाख रुपए इक्विटी फंडिंग के रूप में दिए जाते हैं, ताकि वे अपने स्टार्ट-अप विचारों को व्यावसायिक उद्यमों में बदल सकें। सफल उद्यम आगे वीसीएफ़-एससी से 15 करोड़ रुपए तक के उद्यम वित्त-पोषण के लिए अर्हता प्राप्त करते हैं, ताकि वे अपने स्टार्ट-अप विचारों को व्यावसायिक उद्यमों में बदल सकें।

SCHEMES FOR DEVELOPMENT OF SPORTS IN THE COUNTRY

930. SHRIMATI RACHNA BANERJEE:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the number of schemes running by the Government in the country for the development of various sports and youth affairs;
- (b) the name and details of the Schemes; and
- (c) the details of funds allocated under each Schemes, Scheme and State-wise?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): The Government runs the following major schemes for the development of sports and youth affairs in the country:

The schemes under the Department of Youth Affairs are:

(i) Rashtriya Yuva Sashaktikaran Karyakram (RYSK) is an umbrella scheme with the following 7 sub-schemes:

1. Nehru Yuva Kendra Sangathan.
2. National Youth Corps.
3. National Programme for Youth and Adolescent Development.
4. International Cooperation.
5. Youth Hostels.
6. Assistance to Scouting and Guiding Organisations.
7. National Young Leaders Programme.

(ii) National Service Scheme (NSS)

(iii) Rajiv Gandhi National Institute of Youth Development (RGNIYD)

(iv) Mera Yuva Bharat (MY Bharat)

The schemes under the Department of Sports are:

(i) Khelo India- National Programme for Development of Sports

(ii) Assistance to National Sports Federations (NSFs)

(iii) Cash Awards to Medal Winners in International Sports Events and their Coaches

(iv) National Sports Awards

(v) Pension to Meritorious Sportspersons

(vi) Pandit Deendayal Upadhyay National Sports Welfare Scheme

(vii) National Sports Development Fund

(viii) Running Sports Training Centres through Sports Authority of India (SAI)

The details of the above schemes are available in public domain and can be seen at <https://yas.gov.in>.

(c): Funds are allocated by this Ministry Scheme-wise, not State-wise. The details of the funds allocated for FY 2024-25 across various schemes of Department of Youth Affairs and Department of Sports is given in the enclosed **Statement-I** and **Statement-II** respectively.

STATEMENT-I

DEPARTMENT OF YOUTH AFFAIRS

Scheme-wise expenditure

(Rs. in crore)

Sl. No.	Scheme	Budget Allocation 2024-25	
		BE	RE
A	Secretariat	20.25	40.09
	Total - A	20.25	40.09
B	Rashtriya Yuva Sashaktikaran Karyakram (RYSK An Umbrella Scheme)		
1	Nehru Yuva Kendra Sangathan	426.00	412.00
2	National Youth Corps	75.00	18.25
3	National Programme for Youth and Adolescent Development	22.00	45.00
4	International Co-operation	11.70	11.70
5	Youth Hostel	5.00	5.00
6	Scouting and Guiding	0.75	0.75
7	Young Leaders Programme	9.00	6.00
8	Yuva Portal	13.30	13.30
9	Mera Yuva Bharat	200.00	74.76
	Total - B	762.75	586.76

C	National Service Scheme	250.00	250.00
D	Rajiv Gandhi National Institute of Youth Development	26.50	23.50
Grand Total		1059.50	900.35

STATEMENT-II
DEPARTMENT OF SPORTS
Scheme-wise expenditure
(Rs. in crore)

Sl.No.	Scheme	2024-25	
		BE	RE
A	Secretariat Sports	24.40	0
Total – A		24.40	0.00
B	Development in Sports Institutions (An Umbrella Scheme)		
1	Sports Authority of India	822.60	815.00
2	Laxmibai National Institute of physical Education	78.51	66.65
3	National Dope Testing Laboratory	22.00	18.70
4	National Anti-Doping Agency	22.30	20.30
5	World Anti-Doping Agency	3.00	3.00
6	National Centre for Sports Coaching	0.00	0.00
7	National Sports University	91.90	189.09
Total - B		1040.31	1112.74
C	Encouragement and Awards to Sportsperson (An Umbrella Scheme)		
1	Incentive to Sports Persons (Special Cash Awards)	35.00	38.65

2	Pension to Meritorious Sportsperson	4.00	4.00
3	Assistance to National Sports Federation	340.00	340.00
4	Human Resource Development in Sports	3.10	3.10
5	National Sports Development Fund	18.00	18.00
6	Pandit Deendayal Upadhyay National Welfare for Sportspersons (erstwhile NSWFS)	2.00	2.00
7	National Centre of Sports Science and Research	8.00	8.00
Total -C		410.10	413.75
D	Khelo India: National Programme for Development of Sports (An Umbrella Scheme)		
1	Khelo India	900.00	800.00
2	Commonwealth Games	0.01	0.01
3	Enhancement of Sports Facility in	8.00	6.00
4	Seminar, Committee etc.	0.00	0.00
Total-D		908.01	806.01
Grand Total		2382.82	2332.50

बरेली में धार्मिक और सांस्कृतिक पर्यटन को प्रोत्साहन

931. श्री छत्रपाल सिंह गंगवार:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा बरेली में धार्मिक और सांस्कृतिक पर्यटन को प्रोत्साहन देने के लिए क्या कदम उठाए गए हैं; और
- (ख) सरकार द्वारा बरेली को नैनीताल के निकटवर्ती नए पर्यटन स्थलों से जोड़ने के लिए बनाई गई नई योजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): पर्यटन गंतव्यों और उत्पादों का विकास एवं संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय अपने सतत प्रयास के एक भाग के रूप में बरेली में धार्मिक एवं सांस्कृतिक पर्यटन सहित देश के विभिन्न पर्यटन गंतव्यों और उत्पादों का संवर्धनात्मक गतिविधियों, कार्यक्रमों, वेबसाइटों, सोशल मीडिया संवर्धन आदि के माध्यम से संवर्धन करता है।

पर्यटन मंत्रालय 'स्वदेश दर्शन (एसडी)', 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता' की अपनी केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना विकास के प्रयासों को सम्पूरित करता है। यह प्रक्रिया राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से की जाती है। पर्यटन मंत्रालय की उपर्युक्त योजनाओं के अंतर्गत बरेली में कोई परियोजना स्वीकृत नहीं की गई है। तथापि, पर्यटन मंत्रालय ने उत्तर प्रदेश में विभिन्न परियोजनाएं स्वीकृत की हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): पर्यटन मंत्रालय ने विशेष रूप से बरेली को नैनीताल में निकटवर्ती पर्यटक गंतव्य से जोड़ने के लिए कोई नई योजना तैयार नहीं की है। पर्यटन मंत्रालय की विभिन्न योजनाओं के अंतर्गत वित्तीय सहायता की मांग के लिए समय-समय पर राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से प्रस्ताव प्राप्त होते हैं। इन प्रस्तावों की योजना दिशानिर्देशों के संदर्भ में जांच की जाती है और निर्धारित प्रावधानों के अनुपालन और निधियों की उपलब्धता के अधीन परियोजनाओं के लिए वित्तीय सहायता प्रदान की जाती है।

विवरण

उत्तर प्रदेश में प्रशाद योजना के तहत स्वीकृत परियोजनाएं

क्र. सं.	परियोजना का नाम	स्वीकृत राशि

		(करोड़ रु. में)
1.	वाराणसी का विकास - चरण -I	18.73
2.	मथुरा-वृंदावन का मेगा टूरिस्ट परिपथ के रूप में विकास (चरण-II)	10.98
3.	वाराणसी में नदी क्रूज पर्यटन का विकास	9.02
4.	वृंदावन में पर्यटक सुविधा केंद्र का निर्माण	9.36
5.	वाराणसी का विकास -चरण-II	44.60
6.	गोवर्धन में अवसंरचना संबंधी सुविधाओं का विकास	37.59

उत्तर प्रदेश में स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाएं

क्र. सं.	परिपथ का नाम	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89
2.	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45
3.	धार्मिक परिपथ 2016-17	अहर- अलीगढ़- कासगंज- सरोसी (उन्नाव)- प्रतापगढ़-कौशांबी-मिर्जापुर-गोरखपुर- डुमरियागंज-बस्ती-बाराबंकी-आजमगढ़- कैराना- बागपत- शाहजहांपुर का विकास	71.91
4.	धार्मिक परिपथ 2016-17	बिजनौर-मेरठ-कानपुर- कानपुर देहात- बांदा- गाजीपुर-सलेमपुर-घोसी-बलिया-अंबेडकरनगर- अलीगढ़-फतेहपुर- देवरिया-महोबा-सोनभद्र- चंदौली- मिश्रिख-भदोही का विकास।	67.51
5.	विरासत परिपथ 2016-17	कालिंजर किले (बांदा) – मगहर धाम (संत कबीर नगर) – चौरी चौरा, शहीद स्थल (फतेहपुर) – महुआ शहीद स्थल (घोसी)-शहीद स्मारक (मेरठ) का विकास	36.65
6.	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21
7.	धार्मिक परिपथ 2018-19	जेवर-दादरी-सिकंदराबाद-नोएडा-खुर्जा-बांदा का विकास	12.03

8.	धार्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30

उत्तर प्रदेश में स्वदेश दर्शन 2.0 के तहत स्वीकृत परियोजनाओं का ब्यौरा

क्र. सं.	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02
2.	नैमिषारण्य	वैदिक- वैलनेस एक्सपीरियंस	15.94

उत्तर प्रदेश में चुनौती आधारित गंतव्य विकास योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा

राज्य	गंतव्य	श्रेणी	वित्तपोषण राशि (करोड़ रु. में)
उत्तर प्रदेश	महोबा	संस्कृति और विरासत	25.00

उत्तर प्रदेश में पूंजी निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) योजना के तहत स्वीकृत परियोजनाओं का विवरण

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	बटेश्वर का विकास, जिला- आगरा	74.05
2.	एकीकृत बौद्ध पर्यटन विकास, श्रावस्ती	80.24

INADEQUATE TOILET FACILITIES AND WATER SUPPLY IN SCHOOLS

932. SHRI ESWARASAMY K. :

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the absence of toilet facilities and insufficient water in schools is forcing the girl students to abandon education, if so, the details thereof;
- (b) the funds allocated and disbursed for construction of toilets in schools during the last three years under Samagra Shiksha Abhiyaan (SSA), State and year-wise including Tamil Nadu;
- (c) the current status of construction of toilets in remaining schools under SSA, State-wise; and
- (d) whether the Government has any plans to involve NGOs, PSUs and corporate companies in construction and maintenance of toilets and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d): Education is a subject in the Concurrent list of the Constitution and most of the schools come under jurisdiction of concerned States and UTs. State and UT Governments are the appropriate Governments and have the responsibility to provide infrastructure in schools including construction and maintenance of toilets.

Department of School Education and Literacy is implementing the Scheme of Samagra Shiksha Scheme which supports creation of infrastructure facilities including construction of toilets; sanitation facilities and drinking water for students in Government and Government aided schools. In this regard, Annual

Work Plan and Budget (AWP and B) is prepared by the States and UTs based on their requirements and priorities and guidelines issued by the Ministry of Education at the beginning of every year. These plans are then appraised/approved by PAB in consultation with the States and UTs as per the programmatic and financial norms of the Scheme and availability of budgetary resources.

A minimum of 10% of the annual school grant should be used for activities related to Swachhta Action Plan (SAP) namely, undertaking maintenance of school facilities including toilets, safe drinking water and for improvement in Water, Sanitation and Hygiene (WASH) infrastructure, hand washing with soap, operations and maintenance, behaviour change activities and capacity building etc. Since Education is a subject in the Concurrent list of the Constitution of India, the State/UT Governments may engage NGOs, PSUs and corporate companies in construction and maintenance of toilets if deemed appropriate.

As per UDISE+ report 2023-24, 97.17% of girls' and co-ed schools have dedicated girls' toilet facilities, while 98.33% of schools have access to drinking water. Detailed information is given in the enclosed **Statement-I**.

Funds allocated to the States for construction of toilets during the last three years (i.e. 2021-22, 2022-23 and 2023-24) under Samagra Shiksha including the State of Tamil Nadu is given in the enclosed **Statement-II**. Based on the approved AWP and B, the Central Share under Samagra Shiksha is released to the respective State Government in instalments as per financial norms and not

component-wise. The current status of schools that have toilets facilities in India is given in the enclosed **Statement-III**.

STATEMENT-I**Number of Schools having Girls' toilet and Drinking Water**

Sl. No.	State/UT	No. of Schools (Girls+Co-ed)			Number of Schools		
		Total	Girls' Toilet	Percentage	Total	Drinking Water	Percentage (%)
1.	Andaman and Nicobar Islands	412	412	100.00	412	412	100.00
2.	Andhra Pradesh	60858	60290	99.07	61373	61366	99.99
3.	Arunachal Pradesh	3484	3125	89.70	3490	2912	83.44
4.	Assam	56553	52225	92.35	56630	54341	95.96
5.	Bihar	94505	89145	94.33	94686	90577	95.66
6.	Chandigarh	229	229	100.00	230	230	100.00
7.	Chhattisgarh	55682	54715	98.26	56615	56083	99.06
8.	Dadra and Nagar Haveli and Daman and Diu	430	430	100.00	432	432	100.00
9.	Delhi	4645	4645	100.00	5497	5497	100.00
10.	Goa	1477	1477	100.00	1487	1487	100.00
11.	Gujarat	52387	51949	99.16	53626	53602	99.96
12.	Haryana	23069	22918	99.35	23517	23511	99.97
13.	Himachal Pradesh	17790	17724	99.63	17826	17826	100.00
14.	Jammu And Kashmir	24156	22056	91.31	24296	24149	99.39

15.	Jharkhand	44205	43838	99.17	44475	43863	98.62
16.	Karnataka	75371	74772	99.21	75869	75777	99.88
17.	Kerala	15809	15765	99.72	15864	15850	99.91
18.	Ladakh	961	890	92.61	995	955	95.98
19.	Lakshadweep	37	37	100.00	37	37	100.00
20.	Madhya Pradesh	122054	119792	98.15	123412	122746	99.46
21.	Maharashtra	107283	104570	97.47	108237	107686	99.49
22.	Manipur	4640	3874	83.49	4646	4634	99.74
23.	Meghalaya	14587	12007	82.31	14601	8242	56.45
24.	Mizoram	3940	3547	90.03	3941	3597	91.27
25.	Nagaland	2725	2435	89.36	2725	1949	71.52
26.	Odisha	61623	61012	99.01	61693	61685	99.99
27.	Puducherry	711	709	99.72	735	735	100.00
28.	Punjab	27223	26953	99.01	27404	27381	99.92
29.	Rajasthan	107715	102219	94.90	107757	105157	97.59
30.	Sikkim	1169	1151	98.46	1254	1249	99.60
31.	Tamil Nadu	58045	56657	97.61	58722	58106	98.95
32.	Telangana	42209	40090	94.98	42901	41800	97.43
33.	Tripura	4915	4407	89.66	4923	4603	93.50
34.	Uttar Pradesh	22445	21202	94.46	22551	21958	97.37
35.	Uttarakhand	254239	249139	97.99	255087	253303	99.30
36.	West Bengal	92985	92836	99.84	93945	93573	99.60
India		1460568	1419242	97.17	1471891	1447311	98.33

Source: UDISE+ 2023-24

STATEMENT-II**ALLOCATION OF FUNDS TO THE STATES/UTS FOR CONSTRUCTION OF TOILETS DURING THE LAST THREE YEARS (I.E. 2021-22, 2022-23 and 2023-24) UNDER SAMAGRA SHIKSHA****(Rs. in Lakh)**

Sl. No.	State/UT	2021-22		2022-23		2023-24	
		Physical approval	Funds allocated	Physical approval	Funds allocated	Physical approval	Funds allocated
1	Andaman and Nicobar Islands	0	0.00	0	0.00	0	0.00
2	Andhra Pradesh	923	2769.00	489	1835.40	0	0.00
3	Arunachal Pradesh	0	0.00	155	333.00	120	120.00
4	Assam	1609	4257.55	1649	4933.20	879	2646.54
5	Bihar	353	444.78	18790	40320.82	1171	2529.36
6	Chandigarh	0	0.00	0	0.00	0	0.00
7	Chhattisgarh	0	0.00	1103	2007.15	548	993.40
8	Dadra and Nagar Haveli	0	0.00	0	0.00	0	0.00

	and Daman and Diu						
9	Delhi	0	0.00	24	205.44	64	547.84
10	Goa	4	2.88	2	2.17	1	1.35
11	Gujarat	553	858.05	525	1196.72	5	10.60
12	Haryana	37	53.32	578	1561.94	0	0.00
13	Himachal Pradesh	66	43.50	735	946.50	106	133.00
14	Jammu And Kashmir	541	1045.55	871	1739.58	445	1031.66
15	Jharkhand	858	1885.42	237	695.43	0	0.00
16	Karnataka	93	247.65	117	345.72	97	291.00
17	Kerala	489	805.40	301	491.40	264	430.70
18	Ladakh	38	66.15	0	0.00	231	556.90
19	Lakshadweep	0	0.00	0	0.00	0	0.00
20	Madhya Pradesh	0	0.00	1616	4638.18	306	1173.00
21	Maharashtra	28	92.40	4136	20465.35	761	3424.50
22	Manipur	705	2516.74	688	3165.67	436	2048.56
23	Meghalaya	814	2442.00	74	259.00	164	824.75
24	Mizoram	319	927.50	388	1741.70	147	523.68
25	Nagaland	43	184.90	15	71.70	33	157.74
26	Odisha	368	647.48	4494	12520.90	1067	4801.50

27	Puducherry	0	0.00	6	13.00	0	0.00
28	Punjab	0	0.00	381	489.89	2468	2938.95
29	Rajasthan	0	0.00	1103	3762.78	0	0.00
30	Sikkim	12	42.00	65	114.30	162	294.30
31	Tamil Nadu	1372	3384.60	139	890.40	1144	5948.80
32	Telangana	937	2489.14	1138	3615.50	0	0.00
33	Tripura	202	662.10	94	380.20	185	693.30
34	Uttar Pradesh	453	430.35	10600	11077.60	584	762.50
35	Uttarakhand	139	545.73	531	1566.42	228	769.36
36	West Bengal	3219	6901.98	1908	4474.28	0	0.00
Total		14175	33746.17	52952	125861.34	11616	33653.29

Source: PAB Minutes and PRABANDH Portal

STATEMENT-III**CURRENT STATUS OF SCHOOLS THAT HAVE TOILETS FACILITY**

Sl. No.	State/UT	No. of Schools		
		Total	Toilet Facility	Percentage (%)
1.	Andaman and Nicobar Islands	412	412	100.00
2.	Andhra Pradesh	61373	61086	99.53
3.	Arunachal Pradesh	3490	3335	95.56
4.	Assam	56630	53335	94.18
5.	Bihar	94686	91234	96.35
6.	Chandigarh	230	230	100.00
7.	Chhattisgarh	56615	56071	99.04
8.	Dadra and Nagar Haveli and Daman and Diu	432	432	100.00
9.	Delhi	5497	5497	100.00
10.	Goa	1487	1487	100.00
11.	Gujarat	53626	53421	99.62
12.	Haryana	23517	23501	99.93
13.	Himachal Pradesh	17826	17806	99.89
14.	Jammu and Kashmir	24296	23589	97.09
15.	Jharkhand	44475	44213	99.41
16.	Karnataka	75869	75752	99.85
17.	Kerala	15864	15858	99.96
18.	Ladakh	995	978	98.29
19.	Lakshadweep	37	37	100.00
20.	Madhya Pradesh	123412	122406	99.18
21.	Maharashtra	108237	106829	98.70
22.	Manipur	4646	4267	91.84
23.	Meghalaya	14601	12972	88.84

24.	Mizoram	3941	3726	94.54
25.	Nagaland	2725	2531	92.88
26.	Odisha	61693	61486	99.66
27.	Puducherry	735	735	100.00
28.	Punjab	27404	27355	99.82
29.	Rajasthan	107757	104361	96.85
30.	Sikkim	1254	1252	99.84
31.	Tamil Nadu	58722	58106	98.95
32.	Telangana	42901	41538	96.82
33.	Tripura	4923	4778	97.05
34.	Uttarakhand	22551	22227	98.56
35.	Uttar Pradesh	255087	254092	99.61
36.	West Bengal	93945	93858	99.91
	India	1471891	1450793	98.57

Source: UDISE+ 2023-24

PROMOTION OF PMIS IN EMERGING SECTORS OF FINTECH AND GREEN TECHNOLOGIES

933. CAPTAIN BRIJESH CHOWTA:

SHRI TEJASVI SURYA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the strategies implemented by the Government within the PMIS to promote internships in emerging sectors like fintech and green technologies, ensuring that interns gain relevant experience aligned with future job market trends;
- (b) the specific metrics used to evaluate the success of these initiatives and whether the aspiring youth's end goal of securing a job is one of them; and

(c) the number of companies registered under the scheme to provide internships, State-wise and sector-wise, especially in Dakshina Kannada?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) to (c): The Prime Minister's Internship Scheme (PMIS) was announced in the Budget 2024-25. It aims to provide internship opportunities to one crore youth in top 500 companies in five years. As an initiation to this Scheme, Ministry of Corporate Affairs has launched a Pilot Project of the Scheme on 3rd October, 2024, which is targeted to provide internship opportunities to 1.25 lakh youth in the Financial Year 2024-25.

The list of the top 500 companies selected on the basis of average Corporate Social Responsibility (CSR) expenditure in the last 3 years, covers a large number of diverse sectors including Aviation and Defence, Automotive, Banking and Financial Services, Chemical Industry, Oil, Gas and Energy etc. Further, to promote internships in emerging sectors, Scheme guidelines have a provision that any company/ bank/ financial institution desirous of participating in the Scheme may approach the Ministry of Corporate Affairs (MCA), which would take a view keeping in view under represented sectors. Participation of the companies in this scheme is voluntary. The list of the partner companies is available at <https://pminternship.mca.gov.in>.

The Guidelines of the PM Internship Scheme Pilot Project provide for constitution of a Monitoring and Steering Committee comprising of all stakeholders including industry representatives to oversee design implementation, operations and other aspects. Further, a concurrent Monitoring, Evaluation and Learning (MEL) framework is also provided for to enable tracking of the outcomes as well as ensure corrective actions during the course of implementation of the pilot project. Additionally, the Ministry of Corporate Affairs (MCA), is gathering feedback from various stakeholders and analyze the scheme's impact as it continues to be implemented.

MAHA KUMBH, 2025

934. SHRI DINESHBHAI MAKWANA:

SHRI JUGAL KISHORE:

SHRI DAMODAR AGRAWAL:

DR. MANNA LAL RAWAT:

DR. BHOLA SINGH:

SHRI PRATAP CHANDRA SARANGI:

DR. VINOD KUMAR BIND:

SHRI MAHESH KASHYAP:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the initiatives being taken by the Government to promote Maha Kumbh, 2025, as a global tourism hub, including international marketing and diplomatic collaborations;

- (b) the details of collaborations that have been established with the tourism stakeholders such as State tourism boards, airlines, hospitality industries, UPSTDC and IRCTC, to provide travel and accommodation facilities for travellers and visitors;
- (c) whether the Government is collaborating with industry confederations such as the Confederation of Indian Industry (CII), FICCI, and ASSOCHAM for the said initiative and if so, the details thereof;
- (d) the role of the said industry confederations in providing business and economic opportunities for the local communities, particularly in context of hospitality, travel and tourism services;
- (e) the manner in which the Government plans to ensure security, crowd management and public health safety for the millions of expected pilgrims and tourists; and
- (f) whether digital innovations like virtual tourism, mobile applications and AI-based navigation systems will be implemented to enhance visitor experience and information accessibility?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f): Ministry of Tourism is promoting Maha Kumbh 2025 through various initiatives. Ministry has set up an Incredible India Pavilion in Mela area to provide information, and to engage tourists including foreign tourists, media, influencers etc.

New creatives, a Digital brochure of various tour packages, flight options, accommodation options offered by UPSTDC, IRCTC, Airlines etc. for Maha Kumbh have been prepared and circulated. Additionally, a dedicated Maha Kumbh Tourist Infoline (1800111363) has been established for tourists.

The promotion of Maha Kumbh is also being done through social media handles of Ministry of Tourism.

India Tourism Development Corporation (ITDC), a PSU of Ministry of Tourism has setup 80 Luxury tent accommodation at Tent City, Prayagraj.

Ministry of Culture has set up a cultural village viz. Kalagram in Mela Area through North Central Zone Cultural Centre, which features Anubhut Mandapam, Artists performances, Food zone, display and sale of traditional Indian Handicrafts and Handlooms etc.

Organization, Enhancement of infrastructure and facilities including safety, security, and well-being of tourists, pilgrims and other stakeholders is subject of the State Government.

RELIGIOUS INSTITUTIONS BENEFITTED UNDER SEVA BHOJ YOJANA

935. SHRI ARUN BHARTI:

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) the details along with number of charitable and religious institutions have been benefitted under the Seva Bhoj Yojana as of January 2025, State-wise;

- (b) the details along with number of individuals have been benefitted indirectly through the free meals provided under the Seva Bhoj Yojana-supported initiatives;
- (c) the steps taken or mechanism are in place to ensure transparency and accountability in the application and reimbursement process under the aforementioned scheme;
- (d) the details of the steps being taken to raise awareness about the Seva Bhoj Yojana among charitable and religious organizations across the country;
- (e) the details of the steps taken to ensure that all religions and communities are equitably represented among the beneficiary organizations under the aforementioned scheme; and
- (f) whether the Government has taken steps to simplify the application process and ensure faster reimbursements under the aforementioned scheme, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Seva Bhoj Yojana was launched by the Ministry of Culture in August, 2018. Under the Seva Bhoj Yojana, Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) paid on purchase of specific raw food items by the eligible Charitable/Religious Institutions for distributing free food to atleast 5000 people in a calendar month are reimbursed to these organizations by the Government of India through the concerned GST Authority. The State-wise details of the charitable and religious

institutions that have been benefitted under the Seva Bhoj Yojana as of January, 2025 are given in the enclosed **Statement**.

(b): As per the guidelines of Seva Bhoj Yojana, a Certificate from District Magistrate indicating that the Charitable/Religious Institution is involved in Charitable/Religious activities and is distributing free food to public/devotees etc. since last three years at least on daily/monthly basis is mandatorily required, as one of the eligibility criteria, for these institutions in order to get enrolled on the CSMS Portal of the Ministry of Culture. However, the details of individuals benefitted indirectly through the free meals are not sought by the Ministry while providing the benefit of reimbursement, as mentioned at Sl. No. (a) above under the Seva Bhoj Yojana from Charitable /Religious Institutions.

(c): Under the Seva Bhoj Yojana, Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) paid on purchase of specific raw food items by the eligible Charitable/Religious Institutions for distributing free food to public are reimbursed to these organizations by the Government of India through the concerned GST Authority. The following procedure is adopted to ensure transparency and accountability in the utilization of funds granted under the Seva Bhoj Scheme:-

- (i) Upon registration with NGO Darpan Portal of NITI Aayog, the Charitable/Religious Institutions enrol and submit their application in CSMS Portal of the Ministry of Culture.

- (ii) After enrolment with the Ministry of Culture, the applicant submits its application along with a copy of the registration certificate issued by the Ministry of Culture to the Nodal Central Tax Officer in their concerned State/UT.
 - (iii) The Nodal Central Tax Officer on receipt of the application and registration certificate generates a Unique Identity Number (UIN).
 - (iv) Thereafter, the concerned GST Authority forward the Central Goods and Services Tax (CGST) and Central Government's share of Integrated Goods and Services Tax (IGST) claims verified and passed by them in respect of the eligible Charitable/Religious Institutions to the Ministry for releasing the same.
 - (v) The Ministry provides fund to the concerned GST Authority who further reimburses to these Charitable/Religious Institutions.
- (d) and (e): It has been the constant endeavour of the Ministry to promote all the schemes including Seva Bhoj Yojana and raise its awareness through various platforms viz. website of the Ministry, social media platforms etc. so that benefit of the scheme reaches to various types of eligible Charitable/Religious organizations situated across the country thereby leading to equitable representation of all religions and communities as the beneficiaries of the scheme.

(f): The application and reimbursement process as mentioned at Sl. No. (c) above already ensures ease and faster reimbursement to the eligible Charitable/Religious Institutions.

STATEMENT

(Rs.in lakhs)

S.N o.	Financial Year	Name of Organizations	State	Fund Released
1.	2019-2020	Shiromani Gurudwara Parbandhak Committee (SGPC), Amritsar	Punjab	171.00
		Tirumala Tirupati Devasthanams, Tirupati	Andhra Pradesh	19.63
		Sri Venkateswara Annaprasadam Trust, Tirupati		5.27
2.	2020-2021	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	159.39
		Dreams and Beauty Charitable Trust, Ludhiana		1.22
		Durgiana Temple, Amritsar		8.84
3.	2021-2022	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	149.83
		Dreams and Beauty Charitable Trust, Ludhiana		0.28
		Durgiana Temple, Amritsar		4.81
4.	2022-2023	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	140.44
		Dreams and Beauty Charitable Trust, Ludhiana		0.80
		Durgiana Temple, Amritsar		1.76
5.	2023-2024	Shiromani Gurudwara Parbandhak Committee (SGPC)	Punjab	142.12
		Durgiana Temple, Amritsar		3.88

NAGAR VAN YOJANA**936. SHRI G. M. HARISH BALAYOGI:****SHRI BASTIPATI NAGARAJU:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details regarding the number of projects/proposals received and approved under NagarVan Yojana Scheme since its inception along with the current status of the said projects, year, State and districts-wise, particularly of Andhra Pradesh;
- (b) the details regarding the total amount of funds allocated, released and utilized since the inception of the Scheme, State and year-wise and including districts of Andhra Pradesh;
- (c) the details regarding the total number of Nagar Vans/Vatikas established till date under the Scheme, Year, State and districts-wise, particularly of Andhra Pradesh;
- (d) the details regarding the methodology of establishment of Nagar Vans/Vatikas adopted under the Nagar Van Yojana;
- (e) the details regarding the area of green cover that has increased due to the adoption of this Scheme, State-wise, especially Andhra Pradesh;
- (f) whether the Government has adopted the Miyawaki method to establish the Nagar Vans/Vatika, under the said Scheme, if so, the details thereof, if not, the reasons therefor; and

(g) whether the Government proposes to extend the said Scheme beyond 2024-25, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (g): The Nagar Van Yojana (NVY) was launched in the financial year 2020-21, for creation of Nagar Vans in urban areas, to promote urban forestry by involving local communities, NGOs, educational institutions, local bodies, etc. Nagar Van Yojana envisages creating 1000 Nagar Van / Nagar Vatika in cities having Municipal Corporation/Municipal Council/Municipality/Urban Local Bodies (ULBs) for providing wholesome healthy living environment for the residents thus contributing to growth of clean, green, healthy and sustainable cities. The Nagar Van Yojana is in operation upto the year 2026-27 and so far 544 projects have been approved in 31 States/UTs including Andhra Pradesh. The details are given in the enclosed **Statement.**

For the establishment of a Nagar Van/Vatika, a detailed project proposal for establishment and maintenance of the Nagar Van/Nagar Vatika is formulated by the concerned implementing agency i.e the agency in possession of the proposed land. The implementing agency submits the proposal to State Forest Department (SFD) who after due scrutiny forwards the proposal to the Ministry of Environment, Forest and Climate Change, Govt. of India. The proposal received in the Ministry is evaluated and those proposals found to be eligible are approved and funded through Compensatory Afforestation Fund Management and Planning Authority

(CAMPA). The agency involved in developing Nagar Van/Nagar Vatika furnishes Quarterly Progress Report and comprehensive Annual Report of all activities, accompanied with photos, physical and financial progress etc; every year and to the State/U.T Forest Department for monitoring. The State/U.T Forest Department carries out monitoring of the progress and completion of activities under the scheme and submits reports to the Ministry.

The Ministry has increased limits of Municipal Corporation/Municipal Council/Municipality from 5 km to 10 km for developing the Nagar Van and encouraged the plantation of native and indigenous species. The various afforestation and reforestation schemes including the Nagar Van Yojana, implemented by the Central and State Governments/ Union Territory Administrations has resulted in an increase of the tree and forest cover of the country by 1445.81 km², as per the India State of Forest Report 2023, over the previous assessment of 2021. Various States have undertaken several techniques including Miyawaki method of plantation through their own resources on either pilot or experimental basis.

STATEMENT

State-wise details of Nagar Van Yojana (NVY)

S.No.	State/UT	No. of Cities	Total Area approved (in Ha)	No. of Proposals Received	Number of projects approved	Total Approved Cost (Rs in Lakhs)	Total release
1	Andaman and Nicobar Islands	1	21.15	1	1	80.5	56.35

2	Andhra Pradesh	23	3203.41	76	61	11220.09	9913.94
3	Arunachal Pradesh	1	20	4	1	80	80
4	Assam	3	59	3	3	242.3	169.61
5	Bihar	5	113.02	8	6	457.88	426.9
6	Chandigarh	1	6.79	1	1	19.16	13.41
7	Chhattisgarh	6	244.63	26	6	986.32	690.42
8	Goa	1	50	1	1	205.3	205.3
9	Gujarat	7	188.5	12	11	755	743
10	Haryana	5	168.54	5	5	641.46	449.02
11	Himachal Pradesh	4	172.07	7	6	694.08	485.86
12	Jammu and Kashmir	25	466.17	40	40	1858.67	1408.41
13	Jharkhand	14	597.86	33	30	2381.49	1812.34
14	Karnataka	15	868.11	81	26	3164.97	2215.46
15	Kerala	22	342.06	27	22	1357.04	949.93
16	Madhya Pradesh	38	1983.62	77	65	7329.97	5523.27
17	Maharashtra	5	184.14	10	9	726.83	508.79
18	Manipur	1	50	11	1	205.3	143.71
19	Meghalaya	2	86.7	2	2	346.8	242.76
20	Mizoram	11	730.8	24	16	2928.8	2171.9
21	Nagaland	11	701.7	44	27	2813.1	2024.58
22	Odisha	22	662.66	46	35	2672.94	1871.04
23	Punjab	8	174.9	16	13	705.85	594.26
24	Rajasthan	15	823.92	26	23	3257.48	2280.24
25	Sikkim	5	239.63	7	7	957.72	712.41
26	Tamil Nadu	8	435	12	10	1747.3	1223.11
27	Telangana	27	1690.6	63	60	3532.6	2472.88
28	Tripura	4	124.5	6	4	504.8	504.8
29	Uttar Pradesh	19	1019.5	36	33	4003.05	2802.14
30	Uttarakhand	5	99.27	5	5	375.28	290.42
31	West Bengal	10	97.48	18	14	395.57	276.93
	Total	324	15625.73	728	544	56647.65	43263.19

भारतीय भाषाओं को बढ़ावा दिया जाना

937. श्री रामवीर सिंह बिधूड़ी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) भारतीय भाषाओं को बढ़ावा देने के लिए क्षमता निर्माण निधि का प्रभावी उपयोग सुनिश्चित करने के लिए सरकार द्वारा क्या पहलें की गई हैं; और

(ख) विभिन्न भारतीय भाषाओं में साहित्य और शैक्षिक सामग्री के सृजन में सहायता करने के लिए कौन-कौन से विशिष्ट कार्यक्रम चलाए जा रहे हैं अथवा भागीदारी की जा रही है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) और (ख): राष्ट्रीय शिक्षा नीति, 2020 में बहुभाषिकता को बढ़ावा देने और भारतीय भाषाओं को जीवंत बनाए रखने का अधिदेश है। राष्ट्रीय शिक्षा नीति में सभी अनुसूचित और गैर-अनुसूचित भारतीय भाषाओं को बढ़ावा देने को प्राथमिकता दी गई है और जहाँ तक संभव हो, कम से कम कक्षा 5 तक और अधिमानतः कक्षा 8 तक शिक्षा का माध्यम घरेलू भाषा/मातृभाषा/स्थानीय भाषा रखने का प्रावधान है। नीति में घरेलू भाषा/मातृभाषा में उच्च गुणवत्तायुक्त पाठ्यपुस्तकें उपलब्ध कराने और शिक्षकों को पढ़ाते समय द्विभाषी दृष्टिकोण अपनाने हेतु प्रोत्साहित करने का भी प्रावधान है। राष्ट्रीय शिक्षा नीति की सिफारिशों के अनुसरण में, विश्वविद्यालय अनुदान आयोग (यूजीसी), अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई), राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी), राष्ट्रीय अध्यापक शिक्षा परिषद (एनसीटीई) सहित विभिन्न हितधारकों को मातृभाषा/भारतीय भाषाओं में शिक्षा के माध्यम के लिए विभिन्न भाषाओं में साहित्य और शिक्षा सामग्री बनाने का निर्देश दिया गया है। विभिन्न केंद्रीय सरकारी मंत्रालयों और उनके स्वायत्त निकायों को अपने-अपने क्षेत्रों में भारतीय भाषाओं को बढ़ावा देने के लिए अपनी क्षमता निर्माण निधि का उपयोग करने की संभावनाओं का पता लगाने का सुझाव दिया गया है ताकि युवाओं को शिक्षा के स्थान से कार्यस्थल तक और वहां से अपनी आकांक्षाओं की प्राप्ति तक पहुंचने में मदद करने में भारतीय भाषा संचालित पारिस्थितिकी तंत्र बनाया जा सके।

राष्ट्रीय शैक्षिक अनुसंधान एवं प्रशिक्षण परिषद (एनसीईआरटी) भाषा संगम कार्यक्रम के साथ-साथ मशीनी अनुवाद प्रकोष्ठ भी चला रही है जो विभिन्न पुस्तकों का अनुसूचित भाषाओं में अनुवाद कर रहा है। केन्द्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) ने अपने संबद्ध विद्यालयों से कहा है कि वे भारतीय संविधान की अनुसूची 8 में उल्लिखित भारतीय भाषाओं को बुनियादी स्तर से लेकर माध्यमिक स्तर के अंत तक, अर्थात् पूर्व-प्राथमिक कक्षाओं से लेकर कक्षा 12 तक, अन्य मौजूदा विकल्पों के अतिरिक्त वैकल्पिक माध्यम के रूप में शिक्षा के माध्यम के रूप में उपयोग करने पर विचार करें। अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई) और विश्वविद्यालय अनुदान आयोग (यूजीसी) ने तकनीकी पुस्तकों सहित स्नातक और स्नातकोत्तर पाठ्यक्रमों के लिए पुस्तकों का कई भारतीय भाषाओं में अनुवाद करने हेतु अनुवादिनी ऐप का लाभ उठाया है। अनुवादित पुस्तकें ई-कुंभ पोर्टल पर उपलब्ध हैं। राष्ट्रीय पात्रता सह प्रवेश परीक्षा (नीट), संयुक्त प्रवेश परीक्षा (जेईई) और कॉमन यूनिवर्सिटी प्रवेश परीक्षा (सीयूईटी) विभिन्न भारतीय भाषाओं में आयोजित की गई हैं। एआईसीटीई द्वारा अनुमोदित कुछ संस्थानों में 12 क्षेत्रीय भाषाओं में इंजीनियरिंग शिक्षा प्रदान की जा रही है। पाठ्यपुस्तकों और शिक्षण संसाधनों सहित पाठ्यक्रम सामग्री डिजिटल इन्फ्रास्ट्रक्चर फॉर नॉलेज शेयरिंग (दीक्षा) पोर्टल पर विभिन्न भारतीय भाषाओं में उपलब्ध है।

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) ने वर्ष 2022 में मिशन डिजिटल इंडिया भाषिणी शुरू की है, जिसका उद्देश्य मुक्त स्रोत में 22 अनुसूचित भारतीय भाषाओं के लिए भाषण और पाठ अनुवाद के लिए मुख्य भाषा प्रौद्योगिकी विकसित करना है। पाठ और वॉइस में भाषा अनुवाद के लिए भाषिणी ओपन एप्लीकेशन प्रोग्रामिंग इंटरफ़ेस (एपीआई) को एपीआई सेतु (<https://apisetu.gov.in>) पर सूचीबद्ध किया गया है। भाषिणी एपीआई किसी भी एप्लीकेशन के साथ एकीकृत करने के लिए उपलब्ध है।

‘समाधान’ पोर्टल

938. श्री सुनील कुमार:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने कामगारों, प्रबंधन, मजदूर संघों और अन्य हितधारकों के लिए अनुकूल, पारदर्शी और शिकायत निवारण प्रणाली 'समाधान' पोर्टल शुरू किया है;

(ख) यदि हां, तो उपरोक्त पोर्टल शिकायत निवारण की दक्षता में सुधार लाने में किस प्रकार प्रभावी है; और

(ग) बिहार सहित देश में उन कामगारों, प्रबंधन और मजदूर संघों का ब्यौरा क्या है जिन्होंने उक्त पोर्टल के माध्यम से अपनी समस्याओं का समाधान कराया है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) से (ग): समाधान पोर्टल, औद्योगिक विवाद अधिनियम, 1947 के तहत कामगारों, नियोक्ताओं और ट्रेड यूनियनों के औद्योगिक विवादों को दायर करने की सुविधा के लिए आरंभ किया गया था। इस पोर्टल में कामगारों द्वारा उपदान संदाय अधिनियम, 1972, न्यूनतम मजदूरी अधिनियम, 1948, मजदूरी संदाय अधिनियम, 1936, समान पारिश्रमिक अधिनियम, 1976 तथा प्रसूति प्रसुविधा अधिनियम, 1961 के तहत दावे संबंधी मामले दर्ज करने की भी सुविधाएं हैं।

पोर्टल का उपयोगकर्ता अनुकूल इंटरफेस है और इसमें सभी हितधारकों के लिए शिकायत के समाधान हेतु ज्यादा पारदर्शिता और दक्षता प्रदान की गई है जिसके लिए निम्नलिखित उपाय किए गए हैं:-

ऑनलाइन फाइलिंग: कामगार/ट्रेड यूनियन/प्रबंधन अपने विवाद तथा दावे पोर्टल किसी भी समय पर कम्प्यूटर, उमंग एप पर लॉग इन करके तथा नजदीकी सामान्य सेवा केन्द्रों (सीएससी) में जाकर भी दर्ज करा सकते हैं।

- (i) ट्रैकिंग: कामगार पोर्टल पर ही अपने विवादों/दावों की स्थिति को ट्रैक कर सकते हैं।
- (ii) पारदर्शिता: शिकायत निवारण प्रक्रिया के दौरान जारी किए गए सभी नोटिस और अन्य ऐसे दस्तावेज एसएमएस एवं ई-मेल के माध्यम से ऑनलाइन भेजे जाते हैं।
- (iii) त्वरित निपटान: ऑनलाइन कार्य-तंत्र ने मामलों के त्वरित निपटान में सहायता की है।
- (iv) निगरानी: यह पोर्टल शिकायतों की आंतरिक निगरानी के लिए उपकरण (टूल्स) उपलब्ध कराकर दक्षता वृद्धि में सहायता करता है।
- (v) सुधार: समय-समय पर समाधान पोर्टल पर सुविधाओं और सेवाओं में उपयोगकर्ताओं की आवश्यकता के अनुसार सुधार किया जाता है।

सामाधान पोर्टल के माध्यम से, बिहार सहित औद्योगिक विवादों/दावों/शिकायतों के निपटान का ब्यौरा निम्नानुसार है:

समय अवधि	प्राप्त	समाधान किए गए	समाधान दर
दिसंबर, 2023 तक	48,203	32,089	66.57%
दिसंबर, 2024 तक	82,841	66,374	80.12%

वन क्षेत्र में पर्यटन स्थलों का विकास

939. श्री रुद्र नारायण पाणी:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को ओडिशा के धेन्कानल जिले के वन क्षेत्र सर्किल में दो पर्यटन स्थलों नामतः गणेश खोल और नंदिनिया की जानकारी है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या केन्द्र सरकार का विचार राज्य सरकार के साथ मिलकर उक्त दोनों पर्यटन स्थलों का समुचित विकास करने का है; और

(घ) क्या परिस्थितियों के कारण सरकार द्वारा वन कानूनों के कतिपय मानकों को सरल और शिथिल किए जाने की संभावना है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पर्यटन का संवर्धन और विकास मुख्यतः संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन की जिम्मेदारी है। ओडिशा सरकार द्वारा दी गई सूचना के अनुसार, गणेश खोल और नंदिनिया चिह्नित किए गए पर्यटन स्थल नहीं हैं।

पर्यटन मंत्रालय, 'स्वदेश दर्शन' और 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान संबंधी राष्ट्रीय मिशन (प्रशाद)' नामक योजनाओं के अंतर्गत ओडिशा सहित देश में विभिन्न पर्यटन गंतव्यों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

'पूँजी निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास योजना' के अंतर्गत भारत सरकार ने हाल ही में देश में 3295.76 करोड़ रु. की लागत वाली 40 परियोजनाओं को मंजूरी दी है।

ओडिशा राज्य में उपर्युक्त योजनाओं के अंतर्गत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

पर्यटन मंत्रालय की विभिन्न योजनाओं के अंतर्गत वित्तीय सहायता की मांग के लिए समय-समय पर राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त होते हैं। इन प्रस्तावों को निर्धारित प्रावधानों के अनुपालन और निधियों की उपलब्धता के अध्यधीन परियोजनाओं का रूप दिया जाता है।

(घ): पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा दी गई सूचना के अनुसार, मंत्रालय ने वर्ष 2021 में वन और वन्यजीव क्षेत्रों में सतत इको-पर्यटन के लिए दिशानिर्देश जारी किए हैं।

विवरण

ओडिशा राज्य के लिए स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाएं

क्र. सं.	परिपथ	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु.)
1	तटीय परिपथ	2016-17	गोपालपुर, बरकुल, सतपाड़ा और ताम्पारा का विकास	70.82

ओडिशा राज्य के लिए प्रशाद के तहत स्वीकृत परियोजनाएं

क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत लागत (करोड़ रु. में)
1	पुरी में अवसंरचना विकास	2014-15	50.00

ओडिशा राज्य के लिए पूंजी निवेश हेतु राज्यों को विशेष सहायता (एसएससीआई योजना)-
वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास योजना के तहत स्वीकृत परियोजनाएं

क्र. सं.	परियोजना का नाम	स्वीकृत लागत (करोड़ रु.)	स्वीकृति की तिथि
1	हीराकुड का विकास	99.90	26-11-2024
2	सतकोसिया का विकास	99.99	26-11-2024

FUND ALLOCATED FOR DEVELOPMENT OF YOUTH CENTRES

940. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details regarding the list of proposed, under construction and presently functioning youth centres under the Government across the Country, including Andhra Pradesh, district wise;

(b) the details regarding the total amount of fund allocated, sanctioned and utilised for the development and maintenance of youth centres across the country and the said State;

(c) the details regarding the training programmes imparted to youth who are members of the Youth Centres across the country; and

(d) whether the Government has undertaken any steps to increase the awareness of youth centres amongst youth in the country, if so, details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d): The Department of Youth Affairs does not have provision of construction of Youth Centres. However, the Department runs Youth Hostels which is a joint venture of Central and State Government(s). Youth Hostels are built to promote youth travel within the country by providing low cost budget accommodation and facilities to students and youth groups travelling on excursions or study tours. The aim of the scheme is to encourage youth travel to enable the youth to know more about the diversity of India's culture and people.

राष्ट्रीय पुस्तकालय मिशन

941. श्री दामोदर अग्रवाल :

डॉ. मन्ना लाल रावत :

श्रीमती कमलेश जांगड़े :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) राष्ट्रीय पुस्तकालय मिशन के अंतर्गत एनएमएल मॉडल पुस्तकालय के अधीन दिव्यांग लोगों के समूहों के लिए बनाई गई विशेष सुविधाओं का ब्यौरा क्या है;
- (ख) पुस्तकालयों को प्रभावी रूप से उक्त व्यक्तियों की विशिष्ट आवश्यकताओं को पूरा करने के लिए सरकार स्थानीय समुदायों को किस प्रकार से शामिल करती है या उन्हें किस प्रकार से शामिल किए जाने की संभावना है;
- (ग) क्या सरकार का विचार भविष्य में राष्ट्रीय पुस्तकालयों की अवसंरचना और प्रौद्योगिकी को विकसित करने के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) का है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) राष्ट्रीय पुस्तकालय मिशन के अंतर्गत छत्तीसगढ़ में पुस्तकालयों की अवसंरचना और प्रौद्योगिकी को विकसित करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क): दिव्यांगजन के लिए सुविधाओं का सृजन करना एक सतत प्रक्रिया है। सृजित सुविधाओं में से कुछ इस प्रकार हैं- टॉकिंग बुक्स, ब्रेल बुक्स, कंप्यूटर स्क्रीन रीडिंग और टेक्स्ट टू स्पीच सॉफ्टवेयर, टेक्स्ट टू ब्रेल कन्वर्टर सॉफ्टवेयर, ब्रेल प्रिंटर/एम्बॉसर, स्कैनर, हेडफोन, रैंप, व्हीलचेयर, लिफ्ट आदि।
- (ख): यह कार्य अनेक प्रकार से सुनिश्चित किया जाता है जैसे कि व्याख्यान, पुस्तक प्रदर्शनी, सांस्कृतिक कार्यक्रमों का आयोजन और लोक शिकायत समितियां।
- (ग): जी, नहीं।
- (घ): उपरोक्त (ग) को देखते हुए लागू नहीं होता।
- (ङ): संस्कृति मंत्रालय ने अपनी राष्ट्रीय पुस्तकालय मिशन (एनएमएल) स्कीम के माध्यम से जिला पुस्तकालय, रायगढ़, छत्तीसगढ़ को अवसंरचना के स्तरोन्नयन के लिए 41.32 लाख रुपये की वित्तीय सहायता प्रदान की है।

UTILISATION OF FUNDS ALLOCATED TO CENTRAL UNIVERSITIES

942. SHRI YUSUF PATHAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of funds allocated to these Universities in the last five years in various categories, University-wise; and

(b) the details of fund utilised by various Central Universities for academic and non-academic purposes in the last five years?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): Ministry of Education releases block grant to University Grants Commission (UGC) under the Scheme “Grants to Central Universities” which in turn allocates funds to Central Universities (CUs) based on their requirements, utilization of funds in previous years etc. Details of funds released and its utilization during the last five years by the Central Universities under the purview of Ministry of Education is given below-

Rs. in cr

Year	Grants Released	Funds Utilized
2019-20	8,098.73	8,098.73
2020-21	8,735.58	8,735.58
2021-22	9,045.45	9,045.45
2022-23	11,379.86	11,287.43
2023-24	12,661.19	12,290.21

NEED FOR SKILL DEVELOPMENT STRATEGIES

943. SHRI ADITYA YADAV:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether there is a need for skill development strategies in educational institution; and

(b) if so, the details thereof and the initiative proposed to be taken by the Government in this regard and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) and (b): The National Education Policy (NEP) 2020 was launched by the Government of India with an aim to transform and improve the quality of education in the country. NEP 2020 promotes holistic development of learners by identifying specific sets of skills and values across domains for integration and incorporation at each stage of learning from pre-school to higher education. NEP 2020 also envisages Curriculum Frameworks and Transaction Mechanisms to ensure that these skills and values are imbibed through an engaging process of teaching and learning.

NEP 2020 promotes a framework for integration of experiential learning through integration of important vocational crafts as mapped by local skilling needs, as early as Grade six.

In alignment with the objectives of NEP 2020, the National Credit Framework (NCrF) has been launched as a comprehensive credit framework encompassing elementary, school, higher and vocational education and training, integrating creditization of learning in various dimensions i.e. academics, vocational skills and experiential learning including relevant experience and proficiency/ professional levels acquired. The NCrF has been jointly developed by University Grants Commission (UGC), All India Council for Technical Education (AICTE) and National Council for Vocational Education and Training (NCVET) among others and it provides for creditization of all learning and assignment, accumulation, storage, transfer and redemption of credits, subject to assessment; removes distinction and establishes academic equivalence between vocational and general education while enabling mobility within and between them.

For Skill Enhancement of learners in the field of Technical Education, AICTE has taken several steps including:

- AICTE has made Internship, an integrated part of technical education through the Internship Policy. Model Internship guidelines for technical courses have been launched. Internship is mandatory component of Model Curriculum issued by AICTE for different courses.
- To facilitate connect between theoretical knowledge and practical application, AICTE facilitates collaboration between academia and industry.

- AICTE has developed guidelines for implementation of Apprenticeship Embedded Degree/Diploma programmes in the AICTE approved institutions, wherein courses having apprenticeship component embedded are encouraged to make the students industry ready and to enhance potential employment.
- Memoranda of Understanding (MoU) with leading industries and organisations have been signed to facilitate internship, skilling and upskilling of students and faculty members.

In order to fulfill the objective of improving employability and forming robust industry- academia linkage, the University Grants Commission (UGC) has framed Guidelines for Higher Education Institutions (HEIs) to offer Apprenticeship / Internship Embedded Degree Programmes.

With focus on Digital Education, UGC has notified UGC (Open and Distance Learning Programmes and Online Programmes) Regulations, 2020 on 4th September, 2020. Subsequently, amendments have been notified on 1st July, 2021, 18th July, 2022 and 2nd May, 2024. UGC has accorded recognition/entitlement to 108 Higher Educational Institutions (HEIs) to offer ODL programmes and 99 HEIs to offer online programmes.

The Ministry of Education in collaboration with IIT Madras and eminent Industry Partners have launched SWAYAM Plus platform on 27th February 2024, expanding its offerings to identify and include courses aligned with industry needs and to enhance learners' employability. The platform provides high-

quality learning and certification programs from the leading industry and academia to the students/ learners which can help them in reskilling and upskilling and making them employment ready. Ministry of Education and IIT Madras has signed more than 55 MoUs with the leading industries partners. As on 22nd November, 2024, more than 320 Courses are available on the platform and more than 1.27 lakhs learners have enrolled on this platform for their Skill enhancement.

For on-the-job training and skilling of Indian youth, Ministry of Education is implementing National Apprenticeship Training Scheme (NATS). The scheme is implemented through four regional Boards of Apprenticeship Training/Practical Training (BoATs/BoPT). NATS has engaged 8.72 lakh apprentices and Rs 1298 Cr has been released as stipendiary grant under this scheme in last five years. Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/ institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. The schemes of MSDE for skill development are demand driven

and the training centres (TCs) are set up/engaged on need basis to impart the training across the country.

WELFARE OF GIG AND PLATFORM WORKERS

944. SHRI NAVEEN JINDAL:

SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any specific plan or formulating any policy/framework for the social security and welfare of gig and platform workers;
- (b) if so, by when it is likely to be formulated and rolled out for the benefit of the gig and platform workers;
- (c) the details of all elements are proposed to be covered under the said policy/framework; and
- (d) whether the Government has any data regarding the jobs loss of gig workers during the last five years and if so, the details thereof, Year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The provisions of social security and welfare for gig and platform workers have been given in the Code on Social Security, 2020, which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme. An advisory was issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on the e-Shram portal and subsequently, an Aggregator module was also launched for easy onboarding on the portal. This will facilitate the platform workers to get easy access to the social security benefits.

A Committee comprising representatives from stakeholders has been constituted to suggest inter alia framework for providing social security and welfare benefits to gig and platform workers.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.

SKILL DEVELOPMENT/VOCATIONAL TRAINING PROGRAMMES UNDER JSS SCHEME

945. SHRI NILESH DNYANDEV LANKE:

SHRIMATI SUPRIYA SULE:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

DR. AMOL RAMSING KOLHE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

SHRI BAJRANG MANOHAR SONWANE:

SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

be pleased to state:

- (a) the details of types of skill development and vocational training programmes that are offered under the Jan Shikshan Sansthan (JSS) Schemes and the total number of beneficiaries who have been trained during last three years;
- (b) the manner in which JSS Scheme has ensured the inclusion of marginalized communities such as Scheduled Castes, Scheduled Tribes and women;
- (c) whether the Government has conducted any assessment of the impact of JSS Scheme on rural and semi-urban livelihoods and if so, the details thereof;
- (d) the percentage of women beneficiaries under the JSS Scheme during the last three years,
- (e) whether any specific programmes designed for skill development and entrepreneurship among women, if so, the details thereof;
- (f) whether JSSs have collaborated with industries or private sector entities to improve employment opportunities for trainees, if so, the details of such partnerships and their outcomes;

(g) whether the Government has any plans to establish more JSS Schemes in underdeveloped or aspirational districts and if so, the details of the proposed timeline; and

(h) the other steps being taken by the Government to align the JSS Scheme with emerging market demands and new-age skills like digital literacy and e-commerce?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) : The Jan Shikshan Sansthan (JSS) Scheme, initially launched as Shramik Vidyapeeth (SVP) in 1967, aims to provide skill training in a non-formal mode at the doorsteps of the beneficiary through registered Societies (NGOs) with 100% grant from the Government of India. JSS offers 28 National Skill Qualification Framework (NSQF) Level 2 and 3 job roles to beneficiaries. Under the JSS Scheme, 16,95,617 beneficiaries have been trained during last three years i.e. FY 2021-22 to FY 2023-24. Year-wise details are given below:

Total Number of beneficiaries trained During Last three years		
1	FY 2021-22	4,61,996
2	FY 2022-23	7,26,284
3	FY 2023-24	5,07,337
	Total	16,95,617

The target beneficiaries of the scheme are non-literates, neo-literates and persons having rudimentary level of education, school dropouts up to class 12th

in the age group of 15-45 years. Age relaxation is given to Divyangjan and other deserving cases, especially women. JSS Scheme ensures the inclusion of marginalized communities such as Scheduled Castes, Scheduled Tribes, and Women.

(c): The JSS Scheme Division conducted an overall impact assessment survey of the scheme by the Indian Institute of Public Administration (IIPA) in FY 2020-21, and IIPA submitted the report to MSDE in November 2020. The following are the recommendations provided by IIPA regarding the scheme: – “Considering 79% women representation, 50.5% of the rural share, 73.4% change in the employment for enhanced livelihood, 89.1% change in the average income of each beneficiary, 85.7% mobilization of beneficiaries by JSS, the study team recommends the scheme of Jan Shikshan Sansthan for continuation.

It is a time-tested scheme which has survived since 1967. It is perhaps the only scheme under MSDE in the non-formal sector. It caters to educationally backward (i.e. non-literates, neo-literates and persons with rudimentary levels of education) and socially disadvantaged groups (women, SCs, STs, OBCs, Minorities etc.). It provides doorstep skill training services in rural and urban areas. The study findings indicate that the scheme has helped in almost doubling the household income of those beneficiaries who got employment or got self-employed after receiving the training. The focus of the scheme skewed in favour of self-employment is also in tune with Aatma Nirbhar Bharat Abhiyan.”

(d): The percentage of trained women beneficiaries under JSS scheme division is **80.39 %** during last three years i.e. FY 2021-22 to 2023-24.

(e): JSS scheme is offering courses which may be preferred by women such as Beauty Care Assistant, Assistant Hand Embroider -(Phulkari / Chickankari / Kashmiri / Zari Zardozi / Kantha), Beauty Care Assistant, Assistant Dress Maker, etc. These courses are having highest enrolment of women beneficiaries.

(f): A livelihood cell has been created at each JSS, headed by the Programme Officer of the JSS and supported by other staff members. This cell forms linkages of the trained JSS beneficiaries especially women beneficiaries, with the Self-Help Groups (SHGs) / Joint Liability Groups (JLGs) to promote their entrepreneurship and livelihood. The Livelihood Cell also links them with the appropriate National / State portal for the promotion of livelihood opportunities, provides counselling support to beneficiaries for enabling them to take up self/wage employment in related trades as per the market need and acts as a bridge between employers, banks/micro-finance institutions/State Governments/NABARD for delivering the benefit of schemes of financial assistance/loans to JSS beneficiaries, especially women.

(g): The vision of the Ministry is to set up one JSS in each district of the country in a phased manner. The priority is given to Aspirational districts, Backward Districts, LWE-affected districts, hilly/Island areas, and Border areas across the States/UTs. There is no such timeline has been fixed to establish new JSS.

(h): The courses offered in the JSS are a blend of technical and employability skills. This enables the beneficiaries in learning the right set of skills to be utilised for gainful self/wage employment. The courses are selected based on local market demand and beneficiaries' need assessment through door-to-door surveys. Courses with maximum wage/self-employment opportunities are selected. To maintain uniformity and skill standards, all the courses are aligned to NSQF standards. Digital Literacy and employability skills are also incorporated in the course curriculum. Courses on local traditional skills are also promoted.

INCOME TAX RETURNS

946. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of persons who have filed Income Tax Returns during the last five years, State-wise and year-wise;
- (b) the number of persons whose Income Tax Returns amount to zero tax liability during the last five years, State-wise and year-wise;
- (c) whether there is an increase in the number of persons filing Income Tax Returns in the country; and
- (d) if so, the details thereof along with the steps taken by the Government attributed to the said increase?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a): The details are given in the enclosed **Statement-I**.

(b): The details are attached as **Statement-II**.

(c): Yes, there is an increase in the number of persons filing Income Tax Returns in the country.

(d): Steps taken by the Government that can be attributed to the increase in the number of persons filing I-T returns are as follows:

- **New Form 26AS** - This new form contains all information of deduction or collection of tax at source, specified financial transaction (SFT), and payment of taxes, demand and refund, pending and completed proceedings. Further, details of SFT data in the Form 26AS makes taxpayer aware about their transactions beforehand and encourages them to disclose their true income.
- **Pre-filling of Income-tax Returns**- In order to make tax compliance more convenient, pre-filled Income tax Returns (ITR) have been provided to individual taxpayers. The scope of information for pre-filing includes information such as salary income, bank interest, dividends, etc.
- **Updated Return**- Section 139(8A) of the Income Tax Act facilitates the taxpayer to update his return anytime within two years from the end of the relevant assessment so that he can file an updated return by voluntarily admitting omissions or mistakes and paying an additional tax as applicable. Further, e-verification scheme was launched to allow tax-payers to disclose their unreported or under-reported income in the updated Income Tax Return.

- **Reduction in the Corporate tax rate-** Starting from the Finance Act, 2016, the corporate tax rates have been gradually reduced while phasing out the exemptions and incentives available to the corporates so as to increase the tax base.
- **Simplification of the Personal Income Tax-** Finance Act, 2020 simplified the filing of Income Tax Returns by providing an option to individual taxpayers for paying income-tax at lower slab rates if they do not avail specified exemption and incentive.
- **Black Money Act-** In order to curb the flow of black money stashed abroad, the Black Money (Undisclosed Foreign Income and Assets) and Imposition of Tax Act, 2015 (the Black Money Act) has been enacted, it increased the voluntary compliance in filing Income Tax Returns.
- **Benami Law-** The Benami Transactions (Prohibition) Act, 1988 was comprehensively amended by the Benami Transactions (Prohibition) Amendment Act, 2016 to enable confiscation of Benami Property and prosecution of benamidar and the beneficial owner.
- **Expansion of scope of TDS/TCS** - For bringing new tax-payers into the net of income tax department, scope of TDS/TCS was expanded by including huge cash withdrawal, foreign remittance, purchase of luxury car, e-commerce participants, sale of goods, acquisition of immovable property, remittance under LRS, purchase of overseas tour program package etc.

STATEMENT-I

The number of persons who have filed Income Tax Returns during the last five years, state-wise and year-wise is as follows:

STATE/UNION TERRITORY DESCRIPTION	FY2019-20	FY2020-21	FY2021-22	FY2022-23	FY2023-24	FY2024-25
ANDAMAN AND NICOBAR ISLANDS	37,101	41,226	44,901	47,101	51,323	53,180
ANDHRA PRADESH	20,80,288	19,79,366	19,84,319	21,65,161	24,23,186	25,59,092
ARUNACHAL PRADESH	19,642	18,848	18,091	21,581	25,749	27,441
ASSAM	7,76,618	7,68,231	7,73,711	8,16,137	8,96,499	8,99,263
BIHAR	17,19,439	18,96,122	20,11,074	21,54,266	24,00,759	25,13,818
CHANDIGARH	2,65,602	2,66,428	2,67,433	2,77,594	2,94,487	3,00,096
DADRA AND NAGAR HAVELI AND DAMAN and DIU	52,324	53,219	53,559	55,261	58,907	59,861
DELHI	34,83,436	35,34,470	35,33,774	37,06,999	39,76,487	41,06,449

GOA	2,18,697	2,17,944	2,20,219	2,30,569	2,56,246	2,65,900
GUJARAT	64,73,204	69,01,630	71,26,423	74,50,672	80,05,076	82,62,307
HARYANA	24,74,079	25,83,050	27,24,889	29,45,240	31,58,058	32,03,004
HIMACHAL PRADESH	5,26,311	5,07,118	5,27,596	5,63,171	6,54,928	7,03,861
JAMMU and KASHMIR	4,49,249	4,25,456	4,38,770	5,22,517	6,05,126	6,43,197
KARNATAKA	38,18,546	39,25,684	39,80,418	42,58,035	46,74,332	48,96,638
KERALA	16,56,177	17,08,859	17,95,967	19,73,551	22,32,740	23,54,782
LAKSHADWEEP	4,760	3,916	4,072	4,454	4,439	4,558
MADHYA PRADESH	26,06,358	27,45,469	28,38,182	29,93,536	32,21,154	33,88,103
MAHARASHTRA	1,01,34,529	1,05,05,787	1,08,22,870	1,13,91,610	1,23,80,522	1,27,44,181
MANIPUR	52,135	50,372	53,615	64,661	69,386	72,790
MEGHALAYA	33,961	32,465	34,230	40,248	46,260	47,733
MIZORAM	3,808	4,885	5,866	7,371	8,447	9,845
NAGALAND	20,238	20,476	20,707	25,168	29,039	29,853
ODISHA	10,98,781	11,47,974	11,96,655	12,90,397	14,47,758	15,11,269
PUDUCHERRY	97,026	95,911	95,429	1,01,440	1,10,877	1,14,092
PUNJAB	30,73,506	31,05,578	32,84,421	36,09,942	39,45,375	39,64,740
RAJASTHAN	41,35,462	43,80,416	45,55,909	48,48,031	52,55,986	55,14,304

SIKKIM	14,962	13,325	11,917	13,229	16,211	18,470
TAMILNADU	41,82,347	42,07,105	43,01,299	45,90,531	50,33,165	52,13,740
TRIPURA	82,049	78,510	79,879	87,434	99,300	1,05,656
UTTAR PRADESH	60,08,980	64,17,665	66,53,883	71,65,746	79,06,893	83,15,205
WEST BENGAL	40,88,477	42,45,242	43,64,849	45,56,394	49,58,079	51,30,458
CHHATTISGARH	10,41,310	10,75,894	11,01,801	11,60,389	12,59,888	13,08,512
UTTARAKHAND	7,69,055	7,69,961	7,93,801	8,53,992	9,50,680	10,06,883
JHARKHAND	10,76,078	11,12,676	11,35,746	11,95,551	13,16,665	13,68,615
TELANGANA	21,58,703	22,81,927	24,54,797	26,92,185	29,65,650	30,56,867
LADAKH	-	-	-	-	1,465	1,322
OUTSIDE INDIA	55,256	83,183	1,26,311	1,28,882	1,36,437	1,97,331
Total	6,47,88,494	6,72,06,388	6,94,37,383	7,40,09,046	8,08,77,579	8,39,73,416

Note:-

1. Unique PAN (Permanent Account Number) count has been considered for specific FY from Income Tax Returns (ITRs).
2. E-filed ITRs have been considered for the above summary. In case multiple e>Returns were submitted by an assessee, the latest one in the corresponding FY has been taken into consideration.
3. State Description is taken from State Code in the communication address within Part A-General Information of ITR.
4. Outside India – ITR filers who have mentioned State Code as 99 (i.e. State outside India) in the communication address within Part A-General Information of ITR.
5. ITRs filed till 31st Dec'24 have been considered for FY 2024-25.

STATEMENT -II

The number of persons whose Income Tax Returns amount to zero tax liability during the last five years, state-wise and year-wise is as follows:

STATE/UT DESCRIPTION	FY2019-20	FY2020-21	FY2021-22	FY2022-23	FY2023-24	FY2024-25
ANDAMAN AND NICOBAR ISLANDS	7,061	24,685	30,374	25,804	25,825	27,828
ANDHRA PRADESH	6,64,299	12,55,518	12,44,688	13,04,819	13,43,528	14,13,529
ARUNACHAL PRADESH	8,249	13,371	13,408	16,014	19,202	20,324
ASSAM	3,25,831	5,59,270	5,72,285	5,80,148	6,18,632	5,95,513
BIHAR	8,95,962	15,06,533	15,98,568	16,75,663	18,42,684	18,79,616
CHANDIGARH	1,14,971	1,79,763	1,81,273	1,78,473	1,80,223	1,80,449
DADRA AND NAGAR HAVELI AND DAMAN and DIU	24,379	41,142	41,837	41,792	43,879	43,339
DELHI	12,32,053	22,58,833	23,13,220	23,18,927	24,27,980	24,25,907
GOA	85,778	1,45,764	1,48,456	1,46,194	1,57,852	1,61,044

GUJARAT	39,27,497	57,67,988	59,26,428	59,91,699	63,79,797	63,56,417
HARYANA	12,17,358	18,95,827	20,14,013	21,16,161	22,09,412	21,46,525
HIMACHAL PRADESH	2,50,497	3,72,753	3,87,749	4,09,425	4,39,800	4,71,292
JAMMU and KASHMIR	1,53,009	2,84,398	3,06,417	3,57,719	3,63,014	3,81,691
KARNATAKA	12,46,799	23,61,785	24,18,829	24,63,232	26,16,153	26,75,258
KERALA	5,93,003	11,19,225	12,23,121	10,81,971	13,28,815	14,45,939
LAKSHADWEEP	797	2,017	1,612	1,761	1,736	1,931
MADHYA PRADESH	13,44,459	21,47,264	22,09,811	22,94,440	23,83,930	24,51,778
MAHARASHTRA	43,15,546	71,49,773	74,65,307	74,45,222	78,96,182	79,22,403
MANIPUR	18,160	35,045	37,467	46,801	47,582	47,725
MEGHALAYA	14,091	22,934	24,639	29,710	34,207	34,066
MIZORAM	1,736	3,690	3,697	5,823	6,884	8,095
NAGALAND	8,955	15,893	16,820	20,505	23,804	23,488
ODISHA	4,33,449	8,21,120	8,56,204	8,94,889	9,87,109	9,72,421
PUDUCHERRY	34,706	61,092	61,625	60,541	63,427	66,214
PUNJAB	16,97,781	25,44,811	27,06,091	28,90,845	30,78,024	30,55,902
RAJASTHAN	22,78,147	35,48,235	37,04,098	38,11,272	40,30,464	41,04,102
SIKKIM	6,450	9,810	9,171	9,905	12,675	14,648
TAMILNADU	13,70,012	26,02,003	27,17,912	27,88,014	29,31,369	30,25,493
TRIPURA	26,837	52,719	54,233	59,160	66,719	67,413

UTTAR PRADESH	28,21,363	47,99,837	49,71,322	52,73,478	57,00,860	58,50,144
WEST BENGAL	20,34,435	32,26,294	32,45,689	32,83,160	35,66,232	35,95,515
CHHATTISGARH	4,93,213	8,08,943	8,14,253	8,62,170	9,07,082	9,10,538
UTTARAKHAND	3,19,379	5,49,791	5,63,874	5,95,630	6,48,715	6,71,045
JHARKHAND	4,39,992	7,70,973	7,76,988	8,05,104	8,68,068	8,75,123
TELANGANA	5,97,781	14,54,606	16,03,945	16,64,019	17,26,452	17,55,876
LADAKH	-	-	-	-	1,203	1,021
OUTSIDE INDIA	32,199	56,211	2,81,517	64,665	75,894	1,15,779
TOTAL	2,90,36,234	4,84,69,916	5,05,46,941	5,16,15,155	5,50,55,414	5,57,95,391

Note:-

1. Unique PAN (Permanent Account Number) count has been considered for specific FY from Income Tax Returns (ITRs).
2. E-filed ITRs have been considered for the above summary. In case multiple e>Returns were submitted by an assessee, the latest one in the corresponding FY has been taken into consideration.
3. State Description is taken from State Code in the communication address within Part A-General Information of ITR.
4. Outside India – ITR filers who have mentioned the State Code as 99 (i.e. State outside India) in the communication address within Part A-General Information of ITR.
5. ITRs filed till 31st Dec'24 have been considered for FY 2024-25.
6. Gross Tax payable column in the ITR has been considered for determining tax liability.

PROMOTION OF RESEARCH CULTURE

947. SHRI THARANIVENTHAN M. S. :

SHRIMATI KRITI DEVI DEBBARMAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is proposing to promote research culture across the country;
- (b) if so, the specific measures being planned to support research innovation in universities, research institutions and among young researchers;
- (c) the details of funds estimated for such research culture; and
- (d) the details on the expected timeline for the scheme's implementation, the targeted beneficiaries and Key Performance Indicators (KPIs) to measure its success in promoting a sustainable research ecosystem?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): The National Education Policy, 2020 envisions outstanding research as a corequisite for outstanding education and development. Accordingly, several initiatives have been undertaken for the promotion of Research Culture in the country.

The Ministry of Education's Innovation Cell promotes technological innovation for social good across educational institutions. By fostering an environment that encourages creativity and entrepreneurship, the Cell facilitates

the development of sustainable commercial models. Through initiatives such as the Smart India Hackathon (SIH), Institution's Innovation Councils (IIC), KAPILA (Kalam Program for IP Literacy and Awareness), Innovation, Design and Entrepreneurship (IDE) Bootcamp and AICTE MoE Investor Network, it strives to integrate innovation into the core of Higher Educational Institutions (HEIs). The Innovation Cell collaborates with various Ministries and Government departments, ensuring that these innovations contribute to societal progress while also addressing real-world challenges.

Twenty three Indian Institutes of Technology (IITs) have been set up in the country which are premier institutions recognized globally for excellence in technical education, research, and innovation. The Budget 2025-26 further envisions creation of additional infrastructure in the five IITs started after 2014 to facilitate education for 6,500 more students.

Further, in pursuance to Para 60 of the Budget Announcement 2023-24 regarding "Centres of Excellence for Artificial Intelligence", the Government has approved establishment of three Centres of Excellence (CoE) in Artificial Intelligence (AI); one each in the areas of health, sustainable cities and agriculture; with a total financial outlay of Rs. 990.00 Cr over the period of FY 2023-24 to FY 2027-28. The fourth Centre of Excellence in Artificial Intelligence for Education has also been announced in Budget 2025-26.

Seven Indian Institutes of Science Education and Research (IISERs) also carry out research in frontier areas of science to provide quality science

education at the undergraduate and postgraduate levels. The Indian Institute of Science (IISc) Bengaluru is a premier Institute of higher learning and research.

The Prime Minister's Research Fellowship (PMRF) scheme, announced in the Budget 2018-19, has been designed for improving the quality of research in various higher educational institutions in the country. By providing financial support, recognition, and an enriching research environment, the scheme seeks to foster innovation, encourage interdisciplinary research, and enhance the quality of Ph.D. programs. As of now 3688 research scholars have been admitted under PMRF scheme in various PMRF granting institutions in the country. Rs. 1067 cr. has been released under the scheme till 31.01.2025.

The Indian Council of Social Science Research (ICSSR) nurtures the social science research ecosystem in India by funding research of the faculties/scholars working in universities, research institutes, institutes of national importance and colleges. ICSSR has several programmes and schemes to support young researchers and research culture and innovation in universities and research institutions which inter-alia include Research Fellowships (Doctoral, Post-Doctoral and Senior), Research Programmes (Interdisciplinary/ multidisciplinary/ Inter-institutional), Research Projects and International Collaboration for activities like joint research projects, seminars/ workshops, publications etc. During 2024, the ICSSR awarded 483 Doctoral and 273 Post-Doctoral Fellowships and 33 Senior Fellowships. Further, through its flagship Major and Minor Research Projects, ICSSR provides scholars with opportunities

to conduct research that contributes to real-world policy and societal challenges. 250 Major Research Projects and 250 Minor Research Projects have been allocated for the financial year 2024-25.

The University Grants Commission (UGC) has developed “Guidelines for establishment of Research and Development Cells in Higher Education Institutions” for setting up a robust mechanism for developing and strengthening the research ecosystem within the HEIs. So far, 1716 HEIs have established Research and Development Cells, as per the UGC guidelines. The UGC is also implementing the UGC NET- Junior Research Fellowship scheme to provide an opportunity to the scholars to undertake advanced studies and research. During 2023-24 funds amounting to Rs.1640.84 crores have been disbursed by UGC under this scheme to 36050 beneficiaries.

The Council of Scientific and Industrial Research (CSIR) also addresses national needs through its innovative research, strong fundamental science, industry partnerships, entrepreneurship, translation research, capacity building, and policy making. Under the Capacity Building, CSIR has implemented various sub-programmes like Doctoral and Postdoctoral Fellowships, Extramural Research Scheme and Emeritus Scientist Scheme.

For strengthening the research ecosystem across India, the Department of Science and Technology is also implementing the Fund for Improvement of SandT Infrastructure (FIST) programme and the Promotion of University Research and Scientific Excellence (PURSE) scheme.

Further, the “Anusandhan National Research Foundation Act, 2023” has been notified to establish the Anusandhan National Research Foundation to provide high-level strategic direction for research, innovation and entrepreneurship in the fields of natural sciences including mathematical sciences, engineering and technology, environmental and earth sciences, health and agriculture. It also seeks to promote scientific and technological interfaces of humanities and social sciences. Total estimated cost of Anusandhan National Research Foundation for five years is Rs. 50,000 crores.

एसएससीआई योजना

948. श्री राधेश्याम राठिया:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) योजना की प्रमुख विशेषताएं और उद्देश्य क्या हैं; और
- (ख) छत्तीसगढ़ राज्य को अब तक एसएससीआई योजना के अंतर्गत प्रदान की गई वित्तीय सहायता का विशिष्ट ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ख): भारत सरकार ने देश में प्रतिष्ठित पर्यटन केंद्रों को व्यापक रूप से विकसित करने, वैश्विक स्तर पर उनकी ब्रांडिंग और विपणन करने के उद्देश्य से 'पूंजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास' योजना के तहत वित्तीय वर्ष 2024-25 में 23 राज्यों में 3295.76 करोड़ रु. की 40 परियोजनाओं को मंजूरी दी है। इसके अलावा, इस योजना की मुख्य विशेषताओं में जिम्मेदार पर्यटन पद्धतियों को अपनाते हुए

सर्वांगीण पर्यटक अनुभव विकसित करना, चुनौती मोड पर चयनित प्रस्तावों के लिए निधियन सहायता, पर्यटक मूल्य श्रृंखला के सभी बिन्दुओं के सुदृढीकरण पर फोकस करना, डिजाइन और विकास के लिए विशेषज्ञता का उपयोग करना, सतत प्रचालन और अनुरक्षण आदि शामिल हैं।

एसएससीआई योजना के अंतर्गत छत्तीसगढ़ राज्य के लिए स्वीकृत परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र. सं.	परियोजना का नाम	लागत (करोड़ रु. में)
1	चित्रोत्पला फिल्म सिटी का विकास	95.79
2	जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87

BUDGET ALLOCATION TO PM POSHAN SCHEME

949. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that the budget allocated for the Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme has been declined/stagnant during the last five years;
- (b) if so, the details of the rationale behind maintaining this stagnant budget allocation despite high rate of child wasting, stunting, and undernourishment in the country;
- (c) whether any assessment has been conducted by the Government to evaluate the sufficiency of current funding levels in meeting the scheme's objectives;

- (d) if so, the details of additional measures, planned to strengthen the scheme in light of its critical role in addressing child malnutrition; and
- (e) whether the Government proposes to increase budget allocation in future fiscal years to ensure alignment with inflation and rising demand, if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e): There has been an increase in the budget of Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme. PM POSHAN is one of the foremost rights based Centrally Sponsored Scheme implemented in partnership with the States and UTs for providing one hot cooked and nutritious meal to all children studying in Balvatika (just before class-I) and classes I to VIII of Government and Government-aided schools. The overall responsibility for providing meal to the eligible children lies with the State Governments and Union Territory Administrations in accordance with the Guidelines laid down by the Central Government. Central Government has approved implementation of PM POSHAN Scheme from 2021-22 to 2025-26 with the financial outlay of Rs. 85794.9 crore comprising of Rs. 54061.73 crore from the Central Government and Rs. 31733.17 crore from State Govt. and UT Administrations. During last five years from 2020-21 to 2024-25, there is an increase of 13.34% in budget

allocation under PM POSHAN Scheme. The year-wise BE during the last five years for the PM POSHAN Scheme is as under:

(Rs. in Crore)

Year	Budget Estimates (PM POSHAN Scheme)
2020-21	11000.00
2021-22	11500.00
2022-23	10233.75
2023-24	11600.00
2024-25	12467.39

Though PM POSHAN is a Centrally Sponsored Scheme, the Central Government provides 100% assistance for cost of foodgrains including transportation cost. The State Governments and UT Administrations prepare comprehensive Annual Work Plan and Budget (AWP and B), inter-alia, with detailed district-wise vital information on coverage of children, working days and schools; enrolment in schools; utilisation of foodgrains, utilisation of cooking cost, transportation cost, Management, Monitoring and Evaluation (MME), payment of honorarium to Cook-cum-Helper, construction of kitchen-cum-stores, procurement of kitchen devices etc. To address child malnutrition, the nutrition and food norms under the scheme are as under:

S. No.	Items	Primary and Balvatika	Upper Primary
A) Nutrition norm per child per day			
1.	Calorie	450	700

2.	Protein	12 gms	20 gms
B) Food norms per child per day			
1.	Food grains	100 gms	150 gms
2.	Pulses	20 gms	30 gms
3.	Vegetables	50 gms	75 gms
4.	Oil and fat	5 gms	7.5 gms
5.	Salt and condiments	As per need	As per need

The meal is prepared of fortified rice (Iron, folic acid and Vitamin), double fortified salt (Iron and Iodine) and fortified oil (Vitamin A and D).

Many initiatives have been taken by this Ministry to strengthen the Scheme. Under flexibility component, some States and UTs are also providing additional food items viz., eggs, fruits, milk, ragi malt and chikki etc. The States and UTs fix their menu as per their local needs, in order to meet the prescribed nutritional content. Shree Anna (Millets) are super grains, a great source of several vitamins and minerals, including phosphorus, magnesium which enhances nutrient delivery. Advisories have been issued to States and UTs for inclusion of Shree Anna at least once a week in the menu. The material cost under PM POSHAN Scheme is increased periodically to factor in inflation in the cost of ingredients e.g. pulses, vegetables, cooking oil, other condiments and fuel. The existing rates of material cost have been revised based on Consumer Price Index- Rural Labourers (CPI-RL) index by 13.70% to Rs. 6.19 per child per day for Bal Vatika and Primary Classes and Rs. 9.29 per child per day for Upper Primary Classes w.e.f. 1st December, 2024. It will help the schools to provide all

the nutrients as prescribed to students and improve quality of food and also health of students.

The Government of India has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. All the States/ UTs were advised to adhere to these Guidelines. These guidelines are available on official website <https://pmposhan.education.gov.in>. The guidelines of the PM POSHAN Scheme, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to Cook-cum-Helpers, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. In addition, the States and UTs are advised to do testing of meals through NABL accredited laboratories.

Section 28 of National Food Security Act, 2013 inter-alia envisages that every local authority, or any other authority or body, as may be authorized by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of the scheme and cause to publicize its findings and take necessary action, in such manner as may be prescribed by the State Government. The States/UTs are required to conduct Social Audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring compliance on the Social Audit findings rests with the State/UT Nodal Department implementing the PM POSHAN Scheme.

Tithi Bhojan is a community participation programme in which people provide special food to children on special occasions/festivals in addition to regular meal. During the FY 2024-25 (upto 31st January 2025) about 4.58 crore students in 4.85 lakhs Government and Government-aided Schools across the entire country benefitted with Tithi Bhojan.

Development of School Nutrition Gardens in schools is being promoted under the Scheme to give children first hand experience with nature and gardening. In 6.96 lakh schools, SNGs have been set up across the country. It is helping students to understand nutrition and health.

Health check-ups of the students is carried out by the States and UTs under Rashtriya Bal Swasthya Karyakram (RBSK). Iron and Folic Acid (IFA) tablets are given under Anaemia Mukta Bharat and deworming medicines are given under National Deworming Day (NDD) to students for better health and good learning outcomes.

COLLECTION AND UTILISATION OF CSR FUNDS

950. SHRI SHYAMKUMAR DAULAT BARVE:

DR. NAMDEO KIRSAN:

DR. NISHIKANT DUBEY:

SHRI DHARAMBIR SINGH:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the details of total Corporate Social Responsibility (CSR) Funds collected, allocated and Utilised in the country since its inception along with the

works/projects completed under CSR, Sector, year and State-wise including all districts, particularly tribal areas of Gadchiroli Parliamentary Constituency of Maharashtra and Godda Parliamentary Constituency of Jharkhand;

(b) the details and names of projects which have not been completed under CSR, State-wise including Jharkhand;

(c) whether there are any specific guidelines by which the Public Sector Undertakings (PSUs) and Private Companies choose beneficiaries and the way by which the CSR funds are disbursed along with the total number of beneficiaries under CSR, State-wise;

(d) the details of PSUs contributing funds for sports development in the country, State-wise including Bhiwani-Mahendergarh Parliamentary Constituency of Haryana; and

(e) whether the Government has audited CSR Funds spent by the PSUs/Companies and if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): There is no provision of collection and allocation of CSR funds under CSR legal framework. The legal framework for Corporate Social Responsibility (CSR) has been provided under Section 135 of the Companies Act, 2013 ('Act'), Schedule VII of the Act and Companies (CSR Policy) Rules, 2014. All data related to CSR filed by companies in MCA21 registry is available in public domain

and can be accessed at www.csr.gov.in. Ministry does not maintain Parliamentary Constituency-wise data. However, on the basis of annual filings by the CSR mandated Companies, state-wise and sector-wise details of CSR spent during the last three Financial Years (FYs) i.e 2020-21, 2021-22 and 2022-23 is given in the enclosed **Statement-I** and **Statement-II** respectively. Further, Completion status of CSR projects or activities are not maintained by the government.

(c): Under the legal framework, CSR is a Board-driven process. Every CSR mandated company except Companies covered under section 135(9) of the Act shall constitute a CSR Committee. The Committee shall formulate and recommend the CSR policy which indicates the activities inter-alia includes beneficiaries to be undertaken by the company in area or subject specified in Schedule VII. The Board of the company plans, decides, executes and monitors the CSR activities of the company based on the recommendations of its CSR Committee. The Government does not issue any directions to the Companies for deciding their CSR Policy or beneficiary.

(d): Ministry does not maintain constituency-wise data. However, on the basis of annual filings, the details of State-wise CSR expenditure on Sports for financial year (FY) 2020-21, 2021-22 and 2022-23 is given in the enclosed **Statement-III**.

(e): Under Rule 4(5) of the Companies (CSR Policy) Rules, 2014, the Board of the company has to satisfy itself that the funds so disbursed have been utilised for the purposes and in the manner as approved by it, and the Chief Financial

Officer or the person responsible for financial management shall certify to the effect. The CSR framework is disclosure based and expenditure on CSR activities is required to be audited by the statutory auditors of the company. Further, Ministry has notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount.

Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide adequate safeguards for expenditure on CSR by the companies.

STATEMENT-I

State-wise CSR expenditure from FY 2020-21 to 2022-23 (Amount in Crore)				
S.No.	States	FY 2020-21	FY 2021-22	FY 2022-23
1	Andaman And Nicobar	2.86	9.71	2.53
2	Andhra Pradesh	719.81	656.79	954.63
3	Arunachal Pradesh	10.58	119.42	13.35
4	Assam	180.23	406.17	470.24
5	Bihar	89.89	165.97	235.36
6	Chandigarh	13.40	50.88	18.06
7	Chhattisgarh	325.63	305.29	596.11
8	Dadra And Nagar Haveli	21.98	14.11	13.71
9	Daman And Diu	5.25	4.13	9.40
10	Delhi	724.59	1193.93	1462.66
11	Goa	41.92	45.43	58.11
12	Gujarat	1461.60	1603.93	1982.26
13	Haryana	550.86	683.95	700.16
14	Himachal Pradesh	106.31	140.22	138.52
15	Jammu and Kashmir	35.56	50.68	71.22
16	Jharkhand	226.54	193.33	388.13

17	Karnataka	1277.81	1839.73	1985.23
18	Kerala	290.67	239.73	351.60
19	Lakshadweep	0.01	0.45	0.02
20	Leh and Ladakh	--	14.84	11.72
21	Madhya Pradesh	375.51	427.10	655.86
22	Maharashtra	3464.81	5380.07	5494.77
23	Manipur	10.39	15.62	53.45
24	Meghalaya	17.63	19.63	21.73
25	Mizoram	0.97	6.94	10.99
26	Nagaland	3.57	12.46	13.57
27	Odisha	578.16	670.32	987.70
28	Puducherry	12.43	9.31	12.55
29	Punjab	158.46	184.89	247.47
30	Rajasthan	670.00	711.82	1102.16
31	Sikkim	17.28	28.24	36.18
32	Tamil Nadu	1174.07	1432.06	1558.66
33	Telangana	627.71	685.87	1006.63
34	Tripura	9.29	15.91	19.26
35	Uttar Pradesh	907.32	1339.18	1152.43
36	Uttarakhand	160.58	228.08	301.11
37	West Bengal	471.48	567.21	759.51
38	PAN India(Other Centralized Funds)	3491.30	1620.09	1091.86
39	PAN India*	7805.03	5522.74	5988.91
40	NEC/Not Mentioned*	169.47	0.09	10.12
	Total	26210.95	26616.30	29987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of states or indicated more than one state where projects were undertaken.

STATEMENT-II

Development Sector-wise CSR expenditure from FY 2020-21 to 2022-23 (Amount in Crore)				
S.No.	Development Sector	FY 2020-21	FY 2021-22	FY 2022-23
1	Agro forestry	20.90	34.27	65.07

2	Animal welfare	193.55	168.79	315.98
3	Armed Forces, Veterans, War Widows/ Dependants	84.05	47.22	62.27
4	Art And Culture	493.13	248.34	441.02
5	Conservation of natural resources	92.00	273.82	580.37
6	Education	6693.25	6569.82	10085.78
7	Environmental Sustainability	1030.16	2433.24	1960.13
8	Gender Equality	43.83	104.67	119.83
9	Health Care	7325.83	7816.29	6830.60
10	Livelihood Enhancement Projects	938.91	854.78	1654.39
11	Poverty, Eradicating Hunger, Malnutrition	1407.58	1896.95	1232.62
12	Rural development projects	1850.71	1833.76	2005.37
13	Safe drinking water	203.13	182.68	246.36
14	Sanitation	338.97	313.26	429.91
15	Senior citizens welfare	56.47	79.58	132.87
16	Setting up homes and hostels for women	44.52	100.92	48.53
17	Setting up orphanage	21.88	27.52	41.24
18	Slum area development	88.95	58.38	93.84
19	Socio-economic equalities	149.81	164.90	154.01
20	Special education	209.24	190.52	305.67
21	Technology incubators	62.62	8.57	1.38
22	Training To Promote Sports	243.39	291.85	526.14
23	Vocational skills	717.65	1034.18	1164.19
24	Women Empowerment	206.00	261.34	396.99
25	Other Central Government Funds	3491.30	1620.09	1091.86
26	NEC/ Not Mentioned*	203.14	0.59	1.50
	Total	26210.95	26616.30	29987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of sectors or indicated more than one sector where projects were undertaken.

STATEMENT-III

State wise CSR expenditure on Sports in India from FY 2020-21 to 2022-23 (Amount in Crore)				
S.No.	States/ UTs	FY 2020-21	FY 2021-22	FY 2022-23
1	Andaman And Nicobar	--	1.50	--
2	Andhra Pradesh	1.64	3.09	4.75
3	Arunachal Pradesh	--	0.06	0.14
4	Assam	2.53	4.02	11.31
5	Bihar	0.10	0.96	3.52
6	Chandigarh	0.04	0.33	0.34
7	Chhattisgarh	6.82	1.78	5.72
8	Dadra And Nagar Haveli	--	0.06	0.02
9	Daman And Diu	--	--	0.05
10	Delhi	5.39	22.99	41.57
11	Goa	0.38	2.82	4.62
12	Gujarat	3.41	8.12	7.41
13	Haryana	1.25	6.73	6.00
14	Himachal Pradesh	1.66	2.57	10.77
15	Jammu and Kashmir	0.04	0.35	0.30
16	Jharkhand	1.91	4.31	10.20
17	Karnataka	26.87	27.38	44.27
18	Kerala	9.04	4.95	5.78
19	Leh and Ladakh	--	--	0.09
20	Madhya Pradesh	0.98	5.52	7.66
21	Maharashtra	16.51	55.16	68.29
22	Manipur	--	0.25	1.62
23	Meghalaya	--	--	1.05
24	Mizoram	--	0.36	5.57
25	Nagaland	--	--	0.12
26	Odisha	15.33	11.87	51.28
27	Puducherry	0.04	0.01	0.28
28	Punjab	1.98	4.13	3.85
29	Rajasthan	8.76	15.53	21.97
30	Sikkim	0.01	0.08	2.67
31	Tamil Nadu	11.23	16.38	28.45

32	Telangana	3.76	6.70	12.42
33	Tripura	0.01	0.10	0.31
34	Uttar Pradesh	2.37	4.23	14.72
35	Uttarakhand	0.09	0.39	0.71
36	West Bengal	4.93	4.04	11.54
37	PAN India*	116.32	75.09	136.78
	Total	243.39	291.85	526.14

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of states or indicated more than one state where projects were undertaken.

BENEFICIARIES CANDIDATES IN ASSAM UNDER PMKVY

951. SHRI PRADYUT BORDOLOI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP**

be pleased to state:

- (a) the details regarding the number of beneficiaries including Women, SC and ST in Assam under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY);
- (b) the details regarding the dropout rates of candidates of PMKVY in Assam;
- (c) the details regarding the placement rates of candidates under all versions of PMKVY in said State;
- (d) the details regarding the number of cancelled training batches in said State and the reasons for cancellation;
- (e) whether the placements have been de-linked from PMKVY 4.0 and if so, the reasons therefor; and
- (f) the details regarding the number of Training Partners (TPs) that were empanelled in said State and the share of these which are still active?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country. Under PMKVY, since inception i.e., 2015, as on 31.12.2024, 8.29 lakh candidates have been trained/oriented in the State of Assam. This includes 5.06 lakh women candidate, 0.41 lakh SC candidates and 0.73 lakh ST candidates.

(b): Under PMKVY, since inception i.e., 2015, as on 31.12.2024, 8.84 lakh candidates were enrolled in the State of Assam. Out of which, 8.29 lakh candidates were trained/oriented which indicate around 6% dropout from the enrolment of the candidates till completion of the training.

(c) and (e): Placements were tracked for the certified candidates in Short-Term Training (STT) component of the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under these versions, 1.53 lakh candidates were certified in STT component of PMKVY in the State of Assam. Out of which, 0.67 lakh candidates were reported placed which indicates around 44% placement.

Under PMKVY4.0, the focus is to empower trained candidates to choose their varied career path and they are well-oriented under the scheme to make

career choices. Further, various IT tools like Skill India Digital Hub (SIDH) also gives the placement opportunity.

(d): Under PMKVY 4.0, 873 batches were cancelled in the State of Assam. The reason-wise number of cancelled batches are given below:

S. No.	Reason for batch cancellation	No. of Batches
1	Batch cancelled by Training Centre	473
2	Batch cancelled due to dropouts	279
3	Batch cancelled due to non-compliance of AEBAS	106
4	Batch cancelled by Training Partner	15

(f): Under PMKVY, the training partners (TPs) have been empanelled for imparting training across the country. The number of empanelled TPs that have imparted training under the first three versions of the PMKVY i.e., PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, in the State of Assam, is given below:

S. No.	Phases of PMKVY	No. of empanelled TPs that have imparted trainings
1	PMKVY 1.0	82
2	PMKVY 2.0	183
3	PMKVY 3.0	120

Further, under PMKVY 4.0, since 2023, as on 31.12.2024, 166 empanelled TPs have imparted the training in the State of Assam.

PM SHRI SCHEME IN TELANGANA**952. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total budget allocated, sanctioned and utilized under the PM Schools for Rising India (PM SHRI) scheme in Telangana, particularly in Ranga Reddy and Vikarabad districts;
- (b) the details of schools covered in these districts under the scheme and the funds allocated and utilized by each school;
- (c) the current status of the scheme in these districts including the key achievements and challenges faced in implementation of the scheme; and
- (d) whether the Government has any additional plans to extend the benefits of the PM SHRI scheme to more schools in Telangana, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): A total of 398.69 Cr. (239.21 Cr. central share + 159.48 Cr. state share) has been allocated for 543 schools selected in the first phase from the State of Telangana in FY 2023-24, out of which a total 99.67 Cr. (59.80 Cr. central share + 39.87 Cr. state share) has been utilized. Further, a total of 447.64 Cr. (268.58 Cr. central share + 179.06 Cr. state share) has been allocated for 794 schools selected in the first and second phases from the State of Telangana in FY 2024-

25, out of which 123.31 Cr. (73.99 Cr. central share + 49.32 Cr. state share) has been utilized.

The allocation and expenditure under the PM SHRI scheme for Ranga Reddy and Vikarabad districts as per the state communication are as follows:

DISTRICT	Allocation (in Cr.) (FY 2023-24)	Expenditure (in Cr.) (FY 2023-24)	Allocation (in Cr.) (FY 2024-25)	Expenditure (in Cr.) (FY 2024-25)
RANGA REDDY	0.93	0.77	6.84	1.15
VIKARABAD	0.60	0.53	3.62	0.40
TOTAL	1.53	1.30	10.46	1.55

(b): The PM SHRI school-wise details in Ranga Reddy and Vikarabad districts along with allocation and utilization for FY 2023-24 and 2024-25 are given in the enclosed **Statement**.

(c): The selection of PM SHRI Schools is done through the transparent Challenge Method, wherein schools self-apply on the Online Challenge portal, and the state recommends schools after district verification. After detailed deliberation, the expert committee selects from the state recommended schools. The PM SHRI school selection process for Telangana has been conducted in two phases. The first phase of PM SHRI school selection was completed in 2023. The second phase of selection was conducted in 2024. A total of 41 PM SHRI schools have been selected in the Ranga Reddy district and 30 PM SHRI schools have been selected in the Vikarabad district of Telangana.

After the selection of the schools, States/UTs/KVS/NVS submit proposals, which are appraised and sanctioned by the Project Approval Board (PAB) in consultation with the States/UTs/KVS/NVS according to financial and programmatic norms under the scheme, focusing on the saturation of all components of the National Education Policy 2020 in PM SHRI schools. PAB approvals for FY 2023-24 and FY 2024-25 have been completed for all PM SHRI schools of Telangana. Funds are being released as per the financial norms for schools under the PM SHRI scheme.

As per the guidelines of Ministry of Finance, State Government shall transfer the Central share as well as the commensurate State share to the SNA account within 30 days of receipt of Central share. However, there was a delay in the transfer of funds released in the first installment to the State of Telangana in FY 2024-25 from the state treasury to the SNA account of the PM SHRI Scheme. This delay by the State government has affected the implementation of the PM SHRI scheme considerably. Further, the State Government is required to utilize at least 75% of the funds released earlier (both Central and State share) and thereafter send a proposal for release of second installment. The State is yet to submit the proposal for release of second installment under the PM SHRI scheme in FY 2024-25 after fulfilling these mandatory requirements.

(d): The selection of PM SHRI schools is done through the transparent Challenge Method. A maximum of two schools (one elementary and one secondary/senior secondary) can be selected per block/ULB with upper limit of

number of total schools across India, i.e., 14,500. A total of 794 schools have been selected in the first and second phase of PM SHRI school selection from the State of Telangana.

STATEMENT

PM SHRI school-wise details in Ranga Reddy district with allocation and utilization for FY 2023-24 and 2024-25

(Amount in Rupees)

S. No	School Name	Allocated amount (FY 2023-24) (in Rs.)	Expenditure incurred (FY 2023-24)	Allocated amount (FY 2024-25)	Expenditure incurred (FY 2024-25)
1	ZPHS THARAMATIPET	99,939	99,939	14,73,350	4,46,000
2	MPPS INJAPUR	99,939	99,939	4,91,500	75,000
3	ZPHS BADANGPET	99,939	99,939	9,43,990	2,27,000
4	TSMS CHEVELLA and JUNIOR COLLEGE	99,939	99,939	12,72,570	2,18,294
5	KGBV CHOWDERGUDA	75,000	75,000	75,02,005	-
6	ZPHS CHINCHOD	99,939	99,939	11,43,690	3,08,000
7	MPPS HYDERSHAKOTE	75,000	75,000	6,84,000	3,22,500
8	MPPS MANIKONDA	99,939	99,939	33,06,500	3,29,000
9	ZPHS NARSINGI	99,939	99,939	75,91,476	1,36,000
10	MPUPS UPPARIGUDA	75,000	75,000	3,12,000	75,000
11	ZPHS KADTHAL (BOYS)	99,939	99,939	24,99,740	12,56,680

12	TSMS NEDUNOOR	99,939	99,939	17,34,290	99,861
13	ZPHS KOTHAPET	99,939	99,939	7,85,670	2,82,000
14	ZPHS KONDURG	99,939	99,939	17,99,050	8,59,740
15	ZPHS IRWIN	99,939	99,939	17,81,720	11,81,000
16	ZPHS MAHESHWARAM	99,939	99,939	7,06,800	1,11,000
17	ZPHS RAVIRYAL (B)	99,939	99,939	15,47,770	86,000
18	ZPHS ARUTLA	99,939	99,939	5,33,110	4,21,500
19	TSWREIS CHILKUR	99,939	-	7,37,500	-
20	ZPHS NANDIGAM	99,939	99,939	7,54,140	3,82,500
21	ZPHS SHIVARAMPALLY	1,50,000	1,50,000	65,07,505	75,000
22	ZPHS KOTHUR	99,939	99,939	36,17,580	7,29,000
23	TSMS SHABAD	99,939	99,939	12,08,010	3,19,933
24	TSMS SHAMSHABAD (PALAMAKOLE)	99,939	99,939	13,19,430	3,09,815
25	ZPHS JANWADA	99,939	99,939	5,87,190	5,49,000
26	ZPHS VELJALA	75,000	75,000	9,93,920	4,22,000
27	ZPHS NANDIWANA PARTY	99,939	99,939	15,23,400	1,66,000
28	ZPHS RAGANNAGUDA	-	-	7,49,060	55,000
29	ZPHS PEDDA AMBERPET	-	-	7,45,870	1,00,000
30	ZPHS JILLEL GUDA	-	-	15,91,270	46,000
31	ZPHS BALAPUR	-	-	8,73,870	-
32	ZPHS BURGUL	-	-	6,16,870	40,000

33	ZPHS MANIKONDA	-	-	16,71,300	1,20,000
34	KGBV KISMATPUR	-	-	4,84,600	-
35	ZPHS KONGARAKALAN	-	-	4,57,100	1,64,745
36	MPPS INMULNARVA	-	-	8,85,600	-
37	ZPHS AZIZ NAGAR	-	-	7,64,890	1,26,000
38	ZPHS SERLINGAMPALLY	-	-	15,32,260	1,76,000
39	ZPHS SHABAD(B)	-	-	6,39,910	1,01,000
40	ZPHS NARKHUDA	-	-	8,72,390	1,00,000
41	TSMS SHANKARPALLY	-	-	9,69,820	59,342
	Total (in Rs.)	26,48,658	25,48,719	6,62,12,716	1,04,75,910

PM SHRI school-wise details in Vikarabad district with allocation and utilization for FY 2023-24 and 2024-25

(Amount in Rupees)

S.No	School Name	Total amount allocated	Expenditure incurred	Total amount allocated	Expenditure incurred
1	TSMS BANTWARAM	3,37,439	4,10,539	12,80,080	4,81,500
2	ZPHS BASHEERABAD GIRLS	2,77,939	1,58,839	6,68,990	1,00,000
3	MPUPS CHILMALMAILWAR	2,35,939	2,76,139	5,10,000	1,06,000
4	ZPHS DHARUR	2,45,939	2,81,900	5,89,140	-
5	ZPHS DIRSAMPALY	2,22,439	2,53,439	10,48,640	1,53,000
6	MPPS (G) DOULTABAD	3,32,439	1,24,139	6,62,000	37,500

7	ZPHS RUDRARAM	2,42,939	2,60,439	16,34,350	3,44,000
8	ZPHS KOTPALLY	2,67,439	1,54,439	6,20,260	2,59,000
9	TSMS MUJAHINDUPUR	3,42,939	4,17,964	18,88,430	2,52,700
10	ZPHS MARPALLY KALAN	1,94,439	2,19,439	4,17,390	-
11	ZPHS MEKAVANAMPALL Y	2,78,939	3,25,439	12,19,530	94,655
12	KGBV NAWBPET	2,08,000	1,19,995	39,01,000	-
13	KGBV NASKAL	1,96,500	1,16,900	40,06,000	-
14	TSWREIS TUNKULGADDA	3,10,939	-	12,56,275	-
15	TSMS PEDDEMUL	2,58,439	3,08,339	15,57,700	2,49,270
16	TSMS PUDUR YENKEPALLY	3,30,439	4,02,839	19,08,790	4,06,500
17	TSMS TANDUR	3,50,939	4,14,185	13,03,930	15,000
18	GOVT HIGH SCHOOL NO ONE TANDUR	3,36,439	1,98,139	8,58,980	-
19	MPPS PHULMADDI	3,07,500	86,400	4,37,000	72,500
20	TSREIS VIKARABAD	3,44,439	4,07,539	9,10,500	-
21	TSWREIS (G) SCHOOL	3,43,939	3,48,439	11,87,500	-
22	ZPHS BOMRASPET	-	-	10,20,890	-
23	TSMS NAWABPET (DATHAPUR)	-	-	7,99,720	2,16,000
24	ZPHS YALAL (BOYS)	-	-	9,09,680	20,450
25	TSREIS TANDUR	-	-	9,47,600	1,28,000
26	ZPHS (B) PEDDEMUL	-	-	7,68,190	1,29,843
27	ZPHS DADAPUR	-	-	7,18,430	1,36,000

28	ZPHS CHOWDAPUR	-	-	6,50,630	2,92,000
29	ZPHS GOKAFASALWAD	-	-	5,75,170	-
30	MPPS PATHAKODANGAL	-	-	6,88,600	-
	TOTAL	59,66,402	52,85,490	3,49,45,395	34,93,918

DECLINE OF EMPLOYEES IN PUBLIC SECTOR BANKS

953. SHRI SELVARAJ V. :

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the number of employees in Public Sector Banks (PSBs) has been declined considerably since the year 2011 particularly the number of clerks and sub-staff;

(b) if so, the number of officers, clerks and subordinate staff in the public sector banks as of 2011, 2017 and 2024 and the percentage of clerks and sub-staff to the total number of employees in PSBs according to the latest data available; and

(c) the reasons for the decline of employees in the PSBs during the last thirteen years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (c): Public Sector Banks (PSBs) are board governed commercial entities.

The requirement of manpower in each PSB is determined by the respective PSB keeping in view various factors which include, *inter-alia*, business requirement,

spread of activities, superannuation and other unplanned exits. Appointment of officers and staff is done accordingly by the PSBs and it varies from year to year based on their requirements.

As per PSBs, the number of officers, clerks and subordinate staff is as under:

Cadre/Year	2011	2017	2024	As on 1.1.2025
Officers	239997	319685	412977	421584
Clerks	254232	269271	248539	248173
Sub staff	124609	119288	95199	88851
Total	618838	708244	756715	758608

As on 01.01.2025, the percentage of clerks and sub-staff to the total number of employees is 32.71% and 11.71% respectively.

As per inputs received from PSBs, as on 01.01.2025, 95% staff (Clerks and Sub staff) are in position against their business requirement. The small proportion of gap is attributable to attrition on account of superannuation and other usual factors including unplanned exits.

PRIVATISATION OF IDBI BANK

954. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) the current status of privatisation of IDBI Bank;
- (b) whether specific assessments were done by the Government to evaluate the potential impact of privatization of the bank on the officers and employees currently employed in the bank;

- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has any plans to discuss the implications of the proposed privatization with IDBI employees and their representatives; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (e): IDBI Bank is classified as a private sector bank by RBI with effect from 21.01.2019. At present, Government of India's (GoI) shareholding in IDBI Bank is 45.48% and LIC's shareholding is 49.24%.

Pursuant to the CCEA's (Cabinet Committee on Economic Affairs) approval in May 2021 for strategic disinvestment along with transfer of management control in IDBI Bank Ltd, 60.72% of IDBI Bank's equity is being offered for strategic disinvestment with transfer of management control, wherein GoI is offering 30.48% (post sale GOI's residual equity to be 15%) and Life Insurance Corporation of India (LIC) is offering 30.24% equity for disinvestment (post sale LIC's residual equity to be 19%).

The Preliminary Information Memorandum (PIM) for inviting Expression of Interest (Eoi) from potential bidders was published on 7th October, 2022. In response to the PIM, multiple Expressions of Interest (EOIs) were received. After security clearance by Ministry of Home Affairs (MHA) and fit and proper evaluation by the Reserve Bank of India (RBI), the due diligence by the qualified bidders is being done.

While deciding the terms and conditions of the strategic sale, legitimate concerns of the existing employees and other stakeholders are suitably addressed through appropriate provisions made in the Share Purchase Agreement (SPA).

नाबार्ड द्वारा किसानों को फसल ऋण

955. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या नाबार्ड द्वारा देश के किसानों को सस्ती ब्याज दरों पर फसल ऋण प्रदान किया जा रहा है;
- (ख) क्या देश के सभी राष्ट्रीयकृत बैंक और निजी बैंक भी किसानों को सस्ते ब्याज दरों पर ऋण प्रदान करते हैं;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) विगत तीन वर्षों और वर्तमान वर्ष में राष्ट्रीयकृत बैंकों और निजी बैंकों द्वारा फसल ऋण प्रदान किए गए किसानों की विशेष रूप से महाराष्ट्र के अहमदनगर जिले सहित वर्षवार और राज्यवार संख्या कितनी है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) से (घ): संशोधित ब्याज सहायता योजना (एमआईएसएम) के अंतर्गत भारत सरकार किसानों को किसान क्रेडिट कार्ड (केसीसी) के अंतर्गत 7% प्रति वर्ष की दर पर अल्पावधि कार्यशील पूँजी ऋण प्रदान करने के लिए 1.5% की ब्याज सहायता प्रदान करती है।
- इस प्रकार किसानों के लिए प्रभावी ब्याज दर 4% है।

नाबार्ड सीधे किसानों को ऋण प्रदान नहीं करता है। हालाँकि नाबार्ड किसानों को ऋण की उपलब्धता सुनिश्चित करने के लिए बैंकों को पुनर्वित्त सुविधा प्रदान करता है।

नाबार्ड द्वारा दी गई सूचना के अनुसार पिछले तीन वर्षों के दौरान फसल ऋण उपलब्ध कराए गए किसानों की संख्या का राज्य-वार/संघ-राज्य वार ब्यौरा **विवरण-I** में दिया गया है। राज्य स्तरीय बैंकर्स समिति (एसएलबीसी), महाराष्ट्र द्वारा अहमदनगर जिला के लिए दिए गए फसल ऋण आंकड़ों को **विवरण-II** में दर्शाया गया है।

विवरण-I

फसल ऋण प्रदान किए गए खातों की संख्या की राज्यवार सूची

(लाख में)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23	वित्तीय वर्ष 2023-24	वित्तीय वर्ष 2024-25
		खाते की संख्या	खाते की संख्या	खाते की संख्या	खाते की संख्या
1	दिल्ली	0.10	0.39	0.39	0.15
2	हरियाणा	13.08	17.02	17.47	7.81
3	हिमाचल प्रदेश	3.63	5.07	5.44	2.23
4	जम्मू और कश्मीर	13.10	14.99	17.33	0.43
5	पंजाब	16.72	20.97	21.61	8.95
6	राजस्थान	37.86	42.47	42.98	19.90
7	चंडीगढ़	0.09	0.07	0.13	0.02
8	लद्दाख	0.55	0.62	0.66	0.04
9	अरुणाचल प्रदेश	0.07	0.17	0.17	0.06
10	असम	2.05	3.22	4.05	1.54
11	मणिपुर	0.09	0.16	0.17	0.08
12	मेघालय	0.20	0.22	0.31	0.13
13	मिजोरम	0.06	0.09	0.11	0.05
14	नागालैंड	0.36	0.37	0.41	0.18
15	सिक्किम	0.06	0.08	0.16	0.04

16	त्रिपुरा	0.34	0.52	0.54	0.25
17	अंडमान और निकोबार द्वीप समूह	0.06	0.10	0.11	0.05
18	बिहार	6.75	13.18	17.19	5.57
19	झारखंड	5.40	10.68	6.37	4.18
20	ओडिशा	7.47	12.63	14.15	5.85
21	पश्चिम बंगाल	9.57	17.13	20.89	7.28
22	छत्तीसगढ़	3.72	4.73	4.79	2.06
23	मध्य प्रदेश	39.91	41.08	42.51	16.62
24	उत्तराखंड	2.57	3.22	3.33	1.20
25	उत्तर प्रदेश	41.82	54.14	48.85	17.09
26	गोवा	0.29	0.38	0.41	0.17
27	गुजरात	17.68	20.76	21.25	11.57
28	महाराष्ट्र	26.20	32.85	29.55	11.53
29	दादर एवं नगर हवेली और दमन एवं दीव	0.03	0.04	0.04	0.02
30	आंध्र प्रदेश	45.03	57.06	66.77	24.02
31	तेलंगाना	24.74	29.88	37.21	16.26
32	कर्नाटक	35.55	37.26	27.25	11.48
33	केरल	31.24	41.55	45.19	15.59
34	पुद्दुचेरी	1.21	1.66	1.96	0.38
35	तमिलनाडु	99.90	121.41	131.34	27.23
36	लक्षद्वीप	0.01	0.03	0.04	0.01

* दिनांक 30.09.2024 की स्थिति के अनुसार वित्तीय वर्ष 2024-25 के आंकड़े

विवरण-II

अहमदनगर जिले में फसल ऋण प्रदान किए गए खातों की संख्या

(लाख में)

क्र. सं.	जिला	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022- 23	वित्तीय वर्ष 2023- 24	वित्तीय वर्ष 2024-25
		खातों की संख्या	खातों की संख्या	खातों की संख्या	खातों की संख्या
1	अहमदनगर	1.89	1.44	1.28	1.07

* दिनांक 30.12.2024 की स्थिति के अनुसार वित्तीय वर्ष 2024-25 के आंकड़े

TARGET FOR TRAINING OF WOMEN UNDER PMKVY

956. SHRI SHRIRANG APPA CHANDU BARNE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Union Government has fixed a target to train around 150,000 women under the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) with new-age skills in the first 100 days of the newly formed Government;
- (b) if so, whether the aforesaid target has been achieved;
- (c) if so, the number of women trained, particularly in Maharashtra and Madhya Pradesh, State-wise;
- (d) if not, the reasons therefore; and (e) the steps being taken by the Government to ensure successful implementation and expansion of skill development initiatives across the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship Scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) since 2015. Under PMKVY, skill training is imparted through Short

Term Training (STT) and Re-skilling and Up-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Under the current version of PMKVY i.e. PMKVY 4.0, it was targeted to train 3 lakh candidates including 1.5 lakh women and 50,000 in futuristic job roles in the first 100 days of the newly formed Government .

(b): Since the formation of new Government i.e. 9th June, 2024, a total of 9,93,339 candidates were trained till 30th September, 2024 under PMKVY 4.0. Out of this, 5,70,988 were female candidates and 2,01,187 candidates were trained in futuristic job roles.

(c) and (d): State-wise number of women trained under PMKVY 4.0 during the aforesaid period, including in Maharashtra and Madhya Pradesh, is given in the enclosed **Statement**.

(e): The government has been taking several steps to ensure the successful implementation and expansion of PMKVY 4.0 across the country. These efforts aim to address skill gaps, improve employability, and support economic growth.

A few of them are as under:

- i. Focus on New Age Skills like Industry 4.0, Web 3.0, AR/VR, Climate Change, Circular Economy, Green Economy, and Energy Transition.
- ii. Emphasis on Re-skilling, and Up-skilling under Recognition of Prior Learning (RPL) through innovations in assessment, better monitoring.
- iii. Greater reliance on On-Job-Training (OJT) for better practical exposure to candidates.

- iv. Flexibility in course curriculums by introducing courses in partnership with industry.
- v. Cross utilisation of available infrastructure with the educational institutions viz. ITIs/Schools/Colleges/Universities/Central and State Government Institutions etc.
- vi. Training aligned to National Priorities and Policy Announcements focusing on clusters in sectors like semiconductor, 5G, AI, Green Hydrogen, EV, Solar Mission, Care, Tourism.

The Ministry has also launched Skill India Digital (SID) platform, a comprehensive and accessible platform for skill enhancement, offering industry-relevant skill courses, job opportunities, and entrepreneurship support to youth of the country in various sectors including domestic workers sector covering unorganized sector.

STATEMENT

State-wise number of women trained under PMKVY 4.0 during 9th June, 2024 to 30th September, 2024

Sl.No.	State/UT	Number of women trained
1.	Andaman And Nicobar Islands	333
2.	Andhra Pradesh	5,930
3.	Arunachal Pradesh	3,678
4.	Assam	29,909
5.	Bihar	25,588
6.	Chandigarh	228
7.	Chhattisgarh	2,969
8.	Delhi	2,099

9.	Goa	0
10.	Gujarat	12,111
11.	Haryana	15,295
12.	Himachal Pradesh	3,880
13.	Jammu and Kashmir	29,191
14.	Jharkhand	10,162
15.	Karnataka	12,613
16.	Kerala	2,944
17.	Ladakh	75
18.	Lakshadweep	46
19.	Madhya Pradesh	90,298
20.	Maharashtra	16,034
21.	Manipur	5,980
22.	Meghalaya	2,071
23.	Mizoram	1,236
24.	Nagaland	710
25.	Odisha	6,949
26.	Puducherry	752
27.	Punjab	39,803
28.	Rajasthan	66,960
29.	Sikkim	956
30.	Tamil Nadu	23,618
31.	Telangana	5,489
32.	Dadra and Nagar Haveli and Daman and Diu	511
33.	Tripura	3,851
34.	Uttar Pradesh	1,26,085
35.	Uttarakhand	13,474
36.	West Bengal	9,160
	Total	5,70,988

**LIBRARY AND SPORTS FACILITIES UNDER SAMAGRA SHIKSHA
SCHEME**

957. SHRI JASHUBHAI BHILUBHAI RATHVA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the targets set and achieved by the Government under Samagra Shiksha Abhiyan (SSA) during the last three years, State-wise; and
- (b) the criteria fixed by the Government to set up libraries and to provide sports facilities in school under SSA and the progress made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): The details of Central Share allocated and released to States under Samagra Shiksha during the last three years, year-wise and State-wise is given in the enclosed **Statement**.

(b): One of the major interventions for improving quality of education under the Samagra Shiksha scheme includes provision for library and books across all levels of school education. It includes providing grant for libraries in government schools from Class I to XII. The vision of this component is to develop school libraries as learning spaces that nurture life-long readers and seekers of knowledge and promote reading ability through relevant, age-appropriate, diverse and engaging books and other reading material. Under the component 'strengthening of existing schools' of Samagra Shiksha, a provision has been made to provide library room in schools where library rooms are not available.

Sanction of library rooms may be proposed in the Annual Work Plan and Budget (AWP and B) proposal of the States/UT for consideration. The proposal may include the cost for civil work, furniture, almirah, racks, fixing and fittings.

Under Samagra Shiksha, fund for library grant ranges from Rs. 5000/- to Rs. 20000/- based on the category of the school. The detail is given below:

Category of School	Library Grant
Primary School (Class I to V)	₹ 5,000/-
Upper Primary School (Class VI to VII)	₹ 13,000/-
Secondary Schools (Classes IX and X)	₹ 15,000/-
Senior Secondary Schools only (class XI to XII)	₹ 20,000/-

During the last three years a total amount of Rs. 2100.50 Crore has been approved under Library Grant for Government Schools in States/UTs out of which Rs. 1347.38 Crore has been utilized. A total of 2045 Library Rooms have been approved during the last three years, out of which 545 have been completed. During the Year 2024-25, an outlay of Rs. 692.92 Crore has been approved under Library Grant.

The integrated scheme Samagra Shiksha envisages school education as a continuum from pre-school to senior secondary level and aims to ensure inclusive and equitable quality education at all levels.

Realizing the need for holistic development of children, under the Samagra Shiksha, Sports and Physical Education component has been introduced for encouragement of Sports, Physical activities, Yoga, Co-curricular activities etc.

A provision has been made for Government schools for grant for sports equipment at the rate of Rs. 5000 for Primary Schools, Rs. 10,000 for upper primary schools and up to Rs. 25,000 for secondary and senior secondary schools per annum. During the last three years a total amount of Rs. 2361.34 Crore has been approved under Sports Grant for Government Schools in States/UTs out of which Rs. 1323.75 Crore has been utilized. During the Year 2024-25, an outlay of Rs. 729.25 Crore has been approved under Sports Grant for Government Schools.

STATEMENT

State-wise details of Central Share allocated and released during the last three years in respect of Samagra Shiksha:

(Rs. in Crore)

Sl.No.	Name of the State	2021-22		2022-23		2023-24	
		Central Share allocated	Central Share Released	Central Share allocated	Central Share Released	Central Share allocated	Central Share Released
1	A and N Islands	56.37	31.52	74.02	56.51	86.90	55.28
2	Andhra Pradesh	1348.54	683.01	1712.59	1503.59	1775.86	1289.41
3	Arunachal Pradesh	442.16	279.96	533.70	252.29	576.59	475.04
4	Assam	1977.03	1561.56	2514.60	2080.86	2578.10	1810.48
5	Bihar	3827.55	3406.08	5018.87	3554.59	4991.23	4241.73
6	Chandigarh	100.24	108.04	124.23	109.79	132.14	116.36
7	Chhattisgarh	887.90	332.37	1138.33	828.00	1157.85	776.59
8	DNH and DandD	67.41	20.92	87.94	64.67	95.37	41.30
9	Delhi	315.21	145.88	377.27	221.94	368.92	146.09
10	Goa	18.61	11.02	29.86	29.86	29.63	18.66
11	Gujarat	1009.74	893.76	1371.21	1321.25	1316.73	1132.53
12	Haryana	825.39	517.09	963.50	670.21	1010.74	578.80

13	Himachal Pradesh	581.66	319.10	738.08	551.60	672.19	485.97
14	Jammu and Kashmir	1320.22	873.99	1650.60	364.97	1721.60	865.44
15	Jharkhand	900.18	858.97	1167.68	1154.52	1215.45	1104.93
16	Karnataka	707.61	474.52	1004.94	861.52	922.75	828.09
17	Kerala	252.22	225.13	348.47	178.16	328.83	141.66
18	Ladakh	100.00	57.18	123.49	14.89	212.09	52.23
19	Lakshadweep	5.73	2.16	7.87	4.33	5.75	1.00
20	Madhya Pradesh	2946.31	2292.80	3727.88	1939.29	3842.07	2981.51
21	Maharashtra	1013.70	693.03	1592.90	900.00	1317.43	1001.19
22	Manipur	370.43	182.50	494.19	404.76	483.05	257.22
23	Meghalaya	305.84	271.71	375.15	375.15	398.83	394.18
24	Mizoram	225.60	179.68	323.08	142.68	344.29	274.14
25	Nagaland	218.09	137.34	281.05	281.04	314.28	231.25
26	Odisha	1453.34	1238.07	1841.08	1836.67	1904.13	1236.61
27	Puducherry	15.14	13.98	19.87	15.28	19.74	12.47
28	Punjab	543.53	501.27	719.06	605.05	708.78	331.12
29	Rajasthan	2730.20	2405.82	3452.20	2138.61	3560.25	3202.89
30	Sikkim	122.49	100.12	151.76	107.19	159.73	132.61
31	Tamil Nadu	1649.96	1598.82	2117.60	2107.23	2090.77	1876.16

32	Telangana	880.61	553.28	1143.86	1142.51	1148.35	920.13
33	Tripura	318.20	226.93	387.41	286.73	414.94	341.33
34	Uttar Pradesh	5123.11	2044.97	6261.80	3819.75	6578.75	4276.45
35	Uttarakhand	672.63	320.84	844.44	704.39	686.30	440.57
36	West Bengal	1338.77	1309.74	1773.38	1522.04	1745.80	311.29
	Total	34671.73	24873.18	44493.94	32151.94	44916.21	32382.70

CHALLENGES FACED BY FIRST TIME BORROWERS DUE TO CIBIL SCORE

958. SHRI MADDILA GURUMOORTHY:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government is aware of the challenges being faced by first-time borrowers and informal sector workers who have limited or no access to credit due to low or non-existent CIBIL scores;
- (b) whether the Government is considering any measures to ensure that first-time borrowers and individuals from the informal sector can access credit despite their limited credit history or lack of formal income documentation;
- (c) the steps being taken to address the issue of significant CIBIL score drops due to minor delays in repayments and the impact of such drops have on the ability of individuals to secure loans; and
- (d) the steps being taken to reform the credit rating system to be more inclusive, fair, and flexible for the common man particularly those from the informal sector or with limited financial literacy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (d): Credit Information Report (CIR), including credit score, is provided by Credit Information Companies (CICs) based on the credit history of borrowers, which are considered by Credit Institutions (CIs) for assessment of credit facilities. Based on the credit information furnished by CIs, credit scores are derived by CICs through respective proprietary models.

CIs undertake assessment of credit facilities based on their Board approved policies and extant regulatory guidelines of the Reserve Bank of India (RBI).

In terms of RBI's Master Direction on Credit Information Reporting, CIs have been advised that first-time borrowers' loan applications should not be rejected just because they have no credit history.

The master direction, *inter- alia*, includes provisions for improving delivery of services to the common man:

- (i) access to one free full credit report including credit score, in an electronic format, to individuals
- (ii) alternate grievance redressal mechanism under Reserve Bank- Integrated Ombudsman Scheme, 2021 to cover grievances against CICs
- (iii) information to the customers about reasons for the rejection of their request for data correction, if any, to enable such customers to better understand the issues in CIR
- (iv) implementation of compensation mechanism for delayed updation/ rectification of credit information
- (v) notification to customers via SMS or email when their CIR is accessed or reporting of any default/ days past due in existing credit facilities

It is provided in the Credit Information Companies (Regulation) Act, 2005 that a borrower or client may request the concerned CIC or CI for correction/updation of his credit information, and the concerned CIC or CI are

required to take appropriate steps to update the credit information within thirty days of being requested to do so.

With regard to formalize the individuals from the informal sector and to empower non-corporate, non-farm small and micro enterprises including those who are from the informal sector, the Government has launched various schemes including, *insster alia*, the following:

- (i) PM SVANidhi;
- (ii) Pradhan Mantri Mudra Yojana;
- (iii) Stand-Up India;
- (iv) PM Vishwakarma; and
- (v) Prime Minister's Employment Generation Programme

हस्तिनापुर का विकास

959. श्री चंदन चौहान:

क्या **संस्कृति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार हस्तिनापुर क्षेत्र को इसके पौराणिक महत्व के मद्देनजर तीर्थ स्थल और सांस्कृतिक धरोहर के रूप में विकसित करने की किसी योजना पर विचार कर रही है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) हस्तिनापुर पर्यटन को बढ़ावा देने के लिए की जा रही विशेष पर्यटन और प्रचार कार्यकलापों का ब्यौरा क्या है और इन कार्यकलापों से कितनी सफलता प्राप्त हुई है; और
- (घ) यदि इस प्रकार की कोई कार्य योजना तैयार नहीं की गई है, तो इनके क्या कारण हैं ?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): हस्तिनापुर में “उल्टा खेड़ा के नाम से ज्ञात टीला और रघुनाथजी का टीला” नामक एक संरक्षित स्मारक है जो राष्ट्रीय महत्व के रूप में घोषित है। हाल ही में, स्थल के अंदर विकास कार्य जैसे स्थल को मुख्य सड़क से जोड़ने वाले रास्ते, पार्किंग का निर्माण, उद्यानों का विकास और जन सुविधाओं का प्रावधान शुरू किए गए हैं। भारतीय पुरातत्व सर्वेक्षण द्वारा वर्ष 2021-22 में हस्तिनापुर स्थल में पुरातत्वीय उत्खनन भी किए गए हैं और स्थल में उत्खनन और उनके निष्कर्षों को दर्शाने वाली एक फोटो प्रदर्शनी भी लगी है।

(ग) और (घ): केंद्रीय बजट 2020-21 में हस्तिनापुर को स्थल संग्रहालय के साथ ‘प्रतिष्ठित स्थल’ के रूप में विकसित करने की घोषणा की गई थी।

ओएसएच कोड के उपबंधों का अनुपालन

960. श्री तनुज पुनिया:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) व्यावसायिक सुरक्षा, स्वास्थ्य और कार्यदशाएं संहिता, 2020 (ओएसएच कोड) के उपबंधों के अनुसार प्रवासी कामगारों को उनके मूल स्थान पर जाने और आने के लिए यात्रा भत्ता प्रदान करने वाले नियोक्ताओं का बाराबंकी सहित उत्तर प्रदेश का राज्य-वार ब्यौरा क्या है और उन कामगारों की संख्या कितनी है जिन्हें इस प्रकार का भत्ता प्रदान किया गया है; और

(ख) उक्त संहिता के उपबंधों के अनुसार नियोक्ताओं द्वारा मुफ्त चिकित्सा जांच की सुविधा प्राप्त करने वाले कामगारों की उत्तर प्रदेश के बाराबंकी जिले सहित राज्य-वार संख्या कितनी है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): व्यावसायिक सुरक्षा, स्वास्थ्य और कार्यदशाएं (ओएसएच) संहिता, 2020 अन्य बातों के साथ-साथ नियोक्ता को अंतर-राज्यीय प्रवासी को एक वर्ष में उसके रोजगार के स्थान से उसके मूल स्थान तक आने-जाने के लिए किराए की एकमुश्त राशि, चिकित्सा जांच की सुविधा का भुगतान

करने का प्रावधान करती है। व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं (ओएसएच) संहिता, 2020 अभी लागू नहीं हुई है।

नियोक्ताओं द्वारा यात्रा भत्ते के विवरण और प्रवासी कामगारों की चिकित्सा जांच के आंकड़ों का रखरखाव केन्द्रीकृत रूप से नहीं किया जाता है।

CURRENT DEBT TO GSDP RATIO OF STATES

961. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **FINANCE** be pleased to state:

- (a) the current debt to Gross State Domestic Product (GSDP) ratio of all States including Haryana in the financial year 2024-25; and
- (b) the trend of debt to GSDP ratio of all States during the last ten years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): As per the Reserve Bank of India's (RBI) report titled 'State Finances: A Study of Budgets of 2024-25', the details of Total Outstanding Liabilities to Gross State Domestic Product (GSDP) ratio of all States including Haryana is given in the enclosed **Statement**.

(b): The trend of debt to GSDP ratio of all States and Union Territories (UT) with Legislature during the last ten years (at end-March) as per the RBI's report titled 'State Finances: A Study of Budgets of 2024-25' is shown in the Table below: (in percent)

2016	2017	2018	2019	2020	2021	2022	2023	2024 (RE)	2025 (BE)
23.7	25.1	25.1	25.3	26.6	31.0	29.1	28.2	28.5	28.8

STATEMENT**Details of total outstanding liabilities of States as percent of GSDP (as at end-March)**

(in percent)

State	2016	2017	2018	2019	2020	2021	2022	2023	2024 (RE)	2025 (BE)
1. Andhra Pradesh	24.5	37.2	29.2	30.3	33.2	36.1	33.1	33.1	34.3	34.7
2. Arunachal Pradesh	30.9	28.5	31.0	33.3	40.4	46.1	48.7	51.4	56.1	57.0
3. Assam	18.4	17.3	17.4	19.3	21.2	26.4	24.9	27.0	27.0	27.5
4. Bihar	31.4	33.0	33.5	32.0	33.3	40.1	39.8	39.3	38.9	37.3
5. Chhattisgarh	17.4	16.5	19.5	21.1	25.0	28.4	25.9	23.5	28.2	29.1
6. Goa	28.4	26.8	26.9	28.5	30.2	35.9	36.0	34.1	33.8	30.2
7. Gujarat	22.5	20.9	20.2	20.0	20.4	22.5	20.2	19.2	18.2	17.9
8. Haryana	25.0	26.6	26.2	26.8	29.7	33.8	32.2	31.4	30.6	30.4
9. Himachal Pradesh	36.1	37.6	36.8	36.6	39.1	45.4	42.7	45.2	45.2	45.2

10. Jharkhand	27.6	28.5	28.8	27.4	30.5	36.8	30.2	28.4	26.7	26.6
11. Karnataka	17.8	17.5	18.4	19.4	21.0	25.7	25.5	25.1	25.4	26.5
12. Kerala	28.9	30.2	30.9	30.9	32.9	40.3	38.9	37.9	37.2	36.8
13. Madhya Pradesh	23.6	24.0	23.8	23.5	22.8	30.7	29.8	29.4	30.2	31.6
14. Maharashtra	17.9	18.0	18.4	17.4	18.1	21.0	19.3	18.1	18.3	19.0
15. Manipur	41.7	41.5	37.1	38.2	38.3	43.9	43.8	42.6	37.3	36.7
16. Meghalaya	30.0	33.7	34.4	35.3	35.4	43.5	42.1	42.9	39.8	39.0
17. Mizoram	46.7	38.9	38.9	34.9	36.0	42.7	41.0	37.2	34.9	31.6
18. Nagaland	45.7	44.0	42.6	43.9	46.6	51.1	49.1	45.7	39.6	40.0
19. Odisha	19.9	18.3	23.4	21.2	26.8	26.1	19.9	19.5	16.0	16.3
20. Punjab	34.4	42.8	41.4	41.4	42.8	47.9	45.4	47.1	46.7	46.6

21. Rajasthan	30.8	33.6	33.8	34.2	35.3	40.4	38.8	37.3	37.1	35.8
22. Sikkim	24.1	22.7	22.8	24.1	25.3	29.2	30.5	31.3	33.0	35.0
23. Tamil Nadu	19.4	21.8	22.3	24.6	26.5	31.8	32.2	31.7	31.1	30.3
24. Telangana	15.7	12.4	21.4	22.2	23.7	28.8	28.0	26.7	26.2	26.2
25. Tripura	28.8	30.0	30.6	30.3	33.6	40.2	36.0	31.4	28.5	27.9
26. Uttar Pradesh	33.9	36.7	35.9	35.9	32.3	36.6	32.6	30.4	30.9	31.8
27. Uttarakhand	22.7	22.8	24.1	25.8	28.2	33.4	29.6	26.5	24.7	24.2
28. West Bengal	39.5	38.7	38.1	36.7	37.8	43.6	41.2	39.1	38.3	38.0
RE: Revised Estimates. BE: Budget Estimates										

CAREER COUNSELLING CENTRES IN UNIVERSITIES

962. DR. VINOD KUMAR BIND:

SHRI DAMODAR AGRAWAL:

SHRI DHARAMBIR SINGH:

SHRI PRATAP CHANDRA SARANGI:

SHRI SHANKAR LALWANI:

SHRI P. C. MOHAN:

SHRI ANOOP PRADHAN VALMIKI:

SHRI BHARTRUHARI MAHTAB:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI SURESH KUMAR KASHYAP:

SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the objectives to set up career counselling centres in Universities and their long term impact on students and the time by which these centres are set up;
- (b) the manner in which Public-Private Partnership (PPP) model is structured to ensure effective collaboration among industrial bodies, Universities and the Government in these centres;
- (c) the role likely to be played by the Industrial bodies like CII, FICCI, and ASSOCHAM to operate these career counselling centres successfully;
- (d) whether any specific skill development programmes or resources are to be provided to the students by these centres to bridge the gap between educational and industry specific requirements; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Under the National Career Service Scheme, the Ministry of Labour and Employment, Government of India has approved 400 Model Career Centres (MCCs) across the country for providing career related services including job search and matching, career counselling, vocational guidance, information on skill development courses, information on online and offline job fairs, employability assessment, employability enhancement training programmes etc. through National Career Service Portal - a digital platform [www.ncs.gov.in]. The list of MCCs operating all over India (including Universities) may be seen at <https://dge.gov.in/dge/sites/default/files/2022-12/List%20of%20400%20Model%20Career%20Centres.pdf>.

The respective State/UT governments can replicate this model in their employment exchanges/institutes. As per guidelines, MCCs have the option to jointly operate under the PPP model with the support of Industry organisations such as CII, FICCI, ASSOCHAM etc. or with the support of vocational schools, skill institutes, private players etc.

कक्षा 9 से 12 तक के विद्यार्थियों के लिए कौशल शिक्षा

963. श्री सनातन पांडेय:

श्री चन्द्र प्रकाश चौधरी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के तहत कक्षा 9 से 12 तक के विद्यार्थियों के लिए अकादमिक शिक्षा को कौशल शिक्षा के साथ एकीकृत करने तथा कौशल मॉड्यूल प्रदान करने के लिए कोई व्यापक योजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) 'समग्र शिक्षा अभियान' के तहत कौशल मॉड्यूल के लिए सरकार द्वारा राज्यों/संघ राज्यक्षेत्रों को प्रदान की गई वित्तीय सहायता का राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है; और

(ग) योजना के तहत स्वीकृत 138 नौकरी की भूमिकाएं तथा कौशल विषयों तथा इन मॉड्यूल के माध्यम से विद्यार्थियों में कौशल विकास का उत्तर प्रदेश और झारखंड सहित राज्यवार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): राष्ट्रीय शिक्षा नीति 2020 में छात्रों को कौशल शिक्षा प्रदान करने के तरीके की पूरी तरह से पुनर्कल्पना की परिकल्पना गई है। इस नीति में चरणबद्ध तरीके से सभी शिक्षा संस्थानों में कौशल शिक्षा कार्यक्रमों को मुख्यधारा की शिक्षा में एकीकृत करने की सिफारिश की गई है। कौशल शिक्षा के लिए प्राथमिकता वाले क्षेत्रों को कौशल न्यूनता विश्लेषण और स्थानीय अवसरों की मैपिंग के आधार पर चुना जाता है।

केंद्र प्रायोजित योजना 'समग्र शिक्षा' के कौशल शिक्षा घटक के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को कक्षा 6 से 8 के छात्रों को कौशल शिक्षा प्रदान करने तथा कक्षा 9 से 12 तक कौशल पाठ्यक्रम शुरू करने के लिए वित्तीय सहायता उपलब्ध कराई जाती है, जो राष्ट्रीय कौशल योग्यता

फ्रेमवर्क (एनएसक्यूएफ) के अनुरूप हैं। माध्यमिक स्तर अर्थात कक्षा 9 और 10 में, कौशल मॉड्यूल छात्रों को एक अतिरिक्त विषय के रूप में प्रस्तुत किए जाते हैं। वरिष्ठ माध्यमिक स्तर अर्थात कक्षा 11 और 12 में, कौशल पाठ्यक्रम एक अनिवार्य (वैकल्पिक) विषय के रूप में प्रस्तुत किए जाते हैं। वर्ष 2018-19 से, राज्य के प्रस्ताव के अनुसार आवर्ती और गैर-आवर्ती गतिविधियों के लिए कुल 12,44,974.28 लाख रुपये अनुमोदित किए गए। राज्यवार ब्यौरा **विवरण-I** में दिया गया है।

उत्तर प्रदेश और झारखंड सहित सभी राज्यों के कक्षा 9 से कक्षा 12 तक के स्कूली छात्रों को अब तक 138 नौकरी भूमिकाओं (जेआर)/कौशल विषयों प्रस्तुत करने की मंजूरी दी गई है। रोजगार कौशल मॉड्यूल को जेआर के पाठ्यक्रम में शामिल किया गया है जिसमें संचार कौशल, स्व-प्रबंधन कौशल, सूचना और संचार प्रौद्योगिकी कौशल, उद्यमिता कौशल और हरित कौशल शामिल हैं। अनुमोदित क्षेत्रों और नौकरी भूमिकाओं की सूची **विवरण -II** में देखी जा सकती है।

विवरण -I

वी. ई. के अंतर्गत अनुमोदित वर्षवार निधियाँ

(रूपए लाख में)

क्र. सं.	राज्य	2024-25	2023-24	2022-23	2021-22	2020-21	2019-20	2018-19
1	अंडमान एवं निकोबार द्वीप समूह	1175.27	1051.00	750.36	353.94	203.30	176.70	108.30
2	आंध्र प्रदेश	9770.16	7951.32	12160.03	8598.91	15323.17	15318.61	7653.45
3	अरुणाचल प्रदेश	3009.47	1932.48	6577.45	6683.86	4353.57	6493.29	5228.44
4	असम	19892.38	13618.03	1987.91	976.67	842.46	443.80	121.82
5	बिहार	235.11	1723.64	13940.53	8170.46	10274.54	5990.04	4395.03
6	चंडीगढ़	665.53	216.95	955.11	746.23	479.92	470.78	394.91
7	छत्तीसगढ़	18395.16	15086.97	2302.05	211.15	888.75	835.13	1194.75
9	दमन और दीव और दादर नगर हवेली	355.30	2745.66	2326.96	1749.52	2298.95	1693.32	1710.73
8	दिल्ली	5472.52	212.74	7507.29	4726.19	6702.11	5669.40	3412.18
10	गोवा	1512.35	1317.64	7097.69	2240.70	2372.23	1014.99	206.20
11	गुजरात	20403.98	9149.99	2852.42	2031.62	2079.27	2230.30	1967.30

12	हरियाणा	23919.02	20470.01	6177.54	3495.85	3716.75	3438.69	2792.58
13	हिमाचल प्रदेश	16593.38	12483.22	1421.02	697.12	555.83	239.02	177.87
14	जम्मू एवं कश्मीर	18251.68	8998.98	19473.87	12441.02	11406.25	14598.9 6	11542.41
15	झारखंड	9924.58	8250.27	155.59	123.85	156.53	60.87	35.44
16	कर्नाटक	5727.36	2915.04	1150.43	894.50	1293.65	587.25	0.00
17	केरल	1869.56	1183.48	185.21	108.33	203.45	52.45	47.66
18	लद्दाख	508.50	379.06	2135.90	991.53	961.36	562.30	362.24
19	लक्षद्वीप	13.50	4.50	1620.54	1573.27	1059.89	1060.74	1242.70
20	मध्य प्रदेश	28942.87	19399.43	2657.24	1716.50	3419.98	4169.48	2004.63
21	महाराष्ट्र	8262.45	7135.96	6.75	15.75	37.10	23.37	0.00
22	मणिपुर	2693.53	2483.14	11085.68	9241.78	10562.44	6388.65	7102.67
23	मेघालय	2237.45	1620.19	1285.30	757.52	1178.70	1305.18	874.07
24	मिजोरम	1276.89	1135.78	11434.88	10040.22	10947.38	10729.6 0	12205.92
25	नागालैंड	1328.03	1313.53	11344.21	14222.93	18981.68	17715.9 6	18753.90
26	ओडिशा	16960.89	14777.52	1004.66	573.41	367.93	248.46	181.55
27	पुदुचेरी	375.61	222.03	5141.16	4684.29	8495.37	8122.60	7220.41
28	पंजाब	15889.73	11593.35	6111.64	4317.09	8164.21	8290.01	7715.20
29	राजस्थान	37221.63	29884.95	1813.31	346.00	1202.00	1192.00	1202.00
30	सिक्किम	4021.39	3348.49	215.85	176.16	122.36	86.29	81.84

31	तमिलनाडु	2096.91	2598.36	10373.1 6	6522.0 8	5448.24	3127.37	2428.32
32	तेलंगाना	4373.96	3527.35	246.47	138.54	192.88	182.65	0.00
33	त्रिपुरा	3709.27	2987.42	1525.93	870.48	830.51	549.78	588.15
34	उत्तर प्रदेश	9826.72	6051.51	1447.80	1487.1 2	2356.50	1158.25	355.11
35	उत्तराखंड	6069.62	3250.09	1181.78	461.10	470.25	298.06	206.38
36	पश्चिम बंगाल	26043.50	19015.56	5125.98	8385.9 1	9528.35	8408.75	8436.98
कुल		329025.26	240035. 63	162779. 70	120771 .60	147477. 86	132933. 09	111951. 14

विवरण -II**138 अनुमोदित कार्य भूमिकाओं की सूची**

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
1	एयरोस्पेस एवं विमानन	1	ड्रोन ऑपरेटर - मल्टी-रोटर (नई कार्य भूमिका)	ग्यारहवीं
	एयरोस्पेस एवं विमानन			बारहवीं
2	कृषि	2	डेयरी कार्यकर्ता	नौवीं
	कृषि			दसवीं
	कृषि	3	सोलेनेसियस फसल कल्टीवेटर	नौवीं
	कृषि			दसवीं
	कृषि	4	डेयरी किसान /उद्यमी	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	5	पुष्पकृषि विशेषज्ञ	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	6	बागवान	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	7	सिंचाई सेवा तकनीशियन	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	8	माइक्रो सिंचाई तकनीशियन	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	9	जैविक उत्पादक	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	10	छोटे मुर्गीपालक किसान	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	11	धान किसान	नौवीं
	कृषि			दसवीं
	कृषि	12		ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	कृषि		हाइड्रोपोनिक्स तकनीशियन (नई कार्य भूमिका)	बारहवीं
	कृषि	13	किसान ड्रोन संचालक (नई कार्य भूमिका)	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	14	पादप ऊतक संवर्धन तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	15	कृषि प्रसार सेवा प्रदाता	ग्यारहवीं
	कृषि		(नई कार्य भूमिका)	बारहवीं
	कृषि	16	मछली बीज उत्पादक (नई कार्य भूमिका)	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	17	पर्ल कल्चर तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	कृषि			बारहवीं
	कृषि	18	तिलहन फसल उत्पादक (नई कार्य भूमिका)	ग्यारहवीं
	कृषि			बारहवीं
3	परिधान, मेड-अप्स और	19	सिलाई मशीन संचालक	नौवीं
	परिधान, मेड-अप्स और			दसवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और	20	फ़िनिशर और पैकर (नई कार्य भूमिका)	नौवीं
	गृह साज-सज्जा			

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	परिधान, मेड-अप्स और			दसवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और	21	हाथ की कढ़ाई करने वाला (अड्डावाला)	नौवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और			दसवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और	22	स्व-रोज़गार दर्जी	ग्यारहवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और			बारहवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और	23	विशेषीकृत सिलाई मशीन ऑपरेटर	ग्यारहवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और			बारहवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और	24	सहायक डिजाइनर-फैशन, घर और मेड-अप्स	ग्यारहवीं
	गृह साज-सज्जा			
	परिधान, मेड-अप्स और			बारहवीं
	गृह साज-सज्जा			
4	मोटर वाहन	25		नौवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	मोटर वाहन		चार पहिया वाहन सेवा सहायक	दसवीं
	मोटर वाहन	26	विद्युत वाहन सेवा सहायक	नौवीं
	मोटर वाहन			दसवीं
	मोटर वाहन	27	चार पहिया वाहन सेवा तकनीशियन	ग्यारहवीं
	मोटर वाहन			बारहवीं
	मोटर वाहन	28	ऑटो इलेक्ट्रिकल डिज़ाइन तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	मोटर वाहन			बारहवीं
	मोटर वाहन	29	ऑटोमोटिव आईआईओटी एप्लिकेशन तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	मोटर वाहन			बारहवीं
5	बीएफएसआई	30	माइक्रोफाइनेंस कार्यकारी	नौवीं
	बीएफएसआई			दसवीं
	बीएफएसआई	31	व्यवसाय संवाददाता/सुविधाकर्ता	ग्यारहवीं
	बीएफएसआई			बारहवीं
	बीएफएसआई	32	एमआईएस डेटा विश्लेषक - वित्तीय सेवाएँ (नई कार्य भूमिका)	ग्यारहवीं
	बीएफएसआई			बारहवीं
	बीएफएसआई	33	ग्राहक सेवा सहयोगी - वित्तीय सेवाएँ (नई कार्य भूमिका)	ग्यारहवीं
	बीएफएसआई			बारहवीं
6	सौंदर्य एवं स्वास्थ्य	34	सहायक सौंदर्य चिकित्सक	नौवीं
	सौंदर्य एवं स्वास्थ्य			दसवीं
	सौंदर्य एवं स्वास्थ्य	35	सौंदर्य चिकित्सक	ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	सौंदर्य एवं स्वास्थ्य			बारहवीं
	सौंदर्य एवं स्वास्थ्य	36	नाखून तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	सौंदर्य एवं स्वास्थ्य			बारहवीं
	सौंदर्य एवं स्वास्थ्य	37	व्यक्तिगत प्रशिक्षक (बैंडडब्ल्यू) (नई कार्य भूमिका)	ग्यारहवीं
	सौंदर्य एवं स्वास्थ्य			बारहवीं
7	निर्माण	38	सहायक राजमिस्त्री	नौवीं
	निर्माण			दसवीं
	निर्माण	39	ईंट राजमिस्त्री (ऐच्छिक: सामान्य/पलस्तर)	ग्यारहवीं
	निर्माण			बारहवीं
	निर्माण			
	निर्माण	40	निर्माण चित्रकार और सज्जाकार	ग्यारहवीं
	निर्माण			बारहवीं
	निर्माण	41	ड्राफ्ट्समैन-मैकेनिकल (नई कार्य भूमिका)	नौवीं
	निर्माण			दसवीं
	निर्माण	42	मसौदा तैयार करने वाला व्यक्ति (सिविल वर्क्स)	ग्यारहवीं
	निर्माण			बारहवीं
8	इलेक्ट्रॉनिक्स और एचडब्ल्यू	43	जूनियर फील्ड तकनीशियन - घरेलू उपकरण	नौवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			दसवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	44	सोलर पैनल स्थापना तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	45	ड्रोन सेवा तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	इलेक्ट्रॉनिक्स और एचडब्ल्यू इलेक्ट्रॉनिक्स और एचडब्ल्यू इलेक्ट्रॉनिक्स और एचडब्ल्यू इलेक्ट्रॉनिक्स और एचडब्ल्यू इलेक्ट्रॉनिक्स और एचडब्ल्यू इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	46	फील्ड तकनीशियन – अन्य घरेलू उपकरण	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	47	फील्ड तकनीशियन - वायरमैन नियंत्रण कक्ष	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	48	फील्ड तकनीशियन – एयर कंडीशनर	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	49	"इंस्टॉलेशन तकनीशियन कंप्यूटिंग और पेरिफेरल्स", का नाम बदलकर "सहायक इंस्टॉलेशन कंप्यूटिंग और पेरिफेरल्स" कर दिया	ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
			गया और इसे स्थानांतरित कर दिया गया।	
	इलेक्ट्रॉनिक्स और एचडब्ल्यू		कक्षा 9-10 से कक्षा 11-12 तक	बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	50	सोलर पीवी इंस्टॉलर-सिविल (नई कार्य भूमिका)	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू	51	सीसीटीवी स्थापना तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	इलेक्ट्रॉनिक्स और एचडब्ल्यू			बारहवीं
9	खाद्य उद्योग	52	जैम, जेली और केचप प्रसंस्करण तकनीशियन	नौवीं
	खाद्य उद्योग			दसवीं
	खाद्य उद्योग	53	आइसक्रीम प्रसंस्करण तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
	खाद्य उद्योग	54	सोया उत्पाद प्रोसेसर (नई कार्य भूमिका)	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
	खाद्य उद्योग	55	क्राफ्ट बेकर	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
	खाद्य उद्योग	56	बेकिंग टेक्नीशियन/ऑपरेटिव	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
	खाद्य उद्योग	57	खाद्य विश्लेषक (नई कार्य भूमिका)	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
	खाद्य उद्योग	58		ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	खाद्य उद्योग		डेयरी प्रसंस्करण उपकरण संचालक (नई कार्य भूमिका)	बारहवीं
	खाद्य उद्योग	59	बाजरा उत्पाद प्रोसेसर (नई कार्य भूमिका)	ग्यारहवीं
	खाद्य उद्योग			बारहवीं
10	हस्तशिल्प और कालीन	60	जूट उत्पाद कारीगर (नई कार्य भूमिका)	ग्यारहवीं
	हस्तशिल्प और कालीन			बारहवीं
	हस्तशिल्प और कालीन	61	बांस का काम करने वाला कारीगर (नई कार्य भूमिका)	ग्यारहवीं
	हस्तशिल्प और कालीन			बारहवीं
	हस्तशिल्प और कालीन	62	कागज की लुगदी उत्पाद कारीगर (नई कार्य भूमिका)	ग्यारहवीं
	हस्तशिल्प और कालीन			बारहवीं
11	स्वास्थ्य सेवा	63	गृह स्वास्थ्य सहायक प्रशिक्षु	नौवीं
	स्वास्थ्य सेवा			दसवीं
	स्वास्थ्य सेवा	64	जनरल ड्यूटी सहायक प्रशिक्षु	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं
	स्वास्थ्य सेवा	65	योग चिकित्सा सहायक (नई कार्य भूमिका)	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं
	स्वास्थ्य सेवा	66	टेलीस्वास्थ्य सेवा समन्वयक (नई कार्य भूमिका)	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं
	स्वास्थ्य सेवा	67	पंचकर्म तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	स्वास्थ्य सेवा	68	जराचिकित्सा देखभाल सहायक (नई कार्य भूमिका)	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं
	स्वास्थ्य सेवा	69	मेडिकल रिकॉर्ड सहायक (नई कार्य भूमिका)	ग्यारहवीं
	स्वास्थ्य सेवा			बारहवीं
12	आईटी-आईटीईएस	70	घरेलू बायोमेट्रिक डेटा ऑपरेटर	नौवीं
	आईटी-आईटीईएस			दसवीं
	आईटी-आईटीईएस	71	घरेलू डेटा एंट्री ऑपरेटर	नौवीं
	आईटी-आईटीईएस			दसवीं
	आईटी-आईटीईएस	72	कनिष्ठ सॉफ्टवेयर डेवलपर	नौवीं
	आईटी-आईटीईएस			दसवीं
	आईटी-आईटीईएस	73	सीआरएम डोमेस्टिक वॉयस	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
	आईटी-आईटीईएस	74	डेटा एनोटेटर (नई कार्य भूमिका)	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
	आईटी-आईटीईएस	75	वेब डेवलपर (नई कार्य भूमिका)	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
	आईटी-आईटीईएस	76	आर्टिफिशियल इंटेलिजेंस सहायक (नई कार्य भूमिका)	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
	आईटी-आईटीईएस	77	कनिष्ठ साइबर सुरक्षा सहयोगी (नई कार्य भूमिका)	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
	आईटी-आईटीईएस	78	आर्टिफिशियल इंटेलिजेंस एसोसिएट (नई कार्य भूमिका)	नौवीं
	आईटी-आईटीईएस			दसवीं
	आईटी-आईटीईएस	79		ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	आईटी-आईटीईएस		जूनियर क्लाउड कंप्यूटिंग एसोसिएट (नई कार्य भूमिका)	बारहवीं
	आईटी-आईटीईएस	80	प्रमाणित क्लाउड कंप्यूटिंग और वर्चुअलाइजेशन विशेषज्ञ (नई कार्य भूमिका)	नौवीं
	आईटी-आईटीईएस			दसवीं
	आईटी-आईटीईएस	81	साइबर सुरक्षा सहायक (नई कार्य भूमिका)	ग्यारहवीं
	आईटी-आईटीईएस			बारहवीं
13	मीडिया एवं मनोरंजन	82	स्टोरीबोर्ड आर्टिस्ट	नौवीं
	मीडिया एवं मनोरंजन			दसवीं
	मीडिया एवं मनोरंजन	83	रोटो आर्टिस्ट	ग्यारहवीं
	मीडिया एवं मनोरंजन			बारहवीं
	मीडिया एवं मनोरंजन	84	कैरेक्टर डिजाइनर (नई कार्य भूमिका)	ग्यारहवीं
	मीडिया एवं मनोरंजन			बारहवीं
	मीडिया एवं मनोरंजन	85	टेक्सचरिंग आर्टिस्ट	ग्यारहवीं
	मीडिया एवं मनोरंजन			बारहवीं
	मीडिया एवं मनोरंजन	86	एनिमेटर (नई कार्य भूमिका)	ग्यारहवीं
	मीडिया एवं मनोरंजन			बारहवीं
14	कार्यालय प्रशासन और	87	कार्यालय सहायक (नई कार्य भूमिका)	नौवीं
	कार्यालय प्रशासन और			दसवीं
	प्रबंधन			
	कार्यालय प्रशासन और	88	सचिव (नई कार्य भूमिका)	ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	प्रबंधन			
	कार्यालय प्रशासन और			बारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और	89	सुरक्षा गार्ड	ग्यारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और			बारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और	90	निजी सुरक्षा अधिकारी (नई कार्य भूमिका)	ग्यारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और			बारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और	91	कार्यालय कार्यकारी (नई कार्य भूमिका)	ग्यारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और			बारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और	92	कार्यालय संचालन कार्यकारी (नई कार्य भूमिका)	ग्यारहवीं
	प्रबंधन			
	कार्यालय प्रशासन और			बारहवीं
	प्रबंधन			

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
15	नलसाजी	94	सहायक प्लम्बर- सामान्य	नौवीं
	नलसाजी			दसवीं
	नलसाजी	95	प्लम्बर - सामान्य	ग्यारहवीं
	नलसाजी			बारहवीं
	नलसाजी	96	उन्नत नलसाजी तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	नलसाजी			बारहवीं
16	बिजली	97	उपभोक्ता ऊर्जा मीटर तकनीशियन	नौवीं
	बिजली			दसवीं
	बिजली	98	वितरण लाइनमैन - इस कार्य भूमिका का नाम "वितरण लाइनमैन" से बदलकर "लाइनमैन वितरण तकनीशियन" कर दिया गया है।	ग्यारहवीं
	बिजली			बारहवीं
	बिजली	99	केबल योजक विद्युत ऊर्जा प्रणाली -	ग्यारहवीं
	बिजली		एनक्यूआर वेबसाइट पर कोई योग्यता कोड नहीं है और नाम केबल जॉइंटर (एटीएस) लिखा गया है	बारहवीं
	बिजली	100	जूनियर तकनीशियन- सोलर ईवी चार्जिंग स्टेशन (नई कार्य भूमिका)	ग्यारहवीं
	बिजली			बारहवीं
	बिजली	101		ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	बिजली		सोलर ईवी चार्जिंग उद्यमी (नई कार्य भूमिका)	बारहवीं
17	निजी सुरक्षा	102	सीसीटीवी वीडियो फुटेज ऑडिटर (नई कार्य भूमिका)	ग्यारहवीं
	निजी सुरक्षा			बारहवीं
18	खुदरा	103	खुदरा स्टोर संचालन सहायक	नौवीं
	खुदरा			दसवीं
	खुदरा	104	खुदरा कैशियर	नौवीं
	खुदरा			दसवीं
	खुदरा	105	खुदरा बिक्री सहायक	नौवीं
	खुदरा			दसवीं
	खुदरा	106	खुदरा प्रशिक्षु सहायक	नौवीं
	खुदरा			दसवीं
	खुदरा	107	सेवा पूर्ति कार्यकारी (नई कार्य भूमिका)	ग्यारहवीं
	खुदरा			बारहवीं
19	खेल-कूद, शारीरिक शिक्षा,	108	शारीरिक शिक्षा सहायक (प्रारंभिक वर्ष)	नौवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम			दसवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम	109	शारीरिक शिक्षा सहायक (प्राथमिक वर्ष)	नौवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम			दसवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम	110	फिटनेस प्रशिक्षक	ग्यारहवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम			बारहवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम	111	स्पोर्ट्स मसाजर (नई कार्य भूमिका)	नौवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम			दसवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम	112	आत्मरक्षा प्रशिक्षक (नई कार्य भूमिका)	ग्यारहवीं
	खेल-कूद, शारीरिक शिक्षा, स्वास्थ्य एवं आराम			बारहवीं
20	दूरसंचार	113	ऑप्टिकल फाइबर स्प्लिसर	नौवीं
	दूरसंचार			दसवीं
	दूरसंचार	114	एआई डिवाइस इंस्टॉलेशन ऑपरेटर (नई कार्य भूमिका)	नौवीं
	दूरसंचार			दसवीं
	दूरसंचार	115	दूरसंचार तकनीशियन – आईओटी डिवाइस/सिस्टम (नई कार्य भूमिका)	ग्यारहवीं
	दूरसंचार			बारहवीं
	दूरसंचार	116		ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	दूरसंचार		ऑप्टिकल फाइबर तकनीशियन	बारहवीं
21	पर्यटन एवं आतिथ्य	117	हाउसकीपिंग प्रशिक्षु	नौवीं
	पर्यटन एवं आतिथ्य			दसवीं
	पर्यटन एवं आतिथ्य	118	खाद्य एवं पेय पदार्थ सेवा सहायक	नौवीं
	पर्यटन एवं आतिथ्य			दसवीं
	पर्यटन एवं आतिथ्य	119	ग्राहक सेवा कार्यकारी (मिलें और अभिवादन करें)	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	120	काउंटर सेल्स कार्यकारी	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	121	अतिथि सेवा सहयोगी (हाउसकीपिंग)	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	122	खाद्य एवं पेय सेवा – सहायक	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	123	यात्रा सलाहकार (नई कार्य भूमिका)	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	124	अतिथि सेवा सहायक (फ्रंट ऑफिस) (नई कार्य भूमिका)	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	125	नेचर गाइड (नई कार्य भूमिका)	ग्यारहवीं
	पर्यटन एवं आतिथ्य			बारहवीं
	पर्यटन एवं आतिथ्य	126	वॉक टूर फैसिलिटेटर (नई कार्य भूमिका)	नौवीं
	पर्यटन एवं आतिथ्य			दसवीं
22	परिवहन, रसद और भण्डारण	127	भूमि परिवहन सहयोगी (नई कार्य भूमिका)	नौवीं
	परिवहन, रसद और			दसवीं
	परिवहन, रसद और	128	प्रलेखन कार्यकारी	ग्यारहवीं
	परिवहन, रसद और			ग्यारहवीं

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
	भण्डारण			बारहवीं
	परिवहन, रसद और			
	भण्डारण			
	परिवहन, रसद और	129	गोदाम दावा समन्वयक (नई कार्य भूमिका)	ग्यारहवीं
	भण्डारण			बारहवीं
	परिवहन, रसद और			
	भण्डारण	130	वेयरहाउस एसोसिएट (नई कार्य भूमिका)	ग्यारहवीं
	परिवहन, रसद और			बारहवीं
	भण्डारण			
	परिवहन, रसद और			
	भण्डारण	131	ई-कॉमर्स डिलीवरी एसोसिएट (नई कार्य भूमिका)	ग्यारहवीं
	परिवहन, रसद और			बारहवीं
	भण्डारण			
	परिवहन, रसद और			
	भण्डारण		आपूर्ति श्रृंखला कार्यकारी (नई कार्य भूमिका)	ग्यारहवीं
	परिवहन, रसद और			बारहवीं
	भण्डारण			
	परिवहन, रसद और			
	भण्डारण			
23	बैंकिंग, वित्त	132	बैंक ऑफिस एसोसिएट - वित्तीय सेवाएँ	ग्यारहवीं
	बैंकिंग, वित्त		(नई कार्य भूमिका)	बारहवीं
	सेवाएँ एवं बीमा			
	बैंकिंग, वित्त	133	बैंक एश्योरेंस रिलेशनशिप एसोसिएट (नई कार्य भूमिका)	ग्यारहवीं
	सेवाएँ एवं बीमा			बारहवीं
	बैंकिंग, वित्त			
	सेवाएँ एवं बीमा			

सेक्टर की क्र.सं.	सेक्टर का नाम	नौकरी भूमिका की क्र.सं.	नौकरी भूमिका/व्यावसायिक विषय का शीर्षक एवं क्यूपी कोड	कक्षा
24	घरेलू कामगार	134	बुजुर्गों की देखभाल करने वाला साथी (नई कार्य भूमिका)	ग्यारहवीं
	घरेलू कामगार			बारहवीं
	घरेलू कामगार	135	व्यावसायिक रसोइया (घरेलू और लघु प्रतिष्ठान) (नई कार्य भूमिका)	ग्यारहवीं
	घरेलू कामगार			बारहवीं
25	पर्यावरण विज्ञान	136	हरित हाइड्रोजन संयंत्र तकनीशियन (नई कार्य भूमिका)	ग्यारहवीं
	पर्यावरण विज्ञान			बारहवीं
26	संगठित खुदरा	137	रिटेल एसोसिएट सह कैशियर (नई कार्य भूमिका)	ग्यारहवीं
	संगठित खुदरा			बारहवीं
27	रबड़, रसायन एवं	138	ऑपरेटर- प्लास्टिक 3डी प्रिंटिंग (नई कार्य भूमिका)	ग्यारहवीं
	रबड़, रसायन एवं			बारहवीं
	पेट्रोरसायन			

NATIONAL CLEAN AIR PROGRAMME

964. SHRI DUSHYANT SINGH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of progress made in improving air quality and reducing particulate matter (PM10) levels under the National Clean Air Programme

(NCAP) and the XVth Finance Commission air quality grants, during the last three years, State and year-wise;

(b) the details regarding current air quality improvement in major cities of the country, compared to global standards for particulate matter levels, along with key challenges faced in meeting the 40% reduction target by 2025-26;

(c) the details of specific actions taken by the Government to address vehicular emissions, industrial pollutants and construction dust in cities under the NCAP; and

(d) the steps taken to control pollution sources like vehicular emissions, industrial emissions, and waste burning?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b): National Clean Air Programme (NCAP) was launched by Ministry of Environment, Forest and Climate Change (MoEFCC) in January 2019 with an aim to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) in 24 States/UTs through implementation of National, State and City level clean air action plans. NCAP envisages reduction in PM10 levels up to 40% or achievement of national standards (60 microgram/cubic meter) by 2025-26.

NCAP is multi-sectoral initiative involving the coordinated efforts of the Central and State Governments, Urban Local Bodies (ULBs), and other

stakeholders. It emphasizes source-specific mitigation measures through city, state, and national-level clean air action plans.

City Specific Clean Air Action Plans have been prepared by all cities to implement air quality improvement measures in respective cities. These plans target air pollution sources like soil and road dust, vehicular emissions, waste burning, construction and demolition activities, and industrial pollution. In addition, funding for implementation of City Action Plans (CAPs) is mobilized through the convergence of resources from various Central Government schemes such as Swachh Bharat Mission- Urban (SBM-U), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart City Mission (SCM), Sustainable Alternative Towards Affordable Transportation (SATAT), Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME-II), and Nagar Van Yojana (NVY), as well as resources from State/UT Governments and agencies like Municipal Corporations and Urban Development authorities.

Further, an allocation of Rs. 19,611 crore has been made for 130 cities. It includes an allocation of Rs.16,539 crore to 48 million plus cities through 15th Finance Million Plus City Challenge Fund (MPCCF) for the period FY 2020-21 to 2025-26, and Rs.3072 crore to remaining 82 cities through Control of Pollution Scheme of MoEFCC for the period FY 2019-20 till 2025-26. These are performance linked grants for critical gap funding to implement air pollution mitigation measures, and an amount of Rs. 11,541.88 crore has been released based on achievement of air pollution reduction targets in respective cities.

The progress made in improving air quality in terms of particulate matter (PM10) levels under NCAP during the last three years (2021-22, 2022-23, and 2023-24) is given in the enclosed **Statement-I**.

Ministry of Environment, Forest and Climate Change has notified National Ambient Air Quality Standards (NAAQS) in 2009 for 12 parameters. NAAQS take into account of Indian conditions and factors such as background air pollution levels, pollutants and sources, exposure of pollutants and health impacts.

97 cities out of 130 cities have shown improvement in air quality in terms of annual PM10 concentrations in FY 2023-24 with respect to the levels of FY 2017-18. 55 cities have achieved reduction of 20% and above in PM10 levels in 2023-24 with respect to the levels of 2017-18. 18 cities have met National Ambient Air Quality Standards (NAAQS) for PM10 (60 µg/m³) in FY 2023-24. Details of air quality improvement in cities covered under NCAP is given in the enclosed **Statement-II**.

(c) and (d): To address vehicular emissions, the Government has taken several proactive measures such as introduction of BS-VI fuel norms for vehicles from 1st April 2018 in NCT of Delhi and from 1st April 2020 for the rest of the country, introduction of vehicle scrapping policy and promotion of Electric Vehicles and charging infrastructure through various Central Schemes. A total of 1,130 E-buses have been deployed across 13 cities and 163 E-charging stations have been set up in 16 cities through convergence under Smart City Mission.

Further, under PM E-bus Sewa scheme of MoHUA, an allocation of ₹13,778 crore out of the total ₹57,613 crore scheme outlay has been provided for enhancing urban transport through deployment of electric buses and charging stations. A total of 76 NCAP cities are eligible for 6,889 electric buses under PM E-bus Sewa Scheme. So far, 3,989 buses and 61 depots have been sanctioned in 46 NCAP cities.

Further, Ministry of Road, Transport and Highways (MoRTH) has directed the State Govt./UT administrations to establish 64 Registered Vehicle Scrapping Facilities (RVSF) and 130 Automated Testing Stations (ATS) in NCAP cities. As of now, 22 RVSFs are operational, with 11 sanctioned, and 18 ATS are functional, with 42 more sanctioned.

Ministry of Environment, Forest and Climate Change notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 on 06.01.2025 for environmentally sound management of end-of-life vehicles.

Under Swachh Bharat Mission-Urban 2.0 (SBM 2.0) Scheme of the Ministry of Housing and Urban Affairs (MoHUA), solid waste processing facilities of 42500 TPD in 130 cities, Construction and Demolition (CandD) waste facilities of 7,300 TPD in 130 cities, legacy waste remediation of 11.19 crore tonnes in 93 cities and procurement of 516 nos. of mechanical road sweepers in 118 cities have been undertaken.

To address open burning of waste, Public Grievance Redressal System (PGRS) App has been developed and floated in all 130 Cities for online

registration of complaints by the citizens and quick redressal by local bodies. Further, local bodies under NCAP have been directed to clear garbage vulnerable points, which are prone to open burning.

For control of industrial pollution, a total of 4,933 out of 11,728 industries across 130 cities have switched to cleaner fuels. Further, industrial pollution is monitored by concerned SPCBs/PCCs through Consent Mechanism under the Air (Prevention and Control of Pollution) Act, 1981 and Environmental Clearance issued under EIA Notification, 2006, as applicable, by MoEFCC and its regional offices. 17 categories of highly polluting industries have been directed to install Online Emission and Effluent Monitoring System (OCEMS).

Some of the other key measures taken by the Central Government for air quality management including control of vehicular and industrial pollution are is given in the enclosed **Statement-III**.

STATEMENT-I

Annual Average PM10 levels ($\mu\text{g}/\text{m}^3$) in 130 Cities during the last three years (2021-22, 2022-23 and 2023-24)					
States	S. No.	Cities	FY 2021-2022	FY 2022-2023	FY 2023-24
Andhra Pradesh	1	Ananthapur	52	57	61
	2	Chittur	49	52	59
	3	Eluru	65	66	68
	4	Guntur	58	60	61
	5	Kadapa	54	57	42
	6	Kurnool	61	64	56
	7	Nellore	55	56	52

	8	Ongole	52	50	56
	9	Rajahmundry	68	68	76
	10	Srikakulam	75	71	68
	11	Vijayawada	67	90	61
	12	Visakhapatna m	98	116	120
	13	Vizhianagara m	71	75	73
Assam	14	Guwahati	103	106	119
	15	Nagaon	104	121	107
	16	Nalbari	99	128	127
	17	Silchar	45	49	32
	18	Sivasagar	47	42	41
Bihar	19	Patna	145	193	178
	20	Gaya	97	150	104
	21	Muzaffarpur	153	175	168
Chandigarh	22	Chandigarh	97	116	116
Chhattisgarh	23	Korba	61	70	61
	24	Durg Bhilainagar	58	70	68
	25	Raipur	61	78	76
Delhi	26	Delhi	196	209	208
Gujarat	27	Ahmedabad	113	91	98
	28	Rajkot	116	92	92
	29	Surat	100	118	103
	30	Vadodara	121	104	95
Haryana	31	Faridabad	209	212	190
Himachal Pradesh	32	Baddi	132	145	111
	33	Damtal	64	64	52
	34	Kala Amb	114	93	100
	35	Nalagarh	84	78	68
	36	Paonta Sahib	90	103	90

	37	Parwanoo	35	47	39
	38	Sunder Nagar	47	46	44
Jammu	39	Jammu	170	158	101
	40	Srinagar	111	88	96
Jharkhand	41	Dhanbad	235	203	138
	42	Jamshedpur	110	126	130
	43	Ranchi	110	107	107
Karnataka	44	Bengaluru	67	68	70
	45	Devanagere	57	61	66
	46	Gulburga / Kalaburgi	84	74	56
	47	Hubli-Dharwad	68	76	71
Madhya Pradesh	48	Bhopal	116	124	113
	49	Dewas	81	105	99
	50	Gwalior	109	145	136
	51	Indore	103	109	99
	52	Jabalpur	115	125	91
	53	Sagar	79	83	74
	54	Ujjain	114	111	84
Maharashtra	55	Aurangabad	86	107	98
	56	Akola	64	62	85
	57	Amravati	66	68	87
	58	Badlapur	94	146	152
	59	Chandrapur	104	121	102
	60	Greater Mumbai	106	116	94
	61	Jalgaon	59	66	97
	62	Jalna	93	93	102
	63	Kolhapur	81	80	86
	64	Latur	57	53	66
	65	Nagpur	68	97	94
	66	Nashik	59	62	72

	67	Navi Mumbai	97	102	98
	68	Pune	85	96	98
	69	Sangli	60	69	77
	70	Solapur	60	76	96
	71	Thane	130	115	111
	72	Ulhasnagar	77	128	149
	73	Vasai virar	174	155	125
Meghalaya	74	Byrnihat	181	131	104
Nagaland	75	Dimapur	84	91	97
	76	Kohima	69	72	68
Odisha	77	Angul	97	98	167
	78	Balasore	74	82	124
	79	Bhubneshwar	95	118	114
	80	Cuttack	90	105	129
	81	Kalinga Nagar	114	104	101
	82	Rourkela	106	126	111
	83	Talcher	81	93	113
Punjab	84	Amritsar	118	120	119
	85	Dera Baba Nanak	71	58	56
	86	Dera Bassi	98	104	102
	87	Jalandhar	130	126	111
	88	Khanna	106	103	100
	89	Ludhiana	150	163	161
	90	Mandi Gobindgarh	122	131	126
	91	Naya Nangal	70	63	59
	92	Patiala	109	103	91
Rajasthan	93	Jaipur	126	143	148
	94	Alwar	112	116	127
	95	Jodhpur	161	146	124
	96	Kota	112	128	124

	97	Udaipur	122	128	121
Tamil Nadu	98	Chennai	57	66	63
	99	Madurai	53	68	68
	100	Trichy	45	47	47
	101	Tuticorin	67	54	57
Telangana	102	Hyderabad	88	83	81
	103	Nalgonda	70	55	59
	104	Sangareddy	83	86	81
Uttar Pradesh	105	Agra	146	118	116
	106	Allahabad	119	125	124
	107	Ghaziabad	216	198	172
	108	Kanpur	170	143	125
	109	Lucknow	148	149	137
	110	Meerut	186	177	149
	111	Varanasi	114	94	73
	112	Anpara	154	166	166
	113	Bareilly	175	110	80
	114	Firozabad	137	106	102
	115	Gajraula	155	194	167
	116	Gorakhpur	122	102	111
	117	Jhansi	128	118	96
	118	Khurja	173	150	104
	119	Moradabad	155	116	115
	120	Noida	203	202	182
	121	Raebareli	112	102	91
Uttarakhand	122	Dehradun	146	117	109
	123	Kashipur	119	112	98
	124	Rishikesh	117	103	76
West Bengal	125	Asansol	112	147	108
	126	Barrackpore	85	84	99
	127	Durgapur	168	139	106
	128	Haldia	94	91	87

	129	Howrah	125	125	111
	130	Kolkata	105	97	94

STATEMENT II

Improvement in PM10 concentrations of 130 Cities in FY 2023-24 w.r.t. FY 2017-18				
S. No.	Cities	PM10 concentrations in 2017-18 (µg/m3) (Annual Avg.)	PM10 concentrations in 2023-24 (µg/m3) (Annual Avg.)	Percentage reduction in PM10 concentrations in 2023-24 with respect to the year 2017-18 (%)
1.	Varanasi	230	73	68
2.	Bareilly	207	80	61
3.	Firozabad	247	102	59
4.				
5.	Dehradun	250	109	56
6.	Dhanbad	315	138	56
7.	Tuticorin	123	57	54
8.	Nalagarh	146	68	53
9.	Moradabad	222	115	48
10.	Khurja	195	104	47
11.	Trichy	88	47	47
12.	Kohima	127	68	46
13.	Lucknow	253	137	46
14.	Kanpur	227	125	45
15.	Kadapa	75	42	44
16.	Sivasagar	73	41	44

17.	Sunder Nagar	78	44	44
18.	Agra	202	116	43
19.	Greater Mumbai	161	94	42
20.	Rishikesh	129	76	41
21.	Parwanoo	66	39	41
22.	Byrnihat	175	104	41
23.	Ahmedabad	164	98	40
24.	Ghaziabad	285	172	40
25.	Rajkot	150	92	39
26.	Jalandhar	178	111	38
27.	Raebareli	145	91	37
28.	Amritsar	189	119	37
29.	Baddi	174	111	36
30.	Kolkata	147	94	36
31.	Jammu	157	101	36
32.	Silchar	49	32	35
33.	Jodhpur	189	124	34
34.	Vijayawada	91	61	33
35.	Naya Nangal	87	59	32
36.	Dimapur	142	97	32
37.	Khanna	142	100	30
38.	Durgapur	150	106	29
39.	Kurnool	79	56	29
40.	Dera Baba Nanak	79	56	29
41.	Vadodara	133	95	29
42.	Allahabad	169	124	27
43.	Asansol	147	108	27
44.	Srinagar	132**	96	27
45.	Hyderabad	110	81	26
46.	Gorakhpur	150	111	26

47.	Ananthpur	78	59	24
48.	Ranchi	141	107	24
49.	Bengaluru	92	70	24
50.	Akola	111	85	23
51.	Durg Bhilainagar	86	68	21
52.	Surat	130	103	21
53.	Noida	229	182	21
54.	Howrah	139	111	20
55.	Thane	138	111	20
56.	Latur	82	66	20
57.	Nellore	64	52	19
58.	Gajraula	204	167	18
59.	Faridabad	229**	190	17
60.	Alwar	152	127	16
61.	Chittur	70	59	16
62.	Kala Amb	118	100	15
63.	Mandi Gobindgarh	148	126	15
64.	Amravati	102	87	15
65.	Patiala	106	91	14
66.	Jaipur	172	148	14
67.	Ongole	65	56	14
68.	Delhi	241	208	14
69.	Chandrapur	118	102	14
70.	Nashik	82	72	12
71.	Jhansi	109	96	12
72.	Sangli	87	77	11
73.	Devanagere	74	66	11
74.	Kota	139	124	11
75.	Rajahmundry	85	76	11
76.	Hubli-Dharwad	79	71	10

77.	Jabalpur	101	91	10
78.	Ujjain	93	84	10
79.	Guntur	66	61	8
80.	Kalinga Nagar	109	101	7
81.	Meerut	159	149	6
82.	Nagpur	100	94	6
83.	Eluru	72	68	6
84.	Madurai	72	68	6
85.	Damtal	55	52	5
86.	Haldia	92	87	5
87.	Anpara	175	166	5
88.	Badlapur	160	152	5
89.	Udaipur	127	121	5
90.	Sangareddy	85	81	5
91.	Chennai	66	63	5
92.	Ludhiana	168	161	4
93.	Pune	102	98	4
94.	Jamshedpur	135	130	4
95.	Kolhapur	89	86	3
96.	Ulhasnagar	153	149	3
97.	Srikakulam	69	68	1
98.	Kashipur	99	98	1
99.	Talcher	113	113	0
100.	Nalgonda	59	59	0
101.	Bhopal	112	113	-1
102.	Sagar	73	74	-1
103.	Vizianagaram	72	73	-1
104.	Chandigarh	114	116	-2
105.	Gulbarga	55	56	-2
106.	Jalna	99	102	-3
107.	Patna	172	178	-3
108.	Korba	57	59	-4

109.	Paonta Sahib	84	90	-7
110.	Gwalior	126	136	-8
111.	Raipur	70	76	-9
112.	Navi Mumbai	88	98	-11
113.	Rourkela	99	111	-12
114.	Muzaffarpur	147	168	-14
115.	Barrackpore	86	99	-15
116.	Guwahati	103	119	-16
117.	Dera Bassi	88	102	-16
118.	Solapur	81	96	-19
119.	Dewas	83	99	-19
120.	Indore	82	99	-21
121.	Vasai Virar	99	125	-26
122.	Nagaon	82	107	-30
123.	Aurangabad	75	98	-31
124.	Gaya	79	104	-32
125.	Bhubaneswar	85	114	-34
126.	Jalgaon	70	97	-39
127.	Cuttack	93	129	-39
128.	Nalbari	87	127	-46
129.	Balasore	84	124	-48
130.	Visakhapatnam	76	120	-58
131.	Angul	97	167	-72

** PM10 levels in the FY 2017-18 for Faridabad and Srinagar are not available. PM10 levels of FY 2020-21 for Faridabad and PM10 levels of FY 2018-19 for Srinagar have been considered as a baseline.

* Patancheru non-attainment city has been merged with Hyderabad Urban Agglomeration and accordingly revised number of cities covered under NCAP is 130.

STATEMENT-III

Measures taken by the Central Government for air quality management:

- i. Emission standards for more than 80 industries have been notified under Environment (Protection) Rules, 1986
- ii. Emission standards recently notified/revised:
 - a) Thermal power plants
 - b) Diesel/petrol/CNG generator sets
 - c) Industrial boilers;
 - d) Lime Kilns
 - e) Brick kilns and conversion of zig-zag technology
 - f) Calcinated petcoke industry
 - g) Hot mix plants
- iii. Leapfrogging to Bharat Stage-VI (BS-VI) emissions norms from 1st April 2020
- iv. Vehicle Scrapping Policy, Rules for Registered Vehicle Scrapping Facilities and Automated Testing Stations by MoRTH
- v. Waste management rules for solid waste, plastic waste, hazardous waste, e-waste, battery waste, biomedical waste, 100% ash utilisation by Thermal Power Plants
- vi. Market-based Extended Producer Responsibility (EPR) regulations introduced for waste categories, viz. plastic packaging, e-waste, battery waste, waste tyres and used oil

- vii.12 identified Single-Use Plastics (SUP) having high littering potential and low utility were banned from 1st July, 2022
- viii.Mandate for utilisation of minimum 5% of crop residue along with coal (pellets/brickettes) in thermal power plants in NCR and adjoining areas
- ix.Categorization of industrial areas as Critically and Severely Polluted Areas (CPAs/SPAs) based on Comprehensive Environmental Pollution Index (CEPI).

INCREMENTS FOR COLLEGE TEACHERS UPON ACQUIRING PH.D.

965. ADV. DEAN KURIAKOSE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is granting advance increments to college teachers who acquire Ph.D. degree during their service, as per the provisions under the UGC Regulations, 2018;
- (b) whether there are any existing directives or orders of the Government that supersede or modify the UGC Regulations, 2018 concerning advance increments for Ph.D. qualifications obtained during service;
- (c) the specific aspects of these directives differ from the UGC Regulations, 2018 and in which manner they prioritised over UGC provisions; and
- (d) whether the Government is considering any revision or allowances to restore the advance increment benefits for college teachers who attain Ph.D. degree during their service?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (d): The Ministry of Education, vide its letter No.1-7/2015-U.II(1) dated 2nd November 2017, issued scheme of revision of pay of teachers and equivalent cadres in Universities and Colleges following the revision of pay scales of Central Government employees on the recommendations of the 7th Central Pay Commission (CPC). As per Para 8 of the said letter, "The incentive structure is built-in in the pay structure itself wherein those having M.Phil. or Ph.D. degree will progress faster under CAS. Therefore, there shall be no incentives in the form of advance increments for obtaining the degrees of M.Phil. or Ph.D".

HOSTING OLYMPIC GAMES, 2036

966. SHRI DEEPAK ADHIKARI (DEV):

SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has taken any steps to host the Olympic Games, 2036 in the country;
- (b) if so, the details thereof;
- (c) whether the sports infrastructure are adequate for hosting the Olympic Games and if so, the details thereof;
- (d) if not, the details of the steps taken by the Government in this regard;

(e) whether the Government has any collaborations or consultations with international organization experts being undertaken to ensure India's readiness and competitiveness for hosting Olympic Games; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b): Bidding to host Olympics in India is the responsibility of the Indian Olympic Association (IOA). IOA has issued a Letter of Intent on 1.10.2024 to International Olympic Committee (IOC) expressing India's interest to host Olympic and Paralympic Games in India in 2036.

(c) and (d): Augmentation of sports infrastructure and sports facilities for preparing and training of the Indian Sportspersons and teams is an ongoing and continuous process. "Sports" being a State subject, primary responsibility for creation and development of sports infrastructure and facility is that of the State Governments. However, the State Governments are being supported by the Ministry under its Khelo India Scheme for sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools etc. The details of sports infrastructure created/developed in States for which the Ministry has provided support under Khelo India Scheme is available in public domain on the dashboard of the Ministry at: <https://mdsd.kheloindia.gov.in>

One of the flagship schemes of the Ministry - Khelo India Scheme aims at infusing sports culture and achieving sporting excellence in the country thus allowing the populace to harness the power of sports through its cross-cutting influence. It focuses on the broad basing of sports amongst the youth and the promotion of sports activities throughout the country. Various initiatives have been undertaken with an aim to provide training and exposure at par with the International Standards, which includes training of Khelo India Athletes in accredited academies. Further, these athletes compete with National/International athletes at various forums which enhance their capabilities and strengthen the bench strength of the country for future National/International events.

Furthermore, the Sports Authority of India (SAI) implements following Sports Promotional Schemes across the country to identify talented sportspersons of 12 years onward and nurture them to excel at national and international levels -

- National Centres of Excellence (NCOE)
- SAI Training Centre (STC)
- Extension Centre of STC
- National Sports Talent Contest (NSTC)

A total of 187 SAI Centres including NCOEs, STCs, Extension Centres of STCs, etc. are functional for implementation of above sports promotional schemes of SAI. Presently, 9555 talented athletes are being trained in 34 sports

disciplines on residential and non-residential basis. The selected athletes are provided support in the form of expert coaches, sports equipment, boarding and lodging, sports kit, competition exposure, educational expenses, medical/insurance and stipend as per the approved scheme norms.

(e) and (f) The IOC has a dedicated body, the Future Host Commission (FHC), which deals with this subject. The interested National Olympics Committees (NOCs) are required to initiate a dialogue with the FHC for award of hosting rights for a specific edition of the Olympic Games. The Indian Olympic Association (IOA), which is the NOC for India, has initiated the dialogue process with the FHC.

ANCIENT MARTIAL ART 'KALARIPAYATTU'

967. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has noted that Kalaripayattu, an ancient Indian martial arts form that can be traced back to the Sangam period in Southern India is a scientific sport that requires great mind-body coordination and agility and therefore, deserves special promotion and encouragement;
- (b) whether the Government is contemplating any Scheme to promote the Northern style of Kalari, also known as Vadakkan Kalari, popular in Malabar region and is generally regarded as the "original," form of Kalaripayattu; and
- (c) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The word Kalari stands for gymnasium or a place of study and Payattu means a combat.

Some historians credit the development of Kalaripayattu to the Sangam age (BC 200-600 CE) mentioning of combat with sword etc. in the Sangam literature Purananuru and Akananuru.

South Zone Cultural Centre (SZCC), Thanjavur, an autonomous organization under Ministry of Culture, has arranged Kalaripayattu performances during the last three years with details as under:

2022-2023:

- i. Akhila Bharat Shourya Parva Mahotsav at Karnataka.
- ii. Karaikal Carnival at Puducherry.
- iii. Chikmagalur Cultural Fest at Karnataka.
- iv. Youth Empowerment Programme at Karnataka.

2023-2024:

- i. World Folklore day Celebrations at Kerala.
- ii. Dasara Festival at Karnataka.
- iii. Karikal Carnival at Puducherry.
- iv. Rashtriya Sanskriti Mahotsav at Telangana.
- v. Summer festival at Tamil Nadu.

2024-2025 (upto January, 2025):

- i. Onam Celebration at Karnataka.

- ii. Fete-de-Puducherry at Puducherry.
- iii. Rashtriya Ekta Diwas at Gujarat.

(b) and (c): Ministry of Culture runs two schemes viz. Guru-Shishya Parampara (Repertory Grant) and Cultural Function and Production Grant (CFPG) in which financial assistance is provided for all genres of performing arts including Kalaripayattu. Under Guru-Shishya Parampara (Repertory Grant), the amount of assistance for Guru is Rs. 15,000/- p.m. and for the Shishya is Rs. 2,000-10,000/- p.m. depending upon the age of the artist and under CFPG, the maximum grant provided is Rs. 5.00 lakh to an organization for organizing Seminars, Conference, Research, Workshops, Festivals, Exhibitions, Symposia, Production of Dance, Drama-Theatre, Music etc. which can be increased to Rs. 20.00 lakh in exceptional cases.

SMART CLASSROOMS IN KVs AND JNVs

968. SHRI KOTA SRINIVASA POOJARY:

DR. NISHIKANT DUBEY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of smart classrooms established in Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) in Jharkhand and Karnataka, district-wise;

- (b) the number of classrooms of KVs and JNVs equipped with the smart class system in these States, district-wise especially in Godda Constituency in Jharkhand and Udupi and Chikmagalur districts in Karnataka;
- (c) the details of the land provided for setting up of these schools;
- (d) the details of funds disbursed for establishing smart classrooms in these States;
- (e) whether the Government has conducted any assessment to study the benefits of these tools on students and their retention in schools; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per information received from Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS), at present, 318 smart classrooms (e-classrooms) established in 38 Kendriya Vidyalayas (KVs) and 206 smart classrooms (e-classrooms) established in 26 Navodaya Vidyalayas (NVs) in the State of Jharkhand. Further, 815 smart classrooms (e-classrooms) established in 52 KVs and 199 smart classrooms (e-classrooms) established in 31 NVs in the State of Karnataka. District-wise details of KVs and NVs having smart classrooms (e-classrooms) in the State of Jharkhand including Godda Constituency and Udupi and Chikmagalur districts in Karnataka are given in the enclosed **Statement-I** and **II**.

(c): For opening of KVs under Civil/Defence Sector, the sponsoring authority have to provide unencumbered and suitable extent of land, free of cost, as per the extant KVS norms, i.e, 5 to 10 acres (2.5 to 5 acres of land in case of Metropolitan cities and Hyderabad and Bangalore, Left Wing Extremism (LWE) affected districts, UTs of Jammu and Kashmir (JandK) and Ladakh and States of Himachal Pradesh, Uttarakhand and North Eastern Region States including the State of Sikkim) and the same is relax-able on case to case basis. For opening of NVs, the concerned State Government / UT Administration has to provide 30 acres of land (relax-able on case-to-case basis) free of cost and free from all encumbrances.

(d): The budgetary support is provided to KVS and NVS every year as Grants-in-aid under three distinct Heads of Account viz. Salaries, General and Creation of Capital Assets for opening and functioning of KVs and NVs. Funds are not allocated on State / UT / Vidyalaya / component-wise. Further, PM SHRI Scheme is also providing budgetary support with the focus on strengthening/improvement to the infrastructure and other amenities including conversion of class-rooms into smart class-rooms in the existing schools including KVs and NVs covered under the scheme.

(e) and (f): The National Education Policy 2020 calls for investment in digital infrastructure, online teaching platforms and tools, virtual labs, digital repositories, online assessments, technology and pedagogy for online teaching-learning etc., for which various initiatives have been taken. For school education, digital literacy programs to students, teachers and all stakeholders have been extended with

necessary funding mechanisms to KVS and NVS and under Samagra Shiksha for all States/UTs, in alignment with NEP 2020. The key challenges faced in implementing digital interventions such as Smart Class are of Capacity Building of teachers, Infrastructure setup, Uninterrupted internet connectivity etc. A comprehensive initiative called PM e-VIDYA was initiated as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education. The PM e-VIDYA initiative are available to all the students across all the States free of cost. The key components of PM e-VIDYA include DIKSHA for providing quality e-content, PM e-VIDYA DTH TV Channels for school education in States/UTs, extensive use of Radio, Community Radio and CBSE Podcast- Shiksha Vani, etc.

STATEMENT-I

DISTRICT-WISE DETAILS OF KVs HAVING SMART CLASSROOMS (E-CLASSROOMS) IN THE STATE OF JHARKHAND

Sl. No	District	Name of KV	Number of e-classroom
1.	BOKARO	BOKARO-1	14
2.		BOKARO-3	11
3.		BOKARO THERMAL	6
4.		CHANDRAPURA	6
5.	CHATRA	CHATRA	1
6.	DEOGHAR	MADHUPUR	11
7.	DHANBAD	DHANBAD-1	11
8.		GOMOH	11
9.		MAITHON DAM	30
10.	DUMKA	DUMKA	2

11.	EAST	SURDA	10
12.	SINGHBHUM	TATANAGAR	11
13.	GARHWA	GARHWA	8
14.	GIRIDIH	GIRIDIH	4
15.	GODDA	GODDA	2
16.	HAZARIBAGH	HAZARIBAGH	12
17.	JAMTARA	JAMTARA	3
18.	KHUNTI	KHUNTI	5
19.	KODARMA	KODERMA	1
20.	LATEHAR	LATEHAR	11
21.	LOHARDAGA	LOHARDAGA	1
22.	PAKUR	SINGHARSI	10
23.	PALAMU	PALAMU	1
24.	RAMGARH	BARKAKANA	12
25.		BHURKUNDA	1
26.		PATRATU	12
27.		RAMGARH CANTT	11
28.	RANCHI	RANCHI, CRPF	11
29.		RANCHI, DIPATOLI	13
30.		RANCHI, HEC	1
31.		RANCHI, HINOO (1S+2S)	13
32.		RANCHI, NAMKUM	14
33.		RANCHI CCL	2
34.	SAHIBGANJ	SAHIBGANJ	8
35.	SIMDEGA	SIMDEGA	11
36.	WEST SINGHBHUM	CHAKRADHARPU R	11
37.		MEGHAHATUBUR U	15
38.		DANGOAPOSI	1
TOTAL			318

**DISTRICT-WISE DETAILS OF NVs HAVING SMART CLASSROOMS
(E-CLASSROOMS) IN THE STATE OF JHARKHAND**

Sl. No.	Name of NV (District)	Number of e-classroom
1	Bokaro	7
2	Chatra	6
3	Deoghar	6
4	Dhanbad	8
5	Dumka	7
6	East Singhbhum	6
7	Garhwa	17
8	Giridih	14
9	Godda	6
10	Gumla	6
11	Hazaribagh	6
12	Jamtara	6
13	Khunti	3
14	Koderma	6
15	Latehar	5
16	Lohardaga	6
17	Pakur - I	17
18	Pakur - II	3
19	Palamu - I	4
20	Palamu - II	2
21	Ramgarh	3
22	Ranchi	17
23	Sahibganj	16
24	Saraikela	6
25	Simdega	17
26	West Singhbhum	6
TOTAL		206

STATEMENT-II**DISTRICT-WISE DETAILS OF KVs HAVING SMART CLASSROOMS
(E-CLASSROOMS) IN THE STATE OF KARNATAKA**

SI No	District	Name of KV	Number of e-classroom
1	BAGALKOT	BAGALKOT	13
2	BELAGAVI	BELAGAVI NO.3 (MACHCHE)	23
3		SADALAGA	2
4	BELGAUM	BELAGAVI NO.1 (AFS SAMBRA)	18
5		BELAGAVI NO.2 (CANTONMENT)	19
6		CHIKKODI	5
7	BELLARY	BELLARI	22
8		DONIMALAI	22
9	BENGALURU URBAN	ASC and CENTRE	14
10		DRDO	28
11		HEBBAL	21
12		IISC.	14
13		JALAHALLI (WEST) NO.1	25
14		JALAHALLI NO.2	21
15		K.R. PURAM	2
16		MALLESHWARAM (SHIFT-I + II)	39
17		MEG and CENTRE	21
18		MG RLY.COLONY	25
19		NAL	31
20		YELAHANKA-AFS	30
21		YELAHANKA-CRPF	21

22		YELAHANKA-RWF	9
23		YESHWANTPUR	28
24	BIDAR	BIDAR-AFS	27
25	CHAMARAJANA GAR	CHAMARAJANAGAR	9
26	CHIKKABALLAP UR	GAURIBIDANUR	3
27	CHIKKAMAGAL URU	CHICKMAGALURU	1
28	DAKSHINA	MANGALORE NO.1	16
29	KANNADA	MANGALORE NO.2	16
30	DAVANAGERE	DAVANGERE	4
31	DHARWAD	DHARWAD	20
32		HUBLI NO.1	16
33		HUBLI NO.2	5
34	HASSAN	HASSAN	25
35	HAVERI	HAVERI	2
36	KALABURAGI (GULBARGA)	KALABURAGI	2
37	KODAGU	KODAGU	3
38	KOLAR	BEML NAGAR	30
39	KOPPAL	GANGAVATI	2
40		KOPPAL	2
41	MANDYA	MANDYA	2
42	MYSURU	MYSURU	17
43		MYSURU - BRBNMPL	8
44	RAICHUR	HUTTI	22
45		RAICHUR	16

46	RAMANAGARA	CHENNAPATNA	4
47	SHIVAMOGGA	SHIVAMOGGA	11
48	TUMAKURU	TUMKUR	30
49	UDUPI	UDUPI	23
50	UTTARA KANNADA	KARWAR	14
51	VIJAYANAGAR	HOSPETE	13
52		VIJAYAPURA	19
TOTAL			815

**DISTRICT-WISE DETAILS OF NVs HAVING SMART CLASSROOMS
(E-CLASSROOMS) IN THE STATE OF KARNATAKA**

S. No	Name of NV (District)	Number of e-classroom
1	Bagalkot	7
2	Vijayanagara (Earlier Bellary)	5
3	Bangalore Rural	4
4	Bangalore Urban	7
5	Belagavi (Earlier Belgaum)	4
6	Bidar	12
7	Bijapur	3
8	Chamarajanagar	4
9	Chikkaballapura	6
10	Chikkamagaluru	7
11	Chitradurga	6
12	Davanagere	7
13	Dharwad	3
14	Gadag	6
15	Hassan	8
16	Haveri	4

S. No	Name of NV (District)	Number of e-classroom
17	Kalaburagi - I	3
18	Kalaburagi - II	3
19	Kodagu	3
20	Kolar	3
21	Koppal	6
22	Mandya	8
23	Mysore	5
24	Uttara Kannada	12
25	Raichur	4
26	Ramnagara	4
27	Shimoga	16
28	Dakshina Kannada	16
29	Tumkur	12
30	Udupi	6
31	Yadgiri	5
TOTAL		199

राजस्थान में अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग के बीच में पढ़ाई छोड़ने वाले बच्चे

969. श्री बृजेन्द्र सिंह ओला:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में बीच में पढ़ाई छोड़ने वाली अनुसूचित जाति, अनुसूचित जनजाति और अन्य पिछड़ा वर्ग की छात्राओं का प्रतिशत कितना है;

(ख) कक्षा 8 से 12 तक के बीच में पढ़ाई छोड़ने वाले विद्यार्थियों का राजस्थान सहित राज्यवार ब्यौरा क्या है; और

(ग) सरकार द्वारा पिछले तीन वर्षों के दौरान बीच में पढ़ाई छोड़ने वालों की दर को कम करने के लिए उठाए गए कदमों का राज्यवार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल) शिक्षा मंत्रालय द्वारा सभी राज्यों और संघ राज्य क्षेत्रों द्वारा प्रदान किए गए स्कूल शिक्षा के संकेतकों के संबंध में डेटा अभिलेखित करने के लिए शिक्षा प्लस (यूडाइज+) प्रणाली के लिए एकीकृत जिला सूचना प्रणाली विकसित की गई है। यूडाइज + 2023-24 के अनुसार, राजस्थान में शिक्षा के विभिन्न स्तरों पर अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और छात्राओं की स्कूल छोड़ने की दर नीचे दी गई है:

स्कूल छोड़ने की दर (प्राथमिक)				
राज्य और संघ राज्य क्षेत्र	स्कूल छोड़ने की दर (एससी)	स्कूल छोड़ने की दर (एसटी)	स्कूल छोड़ने की दर (ओबीसी)	स्कूल छोड़ने की दर (छात्राएं)
राजस्थान	6.8	6.9	8.2	7

स्कूल छोड़ने की दर (उच्च प्राथमिक)				
राज्य और संघ राज्य क्षेत्र	स्कूल छोड़ने की दर (एससी)	स्कूल छोड़ने की दर (एसटी)	स्कूल छोड़ने की दर (ओबीसी)	स्कूल छोड़ने की दर (छात्राएं)
राजस्थान	7.5	8.0	6.7	6.4

स्कूल छोड़ने की दर (माध्यमिक)				
राज्य और संघ राज्य क्षेत्र	स्कूल छोड़ने की दर (एससी)	स्कूल छोड़ने की दर (एसटी)	स्कूल छोड़ने की दर (ओबीसी)	स्कूल छोड़ने की दर (छात्राएं)
राजस्थान	12.7	12.5	11.1	9.7

(ख): कक्षा 8 से 12 तक स्कूल छोड़ने की दरों का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकार के अधिकार क्षेत्र में हैं। स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 में स्कूल शिक्षा के लिए एक एकीकृत योजना समग्र शिक्षा को लागू कर रहा है, जिसमें प्री-स्कूल से लेकर कक्षा 12वीं तक का पूरा दायरा शामिल है। इस योजना को एनईपी 2020 की सिफारिशों के साथ भी जोड़ा गया है ताकि यह सुनिश्चित किया जा सके कि सभी बच्चों को एक समान और समावेशी कक्षा के माहौल के साथ गुणवत्तापूर्ण शिक्षा मिले, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जाए।

इस योजना का एक मुख्य उद्देश्य स्कूल छोड़ने की दर और स्कूल न जाने वाले बच्चों (ओओएससी) की संख्या को कम करना है। इस योजना में वरिष्ठ माध्यमिक स्तर तक नए स्कूल खोलने और उन्हें मजबूत बनाने; स्कूल भवनों और अतिरिक्त कक्षाओं का निर्माण; कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, उन्नयन और संचालन; नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना; निःशुल्क यूनिफॉर्म, निःशुल्क पाठ्य पुस्तकें, परिवहन भत्ता और नामांकन और प्रतिधारण अभियान चलाने का प्रावधान शामिल है।

इसके अलावा, स्कूल न जाने वाले बच्चों के आयु-अनुरूप प्रवेश तथा आवासीय और गैर-आवासीय बड़े बच्चों के प्रशिक्षण के लिए विशेष प्रशिक्षण के माध्यम से सहायता प्रदान की जाती है। स्कूल न जाने वाले बच्चों को औपचारिक स्कूल शिक्षा संरचना में लाने के लिए मौसमी छात्रावासों या आवासीय शिविरों, कार्यस्थलों पर विशेष प्रशिक्षण केंद्रों, परिवहन/अनुरक्षण सुविधा का प्रावधान भी उपलब्ध है।

इसके अलावा, योजना के विशेष आवश्यकता वाले बच्चों के लिए छात्र-उन्मुख घटक के अंतर्गत, विशेष आवश्यकता वाले बच्चों की पहचान और मूल्यांकन के लिए वित्तीय सहायता, सहायक

उपकरण, ब्रेल किट और पुस्तकें, उपयुक्त शिक्षण सामग्री और विकलांग छात्राओं को वजीफा आदि प्रदान किया जाता है।

मध्यान्ह भोजन विभाग द्वारा प्राथमिक शिक्षा के स्तर पर छात्रों के लिए अपनाई गई एक अन्य पहल है। इसी तरह, राष्ट्रीय साधन-सह-योग्यता छात्रवृत्ति योजना के तहत, आर्थिक रूप से कमजोर वर्गों के मेधावी छात्रों को आठवीं कक्षा में पढ़ाई छोड़ने से रोकने और उन्हें माध्यमिक स्तर पर पढ़ाई जारी रखने के लिए प्रोत्साहित करने के लिए छात्रवृत्ति प्रदान की जाती है।

इस विभाग ने प्रत्येक राज्य/ संघ राज्य क्षेत्र द्वारा पहचाने गए स्कूल से बाहर के बच्चों (ओओएससी) के आंकड़ों को संकलित करने और उन्हें प्रबंध पोर्टल (<http://samagrashiksha.in>) पर विशेष प्रशिक्षण केंद्रों (एसटीसी) के साथ मैप करने के लिए एक ऑनलाइन मॉड्यूल भी विकसित किया है। संबंधित राज्य/ संघ राज्य क्षेत्र ओओएससी को मुख्यधारा में लाने की प्रगति की निगरानी के लिए राज्य के संबंधित ब्लॉक संसाधन केंद्र द्वारा अपलोड की गई पहचान की गई ओओएससी और एसटीसी की बालक-वार जानकारी को वैधीकृत करता है। इसके अलावा, आरटीई अधिनियम, 2009 के प्रावधान के तहत विशेष प्रशिक्षण केंद्रों (एसटीसी) में अध्ययन करने वाले स्कूल से बाहर के बच्चों के अधिगम अंतराल को कम करने के लिए राष्ट्रीय शैक्षिक अनुसंधान और प्रशिक्षण परिषद (एनसीईआरटी) द्वारा ब्रिज कोर्स मॉड्यूल विकसित किए गए हैं।

विवरण

कक्षा 8 से 12 तक 2023-24 तक स्कूल छोड़ने की दर का राज्यवार ब्यौरा

राज्य/ संघ राज्य क्षेत्र	स्कूल छोड़ने की दर (कक्षा 8 से कक्षा 12)
भारत	11.9
अंडमान और निकोबार द्वीप समूह	4.2
आंध्र प्रदेश	7.7
अरुणाचल प्रदेश	15.2
असम	18.5

बिहार	36.6
चंडीगढ़	4.2
छत्तीसगढ़	14.3
दमन और दीव और दादरा और नगर हवेली	12.8
दिल्ली	8.3
गोवा	6.2
गुजरात	14.3
हरियाणा	11.1
हिमाचल प्रदेश	3.9
जम्मू एवं कश्मीर	13.9
झारखंड	16.1
कर्नाटक	14.3
केरल	1.4
लद्दाख	16.5
लक्षद्वीप	1.3
मध्य प्रदेश	15.8
महाराष्ट्र	6.1
मणिपुर	11.7
मेघालय	19.8
मिजोरम	11.2
नागालैंड	9.5
ओडिशा	8.2
पुदुचेरी	4.8
पंजाब	5.1
राजस्थान	9.9
सिक्किम	12.6
तमिलनाडु	3.6
तेलंगाना	6.0
त्रिपुरा	8.9
उत्तर प्रदेश	9.8
उत्तराखंड	6.1

पश्चिम बंगाल	5.7

स्रोत :यूडाइज+ 2023-24

INCREASE IN CASES OF CORPORATE FRAUDS

970. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government is aware that the cases of corporate fraud have increased in the country during the last five years;
- (b) if so, the details thereof;
- (c) the details of the punishment or penalty imposed on the defaulters during the said period; and
- (d) the action taken/proposed to be taken by the Government to prevent such frauds?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a): The Ministry of Corporate Affairs takes action against frauds as defined under the Companies Act, 2013. Investigation in matter of frauds are assigned to the Serious Fraud Investigation Office (SFIO), Regional Directors (RDs) of Ministry of Corporate Affairs under Section 212 and 210 of the Companies Act, 2013, respectively. No such verified information regarding an increase in the number of corporate fraud cases in the last five years have been noticed by this Ministry.

(b): Details of cases assigned for Investigation to SFIO, RDs during the last five years are given in the enclosed **Statement**.

(c): SFIO, Registrar of Companies (ROC) have filed number of complaints before competent courts for fraud and cases are sub-judice where punishment or penalty is to be awarded.

(d): The Government set up SFIO through a Government Resolution dated 2nd July, 2003 to look into cases of serious corporate fraud. The Central Government has ordered and assigned to SFIO investigation cases involving companies where alleged fraudulent activities by corporates were reported. In addition, the Government has taken a number of other measures to curb and prevent corporate frauds as under:-

(i) 'Fraud' as a substantive offence has been introduced in the Companies Act, 2013;

(ii) It has been made mandatory for every existing or prospective directors to obtain a "Directors Identification Number" (DIN);

(iii) In case of incorporation of new company or change of address of an existing company, the Ministry has made it mandatory for professionals to verify details of the company and to personally visit their premises and certify that the premises are at the disposal of the company;

(iv) The Ministry has also undertaken pre-emptive measures aimed at sensitizing persons through investor awareness programme which are organized regularly in association with the three professional institutes namely Institute of Chartered

Accountants of India (ICAI), Institute of Cost Accountants of India (ICoAI) and Institute of company secretaries of India (ICSI) in various cities.

(v) Ministry of Corporate Affairs has also initiated KYC Norms for Directors and companies.

STATEMENT

Number of Companies under Investigation

Financial Year	Companies under investigation by the Regional Directors	Cases under Investigation by the SFIO
2019-20	102	26
2020-21	65	20
2021-22	39	14
2022-23	205	07
2023-24	51	05
Total	462	72

AUTHORIZATION OF LSGI HEADS TO KILL WILD BOARS

971. SHRI K. SUDHAKARAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Government has taken note of the order issued by the State Government of Kerala authorizing the heads of all Local Self Government Institutions (LSGIs) as Honorary Wildlife Wardens and entrusting them with the power to kill wild boars that stray into human settlements and if so, the details thereof;

(b) whether the Government considers that Section 11 of the Wildlife Protection Act, 1972, provides a legal basis for issuing such an order en masse to all LSGI heads, and if not, the reasons therefor; and

(c) whether the Government is of the opinion that Section 11 of the Wildlife Protection Act, 1972, mandates that the person authorized by the Chief Wildlife Warden for hunting any animal must possess certain qualifications, and if so, whether the Government has formulated any policy or guidelines for the Chief Wildlife Warden to exercise such powers under Section 11 of the Act and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c): The Wild Life (Protection) Act, 1972, empowers the State Government to appoint Honorary Wild Life Wardens who shall be subordinate to the Chief Wild Life Warden. Further, the Act also provides that the Chief Wild Life Warden, with the previous approval of the State Government may delegate all or any of his powers and duties under the Act to any officer subordinate to him, except with respect to grant of permission for hunting wild animals listed in Schedule I under Section 11 (1) (a) of the Act.

NEW PENSION SCHEME

972. SHRI BALASHOWRY VALLABHANENI

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has introduced New Pension Scheme in place of the existing National Pension Scheme;
- (b) whether it is true that a Committee has been constituted with representatives from Government and employees to thrash out contentious issues;
- (c) if so, the details of contentious issues identified;
- (d) whether the Committee has submitted its Report; and
- (e) if so, the recommendations made by the Committee and status of implementation of the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (e): As announced by Hon'ble Finance Minister on 24.03.2023, a Committee was set up under the chairmanship of Finance Secretary for suggesting measure to modify the National Pension System (NPS) with a view to improve the pensionary benefits of Government employees keeping in view the fiscal implications and impact on overall budgetary space. The Committee had extensive discussions with the major stakeholders including Staff Side of the National Council (JCM) and State Government's. Based on the recommendations of the Committee, the Union Cabinet approved the Unified Pension Scheme (UPS) on 24.08.2024. The UPS has been notified on

24.01.2025 for implementation from 01.04.2025. The features of UPS are as under:

- (i) Assured payout at rate of 50% of the average basic pay drawn over the last 12 months prior to superannuation for a minimum qualifying service of 25 years. This payout to be proportionate for lesser service period up to a minimum of 10 years of service.
- (ii) Assured family payout at the rate of 60% of pension of the employee immediately before his/her demise to surviving spouse.
- (iii) Assured minimum payout of Rs.10,000 per month on superannuation after minimum 10 years of service.
- (iv) Inflation indexation on assured payout, on assured family payout, and assured minimum payout. Dearness Relief based on All India Consumer Price Index for Industrial Workers (AICPI-IW) as in case of serving employees.
- (v) Lump sum payment at superannuation in addition of gratuity at rate of 1/10th of monthly emoluments (pay+DA) as on the date of superannuation for every completed six months of service, this payment will not reduce the quantum of assured payout.

एसडीएस और एसडी 2.0

973. श्री आलोक शर्मा:

श्री दिलीप शङ्कीया:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पर्यटन क्षेत्र, स्थानीय अर्थव्यवस्था, बुनियादी ढांचे और रोजगार पर समग्र प्रभाव को ध्यान में रखते हुए स्वदेश दर्शन योजना (एसडीएस) के तहत 5287.90 करोड़ रुपये के कुल आवंटन सहित 76 परियोजनाओं को मंजूरी दी गई है, जिनमें से 75 परियोजनाएं अब तक वास्तविक रूप से पूरी हो चुकी हैं;
- (ख) स्वदेश दर्शन 2.0 के संशोधित संस्करण का ब्यौरा क्या है;
- (ग) क्या यह सुनिश्चित करने के लिए कोई उपाय किए गए हैं कि उक्त योजना के तहत पर्यटन स्थलों का विकास स्थिरता और उत्तरदायी पर्यटन के सिद्धांतों के अनुरूप हो;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) उक्त स्वदेश दर्शन 2.0 के तहत 34 परियोजनाओं के लिए स्वीकृत 793.20 करोड़ रुपये के आवंटन और उपयोग का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): पर्यटन मंत्रालय ने 2014-15 में स्वदेश दर्शन योजना शुरू की और देश में पर्यटन के विकास के लिए चिह्नित विषयगत परिपथों के अंतर्गत 5287.90 करोड़ रु. की लागत वाली 76 परियोजनाओं को मंजूरी दी, जिसमें पर्यटन क्षेत्र, स्थानीय अर्थव्यवस्था, अवसंरचना और रोजगार पर समग्र प्रभाव को ध्यान में रखा गया और जिनमें से 75 परियोजनाएं भौतिक रूप से पूरी हो चुकी हैं।

पर्यटन मंत्रालय ने गंतव्य और पर्यटक केंद्रित दृष्टिकोण अपनाते हुए स्थायी और जिम्मेदारीयुक्त पर्यटन स्थलों का विकास करने के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी2.0) के नाम से नया रूप दिया है। एसडी2.0 में यह परिकल्पना की गई है कि नकारात्मक प्रभावों को कम करने और पर्यटन के सकारात्मक प्रभावों को अधिकतम करने के लिए, स्थायी और जिम्मेदार पर्यटन महत्वपूर्ण है तथा यह पर्यावरणीय स्थायित्व, सामाजिक-सांस्कृतिक स्थायित्व और आर्थिक स्थायित्व सहित स्थायी पर्यटन के सिद्धांतों को अपनाने को प्रोत्साहित करता है। यह योजना राज्य सरकारों/संघ राज्यक्षेत्र

प्रशासनों को स्थानीय समुदायों और हितधारकों के साथ उचित परामर्श करने, नवीकरणीय ऊर्जा, पर्यावरण अनुकूल सामग्री का उपयोग करने, सुलभ अवसंरचना और सेवाओं के विकास, क्षमता निर्माण, स्थानीय उद्यमिता आदि पर फोकस करने के लिए प्रोत्साहित करती है।

स्वदेश दर्शन 2.0 के अंतर्गत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत (करोड़ रु.)	स्वीकृति की तिथि	कार्यान्वयन एजेंसी हेतु निर्धारित निकासी सीमा (करोड़ रु.)
1.	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	29.87	2023-24	2.98
2.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	14.02	2023-24	1.40
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	18.48	2023-24	1.84
4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	12.75	2023-24	1.27
5.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67	2023-24	-
6.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	23.91	2023-24	-
7.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	23.56	2024-25	-
8.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	15.65	2024-25	-
9.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	25.64	2023-24	-
10.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.72	2023-24	0.27
11.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	18.47	2023-24	1.84
12.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92	2023-24	-

13.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	24.89	2023-24	-
14.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	12.01	2023-24	-
15.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73	2023-24	1.67
16.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21	2023-24	2.72
17.	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क-फेज 3	76.22	2024-25	7.62
18.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	27.84	2023-24	-
19.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45	2023-24	3.24
20.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको- पर्यटन एक्सपीरियंस	7.87	2024-25	-
21.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56	2023-24	-
22.	पुडुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29	2023-24	-
23.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06	2023-24	-
24.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90	2024-25	2.59
25.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक एक्सपीरियंस	17.37	2023-24	-
26.	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	15.40	2023-24	-
27.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59	2023-24	-
28.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02	2023-24	-
29.	तेलंगाना	भोर्गीर	भोर्गीर किला एक्सपीरियेंशियल जोन	56.81	2023-24	-
30.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	38.00	2023-24	3.80

31.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02	2023-24	-
32.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	15.94	2023-24	-
33.	उत्तराखण्ड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	32.20	2023-24	-
34.	उत्तराखण्ड	चंपावत	टी गार्डन एक्सपीरियंस	11.21	2023-24	-
कुल राशि				791.25		

एसडी2.0 परियोजनाओं के संबंध में अभी तक कोई यूसी प्राप्त नहीं हुई है।

रामपथ गमन का विकास

974. श्री गणेश सिंह:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को यह जानकारी है कि मध्य प्रदेश सरकार ने रामपथ गमन के विकास के अंतर्गत सभी तीर्थ स्थलों के विकास की योजना बनाई है;
- (ख) यदि हां, तो अयोध्या से चित्रकूट तक रामपथ गमन राष्ट्रीय राजमार्ग के निर्माण हेतु अब तक किए गए कार्यों की स्थिति का ब्यौरा क्या है, जिस संबंध में माननीय प्रधानमंत्री द्वारा आधारशिला रखी गई थी;
- (ग) क्या सरकार का चित्रकूट से सतना मैहर मां शारदा शक्ति पीठ तक चार लेन सड़क के निर्माण के लिए कोई दिशानिर्देश जारी करने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (घ): पर्यटन गंतव्यों का विकास मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय 'तीर्थस्थान जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)', 'स्वदेश दर्शन' एवं 'पर्यटन अवसंरचना विकास हेतु केन्द्रीय एजेंसियों की सहायता'

की अपनी केन्द्रीय क्षेत्र की योजनाओं के तहत, राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से वित्तीय सहायता प्रदान करके उनके द्वारा किए गए पर्यटन विकास के प्रयासों को सम्पूरित करता है।

मध्य प्रदेश राज्य सरकार से रामपथ गमन के विकास के तहत सभी तीर्थस्थलों के विकास के संबंध में निर्धारित प्रपत्र में कोई प्रस्ताव प्राप्त नहीं हुआ है। हालांकि, स्वदेश दर्शन 2.0 के तहत पर्यटन मंत्रालय ने 27.21 करोड़ रु. की लागत से “चित्रकूट में आध्यात्मिक अनुभव” नामक एक परियोजना को स्वीकृत किया है।

पर्यटन मंत्रालय राष्ट्रीय राजमार्गों के निर्माण कार्य की स्थिति के संबंध में आंकड़े नहीं रखता है। इसके अतिरिक्त, चित्रकूट से सतना मैहर मां शारदा शक्ति पीठ तक चार लेन सड़क निर्माण से संबंधित परामर्शी जारी करने के लिए कोई प्रस्ताव पर्यटन मंत्रालय के विचाराधीन नहीं है।

TOP FIVE GLOBAL SPORTS PERFORMERS BY 2047

975. SHRIMATI SMITA UDAY WAGH:

SHRI KANWAR SINGH TANWAR:

SHRI P. P. CHAUDHARY:

DR. RAJESH MISHRA:

SHRI NABA CHARAN MAJHI:

SHRI MANISH JAISWAL:

SHRI P. C. MOHAN:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) whether the Government plans to involve Public Sector Undertakings (PSUs) in supporting State-level sports development, particularly in Maharashtra, Jalgaon, Karnataka and Bengaluru;

- (b) the steps that are being taken by the Government to ensure that PSUs contribute effectively to enhancing sports infrastructure and talent development in the said States;
- (c) whether the Government has formulated or proposes to formulate any plan to provide Corporate Social Responsibility (CSR) at the local level to encourage the youth so that the talents could be showcased at the global level as the large number of youth in Sidhi Lok Sabha Constituency are proficient in various sports;
- (d) the total CSR funds utilized for sports development during the last three years, State-wise and sport-wise along with the key projects implemented thereof;
- (e) the mechanisms to assess the impact of corporate contributions including those from PSUs in achieving India's goal of becoming one of the top five global sports performers by 2047;
- (f) the manner in which mechanisms be specifically tailored to ensure that rural and under-represented regions like Jalgaon benefit from increased corporate involvement in sports; and
- (g) whether the Government plans to coordinate with PSUs, State Governments and local authorities in Maharashtra, including Jalgaon to ensure the success of these sports initiatives?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (g): 'Sports' being a State subject, the responsibility to promote and develop sports in the country, rests primarily with the respective State/Union

Territory Governments. The Central Government only supplements their efforts by running various sports promotional schemes across the country including National Sports Development Fund (NSDF). Further, Corporate Social Responsibility (CSR) funds are also used for promotion of sports including infrastructure development. The Government has taken several initiatives to incentivize the corporate sector to adopt specific sports and training centers. The NSDF provides for a financial assistance for development of infrastructure, training and other activities including funding of Target Olympic Podium Scheme (TOPS) for promotion of sports across the country. Further, Government has been regularly interacting with the Corporate and Public Sector Undertakings (PSUs) requesting them to contribute to the NSDF and become active partners for the promotion of sports among youth. These contributions are aimed at fostering sports at various levels, including rural sports, nationally recognized sports, Paralympic sports and Olympic sports. As a result, many corporate organizations have come forward to join hands with NSDF by providing financial support for sports development in the country through CSR funding.

The details of CSR funds received in NSDF and utilized for sports development during the last three years are given in the enclosed **Statement**.

Since the CSR funds received in NSDF are given as support/assistance to sportsperson/foundations/academies etc. and for development of sports infrastructure, there are no specific performance indicators or matrix to assess its impact.

STATEMENT**Details of CSR funds received in NSDF and utilized for sports development during the last three years**

Sl.No.	States	Name of the Organizations	Purpose	2022-23	2023-24	2024-25	Total (In Rs.)
1	Assam	Dibrugarh District Sports Association	For Renovation of the existing Indoor Stadium and Modernization of outdoor stadium of Dibrugarh	1,47,30,000	-	-	1,47,30,000
2	Uttar Pradesh	UP Badminton Association, Lucknow, Uttar Pradesh	For Construction of 100 Bedded Hostel for Badminton Players at UP Badminton Academy, Lucknow, Uttar Pradesh	-	-	75,00,000	75,00,000
3	Telangana	SAI-Gopichand National Badminton Academy, Hyderabad (Telangana)	For Support to Gopichand National Badminton Academy, Hyderabad Academy for training of players and ancillary expenses-recurring cost	-	42,00,000	-	42,00,000
4	Haryana	Karnam Malleswari Foundation	For Setting up of National Weightlifting and Powerlifting High Performance Training and Coaching centre at Jagadhri, Yamuna Nagar (Haryana)	75,00,000	-	-	75,00,000

5	Punjab	Guru Nanak Dev University	For creation / up-gradation of of Sports infrastructure in the University Campus	-	50,00,000	-	50,00,000
6	Madhya Pradesh	Lakshmibai National Institute of Physical Education and Sports, Gwalior	For construction of 400 bedded hostel with furniture at LNIPE Gwalior through WA PCOS	-	12,50,00,000	-	12,50,00,000
7	Delhi	Civil Services Officers' Institute CSOI, Delhi	For construction /renovation of the sport facilities at the campus with Gym Equipment etc.	-		1,20,48,658	1,20,48,658
8	Karnataka	Sports Authority of India	SAI Centre Bangalore-For construction of 330 bedded Hostel with furniture	-	16,96,00,000	-	16,96,00,000
9	Arunachal Pradesh	Department of Sports (NSDF), Arunachal Pradesh	For Civil Work and Installation of Open Air Gym at 26 District HQ of Arunachal Pradesh	-	2,37,00,000	-	2,37,00,000
10	Delhi	Golf Foundation	For Conducting National Level Golf Tournament	6,25,000		-	6,25,000
11	Delhi	Central Civil Services Cultural and Sports Board (CCSCSB), Delhi	For construction /renovation of the Sport facilities at the campus of CCSCSB	-	77,65,000	-	77,65,000

12	Arunachal Pradesh	Department of Sports (NSDF), Arunachal Pradesh	For Construction of two Court Badminton Hall at 15 locations of Arunachal Pradesh	9,00,00,000	8,40,00,000	-	17,40,00,000
13	Delhi	Delhi Golf Society	For conducting Golf Championships-Tournaments	18,75,000	6,25,000	-	25,00,000
14	Haryana	Yogeshwar Dutt Sports and Education Trust	For Construction of Wrestling Hall at Rohtak, Haryana	2,50,00,000	2,50,00,000	-	5,00,00,000
15	Gujarat	National Forensic Science University, Gandhinagar	Allocated budget for setting up of centre of Excellence in Nutrition Supplements testing for sportsperson (National Forensic Science University, Gandhinagar)	3,00,00,000	3,00,00,000	-	6,00,00,000
16	Telangana	National Institute of Pharmaceutical Education and Research (NIPER), Hyderabad	Establishment of National Centre for "Testing of Nutritional Supplements" serving the National Mission on Anti Doping at NIPER, Hyderabad	-	6,00,00,000	-	6,00,00,000
17	Gujarat	Sports Authority of India	For Preparatory work for establishment of an Exclusive Elite Sports Training Centre for Para- Athletes at Gandhinagar, Gujarat	-	3,00,00,000	-	3,00,00,000

18	Delhi	Sports Authority of India	For purchase of weightlifting equipment for development of the grassroots level (GIC Contribution)	-	3,46,50,000	38,82,900	3,85,32,900
19	Delhi	Sports Authority of India	For procurement of gifting of cricket items to the Cricket Association of Jamaica	-	46,23,311	-	46,23,311
20	Himachal Pradesh	Vidya Foundation	For promotion and development in rural area of Himachal Pradesh	-	2,37,50,000	1,90,00,000	4,27,50,000
21	Delhi	Sports Authority of India	For supporting the ASMITA Khelo India Hockey Women's League program	-	31,01,251	-	31,01,251
22	Delhi	Sports Authority of India	For gifting of cricket items to St. Vincent and the Grenadines West Indies and Cricket Association of Jamaica.	-	8,78,882	-	8,78,882
23	Haryana	Sports Authority of India	For construction high performance centre, Sonapat	-	10,00,00,000	-	10,00,00,000
24	Nagaland	NAPTC, NAP, and NAP (IR) Battalion in Nagaland	For the renovation of building and supply of gymnasium equipment for NAPTC, NAP and NAP (IR) battalion in Nagaland.	-	-	1,15,00,000	1,15,00,000

25	Maharashtra	Anand Niketan College, Warora (Maharogi Sewa Samiti)	For creation of multipurpose hall for indoor games	-	-	1,50,00,000	1,50,00,000
26	Rajasthan	Vanvasi Kalyan Parishad, Kotra, Rajasthan	For the construction of spectator's gallery with utility building, resurfacing work of athletic track and practise football ground.	-	-	2,41,00,000	2,41,00,000
27	Karnataka	Rohan Bopanna Tennis Development Foundation, Bangalore	For the India Tennis Development project in the Rohan Bopanna Tennis Academy.	-	-	1,50,00,000	1,50,00,000
28	Delhi	Residents Welfare Association, Moti Bagh	For upgradation/rennovation of sports infrastructure at New Moti Bagh Residential Complex, New Delhi	-	-	1,10,00,000	1,10,00,000
29	Chhattisgarh	Vanvasi Kalyan Samiti, Chhattisgarh	For conduct of 24th All India Level Sports Competition at Raipur, Chhattisgarh in December, 2024 (26th to 31st December, 2024)	-	-	18,75,000	18,75,000
TOTAL				16,97,30,000	73,18,93,444	12,09,06,558	1,02,25,30,002

SDS 2.0 IN RAJASTHAN

976. SHRI LUMBA RAM:

SHRI RAO RAJENDRA SINGH:

Will the Minister of **TOURISM** be pleased to state:

- (a) the funds sanctioned by the Government to each State under the Swadesh Darshan Scheme 2.0 in the financial year 2024-25;
- (b) whether the Government is considering any projects in the Jaipur rural region and Jalore and Sirohi of Rajasthan State, as a part of the afore mentioned scheme in the future, if so, the details thereof and if not, the reasons therefor; and
- (c) whether the Government has contemplated granting a special package or scheme to expand the tourism infrastructure in the State of Rajasthan, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): The Ministry of Tourism has revamped its Swadesh Darshan scheme in the form of Swadesh Darshan 2.0 (SD 2.0) to develop sustainable destinations and sanctioned 34 projects across the country. The details of projects sanctioned under SD2.0 are given in the enclosed **Statement**.

The projects under the scheme are sanctioned on receipt of the project proposals from the concerned State Governments/UT Administrations subject to adherence to the scheme guidelines, availability of funds, inter-se priority etc.

Presently there is no proposal to grant any special package to Rajasthan. However, under 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' scheme, Government has sanctioned 40 projects in 23 States for ₹3295.76 Crore in Financial Year 2024-25 including following projects in the State of Rajasthan:

S. No.	Project Name	Cost (In ₹ Crore)
1	Development at Amber-Nahargarh and surrounding Area, Jaipur	49.31
2	Development at Jal Mahal, Jaipur	96.61

STATEMENT

List of sanctioned projects under Swadesh Darshan 2.0

S. No.	State/UT	Destination	Name of the Experience	Sanctioned Cost (₹ Crore.)	Year of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	2023-24
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	2023-24
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	2023-24
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	2023-24
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	2023-24
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	2023-24
7	Goa	Porvorim	Porvorim Creek Experience	23.56	2024-25

8	Goa	Colva	Colva Beach Experience	15.65	2024-25
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	2023-24
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	2023-24
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	2023-24
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	2023-24
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	2023-24
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	2023-24
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	2023-24
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	2023-24
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	2024-25
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	2023-24
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	2023-24
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	2024-25
21	Nagaland	Chumoukedi ma	Tribal Cultural Experience at Midway Retreat	21.56	2023-24
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	2023-24
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	2023-24

24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	2024-25
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	2023-24
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	2023-24
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	2023-24
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	2023-24
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	2023-24
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	2023-24
31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	2023-24
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	2023-24
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	2023-24
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	2023-24
TOTAL AMOUNT				791.25	

No UC is received as of now in respect of SD2.0 projects.

राष्ट्रीय जैन संस्कृति संरक्षण बोर्ड

977. श्री इमरान मसूद :

क्या **संस्कृति मंत्री** यह बताने की कृपा करेंगे कि :

(क) भगवान महावीर के 2550वें निर्वाण महोत्सव पर सरकार द्वारा आयोजित किए जाने वाले कार्यक्रम का ब्यौरा क्या है;

(ख) अल्पसंख्यक जैन समुदाय की धार्मिक एवं सांस्कृतिक विरासत को संरक्षित करने के लिए सरकार की योजनाओं का ब्यौरा क्या है;

(ग) क्या सरकार के पास जैन संस्कृति के संरक्षण के लिए राष्ट्रीय बोर्ड गठित करने का कोई प्रस्ताव है और यदि हां, तो कब तक ऐसा किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं; और

(घ) क्या सरकार का राष्ट्रीय अल्पसंख्यक आयोग के अध्यक्ष पद के लिए सभी अल्पसंख्यक समुदायों से एक सदस्य को रोटेशन के आधार पर नियुक्त करने का प्रस्ताव है और यदि हां, तो कब तक ऐसा किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ): संस्कृति मंत्रालय ने जैन धर्म के 24वें तीर्थंकर, भगवान महावीर के जीवन और शिक्षाओं का सम्मान करने के लिए 13 नवंबर, 2023 से 13 नवंबर, 2024 तक 2550वें भगवान महावीर निर्वाण महोत्सव का आयोजन किया। इस समारोह का उद्घाटन 21 अप्रैल, 2024 को महावीर जयंती के अवसर पर भारत मंडपम, नई दिल्ली में प्रधानमंत्री श्री नरेंद्र मोदी ने किया। इस अवसर पर प्रधानमंत्री ने भगवान महावीर के 2550वें निर्वाण महोत्सव के सम्मान में एक स्मारक डाक टिकट और सिक्का जारी किया। उद्घाटन समारोह के दौरान प्रधानमंत्री ने पूज्य भगवान महावीर के गहन आध्यात्मिक योगदान के प्रति सम्मान और श्रद्धा व्यक्त करते हुए उनकी प्रतिमा पर चावल और पुष्प अर्पित कर उन्हें श्रद्धांजलि दी।

इस समारोह में स्कूली बच्चों द्वारा प्रस्तुत "वर्तमान में वर्धमान" नामक एक आकर्षक नृत्य नाटिका भी शामिल थी, जिसमें भगवान महावीर के जीवन और शिक्षाओं के सार को खूबसूरती से दर्शाया गया था और अहिंसा, करुणा और सत्य का उनका संदेश दिया गया था।

यह स्मरणोत्सव वर्ष भर जारी रहा, जिसमें अहिंसा, सत्य और सामाजिक न्याय पर भगवान महावीर की शिक्षाओं का प्रसार करने के लिए विभिन्न कार्यक्रम आयोजित किए गए। इन कार्यक्रमों

का उद्देश्य आज के जगत में महावीर जी के मूल्यों की प्रासंगिकता पर विचार-विमर्श करते हुए लोगों, विशेषकर युवा पीढ़ी को शामिल करना था ताकि वे शांति, करुणा और न्याय परायणता के सिद्धांतों से जीवन जीने के लिए प्रेरित हो सकें।

जैन संस्कृति के संरक्षण के लिए राष्ट्रीय बोर्ड के गठन का प्रस्ताव और राष्ट्रीय अल्पसंख्यक आयोग के अध्यक्ष पद पर सभी अल्पसंख्यक समुदायों से रोटेशन के आधार पर एक सदस्य की नियुक्ति का प्रस्ताव सरकार के विचाराधीन नहीं है।

स्वदेश दर्शन और सतत पर्यटन योजना के अंतर्गत परियोजनाएं

978. श्री चिन्तामणि महाराज:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार स्वदेश दर्शन और सतत पर्यटन योजना के तहत परियोजनाओं के चयन को किस प्रकार प्राथमिकता देती है;
- (ख) क्या इस संबंध में कोई विशिष्ट मानदंड मौजूद हैं;
- (ग) अनुमोदित परियोजनाओं, विशेषकर कम प्रसिद्ध पर्यटन स्थलों के सफल विकास को सुनिश्चित करने के लिए सरकार द्वारा कार्यान्वित की जा रही रणनीतियों का ब्यौरा क्या है;
- (घ) क्या इन कम प्रसिद्ध ज्ञात स्थलों को अंतर्राष्ट्रीय स्तर पर बढ़ावा देने के लिए कोई पहल की जा रही है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): पर्यटन मंत्रालय ने वर्ष 2014-15 में अपनी स्वदेश दर्शन योजना की शुरुआत की, जिसके तहत देश में 5287.90 करोड़ रु. की 76 परियोजनाओं को चिह्नित विषयगत परिपथों के अंतर्गत मंजूरी दी गई। पर्यटन मंत्रालय ने देश में स्थायी और जिम्मेदारीयुक्त पर्यटन स्थलों को

विकसित करने के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 के नाम से नया रूप दिया है और 791.25 करोड़ रु. की 34 परियोजनाओं को मंजूरी दी है।

उक्त योजना के तहत संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से परियोजना प्रस्तावों की प्राप्ति पर और उनके परामर्श से, योजना दिशानिर्देशों के अनुपालन, सरकार द्वारा समय-समय पर जारी अनुदेशों, निधियों की उपलब्धता, पारस्परिक प्राथमिकता आदि के अध्यधीन परियोजनाओं को स्वीकृति प्रदान करने पर विचार किया जाता है। इसके अतिरिक्त, पर्यटन मंत्रालय स्वीकृत परियोजनाओं के सफल कार्यान्वयन को सुनिश्चित करने के लिए विभिन्न स्तरों पर राज्य सरकारों के साथ नियमित रूप से समीक्षा बैठकें आयोजित करता है। इनमें अल्पज्ञात गंतव्यों में स्वीकृत परियोजनाएं शामिल हैं।

पर्यटन मंत्रालय 'अतुल्य भारत' की ब्रांड लाइन के अंतर्गत घरेलू और अंतर्राष्ट्रीय बाजारों में अल्पज्ञात गंतव्यों सहित देश के विभिन्न पर्यटक गंतव्यों और उत्पादों का समग्र रूप से संवर्धन करता है। ऐसे संवर्धन चल रही विभिन्न पहलों, जैसे सोशल मीडिया पोस्ट, संवर्धनात्मक वेबसाइट, कार्यक्रमों के आयोजन, पर्यटन संबंधी मेलों और उत्सवों को सहायता प्रदान करके, रोड शो में भागीदारी आदि के माध्यम से निष्पादित किए जाते हैं।

WELFARE SCHEMES FOR RURAL AND FARM LABOURERS

979. SHRI Y. S. AVINASH REDDY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of Government welfare schemes to uplift the rural and farm labourers;

(b) whether the labourers in unorganised sector have been brought under the ESI Scheme, if so, the details thereof and if not, the measures taken by the Government in this direction;

(c) the names of schemes and total amount allocated for the benefits during the last five years; and

(d) the details of any additional steps taken by the Government to address farm labourers, their education, and living conditions and daily requirements?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): Central Government runs various schemes for the upliftment and welfare of labourers including rural and farm labourers. These schemes include (i) Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) (ii) Pradhan Mantri Kisan Maandhan Yojana (PMKYM) (iii) Pradhan Mantri Shram Yogi Maan- Dhan (PM-SYM) (iv) Public Distribution System through One-Nation-One-Ration-Card Scheme under National Food Security Act (v) Deen Dayal Upadhyay Gramin Kaushal Yojana (vi) Mahatma Gandhi Bunkar Bima Yojana (vii) Deen Dayal Antyodaya Yojana (viii) Pradhan Mantri Awas Yojana (ix) PMSVANidhi (x) Pradhan Mantri Kaushal Vikas Yojana (xi) Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) (xii) Pradhan Mantri Suraksha Bima Yojana (PMSBY) (xiii) Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (ABPMJAY). Apart from this, State Governments also run specific schemes for

the welfare of the farm labourers including agriculture labourers. Budget allocations and expenditure of schemes are as per provisions of the respective schemes.

The Employees' State Insurance Act, 1948 is applicable to all factories and establishments having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). As such, the Act does not apply to the unorganised sector.

HOUSEHOLD SAVINGS AND LIABILITIES

980. SUSHRI SAYANI GHOSH

Will the Minister of **FINANCE** be pleased to state:

- (a) the per capita household debt in the country during the last ten years, year-wise;
- (b) the details of the households' savings as a percentage of GDP during the last ten years, year-wise;
- (c) whether it is a fact that household liabilities have increased during the last five years, if so, the details of the household liabilities as a percentage of GDP during the last ten years;
- (d) whether the Government recognises 'middle class' as a category of consumers, if so, the details thereof; and

(e) whether the Government has taken note that the middle class is the worst affected consumer leading to a 'shrinking middle class' syndrome, if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): As per Reserve Bank of India, the data on stock of household financial liabilities is available from March 2019. Accordingly, the data on per capita household financial liabilities from March 2019 to March 2024 are given in the enclosed **Statement-I**.

(b): As per National Account Statistics released by the Ministry of Statistics and Programme Implementation, the latest available data on household savings is for the year 2022-23. Accordingly, household savings as a percentage of GDP from 2014-15 to 2022-23 are given in the enclosed **Statement-II**.

(c): As per Reserve Bank of India, the data on the stock of household financial liabilities is available from March 2019. Accordingly, the data on household financial liabilities as a percentage of GDP from March 2019 to March 2024 are given in the enclosed **Statement-III**.

(d) and (e): The Government has proposed significant measures in the Union Budget 2025-26 to enhance the spending power of the middle class. In a major reform measure, the Union Budget has proposed that there will be no income tax payable upto income of ₹12 lakh under the new tax regime. The Budget has also proposed a change in slabs and rates of personal income tax across the board to benefit taxpayers. The new structure is expected to substantially reduce the

taxes of the middle class and leave more money in their hands, boosting household consumption, savings and investment. The other measures of the Government to benefit the middle class include enhanced pension schemes, support for affordable housing, public health schemes, financial backing for entrepreneurs, and initiatives to promote sustainable infrastructure. The Government does not have any information on the 'shrinking middle-class' syndrome.

STATEMENT-I

Per capita household financial liabilities from March 2019 to March 2024

As at end March	Per capita household financial liabilities (in ₹)
2019	46,898
2020	52,090
2021	57,306
2022	63,000
2023	73,887
2024	86,713

Source: The data on the stock of household financial liabilities are sourced from RBI. The population estimates are sourced from National Account Statistics, MoSPI for calculating the per capita household financial liabilities.

STATEMENT-II

Household savings as a percentage of GDP from 2014-15 to 2022-23

Year	Household savings (as per cent of GDP)
2013-14	20.3
2014-15	19.6
2015-16	18.0

2016-17	18.1
2017-18	19.3
2018-19	20.3
2019-20	19.1
2020-21	22.7
2021-22	20.1
2022-23	18.4

STATEMENT-III

Household financial liabilities as a percentage of GDP from March 2019 to March 2024

As at end March	Household Financial Liabilities (as per cent of GDP)
2019	32.9
2020	34.7
2021	39.1
2022	36.5
2023	37.9
2024	41.0

INDIA STATE OF FOREST REPORT, 2023

981. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether India State of Forest Report, 2023 released in December, 2024, indicates increase in country's forest and tree cover by 1445 sq. kms. since 2021 to 8.27 lakh sq. kms.;
- (b) if so, the details of increase, State-wise, including districts of Andhra Pradesh;
- (c) whether it is true that there is reduction in the forest cover in the Western and the Eastern Ghats of the country; and
- (d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d): The India State of Forest Report (ISFR) 2023 released on 21st December, 2024 by the Forest Survey of India, Ministry of Environment, Forest and Climate Change, Government of India indicates that there is a net increase of 1445.81 square kilometer in forest and tree cover of the country as compared to ISFR 2021. The total forest and tree cover of the country is 8,27,356.95 square kilometer which is 25.17% of the geographical area of the country. The details of increase in Forest and Tree Cover in the respective States/UTs are given in the enclosed **Statement-I**. Details of districts in Andhra Pradesh in which increase in forest cover has been reported are given in the enclosed **Statement-II**.

As per ISFR 2023, the forest cover of the country is 7,15,342.61 square kilometer which also includes the Eco-Sensitive Areas of Western Ghats. Further, there has been a net increase of 16,630.25 square kilometer in forest cover during last 10 years in the country between ISFR 2013 and ISFR 2023, which include

increase of 3,465.12 square kilometer in the category of very dense forest in the eco-sensitive area of Western Ghats.

STATEMENT I

States/UTs showing increase in Forest and Tree Cover between ISFR 2021 and ISFR 2023

(Area in Square kilometer)

States /UTs	Total Forest Cover including Tree Cover 2021	Total Forest Cover including Tree Cover 2023	Increase in Forest Cover and Tree Cover
Chhattisgarh	61,666.83	62,350.45	683.62
Delhi	366.42	371.31	4.89
Gujarat	21,484.85	21,648.93	164.08
Haryana	3,180.07	3,307.28	127.21
Himachal Pradesh	16,338.97	16,435.42	96.45
Jharkhand	27,116.37	27,403.33	286.96
Kerala	24,951.54	24,965.30	13.76
Maharashtra	65,326.67	65,383.41	56.74
Mizoram	18,379.84	18,558.26	178.42
Odisha	58,038.44	58,597.01	558.57
Punjab	3,144.47	3,321.24	176.77
Rajasthan	26,994.87	27,389.33	394.46
Sikkim	3,403.85	3,406.73	2.88
Uttar Pradesh	23,437.53	23,996.72	559.19
Uttarakhand	25,528.40	25,534.97	6.57
West Bengal	19,744.72	19,770.45	25.73
Chandigarh	40.52	46.18	5.66
Dadra and Nagar Haveli and Daman and Diu	260.81	262.45	1.64

Jammu and Kashmir	24,922.11	25,013.36	91.25
Lakshadweep	27.11	27.26	0.15
Puducherry	71.85	73.20	1.35

STATEMENT-II

Details of Districts in Andhra Pradesh showing increase in Forest Cover as per ISFR 2023

(Area in Square kilometer)

Name of District	Increase in Forest Cover between ISFR 2023 and ISFR 2021
Bapatla	2.10
Guntur	0.25
Kakinada	4.12
Konaseema	10.68
Krishna	9.34
Sri Potti Sriramulu Nellore	17.77
Sri Sathya Sai	0.78
Srikakulam	6.04
Vizianagaram	35.35
West Godavari	9.16

लाइट एंड साउंड शो की व्यवस्था करने के लिए राजसहायता

982. श्री त्रिवेन्द्र सिंह रावत:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार संस्कृति और पर्यटन को बढ़ावा देने के उद्देश्य से विभिन्न स्थलों पर लाइट एंड साउंड शो की व्यवस्था करने के लिए राजसहायता या प्रोत्साहन पैकेज प्रदान करने का है;

(ख) यदि हां, तो इस योजना के अंतर्गत कितने स्थलों का चयन किया गया है और अब तक कितना बजट आवंटित किया गया है; और

(ग) क्या इस योजना के अंतर्गत निजी भागीदारी को बढ़ावा देने के लिए कोई विशेष प्रावधान किया गया है और यदि हां, तो इसके कार्यान्वयन का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): जबकि पर्यटन का संवर्धन और विकास मुख्य रूप से संबंधित राज्य/संघ राज्यक्षेत्र की जिम्मेदारी है, पर्यटन मंत्रालय 'स्वदेश दर्शन', 'राष्ट्रीय तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान मिशन (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' नामक योजनाओं के तहत देश के विभिन्न पर्यटन स्थलों पर प्रकाश और ध्वनि शो सहित पर्यटन से संबंधित अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है।

पर्यटन मंत्रालय ने अब स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी2.0) के नाम से नया रूप दिया है, जिसका उद्देश्य पर्यटक और गंतव्य केंद्रित दृष्टिकोण के साथ स्थायी और जिम्मेदारीयुक्त स्थलों का विकास करना है।

पूँजी निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) - वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास' योजना के अंतर्गत, भारत सरकार ने हाल ही में देश में 3295.76 करोड़ रु. की 40 परियोजनाओं को मंजूरी दी है।

उपर्युक्त योजनाओं के अंतर्गत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है। इनमें से कुछ परियोजनाओं में विभिन्न स्थलों पर प्रकाश एवं ध्वनि शो का घटक भी शामिल है।

उपर्युक्त योजनाओं के अंतर्गत परियोजनाओं को भारत सरकार द्वारा 100% वित्तपोषित किया जाता है। हालाँकि, ये योजनाएँ राज्य सरकारों/संघ राज्यक्षेत्रों को सार्वजनिक-निजी भागीदारी के माध्यम से बनाई गई परिसंपत्तियों के संचालन और रखरखाव के लिए प्रोत्साहित करती हैं।

विवरण

स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं की सूची:-

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	अंडमान और निकोबार द्वीप समूह	तटीय परिपथ 2016-17	लॉन्ग द्वीप - रॉस स्मिथ द्वीप - नील द्वीप - हैवलॉक द्वीप-बाराटांग द्वीप - पोर्ट ब्लेयर का विकास	27.57
2.	आंध्र प्रदेश	तटीय परिपथ 2014-15	काकीनाडा - होप आइलैंड - कोरिंगा वन्यजीव अभयारण्य - पासरलापुडी - अडुरु - एस यानम - कोटिपल्ली का विकास	67.83
3.	आंध्र प्रदेश	तटीय परिपथ 2015-16	नेल्लोर - पुलिकट झील - उब्बलमाडुगु जल प्रपात - नेलापट्टू - कोठाकोडुरु - मायपाडु - रामतीर्थम - इस्कापल्ली का विकास	49.55
4.	आंध्र प्रदेश	बौद्ध परिपथ 2017-18	बौद्ध परिपथ: शालीहुंडम - बाविकोंडा - बोज्जनकोंडा - अमरावती - अनूपु का विकास	35.24
5.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2014-15	भालुकपोंग - बोमडिला और तवांग का विकास	49.77
6.	अरुणाचल प्रदेश	उत्तर-पूर्वी परिपथ 2015-16	नफरा - सेप्पा - पप्पू, पासा, पक्के घाटियाँ - संगदूपोटा-न्यू सगाली - जीरो-योम्चा का विकास	96.72
7.	असम	वन्यजीव परिपथ 2015-16	मानस - प्रोबितोरा - नामेरी - काजीरंगा - डिब्रू - सैखोवा का विकास	94.68
8.	असम	विरासत परिपथ 2016-17	तेजपुर - माजुली - शिवसागर का विकास	90.98

9.	बिहार	तीर्थकर परिपथ 2016-17	वैशाली – आरा – मसाद – पटना – राजगीर – पावापुरी - चंपापुरी का विकास	33.96
10.	बिहार	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज – धर्मशाला - देवघर का विकास	44.76
11.	बिहार	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास - बोधगया में कन्वेंशन सेंटर का निर्माण	95.18
12.	बिहार	ग्रामीण परिपथ 2017-18	भित्तिहरवा – चंद्रहिया - तुर्कौलिया का विकास	44.27
13.	बिहार	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55
14.	छत्तीसगढ़	जनजातीय परिपथ 2015-16	जशपुर – कुनकुरी – मैनापाट – कमलेशपुर – महेशपुर – कुर्दार – सरोधदादर – गंगरेल – कोंडागांव – नाथियानवागांव – जगदलपुर – चित्रकूट - तीर्थगढ़ का विकास	96.10
15.	गोवा	तटीय परिपथ 2016-17	सिक्वेरिम - बागा, अंजुना - वागाटोर, मोरजिम - केरी, अगुआड़ा किला और अगुआड़ा जेल का विकास	97.65
16.	गोवा	तटीय परिपथ 2017-18	तटीय परिपथ II: रुआ डी ओरम क्रीक - डोना पाउला - कोलवा - बेनौलिम का विकास	99.35
17.	गुजरात	विरासत परिपथ 2016-17	अहमदाबाद – राजकोट – पोरबंदर – बारदोली - दांडी का विकास	59.17
18.	गुजरात	विरासत परिपथ 2016-17	वडनगर - मोढेरा का विकास	91.12
19.	गुजरात	बौद्ध परिपथ 2017-18	जूनागढ़ - गिर सोमनाथ – भरुच – कच्छ – भावनगर – राजकोट - मेहसाणा का विकास	26.68
20.	हरियाणा	कृष्ण परिपथ 2016-17	कुरुक्षेत्र में महाभारत से संबंधित स्थानों पर पर्यटन अवसंरचना का विकास	77.39

21.	हिमाचल प्रदेश	हिमालयन परिपथ 2016-17	हिमालय परिपथ:कियारीघाट, शिमला, हाटकोटी, मनाली, कांगड़ा, धर्मशाला, बीर, पालमपुर, चंबा का विकास	68.34
22.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू – श्रीनगर – पहलगाम - भगवती नगर – अनंतनाग - सलामाबाद, उरी – कारगिल - लेह का विकास	77.33
23.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	जम्मू-राजौरी-शोपियां-पुलवामा में पर्यटक सुविधाओं का विकास।	81.60
24.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	पर्यटक सुविधाओं का विकास - पीएम विकास पैकेज के तहत 2014 में बाढ़ में नष्ट हुई परिसंपत्तियों के बदले परिसंपत्तियों का निर्माण	90.43
25.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	मंतलाई और सुधमहादेव में पर्यटक सुविधाओं का विकास	91.99
26.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	अनंतनाग – पुलवामा – किश्तवर – पहलगाम - जांस्कर पदुम – दक्सुम - रंजीत सागर बांध में पर्यटक सुविधाओं का विकास	86.39
27.	जम्मू और कश्मीर	हिमालयन परिपथ 2016-17	गुलमर्ग – बारामूला – कुपवाड़ा - कारगिल - लेह में पर्यटक सुविधाओं का विकास	91.84
28.	झारखंड	इको परिपथ 2018-19	इको पर्यटन परिपथ: दलमा - बेतला नेशनल पार्क – मिरचैया - नेतरहाट का विकास	30.44
29.	केरल	इको परिपथ 2015-16	पथनमथिड्टा – गवी – वागामोन - तेक्कडी का विकास	64.08
30.	केरल	आध्यात्मिक परिपथ 2016-17	सबरीमाला – एरुमेली – पम्पा - सन्निधानम का विकास	46.54
31.	केरल	आध्यात्मिक परिपथ 2016-17	श्रीपद्मनाभ अर्नामूला का विकास	78.08

32.	केरल	ग्रामीण परिपथ 2018-19	मालानाड मालाबार क्रूज पर्यटन परियोजना का विकास	57.35
33.	केरल	आध्यात्मिक परिपथ 2018-19	शिवगिरीश्री नारायण गुरु आश्रम - अरुवीपुरम - कुन्नुमपारा श्री सुब्रह्मनिया - चेम्बझंथी श्री नारायण गुरुकुलम का विकास	66.42
34.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी- बांधवगढ़-कान्हा - मुक्की - पेंच में वन्यजीव परिपथ का विकास	92.10
35.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	सांची - सतना - रीवा - मंदसौर - धार का विकास	74.02
36.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर - ओरछा - खजुराहो - चंदेरी - भीमबेटका - मांडू का विकास	89.82
37.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध - मंडलेश्वर बांध - ओंकारेश्वर बांध - इंदिरा सागर बांध - तवा बांध - बरगी बांध - भेड़ाघाट - बाणसागर बांध - केन नदी का विकास	93.76
38.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ - सागरेश्वर, तारकरली, विजयदुर्ग (बीच और क्रीक), मितभव का विकास	19.06
39.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी - अदासा - धापेवाड़ा - पारदसिंघा - तेलनखेडी - गिराड का विकास	45.47
40.	मणिपुर	उत्तर-पूर्वी परिपथ 2015-16	मणिपुर में पर्यटक परिपथ: इम्फाल -खोंगजोम का विकास	72.23
41.	मणिपुर	आध्यात्मिक परिपथ 2016-17	श्री गोविंदजी मंदिर, श्री बिजॉय गोविंदजी मंदिर - श्री गोपीनाथ मंदिर - श्री बंगशीबोदोन मंदिर-श्री कैना मंदिर का विकास	45.34
42.	मेघालय	उत्तर-पूर्वी परिपथ 2016-17	उमियम (लेक व्यू), यू लुम सोहपेटबर्नेंग - मावडियांगडियांग - आर्किड लेक रिजॉर्ट का विकास	99.13
43.	मेघालय	उत्तर-पूर्वी परिपथ	वेस्ट खासी हिल्स (नॉंगखलाव- क्रेम तिरोट - खुदोई और कोहमांग जलप्रपात - खरी नदी-	84.97

		2018-19	मावथाद्रीशन, शिलांग), जयंतिया हिल्स (क्रांग सूरी फॉल्स- शिरमंग-इयूक्सी), गारो हिल्स (नोकरेक रिजर्व, कट्टाबील, सिजू गुफाएं) का विकास	
44.	मिजोरम	उत्तर-पूर्वी परिपथ 2015-16	थेनजोल और साउथ ज़ोटे, जिला सेरछिप और रईक का विकास	92.26
45.	मिजोरम	इको परिपथ 2016-17	इको-एडवेंचर परिपथ आइजोल -रावपुइचिप - खवफाप - लेंगपुई - चटलांग-सकाव्रहमुइटुइतलांग - मुथी - बेराटलांग - तुइरियल एयरफील्ड - हमुइफांग का विकास	66.37
46.	नागालैंड	जनजातीय परिपथ 2015-16	जनजातीय परिपथ पेरेन- कोहिमा- वोखा का विकास	97.36
47.	नागालैंड	जनजातीय परिपथ 2016-17	मोकोकचुंग – तुएनसांग - मोन का विकास	98.14
48.	ओडिशा	तटीय परिपथ 2016-17	गोपालपुर, बरकुल, सतपाड़ा और तंपारा का विकास	70.82
49.	पुडुचेरी	तटीय परिपथ 2015-16	दुबरायापेट – अरिकामेडु – वीरमपट्टिनम – चुन्नम्बर – नल्लावाडु/नरमबाई – मनापेट - कालापेट - पुडुचेरी - यानम का विकास	58.44
50.	पुडुचेरी	विरासत परिपथ 2017-18	फ्रेंको - तमिल गांव, कराईकल, माहे और यानम का विकास	49.44
51.	पुडुचेरी	आध्यात्मिक परिपथ 2017-18	पुडुचेरी में आध्यात्मिक परिपथ का विकास	34.96
52.	पंजाब	विरासत परिपथ 2018-19	आनंदपुर साहिब - फतेहगढ़ साहिब - चमकौर साहिब - फिरोजपुर - खटकर कलां - कलानौर - पटियाला का विकास	85.32
53.	राजस्थान	मरुस्थल परिपथ	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01

		2015-16		
54.	राजस्थान	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटूश्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80
55.	राजस्थान	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ - 'चुरु (सालासर बालाजी) - जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बंधेके बालाजी) - विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) - भरतपुर (कमान क्षेत्र) - धौलपुर (मुचकुंड) - मेहंदीपुर बालाजी-चित्तौड़गढ़ (सांवलियाजी) का विकास	87.05
56.	राजस्थान	विरासत परिपथ 2017-18	विरासत परिपथ राजसमंद (कुंभलगढ़ किला) - जयपुर (जयपुर और नाहरगढ़ किले में अग्रभाग की प्रकाश व्यवस्था) - झालावाड़ (गागरोन किला) - चित्तौड़गढ़ (चित्तौड़गढ़ किला) - जैसलमेर (जैसलमेर किला) - हनुमानगढ़ (गोगामेड़ी) - उदयपुर (प्रताप गौरव केंद्र) - धौलपुर (बाग-ए-निलोफर और पुरानी छावनी) - नागौर (मीरा बाई स्मारक, मेड़ता) - टोंक (सुनहरी कोठी) का विकास	70.61
57.	सिक्किम	उत्तर-पूर्वी परिपथ 2015-16	रंगपो (प्रवेश) - रोराथांग - अरितार - फादमचेन - नाथंग - शेराथांग - सोंगमो - गंगटोक - फोडोंग - मंगन - लाचुंग - युमथांग - लाचेन - थांगु - गुरुडोंगमेर - मंगन - गंगटोक - तुमिनलिंगी - सिंगतम (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	98.05
58.	सिक्किम	उत्तर-पूर्वी परिपथ 2016-17	सिंगतम-मका-टेमी - बेरमोइक टोकेल - फोंगिया - नामची - जोरथांग - ओखारे - सोम्बारिया - दारमदिन - जोरेथांग - मेल्ली (निकास) को जोड़ने वाले पर्यटक परिपथ का विकास	95.32
59.	तमिलनाडु	तटीय परिपथ 2016-17	(चेन्नई - मामल्लापुरम - रामेश्वरम - मानपाडु - कन्याकुमारी) का विकास	73.13
60.	तेलंगाना	इको परिपथ 2015-16	महबूबनगर जिले में इको पर्यटन परिपथ का विकास	91.62

61.	तेलंगाना	जनजातीय परिपथ 2016-17	मुलुगु – लकनावरम – मेदवरम – तड़वई – दमारवी – मल्लूर - बोगाथा झरनों का विकास	79.87
62.	तेलंगाना	विरासत परिपथ 2017-18	कुतुबशाही विरासत पार्क-पैगाह मकबरे- हयात बख्शी मस्जिद - रेमंड का मकबरा का विकास	96.90
63.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2015-16	अगरतला – सिपाहीजला - मेलाघर – उदयपुर – अमरपुर – तीर्थमुख - मंदिरघाट – डंबूर – नारिकेलकुंज – गंडाचरा - अंबासा का विकास	82.85
64.	त्रिपुरा	उत्तर-पूर्वी परिपथ 2018-19	सूरमाचेर्रा – उनाकोटी - जम्पुई हिल्स – गुनाबती – भुवनेश्वरी-नीरमहल – बॉक्सनगर - चोटाखोला-पिलक- अवांगचारा का विकास	44.83
65.	उत्तर प्रदेश	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89
66.	उत्तर प्रदेश	रामायण परिपथ 2016-17	चित्रकूट और श्रृंगवेरपुर का विकास	69.45
67.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	आहर – अलीगढ़ – कासगंज - सरोसी (उन्नाव)- प्रतापगढ़-कौशांबी-मिर्जापुर – गोरखपुर – डुमरियागंज – बस्ती – बाराबंकी – आजमगढ़ – कैराना – बागपत - शाहजहांपुर का विकास	71.91
68.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2016-17	बिजनौर-मेरठ-कानपुर - कानपुर देहात – बांदा- गाजीपुर-सलेमपुर- घोसी – बलिया - अम्बेडकर नगर-अलीगढ़-फतेहपुर-देवरिया-महोबा- सोनभद्र – चंदौली – मिश्रिख - भदोही का विकास	67.51
69.	उत्तर प्रदेश	विरासत परिपथ 2016-17	कालिंजर किला (बांदा) - मगहरधाम (संतकबीर नगर) - चौरीचौरा, शहीद स्थल (फतेहपुर) - महुअर शहीद स्थल (घोसी) - शहीद स्मारक (मेरठ) का विकास	36.65
70.	उत्तर प्रदेश	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21

71.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा - बांदा का विकास	12.03
72.	उत्तर प्रदेश	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाशनी मंदिर (डुमरियागंज) का विकास	18.30
73.	उत्तराखंड	इको परिपथ 2015-16	टिहरी झील और निकटवर्ती क्षेत्रों का नए गंतव्य के रूप में विकास के लिए इको-पर्यटन, एडवेंचर स्पोर्ट्स और संबद्ध पर्यटन संबंधी अवसंरचना का एकीकृत विकास - जिला टिहरी	69.17
74.	उत्तराखंड	विरासत परिपथ 2016-17	कुमाऊं क्षेत्र में विरासत परिपथ – कटारमल – जोगेश्वर – बैजनाथ - देवीधुरा का एकीकृत विकास	76.32
75.	पश्चिम बंगाल	तटीय परिपथ 2015-16	तटीय परिपथ: उदयपुर – दीघा – शंकरपुर – ताजपुर – मंदारमणि – फ्रेजरगंज - बक्खलाई - हेनरी द्वीप का विकास	67.99
76.	-	मार्गस्थ सुविधाएं 2018-19	सड़क परिवहन और राजमार्ग मंत्रालय के सहयोग से उत्तर प्रदेश और बिहार में वाराणसी - गया; कुशीनगर – गया - कुशीनगर में मार्गस्थ सुविधाओं का विकास	15.07
कुल				5287.90

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत (करोड़ रु. में)	स्वीकृति की तिथि
1.	आंध्र प्रदेश	अरक्कू- लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	29.87	05-03-2024
2.	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	14.02	05-03-2024
3.	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	18.48	05-03-2024

4.	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	12.75	05-03-2024
5.	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67	05-03-2024
6.	असम	जोरहाट	रीइमेंजिनिंग सिन्नामारा टी एस्टेट	23.91	05-03-2024
7.	गोवा	पोर्वोरिम	पोर्वोरिम क्रीक एक्सपीरियंस	23.56	20-08-2024
8.	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	15.65	20-08-2024
9.	कर्नाटक	हम्पी	'ट्रैवलर नूक्स' की स्थापना	25.64	29-02-2024
10.	कर्नाटक	मैसूरु	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.72	29-02-2024
11.	कर्नाटक	मैसूरु	ईकोलोजिकल एक्सपीरियंस जोन	18.47	05-03-2024
12.	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92	05-03-2024
13.	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	24.89	05-03-2024
14.	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	12.01	05-03-2024
15.	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73	29-02-2024
16.	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21	05-03-2024
17.	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क-फेज 3	76.22	21-09-2024
18.	मेघालय	सोहरा	वॉटरफॉल ट्रेल्स एक्सपीरियंस	27.84	05-03-2024
19.	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45	04-03-2024
20.	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको-पर्यटन एक्सपीरियंस	7.87	20-08-2024
21.	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56	05-03-2024
22.	पुडुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29	05-03-2024

23.	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06	05-03-2024
24.	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90	20-08-2024
25.	राजस्थान	बूंदी	केशोरायपाटन में आध्यात्मिक एक्सपीरियंस	17.37	29-02-2024
26.	सिक्किम	ग्यालशिंग	युक्सोम क्लस्टर में इको-वेलनेस एक्सपीरियंस	15.40	05-03-2024
27.	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59	29-02-2024
28.	तमिलनाडु	मामल्लापुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02	29-02-2024
29.	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	56.81	29-02-2024
30.	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	38.00	05-03-2024
31.	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02	05-03-2024
32.	उत्तर प्रदेश	नैमिषारण्य	वैदिक - वेलनेस एक्सपीरियंस	15.94	05-03-2024
33.	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	32.20	05-03-2024
34.	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	11.21	05-03-2024
कुल राशि				791.25	

पूँजीगत निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटक केंद्रों का विकास योजना के तहत स्वीकृत परियोजनाओं का ब्यौरा

क्र. सं.	राज्य	परियोजना का नाम	स्वीकृत लागत (करोड़ रु.)	स्वीकृति की तिथि
1.	आंध्र प्रदेश	गंडीकोटा में फोर्ट एवं गोर्ज एक्सपीरियंस को बढ़ाना	77.91	26-11-2024
2.	आंध्र प्रदेश	अखंड गोदावरी - (हैवलॉक ब्रिज और पुष्कर घाट), राजमहेंद्रवरम	94.44	26-11-2024

3.	अरुणाचल प्रदेश	पासीघाट में सियांग एडवेंचर और इको-रिट्रीट	46.48	26-11-2024
4.	असम	गुवाहाटी में असम राज्य चिड़ियाघर सह वनस्पति उद्यान,	97.12	26-11-2024
5.	असम	शिवसागर में रंग घर का सौंदर्यीकरण	94.76	26-11-2024
6.	बिहार	सहरसा में मत्स्यगंधा झील का विकास	97.61	26-11-2024
7.	बिहार	करमचट में करमचट इको पर्यटन और एडवेंचर हब	49.51	26-11-2024
8.	छत्तीसगढ़	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79	26-11-2024
9.	छत्तीसगढ़	रायपुर में जनजातीय एवं सांस्कृतिक सम्मेलन केंद्र का विकास	51.87	26-11-2024
10.	गोवा	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46	26-11-2024
11.	गोवा	पोरवोरिम में टाउनस्क्वायर	90.74	26-11-2024
12.	गुजरात	केरली (मोकरसागर), पोरबंदर में इको पर्यटन गंतव्य	99.50	26-11-2024
13.	गुजरात	धोर्डो में टेंटेड सिटी और कन्वेंशन सेंटर	51.56	26-11-2024
14.	झारखंड	कोडरमा में तिलैया का इको पर्यटन विकास	34.87	26-11-2024
15.	कर्नाटक	बेंगलुरु में रोएरिच और देविका रानी एस्टेट टाटागुनि में इको पर्यटन और सांस्कृतिक केंद्र	99.17	26-11-2024
16.	कर्नाटक	बेलगावी में सवादत्ती यल्लम्मागुड्डा का विकास	100.00	26-11-2024
17.	केरल	कोल्लम में अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र	59.71	26-11-2024
18.	केरल	सरगालया में मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34	26-11-2024
19.	मध्य प्रदेश	ओरछा में एक मध्यकालीन वैभव, ओरछा	99.92	26-11-2024
20.	मध्य प्रदेश	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38	26-11-2024
21.	महाराष्ट्र	आईएनएस-गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग	46.91	26-11-2024
22.	महाराष्ट्र	नासिक में "राम-काल पथ" का विकास	99.14	26-11-2024
23.	मणिपुर	लोकटक में लोकटक झील अनुभव	89.48	26-11-2024

24.	मेघालय	मावखानू में एमआईसीई अवसंरचना	99.27	26-11-2024
25.	मेघालय	शिलांग में उमियम झील का पुनर्विकास	99.27	26-11-2024
26.	ओडिशा	हीराकुंड का विकास	99.90	26-11-2024
27.	ओडिशा	सतकोसिया का विकास	99.99	26-11-2024
28.	पंजाब	एसबीएस नगर में खटकर कला पर शहिदे-ए-आज़म सरदार भगत सिंह को श्रृंधाजंली के रूप में हेरिटेज स्ट्रीट का विकास	53.45	26-11-2024
29.	राजस्थान	जयपुर में आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास	49.31	26-11-2024
30.	राजस्थान	जयपुर में जल महल का विकास	96.61	26-11-2024
31.	सिक्किम	भालेदुंगा, यांगंग, नामची में स्काईवॉक	97.37	27-11-2024
32.	सिक्किम	नाथुला में सीमा का अनुभव	68.19	27-11-2024
33.	तमिलनाडु	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67	26-11-2024
34.	तमिलनाडु	देवला में फूलों का बगीचा	70.23	26-11-2024
35.	तेलंगाना	रामप्पा में रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74	13-12-2024
36.	तेलंगाना	नल्लामाला में सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट	68.10	13-12-2024
37.	त्रिपुरा	बंडुआर, गोमती में 51 शक्ति पीठ पार्क	97.70	26-11-2024
38.	उत्तर प्रदेश	जिला आगरा में बटेश्वर का विकास	74.05	26-11-2024
39.	उत्तर प्रदेश	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24	26-11-2024
40.	उत्तराखंड	प्रतिष्ठित शहर ऋषिकेश: ऋषिकेश में राफ्टिंग बेस स्टेशन	100.00	26-11-2024
कुल			3295.76	

प्रशाद योजना के तहत स्वीकृत परियोजनाओं की सूची

राज्य/संघ राज्यक्षेत्र	क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत लागत (करोड़ में)
आंध्र प्रदेश	1	अमरावती में तीर्थ सुविधाओं का विकास	2015-16	27.77
	2	श्रीशैलम मंदिर का विकास	2017-18	43.08

	3	सिंहाचलम में श्री वराह लक्ष्मी नरसिम्हा स्वामी वारी देवस्थानम में तीर्थ सुविधाओं का विकास	2022-23	54.04
	4	अन्नावरम मंदिर शहर में तीर्थ पर्यटन अवसंरचना का विकास	2024-25	25.33
अरुणाचल प्रदेश	5	परशुराम कुंड का विकास	2020-21	37.88
असम	6	कामाख्या मंदिर में तीर्थ सुविधाओं का विकास	2015-16	29.80
बिहार	7	पटना साहिब में विकास	2015-16	29.62
	8	विष्णुपद मंदिर में मूलभूत सुविधाओं का विकास	2014-15	3.63
छत्तीसगढ़	9	मां बमलेश्वरी देवी मंदिर में तीर्थ सुविधाओं का विकास	2020-21	48.44
गोवा	10	बोम जीसस बेसिलिका का विकास	2024-25	16.46
गुजरात	11	द्वारका का विकास	2016-17	10.46
	12	सोमनाथ में तीर्थ सुविधाओं का विकास	2016-17	45.36
	13	सोमनाथ में सैरगाह का विकास	2018-19	47.12
	14	अंबाजी मंदिर में तीर्थ सुविधाओं का विकास	2022-23	50.00
हरियाणा	15	माता मनसा देवी मंदिर और नाडा साहिब गुरुद्वारा का विकास	2019-20	48.53
जम्मू और कश्मीर	16	हजरतबल दरगाह में विकास	2016-17	40.46
झारखंड	17	बाबा बैद्यनाथ धाम का विकास	2018-19	36.79
कर्नाटक	18	श्री चामुंडेश्वरी देवी मंदिर में तीर्थ सुविधाओं का विकास	2023-24	45.71
केरल	19	गुरुवायूर मंदिर में विकास	2016-17	45.19
मध्य प्रदेश	20	अमरकंटक का विकास	2020-21	49.99
	21	ओंकारेश्वर का विकास	2017-18	43.93
महाराष्ट्र	22	त्र्यंबकेश्वर का विकास	2017-18	42.18
मेघालय	23	नौगस्वालिया चर्च, नर्तियांग शक्ति पीठ, ऐतनार पूल और चरणतला काली मंदिर में तीर्थयात्रा सुविधा का विकास	2020-21	29.29
मिजोरम	24	चिते वांग, जुआंगताई, रइक और आइजोल में तीर्थयात्रा और विरासत पर्यटन के लिए अवसंरचना का विकास	2022-23	44.89

नागालैंड	25	मोलुंगकिमोंग, नोकसेन चर्च, ऐजुतो, वोखा और कोहिमा में तीर्थयात्रा अवसंरचना का विकास	2018-19	25.20
	26	जुन्हेबोटो में तीर्थयात्रा पर्यटन अवसंरचना का विकास	2022-23	18.18
ओडिशा	27	पुरी में अवसंरचना का विकास	2014-15	50.00
पंजाब	28	अमृतसर में करुणा सागर वाल्मीकि स्थल का विकास	2015-16	6.40
	29	चमकौर साहिब का विकास	2021-22	31.57
राजस्थान	30	पुष्कर/अजमेर का एकीकृत विकास	2015-16	32.64
सिक्किम	31	फोर पेट्रन सेंट, युक्सोम में तीर्थ सुविधा का विकास	2020-21	33.32
तमिलनाडु	32	कांचीपुरम का विकास	2016-17	13.99
	33	वेलंकन्नी का विकास	2016-17	4.86
तेलंगाना	34	जोगुलम्बा देवी मंदिर का विकास	2020-21	38.90
	35	रुद्रेश्वर (रामप्पा) मंदिर में तीर्थयात्रा और विरासत पर्यटन अवसंरचना का विकास	2022-23	62.00
	36	भद्राचलम में तीर्थ अवसंरचना का विकास	2022-23	41.38
त्रिपुरा	37	त्रिपुर सुंदरी मंदिर का विकास	2020-21	34.43
उत्तर प्रदेश	38	वाराणसी का विकास -चरण-I	2015-16	18.73
	39	मथुरा-वृंदावन का मेगा पर्यटक परिपथ के रूप में विकास (चरण-II)	2014-15	10.98
	40	वाराणसी में नदी क्रूज पर्यटन का विकास	2017-18	9.02
	41	वृंदावन में पर्यटक सुविधा केंद्र का निर्माण	2014-15	9.36
	42	वाराणसी का विकास -चरण-II	2017-18	44.60
	43	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018-19	37.59
उत्तराखंड	44	केदारनाथ का एकीकृत विकास	2015-16	34.77
	45	बदरीनाथ जी धाम में तीर्थ सुविधा के लिए अवसंरचना का विकास	2018-19	56.15
	46	गंगोत्री और यमुनोत्री धाम में तीर्थ संबंधी अवसंरचना सुविधाओं का विस्तार	2021-22	54.36
पश्चिम बंगाल	47	बेलूर मठ का विकास	2016-17	30.03

कुल	1594.40

केन्द्रीय एजेंसियों की सहायता योजना के तहत स्वीकृत परियोजनाओं की सूची

क्रम. सं.	परियोजना का नाम	राज्य	एजेंसी	स्वीकृति की तिथि	स्वीकृत राशि (लाख में)
1.	डल झील, (नागिन झील) में साउंड और लाइट शो,	जम्मू और कश्मीर	आईटीडीसी	25-06-2012	500.00
2.	चेन्नई पोर्ट में मौजूदा यात्री टर्मिनल में क्रूज यात्री सुविधा केंद्र	तमिलनाडु	चेन्नई पोर्ट ट्रस्ट	24-09-2012	1724.66
3.	तिलयार झील में मल्टीमीडिया/लेजर शो का कार्यान्वयन	हरियाणा	आईटीडीसी	30-04-2013	500
4.	विश्व विरासत स्थल हुमायूँ का मकबरा, नई दिल्ली में व्याख्या केंद्र का निर्माण	दिल्ली	आगा खान फाउंडेशन	04-03-2014	4944.84
5.	मोरमुगाओ पोर्ट ट्रस्ट में क्रूज टर्मिनल बिल्डिंग	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	24-06-2014	879.04
6.	दीव किला, दीव में साउंड और लाइट शो	दमन एवं दीव	आईटीडीसी	28-02-2015	775.54
7.	वाराणसी/सारनाथ में स्मारकों का प्रदीप्तीकरण (सारनाथ में धमेख स्तूप, सारनाथ में चौखंडी स्तूप, सारनाथ में लालकान का मकबरा और बनारस में मन महल)	उत्तर प्रदेश	आईटीडीसी	28-02-2015	512.43
8.	एक पर्यटक गंतव्य के रूप में कानोजी आंग्रे लाइटहाउस का विकास	महाराष्ट्र	मुम्बई पोर्ट ट्रस्ट	09-08-2016	1500.00

9.	विलिंगडन द्वीप, कोचीन, केरल में वॉकवे/प्रोमेनेड का विकास।	केरल	कोचीन पोर्ट ट्रस्ट	28-10-2016	901.00
10.	एर्नाकुलम घाट के बर्थ और बैकअप क्षेत्र के उन्नयन के लिए केंद्रीय वित्तीय सहायता	केरल	कोचीन पोर्ट ट्रस्ट	31-03-2017	2141.00
11.	भारतीय खेल प्राधिकरण द्वारा एसएआई त्रिवेंद्रम गोल्फ क्लब में गोल्फ कोर्स के उन्नयन के लिए परियोजना	केरल	एसएआई	31-03-2017	2464.99
12.	यादवेंद्र गार्डन, पिंजौर, हरियाणा में साउंड और लाइट शो	हरियाणा	आईटीडीसी	16-10-2017	600.00
13.	पुष्टापार्थी, आंध्र प्रदेश में साउंड और लाइट शो	आंध्र प्रदेश	आईटीडीसी	27-11-2017	708.67
14.	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण।	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	29-12-2017	1250.00
15.	वाराणसी, उत्तर प्रदेश में तीन स्मारकों में प्रकाश व्यवस्था : 1. दशाश्वमेधघाट से दरबंगाघाट (300 मीटर का विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	उत्तर प्रदेश	केंद्रीय लोक निर्माण विभाग	21-12-2017	293.55
16.	जेसीपी अटारी, बाघा बोर्डर में अवसंरचना विकास	पंजाब	बीएसएफ	12-06-2018	1312.00
17.	मोरमुगाओ में आब्रजन सुविधा में सुधार और	गोवा	मोरमुगोवा पोर्ट ट्रस्ट	24-08-2018	1316.40

	मौजूदा क्रूज बर्थ को गहरा करना				
18.	मोरमुगाओ पोर्ट क्रूज टर्मिनल में अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	120.79
19.	कोचीन पोर्ट ट्रस्ट डॉकवे पर अतिरिक्त पर्यटन सुविधाओं का निर्माण	केरल	कोचीन पोर्ट ट्रस्ट	12-12-2018	466.47
20.	विशाखापत्तनम पोर्ट के बाहरी बंदरगाह में चैनल बर्थ क्षेत्र में क्रूज-सह-तटीय कार्गो टर्मिनल का निर्माण	आंध्र प्रदेश	विशाखापत्तनम पोर्ट ट्रस्ट	14-12-2018	3850.00
21.	अमृतसर, पंजाब में 'जलियांवाला बाग स्मारक' के जीर्णोद्धार/नवीनीकरण और जलियांवाला बाग राष्ट्रीय स्मारक पर किये जाने वाला अतिरिक्त कार्य	पंजाब (जीएफआर)	भारतीय पुरातत्व सर्वेक्षण	08-03-2019	2302.00
22.	(पुराना किला) दिल्ली में साउंड और लाइट शो	दिल्ली	आईटीडीसी	05-08-2019	1404.00
23.	नए कोचीन पोर्ट ट्रस्ट टर्मिनल में अतिरिक्त अवसंरचना का विकास	केरल	कोचीन पोर्ट ट्रस्ट	13-12-2019	1029.70
24.	नेशनल गैलरी ऑफ मॉडर्न आर्ट के भवन में प्रकाश व्यवस्था	दिल्ली	एनसीएसएम	19-12-2019	380.00
25.	राष्ट्रीय संग्रहालय की चयनित सुविधाओं का विकास और नवीनीकरण	दिल्ली	एनसीएसएम	26-12-2019	4373.00
26.	राष्ट्रीय जल मार्ग संख्या 1 और 2 पर नदी क्रूज के चढ़ने/उतरने के मुख्य बिंदुओं पर जेड्डी का विकास	असम	आईडब्ल्यूआई	28-04-2020	2803.05

27.	भारत पर्यटन विकास निगम द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	आईटीडीसी	29-09-2020	2315.30
28.	लेह, लद्दाख में साउंड और लाइट शो और पर्यटक सुविधा केंद्र, कारगिल, लद्दाख में वाटर स्क्रीन प्रोजेक्शन मल्टीमीडिया शो	लेह और लद्दाख	आईटीडीसी	26-11-2020	2321.99
29.	एनजीएमए भवन की 3डी विजुअल प्रोजेक्शन मैपिंग	दिल्ली	एनसीएसएम	31-03-2021	616.27
30.	आइजोल में कन्वेंशन सेंटर और संबद्ध अवसंरचना का विकास	मिजोरम	वैपकोस	31-03-2021	3994.75
31.	मोरमुगाओ पोर्ट ट्रस्ट, गोवा में अंतर्राष्ट्रीय और घरेलू क्रूज टर्मिनल और संबंध सुविधाओं का निर्माण	गोवा	मोरमुगाओ पोर्ट ट्रस्ट	10-09-2021	5000.00
32.	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	20-12-2021	3750.00
33.	उत्तर-पूर्वी राज्य में 22 व्यू पॉइंट का विकास (i) नागालैंड (2 व्यू पॉइंट) – 5.77 करोड़ रुपये (ii) मेघालय (3 व्यू पॉइंट) – 6.26 करोड़ रुपये (iii) मिजोरम (9 व्यू पॉइंट) – 12.78 करोड़ रुपये (iv) अरुणाचल प्रदेश (4 व्यू पॉइंट) – 6.25 करोड़ रुपये।	एनईआर	एनएचआईडीसी एल	11-10-2022	4444.00

	(v) मणिपुर (3 व्यू पॉइंट) – 5.93 करोड़ रुपये (vi) सिक्किम/पश्चिम बंगाल (1 व्यू पॉइंट) – 3.70 करोड़ रुपये				
34.	श्री तनोट कॉम्प्लेक्स, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	राजस्थान	बीएसएफ	05-07-2022	1767.66
35.	संजीवैया पार्क, हैदराबाद, तेलंगाना में वाटर स्क्रीन और म्यूजिकल फाउंटेन सहित मल्टीमीडिया लेजर शो	तेलंगाना	बीईसीआईएल	31-10-2022	5000.04
36.	उस्मानिया कला विश्वविद्यालय, हैदराबाद तेलंगाना में डिजिटल मल्टीमीडिया प्रौद्योगिकी और प्रकाश व्यवस्था की डिजाइन, आपूर्ति, स्थापना, परीक्षण एवं शुरुआत	तेलंगाना	बीईसीआईएल	22-12-2022	1179.93
37.	परियोजना राष्ट्रीय विज्ञान केंद्र का बड़े स्तर पर उन्नयन	दिल्ली	एनसीएसएम	27-03-2023	3180.00
38.	नवलसागर झील, बूंदी में म्यूजिकल फाउंटेन और वाटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो की स्थापना	राजस्थान	आईटीडीसी	04-10-2023	925.67
39.	राष्ट्रपति भवन में साउंड और लाइट और मल्टीमीडिया शो का विकास	दिल्ली	आईटीडीसी	28-03-2024	4712.40

40.	बक्सर, बिहार में एक्वास्क्रीन प्रोजेक्शन और सांउड शो सहित 3डी मैकिंग और रामरेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	बिहार	बीईसीआईएल	10-06-2024	599.96
	कुल (लाख)				78,861.10

SCIENCE CENTRES ESTABLISHED UNDER SPOCS SCHEME

983. SHRI RAJU BISTA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the Science Centres and Innovation Hubs that have been established under the Scheme for Promotion of Culture of Science (SPOCS) initiative and the targets for the same over the next five years, State-wise;
- (b) the details of the specific programmes or events organized under SPOCS to promote hands-on scientific learning and experimentation for school and college students particularly in the districts of Darjeeling and Kalimpong of West Bengal State;
- (c) the details of the initiatives being taken to raise public awareness about SPOCS and its programmes to increase participation and outreach; and
- (d) whether the Government has data on the number of beneficiaries and the outcomes of initiatives under SPOCS as of January 2025, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): National Council of Science Museums (NCSM), an autonomous organization under Ministry of Culture, Govt. of India is the implementing agency of the Scheme for Promotion of Culture of Science (SPoCS) of Govt. of India, under which Science Cities, Science Centres, Digital Planetarium, Innovation Hubs are set up across the country based on the proposals received from different State Govts./UTs desirous to set up Science Cities, Science Centre, Digital Planetarium, Innovation Hub etc.

The details of the Science Centres and Innovation Hubs that have been established under the Scheme for Promotion of Culture of Science (SPoCS) initiative and the targets for the same over the next five years, State-wise are given in the enclosed **Statement-I**.

(b): North Bengal Science Centre, Siliguri in Darjeeling district was inaugurated on 17th August, 1997 and the centre is being operated and managed by NCSM. An Innovation Hub at North Bengal Science Centre, Siliguri in the Darjeeling district was inaugurated on 16th February, 2018 and is being operated and managed by NCSM.

A Sub-Regional Science Centre at Kalimpong in the Kalimpong district of West Bengal, has been set up by NCSM under Science Cities scheme (Erstwhile). The Centre was handed over to State Government on 11th September, 2007 for its operation and management and it was inaugurated on 2nd October, 2008. An Innovation Hub at Kalimpong Science Centre,

Kalimpong in Kalimpong district (erstwhile in Darjeeling district) was inaugurated and handed over on 25th February, 2017 by NCSM to respective State Government.

The details of the specific programs or events organized under SPoCS by NCSM, Kolkata to promote hands-on scientific learning and experimentation for school and college students at North Bengal Science Centre, Siliguri are given in the enclosed **Statement-II**.

(c): The complete guidelines of SPoCS have been provided in the websites of Ministry of Culture, Govt. of India and NCSM, Kolkata. The details of activities undertaken under SPoCS have been highlighted every-year in the Annual Report publication of NCSM and all the achievements under SPoCS have been updated on the website of NCSM to raise public awareness about SPoCS and its programmes to increase participation and outreach.

(d): The details of number of beneficiaries and the outcomes of initiatives under SPoCS as of January 2025, are given in the enclosed **Statement-III**.

STATEMENT-I

The State-wise details of the Science Centres established under Scheme for Promotion of Culture of Science (SPoCS) initiatives

Sl. No.	Located in State/UT	Science Centers/Museums	Year of Establishment
1.	A and N Island	Science Centre, Port Blair	May 30, 2003
2.	Mizoram	Mizoram Science Centre, Aizwal	July 26, 2003
3.	Nagaland	Nagaland Science Centre, Dimapur	September 14, 2004
4.	Manipur	Manipur Science Centre, Manipur	May 18, 2005

5.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	Dec 3, 2005
6.	Meghalaya	Shillong Science Centre, Shillong, Meghalaya	February 27, 2006
7.	Sikkim	Sikkim Science Centre, Gangtok	February 22, 2008
8.	West Bengal	Sub-Regional Science Centres, Kalimpong	October 2, 2008
9.	Maharashtra	Sub-Regional Science Centre, Solapur	February 14, 2010
10.		Pimpri Chinchwad Science Centre, Pune	February 8, 2013
11.	Jharkhand	Regional Science Centre, Ranchi	November 29, 2010
12.	Chhattisgarh	Chhattisgarh Science Centre, Raipur	July 13, 2012
13.	Rajasthan	Regional Science Centre, Jaipur	December 29, 2012
14.		Sub Regional Science Centre, Jodhpur	August 17, 2013
15.	Assam	Jorhat Science Centre and Planetarium	July 6, 2013
16.	Tamilnadu	Regional Science Centre, Coimbatore	May 6, 2013
17.	Karnataka	Dharwad Regional Science Centre	February 27, 2012
18.		Regional Science Centre, Pilikula, Mangalore	October 01, 2014
19.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	May 03, 2015
20.	Odisha	Bargarh Science Centre, Bargarh	January 21, 2020
21.	Tripura	Udaipur Science Centre, Tripura	February 28, 2021
22.	Kerala	Kottayam Science Centre, Kerala	May 11, 2022 (Handed over)
23.	Bihar	Bodhgaya Science Centre, Bodhgaya	July 20, 2023
24.	Uttarakhand	Regional Science Centre, Dehradun	Feb 03, 2016
25.		Manaskhand Science Centre, Almora	March 10, 2024

26.	Himachal Pradesh	Palampur Science Centre, Palampur	May 14, 2022
27.	Andhra Pradesh	Rajamahendravaram Science Centre, Rajamahendravaram	Completed and ready for inauguration

The State-wise details of the Innovation Hubs established under Scheme for Promotion of Culture of Science (SPoCS) initiatives

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
1.	Delhi	National Science Centre, Delhi	23 rd January, 2014
2.	Assam	Regional Science Centre, Guwahati	4 th February, 2014
3.		Jorhat Science Centre and Planetarium, Jorhat	Inaugurated on 15 th August, 2022.
4.	Maharashtra	Nehru Science Centre, Mumbai	24 th February, 2014
5.		Raman Science Centre and Planetarium, Nagpur	14 th February, 2017
6.		BVB's Muktangan Exploratory Science Centre, Pune	28 th February, 2018
7.		Solapur Science Centre, Solapur	18 th February, 2022
8.	West Bengal	Birla Industrial and Technological Museum, Kolkata	23 rd August, 2013
9.		Bardhaman Science Centre, Bardhaman	10 th July, 2015
10.		Kalimpong Science Centre, Kalimpong	25 th February, 2017

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
11.		North Bengal Science Centre, Siliguri	16 th February, 2018
12.		Digha Science Centre and National Science Camp, Digha	26 th February, 2019
13.		District Science Centre, Purulia	17 th December, 2019
14.	Kerala	Regional Science Centre and Planetarium, Calicut	1 st October, 2015
15.		Kerala State Science and Technology Museum, Trivandrum	17 th February, 2016
16.	Uttar Pradesh	Regional Science City, Lucknow	4 th January, 2016
17.	Uttarakh and	Regional Science Centre, Dehradun	3 rd February, 2016
18.		Manaskhand Science Centre at Almora	10 th March, 2024
19.	Andhra Pradesh	Agastya International Foundation, Kuppam	23 rd February, 2016
20.		Regional Science Centre, Tirupati	21 st May, 2017
21.		Science Centre at Rajahmundry	Completed and ready for inauguration
22.	Tamilna du	Tamilnadu Science and Technology Centre, Chennai	5 th August, 2016
23.		District Science Centre, Tirunelveli	6 th September, 2017

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
24.		Regional Science Centre, Coimbatore	28 th October, 2021
25.		Anna Science Centre, Trichi	28 th October, 2021
26.	Bihar	Shrikrishna Science Centre, Patna	6 th November, 2016
27.		Sub-Regional Science Centre, Bodhgaya	20 th July, 2023.
28.	Rajasthan	Birla Science Centre, Pilani	11 th April, 2017
29.		Sub-Regional Science Centre, Udaipur, Rajasthan	Completed and ready for inauguration
30.		Regional Science Centre, Jaipur	23 rd September, 2024
31.		Sub-Regional Science Centre, Jodhpur	Completed and ready for inauguration
32.	Karnataka	Visvesvaraya Industrial and Technological Museum, Bangalore	5 th December, 2013
33.		District Science Centre, Gulbarga	29 th June, 2017
34.		Pilikula Regional Science Centre, Mangaluru	7 th March, 2024
35.	Madhya Pradesh	Regional Science Centre, Bhopal	1 st September, 2017
36.	Punjab	Pushpa Gujral Science City, Kapurthala	30 th November, 2017

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
37.	Gujarat	Vikram A Sarabhai Community Science Centre, Ahmedabad	27 th March, 2018
38.		District Science Centre, Dharampur	26 th October, 2018
39.	Meghalaya	Shillong Science Centre, Shillong	14 th June, 2019
40.	Nagaland	Nagaland Science Centre, Dimapur	28 th September, 2018
41.	Odisha	Regional Science Centre, Bhubaneswar	11 th July, 2018
42.	Sikkim	Sikkim Science Centre, Gangtok	20 th November, 2020
43.	Tripura	Sukanta Academy, Agartala	9 th October, 2021
44.	Mizoram	Mizoram Science Centre, Aizawl	11 th September, 2018
45.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	8 th December, 2018
46.	Manipur	Manipur Science Centre, Imphal	16 th March, 2020
47.	Goa	Goa Science Centre, Panaji	1 st July, 2019
48.	Himachal Pradesh	Palampur Science Centre, Palampur	14 th May, 2022
49.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	18 th May, 2022

Sl. No.	Located in State/UT	Innovation Hub (Location/Name of the Centre)	Year of Establishment (Date of Inauguration)
50.	A and N Islands	Science Centre, Sri Vijaya Puram (Port Blair)	24 th October, 2024
51.	Telanga na	Regional Science Centre, Warangal	Completed and ready for inauguration

Target for the Science Centres to be established under SPoCS scheme over the next five years (State-wise)

State	Project
Arunachal Pradesh	1. Science Centre (Category-II), Namsai, Arunachal Pradesh
	2. Science Centre (Category-II), Dirang, Arunachal Pradesh
Assam	1. Guwahati Science City, Assam
	2. Kokrajhar Science Centre (Sub-Regional), Assam
Chandigarh	1. Science Centre (Category-II), Chandigarh
Haryana	1. Ambala Science Centre (Category-II), Haryana
Jammu and Kashmir	1. Srinagar Science Centre (Category-II), Jammu and Kashmir
Karnataka	1. Shivamogga Science Centre (Category-II), Karnataka
	2. Science Centre (Category-III), Yadgiri, Karnataka
	3. Science Centre (Category-II), Raichur, Karnataka
	4. Science Centre (Category-III), Chikkamagaluru, Karnataka
Madhya Pradesh	1. Ujjain Science Centre (Category-II), Madhya Pradesh
	2. Jabalpur Science Centre (Category-II), Madhya Pradesh
Puducherry	1. Science Centre (Category-III), Thirunallar, Puducherry
Rajasthan	1. Ajmer Science Centre (Category-II), Rajasthan
	2. Kota Science Centre (Category-II), Rajasthan

	3. Udaipur Science Centre (Category-II), Rajasthan
	4. Bikaner Science Centre (Category-II), Rajasthan
Telangana	1. Science Experience Centre (Category-I), Hyderabad, Telangana
Tripura	1. Science City, Agartala, Tripura
Uttarakhand	1. Dehradun Science City, Uttarakhand

Target for the Innovation Hubs to be established under SPoCS scheme over the next five years (State-wise)

Sl. No.	State/Union Territory	Name of the Science City/Centre/Museum where Innovation Hub is located
1.	Kerala	Regional Science Centre, Chalakkudy
2.	Karnataka	Dharwad Regional Science Centre, Dharwad
3.	Jharkhand	Ranchi Science Centre, Ranchi
4.	J and K	Srinagar Science Centre, Srinagar
5.	Madhya Pradesh	Jabalpur Science Centre, Jabalpur

STATEMENT-II

Programmes organized at Innovation Hub at North Bengal Science Centre, Siliguri, Darjeeling District under SPoCS to promote hands-on scientific learning and experimentation for school and college students

April 2024

- To find the unknown resistance in series combination using the help of a meter bridge.
- Study of Redox reactions and titration of Na_2CO_3 and NaHCO_3 mixture with Oxalic acid.
- STEM Workshop on ARDUINO PROJECTS' conducted

- Young Innovator's Innovation Exhibition held at Innovation Hub, North Bengal Science Centre on 21.04.2024.
- 'STEM Workshop on ARDUINO PROJECTS' conducted by Dr. Dipanjan Bhattacharjee, Assistant Professor, Sikkim Manipal University on 21.04.2024.

Creative projects under progress by the members:

- Accident prevention Bluetooth control car using shock absorbing material
- Quake-Secure and Flood Resistant Home
- Obstacle Alarming Ultra Vision Guide Stick
- Safe Guard: Automated LPG Control and Safety System

May, 2024

- Petal Power: Utilizing Natural Flower Extracts in pH Testing
- Potentiometer Power: Harnessing Variable Resistance in Resistor Networks
- STEM Workshop on Life Under Microscope' conducted

Creative projects under progress by the members:

- Accident prevention Bluetooth control car using shock absorbing material
- Obstacle Alarming Ultra Vision Guide Stick
- Safe LPG: Intelligent LPG Monitoring and Safety Platform
- Crafting a Python-Powered Calculator

June 2024

- Design and Construction of an Ultrasonic Sensor-Enabled Obstacle Avoidance Robot
- Exploring Plant Cell Structures Through the Microscope

Creative projects under progress by the members:

- Farmtorn: Revolutionizing Agriculture with a Modern Robotic Solution
- Obstacle Alarming Ultra Vision Guide Stick
- Bluetooth-Controlled Gesture-to-Text and Text-to-Speech Translation System
- Crafting a Python-Powered Calculator

July 2024

- Precision measurement studies using Vernier callipers and Micrometre
- Unlocking the Secrets of Buoyancy and Air Pressure: Archimedes' Principle, Cartesian Diver, and the Balloon-Straw Challenge
- Design and Construction of a Robot Arm
- A workshop titled " Development of Digital Information on Flora of NBSC " was organized on 28th July as part of Celebration of World Nature Conservation Day. Events like sapling plantation, a popular science lecture, and a quiz contest were also organised for the member-students of I-Hub.
- 02 nos Science Camps were organised for Jalpaiguri District from 10th to 12th July and for Siliguri Educational District from 18th to 20th July respectively where 100 enthusiastic students from 10 schools of Jalpaiguri and Siliguri took part in conducting hands-on science experiments on the topics physics, chemistry, mathematics, biology, astronomy and electronics.

Creative projects under progress by the members:

- Introducing the Automatic Smart Waste-bin Project—an innovative leap in waste management technology
- Obstacle Alarming Ultra Vision Guide Stick

- Efficient train platform crossing system project
- Bluetooth-Controlled Gesture-to-Text and Text-to-Speech Translation System
- Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring

August, 2024

- Determination of volume of a hollow cylinder by physical methods
- Measurement of the thickness of a metal sheet using different instruments
- Design and Construction of an Robot Arm
- A workshop titled "Innovative Techniques to Conserve Floral Data" " was organized for the students of APC Roy Govt. College on August 3, 2024
- Teachers' Workshop on Drone Technology and Its Applications was organized on August 10 and 11, 2024
- STEM Workshop for Girls students organized on 21st August 2024 conducting hands-on science experiments on chemistry, biology and mathematics
- A workshop on STEM activities for CWSN (Child With Special Needs) Students organized on 22nd August, 2024
- A Practical based activity on Titration techniques for students conducted
- for enhancing students' hands-on skills and understanding of analytical chemistry

Creative projects under progress by the members:

- Advanced Humidity Measurement for Horticulture: Design, Calibration, and Application
- Design and Construction of an Electromagnetic Projectile Launcher
- Efficient train platform crossing system project

- Bluetooth-Controlled Gesture-to-Text and Text-to-Speech Translation System
- Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring

September 2024

- "Rest and Motion: Exploring Inertia Through Interactive Science Kits
- Measurement of value of "g" using different ways
- "Determining Focal Length: A Graphical Approach to Convex Lens Analysis"
- "Electrolysis Unveiled: Comparison with Acidic, Normal, and Salt Water Solutions"
- Workshop on Bottle to bloom: Eco-Friendly Gardening with Recycled Planters was held on 22.09.2024
- Dissection of flowers with special emphasis on internal structures and functions.

Creative projects under progress by the members:

- Advanced Humidity Measurement for Horticulture: Design, Calibration, and Application
- Intelligent Line-Following Robot for Crop Monitoring
- Bluetooth-Controlled Gesture-to-Text and Text-to-Speech Translation System
- Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring

October 2024

- As part of the Swachhta Special Campaign 4.0, a workshop titled "Waste to Craft" was organized on 20th October to engage students from the Innovation Hub which aimed to promote sustainability by encouraging participants to repurpose waste materials into creative crafts. Swachhta Poster Campaign

was organized on 27th October among the members who created posters focusing on environmental themes and cleanliness, featuring impactful slogans to promote awareness and encourage community engagement.

- A two-day workshop on Artificial Intelligence (AI) and Internet of Things (IoT) was organised in collaboration with the Department of Computer Science and Technology, University of North Bengal, at Innovation Hub. The workshop, held on October 5 and 6, 2024, brought together school and college level students

Creative projects under progress by the members:

- Advanced Humidity Measurement for Horticulture: Design, Calibration, and Application
- CropSense: Line-Following Robot for Sustainable Farming
- Bluetooth-Controlled Gesture-to-Text and Text-to-Speech Translation System
- Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring

November 2024

- On November 10, NBSC organized a Creative Science Workshop where students were engaged in doing different experiments using magnet, coils and electricity.

Creative projects under progress by the members:

- Advanced Humidity Measurement for Horticulture: Design, Calibration, and Application
- Smart Automated Railway Gate System: Revolutionizing Safety and Efficiency
- Intelligent Toll Plaza System: Streamlining Traffic with Smart Automation
- Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring

December 2024

- Exploring Light Scattering: Investigating the Interaction of Laser Beams with Colloidal Solutions. This experiment aims to observe and analyze the scattering patterns of laser light as it passes through various colloidal solutions, providing insights into particle size, distribution, and the optical properties of colloidal suspensions.
- A Hands-on Experiments on different Chemical Reactions

Creative projects under progress by the members:

- Advanced Humidity Measurement for Horticulture: Design, Calibration, and Application
 - Smart Automated Railway Gate System: Revolutionizing Safety and Efficiency
 - Intelligent Toll Plaza System: Streamlining Traffic with Smart Automation
 - Owl-Inspired Quadruped Robot for Wildlife Research and Habitat Monitoring
-

STATEMENT-‘III’

Data on the number of beneficiaries and outcomes of the initiative to set up Science Centres under SPoCS from the inception till 15th January, 2025

Sl. No.	Located in State/UT	Science Centers/Museums	Year of Establishment	Total No. of Beneficiaries / No. of Visitors to the Science Centres from the date of inauguration to 15 th January, 2025	Outcomes of initiatives
1.	A and N Island	Science Centre, Port Blair	May 30, 2003	9,09,784	The initiatives under the Scheme for Promotion of Culture of Science (SPoCS) have yielded significant outcomes through the National Council of Science Museums (NCSM). NCSM has
2.	Mizoram	Mizoram Science Centre, Aizwal	July 26, 2003	3,99,627	
3.	Nagaland	Nagaland Science Centre, Dimapur	September 14, 2004	3,04,831	
4.	Manipur	Manipur Science Centre, Manipur	May 18, 2005	5,36,721	
5.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	Dec 3, 2005	1,46,720	
6.	Meghalaya	Shillong Science Centre, Shillong, Meghalaya	February 27, 2006	89,051	

7.	Sikkim	Sikkim Science Centre, Gangtok	February 22, 2008	56,182	successfully expanded its network of Science Cities, Centres, and Innovation Hubs across the country, promoting science awareness, creativity, and critical thinking. These initiatives have fostered a culture of science, technology, and innovation, with continued collaboration with IITs, NITs, and other institutions, further enhancing outreach and engagement.
8.	West Bengal	Sub-Regional Science Centres, Kalimpong	October 2, 2008	7,42,471	
9.	Maharashtra	Sub-Regional Science Centre, Solapur	February 14, 2010	3,57,745	
10.		Pimpri Chinchwad Science Centre, Pune	February 8, 2013	27,10,042	
11.	Jharkhand	Regional Science Centre, Ranchi	November 29, 2010	9,51,533	
12.	Chhattisgarh	Chhattisgarh Science Centre, Raipur	July 13, 2012	8,27,775	
13.	Rajasthan	Regional Science Centre, Jaipur	December 29, 2012	19,21,589	
14.		Sub Regional Science Centre, Jodhpur	August 17, 2013	3,59,960	
15.	Assam	Jorhat Science Centre and Planetarium	July 6, 2013	4,96,671	
16.	Tamilnadu	Regional Science Centre, Coimbatore	May 6, 2013	2,96,028	
17.	Karnataka	Dharwad Regional Science Centre	February 27, 2012	8,65,190	
18.		Regional Science Centre, Pilikula, Mangalore	October 01, 2014	14,45,136	

19.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	May 03, 2015	3,06,460	
20.	Odisha	Bargarh Science Centre, Bargarh	January 21, 2020	2,41,596	
21.	Tripura	Udaipur Science Centre, Tripura	February 28, 2021	1,30,056	
22.	Kerala	Kottayam Science Centre, Kerala	May 11, 2022 (Handed over)	Awaiting inauguration	
23.	Bihar	Bodhgaya Science Centre, Bodhgaya	July 20, 2023	0*	
24.	Uttarakhand	Regional Science Centre, Dehradun	Feb 03, 2016	3,56,533	
25.		Manaskhand Science Centre, Almora	March 10, 2024	13,309	
26.	Himachal Pradesh	Palampur Science Centre, Palampur	May 14, 2022	3,33,976	
27.	Andhra Pradesh	Rajamahendravaram Science Centre, Rajamahendravaram	Completed and ready for inauguration	Awaiting inauguration	
Total=				1,47,98,986	

* Govt. of Bihar has informed that the centre is not operational till date.

Data on the number of beneficiaries and the outcomes of initiative of setting up of Innovation Hubs under SPoCS as of January, 2025 (State-wise)

Sl. No.	State/Union Territory	Name of the Science City/Centre/Museum where Innovation Hub is located	Year of Establishment (Date of Inauguration)	No. of beneficiaries/ No. of Participants in the Activities of Innovation Hubs	Outcomes of initiatives
1.	Delhi	National Science Centre, Delhi	23 rd January, 2014	61,837	Innovation Hubs have fostered innovation by supporting students in developing projects, with notable achievements like patent filings and award-winning inventions. These initiatives have fostered a culture of science, technology, and
2.	Assam	National Science Centre, Guwahati	4 th February, 2014	6,477	
3.		Jorhat Science Centre and Planetarium, Jorhat	15 th August, 2022.	3,367	
4.	Maharashtra	Nehru Science Centre, Mumbai	24 th February, 2014	20,418	
5.		Raman Science Centre and Planetarium, Nagpur	14 th February, 2017	1,514	
6.		BVB's Muktangan Exploratory Science Centre, Pune	28 th February, 2018	1,645	
7.		Solapur Science Centre, Solapur	18 th February, 2022	1,725	
8.	West Bengal	Birla Industrial and Technological Museum, Kolkata	23 rd August, 2013	32,337	
9.		Bardhaman Science Centre, Bardhaman	10 th July, 2015	8,550	
10.		Kalimpong Science Centre, Kalimpong	25 th February, 2017	15,715	

11.		North Bengal Science Centre, Siliguri	16 th February, 2018	7,606	innovation, with continued collaboration with IITs, NITs, and other institutions, further enhancing outreach and engagement .
12.		Digha Science Centre and National Science Camp, Digha	26 th February, 2019	2,684	
13.		District Science Centre, Purulia	17 th December, 2019	3,477	
14.	Kerala	Regional Science Centre and Planetarium, Calicut	1 st October, 2015	5,615	
15.		Kerala State Science and Technology Museum, Trivandrum	17 th February, 2016	8,928	
16.	Uttar Pradesh	Regional Science City, Lucknow	4 th January, 2016	40,673	
17.	Uttarakhand	Regional Science Centre, Dehradun	3 rd February, 2016	2,076	
18.		Manaskhand Science Centre at Almora	10 th March, 2024	499	
19.	Andhra Pradesh	Agastya International Foundation, Kuppam	23 rd February, 2016	1,84,266	
20.		Regional Science Centre, Tirupati	21 st May, 2017	10,024	
21.	Tamilnadu	Tamilnadu Science and Technology Centre, Chennai	5 th August, 2016	11,241	
22.		District Science Centre, Tirunelveli	6 th September, 2017	2,948	
23.		Regional Science Centre, Coimbatore	28 th October, 2021	7,459	
24.		Anna Science Centre, Trichi	28 th October, 2021	441	
25.	Bihar	Shrikrishna Science Centre, Patna	6 th November, 2016	54,438	
26.		Sub-Regional Science Centre, Bodhgaya*	20 th July, 2023.	0	

27.	Rajasthan	Birla Education Trust-Technology and Art Training Centre(BET-TATC), Pilani	11 th April, 2017	3,255	
28.		Regional Science Centre, Jaipur	23 rd September, 2024	373	
29.	Karnataka	Visvesvaraya Industrial and Technological Museum, Bangalore	5 th December, 2013	10,836	
30.		District Science Centre, Gulbarga	29 th June, 2017	1,198	
31.		Pilikula Regional Science Centre, Mangaluru	7 th March, 2024	2,042	
32.	Madhya Pradesh	Regional Science Centre, Bhopal	1 st September, 2017	13,273	
33.	Punjab	Pushpa Gujral Science City, Kapurthala	30 th November, 2017	7,306	
34.	Gujarat	Vikram A Sarabhai Community Science Centre, Ahmedabad	27 th March, 2018	64,874	
35.		District Science Centre, Dharampur	26 th October, 2018	23,962	
36.	Meghalaya	Shillong Science Centre, Shillong	14 th June, 2019	3,185	
37.	Nagaland	Nagaland Science Centre, Dimapur	28 th September, 2018	5,342	
38.	Odisha	Regional Science Centre, Bhubaneswar	11 th July, 2018	5,943	
39.	Sikkim	Sikkim Science Centre, Gangtok	20 th November, 2020	2,916	
40.	Tripura	Sukanta Academy, Agartala	9 th October, 2021	3,702	
41.	Mizoram	Mizoram Science Centre, Aizawl	11 th September, 2018	12,130	

42.	Arunachal Pradesh	Arunachal Pradesh Science Centre, Itanagar	8 th December, 2018	75,454	
43.	Manipur	Manipur Science Centre, Imphal	16 th March, 2020	1,951	
44.	Goa	Goa Science Centre, Panaji	1 st July, 2019	1,501	
45.	Himachal Pradesh	Palampur Science Centre, Palampur	14 th May, 2022	2,185	
46.	Puducherry	Dr. Abdul Kalam Science Centre and Planetarium, Puducherry	18 th May, 2022	6,861	
47.	A and N Islands	Science Centre, Sri Vijaya Puram (Port Blair)	24 th October, 2024	150	
Totals				7,44,399	

PRESERVATION OF INDIGENOUS LANGUAGES AND CULTURAL HERITAGE

984. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the initiatives to promote and preserve indigenous languages and cultural heritage; and
- (b) whether the Government has any collaborative projects with State Governments to document and celebrate tribal history, folklore and art and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Government of India, through its autonomous institutions under the Ministry of Culture is actively engaged in promoting and preserving India's indigenous languages and cultural heritage. Sahitya Akademi recognizes contributions to unrecognized and tribal languages through the Bhasha Samman and supports them via writer exchanges, publications, book exhibitions, and the Annual All India Tribal Writers' Meet. It also operates centers for folk and tribal literature and conducts outreach programs like *Loka: The Many Voices* and *Gramalok*. The details of programs from 2021-2024 are given in the enclosed **Statement**.

Sangeet Natak Akademi (SNA) imparts training to individuals in 100 dying art forms through the Kala Deeksha program and the Guru-Shishya Parampara. It maintains a National Inventory of Intangible Cultural Heritage (ICH), and 15 elements from India are inscribed on UNESCO's Representative List of ICH of Humanity under the 2003 Convention.

IGNCA undertakes documentation, digitization, research, and awareness programs to safeguard India's linguistic and cultural heritage. Key initiatives include Bharat Vidya Pariyojana (BVP) for Indigenous knowledge systems, the Vedic Heritage Archive for Vedic texts, and Loka Parampara for oral traditions and folklore. The Adi Drishya Program studies Indigenous languages and rock art, while the Kala Nidhi Digital Library preserves rare manuscripts and ethnographic records. The North-East India Documentation

Project records oral histories and linguistic structures of communities like the Nagas, Bodos, Mizos, and Khasis. Additionally, the National Mission on Cultural Mapping (NMCM) is documenting regional languages, art forms, and customs while mapping 6 lakh villages nationwide.

To promote cultural heritage, the Government has established seven Zonal Cultural Centres (ZCCs) in Patiala, Nagpur, Udaipur, Prayagraj, Kolkata, Dimapur, and Thanjavur. These ZCCs organize Rashtriya Sanskriti Mahotsav, Shilpgram Utsav, Orange City Craft Mela, Octave – Festival of North East, Salangai Naadam, National Crafts Fair, Rashtriya Shilp Mela, and Purbanchal Lok Mahotsav. These initiatives highlight the Government of India's commitment to preserving and promoting the nation's cultural and linguistic heritage.

(b): The Sahitya Akademi (SA) collaborates with State-level institutions to organize local and regional programs, including seminars and workshops to promote indigenous languages and literature.

The Lalit Kala Akademi (LKA) focuses on tribal visual arts through exhibitions, art camps, and workshops, providing a platform for tribal artists to showcase their talents at national and international levels. It also offers gallery spaces to connect artists with buyers and collectors. Recently, under its Public Art of India (PARI) Project, LKA featured folk and tribal artists from across the country during the 46th session of the World Heritage Committee (WHC) conference in Delhi.

The Zonal Cultural Centres (ZCCs) actively collaborate with State Governments to conduct cultural programs.

During the Republic Day Parade 2025, Ministry of Culture, through Sangeet Natak Akademi (SNA), presented one of the largest dance choreographies featuring 5,000 folk and tribal artists selected from across the country.

Other major initiatives include the National Manuscripts Mission (NMM) for preserving ancient manuscripts focusing on the unique linguistic and cultural heritage. Additionally, the National Mission on Cultural Mapping (NMCM) is systematically documenting regional languages, art forms, rituals, and customs across India's villages, reinforcing the government's dedication to cultural preservation.

STATEMENT

Details of programs conducted by Sahitya Akademi between 2021 and 2024

S.No.	Name of Event	Date of Event	Place of Event
1	All India Bodo Women Writers' Meet	30 June 2021	Online
2	Symposium on the Present Status of Tiwa Poetry	19 July 2021	Online
3	Symposium on Tribal Language and Literature	29 July 2021	Online
4	Conference on Exploring Indigenous Poetry	9-11 August 2021	Online

5	Symposium on Story Telling Tradition in Tribal Odisha	31 October 2021	Koraput, Odisha
6	Symposium on Tribal Consciousness in the Odia Short Stories	28 November 2021	Balasore, Odisha
7	Symposium on Tribal Language and Culture (Gothra Languages)	11 March 2022	Wayanad, Kerala
8	Seminar on Tribal Literature in Western region	27 March 2022	Mumbai, Maharashtra
9	Symposium on Darrangi Folk Culture and Folk Literature	8 January 2022	Guwahati, Assam
10	Gramalok: Folk Literature-Culture-Lecture	3 February 2022	Kalaburgi, Karnataka
11	Literary Forum: "Folk Languages of North Odisha"	15 August 2022	Balasore, Odisha
12	National Seminar in Maithili: "Contribution of Folk Songs and Folk Epics to the Enrichment of Maithili Literature"	20-21 November 2022	Jamshedpur, Jharkhand
13	Symposium: Present Scenario of Rajasthani Folk Literature	18 January 2023	Udaipur, Rajasthan
14	Marathi Seminar: Tribal Folk Literature of Maharashtra	16-17 February 2023	Palghar, Maharashtra
15	Literary Forum on "Folk Elements in Bengali Literature"	23 February 2023	Kolkata, West Bengal
16	Gramalok: Folklore in Creative Literature	27 June 2023	Puducherry
17	Loka: The Many Voices (Konkani Siddi Folk Dances)	6 August 2023	Mangalore, Karnataka
18	Saora Language Convention	22-23 April 2023	Odisha

19	Kurmali Language Convention	6-7 December 2023	Ranchi, Jharkhand
20	Kharia Language Convention	5-6 July 2024	Ranchi, Jharkhand
21	Korku Language Convention	15-16 July 2024	Bhopal, Madhya Pradesh
22	Baigani Language Convention	23-24 August 2024	Raipur, Chhattisgarh
23	Nyishi Language Convention	27-28 September 2024	Doimukhi, Arunachal Pradesh

SKILL GAP STUDIES IN ANDHRA PRADESH

985. SHRI KESINENI SIVANATH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details regarding number of skill gap studies undertaken by the Sector Skill Council during the last five years, year-wise;
- (b) the details of the number of districts under which said studies have been carried out in the State of Andhra Pradesh;
- (c) whether the Government has received any proposals for carrying out said studies in the newly formed districts of said State; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including state of Andhra Pradesh. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

National Skill Development Corporation (NSDC) under the aegis of Ministry of Skill Development and Entrepreneurship (MSDE) has formed 36 Sector Skill Councils (SSCs), led by industry leaders. These SSCs are mandated to identify the skill development needs of respective sectors as well as to determine skill competency standards. SSCs conduct skill gap studies from time to time which provide information on the skills needed. Such studies guide the interventions of the Government for preparing the workforce as per the industry needs. Further, District Skill Committees (DSCs), set up across all States/UTs including Andhra Pradesh, are mandated with formulating District Skill Development Plans (DSDPs) to promote decentralized planning for skill development and implementation at the grassroots level. The DSDPs identify sectors with employment opportunities as

well as the associated demand for skilling in the district, and map the available facilities for Skill Training. Skill Development Programmes of the Government are designed and implemented to bridge identified skill gaps across sectors. For Andhra Pradesh, DSDPs for the year 2024-25 have been received for all the districts.

Details of Skill Gap Studies conducted by SSCs since 2019 are given in the enclosed **Statement-I**. Further, details of districts covered in Skill Gap Studies conducted during the same period in Andhra Pradesh are given in the enclosed **Statement-II**.

STATEMENT - I

Status of Skill Gap Studies conducted by SSCs since 2019

Sl. No.	Name of SSC	Date of publication
1.	Agriculture Skill Council of India	2023
2.	Apparel Made Ups and Home Furnishing Sector Skill Council (AMH SSC)	June 2021
3.	Automotive Skill Development Council	2019
4.	BFSI Sector Skill Council of India	February 2020
5.	Construction Skill Development Council of India	September 2022
6.	Electronics Sector Skill Council	2023
7.	Food Industry Capacity and Skill Initiatives	2022
8.	Gem and Jewellery Skill Council of India	October 2020
9.	Hydrocarbon Sector Skill Council	September 2022
10.	Indian Iron and Steel SSC	October 2022
11.	IT-ITeS Sector Skill Council	Nov 23/ Dec 2023
12.	Life Sciences Sector Skill Council	31 Dec 2023

13.	Media and Entertainment Skills Council	June 2021
14.	Skill Council for Green Jobs	(i) 2022/ 2023 (ii) May 2023 (iii) March 2023 (iv) March 2023 (v) March 2024
15.	Skill Council for Mining Sector	September 2020
16.	Telecom Sector Skill Council	March 2024
17.	Textile Sector Skill Council	2022-23
18.	Tourism and Hospitality Skill Council	March 2024
19.	Management and Entrepreneurship and Professional Skills Council	(i) 2018 Report (ii) Draft Skill Gap report July 2024
20.	Healthcare Sector Skill Council	2019
21.	Beauty and Wellness Sector Skill Council	March 2023
22.	Logistics Sector Skill Council	Update on 19 July 2024
23.	Capital Goods SSC	Nov-23
24.	Handicrafts and Carpet Sector Skill Council	Sep-23
25.	Instrumentation Automation, Surveillance, and communication SSC (IASC SSC)	Mar-24
26.	Retailers Association's Skill Council of India	F.Y. 2022-2023 upto 2026.
27.	Leather SSC Leather Sector Skill Council	3rd Week of August 2023
28.	Aerospace and Aviation Sector Skill Council	Dec-23
29.	Power Sector Skill Council	Sep-23
30.	Sports, Physical Education, Fitness and Leisure Sector Skill Council	Mar-24
31.	Water Management and Plumbing Skill Council	Oct-24
32.	Domestic Workers Sector Skill Council- (DWSSC)	(i) KPMG – 2013 (ii) Urban Clap – 2018

		(iii) TISS – 2020 (iv) in house survey – July 2024
33.	Rubber, Chemical and Petrochemical Skill Development Council	2022

STATEMENT – II

Status of District-wise Skill Gap Studies conducted by SSCs since 2019

S. No.	SSC Name	Districts
1	Handicrafts and Carpet Sector Skill Council	NTR, West Godavari, East Godavari and Anakapalle
2	Tourism and Hospitality Skill Council	Tirupati, Visakhapatnam (Vizag), Nellore, Amaravati, Chittoor, and Konaseema
3	Automotive Skill Development Council	All districts of Andhra Pradesh
4	Beauty and Wellness Sector Skill Council	All districts of Andhra Pradesh
5	Telecom Sector Skill Council	NTR, Visakhapatnam, Eluru, YSR, Krishna, Godavari, Guntur, Chittoor, Nellore, Srikakulam, Anantapur, Palnadu
6	Construction Skill Development Council of India	All districts of Andhra Pradesh
7	Life Sciences Sector Skill Development Council	Srikakulam, Visakhapatnam, Vizianagaram, Guntur, Krishna, Chittoor
8	Rubber, Chemical and Petrochemical Skill Development Council	Vishakhapatnam-Kakinada, PCPIR, East Godavari, West Godavari, Krishna, Guntur,

		Prakasam, SPSR, Nellore, Chittoor, Kurnool, Anantapur
9	Hydrocarbon SSC	All districts of Andhra Pradesh
10	Media and Entertainment Skills Council	All districts of Andhra Pradesh

INQUIRY INTO REPEATED FISH KILLS IN PERIYAR RIVER

986. SHRI HIBI EDEN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the recent mass fish kill in Periyar River on the night of 20th May 2023 and if so, the details thereof;
- (b) whether the Government is aware of the number of incidents of fish kills reported in the Periyar River during the year 2024, and if so, the details thereof;
- (c) whether the Government has identified the main causes for these recurring fish kills, and if so, the details thereof;
- (d) the details of the steps taken by the Government to monitor and control the release of industrial effluents into the river;
- (e) whether the Government has investigated the explosion at the animal fat processing unit and the subsequent fire at a Chemicals unit in Edayar, and if so, the details thereof; and

(f) whether any penalties or actions have been taken against industries found violating environmental regulations in this area, and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) As per the information received from Kerala State Pollution Control Board, the incident of fish mortality was observed on the midnight of May 20th, 2024, affecting the entire stretch by the following day afternoon. The Kerala State Pollution Control Board (KSPCB) surveillance team inspected the site and observed various types of dead fish floating in the river. On analysis of water samples, dissolved oxygen (DO) values were found below that required for survival of fish. It was informed that on 20.05.2024 at 3 pm, the Irrigation Department opened 3 shutters of the Pathalam regulator cum bridge due to intensified rainfall. The subsequent release of water with low dissolved oxygen levels from the upper side of the regulator, combined with a significant downstream flow, lead to fish mortality. As per the analysis conducted on 20.05.2024 at Vettukadav, the DO level decreased from 6.8 mg/l to 3.2 mg/l by night due to the above said activity. It has been noted previously that during prolonged closure of the bund during summer season, organic waste reaches the river upstream causing organic degradation and resulting in depletion of DO near the regulation bridge. Investigations suggested that the sudden, continuous, and strong water flow resulting from the opening of the bund

caused a sharp decline in the value of DO at downstream and hence the incident. There has been only one fish kill incident in the river Periyar and it occurred on 20.05.2024.

(d) to (f) The Government of India notifies industry-specific standards for discharge and emission of environmental pollutants under Schedule-I: 'Standards for Emission or Discharge of Environmental Pollutants from various Industries' of the Environment Protection Rules, 1986 to monitor and control the release of industrial effluents into the river;. So far, industry specific environmental standards, for 79 industrial sectors, including effluent standards for 46 industrial sectors, have been notified. Industrial sectors, for which specific standards are not available, general standards as notified under Schedule-VI of Environment Protection Rules, 1986 are applicable. The concerned State Pollution Control Board/Committee ensures the implementation of said standards. In case of non-compliance with the environmental norms, appropriate action is taken as per the provisions of the environmental laws.

As per the information submitted by the Kerala State Pollution Board (KSPCB), Eloor-Edayar area in Ernakulam district is the major industrial area in Kerala where industries are located on either sides of River Periyar in its lower stretches. The Board has taken necessary steps to ensure safe disposal of all types of wastes from these industries and to facilitate preservation of the river and ambient air and also to redress the overall environmental issues in that area. An office of the Board (Environmental Surveillance center) is

functioning in Eloor round the clock for continuous monitoring of the industries in the area.

Inspection of industries located in the Eloor-Edayar industrial area are carried out by the Kerala State Pollution Control Board as part of regular compliance monitoring. Periodic sampling is done in effluent-generating industries and based on any non-compliance found, letters/ notices/ orders/ directions are issued to the non-complying industries. Details of actions under various statutes taken against industries in Eloor-Edayar industrial area during the period from April 2024 to January 2025, are given in the enclosed **Statement**.

Further, Kerala State Pollution Control Board had carried out inspections of Boiler explosion at Formal Trade Links on 07.10.2024 and the Fire incident at Jyothis Industries on 07.01.2025. Necessary action by the concerned agencies is taken as per law.

STATEMENT

Details of actions under various statutes taken against industries by KSPCB

Sl. No.	Name of the Industry	Date of Visits	Letter / Notice/ Direction issued based on non- compliance with consent conditions	Present status and details of Letter / Notice/ Direction issued based on non-compliance
1	M/s. PRIME METAL COATS	08.11.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Not complied

2	M/s. MATHRUBHUMI PRINTING and PUBLISHING CO.LTD.	06.08.2024, 06.09.2024, 23.12.2024	Notice issued	Complied
3	M/s.BIOCON ORGANICS PVT. LTD.	29.07.2024, 04.09.2024, 09.10.2024, 19.10.2024, 28.10.2024, 02.12.2024	Closure Order (under Section 33A of the Water Act and section 31A of the Air Act) issued;	Closure order revoked after verifying the rectification of non compliances
4	M/s.NATIONAL INDUSTRIES	04.09.2024, 28.10.2024	Closure Order (under Section 33A of the Water Act and section 31A of the Air Act) issued.	Closure order revoked after verifying the rectification of non compliances
5	M/s.NELKADIR BONE	04.09.2024, 28.10.2024	Closure Order (under Section 33A of the Water Act and section 31A of the Air Act) issued;	Not complied
6	M/s.YEOMAN BONE AND ALLIED	04.09.2024	Closure Order (under Section 33A of the Water Act and section 31A of the Air Act) issued;	Closure order revoked after verifying the rectification of non compliances
7	M/s.JKS INDUSTRIES	17.08.2024, 28.09.2024	Closure Order (under Section 33A of the Water Act and section 31A of the Air Act) issued;	Complied
8	M/s.SUNRISE TSR FACTORY	17.08.2024, 28.09.2024, 21.10.2024, 17.01.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
9	M/s.MAHAVEER RUBBER INDUSTRIES	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied

10	M/s.ESSAR ENTERPRISES	16.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
11	M/s.SIYA ENTERPRISES	17.08.2024, 28.09.2024, 21.10.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
12	M/s.FIVE STAR INDUSTRIES	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
13	M/s.FORMAL TRADE LINKS LLP	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
14	M/s.GIJAS RUBBERS	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
15	M/s. PANCHAMI AGRO	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
16	M/s.RUBBER O MALABAR	17.08.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied
17	M/s.ARISTO STEEL FABRICATORS		Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Unit not operational now and rectification progressing
18	M/s.HI POWER INDUSTRIES	16.08.2024, 20.12.2024, 03.11.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Complied

19	M/S. ORGANO FERTILIZERS	04.09.2024, 16.11.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act)	Action under processing
20	M/s.ALPHA CRUMB RUB	16.12.2024, 21.10.2024, 16.01.2024	Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Not complied
21	M/s.KOCHI PLAST SOLUTIONS	24.09.2024	Notice issued	Not complied
22	M/s.SICGIL INDUSTRIAL GASES LTD	18.09.2024	Notice issued	Complied
23	M/s.JOYCE INDUSTRIES		Notice issued	Complied
24	M/s.SUCCESS EMPOWERMENT		Notice issued	Not complied
25	M/s.GAYATHRI INDUSTRIES		Notice issued	Complied
26	M/s.MICROTROL STERILISATION SERVICES PVT. LTD.	28.10.2024	Notice issued	Complied
27	M/s. EXELON HI FABS		Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Not complied, Action initiated
28	M/s. MAHINDRA LOGISTICS		Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Not complied
29	M/s. ASIATIC PRODUCTS		Closure intention notice issued (Section 33A of the Water Act and section 31A of the Air Act) ;	Not complied

वन्यजीव क्षेत्रों में होटलों का संचालन

987. डॉ. मन्ना लाल रावत:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को राजस्थान सहित देश के संरक्षित वन क्षेत्रों में राष्ट्रीय वन्यजीव बोर्ड की अनुमति प्राप्त किए बिना होटलों के संचालन के मामलों की जानकारी है;
- (ख) यदि हां, तो वन्यजीव अभयारण्यों/उद्यानों के नाम सहित तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उक्त मामलों में होटल के अवैध निर्माण में किसी व्यक्ति की संलिप्तता के संबंध में कोई सूचना प्राप्त हुई है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार द्वारा अवैध रूप से निर्मित/संचालित ऐसे होटलों के मालिकों के विरुद्ध की जाने वाली प्रस्तावित कार्रवाई का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) से (ङ) वन और वन्यजीवों की सुरक्षा और संरक्षण मुख्य रूप से संबंधित राज्य सरकार की जिम्मेदारी है। वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 33 के अनुसार, मुख्य वन्य जीव वार्डन सभी अभयारण्यों और राष्ट्रीय उद्यानों का नियंत्रण, प्रबंधन और संरक्षण करने के लिए प्राधिकारी है। वन्यजीव (संरक्षण) अधिनियम, 1972 की धारा 33(क) के परंतुक के अनुसार, राष्ट्रीय वन्यजीव बोर्ड की पूर्व स्वीकृति के बिना किसी भी अभयारण्य या राष्ट्रीय उद्यान के अंदर कोई भी व्यावसायिक पर्यटक लॉज या होटल का निर्माण नहीं किया जा सकता है।

देश में आरक्षित वन क्षेत्रों, अभयारण्यों या राष्ट्रीय उद्यानों में होटलों के संचालन और ऐसे होटलों के अवैध निर्माण में किसी व्यक्ति की संलिप्तता का ब्यौरा मंत्रालय के स्तर पर एकत्र नहीं किया जाता है।

राज्य में मुख्य वन्य जीव वार्डन या प्राधिकृत अधिकारी को वन्य जीव (संरक्षण) अधिनियम, 1972 के तहत किसी अपराध में संलिप्त किसी भी व्यक्ति को प्रवेश से रोकने, उसकी तलाशी, गिरफ्तारी और हिरासत में लेने का अधिकार दिया गया है।

वन्य जीव (संरक्षण) अधिनियम, 1972 की धारा 34क के अनुसार, कोई अधिकारी जो सहायक वन संरक्षक के पद से नीचे का अधिकारी नहीं हो, किसी भी ऐसे व्यक्ति को अभयारण्य या राष्ट्रीय उद्यान से बेदखल करने के लिए सशक्त है, जो अनधिकृत रूप से सरकारी भूमि पर कब्जा करता है और वह वहां बनाए गए किसी भी अनधिकृत ढांचे, भवन या निर्माण को हटा सकता है।

मुख्य वन्य जीव संरक्षक या कोई अन्य प्राधिकृत अधिकारी वन्य जीव (संरक्षण) अधिनियम, 1972 के प्रावधानों के अंतर्गत अपराध करने वालों के विरुद्ध कार्यवाही आरंभ करने तथा अदालतों में शिकायत दर्ज कराने के लिए सशक्त है।

SELECTION PROCESS FOR VCs

988. SHRI ANTO ANTONY:

SHRI RAJMOHAN UNNITHAN:

SHRI GAURAV GOGOI:

SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the rationale for proposing changes in the draft UGC Regulations, 2025, that divest State Governments of their role in the selection process for Vice Chancellors (VCs);
- (b) the Government's response to concerns raised by various State Governments including Tamil Nadu and Kerala, about draft regulations violating federal principles and undermining State autonomy in higher education;

- (c) whether the Government has considered the implications of empowering Chancellors (typically Governors) with unilateral authority in the selection of VCs and potential for conflicts between State Governments and if so, the details thereof;
- (d) the justification for allowing non-academics with background in public administration, public policy or industry to be eligible for the VC's role and the safeguards in place to ensure that such appointments are based on merit and not political affiliations; and
- (e) whether the Government intends to revise the draft regulations to ensure that these uphold constitutional federalism and foster autonomy in university governance and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) to (e): The National Education Policy (NEP) 2020 recommended many transformative reforms which need to be incorporated into the regulations, which was the key reason for revising the University Grants Commission (Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and other Measures for the Maintenance of Standards in Higher Education) Regulations, 2018. The qualities envisioned in the NEP 2020 for leadership positions in Higher Education Institutions (HEIs) are persons with high academic qualifications and having demonstrated administrative and leadership capabilities along with abilities to manage

complex situations. Leaders of HEIs will demonstrate strong alignment to Constitutional values and the overall vision of the institution, along with attributes such as a strong social commitment, belief in teamwork, pluralism, ability to work with diverse people, and a positive outlook. The same has been incorporated in the draft UGC (Minimum Qualifications for Appointment and Promotion of Teachers and Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education) Regulations, 2025 as eligibility criteria, among other things, for the appointment of Vice Chancellors.

UGC is empowered to make regulations for the promotion and co-ordination of University education and for the determination and maintenance of standards of teaching, examination and research in Universities. UGC notifies regulations in the exercise of powers conferred under clause (e) of sub-section(I) of Section 26 of the University Grants Commission Act, 1956 (3 of 1956). The draft UGC Regulations, 2025 provide more autonomy and inclusive development of the State Universities. The draft regulations provide more power to universities in the selection process of teachers. The selection committees of universities will decide on the quality of research publications, the reputation of publishers, etc., based on the input from external experts, rather than the fixed numerical score known as Academic Performance Index (API). The eligibility criteria for appointment and promotion have been simplified and broadened in the draft regulations. It empowers State Governments to

decide on the selection process of teachers in colleges falling under their purview.

Search cum Selection Committee proposed in these regulations has three members, out of which only one is to be nominated by the Chancellor and other two are to be nominated by independent statutory bodies such as UGC and apex body of the University.

These draft regulations have been placed in the public domain for feedback, suggestions and wide consultations. Various suggestions, comments and feedback have been received from different stakeholders. The feedback so received will be analysed by an Expert Committee for incorporating suitable suggestions in the regulations.

PRESERVATION OF CULTURAL PRACTICES IN TAMIL NADU

989. SUSHRI S. JOTHIMANI:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the steps taken by the Government to enhance the role of local artisans of Tamil Nadu in the national cultural economy;
- (b) whether any initiatives were launched in Tamil Nadu State during the last three years to engage youth in preserving traditional cultural practices;
- (c) if so, the details thereof; and
- (d) the details of the steps taken by the Government to ensure cultural programmes reach rural and marginalized communities in the said State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) To promote, protect and preserve various forms of folk art and culture and to enhance the role of local artisans of Tamil Nadu, the Government of India has set up South Zone Cultural Centre (SZCC) at Thanjavur (Tamil Nadu). During the programmes organized by SZCC in its member States including Tamil Nadu, various stalls are set up at the venue where local artisans display their handmade products for sale to earn livelihood.

For research and documentation of the authentic textile, craft and architectural assets of the State of Tamil Nadu, Aatmanirbhar Bharat Centre for Design (ABCD) has collaborated with the Kalakshetra Foundation (an autonomous organization under Ministry of Culture), Chennai to facilitate Design Incubation in Weaving (Pattu Peetaabarum), Wood Block Printing (Achu-adagam) and Kalamkari Hand Painting (Vraathapani). The Kalakshetra Foundation aims to revive the authentic motifs, borders and vibrant colors used in textile making of Tamil Nadu with the help of their weavers, dyers and designers of traditional textiles. Further, ABCD has collaborated with the Centre for Weavers of the Kumaraguru Institutions in Bhavani, Erode (Tamil Nadu) to facilitate design incubation in weaving of Jamakkalam (coloured coarse threads), a unique cotton carpet/ durrie woven in pit looms. 'Project Jamakkalam' aims to create a culture of innovation and design among aspirational weavers of Tamil Nadu through the national exposure.

The Office of the Development Commissioner (Handicrafts) under Ministry of Textiles, Government of India is the Nodal Agency for overall Development of Handicraft Sector in the country at central level. In order to assist the artisans of Tamil Nadu through various schemes of Office of the Development Commissioner (Handicrafts), 04 Handicraft Service Centres (HSCs) are located in the State.

Ministry of Skill Development and Entrepreneurship, Government of India also implements a flagship scheme by the name of Pradhan Mantri Kaushal Vikas Yojana (PMKVY), to impart short duration skill development training to youth of the country to improve the local and rural culture including traditional artisans/craftsmen.

SZCC, Thanjavur (Tamil Nadu) organizes workshops and training camps on sculpture, pottery, mask making, drum making etc. to engage youth in preserving traditional cultural practices on regular basis throughout the year.

(d) To ensure cultural programmes reach rural and marginalized communities in the State of Tamil Nadu, SZCC conducts various outreach programmes in far-flung areas of the State to make the masses aware about the traditional Indian culture.

PROMOTION OF RURAL TOURISM

990. DR. NAMDEO KIRSAN:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of the steps taken by the Government to promote rural tourism in the country including Maharashtra State;

- (b) whether funds have been allotted by the Government for promoting rural tourism;
- (c) if so, the details thereof; and
- (d) the details of funds that have been utilized by the State Government of Maharashtra during the last five years?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): The Ministry of Tourism promotes diverse tourist destinations and experiences including rural tourism in the country and Maharashtra through various initiatives. The promotion is carried out through organizing and participation in events, providing assistance to State Governments for organizing fairs and festivals, and outreach through website and social media etc.

Recognizing the immense potential of rural tourism in the country, Ministry of Tourism has formulated a National Strategy and Roadmap for Development of Rural Tourism in India and National Strategy for the promotion of Homestays. To recognize and promote the best practices prevailing in the rural tourism villages, the Ministry has been organizing the Best Rural Tourism Village Competition since 2022.

The details of the projects and funds sanctioned by the Ministry under the Swadesh Darshan, Swadesh Darshan 2.0, States for Capital Investment (SASCI) schemes and National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) in the State of Maharashtra are given in the enclosed **Statement**.

STATEMENT

List of Projects Sanctioned under Swadesh Darshan Scheme in the State of Maharashtra:

(₹ in Crore)

Circuit and Year	Project	Amount Sanctioned	Amount Released
Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit - Sagareshwar, Tarkarli, Vijaydurg (Beach and Creek), Mitbhav	19.06	18.10
Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47	43.19

Destination identified for development under Swadesh Darshan 2.0 scheme in the State of Maharashtra:

(₹ in Crore)

Year	Destination	Name of the Experience	Sanctioned Cost
2024-25	Pune	Shivrushti Historical Theme Park- Phase 3	76.22

Projects sanctioned under SASCI Scheme in the State of Maharashtra:

(₹ in Crore)

Year	Project Name	Amount
2024-25	Ex-INS Guldar Underwater Museum, Artificial Reef, and Submarine Tourism, Sindhudurg	46.91
	Development of "RAM-KAL PATH" at Nashik	99.14

Projects Sanctioned under PRASHAD Schemes in the State of Maharashtra:**(₹ in Crore)**

Year	Project Name	Amount Sanctioned	Amount Released
2017-18	Development of Trimbakeshwar	42.18	29.93

सांस्कृतिक कार्यक्रमों के लिए योजना**991. श्री जिया उर रहमान :**

क्या **संस्कृति मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या सरकार द्वारा भारत के सांस्कृतिक कार्यक्रमों को राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर आयोजित करने के लिए कोई योजना बनाई गई है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): पूरे विश्व में भारतीय कला और संस्कृति के प्रसार के लिए संस्कृति मंत्रालय सांस्कृतिक आदान-प्रदान कार्यक्रमों (सीईपी) पर हस्ताक्षर करता है ताकि भारत के सांस्कृतिक कार्यक्रमों को अंतरराष्ट्रीय स्तर पर आयोजित किया जा सके। ये सांस्कृतिक आदान-प्रदान कार्यक्रम भारत की उदार सत्ता (सॉफ्ट पावर) को बढ़ावा देते हैं ताकि अन्य देशों के साथ भारत के अंतर-सांस्कृतिक संबंधों को विकसित और सुदृढ़ किया जा सके। ये सीईपी संगीत और नृत्य, रंगमंच, संग्रहालय एवं विज्ञान संग्रहालय, पुस्तकालय, अभिलेखागार, ऐतिहासिक स्मारकों और पुरातात्विक स्थलों की सुरक्षा और संरक्षण, साहित्य, अनुसंधान और प्रलेखन, महोत्सव आदि जैसे विभिन्न क्षेत्रों में अन्य देशों के साथ सांस्कृतिक आदान-प्रदान को सुविधाजनक बनाते हैं।

संस्कृति मंत्रालय द्वारा भारत की समृद्ध सांस्कृतिक धरोहर को बढ़ावा देने और वैश्विक क्षेत्र में अनुकूल रूप से भारत की छवि को संवर्धित करने के लिए "वैश्विक भागीदारी स्कीम" नामक स्कीम कार्यान्वित की जाती है। इस स्कीम का उद्देश्य भारतीय कला रूपों में अभ्यासरत कलाकारों को 'भारत महोत्सव' के बैनर के तहत विदेशों में प्रस्तुति देने का अवसर प्रदान करना है। इस स्कीम के तहत, लोक संगीत, लोक नृत्य, लोक रंगमंच और कठपुतलीकला, शास्त्रीय और पारंपरिक नृत्य, प्रयोगात्मक/समकालीन नृत्य, शास्त्रीय/अर्धशास्त्रीय संगीत, रंगमंच आदि जैसे विविध सांस्कृतिक क्षेत्रों के कलाकार विदेशों में 'भारत महोत्सव' में प्रस्तुतीकरण देते हैं। संस्कृति मंत्रालय ने विदेश में आयोजित भारत महोत्सवों में प्रस्तुति देने के लिए विभिन्न कला रूपों के तहत 627 कलाकारों/समूहों को पैनलबद्ध किया है।

इसके अतिरिक्त, संस्कृति मंत्रालय विभिन्न सांस्कृतिक कार्यक्रमों और कार्यकलापों के आयोजन हेतु विदेशों में भारत-विदेश मैत्री सांस्कृतिक सोसाइटियों को सहायता अनुदान के माध्यम से भारतीय लोक कला, संस्कृति और संगीत को बढ़ावा देता है।

विदेश मंत्रालय की 'डायस्पोरा के साथ सांस्कृतिक संबंधों का संवर्धन (पीसीटीडी)' नामक योजना है जिसके अंतर्गत भारतीय मिशन/पोस्ट को सीमित धनराशि प्रदान की जाती है ताकि विदेशों में बसे भारतीय डायस्पोरा को सांस्कृतिक कार्यक्रम आयोजित करने के लिए प्रोत्साहित किया जा सके जिससे वे अपने मूल से जुड़ सकें। इस योजना का उद्देश्य भारत और उसके डायस्पोरा के बीच सांस्कृतिक संबंधों को विकसित और सुदृढ़ करना तथा भारतीय मूल के व्यक्तियों की सांस्कृतिक पहचान को पुनः प्रबलित करना है।

विदेश मंत्रालय के अधीन स्वायत्त संगठन, भारतीय सांस्कृतिक संबंध परिषद (आईसीसीआर) विदेशों में स्थित अपने सांस्कृतिक केंद्रों और मिशन/केंद्रों के माध्यम से विश्व भर में भारतीय संस्कृति को बढ़ावा देता है। उनके द्वारा संचालित कार्यकलापों में अन्य बातों के साथ-साथ योग, नृत्य, संगीत (गायन और वाद्य), संस्कृत और हिंदी का शिक्षण; भारतीय संस्कृति के

विभिन्न क्षेत्रों में सम्मेलनों/संगोष्ठियों/कार्यशालाओं का आयोजन/सहयोग करना; विदेशी विश्वविद्यालयों में भारतीय अध्ययन पीठों का सहयोग करना; महात्मा गांधी और अन्य राष्ट्रीय हस्तियों की आवक्ष प्रतिमाओं/प्रतिमाओं को भेंट स्वरूप प्रदान करना, दृश्य कला प्रदर्शनियों का आदान-प्रदान करना, अंतरराष्ट्रीय योग दिवस, आयुर्वेद दिवस और भारतीय पर्वों को मनाना, भारतीय फिल्मों को बढ़ावा देना, विभिन्न आगंतुक कार्यक्रमों (शैक्षणिक/प्रतिष्ठित/महत्वपूर्ण/जेन नेक्स्ट डेमोक्रेसी नेटवर्क) के तहत आगंतुकों की मेजबानी करना और विभिन्न छात्रवृत्ति स्कीमों के अंतर्गत विदेशी छात्रों के लिए छात्रवृत्तियां प्रायोजित करना शामिल है। आईसीसीआर ने अलग-अलग देशों की संस्कृति को विदेश में बढ़ावा देने और विदेशों के साथ सांस्कृतिक आदान-प्रदानों को सुविधाजनक बनाने हेतु विभिन्न देशों की सरकारों के साथ समझौता ज्ञापन पर हस्ताक्षर भी किए हैं। आईसीसीआर आने वाली विदेशी सांस्कृतिक मंडलियों की मेजबानी भी करता है ताकि भारतीयों को अलग-अलग देशों के बारे में अवगत कराया जा सके।

राष्ट्रीय स्तर पर सांस्कृतिक कार्यक्रम आयोजित करने और लोक कला एवं संस्कृति के विभिन्न रूपों के संरक्षण, परिरक्षण और संवर्धन के लिए भारत सरकार ने सात क्षेत्रीय सांस्कृतिक केंद्र (जेडसीसी) स्थापित किए हैं जिनके मुख्यालय पटियाला, नागपुर, उदयपुर, प्रयागराज, कोलकाता, दीमापुर और तंजावुर में स्थित हैं। ये जेडसीसी देश भर में शिल्पग्राम उत्सव, ऑरेंज सिटी क्राफ्ट मेला, ऑक्टोव-पूर्वोत्तर महोत्सव, सलंगई नादम, गीता जयंती महोत्सव, नेशनल क्राफ्ट फेयर, राष्ट्रीय शिल्प मेला, फेट-डी-पुदुचेरी, चंडीगढ़ राष्ट्रीय शिल्प मेला, सिंधु दर्शन महोत्सव, पूर्वांचलिया लोक महोत्सव आदि जैसे विभिन्न सांस्कृतिक कार्यक्रमों का नियमित आधार पर आयोजन करते हैं।

इसके अलावा, संस्कृति मंत्रालय देश में राष्ट्रीय संस्कृति महोत्सव (आरएसएम) भी आयोजित करता है और 2015 से अब तक, मंत्रालय ने अपने क्षेत्रीय सांस्कृतिक केन्द्रों (जेडसीसी) के माध्यम से 14 आरएसएम और 04 क्षेत्रीय स्तर के आरएसएम आयोजित किए हैं। इन आरएसएम का उद्देश्य

भारत की सांस्कृतिक विविधता को एक साथ लाना है और इन कार्यक्रमों के दौरान बड़ी संख्या में भारत भर से आए कलाकारों को उनकी प्रतिभाएं प्रदर्शित करने हेतु प्रभावशाली मंच प्रदान करते हुए युवा पीढ़ी को उनके मूल से पुनः जोड़ने के साथ-साथ उन्हें देश की सांस्कृतिक धरोहर और प्राचीन सांस्कृतिक मूल्यों के बारे में जागरूक करना भी है।

विदेशों में रोजगार के लिए भारतीय कामगारों हेतु योजनाएं

992. श्री अरुण गोविल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने कुशल भारतीय श्रमिकों को रोजगार पाने के लिए विदेश भेजने हेतु कोई कार्य योजना बनाई है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और किन-किन देशों में भारतीय कामगारों को भेजे जाने की संभावना है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ख): भारत सरकार ने विदेशों में भारतीय श्रमिकों के रोजगार और उनके हितों की रक्षा के लिए कई देशों के साथ द्विपक्षीय गतिशीलता व्यवस्था पर हस्ताक्षर किए हैं। इन समझौता ज्ञापनों/समझौतों का उद्देश्य भारतीय श्रमिकों के लिए वैश्विक रोजगार के अवसरों को बढ़ाना तथा उनके श्रम अधिकारों की रक्षा करना, अवैध प्रवास को रोकना और कौशल विकास का समर्थन करना है। प्रवासन और गतिशीलता भागीदारी समझौते (एमएमपीए) का उद्देश्य भारत के जनसांख्यिकीय लाभांश का दोहन करना और हमारे छात्रों, शिक्षाविदों, व्यापारियों और पेशेवरों के लिए गतिशीलता को बढ़ावा देना है, जिन पर पहले ही फ्रांस, यूके, जर्मनी, इटली, ऑस्ट्रेलिया, ऑस्ट्रिया और डेनमार्क के साथ हस्ताक्षर किए जा चुके हैं।

इसके अतिरिक्त, इसी तरह के समझौते के लिए साइप्रस, स्विट्जरलैंड, गुयाना, ग्रीस, हंगरी, फिनलैंड, पुर्तगाल, बेल्जियम, नीदरलैंड और लक्जमबर्ग के साथ भी चर्चा शुरू की गई है।

खाड़ी सहयोग परिषद (जीसीसी) देशों (बहरीन, कुवैत, ओमान, कतर, सऊदी अरब और संयुक्त अरब अमीरात) और जॉर्डन के साथ श्रम और जनशक्ति सहयोग समझौता ज्ञापन/समझौते किए गए हैं जो श्रम और जनशक्ति से संबंधित मुद्दों पर सहयोग के लिए बेहतर ढांचा प्रदान करता है। श्रम और जनशक्ति से संबंधित सभी मौजूदा मुद्दों पर संबंधित संयुक्त कार्य समूह (जेडब्ल्यूजी) द्वारा चर्चा की जाती है। इसके अलावा, जीसीसी देशों में घरेलू कामगारों के विशिष्ट हितों की रक्षा के लिए, जो अक्सर सबसे कमजोर श्रेणी में आते हैं, सऊदी अरब और कुवैत के साथ घरेलू क्षेत्र के लिए श्रम सहयोग संबंधी समझौतों पर हस्ताक्षर किए गए हैं। संयुक्त अरब अमीरात (यूएई) के साथ घरेलू कामगारों संबंधी एक प्रोटोकॉल पर भी हस्ताक्षर किए गए हैं। जापान, पुर्तगाल, ताइवान और मलेशिया के साथ श्रम गतिशीलता समझौतों पर भी हस्ताक्षर किए गए हैं।

इसके अलावा, श्रम एवं रोजगार मंत्रालय एक डिजिटल प्लेटफॉर्म, एनसीएस पोर्टल (www.ncs.gov.in) के माध्यम से नौकरी मिलान सेवाएं प्रदान करने के लिए राष्ट्रीय कैरियर सेवा (एनसीएस) परियोजना को भी लागू कर रहा है। एनसीएस पोर्टल पर अंतरराष्ट्रीय नौकरियों संबंधी मॉड्यूल, विदेश मंत्रालय द्वारा अनुमोदित भर्ती एजेंटों (आरए) को, एनसीएस पोर्टल पर अंतरराष्ट्रीय नौकरी के अवसर पोस्ट करने और नौकरी चाहने वालों को इन अंतरराष्ट्रीय नौकरी के अवसरों की खोज और आवेदन करने की सुविधा प्रदान करता है।

PAPER LEAKS IN NEET UG AND UGC NET EXAMS

993. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has investigated the allegations of paper leaks in NEET UG and UGC NET Examination in 2024 and if so, the findings thereof and if not, the reasons therefor;
- (b) whether accountability has been fixed for such paper leaks along with the action taken against responsible individuals or entities;
- (c) the details of comprehensive list of all examinations conducted in the country during the last ten years where the integrity was compromised; and
- (d) the details of the measures being implemented to prevent such paper leaks?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): The NEET(UG) 2024 Examination was conducted by the National Testing Agency (NTA) on 5th May 2024. After the conduct of NEET(UG) 2024 Examination, certain cases of alleged irregularities/cheating/malpractices were reported. The Ministry of Education asked the Central Bureau of Investigation (CBI) to conduct a comprehensive investigation into the entire gamut of alleged irregularities including conspiracy, cheating, breach of trust etc. with respect to the NEET(UG) 2024 Examination.

The Hon'ble Supreme Court in WP(Civil) 335/2024 and connected matters vide judgement dated 2nd August, 2024 has observed in para 84 that "Hence, sufficient material is not on record at present which indicates a systemic leak or systemic malpractice of other forms. The material on record does not, at present, substantiate the allegation that there has been a widespread malpractice which

compromised the integrity of the exam.” In compliance of the earlier order of the Supreme Court dated 23rd July, 2024 in the same case, the revised result of NEET(UG) 2024 Examination has been declared on 26th July, 2024.

As on 22.11.2024, the CBI has filed five charge sheets in NEET(UG) paper theft case against a total of 45 accused. Names of Candidates, who are beneficiaries of the paper theft / unfair means and names of the MBBS students who had solved the stolen paper or who had appeared in exam as impersonators have already been identified and sent to concerned authority for necessary action.

The UGC-NET June 2024 Examination conducted by NTA on 18.6.24 was cancelled after receipt of certain inputs alleging that integrity of the examination may have been compromised. The matter was entrusted to CBI and the examination was conducted afresh between 21st August and 5th September, 2024. The Result of the examination has already been declared on 17th October 2024.

It is also mentioned that Competitive Examinations are conducted by different bodies for recruitment as well as for admission to Higher Educational Institutions. Data regarding examination specific incidents is not maintained centrally in the Ministry.

In order to suggest effective measures for transparent, smooth and fair conduct of examinations by NTA, the Ministry of Education constituted a High-Level Committee of Experts (HLCE) on 22.06.2024 headed by Dr. K. Radhakrishnan, former Chairman ISRO and Chairman BoG, IIT Kanpur. The

Committee has submitted its report on 21.10.2024 and has recommended Reformation of National Common Entrance Testing including strengthening of NTA, institutional linkage with States, involvement of Test Indenting Agencies as Knowledge and Examinations partner etc. The HLCE has also laid out measures and recommended Standard Operating Procedures (SOPs) to prevent breaches in both Pen and Paper Test (PPT) and Computer Based Test (CBT) examinations. Guidelines for Question Paper Setting and Vetting as per defined protocols have also been recommended. Further, besides other recommendations, the HLCE has called for detailed framework to be developed on Testing Centre Allocation Policy to prevent any unusual pattern of test centre allocation to students. The Committee also recommended constitution of a High-Powered Steering Committee to monitor the implementation of recommendations of HLCE on NTA. The High-Powered Steering Committee has already been constituted by the Ministry on 14th November, 2024.

As deterrence to unfair means in public examinations, the Central Government has enacted the Public Examination (Prevention of Unfair Means) Act, 2024. The Act has come into force w.e.f. 21st June, 2024 and Rules thereunder have been notified on 23rd June, 2024.

PROGRESS MADE UNDER GREEN CREDIT PROGRAMME

994. ADV. ADOOR PRAKASH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of progress made under the Green Credit Programme (GCP) since its launch in December 2023, including the number of registered projects and their categories;
- (b) whether the Government has conducted an assessment of the methodologies used to award green credits;
- (c) the details of specific steps taken by the Government to align the GCP with India's commitments towards afforestation, biodiversity, and the net-zero emissions goal by 2070; and
- (d) the details of the measures taken by the Government to ensure that the programme upholds environmental integrity while safeguarding the rights and livelihoods of indigenous and marginalised groups?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (d) The Central Government has notified Green Credit Rules, 2023 on 12th October 2023 under the Environment Protection Act, 1986 to encourage voluntary environmental positive actions resulting in issuance of Green Credits and has also developed a Green Credit Programme (GCP) Portal (<https://moefcc-gcp.in/>) for the purpose.

Currently, the activity of tree plantation for eco-restoration of degraded forest lands is being implemented under the Green Credit Programme (GCP). State-wise status of registered land parcels in the country as on 02.02.2025, are given in the enclosed **Statement-I**.

The Ministry has undertaken deliberations with Central Ministries/Departments, experts, industry, research and academia and other stakeholders for the Green Credit Programme. Technical Committee was constituted to develop methodologies and monitoring, reporting and verification mechanism for green credits in tree plantation based activity. Detailed modalities for taking up tree plantation under Green Credit Programme have been brought out by the Ministry in February 2024 are given in the enclosed **Statement-II**. Transparency and accountability of GCP is enabled through methodologies, guidelines and digital processes.

STATEMENT-I

Status of Registered Land Parcels under Green Credit Program

(As on 02.02.2025)

Sl. No	State	Registered Land Parcels	
		Number	Area (in ha)
1.	ANDHRA PRADESH	745	11361.17
2.	ASSAM	10	454.00
3.	BIHAR	57	4108.71

4.	CHHATTISGARH	94	1954.92
5.	GOA	2	10.00
6.	GUJARAT	342	6760.21
7.	HARYANA	14	128.00
8.	JHARKHAND	343	5648.50
9.	KARNATAKA	38	1027.60
10.	MADHYA PRADESH	315	15218.94
11.	MAHARASHTRA	107	1572.55
12.	ODISHA	106	1039.63
13.	RAJASTHAN	17	908.00
14.	TAMIL NADU	167	4708.40
15.	TELANGANA	77	1738.02
16.	UTTAR PRADESH	67	883.96
17.	UTTARAKHAND	11	200.03
	Total	2,512	57,722.64

STATEMENT-II

F. No. HSM-12/24/2023-HSM(pt2)-Part(1), E-220847
Government of India
Ministry of Environment, Forest and Climate Change
Hazardous Substances Management Division

3rd Floor, Prithvi Block
Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi - 110003
Dated: 22nd February, 2024

Office Memorandum

Subject: Modality for taking up Tree Plantation under Green Credit Programme - regarding

1. Introduction:

1.1 The Green Credit Rules have been notified by the Government of India on 12th October 2023 under the Environment (Protection) Act, 1986. The Green Credit Programme (GCP) encourages industries, companies and other entities to meet their existing obligations or other obligations under any law for the time being in force, and encourage other persons and entities, to undertake voluntary environmental measures *inter-alia* "tree plantation", resulting in award of Green Credits.

1.2 To begin with, tree plantation may be undertaken on degraded land under the control and management of Forest Departments. In this regard, notification for Methodology for Tree Plantation based Green Credit has been published in official gazette.

1.3 In view of the above, the following modality, for taking up tree plantation on degraded forest land under the Green Credit Programme, is prescribed.

2. Modality:

2.1 Registration of Implementing Agency:

Forest Departments/ Forest Development Corporations of States and UTs applicant shall be the Implementing Agency (IA) for implementing Tree Plantation based Green Credit Programme. A State Nodal officer (SNO) of the rank of Principal Chief Conservator of Forests/Additional Principal Chief Conservator of Forests) for the State/UT shall be appointed by each IA, who shall be responsible for overall coordination and monitoring of Tree Plantation based Green Credit Programme in the state/UT. Implementing Officer (IO) shall be registered by each IA for each Forest Division. Registration of IA, SNO and IO shall be done through

GCP Portal by providing details like name of State/UT, district, division, name of officer, designation, office address, bank account details, etc.

2.2 Criteria for selection of land:

2.2.1 Type of land:

Degraded land parcels under the control and management of Forest Department of the States and UTs shall be eligible for GCP. Only such land parcels and areas suitable for plantation, shall be registered as plantation block in the GCP Portal.

2.2.2 Density of tree plantation:

Plantation block with potential of planting minimum 1100 trees per hectare, taking into account on the local silvi-climatic and soil conditions, shall be selected for registration.

2.2.3 Size of plantation blocks:

Every plantation block shall be a compact area having a minimum size of 5 hectares.

2.2.4 Other conditions:

Plantation block shall be free from all types of encumbrances and plantation to be undertaken in line with management plan/working plan.

2.3 Registration of plantation block:

After selection of land for plantation as above, registration of plantation block shall be done through self-certification on the portal by the IA. Each plantation block shall be registered separately with unique ID.

2.4 Registration of Entity/ Green Credit Applicant (GCA):

Government Institutions (like PWD, CPWD, Irrigation department, etc.), Public Sector Undertakings (State and Central), Non-Government Organisations, Private Companies/Organisations/entities, Philanthropists, Individuals, Group of Individuals registered under Societies Registration Act will qualify as GCA under tree plantation based GCP. Registration of GCA shall be done by providing required details like name & address, proof of identity, contact details, registration details, etc. on the GCP portal.

2.5 Selection of land for the plantation by GCA:

Registered GCAs desirous to apply for Green Credits (GCs) shall request for the allocation of land parcel for plantation from the plantation block registered on the portal.

2.6 Preparation of demand note:

Estimate in INR with provision for plantation and its maintenance (advance work in 1st year and maintenance till 10th year considering cost of escalation) shall be prepared as per Schedule of Rates by the concerned IO. All necessary provisions shall be made while preparing estimate to make the plantation successful.

Plantation estimate with details of Technical and Administrative sanction/approval and other necessary information shall be provided on GCP portal for scrutiny and approval of SNO. After approval of SNO, the Administrator will further scrutinize the estimate from technical point of view and by including administrative cost for monitoring and verification (10% of estimated cost) and a demand note will be generated on the portal (Mechanism of utilization of the administrative cost shall be developed by Administrator separately). Thereafter, entity shall make the payment in the bank account of the Administrator through NEFT/RTGS. After making payment, the IA shall formally allot land parcel/plantation block to the GCA. Preparation of estimate as well as payment shall be done within the stipulated time as specified by the Administrator.

2.7 Plantation and its maintenance:

Plantation works shall be started immediately after receipt of payment from the entity. It shall be the responsibility of the IA to ensure completion of plantation within two years after receipt of payment. All details of plantation and maintenance works along with item-wise expenditure, as prescribed by the Administrator, shall be provided on the portal by IA and IO.

2.8 Issuance of Green Credits (GCs):

As advance works are carried out and seedlings are sourced in the first year and plantation is carried out in the second year, Green Credits will be awarded two years after receipt of payment from the entity. GCs will be awarded to the entity by the Administrator based on total number of trees planted in selected blocks and plantation completion certificate generated online by IA. GCs will be allocated to the entity at the rate of one GC per tree in a standard format through the GCP portal.

3. Monitoring and Audit of Plantation:

Plantation records/details shall be maintained online in a standard format as prescribed by the Administrator. Intensive monitoring by the field officers of the Implementing Agency shall be carried out and reporting shall be done in a prescribed format on the portal to ensure that there is no violation of prevailing methodology, guidelines, rules, etc. under GCP. A monitoring committee of 3-members under the chairmanship of IO, including Assistant Conservator of Forests (ACF) and the entity/GCA as its members shall be constituted. Monitoring committee shall submit half yearly monitoring reports on the GCP portal, as prescribed by the Administrator. Third party shall be engaged for independent monitoring. Separate guidelines shall be issued for accreditation/empanelment of verifiers for verification/monitoring of plantation. The GCP portal will track the

progress and proper records shall be maintained in public domain.

4. Accounting and audit:

Separate savings account in a nationalized bank for the Administrator, SNO, IO and concerned Range Forest Officer shall be opened and maintained for Green Credit Programme. After receipt of payment from GCA, the Administrator will release the funds to SNO to complete the advance works of plantation. Subsequent release of fund to the SNO will be done in installments, as per the progress of the plantation work. Separate guidelines will be developed for fund flow mechanism, fund disbursement, financial and accounting procedures, record keeping process, auditing, etc.

5. Advantages of GCs:

5.1 The plantation taken under GCP, may be exchanged for compliance of Compensatory Afforestation (CA) in case of diversion of forest land for non-forest purposes under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, as applicable.

5.2 GCs earned may be used for reporting under ESG leadership indicator or under CSR, as per applicable rules.

This issues with approval of the Competent Authority.



(Nameeta Prasad)

Joint Secretary to Government of India

Email: nameeta.prasad@gov.in

Tel. No.: 011-20819324

To,

The Chief Secretary,
All State/UT Governments

Copy to:

1. Sr. PPS to Secretary/PPS to DGF&SS/PPS to Addl. DGF(FC)
2. Principal Secretary (Forests), All States/UTs

3. Principal Chief Conservator of Forests (HoFF), all State/UTs;
4. AS/JS, In-Charge GCP
5. DG, ICFRE
6. IGF, NAEB
7. PPS to CEO, NCAMPA/ADG (FC), MoEF&CC, New Delhi;
8. NIC, MoEF&CC with a request to upload a copy on MoEFCC website.

SURVEY OF MONUMENTS AND FORTS

995. SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI MANJU SHARMA:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government and ASI have conducted any survey of monuments, forts and other important buildings;
- (b) if so, the details thereof, State-wise including the Gujarat and Rajasthan;
- (c) whether ASI has included new monuments in the list for maintenance and restoration, if so, the details thereof, State-wise including Rajasthan;
- (d) whether any fund allocated for the repair and maintenance of monuments/forts located in Gujarat State during the last three years;
- (e) if so, the details thereof; and
- (f) the number of total monuments renovated during the last three years particularly in Rajasthan State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) Archaeological Survey of India (ASI) carries out regular survey of monuments, forts and other important buildings, including for the states of Gujarat and Rajasthan, to assess their historical, artistic, and archaeological importance. Monuments and archaeological sites and remains identified are declared as of national importance and are taken care by ASI including their

conservation and maintenance. A list of monuments declared as of national importance during the last five years is given in the enclosed **Statement-I**.

(d) and (e) The fund allocated and spent for the repair and maintenance of monuments/forts located in Gujarat State during the last three years is as under:

Rupees in crores

2021-22	10.50
2022-23	14.09
2023-24	14.50

(f) Conservation and preservation work of protected monuments is a continuous process and attended to regularly by the Archaeological Survey of India, as per need and priority considering the availability of funds and resources. Details are given in the enclosed **Statement-II**.

STATEMENT-I

Ancient Monuments and Archaeological Sites and Remains declared Protected from January 2020 to December 2024

Year	Sl. No.	Name of Monuments/ Archaeological Sites and Remains	Locality	District	State
2020	1	Archaeological Site and Remains	Sadikpur Sinauli	Baghpat	Uttar Pradesh
	2	Rangdum Monastery	Rangdum	Kargil	Ladakh (U.T)
2022	3	Ancient Quarry Site I	Dholavira	Kachchh	Gujarat
	4	Ancient Quarry Site II	Dholavira	Kachchh	Gujarat
2023	5	Ancient Naula	Syunrakot	Almora	Uttarakhand
	6	Kapileswar Temple	Kapileswar	Khurda	Odisha
2024	7	Ancient Mound No. VI	Rakhigarhi	Hissar	Haryana

	8	Ancient Mound No. VII	Rakhigarhi	Hissar	Haryana

STATEMENT II

NUMBER OF MONUMENTS WHEREIN CONSERVATION AND DEVELOPMENT WORKS CARRIED OUT ALONGWITH THE EXPENDITURE INCURRED THEREON, DURING THE LAST THREE YEARS, IN THE STATE OF RAJASTHAN

Year	Number of Monuments	Expenditure incurred
2021-22	55	Rs.8,86,25,346/-
2022-23	62	Rs.12,19,61,349/-
2023-24	69	Rs.16,16,92,764/-

DECLINE IN GST REVENUES FROM WEST BENGAL

996. SHRI SAUMITRA KHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that share of West Bengal in national GST collections has decreased from 4.6% in 2019-20 to 4% in 2024-25;
- (b) the factors that have contributed to this decline in West Bengal;
- (c) the measures are being implemented to address the decline in GST collections from West Bengal and to enhance the State's revenue performance;
- (d) whether the Government has conducted any assessments to understand the impact of this revenue decline on West Bengal's fiscal health and public expenditure and if so, the details thereof; and

(e) the manner in which the Government plans to support West Bengal in improving GST compliance and expanding its tax base to reverse the downward trend in revenue collections?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): Yes Sir. However, the GST collections in the State of West Bengal from 2019-20 to 2024-25 has been increasing, as detailed below:

Gross GST Collection (in Rs. Crore)	FY 19-20	FY 20-21*	FY 21-22	FY 22-23	FY 23-24	FY 24-25 (up to Jan 2025**)
Revenue	43,386	39,694	47,899	58,060	62,613	55,268
Growth %	9.1%	-8.5%	20.7%	21.2%	7.8%	6.7%

* growth impacted due to Covid-19

** comparative with corresponding period

GST revenues are dependent on various factors including the general conditions of the economy and the pattern of consumption in the State. However, no specific study for West Bengal has been undertaken in this regard.

(c): The Government, on the recommendations of the GST Council, undertakes several measures for reforms in GST from time to time, as detailed in reply to part (e) below.

(d): This does not arise in light of the afore-mentioned data.

(e): The Government, on the recommendations of the GST Council, has taken several measures for reforms in GST. These, inter-alia, include measures for improving tax compliance such as mandating e-way bill, ITC matching, e-invoice

for B2C suppliers, deployment of artificial intelligence and machine-based analytics, Aadhaar authentication for registration, calibrated action on non-filers, stop filers, targeted assessment-based action on risky tax payer, etc.

Further, regular action is taken to detect fake firms through data analytics and other intelligence by the Central and State authorities. Till now, 2 National Conference of Enforcement Chiefs of State and Central GST Formations have been held in respect of activities being undertaken by the enforcement formations and the importance of maintaining ease of doing business. As a measure to track down and take action against masterminds, there are sufficient legal provisions in the CGST Act which are as under: -

- i. Punishment for tax evaded or the amount of ITC wrongly availed or utilised or the amount of refunds wrongly taken;
- ii. Suspension / Cancellation of registration of taxpayers involved in fake ITC cases;
- iii. Blocking of ITC in electronic credit ledger;
- iv. Provisional attachment of property / bank accounts, etc. for the recovery of Government dues.

DECLARATION OF WILD BOARS AS VERMIN

997. SHRI DURAI VAIKO:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has analyzed the situation of wild boars causing menace to farming activities and livelihood of farmers in the country, including Tamil Nadu, Kerala, Bihar, and Punjab States;
- (b) if so, the details of the findings along with measures initiated to manage the situation, particularly in these States;
- (c) whether the Government has conducted or proposes to conduct any studies to examine the carrying capacity of the land and recommend scientific culling of wild boars in these States;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government provide exemptions to States like Tamil Nadu, Kerala, Bihar and Punjab and declare wild boars as vermin to permit their killing/culling for a limited period; and
- (f) if so, the criteria and procedure followed for declaring specific animal as vermin in response to such requests and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) There have been reports from various parts of the country regarding human-wildlife conflicts involving wild pigs. Management of wildlife including mitigation of human-wildlife conflicts is primarily the responsibility of the concerned State/Union Territory Governments. The details of incidences of attacks by wild pigs are not collated at level of the Ministry.

Scientific management of population of wild animals including wild pigs listed in Schedules appended to the Wild Life (Protection) Act, 1972 is undertaken by the concerned State/Union Territory Governments in accordance with the provisions of the Act.

(e) and (f) Section 11(1)(b) of the Wild Life (Protection) Act, 1972 empowers the State Chief Wild Life Warden or the authorized officer to permit any person to hunt any wild animal listed in Schedule II appended to the Act including wild pigs that have become dangerous to human life or property.

UP-GRADATION OF EPFO PORTAL

998. SHRI V. K. SREEKANDAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether it is a fact that the Employees' Provident Fund Organisation (EPFO) has simplified the process of joint declaration on the EPFO portal by allowing employees to self-correct errors in their personal details, if so, the details thereof;

(b) whether it is true that the reforms were part of the EPFO's system updating process termed EPFO 2.0, if so, the details thereof;

(c) whether it is also true that the EPFO 3.0 to be launched shall have more advantages than EPFO 2.0, if so, the details thereof; and

(d) whether these systems will reduce the workload of EPFO, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (d): Yes. The process of transfer of Provident Fund of a member on change of employment has been modified by allowing employees to self-correct errors in their personal details provided their Universal Account Number (UAN)/Member Identification Number (MID) is linked with Aadhaar. EPFO regularly modifies its standard operating processes so as to ensure 'ease of living' for its members and 'ease of doing business' for establishments covered under EPFandMP Act, 1952.

The simplified processes result in reducing the workload at EPFO.

SEMI AND SKILLED MANUAL JOBS INTO FORMAL EMPLOYMENT THROUGH DIGITAL PLATFORM

999. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRIMATI D. K. ARUNA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

(a) whether in recent decades there has been job growth led by a surge in construction, relatively low skilled services and manufacturing jobs and such

employment is unattractive due to harsh working conditions and limited scope for a long term career and if so, the details thereof;

(b) whether several commissions suggest forging career paths in manufacturing firms, which require a job aspirant to acquire new credentials or proficiency in certain processes;

(c) if so, whether the Government is supporting the aspirants in acquiring such credentials certification through subsidies possibly through the State Skill Development Corporations;

(d) whether there are suggestions turning semi-skilled manual jobs into formal employment through digital platforms to make them more appealing to young workers including women especially in Telangana, Andhra Pradesh, Madhya Pradesh and Uttar Pradesh; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): As per Periodic Labour Force Survey (PLFS) data from 2018-19 to 2022-23, the number of workers aged 15 and above engaged in the manufacturing and construction sectors has increased by 26 percent. The KLEMS (K: Capital, L: Labour, E: Energy, M: Materials and S: Services) database published by Reserve Bank of India (RBI) provides employment estimates, including manufacturing sector, at all India level. Employment in the

manufacturing increased to 6.31 crore in year 2022-23 compared to 5.47 crore in 2017-18. The employment in construction sector increased from 5.47 crore in 2017-18 to 7.47 crore in 2022-23.

An analysis of skill categories—Low Skilled (LS), Low-Medium Skilled (LM), Medium-High Skilled (MH), and High Skilled (HS)—reveals significant growth in the Low-Medium Skilled and Medium-High Skilled worker segments. Additionally, the number of workers engaged without any contract has risen by 14%, while those employed on contracts exceeding one year have increased by 98%. Furthermore, the number of workers receiving some form of social security benefits has grown by 47 percent. It has emerged from various reports that the skill upgradation is essential for career progression for candidates engaged in construction and manufacturing sector.

(c) to (e): Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres / institutes under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including state of Telangana, Andhra Pradesh, Madhya Pradesh and Uttar Pradesh.

The government is actively supporting aspirants in acquiring NSQF-aligned, industry-relevant courses. Under PMKVY, the new age/future skills job-roles have been specially aligned with Industry 4.0 requirements in areas like AI/ML, Robotics, Mechatronics, Drone Technology, etc. for upcoming market demand and industry requirements. Directorate of Training (DGT) under the aegis of MSDE has introduced 29 new age /future skills courses in Industrial Training Institutes (ITIs) and National Skill Training Institutes (NSTIs) under CTS to provide training in emerging areas such as Artificial Intelligence, Mechatronics, Internet of Things, Cybersecurity, Semiconductor, etc.

While PMKVY is a centrally implemented scheme, State Skill Development Missions also play a crucial role in imparting skill training. They design and implement skilling, upskilling, and reskilling initiatives tailored to the specific needs identified within their respective States/UTs.

The Skill India Digital Hub (SIDH) is envisioned as the digital public infrastructure for skilling, education, employment, and entrepreneurship in the country. It provides citizens, including women, engaged in the construction and manufacturing sector, with access to high-quality industry-aligned training programs. Additionally, SIDH offers recognized certifications, enabling learners to gain credentials that enhance their career progression. Currently, SIDH hosts over 550 courses across various sectors, catering to both foundational and advanced skill levels, ensuring comprehensive and inclusive learning opportunities.

COMPLIANCE REGIME FOR PRIVATE LIMITED COMPANIES QUESTION**1000. SHRI VISHNU DATT SHARMA:****SHRI CHAVDA VINOD LAKHAMSHI:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether it is true that compliance regime for private limited companies in the country under Companies Act, 2013 is still cumbersome and complex in comparison to G7 and other developed countries;
- (b) if so, whether it is true that private limited companies which have very insignificant business, needs two years of lengthy period of nil business or transactions before their closure;
- (c) if so, whether the Government is making any efforts to reduce the long waiting time;
- (d) if so, the details of the measures taken in this regard; and
- (e) if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) Ease of doing business is an important objective of the compliance requirements provided for private companies under the Companies Act, 2013. The private Limited companies have relaxed compliance norms as compared to public listed and unlisted companies. Further, various exemptions in the form of exceptions, modifications and adaptations have also been allowed to private companies under section 462 of the Act, including, inter alia, passing of ordinary

resolution instead of special resolution for offering shares to employees under a scheme of employees stock option; exemption from section 180 of the Act relating to restrictions on powers of Board to allow operational flexibility to private limited companies etc.

(b) to (e):- Pursuant to Section 248(2) read with Section 248(1) of the Companies Act, 2013 a company can apply to Registrar for removing its name from the register of companies on any of following grounds viz-

- failure to commence business within one year of incorporation,
- not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within such period for obtaining the status of a dormant company under Section 455,
- subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation and a declaration to this effect has not been filed within one hundred and eighty days of incorporation,
- the company is not carrying on any business or operations as revealed after the physical verification carried out under Section 12(9) of the Companies Act, 2013.

The Centre for Processing Accelerated Corporate Exit (C-PACE) has been established to centralise and speed up the process for voluntary removal of name under section 248 (2) of the Companies Act, 2013.

CLIMATE FINANCE TAXONOMY

1001. SHRI VISHALDADA PRAKASHBAPU PATIL

Will the Minister of **FINANCE** be pleased to state:

- (a) the details and the current status of the climate finance taxonomy of the country announced in the Union Budget 2024-25;
- (b) the criteria and metrics used to classify economic activities as green or sustainable and whether it aligns with international standards and best practices;
- (c) the sectors being prioritized in the initial phase of the taxonomy;
- (d) the steps taken by the Government to encourage adoption of the green taxonomy and integrate climate-related risks into decision-making processes of financial institutions; and
- (e) the safeguards to prevent greenwashing and to ensure the integrity of the green taxonomy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (e) In line with the budget announcement on Taxonomy for climate finance in July 2024, the Department has constituted Sectoral Technical Committees (TCs) involving multiple stakeholders to discuss, deliberate and guide the taxonomy work. The taxonomy will support the achievement of the country's climate commitments and green transition and will prevent greenwashing. The Reserve Bank of India has taken several measures, including a survey to assess the readiness and progress of major scheduled commercial banks in

managing climate risks, and has also issued the framework for accepting green deposits to augment the flow of credit to green activities/projects. In addition, SEBI has introduced sustainability reporting and mandatory ESG-related disclosures, which cover 1000 top-listed companies by market capitalisation.

SPORTS INFRASTRUCTURE IN TIER-2/3 CITIES OF KERALA

1002. SHRI K. C. VENUGOPAL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the amount allocated during the last five years for promotion of sports and development of players under the 'Khelo India' programme in the State of Kerala;

(b) whether the Government has taken any steps to improve sports infrastructure in tier-2 and tier-3 cities of Kerala; and

(c) if so, the details thereof during the last five years?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) Funds are allocated Scheme-wise and not State-wise in this Ministry. Details of funds allocated under the Khelo India Scheme during the last five years and current year are as under:

(in ₹ crore)

S.No.	Financial Year	Funds allocated (Revised Estimate)

1.	2019-20	578.00
2.	2020-21	328.77
3.	2021-22	869.00
4.	2022-23	600.00
5.	2023-24	880.00
6.	2024-25	800.00

(b) and (c) 'Sports' being a State subject, the responsibility of development of sports, including improving sports infrastructure, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts. However, under the "Creation and Upgradation of Sports Infrastructure" component of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment. Further, under National Sports Development Funds (NSDF), Government supports various institutions and individuals for creation and upgradation of sports facilities across the country, including in tier-2 and tier-3 cities of Kerala.

The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country, including in the State of Kerala, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>

.

CRAFT INSTRUCTOR TRAINING SCHEME**1003. SHRI KIRTI AZAD**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the steps taken by the Government to ensure compliance with the National Council for Vocational Training (NCVT) mandate requiring all ITI trainers to be Craft Instructor Training Scheme (CITS) trained;
- (b) the number of trainers who have completed the said Scheme out of the total trainers;
- (c) the steps being taken to bridge the gap between the total trainers and those who are CITS trained to comply with the said Training mandate; and
- (d) the measures being undertaken by the Government to create a facilitative environment for ITI trainers to undergo CITS training, including any financial or logistical support provided?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a). Sir, The Directorate General of Training (DGT) under the Ministry of Skill Development and Entrepreneurship (MSDE) runs the Craftsmen Training Scheme (CTS) through a network of about 14,600 Industrial Training Institutes (ITIs) spread across the country. Under CTS, training in 168 trades/courses aligned with National Skills Qualification Framework (NSQF) are being offered.

This scheme, has been, over the years, responsible for providing a steady stream of skilled manpower for the industry.

DGT also runs the Craft Instructor Training Scheme (CITS) which is an instructor training programme. Under CITS, comprehensive training both in hands on skills as well as in training methodology is imparted to the instructor trainees to make them conversant with techniques of transferring hands-on skills, to train skilled manpower for the industry.

The CITS is run in 33 National Skill Training Institutes (NSTIs) and 120 Institute of Training of Trainers (IToTs). Presently, 55 National Skills Qualification Framework (NSQF) aligned courses have been developed under CITS. These CITS courses have been mapped with 82 Craftsmen Training Scheme (CTS) trades.

The CITS qualification has been mandated for the recruitment of Vocational Instructors in ITIs so as to bring qualitative improvement in vocational training across the country. CITS qualification is mandated for recruitment of instructors with the following stipulations:

1. In cases where CITS qualified candidates are not available due to nonreceipt of application from any CITS qualified candidates or for any other reason, candidates with relevant Technical Qualification may be recruited.
2. If any candidate is having CITS qualification in addition to the Degree/Diploma in the relevant stream, preference will be given to such

candidates over the Degree/Diploma candidates not having CITS qualification.

3. The guideline also stipulates that if the selected candidate who has not done CITS or any other form of pedagogy training shall undergo Pedagogy training within one year from the date of appointment. Further, if a candidate (both Degree/Diploma and National Trade Certificate (NTC)/ National Apprenticeship Certificate (NAC) holder) has been selected without possessing CITS qualification for the trades which are having CITS course, such candidates will have to undergo CITS training within three years from the date of appointment.

Most of the State Governments, in compliance of these guidelines have incorporated these in the Recruitment Rules of Craft Instructor/Vocational Instructor for their states.

(b) and (c) Craft Instructor Training Scheme (CITS) is a one-year regular instructor training program for imparting skills as well as training methodology to make the Instructor trainees conversant with the techniques of transferring handson skills to the students of Industrial Training Institutes (ITIs). **A total of 45,025 trainees have been certified under CITS in the last five years.**

In order to bridge the gap between demand and supply, Craft Instructor Training Scheme-Recognition of Prior Learning (CITS-RPL) scheme was designed for certification of in-service instructors having minimum 03 years of

experience. This was initially introduced in the year 2019 and has now been further extended up to December 2025.

The objective of CITS-RPL is to provide National Craft Instructor Certificate to the in-service Instructors having minimum 03 years' experience of working in ITIs. After passing the exam of CITS-RPL, the candidates are issued the National Craft Instructor Certificate (NCIC) which is at par with the NCIC issued to the regular trainees who have undergone the full time CITS course.

A total of 11,236 instructors have been certified under CITS-RPL in the last five years.

(d) There is no provision of financial or logistic support to the in-service trainers undergoing CITS-RPL, however a nominal fee is charged for admission in CITS-RPL.

PROMOTION AND PRESERVATION OF CULTURAL HERITAGE IN ODISHA

1004. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the funds allocated, released, and utilized for the preservation and promotion of cultural heritage in Odisha State during the last four financial years and the current financial year, year-wise;
- (b) the status of restoration and conservation projects for heritage sites in the said State including Konark Sun Temple, Ratnagiri Buddhist Monastery and other prominent monuments, during 2022-23 and 2023-24;

(c) the details of the steps taken by the Government to promote traditional art, crafts, and folk culture of the said State, particularly in tribal-dominated districts and the outcomes of these initiatives; and

(d) whether the Government has any proposals to establish new cultural institutions or museums in the said State and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) The details of the funds allocated and expenditure incurred for conservation and preservation of centrally protected monuments in the State of Odisha during the last four years and the current financial year, year-wise are given below:

(Amount Rs. in Crore)

S. No.	Year	Amount allocated	Expenditure incurred
1.	2020-21	3.63	3.63
2.	2021-22	8.23	8.23
3.	2022-23	13.18	13.17
4.	2023-24	12.29	12.29
5.	2024-25 (up to 29.01.2025)	8.15	6.25

The details of funds released under Museum Grant Scheme for set up of new museum/ development of existing museum are given as under:-

(Amount Rs. in Crore)

S. No.	Year	Funds released under the Museum Grant Scheme
1.	2020-21	--
2.	2021-22	--
3.	2022-23	--
4.	2023-24	93.24
5.	2024-25 (up to till date)	--

(b) The status of restoration and conservation projects for heritage sites in the State of Odisha including Konark Sun Temple, Ratnagiri Buddhist Monastery, and other prominent monuments, during 2022-23 and 2023-24 is given in the enclosed **Statement-I**.

(c) The Government of India has taken several steps to preserve the diverse cultural heritage of their respective regions and promote traditional and ancient cultures of the country including in tribal-dominated districts in Odisha State. The details of the steps taken are given in the enclosed **Statement-II**.

(d) At present the Government has no proposals to establish new cultural institutions or museums in the State of Odisha.

STATEMENT-I

The status of restoration and conservation projects for heritage sites in the State of Odisha including Konark Sun Temple, Ratnagiri Buddhist Monastery, and other prominent monuments, during 2022-23 and 2023-24
2022-23

Sl. No.	Name of the Monument	Name of the Conservation work
01.	Sun Temple, Konark Dist. Puri	Water tightening and mending to the top coping layer of Prakara wall of Sun Temple, Konark
		Repair and re-setting of damaged/sunken Khandolite stone flooring of main pathway
		Removal of sand and Stabilization of inner and outer side of Jagamohan of Sun Temple, Konark
02.	Shree Jagannath Temple, Puri	Conservation and Restoration work inside Garbhagriha, Jagamohan and other places of temple during Rathayatra (2022)
		Conservation and Restoration work inside Natamandapa, Bhogamandapa and Bhoga Passage in the complex of Shree Jagannath Temple, Pur
		Repair of PujapandaNijogSanskrutaBidyalaya, SuarandMahasuarNijgo go-down roof inside the temple
		Conservation and Restoration of Indrani Temple in the complex of Shree Jagannath Temple, Puri
		Conservation the structure of Ishaneswar Temple in the complex
		De-plastering molded lime plastering to the decade wall of inner entrance gumuta both side of BaisiPahacha of Shree Jagannath Temple, Puri

		Laying of stone flooring of Rosaghara (Sacred Kitchen complex) in the complex of Shree Jagannath Temple, Puri
03.	Chandrasekhar Jew Temple, Kapilash, Dhenkanal	Restoration of ancient steps, floor, Japamandapa, Ritual tank etc. and development work of Chandrasekhar Jew Temple, Kapilash
04.	Dharma Mahakal Temple, Ratnagiri	Development of Dharma Mahakal Temple and its surrounding area with providing basic amenities/rituals for shifting of the deities at Ratnagiri, Dist. Jajpur.
05.	Shree Lingaraj Temple, Bhubaneswar	Lime surkhi plaster of roof, JagaMohana and joint ceiling work.
06.	Shree Lingaraj Temple, Bhubaneswar	(1) Providing of double scaffolding, (2) Carefully taking out old decayed wooden panel door, (3) Removing existing decayed and bulged brass cladding, (4) Cutting of damaged decayed, bulged, tilted wooden panel door, (5) Providing seasoned Saal wood for repairing, (6) Fixing stainless steel hold fast and base plate below the wooden door for free movement, (7) Brass cladding by using serviceable material from old one, (8) Providing and applying wooden preservative to new door, (9) Providing and applying epoxy paint, (10) Providing temporary wooden door, (11) Fixing newly repaired door after brass cladding.

07.	Sahasralinga Tank, Bhubaneswar	(1)Cleaning of water hyacinth, (2) Recess pointing with mortar, (3) Disposal of malba/unserviceable and waste material, (4) Making channel for drainage of water, (5) Desilting of slushy soil, (6) Removal of damaged laterite/sand stone members, (7) Laterite/sand stone masonry with mortar, recess pointing.
08.	Megheswar, Bhubaneswar	(1)Site clearance by removing wild vegetation, bushes, shrubs adjoining the structure, (2) Cleaning of water hyacinth, (3) Making channel for drainage of water, (4) Desilting of slushy soil, (5) Removal of damaged laterite/sand stone members, (6) Laterite/sand stone masonry with mortar, recess pointing, (7) Disposal of malba/unserviceable and waste material.
09.	Yudhistir Temple, Mahendragiri, Dist. Gajapati	(1) Site clearance by way of removing wild vegetation, (2) Providing and fixing double scaffolding system, (3) Raking out joints, (4) Black Granite stone masonry in flooring inside main temple, (5) Recess pointing on remains of ancient structures and flooring, (6) Fixing of stainless steel on lintel support of hollow tubes, channels, etc., (7) Providing and fixing of signage (CNB) and direction board, (8) Excavation work for boundary wall, (9) Random rubble masonry with hard stone in foundation, (10) Coursed rubble masonry with hard stone in superstructure above plinth level, (11) Providing and laying cement concrete in retaining

		walls, coping etc. (12) Steel work welded in built up sections and painting, (13) Pointing on stone work, (14) Filling available excavated earth; Supply and filling in plinth with sand.
10.	Brahmeswar Temple, Bhubaneswar	(1) Site clearance by removing wild vegetation, bushes, shrubs adjoining the structure, (2) Cleaning of water hyacinth, (3) Making channel for drainage of water, (4) Desilting of slushy soil, (5) Removal of damaged laterite/sand stone members, (6) Laterite/sand stone masonry with mortar, recess pointing, (7) Disposal of malba/unserviceable and waste material.
11.	Kunti Temple, Mahendragiri, Gajapati	(1) Site clearance by way of removing wild vegetation, (2) Providing and fixing double scaffolding system, (3) Raking out joints of stone masonry surface, (4) Drilling holes and PMC grouting with acrylic polymer emulsion, (5) Recess pointing, (6) Material shifting from stock to work spot, (7) Removing excess earth in flooring for earth work, (8) Filling of plinth with sand, (9) Khandolite stone flooring with mortar, (10) Steel work for grill structure of boundary wall, (11) Laying cement concrete in retaining walls, (12) Providing and fixing solar street light and water pump, (13) Providing drinking water facility, (14) Fixing of direction board with MS angle, (15) Fitting and fixing of Khandolite stone benches for visitors, (16) Providing and fixing of signage (CNB), (17) Painting of MS grill structure

		with synthetic enamel paint, (18) Disposal of waste material.
12.	Group of Monument (Eastern side) at Ranipur, Jharial, Bolangir	(1) Excavation work by manual means in foundation trench, (2) Supplying and filling with river sand, (3) Laying PCC in foundation, (4) Random rubble masonry with hard stone in foundation and plinth, (5) Random rubble masonry with hard stone in superstructure above plinth level, (6) Laying cement concrete in coping and as CC blocks (for fixing grills), (7) Flush pointing on stone work with cement mortar, (8) Steel work as required in MS grills, (9) Painting steel work with paint.
13.	Excavated remains at Sisupalghar, Bhubaneswar	(1) Site clearance by way of removing wild vegetation growth, (2) Surface dressing for boundary wall, (3) Earth work in excavation for boundary wall, (4) Supplying and filling in plinth for boundary wall, (5) Laying in position cement concrete, (6) Random rubble masonry with hard stone in foundation and plinth, (7) White sand stone work in plain ashlar in super structure, (8) Steel works for boundary wall, (9) Laying cement concrete in retaining walls, return walls for fixing of grill post, (10) Steel work for entrance gate, (11) Painting with synthetic enamel paint on steel work of boundary wall, (12) Filling available excavated earth in trenches, (13) Disposal of rubbish/malba.

14.	Group of Monuments (Someswar, Indralath, Kapileswarmahadev, Dhabaleswarmahadev and ancient tank), Ranipur-Jharial, Bolangir	(1) Demolishing brick work, (2) Earth work in excavation, (3) Random rubble masonry with hard stone in foundation and plinth, (4) Random rubble masonry with hard stone in superstructure, (5) Laying cement concrete in coping CC blocks, (6) Flush pointing on stone work with cement mortar, (7) Steel work in MS grill, (8) Painting steel work, (9) Providing and fixing of CNB, (10) Providing sitting benches, (11) Providing and fixing double scaffolding system, (12) Raking out joints of stone masonry surface, (13) pointing of the joints of ashlar stone masonry in lime.

2023-24

Sl. No.	Name of the Monument	Name of the Conservation work
01.	Sun Temple, Konark Dist. Puri	Removal of sand and Stabilization of inner and outer side of Jagamohan of Sun Temple, Konark
02.	Shree Jagannath Temple, Puri	MW to Conservation and Restoration works inside GarbhaGriha, Jagamohan and other places of temple during RathaYatra Festival at Shree Jagannath Temple, Puri (2023-2024)
		MW to Conservation and Restoration works inside Natamandapa, Bhogamandapa, Bhoga passage and other places of temple

		during RathaYatra Festival at Shree Jagannath Temple, Puri (2023-2024)
		Strengthening and retrofitting to the capital stone of four central column by S S confinement inside Natamandapa at Shree Jagannath Temple, Puri
		MW to Repair of South side entrance gate with inner approach steps to south side Kurmibedha of Shree Jagannath Temple, Puri
		MW to Repair and restoration of MerdhaRoshaghar (old kitchen) in South side of Shree Jagannath Temple, Puri
		MW Structural Strengthening of Natamandap inner side at Shree Jagannath Temple, Puri
		Repair and relaying of Khandolite stone floor in south east platform near ChahaniMandapa of Shree Jagannath Temple, Puri
03.	Dharma Mahakal Temple, Ratnagiri	Development of Dharma Mahakal Temple and its surrounding area with providing basic amenities/rituals for shifting of the deities at Ratnagiri, Dist. Jajpur.
		Development of Dharma Mahakal Temple requires after shifting of deity to the transplanted temple at Ratnagiri, Dist. Jajpur, with peripheral development.
		Water tightening of the brick/stone Buddhist Stupas at the complex, wherever required.

04.	Ancient site at Baneswaranasi, Padamal, Dist - Cuttack	Conservation and Development work of Ancient site Baneswarnasi, Padamal, Dist. Cuttack.
05.	Chandrasekhar Jew Temple, Kapilash, Dhenkanal	Conservation of Main Temple and Jagamohan of Chandrasekhar Jew Temple at Kapilash, Dist - Dhenkanal
06.	Group of Monument (Eastern side) at Ranipur, Jharia, Bolangir	Excavation work by manual means in foundation trench, (2) Supplying and filling with river sand, (3) Laying PCC in foundation, (4) Random rubble masonry with hard stone in foundation and plinth, (5) Random rubble masonry with hard stone in superstructure above plinth level, (6) Laying cement concrete in coping and as CC blocks (for fixing grills), (7) Flush pointing on stone work with cement mortar, (8) Steel work as required in MS grills, (9) Painting steel work with paint.
07.	Rajarani Temple, Bhubaneswar	Dismantling damaged, unlevelled, out of plumb sand stone/laterite stone, (2) Dismantling damaged steel work, (3) Sand stone masonry at pathways, (4) Providing and laying tactile tile (for vision impaired persons), (5) Providing and fixing Khandolite stone pillars/posts with GI chain on both side of pathways, (6) Supply and fixing of Bollards at both side of pathways, (7) Recess pointing, (8) Steel work in built up tubular trusses etc., (9) Laying laterite stone masonry on pathway for laying tactile tile, (10) Disposal of waste material, (11)

		Renovation and reconstruction of old ticket counter.
08.	Excavated remains at Sisupalghar, Bhubaneswar	(1) Site clearance by way of removing wild vegetation growth, (2) Surface dressing for boundary wall, (3) Earth work in excavation for boundary wall, (4) Supplying and filling in plinth for boundary wall, (5) Laying in position cement concrete, (6) Random rubble masonry with hard stone in foundation and plinth, (7) White sand stone work in plain ashlar in super structure, (8) Steel works for boundary wall, (9) Laying cement concrete in retaining walls, return walls for fixing of grill post, (10) Steel work for entrance gate, (11) Painting with synthetic enamel paint on steel work of boundary wall, (12) Filling available excavated earth in trenches, (13) Disposal of rubbish/malba.
09.	Papanashini Tank, Bhubaneswar	(1) Earth work in excavation, (2) Supplying and filling in plinth with sand, (3) Laying in position cement concrete of specified grade, (4) Laterite/sand stone masonry with mortar, (5) Providing and fixing of double scaffolding system on the exterior and interior side, (6) Raking out stone joints, (7) Recess pointing of ancient structure and

		floor with mortar, (8) Steel work for boundary wall grill structure, (9) Laying in position cement concrete of specified grade, (10) Painting with synthetic enamel paint, (11) Disposal of malba/unserviceable materials.
10.	Rameswar Temple, Bhubaneswar	(1) Removal/dismantling dead, damaged, unlevelled laterite/sand stone, (2) Providing and fixing double scaffolding system and staircase system in the scaffolding, (3) Raking out joints of stone masonry, (4) Drilling of holes 01 12mm dia upto 300mm depth, (5) PMC grouting of roof area with acrylic polymer emulsion etc. at Jagamohan and main temple, (6) Recess pointing on ancient structure and floor, (7) Resetting of sand stone at flooring, jagamohan inner flooring, parikrama floor, entrance gate floor and step well floor etc., (8) Resetting of sand stone at wall of step well with mortar, (9) Disposal of rubbish/malba/ unserviceable materials, (10) Steel work in built up tubular, square or rectangular hollow tubes at step well cover, door of main temple and jagamohan.
11.	Rameswar Temple, Bhubaneswar	(1) Site clearance, (2) Surface dressing of the ground, (3) Removal of excess earth, (4) Dewatering from the water tank, (5) Making

		channel for draining water, (6) Excavation work by manual means in foundation, (7) Laying cement concrete with mortar, (8) Laterite/sand stone masonry with mortar, (9) Raking out joints, (10) Recess pointing with mortar, (11) Supply and fixing of stone benches, (12) Providing and fixing of solar street light, (13) Disposal of waste material.
12.	Group of Monuments (Someswar, Indralath, Kapileswarmahadev, Dhabaleswarmahadevand ancient tank), Ranipur- Jharial, Bolangir	(1) Demolishing brick work, (2) Earth work in excavation, (3) Random rubble masonry with hard stone in foundation and plinth, (4) Random rubble masonry with hard stone in superstructure, (5) Laying cement concrete in coping CC blocks, (6) Flush pointing on stone work with cement mortar, (7) Steel work in MS grill, (8) Painting steel work, (9) Providing and fixing of CNB, (10) Providing sitting benches, (11) Providing and fixing double scaffolding system, (12) Raking out joints of stone masonry surface, (13) pointing of the joints of ashlar stone masonry in lime.
13.	Udaygiri and Khandagiri Jain Caves, Bhubaneswar	(1) Earth work in excavation, (2) Supplying and filling in plinth with sand, (3) Laying in position cement concrete, (4) Laying factory made cement concrete interlocking paver block, (5) Laying tactile tile, (6) Laying of finely dressed laterite stone masonry at

		drinking water, ticket counter, boundary wall, (7) Raking out joints of stone masonry surface, (8) Flush pointing on laterite stone masonry, (9) Steel work as railings, gates and similar works, (10) Providing and fixing railing, (11) White sand stone masonry work including pointing, (12) Dismantling tile work, (13) Demolishing cement concrete, (14) Painting with synthetic enamel paint, (15) Supply of bamboo make dustbin.
14.	Kunti Temple, Mahendragiri, Gajapati	(1) Site clearance by way of removing wild vegetation, (2) Providing and fixing double scaffolding system, (3) Raking out joints of stone masonry surface, (4) Drilling holes and PMC grouting with acrylic polymer emulsion, (5) Recess pointing, (6) Material shifting from stock to work spot, (7) Removing excess earth in flooring for earth work, (8) Filling of plinth with sand, (9) Khandolite stone flooring with mortar, (10) Steel work for grill structure of boundary wall, (11) Laying cement concrete in retaining walls, (12) Providing and fixing solar street light and water pump, (13) Providing drinking water facility, (14) Fixing of direction board with MS angle, (15) Fitting and fixing of Khandolite stone benches for visitors, (16) Providing and fixing of signage

		(CNB), (17) Painting of MS grill structure with synthetic enamel paint, (18) Disposal of waste material.

STATEMENT-II

The steps taken by the Government to preserve and promote the traditional and ancient cultures of tribal communities across India, including in Odisha

The Government of India recognizes the country's rich cultural diversity. The National Akademis under Ministry Culture have successfully fostered a vibrant art ecosystem by expanding their reach through strategic partnerships with Zonal Cultural Centres, State Akademies, and other government bodies. These institutions and centers actively promote and preserve the diverse cultural heritage of their respective regions, with special emphasis on the needs of tribal communities.

The Ministry of Culture, through its Autonomous Bodies, has taken several steps to preserve and promote the traditional and ancient cultures of tribal communities across India, including in Odisha, as outlined below:-

- (i) Indira Gandhi National Centre for the Arts (IGNCA) has undertaken various initiatives to preserve and promote tribal culture, particularly in Odisha. These initiatives include documenting tribal customs through recordings and written records, creating museum-like spaces to display tribal artefacts, organizing festivals celebrating tribal music and

dance, offering scholarships for tribal youth, preserving knowledge about various tribes, and reviving traditional arts.

(ii) Lalit Kala Akademi (LKA) supports tribal and folk art through camps, exhibitions, and publications. Its Bhubaneswar Regional Centre organizes camps for tribal and contemporary artists from Odisha and neighboring states, offering a platform to showcase their work.

(iii) Sangeet Natak Akademi (SNA) works to preserve and promote India's performing arts, including folk and tribal traditions. The Akademi organizes festivals, workshops, and exhibitions, and supports documentation and research through grants. Events such as 'Deshaj', Lok Jan Pratha Utsav, Lok Sangam, and Utkarsh celebrate tribal culture and traditions.

BENEFITS TO EPS95 PENSIONERS

1005. SHRI ARVIND GANPAT SAWANT:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) whether the Hon'ble Supreme Court has passed Orders regarding minimum pension with other allowances benefits to the EPS95 Pensioners and their dependents;

(b) whether the Government has issued any Order regarding the implementation of the Order passed by the Hon'ble Supreme Court;

(c) if so, the details thereof including number of Pensioners those have been benefited by EPS95;

(d) if not, the reasons for non-implementation of the Order of the Hon'ble Supreme Court; and

(e) whether the act of the EPFO Officers can be construed as Contempt of Court, if so, the details of any action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): No order in regard to minimum pension with other allowance benefits under Employees' Pension Scheme, 1995 (EPS 95) has been passed by the Hon'ble Supreme Court.

(b) to (e): Does not arise.

समग्र शिक्षा अभियान में केंद्रीय हिस्सेदारी

1006. श्रीमती भारती पारधी:

श्री धर्मेन्द्र यादव:

श्री श्रीरंग आप्पा चंदू बारणे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार समग्र शिक्षा अभियान (एसएसए) के अंतर्गत स्कूली शिक्षा के लिए राज्य सरकारों को सहायता प्रदान कर रही है और यदि हां, तो सरकार की वर्तमान हिस्सेदारी सहित तत्संबंधी ब्यौरा क्या है;

(ख) क्या राज्य सरकार ने एसएसए के अंतर्गत केंद्रीय हिस्सेदारी बढ़ाने का अनुरोध किया है;

(ग) यदि हां, तो उत्तर प्रदेश और महाराष्ट्र सहित राज्यवार तत्संबंधी ब्यौरा क्या है और इस पर सरकार की क्या प्रतिक्रिया है;

(घ) क्या एसएसए ने अपना लक्षित लक्ष्य हासिल कर लिया है;

(ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(च) सरकार द्वारा वांछित लक्ष्यों को प्राप्त करने और स्कूलों की प्रभावशीलता में सुधार करने के लिए क्या कदम उठाए गए हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 में स्कूल शिक्षा के लिए एक एकीकृत योजना समग्र शिक्षा को लागू कर रहा है, जिसमें प्री-स्कूल से लेकर कक्षा 12वीं तक की पूरी शिक्षा शामिल है। इस योजना को राष्ट्रीय शिक्षा नीति 2020 की सिफारिशों के साथ अनुकूलित किया गया है। इस योजना के तहत राज्यों/संघ राज्य क्षेत्रों को विभिन्न कार्यकलापों के कार्यान्वयन के लिए वित्तीय सहायता प्रदान की जाती है। समग्र शिक्षा के अंतर्गत चालू वर्ष के दौरान केंद्र सरकार द्वारा राज्य/संघ राज्य क्षेत्र सरकारों को जारी केंद्रीय आवंटन और केंद्रीय अंश का ब्यौरा (31 जनवरी 2025 तक) संलग्न **विवरण** में दिया गया है।

(ख) और (ग): समग्र शिक्षा के तहत सभी राज्य और संघ राज्य क्षेत्र अपनी वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) के माध्यम से योजना में शामिल सभी कार्यकलाप के लिए अपने प्रस्ताव प्रस्तुत करते हैं। संबंधित राज्य/ संघ राज्य क्षेत्र सरकार के परामर्श से मंत्रालय में परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा प्रस्तावों का मूल्यांकन और अनुमोदन किया जाता है और आनुपातिक निधियां आवंटित की जाती हैं। समग्र शिक्षा योजना के अंतर्गत निधि वित्त मंत्रालय द्वारा निर्धारित दिशा-निर्देशों की पूर्ति, जैसे कि एसएनए को केंद्रीय अंश का हस्तांतरण, व्यय की गति, एसएनए में राज्य के आनुपातिक अंश की प्राप्ति, बकाया अग्रिमों पर विवरण, अद्यतन व्यय विवरण, वित्तीय प्रबंधन और

खरीद संबंधी मैनुअल में निर्धारित जानकारी प्रस्तुत करना और पिछले वर्ष का लेखा परीक्षित उपयोग प्रमाण पत्र के आधार पर जारी की जाती है।

(घ) और (ङ): इस योजना का उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा के माहौल के साथ गुणवत्तापूर्ण शिक्षा मिले, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जाए। इन उद्देश्यों को पूरा करने के लिए, योजना का लक्ष्य एनईपी 2020 के अनुरूप निम्नलिखित घटकों के लिए वित्तीय सहायता का प्रावधान करना है:

- एनईपी 2020 की सिफारिश को लागू करना;
- आरटीई अधिनियम, 2009 को लागू करने में राज्यों और संघ राज्य क्षेत्रों की सहायता करना;
- प्रारंभिक बचपन देखभाल और शिक्षा के सार्वभौमिकरण पर ध्यान केंद्रित करना;
- मूलभूत साक्षरता और संख्यात्मकज्ञान पर ध्यान देना;
- समग्र, एकीकृत, समावेशी और गतिविधि-आधारित पाठ्यक्रम और शिक्षाशास्त्र पर ध्यान देना;
- गुणवत्तापूर्ण शिक्षा का प्रावधान और छात्रों के सीखने के परिणामों को बढ़ाना;
- स्कूली शिक्षा में सामाजिक और लैंगिक अंतर को कम करना;
- स्कूली शिक्षा के सभी स्तरों पर समानता और समावेश सुनिश्चित करना;
- एससीईआरटी/एसआईई और डीआईटी को सुदृढ़ और उन्नत करना;
- स्कूली शिक्षा के प्रावधानों में सुरक्षित, संरक्षित और सीखने का अनुकूल माहौल और न्यूनतम मानक सुनिश्चित करना;
- शिक्षा के व्यवसायीकरण को बढ़ावा देना।

विभाग ने समग्र शिक्षा के तहत महत्वपूर्ण उपलब्धियाँ हासिल की हैं, जिसमें बुनियादी साक्षरता के लिए निपुण भारत, स्कूल की तैयारी के लिए विद्या प्रवेश और निष्ठा कार्यक्रम जैसी प्रमुख पहल शामिल हैं। उल्लेखनीय घटनाक्रमों में मूलभूत चरण के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ-एफएस) और स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ-एसई) का शुभारंभ शामिल है। मूल्यांकन के लिए परख, पीएम ई-विद्या के तहत दीक्षा और शिक्षा विस्तार के लिए स्वयं प्रभा डीटीएच चैनल जैसी पहल की गई हैं। देश भर में शैक्षिक गुणवत्ता और पहुँच बढ़ाने के लिए डाइट उत्कृष्टता केंद्र, केजीबीवी स्कूल, 10 बैंगलेस दिन दिशानिर्देश और कैरियर मार्गदर्शन संसाधन जैसी अतिरिक्त परियोजनाएँ शुरू की गई हैं।

(च): इस विभाग ने प्रबंध (परियोजना मूल्यांकन, बजट उपलब्धियाँ और डेटा हैंडलिंग) प्रणाली शुरू की है। प्रबंध प्रणाली की महत्वपूर्ण विशेषताओं में से एक समग्र शिक्षा के विभिन्न कार्यक्रमों के तहत किए गए व्यय का अद्यतनीकरण है। इस प्रयोजन के लिए, समग्र शिक्षा के प्रमुख उपायों के तहत वास्तविक और वित्तीय प्रगति की मासिक स्थिति प्रदर्शित करने के लिए प्रबंध प्रणाली में एक डेटा विज़ुअलाइज़ेशन डैशबोर्ड बनाया गया है। योजना की निगरानी और सुचारु कार्यान्वयन के लिए एक एकीकृत दृष्टिकोण सुनिश्चित करने के लिए राज्यों/संघ राज्य क्षेत्रों के साथ नियमित अनुवर्ती और समीक्षा बैठकें आयोजित की जाती हैं। शिक्षा संविधान की समवर्ती सूची का विषय है, देश के अधिकांश स्कूल और शिक्षक राज्य सरकारों और संघ राज्य क्षेत्रों के प्रशासनिक नियंत्रण में हैं। राज्य/संघ राज्य क्षेत्र जमीनी स्तर पर ऐसी योजनाओं की अवधारणा, कार्यान्वयन और प्राप्ति में महत्वपूर्ण भूमिका निभाते हैं। इसलिए, यह केंद्र और राज्य सरकारों की सामूहिक जिम्मेदारी है कि भारत की मानकीकृत एकीकृत शिक्षा प्रणाली के साथ-साथ राज्यों की क्षेत्रीय विविधताओं को भी बरकरार रखा जाए।

विवरण

समग्र शिक्षा के संबंध में जारी केंद्रीय अंश का राज्यवार विवरण

क्र.सं.	राज्य का नाम	केंद्रीय आवंटन वर्ष 2024-25 (रु.करोड़ में)	केंद्रीय अंश वर्ष 2024-25 (31.01.2025 तक जारी) (रुपए करोड़ में)
1	अंडमान एवं निकोबार द्वीप समूह	84.84	25.01
2	आंध्र प्रदेश	1,727.41	496.15
3	अरुणाचल प्रदेश	576.59	274.81
4	असम	2,578.10	1415.84
5	बिहार	4,991.23	1887.94
6	चंडीगढ़	137.21	84.34
7	छत्तीसगढ़	1,157.85	479.63
8	डीएनएच और डी एंड डी	98.03	39.05
9	दिल्ली	411.04	157.38
10	गोवा	24.27	15.22
11	गुजरात	1,598.44	510.09
12	हरियाणा	1,076.33	166.64
13	हिमाचल प्रदेश	758.50	336.73
14	जम्मू एवं कश्मीर	1,721.60	411.56
15	झारखंड	1,173.86	773.85
16	कर्नाटक	922.75	441.19
17	केरल	420.91	0.00
18	लद्दाख	185.71	89.98
19	लक्षद्वीप	6.70	3.06
20	मध्य प्रदेश	3,842.07	2783.66
21	महाराष्ट्र	1,321.90	467.92
22	मणिपुर	483.05	211.82
23	मेघालय	398.83	263.11
24	मिजोरम	294.19	142.84

25	नागालैंड	284.39	104.40
26	ओडिशा	1,895.20	1148.18
27	पुदुचेरी	19.74	7.52
28	पंजाब	708.78	489.52
29	राजस्थान	3,560.25	1364.62
30	सिक्किम	153.37	50.94
31	तमिलनाडु	2,151.60	0.00
32	तेलंगाना	1,148.35	412.74
33	त्रिपुरा	414.94	207.47
34	उत्तर प्रदेश	6,971.26	344.00
35	उत्तराखंड	877.13	3104.36
36	पश्चिम बंगाल	1,745.80	0.00
	कुल	45,922.22	18711.57

KHELO INDIA WINTER GAMES

1007. SHRI YOGENDER CHANDOLIA:

SHRI SHANKAR LALWANI:

SHRI DILIP SAIKIA:

SHRI BIDYUT BARAN MAHATO:

SHRI ANANTA NAYAK:

SHRIMATI KAMLESH JANGDE:

SHRI MAHESH KASHYAP:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

(a) the details of steps being taken by the Government to ensure the inclusion/participation of local youth particularly from remote and tribal areas of the country, particularly in Chhattisgarh and Odisha including, Baster district in Chhattisgarh in the Khelo India Winter Games;

(b) whether the Government has any plan to use the said Games as a platform to prepare athletes for international competitions; and

(c) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) As a notable initiative of this Ministry, so far 4 editions of Khelo India Winter Games have been conducted, wherein athletes from 36 states and UTs have participated. Further, the format of Khelo India Games does not restrict anyone from participation and is open to participants from all over the country, including Chhatisgarh and Odisha.

(b) and (c) Yes, Sir. These Games aim to provide a platform that meets International standards in terms of accommodation, transportation, kits, sports equipment, venues etc.

असम में प्रसाद योजना

1008. श्री परिमल शुक्ला बैद्य:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) असम में तीर्थयात्रा पुनरुद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान (प्रसाद) योजना के अंतर्गत अब तक शामिल किए गए विभिन्न धार्मिक स्थलों का ब्यौरा क्या है;

(ख) क्या सिलचर लोक सभा निर्वाचन क्षेत्र में स्थित ऐतिहासिक भुवन तीर्थ, मां कच्चाखंती मंदिर और सिद्धेश्वर मंदिर को उक्त योजना के अंतर्गत शामिल किया गया है; और

(ग) यदि उपरोक्त धार्मिक स्थलों को उक्त योजना के अंतर्गत शामिल नहीं किया गया है, तो सरकार द्वारा उन्हें शामिल करने के लिए क्या कदम उठाए जाने का प्रस्ताव है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग): पर्यटन मंत्रालय “तीर्थस्थान जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान” (प्रशाद) के तहत राज्य सरकारों एवं संघ राज्यक्षेत्र प्रशासनों को चिह्नित गंतव्यों पर पर्यटन अवसंरचना के विकास के लिए वित्तीय सहायता प्रदान करता है।

प्रशाद योजना के तहत, पर्यटन मंत्रालय ने 2980 करोड़ रुपए की लागत की ‘कामाख्या मंदिर में तीर्थस्थल सुविधाओं का विकास’ नामक एक परियोजना स्वीकृत की है। हालाँकि, प्रशाद योजना के तहत भुवन तीर्थ, मां कच्चाखंती मंदिर एवं सिद्धेश्वर मंदिर के स्थलों को चिह्नित नहीं किया गया है।

राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है और इन परियोजनाओं के लिए निर्धारित शर्तों के अनुपालन एवं निधियों की उपलब्धता के अध्यधीन वित्तीय सहायता प्रदान की जाती है।

SKILL DEVELOPMENT FOR OVERSEAS PLACEMENT OPPORTUNITIES

1009. SHRI BASTIPATI NAGARAJU:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government is implementing any scheme which is currently providing skill development courses or training to individuals for availing overseas placement opportunities;
- (b) if so, the number of individuals trained under such schemes, State and year-wise;

- (c) the details regarding the number of individuals placed, classified country, State and year-wise;
- (d) the details regarding the funds allocated, disbursed and utilized for training and placement of candidates; and
- (e) the steps being taken by the Government to extend assistance to individuals for availing said opportunities?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) Ministry of Skill Development and Entrepreneurship (MSDE) is implementing its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY), since 2015, for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country. Through PMKVY, individuals can avail placement opportunities both domestic and overseas based on their acquired skills and certifications.

Under PMKVY, since inception to 31st December 2024, a total of 1.60 crore candidates have been trained/oriented. Placement opportunities have been facilitated to 56.88 lakh STT and RPL certified candidates under three versions of the PMKVY Scheme namely PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0, of which 24.37 lakh candidates have been reported placed, which is around 43%. Under PMKVY, since inception till 31.12.2024, Rs. 11,215.68 crore has been released, of which Rs.10,513.13 crore has been utilized.

The Year-wise, State-Wise, and Sector-Wise details of number of candidates trained/oriented and placed under PMKVY are given in the enclosed **Statement-I**. State-wise financial progress details of PMKVY are given in the enclosed **Statement-II**.

Further, in light of Ministry of External Affairs (MEA) motto 'Surakshit Jaaye, Prashikshit Jaaye, Vishwas ke Saath Jaaye" MEA started its flagship program, Pre-Departure Orientation Training (PDOT) in 2018. Under this program, the emigrant going abroad for employment is given a free of cost 8 hours Orientation training in order to apprise him with the Dos and Don'ts of the country of employment, his rights and welfare measures made available to him by Government of India. There are currently 49 PDOT centres across India. So far 1,72,220 candidates have been provided PDOT Training.

The State wise details of Candidates trained and funds allocated/utilized, financial year wise along with details of Budget Allocation under PDOT head during previous financial years are given in the enclosed **Statement-III**.

(e) MSDE has facilitated placement opportunities through initiatives like Rozgar Melas and Kaushal Mahotsavs, connecting candidates with employers. Since 2018, over 1,500 such events have been held till 31.12.2024, shortlisting 2.89 lakh candidates for jobs. New-age courses aligned with the NSQF, covering technologies like AI, IoT, Drones, and Blockchain, have also enhanced employability through On-the-Job Training (OJT) and employability skills.

Further, with the introduction of the Pre-Departure Orientation Training (PDOT) program in 2018 by MEA, emigrants are equipped with essential knowledge on the culture, language, and regulations of their destination countries, ensuring their safety and smooth integration abroad. The program also familiarizes participants with welfare measures provided by the Indian Government, such as the Indian Community Welfare Fund (ICWF), Pravasi Bharatiya Bima Yojana (PBBY), eMigrate Portal, MADAD Portal, Pravasi Bharatiya Kendras (PBSKs), and 24x7 helplines at Indian Embassies and Consulates.

STATEMENT – I

A. Year-wise training and placement details under PMKVY, since inception:

Year	Trained / Oriented	Placed in STT (Since inception till PMKVY 3.0)
2015-16	15,51,886	2,18,019
2016-17	6,55,569	35,556
2017-18	21,23,104	4,53,076
2018-19	20,40,206	7,04,220
2019-20	45,65,475	6,08,389
2020-21	19,60,776	2,16,102
2021-22	6,16,040	1,64,162
2022-23	2,11,170	38,054
2023-24	5,39,422	309
2024-25	17,69,433	-
Total	1,60,33,081	24,37,887

B. State-wise, Number of Trained / Oriented under STT and RPL under PMKVY, since inception

S. No.	State/UT	Trained in STT	Oriented in RPL	Total Trained
1	Andaman And Nicobar Islands	4,271	1,160	5,431
2	Andhra Pradesh	3,69,429	1,51,593	5,21,022
3	Arunachal Pradesh	50,896	46,317	97,213
4	Assam	2,82,254	5,46,452	8,28,706
5	Bihar	4,87,450	2,53,828	7,41,278
6	Chandigarh	20,099	7,719	27,818
7	Chhattisgarh	1,51,317	51,565	2,02,882
8	Delhi	2,68,779	2,53,696	5,22,475
9	Goa	4,382	6,102	10,484
10	Gujarat	2,38,979	2,30,083	4,69,062
11	Haryana	4,72,232	2,71,930	7,44,162
12	Himachal Pradesh	1,17,210	53,291	1,70,501
13	Jammu And Kashmir	2,34,313	1,82,749	4,17,062
14	Jharkhand	1,52,940	1,57,132	3,10,072
15	Karnataka	2,81,795	2,92,389	5,74,184
16	Kerala	1,18,563	1,53,581	2,72,144
17	Ladakh	3,805	257	4,062
18	Lakshadweep	390		390
19	Madhya Pradesh	8,42,497	3,31,462	11,73,959
20	Maharashtra	4,30,844	8,85,039	13,15,883
21	Manipur	66,960	42,370	1,09,330
22	Meghalaya	38,940	18,543	57,483
23	Mizoram	33,660	8,058	41,718
24	Nagaland	32,030	20,071	52,101
25	Odisha	2,46,332	3,51,842	5,98,174
26	Puducherry	26,834	7,330	34,164
27	Punjab	4,18,678	1,26,768	5,45,446
28	Rajasthan	7,42,192	6,28,187	13,70,379

S. No.	State/UT	Trained in STT	Oriented in RPL	Total Trained
29	Sikkim	17,562	1,900	19,462
30	Tamil Nadu	4,98,882	3,69,561	8,68,443
31	Telangana	3,05,398	1,50,307	4,55,705
32	The Dadra and Nagar Haveli and Daman and Diu	7,551	4,291	11,842
33	Tripura	67,769	89,625	1,57,394
34	Uttar Pradesh	14,26,215	9,86,835	24,13,050
35	Uttarakhand	1,72,745	74,659	2,47,404
36	West Bengal	4,13,745	2,28,451	6,42,196
	Total	90,47,938	69,85,143	1,60,33,081

C. State-wise details on reported placed under STT of PMKVY (1.0, 2.0 and 3.0)

S.N o.	State	PMKVY 1.0	PMKVY 2.0	PMKVY 3.0	Total
1	Andaman And Nicobar Islands	0	124	0	124
2	Andhra Pradesh	18,629	91,589	1,422	1,11,640
3	Arunachal Pradesh	88	13,288	638	14,014
4	Assam	3,694	60,808	2,755	67,257
5	Bihar	12,047	1,12,993	2,815	1,27,855
6	Chandigarh	396	5,813	152	6,361
7	Chhattisgarh	1,351	25,812	979	28,142
8	Delhi	5,244	72,455	650	78,349
9	Goa	213	891	1	1,105
10	Gujarat	3,152	65,373	764	69,289
11	Haryana	8,278	1,49,424	1,279	1,58,981
12	Himachal Pradesh	2,158	24,076	951	27,185
13	Jammu And Kashmir	274	51,309	2,073	53,656

S.N o.	State	PMKVY 1.0	PMKVY 2.0	PMKVY 3.0	Total
14	Jharkhand	1,855	26,748	858	29,461
15	Karnataka	13,877	58,960	1,388	74,225
16	Kerala	1,487	24,099	799	26,385
17	Ladakh	0	944	119	1,063
18	Lakshadweep		0	0	0
19	Madhya Pradesh	22,709	1,94,858	4,278	2,21,845
20	Maharashtra	10,844	69,061	1,045	80,950
21	Manipur	499	15,383	212	16,094
22	Meghalaya	110	13,246	252	13,608
23	Mizoram	93	9,291	298	9,682
24	Nagaland	77	5,968	136	6,181
25	Odisha	10,430	59,736	900	71,066
26	Puducherry	904	9,292	308	10,504
27	Punjab	10,630	1,16,041	2,242	1,28,913
28	Rajasthan	13,224	1,69,875	2,919	1,86,018
29	Sikkim	13	3,502	427	3,942
30	Tamil Nadu	44,752	1,23,880	3,704	1,72,336
31	Telangana	20,923	90,315	1,729	1,12,967
32	The Dadra and Nagar Haveli and Daman and Diu	207	2,578	32	2,817
33	Tripura	5,235	12,984	463	18,682
34	Uttar Pradesh	24,403	3,11,015	3,464	3,38,882
35	Uttarakhand	1,180	50,655	762	52,597
36	West Bengal	14,320	99,189	2,202	1,15,711
	Total	2,53,296	21,41,575	43,016	24,37,887

D. Sector-wise training and Placement details under PMKVY since inception:

Sector Name	Trained / Oriented	Placed in STT (Since inception till PMKVY 3.0)
Aerospace and Aviation	18,756	1,514
Agriculture	10,75,812	91,447
Apparel	14,36,332	4,20,613
Automotive	4,52,344	42,836
Beauty and Wellness	7,26,025	1,48,122
BFSI	1,86,765	45,802
Capital Goods	1,17,714	22,939
Construction	7,21,730	86,567
Directorate General Training	56,864	0
Domestic Workers	1,91,861	10,273
Electronics and Hardware	18,05,841	4,07,374
Food Processing	2,55,792	11,515
Furniture and Fittings	2,04,773	8,616
Gems and Jewellery	2,02,915	14,768
Green Jobs	5,02,182	18,248
Handicrafts and Carpet	4,91,454	8,315
Healthcare	4,27,283	70,929
Hydrocarbon	1,95,555	139
IASC	1,10,920	0
Infrastructure Equipment	44,330	1,012
Iron and Steel	95,961	16,315
IT-ITeS	6,74,360	1,25,619
Leather	2,71,778	38,863
Life Sciences	1,16,395	10,855
Logistics	9,12,933	2,04,465

Management	6,44,614	33,953
Media and Entertainment	7,38,224	39,627
Mining	1,35,159	7,728
Paints And Coatings	43,353	0
Persons with Disability	59,618	16,665
Plumbing	1,67,013	18,381
Power	1,59,098	40,258
Retail	8,63,076	2,15,261
Rubber	2,91,438	13,557
Sports	96,571	1,523
Telecom	5,38,434	1,30,748
Textiles and Handlooms	3,17,910	34,799
Tourism and Hospitality	6,81,898	78,241
Total	1,60,33,081	24,37,887

STATEMENT – II**State-wise financial Progress for PMKVY since inception till 31.12.2024:****Rs in crore**

S. No	State/UT	State Component (CSSM)		Central Component (CSCM)	
		Funds Released	Funds Utilised	Funds Released	Funds Utilised
1	Andaman and Nicobar Islands	2.11	1.19	9,834.81	2.83
2	Andhra Pradesh	57.39	52.99		341.50
3	Arunachal Pradesh	36.53	23.41		44.98
4	Assam	58.60	52.32		321.50
5	Bihar	36.82	5.96		525.18
6	Chandigarh	10.33	6.93		14.50
7	Chhattisgarh	35.58	21.30		141.86
8	Dadra and Nagar Haveli and Daman and Diu	4.11	2.20		6.00
9	Delhi	35.32	26.26		335.64
10	Goa	10.70	2.90		2.33
11	Gujarat	66.54	41.29		215.90
12	Haryana	38.54	22.73		512.29
13	Himachal Pradesh	21.56	20.73		122.95
14	Jammu and Kashmir	33.05	29.48		277.95
15	Jharkhand	29.60	28.02		154.92
16	Karnataka	45.47	34.87		299.94
17	Kerala	34.58	29.84		117.01
18	Lakshadweep	-	-		1.86
19	Ladakh	1.23	0.84		-
20	Madhya Pradesh	37.61	34.09		808.56
21	Maharashtra	136.52	117.54		619.15
22	Manipur	42.42	42.42		58.60
23	Meghalaya	32.88	32.88		28.42
24	Mizoram	31.11	20.41		20.05
25	Nagaland	43.05	42.04		21.25
26	Odisha	27.71	7.39		311.93
27	Puducherry	11.58	11.14		21.20
28	Punjab	81.85	76.80		415.42
29	Rajasthan	26.19	26.19		812.09

S. No	State/UT	State Component (CSSM)		Central Component (CSCM)	
		Funds Released	Funds Utilised	Funds Released	Funds Utilised
30	Sikkim	5.64	5.64		15.56
31	Tamil Nadu	68.86	52.00		470.42
32	Telangana	35.52	25.52		326.43
33	Tripura	25.74	24.06		71.45
34	Uttar Pradesh	115.21	103.66		1,411.71
35	Uttarakhand	62.87	62.71		154.07
36	West Bengal	38.05	23.51		396.42
Total		1,380.87	1,111.26	9,834.81*	9,401.87

* There is no provision for state-wise disbursement under Central Component (CSCM)

STATEMENT – III

The State wise details of Candidates trained as on 31st December 2024 under PDOT:

* Based on location of the Centre

State-wise*	No. of Trainee Trained under PDOT
1. Maharashtra	1,08,351
2. Delhi	25,752
3. Kerala	5,160
4. UP	8,902
5. Rajasthan	4,129
6. Telangana	3,610
7. Bihar	1,894
8. AP	3,780
9. TN	2,274
10. Punjab	1,445
11. Karnataka	914

12. WB	668
13. Odisha	1,242
14. MP	0
15. No state	4,099
Total	1,72,220

The details of Budget Allocation under PDOT head during previous financial years:

Financial Year	Budget Grant (Rs.)	Funds released/utilised for PDOT (Rs.)
2017-18	50,00,000	0
2018-19	50,00,000	20,00,000
2019-20	3,00,00,000	40,14,000
2020-21	20,00,000	5,00,000
2021-22	2,00,00,000	0
2022-23	3,00,00,000	0
2023-24	3,00,00,000	79,77,000
2024-25	2,08,00,000	16,08,000

DEPRECIATION OF RUPEE AGAINST US DOLLAR

1010. SHRI MANISH TEWARI:

SHRI DINESH CHANDRA YADAV:

Will the Minister of **FINANCE** be pleased to state:

(a) the value of the Indian Rupee in relation to the US Dollar on May 16, 2014, and on January 20, 2025;

- (b) the total outflow of foreign exchange recorded during the last five years, particularly in the last financial quarter, along with the key factors contributing to it, year-wise;
- (c) whether the economy of the country is likely to be affected due to weakness in rupee in comparison to dollar and a big fall in foreign exchange reserves, if so, the details thereof;
- (d) whether the Reserve Bank of India (RBI) has recently altered its strategy regarding the management of the rupee, if so, the details thereof and expected outcomes of this change;
- (e) the measures taken by the Government to address the depreciation of the rupee and its potential impact on inflation, especially with regard to imported goods like petroleum products; and
- (f) the steps being undertaken to ensure adequate liquidity in the system amidst forex market interventions by the RBI?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a): The value of the Indian Rupee (INR) against the US Dollar (USD) was ₹58.78/USD on May 16, 2014, and ₹86.57 on January 20, 2025.
- (b): The factors impacting net outflows/inflows of capital in the country include the level of exports, imports, foreign remittances, foreign institutional investments, and foreign direct investments etc. The Balance of Payments (BoP) presents transactions (both current and capital account) between residents and

non-residents during a period. The table below provides gross outflows (debits) in column 3, across the last five years and recent quarters of 2024-25.

Table: Year wise inflow (credit) and outflow (debit) under Balance of Payments

(figures in USD billion)

Year	Total inflow (Current receipts + Capital inflows)	Total outflow (Current payments + Capital outflows)	Net receipts (+)/ payments (-)
(1)	(2)	(3)	(4)
2019-20	1254.04	1194.54	+59.50
2020-21	1203.53	1116.24	+87.29
2021-22	1561.60	1514.10	+47.50
2022-23	1595.33	1604.47	-9.14
2023-24	1796.37	1732.67	+63.70
Q1:FY25	507.45	502.22	+5.23
Q2:FY25	553.56	534.94	+18.61
Note: The figures include Errors and Omissions.			
Source – RBI, BoP statements.			

(c): No Sir. Strengthening of US Dollar against INR is likely to enhance the export competitiveness of Indian exports, which in turn impacts the economy positively.

The foreign exchange reserves with RBI are USD 629.56 billion as of 24 January, 2025. The reserves continue to be at comfortable levels providing a cover of about 11 months of imports, 90 per cent of external debt outstanding and 18.9 per cent of short-term debt (original maturity) as at end-September 2024.

(d) and (e): No Sir. The approach towards exchange rate management has remained consistent and well-articulated, in terms of which the value of the INR is market-determined, with no target or specific level or band.

Depreciation of the rupee may raise the prices of imported goods. However, the overall impact of exchange rate depreciation on domestic prices depends on the extent of the pass-through of international commodity prices to the domestic market. Furthermore, the imports in the economy also depends on various factors including the demand and supply of commodities in the international market, kind of tradeable (i.e. essential or luxury items), freight costs, availability of substitutes goods etc. Thus, the impact of movement of the exchange rate on the import cost and hence on domestic inflation cannot be isolated.

(f): The RBI actively monitors and takes necessary steps to ensure orderly liquidity conditions and proper functioning of financial markets. Recent measures announced by RBI to inject liquidity into the banking system include conduct of daily/56-day Variable Rate Repo (VRR) auctions, Open Market Operations (OMO) purchase auctions of Government of India securities and undertaking USD/INR Buy/Sell Swap auctions.

राष्ट्रीय शिक्षा नीति के अंतर्गत शिक्षा क्षेत्र पर व्यय

1011. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार राज्य सरकारों के सहयोग से राष्ट्रीय शिक्षा नीति (एनईपी) के अंतर्गत शिक्षा क्षेत्र पर सकल घरेलू उत्पाद का 6 प्रतिशत व्यय करने के राष्ट्रीय लक्ष्य को पूरा कर रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) सरकार द्वारा डिजिटल शिक्षा को बढ़ावा देने के लिए अनुमोदित नई परियोजनाओं का राज्यवार ब्यौरा क्या है;

(घ) क्या सरकार ने छात्रों हेतु ऑनलाइन शिक्षा मंच के लिए कोई नीति तैयार की है; और

(ङ.) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री

(डॉ. सुकान्त मजूमदार):

(क) से (ङ):. राष्ट्रीय शिक्षा नीति (एनईपी) 2020 में भारतीय लोकाचार पर आधारित एक ऐसी शिक्षा प्रणाली की परिकल्पना की गई है जो सभी को उच्च गुणवत्ता वाली शिक्षा प्रदान करके भारत को एक समतापूर्ण और जीवंत ज्ञान समाज में बदलने में सीधे योगदान देती है, और इस तरह भारत को वैश्विक ज्ञान महाशक्ति बनाती है। एनईपी 2020 में सभी के लिए उच्च गुणवत्ता वाली शिक्षा की पहुँच सुनिश्चित करने के लिए प्रौद्योगिकी के लाभों का फायदा उठाने के महत्व को स्वीकार किया गया है।

एनईपी 2020 के उद्देश्यों को प्राप्त करने के लिए, शिक्षा मंत्रालय, भारत सरकार के लिए बजट आवंटन में लगातार वृद्धि सहित कई पहल की हैं, जो वर्ष 2021-22 में 93,224.31 करोड़ रुपए से बढ़कर 2024-25 में 1,21,118 करोड़ रुपए हो गई है। इसके अलावा, "शिक्षा पर बजटीय व्यय 2019-20 से 2021-22 के विश्लेषण" के अनुसार, भारत में शिक्षा पर बजट अनुमान (केंद्र और राज्य) वर्ष 2021-22 में सकल घरेलू उत्पाद का 4.12% है।

भारत सरकार राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए)/प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-उषा) योजना के अंतर्गत राज्य सरकारों को तीन घटकों, अर्थात् "चुनिंदा राज्य विश्वविद्यालयों में गुणवत्ता और उत्कृष्टता बढ़ाना", "विश्वविद्यालयों को बुनियादी ढांचा अनुदान" और

उच्चतर शिक्षा में सुधार के लिए “बहु-विषयक शिक्षा और अनुसंधान विश्वविद्यालय (एमईआरयू)” के अंतर्गत वित्तीय सहायता प्रदान करती है।

शिक्षा मंत्रालय आईसीटी के माध्यम से राष्ट्रीय शिक्षा मिशन को भी लागू करता है। इस योजना का उद्देश्य उच्च गुणवत्ता वाली शैक्षिक सामग्री की पहुँच सुनिश्चित करना, प्रतियोगी परीक्षाओं की तैयारी के लिए सहायता, शैक्षिक परिसरों का डिजिटलीकरण, वर्चुअल लैब, शोध के लिए ऑनलाइन सामग्री, ओपन सोर्स प्लेटफॉर्म का उपयोग करने के लिए तकनीकी सहायता आदि है। प्रमुख प्लेटफॉर्म स्वयम, साथी, स्वयं प्लस, एफओएस एसईई, इएसएस हैं।

स्वयम एक अत्याधुनिक डिजिटल लर्निंग प्लेटफॉर्म है जो निशुल्क ऑनलाइन पाठ्यक्रम प्रदान करता है। यह सुनिश्चित करता है कि छात्रों को उच्च-गुणवत्ता, इंटरैक्टिव लर्निंग तक पहुँच प्राप्त हो, जिससे न्यायसंगत और समावेशी शिक्षा की सुविधा मिलती है। शुरुआत से ही, इस प्लेटफॉर्म ने देश के प्रमुख शिक्षा संस्थानों जैसे आईआईटी और आईआईएम द्वारा क्यूरेट किए गए और वितरित 14,000 से अधिक पाठ्यक्रम प्रस्तुत किए हैं और इसमें 5 करोड़ से अधिक नामांकन हैं। वर्ष 2024 में, 78 लाख से अधिक नामांकन के साथ 2,557 पाठ्यक्रम प्रस्तुत किए गए।

ऑनलाइन शिक्षा को बढ़ावा देने के लिए, यूजीसी ने 4 सितंबर, 2020 को यूजीसी (मुक्त और दूरस्थ शिक्षा कार्यक्रम और ऑनलाइन कार्यक्रम) विनियम, 2020 को अधिसूचित किया है। इसके बाद, 1 जुलाई, 2021, 18 जुलाई, 2022 और 2 मई, 2024 को संशोधन अधिसूचित किए गए हैं। यूजीसी ने 108 उच्चतर शिक्षण संस्थानों (एचईआई) को ओडीएल कार्यक्रम और 99 एचईआई को ऑनलाइन कार्यक्रम प्रदान करने के लिए मान्यता/अधिकार प्रदान किया है।

STRENGTHENING SCHOOL EDUCATION

1012. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government has any data of girls' schools opened during the last ten years, if so, the details thereof; and

(b) whether the Government has any proposal to strengthen school education, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(क) The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, total number of girls' schools and Co-educational schools established from the year 2014-15 to 2023-24 are 1837 and 116065 respectively.

(b) Education is in the concurrent list of the Constitution and most of the schools are under the jurisdiction of concerned States and UTs. Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha, which is also aligned with NEP 2020 to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process. The NEP, 2020 is premised in ensuring access and inclusivity for all and aims to achieve 100% Gross Enrolment Ratio (GER) in pre-primary to Secondary level by 2030. Bridging gender gaps at all levels of school education is one of the major objectives of the Samagra Shiksha. Under Samagra Shiksha,

various facilities are being provided for promoting girls' education. These include opening of schools in the neighbourhood as defined by the State, free uniform and text-books to girls up to Class VIII, provision of gender segregated toilets in all schools, provision of self-defence training to girls from classes VI to XII, stipend to CWSN girls from class I to Class XII, among others, special State specific projects for equity such as life skills, awareness programmes, incinerators, sanitary pad vending machines etc., and vocationalization of secondary education.

In addition, to increase the enrolment of Girls at all levels of school education, under Samagra Shiksha, there is a provision of Kasturba Gandhi Balika Vidyalayas (KGBVs) in the Educationally Backward Blocks where rural female literacy rate is below the national average. KGBVs are residential schools from class VI to XII for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL).

बैंकों में जियो-टैगिंग का कार्यान्वयन

1013. श्री शंकर लालवानी:

श्री अनुराम शर्मा:

क्या **वित्त मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार लघु बैंकों या क्षेत्रीय संस्थानों हेतु जियो टैगिंग तकनीक के कार्यान्वयन की लागत को पूरा करने के लिए बैंकों को वित्तीय सहायता अथवा प्रोत्साहन प्रदान करती है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) सरकार द्वारा बैंकों में जियो टैगिंग का सुचारू कार्यान्वयन सुनिश्चित करने हेतु तैयार की जा

रही योजना का ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग) लघु बैंकों अथवा क्षेत्रीय संस्थाओं के लिए जियो-टैगिंग तकनीक को लागू करने की लागत को कवर करने के लिए सरकार अथवा भारतीय रिजर्व बैंक (आरबीआई) द्वारा बैंकों को कोई विशिष्ट वित्तीय सहायता अथवा प्रोत्साहन प्रदान नहीं दिया जा रहा है। हालाँकि, आरबीआई ने 25 मार्च, 2022 के परिपत्र के माध्यम से डिजिटल भुगतान अवसंरचना की निगरानी और पहुंच को बढ़ाने के लिए के लिए भुगतान प्रणाली टच पवाईट के जियो टैगिंग का एक संरचित ढांचा पेश किया है।

KALAGRAM AT MAHAKUMBH

1014. SHRI P. C. MOHAN:

SHRI PRATAP CHANDRA SARANGI:

SHRI BHARTRUHARI MAHTAB:

SHRI JUGAL KISHORE:

DR. VINOD KUMAR BIND:

DR. RAJESH MISHRA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the manner in which Kalagram aligns with the Government's broader goals of preserving and promoting Indian heritage, particularly in Karnataka, which is known for its cultural traditions and diverse heritage;
- (b) whether Kalagram will serve as a recurring feature in future Mahakumbh events or similar cultural gatherings particularly in Bengaluru or other locations in Karnataka, if so, the details thereof;

- (c) whether the Government plans to make these experiences accessible through virtual reality to audiences who cannot attend in person particularly in Karnataka including Bengaluru;
- (d) if so, the details thereof; and
- (e) the number of training workshops, theatre festivals, folk art festivals and tribal arts festivals organised or proposed to be organised in future by IGNCA, CCRT, ZCC, NSD and Sangeet Natak Akademi in the Sidhi Parliamentary Constituency of Madhya Pradesh State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) Ministry of Culture has set up a cultural village viz. Kalagram in Sector-7 of Maha Kumbh district through North Central Zone Cultural Centre (NCZCC) located at Prayagraj, an autonomous organization of the Ministry. The main features of Kalagram are:

- Main Entrance: 635 ft wide, 54 ft high, depicting 12 Jyotirlingas and the story of Lord Shiva consuming Halahal, a confluence of art and spirituality.
- A stage 104 feet-wide and 72 feet-depth on the theme of Char-Dham.
- Artist and Performance: 14,632 artists will perform on various stages including Kalagram.
- Anubhut Mandapam: 360° immersive experience narrating Ganga descent from heaven to earth.

- Aviral Shashwat Kumbh: Digital display by Archaeological Survey of India (ASI), National Archives of India (NAI) and Indira Gandhi National Centre for the Arts (IGNCA).
- Food Zone: Satvik cuisine from all Zonal Cultural Centres apart from the local cuisine of Prayagraj.
- Sanskriti Angans: Display and sale of traditional Indian handicrafts and handlooms in the courtyards by 98 artisans of the seven Zonal Cultural Centres.

For the performance, 45 artists belonging to 03 art forms and for stalls 06 artisans from Karnataka have been deputed to Kalagram at Maha Kumbh-2025 by South Zone Cultural Centre (SZCC), Thanjavur, an autonomous organization under Ministry of Culture.

(b) The Kalagram has been set up at Maha Kumbh-2025 on the request of Government of Uttar Pradesh. A Kalagram, though on a smaller scale had been set up during 2019 Kumbh Mela too.

(c) and (d) To make these experiences accessible to audiences who cannot attend in person, Ministry of Culture alongwith NCZCC, Prayagraj is uploading the content on their various social media handles like YouTube, Facebook, Instagram etc.

(e) North Central Zone Cultural Centre (NCZCC), Prayagraj and South Central Zone Cultural Centre (SCZCC), Nagpur organize a number of cultural programmes at various venues in their member States including Sidhi (Madhya Pradesh) as decided by their Programme Committees.

Sangeet Natak Akademi, an autonomous organization under Ministry of Culture, invited two major theatre groups from Sidhi viz. Rangdoot and Indravati Natya Samiti for a performance in Amrit Yuva Kalotsav held at Bhopal and Lucknow.

SCZCC, Nagpur had also invited artists from Indravati Natya Samiti, Sidhi (Madhya Pradesh) during organization of theatre presentation of Eklavya-Bagheli Theatre at Shilpgram, Khajuraho (Madhya Pradesh).

व्यवसाय पंजीकरण प्रक्रिया को सरल बनाना

1015. श्री प्रभुभाई नागरभाई वसावा:

डॉ. लता वानखेड़े:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा कारपोरेट क्षेत्र में सुधार लाने और देश की अर्थव्यवस्था को सुदृढ़ करने के लिए व्यवसाय पंजीकरण प्रक्रिया को सरल बनाने हेतु कौन-सी प्रमुख योजनाएं कार्यान्वित की जा रही हैं और क्या कदम उठाए जा रहे हैं और इन योजनाओं का कारोबार पर क्या प्रभाव पड़ा है;

(ख) सरकार व्यवसाय लाइसेंस और परमिट प्राप्त करने में होने वाले विलंब का समाधान किस प्रकार कर रही है;

(ग) व्यवसायों के लिए कर अनुपालन को सुव्यवस्थित बनाने के लिए क्या उपाय कार्यान्वित किए गए हैं;

(घ) क्या सरकार की केन्द्रीय और राज्य एजेंसियों के बीच विनियामक अधिव्यापन को कम करने की कोई योजना है; और

(ङ) सरकार द्वारा छोटे व्यवसायों के लिए ऋण तक पहुंच में सुधार करने हेतु क्या उपाय किए गए हैं/किए जा रहे हैं?

**कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री
(श्री हर्ष मल्होत्रा):**

(क) और (ख): व्यवसाय पंजीकरण प्रक्रिया के सरलीकरण के लिए सरकार द्वारा उठाए गए कदम निम्नानुसार हैं:

- कारपोरेट कार्य मंत्रालय ने स्पाइस+ नामक एक वेब प्ररूप प्रारंभ किया है, जो एजीआईएलई प्रो-एस नामक एक लिंक किए गए प्ररूप के साथ एकल एकीकृत वेब प्ररूप के माध्यम से ग्यारह शुरुआती व्यवसाय संबंधी सेवाएं प्रदान करता है।
- केंद्रीय पंजीकरण केंद्र (सीआरसी) की स्थापना 22.01.2016 को नाम आरक्षण और कंपनियों के निगमन के लिए की गई थी ताकि आवेदनों की एकरूपता, स्थिरता और तेजी से प्रसंस्करण सुनिश्चित किया जा सके।
- नवीनतम बिजनेस रिफॉर्म एक्शन प्लान (बीआरएपी 2024) संस्करण अनुपालन बोझ को कम करने (आरसीबी), डिक्रिमिनलाइजेशन और बी-रैंडि जैसे सुधारों की एक नई लहर पेश करता है। उद्योग परामर्श सरलीकरण के क्षेत्रों की पहचान करने में महत्वपूर्ण रहे हैं, जिससे बीआरएपी प्लस (बीआरएपी+) की शुरुआत हुई है, जो 70 नए सुधारों को जोड़ता है, और व्यापार के माहौल में सुधार के लिए विशिष्ट उद्योग चुनौतियों का समाधान करता है। यह सुनिश्चित करते हुए कि ढांचा विकसित व्यावसायिक परिदृश्य में प्रासंगिक और प्रभावी बना रहे, अद्यतन बीआरएपी 2024 में अब कुल 344 सुधार शामिल हैं।
- अनुपालन बोझ को कम करना (आरसीबी): आरसीबी पहल के परिणामस्वरूप देश भर में अनुपालन में 42,000 से अधिक कटौती हुई है।
- कंपनी (निगमन) नियम, 2014 के नियम 12 के अनुसार, कंपनियों को निगमन के उद्देश्य के लिए क्षेत्रीय नियामकों से अनुमोदन/अनुमति प्राप्त करने की आवश्यकता नहीं है। केवल एक घोषणा

करने की आवश्यकता होती है कि व्यवसाय शुरू होने के समय आवश्यक अनुमोदन प्राप्त कर लिया जाएगा।

(ग): सरकार ने व्यवसायों के लिए कर अनुपालन को सरल और कारगर बनाने के लिए अनेक उपाय किए हैं जिनमें से कुछ महत्वपूर्ण उपाय निम्नानुसार हैं

जीएसटी अनुपालन उपाय:

- और सख्त रिटर्न फाइलिंग: माल और सेवा कर (जीएसटी) रिटर्न की समय पर और सटीक फाइलिंग को लागू करना। इसमें प्ररूप जीएसटीआर-1 (बाहरी आपूर्ति विवरण) फाइल करने पर प्रतिबंध शामिल है यदि करदाता ने प्ररूप जीएसटीआर-3बी फाइल नहीं किया है।
- अनुक्रमिक फाइलिंग: सिस्टम अब प्ररूप जीएसटीआर-3बी फाइल करने से पहले प्ररूप जीएसटीआर-1 की क्रमिक फाइलिंग को अनिवार्य करता है। इसका उद्देश्य रिपोर्टिंग में सटीकता सुनिश्चित करना है।
- इनपुट टैक्स क्रेडिट (आईटीसी) सीमाएं: इनपुट टैक्स क्रेडिट (आईटीसी) के लाभ को इस हद तक सीमित करने के लिए संशोधन पेश किए गए हैं कि आपूर्तिकर्ता ने प्ररूप जीएसटीआर-1 में आपूर्ति का विवरण घोषित किया है और यह जानकारी करदाता के प्ररूप जीएसटीआर -2बी में परिलक्षित होती है।
- सिस्टम-आधारित सूचनाएं: स्व-अनुपालन को प्रोत्साहित करने के लिए, सिस्टम करदाताओं को एक स्वचालित अधिसूचना उत्पन्न करेगा जब प्ररूप जीएसटीआर -1 और प्ररूप जीएसटीआर -3 बी के बीच रिपोर्ट की गई देयता में अंतर होगा, जिससे उन्हें विसंगति को सुधारने या स्पष्टीकरण प्रदान करने का अवसर मिलेगा।

सीमा शुल्क स्ट्रीमलाइनिंग:

- डिजिटल पहल: दस्तावेज़ पिछले पाँच वर्षों में सीमा शुल्क प्रक्रियाओं में डिजिटल परिवर्तन पर जोर देता है, जिसमें "फेसलेस असेसमेंट" और पेपरलेस प्रक्रियाएँ जैसे माल का वेब-आधारित पंजीकरण, कुछ वस्तुओं की स्वचालित निकासी और जोखिम आधारित निरीक्षण शामिल हैं।
- अधिमान्य शुल्क दरें: सीमा शुल्क (व्यापार समझौतों के तहत मूल नियमों का प्रशासन) नियमों की शुरुआत आयातकों को प्रभावी ढंग से अधिमानी शुल्क दरों का दावा करने की अनुमति देती है।
- विनियम दर स्वचालन: विनियम दरों का स्वचालन मैन्युअल प्रक्रियाओं को कम करता है।
(घ): सरकार ने व्यवसाय सुधार कार्य योजना (बीआरएपी) और विनियामक अनुपालन पोर्टल के माध्यम से केन्द्र और राज्य सरकारों के बीच विनियामक ओवरलैप्स का समाधान करने के उपाय किए हैं। पोर्टल राज्यों और संघ राज्य क्षेत्रों में नियामक प्रक्रियाओं को सुव्यवस्थित करने में मदद करता है।
(ङ): सरकार ने लघु व्यवसायों को ऋण प्रवाह में सुधार लाने के लिए सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) को सहायता देने के लिए अनेक पहलों की हैं। कुछ महत्वपूर्ण पहलें इस प्रकार हैं:
- वित्त पोषण के लिए बहु योजनाएं: सरकार ने वित्त तक पहुंच को सुविधाजनक बनाने के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), स्पेशल क्रेडिट लिंकड कैपिटल सब्सिडी योजना (एससीएलसीएसएस) और एमएसई के लिए क्रेडिट गारंटी योजना जैसी विभिन्न योजनाएं लागू की हैं। ये कार्यक्रम एमएसएमई को ऋण देने को प्रोत्साहित करने के लिए सब्सिडी, कोलेटरल-फ्री-लोन और क्रेडिट गारंटी प्रदान करते हैं।
- क्रेडिट गारंटी संवर्द्धन: क्रेडिट गारंटी योजना को कम लागत पर अतिरिक्त क्रेडिट प्रवाह को सक्षम करने के लिए धन के महत्वपूर्ण इन्फ्यूजन के साथ बढ़ावा दिया गया है। इसके अतिरिक्त, यह योजना अब महिलाओं के स्वामित्व वाले उद्यमों के लिए बढ़ी हुई गारंटी कवरेज प्रदान करती है।

- मुद्रा ऋण: सूक्ष्म उद्यमों को अधिक वित्तीय सहायता प्रदान करने के लिए मुद्रा ऋण की सीमा 10 लाख रुपए से बढ़ाकर 20 लाख रुपए कर दी गई है।
- उद्यम असिस्ट प्लेटफार्म (यूएपी): यूएपी को अनौपचारिक सूक्ष्म उद्यमों को औपचारिक क्षेत्र में लाने के लिये लॉन्च किया गया था, जिससे उन्हें प्राथमिकता क्षेत्र ऋण के लाभों तक पहुँचने में सक्षम बनाया जा सके।
- ट्रेड रिसीवेबल्स डिस्काउंटिंग सिस्टम (टीआरईडीएस): टीआरईडीएस एमएसएमई व्यापार प्राप्तियों की छूट की सुविधा के लिये एक इलेक्ट्रॉनिक प्लेटफॉर्म है, जिससे विलंबित भुगतान की समस्या का समाधान होता है। टीआरईडीएस प्लेटफॉर्म पर खरीदारों के लिए सीमा को 500 करोड़ रुपये से घटाकर 250 करोड़ रुपये कर दिया गया है।
- कोलेटरल आवश्यकताएं: अनुसूचित वाणिज्यिक बैंकों (एससीबी) को एमएसई क्षेत्र की इकाइयों को दिए गए 10 लाख रुपये तक के ऋण के लिए कोलेटरल की आवश्यकता नहीं करने के लिए अनिवार्य किया गया है।
- ऋण प्रवाह को सुव्यवस्थित करना: बैंकों को सलाह दी जाती है कि वे एमएसएमई क्षेत्र के लिये अपनी ऋण नीतियों को समायोजित करें ताकि अतिरिक्त कार्यशील पूंजी सीमा, नियमित कार्यशील पूंजी सीमाओं की मध्यावधि समीक्षा और समय पर और पर्याप्त ऋण उपलब्धता सुनिश्चित करने के लिये ऋण निर्णयों के लिये समय-सीमा निर्धारित की जा सके।
- क्रेडिट निर्णयों के लिए समय-सीमा: एमएसई उधारकर्ताओं को 25 लाख रुपये तक के ऋण के लिए, अनुसूचित वाणिज्यिक बैंकों को सलाह दी गई है कि क्रेडिट निर्णयों के लिए समय-सीमा 14 कार्य दिवसों से अधिक नहीं होनी चाहिए।
- फैक्ट्रिंग लेनदेन के लिए प्राथमिकता क्षेत्र ऋण स्थिति: बैंकों द्वारा 'विद रिकोर्स' फैक्ट्रिंग लेनदेन, जहां समनुदेशिती एमएसएमई है, एमएसएमई श्रेणी के तहत प्राथमिकता क्षेत्र वर्गीकरण के

लिए पात्र हैं। टीआरडीएस के माध्यम से फैक्ट्रिंग लेनदेन भी प्राथमिकता क्षेत्र वर्गीकरण के लिए योग्य हैं।

- एमएसएमई को ऋण पर ब्याज की दरें: बैंकों को 1 अक्टूबर, 2019 से सूक्ष्म और लघु उद्यमों के ऋणों को बाहरी बेंचमार्क से जोड़ने की सलाह दी गई है। मध्यम उद्यमों को दिए जाने वाले ऋणों को भी 1 अप्रैल, 2020 से बाहरी बेंचमार्क से जोड़ा गया है। ऋण के लिए रीसेट क्लॉज को घटाकर तीन महीने कर दिया गया है। बाह्य बेंचमार्क प्रणाली के अंतर्गत, बैंकों को मौजूदा उधारकर्ताओं को बाह्य बेंचमार्क आधारित ब्याज व्यवस्था में परिवर्तन का विकल्प प्रदान करने की सलाह दी गई है।
- विनियामक खुदरा पोर्टफोलियो: सिंगल काउंटर पार्टियों के लिये विनियामक खुदरा पोर्टफोलियो की सीमा 5 करोड़ से बढ़ाकर 7.5 करोड़ रुपये कर दी गई। बैंक 7.50 करोड़ रुपये तक के काउंटर पार्टियों जोखिम के साथ एमएसएमई संस्थाओं को 75% एक्सपोजर का कम जोखिम भार निर्दिष्ट कर सकते हैं।
- बैंकों और एनबीएफसी द्वारा को-लेंडिंग: "को-लेंडिंग मॉडल" बैंकों और एनबीएफसी को एमएसएमई सहित कम सेवा वाले क्षेत्रों में ऋण प्रवाह में सुधार के लिये सहयोग करने की अनुमति देता है।
- नियामक सैंडबॉक्स (आरएस): आरबीआई ने प्रौद्योगिकी और डेटा एनालिटिक्स के माध्यम से नवाचारों को बढ़ावा देने के लिये एमएसएमई ऋण देने के लिये एक नियामक सैंडबॉक्स खोला है।
- अकाउंट एग्रीगेटर (एए) ढांचा: आरबीआई ने वित्तीय जानकारी के सुरक्षित और कुशल साझाकरण को सक्षम करने के लिये एए ढाँचे की सुविधा प्रदान की है। इसमें एमएसएमई ऋण के लिए वित्तीय सूचना प्रदाता (एफआईपी) के रूप में जीएसटीएन की ऑनबोर्डिंग शामिल है।

STADIUMS UNDER KIS IN THANJAVUR CONSTITUENCY**1016. SHRI MURASOLI S.:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the list of stadiums selected under the Khelo India Scheme in Thanjavur Constituency;
- (b) the details of amount of funds allocated and disbursed till date; and
- (c) the details of reasons for the delay in the disbursement of funds and completion of construction?

**THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF
YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):**

(a) to (c) One project, namely, Laying of Synthetic Athletic Track at District Sports Complex, District Thanjavur was sanctioned under the Khelo India Scheme in Financial Year 2017-18 at a cost of Rs. 7.00 crore and funds amounting to Rs 3.50 Crore were released as the 1st instalment in July 2017 to the State Government of Tamil Nadu. However, due to the slow project progress even after over six years of the sanction and despite various follow ups by this Ministry, the project has been foreclosed by this Ministry in March 2024 with a request to the State Government of Tamil Nadu to complete the project using their own resources.

डीजल/पेट्रोल वाहनों पर प्रतिबंध**1017. श्री मुरारी लाल मीना :**

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार और राष्ट्रीय हरित अधिकरण (एनजीटी) निजी वाहनों के संबंध में डीजल वाहनों के लिए 10 वर्ष की समय-सीमा और पेट्रोल वाहनों के लिए 15 वर्ष की समय-सीमा के नियम को निरस्त/संशोधित करने पर विचार कर रही है;

(ख) यदि हां, तो उक्त कार्रवाई कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या सरकार को इस बात की जानकारी है कि वाणिज्यिक वाहनों की तुलना में निजी वाहन कम चलते हैं और इस प्रकार दोनों प्रकार के वाहनों के संबंध में एक जैसे नियम लागू करना न्यायोचित नहीं है;

(घ) यदि हां, तो क्या सरकार ऐसे वाहनों के संबंध में समय-सीमा निर्धारित करने के स्थान पर निजी वाहनों को प्रत्येक दो वर्ष के अंतराल पर उनके अनुरक्षण, परीक्षण एवं निरीक्षण के आधार पर चलाने की अनुमति देने पर विचार कर रही है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ङ) सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने पर्यावरण अनुकूल तरीके से अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध रीति से हटाने के लिए एक उचित वातावरण तैयार करने हेतु स्वैच्छिक वाहन फ्लीट आधुनिकीकरण कार्यक्रम (वी-वीएमपी) और वाहन स्क्रेपिंग नीति प्रतिपादित की है। इस नीति के अंतर्गत, सड़कों पर चलने के लिए वाहनों की उपयुक्तता एक स्वचालित परीक्षण स्टेशन के माध्यम से वाहन के फिटनेस परीक्षण द्वारा निर्धारित की जाती है।

निजी वाहनों के लिए, 15 वर्षों के बाद पंजीकरण के नवीकरण हेतु फिटनेस परीक्षण अपेक्षित होता है और उनकी फिटनेस स्थिति के आधार पर, पंजीकरण के प्रमाणपत्र का नवीकरण फिटनेस प्रमाणपत्र प्रदान किए जाने की तारीख से पांच वर्ष की अवधि के लिए किया जाता है। जबकि

वाणिज्यिक वाहनों के लिए, फिटनेस प्रमाण पत्र का नवीकरण आठ वर्ष तक हर दो वर्ष में और उसके बाद हर वर्ष कराना अपेक्षित होता है।

फिटनेस परीक्षण में असफल होने के मामले में पुनःपरीक्षण करवाने और अपीलीय प्राधिकारी से पुनर्विचार हेतु अपील करने का भी प्रावधान है। उपरोक्त प्रक्रिया के बाद अंततः असफल होने वाले वाहनों को प्रयोग अवधि समाप्त हो चुके वाहनों (ईएलवी) के रूप में चिह्नित किया जाएगा और उन्हें स्कैप करने के लिए, सड़क परिवहन और राजमार्ग मंत्रालय (एमओआरटीएच) ने मोटर वाहन अधिनियम, 1988 के तहत सा.का.नि. 653(अ), तारीख 23.09.2021 के द्वारा मोटर वाहन (वाहन स्कैपिंग केंद्र का पंजीकरण और कार्य) नियम, 2021 और उसके बाद सा.का.नि. 695(अ), तारीख 13.09.2022 के द्वारा मोटर वाहन (वाहन स्कैपिंग केंद्र का पंजीकरण और कार्य संशोधन) नियम, 2022 अधिसूचित किए। पुराने वाहनों का पर्यावरण अनुकूल पुनर्चक्रण और उनकी श्रेडिंग सुनिश्चित करने के लिए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने वाहन पुनर्चक्रण और श्रेडिंग उद्योग हेतु "प्रयोग अवधि समाप्त हो चुके वाहनों (ईएलवी) के पर्यावरण अनुकूल प्रबंधन संबंधी दिशानिर्देश" प्रकाशित किए हैं।

राष्ट्रीय राजधानी क्षेत्र (एनसीआर) के मामले में, माननीय उच्चतम न्यायालय ने रिट याचिका संख्या 13029/1985 (एम. सी. मेहता बनाम भारत संघ) में दिनांक 29.10.2018 के अपने आदेश में माननीय राष्ट्रीय हरित अधिकरण (एनजीटी) द्वारा वर्ष 2014 की ओ.ए. संख्या 21 में दिनांक 07.04.2015 को दिए गए आदेश को बरकरार रखते हुए निर्देश दिया कि 10 वर्ष से अधिक पुराने सभी डीजल वाहन और 15 वर्ष से अधिक पुराने सभी पेट्रोल वाहन एनसीआर में नहीं चलेंगे। माननीय उच्चतम न्यायालय का उक्त निर्देश, वाणिज्यिक वाहनों के साथ-साथ निजी वाहनों पर भी लागू होता है।

एनसीआर और निकटवर्ती क्षेत्र में वायु गुणवत्ता प्रबंधन आयोग (सीएक्यूएम) ने एनसीआर राज्यों को निदेश दिया है कि माननीय उच्चतम न्यायालय और एनजीटी के ऊपर संदर्भित आदेशों

के अनुसरण में सड़कों पर चलने वाले या सार्वजनिक स्थानों पर पार्क किए गए ऐसे सभी प्रयोग अवधि समाप्त हो चुके वाहनों/नियत अवधि से अधिक पुराने वाहनों के विरुद्ध उचित कार्रवाई की जाए।

PROMOTION OF CORPORATE INVESTMENT IN TIER-2 AND TIER-3 CITIES

1018. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

(a) the specific policies or initiatives taken/being taken to promote corporate investments and business growth in Tier-2 and Tier-3 cities and the way by which these efforts aligned with regional development goals?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA):

(a) As per the information provided by the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry, keeping in view India's vision of becoming 'Atmanirbhar', Production Linked Incentive (PLI) Schemes for 14 key sectors have been announced with an outlay of Rs. 1.97 lakh crore (over US\$26 billion) to enhance India's Manufacturing capabilities and Exports.

The purpose of the PLI Schemes is to attract investments in key sectors and cutting-edge technology; ensure efficiency and bring economies of size and scale in the manufacturing sector and make Indian companies and manufacturers globally competitive. These schemes have the potential of significantly boosting production, employment and economic growth over the next five years.

Under the above scheme 1014 manufacturing units in Tier 2 and 3 cities, with an investment of about Rs. 1.04 lakh crore have generated employment of about 4.95 lakh.

Besides, the Ministry of Corporate Affairs has taken several initiatives, for ease of doing business including for entrepreneurs, some of them are as under:

1. Decriminalization of 63 offences under the Companies and LLP Acts.
2. Definition of Small Company has been amended by increasing the threshold limit of a small company from having a paid-up capital not exceeding Rs.2.00 Crore to Rs.4.00 Crore and turnover not exceeding Rs.20.00 Crore to Rs.40.00 Crore. Similarly, concept of small LLP has been introduced which is subject to lesser compliances, lesser fee to reduce the cost of compliances.
3. Zero fee for incorporation of company with authorized capital up to Rs.15.00 Lakh.
4. Zero cost for shifting of the registered office of a company.
5. Convening Annual General Meeting (AGM) and Extra-ordinary General Meeting (EGM) of a company through Video Conference (VC).

ELI SCHEMES

1019. DR. SHASHI THAROOR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Ministry of Labour and Employment has urged the Ministry of Finance to pare down allocation for three Employment Linked Incentive (ELI) schemes for the current Financial Year (FY 2025);
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government has formulated detailed guidelines for the rollout of the three Employment Linked Incentive (ELI) schemes announced in the Union Budget of 2024-25;
- (d) if so, the details thereof and the expected time for the rollout of ELI schemes; and
- (e) if not, the details of the current stage of the formulation of the above-mentioned guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): In Budget 2024-25, the Government has proposed Employment Linked Incentive Scheme as part of “Prime Minister’s Package on Employment and Skilling” with a total outlay of Rs. 1,07,000/- Cr to stimulate employment generation, enhance employability and ensure social security to the workforce. The proposed Scheme incentivizes employers and employees and focuses on First-Time employees in formal sector. As per the Budget announcement, the period of enrollment under the proposed Scheme is two years. The First-Timers/ Rejoinees with salary up to Rs. One lakh per month will be eligible based on their enrolment in EPFO.

Further, year-wise fund allocations are made based on the final scheme design.

IMPLEMENTATION OF SKILL DEVELOPMENT SCHEMES IN ANDHRA PRADESH

1020. DR. BYREDDY SHABARI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the number of various skill development schemes being implemented in Andhra Pradesh by the Ministry of Skill Development and Entrepreneurship either independently or in collaboration with other Ministries along with the key objectives of each scheme;
- (b) the details of the names of the centers established under these schemes in the said State along with the number of centers operational, district-wise;
- (c) the types of courses offered at each center along with the total number of seats available for each course;
- (d) the total funds allocated, released and utilized for each skill development scheme in the said State, district and year-wise;
- (e) the number of beneficiaries trained and placed under each scheme, year-wise along with the challenges faced to meet the targets; and
- (f) the total number of beneficiaries categorized by gender, age and rural/urban classification under each scheme and the employment outcomes achieved (including placement rates)?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Under the Govt. of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including the state of Andhra Pradesh. The SIM aims at enabling youth of India to get future ready and industry ready skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): PMKVY Scheme is for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Jan Shikshan Sansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and the persons having rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of "Divyangjan" and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices

by providing financial support to industrial establishments undertaking apprenticeship programme under the Apprentices Act, 1961. Training consists of Basic Training and On-the-Job Training/ Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self-employment of youth.

Further, Ministry is also collaborating with other Ministries/Departments in implementation of Skill Component of Schemes such as PM Vishwakarma (PMV), PM Surya Ghar, Muft Bijli Yojana, Pradhan Mantri Janjati Adiwasi Nyaya Maha AbhiyaN (PM JANMAN) etc.

(b) District-wise details of the number of centers/establishments in Andhra Pradesh, under various schemes of MSDE is as under:

Sr. No.	District	PMKVY (4.0)	NAPS*	JSS	ITIs
1.	Alluri Sitharama Raju	1	-	0	4
2.	Anakapalli	2	77	0	32
3.	Anantapur	28	2,547	1	23
4.	Annamayya	5	10	0	14
5.	Bapatla	3	38	0	20
6.	Chittoor	23	2,522	0	17
7.	East Godavari	16	424	0	13
8.	Eluru	5	194	0	19
9.	Guntur	30	326	0	13

10.	Kakinada	4	295	0	14
11.	Konaseema	-	62	0	15
12.	Krishna	21	694	0	20
13.	Kurnool	26	91	0	17
14.	Nandyal	4	18	0	21
15.	NTR	1	618	1	11
16.	Palnadu	3	15	0	19
17.	Parvathipuram Manyam	1	7	0	7
18.	Prakasam	22	86	1	39
19.	SPSR Nellore	31	281	0	23
20.	Sri Sathya Sai	5	1,365	0	15
21.	Srikakulam	19	391	0	23
22.	Tirupati	5	1,701	1	27
23.	Visakhapatnam	42	2,064	1	33
24.	Vizianagaram	27	136	1	28
25.	West Godavari	20	175	0	18
26.	YSR Kadapa	24	923	0	34

* Industrial Establishments

(c): Number of Courses/Job roles offered under PMKVY, NAPS, JSS and CTS

are as under:

PMKVY	JSS	NAPS	CTS
700+ Job Roles	28 Job Roles	266 Designated Trades, and 750+ Optiona Trades	168 Trades

Course/Job roles in which training is imparted at any centre is as per the local needs.

(d): The funds are not released directly to the districts under schemes like PMKVY, JSS and NAPS. Funds under PMKVY and JSS are released to Implementing Agencies for meeting the cost of training as per prescribed cost

norms. Under NAPS, stipend support up to Rs 1500/- per month is released to beneficiaries through DBT. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration.

(e) and (f): Information on number of candidates trained, separately for the rural and urban areas, is not maintained. However, the gender wise details of candidates trained under JSS, NAPS and CTS in the State of Andhra Pradesh are as under:

Scheme	Total	Male	Female
PMKVY (Since Inception to 31.12.2024)	5,21,022	2,91,108	2,29,903
JSS (FY 2018-19 to FY 2023-24)	62,843	8,885	53,958
NAPS (FY 2018-19 to 31.12.2024)	77,397	61,681	15,716
CTS (Session 2019- Session 2023)	2,49,696	2,39,556	10,140

Amongst the schemes of MSDE, placements were tracked in the Short-Term Training (STT) component of PMKVY in the first three versions of the scheme (PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0) implemented from FY 2015-16 to FY 2021-22. Number of candidates reported placed under STT component of PMKVY during last five years up to 2021-22 is 92,678 in State of Andhra Pradesh. Under PMKVY4.0, the focus is on empowering trained candidates to choose their varied career path and they are suitably oriented for the same. Further, various IT tools like skill India digital hub (SIDH) also gives this opportunity.

जलवायु परिवर्तन से निपटने के लिए योजनाएं

1021. श्री राजेश रंजन:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पर्यावरण और जलवायु परिवर्तन से संबंधित समस्याओं के समाधान के लिए कोई योजना क्रियान्वित की है या क्रियान्वित करने का प्रस्ताव है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या विगत तीन वर्षों के दौरान पर्यावरण संरक्षण के लिए बनाई गई योजनाओं के क्रियान्वयन के पश्चात कोई अध्ययन किया गया है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ) सरकार, पर्यावरण और जलवायु परिवर्तन से संबंधित समस्याओं का निराकरण करने के लिए प्रतिबद्ध है। सरकार ने पर्यावरण के परिरक्षण, संरक्षण और सुरक्षा तथा प्रदूषण के निवारण, नियंत्रण और उपशमन पर लक्षित विधायी और विनियामक तथा प्रशासनिक उपायों का एक सेट अधिसूचित किया है।

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफसीसी) को जलवायु परिवर्तन सहित भारत की पर्यावरण और वन संबंधी नीतियों और कार्यक्रमों के कार्यान्वयन का पर्यवेक्षण करने के लिए केंद्र सरकार में नोडल मंत्रालय के रूप में नामित किया गया है।

इस मंत्रालय ने पर्यावरण और वनों के परिरक्षण, संरक्षण और सुरक्षा तथा प्रदूषण के निवारण, नियंत्रण और उपशमन पर लक्षित विभिन्न स्कीमें शुरू की हैं।

ये स्कीमें अपने-अपने कार्यान्वयन के विभिन्न चरणों में हैं और इनमें पर्यावरणीय ज्ञान और क्षमता निर्माण; राष्ट्रीय तटीय प्रबंधन कार्यक्रम; पर्यावरण शिक्षा, जागरूकता, अनुसंधान और कौशल विकास; प्रदूषण नियंत्रण; राष्ट्रीय हरित भारत मिशन, वन्यजीव पर्यावासों के एकीकृत विकास;

प्राकृतिक संसाधनों और पारिप्रणाली के संरक्षण संबंधी समावेशी स्कीमें शामिल हैं, जिनमें से कुछ का सकारात्मक प्रभाव नीचे दिया गया है :

विविक्त कणों में वर्ष 2017-18 की तुलना में वर्ष 2025-26 तक 40% तक की कमी करके वायु गुणवत्ता में पर्याप्त सुधार करने के उद्देश्य से वर्ष 2019 में शुरू किए गए राष्ट्रीय स्वच्छ वायु कार्यक्रम में 24 राज्यों और संघ राज्य क्षेत्रों के 130 शहरों को शामिल किया गया है। वास्तविक समय में वायु गुणवत्ता संबंधी आंकड़ों को अद्यतित करने के लिए 'प्राण' नामक पोर्टल शुरू किया गया है।

अपशिष्टों के विभिन्न प्रकार में चक्रीय अर्थव्यवस्था के लिए एक विनियामक कार्यवाही अधिसूचित किया गया है। उत्पादकों के लिए विस्तारित उत्पादक उत्तरदायित्व व्यवस्था के तहत प्रयोग अवधि समाप्त हुए अपशिष्टों का पुनर्चक्रण करना अधिदेशित किया गया है। अर्थव्यवस्था में चक्रीयता को संवर्धित करने और पर्यावरणीय अनुकूल रीति से अपशिष्टों के प्रबंधन में भी सहायता करने के उद्देश्य से प्लास्टिक अपशिष्ट, टायर अपशिष्ट, बैटरी अपशिष्ट, प्रयुक्त तेल अपशिष्ट और ई-अपशिष्ट के संबंध में विस्तारित उत्पादक उत्तरदायित्व (ईपीआर) संबंधी नियम अधिसूचित किए गए हैं।

मैंग्रोव को अद्वितीय प्राकृतिक पारि-प्रणाली के रूप में पुनर्बहाल करने तथा तटीय पर्यावासों की संधारणीयता को परिरक्षित और संवर्धित करने के लिए दिनांक 05 जून, 2024 को 'तटीय पर्यावास और मूल आय हेतु मैंग्रोव पहल (मिष्टी)' शुरू की गई है। मिष्टी का उद्देश्य, भारत के तटों पर मैंग्रोव के पुनर्वनीकरण/वनीकरण संबंधी उपाय करके 'मैंग्रोव वनों की पुनर्बहाली' करना है। 13 राज्यों/संघ राज्य क्षेत्रों में लगभग 22,561 हेक्टेयर अवक्रमित मैंग्रोव वन पुनर्बहाल किए गए हैं और 06 राज्यों/संघ राज्य क्षेत्रों में 3,836 हेक्टेयर क्षेत्र की पुनर्बहाली के लिए 17.96 करोड़ रुपये जारी किए गए हैं।

राष्ट्रीय वनीकरण और पारिस्थितिकीय विकास बोर्ड (एनएईबी), नगर वन योजना क्रियान्वित कर रहा है जिसमें शहरी निवासियों के जीवन की गुणवत्ता में सुधार करने के अलावा वनों के बाहर वृक्षों और हरित आवरण को बढ़ाना, जैवविविधता का संवर्धन करना तथा शहरी और अर्ध-शहरी क्षेत्रों

को पारिस्थितिकीय लाभ प्रदान करने के उद्देश्य से वर्ष 2020-21 से 2026-27 तक की अवधि के दौरान देश में 600 नगर वन और 400 नगर वाटिकाएं विकसित करने की परिकल्पना की गई है।

पर्यावरण की सुरक्षा के लिए विवेकपूर्ण और ध्यानपूर्वक उपभोग करके संधारणीय जीवनशैलियों को प्रोत्साहित करने के उद्देश्य से भारत द्वारा अक्टूबर, 2022 में मिशन लाइफ (पर्यावरण अनुकूल जीवनशैली) नामक वैश्विक पहल शुरू की गई है। इस पहल के अंतर्गत सात प्रमुख विषयों नामतः जल की बचत, ऊर्जा संरक्षण, अपशिष्ट न्यूनीकरण, ई-कचरे का प्रबंधन, सिंगल-यूज प्लास्टिक को समाप्त करने, संधारणीय खाद्य प्रणालियों को प्रोत्साहित करने और स्वस्थ जीवनशैलियां अपनाने पर बल दिया गया है।

'लाइफ' के अनुरूप, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने दिनांक 26 सितंबर, 2024 को इको-मार्क नियम अधिसूचित किए हैं। इस स्कीम के तहत 'लाइफ' के सिद्धांतों के अनुरूप पर्यावरण अनुकूल उत्पादों की मांग को प्रोत्साहन मिलेगा तथा ऊर्जा की कम खपत, संसाधन दक्षता और चक्रीय अर्थव्यवस्था को बढ़ावा दिया जाएगा। इस स्कीम के तहत सटीक लेबलिंग सुनिश्चित करना और उत्पादों के बारे में भ्रामक जानकारी फैलने से रोकना लक्षित है।

दिनांक 05 जून, 2024 को मनाए गए विश्व पर्यावरण दिवस के अवसर पर, माननीय प्रधानमंत्री जी ने 'एक पेड़ मां के नाम (#Plant4Mother)' अभियान शुरू किया, जिसके तहत लोगों को अपनी मां के प्रति प्रेम और सम्मान के प्रतीक के रूप में तथा धरती मां की सुरक्षा और संरक्षण हेतु पेड़ लगाने का आह्वान किया गया। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने मार्च, 2025 तक 140 करोड़ पेड़ लगाना सुनिश्चित करने के लिए केंद्रीय सरकार के मंत्रालयों/विभागों, राज्य सरकारों, संस्थानों और संगठनों से सहयोग का अनुरोध किया। जनवरी 2025 तक 109 करोड़ पौधे लगाए जा चुके हैं।

देश में संरक्षित क्षेत्रों की संख्या वर्ष 2014 में 745 से बढ़कर 1022 हो गई है। यह देश के कुल भौगोलिक क्षेत्र का 5.43% है। समुदाय रिजर्वों की स्थापना में पर्याप्त वृद्धि हुई है। देश में समुदाय रिजर्वों की संख्या वर्ष 2014 में 43 से बढ़कर आज की तारीख में 220 हो गई है।

देश में संरक्षित क्षेत्रों के अलावा, बाघों और उनके पर्यावासों के संरक्षण के मुख्य लक्ष्य के साथ वन्यजीव (संरक्षण) अधिनियम, 1972 के तहत अधिसूचित 57 बाघ रिजर्व भी हैं। राज्यों ने हाथियों को सुरक्षित पर्यावास प्रदान करने के लिए 33 हाथी रिजर्व भी घोषित किए हैं।

वर्ष 2014 के बाद से, 'रामसर' स्थलों की सूची में 59 आर्द्रभूमि जोड़ी गई हैं, जिससे देश में 1.35 मिलियन हेक्टेयर क्षेत्र सहित यह संख्या 89 हो गई है। भारत, रामसर स्थलों की संख्या के मामले में एशिया में सबसे बड़ा 'रामसर स्थल नेटवर्क' और विश्व में तीसरा सबसे बड़ा नेटवर्क है। इसके अलावा, रामसर कन्वेंशन के तहत क्रियान्वित की जा रही 'आर्द्रभूमि शहर प्रत्यायन स्कीम' के तहत उदयपुर और इंदौर को हाल ही में आर्द्रभूमि प्रत्यायित शहरों की सूची में शामिल किया गया है।

अखिल भारतीय बाघ अनुमान 2022 की रिपोर्ट के अनुसार, भारत में बाघों की अनुमानित संख्या 3,682 है जो विश्व के वन्य बाघों की संख्या का 70% है। बाघ रिजर्व नेटवर्क के तहत वर्तमान में 82,836.45 वर्ग किमी क्षेत्र आता है, जो देश के कुल भौगोलिक क्षेत्र का लगभग 2.5% है।

भारत की जलवायु संबंधी कार्रवाई इसके अद्यतित राष्ट्रीय तौर पर निर्धारित योगदानों (एनडीसी) और वर्ष 2070 तक निवल शून्य उत्सर्जन का लक्ष्य प्राप्त करने की दीर्घकालिक कार्यनीति द्वारा निर्देशित है और यह अर्थव्यवस्था के विभिन्न क्षेत्रों से अंतर-संबंधित है। राष्ट्रीय जलवायु परिवर्तन कार्य योजना (एनएपीसीसी) में सभी जलवायु संबंधी कार्रवाइयों के लिए व्यापक कार्यवाही का प्रावधान किया गया है और इसमें सौर ऊर्जा, संवर्धित ऊर्जा दक्षता, संधारणीय पर्यावास, जल, संधारणीय हिमालयी पारिप्रणालियां, हरित भारत, संधारणीय कृषि, मानव स्वास्थ्य और जलवायु परिवर्तन हेतु कार्यनीतिक ज्ञान के विशिष्ट क्षेत्रों के मिशन शामिल हैं। इन सभी मिशनों को उनके संबंधित नोडल मंत्रालयों/विभागों द्वारा संस्थापित और कार्यान्वित किया जाता है। पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने जलवायु परिवर्तन का सामना करने के लिए सरकार के प्रयासों में सहायता प्रदान करते हुए केन्द्रीय क्षेत्र की स्कीमों नामतः जलवायु परिवर्तन कार्य योजना (सीसीएपी) और राष्ट्रीय जलवायु परिवर्तन अनुकूलन निधि (एनएएफसीसी) कार्यान्वित की हैं।

इन क्रियाकलापों के परिणामस्वरूप, भारत ने जीएचजी उत्सर्जनों से आर्थिक विकास को उत्तरोत्तर अलग करना जारी रखा है। वर्ष 2005 और 2020 के बीच भारत के सकल घरेलू उत्पाद (जीडीपी) की उत्सर्जन तीव्रता में 36% की कमी आई है। अक्टूबर 2024 तक, संस्थापित विद्युत उत्पादन क्षमता में गैर-जीवाश्म स्रोतों का हिस्सा 46.52% था। बृहत जल-विद्युत सहित नवीकरणीय विद्युत की कुल संस्थापित क्षमता 203.22 गीगावॉट है, और संचयी नवीकरणीय विद्युत की संस्थापित क्षमता (बृहत जलीय परियोजनाओं को छोड़कर) मार्च 2014 में 35 गीगावॉट से 4.5 गुना बढ़कर 156.25 गीगावॉट हो गई है। भारत का वन और वृक्ष आवरण निरंतर बढ़ा है और वर्तमान में देश के कुल भौगोलिक क्षेत्र का 25.17% है। वर्ष 2005 से 2021 तक, 2.29 बिलियन टन सीओ₂ समतुल्य का अतिरिक्त कार्बन सिंक सृजित किया गया है।

पुराने संचयी उत्सर्जनों और वैश्विक उत्सर्जनों के वर्तमान स्तरों में भारत के बहुत कम योगदान के बावजूद, भारत ने जलवायु परिवर्तन संबंधी संयुक्त राष्ट्र फ्रेमवर्क कन्वेंशन (यूएनएफसीसीसी) और इसके पेरिस करार में निर्धारित किए अनुसार विभिन्न राष्ट्रीय परिस्थितियों के आलोक में तथा संधारणीय विकास और गरीबी उन्मूलन संबंधी प्रयासों के संदर्भ में साम्या तथा साझा किन्तु भिन्न उत्तरदायित्व और संबंधित क्षमताओं के सिद्धांत को परिलक्षित करने के लिए कई जलवायु संबंधी कार्रवाइयां की हैं।

CREATION OF NEW EMPLOYMENT OPPORTUNITIES

1022. SHRI RAO RAJENDRA SINGH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

(a) the details of schemes/programmes being implemented by the Government for creation of new employment opportunities for alleviation of unemployment during the last five years in the country including Rajasthan along

with the achievements made in this regard as well as the number of youth that got employment during the said period;

(b) the details of the number of jobs created by the Government as well as in the private sector during the last five years, State-wise; and

(c) the details of the number of jobs created in various Public Sector Undertakings during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The official data source on Employment and Unemployment is Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR), indicating employment on usual status for youth of age 15-29 years during the year 2019-20 to 2023-24 are as follows:

(in %)

Year	WPR
2019-20	34.7
2020-21	36.1
2021-22	36.8
2022-23	40.1
2023-24	41.7

Source: PLFS, MoSPI

The data indicates that the Worker population Ratio (WPR), indicating employment for youth (15-29 years) has an increasing trend over the years in

the country. Further, the estimated WPR, indicating employment for youth (15-29 years) in the State of Rajasthan has increased from 37.9% in 2019-20 to 44.1% in 2023-24. The State/UT-wise details are available in the PLFS reports which may be seen at the website of MoSPI at https://www.mospi.gov.in/downloadreports?main_cat=ODU5andcat=Allandsub_category=All

Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online and offline job fairs, job search and matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform

[www.ncs.gov.in]. As on 31.01.2025, more than 4.34 crore (which inter-alia include Government, Private and Public Sector Undertaking) vacancies have been mobilised on NCS Portal.

Government announced in the Budget 2024-25, the Prime Minister's package of 5 schemes and initiatives to facilitate employment, skilling and other opportunities for 4.1 crore youth over a 5-year period with a central outlay of Rs. 2 lakh crore. Union Budget 2025-26 has also announced multiple employment generation initiatives across various sectors.

POLLUTION IN SMALLER CITIES

1023. DR. M. K. VISHNU PRASAD:

SHRI DEVESH SHAKYA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the efforts made/proposed to be made by the Government to check pollution in smaller cities in the country along with the guidelines issued in this regard;
- (b) whether any action has been taken by the Government to check on companies causing air, water and soil pollution during the last five years;
- (c) if so, the details thereof, State-wise including factories in Uttar Pradesh specially Etah and Kasganj district;
- (d) the details of the criteria fixed to check air, water and soil pollution; and?

(e) the details of the efforts made/proposed to be made by the Government to check pollution in industrial areas particularly in small cities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): Government has enacted the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and various provisions under The Environment (Protection) Act, 1986 for protection of environment and to prevent and control pollution arising from various sources.

The National Clean Air Programme (NCAP) has been launched in 2019 as a national level strategy to reduce air pollution levels across the country. Central Pollution Control Board (CPCB) has identified 130 million plus and Non-Attainment cities (cities exceeding National Ambient Air Quality Standards (NAAQS) consecutively for five years). These 130 cities included 48 cities with population above 10 Lakhs, 42 cities with population between 3-10 lakhs and 40 cities with population below 3 lakhs. City Specific Clean Air Action Plans have been prepared and rolled out for implementation in these 130 non-attainment/million plus cities to improve the air quality. “PRANA” – Portal for Regulation of Air-pollution in Non-Attainment cities, has been developed as a portal for monitoring implementation of National Clean Air Programme (NCAP) to track physical as well as financial progress of cities under NCAP. 95 cities out of 130 cities have shown improvement in air quality in terms of annual Particulate

Matter (PM₁₀) concentrations in FY 2023-24 in comparison to levels of FY 2017-18.

CPCB along with State Pollution Control Boards (SPCB) and Pollution Control Committees (PCC) are monitoring ambient air quality at 966 manual stations in 419 cities covering 28 States and 7 UTs across the country under National Ambient Air Quality Monitoring Programme (NAMP). There are 84 NAMP stations in Uttar Pradesh.

For prevention and control of water pollution, SPCBs/PCCs have been directed under Section 18(1) (b) of the Water Act, 1974 to direct concerned agencies in the State/UT to develop infrastructure for sewage treatment. In addition, CPCB in collaboration with SPCBs and PCCs has established a National Water Quality Monitoring Network (NWMP) in order to assess status of water quality of water resources and to facilitate for prevention and control of pollution in water bodies. Presently under NWMP water quality of aquatic resources is monitored at 4736 locations in the country in association with the SPCBs/ PCCs. Water Quality is being monitored at 163 locations in various water bodies in Uttar Pradesh. State-wise details of water quality monitoring network are given in the enclosed **Statement-I**.

For the prevention of industrial pollution in the country, including smaller cities, the Government has taken following initiatives:

- i. Industry specific standards for emission or discharge of environmental pollutants for 79 industrial sectors under Schedule-I and general standards under Schedule-VI of E (P) Rules, 1986 have been notified.

- ii. The SPCBs/ PCCs issue consent to establish / consent to operate and authorization to the industries in the States. SPCBs / PCCs monitor the compliance of industrial effluent according to the prescribed norms. In case of non-compliance, action against industry is taken under provisions of the Water Act, 1974, the Air Act, and the E(P) Act, 1986.
- iii. CPCB has directed SPCBs / PCCs to inspect Red, Orange, and Green categories of industries at a minimum inspection frequency of 6 months, 1 year and 2 years respectively for verification of compliance of environmental norms. In addition, 17 categories of high pollution potential industries, common waste management /treatment facilities such as Sewage Treatment Plants (STPs), Common Effluent Treatment Plants (CETPs) and Common Bio-Medical Waste Treatment Facility (CBMWTFs) are inspected on quarterly basis by SPCBs / PCCs.
- iv. In addition to the regular monitoring through SPCBs/PCCs, CPCB also randomly inspect 17 categories of high pollution potential industries and common facilities based on the exceedance alerts generated through Online Continuous Effluent / Emission Monitoring Systems (OCEMS) installed in these units. In case of non-compliance with respect to environmental norms, action is taken against the violators as per the provisions of the Environmental Acts. During January 2020 to January 2025, in the state of Uttar Pradesh 39 number of industries were inspected by CPCB, and no industry in Etah and Kasganj district was among these. Out of these industries, 16 units were found non-complying with environmental norms and suitable action has been taken against the non-

complying industries. State wise number of the inspected units and action taken on non-complying industries during the last five years are given in the enclosed **Statement –II.**

During 2009, CPCB formulated Comprehensive Environmental Pollution Index (CEPI), to characterize environmental quality at industrial area following algorithm of pollution source, pathway and receptor. The CEPI framework was amended in April, 2016 and CPCB conducted environmental quality monitoring for evaluation of CEPI scores in 100 polluted industrial areas across the country during 2018 with co-ordination of SPCBs. Concerned SPCBs/PCCs has prepared Action Plan for Critically Polluted Areas (CEPI Score 70 and above) and Severely Polluted Areas (CEPI score between 60 to 70). CPCB has also developed CEPI portal to review the progress and implementation of action plan by SPCBs/PCCs.

STATEMENT – I**National Water Quality Monitoring Network**

States/UTs	River	Lake	Pond	Tank	Wet land	Reservoir	Canal	Beach	Marine	Coastal	Creek	Sea	Drain	STP	Water treatment plant (raw water)	Ground water	grand total
Andhra Pradesh	45	16	-	3	21	5	5	9	7	-	1	10	4	1	-	33	160
Arunachal Pradesh	17	-	-	-	-	-	-	-	-	-	-	-	-	-	-		17
Assam	110	34	24	-	2	-	-	-	-	-	-	-	-	-	-	67	237
Bihar	95	3	2	-	-	-	-	-	-	-	-	-	-	-	-	70	170
Chandigarh	-	1	-	-	-	-	-	-	-	-	-	-	3	-	-	7	11
Chhattisgarh	29	-	1	-	-	1	-	-	-	-	-	-	-	-	-	8	39
CPCB, Delhi	14	-	-	-	-	-	1	-	-	-	-	-	-	-	-	1	16
Daman and Diu, Dadra and Nagar Haveli	12	-	-	-	-	-	-	-	-	-	-	-	-	-	-	12	24
Delhi	7	3	-	-	-	-	2	-	-	-	-	-	26	-	6	44	88
Goa	32	44	-	-	-	2	3	20	-	-	4	-	-	1	-	9	115
Gujarat	60	17	2	-	3	4	3	-	-	-	3	-	-	2	-	88	182

States/UTs	River	Lake	Pond	Tank	Wet land	Reservoir	Canal	Beach	Marine	Coastal	Creek	Sea	Drain	STP	Water treatment plant (raw water)	Ground water	grand total
Haryana	12	4	1	-	1	-	14	-	-	-	-	-	1	-	3	29	65
Himachal Pradesh	149	5	1	-	-	1	-	-	-	-	-	-	32	-	-	55	243
Jammu and Kashmir	58	33	-	-	9	-	-	-	-	-	-	-	1	-	-	23	124
Jharkhand	63	4	4	-	-	-	-	-	-	-	-	-	-	-	-	3	74
Karnataka	118	126	1	67	-	6	-	-	-	-	-	5	-	-	-	2	325
Kerala	130	29	7	-	-	-	3	3	-	-	-	2	1	1	-	35	211
Ladakh	4	3	-	-	1	-	-	-	-	-	-	-	1	-	-	-	9
Lakshadweep	-	-	3	-	-	-	-	-	-	-	-	-	-	-	-	42	45
Madhya Pradesh	160	20	11	1	-	8	-	-	-	-	-	-	-	-	-	54	254
Maharashtra	156	1	-	-	-	-	-	-	-	-	20	15	10	-	-	50	252
Manipur	44	5	14	-	-	-	2	-	-	-	-	-	-	-	-	10	75
Meghalaya	64	7	-	-	-	-	-	-	-	-	-	-	-	-	-	13	84
Mizoram	67	6	13	-	-	9	-	-	-	-	-	-	-	-	-	26	121
Nagaland	16	2	-	-	-	-	-	-	-	-	-	-	-	-	-	10	28
Odisha	135	7	8	-	-	1	9	-	89	-	1	-	3	3	-	90	346
Puducherry	6	3	-	-	-	-	-	-	-	3	-	-	-	-	-	22	34

[illegible]

States/UTs	River	Lake	Pond	Tank	Wet land	Reser voir	Canal	Beach	Mari ne	Coastal	Creek	Sea	Drain	STP	Water treatment plant (raw water)	Groun d water	grand total
Uttar Pradesh	108	7	2	-	3	1	1	-	-	-	-	-	-	-	2	39	163
Uttarakha nd	36	2	-	-	1	-	3	-	-	-	-	-	-	-	-	19	61
West Bengal	56	14	-	-	2	-	2	-	1	-	-	-	-	-	-	68	143
Grand Total	2155	558	141	102	56	52	63	34	97	3	30	63	98	40	11	1233	4736

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found non-complying with environmental norms	No. of industries to whom closure directions were issued u/s 5 of EPA, 1986	No. of industries for which closure direction have been revoked	No. of industries to whom Show-cause notices (SCNs)/Technical directions were issued u/s 5 of EPA, 1986	No. of industries which have complied with SCNs/Technical Directions of CPCB	No. of industries to which directives were issued in the form of a letter	No. of industries which have complied with CPCB directives	No. of non-complying units for which directions were issued to SPCBs/PCCs u/s 18(1)(b) of Water/Air Act for further action	No. of units complied with directions (issued u/s 18(1)(b) to SPCBs/PCCs)	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB/SPCB are still in force
		A	B	C	D	E	F	G	H	I	J	K=D+F+H+J	L=B-K
4	Assam	12	5	0	0	4	2	0	0	1	1	3	2
5	Bihar	5	2	1	1	0	0	1	1	0	0	2	0
6	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
7	Chhattisgarh	12	3	0	0	2	0	0	0	1	0	0	3
8	Daman and Diu and Dadra and Nagar Haveli	1	0	0	0	0	0	0	0	0	0	0	0
9	Delhi	4	4	0	0	0	0	3	1	1	0	1	3
10	Goa	1	0	0	0	0	0	0	0	0	0	0	0
11	Gujarat	41	21	2	2	13	7	0	0	6	0	9	12

[illegible]

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found non-complying with environmental norms	No. of industries to whom closure directions were issued u/s 5 of EPA, 1986	No. of industries for which closure direction have been revoked	No. of industries to whom Show-cause notices (SCNs)/Technical directions were issued u/s 5 of EPA, 1986	No. of industries which have complied with SCNs/Technical Directions of CPCB	No. of industries to which directives were issued in the form of a letter	No. of industries which have complied with CPCB directives	No. of non-complying units for which directions were issued to SPCBs/PCCs u/s 18(1)(b) of Water/Air Act for further action	No. of units complied with directions (issued u/s 18(1)(b) to SPCBs/PCCs)	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB/SPCB are still in force
		A	B	C	D	E	F	G	H	I	J	K=D+F+H+J	L=B-K
21	Maharashtra	44	29	3	3	14	4	2	2	10	0	9	20
22	Manipur	0	0	0	0	0	0	0	0	0	0	0	0
23	Meghalaya	5	1	0	0	0	0	0	0	1	0	0	1
24	Mizoram	2	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
26	Odisha	13	3	0	0	3	2	0	0	0	0	2	1
27	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
28	Punjab	5	4	0	0	1	1	3	1	0	0	2	2
29	Rajasthan	20	8	0	0	3	2	1	1	4	0	3	5
30	Sikkim	5	5	0	0	4	3	0	0	1	1	4	1

Sl. No.	State/UT	Total no. of industries Inspected	No. of industries found non-complying with environmental norms	No. of industries to whom closure directions were issued u/s 5 of EPA, 1986	No. of industries for which closure direction have been revoked	No. of industries to whom Show-cause notices (SCNs)/Technical directions were issued u/s 5 of EPA, 1986	No. of industries which have complied with SCNs/Technical Directions of CPCB	No. of industries to which directives were issued in the form of a letter	No. of industries which have complied with CPCB directives	No. of non-complying units for which directions were issued to SPCBs/PCCs u/s 18(1)(b) of Water/Air Act for further action	No. of units complied with directions (issued u/s 18(1)(b) to SPCBs/PCCs)	No. of units found non-complying during inspection but complying as on date	No. of industries for which SCN/directions of CPCB/SPCB are still in force
		A	B	C	D	E	F	G	H	I	J	K=D+F+H+J	L=B-K
31	Tamil Nadu	17	10	0	0	4	2	2	1	4	0	3	7
32	Telangana	20	8	1	1	5	5	0	0	2	0	6	2
33	Tripura	3	2	0	0	2	2	0	0	0	0	2	0
34	Uttar Pradesh	39	16	0	0	13	3	2	0	1	0	3	13
35	Uttarakhand	10	5	0	0	5	2	0	0	0	0	2	3
36	West Bengal	10	4	0	0	4	2	0	0	0	0	2	2
	Total	360	173	10	10	98	47	22	12	43	3	72	101

किसान क्रेडिट कार्ड योजना के अंतर्गत ऋण सीमा

1024. श्री दिलीप शङ्कीया:

श्री बिद्युत बरन महतो:

श्री लुम्बा राम:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्तमान में किसान क्रेडिट कार्ड योजना के अंतर्गत किसानों को अधिकतम कितनी ऋण राशि प्रदान की गई है और विगत दो वर्षों के दौरान उक्त योजना के अंतर्गत राज्य/संघ राज्यक्षेत्रवार कितने किसानों को कितनी-कितनी ऋण राशि संवितरित की गई है;
- (ख) क्या उक्त योजना की ब्याज दरें सामान्य ऋणों की तुलना में बहुत कम हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार का किसान क्रेडिट कार्ड योजना के अंतर्गत ऋण सीमा बढ़ाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का कृषि उपकरणों और साधनों के वित्तपोषण हेतु किसान क्रेडिट कार्ड योजना का विस्तार करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (ग): किसान क्रेडिट कार्ड (केसीसी) के तहत ऋण सीमा का परिकलन राज्य स्तरीय तकनीकी समिति (एसएलटीसी) द्वारा निर्धारित वित्त की मात्रा के आधार पर किया जाता है। वित्त की मात्रा कृषि-जलवायु क्षेत्रों, प्रति एकड़ फसल पद्धतियों और मौसमी परिवर्तनों आदि के आधार पर निर्धारित किया जाता है। किसान क्रेडिट कार्ड (केसीसी) योजना के तहत अधिकतम ऋण की कोई विनिर्दिष्ट कोई सीमा नहीं है। तथापि, भारत सरकार संशोधित ब्याज सहायता योजना (एमआईएसएस) के अंतर्गत 7% वार्षिक दर पर अल्पावधि कार्यशील पूंजी ऋण प्रदान करने के लिए 1.5% ब्याज सहायता प्रदान करती है। इसके अलावा, ऋणों का समय पर पुनर्भुगतान करने पर किसानों को 3% का त्वरित पुनर्भुगतान प्रोत्साहन भी प्रदान किया जाता है। इसलिए, किसानों के लिए प्रभावी ब्याज दर 4% है।

केंद्रीय बजट 2025-26 में, सरकार ने केसीसी के माध्यम से लिए गए ऋणों के लिये एमआईएसएस के तहत ऋण सीमा को 3 लाख रुपए से बढ़ाकर 5 लाख रुपए करने की घोषणा की है।

पिछले दो वर्ष के दौरान किसान क्रेडिट कार्ड के अंतर्गत बकाया ऋणों वाले किसानों की राज्य/संघ राज्य क्षेत्र-वार संख्या को **विवरण** में दर्शाया गया है।

(घ): केसीसी के संबंध में भारतीय रिजर्व बैंक द्वारा बैंकों को जारी वर्तमान दिशानिर्देशों के अनुसार, केसीसी के तहत कृषि औजारों और उपकरणों की खरीद के लिए ऋण सहित कृषि एवं संबद्ध कार्यकलापों हेतु निवेश ऋण उपलब्ध है।

विवरण

31 मार्च, 2023 और 31 मार्च, 2024 तक राज्य/संघ राज्य क्षेत्र-वार परिचालनरत किसान क्रेडिट कार्ड के आंकड़े निम्नानुसार हैं:-

(राशि करोड़ रुपये में और '000 में जारी किए गए कार्डों की संख्या)

क्र. सं.	राज्य/संघ राज्य क्षेत्र	परिचालनरत केसीसी की संख्या		परिचालनरत केसीसी के तहत बकाया राशि	
		31.3.2023 की स्थिति के अनुसार	31.03.2024* की स्थिति के अनुसार	31.03.2023 की स्थिति के अनुसार	31.03.2024* की स्थिति के अनुसार
1	अंडमान और निकोबार द्वीप समूह	9	8	38	23
2	आंध्र प्रदेश	4,552	4,853	60,879	65,455
3	अरुणाचल प्रदेश	10	18	81	195
4	असम	688	671	4,119	4,615
5	बिहार	2,577	2,683	17,388	18,801
6	चंडीगढ़	1	2	99	126
7	छत्तीसगढ़	1,917	2,147	10,756	10,582
8	दादरा और नगर हवेली तथा दमन और दीव	2	2	40	40
9	गोवा	9	12	109	169
10	गुजरात	3,018	3,137	62,373	71,132
11	हरियाणा	2,287	2,362	50,042	54,000
12	हिमाचल प्रदेश	458	503	8,009	9,072
13	जम्मू और कश्मीर	911	1,067	6,363	6,974
14	झारखंड	968	996	5,200	5,560

15	कर्नाटक	4,720	5,499	54,161	62,794
16	केरल	2,594	2,592	43,401	49,036
17	लद्दाख	28	28	258	268
18	लक्षद्वीप	2	3	15	22
19	मध्य प्रदेश	6,267	6,500	78,092	84,523
20	महाराष्ट्र	7,175	7,218	70,329	78,018
21	मणिपुर	20	20	165	159
22	मेघालय	72	77	360	467
23	मिजोरम	35	40	315	373
24	नागालैंड	30	32	179	192
25	नई दिल्ली	3	3	44	43
26	ओडिशा	3,971	4,466	21,744	29,097
27	पुडुचेरी	13	20	286	392
28	पंजाब	2,198	2,235	55,423	57,830
29	राजस्थान	6,540	6,846	99,543	1,08,973
30	सिक्किम	9	10	56	62
31	तमिलनाडु	3,580	4,032	42,132	52,112
32	तेलंगाना	4,337	4,509	44,405	47,786
33	त्रिपुरा	199	181	507	556
34	उत्तर प्रदेश	10,705	10,917	1,28,115	1,38,621
35	उत्तराखंड	509	557	6,365	6,479
36	पश्चिम बंगाल	3,132	3,005	14,531	15,856

* अनंतिम आंकड़े

स्रोत: भारत में बैंकिंग की प्रवृत्ति और प्रगति पर आरबीआई की रिपोर्ट 2023-24

EMPLOYMENT IN TOP FIVE HUNDRED COMPANIES IN PRIVATE SECTOR

1025. SUSHRI MAHUA MOITRA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of number of workers employed in top five hundred companies and Micro, Small and Medium Enterprises (MSMEs) in the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR) indicating employment on usual status for persons age 15 years and above is 58.2% in 2023-24.

As per the Reserve Bank of India's (RBI) latest KLEMS (K: Capital, L: Labour, E: Energy, M: Materials and S: Services) data, employment in economic activities in the country including top five hundred companies and Micro, Small and Medium Enterprises (MSMEs) in the private sector is 64.33 crore in year 2023-24.

The Ministry of Statistics and Programme Implementation (MoSPI) conducts Annual Survey of Industries (ASI) for organized manufacturing. As per the data in latest ASI report, number of persons employed in manufacturing industries increased from 1.56 crore in 2017-18 to 1.85 crore in 2022-23.

The Ministry of MSME launched Udyam Registration Portal on 01.07.2020 which is fully online, paperless and based on self-declaration. A total of 5.52 crore Micro, Small and Medium Enterprises (MSMEs) have been registered on Udyam Registration Portal, including Udyam Assist Platform (UAP), from 01.07.2020 to 26.11.2024. This includes 5.44 crore Micro

Enterprises, 7.28 lakh Small Enterprises, and 68.73 thousand Medium Enterprises.

NRUSINGHANATH AND HARISHANKAR TEMPLES AS TOURIST DESTINATION

1026. SHRI PRADEEP PUROHIT:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government is considering declaring major tourist destinations in Odisha, including Nrusinghanath Temple and Harishankar Temple, as national tourism spots;
- (b) whether any steps have been taken or proposals submitted by the Government to promote these temples under national tourism schemes, considering their historical, cultural and religious significance, if so, the details thereof; and
- (c) whether the Government plans to allocate special funds or launch development projects to enhance infrastructure, connectivity and tourism facilities at Nrusinghanath Temple and Harishankar Temple as well as Odisha and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM(SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (c): The development and promotion of tourism destinations and products are primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UT).

The Ministry of Tourism through its central sector schemes of 'Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)', 'Swadesh Darshan (SD)', and 'Assistance to Central Agencies for Tourism Infrastructure Development' complements the efforts of tourism infrastructure development in the country by extending financial assistance to the State Governments/UT Administrations including the State of Odisha.

The Ministry of Tourism as part of its ongoing endeavour promotes various tourism destinations and products of the country including Odisha through promotional activities, events, website, social media promotions etc.

No proposal is under consideration of the Ministry of Tourism for development of infrastructure around the sites Nrusinghanath Temple and Harishankar Temple in Odisha. Receiving proposals from the State Governments/UT Administrations/Central Agencies for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

Details of the projects sanctioned in Odisha under the different schemes of the Ministry are given in the enclosed **Statement**.

STATEMENT

Details of project sanctioned under PRASHAD Scheme:-

Name of scheme	Year of Sanction	Sanctioned Amount in ₹ Crore
Infrastructure Development at Puri	2014-15	50.00

Details of project sanctioned under Swadesh Darshan scheme:-

State/UT	Circuit/ Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82

Details of destination identified under SD 2.0 in the state of Odisha:-

Odisha	Koraput, Debrigarh

Details of project under Special Assistance to States for Capital Investment (SASCI Scheme):-

State	Name of the Project	Sanctioned Cost (₹ Crore)
Odisha	Development of Satkosia	99.99
Odisha	Development of Hirakund	99.90

NEW KVs IN KERALA**1027. SHRI KODIKUNNIL SURESH:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of proposals for setting up Kendriya Vidyalayas (KVs) in Kerala during the current and previous financial years;

- (b) the locations identified for these new KVs and the criteria used for their selection;
- (c) the total funds allocated and the expected timeline for establishing these schools;
- (d) whether the Government has taken any steps to address the increasing demand for KVs in Kerala, if so, the details thereof; and
- (e) the details of KV's sanctioned in Kerala during the last ten years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e) At present, 1253 Kendriya Vidyalayas (KVs) including 38 KVs in Kerala are functional across the country. Opening of new KVs is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence and Paramilitary personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India/State Governments/Union Territories (UTs) Administrations, with commitment to provide requisite resources including land and temporary accommodation for setting up a new KV as per norms. The proposals are subject to approval of the competent authority as per extant procedures. KVs are not opened on the criteria of State/UT.

The budgetary support is provided to Kendriya Vidyalaya Sangathan (KVS) every year as Grants-in-aid under three distinct Heads of Account viz. Salaries, General and Creation of Capital Assets for opening and functioning of Kendriya Vidyalayas (KVs). Funds are not allocated to KVS State/UT-wise. The funds allocated to KVS during the last three financial years and current year are as under: -

(Rs. in crore)

Year	Funds Allocated
2021-22	6800.00
2022-23	7461.25
2023-24	8500.00
2024-25	8727.00

As per information received from KVS, KV Kottayam, Kudurthy (Kottayam), KV Nilleswar (Kasaragod) and KV Konni (Pathnamthitta) are sanctioned and made functional during the last ten years in the State of Kerala. Further, KV Thrikkakara (Ernakulam) was sanctioned in March, 2019, however, this Vidyalaya could not be made functional due to non-transfer of suitable land, free of cost and rent free temporary accommodation in favour of KVS by the State Government of Kerala. The Government of India has recently approved the proposal for opening of 85 new KVs under Civil/Defence Sector across the country and expansion of one existing KV i.e. KV Shivamogga, District Shivamogga, Karnataka by adding 2 additional Sections in all the classes including one KV Thodupuzha (Idduki) in Kerala.

MUDRA LOAN SANCTIONED UNDER SHISHU, TARUN AND KISHORE CATEGORIES

1028. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **FINANCE** be pleased to state:

(a) the details of the number of MUDRA loan applications received and sanctioned under 'Shishu', 'Tarun' and 'Kishore' categories since the inception of MUDRA Yojana in the State of Gujarat;

(b) the details of the loan amount disbursed under the said scheme, year, district, and social category-wise (SC, ST, OBC, Women, first-time entrepreneurs etc.); and

(c) the details of the average interest rate charged by banks for loans sanctioned under the above categories of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): As per data uploaded by Member Lending Institutions (MLIs) on the MUDRA portal, as on 24.01.2025, more than 1.54 crore loans amounting to Rs. 1.26 lakh crore have been sanctioned in the State of Gujarat since inception of the Scheme. The details are as under:

(Amt. in Rs. crore)

Category	No. of Loan a/cs sanctioned	Amount of loan sanctioned
Shishu	113.24 lakh	34,311
Kishor	34.24 lakh	49,308
Tarun	7.12 lakh	42,821

Further, 269 loan accounts amounting to Rs.37 crore have been sanctioned under 'Tarun Plus' category, which was introduced as per Budget Announcement 2024-25.

The details of applications received for loan under Pradhan Mantri Mudra Yojana (PMMY) are not centrally maintained.

(b): Year-wise, District-wise and social category-wise details of the loan amount disbursed since launch of the MUDRA Scheme in the State of Gujarat, are given in the enclosed **Statement**.

(c): As per Reserve Bank of India (RBI) Circular dated 9th April, 2010, all credit related matters of banks, including rate of interest (ROI), have been deregulated and are governed by the Bank's own lending policies, subject to extant RBI guidelines. The interest rate charged for PMMY loans by Public Sector Banks (PSBs) and Private Sector Banks ranges from 9.35% - 12.80% and 6.96% - 30% respectively. Interest rate charged by MLIs is based on cost of funds, risk profile of the borrower, tenure of loans etc.

<u>STATEMENT</u>						
Year-wise, District-wise and social category-wise details of the loan amount disbursed since launch of the MUDRA Scheme in the State of Gujarat						
(Amount in Rs. Crore)						
FY	2016-17	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs /Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	65.80	11.95	218.69	481.94	449.17
2	Amreli	1.68	0.45	9.13	14.85	34.76
3	Anand	10.76	4.24	53.19	121.04	133.57
4	Aravalli	5.19	2.61	21.60	21.37	25.01
5	Banas Kantha	6.41	1.52	33.60	42.64	47.32
6	Bharuch	12.37	8.24	28.17	67.26	62.49
7	Bhavnagar	6.32	1.81	76.32	69.26	99.20
8	Botad	1.69	1.15	4.39	6.39	6.59
9	Chhotaudepur	2.91	4.88	4.13	8.80	20.77
10	Dahod	8.33	18.83	16.11	21.95	34.47
11	Dang	0.06	0.91	0.01	0.48	1.71

12	Devbhumi Dwarka	0.58	0.15	4.07	4.12	10.10
13	Gandhinagar	7.54	1.47	36.12	93.24	64.27
14	Gir Somnath	1.90	0.11	3.22	1.23	10.41
15	Jamnagar	4.73	0.60	30.98	41.42	63.18
16	Junagadh	3.88	1.52	43.73	48.34	59.55
17	Kachchh	12.43	2.51	31.86	60.68	106.10
18	Kheda	7.39	2.90	78.52	85.09	81.70
19	Mahesana	14.35	1.97	101.75	84.34	136.11
20	Mahisagar	2.88	5.77	13.45	16.86	22.41
21	Morbi	2.33	0.38	15.26	13.41	25.24
22	Narmada	5.03	12.71	10.31	28.00	14.52
23	Navsari	8.81	17.86	19.32	40.48	68.02
24	Panch Mahals	14.70	12.49	53.68	128.97	47.22
25	Patan	6.44	1.24	31.38	38.35	34.60
26	Porbandar	1.00	0.35	6.31	4.10	20.24
27	Rajkot	12.48	4.77	69.98	107.50	155.93
28	Sabar Kantha	12.13	4.91	45.79	81.80	47.08
29	Surat	37.12	33.23	79.76	225.78	253.59
30	Surendranagar	2.83	2.08	20.08	31.87	30.81
31	Tapi	1.32	12.51	3.57	13.52	11.42

32	Vadodara	50.01	21.61	99.36	229.03	276.70
33	Valsad	14.98	38.20	29.38	77.54	88.49
34	Other #	28.79	19.93	192.24	240.28	546.83
	Total	375.17	255.86	1,485.46	2,551.93	3,089.58

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2017-18	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	83.05	24.67	263.00	512.46	549.07
2	Amreli	3.19	0.07	10.85	12.03	64.97
3	Anand	11.07	7.82	55.01	149.33	176.38
4	Aravalli	9.84	3.81	17.55	20.07	35.92
5	Banas Kantha	8.78	1.55	48.94	39.71	89.70
6	Bharuch	9.62	9.62	27.80	85.00	99.80
7	Bhavnagar	8.66	1.30	86.67	87.69	131.71
8	Botad	1.44	0.55	8.39	5.71	8.77
9	Chhotaudepur	2.03	6.69	4.77	10.10	25.46
10	Dahod	5.36	23.11	12.71	32.39	34.77
11	Dang	0.05	4.10	0.20	1.53	6.18
12	Devbhumi Dwarka	0.71	0.03	8.20	4.39	17.44

13	Gandhinagar	9.69	1.17	37.75	89.73	108.02
14	Gir Somnath	0.99	0.08	6.60	2.52	19.72
15	Jamnagar	6.04	0.41	30.95	29.04	83.64
16	Junagadh	3.89	0.45	24.74	18.83	99.21
17	Kachchh	19.60	2.62	43.12	65.24	128.54
18	Kheda	14.05	12.66	82.69	125.04	134.77
19	Mahesana	18.44	2.71	115.58	116.90	169.72
20	Mahisagar	3.53	8.74	20.36	24.12	35.15
21	Morbi	2.40	0.52	21.43	16.86	37.36
22	Narmada	6.73	19.21	13.52	45.58	22.03
23	Navsari	13.31	28.46	32.23	67.71	99.49
24	Panch Mahals	15.70	14.70	57.31	200.90	55.91
25	Patan	4.91	0.79	30.72	29.31	54.02
26	Porbandar	2.45	0.56	34.26	13.68	36.57
27	Rajkot	8.57	2.54	49.83	75.28	208.27
28	Sabar Kantha	14.18	5.75	54.52	85.87	99.70
29	Surat	38.24	37.99	75.01	356.60	333.82
30	Surendranagar	7.94	3.22	38.47	49.65	63.02
31	Tapi	2.19	10.97	6.95	21.17	11.74
32	Vadodara	37.77	48.75	122.24	382.79	334.41
33	Valsad	13.12	47.46	37.92	122.98	116.98

34	Other #	52.08	31.71	325.67	230.65	555.58
	Total	439.62	364.79	1,805.96	3,130.86	4,047.84

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2018-19	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	84.68	25.37	158.27	554.28	585.05
2	Amreli	2.10	0.21	13.36	13.56	50.14
3	Anand	11.42	9.67	77.17	198.75	157.63
4	Aravalli	4.17	3.99	13.52	19.31	26.28
5	Banas Kantha	7.98	1.51	49.96	56.60	79.05
6	Bharuch	12.91	24.15	36.12	133.00	121.37
7	Bhavnagar	19.94	1.85	101.06	108.09	135.34
8	Botad	2.97	1.09	16.49	21.72	11.73
9	Chhotaudepur	4.41	12.93	7.06	22.80	31.30
10	Dahod	16.00	75.24	48.74	185.31	39.29
11	Dang	0.10	3.20	0.13	1.18	4.43

12	Devbhumi Dwarka	1.15	0.31	10.83	6.45	17.70
13	Gandhinagar	8.87	1.12	36.93	92.18	96.22
14	Gir Somnath	1.78	0.41	8.25	4.90	25.49
15	Jamnagar	5.14	0.94	41.71	34.52	93.60
16	Junagadh	5.01	0.49	36.53	19.64	78.88
17	Kachchh	18.00	3.95	36.15	62.02	128.22
18	Kheda	20.68	14.07	97.28	183.62	118.59
19	Mahesana	23.17	9.91	130.17	149.09	176.16
20	Mahisagar	3.25	33.27	16.64	46.12	18.51
21	Morbi	5.48	0.84	28.88	21.89	57.48
22	Narmada	12.16	30.73	14.52	73.99	23.14
23	Navsari	17.55	36.66	33.59	114.50	112.37
24	Panch Mahals	14.06	11.82	68.76	151.36	44.02
25	Patan	8.57	1.39	27.77	37.10	38.14
26	Porbandar	0.99	0.62	19.55	7.46	21.32
27	Rajkot	11.48	3.98	60.07	90.80	206.37
28	Sabar Kantha	14.90	16.44	82.19	140.70	119.89
29	Surat	42.48	47.27	78.20	422.24	396.41
30	Surendranagar	10.54	20.53	44.99	78.33	57.86
31	Tapi	3.20	10.63	6.28	22.85	12.74

32	Vadodara	49.39	35.76	92.24	402.92	340.31
33	Valsad	12.38	58.85	49.30	132.64	147.49
34	Other #	68.93	39.00	330.60	278.22	554.25
	Total	525.84	538.20	1,873.31	3,888.14	4,126.77

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2019-20	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs /Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	134.80	141.10	359.63	1,222.49	1,435.51
2	Amreli	1.90	0.10	13.30	12.47	41.92
3	Anand	13.04	9.54	81.63	184.07	167.39
4	Aravalli	7.90	4.27	19.38	35.22	58.13
5	Banas Kantha	4.19	1.61	51.34	46.48	119.30
6	Bharuch	11.11	25.72	29.57	116.15	127.91
7	Bhavnagar	22.83	2.09	99.48	112.52	130.46
8	Botad	3.94	0.87	21.91	26.55	12.60
9	Chhotaudepur	4.12	18.69	7.57	27.79	36.37
10	Dahod	27.12	137.21	45.66	335.94	46.45
11	Dang	0.01	3.89	0.25	0.94	4.40
12	Devbhumi Dwarka	1.80	0.44	15.91	10.68	23.08

13	Gandhinagar	5.38	0.93	32.06	62.98	109.31
14	Gir Somnath	1.85	0.92	11.59	7.58	20.67
15	Jamnagar	5.71	0.52	53.93	36.16	96.77
16	Junagadh	4.37	0.83	49.87	22.76	81.58
17	Kachchh	23.53	3.72	53.88	95.67	162.73
18	Kheda	18.81	11.78	99.67	179.32	142.82
19	Mahesana	21.89	5.89	131.48	124.41	196.69
20	Mahisagar	10.76	29.96	21.46	79.76	26.22
21	Morbi	6.29	1.99	32.00	30.22	64.58
22	Narmada	11.31	27.39	7.00	68.73	19.14
23	Navsari	12.90	26.47	26.53	102.02	97.51
24	Panch Mahals	14.82	13.16	55.22	173.56	69.61
25	Patan	9.51	1.19	23.80	30.65	38.04
26	Porbandar	1.09	0.52	13.16	6.01	24.69
27	Rajkot	10.33	3.44	69.97	84.88	228.76
28	Sabar Kantha	17.70	23.60	86.29	184.29	114.20
29	Surat	25.53	52.15	60.50	358.77	389.25
30	Surendranagar	15.05	35.86	49.82	103.21	73.57
31	Tapi	2.60	10.36	3.12	20.65	8.23
32	Vadodara	43.11	32.64	78.56	326.68	364.28
33	Valsad	10.04	43.86	42.69	119.48	135.29

34	Other #	65.19	69.76	325.89	337.58	130.48
	Total	570.53	742.47	2,074.12	4,686.67	4,797.94

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2020-21	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	56.52	14.54	128.00	317.51	601.92
2	Amreli	3.34	0.60	9.88	15.38	39.88
3	Anand	14.79	13.16	95.96	178.94	128.28
4	Aravalli	9.29	6.73	47.83	72.19	35.29
5	Banas Kantha	6.94	2.42	70.36	54.70	88.47
6	Bharuch	11.21	21.13	31.07	110.27	112.97
7	Bhavnagar	19.03	1.80	80.73	97.75	113.74
8	Botad	2.11	0.63	14.76	16.21	8.76
9	Chhotaudepur	4.19	18.71	11.20	27.69	24.71
10	Dahod	23.94	157.71	166.76	340.06	62.82
11	Dang	0.24	2.55	0.66	0.34	3.41
12	Devbhumi Dwarka	0.94	0.33	12.65	8.57	21.03
13	Gandhinagar	8.52	2.66	34.04	52.08	108.41
14	Gir Somnath	1.55	1.17	10.90	5.92	24.42
15	Jamnagar	3.93	0.49	41.19	31.70	90.78

16	Junagadh	3.60	1.01	25.79	15.97	64.92
17	Kachchh	12.77	2.54	53.32	60.38	174.61
18	Kheda	15.95	10.97	95.69	157.16	98.67
19	Mahesana	23.28	9.39	141.21	119.76	168.81
20	Mahisagar	8.50	27.98	60.16	92.35	21.29
21	Morbi	5.16	1.53	18.95	17.68	53.60
22	Narmada	5.67	23.24	6.79	56.02	19.30
23	Navsari	8.37	34.12	25.13	100.21	71.12
24	Panch Mahals	22.76	28.97	122.15	215.31	71.35
25	Patan	8.52	1.24	24.56	25.87	33.66
26	Porbandar	1.39	0.75	11.49	9.26	22.74
27	Rajkot	11.43	4.49	63.47	78.49	178.24
28	Sabar Kantha	17.88	21.96	94.19	133.06	68.39
29	Surat	16.71	33.29	64.65	320.83	315.88
30	Surendranagar	8.67	17.78	40.01	61.24	61.96
31	Tapi	3.62	29.19	4.02	33.73	33.43
32	Vadodara	46.05	37.51	86.38	286.27	330.59
33	Valsad	9.75	38.47	34.01	127.20	98.22
34	Other #	58.19	88.40	363.22	460.76	177.49
	Total	454.81	657.46	2,091.18	3,700.86	3,529.16

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2021-22	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	82.63	17.97	183.23	413.25	862.41
2	Amreli	2.43	0.67	11.72	15.16	30.40
3	Anand	15.50	13.73	111.54	263.97	120.29
4	Aravalli	9.30	8.14	79.51	97.47	30.00
5	Banas Kantha	11.36	8.85	78.18	99.12	66.34
6	Bharuch	16.67	20.80	24.48	115.04	72.55
7	Bhavnagar	22.11	1.69	125.30	120.22	107.46
8	Botad	4.82	1.00	28.29	16.92	11.26
9	Chhotaudepur	3.66	20.16	28.22	44.25	13.24
10	Dahod	32.03	222.75	176.47	405.25	58.81
11	Dang	0.04	2.55	0.28	1.09	1.81
12	Devbhumi Dwarka	1.03	0.05	14.18	13.49	19.10
13	Gandhinagar	7.95	1.65	47.60	96.60	80.88
14	Gir Somnath	1.05	0.23	11.27	6.42	17.81
15	Jamnagar	3.55	1.03	53.85	59.33	89.65

16	Junagadh	2.76	0.80	19.16	16.93	48.50
17	Kachchh	14.79	4.35	65.24	97.58	167.50
18	Kheda	18.55	13.64	121.44	182.32	93.58
19	Mahesana	22.93	8.84	216.39	188.66	173.28
20	Mahisagar	16.69	41.29	62.83	117.38	20.38
21	Morbi	3.63	1.11	28.24	21.02	39.11
22	Narmada	8.83	37.62	11.02	77.79	24.74
23	Navsari	11.89	36.30	30.29	134.71	68.62
24	Panch Mahals	29.51	31.00	118.57	204.55	46.95
25	Patan	6.94	1.60	39.11	49.83	28.05
26	Porbandar	1.20	0.79	9.63	24.09	15.26
27	Rajkot	12.41	5.26	83.16	105.46	202.45
28	Sabar Kantha	21.94	27.42	120.13	188.90	114.38
29	Surat	24.97	50.25	75.04	405.63	287.74
30	Surendranagar	5.93	39.40	56.33	91.10	39.02
31	Tapi	3.28	34.63	3.90	27.59	17.84
32	Vadodara	68.53	45.36	108.78	287.59	262.18
33	Valsad	8.37	53.94	37.88	139.01	97.82
34	Other #	55.60	150.38	511.43	603.60	300.04
	Total	552.88	905.25	2,692.69	4,731.32	3,629.45

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2022-23	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	74.48	22.42	185.00	420.99	2,037.48
2	Amreli	5.82	2.47	28.30	20.92	82.09
3	Anand	16.24	12.56	112.17	333.35	249.18
4	Aravalli	11.94	14.06	87.37	104.00	67.31
5	Banas Kantha	16.17	15.55	114.30	122.65	126.45
6	Bharuch	19.13	29.49	31.75	109.73	116.57
7	Bhavnagar	17.03	2.96	186.00	161.09	223.58
8	Botad	5.90	0.97	54.48	32.89	38.44
9	Chhotaudapur	4.58	27.44	12.91	38.19	35.14
10	Dahod	36.90	253.21	125.82	392.88	104.32
11	Dang	0.23	5.19	0.22	1.74	6.36
12	Devbhumi Dwarka	2.22	0.68	31.20	24.23	55.77
13	Gandhinagar	7.39	2.48	70.47	108.67	110.23
14	Gir Somnath	1.24	0.47	20.55	9.77	46.85

15	Jamnagar	4.47	1.53	69.81	82.79	163.64
16	Junagadh	5.58	2.35	39.49	30.63	130.55
17	Kachchh	21.55	6.42	65.43	139.02	243.90
18	Kheda	15.83	14.72	137.67	253.84	187.03
19	Mahesana	25.35	5.49	209.12	221.26	232.65
20	Mahisagar	9.33	45.98	71.21	135.50	38.99
21	Morbi	7.87	1.68	47.72	31.13	101.69
22	Narmada	9.01	52.74	8.03	86.57	33.86
23	Navsari	11.72	46.54	35.63	125.11	130.83
24	Panch Mahals	27.56	22.69	130.72	249.87	103.56
25	Patan	8.17	1.19	45.02	57.68	48.07
26	Porbandar	1.44	1.85	24.90	32.67	44.32
27	Rajkot	16.34	7.54	97.46	120.38	402.03
28	Sabar Kantha	23.64	22.43	121.36	190.75	148.25
29	Surat	30.82	70.97	88.85	360.15	525.84
30	Surendranagar	9.08	34.52	90.03	102.90	85.75
31	Tapi	1.60	54.68	4.28	34.36	36.46
32	Vadodara	56.88	44.51	117.10	300.91	387.77
33	Valsad	12.32	76.83	49.92	132.47	162.29
34	Other #	53.10	259.06	798.93	1,314.15	393.98
	Total	570.93	1,163.67	3,313.22	5,883.24	6,901.23

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

Pradhan Mantri Mudra Yojana (PMMY)						
(Amount in Rs. Crore)						
FY	2023-24	SC	ST	OBC	Women Entrepreneurs	New Entrepreneurs / Accounts
State	Gujarat					
S.No.	District	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount	Disbursed Amount
1	Ahmedabad	133.79	48.34	277.33	506.69	2,376.91
2	Amreli	4.85	1.67	60.96	38.64	82.12
3	Anand	21.24	12.24	128.42	262.92	244.37
4	Aravalli	15.09	17.31	146.72	165.27	116.01
5	Banas Kantha	20.32	14.28	164.52	123.35	131.71
6	Bharuch	27.02	38.61	32.68	82.08	108.81
7	Bhavnagar	31.35	4.32	245.08	183.82	216.33
8	Botad	5.84	1.30	72.27	34.78	35.08
9	Chhotaudapur	3.51	28.89	13.31	33.62	34.57
10	Dahod	39.22	240.11	97.36	425.28	111.65
11	Dang	0.20	10.78	0.23	6.16	8.79
12	Devbhumi Dwarka	3.41	0.84	49.04	31.16	72.23
13	Gandhinagar	14.28	2.89	116.39	91.20	146.05
14	Gir Somnath	3.80	2.24	60.29	27.63	107.45

15	Jamnagar	7.06	1.79	72.91	64.39	161.36
16	Junagadh	9.62	7.61	68.10	48.02	156.91
17	Kachchh	26.68	9.34	84.21	128.67	228.88
18	Kheda	16.41	16.90	161.56	292.69	229.51
19	Mahesana	33.36	5.19	210.43	201.17	164.51
20	Mahisagar	20.39	39.89	86.50	175.43	30.52
21	Morbi	14.39	3.07	68.61	43.40	97.88
22	Narmada	13.04	58.55	9.19	53.30	38.41
23	Navsari	17.97	60.20	38.99	103.07	117.66
24	Panch Mahals	36.03	25.48	171.21	300.82	106.80
25	Patan	11.54	2.23	92.45	55.68	65.92
26	Porbandar	3.43	3.89	35.45	15.59	69.14
27	Rajkot	27.02	8.01	140.77	97.43	404.74
28	Sabar Kantha	26.52	25.45	150.79	181.38	146.89
29	Surat	57.39	83.45	93.56	258.74	546.20
30	Surendranagar	16.66	25.10	161.87	102.53	173.47
31	Tapi	3.22	66.66	10.00	49.86	33.93
32	Vadodara	75.11	46.68	142.27	287.91	397.22
33	Valsad	21.88	83.56	55.95	70.52	133.86
34	Other #	218.41	274.59	252.85	1,049.81	648.41
	Total	980.05	1,271.46	3,572.27	5,593.01	7,744.30

District-wise data for FY 2015-16 and for some of the NBFCs/ MFIs is not available

Source: As per data uploaded by Member Lending Institutions (MLIs) on Mudra Portal

LOSS OF FOREST COVER IN NE REGION

1029. SHRI JOYANTA BASUMATARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of total present green forest area in the North Eastern Region (NER);
- (b) whether it is a fact that hundred of acres green forest/trees have been removed in the North Eastern Region due to infrastructure development and illegal forest cutting;
- (c) whether it is a fact that NER loses over 3,100 sq. km. of green cover in last ten years;
- (d) whether any study has been under taken on the impact of decadal change in forest cover or various ecological, environment and socio-economic aspect of the region, if so, the details thereof;
- (e) whether the change in forest cover also has substantial implications on carbon sequestration, soil fertility and watershed stability, if so, the details in this regard; and
- (f) the details of action taken/proposed to be taken by the Government for replantation and check on illegal cutting of forests in the said Region?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (f) Forest Survey of India (FSI), Dehradun, an organization under the Ministry, carries out the assessment of forest and tree cover of the country

biennially and the findings are published in the India State of Forest Report (ISFR). As per ISFR 2023, the total forest and tree cover in the North Eastern Region is 1,74,394.70 square kilometre, which is 67% of the geographical area of North Eastern States.

There is an increasing trend of forest cover in the country since last decade. As per ISFR 2023, there is a net increase of the forest cover to the extent of 16,630.25 square kilometers between 2013 and 2023 assessment. However, there has been increase in forest cover in some of the states and decrease in some of the states of the country, details of which have been provided in the ISFR 2023.

The decadal change analysis of various forest parameters has been carried out in ISFR 2023. As per analysis of important characteristics of forests, there is a general improvement in soil health reflected by improvement in humus, which in turn, reflected in better grass cover and better undergrowth. There is an increase of 81.5 metric tonnes of carbon stock as compared to estimates of ISFR 2021 which includes increase of 5.19 metric tonnes of carbon stock in North Eastern Region.

The protection and management of forest and tree resources is primarily the responsibility of the State Governments/Union Territory Administrations. There are legal frameworks for the protection and management of forest and tree resources of the country which include, the Indian Forest Act 1927, Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, Wildlife (Protection) Act 1972 and the State Forest Acts, Tree Preservation Acts and Rules, etc.

The Ministry of Environment, Forest and Climate Change issues advisories to the State Governments/UT Administrations to protect forests and trees as per the provisions of the law. Further, in order to protect forests, various measures are taken by the State Forest Departments, which include survey and demarcation of forest areas, fixing of pillars along forest boundary and regular patrolling by field staff.

In addition, the Ministry provides technical and financial support to the States /UTs for protection, conservation and management of forests in the country. For afforestation, the Government is providing funds under various schemes and programmes such as National Mission for a Green India (GIM), Development of Wildlife Habitats (DWH), and Nagar Van Yojana (NVY). Afforestation is also carried out by the States/ UTs under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA).

DOMESTIC TOURISM GROWTH

1030. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

SHRI B. MANICKAM TAGORE:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of the measures taken or to be taken by the Government to address the environmental impact of tourism, ensuring that the rapid increase in foreign and domestic tourism does not compromise the country's natural resources and ecosystems, especially given the lack of focus on sustainable tourism in recent initiatives;

- (b) the reason for the disparity in job creation across regions, in rural areas, resulting in unequal benefits for local populations despite significant growth in tourism;
- (c) the details of the steps taken or to be taken by the Government to prioritize the development of domestic tourism, especially in underdeveloped regions, ensuring that local communities benefit equally from tourism revenue;
- (d) whether Rs. 2,479 crore allocated for tourism in Financial Year 2025 have not been effectively utilized in building infrastructure in rural and remote areas, if so, the reasons therefor; and
- (e) whether the special funds for developing South India, including Kanyakumari, are likely to be allocated, ensuring necessary infrastructure and promoting initiatives like Dekho Apna Desh, PRASHAD and the Vibrant Village Programme to boost tourism and explore sustainable tourism options, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e): The Ministry of Tourism has formulated a National Strategy for Sustainable Tourism and the following strategic pillars have been identified for development of sustainable tourism:

- i. Promoting Environmental Sustainability
- ii. Protecting Biodiversity
- iii. Promoting Economic Sustainability
- iv. Promoting Socio-Cultural Sustainability

v. Scheme for Certification of Sustainable Tourism

vi. IEC and Capacity Building Governance

The Ministry also launched the Travel for LiFE Initiative to promote sustainable tourism in the country and to encourage the tourists and tourism businesses to adopt sustainable tourism practices. Travel for LiFE aims to promote sustainable tourism in the country, through mindful and deliberate actions mobilized toward tourists and tourism businesses in the consumption of tourism resources. The Ministry of Tourism has also revamped its Swadesh Darshan scheme as Swadesh Darshan 2.0 (SD2.0) with the objective of developing sustainable and responsible destinations following a tourist and destination centric approach. Through these initiatives, the Government seeks to ensure that tourism contributes positively to the economy while safeguarding the environment and benefiting local communities. The list of projects sanctioned under the schemes of the Ministry in various States/Union Territories including in South India are given in the enclosed **Statement**.

STATEMENT

State wise list of projects sanctioned under PRASHAD Scheme.

(Rs. in Crore)				
S. No	Name of State/UT	No. of Projects	Sanctioned Amount	Amount released
1	Andhra Pradesh	4	150.22	84.55
2	Arunachal Pradesh	1	37.88	21.95
3	Assam	1	29.8	29.8
4	Bihar	2	33.25	33.25
5	Chhattisgarh	1	48.44	32.13

6	Gujarat	4	152.94	113.48
7	Goa	1	16.46	0
8	Haryana	1	48.53	34.68
9	Jammu and Kashmir	1	40.46	34.3
10	Jharkhand	1	36.79	34.95
11	Karnataka	1	45.71	0
12	Kerala	1	45.19	45.19
13	Madhya Pradesh	2	93.92	78.67
14	Maharashtra	1	42.18	29.93
15	Meghalaya	1	29.29	24.92
16	Mizoram	1	44.89	13.18
17	Nagaland	2	43.38	32.24
18	Odisha	1	50	10
19	Punjab	2	37.97	23.89
20	Rajasthan	1	32.64	26.11
21	Sikkim	1	33.32	28.31
22	Tamil Nadu	2	18.85	18.85
23	Telangana	3	142.28	54.32
24	Tripura	1	34.43	25.62
25	Uttar Pradesh	6	130.27	110.82
26	Uttarakhand	3	145.28	83.37
27	West Bengal	1	30.03	23.39
	Grand Total	47	1594.4	1047.92

State wise list of projects under Swadesh Darshan Scheme till 31.12.2024

(₹ in crore)

S. No	State / UTs	Swadesh Darshan			
		No. of Projects	Amount Sanctioned in ₹ Crore	Amount Released / Authorised* in ₹ Crore	Amount Utilised in ₹ Crore (as per UC submitted by the Implementing agency)

1	Andhra Pradesh	3	152.62	147.40	148.81
2	Arunachal Pradesh	2	146.49	139.16	139.16
3	Assam	2	185.66	185.65	176.36
4	Bihar	5	262.72	250.37	247.03
5	Chhattisgarh	1	96.10	94.23	94.23
6	Goa	2	197.00	197.00	195.24
7	Gujarat	3	176.97	165.74	161.11
8	Haryana	1	77.39	76.74	76.74
9	Himachal Pradesh	1	68.34	64.54	62.56
10	Jammu and Kashmir and Ladakh	6	519.58	453.46	423.43
11	Jharkhand	1	30.44	28.04	28.04
12	Kerala	5	312.47	259.13	222.05
13	Madhya Pradesh	4	349.70	342.14	342.14
14	Maharashtra	2	64.53	61.29	55.85
15	Manipur	2	117.57	106.65	104.29
16	Meghalaya	2	184.10	184.07	176.08
17	Mizoram	2	158.63	145.35	145.35
18	Nagaland	2	195.50	195.50	190.63
19	Odisha	1	70.82	67.28	59.47
20	Punjab	1	85.32	81.05	81.05
21	Rajasthan	4	283.47	265.88	275.45
22	Sikkim	2	193.37	192.73	187.96
23	Tamil Nadu	1	73.13	71.03	71.03
24	Telangana	3	268.39	241.73	262.10
25	Tripura	2	127.68	113.01	100.13
26	Uttar Pradesh	8	490.95	452.08	437.39
27	Uttarakhand	2	145.49	138.08	138.11
28	West Bengal	1	67.99	65.07	65.07
29	Andaman and Nicobar Islands	1	27.57	22.13	22.08
30	Puducherry	3	142.84	135.54	135.34
31	Wayside Amenities in Uttar Pradesh and Bihar	1	15.07	14.32	15.83
Total		76	5287.90	4956.39	4840.11

* Includes amount of authorization to CNA through TSA Model I for Central Sector Scheme.

List of sanctioned projects under Swadesh Darshan 2.0 as on 31.12.2024

S. No	State	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024

15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedi ma	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024
21	Nagaland	Chumuoukedi ma	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024
31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	05-03-2024

32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

List of Destination Identified under Challenge Based Destination Development (CBDD), a sub-scheme of Swadesh Darshan scheme

S. No.	State	Destination	Category	Funding Amount (₹ Crore)
1	Andhra Pradesh	Nagarjuna Sagar	Culture and Heritage	25.00
2	Andhra Pradesh	Ahobilam Temple	Spiritual Tourism	25.00
3	Arunachal Pradesh	Kibitho	Vibrant Village Programme	5.00
4	Arunachal Pradesh	Bichom Dam Site	Ecotourism and Amrit Dharohar Sites	10.00
5	Assam	Sivasagar	Ecotourism and Amrit Dharohar Sites	10.00
6	Bihar	Bhagalpur	Culture and Heritage	25.00
7	Bihar	Saran Dist. (Sonepur Fair)	Culture and Heritage	25.00
8	Chhattisgarh	Mayali Bagicha	Ecotourism and Amrit Dharohar Sites	10.00
9	Goa	Mayem Village	Ecotourism and Amrit Dharohar Sites	10.00
10	Gujarat	Porbandar	Spiritual Tourism	25.00
11	Gujarat	Thol Village	Ecotourism and Amrit Dharohar Sites	10.00
12	Gujarat	Vadnagar	Culture and Heritage	25.00
13	Himachal Pradesh	Kaza	Culture and Heritage	25.00
14	Himachal Pradesh	Rakchham, Chhitkul	Vibrant Village Programme	5.00
15	Jharkhand	Ramrekha Dham	Spiritual Tourism	25.00
16	Kerala	Varkala	Culture and Heritage	25.00

17	Kerala	Thalassery	Spiritual Tourism	25.00
18	Karnataka	Bidar	Culture and Heritage	25.00
19	Karnataka	Udupi	Ecotourism and Amrit Dharohar Sites	10.00
20	Ladakh	Mushkoh Village	Ecotourism and Amrit Dharohar Sites	10.00
21	Lakshadweep	Lakshadweep	Ecotourism and Amrit Dharohar Sites	10.00
22	Madhya Pradesh	Mandu	Culture and Heritage	25.00
23	Madhya Pradesh	Orchha	Spiritual Tourism	25.00
24	Maharashtra	Ahmednagar	Culture and Heritage	25.00
25	Manipur	Langthabal Konug	Culture and Heritage	25.00
26	Meghalaya	Nartiang Village	Spiritual Tourism	25.00
27	Meghalaya	Mawphlang Village	Culture and Heritage	25.00
28	Nagaland	Doyang Reservoir	Ecotourism and Amrit Dharohar Sites	10.00
29	Nagaland	Impur Village	Spiritual Tourism	25.00
30	Puducherry	White Town	Culture and Heritage	25.00
31	Punjab	Ferozpur (Hussainiwala Border)	Culture and Heritage	25.00
32	Punjab	Rupnagar (Anandpur Sahib)	Spiritual Tourism	25.00
33	Sikkim	Gnathang Village	Vibrant Village Programme	5.00
34	Sikkim	Kabi	Spiritual Tourism	25.00
35	Tamil Nadu	Rameswaram Island	Spiritual Tourism	25.00
36	Tamil Nadu	Thanjavur	Culture and Heritage	25.00
37	Telangana	Nalgonda	Culture and Heritage	25.00
38	Telangana	Kamareddy	Ecotourism and Amrit Dharohar Sites	10.00
39	Uttar Pradesh	Mahoba	Culture and Heritage	25.00
40	Uttarakhand	Mana Village	Vibrant Village Programme	5.00
41	Uttarakhand	Jadung	Vibrant Village Programme	5.00
42	Uttarakhand	Kainchidham	Spiritual Tourism	25.00
TOTAL				800.00

List of Project shortlisted by Ministry of Tourism in consultation with the State Governments on the given parameters and funded by Department of Expenditure for development

S. No.	State/UT	Name of the Project	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Enriching the fort and Gorge Experience in Gandikota	77.91	26-11-2024
2	Andhra Pradesh	Akhanda Godavari- (Havelok Bridge and Pushkar Ghat) in Raja Mahendravaram,	94.44	26-11-2024
3	Arunachal Pradesh	Siang Adventure and Eco-Retreat in Pasighat	46.48	26-11-2024
4	Assam	Assam State Zoo Cum Botanical Garden in Guwahati	97.12	26-11-2024
5	Assam	Beautification of Rang Ghar in Sivasagar	94.76	26-11-2024
6	Bihar	Development of Matsyagandha Lake in Saharsa	97.61	26-11-2024
7	Bihar	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51	26-11-2024
8	Chhattisgarh	Development of Chitrotpala Film City in Raipur	95.79	26-11-2024
9	Chhattisgarh	Development of Tribal and Cultural Convention Centre in Raipur	51.87	26-11-2024
10	Goa	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46	26-11-2024
11	Goa	Townsquare in Porvorim	90.74	26-11-2024
12	Gujarat	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	26-11-2024
13	Gujarat	Tented City and Convention Centre in Dhordo	51.56	26-11-2024
14	Jharkhand	Eco-Tourism Development of "Tilaiyya" in Koderma	34.87	26-11-2024
15	Karnataka	Ecotourism and Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17	26-11-2024

16	Karnataka	Development of Savadatti Yallammagudda in Belgavi	100.00	26-11-2024
17	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71	26-11-2024
18	Kerala	Global Gateway to Malabar's Cultural Crucible in Sargaalaya	95.34	26-11-2024
19	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92	26-11-2024
20	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38	26-11-2024
21	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91	26-11-2024
22	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14	26-11-2024
23	Manipur	Loktak Lake Experience in Loktak	89.48	26-11-2024
24	Meghalaya	MICE Infrastructure in Mawkanu	99.27	26-11-2024
25	Meghalaya	Redevelopment of Umiat Lake in Shillong	99.27	26-11-2024
26	Odisha	Development of Hirakund	99.90	26-11-2024
27	Odisha	Development of Satkosia	99.99	26-11-2024
28	Punjab	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45	26-11-2024
29	Rajasthan	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31	26-11-2024
30	Rajasthan	Development at Jalmahal in Jaipur	96.61	26-11-2024
31	Sikkim	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37	27-11-2024
32	Sikkim	Border Experience in Nathula	68.19	27-11-2024
33	Tamil Nadu	Development of Nandavanam Heritage Park in Mammallapuram	99.67	26-11-2024

34	Tamil Nadu	Garden of Flowers in Devala	70.23	26-11-2024
35	Telangana	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74	13-12-2024
36	Telangana	Somasilla Wellness and Spiritual Retreat in Nallamala	68.10	13-12-2024
37	Tripura	Shakti Peethas Park at Banduar in Gomati	97.70	26-11-2024
38	Uttar Pradesh	Development of Bateshwar in District-Agra	74.05	26-11-2024
39	Uttar Pradesh	Integrated Buddhist Tourism Development in Shrawasti	80.24	26-11-2024
40	Uttarakhand	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00	26-11-2024
TOTAL			3295.76	

List of Projects Sanctioned under the Scheme Assistance to Central Agencies

S. No	Name of Project	State	Agency	Sanction Date	Amount sanctioned	Amount Released
1	Sound and Light Show at Dal Lake (Nigeen Lake)	JandK	ITDC	25-06-2012	500	400
2	Cruise Passenger Facilities Centre in the existing Passenger Terminal at Chennai Port.	Tamil Nadu	Chennai Port Trust	24-09-2012	1724.66	1724.66
3	Implementation of Multimedia /Laser show at Tilyar Lake	Haryana	ITDC	30-04-2013	500	224.05

4	Construction of Interpretation Centre at the World Heritage Site of Humayun's Tomb, New Delhi.	Delhi	Aga Khan Foundation	04-03-2014	4944.84	4944.84
5	Cruise Terminal Building at Mormugao Port Trust	Goa	Mormugao Port Trust	24-06-2014	879.04	767.18
6	Sound and Light Show at Diu Fort, Diu	Daman and Diu	ITDC	28-02-2015	775.54	620.43
7	Illumination of monuments in Varanasi/Sarnath (Dhamekh Stupa in SarnathChaukhandi Stupa in Sarnath, Tomb of Lalkan in Sarnath and Man Mahal in Banaras).	Uttar Pradesh	ITDC	28-02-2015	512.43	381.47
8	Development of Kanoji Angre Lighthouse as a tourist Destination	Maharashtra	Mumbai Port Trust	09-08-2016	1500	1500
9	Development of a Walkway/Promenade on Willingdon	Kerala	Cochin Port Trust	28-10-2016	901	826.29

	Island, Cochin, Kerala					
10	Central Financial Assistance for upgrading of Births and Backup area of Ernakulam Wharf	Kerala	Cochin Port Trust	31-03-2017	2141	1912.8
11	Project for Up-gradation of Golf Course at SAI Trivandrum Golf Club by the Sports Authority of India	Kerala	SAI	31-03-2017	2464.99	1232.49
12	Sound and Light Show at Yadavindra Gardens, Pinjore, Haryana.	Haryana	ITDC	16-10-2017	600	300
13	Sound and Light Show at Puttaparthi , Andhra Pradesh	Andhra Pradesh	ITDC	27-11-2017	708.67	354.34
14	Up-gradation/modernization to International Cruise terminal at Indira Dock, Mumbai.	Maharashtra	Mumbai Port Trust	29-12-2017	1250	1250
15	Illumination of three monuments in Varanasi, Uttar	Uttar Pradesh	CPWD	21-12-2017	293.55	293.55

	Pradesh- 1. Dashashwamed h Ghat to Darbhanga Ghat (stretch of 300 m) 2. Tulsi Manas Mandir 3. Sarnath Museum					
16	Infrastructural Development at JCP Attari, Wagha Border	Punjab	BSF	12-06-2018	1312	1029.59
17	Improvement of immigration facility and deepening of existing cruise berth at Mormugao Port Trust	Goa	Mormug ao Port Trust	24-08-2018	1316.4	658.2
18	Developing infrastructure at Cochin Port Cruise Terminal.	Kerala	Cochin Port Trust	12-12-2018	120.79	114.17
19	Creation of additional tourism facilities at the Cochin Port Trust Walkway	Kerala	Cochin Port Trust	12-12-2018	466.47	466.47
20	Construction of Cruise-Cum- Costal Cargo Terminal at Channel berth	Andhra Pradesh	Visakha patnam Port Trust	14-12-2018	3850	2991

	area in Outer Harbour of Visakhapatnam Port					
21	Restoration/ Renovation of 'Jallianwala Bagh Memorial' and Additional work to be taken at Jallianwala Bagh National Memorial at Amritsar, Punjab.	Punjab (GFR)	ASI	08-03-2019	2302	2250
22	Sound and Light Show at (Purana Quila) Delhi	Delhi	ITDC	05-08-2019	1404	685
23	Development of Additional infrastructure in the new Cochin Port Trust Terminal	Kerala	Cochin Port Trust	13-12-2019	1029.7	888.62
24	Illumination of Building of National Gallery of Modern Art	Delhi	NCSM	19-12-2019	380	304
25	Development and renovation of selected facilities of National Museum	Delhi	NCSM	26-12-2019	4373	2186
26	Development of Jetties at 9 main points of embarkation/dise	Assam	IWAI	28-04-2020	2803.05	700.76

	mbarkation of River Cruize on National Water ways No. 1 and 2					
27	Tourism Infrastructure at Beltaal Lake , Damoh, Madhya Pradesh by ITDC.	Madhya Pradesh	ITDC	29-09-2020	2315.30	1008.27
28	Sound and Light Show at Leh, Ladakh and Water Screen Projection Multimedia Show at Tourist Facilitation Centre, Kargil, Ladakh	Leh and Ladakh	ITDC	26-11-2020	2321.99	765.99
29	3D visual projection mapping of NGMA Building	Delhi	NCSM	31-03-2021	616.27	464.58
30	Development of Convention Centre and associated Infrastructure at Aizawl .	Mizoram	WAPCO S	31-03-2021	3994.75	3057.03
31	Development of International and Domestic Cruse Terminal and allied facilities at	Goa	Mormugao Port Trust	10-09-2021	5000	4000

	Murmugao Port Trust, Goa					
32	Upgradation/Modernization to International Cruise Terminal at Indira Dock, Mumbai Port Trust	Maharashtra	Mumbai Port Trust	20-12-2021	3750	3000
33	Development of 22 viewpoints in North Eastern State (i) Nagaland (2 view points)- Rs.5.77 Crore (ii) Meghalaya (3 view points) – Rs.6.26 Crore (iii) Mizoram (9 view points)- Rs.12.78 Crore (iv) Arunachal Pradesh (4 view points) – Rs.6.25 Crore (v) Manipur (3 view points)- Rs.5.93 Crore (vi) Sikkim/West Bengal (1 view point)- Rs.3.70 Crore	NER	NHIDCL	11-10-2022	4444	3555.4
34	Development of Border Tourism at Shri Tanot	Rajasthan	BSF	05-07-2022	1767.66	883.83

	Complex, Jaisalmer Sector					
35	Multimedia Laser Show with Water Screen and Musical Fountain at Sanjeevaiah Park, Hyderabad, Telangana	Telangana	BECIL	31-10-2022	5000.04	4090
36	Design, Supply, Installation, Testing and Commissioning of Digital Multimedia Technology and Lightings at Osmania Arts University, Hyderabad Telangana	Telangana	BECIL	22-12-2022	1179.93	943.47
37	Project 'Major Upgradation of National Science Centre	Delhi	NCSM	27-03-2023	3180	18
38	Installation of Musical Fountain and Water Screen Multimedia based projection show at Nawal Sagar Lake, Bundi	Rajasthan	ITDC	04-10-2023	925.67	92.57
39	Development of Light and Sound	Delhi	ITDC	28-03-2024	4712.4	471

	and Multimedia Show at Rashtrapati Bhawan					
40	3D Mapping with Aqua Screen Projection and Sound Show at Buxar, Bihar and Dynamic Lighting and Motif at Ram Rekha Ghat , Bihar	Bihar	BECIL	10-06-2024	599.96	59.99
	Total (Lakhs)				78,861.10	51,416.04

COMPLAINTS FILED BY SEBI EMPLOYEES

1031. SHRI SUDAMA PRASAD

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken cognizance in the matter concerning the resignation of SEBI Chief under allegations of investments in an offshore fund used by Adani group and her continuing position in ICICI Bank;
- (b) whether the Government has responded to any of the complaints filed by SEBI employees against the SEBI chief; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): Securities and Exchange Board of India (SEBI) has adequate internal mechanisms for addressing issues relating to conflict of interest, which include a disclosure framework and provisions for recusal.

The Board of SEBI has adopted a Code on Conflict of interests for Members of its Board, including the Chairperson, to ensure that the Board conducts itself in a manner that does not compromise its ability to accomplish its mandate or undermine the public confidence in the ability of Member(s) to discharge his responsibilities.

(b) and (c): SEBI addresses employee-related matters through appropriate internal mechanisms including discussion with the representatives of all grade of officers and employee associations.

EIA OF ADANI KATTUPALLI PORT

1032. SHRI. MATHESWARAN V. S.:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether a comprehensive Environmental Impact Assessment (EIA) had been conducted for the expansion of Adani Kattupalli Port, if so, the details thereof;

(b) the details regarding the environmental hazards identified in the EIA report associated with the expansion; and

(c) whether the Government has reached out to local communities and stakeholders during the EIA process to gather their feedback and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) The process of prior Environmental Clearance involves examination at different stages such as screening, scoping, public consultation and appraisal. A draft Environmental Impact Assessment (EIA) Report along with Environmental Management Plan (EMP) is prepared based on the ToR prescribed to the Project Proponent by the Ministry. Based on the draft EIA/EMP report, the State Pollution Control Board concerned conducts the Public Hearing/Public Consultation. The outcomes of the Public Hearing/Public Consultation are incorporated in the final EIA/EMP report. The final EIA/EMP report is submitted to the Ministry to initiate the appraisal process.

The Environmental and CRZ clearance for the existing port at Kattupalli, Tamil Nadu was granted by the Ministry vide letter dated 03.07.2009. Further, Terms of Reference (ToR) was granted for the port expansion project vide letter dated 15.10.2019. No application enclosing the final EIA/EMP report for grant of EC for the expansion project has been received in the Ministry.

PRESERVATION AND MAINTENANCE OF HISTORICAL MONUMENTS

1033. SHRI G. LAKSHMINARAYANA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of funds allocated and spent for the preservation and maintenance of historical monuments during the last five years, State and circle-wise;
- (b) the number of personnel employed in each ASI circle, categorized as permanent, contractual and deployed, along with the number of vacancies;
- (c) the number of monuments identified as being at risk due to environmental factors, urbanization, or neglect; and
- (d) the steps taken by the Government to mitigate the risks and ensure the protection and conservation of such monuments?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The details of funds allocated and expenditure incurred for the conservation, preservation and maintenance of historical monuments during the last five years, State and circle-wise, are given in the enclosed **Statement-I**.
- (b) The details of personnel employed in each Circle of Archaeological Survey of India (ASI), categorized as permanent, contractual, and deployed, along with the number of vacancies are given in the enclosed **Statement –II**.
- (c) The details of revenue earned from ticketed monuments, State and circle-wise, during the last five years are given in the enclosed **Statement-III**.

(d) and (e) There are 3698 centrally protected monuments/sites in the country under the jurisdiction of Archaeological Survey of India (ASI). The conservation and maintenance of these centrally protected monuments/sites is a regular process and is taken up as per the requirement and availability of resources. Scientific treatment and preservation is taken up as and when required by adopting key steps such as chemical treatment, consolidation, biocidal and hydrophobic treatment for mitigating the adverse effects of environmental factor.

Government takes all necessary measures to protect and preserve the cultural heritage from the growing pressures of commercialization and urbanization under the provisions contained in the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958) and Rules framed thereunder. Further, in addition to regular watch and ward staff, private security personnel and CISF have been provided for the safety and security of selected monuments/sites across the country.

STATEMENT –I

Details of allocation and expenditure incurred for conservation, preservation and environmental development of protected monuments during the last five years.

(Amount Rs. in Crore)

Sl.No.	Name of State/UT	Circle / Branch	2019-20		2020-21		2021-22		2022-23		2023-24	
			Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure
1.	Uttar Pradesh	Agra	13.55	13.55	13.00	12.96	19.35	19.35	21.27	21.15	3.52	23.52
		Jhansi	-	-	1.00	1.00	4.15	4.15	7.00	7.00	5.82	5.82
		Lucknow	5.60	5.60	3.88	3.88	10.44	10.44	19.03	19.03	16.93	16.93
		Sarnath	3.20	3.20	4.38	4.38	5.50	5.50	10.15	10.15	11.32	11.32
		Meerut	-	-	0.00	0.00	2.80	2.80	6.20	6.20	7.95	7.95
2.	Maharashtra	Aurangabad	6.08	6.08	3.16	3.16	8.00	7.99	18.70	18.70	26.80	26.80
		Mumbai	9.50	9.50	11.00	11.00	12.00	12.00	15.35	15.35	15.56	15.56
		Nagpur	5.40	5.40	4.00	4.00	4.50	4.50	5.00	4.99	10.18	10.18
3.	Karnataka	Bangalore	11.10	11.10	5.27	5.27	9.75	9.75	19.85	19.85	17.34	17.34
		Hampi	10.00	10.00	9.10	9.10	8.00	8.00	10.00	10.00	12.25	12.25
		Dharwad	7.45	7.45	6.40	6.40	7.32	7.32	10.08	10.08	9.57	9.57
4.	Madhya Pradesh	Bhopal	12.50	12.50	11.50	11.50	11.50	11.50	14.90	14.90	17.22	17.22
		Jabalpur	-	-	3.50	3.50	4.75	4.75	8.00	8.00	9.27	9.27

5.	Odisha	Bhubaneswar	5.30	5.30	3.63	3.63	8.23	8.23	13.18	13.17	12.29	12.29
6.	West Bengal,	Kolkata	8.15	8.10	6.03	6.02	7.67	7.57	10.16	10.16	9.10	9.10
7.	Sikkim	Raiganj	-	-	1.35	1.35	5.00	5.00	7.00	7.00	8.00	8.00
8.	Tamil Nadu, Puducherry (UT)	Chennai	9.60	9.60	5.25	5.25	8.00	8.00	11.45	11.45	12.95	12.95
	Tamil Nadu	Trichy	--	--	2.00	2.00	4.00	4.0	8.50	8.50	9.55	9.55
9.	Punjab	Chandigarh	1.57	1.57	0.80	0.80	1.50	1.50	6.53	6.53	11.00	11.00
	Haryana											
10	Himachal Pradesh	Shimla	2.15	2.15	1.25	1.25	1.15	1.15	8.90	8.90	5.00	5.00
11.	Delhi (NCT)	Delhi	23.10	23.10	20.82	20.82	19.10	19.08	30.50	30.35	36.14	36.14
		Delhi Mini Circle	7.15	7.15	3.69	3.69	--	--	--	--	--	--
12.	Goa	Goa	2.20	2.20	3.70	3.70	7.00	7.00	10.45	10.45	9.90	9.90
13.	Assam	Guwahati	3.40	3.40	3.04	3.04	3.30	3.30	7.44	7.44	8.78	8.78
	Meghalaya											
	Nagaland											
	Arunachal Pradesh											
14.	Manipur	Aizawl	1.00	1.00	1.31	1.31	1.25	1.25	2.00	2.00	1.29	1.29
	Mizoram											
	Tripura											
15.	Rajasthan	Jaipur	4.90	4.89	7.40	7.40	7.53	7.53	10.28	10.28	12.75	12.75
		Jodhpur	5.40	5.39	4.10	4.10	4.50	4.50	7.65	7.65	10.65	10.65

16.	Telangana	Hyderabad	5.35	5.35	2.80	2.80	7.00	6.80	15.50	15.50	14.38	14.38
17.	Andhra Pradesh	Amravati	5.15	5.15	4.57	4.57	5.75	5.75	11.60	11.60	14.70	14.70
18.	Bihar	Patna	1.55	1.45	1.23	1.23	3.35	3.35	9.00	9.00	16.00	16.00
19.	Jammu and Kashmir (U.T)	Srinagar	1.55	1.55	0.80	0.80	2.55	2.55	6.11	6.03	7.17	7.17
20.	Ladakh (UT)	Mini Circle Leh	0.30	0.28	0.20	0.20	0.43	0.43	1.92	1.92	3.50	3.50
21.	Kerala	Thrissure	4.50	4.50	2.03	2.03	6.82	6.82	7.50	7.50	7.09	7.09
22.	Gujarat Daman and Diu (UT)	Vadodara	7.00	7.00	6.35	6.35	8.00	8.00	11.00	11.00	12.00	12.00
	Gujarat	Rajkot	-	-	0.99	0.99	2.50	2.50	3.09	3.09	2.50	2.50
23.	Uttarakhand	Dehradun	3.59	3.59	4.60	4.60	3.75	3.75	4.85	4.85	5.42	5.42
24.	Chhattisgarh	Raipur	3.00	3.00	2.89	2.89	4.78	4.78	7.50	7.50	5.94	5.94
25.	Jharkhand	Ranchi	1.60	1.60	0.88	0.88	1.18	1.16	2.00	2.00	2.15	2.15

STATEMENT –II

Circle-Wise Staff position in ASI					
S. No.	Name of Circle	Sanctioned Strength	Permanent staff in position	Vacancy	No. of Casual Labours deployed in Circles
(a)	(b)	(c)	(d)	(e)	(f)
1	Agra Circle	515	366	149	51
2	Chandigarh Circle	155	113	42	34
3	Delhi Circle	559	398	161	27
4	Dehradun Circle	84	60	24	148
5	Meerut Circle	82	37	45	0
6	Mini Circle, Leh	39	12	27	16
7	Srinagar Circle	183	85	98	78
8	Shimla Circle	142	64	78	84
9	Bhopal Circle	365	204	161	312
10	Jabalpur Circle	256	120	136	131
11	Jhansi Circle	136	51	85	0
12	Lucknow Circle	175	109	66	0
13	Raipur Circle	65	28	37	7
14	Sarnath Circle	234	110	124	8
15	Aizwal Circle	28	12	16	0
16	Bhubaneshwar Circle	142	101	41	63
17	Guwahati Circle	123	69	54	53
18	Kolkata Circle	122	102	20	174
19	Patna Circle	196	174	22	17
20	Ranchi Circle	43	31	12	0
21	Raiganj Circle	131	83	48	48
22	Puri Circle	201	111	90	91
23	Aurangabad Circle	335	217	118	241
24	Jaipur Circle	275	189	86	13
25	Jodhpur Circle	180	90	90	2
26	Mumbai Circle	248	71	177	157
27	Nagpur Circle	137	55	82	5
28	Rajkot Circle	79	50	29	3
29	Vadodara Circle	230	103	127	268

Circle-Wise Staff position in ASI					
S. No.	Name of Circle	Sanctioned Strength	Permanent staff in position	Vacancy	No. of Casual Labours deployed in Circles
(a)	(b)	(c)	(d)	(e)	(f)
30	Amaravati Circle	335	217	118	200
31	Bangalore Circle	268	133	135	43
32	Chennai Circle	223	153	70	2
33	Dharwad Circle	333	152	181	0
34	Goa Circle	93	50	43	0
35	Hampi Circle	131	66	65	218
36	Hyderabad Circle	131	99	32	32
37	Thrissur Circle	96	55	41	0
38	Trichy Circle	150	100	50	1

STATEMENT –III

Details of revenue earned from the ticketed Centrally Protected Monument under ASI during last five years							
Sl. No	Circle	State / Monument	2019-20	2020-21	2021-22	2022-23	2023-24
Andhra Pradesh			Revenue	Revenue	Revenue	Revenue	Revenue
1	Amaravati	Amaravati Mahastupa	306620	35840	93600	165270	183865
2		Undavalli caves	2893280	1051900	1904495	3264905	3537555
3		Nagarjunakonda	603450	0	65364	1683980	1277250
4		Chandragiri Monument	2605735	1138385	1996295	2893785	3075485
5		Buddhist Remains, Guntupalli	584400	204935	352735	551695	425050
Assam							
6	Guwahati	Ahom Raja's Palace	1163920	496200	738105	3427035	2120631
7		Karenghar of Ahom Kings, sibasagar	3152595	1022470	1121480	6416245	4434628
8		Ranghar Ruins	1876790	654760	903530	3947340	4119275
9		Bishnudol Temple	559035	57120	116615	155600	130540
10		Group of Four Maidams	619025	394730	914985	2411675	933332
Bihar							
11	Patna	Site of Mauryan Palace	2838650	617880	2022170	2814070	3306420
12		Ancient Ruins, Vaishali	7026660	1152675	1149840	4755840	4381809
13		Excavated Site, Nalanda	33801335	4056500	7303335	22830750	32235755
14		Ancient Site of Vikramshila	1768545	650620	829635	1917745	2142245
15		Sher Shah's Tomb, Sasaram	5250175	2217985	3650245	6543230	7275949
Chattisgarh							
16	Raipur	Laxman Temple, Sirpur	1588575	981290	2509040	1497835	1928535
Delhi							
17	Delhi	Khan-I-Khana	58050	60910	191095	98295	100322
18		Sultanghari Tomb	15050	10325	10883	6665	4185
19		Tughluqabad Fort	2131845	269160	5197730	1540820	730908

20		Red Fort	1623795 37	9020404	60118315	131051442	18089082 5
21		Humayun Tomb	1426040 00	8905675	15238190	101106310	10016251 5
22		Qutb Minar	2017261 86	15601680	50722744	131406835	23801698 3
23		Hauz khas	4395750	924500	1279200	1604675	1933011
24		Jantar Mantar	6266640	1767095	2663100	7567750	6349059
25		Safdarjung Tomb	3891210	1250580	1663338	4837330	6327687
26		Kotla Feroz Shah	2459820	580330	1410800	2920480	3350460
27		Purana Qila	1775449 1	4232005	8996395	12647900	6644635
Gujarat							
28	Rajkot	Asokan Rock Edict, Junagadh	204800	202650	779210	775610	718955
29		Buddhisht Caves, Junagadh	708150	1000	0	0	371041
30		Khaprakodia and Baba Pyare Buddhist	189575	33450	54820	60120	57890
31	Vadodara	Group of Monuments, Champaner	3536220	1351895	2399595	3065050	3235310
32		Sun Temple, Modhera	6298700	1977560	5671480	10147595	10866375
33		Rani Ki-Vav, Patan	1568691 5	3499975	10838400	15380400	16705534
34		Rudabai Step Well, Adalaj	1207302 5	1737365	6683758	10594325	11687055
Himachal Pradesh							
35	Shimla	Kangra Fort (Ruined Fort)	2875565	1974175	1592855	3399020	4109550
36		Rock-cut Temples and Sculptures, Masrur	2273305	1059500	801760	1160485	1399915
Jammu and Kashmir							
37	Srinagar	Ancient Palaces Attributed to Raja Suchet Singh, Ramnagar	165250	49680	136685	121805	109740
38		Avantiswami Temple	258875	143025	623360	1089210	1092810
39		Group of Temples, Kiramchi	139050	130460	177245	197925	413553

Karnataka							
40	Dharwad	Durga temple, Aihole	5495255	1738400	2905095	5440980	6339980
41		Badami Cave	1094798 0	3982130	5868790	11591240	13337680
42		Group Of Temples, Pattadakal	1250668 0	4618710	6781085	13533005	15808670
43		Gol-Gumbaz, Vijayapura	2060562 5	6504955	10166605	20943675	25468434
44		Ibrahim Rauza, Vijayapura	4119575	1335725	2276915	4833470	5721860
45		Jain Temple and Sculpture Gallery, Lakkundi	343285	128685	2008525	404890	514570
46	Hampi	Group of Monuments, Hampi	3970386 5	10626735	17483675	40075130	51330511
47		Bellary Fort	815950	237735	2183530	363510	967665
48	Banglore	Daria Daulat Bagh, Srirangapatna	2027275 5	1721540	2764720	9809130	12959281
49		Keshav Temple, Somnathpur	6669530	1254970	1541115	3971110	5301419
50		Tipu Sultan Palace	9351715	786160	2081800	6153370	7396113
51		Fortress and Temple Chitrudurga Fort	8737530	2943565	4446920	9298775	10033430
Kerala							
52	Thrissur	Bekal Fort	8525740	2367915	4832535	9697500	9282640
53		Palakkad Fort	4329500	984295	2357530	6528165	7462035
54		Fort St. Angelo, Kannur	5329625	1393780	3707185	6686185	6227625
Ladakh							
55	Leh	Ancient Palace Leh	3157300	41715	1337520	1605930	3938960
Maharashtra							
56	Aurangabad	Ajanta caves	2063948 0	1882385	5588650	19377585	23310885
57		Ellora Caves	6298595 5	6276240	16256335	62124195	71123224
58		Tomb of Rabia Durani (Bibi ka Maqbara)	3058097 0	4946610	9646495	30028440	34052290
59		Daulatabad Fort	1419547 1	2565790	5028980	13533955	14633620
60		Buddhist Cave, Nasik (Pandulena Caves)	5459700	540	1649715	4009225	3079990

61		Aurangabad Caves	6585745	877194	1698815	3110240	3691235
62	Mumbai	Elephanta Caves	5159005 4	3417645	9570480	26275490	31856669
63		Buddhist Caves, Kanheri	1367072 5	5295	2349670	9986740	11778805
64		Shaniwarwada	3046456 0	3964180	13055555	28122305	33119947
65		Aga Khan Palace Building	8186252	477670	1024370	5247445	5469784
66		Buddhist Caves, Junnar	8907610	1846160	4320690	8708445	12002500
67		Buddhist Cave, Karle	6114240	1278070	3932685	9415095	6735010
68		Cave, Temple and Inscriptions, Bhaja	2534630	272020	899000	2379325	1664805
69		Raigad Fort	5473365	1899215	4304475	7451605	5515205
70		Kolaba Fort, Alibag	2838750	1237450	819700	1088475	2079460
71		Sholapur Fort	1569395	280640	144700	829180	848640
72		Janjira Fort, Murd	6402625	3724555	4690465	6937905	7310260
73		Buddhist Caves, Kondivte	1198865	4155	253735	1121530	610173
74		Lohgad Fort	4214820	780660	2165965	7049790	3472895
75		Nagpur	Gawilgarh Fort	1097725	100	229980	527215
76	Buddhist Remains, Mansar		59400	160	46440	84705	94550
Madhya Pradesh							
77	Bhopal	Buddhist Caves, Bagh	510600	592150	939905	727885	641905
78		The palace situated in the fort, Burhanpur	1262565	277740	603965	750950	685930
79		Hoshang Shah's Tomb	3862120	1331240	3113110	2466595	2696680
80		Group of monument, Mandu	10924610	4105565	8750250	8065175	9954930
81		Roopmati's Pavilion, Mandu	10377575	3350445	8063695	7255130	8480755
82		Buddhist Monuments, Sanchi	12831444	2025235	4049970	11631720	14057540
83		Gwalior Fort	8550255	2284165	4630580	7685725	9776120
84		Buddhist Cave, Dhamnar	815650	247450	1282760	667485	683295

85		Badal Mahal Gateway, Chanderi	363230	223765	329515	200870	58201
86		Rock Cut Cave, Udaygiri Vidisha	1516465	266510	1202810	1629965	1796880
87		Bir Singh Palace Datia	787690	328765	591070	1154565	1283055
88	Jabalpur	Prehistoric Rock Shelters, Adamgarh	589250	381815	343855	359530	401820
89		Western Group of Temples, Khajuraho	33995950	4625230	9143815	22233630	29126355
90		Group of Temple, Amarkantak	1447800	544360	643360	881750	1005270
Odisha							
91	Puri	Sun Temple, Konark	82473916	20281370	24570555	95802150	126585025
92	Bhubneshwar	Udaigiri and Khandagiri Caves	8493010	1665420	2186975	11884530	24285175
93		Rajarani Temple	572740	190435	354695	982735	2297770
94		Buddhist Remains, Ratnagiri	1035995	482880	2564660	754575	916822
95		Buddhist Remains, Lalitgiri	1233650	425270	525990	781105	972850
Punjab (Haryana)							
96	Chandigarh	Suraj Kund	2281485	221500	5184700	270795	225720
97		Sheikh Chilli's Tomb, Thanesar	990290	575980	1051550	1390075	1477355
Rajasthan							
98	Jaipur	Ancient Site, Bhangarh	4950290	1161475	3633020	4907740	7112952
99		Step Well (Baori) at Abhaneri	26216055	990285	1638865	12842060	28865177
100		Deeg Bhawan	1032850	286025	827795	924890	1076095
101	Jodhpur	Chittaurgarh Fort	31523360	8238950	23326950	36221975	43068740
102		Kumbhalgarh Fort	26240165	7325930	13074995	18329945	17977463
103		Marble Pavilion, Ana Sagar	6064875	3009845	11405395	17771335	13740395
Tamilnadu							

104	Chennai	Group of Monuments, Mamallapuram	76348365	65126775	39307950	75084825	73568915
105		Gingee Fort, Gingee	3290855	3798590	3459945	4382395	4698487
106		Tiger headed Rock cut temple and two other monuments, Saluvankuppam	1376115	2204510	1684340	1798910	1517675
107		Fort, St. George	2872580	29680	304920	890260	1759370
108	Thiruchirappalli	Fort on Rock, Dindigul	651425	670775	683185	906165	715960
109		Moovarkoil, Kodumbalur	504230	39955	20430	46755	49855
110		Rock-cut Jain Temple, Sittannavasal	860400	1070215	994440	1388480	1273485
111		Tirumalai Nayak's Palace Srivilliputtur	1027150	5580	12815	21175	18890
112		Natural Caven with Inscription Eladipattam, Sittannavasal	866950	48505	516730	474480	430175
113		Thirumayam Fort	12808005	1828150	1555395	2559995	2330720
114		Fort Vattakottai	3959590	96190	1330975	2721525	2733165
Telangana							
115	Hyderabad	Charminar	30865050	7835100	11682215	24516705	33694225
116		Golconda Fort	46370405	17733510	22013455	41039675	41266542
117		Warangal	2297550	1350775	1941810	2238770	2617585
Union Territory (U.T)							
118	Goa	Upper Fort, Aguada	23378665	8838460	14895115	27726575	31888375
Uttar Pradesh							
119	Agra	Agra Fort	289404195	13058070	40043965	153234570	152730323
120		Fatehpur Sikri	99908376	3605625	6052080	53055105	66937859
121		Akbar's Tomb, Sikandra	11231970	1901910	3811380	9397810	9178810
122		Mariam's Tomb, Sikandra	678310	190040	349660	935035	390579

123		Itimad-ud-Daulah Tomb	26523925	834830	2181195	15918075	28260048
124		Ram Bagh	2260470	362420	607310	2026425	1711844
125		Mehtab Bagh	22559161	1219990	1904265	7362260	9238247
126		Taj Mahal	971109995	95341075	256173145	665692555	985527533
		Mausoleum	97178920	17566600	63035800	153184200	142177924
127	Lucknow	Site of Sahet – Mahet	8011635	644105	1317870	5684215	7833760
128		Residency Buildings	3885485	1330750	2829040	4322440	5243661
129		Piprahwa and Ganwaria	2346975	283100	581095	1406430	2442005
130	Jhansi	Gupta Temple and Varah Temple, Deogarh	43300	23125	40105	25025	40420
131		Kalinjar Fort	2078925	1716690	2213680	2444170	2970820
132		Rani Lakshmi Bai Mahal	407035	133420	261925	355565	454642
133		Rani Jhansi Fort	8223530	4022230	7709675	10256715	11816134
134	Sarnath	Lord Cornwallis Tomb	493190	108770	143545	201735	310060
135		Old Fort	4973720	1363250	2584650	3375855	3665510
136		Observatory of Man Singh	2317865	507550	873505	1641400	3491425
137		Excavated Remains, Sarnath	43358115	3582600	7170505	24289880	25954618
138		Tomb of Lal Khan	172690	40675	49775	100940	92800
139		Chaukhandi Buddhist Stupa	3701223	319175	441095	2040400	1553730
West Bengal							
140	Raiganj	Cooch Bihar Palace	11654415	2799640	5473535	15192515	17119905
141		Hazarduari Palace	17308305	7101280	8320055	22632860	24883725
142	Kolkata	Bishnupur Temples	4011720	2274225	2558825	4671865	4962641
143		Metcalfe Hall	0	152820	193385	424845	491331

DEBT-GDP RATIO

1034. SHRI. SUBBARAYAN K.:

Will the Minister of **FINANCE** be pleased to state:

(a) whether it is a fact that the Debt-GDP ratio of the country has gone up to 56.8% from 49.3% in F.Y. 2018-19;

(b) if so, the details of the total debts of the country and the percentage of Debt-GDP ratio since 2018-19;

(c) the details of the external debt and external Debt-GDP ratio for the period 2018-19 till date;

(d) whether the Government proposes to reduce the Debt-GDP ratio by at least one percentage every year till it reaches to a sustainable ratio; and

(e) if so, the details thereof and the steps proposed to be taken by the Government to achieve the target and the details of sustainable Debt-GDP ratio?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): The details of the Central Government Debt and Debt-GDP ratio since 2018-19 are as under:

Financial Year	Central Government Debt	
	Amount (₹ lakh crore)	(% of GDP)
2018-19	93.26	49.3
2019-20	105.07	52.3
2020-21	121.86	61.4*
2021-22	138.66	58.8
2022-23	156.02	57.9

2023-24	171.70	58.1
2024-25(RE)	185.11	57.1
2025-26 (BE)	200.16	56.1

**Covid-19 pandemic impact*

(c): The details of the external debt and external debt-GDP ratio since 2018-19 is as under:

Financial Year	External Debt (current exchange rate)	
	Amount (₹ lakh crores)	(% of GDP)
2018-19	4.74	2.5
2019-20	5.44	2.7
2020-21	6.15	3.1
2021-22	6.58	2.8
2022-23	7.48	2.8
2023-24	7.96	2.7
2024-25 (RE)	8.46	2.6
2025-26 (BE)	8.92	2.5

(d) and (e): The Union Government in Budget Speech of FY 2024-25 (Regular Budget) has outlined a medium-term fiscal policy stance. It seeks to keep the Central Government fiscal deficit to GDP ratio such that the debt to GDP ratio is on a declining path. Further, it has been highlighted in FRBM documents of FY 2025-26, that sans any major macro-economic disruptive exogenous shock(s), and while keeping in mind potential growth trends and emergent development needs, the Government endeavours to keep fiscal deficit in each year (from FY 2026-27 till FY 2030-31) such that the Central Government debt is on declining path to attain a debt to GDP level of about 50±1 per cent by 31st March 2031.

PROPOSED ECOLOGICAL SENSITIVE AREAS IN GOA**1035. CAPTAIN VIRIATO FERNANDES :**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of names of the villages recommended by the State Government of Goa for exclusion from the draft notification published on 31 July 2024 pertaining to Eco-Sensitive Areas (ESA) including the villages which were recommended for exclusion citing reasons of Active Environment Clearance (mining) issued by the Ministry of Environment, Forest and Climate Change (MoEFCC);
- (b) the details regarding criteria for a village to be identified as ESA in western ghats;
- (c) the details of all the objections and suggestions received after the draft notification published on 31 July, 2024 with respect to the State of Goa; and
- (d) the details of all the reports including final report consisting of maps, water bodies, forest areas, etc. submitted by the said State Government to the Ministry including the minutes of meeting during the visit of the central team (MoEFCC) to Goa?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (d) In order to protect the fragile ecosystem as well as the rich biodiversity of the Western Ghats regions and considering its ecological significance, this Ministry has re-published the draft notification vide S.O 3060 (E), dated 31.07.2024 with an area of 56,825 sq.km, spread across six States, namely, Gujarat, Maharashtra, Goa,

Karnataka, Kerala and Tamil Nadu, based on the report of the High Level Working Group, chaired by Dr. K. Kasturirangan. The State Government of Goa, in their latest proposal dated 10.01.2025 have proposed for declaration of 84 villages as Western Ghats Ecologically Sensitive Area in the State which excludes 24 villages from the draft notification on Ecologically Sensitive Area of Western Ghats published by this Ministry on 31st July, 2024.

In order to address the issues raised by the stakeholders including the respective State Governments on declaration of Western Ghats Ecologically sensitive Areas, the Ministry has constituted a Committee to examine the suggestions of the six State Governments and other stake holders, in a holistic manner including issues related to the inclusion / exclusion of villages and keeping in attention the conservation aspects of the disaster-prone pristine ecosystem, and the rights, privileges, needs and developmental aspirations of the region and to submit its final recommendations. The suggestions and objections received within the time prescribed under the Environment (Protection) Rules, 1986 pursuant to the publication of the draft notification published on 31st July, 2024 have been furnished to the respective State Governments for their comments.

ADARSH SANSKRIT MAHAVIDYALAYA SCHEME

1036. SHRI TEJASVI SURYA

Will the Minister of **EDUCATION** be pleased to state:

- (a) the schemes in place for the promotion of Sanskrit across the country;
- (b) the objectives of the Adarsh Sanskrit Mahavidyalaya Scheme;

- (c) the number of Universities/institutions receiving financial assistance along with the quantum of assistance being provided under the Adarsh Sanskrit Mahavidyalaya Scheme, State wise particularly in Karnataka;
- (d) the number of proposals approved by the Government since the launch of the scheme and pending before the Government for assistance under the scheme; and
- (e) whether the Government has fixed any timeline to accord approval for the same and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) Details of the Central Schemes for Sanskrit promotion are given in the enclosed **Statement-I**.
- (b) The objective of the Scheme is to support and promote traditional Sanskrit learning and research. Further, in line with the recommendations of NEP-2020 promotion of Sanskrit language is explored through interdisciplinary studies in Sanskrit and allied Shastras/subjects. Adarsh Sanskrit Mahavidyalayas and Adarsh Sanskrit Shodha Sansthans are allowed to conduct courses at the level of Prak Shastri/Shastri and Acharya, organizing and conducting research at doctoral/post-doctoral level or both or editing and publishing manuscripts and rare books, bringing out research based publications and Research Journals, translation of the texts from Sanskrit to other languages and vice-versa and organizing Workshops/Seminars etc. individually or in collaboration with the Central Sanskrit University or any other institutions, as applicable.

(c) Financial assistance is provided to 26 Adarsh Institutions under this scheme i.e. 22 Adarsh Sanskrit Mahavidyalayas and 04 Adarsh Sanskrit Shodha Sansthan, located in various parts of the country. In Karnataka, financial assistance is provided to one institution i.e.. Poornaprajna Samshodhana Mandiram (Adarsh Shodha Sansthan), Dr. Vishweshatheertha Swamiji Marg Katriguppa Main Road, Bengaluru, Karnataka-560070. The list of institutions receiving financial aid under this scheme is given in the enclosed **Statement-II**.

(d) and (e) 26 proposals have been approved by the Government of India so far since the inception of the scheme. Consequent to the revision of the scheme and its notification, 25 applications from various parent organizations/institutions have been received. Approval of the applications is contingent upon several factors like availability of land and its ownership, Registration under Societies Registration Act, proof of existence of Institution for at least seven (07) years, Audit reports for the last three years etc.

STATEMENT-I

Details of the Central Schemes for Sanskrit promotion

1. Scheme for Financial Assistance to the institutions recognized as Adarsh Sanskrit Mahavidyalayas (ASMs)/Adarsh Sanskrit Shodha Sansthan(ASSSs).
2. **Financial Assistance for Sanskrit Teaching**—for engagement of Sanskrit and Modern Subject Teachers for Traditional Sanskrit Pathshalas/ Mahavidyalayas/ Government Schools, Chatuspathi and Residential Scholarships.
3. Pali-Prakrit Scheme.
4. Financial Assistance for Programmes/Activities for Promotion of Sanskrit.

5. Financial Assistance for Publication/Re-print of rare books and Bulk Purchase of Books.
6. Financial Assistance to Registered Academic Organisations to conduct “Vocational Training Courses” to the students of Traditional Sanskrit Pathshalas/Institutions.
7. Award of Merit Scholarships to the students studying Sanskrit/Pali/Prakrit languages
8. All India Sanskrit Elocution contests (Akhil Bhartiya Shastriya Spardha).
9. **Shastra Chudamani**-Financial Assistance for Utilization of services of retired/eminant literary Sanskrit Scholars.
10. Financial Assistance for Samman Rashi to Eminent Sanskrit Pandits in indigent circumstances.
11. Sanskrit Dictionary Project, Deccan College, Pune.
12. Financial Assistance under Ashtaadashi (18 Projects for sustaining growth of Sanskrit).

STATEMENT-II

(Amount of Assistance in Rupees)

State	Name of ASMs/ASSs	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25 (upto 31.12.2024)
Kerala	1. Calicut Adarsha Sanskrit Vidyapeetha PO-Baluserry, Distt-Kozhikode, Kerala-673612.	19660329	29179584	20119503
	2. Chinmaya International Foundation (Adarsh Shodha Sansthan), Adi Shankara Nilayam Veliyanad-PO, Ernakulam, Kerala-682313	7652686	14707959	6782359
Uttar Pradesh	3. Rani Padmawati Tara Yogtantra Adarsh Sanskrit Mahavidyalaya,	37112072	60507108	31044196

State	Name of ASMs/ASSs	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25 (upto 31.12.2024)
	Indrapur (Shivpur), Varanasi, Uttar Pradesh– 221003			
	4. Shri Ekranand Adarsh Sanskrit Mahavidyalaya, Distt. - Mainpuri, Uttar Pradesh – 205001	12184185	17491195	13477505
	5. Shri Ranglaxmi Adarsh Sanskrit Mahavidyalaya, Vrindavan, Mathura, U.P.-281121.	10058353	11635957	10345145
Haryana	6. Haryana Sanskrit Vidyapeetha, PO-Baghola, Distt.-Palwal, Haryana-121102.	16332106	25640557	17067647
	7. Shri Diwan Krishna Kishor S.D. Adarsh Sanskrit College (Lahore),Ambala Cantt, Haryana-133001.	14501738	20981386	13194712
Bihar	8. Rajkumari Ganesh Sharma Sanskrit Vidyapeetha, Kolhanta Patori, Distt.-Darbhanga, Bihar-846003	16483622	22647610	16347151
	9. Jagdish Narayan Brahamcharyashram Adarsh Sanskrit Mahavidyalaya, Lagma -Rambhadrapur, Via-Lohna Road, Distt.- Darbhanga, Bihar-847407	15468426	21360561	10026618
	10. Dr. Ramji Mehta Adarsh Sanskrit Mahavidyalaya, Malighat, Muzaffarpur, Bihar-842001	24612433	37822252	24967529
	11. Sri Swami Parankushacharya Adarsh Sanskrit Mahavidyalaya, Hulasganj, Distt.-Gaya, Bihar-804407.	22327615	20679900	13450624
	12. Shri Ramsundar Sanskrit Vishwavidya Prathishthan, Laxminathnagar, Ramouli-Beloun, Via-Bahera, Distt.-Darbhanga, Bihar-847201	17986035	29727205	17867275
Himachal Pradesh	13. S.D. Adarsh Sanskrit College, Doghi, Distt. – Una, Himachal Pradesh – 174307	24049193	34286056	20459490
	14. Himachal Adarsh Sanskrit Mahavidyalaya Jangla (Rohru), Teh.- Chirgon, Distt. Shimla, Himachal Pradesh – 171214	21995976	30746377	18913362
Jharkhand	15. Lakshmi Devi Shroff Adarsh Sanskrit Mahavidyalaya, Harisharnam Kutir,	12265582	16576671	10633173

State	Name of ASMs/ASSs	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25 (upto 31.12.2024)
	Kalirakha, Distt.-B. Deoghar, Jharkhand-814112			
Karnataka	16. Poornaprajna Samshodhana Mandiram (Adarsh Shodha Sansthan), Dr. Vishweshatheertha Swamiji Marg Katriguppa Main Road, Bengaluru, Karnataka – 560070.	14497440	24460078	7702894
Maharastra	17. Vaidika Samshodhana Mandala (Adarsh Sanskrit Shodha Samstha), T.M.V Colony, Mukundnagar, Tilak Vidyapeetha, Gultekadi, Pune, Maharastra-411037	4900469	15607810	7864872
	18. Mumbadevi Adarsh Sanskrit Mahavidyalaya Kulapati Munshi Marg, Mumbai, Maharashtra-400007.	7647546	14040750	6568915
Manipur	19. Shree Radha Madhava Adarsh Sanskrit Mahavidyalaya, Nambol, Manipur-795134	8215552	5648028	5421636
Tamilnadu	20. Madras Sanskrit College and S.S.V. Patasala 84, Roypeetha High Road, Mylapore, Chennai, Tamil Nadu-600004.	21136024	23754307	20205959
	21. Ahobila Muth Adarsh Sanskrit Mahavidyalaya 53, Sannidhi Street, Madurantakam, Chennai, Tamil Nadu-603306	13124076	13812207	11126844
Uttarakhand	22. Shri Bhagwandas Adarsh Sanskrit Mahavidyalaya, PO-Gurukul Kangri, Distt.-Haridwar, Uttarakhand-249404	13546593	21145262	13673449
West Bengal	23. Kaliachak Bikram Kishore Adarsha Sanskrit Mahavidyalaya, Vill-Kaliachak, PO-Heria, Distt-Purba Medinipur, West Bengal -721430	23414851	33426508	21983607
	24. Sri Sitaram Vaidic Adarsh Sanskrit Mahavidyalaya, 7/2A P.W.D. Road, Kolkata - 700035	30085787	54379874	33301687
Telangana	25. Sanskrit Academy, (Adarsh Shodha Sansthan) Osmania University, Hyderabad, Telangana-500007	10793498	14638836	10797129

State	Name of ASMs/ASSs	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25 (upto 31.12.2024)
Rajasthan	26. SHRIMATI Lad Devi Sharma Pancholi Adarsh Sanskrit Mahavidyalaya, Barundani, The.-Mandalgarh, Distt.- Bhilawara, Rajasthan-311604	14590952	18609424	16216604
Total Amount		434643139	633513462	399559885

DEPENDENCY OF STATES ON CENTRAL TRANSFERS AND GRANTS

1037. SHRI AMRINDER SINGH RAJA WARRING:

PROF. SOUGATA RAY:

SHRI K. SUDHAKARAN:

SHRI SAPTAGIRI SANKAR ULAKA:

ADV. ADOOR PRAKASH:

Will the Minister of **FINANCE** be pleased to state:

- (a) the reasons for the increasing dependence of States on Central transfers and Grants during the last decade;
- (b) the measures being taken by the Government to enhance the capacity of States to mobilise their own tax revenue, including improving efficiency in collections from stamp duty, registration fees, motor vehicle tax and other revenues;
- (c) whether the Government has assessed the declining ratio of States tax revenue to Gross State Domestic Product (GSDP) in several States such as Tamil Nadu, Kerala and Madhya Pradesh, if so, the steps being taken to reverse this trend; and

(d) the steps being taken by the Government to improve Centre-State coordination on GST rates and to address the grievances raised by various States?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The Union Government provides resources to States under Tax Devolution from divisible pool of Central taxes and duties and Grants-in-Aid including Finance Commission Grants and grants for Centrally Sponsored Schemes (CSS). The tax devolution to States has increased in the last decade primarily due to increase in the percentage of devolution from 32% in the 13th Finance Commission period to 42% in the 14th Finance Commission period. The 15th Finance Commission also maintained same level of devolution after adjusting 1% for Jammu and Kashmir. Transfer to States under Centrally Sponsored Schemes have also increased from Rs. 1,96,442 crore in 2014-15 to Rs. 4,44,547 crore in 2023-24.

(b) to (c) All States have enacted their Fiscal Responsibility and Budget Management (FRBM) Act. which makes the State Government responsible to ensure prudence in fiscal management and fiscal stability by progressive elimination of revenue deficit, reduction in fiscal deficit, prudent debt management consistent with fiscal sustainability, greater transparency in fiscal operations of the Government. Compliance to the Fiscal Responsibility and Budget Management (FRBM) Act is monitored by the State Legislature. Department of Expenditure, Ministry of Finance generally follows the fiscal limits mandated by the accepted recommendations of the Finance Commission while exercising the powers to approve borrowings by States under Article 293 (3) of the Constitution of India.

(d) A Group of Ministers (GoM) on rate rationalization has been constituted by GST Council to simplify the GST rate structure, reduce classification related disputes, enhance GST revenue and recommend changes to GST rates. Grievances in respect of rate rationalization including those from states would be examined by the GoM. Further, the grievances received from states are examined by the Law Committee (in respect of GST act, rules etc.) and by Fitment Committee (in respect of GST rates, classification etc.) Both the committees are comprised of officers both from the Centre as well as States. System related grievances from states are examined by GSTN for resolution. In addition, any specific complaints/grievances from states are examined by the GST Council Secretariat, as and when received, for expeditious resolution.

कॉस्ट-टू-कंपनी मॉडल में वेतनों की तुलना

1038. श्री हनुमान बेनीवाल:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) कॉस्ट-टू-कंपनी मॉडल में उच्च वेतन वाले व्यक्तियों की तुलना में कम वेतन अर्जित करने वालों के वेतन में कटौती की अनुमानित दरों का ब्यौरा क्या है;
- (ख) क्या सरकार का विचार इस संबंध में कोई सुधार करने का है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (ग): सरकार ने वेतन संहिता, 2019 के तहत मजदूरी संदाय अधिनियम, 1936, न्यूनतम वेतन अधिनियम, 1948, बोनस संदाय अधिनियम, 1965 और समान पारिश्रमिक अधिनियम, 1976

के उपबंधों को समाहित किया है और तर्कसंगत बनाया है। संहिता अन्य बातों के साथ-साथ संगठित और असंगठित क्षेत्र में रोजगारों के लिए मजदूरी की परिभाषा के साथ-साथ न्यूनतम वेतन के युक्तिकरण का प्रावधान करती है। इसके अतिरिक्त, संहिता केंद्र सरकार को केंद्र और राज्य क्षेत्र में लागू न्यूनतम वेतन निर्धारित करने का आदेश देती है और समुचित सरकार द्वारा निर्धारित मजदूरी की न्यूनतम दरें न्यूनतम वेतन से कम नहीं होंगी। इसके अतिरिक्त, संहिता अधिकृत कटौती का भी प्रावधान करती है जो वेतन से की जा सकती है।

SOCIAL SECURITY BENEFITS TO GIG AND PLATFORM WORKERS

1039. SHRI A. RAJA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details and the number of gig/platform aggregators registered along with number of gig/platform workers engaged with them on the e-Shram portal, as on 1st January, 2025;
- (b) the steps taken by the Government to extend social security benefits to gig and platform workers and number of such workers benefited in the last three years;
- (c) the details of measures taken by the Government to ensure compliance by the aggregators for registering and extending benefits to the gig and platform workers; and
- (d) the details of efforts made by the Government to extend benefits to such workers, under the existing Labour laws as the Social Security Code which is yet to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): The Code on Social Security 2020 for the first time defined gig and platform workers and made provisions related to the same, which has been enacted by the Parliament. A separate aggregator module has also been launched on e-Shram portal to facilitate registration of the platforms and platform workers engaged with them on the portal. As on 04.02.2025, total four platforms have registered on e-Shram portal. A total of 423186 active platform workers are engaged with them.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.

AIR POLLUTION IN MAHARASHTRA

1040. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) whether the Central Government has implemented specific measures to address the rising air pollution in Maharashtra;

- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether comprehensive data on the long-term health impacts of air pollution on vulnerable populations has been compiled;
- (d) if so, the details of the findings, and if not, the reasons for the lack of such data; and?
- (e) the details of proposed plans, if any, to undertake such studies to better understand and address health impacts?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e): The Government has launched the National Clean Air Programme (NCAP) in 2019 as a nationwide initiative aimed at reducing air pollution levels across the country. Under NCAP, non-attainment cities have been identified based on ambient air quality levels exceeding National Ambient Air Quality Standards, consecutively for five years. City Specific Clean Air Action Plans have been prepared and are being implemented in 130 non-attainments and million plus cities including 19 cities of Maharashtra.

The city clean air action plans target city specific air polluting sources like soil and road dust, vehicles, domestic fuel, MSW burning, construction material and industries with short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies such as Urban Local Bodies, Traffic department and State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCC).

Funds are provided under NCAP as performance-based-supplemental grant for funding of activities of city action plan for which adequate funding is not available from other sources and schemes. Urban Local Bodies (ULBs) are advised to utilize the funds on activities as per approved city action plan. In addition, funding for implementation of City Action Plans (CAPs) is mobilized through the convergence of resources from various Central Government schemes such as Swachh Bharat Mission- Urban (SBM-U), Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Smart City Mission (SCM), Sustainable Alternative Towards Affordable Transportation (SATAT), Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME-II), and Nagar Van Yojana (NVY), as well as resources from State/UT Governments and agencies like Municipal Corporations and Urban Development authorities.

Out of total 19 non-attainment cities in Maharashtra under NCAP, 09 cities (Akola, Amravati, Chandrapur, Jalgaon, Jalna, Kolhapur, Latur, Sangli, Solapur) are funded by the Ministry of Environment, Forest and Climate Change (MoEFandCC) under NCAP and 10 cities (Aurangabad U.A., Greater Mumbai U.A., Badlapur, Navi Mumbai, Thane, Ulhas Nagar, Nagpur U.A., Nashik U.A., Pune U.A. and Vasai-Virar City) are funded under Fifteenth Finance Commission (XV-FC) Grant.

Under NCAP and 15th Financial Commission (XVFC) grants, total of Rs.1754.4 Crore have been released to 19 cities of Maharashtra from FY 2019-20 till 30.01.2025 for implementing activities to control air pollution and out of which Rs. 1271.66 Crore have been utilized. Status of fund released and utilized to above-

mentioned 19 cities under NCAP fund and XV-FC grant FY 2019-20 to FY 24-25 (till 30.01.2025) is given in the enclosed **Statement**.

Further, there is no conclusive data available to establish a direct correlation on the long-term health impacts due to air pollution on vulnerable populations. Air pollution is one of the many factors affecting respiratory ailments and associated diseases. Health is affected by cumulative impact of a number of factors apart from the environment, which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity etc. of the individuals.

STATEMENT

Fund released and utilized under NCAP and XVFC-Grants during FY 19-20 to FY 24-25 (till 30.01.2025) as per PRANA portal
(Amount Rupees in Crore)

S. No.	City	Fund Release	Fund Utilized
1	Aurangabad UA	68.3	54.45
2	Greater Mumbai (GM) UA	938.59	574.65
3	Badlapur GM UA	2	8.91
4	Thane GM UA	-	78.11
5	Ulhasnagar GM UA	2.1	22.53
6	Navi Mumbai GM UA	9.45	52.91
7	Nagpur UA	142.05	56.25
8	Nashik UA	91.55	50.42
9	Pune UA	271.3	173.54
10	Akola	9.61	9.49
11	Amravati	34.64	32.83
12	Chandrapur	6.99	6.75
13	Jalgaon	5.64	3.2
14	Jalna	6.35	5.52
15	Kolhapur	24.11	15.35
16	Latur	17.37	7.9

17	Sangli	11.65	9.33
18	Solapur	40.35	38.11
19	Vasai Virar UA	72.35	71.41
	Total	1754.40	1271.66

TRIBAL HOMESTAYS UNDER SDS

1041. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the specific steps being taken under the Swadesh Darshan scheme to provide Rs.5 lakh to tribal villages for converting their homes into holiday homes and homestays;
- (b) the manner in which the initiative to support tribal homestays aims to boost tourism and livelihood opportunities in tribal areas, particularly in Telangana State, and details thereof;
- (c) whether any training programmes are planned by the Government to equip tribal communities in Telangana State with the necessary skills to manage homestays and cater to tourists; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Government has approved the initiative to develop tribal home-stays under Swadesh Darshan scheme of the Ministry of Tourism as part of 'Pradhan Mantri Janjatiya Unnat Gram Abhiyan'. The said intervention includes development of 1000

homestays with support of upto ₹5 Lakh per unit (for new construction), upto ₹3 Lakhs (renovation) and ₹5 lakh for village community requirement.

The Ministry of Tourism has formulated draft guidelines for the said initiative and circulated to all concerned for consultation. As per the draft guidelines, the objective of the initiative is to develop homestays in tribal areas to promote responsible tourism and enhance livelihood opportunities for tribal communities. The draft guidelines also focus on technical up-skilling and training of the Homestay owners.

KVs AND JNVs ESTABLISHED UNDER PM SHRI SCHEME

1042. SHRI BAIJAYANT PANDA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the number of Kendriya Vidyalayas (KVs) and Jawahar Navodaya Vidyalayas (JNVs) established under PM SHRI scheme since its inception, particularly in Odisha;
- (b) the number of schools planned to be established under the PM SHRI scheme in the upcoming year;
- (c) whether School Quality Assessment Framework (SQUAF) is being developed to measure the outcomes of these schools, if so, the details thereof; and
- (d) whether the Government has undertaken regular quality evaluations of PM SHRI schools?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) PM SHRI Scheme aims to establish more than 14,500 PM SHRI Schools by strengthening the existing schools from amongst those managed by the Central government/State/UT Government/local bodies. A total of 33 states/UTs, along with Kendriya Vidyalaya Sangathan (KVS), Navodaya Vidyalaya Samiti (NVS) and National Council of Educational Research and Training (NCERT) have signed the Memorandum of Understanding (MoU) with the Ministry of Education for the implementation of the PM SHRI Scheme. So far, 11920 PM SHRI schools have been selected. A total of 884 Kendriya Vidyalayas (KVs) and 620 Navodaya Vidyalayas (NVs) have been selected as PM SHRI schools across the country. 43 PM SHRI schools from KVS and 31 PM SHRI schools from NVS have been selected in the State of Odisha.

(c) and (d) The School Quality Assessment Framework (SQAF) has been developed as per the recommendations of the National Education Policy (NEP), 2020, indicating the level of proficiency to be achieved by each PM SHRI school. SQAF is divided into six main domains, based on the six pillars of the PM SHRI Scheme, aligned with NEP 2020 namely (i) Curriculum, Pedagogy, and Assessment (ii) Access and Infrastructure (iii) Human Resources and School Leadership (iv) Inclusive Practices and Gender Equity (v) Management, Monitoring and (vi) Governance and Beneficiary Satisfaction. The progress of PM SHRI schools is regularly monitored by the State/UT Government and the Central Government.

ROADMAP TO PROVIDE BANKING FACILITIES IN VILLAGES

1043. SUSHRI IQRA CHOUDHARY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the targets for providing banking facilities to the villages of the country has been achieved and if so, the details thereof, State/UT-wise;
- (b) whether there is any specific schemes for setting up banks in sparsely populated areas;
- (c) the number of nationalised banks in Uttar Pradesh, district-wise; and
- (d) whether there is a proposal to set up nationalised banks in Kairana Parliamentary constituency of Uttar Pradesh, specifically in the villages of Khurgan and Kiwana and if so, the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) and (b) The endeavor of the Government is to ensure availability of banking outlet (Bank branch/Business Correspondent/ India Post Payments Bank) within 5 kilometres of all inhabited villages in the country. Availability of banking outlets is monitored by a Geographic Information System (GIS) based App., namely, Jan Dhan Darshak (JDD) App. Based on the data uploaded by Banks on the JDD App, 99.91% villages are covered with banking outlets (Bank branch/BC/IPPB) within a radius of 5 Km, as on 06.01.2025.

In terms of the revised guidelines issued by Reserve Bank of India (RBI) vide circular dated May 18, 2017 on 'Rationalization of Branch Authorization Policy' the term "Branch" has been substituted by "Banking Outlet (BO)" which includes both

physical brick and mortar branches and Business Correspondent (BC) outlets, to enable banks in expanding their network even in remote rural areas in a cost-effective manner for hassle free services to customers.

Further, RBI has granted general permission to domestic Scheduled Commercial Banks (excluding Regional Rural Banks) to open banking outlets including branch at any place in the country, without seeking prior approval of RBI in each case, subject to at least 25 percent of the total number of banking outlets opened during a financial year being in unbanked rural centres i.e. centres having population less than 10,000 (Tier 5 and Tier 6 centres).

Banks, inter-alia, consider proposals for opening banking outlets in the light of RBI's instructions, their business plans and their commercial viability. To further assess the viability for opening a banking outlet, Banks carry out survey as required.

(c) As per JDD app the number of Nationalised Banks in Uttar Pradesh district-wise are given in the enclosed **Statement**.

(d) As apprised by SLBC UP, it is informed that there is a Canara Bank Branch in Lisarh village situated within 2 Km from Village Kiwana. Also, Prathama UP Gramin Bank and Ujjivan Small Finance Bank are providing banking services to the Kiwana village within the radius of 5 Km. Banking infrastructure of Shamli District of Uttar Pradesh (UP) under which Kairana Parliamentary constituency comes is as under:

Banking Infrastructure of Shamli District as on 31.01.2025				
District	Branch	BC	ATM	IPPB
Shamli	104	1776	54	91

Source: JDD App

<u>STATEMENT</u>		
District wise Public Sector Bank branches in Uttar Pradesh as on 31.01.2025		
S. No.	District	Number of Bank Branches
1	Agra	381
2	Aligarh	190
3	Ambedkar Nagar	104
4	Amethi	103
5	Amroha	73
6	Auraiya	68
7	Ayodhya	139
8	Azamgarh	203
9	Baghpat	107
10	Bahraich	87
11	Ballia	116
12	Balrampur	65
13	Banda	57
14	Bara Banki	131
15	Bareilly	253
16	Basti	90
17	Bhadohi	79
18	Bijnor	162
19	Budaun	104
20	Bulandshahr	179
21	Chandauli	97
22	Chitrakoot	32
23	Deoria	123
24	Etah	84
25	Etawah	75
26	Farrukhabad	58
27	Fatehpur	102
28	Firozabad	114
29	Gautam Buddha Nagar	308
30	Ghaziabad	340

31	Ghazipur	167
32	Gonda	117
33	Gorakhpur	265
34	Hamirpur	54
35	Hapur	89
36	Hardoi	159
37	Hathras	77
38	Jalaun	69
39	Jaunpur	197
40	Jhansi	145
41	Kannauj	66
42	Kanpur Dehat	88
43	Kanpur Nagar	461
44	Kasganj	47
45	Kaushambi	82
46	Kheri	165
47	Kushinagar	100
48	Lalitpur	59
49	Lucknow	706
50	Mahoba	38
51	Mahrajganj	89
52	Mainpuri	64
53	Mathura	219
54	Mau	97
55	Meerut	348
56	Mirzapur	123
57	Moradabad	130
58	Muzaffarnagar	205
59	Pilibhit	107
60	Pratapgarh	122
61	Prayagraj	332
62	Rae Bareli	200
63	Rampur	104

64	Saharanpur	227
65	Sambhal	52
66	Sant Kabir Nagar	56
67	Shahjahanpur	154
68	Shamli	63
69	Shrawasti	33
70	Siddharthnagar	72
71	Sitapur	128
72	Sonbhadra	101
73	Sultanpur	99
74	Unnao	128
75	Varanasi	327
Total		10755

Source: JDD App

सरकारी संस्थानों की एनआईआरएफ रैंकिंग में गिरावट

1044. श्री विनोद लखमशी चावड़ा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भारतीय विश्वविद्यालयों की रैंकिंग में राष्ट्रीय संस्थागत रैंकिंग फ्रेमवर्क (एनआईआरएफ)

2024 के अनुसार एनआईआरएफ 2023 की तुलना में 20% से अधिक परिवर्तन हुआ है;

(ख) क्या आईआईएसईआर और आईआईटी जैसे सरकारी संस्थानों की तुलना में अधिक निजी विश्वविद्यालयों ने अपनी रैंकिंग में सुधार किया है;

(ग) यदि हां, तो तत्संबंधी क्या है; और

(घ) सरकार द्वारा सरकारी संस्थानों की रैंकिंग में सुधार के लिए क्या कदम उठाए जा रहे हैं?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री

(डॉ. सुकान्त मजूमदार):

(क) से (ग): शैक्षणिक संस्थानों और विश्वविद्यालयों के बीच स्वस्थ प्रतिस्पर्धा को बढ़ावा देने के लिए भारत में उच्चतर शिक्षा के संस्थानों/विश्वविद्यालयों की वार्षिक रैंकिंग (जिसे इंडिया रैंकिंग कहा जाता है) के लिए भारत सरकार द्वारा वर्ष 2015 में राष्ट्रीय संस्थागत रैंकिंग फ्रेमवर्क (एनआईआरएफ) शुरू किया गया था। इन रैंकिंग की कार्यप्रणाली पाँच व्यापक मापदंडों पर आधारित है जो “शिक्षण, अधिगम और संसाधन,” “शोध और व्यावसायिक अभ्यास,” “स्नातक परिणाम,” “प्रसार और समावेशिता,” और “सहकर्मि धारणा” हैं।

एनआईआरएफ 2024 इंडिया रैंकिंग के अनुसार, "समग्र श्रेणी" में शीर्ष 100 में 82 संस्थानों ने वर्ष 2023 की तुलना में वर्ष 2024 में प्राप्त कुल स्कोर में वृद्धि हुई है। यह एनआईआरएफ के मापदंडों पर उनके सुधार को दर्शाता है। इसके अलावा, 2024 इंडिया रैंकिंग में "समग्र श्रेणी" में शीर्ष 100 संस्थानों में से 36 सरकारी संस्थानों ने अपनी रैंक में सुधार किया है या उसे बरकरार रखा है, जबकि 24 निजी संस्थानों ने अपनी रैंक में सुधार किया है या उसे बरकरार रखा है।

राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के उद्देश्यों के अनुरूप, उच्चतर शिक्षा संस्थानों में शिक्षा की समग्र गुणवत्ता में सुधार लाने पर जोर दिया जा रहा है। जबकि इस उद्देश्य के लिए केंद्रीय वित्त पोषित संस्थानों में कई पहलों को संस्थागत रूप दिया गया है, भारत सरकार राष्ट्रीय उच्चतर शिक्षा अभियान (आरयूएसए)/प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-यूएसएचए) योजना के अंतर्गत राज्य सरकारों को तीन घटकों अर्थात् “चुनिंदा राज्य विश्वविद्यालयों में गुणवत्ता और उत्कृष्टता बढ़ाना”, “विश्वविद्यालयों को बुनियादी ढांचा अनुदान” और उच्च शिक्षा में सुधार के लिए “बहु-विषयक शिक्षा और अनुसंधान विश्वविद्यालय (एमईआरयू)” के अंतर्गत वित्तीय सहायता भी प्रदान करती है।

इसके अलावा, राष्ट्रीय प्रत्यायन बोर्ड (एनबीए) भी भारत रैंकिंग के बारे में जागरूकता पैदा करने के लिए नियमित अंतराल पर कार्यशालाएं आयोजित कर रहा है।

SUBSIDIES FOR EDUCATION LOAN

1045. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has granted any subsidies for education loan, if so, the details of students benefitted, State-wise;
- (b) the details of budget allocation for education loan during the current financial year;
- (c) whether allocated budget fell short of the Incheon Declaration's target of 4-6% of the nation's GDP, if so, the details thereof;
- (d) the details of funds lapsed during the last three financial years; and
- (e) the details of future plans to secure approval for at least 4% of the GDP as the budgetary allocation for education?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e): Under the Pradhan Mantri-Uchchatar Shiksha Protsahan Central Sector Interest Subsidy Scheme (PM-USP CSIS) scheme, interest subvention on education loan is provided to students with up to Rs. 4.5 lakhs annual family income for pursuing professional/technical courses in India, as per extant scheme guidelines. Further, under the PM-USP Credit Guarantee Fund Scheme for Education Loan (CGFSEL), credit guarantee is provided for education loans sanctioned up to Rs 7.50 lakh as per extant scheme guidelines. State-wise number of students benefitted under PM-USP CSIS are given in the enclosed **Statement**.

The guidelines of PM-USP CSIS can be accessed at <https://www.education.gov.in/scholarships-education-loan-4>. The details of

students benefited under the PM-USP CSIS, state-wise for FY 2023-24 may be accessed at <https://www.education.gov.in/parl ques>. For PM-USP Central Sector Interest Subsidy Scheme (CSIS) and Credit Guarantee Fund Scheme for Education Loan (CGFSEL), for the year 2023-24, the allocated budget (Final Grant) was Rs. 693 crore.

As per latest published results of the Analysis of Budgeted Expenditure on Education, public expenditure on education including expenditure of Ministry of Education, other Central Government Ministries and State Government as percentage of GDP during all the years 2019-20, 2020-21 and 2021-22 has been more than 4% of GDP.

STATEMENT

State-wise number of students benefitted under PM-USP CSIS

SL NO	FINANCIAL YEAR	2023-24	
	CLAIM YEAR	2022-23	
	STATE NAME	No of Claims	Amount Claimed (In Cr)
1	ANDAMAN AND NICOBARS	49	0.10
2	ANDHRA PRADESH	11346	25.13
3	ARUNACHAL PRADESH	31	0.07
4	ASSAM	785	1.23
5	BIHAR	8293	19.14
6	CHANDIGARH	265	0.53
7	CHHATTISGARH	2794	5.50
8	DADRA AND NAGER HAVELI	9	0.01
9	DAMAN AND DIU	11	0.02
10	DELHI	2517	5.53
11	GOA	379	1.01
12	GUJARAT	3597	9.34
13	HARYANA	3126	6.76
14	HIMACHAL PRADESH	1636	2.73

15	JAMMU AND KASHMIR	2143	2.66
16	JHARKHAND	4922	10.74
17	KARNATAKA	56087	87.21
18	KERALA	64779	105.24
19	LADAKH	8	0.01
20	LAKSHADWEEP	2	0.00
21	MADHYA PRADESH	13980	27.86
22	MAHARASHTRA	30143	47.19
23	MANIPUR	99	0.00
24	MEGHALAYA	120	0.25
25	MIZORAM	23	0.05
26	NAGALAND	19	0.05
27	ODISHA	8068	14.64
28	PUDUCHERRY	1133	1.88
29	PUNJAB	1409	2.83
30	RAJASTHAN	5991	14.27
31	SIKKIM	40	0.05
32	TAMIL NADU	52758	75.47
33	TELANGANA	2795	6.20
34	TRIPURA	421	0.85
35	UTTAR PRADESH	16337	33.13
36	UTTARAKHAND	2634	4.93
37	WEST BENGAL	8321	18.65
TOTAL		307070	531.41

PENDING FINANCIAL ASSISTANCE AND GRANTS TO TELANGANA

1046. SHRI BALRAM NAIK PORIKA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether any central financial assistance and Grants to Telangana is pending with the Government, if so, the details thereof and the reasons for the pendency;

- (b) whether the Government has any plans to provide additional financial incentives to promote industrial development in Telangana;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): No, Sir. No such proposal is presently pending with the Department of Expenditure.

(b) to (d): Government of India is implementing the scheme for Special Assistance to States for Capital Investment 2024-25 with an outlay of Rs. 1.5 lakh crore. Out of the total allocation, an amount of Rs. 15,000 crore is earmarked for **Stimulating Industrial Growth**. Under this part, Telangana can avail financial assistance of Rs. 200 crore each for completing the following reforms:

Reform-1: Amendment in Building Regulations to Minimize Ground Floor Loss for Standalone Factories

Reform-2: Amendment in Building Regulations to Encourage Development of Flatted Factories

Reform-3: Encourage Vertical Growth of Commercial Buildings

Reform-4: Allow Construction of Hostels in Industrial Zones

स्मारकों का अतिक्रमण रोकना

1047. श्रीमती मंजू शर्मा:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान सहित देश में कितने ऐतिहासिक स्थल/स्मारक भारतीय पुरातत्व सर्वेक्षण (एसआई) द्वारा संरक्षित हैं;

(ख) उक्त कितने स्थलों/स्मारकों पर अतिक्रमण किया गया है;

(ग) क्या सरकार उक्त स्थलों/स्मारकों पर अतिक्रमण रोकने के लिए सख्त उपाय अपनाए जाने पर विचार कर रही है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा सरकार द्वारा उक्त समस्या के समाधान के लिए क्या कार्रवाई की गई है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क): भारतीय पुरातत्व सर्वेक्षण, राष्ट्रीय महत्व के कुल 3698 प्राचीन स्मारकों तथा पुरातात्विक स्थलों और अवशेषों की देखभाल करता है, जिनमें से 163 राजस्थान राज्य में स्थित हैं।

(ख) से (घ): कुछ स्मारकों और स्थलों में अतिक्रमण किया गया है। संरक्षित स्मारकों और संरक्षित क्षेत्रों में किए गए अतिक्रमणों को प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 और उसके अंतर्गत बनाए गए नियमों में निहित प्रावधानों के अनुसार हटाया जाता है। अतिक्रमणों को रोकने और उन्हें हटाने के लिए, मंडलों के प्रभारी अधीक्षण पुरातत्वविद् को सार्वजनिक परिसर (अनधिकृत कब्जाधारियों की बेदखली) अधिनियम, 1971 के तहत अतिक्रमणकारियों को बेदखली नोटिस/आदेश जारी करने के लिए संपदा अधिकारी के अधिकार दिए गए हैं। उन्हें प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 और नियम 1959 के प्रावधानों के तहत कारण बताओ नोटिस जारी करने के लिए भी अधिकृत किया गया है, जिसके बाद केंद्र सरकार द्वारा जिला कलेक्टर/मजिस्ट्रेट को ऐसे अतिक्रमण को हटाने के निर्देश दिए जाते हैं। अतिक्रमणों को रोकने और हटाने के लिए समय-समय पर संबंधित राज्य सरकारों/पुलिस अधिकारियों से भी सहायता मांगी जाती है। इसके अलावा, देश भर में चयनित स्मारकों/स्थलों की सुरक्षा के लिए नियमित पहरा और निगरानी स्टाफ के अतिरिक्त निजी सुरक्षा कर्मियों और सीआईएसएफ को भी तैनात किया गया है।

आवासीय शिक्षा केन्द्र

1048. श्रीमती महिमा कुमारी मेवाड़:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार बच्चों को उत्कृष्ट आवासीय शिक्षा उपलब्ध कराने के लिए कोई नीतिगत प्रयास कर रही है;

(ख) क्या सरकार का राजस्थान में अधिक संख्या में आवासीय शिक्षा केन्द्र शुरू करने का प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): स्कूल शिक्षा और साक्षरता विभाग, स्कूल शिक्षा के लिए एक एकीकृत केन्द्र प्रायोजित योजना- समग्र शिक्षा का कार्यान्वयन कर रहा है। यह योजना प्री-प्राइमरी से कक्षा 12 तक बिना किसी विभाजन के स्कूली शिक्षा को समग्र रूप से देखती है तथा आरटीई अधिनियम के कार्यान्वयन के लिए सहायता प्रदान करती है। इस योजना को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप बनाया गया है और इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा तक पहुँच प्राप्त हो, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें सीखने की प्रक्रिया में सक्रिय भागीदार बनाया जाए।

समग्र शिक्षा के तहत, संबंधित राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और प्राथमिकता के आधार पर वार्षिक योजनाएं तैयार की जाती हैं और यह उनकी संबंधित वार्षिक कार्य योजना और बजट (एडब्ल्यूपी एंड बी) प्रस्तावों में परिलक्षित होती है। इसके बाद इन योजनाओं का मूल्यांकन और अनुमोदन/अनुमान परियोजना अनुमोदन बोर्ड (पीएबी), स्कूल शिक्षा और साक्षरता विभाग द्वारा राज्यों और संघ राज्य क्षेत्रों के परामर्श से किया जाता है, जो योजना के कार्यक्रम संबंधी

और वित्तीय मानदंडों तथा पूर्व से अनुमोदित कार्यकलापों के लिए राज्य की वास्तविक और वित्तीय प्रगति के अनुसार होता है।

तदनुसार, राज्यों और संघ राज्य क्षेत्रों को निम्नलिखित घटकों के तहत आवासीय शिक्षा के प्रावधान सहित समतापूर्ण, गुणवत्तापूर्ण और समग्र स्कूली शिक्षा प्रदान करने हेतु विभिन्न गतिविधियों को शुरू करने के लिए वित्तीय सहायता प्रदान की जाती है:

कस्तूरबा गांधी बालिका विद्यालय (केजीबीवी)

कस्तूरबा गांधी बालिका विद्यालय (केजीबीवी) कक्षा VI से XII तक के आवासीय विद्यालय हैं, जो मुख्य रूप से अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक और गरीबी रेखा से नीचे के (बीपीएल) वर्ग की बालिकाओं हेतु हैं। केजीबीवी की स्थापना राज्यों और संघ राज्य क्षेत्रों के शैक्षिक रूप से पिछड़े ब्लॉकों में की जाती है। केजीबीवी की स्थापना का उद्देश्य आवासीय विद्यालयों की स्थापना करके वंचित समूहों की लड़कियों तक पहुंच और गुणवत्तापूर्ण शिक्षा सुनिश्चित करना तथा स्कूली शिक्षा के सभी स्तरों पर जेंडर अंतराल को कम करना है। केजीबीवी के लिए लक्षित समूह एससी, एसटी, ओबीसी, अल्पसंख्यक समुदायों और बीपीएल परिवारों से संबंधित 11-18 वर्ष की आयु की लड़कियाँ हैं जो कक्षा VI से XII में अध्ययनरत हैं। राजस्थान राज्य से प्राप्त एडब्ल्यूपी एंड बी प्रस्ताव (2024-25) के अनुसार, केजीबीवी की विभिन्न गतिविधियों के लिए 20198.112 लाख रुपये स्वीकृत किए गए हैं।

नेताजी सुभाष चंद्र बोस आवासीय विद्यालय (एनएससीबीएवी)

नेताजी सुभाष चंद्र बोस आवासीय विद्यालय (एनएससीबीएवी), लड़कियों, शहरी वंचित और अन्य वंचित बच्चों जैसे कि आदिवासी क्षेत्रों, रेगिस्तान, प्राकृतिक बाधाओं वाले क्षेत्रों, पहाड़ी और दुर्गम भूभाग आदि में रहने वाले बच्चों तक पहुंचने के लिए आवासीय विद्यालय हैं। स्कूली शिक्षा में आवासीय सुविधाओं में सुधार लाने के उद्देश्य से की जाने वाली पहलों का समर्थन करते समय, शैक्षिक रूप से पिछड़े ब्लॉकों (ईबीबी), वामपंथी उग्रवाद से प्रभावित जिलों, विशेष फोकस वाले जिलों (एसएफडी) और नीति आयोग द्वारा पहचाने गए सभी आकांक्षी जिलों को प्राथमिकता दी जाती है। राजस्थान

राज्य से प्राप्त एडब्ल्यूपी एंड बी प्रस्ताव (2024-25) के अनुसार, 2205.00 लाख रुपये की अनुमानित लागत पर 5 एनएससीबीएवी को मंजूरी दी गई है।

प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम-जनमन)

प्रधानमंत्री जनजातीय आदिवासी न्याय महाअभियान (पीएम-जनमन) जनजातीय कार्य मंत्रालय का अभियान है और इसे इस विभाग की समग्र शिक्षा योजना के साथ क्रियान्वित किया जा रहा है। प्रधानमंत्री जनमन योजना की अवधि वर्ष 2023-24 से वर्ष 2025-26 तक है, इस अवधि के दौरान समग्र शिक्षा के तहत 500 छात्रावासों के निर्माण का लक्ष्य रखा गया है। इस अभियान का लक्ष्य 18 राज्यों और संघ राज्य क्षेत्र अंडमान और निकोबार द्वीप समूह में रहने वाले 75 विशेष रूप से संवेदनशील जनजातीय समूहों (पीवीटीजी) का विकास करना है। इस अभियान में संबंधित मंत्रालयों के साथ मिलकर समग्र सरकारी दृष्टिकोण अपनाकर इन गांवों में शिक्षा सहित बुनियादी सुविधाएं उपलब्ध कराने की परिकल्पना की गई है। अब तक, राजस्थान राज्य के लिए 920 लाख रुपये की अनुमानित लागत से 4 छात्रावासों को मंजूरी दी गई है।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए)

डीएजेजीयूए जनजातीय कार्य मंत्रालय की योजना है और इसे इस विभाग की समग्र शिक्षा योजना के साथ मिलकर कार्यान्वित किया जा रहा है। इस योजना का उद्देश्य आगामी 5 वर्षों (वर्ष 2024-25 से 2028-29) में जनजातीय समुदायों की सामाजिक-आर्थिक स्थिति में सुधार करना है। शिक्षा मंत्रालय के तहत इस पहल का उद्देश्य अनुसूचित जनजाति की आबादी वाले जिला/ब्लॉक स्तर पर स्कूलों में 1000 छात्रावासों की स्थापना करके अनुसूचित जनजाति के छात्रों के लिए गुणवत्तापूर्ण शिक्षा को किफायती और सुलभ बनाकर अच्छी शिक्षा तक पहुंच को सार्वभौमिक बनाना है। अब तक, राजस्थान राज्य के लिए 7260 लाख रुपये की अनुमानित लागत से 30 छात्रावासों को मंजूरी दी गई है।

NATIONAL PENSION SCHEME FOR TRADERS AND SELF-EMPLOYED PERSONS

1049. SHRI ANURAG SHARMA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the progress made so far by the Government in implementing the National Pension Scheme for Traders and Self-Employed Persons, particularly in terms of number of beneficiaries enrolled and total amount of funds collected under the Scheme;
- (b) the details of the measures taken by the Government to increase awareness and enrollment among traders and self-employed individuals in rural and urban areas; and
- (c) the steps are being taken by the Government to address any challenges or grievances faced by the beneficiaries under the Scheme?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The National Pension Scheme for Traders and Self-Employed Persons was launched in September, 2019. This is a voluntary and contributory pension scheme for providing a monthly assured pension of Rs. 3000/- after attaining the age of 60 years to the traders, shopkeepers and self-employed persons. The traders, shopkeepers and self-employed persons in the age group of 18-40 years with an annual turnover not exceeding Rs. 1.5 crore and not members of EPFO/ESIC/NPS (Govt. funded)/PM-SYM or not an income-tax assessee, are eligible to join the scheme. The monthly contribution amount by beneficiary ranges

from Rs. 55/- to Rs. 200/- depending upon the entry age of the beneficiary and equal matching contribution is paid by the Central Government. Enrolment to the scheme is done through the Common Service Centres, with its network of about 4 lakh Centres across the country. In addition, eligible people can also self-enroll through visiting the portal www.maandhan.in. The number of beneficiaries enrolled under this scheme as on 31.12.2024 are 58,453. The corpus of this scheme is about Rs. 79 crore as on 31.12.2024.

The measures taken by the Government to increase awareness and enrollment among traders and self-employed individuals in rural and urban areas include following:

- (i) holding periodic review meeting with States/ UTs.
- (ii) regular meeting with state Common Services Centre (CSC) heads.
- (iii) launch of new features such as Voluntary Exit, Revival Module, Claim Status and Account Statement.
- (iv) communication with Chief Secretaries of States/UTs regarding enrolment under this scheme.
- (iv) Interaction with Department of Financial Services, Pension Fund Regulatory and Development Authority, National Institute of Public Finance and Policy to increase the outreach of the pension scheme.

Steps taken to address the challenges or grievances faced by the beneficiaries under this scheme include extension of revival of dormant accounts from 1 year to 3 years, regular reviewing of grievances.

MODEL EDUCATION LOAN SCHEME

1050. DR. C. M. RAMESH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the salient features, aims and objectives of Model Education Loan Scheme formulated by RBI for educational loans to students;
- (b) the details of education loan accounts, number of applications and total amount of loan disbursed in the State of Andhra Pradesh during the last ten years, year-wise and bank-wise; (c) whether Vidyalakshmi Portal is helping students to get educational loans hassle-free;
- (d) whether it is true that education loan is being rejected by the commercial banks without the concurrence of the next higher authority; and
- (e) if so, the details and reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a): Loan is a subject matter of the Department of Financial Services (DFS). Model Education Loan Scheme (MELS) has been developed to provide financial assistance to meritorious students for pursuing higher education in India and abroad. The scheme aims to make education accessible to all segments of society by offering flexible terms for loan repayment and coverage of a wide range of courses. The Scheme has since been revised from time to time and its latest revision is MELS, 2022. The key features of the scheme are as under:

- i. The scheme provides need-based education loan.

- ii. No collateral security/third-party guarantee is required for loans amounting up to ₹7.50 lakhs. The credit guarantee coverage is extended under the 'Credit Guarantee Fund Scheme for Education Loan' (CGFSEL).
- iii. No Margin for loans up to ₹4 lakhs.
- iv. Moratorium period is allowed up to study period plus one year in all cases.
- v. Repayment period (after moratorium) is available up to 15 years for all loans.

Public sector banks also provide collateral-free education loans beyond ₹ 7.5 lakhs, on case-to-case basis.

(b): As per information provided by the Public Sector Banks, the number of applications and total amount of loan disbursed in the State of Andhra Pradesh during the last ten years, year-wise and bank-wise may be seen at https://www.education.gov.in/parl_ques.

(c): A dedicated online platform, PM Vidyalaxmi portal is being developed on which students will be able to apply for the education loan as well as interest subvention, through a simplified 2-page application process to be used by all banks. The Portal is for all Public Sector Banks, Private Banks, Regional Rural Banks and Cooperative banks. All these measures aim to create widespread awareness about the scheme and help eligible students, including those from rural and underprivileged areas to avail hassle-free education loans.

(d) and (e): As per Model Education Loan Scheme, rejection of loan application, if any, shall be done with the concurrence of the next higher authority and conveyed to the student stating reason for rejection.

**AUTHENTICITY OF AN APPLICANT CLAIMING SHARE/SECURITY
CERTIFICATES**

1051. SHRIMATI KRITI DEVI DEBBARMAN:

SHRI VINOD LAKHAMSHI CHAVDA:

SHRI ANURAG SHARMA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the condition of FIR has been removed for Share Certificates upto the value of Rs. 5 lakh;
- (b) if so, the alternative measures taken to certify such claims;
- (c) the steps being taken by the companies to recognise and accept legal heirs certificates without any delay or imposing additional conditions; and
- (d) the measures being implemented to certify authenticity of applicants applying for duplicate physical security certificates subsequent to removal of the condition of security deposits/surety requirements?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b): Yes, Sir. The Investor Education and Protection Fund Authority (IEPFA) processes such claims based upon the e-verification report filed by the companies.

(c): A uniform set of documents has been mandated under Schedule II of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, for companies to recognize and accept legal heirs certificates without any delay or imposing additional conditions.

(d): The IEPFA processes the claims based upon the e-verification report filed by the companies. As per Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time, the companies are liable under all circumstances to verify the genuineness and entitlement of the claimant.

खेलो इंडिया/युवा खेल कार्यक्रम के लिए लंबित प्रस्ताव

1052. श्री अमरा राम:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्र सरकार को खेलो इंडिया और युवा एवं खेल कार्यक्रमों के लिए राजस्थान राज्य सरकार से कितने प्रस्ताव प्राप्त हुए हैं;

(ख) केन्द्र सरकार द्वारा उक्त राज्य सरकार से प्राप्त प्रस्तावों में से कितने प्रस्तावों को मंजूरी दी गई है तथा कितने प्रस्ताव अभी भी लंबित हैं; और

(ग) उक्त शेष प्रस्तावों को कब तक अनुमोदित किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग): 'खेल' राज्य का विषय होने के कारण, देश भर में खेल अवसंरचना के विकास सहित खेल के विकास का उत्तरदायित्व मुख्य रूप से राज्य/संघ राज्यक्षेत्र सरकारों का है। केन्द्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इस मंत्रालय की स्कीमों के अंतर्गत पात्र संस्थाओं से प्रस्तावों की प्राप्ति एक सतत प्रक्रिया है। राज्य/संघ राज्यक्षेत्र सरकारों और अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर इन स्कीमों के अंतर्गत उनकी पूर्णता, तकनीकी व्यवहार्यता और धन की उपलब्धता के अधीन वित्तीय सहायता के लिए विचार किया जाता है। राजस्थान राज्य सहित देश भर में खेलो इंडिया स्कीम के अंतर्गत स्वीकृत खेल अवसंरचना परियोजनाओं, उनकी स्वीकृत लागत, जारी

धनराशि और उनकी भौतिक और वित्तीय प्रगति का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है। इसके अतिरिक्त, राजस्थान राज्य सहित देश भर में खेलो इंडिया स्कीम के अंतर्गत उनके वित्तीय विवरण सहित खेलो इंडिया केंद्रों और मान्यताप्राप्त अकादमियों का राज्य-वार विवरण <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर उपलब्ध है।

दिवाला एवं शोधन अक्षमता संहिता, 2016 के अंतर्गत भ्रष्ट घोषित की गई कंपनियाँ

1053. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में सहकारी क्षेत्र की कितनी सार्वजनिक क्षेत्र की कंपनियाँ दिवाला एवं शोधन अक्षमता संहिता, 2016 के अंतर्गत भ्रष्ट घोषित की गई हैं;

(ख) उस्मानाबाद संसदीय निर्वाचन क्षेत्र में बार्षी टेक्सटाइल मिल्स की स्थिति क्या है;

(ग) गत दस वर्षों के दौरान बार्षी टेक्सटाइल मिल्स की आय एवं व्यय का ब्यौरा क्या है तथा वर्ष 2019 में उक्त मिल्स के बंद होने के क्या कारण हैं;

(घ) क्या सरकार को उक्त मिल को फिर से चालू करने के लिए कोई प्रस्ताव प्राप्त हुआ है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा उस पर क्या कार्रवाई की गई है;

(ङ) क्या उक्त कंपनी के कामगारों का भुगतान लंबित है और यदि हाँ, तो उक्त विलंब की अवधि कितनी है; और

(च) सरकार द्वारा श्रमिकों को भुगतान करने के लिए क्या तत्काल कदम उठाए गए हैं?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): दिवाला एवं शोधन अक्षमता संहिता, 2016 के अंतर्गत किसी कंपनी को "भ्रष्ट" घोषित करने का कोई प्रावधान नहीं है। इसके अतिरिक्त, यह संहिता सहकारी समितियों पर लागू नहीं होती है।

(ख): "बार्षी टेक्सटाइल मिल्स" के नाम से कोई कंपनी आज तक की तारीख दिवाला एवं शोधन अक्षमता संहिता, 2016 के अंतर्गत स्वीकार नहीं की गई है।

(ग) से (च): उपरोक्त (ख) के मद्देनजर कोई प्रश्न नहीं उठता।

FUNDS FOR TOURISM SCHEMES IN GUJARAT

1054. SHRI RAJESH NARANBHAI CHUDASAMA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the funds allotted under various schemes of the Government for the State of Gujarat, particularly to Junagadh district which has rich and abundant tourist places and eco tourism;
- (b) the details of projects undertaken in the State for fostering sustainable and responsible centric approaches to improve tourism infrastructure; and
- (c) whether more funds are allotted under various schemes for the State, in view of a lot of potential for tourism development and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): The Ministry of Tourism under the schemes of 'Swadesh Darshan' and National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' provides financial assistance to State Governments/Union Territory Administrations for the development of tourism related infrastructure and facilities at various tourism destinations in the country including Gujarat.

In the Swadesh Darshan Scheme a project 'Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana' under the Buddhist Circuit theme was sanctioned in the year 2017-18, at a cost of Rs.26.68 Crore.

Under 'Scheme for Special Assistance to States/Union Territories for Capital Investment (SASCI) - Development of Iconic Tourist Centers to Global Scale', Government of India has recently sanctioned 40 Projects in the country for Rs.3295.76 Crore. The scheme envisages local economy growth and creation of employment opportunities through sustainable tourism projects.

The details of projects sanctioned under the above-mentioned schemes in the State of Gujarat are given in the enclosed **Statement**.

Proposals are received from States/UTs from time to time for seeking financial assistance under the various schemes of the Ministry of Tourism. These proposals are extended for projects subject to fulfilment of the stipulated provisions and availability of funds.

STATEMENT**Swadesh Darshan****(Rs. in Crore)**

S. No.	Circuit	Sanction Year	Name of the Project	Amount Sanctioned	Amount Released/ Authorized
1	Heritage Circuit	2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17	56.21
2	Heritage Circuit	2016-17	Development of Vadnagar- Modhera	91.12	87.25
3	Buddhist Circuit	2017-18	Development of Junagadh- GirSomnath- Bharuch- Kutch- Bhavnagar- Rajkot- Mehsana	26.68	22.28

PRASHAD**(Rs. in Crore)**

S. No.	Project Name	Sanction Year	Approved Cost	Amount Released
1	Development of Dwarka	2016-17	10.46	10.46
2	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36
3	Development of Promenade at Somnath	2018-19	47.12	47.12
4	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54

**Special Assistance to States for Capital Investment (SASCI Scheme) -
Development of Iconic Tourist Centres to Global Scale**

S. No.	Name of the Project	Sanctioned Cost (Rs. in Crore.)	Date of Sanction
1	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50	26-11-2024
2	Tented City and Convention Centre in Dhordo	51.56	26-11-2024

INTEGRATE SKILL DEVELOPMENTAL FRAMEWORK IN INDIA**1055. SHRI MANISH JAISWAL:****SHRI JUGAL KISHORE:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has any plan to integrate skill development into the frontier educational framework in the country, if so, the details thereof;
- (b) the details of the role of mutual recognition of skills and standards in addressing the shortage of the global workforce;
- (c) the strategies being taken by the Government to encourage lifelong learning among individuals in the workforce;
- (d) the measures taken by the Government in place to leverage technology to make said programmes more accessible for a wider audience, particularly in remote and rural areas; and
- (e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a): National Education Policy (NEP) 2020 has recommended integration of vocational education into mainstream education in all educational institutions. For integration of vocational education into mainstream education, the following initiatives *inter-alia* have been taken:

(i) Under the vocational education component of Samagra Shiksha scheme, National Skills Qualifications Framework (NSQF) compliant vocational courses are offered to the students from class 9th to 12th in eligible schools. At the Secondary level (Class 9 and 10), vocational modules are offered to the students as an additional subject. At the Senior Secondary level (Class 11 and 12), vocational courses are offered as a compulsory (elective) subject.

(ii) Employability Skills consisting of communication skills, self-management skills, information and communication technology skills, entrepreneurship skills and green skills have been made mandatory part of the vocational courses.

(iii) National Curriculum Framework for School Education, developed in pursuance of National Education Policy 2020, has laid down the objectives of approaches to Vocational Education. One of the objectives is that vocational capacities, knowledge, and relevant values will be developed for all students, and this will create the possibility of them joining the workforce after school if they choose to.

(iv) PMKVY 4.0 is also being implemented through schools under Skill Hubs initiative, in co-operation with the Department of School Education and Literacy. Skill Hubs Initiative provides blended learning opportunities, creating pathways for long-term career development.

(v) University Grants Commission (UGC) has facilitated Higher Education Institutions (HEIs) to offer skill-based programmes as per the National Skill Qualification Framework (NSQF).

(b): Ministry of Skill Development and Entrepreneurship (MSDE) endeavours to engage with different countries and facilitate gainful employment opportunities to

the youth of the country. In this regard, MSDE has signed Government to Government MoUs. As on date, 07 MoUs are presently active with different countries, namely: Australia, Denmark, Germany, Japan, Qatar, UAE, and Singapore. These MoUs provide a broad framework for cooperation with the partner country in areas such as Information Exchange, Standard Setting, Mutual Recognition of Qualifications, Training of Trainers, Internship etc. for skilled mobility.

Additionally, India has welcomed the efforts to map global skill gaps and the development of the G20 policy priorities to address skill gaps globally, including through further strengthening our national statistical data, extending the coverage of the ILO and OECD Skills for Jobs Databases to G20 countries, as appropriate. NSDC International (NSDC-I), has also signed Business to Business Agreements with business entities of various countries to facilitate overseas mobility of Indian skilled workforce, capacity building of trainers, employer engagements, etc.

(c): To encourage the lifelong learning among individuals in the workforce, the Government has taken the following measures:

(i) National Skills Qualifications Framework (NSQF) has been notified as an outcome and competency-based framework which organizes qualifications according to a series of levels of knowledge, skills, aptitude, and responsibility levels defined in terms of learning outcomes. NSQF enables multiple entry-multiple exit and progression pathways within and between school education, higher education, technical education, vocational education, training and skilling, and the job markets. NSQF enables and promotes lifelong learning and skill development.

(ii) Skill India Digital Hub (SIDH)- a digital public infrastructure to provide a comprehensive and accessible platform for skill enhancement, offering industry-relevant skill courses, job opportunities, and entrepreneurship support- enhances the accessibility to skill training to the individuals of all ages.

(iii) The Government of India implements New India Literacy Programme (NILP), popularly known as ULLAS (Understanding of Lifelong Learning for All in Society). The scheme aligns with the recommendations of the National Education Policy (NEP) 2020 and aims to empower those adults aged 15 years and above from all backgrounds who could not get due schooling and mainstream them with society to be able to contribute more to the growth story of the country. The scheme consists of five components: Foundational Literacy and Numeracy, Critical Life Skills, Basic Education, Vocational Skills, and Continuing Education.

(d) and (e): The Skill India Digital Hub (SIDH) is a comprehensive digital platform designed to synergize and transform the skills, education, employment, and entrepreneurship landscape in India. It represents the aspirations of millions of Indians seeking better opportunities by providing access to industry-relevant skill courses, job opportunities, and entrepreneurship support. As the Digital Public Infrastructure (DPI) for Skilling, Education, Employment, and Entrepreneurship, SIDH serves as a comprehensive information gateway for all government initiatives in these domains, making it a go-to hub for citizens pursuing career advancement and lifelong learning. The primary objectives of SIDH include facilitating digital access to skill development by enhancing individual competencies in digital

technologies, integrating the skilling ecosystem, enhancing employability and entrepreneurship, promoting lifelong learning, serving as an information gateway, and leveraging data-driven decision-making. Further, the Directorate General of Training (DGT) under the aegis of MSDE implements Bharatskills portal to support digital skill development, provides access to a range of educational materials, including e-books, question banks, and e-learning videos, available in 12 regional languages, for courses offered.

ऐतिहासिक और सांस्कृतिक स्थलों का परिरक्षण

1056. डॉ. राजकुमार सांगवान:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार बागपत जिले में ऐतिहासिक एवं सांस्कृतिक स्थलों के परिरक्षण तथा उनके पर्यटन विकास के लिए कोई विशेष योजना बना रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या बागपत को राष्ट्रीय स्तर के पर्यटन मानचित्र पर शामिल करने का कोई प्रस्ताव है; और

(घ): यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): बागपत जिले में राष्ट्रीय महत्व के रूप में घोषित चार संरक्षित क्षेत्र अर्थात् (i) आलमगिरपुर का टीला जिसे परशुराम का खेड़ा नाम से जाना जाता है (ii) कसूरी, बामनौली का प्राचीन टीला (iii) लखा मंडप के रूप में ज्ञात टीला और (iv) सादिकपुर, सिनौली का पुरातात्विक स्थल और पुरावशेष हैं जिनका रख-रखाव भारतीय पुरातत्व सर्वेक्षण द्वारा किया जाता है। तथापि, इस संबंध में कोई विशेष योजना नहीं है परंतु इनका संरक्षण एवं परिरक्षण आवश्यकता के आधार पर किया जाता है। इसके

अतिरिक्त, केंद्रीय संरक्षित स्मारकों/स्थलों में जैसे पेयजल, सूचना-पट्ट, शौचालय, सुगम-पथ एवं पार्किंग जैसी पर्यटक सुविधाएं प्रदान करना, एक सतत् प्रक्रिया है।

(ग) और (घ): पर्यटन मंत्रालय, राज्य सरकारों के सहयोग से देश में विभिन्न पर्यटन स्थलों के संवर्धन के लिए आवश्यक कदम उठाता है। 'अतुल्य भारत' अभियान, सेवा प्रदाओं के लिए क्षमता निर्माण, राज्य के कार्यक्रमों को सहयोग देना, स्थानीय पर्यटक सुविधाकर्ताओं को प्रशिक्षित करना आदि इसके उदाहरण हैं।

ESIC SCHEME

1057. SHRI MALAIYARASAN D.:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the features and the benefits which provides to workers by the Employees' State Insurance Corporation (ESIC) scheme;
- (b) the details of the current statistics on the number of beneficiaries covered under the ESIC scheme across the country including Kallakurichi Constituency of Tamil Nadu;
- (c) whether there has been a significant increase in the number of beneficiaries under the ESIC scheme over the last few years, if so, the details thereof including Kallakurichi Constituency of Tamil Nadu;
- (d) whether the Government has expanded the network of ESIC facilities across the country including Tamil Nadu in light of the increase in beneficiaries; and
- (e) if so, the details thereof including the new facilities establish and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Employees State Insurance Corporation (ESIC) provides social security to the employees working in factories / establishments with 10 or more employees in the districts notified by the Central Government. The employees and family members of those employees as defined in ESI Act, 1948 of these factories/establishments drawing wages up to ₹21000/- per month (₹ 25,000/- for persons with disability) are covered under the ESI Act and are eligible to avail benefits available under the Scheme. These benefits are: medical benefit, sickness benefit, maternity benefit, disablement benefit, dependents benefit and funeral expenses. Besides, some other need-based benefits such as Unemployment Allowances under Atal Beemit Vyakti Kalyan Yojana (ABVKY) and Rajiv Gandhi Shramik Kalyan Yojana (RGSKY) are also provided to Insured Persons.

(b) and (c): The details of beneficiaries covered under ESIC scheme across the country including districts of Tamil Nadu as well as Kallakurichi constituency during the during 2021-22, 2022-23 and 2023-24 are as under:

Year	No. of Beneficiaries
2021-22	12,03,59,812
2022-23	13,30,73,951
2023-24	14,43,59,629

(d) and (e): Setting up of ESI hospitals / dispensaries is a continuous process. ESI Corporation accords approval for setting up of new hospitals / dispensaries based

on certain norms / Insured Person (IP) population criteria within a particular area. Further, ESI Corporation has accorded “in-principle” approval for setting up of 104 new ESI hospitals and 166 ESI dispensaries across the country including Tamil Nadu in order to expand the network of medical facilities across the country keeping in view increasing number of Insured Persons and beneficiaries.

कंपनी अधिनियम, 2013 में संशोधन

1058. श्री अनिल फिरोजिया:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का कंपनी अधिनियम, 2013 में कोई संशोधन करने का विचार है और यदि हां, तो उक्त संशोधनों के उद्देश्यों सहित तत्संबंधी ब्यौरा क्या है और कंपनियों पर इसका क्या प्रभाव पड़ने की संभावना है;

(ख) कारपोरेट सामाजिक दायित्व (सीएसआर) के अंतर्गत कंपनियों द्वारा किए गए व्यय और शुरू की गई परियोजनाओं की निगरानी के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(ग) क्या सरकार ने सीएसआर निधियों के दुरुपयोग को रोकने के लिए कोई नई नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क): कानून का पालन करने वाले कारपोरेटों को व्यवसाय करने में सुगमता प्रदान करके, हितधारकों के लिए कारपोरेट अनुपालन में सुधार लाकर तथा देश में कारपोरेटों के कार्यकरण पर प्रभाव डालने वाले उभरते मुद्दों का समाधान करके भी देश में जीवन निर्वाह को बढ़ावा देने के सरकार के उद्देश्य के अनुरूप, कंपनी अधिनियम के कार्यान्वयन से संबंधित विभिन्न प्रावधानों और मुद्दों की जांच करने और सरकार को सिफारिशें करने के लिए कंपनी विधि समिति (सीएलसी) का गठन कंपनी अधिनियम, 2013 और

सीमित दायित्व भागीदारी (एलएलपी) अधिनियम, 2008 के कार्यान्वयन से संबंधित विभिन्न प्रावधानों और मुद्दों पर सरकार को सिफारिशें करने और जांच करने के लिए किया गया है।

सीएलसी ने अपनी 2022 की रिपोर्ट में कंपनी अधिनियम, 2013 में संशोधन के लिए विभिन्न सिफारिशें की हैं, जो मोटे तौर पर कानून का पालन करने वाले कारपोरेट्स के लिए व्यवसाय में सुगमता को बढ़ावा देने, अधिनियम की परिचालन दक्षता को सुव्यवस्थित और बेहतर बनाने के लिए मौजूदा नियामक प्रथाओं को मजबूत करने, तेजी से विकसित हो रहे कारपोरेट परिदृश्य और बदलती व्यावसायिक प्रथाओं आदि के आलोक में नई अवधारणाओं को पहचानने से संबंधित हैं।

इस रिपोर्ट को जनता की टिप्पणियों हेतु मंत्रालय की वेबसाइट पर डाला गया था। प्रस्तावों पर संबंधित मंत्रालयों और विभागों के साथ परामर्श किया जा रहा है।

(ख) और (ग): कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 135, अधिनियम की अनुसूची VII और कंपनी (सीएसआर नीति) नियम, 2014 के अंतर्गत कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए कानूनी ढांचा प्रदान किया गया है। अधिनियम की अनुसूची VII उन कार्यकलापों की पात्र सूची को इंगित करती है जिन्हें सीएसआर के तहत कंपनियों द्वारा किया जा सकता है।

कंपनी के बोर्ड को अपनी बोर्ड रिपोर्ट में कंपनी द्वारा कार्यान्वित सीएसआर नीति का प्रकटन करना होता है और कंपनी के बोर्ड को स्वयं को संतुष्ट करना होता है कि इस प्रकार संवितरित निधियों का उपयोग इसके द्वारा अनुमोदित उद्देश्यों के लिए और उसी तरीके से किया गया है। सीएसआर समिति सीएसआर नीति के अनुसरण में एक वार्षिक कार्य योजना तैयार करेगी और बोर्ड को सिफारिश करेगी, जिसमें निधियों के उपयोग के तौर-तरीके, परियोजनाओं या कार्यक्रमों के लिए निगरानी और रिपोर्टिंग तंत्र और कंपनी द्वारा शुरू की गई परियोजनाओं के लिए आवश्यकता और प्रभाव मूल्यांकन, यदि कोई हो, का विवरण शामिल है। सीएसआर कार्यकलापों, प्रभाव आकलन आदि का विवरण कंपनियों द्वारा 'सीएसआर पर वार्षिक रिपोर्ट' में सूचित किया जाना अपेक्षित है, जिसमें सीएसआर पर वार्षिक कार्य योजना शामिल है जो कंपनी की बोर्ड रिपोर्ट का हिस्सा है। सीएसआर अधिदेशित कंपनियों, जिनकी अपनी वेबसाइट हैं, को अपनी वेबसाइट पर सीएसआर समिति की संरचना, सीएसआर नीति और बोर्ड

द्वारा अनुमोदित सीएसआर परियोजनाओं जैसे प्रकटीकरण करना अपेक्षित है। सीएसआर ढांचा प्रकटन आधारित है और सीएसआर कार्यकलापों पर व्यय की कंपनी के सांविधिक लेखापरीक्षकों द्वारा लेखापरीक्षा की जानी अपेक्षित है।

मंत्रालय ने वित्त वर्ष 2021-22 से लागू कंपनी (लेखापरीक्षक की रिपोर्ट) आदेश, 2020, ("सीएसआरओ, 2020") को अधिसूचित किया है, जिसमें लेखापरीक्षकों को किसी भी अव्ययित सीएसआर राशि का विवरण देना अपेक्षित है। इस प्रकार, मौजूदा कानूनी प्रावधानों जैसे अनिवार्य प्रकटीकरण, सीएसआर समिति और बोर्ड की जवाबदेही, कंपनी के लेखाओं की सांविधिक लेखा परीक्षा के प्रावधान आदि के साथ-साथ, कारपोरेट गवर्नेंस ढांचा पर्याप्त निगरानी तंत्र प्रदान करता है।

सीएसआर अनिवार्य कंपनियों को हर वर्ष सीएसआर-2 प्ररूप फ़ाइल करना अपेक्षित है जो प्रत्येक कंपनी के सीएसआर से संबंधित कार्यकलापों के बारे में जानकारी के एकल स्रोत के रूप में कार्य करता है।

इसके अतिरिक्त, यदि सीएसआर प्रावधानों के किसी उल्लंघन की सूचना मिलती है, तो कानून की सम्यक प्रक्रिया का अनुपालन करते हुए अधिनियम के प्रावधानों के अनुसार, अनुपालन न करने वाली ऐसी कंपनियों के विरुद्ध कार्रवाई शुरू की जाती है।

PROTECTION AND WELFARE OF WOMEN GIG WORKERS

1059. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has data regarding the number of women gig workers in the country;
- (b) if so, the number of women gig workers classified, State and sector-wise;
- (c) if not, whether the Government aims to conduct a survey on women gig workers;
- (d) if so, the details thereof, if not, the reasons therefor;

(e) whether the Government has formulated guidelines for the protection of women gig workers; and

(f) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): As per an estimation by NITI Aayog vide its report titled “India`s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers, including women in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30.

For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

An advisory has been issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on e-Shram portal and subsequently, an Aggregator module was also launched for easy onboarding on the portal.

A Committee comprising representatives from stakeholders has been constituted to suggest inter alia framework for providing social security and welfare benefits to gig and platform workers.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to arrange for their identity cards and registration on the e-Shram portal and provide health care under PMJAY health scheme.

IMPACT OF SUPREME COURT JUDGEMENT ON HUF TAX BENEFITS

1060. SHRI ASADUDDIN OWAISI:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government has taken note of the recent Supreme Court judgment endorsing the Madras High Court decision to strike down income tax exemptions for Catholic clergy, emphasizing the secular nature of tax laws;
- (b) if so, whether the Government has assessed the implications of the judgment on the tax treatment of Hindu Undivided Families (HUFs) under the Income Tax Act;
- (c) whether the Government is considering a review of the preferential tax benefits granted to HUFs in light of the principle of uniform applicability of tax laws as emphasized by the judiciary;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures being contemplated to ensure equitable tax policies for all communities while safeguarding constitutional guarantees of religious freedom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) The Hon'ble Supreme Court judgement has endorsed the Hon'ble Madras High Court decision dated 20.03.2019 in the case of Union of India vs The Society of Mary Immaculate (Tamil Nadu).

The Hon'ble Madras High Court has held that the State Governments are obligated to deduct tax at source (TDS) under section 192 of the Income-tax Act, 1961 while making payments in the nature of salary directly to the Teachers who are Nuns or Missionaries or members of religious congregations, who render their services in educational institutions run by Christian Religious Institutions.

Further, as per section 10(23C)(v) of the Income-tax Act, exemption from income-tax is provided to income of any trust or institution wholly for public religious purposes or wholly for public religious and charitable purposes, approved by the Principal Commissioner or Commissioner of Income-tax, subject to the condition that the income accruing thereto is properly applied for the objects thereof.

(b) In view of the reply to part (a), the question does not arise.

(c) to (e) At present, no review or proposal is under consideration in this regard.

बंदरों का आतंक

1061. श्री कौशलेन्द्र कुमार:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में यहां तक कि नई दिल्ली जैसे अति विशिष्ट क्षेत्रों में भी बंदरों के आतंक ने लोगों विशेषकर वृद्धों और बच्चों की आवाजाही को कठिन बना दिया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार द्वारा उन्हें पकड़ने अथवा उनकी बढ़ती संख्या को रोकने के लिए अभी तक कोई वैज्ञानिक उपाय किए गए हैं ?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग) देश के विभिन्न भागों से बंदरों के कारण मानव-वन्यजीव संघर्ष की खबरें आती रही हैं। वन्यजीवों का प्रबंधन मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की जिम्मेदारी है जिसमें मानव-वन्यजीव संघर्षों को नियंत्रित करना भी शामिल है। बंदरों द्वारा हमलों की घटनाओं का ब्यौरा मंत्रालय के स्तर पर एकत्र नहीं किया जाता है।

वन्य जीव (संरक्षण) अधिनियम, 1972 से संलग्न अनुसूचियों में सूचीबद्ध बंदरों सहित वन्य जीवों की आबादी का वैज्ञानिक प्रबंधन इस अधिनियम के प्रावधानों के अनुसार संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा किया जाता है।

PROGRESS AND FRAMEWORK OF THE DIGITAL COMPETITION LAW

1062. SHRI GAURAV GOGOI:

SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the key elements of the proposed framework for the Digital Competition Law particularly about the regulation of large digital platforms and ensuring fair competition in the digital economy;
- (b) the current status and progress on the development and implementation of the Law in the country and the expected timeline for its introduction along with the measures being taken to ensure that the proposed law effectively balances the

promotion of innovation with regulating the dominant positions of large digital players;

(c) the steps taken/being taken to address concerns about anti-competitive practices, data privacy, and market monopolization in the rapidly evolving digital sector;

(d) whether the Government plans to collaborate with international regulatory bodies to ensure that the law is aligned with global best practices for digital market competition and if so, the safeguards being considered to address the concerns of major technology firms while ensuring a level playing field for all participants in the digital ecosystem; and

(e) whether the Government has assessed the potential impact of the proposed ex-ante framework on smaller players, including start-ups, and the steps being taken to mitigate any unintended consequences and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) and (b) Based on the recommendations of Parliamentary Standing Committee on Finance in its Fifty-Third report on the subject “Anti-Competitive Practices by Big-Tech Companies”, the Ministry of Corporate Affairs constituted a Committee on Digital Competition Law (CDCL). The CDCL submitted its report in February 2024 along with a draft Digital Competition Bill (DCB). The key elements of the proposed framework for the Digital Competition Law includes ex-ante framework, regulation of Systemically Significant Digital Enterprises (SSDEs) in the identified Core Digital

Services (CDS) based on the quantitative and qualitative criteria. Stakeholder consultations on the draft DCB were held from March – May, 2024 wherein the report of the CDCL along with the draft DCB was placed on MCA website under the e-Consultation mode. Additionally, the Ministry of Electronics and Information Technology (MeiTY) organized stakeholder discussions between 18.06.2024 to 20.06.2024.

(c) The Competition Commission of India (CCI) has taken cognizance of alleged anti-competitive practices indulged in by big tech firms and ordered investigation(s). In cases where an inquiry has been completed by the CCI, final orders have been issued imposing monetary penalties apart from issuing cease and desist order and remedies.

(d) and (e) The CDCL held consultations with key stakeholders and examined both the domestic legal framework and the international regulatory practices for regulation of digital services. During the formulation of the draft DCB, consultations were held in March, 2023 where several representatives from trade and industry associations of small businesses, think tanks, and large digital conglomerates presented their views. Suggestions/inputs/comments received from all stakeholders are being examined.

केवी सीआईएसएफ दुर्ग, छत्तीसगढ़ में कक्षा 11 के लिए शुरू किए गए नए विषय

1063. श्री विजय बघेल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) छत्तीसगढ़ में दुर्ग संसदीय निर्वाचन क्षेत्र में केन्द्रीय औद्योगिक सुरक्षा बल के केन्द्रीय विद्यालय में ग्यारहवीं कक्षा में वर्तमान में कितने विषय पढ़ाए जा रहे हैं; और

(ख) सरकार द्वारा उपरोक्त केन्द्रीय विद्यालय में 11वीं कक्षा हेतु कला वर्ग में शुरू किए गए नए विषयों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) केन्द्रीय विद्यालय संगठन (केविसं) से प्राप्त जानकारी के अनुसार, वर्तमान में, तीन केवि नामतः केवि बीएमवाई भिलाई, केवि दुर्ग और दुर्ग संसदीय क्षेत्र में केवि सीआईएसएफ भिलाई सहित 36 केन्द्रीय विद्यालय (केवि) छत्तीसगढ़ राज्य में कार्यात्मक हैं। केवि सीआईएसएफ, भिलाई संबंधित प्रायोजक प्राधिकरण द्वारा प्रदान किए गए अस्थायी भवन में कक्षा-11 हेतु विज्ञान संकाय के साथ संचालित हो रहा है और इसके आगे विस्तार की कोई गुंजाइश नहीं है क्योंकि इस केवि में कक्षा-11 हेतु कला संकाय शुरू करने के लिए वर्तमान में कोई अतिरिक्त कक्षा-कक्ष उपलब्ध नहीं हैं।

GROWTH OF FTAs

1064. SHRI BHARTRUHARI MAHTAB:

Will the Minister of **TOURISM** be pleased to state:

(a) the details of the key factors that are driving the growth of Foreign Tourist Arrivals (FTAs), considering that 2023 recorded 9.52 million Foreign Tourist Arrivals;

(b) whether Foreign Exchange Earnings (FEEs) through tourism in 2023 amounted to 2,31,927 crore rupees and in which manner the Government plans to further increase these earnings; and

(c) the details of the sectors aimed at by the Government for higher revenue generation for driving FEEs?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c): As per data from the Bureau of Immigration, India recorded 9.52 million Foreign Tourist Arrivals (FTAs) in 2023, reflecting a 47.9% increase compared to 2022 year which account for Foreign Exchange Earnings (FEEs) of Rs.2,31,927 crore with a growth of 36.5%.

The growth in Foreign Tourist Arrivals (FTAs) is mainly driven by the post-pandemic revival of global travel and increasing confidence in India as a diverse and culturally rich destination. Enhanced air connectivity has improved accessibility to key tourist spots, while continuous development of tourism infrastructure has elevated the visitor experience. Additionally, targeted domestic and international marketing campaigns have strengthened India's global appeal, positioning it as a premier destination for travelers worldwide.

Furthermore, Ministry of Tourism has taken several steps/initiatives over the years to give boost to the tourism sector in the country, details of which are:

- The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the

development of tourism related infrastructure and facilities at various tourism destinations in the country.

- Ministry of Tourism through its various campaigns and events promotes various tourism destinations and products of India in domestic and international markets. Some of the initiatives are Dekho Apna Desh campaign, Chalo India campaign, International Tourism Mart, Bharat Parv.
- The Incredible India Content Hub was launched which is a comprehensive digital repository, featuring a rich collection of high-quality images, films, brochures, and newsletters related to tourism in India. Promotions are also carried out through the web-site – www.incredibleindia.org and social media handles of the Ministry.
- Thematic tourism like wellness tourism, culinary tourism, rural, eco-tourism, etc. amongst other niche subjects are promoted so as to expand the scope of tourism into other sectors as well.
- Enhance the overall quality and visitor experience through initiatives focused on capacity building, skill development such as 'Capacity Building for Service Providers', 'Incredible India Tourist Facilitator' (IITF), 'Paryatan Mitra' and 'Paryatan Didi'.
- For improving air connectivity to important tourist destinations, Ministry of Tourism has collaborated with Ministry of Civil Aviation under their RCS-UDAN Scheme. As on date, 53 tourism routes have been operationalized.
- e-Visa scheme is now available to 167 countries and it is available for 9 sub-categories:

- i. e-Tourist Visa
- ii. e-Business Visa
- iii. e-Medical Visa
- iv. e-Conference Visa
- v. e-Medical Attendant Visa
- vi. e-Ayush Visa
- vii. e-Ayush Attendant Visa
- viii. e- Student Visa
- ix. e-Student X Visa

कार्यस्थलों पर महिलाओं को सहायता देना

1065. श्रीमती संजना जाटव:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार कार्यस्थल पर महिलाओं के विचारों को जानकर और विभिन्न व्यवसायों में महिलाओं को पेश आ रही बाधाओं को दूर करने के लिए डाटा आधारित विश्लेषण का उपयोग करके तथा जीवन के विभिन्न स्तरों पर महिलाओं की सहायता करने वाली नीतियों को सरल और कारगर बनाकर विविधता, समानता और समावेशन के संपूर्ण प्रयास करने का है;

(ख) यदि हां, तो सरकार द्वारा इस संबंध में की गई/की जाने वाली पहलों का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) और (ख): 1. कारपोरेट कार्य मंत्रालय द्वारा प्रशासित कंपनी अधिनियम, 2013 (2013 का 18) में कार्यस्थल पर महिलाओं के लिए एक सुरक्षित, सुदृढ़ और गैर-भेदभावपूर्ण वातावरण का पोषण करने के इरादे से कई प्रावधान हैं जो निम्नानुसार हैं;

(क) कंपनी (निदेशक की नियुक्ति और अर्हता) नियम, 2014 के नियम 3 के साथ पठित, कंपनी अधिनियम की धारा 149 के दूसरे परंतुक में 100 करोड़ रुपये या उससे अधिक की शेयर पूंजी वाली या 300 करोड़ रुपये या उससे अधिक के टर्नओवर वाली प्रत्येक सूचीबद्ध कंपनी और अन्य सार्वजनिक कंपनी के लिए कम से कम एक महिला निदेशक की नियुक्ति करना अनिवार्य कर दिया गया है।

(ख): वार्षिक रूप से फ़ाइल वित्तीय विवरण के साथ संलग्न की जाने वाली अपनी बोर्ड रिपोर्ट में विनिर्दिष्ट कंपनियों को यह विवरण शामिल करना होता है कि कंपनी ने महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न (निवारण, प्रतिषेध और प्रतितोष) अधिनियम, 2013 [2013 का 14] के अंतर्गत आंतरिक शिकायत समिति के गठन से संबंधित उपबंधों का अनुपालन किया है

2. इसके अतिरिक्त, सरकार ने महिला कर्मचारियों और महिलाओं के स्वामित्व वाले उद्यमों का समर्थन करने के लिए कई पहल की हैं, जो निम्नानुसार हैं:

(क) सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी योजना के तहत महिला उद्यमियों को सहायता प्रदान करने के लिए अन्य उद्यमियों की तुलना में महिलाओं को अतिरिक्त लाभ दिए गए हैं।

(ख) प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), जो एक प्रमुख क्रेडिट लिंकड सब्सिडी कार्यक्रम है, जिसमें पर्याप्त लाभार्थी महिलाएं होती हैं जिन्हें गैर-विशेष श्रेणी की तुलना में अधिक सब्सिडी प्रदान की जाती है

(ग) स्टैंड-अप इंडिया (एसयूआई) योजना का उद्देश्य अनुसूचित वाणिज्यिक बैंकों (एससीबी) से प्रति बैंक शाखा कम से कम एक अनुसूचित जाति (एससी) या अनुसूचित जनजाति (एसटी) उधारकर्ता और एक महिला उधारकर्ता को 10 लाख रुपये से 1 करोड़ रुपये के बीच के ऋण की सुविधा प्रदान करना है।

(घ) दिनांक 27.06.2024 को 'यशस्वीनी' नामक एक पहल शुरू की गई थी, जिसका उद्देश्य महिला उद्यमियों के लिए अभियान चलाना और श्रेणी-II/III शहरों पर ध्यान केन्द्रित करते हुए उनकी क्षमता का निर्माण करके महिलाओं को सशक्त बनाना है।

(ङ) सामाजिक सुरक्षा संहिता, 2020 और मजदूरी संहिता, 2019 में क्रमशः महिला कामगारों को मातृत्व लाभ और लिंग के आधार पर भेदभाव न करने के संबंध में प्रावधान हैं।

(च) महिलाओं का कार्यस्थल पर लैंगिक उत्पीड़न (निवारण, प्रतिषेध और प्रतितोष) अधिनियम, 2013 (एसएच एक्ट) कार्यस्थल पर लैंगिक उत्पीड़न के निवारण के लिए एक विधायी ढांचे का प्रावधान करता है। अधिनियम में आंतरिक समिति (आईसी) के गठन का प्रावधान है जहां कर्मचारियों की संख्या 10 या उससे अधिक है और कार्यस्थलों के मामलों से निपटने के लिए अधिनियम के तहत अधिसूचित जिला अधिकारी द्वारा स्थानीय समिति (एलसी) के गठन के लिए भी अधिदेश दिया गया है जहां कर्मचारियों की संख्या 10 से कम है या जब शिकायत नियोक्ता के विरुद्ध है।

(छ) देश में उपलब्ध आईसी और एलसी के विवरण के लिए एक केंद्रीकृत मंच प्रदान करने के साथ-साथ पीड़ित महिला को अपनी शिकायत दर्ज करने के लिए एक मंच प्रदान करने के लिए, सरकार द्वारा 29.08.2024 को लैंगिक उत्पीड़न इलेक्ट्रॉनिक-बॉक्स (शी-बॉक्स) का एक संशोधित संस्करण शुरू किया गया था। यह भारत सरकार का प्रत्येक महिला को, चाहे वह संगठित अथवा असंगठित, निजी अथवा सार्वजनिक क्षेत्र में कार्यरत हो, एकल विंडो पहुंच प्रदान करने का प्रयास है ताकि लैंगिक उत्पीड़न से संबंधित शिकायत के पंजीकरण को सुकर बनाया जा सके।

(ज) मातृत्व लाभ (संशोधन) अधिनियम, 2017 के तहत, धारा 11 (क) में कहा गया है कि पचास या अधिक कर्मचारियों वाले प्रत्येक प्रतिष्ठान में क्रेच की सुविधा होगी।

(झ) कामकाजी माताओं को अपने बच्चों की उचित देखभाल और सुरक्षा देने में मदद करने के लिए, बच्चों को डे केयर सुविधाएं और सुरक्षा प्रदान करने के लिए 01 अप्रैल 2022 से केंद्रीय प्रायोजित योजना 'पालना' शुरू की गई थी।

(ग): प्रश्न नहीं उठता।

FUNDS RAISED THROUGH SOVEREIGN GREEN BONDS**1066. SHRI B. K. PARTHASARATHI:****SHRI BASTIPATI NAGARAJU:**

Will the Minister of **FINANCE** be pleased to state:

- (a) the details and the total number of green projects financed with the proceeds of sovereign green bonds, classified year and State-wise especially from Andhra Pradesh;
- (b) the details regarding the physical and financial progress of such green projects, year and State-wise especially from Andhra Pradesh;
- (c) whether the Government has conducted any audit of the green projects financed through sovereign green bonds; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) and (b) The details are given in the enclosed **Statement**.
- (c) and (d) The audit of projects financed through Sovereign Green Bonds (SGrB) is conducted by the Comptroller and Auditor General of India (CAG) as part of its regular auditing process. As per information provided by CAG, no audit has been conducted for these projects as of now.

STATEMENT

The details and the total number of green projects financed with the proceeds of SGrBs, as well as the physical and financial progress of such projects (year-wise and state-wise, including Andhra Pradesh), are provided below.

A. Project Sector: Sustainable Management of Living Natural Resources and Land use

National Mission for a Green India (Implementing Ministry: Ministry of Environment, Forests and Climate Change)

National Mission for a Green India (GIM) is one of the eight Missions outlined under the National Action Plan on Climate Change. It aims at protecting, restoring, and enhancing India's forest cover and responding to Climate Change by undertaking plantation activities in the forest and non-forest areas in the selected landscapes. GIM activities were started in the FY 2015-16. So far, a sum of ₹962.87 crores has been released to seventeen States and one union territory including Andhra Pradesh for creation of plantation/eco-restoration activities over an area of 155130 ha.

Green India Mission is included under Sovereign green Bond for funding since FY 2022-23. A sum of ₹350.67 crore has been released to the States for taking up the GIM (afforestation) activities in the selected landscapes. The State wise funds released and creation of plantation/eco-restoration work done since FY 2022-23 to till date is detailed as below:

Table 1: Details of funds released from 2022-23 to till date under GIM**(in ₹ crore)**

Sl. No.	States	2022-23	2023-24	2024-25	Total Funds released
1	Andhra Pradesh				-
2	Arunachal Pradesh	21.28			21.28
3	Chhattisgarh		0.09		0.09
4	Haryana		7.60	30.58	38.18
5	Himachal Pradesh				-
6	Jammu and Kashmir	6.49		4.50	10.99
7	Karnataka	2.93	2.33	4.99	10.25
8	Kerala				-
9	Madhya Pradesh	17.93	8.62	23.61	50.16
10	Maharashtra				-
11	Manipur	5.45	8.91		14.36
12	Mizoram	36.27	21.13		57.40
13	Odisha	8.4756	12.59		21.07
14	Punjab	2.7393	5.38		8.12
15	Sikkim	6.57	7.50	12.24	26.32
16	Uttarakhand	28.40	31.94	25.16	85.50
17	West Bengal	0.76	0.76		1.52
18	Uttar Pradesh		5.43		5.43
	Total	137.29	112.28	101.09	350.67

Table 2: Details of Total Creation of plantation/eco-restoration from 2022-23 to till date under GIM**(in ha)**

Sl. No.	States	2022-23	2023-24	Total Creation of plantation/eco-restoration
1	Andhra Pradesh			-
2	Arunachal Pradesh			-
3	Chhattisgarh			-
4	Haryana	1,301		1,301
5	Himachal Pradesh			-
6	Jammu and Kashmir	115		115
7	Karnataka	397		397

8	Kerala			-
9	Madhya Pradesh	7,127		7,127
10	Maharashtra			-
11	Manipur			-
12	Mizoram			-
13	Odisha			-
14	Punjab	1,575		1,575
15	Sikkim	2,584		2,584
16	Uttarakhand	3,297	2,350	5,647
17	West Bengal	1,611		1,611
18	Uttar Pradesh			-
	Total	18,007	2,350	20,357

B. Clean Transportation

Metro Rail Projects (Implementing Ministry: Ministry of Housing and Urban Affairs)

The details and the total number of green projects financed with the proceeds of SGrBs, as well as the physical and financial progress of such may be seen in Table 3 and Table 4 below. There are no Metro Project sanctioned for Andhra Pradesh.

Table 3: Details of green projects financed with the proceeds of sovereign green bonds

(in ₹ crore)

Sl. No.	Name of the Metro Rail Project	State	Funds released under SGrBs in FY 2022-23	Funds released under SGrBs in FY 2023-24	Funds proposed under SGrBs in FY 2024-25
1	Delhi Metro Rail Project Phase-IV (3 Priority Corridors)	Delhi NCR	1024.81	378.73	150
2	Patna Metro Rail Project	Bihar	347.5	692.5	566.97

Sl. No.	Name of the Metro Rail Project	State	Funds released under SGrBs in FY 2022-23	Funds released under SGrBs in FY 2023-24	Funds proposed under SGrBs in FY 2024-25
3	Bangalore Metro Rail Project Phase - 2A and 2B	Karnataka	506.22	842.16	106.67
4	Ahmedabad Metro Rail Project Phase-1 and 2	Gujarat	87	149	63.85
5	Surat Metro Rail Project	Gujarat	274	324	324
6	Bhopal Metro Rail Project	Madhya Pradesh	42.78	253	269.08
7	Indore Metro Rail Project	Madhya Pradesh	200	339.61	404.84
8	Kanpur Metro Rail Project	Uttar Pradesh	416	362	155
9	Agra Metro Rail Project	Uttar Pradesh	304.25	268	123
10	Nagpur Metro Rail Project Phase-2	Maharashtra			498.20
11	Mumbai Metro Rail Project Line -3	Maharashtra			663
12	Kochi Metro Rail Project Phase-II	Kerala			39.90
	Total		3202.56	3609	3364.51

Table 4: Physical and Financial Progress of Metro Rail Project

Sl. No.	Name of the Metro Rail Project	State	Physical Progress as on 31.12.2024*	Financial Progress as on 31.12.2024*
1	Delhi Metro Rail Project Phase-IV (3 Priority Corridors)	Delhi NCR	58.29%	55.95%
2	Patna Metro Rail Project	Bihar	41.78%	30.22%

3	Bangalore Metro Rail Project Phase - 2A and 2B	Karnataka	45.00%	47.90%
4	Ahmedabad Metro Rail Project Phase-1 and 2	Gujarat	99.82%, 78.33%	96.85%, 68.36%
5	Surat Metro Rail Project	Gujarat	57.20 %	49.10%
6	Bhopal Metro Rail Project	Madhya Pradesh	36.39 %	38.18 %.
7	Indore Metro Rail Project	Madhya Pradesh	49.13 %	44.95 %.
8	Kanpur Metro Rail Project	Uttar Pradesh	69.10%	67.50%
9	Agra Metro Rail Project	Uttar Pradesh	48.00%	47.00%
10	Nagpur Metro Rail Project Phase-2	Maharashtra	14.10%	5.32%
11	Mumbai Metro Rail Project Line -3	Maharashtra	94.30%	83.81%
12	Kochi Metro Rail Project Phase-II	Kerala	5.10%	9.76%

***indicates overall progress of the project**

C. Railway Projects (Implementing Ministry: Ministry of Railways)

The details of projects financed with the proceeds of SGrBs may be seen in Table 5 below.

Table 5: SGrB Project Funding details – Ministry of Railways

(in ₹ crore)

Sl.No.	Name of the Project	Brief details of the Proj	State	2022-23		2023-24		2024-25
				RE	Funds Utilized	RE	Funds Utilized	RE
1	Production of Energy Efficient Three Phase Electric Locomotives	Replacement of diesel locomotives with energy efficient and more powerful electric locomotives.	All India	8541	8541	9929	9929	12600

2	Dum Dum Airport (Jai Hind) - New Garia (Kavi Subhas) via Rajerhat, Construction of metro railway (32 kms)	Dum Dum Airport-New Garia via Rajerhat metro project in Kolkata will connect New Garia (Kavi Subhash) with Netaji Subhash Chandra Bose International Airport through 32.2 km route out of which 9.79 km stretch commissioned.	West Bengal	904	904	1700	1700	1550
3	Joka-Binoy Badal Dine Bagh via Majerhat, Construction of Metro Railway (16.72 kms) including material modification for extension from Joka-Diamond P (Phase-I)	The metro project has 12 stations (8 elevated and 4 underground). Total length of the project is 13.935 km out of which 7.75 km stretch commissioned.	West Bengal	794	794	850	850	850
Total				10239	10239	12479	12479	15000

D) Renewable Energy Projects (Implementing Agencies: Ministry of New and Renewable Energy)

a. PM KUSUM:

PM KUSUM scheme is flagship program of MNRE. The main objectives of the scheme include de-dieselization of the farm sector, providing water and energy security to farmers, increasing the income of farmers, and curbing environmental pollution. The Scheme has three components targeted to achieve solar power capacity addition of 34.8 GW by 31.3.2026 with total central financial support of Rs. 34,422 Cr. The grants from FY 2022-23 to FY 2024-25 were provided from Sovereign Green Bonds

Table 6: PM KUSUM Budget Utilisation**(in ₹ crore)**

Year	Budget utilized from SGrB (Rs in Crore)
2022-23	801.36
2023-24	1000.58
2024-25 (till 31.01.2025)	1961.19

PM-KUSUM is a demand driven scheme and state funds are released on achieving certain milestones and as per scheme guidelines.

The state wise progress of PM KUSUM is as under:

Table 7: Progress under PM KUSUM (as on 31.01.2025)

S. No.	State Name	Component-A (MW)		Component-B (Nos)		Component-C (Nos)				
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Installed (IPS)	Sanctioned (FLS)	Installed (FLS)	Installed (Total)
1	Andaman and Nicobar Islands	0	0	34	0	436	0	0	0	0
2	Andhra Pradesh	0	0	0	0	0	0	100000	0	0
3	Arunachal Pradesh	0	0	700	429	0	0	0	0	0
4	Assam	2	0	4000	0	750	0	0	0	0
5	Chhattisgarh	30	4	10000	0	0	0	0	0	0
6	Bihar	0	0	0	0	0	0	70000	0	0
7	Gujarat	0	0	18212	8762	0	0	725000	78173	78173
8	Goa	50	0	900	100	0	0	11000	700	700
9	Haryana	158	6.65	197655	145261	0	0	12899	0	0
10	Himachal Pradesh	100	25.95	1270	764	0	0	0	0	0
11	Jammu and Kashmir	0	0	5000	2125	0	0	0	0	0
12	Jharkhand	0	0	42985	31305	0	0	0	0	0
13	Karnataka	0	0	41360	1846	0	0	766588	2657	2657
14	Kerala	0	0	8	8	43800	1249	25387	6275	7524
15	Ladakh	0	0	1400	0	0	0	0	0	0
16	Madhya Pradesh	1790	44.63	59400	7325	0	0	445000	7417	7417
17	Maharashtra	260	6	505000	290 444	0	0	775000	80965	80965

S. No.	State Name	Component-A (MW)		Component-B (Nos)		Component-C (Nos)				
		Sanctioned	Installed	Sanctioned	Installed	Sanctioned (IPS)	Installed (IPS)	Sanctioned (FLS)	Installed (FLS)	Installed (Total)
18	Manipur	0	0	1150	78	0	0	0	0	0
19	Meghalaya	0	0	3035	98	0	0	0	0	0
20	Mizoram	0	0	1700	40	0	0	0	0	0
21	Nagaland	0	0	265	65	0	0	0	0	0
22	Odisha	40	0	16441	5640	18750	0	10000	0	0
23	Puducherry	0	0	0	0	0	0	0	0	0
24	Punjab	0	0	33000	12952	186	0	95000	0	0
25	Rajasthan	6550	329.75	162914	94579	6418	2023	400000	11446	13469
26	Tamil Nadu	14	1	5200	4187	5000	0	6000	0	0
27	Telangana	1000	0	0	0	28000	0	0	0	0
28	Tripura	5	0	10895	3737	3600	50	0	0	50
29	Uttar Pradesh	1	0	110948	58926	12000	2000	94000	0	2000
30	Uttarakhand	0	0	5685	813	200	0	0	0	0
31	West Bengal	0	0	0	0	700	20	0	0	20
	Total	10000	417.98	1239157	669484	119840	5342	3535874	187633	192975

IPS- Individual Pump Solarization, FLS- Feeder Level Solarisation

b. Wind Energy Projects:

The year wise funds disbursed under wind Generation Based Incentive (GBI) scheme are as under:

Table 8: Budget Utilisation of GBI Scheme

(in ₹ crore)

Year	Budget utilized from SGrB
2022-23	1266.96
2023-24	916.30
2024-25 (till 31.01.2025)	800.00

The funds are disbursed to central agency, i.e. IREDA, for onward disbursement to private developers and not to States.

c. Grid connected Solar Power

Two schemes have been funded under the Grid connected solar power projects- CPSU Scheme Phase II and Rooftop Solar Program. The total allocation of SGrBs towards these schemes is Rs. 1256 crores, Rs. 4000 crores and Rs. 2007 crores in the year 2022-23, 2023-24 and 2024-25 respectively. However, the Ministry has spent over and above these allocations from the general revenue of the Government.

i. CPSU Scheme Phase II

The Ministry of New and Renewable Energy (MNRE), Government of India, is implementing CPSU Scheme Phase-II (Government Producer scheme) for setting up Grid Connected Solar Photovoltaic (PV) Power Projects by Central Public Sector Undertakings (CPSUs) with Viability Gap Funding (VGF) support. The total funds

released from SGrBs under this scheme is Rs. 1.77 crores, Rs. 1099 crores and Rs. 562 crores in the year 2022-23, 2023-24 and 2024-25 (till 31.12.2024) respectively. The funds are disbursed to central nodal agency, i.e. SECI and IREDA, for onward disbursement to central PSUs and not to states. Under this scheme, as on 31.12.2024, around 1.8 GW of solar power projects have been commissioned.

Table 9: State-wise capacity commissioned (in MW)

State	Capacity Commissioned (in MW)				
	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25 (till 31.12.2024)	Total
Rajasthan	200	936	100	132	1368
Tamil nadu		230	10		240
Telangana	90	5	8	13	116
Delhi	3				3
Bihar			5		5
Gujarat		66	10		76

ii. Rooftop Solar Program

Table 10: Overall Expenditure under of Rooftop Solar Program

(in ₹ crore)

S. No.	State Name	2022-23	2023-24	2024-25
1	Andaman and Nicobar Islands	0.0	0.0	0.0
2	Andhra Pradesh	5.6	3	12.5
3	Arunachal Pradesh	0.0	0.0	0.0

S. No.	State Name	2022-23	2023-24	2024-25
4	Assam	4.9	2	0.0
5	Bihar	0	9.3	10.6
6	Chandigarh	2	3.3	3.8
7	Chhattisgarh	3.3	1.2	0.0
8	DNHandDD	0.0	0.0	0.0
9	Goa	0.0	0.0	9.7
10	Gujarat	1040.2	639.1	1013.6
11	Haryana	14.7	13.5	85
12	Himachal Pradesh	11.7	2.4	1.7
13	Jammu and Kashmir	1.2	0.0	48.9
14	Jharkhand	3	0.0	1
15	Karnataka	9.9	7.9	31.5
16	Kerala	102.5	104.2	221.8
17	Ladakh	0.0	0.0	0.0
18	Lakhshadweep	0.0	0.0	0.0
19	Madhya Pradesh	35	3.8	42
20	Maharashtra	55.7	182	172.4
21	Manipur	0.0	0.9	0
22	Meghalaya	0.0	0.0	0.0
23	Mizoram	0.8	0.0	0.0
24	Nagaland	0.0	0.0	0.0
25	Delhi	10.8	4.5	0.7
26	Odisha	0.6	2.8	4.9
27	Puducherry	0.0	0.0	0.0
28	Punjab	45.8	12.2	20.5
29	Rajasthan	96.3	83	63.2
30	Sikkim	0.0	0.0	0.0
31	Tamil Nadu	20.5	9.6	0.0
32	Telangana	43.9	23.2	17
33	Tripura	0.0	0.0	0.0
34	Uttar Pradesh	2.4	7.2	22.9
35	Uttarakhand	1.7	0.0	9.7
36	West Bengal	10.2	0.0	0.0
37	SECI including National Portal	29.7	435.8	182.3

S. No.	State Name	2022-23	2023-24	2024-25
	Sub-Total	1552.4	1550.9	1975.7
	PMSGMBY	0.0	0.0	4940.85
	PSU/Central Government/NFDC	6.2	7.7	25.4
	Total	1558.6	1558.6	6941.95

The funds are disbursed to central nodal agency, i.e. SECI and IREDA, for onward disbursement to central PSUs and not to states.

STEPS TO CHECK COASTAL EROSION

1067. SHRI SRIBHARAT MATHUKUMILLI:

Will the **MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of coastal erosion along the coastal regions of Andhra Pradesh and Konkan Coast States, including specific data on the extent of land loss and the areas most affected;
- (b) whether any research/study has been conducted on the potential impacts of this coastal erosion on the local economy, particularly the fishing communities and coastal habitats, if so, the details thereof;
- (c) whether any proposals for the restoration of coastal areas, either through externally aided projects or requests for funds from the Central Government, have been received from the Andhra Pradesh State Government and if so, the details thereof;
- (d) the details of the Integrated Coastal Zone Management Project (ICZMP) implemented by the Government in Andhra Pradesh;

- (e) the current status of erosion between Visakhapatnam and Bheemunipatnam beaches and the steps being taken to restore and protect this coastline, including specific initiatives planned or underway; and
- (f) the measures taken by the Government to control Coastal Erosion in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) The National Centre for Coastal Research (NCCR), an attached office of the Ministry of Earth Sciences (MoES), has been monitoring shoreline erosion along the Indian coast since 1990 using remote sensing data and GIS mapping techniques. Based on the results of the study, the **Statement** provides detailed information on coastal erosion in the regions of Andhra Pradesh and the Konkan Coast States, including specific data on the extent of land loss and the most affected area. NCCR has conducted studies and prepared “Shoreline Management Plan (SMP)” for management of erosion along the coast of Andhra Pradesh with aim to address shoreline concerns and erosion issues in a more integrated, sustainable and strategic manner.

(c) The 15th Finance Commission has recommended Rs. 1000 crore for resettlement of displaced people affected by erosion for 2021- 26 under National Disaster Response Fund (NDRF). In addition, Rs. 1500 crore is earmarked for mitigation measures to prevent river and coastal erosion for the same period under National Disaster Mitigation Fund (NDMF). For both funds (NDRF and NDMF),

State Governments will have to avail resources on a cost-sharing basis. The proposal submitted by the Government of Andhra Pradesh for funding under National Disaster Mitigation Fund (NDMF) is as follows:

- Detailed Project Report (DPR) with an amount of Rs.323.00 Crore for developing an integrated coastal protection strategy from Kakinada City to Uppada by summarizing and integrating the site-specific works like construction of groyne, sea wall, deflecting wall, Bio-shield etc.
- DPR with an amount of Rs.200.00 Crore for Control of coastal erosion through structural and non-structural mitigation measures, restoration of ecosystems, and enhancement of community resilience in the Visakhapatnam Metropolitan Development Authority (VMRDA) region.

(d) One of the component of Integrated Coastal Zone Management Project (ICZMP) deals with the mapping of hazard lines, eco-sensitive areas and sediment cells for the entire Indian coastline, including that of Andhra Pradesh. These data are used to strengthen the shoreline, protect biodiversity, manage livelihoods and resources, and regulate development activities in coastal Andhra Pradesh.

(e) A study by the NCCR has revealed that the coastal stretch from Visakhapatnam to Bheemunipatnam is approximately 29 km long. Of this, 42.6% is in stable condition, while 34.5% is experiencing erosion and 22.9% is undergoing accretion. Along the eroding coastline, Visakhapatnam Port Authority conducts beach nourishment activities every year by depositing dredged material on the northern coast to restore and protect the beach from erosion.

(f) The Government of India is committed to taking proactive steps in combating sea erosion and protection of India's coastal areas. Some of the important measures undertaken in this regard are as follows:

- MoEFCC has issued Coastal Regulation Zone (CRZ) Notifications with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming.
- As per CRZ Notification, 2019, measures for control of erosion are permissible activity in CRZ areas. The Ministry has issued directions to Coastal States/UTs, for incorporation of Shoreline Management Plan in CZMP. NCSCM, an organization under Ministry of Environment Forest and Climate Change (MoEFCC) and NCCR is providing technical support to coastal States for implementation of coastal protection measures at vulnerable stretches and also involved in the preparation of Shoreline Management Plans.
- MoEFCC has delineated the hazard line for the entire coast of the country. The hazard line is used by agencies in Coastal States as a tool for Disaster Management including planning of adaptive and mitigation measures. The hazard line features in the Coastal Zone Management Plan (CZMP) of the coastal States/Union territories and approved by the MoEFCC.

- Coastal Protection Projects are planned and executed by respective Maritime States/ UTs. Central Government's role is largely advisory, technical support and catalytic in nature. These projects are generally funded by States/ UTs from their own fund or from multilateral funding or through Central Assistance. In some cases, Government of India has facilitated multilateral funding to States/ UTs in tackling the coastal erosion. The total expenditure incurred by maritime States/ UTs for protection of coastal erosion is Rs 2641.39 Cr in coastline length of 227.965 Km in last 10 years.
- "Coastal Management Information System (CMIS)" under Central Sector Scheme namely "Development of Water Resources Information System" of Ministry of Jal Shakti has been developed considering the importance of data on coastal processes towards coastal protection measures. Coastal data collected through CMIS can be used in planning, design, construction and maintenance of site specific coastal protection structures at vulnerable Coastal stretches. Establishment of three sites under CMIS in the State of Kerala, Tamil Nadu and UT of Puducherry has been completed.
- In addition, Indian National Centre for Ocean Information Services (INCOIS), MoES has prepared the Coastal Vulnerability Index (CVI) maps for the entire coastline of India by using seven parameters such as shoreline change rate, sea-level change rate, coastal elevation, coastal slope, coastal geomorphology, significant wave height and tidal range.

STATEMENT

I. Status of coastal erosion along the coastal regions of Andhra Pradesh and Konkan Coast States

Andhra Pradesh Coast

The shoreline change study for Andhra Pradesh coast was carried for the past 32 years (1990-2022). The study shows that about 31.95% of the coast is eroding, 23.86% of the coast is stable and 44.20% of the coast is accreting nature. The details of estimated coastline changes along various districts of Andhra Pradesh are given below:

District	Coastal Length (km)	Erosion		Stable		Accretion	
		km	%	km	%	km	%
Sri Potti Sriramulu Nellore	111.2	39.02	35.09	40.22	36.17	31.96	28.74
Prakasam	48.52	13.16	27.12	14.26	29.39	21.1	43.49
Anakapalli	70.92	4.98	7.02	24.94	35.17	41	57.81
Kakinada	119.26	63.2	52.99	17.6	14.76	38.46	32.25
Konaseema	84.96	25.8	30.37	8.02	9.44	51.14	60.19
Bapatla	101.88	20.58	20.20	4.58	4.50	76.72	75.30
Krishna	125.18	53.46	42.71	14.5	11.58	57.22	45.71
West Godavari	16.94	8.9	52.54	0.36	2.13	7.68	45.34
Tirupati	93.76	27.02	28.82	21.92	23.38	44.82	47.80
Vishakhapatnam	68.08	18.28	26.85	33.68	49.47	16.12	23.68
Vizianagaram	21.44	0.7	3.26	8.48	39.55	12.26	57.18
Srikakulam	165.44	53.18	32.14	56.58	34.20	55.68	33.66
Total	1027.58	328.28	31.95	245.14	23.86	454.16	44.20

Konkan coast

The shoreline change study was carried out for the past 28 years (1990-2018) along the Konkan coast. The details of estimated coastline changes along districts of Konkan States are given below:

Karnataka Coast

District	Coastal length (km)	Erosion		Stable		Accretion	
		In Km	%	In Km	%	In Km	%
Uttara Kannada	175.65	21.64	12.3	107.8	61.4	46.22	26.3
Udupi	100.71	34.96	34.7	40.97	40.7	24.78	24.6
Dakshina Kannada	36.66	17.74	48.4	8.02	21.9	10.9	29.7
Total	313.02	74.34	23.7	156.79	50.1	81.9	26.2

Goa Coast:

District	Coastal length (km)	Erosion		Stable		Accretion	
		In Km	%	In Km	%	In Km	%
North Goa	36.4	6.66	18.3	17.74	48.7	12	33.0
South Goa	103.24	20.16	19.5	75.98	73.6	7.1	6.9
Total	139.6	26.82	19.2	93.72	67.1	19.1	13.7

Maharashtra Coast:

District	Coastal length (km)	Erosion		Stable		Accretion	
		In Km	%	In Km	%	In Km	%
Sindhudurg	137.02	6.16	4.5	88.02	64.2	42.84	31.3
Ratnagiri	258.93	49.49	19.1	199.81	77.2	9.64	3.7
Raigad	134.83	43.54	32.3	83.95	62.3	7.34	5.4
Mumbai city	41.02	2.18	5.3	37.72	91.9	1.12	2.7
Mumbai suburban	41.15	17.02	41.4	20.95	50.9	3.18	7.7
Thane	6.95	0.96	13.8	5.71	82.2	0.28	4.0
Palghar	119.69	68.92	57.6	41.55	34.7	9.22	7.7
Total	739.59	188.26	25.5	477.69	64.6	73.62	10.0

II. Land loss and gain along the coastal regions of Andhra Pradesh and Konkan Coast States

Land loss and gain due to shoreline change were quantified in hectares (ha), by geo-processing between 1990 and 2018 with symmetric difference tools by NCCR.

Andhra Pradesh coast

District	Land loss (In ha) (Approx.)	Land gain (In ha) (Approx.)
Nellore	266	491
Prakasam	91	399
Guntur	35	1348
Krishna	1834	1322
West Godavari	172	235
East Godavari	2529	2456
Vishakhapatnam	70	224
Vizianagaram	39	41
Srikakulam	65	487

Konkan Coast

State	District	Land loss (In ha) (Approx.)	Land gain (In ha) (Approx.)
Karnataka	Uttara Kannada	148	82
	Udupi	97	79
	Dakshina Kannada	68	76
Goa	North Goa	40	23
	South Goa	54	26
Maharashtra	Sindhudurg	45	173
	Ratnagiri	249	71
	Raigad	171	70
	Mumbai city	30	7
	Mumbai suburban	64	40
	Thane	2	2
	Palghar	332	59

III. Area most affected by coastal erosion along the coastal regions of Andhra Pradesh and Konkan Coast States

The details of most eroding coast (hot spots), which requires priority attention, are given below as per the shoreline change study by NCCR.

Region along Andhra Pradesh Coast

District	Location
Tirupati	SHAR
Prakasam	Binginapalli
Krishna	Southern coast of Krishna delta
	Krishna delta region
	Hamsaladeevi beach
	North of Hamsaladeevi beach
	Palathumbalapalayem
West Godavari	Pedamaina vanilanka beach
Konaseema	Odalarevu beach
Kakinada	Bhairavapalem
	Coringa Mangroves
	West of Hope Island
	Uppada
	Nemam beach
	Ponnada
	Konapapapetta
Vishakhapatnam	Pedanagamayyapalem

Region along Konkan Coast

State	District	Location
Karnataka	Uttar Kannad	Dadebag
		Tonka beach
	Udipi	Kirimanjeshwara
		Malpe

	Dakshin Kannad	Mukka
		Tannirbhavi beach
		Ullal beach
		Someshwar beach
Goa	South Goa	Arosem
	South Goa	Varca
Maharashtra	Thane	Varor beach
	Thane	Mahim beach
	Raigarh	Awas
	Raigarh	Murud
	Ratnagiri	Murud beach, Dapoli

SKILL DEVELOPMENT PROJECTS IN ANDHRA PRADESH

1068. SHRI P. V. MIDHUN REDDY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the total number of skill development projects implemented in Andhra Pradesh during the last three years;
- (b) the funds allocated and utilised on these projects during the said period;
- (c) the total number of institutions working under these projects; and
- (d) the total number of beneficiaries trained under these skill development projects?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill

training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including Andhra Pradesh. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): PMKVY Scheme is for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Jan Shikshan Sansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and the persons having rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of “Divyangjan” and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support for payment of stipend to apprentices. Training consists of Basic Training and On-the-Job Training / Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self employment of youth.

(b) Under PMKVY and JSS schemes, funds are released to implementing agencies for meeting the training cost as per prescribed norms. Under JSS scheme, funds are released directly to Non-Governmental Organizations. Under NAPS, the establishments are incentivized by way of stipend support. Day to day administration as well as financial control in respect of ITIs lies with the respective State Government/ UT Administration.

The funds released for implementation of PMKVY, JSS and NAPS in the State of Andhra Pradesh, during last three years up to 2023-24 is as under:

(Amount in Rs. Crores)

Scheme	Funds released
PMKVY	48.42
JSS	9.70
NAPS	14.45

(c) The number of Training Centres (TCs) under the Schemes of MSDE in the State of Andhra Pradesh is as under:

Scheme	Training Centres
PMKVY	365
JSS	6
NAPS*	1097

CTS (ITIs)^	522

**Under NAPS scheme, the data is for number of establishments.*

^Under CTS scheme, the data pertains to total number of ITIs (government and private).

(d) The number of candidates received training through above schemes of MSDE in the State of Andhra Pradesh, during last three years up to 2023-24 is as under:

Scheme	Beneficiaries trained
PMKVY	51,418
JSS	38,699
NAPS	53,626
CTS (ITIs)	1,44,290

राजस्थान में समग्र शिक्षा अभियान

1069. श्री उम्मेदा राम बेनीवाल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत पांच वित्तीय वर्षों के दौरान राजस्थान में समग्र शिक्षा अभियान (एसएसए) के अंतर्गत स्वीकृत, आबंटित और उपयोग की गई धनराशि का वर्षवार ब्यौरा क्या है;

(ख) राजस्थान में सर्व शिक्षा अभियान के अंतर्गत जिलावार कितने विद्यालयों को अनुदान प्राप्त हुआ है;

(ग) क्या सरकार का विचार बच्चों के सर्वांगीण विकास के लिए अन्य योजनाएं बनाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार का विचार बाड़मेर संसदीय क्षेत्र के बाड़मेर जिले में नया नवोदय विद्यालय खोलने का है;

(ङ) यदि हां, तो इसे कब तक खोले जाने की संभावना है; और

(च) यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): विगत पांच वित्तीय वर्षों के दौरान राजस्थान में समग्र शिक्षा योजना के तहत संस्वीकृत, आवंटित और उपयोग की गई राशि का विवरण नीचे दिया गया है:

वर्ष	संस्वीकृत राशि (केन्द्रीय भाग) (करोड़ रुपये में)	आवंटित राशि (केन्द्रीय भाग) (करोड़ रुपये में)	उपयोग की गई राशि (केन्द्रीय + राज्य भाग) (करोड़ रुपये में)
2020-21	2730.19	2259.43	4258.73
2021-22	2730.19	2405.82	4443.55
2022-23	3452.19	2138.61	4776.65
2023-24	3560.25	3202.89	5061.21
2024-25	3560.25	1364.62	2925.16*

*दिनांक 31.1.2025 तक पीएफएमएस के अनुसार राज्य के भाग सहित व्यय

(ख): वर्ष 2024-25 में राजस्थान में समग्र शिक्षा योजना के अंतर्गत अनुदान प्राप्त करने वाले विद्यालयों की जिलेवार संख्या संलग्न **विवरण** में दी गई है।

(ग): राजस्थान राज्य में सरकार द्वारा निम्नलिखित केन्द्र प्रायोजित शिक्षा योजनाएं/कार्यक्रम कार्यान्वित किए जा रहे हैं:

- (i) स्कूल शिक्षा और साक्षरता विभाग वर्ष 2018-19 से स्कूल शिक्षा के लिए एकीकृत केन्द्र प्रायोजित योजना-**समग्र शिक्षा** को कार्यान्वित कर रहा है। इस योजना का उद्देश्य यह सुनिश्चित करना है कि प्री-स्कूल से लेकर कक्षा 12 तक के सभी बच्चों को एक समान और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा तक पहुंच हो, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जाए। यह योजना राष्ट्रीय शिक्षा नीति 2020 और सतत विकास लक्ष्य (एसडीजी-4) के

अनुरूप है, जो गुणवत्तापूर्ण शिक्षा पर केंद्रित है। इस योजना का लक्ष्य बुनियादी साक्षरता और संख्याज्ञान, समग्र और एकीकृत पाठ्यचर्या और नवीन शैक्षणिक पद्धतियों को भी शामिल करना है, जिसका उद्देश्य शिक्षा में सामाजिक और लैंगिक अंतर को कम करना है।

- (ii) विश्व बैंक द्वारा पोषित, **राज्यों हेतु शिक्षण-अधिगम और परिणाम सुदृढीकरण (स्टार्स) परियोजना** को राज्य में केंद्र प्रायोजित योजना (सीएसएस) के रूप में 5 वर्षों की अवधि में अर्थात् वित्त वर्ष 2020-21 से वित्त वर्ष 2024-25 तक कार्यान्वित किया जा रहा है और इसका उद्देश्य स्कूलों में मूल्यांकन प्रणाली में सुधार करना और सभी के लिए समान शिक्षा सुनिश्चित करना है। स्टार्स परियोजना स्कूल शिक्षा क्षेत्र हेतु समग्र शिक्षा योजना के प्रयासों में सहायता करता है। इसमें लाभार्थियों के रूप में प्री-प्राइमरी से लेकर 12वीं कक्षा तक के शिक्षक और छात्र शामिल हैं।
- (iii) राज्य में केन्द्र प्रायोजित योजना **प्रधानमंत्री स्कूल्स फॉर राइजिंग इंडिया (पीएम-श्री)** का कार्यान्वयन किया जा रहा है। इस योजना को वर्ष 2022-23 से 2026-27 तक 5 वर्ष की अवधि के लिए स्वीकृत किया गया है। इस योजना के तहत एनईपी 2020 के विभिन्न घटकों को प्रदर्शित करने के लिए अनुकरणीय विद्यालयों के रूप में विकसित करने हेतु राजस्थान में 734 विद्यालयों का चयन किया गया है।
- (iv) **प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण)** राज्यों और संघ राज्य क्षेत्रों के साथ साझेदारी में कार्यान्वित की जाने वाली प्रमुख अधिकार आधारित केंद्र प्रायोजित योजनाओं में से एक है, जिसका उद्देश्य सरकारी और सरकारी सहायता प्राप्त स्कूलों के बालवाटिका (पूर्व-प्राथमिक कक्षाएं) और कक्षा 1 से 8 तक के बच्चों को सभी स्कूल दिवसों में एक बार पका हुआ गर्म भोजन उपलब्ध कराना है।

(घ) से (च): नवोदय विद्यालय योजना में देश के प्रत्येक जिले में एक नवोदय विद्यालय खोलने की परिकल्पना की गई है।

नवंबर 2016 में 62 नए नवोदय विद्यालयों को मंजूरी देने के साथ ही 100% शहरी आबादी वाले 6 जिलों को छोड़कर इस योजना को स्वीकार करने वाले राज्यों/संघ राज्य क्षेत्रों के सभी 638 जिलों

(दिनांक 31 मई, 2014 तक) को इस योजना के अंतर्गत कवर कर लिया गया है। राजस्थान के सभी जिले (दिनांक 31.05.2014 तक बनाए गए) नवोदय विद्यालय योजना के अंतर्गत शामिल किए गए हैं। इसके अतिरिक्त, भारत सरकार ने हाल ही में 28 नए निर्मित/बनाए गए जिलों में नए नवोदय विद्यालय संस्वीकृत किए हैं।

नए नवोदय विद्यालय खोलना एक सतत प्रक्रिया है जो स्थायी भवन के निर्माण के लिए आवश्यक उपयुक्त भूमि निःशुल्क उपलब्ध कराने तथा स्थायी भवन के निर्माण तक विद्यालय संचालित करने के लिए अपेक्षित अस्थायी भवन निःशुल्क उपलब्ध कराने के लिए संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की इच्छा पर निर्भर करती है। नए नवोदय विद्यालयों की स्वीकृति और उन्हें खोला जाना मौजूदा प्रक्रियाओं के अनुसार सक्षम प्राधिकारी के अनुमोदन पर निर्भर करता है।

विवरण

वर्ष 2024-25 में राजस्थान में समग्र शिक्षा योजना के अंतर्गत अनुदान प्राप्त करने वाले विद्यालयों की जिलेवार संख्या

क्रमांक	जिला	स्कूलों की संख्या
1	अजमेर	1876
2	अलवर	1844
3	बांसवाड़ा	3321
4	बारां	1591
5	बाड़मेर	4856
6	भरतपुर	1775
7	भीलवाड़ा	2905
8	बीकानेर	2113
9	बूंदी	2266
10	चित्तौड़गढ़	1825
11	चुरू	1443
12	दौसा	1577
13	धौलपुर	1142
14	डूंगरपुर	2737

15	गंगानगर	1952
16	हनुमानगढ़	1110
17	जयपुर	3777
18	जैसलमेर	1310
19	जालोर	1880
20	झालावाड़	1690
21	झुंझुनूं	1544
22	जोधपुर	3603
23	करौली	1451
24	कोटा	1097
25	नागौर	3071
26	पाली	1842
27	प्रतापगढ़	1735
28	राजसमंद	1734
29	सवाई माधोपुर	1104
30	सीकर	2007
31	सिरोही	1011
32	टोंक	1516
33	उदयपुर	4485
	कुल	69190

STUDENT-TEACHER RATIO

1070. SHRIMATI MALA ROY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of student-teacher ratio in the country as on 31.12.2024; and
- (b) the details of student-teacher ratio in Government school as on 31.12.2024, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (b): The Student-Teacher Ratio or PTR (Pupil-Teacher Ratio) at national level for Government schools at Foundational (Anganwadi/pre-school/Balvatika + Class 1 and 2) is 9:1, for Preparatory (Class 3 to 5) is 14:1, for Middle (Class 6 to 8) is 21:1 and for Secondary (Class 9 to 12) is 20:1 as per UDISE+ 2023-24. The state-wise detail of Pupil-Teacher ratio is given in the enclosed **Statement**.

STATEMENT

Pupil Teacher Ratio – Government Schools

India/State/UT	Foundational	Preparatory	Middle	Secondary
India	9	14	21	20
Andaman and Nicobar Islands	6	6	8	9
Andhra Pradesh	7	12	14	11
Arunachal Pradesh	5	4	7	13
Assam	10	13	17	15
Bihar	9	24	24	43
Chandigarh	15	21	17	17
Chhattisgarh	9	13	18	21
Dadra and Nagar Haveli and Daman and Diu	15	21	33	24
Delhi	15	23	32	19
Goa	8	8	9	8
Gujarat	12	18	24	25
Haryana	9	18	24	16
Himachal Pradesh	8	9	9	8
Jammu and Kashmir	9	7	8	17
Jharkhand	13	19	35	46
Karnataka	7	12	16	21
Kerala	12	13	25	19

Ladakh	3	2	2	6
Lakshadweep	8	8	12	9
Madhya Pradesh	8	13	30	31
Maharashtra	9	12	23	25
Manipur	6	5	9	9
Meghalaya	15	10	10	11
Mizoram	9	6	5	9
Nagaland	5	3	5	8
Odisha	7	12	18	18
Puducherry	9	10	13	13
Punjab	15	13	17	13
Rajasthan	6	11	12	17
Sikkim	2	3	5	7
Tamil Nadu	8	14	19	16
Telangana	6	11	13	11
Tripura	7	12	16	14
Uttar Pradesh	8	15	28	29
Uttarakhand	6	10	15	10
West Bengal	14	16	31	30

***Source: UDISE+ 2023-24**

APPOINTMENT OF SC/ST CANDIDATES IN IITs, IIMs AND AIIMS

1071. DR. ALOK KUMAR SUMAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that candidates belonging to Scheduled Castes and Scheduled Tribes are deliberately not given appointment for teaching staff in IITs, AIIMS, IIMs and other Central Government Premier Institutions of the country;
- (b) if so, the details thereof;

(c) the number of candidates belonging to Scheduled Castes and Scheduled Tribes have Not Found Suitable (NFS) for the posts in teaching staff in the above Institutions during the last ten years;

(d) whether the Government has made any regulation to ensure appointment of Scheduled Castes and Scheduled Tribes candidates in these institutions, if so, the details thereof; and

(e) the details of the legal action initiated against the violators of rules in the appointment of Scheduled Castes and Scheduled Tribes in teaching staff?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) The Central Higher Education Institutions (CHEIs) under Ministry of Education (MoE) including Indian Institutes of Technology (IITs) and Indian Institutes of Management (IIMs) are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their respective Acts and Regulations and also in accordance with Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019. The recruitment powers vest with the respective Board of Governors (BoGs)/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

The Government notified the Central Educational Institutions (Reservation in Teachers Cadre) Act, 2019 on 09.07.2019 to provide for the reservation of posts in appointments of persons belonging to the Scheduled Castes, the Scheduled Tribes, the socially and educationally backward classes and the economically weaker sections, to teachers' cadre in these CHEIs. The reservation is provided in teachers cadre to the extent of 15% for SCs, 7.5% for STs, 27% for socially and educationally backward classes and 10% for economically weaker sections, as per notification dated 12.7.2019 issued in pursuance of the said Act.

In August, 2021, all CHEIs under MoE were requested to undertake special drive to fill backlog vacancies in their institutions in Mission Mode. The CHEIs undertook special recruitment drives to fill the vacancies including of Scheduled Castes (SCs) and Scheduled Tribes (STs). MoE has also exhorted all the CHEIs to fill up the vacancies in Mission Mode. From September 2022, IITs and IIMs have also undertaken Mission Mode recruitment drive to fill the vacancies including those of SC and ST. Up to 23.12.2024, a total number of 26,751 posts have been filled up by all CHEIs in Mission Mode, including 15,637 faculty positions. A total number of 7239 vacancies have been filled up by IITs and IIMs collectively, out of which 3027 are faculty positions including 276 SC and 52 ST.

All India Institute of Medical Sciences (AIIMS) have been established by an Act of Parliament and under the administrative control of the Ministry of Health and Family Welfare. As per information provided by the Ministry of Health and Family Welfare, AIIMS Delhi has advertised 172 and 270 faculty posts and filled up 22 and 40 SC/ST posts in the year 2018-19 and 2021-22 respectively.

EXEMPTION OF GST ON HEALTH and LIFE INSURANCE PREMIUM

1072. SHRI M. K. RAGHAVAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has any plan to exempt health and life insurance premiums from GST to encourage insurance penetration among the middle and lower-income groups;
- (b) if so, the details thereof;
- (c) whether the Government conducted any studies to assess the impact of GST on the affordability and accessibility of insurance policies; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): GST rates and exemptions on all services and goods are prescribed on the recommendations of the GST Council which is a Constitutional body comprising of members from both the Union and State/UT Governments.

The issue of GST on health and life insurance was placed before the GST Council in its 54th Meeting held on 09th September 2024 at New Delhi. After

detailed deliberations, the GST Council recommended to constitute a Group of Ministers (GoM) to holistically look into the issues pertaining to GST on life insurance and health insurance. Accordingly, a Group of Ministers (GoM) on Life and Health Insurance was constituted under the Convenorship of Sh. Samrat Chaudhary, Hon'ble Deputy CM, Bihar.

During the 55th meeting of the GST Council held on 21st December 2024 in Jaisalmer, the Convener of the Group of Ministers (GoM) on Life and Health Insurance sought more time for finalizing the GoM's recommendations and placing the same before the GST Council. The Council agreed to give more time to GoM to finalize its recommendations.

(c) and (d): Health insurance policies catering to the needs of economically weaker sections of the society and differently abled persons, such as Ayushman Bharat PM-JAY, Rashtriya Swasthya Bima Yojana (RSBY), Universal Health Insurance Scheme, Jan Arogya Bima Policy, and Niramaya Health Insurance Scheme are given exemption from GST. These schemes cover a large number of people who benefit from the GST exemption. E.g. more than 36.5 crore* Ayushman cards have already been created since the inception of the Ayushman Bharat (PM-JAY) scheme. Similarly, various life insurance policies such as Pradhan Mantri Jeevan Jyoti Bima Yojana, Varishtha Pension Bima Yojana, Pradhan Mantri Jan Dhan Yojana, and Pradhan Mantri Vaya Vandan Yojana are also exempt from GST. These schemes cover a large number of people who benefit from the GST exemption. E.g. More than 20 crore** gross enrolments have happened under the Pradhan Mantri Jeevan Jyoti Bima Yojana.

These policies are primarily providing insurance coverage to the economically weaker sections of the society.

* Source: PMJAY dashboard (<https://dashboard.pmjay.gov.in>)

** Source: DFS dashboard (<https://dfs.dashboard.nic.in>)

MODERNIZATION OF JNVS

1073. SHRI ARVIND DHARMAPURI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken any steps to improve and modernise the Jawahar Navodaya Vidyalayas (JNVs) across the country to meet global standards;
- (b) if so, the details of the steps taken by the Government particularly for Telangana;
- (c) whether any budget has been sanctioned for modernising and upgrading the JNVs, if so, the details thereof;
- (d) the details of the funds allocated and utilised by the Government for this purpose; and
- (e) the details of the budget sanctioned for the setting up of the JNVs in Nizamabad, Telangana?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) and (b) The upgradation/modernization of Navodaya Vidyalayas (NVs) buildings across the country, including in the State of Telangana, is a continuous process. As per information received from Navodaya Vidyalaya Samiti (NVS), in order to

improve and modernise the NVs, the specifications of construction of NVs campus have been upgraded. Further, PM SHRI Scheme aims to establish more than 14500 schools, including NVs, by strengthening the existing schools from amongst those managed by Central Government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood. The Scheme also focus on further strengthening/improvements the infrastructure and other amenities such as ICT Labs, Science Labs, Digital Libraries, Lab equipments, Smart classrooms, LED lighting, etc. in the existing schools.

(c) to (e) The budgetary support is provided to NVS every year as Grants-in-Aid under three distinct Heads of Account viz. Salaries, General and Creation of Capital Assets for opening and functioning of NVs. Funds are not allocated to NVS State/UT/District/NV-wise. The funds allocated to NVS during the last three years and the current year, are as under:

(Rs. in crore)

Financial Year	Funds allocated
2021-22	3740.00
2022-23	4920.30
2023-24	5470.00
2024-25	5305.23

Further, budget provisions for an amount of Rs. 260.72 crore and Rs. 567.25 crore have been made under PM SHRI scheme in the year 2023-24 and 2024-25 respectively for upgradation/modernization of NVs.

देश में खेल अवसंरचना का विकास

1074. श्रीमती विजयलक्ष्मी देवी:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार ने संपूर्ण देश में खेल अवसंरचना के विकास के लिए कोई कदम उठाया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) बिहार राज्य में पिछले पांच वर्षों के दौरान उक्त अवसंरचना के लिए प्राप्त प्रस्तावों और स्वीकृति की स्थिति का ब्यौरा क्या है; और
- (घ) देश में और विशेष रूप से बिहार में स्वीकृत उक्त परियोजनाओं का राज्यवार और जिलावार ब्यौरा तथा स्थिति क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ): 'खेल' राज्य का विषय होने के कारण, देश भर में खेल अवसंरचना के विकास सहित खेल के विकास का उत्तरदायित्व मुख्य रूप से राज्य/संघ राज्यक्षेत्र सरकारों का है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इसके अतिरिक्त, इस मंत्रालय द्वारा कार्यान्वित खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ), जिसके अंतर्गत खेल अवसंरचना के विकास हेतु वित्तीय सहायता प्रदान की जाती है, मांग-संचालित स्कीमें हैं। इन स्कीमों के अंतर्गत पात्र संस्थाओं से प्रस्तावों की प्राप्ति एक सतत प्रक्रिया है। राज्य/संघ राज्यक्षेत्र सरकारों और अन्य पात्र संस्थाओं से प्राप्त प्रस्तावों पर इन स्कीमों के अंतर्गत उनकी पूर्णता, तकनीकी व्यवहार्यता और धन की उपलब्धता के अधीन वित्तीय सहायता के लिए विचार किया जाता है। बिहार राज्य सहित देश भर में खेलो इंडिया स्कीम और एनएसडीएफ के अंतर्गत स्वीकृत खेल अवसंरचना परियोजनाओं और उनकी

स्वीकृत लागत, जारी की गई धनराशि और उनकी भौतिक और वित्तीय प्रगति का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> और <http://www.nsdf.yas.gov.in/nsdf-glance.html> पर पब्लिक डोमेन में उपलब्ध है।

QUALITY AND INTEGRITY FOR PROJECTS OUTSOURCED FOR “ADOPT A HERITAGE” SCHEME

1075. SHRI SAPTAGIRI SANKAR ULAKA :

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the safeguards to maintain the quality and integrity of projects outsourced to State Archaeological Departments, universities and private entities under the "Adopt a Heritage" scheme;
- (b) the criteria used to select states and universities for undertaking such projects and the details of funding allocated for the said collaborations in the current financial year; and
- (c) the manner by which transparency is ensured in the said collaborations?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b) Under the Adopt A Heritage 2.0 Program, there is no provision for engagement with the state archaeological departments, and universities.

The Adopt A Heritage 2.0 Program was launched to create a framework for engaging with private/public sector companies and NGOs/ Trusts/ Societies, etc. to develop/provide defined amenities at protected monuments to enhance visitors'

experience and make them visitor-friendly, through their own funds. No funds are allocated by the Government to such entities for this purpose.

The work of providing amenities is carried out by the partnering entities only with the approval of the Archaeological Survey of India (ASI) and under its close supervision so as to ensure the quality.

(c) The list of monuments available for adoption under the Adopt A Heritage 2.0 programme is displayed on a dedicated portal, where interested entities are required to register.

The programme has a provision whereby the proposals received from interested entities are evaluated by an “Approval and Implementation Committee”. The execution of the work is carried out by the partnering entities only when approval is received from the said committee, and the work is executed under close supervision of the Archaeological Survey of India (ASI). Further, under the programme, all revenues generated through semi-commercial activities are required to be deposited in a dedicated account which is utilize to sustain, develop, operate and maintain the adopted monument only. The partnering entities are required to produce on half-yearly basis, a duly audited statement of account for the same.

QUICK COMMERCE PLATFORMS

1076. SHRI DAYANIDHI MARAN

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the steps taken by the Government to address concerns raised by the Consumer Affairs Ministry regarding aggressive discounting and the proliferation of “dark stores” by quick commerce platforms;
- (b) whether the Government has any plans to collaborate with the Consumer Affairs Ministry to create a unified framework to address the challenges posed by quick commerce platforms to smaller retailers;
- (c) the criteria for quick commerce players to be regulated under the digital competition law and the criteria adopted to determine their regulatory significance and the manner in which their potential future impact being monitored;
- (d) whether the Government has any plans to introduce guidelines or policies to ensure fair competition and prevent monopolistic practices by quick commerce platforms as they continue to grow and if so, the details thereof; and
- (e) whether the Government has conducted or commissioned any studies to assess the long-term effects of quick commerce platforms on market competition, small retailers and consumer behaviour?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) and (b) Department of Consumer Affairs has notified the Consumer Protection (E-commerce) Rules, 2020 under the provisions of the Consumer Protection Act, 2019 to safeguard consumers from unfair trade practices in e-commerce. These rules, inter-alia, outline the responsibilities of e-commerce entities and specify the

liabilities of marketplace and inventory e-commerce entities, including provisions for customer grievance redressal.

In terms of the provisions of these rules, no e-commerce entity shall

- (i) manipulate the price of the goods or services offered on its platform in such a manner as to gain unreasonable profit by imposing on consumers any unjustified price having regard to the prevailing market conditions, the essential nature of the good or service, any extraordinary circumstances under which the good or service is offered, and any other relevant consideration in determining whether the price charged is justified.
- (ii) discriminate between the consumers of the same class or make any arbitrary classification of consumers affecting their rights under the Act.

These rules also provide that no e-commerce entity shall adopt any unfair trade practice, whether in the course of business on its platform or otherwise.

In order to strengthen consumer protection, the Central Consumer Protection Authority (CCPA) issued the “Guidelines for Prevention and Regulation of Dark Patterns, 2023” on 30th November 2023. These guidelines address and regulate 13 specific dark patterns identified in the e-commerce sector, aiming to prevent deceptive practices that mislead consumers.

Bureau of Indian Standards (BIS) introduced the framework on ‘Online Consumer Reviews — Principles and Requirements for their Collection, Moderation, and Publication’ on 23rd November 2022. This framework safeguards consumer interests by addressing fake and deceptive reviews in e-commerce. While the standards are voluntary, they apply to all online platforms that publish

consumer reviews and are guided by principles such as integrity, accuracy, privacy, security, transparency, accessibility, and responsiveness.

The Ministry of Corporate Affairs (MCA) regulates company entities under Companies Act, 2013. Competition Commission of India takes action to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure freedom of trade carried on by other participants in markets under the various provisions of the Competition Act, 2002.

Currently, there is no plan to collaborate with the Consumer Affairs Ministry to create a unified framework.

(c) and (d) There is no separate Digital Competition Law at present. However, appropriate action is taken as per the existing provision of the Competition Act, 2002 on receipt of any complaint regarding anti-competitive practices or abuse of dominance by any company including e-commerce companies.

(e) No such study has been conducted or commissioned by the Ministry of Corporate Affairs.

रत्नागिरी और सिंधुदुर्ग में पीएमएमवाई की स्थिति

1077. श्री नारायण तातू राणे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र के रत्नागिरी और सिंधुदुर्ग जिलों में प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) की वर्तमान स्थिति क्या है;

(ख) क्या सरकार ने योजना का कोई मूल्यांकन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (ग) रत्नागिरी-सिंधुदुर्ग संसदीय निर्वाचन क्षेत्र में पुरुष और महिला लाभार्थियों की संख्या कितनी है;
- (घ) सरकार द्वारा पीएमएमवाई के कार्यान्वयन में आने वाली चुनौतियों से निपटने के लिए उठाए गए कदमों का ब्यौरा क्या है; और
- (ङ) सरकार द्वारा छोटे व्यापारियों और अन्य व्यावसायिक वर्गों के लिए उक्त योजना तक बेहतर पहुंच सुनिश्चित करने के लिए क्या त्वरित कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क): सदस्य ऋणदात्री संस्थाओं (एमलआई) द्वारा मुद्रा पोर्टल पर अपलोड किए गए आंकड़ों के अनुसार, महाराष्ट्र के रत्नागिरी और सिंधुदुर्ग जिलों में दिनांक 24.01.2025 तक प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) की स्थिति नीचे दी गई है:

(राशि करोड़ रुपए में)

जिला	स्वीकृत किए गए ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
रत्नागिरी	2.46 लाख	2,591.61	2,487.60
सिंधुदुर्ग	1.70 लाख	1,779.05	1,706.81

(ख): श्रम एवं रोजगार मंत्रालय (एमओएलई) द्वारा पीएमएमवाई के अंतर्गत रोजगार सृजन का अनुमान लगाने के लिए राष्ट्रीय स्तर पर एक बड़ा नमूना सर्वेक्षण किया गया था। अध्ययन में इस पर प्रकाश डाला गया है कि 3 साल की अवधि के दौरान, वर्ष 2018 तक, मुद्रा योजना के कारण लगभग 1.12 करोड़ निवल अतिरिक्त रोजगार का सृजन हुआ।

(ग): रत्नागिरी और सिंधुदुर्ग जिलों में महिला लाभार्थियों को स्वीकृत ऋणों का ब्यौरा निम्नानुसार है:

जिला	स्वीकृत ऋण खातों की कुल संख्या	(ख) में से महिलाओं को स्वीकृत ऋण खाते
(क)	(ख)	(ग)
रत्नागिरी	2.46 लाख	1.26 लाख
सिंधुदुर्ग	1.70 लाख	0.88 लाख

एमएमवाई योजना के अंतर्गत स्वीकृत ऋणों के संबंध में संसदीय निर्वाचन क्षेत्र-वार आंकड़े नहीं रखे जाते हैं।

(घ) और (ङ): सरकार ने योजना के प्रभावी कार्यान्वयन के लिए विभिन्न कदम उठाए हैं। इनमें, अन्य बातों के साथ-साथ, प्रचार अभियान, आवेदन पत्र का सरलीकरण, ऋण गारंटी योजना, मुद्रा नोडल अधिकारी का नामांकन, आबंटित लक्ष्य की तुलना में उपलब्धि की निगरानी करने के लिए बैंकों के साथ, सरकार द्वारा विभिन्न स्तरों पर बार-बार समीक्षाएं आदि शामिल हैं।

जनसमर्थ पोर्टल और PSB Loans in 59 Minutes जैसे प्लेटफॉर्म आवेदक के डेटा के डिजिटल मूल्यांकन के आधार पर अनुमोदन के साथ व्यक्तियों और कारोबारों के लिए ऋण प्राप्त करने का एक त्वरित और कुशल तरीका प्रदान करते हैं। इसके अतिरिक्त, कई बैंकों और वित्तीय संस्थानों ने ऋण आवेदनों की सुविधा के लिए ऑनलाइन प्लेटफॉर्म और मोबाइल ऐप विकसित किए हैं, जिससे कागजी कार्रवाई और व्यक्तिगत रूप से आने की आवश्यकता कम हो गई है।

BENEFICIARIES OF MCA V3.0 PORTAL

1078. SHRIMATI DAGGUBATI PURANDESWARI

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) Whether the Government has undertaken any measures for the establishment of a digital corporate compliance infrastructure and if so, the details thereof;
- (b) the details of the MCA V3.0 portal launched by the Government for enhancing e-Governance;
- (c) the number of beneficiaries of the MCA V3.0 portal;
- (d) whether the Government has undertaken any market study to understand the impact of Artificial Intelligence (AI) in anti-competitive practices and if so, the details thereof; and

(e) the steps taken by the Competition Commission of India to reduce down the ill-use of Artificial Intelligence in conducting anti-competitive practices?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a), (b) and (c): The MCA21 portal was launched in 2006 to digitise corporate filings, improve compliance and provide stakeholders with secured access to MCA services. Version-3 of MCA21 has been launched to further strengthen enforcement, promote Ease of Doing Business and enhance user experience. Through MCA21 V3, functionalities like Web filings, e-Adjudication, e-Consultation, e-Book, Learning Management System etc have been introduced. Around 21.40 lakh Companies and LLPs are availing the Services of MCA21 portal. Additionally, more than 60 lakh individual users including Directors, Practicing Professionals, Company Nodal Officers are directly using MCA21 services.

(d) and (e) The Competition Commission of India (CCI) has commissioned a study on Artificial Intelligence (AI) and Competition. Further appropriate action would depend on the findings of the study.

पीएम-एसवाईएम योजना की मुख्य विशेषताएं

1079. श्री संजय हरिभाऊ जाधव:

श्री संजय उत्तमराव देशमुख:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने असंगठित क्षेत्र में कार्यरत कामगारों सहित लोगों को वृद्धावस्था में वित्तीय सुरक्षा प्रदान करने के लिए प्रधानमंत्री श्रम योगी मान धन योजना (पीएम-एसवाईएम) शुरू की है;
- (ख) उक्त योजना की मुख्य विशेषताएं, मुख्य उद्देश्य और भविष्य की संभावनाएं क्या हैं;
- (ग) देश में उक्त योजना के अंतर्गत पंजीकृत लाभार्थियों की कुल संख्या का, महाराष्ट्र सहित, राज्यवार ब्यौरा क्या है;
- (घ) सरकार द्वारा ग्रामीण क्षेत्रों में उक्त योजना को बढ़ावा देने के लिए क्या कदम उठाया गया है;
- (ङ) देश में उक्त योजना के लिए आवंटित, जारी और व्यय की गई राशि का महाराष्ट्र के विशेष संदर्भ सहित राज्यवार ब्यौरा क्या है; और
- (च) क्या सरकार का विचार उक्त योजना के अंतर्गत आश्वस्त न्यूनतम पेंशन राशि सुनिश्चित करने का है और उक्त योजना के अंतर्गत मृत व्यक्तियों के बच्चों को पारिवारिक पेंशन प्रदान करने का भी है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (च): असंगठित क्षेत्र के कामगारों को वृद्धावस्था संरक्षण प्रदान कराने के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना को फरवरी, 2019 में आरंभ किया गया था। यह एक स्वैच्छिक और अंशदायी पेंशन योजना है। इस योजना के अंतर्गत, 60 वर्ष की आयु प्राप्त करने के पश्चात, असंगठित कामगारों को 3000/- रु. की मासिक न्यूनतम सुनिश्चित पेंशन प्रदान की जाती है। 18-40 वर्ष के आयु वर्ग के कामगार, जिनकी मासिक आय 15000/- रुपए या उससे कम है और जो ईपीएफओ/ईएसआईसी/एनपीएस (सरकार द्वारा वित्त-पोषित) के सदस्य नहीं हैं और न ही आयकरदाता हैं, इस योजना से जुड़ने के लिए पात्र हैं। लाभार्थी की प्रवेश आयु के आधार पर लाभार्थी द्वारा 55 रुपए से 200 रुपए प्रतिमाह तक मासिक अंशदान किया जाता है। योजना के अंतर्गत, केंद्र सरकार द्वारा समान अंशदान का भुगतान किया जाता है। योजना में नामांकन सामान्य सेवा केंद्रों के माध्यम से किया जाता

है, जिनका देशभर में 4 लाख से अधिक केन्द्रों का नेटवर्क है। इसके अलावा, पात्र असंगठित कामगार www.maandhan.in पोर्टल पर जाकर स्वयं नामांकन भी कर सकते हैं।

दिनांक 28.01.2025 तक प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम) योजना के अंतर्गत पंजीकृत लाभार्थियों की कुल संख्या 51,05,481 है (जिसमें 5,06,603 लाभार्थियों का समूहगत(बल्क) पंजीकरण शामिल है)। पीएम-एसवाईएम योजना के अंतर्गत राज्यवार पंजीकरण का ब्यौरा संलग्न **विवरण** में दिया गया है।

ग्रामीण क्षेत्रों में उक्त योजना को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदम निम्नानुसार हैं:

- (i) राज्यों/संघ राज्य क्षेत्रों के साथ समय-समय पर समीक्षा बैठक आयोजित करना।
 - (ii) राज्यों के सामान्य सेवा केंद्रों (सीएससी) के प्रमुखों के साथ नियमित बैठक।
 - (iii) स्वैच्छिक निकासी, पुनरुद्धार (रिवाइवल) मॉड्यूल, दावा स्थिति और खाता विवरण जैसी नई विशेषताओं की शुरुआत।
 - (iv) निष्क्रिय खातों के रिवाइवल की अवधि को 1 वर्ष से बढ़ाकर 3 वर्ष तक करना।
 - (v) पीएम-एसवाईएम और ई-श्रम का दो-तरफा एकीकरण।
 - (vi) जागरूकता पैदा करने के लिए एसएमएस अभियान।
 - (vii) राज्य/संघ राज्य क्षेत्रों के मुख्य सचिवों के साथ पीएम-एसवाईएम योजना के तहत नामांकन के संबंध में पत्र-व्यवहार।
 - (viii) पीएम-एसवाईएम पेंशन योजना के तहत अपने कर्मचारियों के प्रीमियम का भुगतान करने के लिए नियोक्ता को प्रोत्साहित करने और नामांकन बढ़ाने के लिए डोनेट-ए-पेंशन मॉड्यूल का शुभारंभ।
 - (ix) पेंशन योजना की पहुंच बढ़ाने के लिए वित्तीय सेवा विभाग, पेंशन निधि नियामक और विकास प्राधिकरण, राष्ट्रीय लोक वित्त और नीति संस्थान के साथ बात-चीत।
- पिछले तीन वर्षों के दौरान पीएम-एसवाईएम योजना के अंतर्गत आवंटित और उपयोग की गई धनराशि (महाराष्ट्र राज्य सहित) निम्नानुसार है:-

वर्ष	संशोधित अनुमान (रुपए करोड़ में)	व्यय (रुपए करोड़ में)
2021-22	350	324.23
2022-23	350	269.91
2023-24	205	162.51

यदि लाभार्थी की मृत्यु हो जाती है, तो लाभार्थी का जीवनसाथी पारिवारिक पेंशन के रूप में पेंशन का 50% प्राप्त करने का हकदार है।

विवरण

पीएम-एसवाईएम के तहत राज्य-वार पंजीकरण की संख्या (दिनांक 28.01.2025 की स्थिति के अनुसार)

राज्य नाम	नामांकन संख्या
अंडमान और निकोबार द्वीप-समूह	2360
आंध्र प्रदेश	171112
अरुणाचल प्रदेश	3230
असम	43554
बिहार	221393
चंडीगढ़	4373
छत्तीसगढ़	232173
दिल्ली	11118
गोवा	2010
गुजरात	390881
हरियाणा	826135
हिमाचल प्रदेश	47848
जम्मू और कश्मीर	74763
झारखण्ड	137806
कर्नाटक	187558
केरल	15861
लद्दाख	1478
लक्षद्वीप	21

मध्य प्रदेश	182944
महाराष्ट्र	620859
मणिपुर	6038
मेघालय	5974
मिजोरम	1612
नागालैंड	5042
ओडिशा	189232
पुदुचेरी	6906
पंजाब	59045
राजस्थान	147240
सिक्किम	337
तमिलनाडु	68926
तेलंगाना	44348
दादरा और नगर हवेली व दमन और दीव	1660
त्रिपुरा	33956
उत्तर प्रदेश	693271
उत्तराखंड	39540
पश्चिम बंगाल	118274
पंजीकरण	45,98,878
बल्क पंजीकरण	5,06,603
कुल पंजीकरण	51,05,481

डाटा स्रोत: सीएससी

CAPITAL INVESTMENT TO STATES

1080. SHRI HARIBHAI PATEL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of capital investment approved for various States, including Gujarat for Financial Year 2024-25;

- (b) the criteria being adopted by the Government in providing above assistance to States;
- (c) the details of conditions that are required to be fulfilled for granting capital investment to States and whether the States that are being given money, are complying with those conditions
- (d) whether it is also a fact that some States are laggards in spending capital expenditure in the current Financial Year; and
- (e) if so, the efforts being made by Government to encourage such States in spending capital expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a): The details of capital investment approved for various States, including Gujarat for Financial Year 2024-25 under the Scheme for Special Assistance to States for Capital Investment are given in the enclosed **Statement-I**.

(b) and (c): The Scheme for Special Assistance to States for Capital Investment 2024-25 with an outlay of Rs. 1.5 lakh crore was announced in the Union Budget of 2024-25. Out of the total allocation, an amount of Rs. 55,000 crore under Part-I of the Scheme is untied. This amount has been allocated to the States in proportion of their share of central taxes and duties as per the award of the 15th Finance Commission. The remaining amount of Rs. 95,000 crore is inter-alia earmarked for reforms in certain citizen centric areas and taking up sector specific projects like Development of Iconic Tourist Centers to Global Scale; Incentive for Scrapping of Old Vehicles; Stimulating Industrial Growth; Development of National Capital

Region; Incentives for Land-Related Reforms by State Governments, Construction of Working Women Hostels, Urban Planning Reforms and Incentives for Achieving Target Fixed for Capital Expenditure. The Special Assistance under the Scheme is released by the Department of Expenditure on fulfilling the conditions prescribed for release of funds. In case of certain reform based parts, release is based on recommendations of nodal ministry concerned. Besides the conditions prescribed under various Parts of the Scheme, a State is required to meet the following mandatory conditions:

(i) Full compliance with the official name of all Centrally Sponsored Schemes (CSSs)

(ii) Deposit of central share of interest earned in SNA accounts till 31st March, 2024 in the Consolidated Fund of India.

(d) and (e): The details of financial assistance under the Scheme for Special Assistance to States for Capital Investment 2024-25 released to various States and utilization by States are given in the enclosed **Statement-II**. To enhance capital expenditure, the States are provided incentives for achieving a 10% or higher growth rate in capital expenditure from their own resources. Moreover, for release of subsequent installments, utilization of 75% of the assistance released earlier is mandatory.

STATEMENT-I

Special Assistance (loan) approved under the Scheme for Special Assistance to States for Capital Investment 2024-25

(Rs. in crore)

Sl. No.	State	Amount approved (as on 31.01.2025)
1	Andhra Pradesh	7026.31
2	Arunachal Pradesh	1012.48
3	Assam	6424.94
4	Bihar	12907.34
5	Chhattisgarh	5884.30
6	Goa	1268.85
7	Gujarat	5216.78
8	Haryana	1127.68
9	Himachal Pradesh	981.50
10	Jharkhand	2763.29
11	Karnataka	4598.94
12	Kerala	1665.70
13	Madhya Pradesh	10634.69
14	Maharashtra	7076.82
15	Manipur	987.13
16	Meghalaya	1694.93
17	Mizoram	792.18
18	Nagaland	542.83
19	Odisha	6915.27
20	Punjab	1944.37
21	Rajasthan	7580.26
22	Sikkim	1242.39
23	Tamil Nadu	4925.29
24	Telangana	1916.68
25	Tripura	1030.99
26	Uttar Pradesh	13042.09
27	Uttarakhand	1247.48
28	West Bengal	9728.93
Total		122180.44

STATEMENT-II**Amount released and utilized by States under the Scheme for Special Assistance to States for Capital Investment 2024-25****(Rs. in crore)**

Sl. No .	States	Amount Released (As on 31.01.2025)	Utilization reported by States (As on 31.01.2025)
1	Andhra Pradesh	6967.71	1869.81
2	Arunachal Pradesh	606.02	Utilization Certificate not received
3	Assam	6200.18	870.70
4	Bihar	11521.87	2978.89
5	Chhattisgarh	5768.40	1574.10
6	Goa	1185.17	125.11
7	Gujarat	4849.85	981.62
8	Haryana	807.29	Utilization Certificate not received
9	Himachal Pradesh	1050.25	383.79
10	Jharkhand	1233.74	Utilization Certificate not received
11	Karnataka	4795.20	1473.92
12	Kerala	1272.26	635.55
13	Madhya Pradesh	10166.57	2849.88
14	Maharashtra	6404.47	1749.76
15	Manipur	568.29	Utilization Certificate not received
16	Meghalaya	1669.39	213.00
17	Mizoram	630.00	Utilization Certificate not received
18	Nagaland	462.48	184.64
19	Odisha	6818.81	1740.57
20	Punjab	1244.47	Utilization Certificate not received
21	Rajasthan	6876.79	1750.46
22	Sikkim	1130.27	140.58
23	Tamil Nadu	4958.94	1884.20
24	Telangana	1368.21	Utilization Certificate not received
25	Tripura	812.81	Utilization Certificate not received
26	Uttar Pradesh	10795.16	5346.36
27	Uttarakhand	898.56	Utilization Certificate not received
28	West Bengal	9728.93	3097.08
Total		110792.09	29850.02

SIMPLIFICATION OF GST STRUCTURE

1081. SHRIMATI PRATIMA MONDAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) Whether the Government has failed to address the “unease of doing business” created by a punitive GST regime with up to 100 different tax rates, which has resulted in a staggering 2.01 lakh crore in GST evasion and uncovered 18,000 fraudulent entities, severely impacting MSMEs; and
- (b) The steps being taken by the Government to simplify the GST structure and provide relief to MSMEs struggling with compliance burdens

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a): No Sir, GST regime has ensured ease of doing business in the country.
- i. GST rates are prescribed on the recommendations of the GST Council which comprise representatives of Union and State/UT governments. At present, GST structure has 4 main slabs – 5%, 12%, 18% and 28%. Three special rates of 3%, 1.5% and 0.25% are applicable on gold, silver, diamond and Jewellery; cut and polished diamonds and rough diamonds respectively. Further, GST Compensation Cess is applicable only on tobacco and tobacco products, aerated drinks and vehicles, etc. at varying rates.
- ii. Two Special drives have been undertaken against fake registrations during May, 2023 to August, 2023 and August, 2024 to October, 2024 respectively by the Central and State GST Authorities. The details of GST evasion cases unearthed during the special drive are given in the enclosed **Statement-I** and

evasion detected by Central GST formations during the period 2021-22 to 2024-25 (upto December, 2024) are given in the enclosed **Statement-II**.

Further, guidelines have been issued regarding “Ease of Doing Business” while conducting investigations to all field formations under CBIC vide Instruction No. 01/2023-24-GST(Inv.) dated 30.03.2024 which is available on CBIC website.

(b): A Group of Ministers (GoM) on Rate Rationalization has been constituted by the GST Council in its 45th Meeting and one of the Terms of Reference include review of current tax slab rates.

Further, some of the major initiatives / policy measures / reforms undertaken by Government, on the recommendations of the GST Council, with a view to encourage Micro, Small and Medium Enterprises (MSMEs) in the country are as follows:

(i) No registration is required for Inter-State and Intra-State supply of services upto Rs.20 lakh in a year (Rs.10 lakh for the states of Manipur, Mizoram, Nagaland and Tripura) and for Intra-State supply of goods upto Rs. 40 lakh in a year (Rs. 20 lakh in the states of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Telangana, Tripura and Uttarakhand).

(ii) Composition scheme has been formulated for small businessmen being supplier of goods and supplier of restaurant services. Under the scheme, person with turnover up to Rs. 1.5 crore (Rs. 75 lakhs in States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Uttarakhand) needs to pay tax equal to 1% (in case of supplier of goods) or 5% (in case of supplier of restaurant services) on his turnover and needs to file his returns annually with quarterly

payment of tax. Such taxpayers do not have to maintain elaborate accounts and records and instead of monthly statements and returns, they are required to file quarterly challan and only one return on annual basis.

(iii) Composition scheme has also been formulated for supplier of services. Under the scheme, person with turnover up to Rs. 50 lakh needs to pay tax equal to 6% on his turnover and needs to file his returns annually with quarterly payment of tax.

(iv) A scheme of quarterly return filing and monthly payment (QRMP) has been introduced where small taxpayers with turnover up to Rs. 5 crore have an option to file returns on quarterly basis, instead of monthly return.

(v) Filing of NIL GST monthly return in FORM GSTR-3B through SMS has been enabled. Similar facility has been enabled for FORM GSTR-1 and FORM GST CMP-08.

(vi) Retrospective amendment w.e.f. 01.07.2017 has been made in respect of Section 16(4) of Central Goods and Services Tax Act, 2017 to increase the time limit to avail input tax credit in respect of any invoice or debit note pertaining to the financial years 2017-18, 2018-19, 2019-20 and 2020-21, through any GSTR 3B return filed upto 30.11.2021.

(vii) Section 128A has been inserted in Central Goods and Services Tax Act, 2017, leading to waiver of interest and penalties for demand notices issued under Section 73 of the CGST Act for the fiscal years 2017-18, 2018-19 and 2019-20, in cases where the taxpayer pays the full amount of tax demanded in the notice upto 31.03.2025.

STATEMENT-I**Special Drives against fake registration and fake ITC****1st Special Drive (May, 2023 – August, 2023)**

	No. of GSTINs identified for verification	No of Non-existing GSTINs found	Action Taken				Total Amount recovered from GSTINs (Rs. in Cr.)	No. of Arrests made
			No. of GSTINs suspended	No. of GSTINs Cancelled	ITC Blocked under Rule 86 A (Rs. in Cr.)	Total Amount of evasion of tax/ITC detected (Rs. in Cr.)		
State	48198	11417	6135	6116	6162.71	9021.16	221.82	0
Centre	28655	10391	4191	5808	597.42	15335.91	60.17	8
Total	76853	21808	10326	11924	6760.13	24357.07	281.99	8

2nd Special Drive (August, 2024 – October, 2024)

	No. of GSTINs identified for verification	No of Non-existing GSTINs found	Action Taken				Total Amount recovered from GSTINs (Rs. in Cr.)	No. of Arrests made
			No. of GSTINs suspended	No. of GSTINs Cancelled	ITC Blocked under Rule 86 A (Rs. in Cr.)	Total Amount of evasion of tax/ITC detected (Rs. in Cr.)		
State	45027	40258	8044	4978	1650.25	6429.30	31.15	0
Centre	29033	28135	10375	6125	2800.99	18916.89	33.67	19
Total	74060	68393	18419	11103	4451.24	25346.19	64.82	19

STATEMENT-II

Year wise total GST evasion including ITC frauds detected Pan India for the period 2021-22 to 2024-25 [upto December, 2024] by Central GST Formations

Total Number of GST Offence Cases*				
Period: April 2021 to December 2024				
Period	No. of Cases	Detection (In Rs. Cr.)	Recovery (In Rs. Cr.)	No. of Arrest
2021-22	12574	73238	25157	342
2022-23	15562	131613	33226	190
2023-24	20582	230332	31758	223
2024-25 (upto December 24)	23675	188415	20128	132
Total	72393	623598	110269	887

*The GST evasion figures include the figures of ITC fraud cases

LANCET REPORT ON THE HEALTH IMPACTS OF PM 2.5

1082. SHRI SASIKANTH SENTHIL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the recent LANCET report, which finds 7.2 percent of all deaths in India are attributable to daily PM2.5 exposure and if so, the details thereof;
- (b) whether the assessments have been made on the regional health impacts of air pollution, particularly in areas with consistently high PM2.5 levels, particularly Delhi and if so, the details thereof;

- (c) the steps taken proposed to be taken by the Government to enhance public awareness and education on the health risks of PM2.5 exposure;
- (d) the measures taken/ proposed to be taken by the Government to strengthen healthcare infrastructure and medical interventions for pollution-related illnesses, particularly in urban and industrial areas; and
- (e) the specific measures taken/proposed to be taken by the Government to protect the health of poor and vulnerable populations, who are disproportionately affected by air pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) : There is no conclusive data available to establish a direct correlation of death exclusively by air pollution. Air pollution is one of the many factors affecting respiratory ailments and associated diseases. Health is impacted by a number of factors which include food habits, occupational habits, socio-economic status, medical history, immunity, heredity, etc., of the individuals apart from the environment.

The article published in the Lancet Planet Health Journal 'Ambient air pollution and daily mortality in ten cities of India: a casual modelling study' was based on study conducted using statistical models and cited its limitations that the study was unable to conduct analysis of cause-specific mortality.

(b) : National Environmental Health Profile Study has been awarded to assess human health impact in consequence of exposure to air pollution in 20 selected cities including Delhi across the country.

(c) : The government has initiated several measures to enhance public awareness and education regarding the health risks of air pollution including exposure to PM_{2.5} levels. Under National Clean Air Programme (NCAP), guidelines on 'Capacity Building and Public Outreach (CBPO) programmes' has been issued for undertaking awareness programmes by State Government and Municipal Corporations in 130 targeted cities. Further, Mission LiFE actions relevant to air pollution have been integrated with State and City Clean Air Action Plans for enabling citizens to adopt environment friendly lifestyles. Further, Swachh Vayu Diwas is organized on 7th September every year at National, State and City level to raise public awareness and encourage wider public participation to improve air quality.

Government launched National Air Quality Index (AQI) in the year 2015, through which air quality data of eight pollutants including PM_{2.5} is transformed into single number for effective communication of air quality status. There are six AQI categories namely, Good, Satisfactory, Moderately Polluted, Poor, Very Poor and Severe and are based on ambient concentration of air pollutants and their likely health impacts. Daily AQI bulletin for 289 cities is disseminated through Central Pollution Control Board website and SAMEER app.

(d) and (e): Ministry of Health and Family Welfare prepared National Action Plan on Climate Change and Human Health(NAPCCH) and is implemented through planned short-term, medium-term and long-term activities with a view:-

- i. To create awareness among general and vulnerable population, health-care providers and policy makers regarding impacts of climate change on human health;
- ii. To strengthen capacity of existing and future healthcare workforce to combat health conditions / diseases due to variability in climate;
- iii. To strengthen health preparedness and response by performing situational analysis, developing health adaptation plans, setting up surveillance and early warning systems, building low carbon, sustainable, and climate resilient healthcare infrastructure at national, state and district levels;
- iv. To develop partnerships and create synergy with other missions, sectors and organisations to ensure that health is adequately represented in the climate change agenda in the country; and
- v. To strengthen research and technology capacity to fill the evidence gap on climate change impact on human health and its solutions.

The following measures have been taken by the Government to address the impact of air pollution on health by the NPCCHH programme of Ministry of Health and Family Welfare:

- i. The NPCCHH has developed a national “Health Adaptation Plan for Diseases due to Air Pollution”

- ii. National Action Plan on Air Pollution and Health was developed in year 2021. States and UTs have also developed their State Action Plan on Climate Change and Human Health. This state specific action plan contains dedicated chapter on Air Pollution and health about interventions to reduce the impact of air pollution on health.
- iii. States/UTs issue public health advisory on air pollution related health matters every year so that people are aware on the Do's and Don'ts to minimise, protect and prevent on the health impacts related to air pollution.
- iv. States/UTs have been provided IEC materials in English and Hindi (Posters, Audio and Videos) including regional languages to generate widespread public awareness by disseminating to the community including other stakeholders in the States /UTs. Separate IEC for Children has been developed.
- v. Nationwide campaigns are held on certain International Days such as International Day of Clean Air for Blue Skies, World Environment Day to generate more awareness among the people regarding air pollution and its health effects.
- vi. Surveillance on air pollution related illnesses are conducted from designated sentinel hospitals in the States/ UTs to help understand the trend of health problems with respect to Air Quality Index (AQI) level.
- vii. The NPCCHH has developed Training Manuals on Air Pollution and Health and trainings have been provided to programme officers, health professionals and community level health workers and surveillance nodal officers under NPCCHH

viii.Capacity building of the health professionals and community level health workers on air pollution and health so that health related action plans are taken up in the States/UTs for tackling the health problems in the health sector including in the community.

ix.Air Quality Index (AQI) alerts and forecasts generated by IMD and CPCB are shared with States/UTs regularly for timely action.

Industries have been mandated to strengthen healthcare infrastructure in and around project area through implementation of environment management plan and CSR activities. Specific condition in this regard are stipulated in environmental clearance issued under EIA Notification, 2006.

CHILD LABOUR

1083. DR. D. RAVI KUMAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the latest data on the number of children engaged in various forms of child labour as of 2024, State/UT-wise;
- (b) the manner in which the above-said details have compared to previous years, and the trends that have been observed across regions;
- (c) the number of cases of child labour reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT-wise;
- (d) the details of the children that have been rehabilitated through the Government interventions, including rehabilitation programmes and their effectiveness be shared;

(e) the details of the number of children who were forced into child labour between January, 2023 and December 2024 and the measures that have been taken by the Government to address the issue; and

(f) whether the Government has any plans to conduct capacity-building initiatives for implementing the provisions of the Child Labour (Prohibition and Regulation) Act, if so, the details thereof including the timelines modules and focus areas of these initiatives?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The Government is pursuing multipronged strategy to eliminate child labour and to rehabilitate them for which it has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development. The Ministry of Labour and Employment has framed the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988, under the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. It provides, inter-alia, for District Nodal Officer (DNO), task force at district level under the chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced. Model State Action Plan has also been framed enumerating action required to be taken by respective states for eradication of child labour.

The 'Crime in India' a publication of National Crime Records Bureau publishes the number of cases registered under Child and Adolescent Labour

(Prohibition and Regulation) Act, 1986, in the country. The latest published data pertains to the year 2022. The State/Union Territories wise details for the year 2018 to 2022 are given in the enclosed **Statement-I**.

The number of cases of child labour reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT- wise are given in the enclosed **Statement-II**.

The Ministry of Labour and Employment had been implementing National Child Labour Project (NCLP) Scheme for rescue and rehabilitation of child labourers under which the children in the age group of 9-14 years were rescued from work, enrolled in the NCLP Special Training Centres (STCs) and were provided with bridge education etc. before being mainstreamed into formal education system. The scheme was subsumed with Samagra Shiksha Abhiyan (SSA), a scheme of the Ministry of Education with effect from 01.04.2021.

The details of the number of children rescued /withdrawn from work, rehabilitated and mainstreamed under NCLP scheme state - wise, during 2018-19 to 2022-23 are given in the enclosed **Statement-III**.

The Standard Operating Procedures (SOP) issued by Ministry of Labour and Employment outlines the roles and responsibilities of various agencies and stakeholders for enhancing the capacities of institutions, facilitating effective knowledge management and ensuring seamless coordination and convergence among agencies which help in building an informed and responsive ecosystem that prevents the exploitation of children and adolescents.

STATEMENT-I**Number of cases registered under Child and Adolescent Labour (Prohibition and Regulation) Act, 1986, State / Union Territories –wise during 2018 to 2022**

S. No.	State/UT	2018	2019	2020	2021	2022
	Andhra Pradesh	0	2	37	12	15
	Arunachal Pradesh	1	0	1	0	3
	Assam	39	68	40	78	86
	Bihar	14	15	3	14	98
	Chhattisgarh	0	2	0	0	0
	Gujarat	35	64	39	40	42
	Haryana	6	11	1	12	4
	Himachal Pradesh	0	0	1	0	0
	Jharkhand	17	18	27	5	6
	Karnataka	63	83	54	58	62
	Kerala	3	2	0	3	0
	Madhya Pradesh	3	4	1	5	0
	Maharashtra	90	53	29	57	87
	Meghalaya	0	2	0	0	0
	Mizoram	0	0	0	0	1
	Odisha	0	0	0	6	0
	Punjab	8	8	11	8	13
	Rajasthan	32	48	30	19	28
	Tamil Nadu	6	3	2	26	29
	Telangana	125	314	147	224	175
	Tripura	0	0	1	0	0
	Uttar Pradesh	2	9	1	1	10
	Uttarakhand	0	27	41	25	54
	West Bengal	5	7	3	2	0
	Chandigarh	0	0	1	7	2
	DandN Haveli and Daman and Diu	0	2	0	0	0
	Delhi	15	30	6	11	36
	Total	464	772	476	613	751

Source: Crime in India, National Crime Records Bureau (NCRB)

STATEMENT-II

The details of number of complaints on cases of child labourers has been reported on the Platform for Effective Enforcement for No Child Labour (PENCIL) portal, State/UT wise

S. No	State	Number of complaints
1.	Andaman and Nicobar Islands	0
2.	Andhra Pradesh	112
3.	Arunachal Pradesh	0
4.	Assam	56
5.	Bihar	359
6.	Chandigarh	9
7.	Chhattisgarh	17
8.	Dadra and Nagar Haveli	0
9.	Daman and Diu	0
10.	Delhi	256
11.	Goa	0
12.	Gujarat	97
13.	Haryana	96
14.	Himachal Pradesh	10
15.	Jammu and Kashmir	28
16.	Jharkhand	69
17.	Karnataka	138
18.	Kerala	13
19.	Lakshadweep	0
20.	Madhya Pradesh	267
21.	Maharashtra	173
22.	Manipur	0
23.	Meghalaya	2
24.	Mizoram	0
25.	Nagaland	0
26.	Odisha	130

27.	Puducherry	2
28.	Punjab	102
29.	Rajasthan	401
30.	Sikkim	0
31.	Tamil Nadu	175
32.	Telangana	123
33.	Tripura	0
34.	Uttarakhand	48
35.	Uttar Pradesh	1832
36.	West Bengal	0
	Total	4515

Source: PENCIL Portal, Ministry of Labour and Employment

STATEMENT-III

No. of children rescued / withdrawn from work, rehabilitated and mainstreamed under NCLP Scheme during 2018-19 to 2022-23.

Sl. No.	State	2018-19	2019-20	2020-21	2021-22	2022-23
1.	Andhra Pradesh	778	1049	622	2090	441
2.	Assam	4562	6175	2800	0	1291
3.	Gujarat	101	341	531	50	0
4.	Haryana	171	NA	NA	NA	NA
5.	Jharkhand	1225	2940	3239	755	410
6.	Karnataka	763	363	275	230	0
7.	Madhya Pradesh	4910	4010	29179	1268	172
8.	Maharashtra	8122	9337	2031	2537	337
9.	Odisha	NA	6	495	76	1415
10.	Punjab	915	483	1307	986	2504
11.	Rajasthan	NA	1712	NA	301	18
12.	Tamil Nadu	2534	3928	1456	2183	2628
13.	Telangana	935	214	300	618	935
14.	Uttar Pradesh	8020	10371	9383	1833	339
15.	West Bengal	17137	13879	6671	5207	3270
16.	Uttarakhand	NA	62	NA	3	1

17.	Nagaland	111	24	NA	NA	NA
	Total	50,284	54,894	58,289	18137	13761

NA: Not Applicable

Source: Ministry of Labour and Employment

SKILL DEVELOPMENT CENTRES IN RAJASTHAN

1084. SHRI KULDEEP INDORA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has any plan to set up skill development centres in Rajasthan providing high-level skills to the youth of the State;
- (b) if so, the details in this regard with a particular reference to Sriganganagar and Hanumangarh districts; and
- (c) the details about such existing centres in the said districts?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including in the State of Rajasthan. The SIM aims at enabling youth of India to get future ready equipped with industry

relevant skills. The schemes of MSDE for skill development are demand driven and the training centres (TCs) are set up/engaged on need basis to impart the training across the country.

The number of Training Centres (TCs) under these Schemes across the country and in Sriganganagar and Hanumangarh districts is as under:

Scheme	Number of Skill Development Centres		
	All India	Sriganganagar	Hanumangarh
PMKVY	12,251	45	66
JSS	289	0	0
NAPS*	48,721	37	28
CTS (ITIs)^	14,619	34	32

*Under NAPS scheme, the data is for number of establishments.

^Under CTS scheme, the data pertains to total number of ITIs (government and private).

DATA OF CHILD LABOURERS

1085. SHRI K. GOPINATH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government relies solely on census data to ascertain the number of child labourers in the country, and if so, the reasons for not conducting independent surveys;
- (b) whether the Government has considered including data of children aged 14-18 years in the next census and the progress made in this regard, if so, the details thereof;
- (c) whether the Government has issued directions to States/UTs for regular surveys, enforcement, data collection and development of State Action Plans; and
- (d) the steps being taken by the Government to improve monitoring, enforcement and elimination of child labour, particularly in urban areas?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d): Labour is under the concurrent list and States /Union Territories (UTs) are important stakeholders for implementation of the Child and Adolescent labour (Prohibition and Regulation) Act, 1986. Under the Child and Adolescent (Prohibition and Regulation) Act 1986, the powers and duties to carry out the provisions of the Act have been conferred to District Magistrates. The Ministry of Labour and Employment issues direction/ advisories to States/UTs from time to time for strict enforcement of the Act.

The details of steps to improve monitoring, enforcement and elimination of child labour are as under:

- (i) Enactment of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. The Act inter-alia covers complete prohibition of work or employment of children below 14 years of age in any occupation or process and prohibition of adolescents in the age group of 14 to 18 years in hazardous occupations and processes. It also provides for stricter punishment for employers for violation of the Act and made the offence as cognizable.
- (ii) Framing of the Child and Adolescent Labour (Prohibition and Regulation) Rules, 1988. The Rules inter -alia, provide for District Nodal Officer(DNO) and Task Force at district level under chairpersonship of District Magistrate to ensure that the provisions of the Act are properly enforced.

- (iii) Framing of model State Action Plan enumerating action points to be taken by respective State Governments.
- (iv) Implementation of National Child Labour Project (NCLP) Scheme for rehabilitation of child labour, which has now been subsumed under Samagara Shiksha Abhiyan (SSA) Scheme of the Ministry of Education.

The report of census is published by the Registrar General and Census Commissioner of India (RGCCI). The information in census is collected for all persons irrespective of their age, sex, caste, creed, region, origin or religion. During census, the information is collected on type of workers i.e. main workers, marginal workers and non-workers for the entire population, including those below 14 years.

गढ़ मुक्तेश्वर का विकास और सौंदर्यीकरण

1086. श्री कंवर सिंह तंवर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या गढ़ मुक्तेश्वर के विकास और सौंदर्यीकरण की आवश्यकता है, क्योंकि हर वर्ष लाखों श्रद्धालु मां गंगा नदी में पवित्र स्नान करने के लिए इस स्थान पर आते हैं;
- (ख) यदि हां, तो गढ़ मुक्तेश्वर के विकास और सौंदर्यीकरण के लिए सरकार द्वारा शुरू की गई योजनाओं या परियोजनाओं का ब्यौरा क्या है, जिसमें श्रद्धालुओं के लिए पर्याप्त सुविधाएं प्रदान करना भी शामिल है;
- (ग) सरकार द्वारा उक्त स्थान पर साफ-सफाई और स्वास्थ्यकर स्थिति सुनिश्चित करने के साथ-साथ वहां आने वाले श्रद्धालुओं के लिए पेयजल, स्वच्छता और पार्किंग जैसी पर्याप्त सुविधाएं प्रदान करने के लिए क्या कदम उठाए जा रहे हैं;

(घ) उक्त परियोजनाओं और योजनाओं को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है; और

(ङ) उक्त परियोजनाओं और योजनाओं के लिए कितना बजट आबंटन किया गया है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ङ): पर्यटन गंतव्यों एवं उत्पादों का विकास और संवर्धन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। तथापि, पर्यटन मंत्रालय 'तीर्थस्थान जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' 'स्वदेश दर्शन (एसडी)', एवं 'पर्यटन अवसंरचना विकास हेतु केन्द्रीय एजेंसियों की सहायता' की अपनी केन्द्रीय क्षेत्र की योजनाओं के माध्यम से उत्तर प्रदेश राज्य सहित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना विकास के उनके प्रयासों को सम्पूरित करता है।

राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। इन प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है और ऐसी परियोजनाओं को निर्धारित शर्तों के अनुपालन तथा निधियों की उपलब्धता के अध्यधीन वित्तीय सहायता प्रदान की जाती है। गढ़ मुक्तेश्वर के विकास एवं सौंदर्यीकरण के लिए कोई प्रस्ताव मंत्रालय के पास विचाराधीन नहीं है।

NIRF RANKING OF IISER KOLKATA

1087. SHRI JAGANNATH SARKAR:

Will the Minister of **EDUCATION** be pleased to state:

(a) the reasons for the drop in ranking of Indian Institutes of Science Education and Research (IISER) Kolkata from 43rd in 2023 to 61st in 2024 as per National Institutional Ranking Framework (NIRF);

- (b) the details of the sanctioned intake capacity and actual enrollment for UG and PG programmes in IISER Kolkata during the last five years;
- (c) whether the Government has any data of placement and higher studies of IISER Kolkata graduates, including salaries and students pursuing higher studies during last five years;
- (d) the number of students enrolled and completed graduation from Ph.D. programmes at IISER Kolkata during last five years; and
- (e) the number of sanctioned strength and current faculty members and the reasons for changes during the last five years?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) Indian Institute of Science Education and Research (IISER) Kolkata is one of the seven IISERs that have been envisaged and established as premier institutions to impart education and research in the field of basic sciences. All the IISERs have been declared as Institutes of National Importance. In the last five years, from 2019 to 2023, IISER Kolkata has been ranked in the top 50 in the overall NIRF ranking and in the top 40 in the Research category. In the overall rankings for 2024, the institute has improved its score on the Peer Perception parameter over 2023, reflecting a positive outlook amongst the academic peers and employers.
- (b) to (e) The total student strength as on date under the UG, PG and Ph.D. programmes in IISER Kolkata is 1825. The sanctioned faculty strength for the

institute is 162, out of which 127 are in position. Further, during the last five years, 289 Ph.D. students have graduated from the institute. IISERs being research institutes, majority of the students opt for higher studies.

अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और छात्राओं के नामांकन में गिरावट

1088. श्री अभय कुमार सिन्हा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार सभी को समान शिक्षा का सपना कब तक पूरा करेगी;

(ख) क्या वर्ष 2023-24 में स्कूलों में प्रवेश की संख्या में लगभग 37 लाख की कमी आई है और यदि हां, तो इसके क्या कारण हैं;

(ग) क्या यह गिरावट अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और छात्राओं के बीच सबसे अधिक है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार द्वारा स्कूलों में प्रवेश में कमी, शिक्षकों की कमी को दूर करने और स्कूलों में बुनियादी सुविधाओं में सुधार करने के लिए कोई कार्रवाई की गई है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) : एनईपी, 2020 सभी के लिए पहुंच और समावेशिता सुनिश्चित करने पर आधारित है और इसका लक्ष्य वर्ष 2030 तक पूर्व-प्राथमिक से माध्यमिक स्तर तक 100% सकल नामांकन अनुपात (जीईआर) प्राप्त करना है। केंद्र सरकार, राज्यों और संघ राज्य क्षेत्रों को समग्र शिक्षा की केंद्र प्रायोजित योजना, जो एनईपी 2020 के भी अनुरूप है, के माध्यम से सहायता प्रदान करती है, ताकि यह सुनिश्चित किया जा सके कि सभी बच्चों को एक समान और समावेशी कक्षा के माहौल के साथ गुणवत्तापूर्ण शिक्षा प्राप्त हो,

जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें अधिगम प्रक्रिया में सक्रिय भागीदार बनाया जाए।

(ख) : स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल), शिक्षा मंत्रालय ने सभी राज्यों और संघ राज्य क्षेत्रों द्वारा उपलब्ध कराए गए स्कूली शिक्षा के संकेतकों संबंधी डेटा को रिकॉर्ड करने हेतु शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस (यूडाइज+) विकसित की है। वर्ष 2022-23 से, यूडाइज+ व्यक्तिगत छात्रवार डेटा एकत्र करता है और छात्र रजिस्ट्री बनाई है। यूडाइज+ के अनुसार, वर्ष 2022-23 और 2023-24 के लिए कुल नामांकन (पूर्व-प्राथमिक से उच्चतर माध्यमिक तक) क्रमशः 25,17,91,722 और 24,80,45,828 है।

(ग) : यूडाइज+ के अनुसार, वर्ष 2022-23 और 2023-24 के लिए अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़ा वर्गों और लड़कियों का कुल नामांकन (प्राथमिक से उच्चतर माध्यमिक) निम्नानुसार है:

नामांकन (प्राथमिक से उच्च माध्यमिक तक)	2022-23	2023-24
अनुसूचित जातियां	4,44,25,208	4,28,01,577
अनुसूचित जनजातियां	2,39,56,131	2,34,41,706
अन्य पिछड़ा वर्ग	11,04,03,611	10,65,50,283
लड़कियां	11,62,09,112	11,32,48,084

(घ) और (ङ) : शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्यों और संघ राज्य क्षेत्रों के अधिकार क्षेत्र में आते हैं। समग्र शिक्षा की केन्द्र प्रायोजित योजना के अंतर्गत सरकारी स्कूलों में नामांकन में सुधार लाने के लिए विभिन्न गतिविधियों हेतु राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है, जिसमें वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलना/सुदृढ़ करना, स्कूल की अवसंरचना को सुदृढ़ करना, कक्षा 12 तक कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) की स्थापना, उन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालय नामक आवासीय विद्यालयों/छात्रावासों की स्थापना, परिवहन भत्ता, नामांकन अभियान चलाना, मौसम अनुरूप

छात्रावास/आवासीय शिविर, स्कूलों में व्यवसायपरक शिक्षा और आईसीटी सुविधाओं का प्रावधान आदि शामिल हैं, विशेष आवश्यकता वाले बच्चों के लिए सहायक उपकरणों हेतु भी वित्तीय सहायता प्रदान की जाती है।

स्कूलों में शिक्षकों की भर्ती एक सतत प्रक्रिया है क्योंकि सेवानिवृत्ति, त्यागपत्र और बढ़ी हुई छात्र संख्या/नए स्कूलों से जनित अतिरिक्त आवश्यकताओं जैसे कारकों के कारण रिक्तियां उत्पन्न होती रहती हैं और शिक्षकों की भर्ती का दायित्व एक व्यापक प्रौद्योगिकी आधारित योजना और पूर्वानुमान अभ्यास के माध्यम से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन पर होता है।

स्कूल शिक्षा और साक्षरता विभाग समय-समय पर समीक्षा बैठकों एवं परामर्श के माध्यम से राज्य सरकारों एवं संघ राज्य क्षेत्रों के प्रशासनों से इन रिक्तियों को भरने तथा उनकी उचित तैनाती का अनुरोध करता है।

इसके अतिरिक्त, केंद्र सरकार समग्र शिक्षा की केंद्र प्रायोजित योजना के माध्यम से, समय-समय पर संशोधित निःशुल्क और अनिवार्य बाल शिक्षा का अधिकार (आरटीई) अधिनियम, 2009 में निर्धारित मानदंडों के अनुसार, स्कूली शिक्षा के विभिन्न स्तरों पर उपयुक्त छात्र-शिक्षक अनुपात (पीटीआर) बनाए रखने के लिए राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान करती है।

NATIONAL SUMMIT ON INDIAN INFRASTRUCTURE FOR VIKSIT BHARAT- 2047

1089. SHRIMATI D. K. ARUNA;

SHRI EATALA RAJENDER;

SHRI CHAMALA KIRAN KUMAR REDDY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government held National Summit on Indian Infrastructure and if so, the details and outcome thereof;

- (b) whether the Government has suggested that banks and Non-Banking Financial Companies (NBFCs) increase their participation in financing large-scale infrastructure initiatives particularly in rural areas which are crucial for country's ambition to achieve developed nation (Viksit Bharat) status by 2047; and
- (c) if so, the details and the present status thereof especially in Bihar, Uttar Pradesh, Telangana and Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (c): National Summit on Indian Infrastructure was not held under the aegis of the Government.

As informed by RBI, data on outstanding credit for Infrastructure Construction by Scheduled Commercial Banks (SCBs), including Regional Rural Banks, in the states of Bihar, Uttar Pradesh, Telangana and Andhra Pradesh is as below:

(INR in Crores)

States	Outstanding as on 31.03.2024
Bihar	4,113.00
Uttar Pradesh	38,071.00
Telangana	47,409.00
Andhra Pradesh	15,306.00

राष्ट्रीय युवा महोत्सव पर खर्च की गई राशि

1090. श्री अशोक कुमार रावत:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा विगत तीन वर्षों के दौरान राष्ट्रीय युवा महोत्सव पर व्यय की गई धनराशि का ब्यौरा क्या है; और

(ख) सरकार द्वारा युवाओं को शामिल करने के लिए क्या उपाय किए जा रहे हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) सरकार द्वारा विगत तीन वर्षों के दौरान राष्ट्रीय युवा महोत्सव पर जारी की गई राशि का विवरण निम्नानुसार है:

वित्तीय वर्ष	राष्ट्रीय युवा महोत्सव (एनवाईएफ)	जारी की गई राशि
2023-24	27वां एनवाईएफ महाराष्ट्र राज्य सरकार के सहयोग से 12 से 16 जनवरी, 2024 तक नासिक में आयोजित किया गया।	₹ 13,71,60,220/-
2022-23	26वां एनवाईएफ कर्नाटक राज्य सरकार के सहयोग से 12 से 16 जनवरी, 2023 तक हुबली-धारवाड़ में आयोजित किया गया।	₹ 12,78,98,195/-
2021-22	25वां एनवाईएफ पुडुचेरी संघ राज्य सरकार के सहयोग से 12 से 13 जनवरी, 2022 तक वर्चुअल मोड में आयोजित किया गया।	₹ 5,06,22,188/-

(ख) देशभर में युवा सशक्तिकरण के लिए अनेक स्कीमों के माध्यम से युवाओं को विभिन्न कार्यकलापों में शामिल किया जा रहा है। ये स्कीम समाज के सभी वर्गों से 15-29 वर्ष की आयु के युवाओं के लिए हैं। युवा कार्यक्रम विभाग के अंतर्गत निम्नलिखित स्कीमों हैं:

(i) राष्ट्रीय युवा सशक्तिकरण कार्यक्रम (आरवाईएसके) एक छत्र स्कीम है जिसके अंतर्गत निम्नलिखित 7 उप-स्कीमों शामिल हैं:

1. नेहरू युवा केंद्र संगठन (एनवाईकेएस)
2. राष्ट्रीय युवा कोर (एनवाईसी)
3. राष्ट्रीय युवा और किशोर विकास कार्यक्रम (एनपीवाईएडी)
4. अंतर्राष्ट्रीय सहयोग (आईसी)
5. युवा छात्रावास
6. स्काउटिंग और गाइडिंग संगठनों को सहायता।

7. राष्ट्रीय युवा नेता कार्यक्रम।

(ii) राष्ट्रीय सेवा योजना (एनएसएस)

(iii) राजीव गांधी राष्ट्रीय युवा विकास संस्थान (आरजीएनआईडी)

(iv) मेरा युवा भारत (माई भारत): हाल ही में, एक व्यापक सक्षम तंत्र- मेरा युवा भारत (माई भारत) नामक एक स्वायत्त निकाय की स्थापना की गई है, जो अमृतकाल के दौरान 'कर्तव्य बोध' और 'सेवा' के माध्यम से युवा विकास और युवाओं जनित विकास के लिए प्रौद्योगिकी द्वारा संचालित है।

माई भारत (<https://www.mybharat.gov.in/>) के लिए एक डिजिटल मंच विकसित किया गया है, जिस पर देश भर के युवा पंजीकरण कर सकते हैं और पोर्टल पर उपलब्ध कराए जा रहे विभिन्न स्वयंसेवी अवसरों के लिए साइनअप कर सकते हैं। परिकल्पित फिजिटल (फिजिकल + डिजिटल) इकोसिस्टम का उद्देश्य युवाओं को सामुदायिक परिवर्तन के लिए उत्प्रेरक बनने हेतु सशक्त बनाना है। अब तक 1.65 करोड़ से अधिक युवा माई भारत पोर्टल पर पंजीकरण करा चुके हैं।

सीएसआर के अंतर्गत कंपनियों का मूल्यांकन

1091. श्री बलवंत बसवंत वानखडे:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने सरकारी और निजी क्षेत्र की उन कंपनियों का कोई मूल्यांकन किया है जिन्होंने कारपोरेट सामाजिक उत्तरदायित्व (सीएसआर) के तहत अपनी जिम्मेदारी पूरी की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसके क्या परिणाम रहे और यदि नहीं, तो इसके क्या कारण हैं;

(ख) क्या सभी सरकारी और निजी क्षेत्र की कंपनियों के लिए अपने औसत शुद्ध लाभ का कम से कम 2 प्रतिशत सीएसआर के तहत गतिविधियों के लिए खर्च करना अनिवार्य है और यदि हां, तो योजना की शुरुआत से लेकर आज की तिथि तक क्षेत्रवार ब्यौरा क्या है; और

(ग) गत तीन वर्षों में प्रत्येक वर्ष और चालू वर्ष के दौरान सीएसआर के तहत कंपनियों द्वारा देश के ग्रामीण क्षेत्रों में किए गए/किए जाने वाले विकास कार्यों का राज्य/संघ राज्य क्षेत्रवार ब्यौरा क्या है?

**कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री
(श्री हर्ष मल्होत्रा):**

(क): कारपोरेट सामाजिक दायित्व (सीएसआर) के लिए कानूनी ढांचा कंपनी अधिनियम, 2013 ('अधिनियम') की धारा 135, अधिनियम की अनुसूची-VII और कंपनी (सीएसआर नीति) नियम, 2014 के अंतर्गत उपलब्ध कराया गया है। अधिनियम की अनुसूची VII उन कार्यकलापों की पात्र सूची को इंगित करती है जिन्हें सीएसआर के तहत कंपनियों द्वारा प्रारंभ किया जा सकता है। सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी का बोर्ड अपनी सीएसआर समिति की सिफारिशों के आधार पर कंपनी की सीएसआर कार्यकलापों की योजना बनाता है, उन पर निर्णय लेता है, उनका निष्पादन करता है और उन पर निगरानी करता है। सीएसआर ढांचा प्रकटीकरण आधारित है और कंपनी के बोर्ड को अपनी बोर्ड रिपोर्ट में कंपनी द्वारा कार्यान्वित सीएसआर नीति का प्रकटन करना होता है और कंपनी के बोर्ड को स्वयं को संतुष्ट करना होता है कि इस प्रकार संवितरित निधियों का उपयोग इसके द्वारा अनुमोदित उद्देश्यों के लिए और उन्हीं तरीके से किया गया है।

सीएसआर क्रियाकलापों पर व्यय की लेखापरीक्षा कंपनी के सांविधिक लेखापरीक्षकों द्वारा की जानी अपेक्षित है। मंत्रालय ने वित्त वर्ष 2021-22 से लागू कंपनी (लेखापरीक्षक की रिपोर्ट) आदेश, 2020, ("सीएसआरओ, 2020") को अधिसूचित किया है, जिसमें लेखापरीक्षकों को किसी भी अव्ययित सीएसआर राशि का विवरण देना अपेक्षित है। इस प्रकार, उपर्युक्त ढांचे के माध्यम से, यह सुनिश्चित किया जाता है कि अधिनियमों और नियमों के प्रावधानों को लागू किया जा रहा है।

(ख): अधिनियम की धारा 135 में यह अधिदेश दिया गया है कि 500 करोड़ रुपये या उससे अधिक की निवल मूल्य वाली या 1000 करोड़ रुपये या उससे अधिक के टर्नओवर वाली या 5 करोड़ रुपये या उससे अधिक का शुद्ध लाभ कमाने वाली प्रत्येक कंपनी को कंपनी की सीएसआर नीति के अनुसार तत्काल पूर्ववर्ती तीन वित्तीय वर्षों में किए गए कंपनी के औसत शुद्ध लाभ का कम से कम दो प्रतिशत खर्च सीएसआर के लिए करना अपेक्षित है।

इसके अतिरिक्त, सीएसआर योजना की शुरुआत से अर्थात् 2014-15 से अब तक विकास क्षेत्र-वार सीएसआर व्यय का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): ग्रामीण क्षेत्रों में किए गए विकास कार्यों का ब्यौरा अलग से नहीं रखा जाता है। तथापि, ग्रामीण विकास परियोजनाओं को विकास क्षेत्र-वार सीएसआर व्यय के अंतर्गत शामिल किया गया है जिसे अनुलग्नक-I में देखा जा सकता है। इसके अतिरिक्त, पिछले तीन वित्तीय वर्षों अर्थात् 2020-21, 2021-22, 2022-23 के लिए राज्यवार सीएसआर व्यय का ब्यौरा संलग्न **विवरण-II** के रूप में दिया गया है।

विवरण- I

वित्त वर्ष 2014-15 से वित्त वर्ष 2022-23 तक भारत में विकास क्षेत्रवार सीएसआर व्यय

(राशि करोड़ रु. में)

राज्य/संघ राज्य क्षेत्र	वित्तीय वर्ष 2014-15	वित्तीय वर्ष 2015-16	वित्तीय वर्ष 2016-17	वित्तीय वर्ष 2017-18	वित्त वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
कृषि वानिकी	18.12	57.85	45.48	66.79	64.75	67.38	20.90	34.27	65.07
पशु कल्याण	17.29	66.67	78.71	63.52	98.33	106.12	193.55	168.79	315.98
सशस्त्र बल, वयोवृद्ध, वीरांगनाएं/ आश्रित	4.76	11.14	37.86	29.09	90.18	62.06	84.05	47.22	62.27
कला और संस्कृति	117.37	119.17	306.13	395.22	225.94	933.57	493.13	248.34	441.02
प्राकृतिक संसाधनों का संरक्षण	44.60	49.85	119.09	228.14	173.55	160.60	92.00	273.82	580.37
शिक्षा	2589.42	4057.45	4534.16	5763.45	6111.66	7179.51	6693.25	6569.82	10085.78
पर्यावरणीय स्थिरता	773.99	796.69	1082.63	1301.96	1368.27	1470.53	1030.16	2433.24	1960.13
लैंगिक समानता	55.21	73.85	72.60	24.01	51.86	82.93	43.83	104.67	119.83

स्वास्थ्य देखभाल	1847.74	2569.4 3	2503.9 1	2776.95	3617.15	4905.72	7325.83	7816.29	6830.60
आजीविका संवर्धन परियोजनाएं	280.17	393.38	518.49	832.40	907.98	1077.72	938.91	854.78	1654.39
गरीबी, भूखमरी उन्मूलन, कुपोषण	274.70	1252.0 8	614.65	811.20	1195.78	1159.71	1407.58	1896.95	1232.62
ग्रामीण विकास परियोजनाएं	1059.35	1376.1 6	1572.8 7	1724.07	2434.17	2301.02	1850.71	1833.76	2005.37
सुरक्षित पेयजल	103.95	180.16	160.12	220.87	228.23	253.40	203.13	182.68	246.36
स्वच्छता	299.54	631.80	433.98	460.68	506.66	521.72	338.97	313.26	429.91
वरिष्ठ नागरिक कल्याण	8.94	21.87	27.75	40.10	46.52	52.33	56.47	79.58	132.87
महिलाओं के लिए घरों और छात्रावासों की स्थापना	8.74	29.28	62.22	70.58	57.01	48.50	44.52	100.92	48.53
अनाथालय की स्थापना	5.12	16.90	16.80	39.87	12.89	36.50	21.88	27.52	41.24
स्लम क्षेत्र विकास	101.14	14.10	51.49	39.16	51.06	42.94	88.95	58.38	93.84
सामाजिक-आर्थिक समानता	39.04	77.97	148.01	155.95	167.92	214.88	149.81	164.90	154.01
विशेष शिक्षा	41.43	125.84	165.33	140.01	186.13	196.88	209.24	190.52	305.67
प्रौद्योगिकी इन्क्यूबेटर	4.74	26.34	25.40	16.94	32.10	53.50	62.62	8.57	1.38
खेलों को बढ़ावा देने के लिए प्रशिक्षण	57.62	140.12	197.00	285.41	310.16	304.00	243.39	291.85	526.14
व्यावसायिक कौशल	277.07	344.40	379.70	546.46	798.36	1181.23	717.65	1034.18	1164.19
महिला सशक्तिकरण	72.87	122.79	163.46	251.37	236.54	259.57	206.00	261.34	396.99

केंद्रीय सरकार की अन्य निधियां	624.61	910.74	787.22	799.18	1156.86	1790.69	3491.30	1620.09	1091.86
एनईसी/उल्लेख नहीं किया गया	1338.40	1051.1 6	437.43	15.20	87.61	502.79	203.14	0.59	1.50
कुल	10065.9 3	14517. 21	14542. 51	17098.5 7	20217.6 5	24965.8 2	26210.9 5	26616.3 0	29987.9 2

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों को इंगित किया जहां परियोजनाएं शुरू की गई थीं।

विवरण-II

वित्त वर्ष 2020-21 से 2022-23 तक सार्वजनिक क्षेत्र (पीएसयू) और निजी क्षेत्र (गैर-पीएसयू) कंपनियों द्वारा राज्यवार सीएसआर व्यय (राशि करोड़ रुपये में)

क्र. सं.	राज्य	वित्त वर्ष 2020-21		वित्त वर्ष 2021-22		वित्तीय वर्ष 2022-23	
		गैर-पीएसयू	पीएसयू	गैर-पीएसयू	पीएसयू	गैर-पीएसयू	पीएसयू
1	अंडमान और निकोबार	1.58	1.28	9.07	0.64	1.49	1.04
2	आंध्र प्रदेश	679.13	40.68	604.67	52.12	902.54	52.10
3	अरुणाचल प्रदेश	7.04	3.54	108.17	11.25	5.43	7.92
4	असम	87.06	93.18	174.51	231.66	172.20	298.05
5	बिहार	82.38	7.51	122.15	43.82	125.30	110.07
6	चंडीगढ़	13.40	--	50.59	0.29	17.47	1.16
7	छत्तीसगढ़	139.07	186.56	150.84	154.45	436.08	160.04
8	दादरा और नगर हवेली	20.85	1.13	13.19	0.92	13.11	0.60
9	दमन और दीव	5.25	--	3.41	0.72	8.58	0.82
10	दिल्ली	679.24	45.34	843.34	352.99	1035.35	448.56
11	गोवा	36.04	5.88	41.22	4.22	53.41	4.75
12	गुजरात	1360.48	101.12	1473.39	130.87	1886.54	121.88
13	हरियाणा	535.49	15.37	625.87	58.08	662.59	38.48
14	हिमाचल प्रदेश	64.27	42.04	79.51	60.71	82.63	55.99
15	जम्मू और कश्मीर	13.88	21.68	25.99	24.69	45.35	25.87
16	झारखंड	131.67	94.87	125.88	67.45	273.54	114.81
17	कर्नाटक	1141.47	136.34	1646.80	192.93	1821.45	164.38
18	केरल	261.68	28.99	202.30	37.43	298.90	52.70
19	लक्षद्वीप	0.01	--	0.45	--	0.02	--
20	लेह और लद्दाख	--	--	5.29	9.54	6.63	5.09
21	मध्य प्रदेश	240.76	134.75	278.88	148.80	449.43	206.98
22	महाराष्ट्र	3250.74	214.07	5057.33	323.08	5188.86	308.46

23	मणिपुर	6.29	4.10	6.64	8.97	40.52	12.93
24	मेघालय	15.63	2.00	17.95	1.68	19.95	1.78
25	मिजोरम	0.95	0.02	1.85	5.09	1.97	9.03
26	नागालैंड	3.31	0.26	8.21	4.25	7.24	6.33
27	ओडिशा	259.38	318.78	273.19	397.13	592.98	394.72
28	पुडुचेरी	12.41	0.02	8.45	0.86	10.29	2.26
29	पंजाब	155.61	2.84	177.83	7.05	234.98	12.59
30	राजस्थान	652.87	17.12	659.57	52.25	1046.54	55.83
31	सिक्किम	8.51	8.77	9.47	18.77	12.47	23.70
32	तमिलनाडु	1097.19	76.88	1357.41	74.65	1460.06	102.42
33	तेलंगाना	543.33	84.38	592.02	93.85	926.83	80.71
34	त्रिपुरा	3.48	5.81	4.96	10.95	4.82	14.44
35	उत्तर प्रदेश	782.58	124.75	1125.26	213.91	923.96	228.61
36	उत्तराखंड	109.89	50.69	143.59	84.49	185.26	115.85
37	पश्चिम बंगाल	406.53	64.95	468.91	98.29	624.15	138.14
38	पैन इंडिया (अन्य केंद्रीकृत निधि)	2525.09	966.21	748.70	864.87	549.38	399.44
39	पैन इंडिया*	6388.69	1416.34	4998.69	526.47	5743.73	317.25
40	एनईसी/उल्लेख नहीं किया गया*	1.43	168.04	0.52	--	20.12	--
कुल		21724.68	4486.27	22246.10	4370.20	25892.14	4095.78

(31.03.2024 तक का आंकड़ा) (स्रोत: कार्पोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों को इंगित किया जहां परियोजनाएं शुरू की गई थीं।

SPECIAL PACKAGE FOR BIHAR

1092. SHRI RAJIV PRATAP RUDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is a fact that a meeting was held in Jaisalmer to discuss the forthcoming budget and if so, the details thereof;
- (b) whether the State Government of Bihar submitted a memorandum during this meeting seeking a special package for Bihar and if so, the details thereof;

(c) whether it is a fact that the Government has received a proposal for the construction of an international greenfield airport at Sonapur near Patna and if so, the details thereof, including the current status and progress of the proposal; and

(d) the steps being taken by the Government to address the specific demands of Bihar in light of the proposals and memorandum submitted?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d): As part of pre-budget consultations, suggestions from various Stakeholders and State Governments (including Bihar) were received.

Considering the suggestions, Union Budget 2025-2026 has been presented in the Parliament on 1st February, 2025. It includes an announcement pertaining to development of airports in Bihar (*Para 68 of Budget speech*) as well as other development initiatives for the State.

मानव-हाथी संघर्ष

1093. श्री रंजीत दत्ता:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या जंगली हाथी देश में विशेष रूप से असम राज्य में कृषि फसलों, संपत्ति और मानव जीवन को नुकसान पहुंचा रहे हैं;
- (ख) गत पांच वर्षों के दौरान जान-माल जैसे मकान, कृषि फसलों आदि के नुकसान की घटनाओं का जिलावार ब्यौरा क्या है;
- (ग) मानव-हाथी संघर्ष को कम करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;

(घ) क्या सरकार ने प्रभावित किसानों और पीड़ितों के परिवारों को मुआवजा देने के लिए कोई उपाय लागू किया है या लागू करने का प्रस्ताव है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख) असम सहित राज्यों से प्राप्त जानकारी के अनुसार, पिछले पांच वर्षों के दौरान हाथियों के हमलों के कारण हुई मानवीय मौतों का राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है। देश भर में जंगली हाथियों के हमलों के कारण हुए संपत्ति के नुकसान का ब्यौरा इस मंत्रालय में संकलित नहीं किया जाता है। तथापि, असम राज्य से प्राप्त रिपोर्ट के अनुसार, राज्य में पिछले पांच वर्षों के दौरान जान-माल जैसे मकान, कृषि फसलों आदि के नुकसान की घटनाओं का जिलावार ब्यौरा क्रमशः **विवरण- II** और **III** में के रूप में संलग्न है।

(ग) मानव-हाथी संघर्ष (एचईसी) के उपशमन और प्रबंधन सहित वन्यजीवों का प्रबंधन मुख्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन की जिम्मेदारी है। राज्य वन विभाग स्थानीय लोगों के साथ मिलकर मानव-पशु संघर्ष के बारे में आम जनता को संवेदनशील बनाने, मार्गदर्शन करने और सलाह देने के लिए समय-समय पर जागरूकता अभियान चलाकर मानव-हाथी संघर्ष संबंधी मुद्दों का समाधान करने की दिशा में कार्य कर रहे हैं, जिसमें मीडिया के विभिन्न रूपों के माध्यम से सूचना का प्रसार भी शामिल है। इसके अलावा, राज्य वन विभाग हाथियों के विचरण की निगरानी करने और स्थानीय लोगों को मानव-पशु संघर्ष से बचने, मानव जीवन, संपत्ति और हाथियों को नुकसान या क्षति पहुँचने से रोकने के लिए सावधान करने के उद्देश्य से स्थानीय समुदायों के साथ मिलकर कार्य कर रहे हैं।

इसके अतिरिक्त, इस मंत्रालय ने मानव हाथी संघर्ष को कम करने के लिए निम्नलिखित उपाय किए हैं :

- (i) यह मंत्रालय देश में मानव-हाथी संघर्ष के मुद्दों का निराकरण करने और बंधक हाथियों के कल्याण हेतु हाथियों, उनके पर्यावासों और गलियारों की सुरक्षा के लिए केंद्रीय प्रायोजित

स्कीम- बाघ और हाथी परियोजना के अंतर्गत राज्यों/संघ राज्य क्षेत्रों को वित्तीय और तकनीकी सहायता प्रदान कर रहा है।

- (ii) इस मंत्रालय द्वारा कार्यान्वित की जा रही 'वन्यजीव पर्यावासों के एकीकृत विकास' सहित केंद्रीय प्रायोजित अन्य विभिन्न स्कीमों के तहत जल-स्रोतों के संवर्धन, चारे वाले वृक्ष लगाने, बांस का पुनरुद्भव आदि करने से हाथियों के प्राकृतिक पर्यावासों के सुधार में योगदान मिलता है। प्रतिकरात्मक वनरोपण निधि अधिनियम, 2016 और उसके तहत बनाए गए नियमों में भी हाथियों सहित वन्यजीवों के पर्यावासों के विकास, पशु बचाव-केंद्रों की स्थापना, आदि के लिए इस निधि के उपयोग का प्रावधान किया गया है, जिससे भी मानव-हाथी संघर्ष को कम करने में योगदान मिलता है।
- (iii) इस मंत्रालय द्वारा मानव-वन्यजीव संघर्ष की स्थिति से निपटने के लिए फरवरी, 2021 में एक परामर्शिका जारी की गई है। इस परामर्शिका में समन्वित अंतर-विभागीय कार्रवाई करने, संघर्ष के मुख्य स्थलों की पहचान करने, मानक प्रचालन प्रक्रियाओं का पालन करने, त्वरित अनुक्रिया दलों का गठन करने, अनुग्रह राशि की मात्रा की समीक्षा करने के लिए राज्य और जिला स्तरीय समितियों का गठन करने, त्वरित भुगतान करने हेतु मार्गदर्शन/अनुदेश जारी करने तथा मानवों की मृत्यु या उनके घायल होने के मामले में प्रभावित व्यक्तियों को 24 घंटे के भीतर अनुग्रह राशि के उचित हिस्से का भुगतान करने हेतु पर्याप्त निधियों का प्रावधान करने की अनुशंसा की गई है।
- (iv) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने फसलों को होने वाले नुकसान सहित मानव-वन्यजीव संघर्षों के प्रबंधन के संबंध में दिनांक 03 जून, 2022 को राज्यों/संघ राज्य क्षेत्रों को दिशा-निर्देश भी जारी किए हैं। इनमें वन-सीमावर्ती क्षेत्रों में वन्य पशुओं के लिए अरुचिकर फसलों की खेती, कृषि वानिकी मॉडल में वृक्ष/झाड़ियों की प्रजातियों के साथ अच्छी तरह मिश्रित करके मिर्च, नींबू घास, खस घास आदि सहित नकदी फसलों को उगाने को बढ़ावा देना शामिल है। इसमें संवेदनशील क्षेत्रों में विभिन्न स्कीमों के तहत राज्य कृषि/बागवानी विभाग

द्वारा वैकल्पिक फसल उगाने हेतु व्यापक दीर्घ-कालीन योजना तैयार करना और उसका कार्यान्वयन करना भी शामिल है।

- (v) भारतीय वन्यजीव संस्थान, देहरादून ने पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, राष्ट्रीय राजमार्ग प्राधिकरण, राष्ट्रीय बाघ संरक्षण प्राधिकरण और विश्व बैंक समूह के परामर्श से रेलवे लाइनों सहित रेखीय अवसंरचना को इस प्रकार से डिजाइन करने कि मानव-वन्यजीव संघर्ष की घटनाएं कम हों, के लिए परियोजना एजेंसियों की सहायता करने के लिए 'रेखीय अवसंरचना के प्रतिकूल प्रभावों के उपशमन के लिए पारि-हितैषी उपाय' (2016) नामक एक दस्तावेज प्रकाशित किया है।
- (vi) पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने राज्य वन विभागों के समन्वय से भारत में 15 हाथी बहुल राज्यों (नामत: आंध्र प्रदेश, अरुणाचल प्रदेश, असम, बिहार, छत्तीसगढ़, झारखंड, कर्नाटक, केरल, मेघालय, नगालैंड, ओडिशा, तमिलनाडु, उत्तराखंड, उत्तर प्रदेश और पश्चिम बंगाल) में 150 हाथी गलियारों का प्रत्यक्ष सत्यापन किया है और राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों को इन हाथी गलियारों की सुरक्षा और संरक्षण हेतु आवश्यक कदम उठाने के संबंध में सूचित किया है।
- (vii) हाथी संरक्षण पर ध्यान देने और तालमेल स्थापित करने तथा संघर्ष को कम करने के लिए महत्वपूर्ण हाथी पर्यावासों को 'हाथी रिजर्व' के रूप में अधिसूचित किया जाता है। ऐसी अधिसूचना, मंत्रालय में गठित संचालन समिति के अनुमोदन से तैयार की जाती है। अब तक 14 प्रमुख हाथी बहुल राज्यों में 33 हाथी रिजर्व स्थापित किए गए हैं।
- (viii) संचालन समिति की दिनांक 29 अप्रैल, 2022 को हुई 16वीं बैठक के दौरान मानव हाथी संघर्ष के प्रबंधन के संबंध में फ्रंटलाइन कर्मचारियों के लिए एक फील्ड मैनुअल जारी किया गया था। इसके अलावा, इस मैनुअल का उडिया सहित स्थानीय भाषाओं में अनुवाद किया गया है।

- (ix) वन्यजीव (संरक्षण) अधिनियम, 1972 में मानव-वन्यजीव संघर्ष की स्थितियों से निपटने के लिए विनियामक प्रकार्यों का उपबंध किया गया है।
- (x) रेल मंत्रालय और पर्यावरण एवं वन मंत्रालय द्वारा संयुक्त रूप से नॉर्थ फ्रंटियर (एनएफ), ईस्ट कोस्ट और साउदर्न रेलवे के महाप्रबंधकों को सुझाए गए उपायों को क्रियान्वित करने के अनुरोध के साथ दिनांक 30 मार्च, 2010 को एक सामान्य परामर्शिका जारी की गई है।
- (xi) विद्युत मंत्रालय द्वारा हाथियों और अन्य वन्यजीवों पर विद्युत पारेषण लाइनों और अन्य विद्युत अवसंरचना के प्रतिकूल प्रभाव को कम करने संबंधी उपायों के कार्यान्वयन के संबंध में सभी डिस्कॉम और ट्रांसको को जारी की गई परामर्शिका, दिनांक 16 सितंबर, 2022 को सभी राज्यों/संघ राज्य क्षेत्रों को परिचालित की गई है।
- (xii) इस मंत्रालय ने मानव-हाथी संघर्ष का निराकरण करने के लिए 'मानव-हाथी संघर्ष का उपशमन –एक सामंजस्यपूर्ण सह-अस्तित्व दृष्टिकोण अपनाने (2023)' के संबंध में दिशा-निर्देश भी जारी किए हैं।
- (xiii) मानव-हाथी संघर्ष को कम करने और प्रतिशोध-स्वरूप हाथियों की हत्या टालने के लिए स्थानीय समुदायों को वन्य हाथियों द्वारा पहुंचाए गए उनके जान-माल के नुकसान के बदले मुआवजा दिया जाता है। मंत्रालय ने दिनांक 22 दिसंबर, 2023 के पत्र सं. डब्ल्यूएल-21/4/2023 डब्ल्यूएल के द्वारा वन्यजीवों द्वारा किए गए विध्वंस के बदले दी जाने वाली अनुग्रह राशि की दरों में वृद्धि को अधिसूचित किया है, जिसमें केन्द्रीय प्रायोजित स्कीम, बाघ और हाथी परियोजना के तहत वन्य पशुओं द्वारा हुई मौत के मामले में अनुग्रह राशि को 5 लाख रुपये से बढ़ाकर 10 लाख रुपये किया जाना शामिल है।
- (xiv) रेल दुर्घटना में हाथियों की मौत को रोकने के लिए रेल मंत्रालय तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के बीच एक स्थायी समन्वय समिति गठित की गई है।

- (xv) रेलगाड़ी से टक्कर होने और बिजली का करंट लगने के कारण हाथियों की दुर्घटनावश मौत के मुद्दे का समग्र रूप से निराकरण करने के लिए रेल मंत्रालय और विद्युत मंत्रालय के साथ नियमित रूप से अंतर-मंत्रालयी बैठकें आयोजित की जाती हैं।
- (xvi) विश्व हाथी दिवस 2024 के दौरान संकटग्रस्त और संघर्षग्रस्त हाथियों को पकड़ने और स्थानांतरित करने के लिए एक अनुशंसित प्रचालन प्रक्रिया शुरू की गई।
- (xvii) भारतीय वन्यजीव संस्थान, देहरादून में दिनांक 13-15 मार्च, 2023 को "हाथी रिजर्वों के प्रबंधन को मुख्यधारा में लाने" के संबंध में एक क्षमता निर्माण कार्यशाला आयोजित की गई थी।
- (xviii) भारतीय वन्यजीव संस्थान, देहरादून में दिनांक 23-25 नवंबर, 2023 को भारतीय रेलवे के कार्मिकों के लिए "हाथियों और अन्य वन्यजीवों पर रेल के प्रतिकूल प्रभाव को कम करने" के संबंध में एक क्षमता निर्माण कार्यशाला आयोजित की गई थी।
- (xix) भारतीय वन्यजीव संस्थान, देहरादून में दिनांक 28-29 नवंबर, 2023 को "हाथी रिजर्व के प्रबंधन को मुख्यधारा में लाने" के संबंध में एक क्षमता निर्माण कार्यशाला आयोजित की गई थी।
- (xx) भारतीय वन्यजीव संस्थान, देहरादून में दिनांक 11-13 जनवरी, 2024 को "भारत में करंट लगने के जोखिम को न्यूनतम करने और विद्युत अवसंरचना के आस-पास वन्यजीव सुरक्षा बढ़ाने हेतु समाधान ढूंढने" के संबंध में एक क्षमता निर्माण कार्यशाला आयोजित की गई थी।
- (xxi) भारतीय वन्यजीव संस्थान, देहरादून में दिनांक 20-22 नवंबर, 2024 को "भारत में करंट लगने के जोखिम को न्यूनतम करने और विद्युत अवसंरचना के आस-पास वन्यजीव सुरक्षा बढ़ाने" और "हाथियों और अन्य वन्यजीवों पर रेलवे के प्रभाव को न्यूनतम करने" के संबंध में क्षमता निर्माण कार्यशालाएं आयोजित की गई थीं।

(घ) और (ड.) राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन की मुआवजा स्कीमों के अलावा, यह मंत्रालय केंद्रीय प्रायोजित स्कीम, बाघ एवं हाथी परियोजना के तहत राज्यों/संघ राज्य क्षेत्रों को निम्नलिखित दरों पर अनुग्रह राहत राशि के लिए वित्तीय सहायता भी प्रदान कर रहा है:

क्र.सं.	जंगली जानवरों द्वारा पहुँचाई गई क्षति की प्रकृति	अनुग्रह राहत की राशि
(i)	मानवों की मृत्यु या स्थायी अशक्तता	10.00 लाख रु.
(ii)	गंभीर चोट	2.00 लाख रु.
(iii)	मामूली चोट	प्रति व्यक्ति 25,000/- रुपये तक की उपचार लागत
(iv)	संपत्ति/फसल की हानि	राज्य/संघ राज्य क्षेत्र सरकारें अपने द्वारा निर्धारित लागत मानदंडों का पालन कर सकती हैं

विवरण- I

हाथियों के हमले से मानव मृत्यु

क्र.सं.	राज्य	2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्र प्रदेश	4	6	4	5	6
2	अरुणाचल प्रदेश	0	0	2	0	0
3	असम	75	91	63	80	74
4	छत्तीसगढ़	77	42	64	69	51
5	झारखंड	84	74	133	96	87
6	कर्नाटक	30	26	27	29	48
7	केरल	12	20	25	22	23
8	महाराष्ट्र	1	0	0	2	5
9	मेघालय	4	6	3	3	7
10	नागालैंड	0	0	0	1	1
11	ओडिशा	117	93	112	148	154
12	तमिलनाडु	58	57	37	43	61
13	त्रिपुरा	2	1	2	2	1
14	उत्तर प्रदेश	6	1	0	4	4
15	उत्तराखंड	एन.आर.	एन.आर.	एन.आर.	4	8
16	पश्चिम बंगाल	116	47	77	97	99
कुल		586	464	549	605	629

* एन.आर.- राज्य से सूचना प्राप्त नहीं हुई।

विवरण- II

पिछले पांच वर्षों के दौरान मानव वन्यजीव संघर्ष के कारण हुई मानव मृत्यु का जिला/डिवीजन ब्यौरा

जिले का नाम	डिवीजन का नाम	2020	2021	2022	2023	2024
सोनितपुर	सोनितपुर पश्चिम	4	6	2	7	6
	सोनितपुर पूर्व	0	4	0	0	1
शिवसागर	शिवसागर	0	0	0	0	0

गोलाघाट	गोलाघाट	1	4	0	0	0
	पूर्वी असम डब्ल्यू/एल	0	0	0	0	0
नागांव	नागांव दक्षिण	0	0	0	1	0
	नागांव डब्ल्यूएल	1	0	1	0	0
	नागांव (टी)	6	6	10	14	5
जोरहाट	जोरहाट	0	1	4	1	0
लखीमपुर	लखीमपुर	2	4	2	3	3
बोंगईगांव	ऐ घाटी	0	0	0	0	0
एन. सी. हिल्स	एनसी हिल्स	0	0	0	0	0
करीमगंज	करीमगंज	3	0	0	0	0
डिब्रूगढ़	डिब्रूगढ़	1	0	2	0	0
तिनसुकिया	डूमडूमा	4	2	3	4	1
	डिगबोई	4	4	0	0	0
	तिनसुकिया डब्ल्यू	0	0	0	0	0
कामरूप	उत्तर कामरूप	0	1	0	0	0
	कामरूप पश्चिम	1	3	2	5	4
	गुवाहाटी वन्यजीव	0	0	0	0	0
	कामरूप पूर्व	6	3	0	3	1
कोकराझार	हाल्टूगांव	0	0	2	3	1
धेमाजी	धेमाजी	0	0	0	0	0
कार्बी आंगलोंग	कार्बी आंगलोंग पूर्व	5	1	0	2	2
	कार्बी आलोंगलोंग पश्चिम	0	1	0	0	1
	हैमरेन	3	2	1	0	0
गोलपाड़ा	गोलपाड़ा	14	19	24	14	22
दरांग	मंगलदोई	0	0	0	0	0
उदलगुड़ी	धनसिरी	19	8	14	21	8
चिरांग	चिरांग	3	3	0	1	1
बक्सा	बक्सा	0	3	5	10	7
धुबरी	धुबरी	0	0	0	0	0
बारपेटा	एफडीटीपी (मानस)	0	1	1	1	0
कोकराझार	कोचुगांव	0	0	0	0	0
माजुली	माजुली	0	0	0	0	1
धुबरी	परबतझोरा	0	0	0	0	0
सोनितपुर	पश्चिमी असम W/L	0	0	0	0	0
	बिश्नहाह डब्ल्यूएल	0	0	0	0	0
कुल		77	76	73	90	64

विवरण- III

पिछले पांच वर्षों के दौरान जंगली जानवरों/हाथी संघर्ष के कारण मकान और फसल के नुकसान से पीड़ित परिवारों का जिला/डिवीजन ब्यौरा

सं.	जिले का नाम	डिवीजन का नाम	2020-21		2021-22		2022-23		2023-24		2024-25	
			घरों की संख्या	बीघा में फसलें	घरों की संख्या	बीघा में फसलें	घरों की संख्या	बीघा में फसलें	घरों की संख्या	बीघा में फसलें	घरों की संख्या	बीघा में फसलें
1	सोनितपुर	सोनितपुर पश्चिम	77	126	12	151	68	54.5	36	128	0	0
2		सोनितपुर पूर्व	30	424	16	76	9	35	0	0	0	0
3	शिवसागर	शिवसागर	41	112	10	42	7	0	9	96	15	7.5
4	गोलाघाट	गोलाघाट	19	92	19	0	13	0	0	0	25	88
5		पूर्वी असम पश्चिम बंगाल	34	296	4	156	0	234	0	0	22	15
6	नागांव	नागांव दक्षिण	0	0	0	0	8	0	0	0	0	2.2
7		नागांव डब्ल्यूएल	0	0	0	12	0	0	1	3	0	0
8		नागांव (टी)	49	101	56	201	22	198	68	357	0	175
9	जोरहाट	जोरहाट	0	0	0	0	0	0	0	0	0	0
10	लखीमपुर	लखीमपुर	0	0	11	56	8	7	0	0	0	0
11	एन. सी. हिल्स	एनसी हिल्स	0	0	0	0	0	0	0	0	0	0
12	करीमगंज	करीमगंज	0	0	0	0	0	0	0	0	0	0
13	डिब्रूगढ़	डिब्रूगढ़	8	112	11	152	13	0	0	0	14	0
14	तिनसुकिया	डूमडूमा	12	76	31	88	60	485	82	266	32	375

15		डिगबोई	27	110	45	202	74	60	0	0	0	0
16		तिनसुकिया WL	0	0	0	0	0	0	0	0	0	0
17	कामरूप	उत्तर कामरूप	0	0	0	0	0	0	0	0	0	0
18		कामरूप पश्चिम	0	0	0	0	0	0	0	0	0	0
19		कामरूप पूर्व	0	0	0	0	16	0	0	0	0	40
20		गुवाहाटी वन्यजीव	0	0	0	0	0	0	0	0	0	0
21	कोकराझार	हाल्टूगांव	0	0	0	0	0	0	0	0	0	0
22	धेमाजी	धेमाजी	9	88	4	43	2	60	0	0	2	91
23	कार्बी आंगलोंग	कार्बी आंगलोंग पूर्व	0	0	0	0	0	0	0	0	0	0
24		कार्बी आंगलोंग पश्चिम	0	0	0	0	0	0	0	0	0	0
25		हैमरेन	2	33	0	0	50	104	0	0	0	60
26	गोलपाड़ा	गोलपाड़ा	55	89	62	119	236	375	326	560	0	126
27	दरांग	मंगलदोई	0	0	0	0	0	0	0	0	0	0
28	उदलगुड़ी	धनसिरी	106	353	85	251	106	656	321	687.695	165	296
29	चिरांग	चिरांग	0	0	0	0	97	49	0	0	309	278
30	बक्सा	बक्सा	84	101	74	257	95	556	0	0	266	0
31	धुबरी	धुबरी	0	0	0	0	0	0	0	0	0	0
32	बारपेटा	एफडीटीपी (मानस)	0	0	0	0	1	12	46	88	24	92
33	कोकराझार	कोचुगांव	0	0	0	0	0	0	0	0	0	0
34	माजुली	माजुली	6	0	8	0	12	33	0	0	0	0
कुल			559	2113	448	1806	897	2918.5	889	2185.69	874	1645.7

EMPLOYMENT GROWTH AND WAGE EQUITY**1094. SHRI B. MANICKAM TAGORE:****SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the country is facing high unemployment rates despite 97% of firms have been planning to increase employment;
- (b) the specific action taken by the Government to address the issue across all the sectors;
- (c) the measures being taken by the Government to ensure that these jobs are not low-wage or temporary, but provide long-term, stable employment for the youth;
- (d) whether the Government has any plan to ensure these jobs offer fair wages and quality working conditions especially in light of rising inflation, if so, the details thereof;
- (e) whether the Government intends to ensure that this growth is distributed fairly and reaches workers and if so, the details thereof; and
- (f) the manner in which the Government ensure that the expected rise in private investments translates into sustainable and quality jobs and not just low-skill and exploitative employment?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (f): The official data on Employment and Unemployment is collected through Annual Periodic Labour Force Survey (PLFS), which is conducted by Ministry of

Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above has decreased from 6.0 % during 2017-18 to 3.2% in 2023-24. Also, the estimated Worker Population Ratio (WPR) indicating employment on usual status for persons of age 15 years and above has increased from 46.8% in 2017-18 to 58.2% in 2023-24.

The KLEMS (K: Capital, L: Labour, E: Energy, M: Materials and S: Services) database published by Reserve Bank of India (RBI) provides employment estimates, including manufacturing sector, at all India level. As per the latest data of the database, employment in the country increased to 64.33 crore in 2023-24 as compared to 47.5 crore in 2017-18.

Further, more than 7 crore net subscribers have joined Employees' Provident Fund Organization (EPFO) between September 2017 and September 2024 indicating increase in formalization of the job market. Also, more than 3.92 crore net subscribers have joined EPFO during the year 2021-22 to 2023-24.

Provision of minimum wages under the Minimum Wages Act, 1948 provides for cost of living allowance as a component of minimum wages. Accordingly, the Central Government revises the cost of living allowance called as Variable Dearness Allowance (V.D.A) on basic rates of minimum wages under the Minimum Wages Act, 1948, every six months effective from 1st April and 1st October every year on the basis of Consumer Price Index for Industrial workers to protect the

minimum wages against inflation.

Employment generation coupled with improving employability is a priority of Government and is a multi-stakeholder initiative. The various Ministries/ Departments of Government of India like Ministry of Micro, Small and Medium Enterprises, Ministry of Rural Development, Ministry of Housing and Urban Affairs, Ministry of Finance, Ministry of Textile etc. are implementing different employment generation schemes/ programmes for all including youth. The details of these schemes/ programmes may be seen at https://dge.gov.in/dge/schemes_programmes.

Government is implementing Skill India Mission (SIM) to deliver skill, re-skill and up-skill training through an extensive network of skill development centres/ schools/ colleges /institutes etc. under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsmen Training Scheme (CTS) through Industrial Training Institutes (ITIs). The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

Further, Government has announced in Budget 2024-25, Prime Minister's package of 5 schemes and initiatives to facilitate employment, skilling and other opportunities for 4.1 crore youth over a 5-year period with a central outlay of Rs.2 lakh crores. It includes, the Employment Linked Incentive (ELI) scheme announced in Budget 2024-25, with an outlay of Rs 1,07,000 Crores, which aims at job creation and formalization of work force by providing Social Security through EPFO,

enhancing employability and incentivizing additional employment generation through incentives to employees and employers.

Union Budget 2025-26 has also announced multiple employment generation initiatives across various sectors.

APPRENTICES ENROLLED UNDER NAPS

1095. SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

Will the **MINISTER OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the total number of apprentices enrolled under the National Apprenticeship Promotion Scheme (NAPS) in the current year;
- (b) the amount of financial assistance provided to both employers and apprentices under the NAPS in the last financial year;
- (c) whether there are any incentives or schemes to encourage small and medium-sized enterprises to take part in the said scheme;
- (d) the measures taken/being taken to ensure that the apprenticeship training provided under NAPS meets the required standards of skill development;
- (e) whether any partnerships with industry bodies or educational institutions to improve the quality of training under the said scheme;
- (f) the steps taken/being taken to increase the participation of apprentices from rural and remote areas in the said scheme; and

(g) the number of apprentices from rural areas benefited from the said scheme in the last financial year?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) National Apprenticeship Promotion Scheme (NAPS) launched in August 2016 and was extended to continue as NAPS-2 from FY 2022-23. Under NAPS-2, the stipend support by Government of India (GoI) is paid directly through Direct Benefit Transfer (DBT) to the bank account of apprentices. The total number of engaged apprentices at pan-India level in the FY 2024-25 (till 31.01.2025) is 8,22,196. Under NAPS-2, during the previous financial year FY 2023-24, fund was released towards (i) committed liabilities under the previous version of the scheme towards claim reimbursements submitted by the establishments and (ii) Government share of stipend paid to the apprentices directly to their bank account through DBT. The details of the fund released during the previous FY 2023-24 is tabulated below:

(Fig in Rs in Crores)

Financial Year	Amount Disbursed		
	Claim Reimbursement	DBT	Total
2023-24	258.45	335.84	594.29

(c) Under NAPS-2, incentivization under the scheme as Government share of stipend through DBT to apprentices includes those engaged by small and medium

sized establishments. The number of small and medium sized establishments that have benefitted under the scheme from FY 2022-23 till FY 2024-25 (upto 31.01.2025) is given below:

Establishment Category	Apprentices Engaged	No. of establishments
Medium	6,90,405	11,693
Small	1,78,469	10,627

Source: www.apprenticeshipindia.gov.in

(d) and (e) Under apprenticeship training, required standards typically include: minimum age requirements, specific educational qualifications based on the trade, physical fitness standards, a defined training curriculum with both theoretical and practical components, a contract of apprenticeship between the employer and apprentice, stipulated training duration, and adherence to safety regulations within the workplace; all of which are usually governed by the Apprentices Act, 1961 and Rules thereunder ensuring quality training for apprentices. The Apprentices Act in the 2014 amendment empowered employers to define their own apprenticeship training programs based on specific needs, known as "Optional trades". Sector Skill Councils (SSCs) which are industry-led bodies focus on skill development and also play a key role in aligning the skill requirements of the industry with the skills training offered to the workforce. These councils are responsible for identifying the skills needed by the workforce, setting standards for training and certification. In the current FY 2024-25, around 700 Optional trades of SSCs and establishments have attracted apprentices engagement.

(f) and (g) The thrust given by the Ministry towards apprenticeship training through reforms (facilitation and process simplifications), awareness workshops, continuous engagement with establishments / employers, apprenticeship Mela, and public outreach to create awareness about apprenticeship training among the students and the establishments are making positive impact. All these efforts encompasses youths from rural and remote areas. For the previous financial year, against the set target of 11 lakh, 9.32 lakh apprentices have been engaged in the country through the apprenticeship portal. However, details of apprentices from rural areas are not captured on the apprenticeship portal.

DEVELOPMENT OF ECO-PARKS AND BIODIVERSITY ZONES

1096. SHRI VAMSI KRISHNA GADDAM:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether there is any proposal to establish eco-parks and biodiversity zones in Mancherial and Dharmapuri in the State of Telangana;
- (b) if so, the details of the locations and activities planned for these zones; and
- (c) the expected benefits for local communities and tourism?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) The Central Zoo Authority has not received any proposal from Telangana regarding establishment of eco-parks and biodiversity zones.

OVERSIGHT OF CREDIT RATING BUREAUS

1097. SHRI ARUN NEHRU:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the details of oversight mechanism currently in place for Credit Rating Bureaus;
- (b) whether the consumers are denied a fair chance to correct errors in their report;
- and
- (c) whether the Government proposes to take corrective action to protect the common man?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (c): Credit Information Companies (CICs) are governed by the provisions of Credit Information Companies (Regulation) Act, 2005 (CICRA), the rules and regulations made thereunder, and guidelines issued by the Reserve Bank of India (RBI) from time to time. The extant framework of CICRA empowers RBI to determine policy in relation to functioning of CICs, issue directions, inspect the book of accounts and impose penalty on CICs for non-adherences to the extant guidelines.

It is provided in CICRA that a borrower or client may request the concerned CIC or the credit institution (CI) for correction/updation of his credit information, and the concerned CIC or CI are required to take appropriate steps to update the credit information within thirty days of being requested to do so.

Further, RBI has extended the alternate grievance redressal mechanism under Reserve Bank- Integrated Ombudsman Scheme, 2021 (RBIOS) to cover

grievances against CICs also. In case of being aggrieved by an act or omission of a CIC or CI, resulting in deficiency in service, the customer can file a complaint under RBIOS for redressal.

Also, RBI has proactively taken measures for strengthening and improving the efficacy of the grievance redress mechanism and customer service provided by the CIs and CICs, under the broad framework of CICRA, 2005. RBI has issued Master Direction on Credit Information Reporting, which, *inter alia*, include following provisions to improve delivery of services to the common man:

- (i) CICs have been directed to provide access to one free full credit report, including credit score, in an electronic format, to individuals whose credit score is available with them.
- (ii) CICs, with a view to strengthen the internal grievance redress mechanism by enabling a review of customer complaints before their rejection, have been directed to appoint Internal Ombudsman to act as an independent apex level authority within the CIC.
- (iii) CICs and CIs have been directed to implement the compensation mechanism for delayed updation or rectification of credit information, wherein complainants are entitled to a compensation of Rs. 100 per calendar day in case their complaint is not resolved within a period of thirty calendar days.
- (iv) In case of wrongful denial of compensation by CIs or CICs, the complainant can approach RBI Ombudsman under RBIOS.

- (v) CICs have been directed to notify customers via SMS or email, when their Credit Information Report (CIR) is accessed by the Specified Users and such enquiry reflects in the CIR of the borrower.
- (vi) CIs have been directed to send alerts through SMS or email to customers, while submitting information to CICs regarding default or days past due in existing credit facilities.
- (vii) CIs and CICs have been directed to undertake Root Cause Analysis (RCA) of the customer grievances at least on a half-yearly basis.

रोजगार की स्थिति

1098. श्री राम शिरोमणि वर्मा:

श्री रमाशंकर राजभर:

क्या **श्रम और रोजगार मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या विगत पांच वर्षों के दौरान देश में पंजीकृत बेरोजगार व्यक्तियों की संख्या में भारी वृद्धि हुई है;
- (ख) यदि हां, तो राज्य/संघ राज्य क्षेत्र वार ब्यौरा क्या है और इसके क्या कारण हैं;
- (ग) विगत पांच वर्षों और चालू वर्ष के दौरान देश में बेरोजगारी को दूर करने और श्रम कौशल को बढ़ावा देने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (घ) क्या सरकार ने विगत पांच वर्षों के दौरान विभिन्न क्षेत्रों में नौकरियाँ जाने के संबंध में कोई सर्वेक्षण कराया है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ड): रोजगार और बेरोजगारी पर आधिकारिक डेटा आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के माध्यम से एकत्र किया जाता है, जो 2017-18 से सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा आयोजित किया जाता है। सर्वेक्षण की अवधि हर साल जुलाई से जून तक होती है।

नवीनतम उपलब्ध वार्षिक पीएलएफएस रिपोर्ट के अनुसार, सामान्य स्थिति के आधार पर 15 वर्ष और उससे अधिक आयु के व्यक्तियों के लिए अनुमानित बेरोजगारी दर (यूआर) 2019-20 में 4.8% से घटकर 2023-24 में 3.2% हो गई है।

राज्य/संघ राज्य क्षेत्र-वार विवरण पीएलएफएस रिपोर्ट में उपलब्ध हैं जिन्हें एमओएसपीआई की वेबसाइट https://www.mospi.gov.in/downloadreports?main_cat=ODU5andcat=Allandsub_category=All पर देखा जा सकता है।

रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार करना सरकार की प्राथमिकता है। विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों जैसे: प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), आत्मनिर्भर भारत रोजगार योजना (एबीआरवाई), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार और प्रशिक्षण संस्थान (आरएसईटीआई), स्टैंडअप इंडिया, दीनदयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), प्रधानमंत्री मुद्रा योजना (पीएमएमवाई), उत्पादन संबद्ध प्रोत्साहन (पीएलआई), मेक इन इंडिया, स्टार्टअप इंडिया आदि के माध्यम से रोजगार का विस्तार करने के लिए विभिन्न कदम उठाए गए हैं जो पूंजीगत व्यय में वृद्धि के साथ-साथ रोजगार सृजन को बढ़ावा देने, उत्पादन और उत्पादकता बढ़ाने का प्रयास करते हैं। भारत सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

सरकार औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस)

और शिल्पकार प्रशिक्षण योजना (सीटीएस) जैसी विभिन्न योजनाओं के तहत कौशल विकास केंद्रों/स्कूलों/कॉलेजों/संस्थानों आदि के व्यापक नेटवर्क के माध्यम से कौशल, पुनः कौशल और कौशल उन्नयन प्रशिक्षण प्रदान करने के लिए स्किल इंडिया मिशन (एसआईएम) का कार्यान्वयन कर रही है। एसआईएम का उद्देश्य भारत के युवाओं को उद्योग से संबंधित कौशल में प्रवीणता दिला कर भविष्य के लिए तैयार करना है।

इसके अलावा, सरकार ने बजट 2024-25 में 2 लाख करोड़ रुपये के केंद्रीय परिव्यय के साथ 5 साल की अवधि में 4.1 करोड़ युवाओं के लिए रोजगार, कौशल और अन्य अवसरों की सुविधा प्रदान करने के लिए 5 योजनाओं और पहल संबंधी प्रधानमंत्री पैकेज की घोषणा की है।

REVENUE FROM FTAs UNDER SDS

1099. ADV GOWAAL KAGADA PADAVI:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of total revenue generated from Foreign Tourist Arrivals (FTAs) under the Swadesh Darshan Scheme during the last five years, year and State-wise;
- (b) whether any independent evaluation of the Swadesh Darshan Scheme has been done and if so, the details thereof; and
- (c) the details of the steps being taken by the Government to promote sustainable and ecofriendly tourism in eco-sensitive zones?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) to (c): The Ministry of Tourism launched its 'Swadesh Darshan Scheme' (SDS) in 2014- 15, for providing financial assistance to the State

Governments/Union Territory Administrations. Under this scheme, the Ministry sanctioned 76 projects in the country under different identified themes, out of which 75 projects are reported to be physically complete.

The responsibility of Operation and Maintenance of the projects developed under the scheme rests with the concerned State/UT and the Ministry does not keep record of the revenue generated by the respective State/UT through these projects.

The Ministry of Tourism had undertaken a third party impact assessment of Swadesh Darshan (Integrated Development of Theme-Based Tourist Circuits) through National Productivity Council in 2019. The study states that 'Swadesh Darshan Scheme' has been able to give a fillip to livelihood opportunities and create employment for the local communities in construction phase.

The Ministry of Tourism after a comprehensive review has now revamped this scheme as Swadesh Darshan 2.0 with the objective to develop sustainable and responsible tourism destinations and the scheme guidelines have identified areas for improvement including impact assessment.

Ministry of Tourism has formulated a National Strategy for Sustainable Tourism. In line with the strategy, Ministry of Tourism launched the 'Travel for LiFE', a sectoral program under Mission Lifestyle for Environment (LiFE). The objective of Travel for LiFE is to promote mainstreaming of sustainability in the tourism sector, create awareness and nudge tourists and tourism businesses to adopt sustainable practices synchronous with nature.

**SCHEME FOR FINANCIAL SUPPORT TO PUBLIC PRIVATE PARTNERSHIPS
(PPPs) IN INFRASTRUCTURE**

1100. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has any consolidated list of sectors eligible for Viability Gap Funding under Scheme for Financial Support to Public Private Partnerships (PPPs) in Infrastructure;
- (b) if so, the details thereof;
- (c) the details of proposals for Viability Gap Funding (VGF) received and approved during the last five years, especially from Andhra Pradesh under PPPs, State-wise;
- (d) the details of the current physical and financial status of these projects and timeline for completion; and
- (e) the details of the fund allocated under sub-scheme 1 and sub-scheme 2 during the last five years, especially from Andhra Pradesh, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): The consolidated list of sectors eligible for Viability Gap Funding under the Scheme for Financial Support to Public Private Partnerships in Infrastructure (Viability Gap Funding Scheme) is given in the enclosed **Statement-I**.

(c) and (d): The details of infrastructure projects given final approval for Viability Gap Funding during the last five years (FY 20-21 to FY 24-25) are given in the enclosed **Statement-II**.

(e): The Viability Gap Funding support under this scheme is given to projects proposed by the project sponsoring authorities subject to fulfilling the conditions of the scheme and appraisal by the Empowered Committee. The details of the project given final approval for Viability Gap Funding under Sub-scheme 1 and 2, during the last five years (FY 20-21 to FY 24-25) are given in the enclosed **Statement-III**.

STATEMENT-I

Consolidated list of sectors eligible for Viability Gap Funding under Scheme for Financial Support to Public Private Partnerships (PPPs) in Infrastructure:

- a) Roads and bridges, railways, seaports, airports, inland waterways;
- b) Power;
- c) Urban transport, water supply, sewerage, solid waste management and other physical infrastructure in urban areas;
- d) Infrastructure projects in Special Economic Zones and internal infrastructure in National Investment and Manufacturing Zones;
- e) International convention centres and other tourism infrastructure projects;
- f) Capital investment in the creation of modern storage capacity including cold chains and post-harvest storage;
- g) Education, health and skill development, without annuity provision;

Provided that Viability Gap Funding would be provided to Medical Colleges setup in PPP mode by being attached to an existing district hospital subject to the condition that:

- i. States fully allow the facilities of the hospital to the medical college; and

ii.States provide land to the medical college at a concession.

- h) Oil/Gas/Liquefied Natural Gas (LNG) storage facility (includes city gas distribution network);
- i) Oil and Gas pipelines (includes city gas distribution network);
- j) Irrigation (dams, channels, embankments, etc);
- k) Telecommunication (Fixed Network) (includes optic fibre/ wire/ cable networks which provide broadband /internet);
- l) Telecommunication towers;
- m) Terminal markets;
- n) Common infrastructure in agriculture markets; and
- o) Soil testing laboratories.

STATEMENT-II

List of projects given final approval for VGF support under Scheme for Financial Support to Public Private Partnerships (PPPs) in Infrastructure in the last five years (FY 20-21 to FY 24-25)

S. No.	Project Name	State	Total Project Cost (in Rs. Crore)	Gol VGF (in Rs. Crore)	Physical Status ¹	Financial Status ¹	Timeline for completion ¹
1	Development of Affordable Healthcare Facilities in Jharsuguda District	Odisha	54.40	46.32	Under Construction	4.41%	Phase I: November 2026 Phase II: November 2029

¹ as indicated by the project sponsoring authorities

S. No.	Project Name	State	Total Project Cost (in Rs. Crore)	Gol VGF (in Rs. Crore)	Physical Status1	Financial Status1	Timeline for completion1
2	Development of Affordable Healthcare Facilities in Bhadrak District	Odisha	54.40	46.32	Under Construction	2.79%	Phase I: November 2026 Phase II: November 2029
3	Development of Affordable Healthcare Facilities in Barbil District	Odisha	125.50	73.93	Under Construction	10%	Phase I: November 2026 Phase II: November 2029
4	Development of Affordable Healthcare Facilities in Angul District	Odisha	120.00	73.93	Under Construction	8%	Phase I: November 2026 Phase II: November 2029
5	Development of Vizhinjam International Multipurpose Seaport Project	Kerala	4089.00	817.80	Commercial Operation started		
6	Development of Food Grain Silos in Kaimur and Buxar District	Bihar	77.44	7.65	Under Construction	91%	March 2025
7	Development of Pune Metro Line-III from Hinjewadi - Shivajinagar	Maharashtra	7420.31	1224.80	Under Construction	69%	September 2025

STATEMENT III

List of projects given final approval for VGF support under sub-scheme 1/2 of the Scheme for Financial Support to Public Private Partnerships (PPPs) in Infrastructure in the last five years (FY 20-21 to FY 24-25)

S.No.	Project Name	State	Sub Scheme	Total Project Cost (in Rs. Crore)	GoI VGF (in Rs. Crore)
1	Development of Affordable Healthcare Facilities in Jharsuguda District	Odisha	Sub Scheme 2	54.40	46.32
2	Development of Affordable Healthcare Facilities in Bhadrak District	Odisha	Sub Scheme 2	54.40	46.32
3	Development of Affordable Healthcare Facilities in Barbil District	Odisha	Sub Scheme 2	125.50	73.93
4	Development of Affordable Healthcare Facilities in Angul District	Odisha	Sub Scheme 2	120.00	73.93

UNEMPLOYMENT RATE IN ASSAM

1101. MD. RAKIBUL HUSSAIN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the estimated unemployment rate shoot up in various districts of Assam including Dhubri HPC as revealed by Centre for Monitoring Indian Economy database on December, 2024 'Unemployment Rate in India';

- (b) if so, the details thereof along with the facts in this regard;
- (c) whether the number of those employed in rural areas and urban areas of Assam dropped significantly in the last few years and if so, the details thereof;
- (d) whether there has also been a dip in the estimated labour participation rate; and
- (e) if so, the details thereof along with the corrective measures taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Unemployment Rate (UR) on usual status for persons of age 15 years and above for the state of Assam has decreased from 7.9% in 2019-20 to 3.9% in 2023- 24. The estimated Worker Population Ratio (WPR) on usual status for persons of age 15 years and above in rural and urban areas of Assam for the years 2017-18 and 2023-24 are as follows:

Years	WPR (in %)	
	Rural	Urban
2017-18	43.8	42.8
2023-24	66.1	51.6

Source: PLFS, MoSPI

The data indicates that the worker population ratio, indicating employment, has increased during the years 2017-18 to 2023-24 in rural and urban areas of Assam.

As per the data available in latest Annual PLFS Reports, the estimated Labour Force Participation Rate(LFPR) on usual status for persons of age 15 years and above for the state of Assam has increased from 46.9% in 2019-20 to 66.9% in 2023- 24.

Employment generation coupled with improving employability is a priority of Government. Various steps to expand job opportunities through various employment generation schemes/ programmes have been taken, such as: Prime Minister's Employment Generation Programme (PMEGP), Aatmanirbhar Bharat Rojgar Yojana (ABRY), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDUGKY), Rural Self Employment and Training Institutes (RSETIs), Standup India, Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), Production Linked Incentive (PLI), Make in India, Startup India etc., which, along with increase in capital expenditure, seeks to boost employment creation, increase production and productivity. The details of various employment generation schemes/programmes being implemented by the Government of India may be seen at https://dge.gov.in/dge/schemes_programmes.

Further, Government announced in the Budget 2024-25, Prime Minister's package of 5 schemes and initiatives to facilitate employment, skilling and other opportunities for 4.1 crore youth over a 5- year period with a central outlay of Rs. 2 lakh crores.

नर्मदा नदी के तट पर वनरोपण

1102. श्री दर्शन सिंह चौधरी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नर्मदा नदी तट के दोनों ओर वनीकरण के लिए सरकार की कोई योजना है; और
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) और (ख) नर्मदा नदी के दोनों ओर वनरोपण के लिए भारत सरकार की कोई विशेष योजना नहीं है। तथापि, भारत सरकार उनके योजनाओं जैसे काम्पा, मिष्टी, नगर वन, इत्यादि के तहत वनरोपण के लिए राज्यों को निधि उपलब्ध कराती है।

गुजरात सरकार से प्राप्त जानकारी के अनुसार, उष्णकटिबंधीय वन अनुसंधान संस्थान (टीएफआरआई), जबलपुर ने नर्मदा नदी के लिए वानिकी कार्यकलापों हेतु एक विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार की है और तदनुसार, वर्ष 2021-22 से 2023-24 के दौरान गुजरात राज्य में नर्मदा के जलग्रहण क्षेत्र में कुल 2621 हेक्टेयर में वृक्षारोपण किया गया है।

KEY SECTORS TO ATTRACT FDIs

1103. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has identified key sectors which will attract Foreign Direct Investment (FDI) in the coming years;
- (b) if so, the details of these sectors and the specific measures planned to enhance FDI inflows;
- (c) the role of Ease-of-Doing-Business (EoDB) reforms in increasing FDI in the development sector; and
- (d) the projected impact of these initiatives on job creation, infrastructure development and economic growth?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): To attract more Foreign Direct Investment (FDI), the Government has put in place an investor friendly FDI policy, wherein most of the sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. The Government has implemented several transformative FDI reforms across sectors such as Defence, Pension, Other Financial Services, Asset reconstruction Companies, Broadcasting, Pharmaceuticals, Single Brand Retail Trading, Construction and Development, Civil Aviation, Power Exchanges, e-commerce activities, Coal Mining, Contract Manufacturing, Digital Media, Insurance Intermediaries, Insurance, Petroleum and Natural Gas and Telecom, etc. Further, the Government reviews the FDI policy on an ongoing basis and makes significant changes from time to time, to ensure that India remains an attractive and investor friendly destination.

(c) and (d): Ease of Doing Business (EoDB) attracts FDI by reducing entry barriers, streamlining regulations and ensuring transparency among others. Efficient processes for business setup, taxation and legal protections boost investor confidence, making a country more competitive. EoDB and liberalized FDI policies attracts long-term, sustainable capital into the economy, fostering technology transfer, advancing strategic sectors and promoting innovation, competition, and greater job creation. The Government of India aims to attract and encourage FDI to complement domestic capital, technology, and expertise, thereby driving accelerated economic growth and development.

कोचिंग संस्थानों के लिए बनाए गए नियम

1104. श्री दरोगा प्रसाद सरोज:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में विशेषकर उत्तर प्रदेश में कोचिंग संस्थान चलाने के लिए बनाए गए नियमों का ब्यौरा क्या है;
- (ख) चल रहे कोचिंग संस्थानों के मालिकों द्वारा प्रसारित किए जा रहे भ्रामक विज्ञापनों के खिलाफ सरकार द्वारा की गई कार्रवाई का ब्यौरा क्या है;
- (ग) कोचिंग संस्थानों के मालिकों द्वारा वसूली जाने वाली मनमानी फीस के खिलाफ सरकार द्वारा बनाए गए कानूनों का ब्यौरा क्या है; और
- (घ) पिछले दस वर्षों के दौरान देश के शीर्ष दस कोचिंग संस्थानों के परिणामों का प्रतिशत क्या है और तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क) से (घ): किसी भी निर्धारित नीति या विनियमन के अभाव में देश में अनियमित निजी कोचिंग केंद्रों की संख्या में वृद्धि; ऐसे केंद्रों द्वारा छात्रों से अत्यधिक शुल्क वसूलने की घटनाएं; छात्रों/अभिभावकों को कोचिंग केंद्र में प्रवेश दिलाने के लिए रैंक या अच्छे अंक देने का झूठा वादा या गारंटी देना और इन केंद्रों द्वारा अपनाए जा रहे कई अन्य कदाचारों, को ध्यान में रखते हुए; उच्चतर शिक्षा विभाग, शिक्षा मंत्रालय (एमओई) ने दिनांक 16.01.2024 को राज्यों/संघ राज्य क्षेत्रों को कोचिंग सेंटर के विनियमन हेतु दिशानिर्देश परिचालित किए हैं। इसके पश्चात दिनांक 16.07.2024 को उत्तर प्रदेश राज्य सहित राज्यों/संघ राज्य क्षेत्रों को अनुवर्ती कार्यवाही हेतु एक और पत्र भेजा गया है। चूंकि शिक्षा समवर्ती सूची में है, राज्य और संघ राज्य क्षेत्र सरकारों को उपयुक्त कानूनी रूपरेखा के माध्यम से आगे की कार्रवाई करने की आवश्यकता है। कोचिंग केंद्रों के विनियमन संबंधी दिशा-निर्देश [https://www.education.gov.in/sites/](https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf)

[upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf](https://www.education.gov.in/sites/upload_files/mhrd/files/Guideliens_Coaching_Centres_en.pdf) पर उपलब्ध हैं।

इन दिशा-निर्देशों में कई प्रमुख पहलुओं को शामिल किया गया है, जिसमें कोचिंग केन्द्रों को परिभाषित करना, पंजीकरण के लिए शर्तें और आवश्यक दस्तावेज विनिर्दिष्ट करना; कोचिंग केन्द्रों की स्थापना के लिए बुनियादी अवसरचना की पूर्वापेक्षाओं को रेखांकित करना; पाठ्यक्रमों/ पाठ्यचर्या के लिए ली जाने वाली फीस उचित और युक्तिसंगत होनी चाहिए; किसी भी परिस्थिति में पाठ्यक्रम के दौरान शुल्क में वृद्धि नहीं की जाएगी; आसान निकास नीति और आनुपातिक आधार पर शुल्क की वापसी; संस्थानों/स्कूलों में भी पढ़ रहे छात्रों के लिए कोचिंग कक्षाएं उनके संस्थानों/स्कूलों के समय के दौरान आयोजित नहीं की जाएंगी ताकि ऐसे संस्थानों/स्कूलों में उनकी नियमित उपस्थिति अप्रभावित रहे और डमी स्कूलों से भी बचा जा सके, शामिल हैं। इन दिशा-निर्देशों में यह प्रावधान है कि कोई भी कोचिंग केंद्र कोई भ्रामक विज्ञापन प्रकाशित नहीं करेगा। इन दिशा-निर्देशों में कोचिंग केन्द्रों की गतिविधियों की निरंतर निगरानी; शिकायत तंत्र शुरू करना और उसका निपटारा; दंड; पंजीकरण रद्द करने और अपील आदि की प्रक्रिया निर्धारित की गई है।

यह उल्लेख करना महत्वपूर्ण है कि, निजी कोचिंग और ट्यूशन कक्षाओं को विनियमित करने के लिए कई राज्यों/संघ राज्य क्षेत्रों ने कानून तैयार किए हैं, जिसमें उत्तर प्रदेश कोचिंग विनियमन अधिनियम, 2002 भी शामिल है।

उपभोक्ता संरक्षण अधिनियम, 2019 के प्रावधानों के तहत, केंद्रीय उपभोक्ता संरक्षण प्राधिकरण को झूठे या भ्रामक विज्ञापनों को रोकने और विनियमित करने का अधिकार है जो सार्वजनिक हित के लिए हानिकारक हैं। केंद्रीय उपभोक्ता संरक्षण प्राधिकरण (सीसीपीए) ने कोचिंग केंद्रों द्वारा भ्रामक विज्ञापन के विरुद्ध कार्रवाई की है। इस संबंध में, सीसीपीए ने भ्रामक विज्ञापन और अनुचित व्यापार व्यवहार के लिए विभिन्न कोचिंग सेंटरों को 46 नोटिस जारी किए हैं। सीसीपीए ने 23 कोचिंग संस्थानों पर 72 लाख 60 हजार का जुर्माना लगाया है और उन्हें भ्रामक विज्ञापन बंद करने का निर्देश दिया है।

कोचिंग क्षेत्र में उपभोक्ताओं के अधिकारों की रक्षा करने और पारदर्शिता बनाए रखने के लिए, सीसीपीए ने कोचिंग क्षेत्र में भ्रामक विज्ञापनों के मुद्दे का समाधान करने के लिए व्यापक दिशा-निर्देश जारी किए हैं। कोचिंग क्षेत्र में भ्रामक विज्ञापनों की रोकथाम के लिए दिशा-निर्देश 2024 का उद्देश्य छात्रों और आम जनता को कोचिंग केंद्रों द्वारा आमतौर पर अपनाई जाने वाली भ्रामक मार्केटिंग पद्धतियों से बचाना है।

इन सीसीपीए दिशा-निर्देशों में यह भी प्रावधान है कि कोचिंग में शामिल कोई भी व्यक्ति विज्ञापन में बिना अभ्यर्थी की लिखित सहमति के सफल अभ्यर्थी का नाम, फोटो, प्रशंसापत्र या वीडियो का उपयोग नहीं करेगा। ये दिशा-निर्देश उपभोक्ता मामलों के विभाग की वेबसाइट

<https://consumeraffairs.nic.in/sites/default/files/file-uploads/latestnews/Guidelines%20for%20Prevention%20of%20Misleading%20Advertisement%20in%20Coaching%20Sector%2C%202024.pdf> पर उपलब्ध हैं।

कोचिंग सेंटर, जो निजी संस्थान/ संस्थापन हैं, समवर्ती सूची का विषय होने के कारण शिक्षा के लिए राज्य/संघ राज्य क्षेत्र सरकारों के अधिकार क्षेत्र में आते हैं।

PROMOTION OF SPORTS INFRASTRUCTURE IN RURAL AREAS**1105. SHRI DHARAMBIR SINGH:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the steps taken by the Government to promote sports infrastructure in rural areas, particularly in the Bhiwani-Mahendergarh Lok Sabha Constituency;
- (b) whether the Government has any plan to provide additional support for talented athletes from rural areas to compete at national and international levels;
- (c) if so, the details thereof, including the budgetary allocation made for this purpose in the current financial year; and
- (d) the measures being taken by the Government to encourage public-private partnerships in the development of sports facilities in rural regions?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) Sports' being a State subject, the responsibility of development of sports, including development of sports infrastructure across the country, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. Under the Khelo India Scheme and National Sports Development Fund (NSDF), implemented by this Ministry, various sports infrastructure projects, across the country, including in the rural areas and Haryana have been sanctioned. The details are available in public domain on the dashboards of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

(b) and (c) The Ministry of Youth Affairs and Sports implements the following schemes for development of sports in the country, including the rural areas across the country:

(i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare Fund; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

The details of the funds allocated and expenditure incurred under the various sports schemes of Department of Sports in the current financial year are as under:

(In ₹ Cr.)

S.No	Scheme	Budget Estimate	Revised Estimate
1.	Khelo India	900.00	800.00
2.	Assistance to National Sports Federation	340.00	340.00
3.	Special Cash award	35.00	38.65
4.	Pension to Meritorious Sportspersons	4.00	4.00
5.	National Sports Development Fund	18.00	18.00
6.	Pandit Deendayal Upadhyay National Sports Welfare Fund	2.00	2.00
7.	Sports Authority of India	822.60	815.00

Further, Government is providing additional support to athletes from rural areas to pursue sports as a career by providing various direct/indirect financial support through various schemes/programmes as under:

I. Under the component “Khelo India Centres and Sports Academies” of Khelo India Scheme the talent identified under Khelo India Scheme are given options to join the accredited Khelo India academies and also provided financial assistance @ Rs. 6.28 Lacs per annum [including Rs 1.20 Lacs as Out of Pocket Allowance (OPA)] towards training expenses, coaching, competitions exposure, education, equipment support, scientific support and etc. Also, under the Khelo India Centre vertical of Khelo India Scheme, Past Champion Athletes (PCAs) are hired as coaches/mentors for young athletes in Khelo India Centres (KICs) who train these athletes as well as run the KIC in an autonomous manner or with the support of the State/UT Sports Department.

II. Under the Target Olympic Podium Scheme (TOPS), Government provides assistance to India’s top athletes for their preparations for Olympic and Paralympic Games. Selected athletes are supported with funding from National Sports Development Fund (NSDF) for customized training and other support not available under normal schemes of the Ministry. Out of pocket allowance (OPA) is paid @ Rs. 50,000/- per month to Core group athletes. Apart from OPA, entire expenditure for the training plan submitted by the sportsperson, which is considered and approved by Mission Olympic Cell (MOC), is met under TOPS.

III. Under the scheme of Assistance to National Sports Federations (ANSF) financial assistance are given to National Sports Federations (NSFs) for the training of athletes, which includes all requisite support for training, participation in International events, conduct of National Championships, conduct of International

tournaments in India, engagement of Foreign Coaches/support staff, scientific and medical support etc.

IV. Under the Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons (PDUNWFS) Scheme, Government provides direct financial assistance (upto Rs.2.50 lakh) to sportspersons living in indigent circumstances for training, procurement for sports equipment, participation in national and international sports events, etc.

V. Government provides financial support to the sportspersons after their retirement from active sports through the scheme of Pension to Meritorious Sportspersons, with the objective of providing an assured monthly income through annuity for outstanding sportspersons. Under the existing scheme, monthly pension ranging from Rs. 12,000/- to Rs. 20,000/- is provided to eligible ex-sportspersons.

VI. Under the scheme of Cash Awards to Medal Winners in International Sports Events and their Coaches, Government provides cash award to outstanding sportspersons to encourage and motivate them for higher achievements and to act as inspiring role models for attracting the younger generation to take up sports. Under this scheme, cash award ranging from Rs. 20,000/- to Rs.75,00,000/- are granted to sportsperson who have won medals at international events.

VII. Apart from the above schemes, in order to honour athletes/ sportspersons winning medals in international events, Government also confers the National Sports Awards every year under various categories like Major Dhyan Chand Khel Ratna Award, Arjuna Award, Dronacharya Award and Dhyan Chand Award.

(d) No such initiative such as Public-Private Partnerships have been taken in this Ministry.

LOW GER AT SECONDARY LEVEL SCHOOLS IN RAMPUR, U.P.

1106. SHRI MOHIBBULLAH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government is aware of the low Gross Enrollment Ratio (GER) at the secondary level in Rampur district of Uttar Pradesh;
- (b) if so, the initiatives being undertaken by the Government to address the low Gross Enrollment Ratio (GER) in the above district;
- (c) the details of the secondary and senior secondary schools upgraded during the last five years in the above district; and
- (d) the details of school-wise enrollment and teacher availability in Government and Government-aided secondary and senior secondary schools in the district that have been upgraded during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) The Department of School Education and Literacy maintains Unified District Information System for Education Plus (U-DISE+) as Management Information Systems(MIS). U-DISE+ collects information from all the schools (government, aided and private) annually on various educational indicators including Gross Enrolment Ratio (GER) across all States and UTs.

GER is the total enrolment in a specified level of school education, regardless of age, expressed as a percentage of the population in the official age group corresponding to that level in a given school year. The population figures used for the calculation are derived from the Report of the Technical Group on Population Projections (TGPP-July 2020), published by the Ministry of Health and Family Welfare (MoHFW).

Since the calculation requires population as the denominator, and the Report of the TGPP does not provide district-wise population estimates, therefore the district-wise GER is not maintained in the UDISE +.

(b) This Department is implementing an integrated centrally sponsored scheme for School education- Samagra Shiksha. The scheme treats school education holistically, without segmentation from pre-primary to class XII and has been aligned with the recommendations of the National Education Policy (NEP) 2020. The Scheme aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under Samagra Shiksha, financial assistance is provided to States and UTs for undertaking various activities for Universalization of School Education including increasing Gross Enrolment Ratio which includes opening/strengthening of new schools upto senior secondary level, construction of school buildings and additional classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, setting up, up-gradation and running of

Kasturba Gandhi Balika Vidyalayas, construction of hostels for PVTGs under PM-JANMAN , setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Aaba Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, free uniforms to eligible children and free text books at elementary level, transport allowance and undertaking enrolment and retention drives. Special training for age appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/ escort facility are also supported to bring out of school children to the formal schooling system including support to complete their education through NIOS/SIOS. Under the student oriented component for the children with special needs, financial assistance is provided for identification and assessment of children with special needs, aids and appliances, braille kits and books, appropriate teaching learning material and stipend to girl students with disability etc.

(b) and (d) As per norms of Samagra Shiksha, annual plans are prepared by the States and UTs as per their requirements/ priority (including upgradation of schools) and the same is reflected in their respective Annual Work Plan and Budget (AWP and B) Proposals. These plans are then appraised and approved by the Project Approval Board (PAB) in the Department of School Education and Literacy in consultation with the States and UTs as per the programmatic and financial norms of the scheme and physical and financial progress of the State for the interventions approved earlier. No proposal for upgradation of school(s) in Rampur district of Uttar Pradesh during the period 2020-21 to 2024-25 has been received.

SETTING UP OF INDIAN INSTITUTE OF SKILLS IN THE COUNTRY**1107. DR. PRABHA MALLIKARJUN:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government proposes to set up the Indian Institute of Skills (IIS) in the country;
- (b) if so, the details thereof, State-wise including Karnataka;
- (c) the details of the funds allocated/sanctioned for the institutes;
- (d) whether the Government identified the locations for said institute in the Davanagere Constituency;
- (e) if so, the details thereof;
- (f) whether the Government is planning to set up these institutes under PPP model; and
- (g) if so, the details and the time by which these will likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (g): The Government of India approved setting up of Indian Institute of Skills (IISs) in PPP model at three locations in the country viz. Mumbai, Kanpur and Ahmedabad. These institutes are conceptualized to bring in the best in class infrastructure and facilities to meet the aspirations of candidates who enter the skill learning domain. As of now, there is no proposal for setting up of new IISs.

The Tata Education and Development Trust (TEDT) has been selected as private partner in respect of IIS-Mumbai and IIS-Ahmedabad through a competitive process. No bid was received for IIS-Kanpur. TEDT has set up a non-profit company i.e. Tata Indian Institute of Skills (TIIS) for the operation and management of IIS-Mumbai and IIS-Ahmedabad. Land for setting up of IIS at Mumbai and Ahmedabad was made available by the Government of India and Government of Gujarat, respectively and the running expenditure is met by Tata IIS. The first phase of IIS at Mumbai and Ahmedabad has been completed. There is no proposal under consideration for setting up of more IISs.

MALPRACTICE IN REGIONAL DEPARTMENT OF FOREST

1108. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has taken cognizance of the complaints regarding corruption and malpractice within the Department of Forest in Taharabad-Satana-Nashik, specifically related to the regional Forest Officer bypassing the due process while awarding contracts and discriminating against multiple firms, by withholding geo-tag authorization and necessary information;
- (b) if so, the details thereof;
- (c) whether the Government has instituted an enquiry, including a Special Investigation Team or the Anti-Corruption Bureau, to review the allegations, if so,

the details thereof, including findings of the investigation and if not, the reasons therefor;

(d) whether the Government has initiated any punitive action against those found responsible for these corrupt practices, if so, the details thereof; and

(e) whether the Government has taken measures to prevent such malpractices in the future and ensure fair opportunities in the bidding process, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e) The Ministry of Environment, Forests and Climate Change has not received any complaint regarding malpractices within the Department of Forest in Taharabad-Satana-Nashik. However, as per the report received from the Government of Maharashtra, Principal Chief Conservator of Forests (Head of Forest Force), Maharashtra State Nagpur has taken cognizance of the aforesaid matter for further necessary action.

SAURASHTRA LANGUAGE IN CENTRAL UNIVERSITIES

1109. DR. GANAPATHY RAJKUMAR P. :

Will the Minister of EDUCATION be pleased to state:

(a) whether the Government has any proposal to set up Centre for Excellence for Saurashtra language in any Central University;

(b) if so, the details thereof;

(c) whether the Government has taken any steps to develop linguistic minority languages in the centre; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) There is no proposal to set up Centre of Excellence for Saurashtra language in any central Universities, at present. As per census, Saurashtra/Saurashtri is a mother tongue grouped under the language name Gujarati. The policy of the Government of India is to promote all languages including Saurashtra language. The National Education Policy, 2020 mandates promotion of multilingualism and making efforts to keep Indian languages vibrant. NEP focuses on the promotion of all scheduled and non-scheduled Indian Languages and provides, wherever possible, for medium of instruction to be in the home language/mother tongue/local language up to at least class 5 and preferably up to class 8. The policy also provides for making available high quality text books in home language/mother tongue and encouraging teachers to use bilingual approach while teaching. In pursuance of recommendations of NEP, various stakeholders including University Grants Commission (UGC), All India Council for Technical Education (AICTE), National Council for Educational Research and Training (NCERT), National Council for Teacher Education (NCTE) have been instructed, for creation of literature and education materials in different languages for medium of instructions in mother tongue/Indian Languages. Central Institute of Indian

Languages (CIIL), Mysuru which works for all Scheduled/ Non-Scheduled languages uploaded Tamil-Saurashtri materials in its Bharatavani portal.

SKILLS ON WHEEL TO RURAL AREAS IN JHARKHAND

1110. DR. NISHIKANT DUBEY:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has any existing initiatives targeted at understanding and addressing the specific aspirations of rural youth in Jharkhand, if so, the details thereof;
- (b) whether the Government has any plans for up-skilling and providing employment opportunities to the rural youth who preferred to remain in their villages, if so, the details thereof;
- (c) whether the Government proposes to expand existing initiatives like “Skills on Wheel” to rural areas in Jharkhand to provide accessible up-skilling opportunities closer to their homes;
- (d) if so, the details thereof;
- (e) the details of the enrollment rates in vocational training programmes among rural youth; and
- (f) the steps being taken by the Government to improve awareness and accessibility of these programmes in Jharkhand?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b): Under the Govt. of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including rural youth of Jharkhand. The SIM aims at enabling youth of India to get future ready and industry ready skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): PMKVY Scheme is for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country.

Jan Shikshan Sansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and the persons having rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of "Divyangjan" and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support to industrial establishments undertaking apprenticeship programme under the Apprentices Act, 1961. Training consists of Basic Training and On-the-Job Training/ Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self employment of youth.

(c) and (d): With the objective of improving livelihood of rural households by providing relevant skills training to its youth population, National Skill Development Corporation (NSDC), under the aegis of MSDE, is running the 'Skill on Wheels' program in Ranchi, Jharkhand. This initiative is aimed at ensuring that individuals in remote areas have access to skilling for improving their employability.

(e) and (f): MSDE has undertaken various strategies to ensure the widespread reach of programs for skill development across diverse geographies and socio-economic backgrounds through awareness drives, workshops, and community engagement initiative. Amplifying awareness around the skilling initiatives is also undertaken through platforms like All India Radio (AIR), Press Information Bureau (PIB), MyGov, and Doordarshan (DD). Leveraging digital platforms and mobile technology, Ministry has ensured accessibility to skill-related information and

resources, benefiting individuals in remote regions. Skill India Digital Hub (SIDH) serves as a one-stop online resource for youth seeking information and enrollment in skill training programmes. Ease of access through this platform encourages participation.

The details of candidates trained under schemes of MSDE during 2023-24 are as under:

	PMKVY	JSS	NAPS*	CTS (ITIs)
All India	5,39,325	5,07,337	9,32,298	14,46,247
Jharkhand	8,796	22,439	11,882	40,103

*Apprentice Engaged

SANCTIONED POST AND VACANCIES IN HEIs

1111. SHRI K. RADHAKRISHNAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of sanctioned posts and vacancies of teachers in various Central Higher Educational Institutions (HEIs) as on date, institution-wise;
- (b) the details of vacancies occurred in Central HEIs during the last two years due to retirement and the details of vacancies filled up during 2024 and 2025 till date; and
- (c) the number of contractual and ad hoc teachers in these HEIs as on date, HEI-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The Central Higher Education Institutions (CHEIs) under Ministry of Education are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of Governors/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

Ministry of Education had exhorted all the CHEIs to fill up the vacancies in Mission Mode. From September 2022, all CHEIs have undertaken Mission Mode recruitment drive to fill the vacancies. Up to 23.12.2024, a total number of 26,751 posts have been filled up by all CHEIs, including 15,637 faculty positions, in Mission Mode.

The National Education Policy 2020 seeks to transform higher education by focusing on skill-based education to meet the needs of the industry and the economy. Further, the NEP also recommends integrating vocational education with general education and strengthening industry-academia collaboration in CHEIs. Towards this end, the University Grants Commission (UGC) has taken a new initiative to bring the industry and other professional expertise into the academic

institutions through “Professor of Practice”. UGC has framed guidelines for engaging “Professor of Practice” in Universities and Colleges on 30.09.2022. In order to bring in distinguished experts from various fields of engineering, science, technology, entrepreneurship etc. and to develop courses and curriculum to meet the industry and societal needs and to enable the CHEIs to work with industry experts on joint research project, concept of “Professor of Practice” has been adopted, and thereby exposure and mentorship to students by domain experts is provided. Also, visiting faculties are deployed by institutes, as and when required, so as to avail the benefit of experienced faculty and domain experts.

DEVELOPMENT OF HOLY SHRINE SHABARIKOLLA

1112. SHRI JAGADISH SHETTAR:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether measures are being contemplated to develop Holy Shrine Shabarikolla in Ramdurg Taluka of Belagavi district in Karnataka as a tourist centre; and
- (b) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b): The development of tourism destinations and products are primarily undertaken by the concerned State Government (SG)/Union Territory Administration (UT).

Receiving proposals from the State Governments/UT Administrations/Central Agencies for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed uidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

No proposal is under the consideration of the Ministry to develop Holy Shrine Shabarikolla in Ramdurg Taluka of Belagavi district in Karnataka as a tourist centre. However, the Ministry has sanctioned a project in Belagavi district namely 'Development of Savadatti Yallammagudda in Belgavi" under Special Assistance to States for Capital Investment (SASCI Scheme) and has also identified a project in Belagavi District namely "Sri Renuka Yallamma Temple, Saudatti, Belagavi District" under "Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive" (PRASHAD) Scheme.

झारखंड में विश्वस्तरीय खेल अवसंरचना को मजबूत करना

1113. श्री विष्णु दयाल राम:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या झारखंड के कई खिलाड़ियों ने विभिन्न खेलों में विश्वस्तरीय प्रदर्शन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार का उनकी प्रतिभा में वृद्धि करने का विचार है;

(ग) यदि हां, तो क्या सरकार झारखंड में विशेष रूप से तीरंदाजी, फुटबॉल, हॉकी, एथलेटिक्स में विश्वस्तरीय खेल अवसंरचना को मजबूत करने का है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) जी हां। झारखंड राज्य के कई एथलीटों ने विभिन्न खेलों में विश्व स्तरीय प्रदर्शन किया है। झारखंड राज्य के एथलीटों की अंतरराष्ट्रीय स्तर पर उपलब्धियों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) युवा कार्यक्रम और खेल मंत्रालय झारखंड राज्य सहित देश भर में खेलों के विकास और प्रतिभा को बढ़ावा देने के लिए निम्नलिखित स्कीमें कार्यान्वित करता है:

(i) खेलो इंडिया- राष्ट्रीय खेल विकास कार्यक्रम; (ii) राष्ट्रीय खेल परिसंघों को सहायता; (iii) अंतरराष्ट्रीय खेल स्पर्धाओं में विजेताओं और उनके कोचों को विशेष पुरस्कार; (iv) राष्ट्रीय खेल पुरस्कार; (v) मेधावी खिलाड़ियों को पेंशन; (vi) पंडित दीनदयाल उपाध्याय राष्ट्रीय खेल कल्याण कोष; (vii) राष्ट्रीय खेल विकास निधि; और (viii) भारतीय खेल प्राधिकरण के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन।

इसके अतिरिक्त, सरकार ग्रामीण क्षेत्रों के एथलीटों को विभिन्न स्कीमों/कार्यक्रमों के माध्यम से विभिन्न प्रत्यक्ष/अप्रत्यक्ष वित्तीय सहायता प्रदान करके खेलों को करिअर के रूप में अपनाने के लिए अतिरिक्त सहायता प्रदान कर रही है:

(क) खेलो इंडिया स्कीम के “खेलो इंडिया केंद्र और खेल अकादमियां” घटक के अंतर्गत पहचानी गई प्रतिभाओं को मान्यता प्राप्त खेलो इंडिया अकादमियों में शामिल होने का विकल्प दिया जाता है और प्रशिक्षण व्यय, कोचिंग, प्रतियोगिताओं में प्रदर्शन, शिक्षा, उपकरण सहायता, वैज्ञानिक सहायता आदि के लिए प्रति वर्ष 6.28 लाख रुपये की वित्तीय सहायता [आउट ऑफ पॉकेट अलाउंस (ओपीए)] के रूप में 1.20 लाख रुपये सहित] भी प्रदान की जाती है। साथ ही, खेलो इंडिया स्कीम के खेलो इंडिया केंद्र घटक के अंतर्गत, पूर्व चैंपियन एथलीटों (पीसीए) को खेलो इंडिया केंद्रों (केआईसी) में युवा एथलीटों के लिए कोच/मेंटर के रूप में नियुक्त किया जाता है, जो इन एथलीटों को प्रशिक्षित करने के साथ-साथ केआईसी को स्वायत्त तरीके या राज्य/संघ राज्य क्षेत्र के खेल विभाग के समर्थन से चलाते हैं।

- (ख) टारगेट ओलंपिक पोडियम स्कीम (टीओपीएस) के अंतर्गत, सरकार भारत के शीर्ष एथलीटों को ओलंपिक और पैरालिंपिक खेलों की तैयारी के लिए सहायता प्रदान करती है। चयनित एथलीटों को राष्ट्रीय खेल विकास निधि (एनएसडीएफ) से अनुकूलित प्रशिक्षण और अन्य सहायता के लिए वित्त पोषण से सहायता प्रदान की जाती है जो मंत्रालय की सामान्य स्कीमों के अंतर्गत उपलब्ध नहीं है। कोर ग्रुप एथलीटों को 50,000 रुपये प्रति माह की दर से आउट ऑफ पॉकेट भत्ते (ओपीए) का भुगतान किया जाता है। ओपीए के अलावा, खिलाड़ी द्वारा प्रस्तुत प्रशिक्षण योजना, जिस पर मिशन ओलंपिक सेल (एमओसी) द्वारा विचार किया जाता है और अनुमोदित किया जाता है, का कुल व्यय टीओपीएस के अंतर्गत पूरा किया जाता है।
- (ग) राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता स्कीम के अंतर्गत एथलीटों के प्रशिक्षण के लिए राष्ट्रीय खेल परिसंघों (एनएसएफ) को वित्तीय सहायता दी जाती है, जिसमें प्रशिक्षण, अंतरराष्ट्रीय स्पर्धाओं में प्रतिभागिता, राष्ट्रीय चैंपियनशिप का आयोजन, भारत में अंतरराष्ट्रीय टूर्नामेंटों का आयोजन, विदेशी कोचों/सहायक कर्मचारियों की नियुक्ति, वैज्ञानिक और चिकित्सा सहायता आदि के लिए सभी अपेक्षित सहायता शामिल है।
- (घ) पंडित दीनदयाल उपाध्याय राष्ट्रीय खिलाड़ी कल्याण कोष (पीडीयूएनडब्ल्यूएफएस) स्कीम के अंतर्गत सरकार बदहाल परिस्थितियों में रहने वाले खिलाड़ियों को प्रशिक्षण, खेल उपकरणों की खरीद, राष्ट्रीय और अंतरराष्ट्रीय खेल स्पर्धाओं में प्रतिभागिता आदि के लिए प्रत्यक्ष वित्तीय सहायता (2.50 लाख रुपये तक) प्रदान करती है।
- (ङ) सरकार उत्कृष्ट खिलाड़ियों के लिए वार्षिकी के माध्यम से सुनिश्चित मासिक आय प्रदान करने के उद्देश्य से मेधावी खिलाड़ियों को पेंशन स्कीम के माध्यम से सक्रिय खेलों से उनकी सन्यास के बाद खिलाड़ियों को वित्तीय सहायता प्रदान करती है। मौजूदा स्कीम के अंतर्गत पात्र पूर्व-खिलाड़ियों को 12,000 रुपये से लेकर 20,000 रुपये तक की मासिक पेंशन प्रदान की जाती है।
- (च) अंतरराष्ट्रीय खेल स्पर्धाओं में पदक विजेताओं और उनके कोचों को नकद पुरस्कार स्कीम के अंतर्गत सरकार उत्कृष्ट खिलाड़ियों को उच्च उपलब्धियों के लिए प्रोत्साहित करने और प्रेरित

करने तथा युवा पीढ़ी को खेलों को अपनाने के लिए आकर्षित करने हेतु प्रेरक रोल मॉडल के रूप में कार्य करने के लिए नकद पुरस्कार प्रदान करती है। अंतरराष्ट्रीय स्पर्धाओं में पदक जीतने वाले खिलाड़ियों को 20,000/- से 75,00,000/- रुपये तक का नकद पुरस्कार प्रदान किया जाता है।

(छ) उपरोक्त स्कीमों के अलावा, अंतरराष्ट्रीय स्पर्धाओं में पदक जीतने वाले एथलीटों/खिलाड़ियों को सम्मानित करने के लिए, सरकार हर साल मेजर ध्यानचंद खेल रत्न पुरस्कार, अर्जुन पुरस्कार, द्रोणाचार्य पुरस्कार और ध्यानचंद पुरस्कार जैसी विभिन्न श्रेणियों के अंतर्गत राष्ट्रीय खेल पुरस्कार भी प्रदान करती है।

(ग) और (घ) 'खेल' राज्य का विषय होने के कारण, झारखंड राज्य सहित देशभर में खेल अवसंरचना के विकास सहित खेलों के विकास का उत्तरदायित्व मुख्य रूप से राज्य/राज्य क्षेत्र सरकारों का है। केंद्र सरकार महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इस मंत्रालय द्वारा खेलो इंडिया स्कीम और राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के अंतर्गत, देशभर में विभिन्न खेल अवसंरचना परियोजनाएं कार्यान्वित हैं। इसका विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> और <http://www.nsdf.yas.gov.in/nsdf-glance.html> पर पब्लिक डोमेन में उपलब्ध हैं।

विवरण

क. झारखंड राज्य के टारगेट ओलंपिक पोडियम स्कीम एथलीटों की अंतरराष्ट्रीय उपलब्धियां:

i. सुश्री अंकिता भक्त, तीरंदाजी (पेरिस ओलंपिक प्रतिभागिता, 2024) - सुश्री अंकिता भक्त की उपलब्धि का विवरण निम्नानुसार है: -

- विश्व कप चरण: 2 स्वर्ण (टीम - 2021, 2021), 1 रजत (टीम - 2022), 3 कांस्य (टीम- 2023, 2022, 2021)
- एशियाई खेल: 1 कांस्य (टीम - 2023)
- एशियाई आउटडोर चैंपियनशिप: 1 रजत (टीम - 2021), 2 कांस्य (टीम - 2023, 2021)

ii. सुश्री दीपिका कुमारी, तीरंदाजी (पेरिस ओलंपिक प्रतिभागिता, 2024) – सुश्री दीपिका कुमारी की उपलब्धि का विवरण निम्नानुसार है:-

- 2024 एशिया कप बगदाद में: 01 स्वर्ण
- तीरंदाजी विश्व कप चरण 1: 01 रजत (एकल - 2024)
- विश्व कप चरण: 4 स्वर्ण (एकल - 2021, 2021; टीम - 2021, 2021), 2 रजत (एकल - 2024; टीम - 2022)
- एशियाई ग्रैंड प्रिक्स सर्किट: 2 स्वर्ण (एकल - 2024; टीम - 2024)

iii. सुश्री सलीमा टेटे, हॉकी - उन्होंने एशियाई खेलों और राष्ट्रमंडल खेलों, 2022 में कांस्य पदक जीता।

iv. सुश्री निक्की प्रधान, हॉकी - उन्होंने एशियाई खेलों और राष्ट्रमंडल खेलों, 2022 में कांस्य पदक जीता।

v. सुश्री संगीता कुमारी, हॉकी - उन्होंने एशियाई खेलों और राष्ट्रमंडल खेलों, 2022 में कांस्य पदक जीता।

vi. श्री दिनेश कुमार, लॉन बॉल्स - उन्होंने राष्ट्रमंडल खेल, 2022 में रजत पदक जीता।

vii. श्री चंदन सिंह, लॉन बॉल्स - उन्होंने राष्ट्रमंडल खेल, 2022 में रजत पदक जीता।

viii. श्री सुनील बहादुर, लॉन बॉल्स - उन्होंने राष्ट्रमंडल खेल, 2022 में रजत पदक जीता।

ix. सुश्री रूपा रानी तिर्की, लॉन बॉल्स - उन्होंने राष्ट्रमंडल खेल, 2022 में स्वर्ण पदक जीता।

x. सुश्री लवली चौबे, लॉन बॉल्स - उन्होंने राष्ट्रमंडल खेल, 2022 में स्वर्ण पदक जीता।

ख. झारखंड राज्य के पैरा-एथलीटों की अंतरराष्ट्रीय उपलब्धियां:

- i. सुश्री रूपा रानी तिर्की - लॉन बॉल, राष्ट्रमंडल खेल, 2022 में स्वर्ण पदक, एशियाई चैंपियनशिप, 2023 में 1 स्वर्ण और 1 रजत तथा एशियाई चैंपियनशिप, 2024 में 1 कांस्य पदक।

- ii. सुश्री लवली चौबे - लॉन बॉल, राष्ट्रमंडल खेल, 2022 में 1 स्वर्ण पदक, एशियाई चैंपियनशिप, 2023 में 1 स्वर्ण और 1 रजत
- iii. श्री चंदन कुमार सिंह, लॉन बॉल- राष्ट्रमंडल खेल, 2022 में रजत पदक, एशियाई चैंपियनशिप, 2023 में 1 कांस्य और एशियाई चैंपियनशिप, 2024 में 1 स्वर्ण पदक।
- iv. श्री सुनील बहादुर, लॉन बॉल - 2024 एशियाई चैंपियनशिप 1 स्वर्ण, 2023 एशियाई चैंपियनशिप - कांस्य और राष्ट्रमंडल खेल - 1 रजत।
- v. श्री दिनेश कुमार, लॉन बॉल - राष्ट्रमंडल खेल, 2022 में 1 रजत, एशियाई चैंपियनशिप, 2023 में 1 कांस्य।

ग. वित्तीय वर्ष 2024-25 में झारखंड राज्य के खेलो इंडिया एथलीटों की अंतरराष्ट्रीय उपलब्धियां

एथलीट का नाम	लिंग	विधा	पदक		
			स्वर्ण	रजत	कांस्य
सुश्री रजनी केरकेट्टा	महिला	हॉकी	1	0	0
सुश्री ब्यूटी डुंगडुंग	महिला	हॉकी	1	0	0
सुश्री बिनिमा धान	महिला	हॉकी	1	0	0
श्री बाबूलाल हैम्ब्रम	पुरुष	भारोत्तोलन	0	1	0
श्री बाबूलाल हेम्ब्रम	पुरुष	भारोत्तोलन	1	0	0
श्री बाबूलाल हेम्ब्रम	पुरुष	भारोत्तोलन	0	1	0

घ. एसटीसी रांची, एथलीट उपलब्धियां:

एथलीट का नाम	विधा	प्रतियोगिता	उपलब्धि
सुश्री नीतू लिंडा	फुटबॉल	साउथ एशियन फुटबॉल फेडरेशन अंडर 19 2024	स्वर्ण
		एशियन फुटबॉल अंडर 20 2023	प्रतिभागिता
		साउथ एशियन फुटबॉल फेडरेशन अंडर 20 2023	प्रतिभागिता
सुश्री अंजलि मुंडा	फुटबॉल	एशियन फुटबॉल कंफेडरेशन अंडर 20 2023	प्रतिभागिता
		साउथ एशियन फुटबॉल कंफेडरेशन अंडर 20 2023	प्रतिभागिता

		फीफा विश्व कप महिला अंडर 17 2022	प्रतिभागिता

ड.. एसटीसी हजारीबाग एथलीट की उपलब्धियां :

एथलीट का नाम	विधा	प्रतियोगिता	उपलब्धि
श्री उज्ज्वल धामा	तीरंदाजी	कैडेट विश्व चैम्पियनशिप, 2023	कांस्य

च. झारखंड के कुछ अन्य खिलाड़ी जिन्होंने हॉकी विधा में अच्छा प्रदर्शन किया है:

एथलीट का नाम	एनसीओई	प्रतियोगिता	उपलब्धि
सुश्री दीपिका सोरेंग	एनसीओई दिल्ली	एशियाई खेल	प्रतिभागिता
		एशिया कप	स्वर्ण
		जूनियर विश्व कप	प्रतिभागिता
सुश्री ब्यूटी डुंगडुंग	एनसीओई बेंगलुरु	जूनियर एशिया कप	स्वर्ण
		जूनियर विश्व कप	प्रतिभागिता
सुश्री बिनिमा धान	एनसीओई बेंगलुरु	जूनियर एशिया कप	स्वर्ण
सुश्री रजनी करकेटा	एनसीओई बेंगलुरु	जूनियर एशिया कप	स्वर्ण
सुश्री रोपनी कुमारी	एनसीओई भोपाल	जूनियर विश्व कप	प्रतिभागिता
सुश्री महिमा टेटे	एनसीओई बेंगलुरु	जूनियर विश्व कप	प्रतिभागिता

मृदा खनन

1114. श्री उमेशभाई बाबूभाई पटेल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को संघ राज्यक्षेत्र दीव में दीव हवाई अड्डे और फुदम गौशाला के पास मृदा का खनन किए जाने की जानकारी है;
- (ख) यदि हां, तो इस संबंध में क्या कार्रवाई की गई है और यदि नहीं, तो क्या इस संबंध में जांच की जाएगी;
- (ग) क्या सरकार ने उपरोक्त संपत्ति से मृदा खनन की स्वीकृति दे दी है;

(घ) यदि हां, तो आदेश की प्रति सहित उपर्युक्त संपत्ति से मृदा खनन से अर्जित रॉयल्टी आय की पूरी जानकारी देने वाले आदेश का ब्यौरा क्या है; और

(ङ) इस पर स्वीकृति के लिए की-गई-कार्रवाई की सम्पूर्ण जानकारी क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ङ) दादरा एवं नगर हवेली तथा दमन एवं दीव के संघ राज्यक्षेत्र प्रशासन से प्राप्त जानकारी के अनुसार, दीव हवाई अड्डे और फुदम गौशाला के निकट कोई मृदा खनन गतिविधि नहीं की गई है। दमन एवं दीव के उप वन संरक्षक ने भी रिपोर्ट दी है कि संघ राज्यक्षेत्र दीव में दीव हवाई अड्डे और फुदम गौशाला के निकट अधिसूचित वन क्षेत्र के अंदर मृदा खनन से संबंधित कोई घटना नहीं देखी गई है।

यूटी प्रशासन ने यह भी सूचित किया है कि दिनांक 31.01.2022, दिनांक 15.11.2022 और दिनांक 09.10.2023 को आयोजित एयरफील्ड पर्यावरण समिति (गृह मंत्रालय द्वारा जारी पत्र संख्या 53/1/80-सार्वजनिक दिनांक 7 मई, 1980 के अनुसार गठित) की बैठकों में, हवाई यातायात सेवा प्रभारी ने दीव हवाई अड्डे की चारदीवारी के साथ रेत डंपिंग के बारे में मुद्दा उठाया था और हवाई अड्डे की चारदीवारी से दूर रेत डंपिंग के लिए उपयुक्त स्थान का अनुरोध किया था क्योंकि यह बाहर से चारदीवारी की प्रभावी ऊंचाई को कम करके विमान संचालन के लिए गंभीर खतरा पैदा कर रहा था। हवाई यातायात सेवा प्रभारी द्वारा उठाई गई सुरक्षा चिंताओं को ध्यान में रखते हुए और एयरफील्ड पर्यावरण समिति के अध्यक्ष अर्थात् कलेक्टर, दीव द्वारा जारी निर्देशों के अनुसार, हवाई अड्डे की चारदीवारी से रेत हटा दी गई है और इसका उपयोग लोक निर्माण विभाग द्वारा सरकारी परियोजना स्थलों की बैकफिलिंग के लिए किया गया है। फुदम गौशाला में, केवल गौशाला भूखंड का समतलीकरण किया गया है।

पर्यावरण स्वीकृति न मिलने के कारण लंबित परियोजनाएं

1115. श्री चन्द्र प्रकाश जोशी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या देश में केंद्रीय या राज्य सरकार की कोई परियोजना वन और पर्यावरण स्वीकृति न मिलने के कारण लंबित है, यदि हां, तो तत्संबंधी राज्यवार ब्यौरा क्या है;
- (ख) राजस्थान राज्य में सरकार के विचाराधीन योजनाओं के नाम क्या हैं; और
- (ग) इन योजनाओं की स्थिति क्या है और सरकार द्वारा इन पर कब तक निर्णय लिए जाने की संभावना है ?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (ग) पर्यावरण प्रभाव आकलन (ईआईए) अधिसूचना, 2006, यथासंशोधित, में निर्धारित प्रावधानों के अनुसार प्रस्तावों का मूल्यांकन विशेषज्ञ मूल्यांकन समिति (ईएसी) या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति (एसईएसी) द्वारा किया जाता है, जिसमें सार्वजनिक परामर्श में उठाए गए मुद्दों सहित परियोजना में शामिल सभी पर्यावरणीय प्रभावों पर विचार किया जाता है। मंत्रालय या राज्य पर्यावरण प्रभाव आकलन प्राधिकरण (एसईआईए) द्वारा ईएसी/एसईएसी की सिफारिश के आधार पर, परियोजनाओं पर पर्यावरण मंजूरी (ईसी) के लिए अनुमोदन या अन्यथा के लिए आगे विचार किया जाता है। इसी प्रकार, वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के प्रावधानों के अंतर्गत किसी भी गैर-वानिकी प्रयोजन के लिए वन भूमि के अपवर्तन की मंजूरी वन (संरक्षण एवं संवर्धन) नियम, 2023 में निर्धारित प्रक्रिया और इस संबंध में जारी दिशा-निर्देशों के अनुसार दी जाती है। पर्यावरण मंजूरी (ईसी) और वन मंजूरी (एफसी) प्रदान करना एक सतत प्रक्रिया है और निर्दिष्ट समयसीमा के अनुसार हर प्रकार से पूर्ण प्रस्तावों पर अनुमोदन के लिए विचार किया जाता है।

दिनांक 04.02.2025 को प्राप्त परिवेश पोर्टल पर उपलब्ध जानकारी के अनुसार, 2006 की अधिसूचना के प्रावधानों के अनुसार, केंद्र/राज्य सरकारों (संलग्न **विवरण** में) से संबंधित कुल 331 प्रस्ताव मंत्रालय और संबंधित एसईआईए को प्रस्तुत किए गए हैं।

राजस्थान राज्य के लिए पर्यावरण मंजूरी प्रक्रिया से संबंधित कोई भी योजना वर्तमान में मंत्रालय में विचाराधीन नहीं है। तथापि, राजस्थान से निम्नलिखित दो प्रस्ताव अर्थात् जयपुर जिले में बिचून

औद्योगिक क्षेत्र का विकास और बूंदी जिले में नए ग्रीन फील्ड हवाई अड्डे का निर्माण, केन्द्रीय स्तर पर प्रस्तुत किए गए हैं। उपर्युक्त प्रावधानों के अनुसार, पर्यावरणीय मंजूरी (ईसी) और वन मंजूरी (एफसी) पर्यावरण और वन संबंधी मुद्दों पर विचार करने तथा ईएमपी में निर्धारित शमन उपायों सहित उचित पर्यावरणीय सुरक्षा उपायों को शामिल करने के बाद प्रदान की जाती है।

विवरण

केंद्र सरकार/राज्य सरकार से संबंधित पर्यावरणीय स्वीकृति के प्रस्तावों की संख्या

क्र.सं.	राज्य का नाम	मंत्रालय को प्रस्तुत किए गए प्रस्तावों की संख्या	एसईआईए को प्रस्तुत किए गए प्रस्तावों की संख्या
1.	आंध्र प्रदेश	-	04
2.	अरुणाचल प्रदेश	-	03
3.	असम	-	12
4.	बिहार	-	02
5.	चंडीगढ़	01	-
6.	छत्तीसगढ़	-	03
7.	दिल्ली	03	-
8.	गुजरात	-	13
9.	हरियाणा	-	02
10.	हिमाचल प्रदेश	-	01
11.	झारखंड	-	01
12.	कर्नाटक	-	04
13.	केरल	01	02
14.	मध्य प्रदेश	-	04
15.	महाराष्ट्र	-	193
16.	ओडिशा	-	26
17.	पंजाब	-	06
18.	राजस्थान	02	24
19.	तमिल नाडु	-	06
20.	तेलंगाना	-	11
21.	उत्तर प्रदेश	-	03
22.	उत्तराखंड	-	04
	कुल	07	324

**CONSERVATION AND PROMOTION OF NASHIK'S CULTURAL AND
ARCHAEOLOGICAL HERITAGE**

1116. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government recognizes Nashik's immense archaeological and cultural significance, with its ancient temples, forts, heritage sites and the Godavari river and if so, the steps taken by the Government for their conservation, restoration and repairs;
- (b) whether the Government acknowledges the importance of preserving Nashik's rich cultural heritage, particularly in light of the upcoming Kumbh Mela 2027 and if so, whether substantial funds will be allocated for this purpose;
- (c) if so, the details of ongoing and proposed projects for the conservation of Nashik's cultural and archaeological sites, along with timelines for their completion;
- (d) whether the Government proposes to establish a regional centre of the Archaeological Survey of India (ASI) in Nashik, given its historical and cultural importance, if so, the details thereof; and
- (e) whether the Government proposes to provide additional support and resources to local bodies and stakeholders for effective conservation efforts, ensuring community involvement and expert guidance, if so, the detail thereof?

**THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI
GAJENDRA SINGH SHEKHAWAT):**

- (a) Archaeological Survey of India (ASI) takes all necessary steps towards conservation and maintenance work, including provision of amenities, at 11

protected monuments/sites in Nashik District of Maharashtra as per the requirement and availability of resources.

(b) Conservation and preservation of the protected monument is a continuous process. Adequate funds are allotted as per the requirements of the protected monuments and approved Annual Conservation Programme (ACP) for the upkeep of the protected monuments.

(c) The details of conservation, and maintenance work carried out at centrally protected monuments of Nashik District are given in the enclosed **Statement**.

(d) No such proposal is under consideration of Government.

(e) ASI undertakes conservation and developmental works on the Monuments, which in turn generate opportunities of employment for local manpower as well as skilled craftsmen/artisans, thus ensuring community involvement. Also, as per requirement, ASI takes the assistance of organisations of repute such as IITs/CBRI (Central Building Research Institute) for specific studies.

STATEMENT

The details of conservation and maintenance work carried out at centrally protected monuments of Nashik District

2019-20

Name of Monument	Name of Works
Pandavlena caves	Providing Tourist Facilities Like Benches, Dust-bins, Signages etc at Pandavlena caves at Nashik, Dist-Nashik
	Providing rain water drains and repairs to cave no-13 to 24 at Pandav Lena caves, Nashik
	Providing approach pathway and steps from bottom of hillock towards the hill top of Pandavlena caves, Nashik

Old group of temples (1-15) at Anjaner, Dist – Nashik	Repairs and conservation of Old group of temples (1-15) at Anjaner, Dist – Nashik
	Restoration and conservation of temple nos. 4,5,13,15and16 at Old group of temple at Anjaner, Dist – Nashik

2020-21

Name of Monument	Name of Works
Pandavlana cave Nashik	Providing approach pathway and steps from bottom of hillock towards the hill top of Pandavlana caves, Nashik
Old group of temple (1-15) at Anjaneri Nashik	Old group of temple (1-15) at Anjaneri Nashik

2021-22

Name of Monument	Name of Works
Hindu temple at Deothan, Dist. Nashik .	Conservation of Hindu temple at Deothan.
Old group of temples at Anjaneri, Dist. Nashik	Repairs to Old group of temples at Anjaneri.
Pandavlana caves at Nashik	Providing approach pathway and steps from bottom to hillock towards the hill top of Pandavlana caves at Nashik
	Providing rain water drain and repairs to caves no. 13 to 24 at Pandavlana caves at Nashik

2022-23

Name of Monument	Name of Works
Old group of temples at Anjaneri, Dist.-Nashik	SR to old group of temples at Anjaneri, Dist.-Nashik (Group-01, Temple no.-06)
	SR to old group of temples at Anjaneri, Dist.-Nashik (Group-02, Temple no.-01)
Pandavlana Caves, Dist. Nashik	Providing tourist facilities at Pandavlana Caves, Nashik
Gondeshwar temple Sinnar, Dist– Nashik .	Public amenities at Gondeshwar temple at Sinnar, Dist - Nashik

2023-24

Name of Monument	Name of Works
Aishwar temple at Sinnar, Dist– Nashik .	MW (P) Providing M.S. grill fencing to protected area at Aishwar temple at Sinner, Dist - Nashik
	MW to Public amenities at Aishwar temple at Sinnar, Dist - Nashik
Ankai caves, Dist– Nashik .	MW (P) Tourist facilities at Ankai caves at Manmad, Dist - Nashik
Pandavlana caves, Dist - Nashik	Construction of toilet at Pandavlana caves at Nashik
	MW to Construction of retaining wall and pathway beyond cave no. 25 Pandavlana caves at Nashik
Hindu temple at Devthan	Conservation of Hindu temple at Devthandist – Nashik
Old group of temples at Anjaneri	Repairs to Old group of temples at Anjaneri.

SPORTS ACADEMY AND TRAINING CENTRE IN MURSHIDABAD**1117. SHRI ABU TAHER KHAN:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has allocated funds for the development of sports infrastructure training and coaching facilities for youth in West Bengal particularly in Murshidabad Parliamentary Constituency;
- (b) if so, the details thereof, year-wise; and
- (c) the steps taken or proposed to be taken by the Government to promote rural youth in sports activity to set up National Sports Academy in Murshidabad Parliamentary Constituency in West Bengal?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (b) 'Sports' being a State subject, the responsibility of development of Sports infrastructure, training and coaching facilities rests primarily with the State/Union Territory Governments. Central Government only supplements their efforts by bridging critical gaps. Funds are allocated scheme-wise and not State-wise in this Ministry.

Details of funds allocated under the sports development schemes/programmes of this Department during the last three years are at **Statement.**

(c) No such proposal is under consideration for setting up of National Sports Academy in Murshidabad Parliamentary Constituency in West Bengal. However, 2 National Centre of Excellence (NCoEs), 4 SAI Training Centres (STCs) and 2 Extension Centres are operational in the State of West Bengal for imparting training to athletes. A total of 398 athletes (boys and girls) are being trained in above centres. Further, under the Khelo India Scheme, 13 Khelo India Centres (KICs) and

10 Khelo India Accredited Academies (AAs) notified in the State of West Bengal. A total of 112 athletes (boys and girls) are being trained in above centres.

STATEMENT

Funds allocated under the sports development schemes/programmes of the Department of Sports during the last three years

Financial Year	Budget Allocation (in ₹ crore)
2021-22	1993.00
2022-23	1907.69
2023-24	2380.86

आरक्षित श्रेणियों की रोजगार स्थिति

1118. श्री देवेश शाक्य:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या पिछले दस वर्षों के दौरान देश में शहरी और ग्रामीण क्षेत्रों में बेरोजगार व्यक्तियों की संख्या में भारी वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) पिछले दस वर्षों के दौरान उत्तर प्रदेश राज्य में अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी), अन्य पिछड़ी जाति (ओबीसी) और आर्थिक रूप से कमजोर वर्गों (ईडब्ल्यूएस) के बीच बेरोजगारी के संख्यात्मक अनुपात का ब्यौरा क्या है;
- (ग) उक्त अनुपात को देखते हुए बेरोजगारी दूर करने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (घ) रोजगार के अवसरों में असमानता को देखते हुए भर्ती की प्रक्रिया में तेजी लाने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं; और
- (ङ) क्या बेरोजगारी की समस्या से निपटने के लिए सरकारी विभागों में कोई नीति मौजूद है, यदि हां, तो उसका ब्यौरा क्या है और यदि नहीं, तो इसे कब तक पेश किए जाने की संभावना है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ड): रोजगार और बेरोजगारी पर आधिकारिक डेटा वार्षिक आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) के माध्यम से एकत्र किया जाता है, जो 2017-18 से सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा आयोजित किया जाता है। सर्वेक्षण अवधि प्रतिवर्ष जुलाई से जून होती है।

नवीनतम उपलब्ध वार्षिक पीएलएफएस रिपोर्ट के अनुसार, वर्ष 2017-18 से 2023-24 के दौरान सामान्य स्थिति के आधार पर 15 वर्ष और उससे अधिक आयु के व्यक्तियों की अनुमानित बेरोजगारी दर (यूआर) ग्रामीण क्षेत्र में 5.3% से घटकर 2.5% और शहरी क्षेत्रों में 7.7% से घटकर 5.1% हो गई है।

नवीनतम पीएलएफएस रिपोर्ट के अनुसार, श्रम बल भागीदारी दर (एलएफपीआर), कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) जो विभिन्न सामाजिक समूहों अर्थात् अनुसूचित जाति (एससी), अनुसूचित जनजाति (एसटी) और अन्य पिछड़ा वर्ग (ओबीसी) की उत्तर प्रदेश राज्य सहित सामान्य स्थिति के आधार पर रोजगार और बेरोजगारी दर (यूआर) को दर्शाता है, निम्नानुसार है:

(%) में

सामाजिक समूह	सर्वेक्षण अवधि					
	2017-18			2023-24		
	एलएफपीआर	डब्ल्यूपीआर	यूआर	एलएफपीआर	डब्ल्यूपीआर	यूआर
एससी	37.6	35.2	6.3	45.1	43.6	3.3
एसटी	41.8	40.0	4.3	53.0	52.0	1.9
ओबीसी	36.2	34.1	6.0	44.4	43.0	3.1

उपरोक्त तालिका इंगित करती है कि विभिन्न सामाजिक समूहों के लिए वर्ष 2017-18 से 2023-24 के दौरान एलएफपीआर और डब्ल्यूपीआर में वृद्धि हुई है, जबकि इसी अवधि के दौरान यूआर में कमी आई है।

जहां तक केन्द्र सरकार में रोजगार अवसरों का संबंध है, अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी), अन्य पिछड़े वर्गों (ओबीसी) और आर्थिक रूप से कमजोर वर्गों (ईडब्ल्यूएस) को क्रमशः 15%, 7.5%, 27% और 10% आरक्षण खुली प्रतियोगिता द्वारा अखिल भारतीय स्तर पर सीधी भर्ती द्वारा भरे जाने वाले सिविल पदों और सेवाओं में प्रदान किया जाता है। जहां तक सरकार में रिक्त पदों का संबंध है, यह उल्लेखनीय है कि विभिन्न मंत्रालयों/विभागों में आरक्षित श्रेणी की रिक्तियों सहित रिक्त पदों की उत्पत्ति और उन्हें भरा जाना एक निरंतर प्रक्रिया है।

रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार करना सरकार की प्राथमिकता है। तदनुसार, भारत सरकार ने देश में रोजगार सृजन के लिए विभिन्न कदम उठाए हैं।

सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार समाज के वंचित और हाशिये पर रहने वाले वर्गों, विशेष रूप से एससी और ओबीसी समुदाय के उत्थान और सशक्तिकरण के लिए प्रयास कर रहा है। सामाजिक न्याय और अधिकारिता मंत्रालय द्वारा 2014-2015 में अपनी तरह का पहला, अनुसूचित जातियों के लिए वेंचर कैपिटल फंड (वीसीएफ-एससी) शुरू किया गया था। 2017-2018 में पिछड़ा वर्ग के लिए इसी तरह की योजना (वीसीएफ-बीसी) शुरू की गई थी। वीसीएफ-एससी और वीसीएफ-बीसी के अंतर्गत क्रमशः 4% और 6% की कूपन दर पर 10 लाख रुपये से 15 करोड़ रुपये तक की वित्तीय सहायता प्रदान की जाती है। यह योजना पूरे देश में मान्य है।

इन योजनाओं का उद्देश्य अन्य बातों के साथ-साथ अनुसूचित जाति और पिछड़े वर्ग के उद्यमियों को रियायती दर पर वित्त प्रदान करना है जो समाज के लिए धन और मूल्य का सृजन करेंगे और साथ ही अपने लाभप्रद व्यवसायों का संवर्धन करेंगे, जिससे इन समुदायों के लिए प्रत्यक्ष और अप्रत्यक्ष रोजगार सृजन भी बढ़ेगा।

श्रम और रोजगार मंत्रालय विशेष रूप से अनुसूचित जाति/अनुसूचित जनजाति के युवाओं के लिए देश भर में 25 राष्ट्रीय करियर सेवा केन्द्रों (एनसीएससी-एससी/एसटी) के नेटवर्क के माध्यम से रोजगार चाहने वालों के लिए “वेलफेयर ऑफ एससी/एसटी योजना” को कार्यान्वित कर रहा है जिसका उद्देश्य नौकरी के इच्छुक एससी/एसटी के युवाओं को श्रम बाजार की मांगों के अनुरूप तैयार करने हेतु भर्ती पूर्व प्रशिक्षण, व्यावसायिक परामर्श, करियर सलाह और कम्प्यूटर ट्रेनिंग इत्यादि द्वारा उनकी नियोजनीयता को बढ़ाना है।

भारत सरकार के विभिन्न मंत्रालय/विभाग जैसे सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय, ग्रामीण विकास मंत्रालय, आवासन और शहरी कार्य मंत्रालय, वित्त मंत्रालय, वस्त्र मंत्रालय, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय आदि जैसे विभिन्न रोजगार सृजन योजनाएं/कार्यक्रम जैसे प्रधान मंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), पं. दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्व-रोजगार और प्रशिक्षण संस्थान (आरएसईटीआई), दीन दयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), प्रधान मंत्री मुद्रा योजना (पीएमएमवाई) आदि कार्यान्वित कर रहे हैं जिनके तहत रोजगार सृजन को बढ़ावा देने के लिए पूंजीगत व्यय में वृद्धि शामिल है। भारत सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों के ब्यौरे को https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

वन्यजीव क्षेत्रों की घोषणा

1119. श्री भजन लाल जाटव:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) किसी भी क्षेत्र को वन्यजीव क्षेत्र घोषित करने के मानदंड क्या हैं;
- (ख) क्या वन्यजीव क्षेत्रों में रहने वाले लोगों को उनकी भूमि के बदले में राजस्व विभाग द्वारा कोई मुआवजा दिया जाता है या कोई अन्य भूमि आवंटित की जाती है;

(ग) यदि हां, तो राजस्थान के करौली, धौलपुर और भरतपुर में तथा अन्य स्थानों पर ऐसे कितने मामले सामने आए हैं; और

(घ) संबंधित व्यक्तियों को कितनी मुआवज़ा राशि प्रदान की गई या संबंधित व्यक्तियों को किसी अन्य स्थान पर भूमि उपलब्ध कराने हेतु की-गई-कार्रवाई की तिथि क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) संरक्षित क्षेत्र जैसे अभयारण्य, राष्ट्रीय उद्यान, संरक्षण रिजर्व और सामुदायिक रिजर्व वन्य जीव (संरक्षण) अधिनियम, 1972 के अध्याय IV में निहित प्रावधानों के अनुसार घोषित किए जाते हैं।

(ख) से (घ) मंत्रालय वन्यजीव पर्यावासों के एकीकृत विकास (सीएसएस-आईडीडब्ल्यूएच) की केन्द्र प्रायोजित योजनाओं के अंतर्गत अभयारण्यों, राष्ट्रीय उद्यानों या बाघ अभयारण्यों से स्वैच्छिक पुनर्स्थापना/पुनर्वास के लिए राज्यों/संघ राज्य क्षेत्रों को 15 लाख रुपये प्रति परिवार या इतनी ही राशि के लिए भूमि पैकेज की दर से वित्तीय सहायता प्रदान करता है। राजस्थान राज्य सरकार से करौली, धौलपुर और भरतपुर जिलों के संबंध में इस योजना के अंतर्गत वित्तीय सहायता मांगने से संबंधित कोई प्रस्ताव प्राप्त नहीं हुआ है।

देश में खेलो इंडिया योजना

1120. श्री ज्ञानेश्वर पाटील:

श्री संदिपनराव आसाराम भुमरे:

श्रीमती कलाबेन मोहनभाई देलकर:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश और दादरा और नगर हवेली सहित देश में खेलो इंडिया योजना के तहत स्थापित खेलो इंडिया केंद्रों कुल संख्या कितनी है;

(ख) इस योजना के तहत पहचाने गए युवा एथलीटों की संख्या और मध्य प्रदेश और महाराष्ट्र के संभाजीनगर (औरंगाबाद) सहित देश में प्रशिक्षण और वित्तीय सहायता प्रदान किए गए एथलीटों की संख्या क्या है;

(ग) मध्य प्रदेश सहित देश में उक्त योजना के तहत अब तक कितनी वित्तीय सहायता आवंटित की गई है;

(घ) मध्य प्रदेश और महाराष्ट्र के संभाजीनगर (औरंगाबाद) सहित देश में विभिन्न खेलों में प्रतिभागियों की संख्या के साथ खेलो इंडिया विश्वविद्यालय और खेलो इंडिया स्कूल खेलों के कार्यान्वयन में प्रगति का विवरण क्या है; और

(ङ) सरकार द्वारा विशेषरूप से खेलो इंडिया योजना के माध्यम से उक्त राज्यों और केंद्रशासित प्रदेशों सहित देश के ग्रामीण और वंचित क्षेत्रों में खेल के बुनियादी ढांचे में सुधार के लिए क्या कदम उठाए गए हैं और इन क्षेत्रों में कितनी नई सुविधाएं प्रदान की गई हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख): मध्य प्रदेश, महाराष्ट्र और संघ राज्य क्षेत्र दादरा और नगर हवेली सहित देश भर में स्थापित खेलो इंडिया केंद्रों की कुल संख्या तथा पहचाने गए और प्रशिक्षण व वित्तीय सहायता प्राप्त युवा एथलीटों की संख्या का विवरण मंत्रालय के डैशबोर्ड पर <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers> पर पब्लिक डोमेन में उपलब्ध है।

(ग) इस मंत्रालय में निधियों का आवंटन स्कीम-वार किया जाता है, न कि राज्य-वार। पिछले तीन वर्षों के दौरान मध्य प्रदेश राज्य सहित खेलो इंडिया स्कीम के अंतर्गत आवंटित निधियों का विवरण निम्नानुसार है:

(करोड़ रु. में)

क्र. सं.	वित्तीय वर्ष	आवंटित धनराशि
1	2021-22	869.00

2	2022-23	600.00
3	2023-24	880.00

(घ) खेलो इंडिया स्कीम के "खेल प्रतियोगिता और प्रतिभा विकास" घटक के अंतर्गत, खेलो इंडिया स्कूल/युवा खेलों के छह संस्करण और खेलो इंडिया विश्वविद्यालय खेलों के चार संस्करण अब तक आयोजित किए जा चुके हैं। प्रतिभागियों की संख्या और इन खेलों में शामिल क्षेत्रों का ब्यौरा संलग्न **विवरण** में दिए गए हैं।

(ङ) खेलो इंडिया स्कीम के "खेल अवसंरचना के निर्माण और उन्नयन" घटक के अंतर्गत, यह मंत्रालय खेल उपकरणों के साथ-साथ खेल परिसर, सिंथेटिक एथलेटिक ट्रैक, सिंथेटिक हॉकी मैदान, सिंथेटिक टर्फ फुटबॉल मैदान, बहुउद्देशीय हॉल, स्विमिंग पूल आदि जैसे मूलभूत खेल अवसंरचना के निर्माण के लिए वित्तीय सहायता प्रदान करता है। उक्त राज्यों संघ राज्य क्षेत्रों के ग्रामीण और वंचित क्षेत्रों सहित देश भर में खेलो इंडिया स्कीम के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है। इसके साथ ही, खेल अवसंरचना का निर्माण और उन्नयन खेलो इंडिया स्कीम के तहत एक सतत प्रक्रिया है और यह पात्र संस्थाओं से प्राप्त प्रस्तावों पर निर्भर है।

विवरण

प्रतिभागियों की संख्या और इन खेलों में शामिल क्षेत्रों का ब्यौरा

क्र. सं.	स्पर्धा का नाम	मेजबान राज्य	भाग लेने वाले एथलीटों की संख्या
1.	खेलो इंडिया स्कूल गेम्स, 2018	नई दिल्ली	3507
2.	खेलो इंडिया यूथ गेम्स, 2019	महाराष्ट्र	5923
3.	खेलो इंडिया यूथ गेम्स, 2020	असम	6130
4.	खेलो इंडिया यूथ गेम्स, 2021	हरियाणा	4684
5.	खेलो इंडिया यूथ गेम्स, 2022	मध्य प्रदेश	4783

6.	खेलो इंडिया यूथ गेम्स, 2023	तमिलनाडु	4454
7.	खेलो इंडिया यूनिवर्सिटी गेम्स, 2020	ओडिशा	3166
8.	खेलो इंडिया यूनिवर्सिटी गेम्स, 2021	कर्नाटक	3894
9.	खेलो इंडिया यूनिवर्सिटी गेम्स, 2022	उत्तर प्रदेश	3613
10.	खेलो इंडिया यूनिवर्सिटी गेम्स, 2023	पूर्वोत्तर राज्य	3658

PM SHRI SCHOOLS IN KARNATAKA

1121. SHRI G. KUMAR NAIK:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of schools selected under the PM Schools for Rising India (PM SHRI) Scheme in Karnataka, district-wise;
- (b) the mechanism in place to monitor the implementation and progress of the scheme, particularly in improving infrastructure and learning outcomes;
- (c) the measurable outcomes achieved so far under the scheme, including its impact on reducing school dropout rate and improving foundational literacy and numeracy skills; and
- (d) whether any mid-term review or impact assessments has been conducted by the Government in this regard, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a): A total of 555 PM SHRI schools have been selected in the State of Karnataka. The district-wise number of PM SHRI schools in the State of Karnataka

are given in the enclosed **Statement**. The details of 555 PM SHRI schools may be accessed on the website of PM SHRI Scheme at the link: <https://pms shri.education.gov.in/state>.

(b): Under the PM SHRI scheme, there is a provision of PRABANDH (Project Appraisal, Budgeting, Achievements and Data Handling System) portal and SQAF (School Quality Assessment Framework) to monitor the implementation and progress of the scheme, including the improvement in infrastructure and learning outcomes.

The PRABANDH portal of the PM SHRI Scheme has a provision for updating progress of infrastructure from time to time by States/UTs/KVS/NVS. Further, SQAF has been developed as per recommendations of National Education Policy (NEP), 2020, indicating the level of proficiency to be achieved by each PM SHRI school. SQAF is divided into six main domains, based on the six pillars of the PM SHRI Scheme, aligned with NEP 2020: Curriculum, Pedagogy, and Assessment; Access and Infrastructure; Human Resources and School Leadership; Inclusive Practices and Gender Equity; Management, Monitoring, and Governance and Beneficiary Satisfaction.

(c): The PM SHRI scheme includes several initiatives to reduce dropout rates and improve foundational literacy and numeracy. PM SHRI schools create a joyful learning environment by integrating art, sports, and toy-based pedagogies. There are provisions for Teaching-learning materials (TLM), including toys, puzzles, storybooks, and art and craft resources, BaLA features, child-friendly furniture, and outdoor play materials to create engaging learning spaces. There are provisions for

strengthening educational infrastructure through establishing Atal tinkering labs, science labs, ICT labs, digital libraries, vocational labs, and sports facilities, etc. ensuring safe and stimulating learning environment for students. It also has a provision for child tracking mechanisms to monitor attendance and reduce dropout rates.

(d): A School Quality Assessment Framework (SQAF) has been developed as per recommendations of National Education Policy (NEP), 2020, indicating the level of proficiency to be achieved by each PM SHRI school. SQAF is divided into six main domains, based on the six pillars of the PM SHRI Scheme, aligned with NEP 2020. Regular monitoring of the same is done by States/UTs and the Centre.

STATEMENT

The district wise number of PM SHRI schools selected in Karnataka is as follows:

Sl. No.	Name of District	Number of PM SHRI schools
1	BAGALKOTE	31
2	BALLARI	19
3	BELAGAVI	53
4	BENGALURU RURAL	9
5	BENGALURU URBAN	15
6	BIDAR	11
7	CHAMARAJANAGARA	12
8	CHIKKABALLAPURA	15
9	CHIKKAMAGALURU	16
10	CHITRADURGA	14
11	DAKSHINA KANNADA	20
12	DAVANGERE	12
13	DHARWAD	19
14	GADAG	20

15	HASSAN	17
16	HAVERI	23
17	KALABURAGI	20
18	KODAGU	7
19	KOLAR	10
20	KOPPAL	16
21	MANDYA	12
22	MYSURU	20
23	RAICHUR	18
24	RAMANAGARA	11
25	SHIVAMOGGA	14
26	TUMAKURU	20
27	UDUPI	13
28	UTTARA KANNADA	25
29	VIJAYANAGAR	13
30	VIJAYAPURA	32
31	YADGIR	18
Grand Total		555

ENFORCEMENT OF WILDLIFE PROTECTION LAW

1122. DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government has any plan to strengthen existing wildlife protection law by alleging the Wildlife Protection Act Schedule with the IUCN Red Data Book to ensure better production of threatened species;
- (b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has taken any measures to improve training and coordination among various enforcement agencies such as custom police, border security force and coast guard in detecting and prosecuting wildlife related crimes; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) The Wild Life (Protection) Act, 1972 has been amended in 2022. This amendment also included rationalization of Schedules appended to the Act, based on inputs from Scientific Institutes like Zoological Survey of India, Wildlife Institute of India, etc.

(c) and (d) The Central Government has constituted the Wild Life Crime Control Bureau (WCCB) in accordance with section 38Y of the Wild Life (Protection) Act, 1972. The WCCB is mandated to co-ordinate with various officers, State Governments and other authorities in connection with the enforcement of the provisions of the Act and also conduct capacity building for scientific and professional investigation into wildlife crimes.

The WCCB regularly conducts training/capacity building programmes and meetings with different law enforcement agencies and other stakeholders involved in protection of wildlife and combating illegal wildlife trade.

INTERNATIONAL CO-OPERATION IN TOURISM SECTOR

1123. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any programme for the International Co-operation in the field of Tourism as it is one of the subject of the Ministry;
- (b) if so, the details thereof;
- (c) whether the Government has any plan to promote Tourism in the country through International Co-operation; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): The Government of India works with other countries to promote tourism through bilateral and multilateral arrangements that encourage information sharing, ease of travel, and other areas of cooperation for the promotion and development of tourism. India is also a member of global tourism organizations like the United Nations World Tourism Organization (UNWTO), Association of Southeast Asian Nations (ASEAN), Group of Twenty (G20), Group of Seven (G7), South Asian Association for Regional Cooperation (SAARC), BRICS (Brazil, Russia, India, China, and South Africa), etc. helping shape tourism policies and support sustainable travel. These efforts are to attract more tourists to India and also to strengthen cultural and economic ties with other nations, contributing to India's vision of sustainable and inclusive tourism initiatives.

India is promoted as a holistic tourism destination by showcasing its diverse offerings, including heritage, culture, spirituality, wellness, adventure and eco-tourism. To promote tourism, the Ministry undertakes several initiatives in international and domestic markets, including media campaigns, social media promotions, webinars and participation in promotional events. Additionally, Indian Missions abroad conduct various activities to attract global travellers to India's diverse tourist destinations, contribute to strengthening India's position as a preferred travel destination on the global map.

PROTECTED AREAS IN THE STATE OF SIKKIM

1124. DR. INDIRA HANG SUBBA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the total number as well as the areas of protected areas in the State of Sikkim;
- (b) the details of total funds utilized to protect and promote the Kanchenjunga National Park since its enlistment in UNESCO world heritage site, year-wise; and
- (c) whether the Department of Forest, State Government of Sikkim, has earned any revenue by value addition of Forest Produces, if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) As informed by the State Government of Sikkim, there are 8 Protected Areas.

The details are as follows:

Name of Protected Area	Area (in Sq.km)
Khangchendzonga National Park	1784 .00
Shingba Rhododendron Sanctuary	43.00
Fambonglho Wildlife Sanctuary	51.76
Kyongnosla Alpine Sanctuary	31.00
Pangolakha Wildlife Sanctuary	128.00
Kitam Bird Sanctuary	6.00
Maenam Wildlife Sanctuary	35.34
Barsey Rhododendron Sanctuary	104 .00

(b) As informed by the State Government of Sikkim, the details of the funds utilized to protect and promote the Khangchendzonga National Park since its enlistment in UNESCO world heritage site is as follows:

Name of the Scheme	Amount (Rs. in Lakhs)
Development of Wildlife Habitats	355.88
Management Action Plan for conservation and management of Khangchendzonga Biosphere Reserve	447.47
CAMPA	368.64
Secure Himalaya Project	31.25
State Grants	80.00
Green India Mission	349.49

(c) As informed by the State Government of Sikkim, Department of Forest has not earned any revenue by value addition of forest products.

राष्ट्रीय शिक्षा नीति (एनईपी) के अंतर्गत शिक्षा के स्तर में गिरावट

1125. श्री उज्ज्वल रमण सिंह:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में 5 से 11 वर्ष की आयु वर्ग के कभी स्कूल नहीं जा पाने वाले बच्चों का प्रतिशत क्या है;
- (ख) क्या देश में राष्ट्रीय शिक्षा नीति के कारण शिक्षा का स्तर धीरे-धीरे गिरने लगा है; और
- (ग) यदि हां, तो सरकार द्वारा इस संबंध में क्या कदम उठाए जा रहे हैं और बच्चों को शिक्षा के प्रति कैसे जागरूक किया जा रहा है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क): स्कूल शिक्षा और साक्षरता विभाग "शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस (यूडाईज+)" पोर्टल का रखरखाव कर रहा है। यूडाईज+ द्वारा कभी स्कूल नहीं गए बच्चों के बारे में कोई डाटा नहीं रखा जाता है। तथापि, राष्ट्रीय नमूना सर्वेक्षण कार्यालय (एनएसएसओ), सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय वर्ष 2017 से आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) आयोजित कर रहा है। पीएलएफएस वर्ष 2023-2024 की रिपोर्ट के अनुसार देश में 5-11 वर्ष की आयु के 3.06% बच्चे कभी स्कूल नहीं गए।

(ख) और (ग): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के कारण देश में शिक्षा के स्तर में गिरावट नहीं आई है। एनईपी 2020 ने सभी स्तरों पर शिक्षा की गुणवत्ता में सुधार लाने के उद्देश्य से परिवर्तनकारी सुधार पेश किए हैं। बुनियादी साक्षरता और संख्याज्ञान, समान अधिगम के अवसरों और आधुनिक शिक्षाशास्त्र की आवश्यकता को पहचानते हुए, नीति ने शिक्षा प्रणाली को और अधिक समावेशी, दक्षता-आधारित और परिणाम-उन्मुख बनाने के लिए पुनर्गठित किया है।

इन लक्ष्यों को प्राप्त करने के लिए, सरकार ने एनईपी 2020 के तहत विभिन्न पहलों को लागू किया है। स्कूलों के उन्नयन के लिए पीएम श्री (पीएम स्कूल्स फॉर राइजिंग इंडिया); सभी बच्चों के लिए

समावेशी और न्यायसंगत कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए समग्र शिक्षा; कक्षा 3 के अंत तक मूलभूत साक्षरता और संख्याज्ञान सुनिश्चित करने के लिए समझ और राष्ट्रीय बोध पठन एवं संख्याज्ञान दक्षता पहल (निपुण भारत); विद्या-प्रवेश-तीन महीने के प्ले-आधारित स्कूल तैयारी मॉड्यूल के लिए दिशानिर्देश; शिक्षा के लिए सुसंगत बहु-पद्धति पहुंच को सक्षम करने के लिए डिजिटल/ऑनलाइन/ऑन-एयर शिक्षा से संबंधित सभी प्रयासों को एकीकृत करने के लिए पीएम ई-विद्या, ई-बुक्स और ई-कंटेंट वाले वन नेशन वन डिजिटल प्लेटफॉर्म के रूप में दीक्षा (ज्ञान साझा करने के लिए डिजिटल इंफ्रास्ट्रक्चर), परख (समग्र विकास के लिए ज्ञान का निष्पादन मूल्यांकन, समीक्षा और विश्लेषण) का उद्देश्य विद्यार्थियों के मूल्यांकन को रटने की प्रक्रिया से बदलकर योग्यता-आधारित मूल्यांकन करना है; निष्ठा (विद्यालय प्रमुखों और शिक्षकों की समग्र उन्नति के लिए राष्ट्रीय पहल) 1.0, 2.0 और 3.0 का उद्देश्य संरचित शिक्षक प्रशिक्षण कार्यक्रम प्रदान करना और शिक्षण प्रभावशीलता को बढ़ाना है।

इन पहलों का प्रभाव नामांकन दरों में वृद्धि, ड्रॉपआउट स्तरों में कमी, बेहतर अवसंरचना और बेहतर शैक्षणिक प्रदर्शन में स्पष्ट है। सकल नामांकन अनुपात (जीईआर) प्राथमिक स्तर पर 93%, उच्च प्राथमिक स्तर पर 89.7%, प्रारंभिक स्तर पर 91.7% और माध्यमिक स्तर पर 77.4% तक पहुँच गया है, जबकि प्राथमिक स्तर पर ड्रॉपआउट दर घटकर 1.9%, उच्च प्राथमिक स्तर पर 5.2% और माध्यमिक स्तर पर 14.1% रह गई है। स्कूल अवसंरचना में उल्लेखनीय वृद्धि देखी गई है, जिसमें बिजली की पहुँच वर्ष 2013-14 में 53% से बढ़कर वर्ष 2023-24 में 91.8% हो गई है, इंटरनेट की उपलब्धता 7.3% से बढ़कर 53.9% और पुस्तकालय सुविधाएँ 76.4% से बढ़कर 89% हो गई हैं। अवसंरचना विकास, शिक्षक प्रशिक्षण, डिजिटल अधिगम और शिक्षा तक समान पहुँच पर ध्यान केंद्रित करते हुए, एनईपी 2020 ने अधिगम मानकों को बढ़ाने और देश की शिक्षा प्रणाली को सुदृढ़ करने, इसे अधिक प्रभावी और समावेशी बनाने में महत्वपूर्ण भूमिका निभाई है।

ALLOCATION OF GRANTS TO AUTONOMOUS BODIES

1126. DR. MALLU RAVI

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of grants allocated to various autonomous bodies functioning under the Ministry of Culture during the last three financial years, body-wise and year-wise;
- (b) whether there has been any excess demand for grants by these autonomous bodies during the said period;
- (c) if so, the details thereof, including the reasons for such excess demands and whether these demands were met; and
- (d) if the demands were not met, the details of the reasons for not providing the additional grants and the measures being taken to ensure sufficient funding for these bodies in the future?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): Details of Grants allocated to various Autonomous Bodies under the administrative control of the Ministry of Culture are given in the enclosed **Statement -I.**

(b) and (c): Yes, There has been the demands of excess budget during the said period by some Autonomous Bodies and the same have been met. Autonomous Bodies are continuously advised to enhance their internal revenue generation to meet the excess demand. Details of the excess demand and the reasons therefore are given in the enclosed **Statement-II.**

(d): Grants are allocated to ABs keeping in view the overall allocation of the Ministry and their proposed programmes/activities during the year. Additional grants sought by the ABs are met through the Supplementary demands as per the GFR provisions. However, Autonomous Bodies are continuously encouraged to enhance their internal revenue generation to meet the excess demand.

STATEMENT-I

AUTONOMOUS BODIES BE/RE FROM F.Y. BE 2021-22 TO 2023-24

(Rs. in lakh)

S.N	Organizations	BE 21-22	RE 21-22	BE 22-23	RE 22-23	BE 23-24	RE 23-24
I	Support to Akademies						
1	Sangeet Natak Akademi	5925.00	6087.00	6315.00	6660.52	6555.00	6855.00
2	Sahitya Akademi	3910.00	3787.00	3920.00	4198.16	3805.00	4055.00
3	Lalit Kala Akademi	2620.00	2558.00	2650.00	3310.80	2855.00	3255.00
4	National School of Drama	7065.00	6445.00	6975.00	4333.52	4855.00	5955.00
5	Centre for Cultural Resources and Training	2555.00	2455.00	2495.00	2495.00	2545.00	2545.00
6	Indira Gandhi National Culture for the Arts	5005.00	5330.00	5505.00	19005.00	10010.00	10010.00
7	Kalakshetra Foundation	1767.00	1872.00	1927.00	1977.00	2452.00	2662.00
8	Zonal Cultural Centers	5310.00	6419.00	6748.00	6748.00	7050.00	8208.00
	Total- Support to Akademies	34157.00	34953.00	36535.00	48728.00	40127.00	43545.00
II	Support to Museum						
9	Victoria Memorial Hall	3377.00	3029.00	3099.00	2877.00	3134.00	3134.00
10	National Council of Science Museum	13186.00	13187.00	13902.00	14592.00	17260.00	20460.51
11	Allahabad Museum	1077.00	937.00	967.00	877.00	962.00	962.00
12	Indian Institute of Heritage (IIH)-NMI	2057.00	2057.00	2087.00	1902.00	1222.00	1222.00
13	Salarjung Museum	2397.00	2397.00	2487.00	2397.00	2522.00	2522.00
14	Indian Museum	2457.00	2392.00	4040.00	3282.00	4042.49	4042.49
15	Indira Gandhi Rashtriya Manav Sanghralaya	1772.00	1652.00	1702.00	1977.00	2355.00	2355.00
16	Prime Minister Museum and Library	3058.00	3058.00	3248.00	3608.00	4242.00	4242.00
	Total- Support to Museum	29381.00	28709.00	31532.00	31512.00	35739.49	38940.00
III	Support to Libraries						
17	Raja Rammohun Roy Library Foundation	2707.00	2707.00	2752.00	3319.00	3367.00	3287.00
18	Delhi Public Library	3627.00	3237.00	3367.00	3252.00	3558.00	3538.00
19	Asiatic Society Library	2342.00	2342.00	2541.50	2261.50	2437.00	2237.00
20	Khuda Baksh Oriental Public Library	632.50	544.50	580.50	595.50	622.00	622.00
21	Rampur Raza Library	702.00	651.50	672.00	652.00	662.00	662.00
	Total- Support to Libraries	10010.50	9482.00	9913.00	10080.00	10646.00	10346.00
IV	BTI and Memorials						

22	Gandhi Smriti Darshan Samiti	1402.00	1302.00	1366.00	1602.00	1560.00	2010.00
23	Maulana Abul Kalam Azad Institute of Asian	465.00	465.00	477.00	492.00	653.50	653.50
24	Nava Nalanda Mahavihara	1309.00	1609.00	1678.00	2177.00	2555.00	3804.50
25	Central Institute of Buddhist Studies, Leh.	2946.40	2576.40	2706.50	3338.50	3198.00	3545.00
26	Central Institute of Higher Tibetan	5401.70	6283.90	4908.50	3935.50	3902.00	4032.00
27	Central Institute of Himalayan Cultural Studies, Dahung	1190.70	1151.70	1166.00	1211.00	1222.00	1352.00
28	Tabo			2.00	0.00	0.00	0.00

STATEMENT-STATEMENT-II**Details of the excess demand and the reasons therefore**

(Rs. in lakh)

		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands
1	Sangeet Natak Akademi	5925.00	6087.00	5716.87		6315.00	6660.52	6505.52	For conducting various programmes/activities	6555.00	6855.00	7105.00	Additional requirement is for fellowship awards for the year.

2	Sahitya Akademi	3910.00	3787.00	4369.77	For payment to the CPWD Bengaluru towards construction of the sales-cum-godown and setting up of Metro Book Shop at their Kempe Gowda Metro Station	3920.00	4198.16	4381.96	For conducting various programmes/activities	3805.00	4055.00	4356.59	For Festival of Letters was conducted at the large scale involving more than 1100 writers from across the nation, due to which amt of more than Rs. 4 crore was incurred and the bills are pending i.r.o. honorarium and TA to the writers and
		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustme	Reasons for excess demands	BE	RE	Funds Status after adjustme	Reasons for excess demands	BE	RE	Funds Status after adjustme	Reasons for excess demands

3	Lalit Kala Akademi	2620.00	2558.00	3022.57	For renovation work of old building of Regional Centre of Kolkata and Chennai and infrastructure development of newly built building at Regional Office, Kolkata, etc.	2650.00	3310.80	3110.80	For conducting various programmes/activities	2855.00	3255.00	3530.00	For maintenance of all regional centre and pension to staff for the month of Feb, 2024/salary to outsourced
4	National School of Drama	7065.00	6445.00	5593.58		6975.00	4333.52	4333.52		4855.00	5955.00	6255.00	For pending payment of bill related to BRM
5	Centre for Cultural Resources and Training	2555.00	2455.00	3114.36	Rs. 2cr. To CCRT towards payment of construction of CCRT Regional Centre building of Udaipur and purchase of new furniture/fixture and equipment	2495.00	2495.00	2511.20	For conducting various programmes/activities.	2545.00	2545.00	2595.00	
6	Indira Gandhi National Culture for the Arts	5005.00	5330.00	5330.00	To meet committed liabilities during the year	5505.00	19005.00	23208.82	For recoupment of advance taken of Rs.56.60 crore from Contingency fund of India in r/o IGNCA for parliament art	10010.00	10010.00	10910.00	For Prerna School, Digitization of Sampurnanand Sanskrit Vishwavidyalaya and G20

		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands
7	Kalakshetra Foundation	1767.00	1872.00	1872.00	To meet committed liabilities during the year	1927.00	1977.00	2127.00	For project sanitization, language moderation by third party agency for Mera Estimated exp. of Rs. 2.50 cr. By Kalakshetra	2452.00	2662.00	2662.00	For creation of EL Fund with LIC

8	Zonal Cultural Centers	5310.00	6419.00	6499.56	To meet committed liabilities during the year	6748.00	6748.00	6746.00		7050.00	8208.00	11019.00	For organizing program on Cultural Components(Anant Sutra,Vande Bharatam and Tableau)during 75th Republic Day Celebrations,2024

		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands
9	National Council of Science Museum	13186.00	13187.00	13287.00		13902.00	14592.00	14230.50	For development of Planetarium software by NCSM	17260.00	20460.51	20650.51	
10	Indian Institute of Heritage(IIH)-NMI	2057.00	2057.00	2057.00		2087.00	1902.00	1934.90		1222.00	1222.00	1578.75	For expenditure towards special projects and enhanced expenditure on IIH campus such as security, housekeeping, horticulture, AMC of building, generator expenses etc.

11	Salarjung Museum	2397.00	2397.00	3046.00	To meet the committed liabilities during the year	2487.00	2397.00	2397.00		2522.00	2522.00	2522.00	
		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands
12	Indira Gandhi Rashtriya Manav Sangrahalaya	1772.00	1652.00	1729.10	To meet the expense of DCRG fund, open air and indoor exhibition and other routine expense	1702.00	1977.00	1942.00	IGRMS for EPF arrears, DCRG fund	2355.00	2355.00	2545.25	For Wages, Tagore Scholarship, Biennale 2023-24, Audit fee, EPF Interest payable etc.

13	Prime Minister Museum and Library	3058.00	3058.00	3366.62	To incur the expenditure towards water, electricity charges and other general expenditure, to Tagore National Fellowship for Culture Research Scheme for local TA/Honorarium, stationery, travel project staff, accommodation, misc., software and on account of financial impact of	3248.00	3608.00	3555.00	Rs. 1.50 cr. for office expenses of PM Museum, electricity bill, etc. by PM MandL	4242.00	4242.00	7938.00	To facilitate the payment of property tax/ service charges to NDMC under the Grant-in-aid General head.
		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands

14	Delhi Public Library	3627.00	3237.00	3256.07		3367.00	3252.00	3252.00		3558.00	3538.00	3638.00	For payment of communication to 12 pensioners, reimbursement of medical expenses to pensioners
15	Asiatic Society Library	2342.00	2342.00	2402.05	Additional Fund given by the Ministry under the Object Head 'GIA-General' to meet expenses on account of Azadi Ka Amrit Mahotsava	2541.50	2261.50	2189.50		2437.00	2237.00	2024.30	
16	Khuda Baksh Oriental Public Library	632.50	544.50	544.50		580.50	595.50	608.50	For conducting various programmes/activities	622.00	622.00	700.47	For Payment of corporation tax and repairing of Old A. C. Plant

		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands
17	Maulana Abul Kalam Azad Institute of Asian Studies	465.00	465.00	465.00		477.00	492.00	602.00	For conducting various programmes/activities	653.50	653.50	763.50	For repair and renovation of Azad Bhawan premises of MAKAIAS and to conduct seminar/workshop/symposium/lecture
18	Nava Nalanda Mahavihara	1309.00	1609.00	2291.57	To Nav Nalanda Mahavihara for upgradation of existing Residential Complex and administrative building etc	1678.00	2177.00	2177.72	For conducting various programmes/activities	2555.00	3804.50	3804.50	

19	Central Institute of Buddhist Studies, Leh.	2946.40	2576.40	2704.23	To central Institute of Buddhist Studies for clearing existing liabilities of CPWD, etc.	2706.50	3338.50	3044.30	For conducting various programmes/activities	3198.00	3545.00	3845.00	For CIBS to razing and finishing of compound wall at new campus, repair and renovation of guest house and vertical extension of
		2021-22				2022-23				2023-24			
S. No.	Organizations	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands	BE	RE	Funds Status after adjustments	Reasons for excess demands

20	Central Institute of Higher Tibetan Studies, Sarnath	5401.70	6283.90	6129.40	For maintenance of Sowa Rigpa Bhawan (academic and hospital) under Central Institute of Higher Tibetan Studies, Sarnath, Varanasi	4908.50	3935.50	4347.58		3902.00	4032.00	4032.00	For maintenance of Sowa Rigpa Bhawan (academic and hospital) under Central Institute of Higher Tibetan Studies, Sarnath, Varanasi
21	Central Institute of Himalayan Cultural Studies, Dahung	1190.70	1151.70	1146.83		1166.00	1211.00	1216.40	For conducting various programmes/activities	1222.00	1352.00	1352.00	To meet the committed liabilities during the year

SETTING UP OF NIIF

1127. SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) the main objectives of setting up of National Investment and Infrastructure Fund (NIIF);
- (b) the critical sectors in which the NIIF is working; and
- (c) the progress made/achievement of NIIF during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI PANKAJ CHAUDHARY):

(a) and (b): The objective of National Investment and Infrastructure Fund (NIIF) is to maximise economic impact mainly through infrastructure development in commercially viable projects, both greenfield and brownfield, including stalled projects. It could also consider nationally important subjects other nationally important projects, for example, in manufacturing, if commercially viable. In line with its stated vision NIIF works on all sectors of national importance including ports and logistics, renewable energy, roads, airports, smart meters, digital infrastructure, climate, affordable housing, healthcare, and venture capital/technologies.

(b) The progress made/achievement of the NIIF are given in the enclosed

Statement.

STATEMENT

Amounts in Rs. crore

Particulars	Master Fund-I (MF-I)	Private Markets Fund -I (PMF-I)	Strategic Opportunities Fund (SOF)	India Japan Fund (IJF)**	Total
Total corpus of the fund	15,998	4,281	8,062	4,908	33,249
Total funds deployed*	10,893	3,275	4,774	1,000	19,942

* - Data is as of December 31, 2024; ** - IJF was operationalized in August 2023 only

The year-on-year deployment for all NIIF funds together for last 3 years is given below:

Amounts in Rs. crore

FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25 till date
3,422	3,588	5,756	1,470

INCLUSION OF BUXAR IN PRASHAD SCHEME**1128. SHRI SUDHAKAR SINGH:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the current status of the PRASHAD (Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive) scheme and the number of projects that have been implemented under this scheme across the country;
- (b) whether the Government has considered inclusion of Buxar, Bihar, under the PRASHAD scheme, given its historical and spiritual significance as the land where Lord Ram received his education and the site of the famous Panchkosi Parikrama Mela, if so, the details thereof;
- (c) the details of the specific steps being taken by the Government to develop and promote tourism in Buxar, including infrastructure development, heritage preservation and marketing of its cultural significance; and
- (d) whether the Government has any plan to collaborate with the Bihar Government to enhance pilgrimage and cultural tourism in Buxar and other historically significant sites in the State and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a): The Ministry of Tourism under the “Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive” (PRASHAD) Scheme provides financial assistance to the State Governments and Union Territory Administrations for development of tourism infrastructure at identified pilgrimage and heritage destinations.

The Ministry of Tourism has sanctioned 47 projects in 27 States/UTs with estimated cost of Rs.1594.40 crore till date. Details of the projects sanctioned under the PRASHAD Scheme including their status are given in the enclosed **Statement**.

(b) to (d): No proposal is under consideration of the Ministry of Tourism for inclusion of Buxar, Bihar under the PRASHAD Scheme. However, the Ministry of Tourism has sanctioned two projects in Bihar under the said scheme namely, 'Development at Patna Sahib' and 'Development of basic facilities at Vishnupad temple'. In addition, the Ministry of Tourism has identified two sites for development under the PRASHAD Scheme viz. Simariya Ghat, Begusarai District and Aami Mandir, Saran District in Bihar.

The Ministry of Tourism as part of its ongoing endeavour also promotes various tourism destinations and products of the country including Buxar in Bihar through promotional activities, events, website, social media promotions etc.

Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

STATEMENT

List of projects sanctioned under PRASHAD Scheme

(Rs. in Crore)

State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released	Physical Progress %
Andhra Pradesh	1.	Development of Pilgrim Amenities at Amaravati	2015-16	27.77	27.77	100%
	2.	Development of Srisailam Temple	2017-18	43.08	43.08	100%

	3.	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	13.69	28%
	4.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-	0%
Arunachal Pradesh	5.	Development of Parshuram Kund	2020-21	37.88	21.95	86%
Assam	6.	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80	29.80	100%
Bihar	7.	Development at Patna Sahib	2015-16	29.62	29.62	100%
	8.	Development of basic facilities at Vishnupad temple	2014-15	3.63	3.63	100%
Chhattisgarh	9.	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	32.13	90%
Goa	10.	Development of Bom Jesus Basilica	2024-25	16.46	-	0%
Gujarat	11.	Development of Dwarka	2016-17	10.46	10.46	100%
	12.	Development of Pilgrimage Amenities at Somnath	2016-17	45.36	45.36	100%
	13.	Development of Promenade at Somnath	2018-19	47.12	47.12	100%
	14.	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54	30%
Haryana	15.	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68	74%

Jammu and Kashmir	16.	Development at Hazratbal Shrine	2016-17	40.46	34.30	90%
Jharkhand	17.	Development of Baba Baidya Nath Dham	2018-19	36.79	34.95	100%
Karnataka	18.	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0.00	0%
Kerala	19.	Development at Guruvayur Temple	2016-17	45.19	45.19	100%
Madhya Pradesh	20.	Development of Amarkantak	2020-21	49.99	34.73	81%
	21.	Development of Omkareshwar	2017-18	43.93	43.93	100%
Maharashtra	22.	Development of Trimbakeshwar	2017-18	42.18	29.93	93%
Meghalaya	23.	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	24.92	100%
Mizoram	24.	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuanthai, Reiek and Aizawl	2022-23	44.89	13.18	29%
Nagaland	25.	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20	21.33	100%
	26.	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	10.91	62%

Odisha	27.	Infrastructure Development at Puri	2014-15	50.00	10.00	-
Punjab	28.	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40	6.40	100%
	29.	Development of Chamkaur Sahib	2021-22	31.57	17.49	79%
Rajasthan	30.	Integrated Development of Pushkar/Ajmer	2015-16	32.64	26.11	100%
Sikkim	31.	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31	87%
Tamil Nadu	32.	Development of Kanchipuram	2016-17	13.99	13.99	100%
	33.	Development of Velankanni	2016-17	4.86	4.86	100%
Telangana	34.	Development of Jogulamba Devi Temple	2020-21	38.90	33.07	72%
	35.	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	12.82	37%
	36.	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43	15%
Tripura	37.	Development of Tripura Sundari Temple	2020-21	34.43	25.62	63%
Uttar Pradesh	38.	Development of Varanasi –Phase –I	2015-16	18.73	18.73	100%
	39.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98	10.98	100%

	40.	Development of River Cruise Tourism at Varanasi	2017-18	9.02	9.02	100%
	41.	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36	9.36	100%
	42.	Development of Varanasi – Phase II	2017-18	44.60	31.77	100%
	43.	Development of Infrastructure facilities at Govardhan	2018-19	37.59	30.97	100%
Uttarakhand	44.	Integrated Development of Kedarnath	2015-16	34.77	34.77	100%
	45.	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15	38.38	85%
	46.	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22	100%
West Bengal	47.	Development of Belur Math	2016-17	30.03	23.39	100%

आत्मनिर्भर भारत रोजगार योजना द्वारा रोजगार सृजन

1129. श्री धर्मेन्द्र यादव:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या आत्मनिर्भर भारत रोजगार योजना (एबीआरवाई) रोजगार के नए अवसर सृजन हेतु नियोक्ताओं को प्रोत्साहित करने के लिए शुरू की गई थी;
- (ख) यदि हां, तो उक्त योजना की शुरुआत के बाद सृजित रोजगार का ब्यौरा क्या है;
- (ग) एबीआरवाई की शुरुआत के बाद से उत्तर प्रदेश में रोजगार पाने वाले युवाओं का ब्यौरा क्या है;
- (घ) क्या आत्मनिर्भर भारत रोजगार योजना के संदर्भ में वांछित परिणाम प्राप्त हुए हैं; और

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ड): कोविड-19 महामारी के दौरान नए रोजगार के सृजन और रोजगार के नुकसान की बहाली के लिए नियोक्ताओं को प्रोत्साहित करने के लिए 1 अक्टूबर, 2020 से आत्मनिर्भर भारत रोजगार योजना (एबीआरवाई) शुरू की गई थी। लाभार्थियों के पंजीकरण की अंतिम तिथि 31.03.2022 थी। 31 मार्च, 2022 तक पंजीकृत लाभार्थियों को योजना के तहत पंजीकरण की तारीख से 2 साल तक लाभ मिलता रहा। इस योजना का उद्देश्य कुल 71.80 लाख सदस्यों को लाभान्वित करना था और पंजीकरण की अंतिम तिथि तक योजना के तहत कुल पंजीकरण 75.11 लाख है।

योजना की शुरुआत से लेकर 31.03.2024 तक, देश में 60.49 लाख लाभार्थियों को लाभ प्रदान किया गया है, जिनमें से 4.34 लाख लाभार्थी उत्तर प्रदेश राज्य से थे।

सीधी संसदीय निर्वाचन क्षेत्र में कौशल विकास और रोजगार सृजन

1130. डॉ. राजेश मिश्रा:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

सरकार द्वारा सीधी संसदीय निर्वाचन क्षेत्र में कौशल विकास और रोजगार सृजन हेतु उठाए जा रहे कदमों तथा इस संबंध में भविष्य की योजनाओं का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

भारत सरकार के कुशल भारत मिशन (सिम) के अंतर्गत, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) विभिन्न योजनाओं जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई), शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से कौशल विकास केंद्रों के व्यापक

नेटवर्क के माध्यम से सीधी संसदीय क्षेत्र सहित देश भर में समाज के सभी वर्गों को कौशल, पुनः कौशल और कौशल-उन्नयन प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को भविष्य के लिए और उद्योग के लिए तैयार कौशल प्राप्त करने में सक्षम बनाना है। इन योजनाओं का संक्षिप्त विवरण इस प्रकार है:

प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई): पीएमकेवीवाई योजना को अल्पकालिक प्रशिक्षण (एसटीटी) के माध्यम से कौशल विकास प्रशिक्षण प्रदान करने और पूर्व शिक्षण मान्यता (आरपीएल) के माध्यम से कौशल उन्नयन और पुनः कौशल विकास के लिए है।

जन शिक्षण संस्थान (जेएसएस) योजना: जेएसएस का मुख्य लक्ष्य 15-45 वर्ष की आयु के गैर-साक्षर, नव-साक्षर और प्राथमिक स्तर की शिक्षा प्राप्त व्यक्तियों तथा 12वीं कक्षा तक स्कूली पढ़ाई बीच में छोड़ने वाले लोगों को व्यावसायिक कौशल प्रदान करना है, जिसमें दिव्यांगजनों और अन्य योग्य मामलों में उचित आयु में छूट दी जाती है। ग्रामीण क्षेत्रों और शहरी कम आय वाले क्षेत्रों में महिलाओं, अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग और अल्पसंख्यकों को प्राथमिकता दी जाती है।

राष्ट्रीय शिक्षुता संवर्धन योजना (एनएपीएस): यह योजना शिक्षुता अधिनियम, 1961 के अंतर्गत शिक्षुता कार्यक्रम चलाने वाले औद्योगिक प्रतिष्ठानों को वित्तीय सहायता प्रदान करके शिक्षुता प्रशिक्षण को बढ़ावा देने और शिक्षुओं की सहभागिता बढ़ाने के लिए है। प्रशिक्षण में बुनियादी प्रशिक्षण और उद्योग में कार्यस्थल पर कार्यस्थल पर प्रशिक्षण/व्यावहारिक प्रशिक्षण शामिल है।

शिल्पकार प्रशिक्षण योजना (सीटीएस): यह योजना देश भर में औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से दीर्घकालिक प्रशिक्षण प्रदान करने के लिए है। आईटीआई कई प्रकार के व्यावसायिक/कौशल प्रशिक्षण पाठ्यक्रम प्रदान करते हैं, जो बड़ी संख्या में आर्थिक क्षेत्रों को कवर करते हैं, जिसका उद्देश्य उद्योग को कुशल कार्यबल प्रदान करना और युवाओं को स्वरोजगार प्रदान करना है। सीधी संसदीय क्षेत्र के सीधी, सिंगरौली और शहडोल जिलों में एमएसडीई की उपरोक्त योजनाओं के तहत प्रशिक्षित उम्मीदवारों की संख्या इस प्रकार है:

पीएमकेवीवाई	जेएसएस	एनएपीएस*	सीटीएस

(प्रारंभन से 31 दिसंबर, 2024 तक)	(2018-19 से 26 जनवरी 2025 तक)	(2018-19 से 31 दिसंबर, 2024 तक)	(सत्र 2019 से सत्र 2023 तक)
36,225	11640	4,021	10,644

* प्रशिक्षु नियोजित

ECO-SENSITIVE AREAS IN THE COUNTRY

1131. DR. HEMANT VISHNU SAVARA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is a fact that to provide special protection to biodiversity, wildlife and to regulate the developmental activities, Government is notifying the Eco-sensitive Areas in the Country;
- (b) if so, the details thereof, State-wise including Palghar district in Maharashtra;
- (c) whether the Government has notified Dahanu Taluka as an Ecologically Fragile Area in the Palghar district; and
- (d) if so, the details thereof and the details of the suggestion received from the public and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) and (b) In order to provide special protection to landscape, historical value, biodiversity, and wildlife, and to regulate the developmental activities and ensure sustainable development, the Central Government in exercise of the powers conferred under sub-section (3) of Section 3 of the Environment (Protection) Act 1986 and the rules thereunder, has been notifying the Eco-sensitive Areas (ESA)

from time to time. So far, the Ministry of Environment, Forest and Climate Change (MEFandCC) has notified six ESAs in the country namely Doon Valley and Bhagirathi in Uttarakhand; Mount-Abu in Rajasthan; and Dahanu Taluka, Mahabaleshwar-Panchgani and Matheran in Maharashtra.

(c) and (d) A draft notification regarding the Central Government's intention to declare Dahanu Taluka, District Thane, Maharashtra as an eco fragile area was published on 08.02.1991, followed by a corrigendum published on 27.02.1991, inviting objections from concerned stakeholders. Suggestions / objections received from various Environmental Action Groups of Dahanu and Bombay, individuals of Dahanu, Dahanu Industries Association and Dahanu Taluka Krushak Samaj etc on the draft notification were duly considered while finalization and final publication of the notification declaring Dahanu Taluka, in Palghar District, Maharashtra as an ecologically fragile area vide S.O 416 (E), dated the 20th June, 1991 are given at [https://egazette.gov.in/\(S\(xisl0amuzg0hzrghli5mi24c\)\)/ViewPDF.aspx](https://egazette.gov.in/(S(xisl0amuzg0hzrghli5mi24c))/ViewPDF.aspx) . The final notification dated 20.06.1991 imposes restrictions on the setting up of industries which have detrimental effect on the environment and provides for guidelines related to location for siting of industries and industrial units. The notification dated 20th June 1991 was amended vide notification dated 22nd February 2021 empowering the State Government to approve master/regional plan for Dhanu Taluka are given at [https://egazette.gov.in/\(S\(hrfztiiyv2phdwmma0bn1np3\)\)/ViewPDF.aspx](https://egazette.gov.in/(S(hrfztiiyv2phdwmma0bn1np3))/ViewPDF.aspx). The Central Government has followed due procedures as prescribed under the

Environment (Protection) Rules, 1986, while issuing the afore-mentioned notifications.

वनों का संरक्षण

1132. श्रीमती गनीबेन नागाजी ठाकोर:

श्री जिया उर रहमान:

डॉ. राजकुमार सांगवान:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में वन क्षेत्र निरंतर कम होता जा रहा है और यदि हां, तो इसके क्या कारण हैं;
- (ख) सरकार द्वारा देश में वनों के संरक्षण और वन क्षेत्र में वृद्धि करने हेतु क्या कदम उठाए जा रहे हैं;
- (ग) क्या पेड़ों की कटाई की घटनाओं में दिन-प्रतिदिन वृद्धि हो रही है;
- (घ) यदि हां, तो सरकार द्वारा वन क्षेत्रों में पेड़ों की अवैध कटाई और शिकार को रोकने के लिए क्या निवारक उपाय किए गए हैं और यदि नहीं, तो इसके क्या कारण हैं;
- (ङ) क्या सरकार का वनों के संरक्षण हेतु कोई नई राष्ट्रीय योजना आरंभ करने का विचार है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (च): पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का अधीनस्थ संगठन - भारतीय वन सर्वेक्षण, देहरादून, वर्ष 1987 से द्विवार्षिक रूप से वन क्षेत्र का आकलन करता आ रहा है और इसके निष्कर्ष भारत वन स्थिति रिपोर्ट (आईएसएफआर) में प्रकाशित होते हैं। पिछले एक दशक से देश में वन क्षेत्र में वृद्धि की प्रवृत्ति देखी जा रही है। आईएसएफआर 2023 के अनुसार, वर्ष 2013 से 2023 के आकलन के बीच वन क्षेत्र में 16,630 वर्ग किलोमीटर की निवल वृद्धि हुई है।

वन और वृक्ष संसाधनों के संरक्षण और प्रबंधन का उत्तरदायित्व मुख्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन का है। देश के वन और वृक्ष संसाधनों के संरक्षण और प्रबंधन के लिए कानून हैं, जिनमें भारतीय वन अधिनियम 1927, वन (संरक्षण एवं संवर्धन) अधिनियम 1980, वन्यजीव (संरक्षण) अधिनियम 1972 और राज्य वन अधिनियम, वृक्ष संरक्षण अधिनियम और नियमावली आदि शामिल हैं। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन को कानून के उपबंधों के अनुसार वनों के संरक्षण, पेड़ों की अवैध कटाई और वन क्षेत्र में शिकार को रोकने के लिए परामर्शिका जारी करता है। इस संबंध में, राज्य वन विभागों द्वारा किए गए विभिन्न उपायों में वन क्षेत्रों का सर्वेक्षण और सीमांकन, वन सीमा पर खंभे लगाना और फील्ड स्टाफ द्वारा नियमित गश्त करना शामिल हैं।

इसके अलावा, यह मंत्रालय देश में वनों की सुरक्षा, संरक्षण और प्रबंधन के लिए राज्यों/संघ राज्य क्षेत्रों को तकनीकी और वित्तीय सहायता प्रदान करता है। सरकार ने राष्ट्रीय हरित भारत अभियान (जीआईएम), वन्यजीव पर्यावासों का विकास (डीडब्ल्यूएच) और नगर वन योजना (एनवीवाई) जैसी विभिन्न योजनाओं और कार्यक्रमों के अंतर्गत वनीकरण के लिए निधि उपलब्ध कराई है। ये योजनाएँ वन क्षेत्रों के अंदर और बाहर वनीकरण, वन परिदृश्य की पुनर्बहाली, पर्यावास सुधार, मृदा और जल संरक्षण संबंधी उपायों तथा संरक्षण आदि के माध्यम से पारिस्थितिकीय पुनर्बहाली के लिए राज्यों और संघ राज्य क्षेत्रों के प्रयासों में सहायता करती हैं। राज्यों/संघ राज्य क्षेत्रों द्वारा प्रतिपूरक वनीकरण निधि प्रबंधन और आयोजना प्राधिकरण (काम्पा) के तहत भी वनीकरण किया जाता है।

विश्व पर्यावरण दिवस 2024 के उपलक्ष्य में एक_पेड़_माँ_के_नाम #Plant4Mother अभियान शुरू किया गया है, जिसका उद्देश्य हरित आवरण को बढ़ाने के लिए "संपूर्ण सरकार" और "संपूर्ण समाज" के दृष्टिकोण से सभी हितधारकों की भागीदारी के साथ पूरे देश में वृक्षारोपण कार्यक्रमों की शुरुआत करना है। सभी हितधारकों द्वारा मेरी लाइफ पोर्टल पर उपलब्ध कराई गई जानकारी के अनुसार, जनवरी, 2025 के अंत तक 109 करोड़ पौधे लगाए जाने की सूचना मिली है।

ब्रज क्षेत्र में पुरातात्विक उत्खनन

1133. श्रीमती हेमा मालिनी:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार देश की प्राचीन संस्कृति को समझने के लिए अधिक से अधिक पुरातात्विक उत्खनन पर जोर दे रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या भारतीय संस्कृति की दृष्टि से ब्रज बहुत ही महत्वपूर्ण क्षेत्र है, लेकिन इस क्षेत्र में बहुत कम पुरातात्विक उत्खनन किया गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख): देश की प्राचीन सभ्यता को समझने के लिए भारतीय पुरातत्व सर्वेक्षण नियमित रूप से पुरातात्विक उत्खनन करता है। भारतीय पुरातत्व सर्वेक्षण द्वारा विगत दस वर्षों के दौरान देश में किए गए पुरातात्विक उत्खननों का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) और (घ): भारतीय पुरातत्व सर्वेक्षण ने ब्रज क्षेत्र में अनेक पुरातात्विक उत्खनन किए हैं। इस क्षेत्र में किए गए उत्खननों का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण- I

वर्ष 2015-16 से वर्ष 2024-25 तक भारतीय पुरातत्व सर्वेक्षण द्वारा किए गए उत्खननों का ब्यौरा :

क्र. सं.	स्थल का नाम	वर्ष
1.	आदिचनल्लूर और स्थलों का समूह, थूथुकुडी , तमिलनाडु	2021-22 और 2022-23
2.	अजातशत्रु का किला मैदान / नया राजगृह , बिहार	2023-24
3.	असुरगढ़ , कालाहांडी , ओडिशा	2018-19
4.	बहज , डीग , राजस्थान	2023-24
5.	बाराबती किला, कटक, ओडिशा	2023-24
6.	बरनौली की ढाई , मथुरा, उत्तर प्रदेश	2021-22
7.	बरनावा , उत्तर प्रदेश	2017-18

8.	बेवाण , नीम का थाना, राजस्थान	2022-23
9.	भदीश्वर , बीरभूम , पश्चिम बंगाल	2024-25
10.	भारती हुडा, कटक, ओडिशा	2017-18
11.	भरतपुर , पूर्व बर्धमान , पश्चिम बंगाल	2022-23
12.	भीमबेटका , रायसेन , मध्य प्रदेश	2023-24
13.	बीबी -का- मकबरा , औरंगाबाद, महाराष्ट्र	2021-22 से 2023-24
14.	बिंजौर , राजस्थान	2015-16 और 2016-17
15.	ब्रह्मगिरि , चित्रदुर्ग , कर्नाटक	2024-25
16.	बौद्ध स्तूप , केसरिया , पूर्वी चंपारण , बिहार	2023-24
17.	चेंगलपट्टू , तमिलनाडु	2024-25
18.	चोस्कोर , गंगल्स , लद्दाख	2015-16
19.	दम दम माउंड , उत्तर 24 परगना , पश्चिम बंगाल	2022-23
20.	एरण , सागर , मध्य प्रदेश	2019-20 और 2020-21
21.	सरिच, उत्तर प्रदेश	2018-19
22.	गोरक्षण टीला, गौरीसागर , सिबसागर , असम	2022-23
23.	गोड्डीप्रोलु, श्री पोड्डी श्रीरामुलु नेल्लोर, आंध्र प्रदेश	2018-19 और 2019-20
24.	बटेश्वर, मंदिरों का समूह मुरैना , मध्य प्रदेश	2022-23
25.	गुंजा , मेहसाणा , गुजरात	2018-19
26.	हलेबिडु , हासन, कर्नाटक	2020-21
27.	हरिनगर , बिजनौर, उत्तर प्रदेश	2016-17
28.	जनमपेट , बदरारी कोठागुडम , तेलंगाना	2018-19
29.	जंगलीस्थान का टीला , भागलपुर, बिहार	2023-24
30.	झारिअम्बा , अंगुल , ओडिशा	2017-18
31.	कछवा , हमीरपुर , उत्तर प्रदेश	2024-25
32.	कालीबंगा , हनुमानगढ़ , राजस्थान	2019-20 और 2020-21
33.	कार्ति-वद्रे , जम्मू और कश्मीर	2024-25
34.	कसेरुआ खेड़ा , पलवल , हरियाणा	2022-23 और 2023-24
35.	कीलाडी , शिवगंगा , तमिलनाडु	2015-16 और 2016-17
36.	केसरिया , पूर्वी चंपारण , बिहार	2018-19
37.	कोडुमनाल , इरोड, तमिलनाडु	2017-18
38.	कोडुम्बलुर , तमिलनाडु	2024-25
39.	कोहला , नागपुर, महाराष्ट्र	2023-24
40.	कुरीसराय , गया, बिहार	2021-22

41.	कुषाण स्तूप, असंध, हरियाणा जिसे जरासंध के किले के नाम जाना जाता है	2023-24 और 2024-25
42.	लगुंडी पहाड़ी, जाजपुर, ओडिशा	2019-20 और 2020-21
43.	महुरझारी, नागपुर, महाराष्ट्र	2019-20 और 2020-21
44.	मान सिंह महल, ग्वालियर किला, ग्वालियर, मध्य प्रदेश	2022-23
45.	नचना कुथरा, पन्ना, मध्य प्रदेश	2023-24
46.	नारा हुड्डा, खुर्दा, ओडिशा	2021-22 से 2023-24
47.	ओबरा, चतरा, झारखंड	2022-23
48.	ओजियाना, भीलवाड़ा, राजस्थान	2022-23
49.	नवरतनगढ़, गुमला, झारखंड में महल और मंदिर परिसर	2023-24
50.	पान सुपारी बाजार, कमलापुरा, कर्नाटक	2021-22, 2022-23 और 2024-25
51.	पपुर, सिवान, बिहार	2016-17
52.	पराभदी (सुखुआपाड़ा), कटक, ओडिशा	2022-23
53.	पट्टनम, एर्नाकुलम, केरल	2023-24
54.	फुबगनोन, अमरावती, महाराष्ट्र	2017-18 और 2018-19
55.	पुराना किला, दिल्ली	2017-18, 2019-20 और 2022-23
56.	रायगढ़ किला, रायगढ़, महाराष्ट्र	2017-18
57.	राखीगढ़ी, हिसार, हरियाणा	2018-19 और 2020-21 से 2024-25
58.	रामताल, मथुरा, उत्तर प्रदेश	2015-16
59.	रत्नागिरी, ओडिशा	2024-25
60.	रीठि-राजना, नागपुर, महाराष्ट्र	2017-18
61.	रुक्मिणीस्थान, नालन्दा, बिहार	2016-17
62.	सकतपुर, सहारनपुर, उत्तर प्रदेश	2016-17
63.	साड़ी देउल, भुवनेश्वर, ओडिशा	2021-22
64.	सरवाल, पाटन, गुजरात	2023-24
65.	सासेर, नुब्रा, काराकोरम का भारतीय भाग, लेह, लद्दाख	2015-16
66.	शकरा टीला, मेरठ, उत्तर प्रदेश	2017-18
67.	सिनौली, उत्तर प्रदेश	2017-18 और 2018-19
68.	सीतागढ़ा, हजारीबाग, झारखंड	2019-20 से 2021-22

69.	सेंट ऑगस्टीन टॉवर, पुराना गोवा, गोवा	2022-23
70.	सुआबारी , पुरी , ओडिशा	2015-16
71.	तरंगा, मेहसाणा , गुजरात	2018-19
72.	तेवर , जबलपुर, मध्य प्रदेश	2020-21 और 2021-22
73.	थेड माउंड, सिरसा , हरियाणा	2018-19 से 2020-21
74.	तिरुवंचिकुलम , त्रिशूर , केरल	2016-17
75.	टिब्बा तालियाना , जिंदर मेहलू गांव, जम्मू और कश्मीर	2020-21
76.	तिलवाड़ा साकिन , उत्तर प्रदेश	2024-25
77.	उल्टाखेड़ा , हस्तिनापुर , उत्तर प्रदेश	2021-22
78.	उरेन, लखीसराय , बिहार	2016-17 से 2018-19
79.	वडकुपट्टू , कांचीपुरम , तमिलनाडु	2022-23 और 2023-24
80.	वडनगर , मेहसाणा , गुजरात	2015-16 से 2021-22
81.	वांगछिया , चम्पाई , मिजोरम	2017-18 और 2018-19
82.	विहार , गांधीनगर , गुजरात	2021-22 से 2022-23

विवरण- II

भारतीय पुरातत्व सर्वेक्षण द्वारा ब्रज क्षेत्र में किए गए उत्खननों का विवरण:

क्र.सं.	स्थल का नाम	वर्ष
1.	कटरा टीला, मथुरा	1954-55 और 1973-74
2.	खलौआ, आगरा	1965-66
3.	सोंख, मथुरा	1966-67, 1968-69 से 1972-73
4.	कटरा टीला, टीला, हाथी टीला, मथुरा	1974-75
5.	कटरा टीला, कंकाली टीला, हाथी टीला, मथुरा	1975-76 और 1976-77
6.	बटेश्वर, आगरा	1975-76
7.	रामबाग	1976-77
8.	फतेहपुर सीकरी, आगरा	1976-77 से 1988-89
9.	सधवारा खेड़ा, आगरा	1991-92
10.	मेहताब बाग, आगरा	1993-94, 1996-97

11.	बीर छबीली टीला, फ़तेहपुर सीकरी, आगरा	1999-2000
12.	बरनौली की ढाई, मथुरा	2021-22
13.	बहेज, डीग	2023-24

CENTRAL TRIBAL UNIVERSITY OF ANDHRA PRADESH (CTUAP)

1134. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the establishment of the Central Tribal University of Andhra Pradesh (CTUAP) was approved by the Central Government in 2018 and if so, the details thereof;
- (b) whether the site for the CTUAP was changed during the last five years and if so, the details thereof and the reasons therefor;
- (c) the achievements made in terms of infrastructural development, faculty recruitment and student enrollment during the last five years, year-wise;
- (d) the status of academic and administrative operations including the number of courses offered and students enrolled in the last five years;
- (e) the detailed faculty recruitment status, categorized by permanent, contractual, and vacant positions and steps taken to fill the vacancies; and
- (f) the expected timeline for the complete operation and achieving the intended objectives of the University?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (f) : Central Tribal University of Andhra Pradesh (CTUAP) has been established in the State of Andhra Pradesh by The Central Universities (Amendment) Act, 2019 for providing avenues of higher education and research facilities primarily for the tribal population of India. The State Government of Andhra Pradesh has provided 561.66 acres of land at Mentada and Dattirajeru Mandal of District Vizianagaram for establishment of CTUAP. The Government of India has sanctioned Rs.420 Crore for the establishment of the University out of which an amount of Rs.124.07 Cr has been released so far.

The University has started functioning in the transit campus at Vizianagaram District, Andhra Pradesh since academic year 2019-20. Further, 18 faculty posts were sanctioned which have been filled up by the University. 444 Number of Students enrolled in 14 courses of the University during the last five years.

कैम्पस भर्ती

1135. श्री रमाशंकर राजभर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कंपनियां कैम्पस चयन के माध्यम से युवाओं की भर्ती करती हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत दस वर्षों के दौरान कंपनियों द्वारा रोजगार प्राप्त करने वाले युवाओं की संख्या का ब्यौरा क्या है;

(घ) क्या कंपनियां पुराने कामगारों को निकाल रही हैं और कम उम्र के कर्मचारियों को काम पर रख रही हैं; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

**शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री
(डॉ. सुकान्त मजूमदार):**

(क) से (ड.): शिक्षा मंत्रालय ने छात्रों के समग्र विकास के उद्देश्य से राष्ट्रीय शिक्षा नीति (एनईपी) 2020 शुरू की। एनईपी 2020 में नियमित कार्यक्रमों के साथ व्यावहारिक अनुभव और कौशल पाठ्यक्रमों को एकीकृत करने की परिकल्पना की गई है। एनईपी 2020 के उद्देश्यों के अनुरूप संस्थागत स्तर पर कई महत्वपूर्ण कदम उठाए गए हैं, जिनका ध्यान युवाओं की रोजगार क्षमता बढ़ाने पर है। इनमें पाठ्यक्रम का नियमित उन्नयन, एआई, वीएलएसआई, डाटा साइंस आदि जैसे उभरते क्षेत्रों में नए पाठ्यक्रमों का विकास, उद्योग-अकादमिक संपर्क को बढ़ावा देना और अनुसंधान पार्कों की स्थापना शामिल है।

सार्वजनिक और निजी कम्पनियों द्वारा अपनी आवश्यकताओं के अनुसार समय-समय पर कैम्पस भर्ती की जाती है। कैम्पस भर्ती का डाटा मंत्रालय में केन्द्रीय रूप से नहीं रखा जाता है। शिक्षा मंत्रालय भारतीय युवाओं को नौकरी के दौरान प्रशिक्षण और कौशल प्रदान करने के लिए राष्ट्रीय प्रशिक्षुता प्रशिक्षण योजना (एनएटीएस) लागू कर रहा है। यह योजना चार क्षेत्रीय प्रशिक्षुता प्रशिक्षण/व्यावहारिक प्रशिक्षण बोर्डों (बीओएटी/बीओपीटी) के माध्यम से कार्यान्वित की जाती है। एनएटीएस ने पिछले पाँच वर्षों में 8.72 लाख प्रशिक्षुओं को नियुक्त किया है और इस योजना के तहत वजीफा अनुदान के रूप में 1298 करोड़ रुपये जारी किए गए हैं। वित्त वर्ष 2024-25 के लिए, अब तक 4.2 लाख से अधिक नए प्रशिक्षु नियुक्त किए जा चुके हैं।

INITIATIVES TO RISE LITERACY RATES IN RURAL AREAS

1136. DR. GUMMA THANUJA RANI:

Will the Minister of **EDUCATION** be pleased to state:

(a) the details of the current literacy rate across the rural areas of the country, State-wise;

- (b) the steps being taken by the Government to improve literacy rate in these areas specifically for women and other vulnerable communities;
- (c) whether any specific initiatives have been taken by the Government in this regard during the last three years; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) A statement indicating State/UT-wise literacy rate across the rural areas of the country as per Periodic Labour Force Survey (PLFS), Ministry of Statistics and Programme implementation is given in the enclosed **Statement**.

(b) to (d) In order to improve the literacy rate including rural literacy rate among adults in the country, the Government of India has introduced a Centrally Sponsored Scheme called Nav Bharat Saksharta Karyakram (NILP), popularly known as ULLAS: Understanding of Lifelong Learning for All in Society from 1st April, 2022 upto 2027. The scheme, aligned with NEP 2020, targets adults (aged 15 years and above) who couldn't go to school. The scheme has five components, namely: (i) Foundational Literacy and Numeracy, (ii) Critical Life Skills, (iii) Basic Education, (iv) Vocational Skills, and (v) Continuing Education.

The scheme is implemented in a hybrid mode, allowing States/UTs the flexibility to adopt offline or online mode focusing on imparting foundational literacy and numeracy including critical life skills, digital and financial literacy. ULLAS works with the vision of making Bharat 'Jan Jan Saakshar', driven by Kartavyabodh (a

sense of duty), utilising school platforms and community engagement through volunteerism to achieve full literacy. The scheme focuses on rural areas, educationally backward areas, women and other vulnerable communities etc.

A dedicated ULLAS Mobile App has been developed for registering learners and volunteer teachers and also enables teaching learning process by providing access to primers in 26 languages. With continuous efforts, under ULLAS, more than 2 Crore learners have been registered and more than 1 Crore learners have already appeared in the Literacy Test named Foundational Literacy and Numeracy Assessment Test (FLNAT) across the country

STATEMENT

State wise Rural Literacy Rate of India

Sl. No	State\UT	2023-24
	All India	77.5
1	Andhra Pradesh	67.5
2	Arunachal Pradesh	82.9
3	Assam	86.2
4	Bihar	73.3
5	Chhattisgarh	76.6
6	Delhi	84.8
7	Goa	92.8
8	Gujarat	79.6
9	Haryana	81.3
10	Himachal Pradesh	88.1
11	Jharkhand	74.3
12	Karnataka	78.1
13	Kerala	94.2
14	Madhya Pradesh	71.6
15	Maharashtra	83.2

16	Manipur	90.9
17	Meghalaya	93.6
18	Mizoram	98.1
19	Nagaland	95
20	Odisha	76.9
21	Punjab	81.1
22	Rajasthan	72.5
23	Sikkim	82.2
24	Tamil Nadu	81.2
25	Telangana	69.9
26	Tripura	92.8
27	Uttarakhand	82.2
28	Uttar Pradesh	76.5
29	West Bengal	80.3
30	Andaman and N Island	90.6
31	Chandigarh	*
32	Dadra and Nagar Haveli	75.8
33	Daman and Diu	
34	Jammu and Kashmir	81.4
35	Ladakh	79.8
36	Lakshadweep	99.5
37	Puducherry	90.2

*For the year 2023-24 Chandigarh entire area has been considered as urban for the survey

Source of Data - Periodic Labour Force Survey (PLFS) Ministry of Statistics and Programme implementation

केवी बांका, बिहार का भवन

1137. श्री गिरिधारी यादव:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार के बांका जिले में स्थापित केन्द्रीय विद्यालय के पास भूमि उपलब्ध होने के बावजूद कोई भवन नहीं है;

(ख) क्या सरकार का उस भूमि पर भवन बनाने का प्रस्ताव है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग): केंद्रीय विद्यालयों (केवि) के लिए स्थायी भवनों का निर्माण एक सतत प्रक्रिया है, जो उपयुक्त भूमि की पहचान, प्रायोजक प्राधिकारियों द्वारा केंद्रीय विद्यालय संगठन (केविसं) के पक्ष में अंतरण/पट्टे की औपचारिकताओं को पूरा करना, निर्माण एजेंसी द्वारा ड्राइंग/अनुमान प्रस्तुत करना, निधियों की उपलब्धता और अपेक्षित अनुमोदन आदि पर निर्भर करता है। केविसं से प्राप्त जानकारी के अनुसार, केवि बांका, बिहार को वर्ष 2004-2005 में बिहार राज्य सरकार के प्रायोजकता के अंतर्गत सिविल क्षेत्र में खोला गया था। अक्टूबर, 2022 में स्थायी स्कूल भवन के निर्माण के लिए 4.00 एकड़ भूमि केविसं के नाम पर अंतरित की गई है। फरवरी, 2024 में स्थायी स्कूल भवन के निर्माण का कार्य सीपीडब्ल्यूडी को सौंपा गया है।

उद्यमिता विकास सम्मेलन

1138. श्री महेश कश्यप:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) "उद्यमिता विकास सम्मेलन" का उद्देश्य क्या है तथा ग्रामीण एवं जमीनी स्तर पर उद्यमिता विकास के लिए सरकार के व्यापक दृष्टिकोण से यह किस प्रकार मेल खाता है;

(ख) मंत्रालय के सम्मेलनों में हुई चर्चाओं के विशेष संदर्भ में, पंचायती राज प्रणाली का उपयोग करते हुए ग्रामीण उद्यमियों के लिए कौशल विकास एवं क्षमता निर्माण कार्यक्रमों को सरल बनाने के लिए तैयार की जा रही योजनाओं का ब्यौरा क्या है; और

(ग) क्या सरकार द्वारा पंचायती राज प्रणाली के माध्यम से छोटे शहरों एवं गांवों में सफल होने के लिए ग्रामीण उद्यमियों को सशक्त बनाने हेतु कोई विशेष कदम उठाए जा रहे हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) मतस्य, पशु पालन और डेयरी मंत्रालय के अंतर्गत पशु पालन और डेयरी विभाग ने 13 जनवरी 2025 को दो योजनाओं, अर्थात् नेशनल लाइवस्टॉक मिशन (एन एल एम) तथा एनिमल हस्बैन्ड्री इन्फ्रास्ट्रक्चर डेवलपमेंट स्कीम (ए एच आई डी एफ) का प्रचार करने के उद्देश्य से उद्यमशीलता विकास कन्क्लेव का आयोजन किया।

उक्त कन्क्लेव में उन राज्य सरकारों तथा उद्यमियों ने प्रतिभागिता की जिन्होंने अपनी सुविधाओं की स्थापना एन एल एम तथा ए एच आई डी एफ के अंतर्गत लाभ प्राप्त करने के बाद निवेश के माध्यम से की है।

कान्क्लेव में सर्वश्रेष्ठ निष्पादन करने वाले राज्यों को पुरस्कार प्रदान करके प्रोत्साहन दिया गया। इसी प्रकार उन उद्यमियों की परियोजनाओं को उक्त कन्क्लेव में प्रारंभ किया गया जिन्होंने एन एल एम योजना के अंतर्गत लाभ प्राप्त किया है। इसके अलावा बैंकों को भी योजना में उनकी प्रतिभागिता तथा ऋण प्रदान करने के लिए सम्मानित किया गया।

(ख) और (ग) वर्तमान में ऐसी कोई योजना तैयार नहीं की जा रही है।

EDUCATION/TRAINING PROGRAMME TO EMPOWER WOMEN

1139. SHRI VE. VAITHILINGAM:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government concurs with the view that improved access to education and training programmes would empower women with the skills and knowledge necessary to compete in traditionally male-dominated industries;
- (b) if so, the details of the initiatives proposed to be taken by the Government in this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c): The Government of India is taking proactive steps to improve employability of the youth of the nation, including women, through skill development. Under the Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society including women, across the country. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills.

To encourage participation of women in skill development programs, special provisions have been made for meeting expenditure on conveyance and boarding and lodging as well as enhanced post placement support. Further, PMKVY 4.0 prioritizes and provides special focus to projects that emphasize women as primary

beneficiaries. Training programs in sectors like Electronics, Retail, Healthcare, Beauty and Wellness, Handicrafts and Apparel are structured to attract higher participation from women. Skill Hubs and Special Projects actively encourage women's enrolment. Projects are designed to align with local skill demands, creating opportunities for rural women to participate and benefit from skill development schemes. This inclusive approach ensures significant representation and benefit for women in skill training programs across the country. Under JSS Scheme, the focus is being given to women and other vulnerable sections. Women constitute more than 80% of beneficiaries under JSS. Also, there are 19 National Skill Training Institutes (NSTI) and more than 300 ITIs exclusively for women. Government of India approved 30% reservation of seats for women candidates in all ITIs (Govt. and Private) in all courses and these seats could be filled based on the general reservation policy of each respective State/UTs.

STEPS TO ENHANCE BONUS FOR LIC POLICYHOLDERS

1140. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has evaluated the workload of individual employees and branches within LIC and if so, the details thereof and if not, the reasons therefor;
- (b) the steps taken to enhance the vigilance system in LIC and ensure continuous monitoring to avert any possible manipulation;

- (c) the reasons for not mentioning in LIC's policy documents that every policy issued by LIC is supported by the Government's sovereign guarantee in accordance with section 37 of the LIC Act, 1956;
- (d) the measures taken by the LIC to reduce unproductive costs and the reasons for continuous oversight of these expenses at the senior management level; and
- (e) the initiatives taken by the LIC to enhance bonus for all policyholders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

- (a) LIC is a Board governed commercial entity operating in a competitive and regulated environment and has a robust performance appraisal system for all employees. Further performances of individual employee are assessed by LIC through Key Performance Indicators (KPIs) set at the start of financial year and reviewed twice in a year. Performance of LIC is reviewed at regular intervals by the Government.
- (b) LIC adheres to CVC guidelines to ensure continuous monitoring to avert any possible manipulation. LIC *inter-alia* conducts surprise checks, Audits, Inspections, scrutiny of returns on immovable / movable assets, review of procurement of materials and service contracts etc. Committees like preventive vigilance committee and fraud monitoring committee are already in place.
- (c) LIC is governed under the provisions of Life Insurance Corporation Act, 1956, Insurance Act, 1938, IRDAI (Insurance Regulatory and Development Authority of India) Act, 1999 and the rules and regulations made thereunder. Whereas, LIC's policy document is a contract between Insurer and Policyholder for the entire

duration / term of the policy. However, the sum assured by all policies including any bonuses declared in respect thereof is supported by the Government's sovereign guarantee as indicated in section 37 of LIC Act.

(d) Budget Review is being done regularly and Expenses of Management (EOM) are being monitored as per the IRDAI EOM Regulations. Further LIC has taken measures viz. installing of solar panels, LEDs, sensor operative switches and conducting most of the meetings and trainings through video conferencing for reducing expenses.

(e) The bonus payable depends on the surplus generated as result of an annual actuarial investigation in accordance with relevant rules and regulations. LIC strives to generate optimal returns by ensuring investment in high quality assets while ensuring a risk reward balance, which is also reviewed by the Investment Committee of LIC.

KVs IN UNDERSERVED DISTRICTS

1141. SHRI BENNY BEHANAN:

Will the Minister of **EDUCATION** be pleased to state:

(a) whether the Government is aware that many districts in the country do not have Kendriya Vidyalayas (KVs), if so, the steps being taken by the Government in this regard;

(b) whether the Government has any plans to establish more KVs in underserved districts across the country, if so, the details of the proposed locations; and

(c) the details of the KVs that are currently under consideration for approval, and the timeline by which these are to be established?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence and Para-military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories (UTs) Administrations, with commitment to provide requisite resources including land and temporary accommodation for setting up a new KV as per norms. The proposals are subject to approval of the competent authority as per extant procedures. KVs are not opened on the criteria of district.

At present, there are 1253 KVs functional across the country. The Government of India has recently approved the proposal for opening of 85 new KVs under Civil/Defence Sector across the country and expansion of one existing KV i.e. KV Shivamogga, District Shivamogga, Karnataka by adding 2 additional Sections in all the classes.

महामारी के बाद श्रमबल में महिलाओं की भागीदारी

1142. श्री संजय उत्तमराव देशमुख:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि महामारी के बाद श्रम शक्ति में महिलाओं की भागीदारी में और गिरावट आई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं;
- (ख) क्या सरकार ने बेरोजगार महिलाओं में रोजगार को प्रोत्साहित करने के लिए कोई विशेष कदम उठाए हैं;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (घ) क्या देश में, विशेष रूप से महाराष्ट्र में, महिला कामगारों की स्थिति में सुधार लाने के उद्देश्य से सरकार द्वारा कोई विशेष योजनाएं या कार्यक्रम चलाए जा रहे हैं;
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (च) पिछले तीन वर्षों के दौरान उक्त उद्देश्य के लिए सरकार द्वारा योजना/कार्यक्रमवार कुल कितनी धनराशि आवंटित की गई है और राज्य सरकारों द्वारा विशेष रूप से महाराष्ट्र के यवतमाल-वाशिम संसदीय क्षेत्र में कितनी धनराशि व्यय की गई है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (च): आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) रोजगार और बेरोजगारी के आंकड़े एकत्र करने का अधिकारिक डेटा स्रोत है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है। इस सर्वेक्षण की अवधि प्रति वर्ष जुलाई से जून तक होती है।

नवीनतम उपलब्ध वार्षिक पीएलएफएस रिपोर्ट के अनुसार, सामान्य स्थिति के आधार पर 15 वर्ष और उससे अधिक आयु की महिलाओं की अनुमानित श्रम बल भागीदारी दर (एलएफपीआर) 2017-18 में 23.3% से बढ़कर 2021-22 में 32.8% और 2023-24 में 41.7% हो गई।

इसके अलावा, नवीनतम वार्षिक पीएलएफएस रिपोर्ट में उपलब्ध आंकड़ों के अनुसार, सामान्य स्थिति के आधार पर 15 वर्ष और उससे अधिक आयु की महिलाओं की रोजगार को दर्शाने वाला देने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) 2017-18 में 22.0% से बढ़कर 2023-24 में 40.3% हो गया।

नियोजनीयता में सुधार करते हुए रोजगार का सृजन करना सरकार की प्राथमिकता रही है। सरकार महिला श्रम बल भागीदारी दर (एलएफपीआर) को बढ़ावा देने के साथ-साथ समग्र एलएफपीआर को बढ़ावा देने के लिए विभिन्न योजनाएं जैसे प्रधानमंत्री मुद्रा योजना (पीएमएमवाई), स्टैंड-अप इंडिया स्कीम, स्टार्टअप इंडिया, प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), विज्ञान और इंजीनियरिंग में महिलाएं-किरण (डब्ल्यूआईएसई-किरण), एसईआरबी-पावर (अन्वेषणात्मक अनुसंधान में महिलाओं के लिए अवसरों को बढ़ावा देना), मिशन शक्ति, नमो ड्रोन दीदी और लखपति दीदी, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), पंडित दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार और प्रशिक्षण संस्थान (आरएसईटीआई), दीन दयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), उत्पादन संबद्ध प्रोत्साहन आदि कार्यान्वित कर रही है। भारत सरकार द्वारा कार्यान्वित की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

महाराष्ट्र सहित देश में पिछले पांच वर्षों में ऐसी योजनाओं के लाभार्थियों के ब्यौरे और उपयोग की गई निधियों के ब्यौरे संलग्न **विवरण- I** से **VI** में दिए गए हैं।

महिला कामगारों की रोजगार क्षमता बढ़ाने के लिए, सरकार महिला औद्योगिक प्रशिक्षण संस्थानों, राष्ट्रीय व्यावसायिक प्रशिक्षण संस्थानों और क्षेत्रीय व्यावसायिक प्रशिक्षण संस्थानों के नेटवर्क के माध्यम से भी उन्हें प्रशिक्षण प्रदान कर रही है।

महिला कामगारों के लिए अनुकूल कार्य वातावरण हेतु श्रम कानूनों में सवैतनिक मातृत्व अवकाश, शिशु देखभाल अवकाश, समान मजदूरी आदि जैसे अनेक प्रावधान भी शामिल किए गए हैं। इन सभी पहलों से दीर्घ अवधि में गुणक प्रभाव के माध्यम से इकट्ठे रोजगार सृजन होने की उम्मीद है।

इसके अलावा, श्रम और रोजगार मंत्रालय ने जनवरी, 2024 में "महिला कार्यबल भागीदारी को बढ़ावा देने के लिए नियोक्ताओं के लिए परामर्शिका" जारी की। इस परामर्शिका में अन्य बातों के साथ-साथ पुरुषों और महिलाओं दोनों के लिए रोजगार और देखभाल की जिम्मेदारियों के बीच संतुलन की आवश्यकता का उल्लेख किया गया है, जिसमें पितृत्व अवकाश, माता-पिता अवकाश, पारिवारिक आपातकालीन छुट्टी और लचीली कामकाजी व्यवस्था जैसे परिवार अनुकूलन उपाय शामिल हैं।

इसके अलावा, केंद्रीय बजट (2024-25) में कार्यबल में महिलाओं की भागीदारी बढ़ाने के लिए उद्योग जगत के सहयोग से कामकाजी महिला हॉस्टलों और शिशुगृह की स्थापना की घोषणा की गई।

विवरण-I

एबीआरवाई लाभार्थियों का विवरण (31.03.2024 तक)

पंक्ति लेबल	लाभार्थी प्रतिष्ठानों की	लाभार्थी कर्मचारियों की	लाभ की राशि
अंडमान व नोकोबार द्वीप समूह	36	479	11861230
आंध्र प्रदेश	4041	166930	3284684305
अरुणाचल प्रदेश	17	514	14248840
असम	671	19918	347119393
बिहार	1215	28576	756410829
चंडीगढ़	340	13474	279640170
छत्तीसगढ़	2952	85105	1735744298
दिल्ली	3140	227076	3215199250
गोवा	542	20948	324587534
गुजरात	14620	591126	9592658199
हरियाणा	7644	400760	6160615581
हिमाचल प्रदेश	2164	83382	1385154637
जम्मू और कश्मीर	891	19384	487180802
झारखंड	2248	62776	1302801799
कर्नाटक	11004	485462	8623937103
केरल	2730	96343	1980997355
लद्दाख	17	190	3844574
लक्षद्वीप	1	9	377616

मध्य प्रदेश	6258	205901	3865578951
महाराष्ट्र	22449	978836	15115535367
मणिपुर	59	1698	27499955
मेघालय	39	1224	49053034
मिजोरम	15	377	16203156
नागालैंड	16	226	5125124
ओडिशा	4196	89360	2029849904
पुडुचेरी	319	14746	218894959
पंजाब	7794	222363	4344301524
राजस्थान	11483	326998	5787090274
सिक्किम	114	4008	72167825
तमिलनाडु	16450	804738	11635070558
तेलंगाना	5394	283362	4010975262
दादरा और नगर हवेली तथा दमन	959	52911	744105294
त्रिपुरा	150	5440	100502683
उत्तर प्रदेश	12413	433724	8679950952
उत्तराखंड	2426	93521	1560789482
पश्चिम बंगाल	7710	227402	4115198067
कुल योग	152517	6049287	101,884,955,8

स्रोत: ईपीएफओ, एमओएलई

विवरण -II

पिछले 5 वर्षों और चालू वर्ष के दौरान सभी राज्यों/संघ राज्य क्षेत्रों के पीएमईजीपी के तहत अनुमानित सृजित रोजगार (व्यक्तियों की संख्या)

क्र.स.	राज्य/संघ राज्य-क्षेत्र	अनुमानित सृजित रोजगार (व्यक्तियों की संख्या)					
		2019-20	2020-21	2021-22	2022-23	2023-24	2024-25 (11.11.2024 तक)
1	अंडमान निकोबार	744	1240	1296	968	1080	112
2	आंध्र प्रदेश	17536	13392	19816	24584	44616	15,384
3	अरुणाचल प्रदेश	1688	784	1568	1264	1352	536
4	असम	20824	23512	30840	20768	19336	10,464
5	बिहार	17768	17536	19816	35672	54696	16,176
6	चंडीगढ़-यूटी	112	80	168	120	80	-
7	छत्तीसगढ़	22488	21744	24160	20344	19032	7,376
8	दिल्ली	744	592	800	576	400	128
9	गोवा	720	464	696	528	544	152

10	गुजरात*	31864	22832	33144	24568	24000	8,512
11	हरियाणा	16232	13920	13808	12472	11184	3,424
12	हिमाचल प्रदेश	9808	9664	10192	7440	7792	2,688
13	जम्मू कश्मीर	42840	68600	173184	96184	120520	23,064
14	झारखंड	12352	12176	13712	14808	16808	1,936
15	कर्नाटक	29576	35504	47016	44944	37376	10,968
16	केरल	19368	19112	22312	25032	27112	8,328
17	लद्दाख	0	2248	2360	728	976	264
18	लक्षद्वीप	0	24	56	16	0	-
19	मध्य प्रदेश	17344	38832	64656	47656	42336	10,880
20	महाराष्ट्र**	35232	24832	33024	29000	22128	6,472
21	मणिपुर	9384	12448	9112	4360	2784	2,272
22	मेघालय	3016	2872	5592	2448	2240	2,328
23	मिजोरम	6080	6480	5200	3296	3208	1,480
24	नागालैंड	8872	5920	9928	3752	4136	3,984
25	ओडिशा	21744	25368	34408	31040	23800	6,832
26	पुदुचेरी	512	352	528	200	240	184
27	पंजाब	13560	13216	14320	12512	11752	4,496
28	राजस्थान	24200	22176	20792	16296	13424	3,912
29	सिक्किम	632	456	680	456	1056	464
30	तमिलनाडु	41376	41504	47776	49120	54512	12,448
31	तेलंगाना	17424	16200	23248	20320	20024	6,368
32	त्रिपुरा	7696	6736	7664	5624	4704	2,040
33	उत्तर प्रदेश	48960	79952	100752	92808	93512	26,944
34	उत्तराखंड	14752	17992	14688	14424	10832	3,408
35	पश्चिम बंगाल	17776	16560	18440	17008	15352	4,584
	योग	533224	595320	825752	681336	712944	208,608

* दमन और दीव सहित

**दादरा नगर एवं हवेली सहित

स्रोत: सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय

विवरण-III

वर्ष 2019-20 से 2023-24 तक पिछले पांच वित्तीय वर्षों में महात्मा गांधी नरेगा के तहत प्रदान किए गए रोजगार (सृजित मानव दिवस) का राज्य/संघ राज्य क्षेत्र-वार विवरण

क्र.स.	राज्य/संघ राज्य-क्षेत्र	2019-20	2020-21	2021-22	2022-23	2023-24
1	आंध्र प्रदेश	2002.25	2593.24	2417.19	2396.03	2554.96
2	अरुणाचल प्रदेश	85.99	128.14	158.73	151.35	161.29

3	असम	623.08	911.53	916.61	791.31	876.45
4	बिहार	1416.23	2276.27	1811.79	2369.09	2205.44
5	छत्तीसगढ़	1361.75	1840.90	1692.36	1325.25	1276.65
6	गोवा	0.34	1.10	0.95	0.94	0.42
7	गुजरात	353.70	482.29	568.02	468.09	493.08
8	हरियाणा	91.19	179.62	146.40	96.51	123.19
9	हिमाचल प्रदेश	259.19	336.19	370.94	307.89	344.31
10	जम्मू और कश्मीर	313.41	407.01	406.33	308.95	374.87
11	झारखंड	641.95	1176.08	1132.47	915.36	1097.17
12	कर्नाटक	1118.63	1480.32	1634.93	1263.96	1387.00
13	केरल	802.30	1023.00	1059.66	965.78	994.59
14	लद्दाख	19.03	21.30	19.27	19.56	20.23
15	मध्य प्रदेश	1930.17	3420.21	3000.13	2265.62	1997.08
16	महाराष्ट्र	629.60	679.36	825.42	788.06	1160.54
17	मणिपुर	234.07	330.52	305.59	74.77	154.13
18	मेघालय	370.22	383.70	393.63	289.27	326.00
19	मिजोरम	192.59	198.66	200.77	202.33	204.06
20	नागालैंड	138.48	180.12	192.58	197.25	178.73
21	ओडिशा	1113.89	2080.75	1977.94	1853.77	1828.96
22	पंजाब	235.25	376.75	331.52	321.19	350.81
23	राजस्थान	3286.55	4605.35	4242.97	3571.87	3751.61
24	सिक्किम	29.47	37.34	34.34	32.48	34.32
25	तमिलनाडु	2485.10	3339.46	3457.26	3346.61	4087.01
26	तेलंगाना	1071.14	1579.53	1457.94	1218.70	1208.58
27	त्रिपुरा	344.02	437.22	426.18	334.55	370.48
28	उत्तर प्रदेश	2444.30	3945.41	3257.96	3118.59	3453.97
29	उत्तराखंड	206.16	303.61	243.18	206.65	196.94
30	पश्चिम बंगाल	2723.05	4140.17	3642.28	378.76	1.64
31	अंडमान और निकोबार	2.21	2.61	1.14	1.29	1.23
32	लक्षद्वीप	0.04	0.02	0.01	0.05	0.03
33	पुडुचेरी	7.65	10.57	6.15	8.30	21.88
34	दादरा और नगर हवेली और दमन और दीव	0.00	0.00	0.00	0.00	0.41
	योग	26533.02	38908.33	36332.63	29590.16	31238.06

(नरेगासॉफ्ट के अनुसार) और नरेगा वेबसाइट से भी

स्रोत: ग्रामीण विकास मंत्रालय

विवरण-IV

डीडीयू-जीकेवाई के तहत पिछले पांच वर्षों और चालू वर्ष के दौरान अक्टूबर, 2024 तक राज्य/संघ राज्य क्षेत्र-वार भौतिक उपलब्धि:

क्र.स.	राज्य	वि.व. 19-20		वि.व. 20-21		वि.व. 21-22		वि.व. 2022-23		वि.व. 2023-24		वित्त वर्ष 2024-25 में अक्टूबर'24 तक	
		प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित
1	आंध्र प्रदेश	15933	10795	4156	2177	1606	2135	18616	16964	19829	17958	8797	6864
2	अरुणाचल प्रदेश	84	0	28	33	233	71	608	314	678	348	311	120
3	असम	11993	13862	1966	3296	3553	916	12097	6405	10416	7515	3153	1897
4	बिहार	14301	5916	2687	2745	7099	2491	11516	8709	6677	6991	1196	1000
5	छत्तीसगढ़	9798	3842	1109	3683	6499	2883	9742	8449	3045	4164	409	985
6	गुजरात	3084	2249	240	875	830	599	2912	1451	3961	2693	1831	1256
7	हरियाणा	1948	6013	26	1213	1772	680	5554	2740	8449	4599	2448	1332
8	हिमाचल प्रदेश	1980	1073	0	117	334	10	3967	2251	4324	3252	1728	1082
9	जम्मू और कश्मीर	10516	1319	3454	1945	2300	1102	5459	2694	1177	1195	1029	296
10	झारखंड	12866	8224	1050	1879	4035	1354	10215	7472	11386	8367	3600	2222
11	कर्नाटक	5797	7226	769	1649	1442	673	3757	2701	3795	2526	812	881
12	केरल	12812	8390	3053	2931	3219	1097	8623	5122	5144	3832	1369	950

13	मध्य प्रदेश	10433	7348	903	969	6825	3977	15653	11279	12107	10374	1970	2363
14	महाराष्ट्र	13521	12765	874	3319	348	1612	6403	3534	5916	3617	3829	1028
15	मणिपुर	1780	573	338	387	811	139	1921	1280	779	798	33	246
16	मेघालय	1518	686	83	158	456	241	2165	1324	1630	1326	392	203
17	मिजोरम	554	359	37	88	105	94	344	337	725	482	351	294
18	नागालैंड	1220	403	221	278	1009	614	2371	1405	1651	1584	351	366
19	ओडिशा	43278	30607	7978	7729	10474	4828	16778	12911	3997	5054	661	668
20	पंजाब	2002	1311	2922	1931	6976	4188	8121	7103	11803	8792	404	2206
21	राजस्थान	14530	4692	981	1759	3096	3130	6092	6216	7345	3913	3275	2004
22	सिक्किम	462	32	0	43	90	0	859	371	1123	643	231	228
23	तमिलनाडु	9685	3324	213	1286	8228	2941	15225	10445	13354	9591	3624	2196
24	तेलंगाना	9731	6839	2752	1436	3177	2494	4607	3589	25	218	1030	121
25	त्रिपुरा	1407	524	21	609	1049	193	2244	1082	2126	1283	410	442
26	उत्तर प्रदेश	24895	7341	1540	4068	16898	3765	36540	21733	45266	32075	8200	8133
27	उत्तराखंड	1518	672	367	416	3645	917	8248	4423	6027	5424	1107	1622
28	पश्चिम बंगाल	9531	3829	521	2544	732	2424	9406	4773	4972	5974	1463	837
29	पुदुचेरी					165	44	844	333	956	877	327	314
30	ए. एन द्वीप समूह					0	0	133	38	547	224	139	100
	योग	247177	150214	38289	49563	97006	45612	231020	157448	199230	155689	54480	42256

स्रोत: ग्रामीण विकास मंत्रालय

विवरण-V

पिछले 5 वर्षों और चालू वर्ष के दौरान अक्टूबर, 2024 तक आरएसईटीआई के तहत प्रशिक्षित और नियोजित अभ्यर्थियों का राज्यवार और वर्षवार विवरण:

क्र.सं.	राज्य/संघ राज्य-क्षेत्र	वि.व. 2019-20		वि.व. -2020-21		वि.व. -2021-22		वि.व. -2022-23		वि.व. 2023-24		वित्तीय वर्ष 2024- 25 अक्टूबर 2024 तक	
		प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित	प्रशिक्षित	नियोजित
1	अंडमान व निकोबार द्वीप समूह	489	316	318	135	412	381	421	421	500	451	387	299
2	आंध्र प्रदेश	9884	7179	5002	3836	7817	6522	10935	8792	11432	8536	9350	6082
3	अरुणाचल प्रदेश	211	294	18	57	225	0	384	438	499	287	567	184
4	असम	11922	7680	7208	5145	10017	8335	14328	11087	18132	12155	15812	6469
5	बिहार	24961	18393	14868	10817	21268	14330	28292	22769	30434	24495	27015	14861
6	छत्तीसगढ़	12146	8209	7003	4927	10030	7257	12744	11238	15040	10848	12048	5762
7	दादरा एवं नगर हवेली	763	509	560	437	561	447	761	545	752	528	425	276
8	गुजरात	20447	14075	11233	7859	15993	12863	20564	16395	23117	15363	18042	10580
9	हरियाणा	14391	10493	11301	6744	11045	8176	14086	8989	15153	10760	12344	4723

10	हिमाचल प्रदेश	4949	3541	3227	2019	4750	3208	6134	4013	6876	5187	5624	2773
11	जम्मू एवं कश्मीर	8662	7022	4552	3955	5277	4148	7909	6453	8589	6397	11063	4696
12	झारखंड	15911	12630	11467	7982	13725	10828	18979	13844	20760	15370	14544	7373
13	कर्नाटक	24676	20257	16333	12649	18332	17059	24937	19407	25613	20284	19555	10627
14	केरल	10236	9610	5090	4752	5980	5801	9970	7990	10690	8389	8451	5277
15	लक्षद्वीप	36	0	162	98	139	34	465	285	467	346	344	162
16	मध्य प्रदेश	31521	20982	19180	15530	22956	18490	32068	24620	35859	27754	30590	16259
17	महाराष्ट्र	24614	19668	16559	13033	19606	15251	27322	21474	30397	22961	23560	15470
18	मणिपुर	495	351	287	277	364	301	920	834	1109	903	1788	500
19	मेघालय	1629	989	959	687	1649	868	2024	1480	2508	1580	2535	1222
20	मिजोरम	939	957	613	457	651	636	907	798	1055	1053	1231	624
21	नागालैंड	356	202	199	118	338	272	396	395	603	332	303	124
22	ओडिशा	20489	14933	15321	11574	16049	13978	20766	17486	22056	19544	15394	8126
23	पांडिचेरी	762	543	583	420	568	485	821	780	911	712	608	284
24	पंजाब	9280	5605	7501	5489	9241	6972	10833	8243	12332	9398	9926	4743
25	राजस्थान	27023	18789	19904	12682	23160	19032	30404	25274	33293	26740	23240	15543
26	सिक्किम	364	489	202	134	203	146	411	299	439	335	655	355
27	तमिलनाडु	27112	17790	15233	12517	17187	14796	26310	21110	29073	23835	22264	12926
28	तेलंगाना	6435	5714	3703	2647	5413	5214	7195	6516	7647	6321	6496	3600
29	त्रिपुरा	2533	1775	1893	836	2274	1781	2744	2237	3386	2653	2656	1073

30	यूटी लद्दाख	603	233	408	328	535	384	624	355	585	462	606	279
31	उत्तर प्रदेश	50845	38070	41995	27673	52909	46948	55972	46109	60513	49873	47784	30156
32	उत्तराखंड	6765	5387	6383	4829	6258	4413	7007	5599	7505	5711	6985	2758
33	पश्चिम बंगाल	12576	8960	5876	4591	9182	7073	12169	9605	14094	10709	10881	5773
	योग	384025	281645	255141	185234	314114	256429	409802	325880	451419	350272	363073	199959

स्रोत: ग्रामीण विकास मंत्रालय

विवरण -VI

प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) की राज्य/संघ राज्य क्षेत्र-वार/वर्ष-वार प्रगति (दिनांक 01.04.2019 से दिनांक 01.11.2024 तक)

(राशि करोड़ रुपए में)																			
क्र.सं.	राज्य का नाम	वि.व. 2019-20			वि.व. 2020-21			वि.व. 2021-22			वि.व. 2022-23			वि.व. 2023-24			वि.व. 2024-25 (01.11.2024 तक)*		
		ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि	ऋण खातों की संख्या	स्वीकृत राशि	संवितरित राशि
1	अंडमान व निकोबार द्वीप समूह	1,733	75.63	73.12	5,468	123.01	119.32	1,901	77.40	76.53	3,463	127.29	124.34	3,131	126.49	126.13	1,598	76.61	76.37
2	आंध्र प्रदेश	8,44,501	10,439.93	10,090.71	11,52,152	12,028.33	11,564.66	11,17,922	11,829.82	11,445.42	13,48,593	16,450.70	16,212.30	15,88,682	19,835.91	19,573.04	7,03,447	8,985.48	8,841.93
3	अरुणाचल प्रदेश	23,288	156.05	150.56	6,159	179.31	172.12	5,705	90.50	86.51	17,193	224.78	214.59	26,431	352.18	346.63	10,944	221.33	215.53
4	असम	16,68,347	7,788.63	7,571.60	11,89,829	7,657.19	7,399.66	6,82,889	4,866.50	4,577.28	5,99,213	6,300.99	6,182.19	7,22,225	6,942.56	6,847.44	3,97,136	4,020.75	3,966.53
5	बिहार	67,12,494	27,435.78	26,340.31	53,06,694	25,589.31	24,019.78	66,78,155	32,096.95	30,725.07	84,89,231	46,463.15	45,448.59	96,31,277	58,722.25	56,841.09	30,73,095	23,144.51	21,368.08

6	चंडीगढ़	24,313	404.27	390.16	20,295	449.35	432.22	14,926	281.66	273.03	17,261	301.41	293.58	15,585	301.28	294.80	9,089	163.17	159.51
7	छत्तीसगढ़	12,61,018	6,959.04	6,691.69	10,27,266	6,746.80	6,423.07	9,70,396	5,929.49	5,797.46	11,14,927	8,391.61	8,262.57	10,35,574	8,983.57	8,436.37	4,38,423	4,414.74	4,074.54
8	दादर और नगर हवेली तथा दमन और दीव	3,665	69	65	4,927	81	70	4,397	70	68	5,512	104	102	4,986	104.75	103.80	2,472	56.97	56.23
9	दिल्ली	5,68,596	5,209.95	5,069.32	3,30,497	4,130.30	4,003.83	1,94,835	2,616.58	2,559.59	3,37,476	3,800.63	3,759.22	3,15,625	4,341.76	4,265.87	98,491	2,109.98	2,062.58
10	गोवा	39,040	507.41	480.46	37,520	553.70	501.47	35,950	491.36	472.87	42,745	719.27	700.19	42,505	770.27	756.46	13,507	306.73	298.03
11	गुजरात	20,96,393	13,745.58	13,529.73	14,30,956	11,579.26	11,313.24	15,90,960	12,152.39	11,990.04	17,84,437	17,668.10	17,507.49	19,60,464	19,870.65	19,640.31	7,53,507	8,895.00	8,755.27
12	हरियाणा	11,55,917	7,858.89	7,623.25	10,05,453	7,552.06	7,303.11	10,57,963	7,768.34	7,574.18	12,18,808	10,154.93	9,944.79	10,95,972	11,047.06	10,719.55	3,49,407	4,401.81	4,248.62
13	हिमाचल प्रदेश	1,07,865	2,403.20	2,226.32	1,30,494	2,365.06	2,163.83	1,07,556	2,152.58	2,027.43	1,51,733	3,133.01	3,080.21	1,46,471	3,354.69	3,241.99	60,012	1,472.14	1,380.19
14	झारखंड	17,20,485	7,964.11	7,767.09	16,68,281	8,471.20	8,177.78	17,77,882	8,817.00	8,615.43	20,56,159	11,266.17	11,097.08	21,29,193	13,050.05	12,887.57	8,03,717	5,728.58	5,605.81
15	कर्नाटक	57,33,127	30,185.73	29,702.91	46,45,196	30,199.18	29,785.29	42,98,481	28,695.29	28,374.92	55,92,066	40,964.95	40,746.09	64,58,940	49,684.30	49,510.51	26,35,686	22,371.10	22,273.76

16	केरल	21,76,889	13,143.08	12,921.14	15,86,258	11,416.45	11,238.55	16,20,168	11,698.12	11,549.58	17,81,474	15,400.47	15,079.22	19,73,469	18,152.16	18,015.08	10,27,713	9,215.41	9,089.78
17	लक्षद्वीप	796	8.30	6.15	1,799	23.06	22.94	725	16.66	16.47	1,623	26.81	26.75	2,309	39.97	39.91	1,373	23.96	23.86
18	मध्य प्रदेश	35,57,948	19,060.01	18,578.04	32,49,158	18,474.24	17,822.84	32,31,804	18,814.95	18,218.44	37,01,661	25,301.30	24,632.59	34,45,475	26,146.21	25,272.18	13,72,655	12,173.07	11,306.31
19	महाराष्ट्र	47,69,888	27,899.09	27,394.57	37,54,163	25,208.63	24,624.06	41,58,052	25,797.74	25,416.48	52,53,324	36,531.98	36,104.52	52,79,979	43,075.16	42,773.74	22,73,193	23,016.73	22,747.42
20	मणिपुर	90,175	412.59	393.43	69,906	435.42	406.68	74,138	413.42	379.20	39,744	487.23	471.22	10,666	225.04	213.62	5,213	142.60	136.95
21	मेघालय	44,416	273.54	266.45	40,478	414.67	402.43	16,892	211.84	204.01	24,937	340.62	331.52	31,633	424.99	420.03	15,260	235.97	232.94
22	मिजोरम	20,435	249.88	236.09	12,716	245.30	211.15	11,396	211.29	192.30	23,394	424.40	420.92	28,729	580.54	576.65	15,859	385.17	382.77
23	नागालैंड	15,082	184.01	169.84	19,787	261.07	244.48	15,191	229.00	209.49	15,172	314.62	296.78	21,014	400.84	394.69	11,624	247.50	243.80
24	ओडिशा	37,15,335	15,414.73	15,154.36	36,34,998	15,328.63	14,919.04	36,70,907	16,900.00	16,557.27	39,22,511	21,708.62	21,505.13	37,61,546	23,539.15	23,355.99	13,12,021	9,808.99	9,711.12
25	पुडुचेरी	1,39,444	764.28	756.63	1,08,775	618.77	606.91	1,31,525	801.43	795.30	98,394	741.23	735.74	1,33,357	1,063.54	1,059.69	40,582	398.40	394.11
26	पंजाब	12,81,307	8,882.27	8,605.75	10,94,143	7,413.44	7,065.11	11,09,810	8,179.96	7,926.06	12,59,891	11,055.03	10,766.37	10,39,309	11,331.72	10,668.37	2,81,736	4,728.36	4,169.05
27	राजस्थान	29,94,534	19,661.94	19,366.09	24,81,296	18,571.38	18,223.39	26,67,998	18,999.20	18,728.94	29,77,440	24,686.97	24,492.62	26,93,556	26,955.25	26,755.28	9,98,777	11,214.39	11,090.09

28	सिक्किम	19,862	176.24	171.67	15,356	200.95	193.09	11,059	162.54	156.89	13,805	225.77	219.30	19,290	266.38	260.61	7,537	112.21	109.93
29	तमिलनाडु	71,17,666	35,006.37	34,615.11	49,47,732	28,967.97	28,534.56	56,25,146	32,477.55	32,262.94	64,06,513	43,948.08	43,730.39	72,04,001	57,616.60	57,370.41	20,72,349	20,805.75	20,676.11
30	तेलंगाना	14,35,626	9,128.24	8,986.82	6,36,219	6,947.89	6,765.03	5,33,545	6,168.85	6,010.47	6,39,323	8,134.81	7,995.30	9,47,059	10,929.91	10,722.07	5,40,381	5,808.03	5,679.66
31	त्रिपुरा	3,97,094	1,583.46	1,555.30	3,26,855	2,116.81	2,040.35	3,57,304	2,496.63	2,445.73	3,50,659	2,363.45	2,349.61	3,24,797	2,505.42	2,465.59	1,40,142	1,170.93	1,155.05
32	संघ राज्य क्षेत्र जम्मू और कश्मीर	1,55,153	3,552.25	3,470.50	2,94,501	5,513.46	5,401.94	2,62,645	5,788.31	5,696.54	3,30,963	7,317.51	7,219.71	3,66,142	8,530.51	8,119.92	1,69,366	3,982.24	3,474.07
33	संघ राज्य क्षेत्र लद्दाख	5,602	178.45	174.66	8,477	228.05	223.75	8,176	233.79	231.55	9,988	288.30	285.87	11,013	311.64	306.97	4,918	166.04	160.62
34	उत्तर प्रदेश	58,61,422	30,949.36	29,801.37	47,38,452	29,231.35	27,875.13	57,87,982	33,663.73	32,850.80	68,08,721	48,194.90	47,427.26	76,79,518	59,506.73	58,535.05	26,28,525	25,761.04	25,298.97
35	उत्तराखंड	3,01,996	2,944.55	2,830.41	3,01,870	3,100.82	2,953.57	3,33,914	3,015.89	2,939.91	4,45,328	4,369.82	4,303.54	4,45,218	4,798.74	4,728.64	1,42,961	2,039.31	1,997.91
36	पश्चिम बंगाल	61,76,529	26,789.20	26,457.88	54,50,920	29,335.98	28,529.86	56,27,231	34,893.20	33,949.81	54,26,916	38,605.21	38,353.85	61,81,872	47,124.58	46,712.27	22,83,355	21,259.66	21,099.07
	योग	6,22,37,981	3,37,465.13	3,29,684.64	5,07,35,046	3,21,759.22	3,11,754.44	5,37,95,526	3,39,110.33	3,31,402.19	6,23,10,598	4,56,538.01	4,50,423.65	6,67,77,013	5,41,012.85	5,32,358.32	2,46,96,071	2,39,064.66	2,32,562.57

स्रोत: मुद्रा पोर्टल पर सदस्य ऋण संस्थानों (एमएलआई) द्वारा अपलोड किए गए आंकड़ों के अनुसार

WOMEN ENTREPRENEURSHIP IN ODISHA

1143. SHRI ANANTA NAYAK

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Women-Led Programme aims to address the challenges faced by women in entrepreneurship through crucial skills, knowledge and networking opportunities, particularly in Odisha;
- (b) the details of number of programmes that aims to empower women in Odisha, including rural and tribal areas such as Keonjhar;
- (c) the details of efforts undertaken by the Government to collaborate with private and public sector entities to empower women entrepreneurs in Odisha; and
- (d) the details of specific initiatives or partnerships that have been launched in the said State?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) The Government of India recognizes the importance of offering crucial skills, knowledge and networking opportunities to women entrepreneurs to address the challenges faced by them in overcoming societal, economic and structural barriers, lack of access to business opportunities and training. The Government has taken various initiatives to build entrepreneurial mindsets and capabilities among women, support the growth of women-led enterprises, and provide

mentoring and handholding support to address the challenges faced by them in entrepreneurship.

The Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous organizations, namely National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE) has taken various initiatives to promote entrepreneurship development amongst all sections of the society, including women across the country, including the state of Odisha. The details of such initiatives undertaken by the Ministry are given in the enclosed **Statement-I**.

Further, there are various schemes/ programmes being implemented by Ministries/ Departments of Government of India with the objective of promoting entrepreneurs, including female entrepreneurs. The details of some of the key initiatives implemented by other Ministries/ Departments in the state of Odisha are given in the enclosed **Statement-II**.

MSDE has collaborated with both private and public sector to empower women entrepreneurship by providing incubation support, network of mentors, industry connect, credit and market linkages. NIESBUD has signed a Memorandum of Understanding (MoU) with Meta to support the Indian entrepreneurial ecosystem. The aim of the MoU is to provide aspiring and current small business owners, including women, with the necessary tools, knowledge, and resources to thrive in today's dynamic market environment. The partnership will help in training budding and existing entrepreneurs in digital marketing skills in seven regional languages.

During Financial Year 2024-25, a total number of 191 participants have been imparted training through this initiative in Odisha

NIESBUD, in collaboration with Hindustan Unilever Limited (HUL), organized Entrepreneurship Awareness Programmes (EAPs) with the goal of promoting entrepreneurship as a viable livelihood option among unemployed youths, school dropouts, and students, including women. The project is sponsored by HUL under its Corporate Social Responsibility (CSR) initiative. The project aims to encourage self-employment and foster entrepreneurship across India. During Financial Years 2023-24 and 2024-25, a total of 5272 participants have been trained in Odisha through the EAPs, of which 3532 are women.

STATEMENT-I

The details of various initiatives being implemented by the Ministry of Skill Development and Entrepreneurship for women entrepreneurs in Odisha are as under:

1. Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP Scheme – MSDE through its autonomous institute, NIESBUD implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society and women under the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Scheme since December 2022. The scheme aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Incubation Support, Mentoring and Handholding. SANKALP has been implemented in three phases. Under SANKALP 1, a total of 23825 beneficiaries have been trained during Financial

Years 2022-23 to 2024-25, out of which 13861 are women, including 2029 women beneficiaries in Odisha. Under SANKALP 2, a total of 23841 beneficiaries have been trained during Financial Year 2022-23 to 2024-25, out of which 18270 are women, including 919 women beneficiaries in Odisha. Under SANKALP 3, a total of 4274 beneficiaries have been trained during Financial Year 2024-25, out of which 2970 are women, including 315 women beneficiaries in Odisha. In Odisha, SANKALP is being implemented in the districts of Gajapati, Dhenkanal, Kendujhar (Keonjhar), Rayagada, Mayurbhanja, Bargarh (Baragarh), Malkangiri, Khordha, Koraput, Sundergarh, Gajapati, Nabarangpur, Kalahandi, Bhubaneswar, Balangir, Ganjam, Sambalpur, Baleswar, Kandhamal and Nuapada.

2. Skill Strengthening for Industrial Value Enhancement (STRIVE) - Under the Skill Strengthening for Industrial Value Enhancement (STRIVE) of MSDE, NIESBUD has conducted awareness and sensitization programmes at National Skill Training Institutes (NSTIs) and Industrial Training Institutes (ITIs) between October 2023 to May 2024. These activities were followed by the selection of prospective entrepreneurs to undergo the Entrepreneurship Development Programme (EDP). The Institute has successfully conducted EDP training for the target groups and is providing mentoring and handholding support to help trainees establish their enterprises. A total of 45339 beneficiaries have been trained under the project during Financial Years 2023-24 to 2024-25, out of which 12437 are women, which includes 680 women beneficiaries in Odisha. In Odisha, trainings under the initiative were conducted in the districts of Bhubaneswar, Cuttack, Kendujhar (Keonjhar) and Sundergarh.

3. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) - MSDE

through its autonomous institute, NIESBUD has been implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of Particularly Vulnerable Tribal Groups (PVTGs), since March 2024. The project is being implemented with support of Tribal Cooperative Marketing Development Federation of India (TRIFED) in 18 States across the country under which a total of 500 VDVKS are to be set up. A total of 39576 beneficiaries have been trained under the project till January 2025, out of which 31732 are women, including 3410 women beneficiaries in Odisha. In Odisha, the initiative is being implemented in the districts of Angul, Kendujhar (Keonjhar), Gajapati, Kendujhar (Keonjhar), Malkangiri, Mayurbhanja, Nuapada and Sundergarh.

4. Rashtriya Udyamita Vikas Pariyojana on Pilot Basis for PM SVANidhi

Beneficiaries - MSDE, in collaboration with the Ministry of Housing and Urban Affairs (MoHUA), launched the Rashtriya Udyamita Vikas Pariyojana (RUVVP) on a pilot basis in February 2024 for PM SVANidhi beneficiaries, with NIESBUD as one of the implementing partners. Through the project, entrepreneurship training was provided to 1744 PM-SVANidhi beneficiaries across 10 cities, with more than 40% participation from women. The program included one week of classroom training followed by 21 weeks of mentoring and hand-holding support. A total of 1744 beneficiaries have been trained under the project during Financial Year 2023-24, out of which 1205 are women, including 92 women beneficiaries in Sambalpur district of Odisha.

5. Entrepreneurial Climate through Training of Trainers (ToTs) and Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs) - NIESBUD has implemented a project for creating entrepreneurial climate through the Training of Trainers (ToTs) and the Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs) from October 2022 to September 2023. The project aimed at creating, fostering and promoting the spirit of entrepreneurship among various target groups through Capacity Building, Mentoring and Handholding. A total of 5739 beneficiaries have been trained under the project during Financial Years 2022-23 to 2023-24, out of which 4771 are women, including 564 women beneficiaries in Bhadrak, Boudh (Baudh), Cuttack, Debagarh (Deogarh), Dhenkanal, Gajapati, Ganjam, Jagatsinghapur, Jajpur, Kalahandi, Kandhamal, Kendrapara, Khordha, Koraput, Nuapada, Puri and Bhubaneswar districts of Odisha.

6. Pilot Project for Entrepreneurship Development Program (EDP) - NIESBUD implemented a Pilot Project for Entrepreneurship Development Program in 10 States supported by the Ministry of Skill Development and Entrepreneurship, from January 2020 to March 2023, which aimed at creating, fostering and promoting the spirit of entrepreneurship among the target groups through Entrepreneurship Development Programme, Mentoring and Handholding support. A total of 5000 beneficiaries have been trained under the project during Financial Years 2019-20 to 2022-23, out of which 3089 are women, including 418 women beneficiaries in Balangir, Baleshwar, Bargarh, Cuttack, Ganjam, Kandhamal and Nabarangpur districts of Odisha.

7. Digital Marketing and Entrepreneurship Development for Women Self Help Groups - NIESBUD implemented a project on Digital Marketing and Entrepreneurship Development for Women Self Help Groups (WSHGs) in Odisha, supported by Odisha Skill Development Authority from March 2022 to July 2022, for capacity building and to enable them to access the market through e-commerce platforms. The project has been piloted in 10 Aspirational districts of Odisha namely Bolangir, Dhenkanal, Rayagada, Malkangiri, Nabarangpur, Kalahandi, Gajapati, Kandhamal, Nuapada and Koraput. A total number of 1993 WSHG members have been imparted training in Odisha under the project during Financial Years 2021-22 to 2022-23.

8. Pilot Project on Entrepreneurship Development in the Holy City - MSDE implemented a Pilot Project on Entrepreneurship Promotion and Mentoring of Micro and Small Businesses in six temple towns, namely Bodh Gaya, Haridwar, Kollur, Pandharpur, Puri, and Varanasi from December 2021 to July 2023. IIE implemented the project in three Holy Cities i.e. Bodh Gaya, Kollur and Puri. A total of 1318 women participants have benefited in the Puri district of Odisha through the project during Financial Years 2021-22 to 2022-23.

STATEMENT-II

The details of various initiatives being implemented by other Ministries/ Departments of Government of India for women entrepreneurs across country, including the state of Odisha are as under:

1. Ministry of Tribal Affairs (MoTA) - The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) and National Scheduled Tribes Finance and Development Corporation

(NSTFDC) has contributed significantly in promoting economic activities being undertaken by the tribal communities and has impacted in turn their economic development. NSTFDC is implementing Adivasi Mahila Sashaktikaran Yojana (AMSY) which is an exclusive scheme for economic development of Scheduled Tribes Women, including the Scheduled Tribes Women in Odisha. Under the scheme, NSTFDC provides loan up to 90% for projects costing up to ₹2.00 lakh at highly concessional rate of interest of 4% per annum.

Livelihood Incubation Centre at Rourkela (Odisha) for Tribal Livelihood is a collaborative project having participation of three organizations namely National Skill Development Corporation (NSDC), Rourkela Steel Plant (Steel Authority of India) and National Scheduled Tribes Finance and Development Corporation (NSTFDC). It is a specific initiative aimed at training and fostering entrepreneurship within the tribal communities of Odisha.

2. Department of Agriculture and Farmers' Welfare is implementing "Innovation and Agri- Entrepreneurship Development" programme under Rashtriya Krishi Vikas Yojana (RKVY) with an objective to promote innovation and agri-entrepreneurship by providing financial support and nurturing an incubation ecosystem in the country. Five Knowledge Partners (KPs) and twenty-four RKVY Agribusiness Incubators (R-ABIs) provide training and incubate Startups for implementation of this programme.

Under this programme, for idea/pre-seed stage, a selected Start-up shall be eligible for maximum financial assistance of Rupees Five Lakh in one installment. For seed stage, a selected Start-up shall be eligible for maximum financial assistance of Rupees Twenty-Five Lakh in two installments of 50% and 50% based

on the recommendation given by the Selection and Investment Committee (SIC). Each KP can select a maximum 20-25 Start-ups and each R-ABI can select a maximum 10-12 start-ups in each category of pre seed and seed stage in a financial year.

Trainings, technical and financial assistance is provided to Startups to launch their products, services, business platforms, etc. into the market and facilitate them to scale up their products and operations to attain business viability. More than 5000 Agri-Startups have been trained by KPs and R-ABIs under this programme during FY 2019-20 to 2024-25.

Under the “Innovation and Agri-Entrepreneurship Development” programme of PM-RKVY during 2019-20 to 2024-25, financial assistance of Rs. 124.96 crore has been released to 1749 Agri-Startups including 448 women entrepreneurs/Startups through various KPs and R-ABIs. In the State of Odisha, 62 Startups have been supported under the programme. In Odisha, National Rice Research Institute, Cuttack has been appointed as R-ABI for the implementation of the programme.

3. Ministry of Women and Child Development - Government of India implements 'Mission Shakti' – an integrated women empowerment programme as umbrella scheme for safety, security and empowerment of women. The Umbrella Scheme of Mission Shakti has two sub-schemes namely "Sambal" and "Samarthya".

'Samarthya' sub-scheme, has a component i.e. Hub for Empowerment of Women (HEW) known as SANKALP: HEW (Supportive Action for Nurturing and Knowledge-Based Advancement, Last-Mile Delivery and Potential Realization of

Women : Hub for Empowerment of Women), set up at National, State and District levels for empowerment of women with aims to facilitate inter-sectoral convergence of schemes and programs meant for women at Central, State/ UT and district levels with the mandate to create an environment in which women realize their full potential to address gaps in state action for women and for promoting inter-ministerial and inter-sectoral convergence through strengthening the processes that promote holistic empowerment of women by creating an environment conducive to social change by improving access and utilization of government schemes.

The support under the HEW is for guiding, linking and hand holding women to various institutional and schematic set ups for their empowerment and development including facilitating access to healthcare, quality education, career and vocational counselling/ training, financial inclusion, entrepreneurship, backward and forward linkages, health and safety for workers, social security and digital literacy at districts/ Blocks/ Gram Panchayats level across the country.”

SANKALP: HEW is being implemented in all States/UTs except the State of West Bengal and functional in 35 States/UTs. As on date, total 35 State SANKALP HEWs and 742 District SANKALP: HEWs are functional.

4. Department of Science and Technology

4.1 National Initiative for Developing and Harnessing Innovations (NIDHI) - In order to foster innovations in the country, the Department of Science and Technology has been supporting various activities under National Initiative for Developing and Harnessing Innovations (NIDHI) by providing them training in

entrepreneurship skills, access to incubation facilities, mentorship, and tailored funding mechanisms. These initiatives empower and encourage innovators and startups, including the women led startups to convert their ideas into a successful business model. Financial support is provided through Technology Business Incubators (TBIs) for Mentorship, incubation support including lab access and timely availability early-stage funding through NIDHI Entrepreneurs-in-Residence (EIR) program; NIDHI-Promoting and Accelerating Young and Aspiring Innovators and Startups (PRAYAS); NIDHI-Accelerator and NIDHI-Seed Support Program (NIDHI-SSP) to incubated startups. In order to strengthen innovation and startup incubation ecosystem in Tier II and Tier III cities, a new program named NIDHI-Inclusive Technology Business Incubators (iTBI) program was launched by DST to support startup incubation centres in academic setups in tier II and tier III cities. The iTBI program has helped in increasing entrepreneurial inclusiveness in terms of geographies, gender and persons with special abilities.

4.2 Women Entrepreneurship Development Programme (WEDP) - Ministry of Science of Technology implements 'Innovation based Science and Technology Entrepreneurship Training Programme' which focuses on Innovation and Entrepreneurship (IandE) training for participants and encourages participants to take entrepreneurship as a career from all over the country including the women from the rural and tribal area of State of Odisha. Under the scheme, Science and Technology based Innovation and Entrepreneurship (IandE) training programmes are implemented by the Institute of higher learning, Incubators, SandT park and Non-Governmental Organization etc; for the participants including the specific

programme on Women Entrepreneurship Development Programme (WEDP). From Financial Years 2019-20 to 2022-23, a total of 327 women have been trained under WEDP in Odisha.

4.3 Science and Technology for Women (STW) programme - STW aims to improve the weakest link of the predominant livelihood system of women in an area and promote social entrepreneurship based on the strongest link of the livelihood system through interventions of Science, Technology and Innovations. The Women Technology Parks (WTP) act as resource centers under the STW programme and provide necessary support to women from a single platform for their training and capacity building in various technologies, for increasing health and nutrition level in women through development of value-added food, herbal medicines, diet supplements, etc. Efforts are being made that women in rural and peri-urban areas receive training on live technology models demonstrated in WTPs for skill development and capacity building as per the requirement of SandT based interventions, using area specific resources, with goal of achieving self-reliance locally for economic re-growth.

5. Department for Promotion of Industry and Internal Trade (DPIIT) - The Government launched the Startup India initiative on 16th January 2016 with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country. As on 31st December 2024, 1,57,706 entities have been recognized as startups by DPIIT, out of which 2769 are from the Odisha. From the recognized startups, a total of 75,935

entities self-reported to have at least one-woman director/ partner, out of which 1386 are woman led startups from the state of Odisha.

Further, the Government is implementing specific initiatives/programmes under the Startup India initiative to promote women entrepreneurship across the country. The details of such initiatives are as under:

- i.To promote flow of both equity and debt to women led startups, 10% of the fund in the Fund of Funds for Startups Scheme operated by Small Industries Development Bank of India (SIDBI) is reserved for women-led startups.
- ii.Alternative Investment Funds (AIFs) led by women are eligible to be considered for a higher level of management fee (0.1% per annum). The same benefit is also extended to AIFs which are focused on women led startups.
- iii.Under Credit Guarantee Scheme for Startups (CGSS), for availing the guarantee cover, the Member Institution pays Annual Guarantee Fee (AGF) of 2% p.a. of the disbursement/outstanding amount. For units from the North East region as well as those of women entrepreneurs, the Member Institution pays a standard rate of 1.5% p.a. of the disbursement/outstanding amount.
- iv.Women Capacity Development Programme (WING) is a unique Capacity Development Program for women-led startups, to identify and support both aspiring and established women entrepreneurs in their startup journeys. The workshops are open to variety of business sectors including Tech, Construction, Product, Machine, Food, Agriculture, Education, etc. The workshops serve as a platform for emerging women entrepreneurs and other stakeholders to discuss

the key challenges facing women entrepreneurs. WING workshops create a conducive environment to share best practices and experiences in overcoming challenges and to gain insights learned from the business models adopted in the Indian context.

- v. A Virtual Incubation Program for Women Entrepreneurs was conducted to support women-led tech startups with pro-bono acceleration support.
- vi. Startup India Hub: A webpage dedicated to women entrepreneurs has been designed on the Startup India portal. The page includes various policy measures for women entrepreneurs by both Central and State Governments.
- vii. ASCEND Startup Workshop Series and Women for Startups Workshops: The Government organized a series of startup workshops - ASCEND (Accelerating Startup Calibre and Entrepreneurial Drive), for the entrepreneurs, aspiring entrepreneurs, and students from North-eastern region. In addition, the workshops are conducted with a specific focus on women entrepreneurs across the northeastern states. The workshops have witnessed participation from ecosystem stakeholders such as government officials, startups, aspiring entrepreneurs, investors, academic institutions, etc.
- viii. SuperStree Podcast: With a vision to inspire a greater number of women across all regions in India to become entrepreneurs, the SuperStree video podcast series has been launched on women in the Indian Startup Ecosystem. The podcast spreads awareness related to innovations from women and to further strengthen women entrepreneurship in the country.

- ix. Through various awareness programmes and capacity building programmes organized by the Government, and through print media and social media platforms, the Government also creates awareness about the existing schemes which support micro, small and medium entrepreneurs, including women entrepreneurs.
- x. Women For Startups: State Workshops for Women Entrepreneurs were held across States to build the capacity of aspiring and existing women entrepreneurs. The workshops focused on government scheme awareness, mock pitching, and finance-related training.
- xi. The States' Startup Ranking on support to startup ecosystems is primarily an exercise to identify good practices across all the Indian states. The evaluation includes a specific provision to gauge the formulation and implementation of policies and special incentives to promote women-led startups in each state. The particular action point has witnessed active engagement and thereon reporting of measures undertaken by participating States and UTs.
- xii. To identify the depth, quality and spread of innovation, inclusivity and diversity, and entrepreneurship in country, the Government instituted the National Startup Awards (NSA). NSA recognizes and promotes startups across 20 sectors and special categories. All four editions of the NSA (2020, 2021, 2022 and 2023) have featured a special category and award for women-led startups.
- xiii. Pitch Forward is an initiative to provide women entrepreneurs, especially from non-metros, a platform to connect with marquee investors. It offers startups across

various stages and sectors the opportunity to pitch directly to venture capital funds.

6. Ministry of Minority Affairs – The Ministry of Minority Affairs implemented “Nai Roshni”, a Leadership Development programme for Minority Women, which was launched in 2012-13 with an objective to empower and instill confidence among minority women by providing knowledge, tools and techniques for interacting with Government systems, banks and other institutions at all levels. Since inception, about 6,375 beneficiaries have been trained under the scheme in the State of Odisha. The training module cover areas related to programmes for Women, Health and Hygiene, Legal rights of women, Financial Literacy, Digital Literacy, Swachh Bharat, Life Skills, and Advocacy for Social and Behavioural changes. The scheme was implemented through Programme Implementing Agencies/ Non-Governmental Organizations.

Nai Roshni Scheme has now been converged as a component into an integrated scheme called ‘Pradhan Mantri Virasat ka Samvardhan (PM VIKAS)’, which has three sub-components namely Leadership and Basic Entrepreneurship Development, Entrepreneurship Development and Business Mentors/ Business Correspondents (Biz Sakhis/Udyami Mitra).

7. Ministry of Rural Development - Rural Self Employment Training Institutes (RSETIs), funded by the Ministry of Rural Development (MoRD) and led by banks, provide skill and entrepreneurship training to rural youth, including women, to promote self-employment and reduce poverty. The program targets unemployed

youth aged 18-45 with basic knowledge in relevant fields, equipping them for self-employment or wage employment. While many graduates pursue entrepreneurship, some may also seek for wage employment.

MoRD finances the construction of RSETI buildings and covers training costs for the rural poor. Free skill based residential training programs are being conducted at 605 RSETIs across the country including 30 Rural Self Employment Training Institutes (RSETIs) in the state of Odisha. These RSETIs impart training in 64 MoRD and NCVET approved courses, free of cost, to the rural unemployed youth. Nearly 70 % of the total trainees in RSETIs comprise of rural women. There are nine exclusive women centric training programmes in RSETIs through which women can develop skill and entrepreneurship.

Skill development program through Rural Self Employment Training Institutes (RSETIs) also enables a trainee to take Bank credit and start his/her own Micro-enterprise. Some of such trainees may also seek regular salaried jobs. The details of trained and settled candidates in Odisha State for last three financial years and current financial year as on 31.12.2024 are provided below:

	Total		Women (Out of Total)	
FY	Trained	Settled	Trained	Settled
2021-22	16049	13978	14788	13088
2022-23	20766	17486	18611	16317
2023-24	22056	19544	20046	18288
2024-25 (up to 31.12.2024)	21656	16211	19266	15057

The details of trained and settled candidates in Keonjhar District, Odisha State for past three financial year and current financial year as on 31.12.2024 is provided below:

	Total		Women (Out of Total)	
FY	Trained	Settled	Trained	Settled
2021-22	456	331	358	234
2022-23	758	552	672	516
2023-24	795	584	717	538
2024-25 (up to 31.12.2024)	796	565	740	519

8. Ministry of Food Processing Industry (MoFPI) has launched the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme under the Aatmanirbhar Bharat Abhiyan with the aim to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector. The scheme has a special focus on supporting Groups engaged in Agri-food processing such as Farmer Producer Organizations (FPOs), Self Help Groups (SHGs) and Producers Cooperatives along their entire value chain. SHG members can receive seed capital of ₹40,000 per member for working capital and the purchase of small tools. The scheme also provides a 50% financial grant for branding and marketing support to groups of FPOs, SHGs, Cooperatives, or a Special Purpose Vehicle (SPV) of micro food processing enterprises. Under the PMFME Scheme, 301 SHG beneficiaries got benefitted from seed capital in the

State of Odisha and the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur (NIFTEM-T), an autonomous institute under MoFPI, provided hands-on training to 34 women entrepreneurs from Odisha in various domains.

9. Ministry of Micro, Small and Medium Enterprises (M/o MSME) - The Entrepreneurship and Skill Development Programme (ESDP) Scheme of M/o MSME is a Central Sector scheme, which was up scaled in November 2019. The objective of the programme is to motivate young persons representing different sections of the society including SC/ST women, Persons with Disabilities(PwD), ex-servicemen, and Below Poverty Line persons to consider self-employment or entrepreneurship as one of the career options. The ultimate objective is to promote new enterprises, build capacity of existing MSMEs and inculcate entrepreneurial culture in the country. New ESDP guideline, which was approved on 25.3.2022, has five components namely:

- i. **Entrepreneurship Awareness Programme (EAP)**
- ii. **Entrepreneurship cum Skill Development Programme (ESDP)**
- iii. **Advance ESDP** - This component is newly added and is to be conducted by premier Institutes like IITs/IIMs/ ICAR/BARC/Agricultural Universities of State /Central Governments.
- iv. **Management Development Programme (MDP)**
- v. **Advance MDP**- It is newly added in the new guidelines approved for the 15th Finance Commission which includes programme to be conducted by premier institutes like that of Advance ESDP component.

From Financial Years 2022-23 to 2024-25 (till 07.02.2025), a total of 22,273 women beneficiaries have been trained in the State of Odisha, including 574 in Keonjhar district of Odisha.

10. Ministry of Textiles is implementing Samarth (Scheme for Capacity Building in Textiles Sector) with the objective to provide demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving in organized sector. Samarth is implemented on demand driven basis across the country and preference is given to marginalized social groups such as women, SC/ ST etc. under the scheme. As on 07.02.2025, 3,59,037 beneficiaries have been trained (passed) and of these 3,16,275 are women.

11. Ministry of Social Justice and Empowerment (MoSJaNE) implements a Venture Capital Fund (VCF) Scheme for Scheduled Caste (VCF-SC) and Backward Classes (VCF-BC). These Schemes have been launched with the objective of promoting entrepreneurship amongst the said communities through concessional finance. At present a coupon rate of 4% is charged under VCF-SC and 6% under VCF-BC. To promote women entrepreneurs, a further rebate of 0.25% percent is provided. Further, to promote young researchers, including women, “Ambedkar Social Innovation Incubation Mission (ASIIM)” under VCF-SC is being implemented since 30th September 2020. These schemes are operational and applicable throughout the country including the state of Odisha.

एनईपी के अंतर्गत बच्चों का सर्वांगीण विकास

1144. श्री बाबू सिंह कुशवाहा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय शिक्षा नीति, 2020 के अंतर्गत छात्रों के सर्वांगीण विकास को सुनिश्चित करने के लिए सरकार द्वारा क्या विशेष उपाय किए गए हैं;

(ख) नई शैक्षणिक संरचना 5 +3+3+4 के कार्यान्वयन में अब तक क्या प्रगति हुई है तथा इस प्रक्रिया में आने वाली चुनौतियों का ब्यौरा क्या है;

(ग) क्या सरकार ने स्थानीय भाषाओं में शिक्षा प्रदान करने तथा इसके प्रभाव के आकलन के संबंध में कोई अध्ययन कराया है, यदि हां, तो उसके निष्कर्ष क्या हैं;

(घ) बोर्ड परीक्षाओं को ज्ञान आधारित बनाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं तथा छात्रों का तनाव कम करने के लिए सरकार का क्या दृष्टिकोण है; और

(ङ) कक्षा छह से व्यावसायिक शिक्षा के लागू होने के बाद किन-किन राज्यों में अधिकतम प्रगति हुई है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री

(श्री जयंत चौधरी):

(क): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 भारत में बच्चों के समग्र विकास के लिए एक व्यापक दृष्टिकोण की रूपरेखा प्रस्तुत करती है। इस दृष्टिकोण के अनुरूप सरकार द्वारा किए गए विशेष उपाय इस प्रकार हैं:

1. आधारभूत साक्षरता और संख्याज्ञान:

- दिनांक 5 जुलाई 2022 को शुरू की गई **राष्ट्रीय पठन, लेखन और अंकगणित दक्षता पहल (निपुण भारत)** का उद्देश्य कक्षा 2 तक प्राथमिक विद्यालयों में सार्वभौमिक आधारभूत साक्षरता और संख्याज्ञान हासिल करना है। यह पठन, लेखन और संख्याज्ञान में मजबूत आधारभूत कौशल विकसित करने पर केंद्रित है।

- **विद्या प्रवेश**, 3 महीने का खेल आधारित स्कूल तैयारी मॉड्यूल दिनांक 29 जुलाई, 2021 को लॉन्च किया गया। बच्चे की साक्षरता, अंकगणित, संज्ञानात्मक और सामाजिक कौशल को बढ़ावा देने के लिए इस मॉड्यूल में कक्षा 1 में प्रवेश करने वाले बच्चों के लिए लगभग 12 सप्ताह के अनिवार्य विकासात्मक निर्देश हैं। विद्या प्रवेश अब एक वार्षिक कैलेंडर है और अब तक वर्ष 2024-25 में राज्यों/संघ राज्य क्षेत्रों के 8,93,866 स्कूलों के 1,00,13,714 छात्रों ने विद्या प्रवेश कार्यक्रम में भाग लिया है।

- **बालवाटिका- कक्षा 1 में प्रवेश करने वाले बच्चों के लिए प्रारंभिक कक्षा:** प्राथमिक वर्गों वाले कुल 12,28,911 स्कूलों में से 5,98,386 स्कूलों में बालवाटिका/प्री-प्राइमरी है। इसके अतिरिक्त, वित्त वर्ष 2022-23 से सरकारी और सहायता प्राप्त स्कूलों में पीएम पोषण को बालवाटिका (एक वर्ष) तक बढ़ा दिया गया है। वर्ष 2024-25 में कवरेज के लिए कुल 23,61,417 बच्चों को मंजूरी दी गई।

2. पाठ्यचर्या और शिक्षाशास्त्र:

- दिनांक 20 अक्टूबर 2022 को जारी किए गए आधारभूत स्तर के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ-एसएफ), प्रारंभिक बाल्यावस्था शिक्षा पाठ्यक्रम के लिए दिशानिर्देश प्रदान करता है, जिसमें खेल-आधारित शिक्षा, गतिविधि-आधारित शिक्षा और संज्ञानात्मक और सामाजिक-भावनात्मक कौशल के विकास पर बल दिया गया है।

- दिनांक 23 अगस्त 2023 को जारी स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (ईएस एफएस) स्कूल शिक्षा के 5+3+3+4 डिजाइन और समग्र विकास के महत्व पर बल देती है। यह स्वीकार करते हुए कि शैक्षणिक और व्यावसायिक कौशल दोनों एक अच्छी शिक्षा के लिए महत्वपूर्ण हैं, यह शिक्षा के प्रारंभिक, आधारभूत, मध्य और माध्यमिक चरणों में उनकी अन्योन्याश्रितता पर जोर देने के लिए शैक्षणिक विषयों में व्यावसायिक तत्वों को एकीकृत करने के तरीकों की सिफारिश करता है।

- **खेल-आधारित अधिगम पर ध्यान केंद्रण:** एनसीएफ-एसएफ के आधार पर, अधिगम शिक्षण सामग्री (जादुई पिटारा) और जादूई पिटारा का डिजिटल संस्करण भी विकसित किया गया है।

- **एनसीएफ के अनुरूप पाठ्यपुस्तकें:** एनसीएफ-एफएस के अनुसार, जुलाई, 2023 में कक्षा 1 और 2 के लिए नई पाठ्यपुस्तकें प्रकाशित की गईं। इसके अलावा, एनसीएफ-एसई (2023) के अनुसार शैक्षणिक वर्ष 2024-25 के लिए कक्षा 3 और 6 के लिए पाठ्यपुस्तकें जारी की गई हैं।

3. मूल्यांकन सुधार:

- **परख (समग्र विकास के लिए ज्ञान का प्रदर्शन मूल्यांकन, समीक्षा और विश्लेषण)** की स्थापना 8 फरवरी, 2023 को की गई थी, जिसका उद्देश्य छात्र मूल्यांकन से संबंधित मानदंडों, मानकों, दिशानिर्देशों को निर्धारित करना और गतिविधियों को लागू करना है।
- **समग्र प्रगति कार्ड:** समग्र विकास के लिए योग्यता आधारित मूल्यांकन पर ध्यान केंद्रित करते हुए, प्री-परेटरी, आधारभूत, मध्य और माध्यमिक चरण के लिए समग्र प्रगति कार्ड तैयार किया गया है और सभी राज्यों और संघ राज्य क्षेत्रों के साथ साझा किया गया है। शिक्षकों को इसके उपयोग में सहायता करने और राज्यों और संघ राज्य क्षेत्रों में इसके कार्यान्वयन को सुविधाजनक बनाने के लिए "एचपीसी को समझना" शीर्षक से एक शिक्षक दस्तावेज़ भी विकसित किया गया है।

4. शिक्षक विकास:

- **4 वर्षीय एकीकृत शिक्षक शिक्षा कार्यक्रम (आईटीईपी)** के लिए मानदंड और मानक दिनांक 22.10.2021 को एनसीटीई द्वारा अधिसूचित किए गए हैं। वर्ष 2023-24 से 2024-25 तक, 64 संस्थानों ने 6,100 छात्रों के प्रवेश के साथ 4 वर्षीय एकीकृत शिक्षक शिक्षा कार्यक्रम (आईटीईपी) के लिए मान्यता प्रदान की।
- **स्कूल प्रमुखों और शिक्षकों की समग्र उन्नति के लिए राष्ट्रीय पहल (निष्ठा)** को ईसीसीई के लिए मास्टर ट्रेनरों के प्रशिक्षण सहित स्कूली शिक्षा के सभी स्तरों पर शिक्षकों को कवर करने के लिए विस्तारित किया गया। दिनांक 31 मार्च 2024 तक 1.26 लाख मास्टर ट्रेनर प्रमाणित किए गए।
- **शिक्षकों के लिए राष्ट्रीय व्यावसायिक मानक (एनपीएसटी)** शिक्षकों के कार्य को परिभाषित करता है और 21वीं सदी के स्कूलों में उच्च गुणवत्ता वाले, प्रभावी शिक्षण के तत्वों को स्पष्ट करता है।

जो छात्रों के लिए शैक्षिक परिणामों में सुधार करेगा। एनपीएसटी मार्गदर्शक दस्तावेज़ दिनांक 9 मार्च 2024 को जारी किया गया था।

- **राष्ट्रीय मेंटरिंग मिशन (एनएमएम)** स्कूल शिक्षकों को मेंटरिंग प्रदान करने के इच्छुक उत्कृष्ट पेशेवरों का एक बड़ा समूह बनाने की बात करता है। दिनांक 9 मार्च 2024 को 'एनएमएम पर ब्लूबुक' जारी की गई।

5. शिक्षण-अधिगम में प्रौद्योगिकी का एकीकरण:

- **अटल टिकरिंग लैब (एटीएल):** युवाओं में नवाचार और रचनात्मकता को बढ़ावा देने के लिए एटीएल की स्थापना की जा रही है। अब तक नीति आयोग द्वारा 10,000 एटीएल पूरे किए जा चुके हैं, जबकि समग्र शिक्षा की केंद्र प्रायोजित योजनाओं और पीएम श्री के तहत सरकारी स्कूलों को क्रमशः 4881 और 5320 लैब स्वीकृत किए गए हैं।
- **पीएम ई-विद्या के तहत, दीक्षा** एक राष्ट्र, एक डिजिटल शिक्षा अवसंरचना है। यह डिजिटल अवसंरचना आर्टिफिशियल इंटेलिजेंस आधारित है और अत्यधिक श्रेष्ठकर है। इस अवसंरचना का उपयोग एनर्जाइज्ड टेक्स्टबुक (ईटीबी) बनाने के लिए भी किया जा रहा है और वर्तमान में दीक्षा पर 7157 ईटीबी प्रकाशित किए गए हैं। दीक्षा पर कुल 3,66,123 ई-सामग्री उपलब्ध हैं तथा ई-सामग्री 126 भारतीय भाषाओं और 7 विदेशी भाषाओं में उपलब्ध है।
- **स्कूल शिक्षा के लिए स्वयमप्रभा के मौजूदा 12 डीटीएच चैनल** इंटरनेट रहित लोगों तक पहुंचने और उनकी सहायता करने के लिए हैं। इन चैनलों को 88,224 वीडियो सामग्री के साथ 200 चैनलों तक बढ़ा दिया गया है अर्थात् राज्यों/संघ राज्य क्षेत्रों/आबंटित क्षेत्रों द्वारा 29 भाषाओं में अब तक 25,206 घंटे का प्रसारण प्राप्त किया गया है।

6. कौशल शिक्षा पर ध्यान केंद्रण:

- करियर मार्गदर्शन और परामर्श को बढ़ावा देने के लिए, वित्त वर्ष 2024-25 से समग्र शिक्षा के तहत अकादमिक संसाधन व्यक्तियों के लिए प्रावधान किया गया है। इसके अलावा, दिनांक 29 जुलाई, 2024 को बैंगलोर डेज़ और करियर मार्गदर्शन पर व्यापक दिशा-निर्देश जारी किए गए।

7. हितधारक सहभागिता:

- **शिक्षा सप्ताह** दिनांक 22 जुलाई से 28 जुलाई तक चलने वाला एक सप्ताह का समारोह था, जो राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की चौथी वर्षगांठ को चिह्नित करता है। शिक्षा सप्ताह का प्राथमिक लक्ष्य एनईपी 2020 को लागू करने में हुई प्रगति को दर्शाना, सर्वोत्तम पद्धतियों को साझा करना और देश में शिक्षा की भावी योजना बनाना था। सप्ताह का प्रत्येक दिन एक विशिष्ट विषय के लिए समर्पित था, और इनमें शामिल थे: शिक्षण-अधिगम सामग्री, मूलभूत साक्षरता और संख्याज्ञान, खेल, संस्कृति, कौशल और डिजिटल पहल, इको क्लब और स्कूल पोषण, और सामुदायिक भागीदारी।
- **मिशन लाइफ के लिए इको क्लब** समग्र शिक्षा के तहत एक कार्यक्रम है, जिसका उद्देश्य छात्रों को सार्थक पर्यावरण-अनुकूल गतिविधियों में भाग लेने में सक्षम बनाना है। मिशन लाइफ के लिए इको क्लब की गतिविधियाँ मिशन लाइफ के सात विषयों के साथ संरेखित हैं अर्थात् ऊर्जा बचाएँ, पानी बचाएँ, सिंगल यूज प्लास्टिक को न कहें, दीर्घकालिक खाद्य प्रणाली अपनाएँ, अपशिष्ट कम करें, स्वस्थ जीवन शैली अपनाएँ और ई-कचरा कम करें।
- **भारतीय भाषा उत्सव** दिनांक 11 दिसंबर 2024 को श्रद्धेय महाकवि सुब्रमण्यम भारती की जयंती के उपलक्ष्य में एक सप्ताह तक चलने वाला उत्सव था। इस वर्ष का विषय "भाषाओं के माध्यम से एकता" था और इसका उद्देश्य भाषाई विविधता को बढ़ावा देना और उसका उत्सव मनाना था जो हमारे राष्ट्र के सांस्कृतिक ताने-बाने में अंतर्निहित है।

- **छात्रों के लिए एक्सपोजर विजिट:** एनईपी 2020 के अनुसार अनुभवात्मक शिक्षण पर ध्यान केंद्रित करने के साथ, छात्रों को प्रत्यक्ष अनुभव प्रदान करने के लिए एक्सपोजर विजिट के लिए समग्र शिक्षा के तहत प्रावधान किया गया है, जिससे शिक्षण अधिक आकर्षक और सार्थक हो सके।

(ख): राष्ट्रीय शिक्षा नीति (एनईपी) 2020 के अनुरूप, मूलभूत चरण के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ एफएस) और स्कूल शिक्षा के लिए राष्ट्रीय पाठ्यचर्या की रूपरेखा (एनसीएफ एसई) विकसित की गई है। एनसीएफ-एफएस 3-8 वर्ष की आयु के बच्चों की विशिष्ट आवश्यकताओं को पहचानता है जबकि एनसीएफ-एसई 2023 सभी विकासात्मक चरणों में संदर्भ, शिक्षण, योग्यता और मूल्यांकन पर व्यापक मार्गदर्शन प्रदान करता है। 5+3+3+4 पाठ्यक्रम और शैक्षणिक पुनर्गठन में आधारभूत चरण में पांच वर्ष, प्रारंभिक और मध्य चरणों में तीन-तीन वर्ष और माध्यमिक चरण में चार वर्ष शामिल हैं। एनसीएफ-एफएस के आधार पर, खेल-आधारित शिक्षण सामग्री, "जादुई पिटारा" और इसके डिजिटल समकक्ष "ई-जादुई पिटारा" विकसित किए गए हैं। ये संसाधन जिज्ञासा जगाने और बुनियादी स्तर के शिक्षार्थियों की विविध आवश्यकताओं को पूरा करने के लिए डिज़ाइन किए गए हैं, साथ ही स्थानीय संस्कृति, सामाजिक संदर्भ और भाषाओं को भी दर्शाते हैं। इसके अलावा, शैक्षणिक सत्र 2024-25 में उपयोग के लिए कक्षा 1, 2, 3 और 6 के लिए पाठ्यपुस्तकें जारी की गई हैं।

(ग): स्कूली शिक्षा के लिए राष्ट्रीय पाठ्यक्रम रूपरेखा (एनसीएफएसई), 2023 में सामाजिक भाषाई विविधता को ध्यान में रखते हुए स्थानीय भाषाओं में बहुभाषावाद और प्रवीणता को बढ़ावा देने पर बल दिया गया है और बताया गया है कि कैसे सामाजिक बहुभाषावाद स्कूल में बच्चों को अपनी मातृभाषा/घर की भाषा/स्थानीय भाषा में स्कूल शिक्षा शुरू करने तथा कई और भाषाओं अर्थात् मातृभाषा-आधारित बहुभाषावाद को जोड़ने के लिए आगे बढ़ने में सक्षम बनाता है। एनईपी 2020 में अनुशंसित मातृभाषा/घर की भाषा/स्थानीय भाषा में शिक्षा को बढ़ावा देने के लिए सरकार द्वारा कई उपाय किए गए हैं।

(घ): सरकार द्वारा बोर्ड परीक्षाओं को ज्ञान आधारित बनाने तथा विद्यार्थियों पर तनाव कम करने के लिए उठाए गए कदम:

1. राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ): राष्ट्रीय पाठ्यचर्या रूपरेखा (एनसीएफ) का विकास शिक्षा प्रणाली को ज्ञान-आधारित प्रणाली की ओर ले जाने और छात्रों के तनाव को कम करने के लिए महत्वपूर्ण है। रटने की बजाय समझ को प्राथमिकता देकर, एनसीएफ परीक्षा के दबाव को कम करता है और समग्र विकास पर ध्यान केंद्रित करता है, जो बहुआयामी समग्र प्रगति कार्ड में परिलक्षित होता है, शिक्षाविदों से परे विविध कौशल को महत्व देता है। योग्यता-आधारित शिक्षा और एक लचीला, योग्यता-आधारित पाठ्यक्रम अधिगम को प्रासंगिक और व्यक्तिगत बनाकर परीक्षा की चिंता को और कम करता है। अंत में, निरंतर मूल्यांकन सहित मूल्यांकन सुधार एक कम तनावपूर्ण वातावरण बनाते हैं जो परीक्षा के दबाव पर वास्तविक समझ को प्राथमिकता देता है।

2. एनसीएफ के अनुरूप पाठ्यपुस्तकें: समग्र विकास पर ध्यान केंद्रित करते हुए, एनसीईआरटी की नई पाठ्यपुस्तकें संज्ञानात्मक, सामाजिक, भावनात्मक और शारीरिक विकास को बढ़ावा देने वाली गतिविधियों को एकीकृत करती हैं। आकर्षक दृश्य और सुलभ भाषा विविध शिक्षण शैलियों को पूरा करती है, जबकि योग्यता-आधारित दृष्टिकोण छात्रों को व्यावहारिक कौशल से लैस करता है। सांस्कृतिक रूप से प्रासंगिक सामग्री और कम सामग्री भार अधिगम के अनुभव को और बढ़ाता है।

3. समग्र प्रगति कार्ड (एचपीसी): प्रारंभिक, आधारभूत, मध्य और माध्यमिक के लिए 360 डिग्री बहुआयामी एचपीसी का उद्देश्य शारीरिक विकास, सामाजिक-भावनात्मक विकास, संज्ञानात्मक विकास के साथ-साथ सौंदर्य और सांस्कृतिक विकास जैसे पहलुओं को शामिल करके बच्चे के विकास का अवलोकन प्रदान करना है। शिक्षक की प्रतिक्रिया के साथ-साथ सहकर्मी, स्वयं और माता-पिता की प्रतिक्रिया भी दर्ज की जाती है।

4. बोर्ड परीक्षाएँ: एनईपी 2020 के अनुरूप, सभी छात्र कक्षा 3, 5 और 8 में स्कूल परीक्षाएँ देंगे, जो उचित प्राधिकारी द्वारा आयोजित की जाएँगी। इसके अलावा, केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) वर्ष 2020 से कक्षा 10 और 12 की बोर्ड परीक्षाओं में जानकारी को याद रखने और पुनरुत्पादित करने की क्षमता के स्थापना पर छात्रों की समझ, वैचारिक स्पष्टता और विश्लेषणात्मक क्षमता का परीक्षण करने के लिए योग्यता-केंद्रित प्रश्न प्रस्तुत कर रहा है।

5. समग्र शिक्षा के तहत प्रावधान: स्कूल शिक्षा के लिए एकीकृत योजना - समग्र शिक्षा के तहत छात्रों के मानसिक स्वास्थ्य और कल्याण पर ध्यान केंद्रित करते हुए, वर्ष 2023-24 से प्रभावी, स्कूलों में करियर मार्गदर्शन और परामर्श के लिए ब्लॉक स्तर पर अकादमिक संसाधन व्यक्ति (एआरपी) का प्रावधान है। इसके अलावा, शिक्षकों को सुरक्षा और संरक्षा पर प्रशिक्षण के तहत राज्यों/संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है, ताकि शिक्षकों को स्कूलों में प्रथम स्तर के परामर्शदाता के रूप में कार्य करने के लिए प्रोत्साहित किया जा सके। साथ ही, अधिगम में कमियों की पहचान करने और व्यक्तिगत शिक्षण पहलें प्रदान करने के लिए अधिगम वृद्धि कार्यक्रम के तहत वित्तीय सहायता प्रदान की जाती है।

6. अन्य विशिष्ट पहल:

- सीबीएसई के पाठ्यक्रम लेन-देन संबंधी दिशा-निर्देश छात्र-केंद्रित दृष्टिकोणों पर बल देते हैं, जो चिंतन और ज्ञान निर्माण के माध्यम से सक्रिय शिक्षण को बढ़ावा देते हैं। शिक्षकों को "धीमे" या "तेज" छात्रों जैसे लेबल को नजरअंदाज करते हुए समावेशी सिद्धांतों को अपनाने के लिए प्रोत्साहित किया जाता है।
- वर्ष 2019-20 सत्र से, सीबीएसई ने अनुभवात्मक शिक्षण को शामिल किया है, जिससे स्कूलों को ऐसी पाठ्यचर्या गतिविधियों को डिजाइन करने में सक्षम बनाया जा सके जो कक्षा की सामग्री को छात्रों के जीवन और उनके आसपास की दुनिया से जोड़ती हैं।
- स्कूल शिक्षा के सभी स्तरों के लिए एनसीईआरटी द्वारा विकसित अधिगम के परिणाम शिक्षकों को उनके निर्देश के लिए स्पष्ट दिशा प्रदान करते हैं और गुणवत्तापूर्ण शिक्षा सुनिश्चित करने में हितधारकों के बीच जवाबदेही को बढ़ावा देते हैं।

(ड.): कौशल शिक्षा पर ध्यान केंद्रित करते हुए, कक्षा 9वीं से 12वीं तक के छात्रों के लिए राष्ट्रीय कौशल योग्यता रूपरेखा (एनएसक्यूएफ) अनुरूप कौशल पाठ्यक्रम लागू किए जा रहे हैं। माध्यमिक स्तर अर्थात कक्षा 9वीं और 10वीं में, छात्रों को अतिरिक्त विषय के रूप में कौशल मॉड्यूल प्रदान किए जाते हैं। वरिष्ठ

माध्यमिक स्तर अर्थात कक्षा 11वीं और 12वीं में, कौशल पाठ्यक्रम अनिवार्य (इलेक्टिव) विषय के रूप में पेश किए जाते हैं। समग्र शिक्षा के नवाचार घटक के तहत उच्च प्राथमिक स्तर पर पूर्व-व्यावसायिक शिक्षा के प्रदर्शन, इंटरनशिप, 10 बैगलेस दिन आदि के प्रावधान शामिल किए गए हैं। अब तक, कार्यान्वयन के लिए 138 जॉब रोल (जेआर)/कौशल विषयों को अनुमोदित किया गया है। संचार कौशल, स्व-प्रबंधन कौशल, सूचना और संचार प्रौद्योगिकी कौशल, उद्यमिता कौशल और हरित कौशल सहित रोजगार कौशल मॉड्यूल जेआर के भाग के रूप में शामिल किए गए हैं। व्यावसायिक शिक्षा प्रदान करने वाले स्कूलों की संख्या वर्ष 2014-15 में 1850 से बढ़कर वर्ष 2024-25 (सितंबर 2024 तक) में 29,342 हो गई है, जबकि छात्रों का नामांकन वर्ष 2014-15 में 58,720 से बढ़कर वर्ष 2024-25 (सितंबर 2024 तक) में 30,87,928 हो गया है।

ईएसआई योजना की राजस्थान में कवरेज

1145. श्री हरीश चंद्र मीना:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने राजस्थान और देश के 103 जिलों, जो कर्मचारी राज्य बीमा(ईएसआई) योजना के अंतर्गत आंशिक रूप से कवर हैं, में पूर्ण कवरेज सुनिश्चित करने के लिए कोई विशिष्ट समय-सीमा निर्धारित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) सरकार ने गैर-अधिसूचित या आंशिक रूप से अधिसूचित जिलों में ईएसआई योजना के प्रभावी कार्यान्वयन के लिए राज्य सरकारों के साथ समन्वय करने के लिए कोई नई पहल या योजना शुरू की है और यदि हां, तो इसके परिणामस्वरूप अब तक क्या प्रगति हुई है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): कर्मचारी राज्य बीमा अधिनियम 1948 के तहत राजस्थान पूर्ण रूप से अधिसूचित है। कर्मचारी राज्य बीमा अधिनियम, 1948 की धारा 58 के अनुसार, राज्य सरकार बीमित व्यक्तियों और

उनके परिवारों को चिकित्सा सुविधाएं प्रदान करेगी। ईएसआई कॉर्पोरेशन ने राज्य सरकारों से शेष क्षेत्रों के कवरेज के लिए चिकित्सा व्यवस्था स्थापित करने का अनुरोध किया है।

AI IN TOURISM SECTOR

1146. SHRI P. P. CHAUDHARY:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether smart tourism initiatives using Artificial Intelligence (AI) have been launched by the Government to enhance visitor experience at major tourist destinations, such as virtual guides, crowd prediction apps and multilingual chatbots, if so, the details thereof;
- (b) whether the revamped Incredible India Digital Portal offers AI-powered personalized experiences for religious and cultural tourism in Rajasthan, particularly highlighting lesser-known destinations in Pali district, if so, the user engagement achieved thereof;
- (c) whether any partnerships have been formed with tech startups and local innovators to develop uniquely Indian AI solutions for tourism, if so, the success stories and innovations thereof; and
- (d) whether any AI-powered pilot projects have shown promising results in improving tourist satisfaction and local economic benefits and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d): Development of Tourism is primarily undertaken by the concerned State Governments (SGs)/Union Territory Administrations (UTA's). However, the Ministry of Tourism complements these efforts by providing financial assistance to the SGs/UTA's under its various infrastructure schemes. The Ministry is further encouraging the SGs to include soft components involving the use of technology to enhance visitor experience at major tourist destinations in the project proposals formulated by them for sanctioning under such schemes.

The Ministry has launched the revamped version of Incredible India Digital Platform (IIDP) as a comprehensive resource for travellers and stakeholders interested in exploring the country's rich cultural heritage, natural beauty, and diverse attractions of the country including Rajasthan. The Incredible India Digital Platform (IIDP) personalizes visitor experiences by offering real-time weather updates, city exploration, and essential travel services. The portal has also partnered with several OTAs (Online Travel Agents) and Stakeholders for seamless booking of flights, hotels, cabs, and buses and tickets for ASI monuments.

आर्टिफिशियल इंटेलीजेंस उत्कृष्टता केंद्र

1147. श्री अजय कुमार मंडल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने एम्स और आईआईटी के नेतृत्व में तीन आर्टिफिशियल इंटेलिजेंस (एआई) उत्कृष्टता केंद्र (सीओई) शुरू किए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) इस प्रयोजनार्थ कुल कितना वित्तीय परिव्यय किया जाना आवश्यक है तथा पिछले दो वर्षों के दौरान वास्तव में कितनी धनराशि का उपयोग किया गया; और

(घ) स्वास्थ्य परिचर्या, कृषि और संपोषणीय शहरों में अनुसंधान और नवाचार को बढ़ावा देने के लिए इन उत्कृष्टता केंद्रों का योगदान क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री

(डॉ. सुकान्त मजूमदार):

(क) से (घ): "मेक एआई इन इंडिया और मेक एआई वर्क फॉर इंडिया" के विजन के लिए "आर्टिफिशियल इंटेलिजेंस हेतु उत्कृष्टता केंद्रों" के संबंध में बजट घोषणा 2023-24 के पैरा 60 के अनुसरण में, सरकार ने वित्त वर्ष 2023-24 से वित्त वर्ष 2027-28 की अवधि के दौरान 990.00 करोड़ रुपये के कुल वित्तीय परिव्यय के साथ स्वास्थ्य, कृषि और संपोषणीय शहरों के क्षेत्रों में एक-एक आर्टिफिशियल इंटेलिजेंस (एआई) में तीन उत्कृष्टता केंद्रों (सीओई) की स्थापना को अनुमोदित किया है।

उद्योग और एआई क्षेत्र के विशेषज्ञों, शिक्षाविदों, संबंधित मंत्रालयों के प्रतिनिधियों आदि की एक शीर्ष समिति ने स्वास्थ्य, कृषि और संपोषणीय शहरों के क्षेत्रों में क्रमशः एम्स दिल्ली-आईआईटी दिल्ली, आईआईटी रोपड़ और आईआईटी कानपुर के नेतृत्व वाले संघों का चयन किया।

इन तीनों क्षेत्रों में अंतःविषयक अनुसंधान करने, अत्याधुनिक अनुप्रयोग विकसित करने और उचित समाधान करने के लिए इन उत्कृष्टता केंद्रों (सीओई) को डिज़ाइन किया गया है। इस पहल का उद्देश्य इन महत्वपूर्ण क्षेत्रों में एक प्रभावी एआई पारिस्थितिकी तंत्र को सक्रिय करना और गुणवत्तापूर्ण मानव संसाधनों का पोषण करना है। इन संघों से प्राप्त अनुसंधान और प्रौद्योगिकी विकास परिणामों को इन क्षेत्रों में सरकारी योजनाओं के साथ सहजता से एकीकृत करने की भी परिकल्पना की गई है, जिससे अत्याधुनिक नवाचारों का सार्वजनिक लाभ के लिए कार्यान्वयन योग्य समाधानों में परिवर्तन सुनिश्चित हो सके।

REDUCTION OF IMPORT DUTIES/TAXES ON LIFE-SAVING DRUGS

1148. SHRI BIPLAB KUMAR DEB:

SHRI DINESHBHAI MAKWANA:

DR. HEMANT VISHNU SAVARA:

SHRI LUMBA RAM:

SHRI YOGENDER CHANDOLIA:

SHRI TEJASVI SURYA:

SHRI BIDYUT BARAN MAHATO:

SHRIMATI KRITI DEVI DEBBARMAN:

SHRI DHARAMBIR SINGH:

SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken any steps to reduce import duties or taxes on lifesaving drugs for Rare diseases and if so, the details thereof;
- (b) whether there is a GST exemption in case of such imports; and
- (c) the detailed process to utilize such exemptions?

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) and (b): (i) All drugs, medicines and Food for Special Medical Purposes (FSMP) used for the treatment of rare diseases listed in **Statement -I** are exempted from basic customs duty and IGST, when imported by

1. individuals for personal use

2. by Centres of Excellence listed in **Statement-II**, or any person or institution recommended by any of the Centre of Excellence.

(ii) In Union Budget 2025-26, life-saving drugs or medicines at **Statement-III** for rare diseases have been added to List 4 of notification No. 50/2017-Customs, which attracts Nil Basic customs duty.

(c): The procedure prescribed under notification No. 50/2017-Customs is as follows:

(i) For personal imports, the individual has to furnish a form (attached as **Statement-III**) certified by Director General or Deputy Director General or Assistant Director General, Health Services, New Delhi, Director of Health Services of the State Government or the District Medical Officer/Civil Surgeon of the district before Deputy Commissioner of Customs or the Assistant Commissioner of Customs at the time of clearance or gives an undertaking as acceptable to the Deputy Commissioner or the Assistant Commissioner to furnish the said certificate within such period as may be specified by the Deputy Commissioner or the Assistant Commissioner, failing which to pay duty leviable thereon.

(ii) For imports by any person or institution, there has to be recommendation by any of the Centre of Excellence listed in **Statement-II**, certifying that the person (by name) for whom the drugs or medicines [Drugs, Medicines or Food for Special Medical Purposes (FSMP)] are being imported, is suffering from a rare disease (to be specified by name) and requires these drugs or medicines [Drugs, Medicines or Food for Special Medical Purposes (FSMP)] for the treatment of said rare disease.

STATEMENT-I**Medicines exempted from basic customs duty and IGST**

1. Lysosomal Storage Disorders (LSDs)
2. Adrenoleukodystrophy
3. Severe Combined Immunodeficiency (SCID)
4. Chronic Granulomatous disease
5. Wiskot Aldrich Syndrome
6. Osteopetrosis
7. Fanconi Anemia
8. Laron's Syndrome
9. Tyrosinemia
10. Glycogen storage disorders (GSD) I, III and IV due to poor metabolic control, multiple liver adenomas, or high risk for Hepatocellular carcinoma, or condition of substantial cirrhosis or liver dysfunction, or progressive liver failure
11. Maple Syrup Urine Disease (MSUD)
12. Urea cycle disorders
13. Organic acidemias
14. Autosomal recessive Polycystic Kidney Disease
15. Autosomal dominant Polycystic Kidney Disease
16. Phenylketonuria (PKU)
17. Non-PKU hyperphenylalaninemia conditions
18. Homocystinuria
19. Urea Cycle Enzyme defects

20. Glutaric Aciduria type 1 and 2
21. Methyl Malonic Acidemia
22. Propionic Acidemia
23. Isovaleric Acidemia
24. Leucine sensitive hypoglycemia
25. Galactosemia
26. Glucose galactose malabsorption
27. Severe Food protein allergy
28. GH deficiency
29. Prader Willi Syndrome
30. Turner syndrome
31. Noonan syndrome
32. Acidemias, mitochondrial disorders
33. Acute Intermittent Porphyria
34. Wilson's Disease
35. Congenital Adrenal Hyperplasia
36. Neonatal onset Multisystem inflammatory Disease (NoMID)
37. Gaucher Disease Type I and III
38. Hurler Syndrome [Mucopolysaccharidosis (MPS) Type I]
39. Hunter syndrome (MPS II)
40. Pompe Disease
41. Fabry Disease
42. MPS IVA

43. MPS VI
44. Cystic Fibrosis.
45. Duchenne Muscular Dystrophy
46. Spinal Muscular Atrophy
47. Wolman Disease
48. Hypophosphatasia
49. Neuronal ceroid lipofuscinosis
50. Hypophosphatic Rickets
51. A typical Hemolytic Uremic Syndrome.

STATEMENT-II

CENTRES OF EXCELLENCE

- (1) AIIMS, New Delhi
- (2) Centre for Human Genetics, Bengaluru
- (3) Institute of Post Graduate Medical Education and Research, Kolkata
- (4) King Edward Memorial Hospital, Mumbai
- (5) Maulana Azad Medical College, New Delhi
- (6) Nizam Institute of Medical Sciences, Secundarabad
- (7) PGIMER, Chandigarh
- (8) Sanjay Gandhi Post Graduate Institute of Medical Science, Lucknow.

STATEMENT-III

Life Saving Drugs or Medicines for Rare Diseases Which Attract Nil Basic Custom Duty

1. Onasemnogene abeparvovec

2. Risdiplam
 3. Spesolimab
 4. Velaglucerase Alfa
 5. Agalsidase Alfa
 6. Rurioctocog Alpha Pegol
 7. Idursulphatase
 8. Alglucosidase Alfa
 9. Laronidase
 10. Olipudase Alfa
 11. Agalsidase Beta
 12. Imiglucerase
-

STATEMENT-IV**Form to be furnished by individual for personal imports**

Form for Drugs/Medicines/FSMP used for treatment of Rare Diseases covered under S. No.607B of the Table.

Certificate No..... of (year) Certified that the medicine.....(name of the Drug/Medicine/FSMP) to be used for the treatment of(patient name), is a Drug/Medicine/ Food for Special Medical Purposes (FSMP) used specifically for treatment of rare disease specified in List 38 and exemption from the payment of customs duty is recommended.

Signature with date of Director General /

Deputy Director General /

Assistant Director General,

Health Services, New Delhi or

Director of Health Services or

District Medical Officer/Civil Surgeon

CREATING JOB-READY SKILLED WORKERS UNDER PMKVY 4.0**1149. SHRIMATI SHAMBHAVI:****SHRI RAJESH VERMA:****SHRI NARESH GANPAT MHASKE:****DR. SHRIKANT EKNATH SHINDE:****SHRI RAVINDRA DATTARAM WAIKAR:**

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) the details of the individuals that have been trained under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 in FY 2024-25 State-wise and the year-wise target for skilling during the next five years;
- (b) the details of the initiatives undertaken under the aforementioned scheme to promote skill development among women, Scheduled Castes, Scheduled Tribes and other marginalized groups, particularly in Maharashtra and Bihar;
- (c) the measures that are being implemented by the Government to enhance the quality of training and ensure that the National Skill Qualification Framework (NSQF) is uniformly applied across all centres;
- (d) whether the Government has partnered with industries to create job-ready skilled workers under PMKVY 4.0, if so, the details thereof; and
- (e) whether the Government has data on the placement rate of candidates trained under the aforementioned scheme, if so, the details thereof and the manner in which the Government ensuring employment linkages for beneficiaries?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Ministry of Skill Development and Entrepreneurship is implementing Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0) since 2022-23, as a Demand-Driven scheme to skill 1.5 crore candidates through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to youth across the country for a period of four years from 2022-23 to 2025-26.

The State-wise details of candidates trained under PMKVY 4.0 in Financial Year (FY) 2024-25 as on 31.12.2024 are given in the enclosed **Statement**.

(b) The Ministry has undertaken various initiatives under PMKVY 4.0 to promote skill development among women, Scheduled Castes, Scheduled Tribes and other marginalized groups. PMKVY 4.0 focus to improve inclusivity by ensuring that Scheduled Caste (SC), Scheduled Tribe (ST), women, and other marginalized communities can undertake skill training and eventually access gainful wage and self-employment. Further, boarding and Lodging and transport facilities are being provided to special groups Women and Persons with Disability (PwD) and Special Areas, as defined in Common Norms, for training within and outside Special Areas. In addition, Projects/ Training under Special Projects may be taken up with the residential training targeting marginalized and vulnerable groups like women. Conveyance facility is also permissible for Women and PwDs in case of Non-Residential training as per Common Norms. The details of number of women, Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Class

(OBC) candidates trained under PMKVY 4.0 as on 31.12.2024 in the State of Bihar and Maharashtra are given below:

S.N o.	State	Women candidate s trained	SC candidat es trained	ST candidates trained	OBC candidate s trained
1	Bihar	54,099	13,858	2,034	65,294
2	Maharasht ra	47,471	13,161	3,921	34,081

(c) The Government of India has implemented measures under PMKVY 4.0 to improve training quality and ensure NSQF alignment across all centres. This includes standardized training programs, on-the-job training (OJT), and the provision of necessary infrastructure at training centres. Trainers must have certifications and undergo the Training of Trainers (ToT) program to maintain high standards. Regular assessments, certification, and third-party audits further ensure compliance and effectiveness.

(d) The scheme has collaborated with industry partners to create job-ready skilled workers. Industry tie-ups focus on co-designed curricula and on-the-job training (OJT). This collaboration ensures that trained candidates have exposure to real-world industry environments, increasing their employability.

(e) Under PMKVY scheme, placements were tracked in the Short-Term Training (STT) component in the first three versions of the Scheme which is PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. However, to enable the opportunities for employments, Skill India Digital Hub (SIDH) Portal has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY.

STATEMENT

The State-wise details of candidates trained under PMKVY 4.0 in Financial Year (FY) 2024-25 as on 31.12.2024.

S.No	State	Candidates trained
1.	Andaman And Nicobar Islands	869
2.	Andhra Pradesh	31,039
3.	Arunachal Pradesh	9,205
4.	Assam	69,776
5.	Bihar	84,478
6.	Chandigarh	559
7.	Chhattisgarh	15,150
8.	Delhi	9,208
9.	Goa	236
10.	Gujarat	37,692

11.	Haryana	65,302
12.	Himachal Pradesh	16,412
13.	Jammu And Kashmir	76,902
14.	Jharkhand	27,061
15.	Karnataka	43,921
16.	Kerala	8,768
17.	Ladakh	298
18.	Lakshadweep	120
19.	Madhya Pradesh	2,31,052
20.	Maharashtra	63,338
21.	Manipur	16,064
22.	Meghalaya	7,026
23.	Mizoram	5,919
24.	Nagaland	5,929
25.	Odisha	23,528
26.	Puducherry	2,281
27.	Punjab	98,488
28.	Rajasthan	2,52,660
29.	Sikkim	2,857
30.	Tamil Nadu	74,268
31.	Telangana	17,659
32.	The Dadra And Nagar Haveli And Daman And Diu	1,407
33.	Tripura	12,582
34.	Uttar Pradesh	3,94,164
35.	Uttarakhand	32,916
36.	West Bengal	30,299
Total		17,69,433

राष्ट्र निर्माण हेतु कौशल प्राप्त युवा नेता

1150. श्रीमती कमलेश जांगड़े:

श्री सुरेश कुमार कश्यप:

श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि:

(क) युवा नेताओं को विशेषकर हिमाचल प्रदेश में राष्ट्र निर्माण हेतु अपेक्षित कौशल से लैस करने हेतु वार्ता के अंतर्गत प्रस्तावित विशिष्ट कार्यक्रमों अथवा कार्यशालाओं का ब्यौरा क्या है;

(ख) क्या यह वार्ता वर्ष 2047 तक विकसित राष्ट्र बनने के भारत के लक्ष्य के अनुरूप है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) छत्तीसगढ़ और हिमाचल प्रदेश राज्यों से राष्ट्र निर्माण के लिए अपेक्षित कौशल से लैस किए जाने वाले युवाओं की संख्या कितनी है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (घ): राष्ट्रीय युवा महोत्सव (एनवाईएफ) युवा कार्यक्रम और खेल मंत्रालय द्वारा कार्यान्वित राष्ट्रीय युवा किशोर विकास कार्यक्रम (एनपीवाईएडी) स्कीम के प्रमुख कार्यक्रमों में से एक है। इस वर्ष, एनवाईएफ का पुनर्गठन किया गया है और इसे विकसित भारत यंग लीडर्स डायलॉग (वीबीवाईएलडी) कहा गया है। वीबीवाईएलडी-2025 एनवाईएफ मंच को व्यापक बनाने और युवाओं से अधिक गहनता से जुड़ने का एक प्रयास था। यह सार्वजनिक मामलों में 1 लाख युवाओं को शामिल करने, उन्हें विकसित भारत के लिए राष्ट्रीय विकास और नेतृत्व का एक सार्थक क्षेत्र बनाने के लिए एक राष्ट्रीय मंच प्रदान करने के प्रधान मंत्री के स्वतंत्रता दिवस के दृष्टिकोण के साथ जुड़ने का एक प्रयास था। इस डायलॉग में युवाओं को विकसित भारत के विभिन्न पहलुओं के बारे में लिखने के लिए प्रोत्साहित किया गया। डायलॉग ने उन्हें बड़े सपने देखने और विकसित भारत 2047 के दृष्टिकोण की दिशा में काम करने के लिए प्रोत्साहित किया।

वीबीवाईएलडी-2025 हिमाचल प्रदेश और छत्तीसगढ़ राज्यों सहित देश भर में 30 लाख प्रेरित युवाओं को एक साथ लाया; 28वें राष्ट्रीय युवा महोत्सव में प्रतिभागिता हेतु कुल लगभग 2500 उत्साही युवा चयनित किए गए थे: एक योग्यता-आधारित, बहु-मंचीय प्रक्रिया के माध्यम से 10 से 12 जनवरी, 2025 तक विकसित भारत युवा नेता डायलॉग 2025 आयोजित किया गया, जो भारत के 15-29 आयु वर्ग के युवाओं का प्रतिनिधित्व करता है। डायलॉग से निकली प्रस्तुतियाँ माननीय प्रधान मंत्री के समक्ष प्रस्तुत की गईं। वीबीवाईएलडी-2025 एक ऐतिहासिक कार्यक्रम के रूप में उभरा, जो अगली पीढ़ी के नेताओं, नवप्रवर्तकों और विचारकों को बढ़ावा देगा जो भारत के विकास को आगे बढ़ाएंगे।

विकसित भारत ट्रैक और ट्रेडिशनल ट्रैक के चयनित प्रतिभागी, युवा इनोवेटर्स, स्वयंसेवक आदि वीबीवाईएलडी 2025 का हिस्सा बने। इसके अतिरिक्त, 6 करोड़ से अधिक युवाओं और अन्य लोगों ने विभिन्न सोशल मीडिया प्लेटफार्मों के माध्यम से इस कार्यक्रम को देखा।

विकसित भारत यंग लीडर्स डायलॉग (वीबीवाईएलडी) के अंतर्गत युवाओं के लिए कोई विशिष्ट कार्यक्रम या कार्यशाला आयोजित नहीं की गई। तथापि, वीबीवाईएलडी के भाग के रूप में, विकसित भारत चैलेंज को चार चरणों अर्थात् विकसित भारत क्विज़; विकसित भारत निबंध; विकसित भारत पीपीटी चैलेंज और विकसित भारत चैंपियनशिप 12 जनवरी, 2025 को भारत मंडपम, नई दिल्ली में आयोजित किया गया।

विकसित भारत चैलेंज के दौरान चर्चा के दस विषय थे:

- I. विकास भी, विरासत भी
- II. महिलाओं को सशक्त बनाना और सोशल इंडिकेटर्स में सुधार करना
- III. विकसित भारत के लिए तकनीक
- IV. भारत को वैश्विक विनिर्माण महाशक्ति बनाना
- V. भविष्य के लिए अवसंरचना का निर्माण
- VI. कृषि में उत्पादकता बढ़ाना
- VII. भारत को पूर्णतः सस्टेनेबल भविष्य की ओर ले जाना

VIII. विकसित भारत के लिए युवाओं को सशक्त बनाना

IX. भारत को विश्व की स्टार्टअप राजधानी बनाना

X. भारत को एक स्पोर्टिंग और फिट राष्ट्र बनाना।

"विकसित भारत 2047" एक पहल है जिसका उद्देश्य स्वतंत्रता के शताब्दी वर्ष तक एक विकसित राष्ट्र बनने की भारत की आकांक्षा को साकार करना है।

माननीय सभापति : माननीय सदस्यगण, कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। माननीय अध्यक्ष जी ने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

श्री मनीश तिवारी : सभापति जी, साढ़े सात लाख हिन्दुस्तानियों को अमेरिका से निकाला जा रहा है। इस पर चर्चा होनी चाहिए। ... (व्यवधान)

12.01 hrs

PAPERS LAID ON THE TABLE

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नम्बर – 2, डॉ. चंद्र शेखर पेम्मासानी।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT; AND MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (DR. CHANDRA SEKHAR PEMMASANI): Hon. Chairperson Madam, on behalf of my colleague, Shri Shivraj Singh Chouhan, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Rural Development for the year 2025-2026. ... (*Interruptions*)

[Placed in Library, See No. LT 2060/18/25]

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान): सभापति महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

- (1) वर्ष 2025-2026 के लिए शिक्षा मंत्रालय की अनुदानों की विस्तृत मांगें।
- (2) वर्ष 2025-2026 के लिए शिक्षा मंत्रालय की निर्गत परिणामी अनुश्रवण रूपरेखा।

[Placed in Library, See No. LT 2061/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE): Madam, on behalf of my senior colleague, Dr. Mansukh Mandaviya, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Labour and Employment for the year 2025-2026.

[Placed in Library, See No. LT 2062/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Madam, with your kind permission, on behalf of Shri Rao Inderjit Singh, I rise to lay on the Table:-

- (1) A copy of the Collection of Statistics Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.761(E) in Gazette of India dated 11th December, 2024 under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2063/18/25]

- (3) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Planning for the year 2025-2026.
 - (ii) Output Outcome Monitoring Framework of the Ministry of

Planning for the year 2025-2026.

- (iii) Detailed Demands for Grants of the Ministry of Statistics and Programme Implementation for the year 2025-2026.

[Placed in Library, See No. LT 2064/18/25]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2023-2024, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2023-2024.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 2065/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Madam Chairperson, with your kind permission, I rise to lay on the Table a copy of each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Science and Technology for the year 2025-2026.
- (3) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2025- 2026.
- (4) Detailed Demands for Grants of the Department of Space for the year 2025-2026.
- (5) Detailed Demands for Grants of the Department of Atomic Energy for the year 2025-2026.

[Placed in Library, See No. LT 2066/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ARJUN RAM MEGHWAL): Hon. Chairperson Madam, with your kind permission, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Parliamentary Affairs for the year 2025-2026.

[Placed in Library, See No. LT 2067/18/25]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY): Hon. Chairperson Madam, with your kind permission, I rise to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2025-2026.

[Placed in Library, See No. LT 2068/18/25]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) अंतरराष्ट्रीय वित्तीय सेवाएं केंद्र प्राधिकरण अधिनियम, 2019 की धारा 29 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) अंतरराष्ट्रीय वित्तीय सेवाएं केंद्र प्राधिकरण (फैक्टरों का पंजीकरण और प्राप्य राशियों के समनुदेशन का पंजीकरण) विनियम, 2024, जो दिनांक 19 नवम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या आईएफएससीए/जीएन/2024/012 में प्रकाशित हुए थे।
 - (दो) अधिसूचना संख्या आईएफएससीए-पीएमटीएस/9/2023-कीमती धातुएं, जो दिनांक 9 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो बुलियन एक्सचेंज और बुलियन कॉर्पोरेशन के नवीनीकरण के बारे में है।
 - (तीन) अधिसूचना संख्या आईएफएससीए/इंडिया आईसीसी/नवीनीकरण/2024-25, जो दिनांक 9 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो इंडिया आईसीसी के नवीनीकरण के बारे में है।
 - (चार) अधिसूचना संख्या आईएफएससीए/इंडिया आईएनएक्स/नवीनीकरण/ 2024-25, जो दिनांक 9 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो इंडिया आईएनएक्स के नवीनीकरण के बारे में है।

[Placed in Library, See No. LT 2069/18/25]

- (2) सीमा शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) का.आ. 5167(अ) जो दिनांक 29 नवम्बर, 2024 के भारत के राजपत्र में

प्रकाशित हुआ था तथा जो अंतर्राष्ट्रीय मूल्यों के आधार पर खाद्य तेलों, स्वर्ण, चांदी, पीतल-स्क्रेप और सुपारी पर टैरिफ मूल्य के संशोधन के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(दो) का.आ. 294(अ) जो दिनांक 15 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो अंतर्राष्ट्रीय मूल्यों के आधार पर खाद्य तेलों, स्वर्ण, चांदी, पीतल-स्क्रेप और सुपारी पर टैरिफ मूल्य के संशोधन के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) दिनांक 27 नवम्बर, 2024 की एफ.संख्या 461/07/2023-सीयूएस.V (2024 का तदर्थ छूट आदेश संख्या 07) जो सिक्किम में ग्लेशियल लेक आउटबर्स्ट फ्लड (जीएलओएफ) जोखिम पर प्रायोगिक परियोजना के कार्यान्वयन के लिए उपकरणों के आयात पर सीमा शुल्क के भुगतान से तदर्थ छूट के अनुरोध के बारे में है।

(चार) का.आ. 5657(अ) जो दिनांक 31 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो अंतर्राष्ट्रीय मूल्यों के आधार पर खाद्य तेलों, स्वर्ण, चांदी, पीतल-स्क्रेप और सुपारी पर टैरिफ मूल्य के संशोधन के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(पांच) का.आ. 5399(अ) जो दिनांक 13 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो अंतर्राष्ट्रीय मूल्यों के आधार पर खाद्य तेलों, स्वर्ण, चांदी, पीतल-स्क्रेप और सुपारी पर टैरिफ मूल्य के संशोधन के बारे में है तथा एक व्याख्यात्मक ज्ञापन।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2070/18/25]

(4) केन्द्रीय माल और सेवा कर अधिनियम, 2017 की धारा 166 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 760(अ) जो दिनांक 10 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उन पंजीकृत व्यक्तियों, जिनके व्यवसाय का मुख्य स्थान पश्चिम बंगाल राज्य के मुर्शिदाबाद जिले में है, के लिए अक्तूबर, 2024 माह के लिए जीएसटीआर-3बी फॉर्म प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन ।

(दो) का.आ. 5392(अ) जो दिनांक 13 दिसम्बर , 2024 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसका आशय डीजीजीआई के अधिकारियों द्वारा जारी कारण बताओ नोटिसों के लिए साझा न्यायनिर्णयन प्राधिकारी की नियुक्ति करना है तथा एक व्याख्यात्मक ज्ञापन ।

(तीन) सा.का.नि. 22(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह और अक्तूबर से दिसम्बर, 2024 की तिमाही, जैसा भी मामला हो, के लिए फॉर्म जीएसटीआर-1 प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन ।

(चार) सा.का.नि. 23(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह और अक्तूबर से दिसम्बर, 2024 की तिमाही, जैसा भी मामला हो, के लिए फॉर्म जीएसटीआर-3बी प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन ।

(पांच) सा.का.नि. 24(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह के लिए फॉर्म जीएसटीआर-5 प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(छह) सा.का.नि. 25(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह के लिए फॉर्म जीएसटीआर-6 प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2071/18/25]

(सात) सा.का.नि. 26(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह के लिए फॉर्म जीएसटीआर-7 प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि. 27(अ) जो दिनांक 10 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय दिसम्बर, 2024 माह के लिए फॉर्म जीएसटीआर-8 प्रस्तुत करने की नियत तारीख को बढ़ाना है तथा एक व्याख्यात्मक ज्ञापन।

(नौ) केंद्रीय माल और सेवा कर (संशोधन) नियम, 2025 जो दिनांक 23 जनवरी, 2025 के भारत के राजपत्र में सा.का.नि.72(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

(दस) का.आ 419(अ) जो दिनांक 23 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था, तथा जो विलंब शुल्क में छूट के लिए केंद्रीय कर अधिसूचना

के बारे में है तथा एक व्याख्यात्मक ज्ञापन ।

(ग्यारह) सा.का.नि. 50(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 28 जून, 2017 के सा.का.नि. 673(अ) में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन ।

(बारह) सा.का.नि. 53(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार माल की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 2/2017 – केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(तेरह) सा.का.नि. 56(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार सेवाओं की आपूर्ति के संबंध में दिनांक 18.10.2017 की अधिसूचना संख्या 39/2017 – केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(चौदह) सा.का.नि. 59(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार सेवाओं की आपूर्ति के संबंध में दिनांक 25.01.2018 की अधिसूचना संख्या 8/2018–केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 2072/18/25]

(पंद्रह) सा.का.नि. 38(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को

हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार सेवाओं की आपूर्ति पर जीएसटी दर के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 11/2017-केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन।

(सोलह) सा.का.नि. 41(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार सेवाओं की आपूर्ति पर जीएसटी से छूट के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 12/2017-केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन।

(सत्रह) सा.का.नि. 44(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार सेवाओं की आपूर्ति, जिन पर व्युत्क्रम प्रभार आधार पर जीएसटी संदय होगा, के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 13/2017-केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन।

(अठारह) सा.का.नि. 47(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को हुई अपनी 55वीं बैठक में की गई सिफारिश के अनुसार इलेक्ट्रॉनिक कॉमर्स ऑपरेटरों के माध्यम से की गई सेवाओं की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 17/2017-केंद्रीय कर (दर) में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन।

(उन्नीस) सा.का.नि.63(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय आईएईए के निरीक्षण दल द्वारा उपकरणों और उपभोज्य नमूनों के आयात पर मूल सीमा शुल्क और आईजीएसटी से छूट प्रदान करना है तथा एक व्याख्यात्मक ज्ञापन।

(बीस) सा.का.नि.64(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय लंबी दूरी की सतह से हवा में मार करने वाली मिसाइल प्रणाली (एलआरएसएम) के लिए प्रणालियों, उप-प्रणालियों, उपकरणों, पुर्जों, उप-पुर्जों, औजारों, परीक्षण उपकरणों, सॉफ्टवेयर को छूट प्रदान करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2073/18/25]

(5) सीमाशुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि. 774(अ) जो दिनांक 18 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय डीजीटीआर द्वारा जारी अंतिम निष्कर्षों के अनुसरण में 5 वर्ष की अवधि के लिए चीन जनवादी गणराज्य में उद्भूत या वहां से निर्यात किए गए 'टेलीस्कोपिक चैनल ड्रॉअर स्लाइडर' पर प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 784(अ) जो दिनांक 26 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय डीजीटीआर द्वारा जारी अंतिम निष्कर्षों के अनुसरण में 5 वर्ष की अवधि के लिए चीन जनवादी गणराज्य, जापान, कोरिया आरपी, वियतनाम और ताइवान में उद्भूत या वहां से निर्यात किए गए 'डिजीटल ऑफसेट प्रिंटिंग प्लेट्स' पर प्रतिपाटन शुल्क लगाना है तथा एक व्याख्यात्मक

ज्ञापन ।

(तीन) सा.का.नि. 782(अ) जो दिनांक 26 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय 28.02.2025 को या उससे पूर्व जारी किए गए वहन पत्र पर पीली मटर (एचएस 0713 10 10) के आयात पर छूट की निर्दिष्ट शर्त का विस्तार करने के लिए अधिसूचना संख्या 64/2023-सीमा शुल्क में संशोधन करना है तथा एक व्याख्यात्मक ज्ञापन ।

(चार) सा.का.नि.788(अ) जो दिनांक 30 दिसम्बर, 2024 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय भारत ऑस्ट्रेलिया ईसीटीए के अंतर्गत टैरिफ रियायतों के चौथे चरण को प्रभावी करना है तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 2074/18/25]

(6) माल और सेवा कर (राज्यों को प्रतिकर) अधिनियम, 2017 की धारा 13 के अंतर्गत सा.का.नि. 62(अ), जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय निर्दिष्ट शर्तों, उसमें उल्लिखित, के अध्यधीन निर्यात के लिए रजिस्ट्रीकृत आपूर्तिकर्ता द्वारा रजिस्ट्रीकृत प्राप्तकर्ता को कर योग्य माल की आपूर्ति पर 0.1% की प्रतिकर उपकर दर निर्दिष्ट करना है, की एक प्रति (हिंदी तथा अंग्रेजी संस्करण) तथा एक व्याख्यात्मक ज्ञापन ।

[Placed in Library, See No. LT 2075/18/25]

(7) संघ राज्यक्षेत्र माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि.51(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 1/2017-संघ राज्यक्षेत्र कर (दर) को

संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।

- (दो) सा.का.नि.54(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत वस्तुओं की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 2/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (तीन) सा.का.नि.57(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 18.10.2017 की अधिसूचना संख्या 39/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (चार) सा.का.नि.60(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 25.01.2018 की अधिसूचना संख्या 8/2018-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (पांच) सा.का.नि.40(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति पर जीएसटी दर के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 11/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन ।
- (छह) सा.का.नि.43(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित

हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति पर जीएसटी से छूट के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 12/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि.46(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति, जिन पर रिवर्स चार्ज आधार पर जीएसटी का भुगतान किया जाएगा, के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 13/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि.49(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 17/2017-संघ राज्यक्षेत्र कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2076/18/25]

(8) एकीकृत माल और सेवा कर अधिनियम, 2017 की धारा 24 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) सा.का.नि.39(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति पर जीएसटी दर के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 8/2017-एकीकृत

कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

- (दो) सा.का.नि.52(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित आपकी 55वीं बैठक में यथासंस्तुत वस्तुओं के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 1/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।
- (तीन) सा.का.नि.55(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत वस्तुओं के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 2/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।
- (चार) सा.का.नि.58(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 18.10.2017 की अधिसूचना संख्या 40/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।
- (पांच) सा.का.नि.61(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति के संबंध में दिनांक 25.01.2018 की अधिसूचना संख्या 9/2018-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।
- (छह) सा.का.नि.42(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में

प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति पर जीएसटी दर से छूट के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 9/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि.45(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत सेवाओं की आपूर्ति, जिन पर रिवर्स चार्ज आधार पर जीएसटी का भुगतान किया जाएगा, के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 10/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि.48(अ) जो दिनांक 16 जनवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय जीएसटी परिषद द्वारा 21.12.2024 को आयोजित अपनी 55वीं बैठक में यथासंस्तुत इलेक्ट्रॉनिक कॉमर्स ऑपरेटरों के माध्यम से सेवाओं की आपूर्ति के संबंध में दिनांक 28.06.2017 की अधिसूचना संख्या 14/2017-एकीकृत कर (दर) को संशोधित करना है तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2077/18/25]

(9) (एक) भारतीय लघु उद्योग विकास बैंक, लखनऊ के वर्ष 2023-2024 के वार्षिक प्रतिवेदन (भाग एक और दो) की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भारतीय लघु उद्योग विकास बैंक, लखनऊ के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2078/18/25]

- (10) अंतर्राष्ट्रीय वित्तीय सेवा केंद्र प्राधिकरण, गुजरात, गांधीनगर के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

[Placed in Library, See No. LT 2079/18/25]

- (11) निम्नलिखित पत्रों की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

- (एक) वर्ष 2025-2026 के लिए वित्त मंत्रालय की अनुदानों की विस्तृत मांगें।
 (दो) वर्ष 2025-2026 के लिए वित्त मंत्रालय की निर्गत परिणामी अनुश्रवण रूपरेखा।
 (तीन) वर्ष 2025-2026 के लिए संसद, राष्ट्रपति एवं उप-राष्ट्रपति सचिवालयों की अनुदानों की विस्तृत मांगों की एक प्रति।

[Placed in Library, See No. LT 2080/18/25]

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे) : सभापति जी, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ :-

- (1) (एक) कर्मचारी राज्य बीमा निगम, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति।
 (दो) कर्मचारी राज्य बीमा निगम, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति तथा उन पर लेखापरीक्षा प्रतिवेदन।
 (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2081/18/25]

HE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Hon. Chairperson Madam, I rise to lay on the Table a copy of Detailed Demands for Grants (Hindi and English

versions) of the Ministry of Ports, Shipping and Waterways for the year 2025-2026.

[Placed in Library, See No. LT 2082/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Madam Chairperson, I rise to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Tourism for the year 2025-2026.
- (2) Output Outcome Monitoring Framework of the Ministry of Tourism for the year 2025-2026.

[Placed in Library, See No. LT 2083/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRIMATI RAKSHA NIKHIL KHADSE): Madam Chairperson, I rise to lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2025-2026.

[Placed in Library, See No. LT 2084/18/25]

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : सभापति महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) कंपनी अधिनियम, 2013 की धारा 469 के अंतर्गत कंपनी (लेखा) दूसरा संशोधन नियम, 2024 जो दिनांक 31 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.794(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2085/18/25]

- (2) (एक) राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) राष्ट्रीय वित्तीय रिपोर्टिंग प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 2086/18/25]

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI PABITRA
MARGHERITA):** Madam Chairperson, I rise to lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2025-2026.

[Placed in Library, See No. LT 2087/18/25]

12.05 hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

Statements

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam Chairperson, I rise to lay on the Table the following statements (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Twenty-ninth Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations in the Twenty-fourth Report (Seventeenth Lok Sabha) on the subject "India's Policy Planning and Role of Think Tanks with Special Reference to ICWA and RIS".
 - (2) The Statement showing Action Taken by the Government on the Observations/Recommendations contained in the Thirtieth Report of the Standing Committee on External Affairs (Seventeenth Lok Sabha) on action taken by the Government on the Observations/Recommendations in the Twenty-second Report (Seventeenth Lok Sabha) on the subject "India's Neighbourhood First Policy".
-

12.06 hrs

STANDING COMMITTEE ON WATER RESOURCES

1st and 2nd Reports

SHRI RAJIV PRATAP RUDY (SARAN): Madam Chairperson, I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) First Report on 'Demands for Grants' (2024-25) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.
- (2) Second Report on 'Demands for Grants' (2024-25) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

12.07 hrs

MOTION RE: 6th REPORT OF BUSINESS ADVISORY COMMITTEE

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY

AFFAIRS (SHRI KIREN RIJJU): Madam Chairperson, I beg to move:

“That the House do agree with the Sixth Report of the Business Advisory Committee presented to the House on 7th February, 2025.”

माननीय सभापति : प्रश्न यह है :

“कि यह सभा 7 फरवरी, 2025 को सभा को प्रस्तुत कार्य मंत्रणा समिति के छठे प्रतिवेदन से सहमत है।”

प्रस्ताव स्वीकृत हुआ।

DR. MOHAMMAD JAWED (KISHANGANJ): Thank you, hon. Chairperson, for giving me this opportunity. The Supreme Court's parameter for reservation eligibility for BPL population is 25 per cent. वर्ष 2023 में नीति आयोग के हिसाब से सीमांचल बिहार का जो एरिया है, जहां पर सुरजापुरी मुस्लिम जाति की आबादी अच्छी खासी है और लगभग 65 परसेंट बिलो पावर्टी है, सुरजापुरी जाति सबसे ज्यादा वंचित है। उसको पश्चिम बंगाल में आरक्षण मिल रहा है, लेकिन बिहार में नहीं मिल रहा है। आदरणीय प्रधान मंत्री जी भी लगातार पसमांदा मुस्लिम्स की चर्चा करते हैं, लेकिन वहां पर न तो कॉलेज है, न जॉब हैं, न इंडस्ट्री है, न एएमयू के लिए फंड दिया जा रहा है।

Through you, I demand that the inclusion of Surjapuri community is done in the Bihar State Reservation List, Annexure-I. I also demand for the inclusion of Surjapuri community in the Central OBC List, and a dedicated socio-economic survey should be done at the earliest by the NITI Aayog and the Bihar Government.

I also request that implementation of special welfare schemes targeting education, employment, financial support for Surjapuri, as is done for similarly placed communities in other States, should be done as early as possible.

Thank you.

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): Thank you, hon. Chairperson. The pension scheme for old artists given every month by the Ministry of Culture has been discontinued since 2020-21. These old artists, who were receiving the pension from the Central Government, are deprived of this pension as it has been stopped. They are humbly requesting the Government to start their pension again.

The artists were selected as beneficiaries of the scheme after going through the application process as per the format prescribed by the Selection Committee.

Some of those artists have got the pension. But the pension stopped subsequently. I, therefore, humbly request the Government to restore the pension for these old artists.

Thank you.

श्री सुदामा प्रसाद (आरा) : माननीय सभापति महोदया, भारतीय खाद्य निगम के श्रमिक पे-रोल पर हैं तथा निगम में रेग्युलर श्रमिक हैं। इन नो वर्क - नो पे श्रमिकों का न ही कोई मासिक गारंटी मजदूरी निर्धारित है और न ही इनके लिए सेवा शर्तों का गठन किया गया है। ये श्रमिक वर्तमान में प्रति माह औसतन 5000 रुपए से 10000 रुपए तक मजदूरी ही अर्जित कर पाते हैं, जो जीवन यापन के लिए कम है।

जब श्रमिक ठेका प्रथा में थे, उस समय खाद्य मंत्रालय, भारत सरकार द्वारा गठित श्री विवेक मेहरोत्रा कमेटी ने भी इन श्रमिकों को डीपीएस सिस्टम में नियोजित करने हेतु वर्ष 2007 में अनुशंसा की थी, जिसको सरकार ने पत्र दिनांक 01-10-2008 के माध्यम से स्वीकार कर लिया था, लेकिन जब श्रम एवं रोजगार मंत्रालय, भारत सरकार द्वारा इन गोदामों से ठेका प्रथा निषेद्ध किया गया तो वर्ष 2011-12 में इन श्रमिकों को डीपीएस सिस्टम में नियोजित नहीं कर, नो वर्क - नो पे सिस्टम में किया गया। अभी भी कोई मासिक गारंटी मजदूरी नहीं है और न ही श्रमिकों की कोई सेवा शर्त है।

मैं आपके माध्यम से इन श्रमिकों के लिए एफसीआई में नो वर्क नो-पे सिस्टम समाप्त कर डीपीएस सिस्टम में अपग्रेड करने, ठेकेदारी प्रथा खत्म करने तथा मेडिकल सुविधा प्रदान करने की मांग करता हूँ।

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : आदरणीय सभापति महोदया, मैं आपके माध्यम से केंद्र सरकार का ध्यान चीन द्वारा तिब्बत में यारलुंग जांग्बो के निचले हिस्से में बांध के निर्माण की घोषणा की ओर आकर्षित करना चाहूंगा।

अभी हाल ही में चीन ने ब्रह्मपुत्र नदी पर दुनिया का सबसे बड़ा बांध बनाने का ऐलान किया है। ब्रह्मपुत्र नदी तिब्बत से निकलती है और चीन से होते हुए अरुणाचल प्रदेश और असम से बह कर

बांग्लादेश पहुंचती है। चीन में इस नदी को यारलुंग जांग्बो कहते हैं। तिब्बत में बनने जा रहे इस बांध का असर भारत और बांग्लादेश दोनों पर पड़ेगा।

ब्रह्मपुत्र नदी पर बनने वाले इस बांध को तिब्बत पठार के पूर्वी छोर पर हिमालय की विशाल घाटी में बनाया जाना है, जो कि अरुणाचल प्रदेश की सीमा के बेहद नजदीक है और यह इलाका रिंग ऑफ फायर ज़ोन में आता है। ऐसे में इस जगह इतना विशाल निर्माण करना पर्यावरण और स्थानीय समुदायों के लिए भी बहुत बड़ा खतरा है।

महोदया, इस इलाके में अक्सर भूकंप आते हैं। बांध के बनने से ईको-सिस्टम पर अत्यधिक दबाव पड़ेगा, जिससे कई हादसे हो सकते हैं। भारत के उत्तर-पूर्वी राज्य और बांग्लादेश पहले से ही भयंकर बाढ़ की घटनाओं का सामना करते आ रहे हैं लेकिन जलवायु परिवर्तन के कारण उन्हें और अधिक चुनौतियों जैसे- भूस्खलन, भूकंप और बाढ़ आदि का सामना करना पड़ेगा, जो कि यहां की सभ्यता पर्यावरण, संस्कृति और नागरिक जीवन के लिए बहुत ही बड़ा खतरा साबित होगा।

इस बांध के निर्माण के बाद यह दुनिया का सबसे बड़ा बाँध हो जाएगा और वर्ष 2023 की एक रिपोर्ट के अनुसार, इस बांध पर बनने वाले हाइड्रोपावर स्टेशन से हर साल 300 मिलियन केडब्ल्यूएच से अधिक बिजली पैदा की जा सकती है।

महोदया, चीन लगभग 137 बिलियन डॉलर की लागत से इस बांध का निर्माण करने जा रहा है, जो कि दुनिया का सबसे बड़ा बांध होगा। उसने जिस बांध को बनाने का प्लान तैयार किया है, उसमें काफी ज्यादा मात्रा में पानी को स्टोर किया जा सकेगा। जाहिर है कि बांध बनने के बाद नदी के बहाव पर चीन का कंट्रोल हो जाएगा और भविष्य में पूर्वोत्तर भारत में पानी की कमी या बाढ़ का संकट हमेशा के लिए बना रहेगा। साथ ही, अरुणाचल प्रदेश की सीमा के बेहद नजदीक तक चीन का प्रभाव भी बढ़ जाएगा।

अतः आपके माध्यम से मेरा केंद्र सरकार से अनुरोध है कि चीन के साथ द्विपक्षीय वार्ता कर इस बांध के निर्माण को रोकने के विषय में जरूरी कदम उठाने का कष्ट करें, ताकि असम समेत पूरे पूर्वोत्तर भारत को भविष्य के संकटों से बचाया जा सके। धन्यवाद।

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): I rise today to bring to the urgent attention of this House a matter of immense significance for the people of South Odisha, namely the realignment of the sanctioned Gunupur-Theruvali Railway Project to pass through Padmapur, Gudari and Bissam Cuttack.

We welcome this much-needed railway project in its current alignment, but it fails to serve any meaningful purpose. Instead, it bypasses densely populated, economically active, and historically significant areas, leaving out the very people who would benefit from this project.

This demand has been approved by the General Manager of East Coast Railway. The Final Location Survey has also been completed confirming that with a minor 17 kms. deviation, the railway line can pass through Padmapur, Gudari, Ramanaguda, Bissam Cuttack and other key blocks directly benefiting over six lakh people in Rayagada and Gajapati districts. The current line passes through sparsely populated and barren areas. In contrast, the realignment *via* Padmapur and Bissam Cuttack would serve as a catalyst for economic growth, improving access to trade, education, and healthcare. This region is agriculture-intensive, commercially significant, and historically important, yet its exclusion from the railway project is unjustifiable.

The sanctioned alignment of the Gunupur-Theruvali railway line, which includes stations at Gunupur, Penkam, Ramanaguda, Bankili, Durgi, and Theruvali passes through thinly inhabited and barren areas. With minor realignment, it can pass through stations like Gunupur, Chalakamba, Padmapur, Bissam Cuttack, Gumuda, Penkam, Ramanaguda, Bankili, Durgi and Theruvali, which follows a

geographically logical and development-focused route directly benefiting over six lakh people in Rayagada and Gajapati districts.

I would urge the hon. Minister of Railways to issue a formal directive to re-examine the alignment considering that the GM of East Coast Railways had approved the Final Location Survey. This small realignment will bring enormous socio-economic benefits to the region and prevent yet another case of public infrastructure failing to serve the public needs.

I would urge the Government to act immediately and not let another crucial infrastructure project bypass the rightful aspirations of the people. Let development be inclusive, people-centric, and equitable. Thank you so much.

श्री छत्रपाल सिंह गंगवार (बरेली) : माननीय सभापति जी, मैं आपका आभार प्रकट करता हूँ कि आपने मुझे शून्य काल में बोलने का अवसर दिया।

मैं आपके माध्यम से माननीय रेल मंत्री जी से कहना चाहता हूँ कि मेरे संसदीय क्षेत्र बरेली में ट्रेन नम्बर 15056/15055 रामनगर जंक्शन उत्तराखंड से आगरा फोर्ट जंक्शन, उत्तर प्रदेश तक सप्ताह में केवल तीन दिन, रविवार, मंगलवार और शुक्रवार को ही चलती है। इस ट्रेन का उपयोग उत्तराखंड में सम्पूर्ण तराई, बरेली, बदायूँ, कासगंज और हाथरस के यात्री बड़ी संख्या में करते हैं। इस ट्रेन के प्रतिदिन न चलने के कारण यहां के यात्रियों को अन्य दिनों में अपनी यात्रा को अन्य संसाधनों से पूर्ण करना पड़ता है और उन्हें इस यात्रा को पूर्ण करने में अत्यन्त कठिनाईयों का सामना करना पड़ता है। जनहित की इन समस्याओं को दृष्टिगत रखते हुए और जनमानस को लाभ पहुँचाने के लिए मैं रेल मंत्री जी विनम्र निवेदन करता हूँ कि ट्रेन नंबर 15056/15055 इज्जतनगर मंडल उत्तर पूर्वी रेलवे, बरेली को प्रतिदिन चलाया जाए ताकि उत्तराखंड तथा सम्पूर्ण तराई, बरेली, बदायूँ, कासगंज के यात्री लाभ उठा सकें। इसके लिए बरेली की जनता सदैव माननीय मंत्री जी की आभारी रहेगी। धन्यवाद।

सुश्री प्रणिती सुशीलकुमार शिंदे (शोलापुर) : मैडम, महाराष्ट्र गवर्नमेंट ने 13 दिसंबर को एक जीआर निकाला है, जहां पर उन्होंने कहा कि जितने भी रास्तों के सार्वजनिक काम हैं, चाहे वे ड्रेनेज के हों या नालों के हों, वे तुरंत स्थगित होने चाहिए, रद्द होने चाहिए, रुकने चाहिए, क्योंकि पहले के बहुत पेंडिंग काम हैं। इसकी वजह से गांवों के जो रास्ते हैं, यह पूरे महाराष्ट्र का इश्यु है और सारे एमपीज़ मुझसे सहमत होंगे। ... (व्यवधान)

माननीय सभापति : माननीय सदस्या, आपका विषय क्या है?

सुश्री प्रणिती सुशीलकुमार शिंदे : मैडम, सार्वजनिक कामों का जो जीआर है ... (व्यवधान)

माननीय सभापति : आपने जो विषय दिया है, वह मनरेगा से संबंधित है।

सुश्री प्रणिती सुशीलकुमार शिंदे : मैडम, मनरेगा का ही विषय है। मनरेगा के जो सार्वजनिक काम हैं, वे महाराष्ट्र शासन की तरफ से रुकवाये गए हैं। रास्तों के जितने भी सार्वजनिक काम हैं, वे बंद किए गए हैं, जिसकी वजह से दिसंबर से महाराष्ट्र में रास्ते का एक भी काम नहीं हुआ है। खेत को खेत से जुड़ने वाले जो रास्ते हैं, गांव को गांव से जुड़ने वाले जो रास्ते हैं, रिवर के ऊपर के जो रास्ते हैं, नाले के ऊपर के जो रास्ते हैं, सब महाराष्ट्र में 13 दिसंबर से बंद हैं। क्योंकि गवर्नमेंट ने यह जीआर निकाला है। महाराष्ट्र गवर्नमेंट में 100 दिन के जो मनरेगा के काम हैं, केन्द्र शासन से उसकी जो पेमेंट है, वह भी दो महीनों से बंद है। केन्द्र शासन का 100 दिन की पेमेंट बंद है। 100 के ऊपर जब 15 दिन लगते हैं, 20 दिन लगते हैं, तो उसका भी जो स्टेट गवर्नमेंट की पेमेंट है, वह पिछले दो-तीन महीनों से नहीं आयी है। मेरे मन में यह सवाल आता है कि क्या यह पैसे किसी और योजना के लिए कहीं और डाइवर्ट किए गए हैं, क्योंकि इलैक्शन जीतना चाहते थे। यह सवाल है, क्योंकि अगर गांव में रास्ते का काम नहीं हो रहा है और उसके लिए जीआर आया है कि सारे काम बंद होने चाहिए तो यह चिंताजनक चीज है। मैं आपके माध्यम से सरकार से कहना चाहती हूं कि यह जो जीआर है, उसके ऊपर आप तुरंत स्टे लगायें, ताकि महाराष्ट्र में जितने भी पाणंद रास्ते हैं, जिसको हम पाणंद रास्ते कहते हैं, सार्वजनिक काम हैं, वे शुरू हों। उस जीआर को तुरंत स्थगित करना चाहिए। मैं आपके द्वारा ऐसा निवेदन करती हूं।

धन्यवाद।

श्री त्रिवेन्द्र सिंह रावत (हरिद्वार) : सभापति जी, मैं आपके माध्यम से सरकार का ध्यान उत्तराखंड राज्य में बार-बार आने वाली बाढ़ की गंभीर और आवर्ती समस्या की ओर आकर्षित करना चाहता हूँ। मैं इस सदन से तत्काल ध्यान की मांग करता हूँ। हाल ही में जुलाई और अगस्त, 2024 में आई बाढ़ ने अत्यधिक विनाशकारी प्रभाव डाला है। 1 अगस्त, 2024 को भारी वर्षा के कारण घरों के ढहने और बाढ़ से छह लोगों की मृत्यु हो गई तथा अनेक लोग घायल हो गए।

हरिद्वार, टिहरी, देहरादून और चमोली जिलों में बाढ़ का गंभीर प्रभाव देखा गया। हरिद्वार में सड़कें जलमग्न हो गईं, सूखी नदी उफान पर आ गई, जिससे अनेक वाहन बह गए। भूपतवाला, हरिद्वार, कनखल, ज्वालापुर जैसे क्षेत्रों में कालोनियों और बाजारों में पानी भर गया। खराब मौसम के कारण केदारनाथ यात्रा को भी अस्थायी रूप से निलंबित करना पड़ा।

गंगा और सोलानी नदियों से आई बाढ़ ने विशेष रूप से किसानों को भारी नुकसान पहुँचाया है। इन नदियों में अचानक छोड़े गए पानी के कारण हजारों हेक्टेयर फसलें नष्ट हो गईं, जिससे किसानों की आजीविका बुरी तरह प्रभावित हुई है। रिपोर्टों के मुताबिक 53,000 हेक्टेयर भूमि पर खड़ी फसलें बर्बाद हुई हैं, जिससे किसानों को करोड़ों रुपये का नुकसान हुआ है।

यह बाढ़ कोई नई समस्या नहीं है, बल्कि हर साल दोहराई जाने वाली त्रासदी बन गई है। कृषि और स्थानीय व्यवसायों पर इसका आर्थिक प्रभाव विनाशकारी है।

मेरी सरकार से प्रमुख मांग है कि गंगा नदी के किनारे और सोलानी नदी के किनारे बैरिकेडिंग और तटबंध निर्माण करवाये जाएं। ये बैरिकेड्स और दीवारें बहुत मजबूत होनी चाहिए, जिससे बाढ़ के पानी को नियंत्रित किया जा सके। मैं यह भी कहना चाहता हूँ कि गंगा और सोलानी नदियों में बाढ़ के कारण तमाम मगरमच्छ और घड़ियाल गांव की बस्तियों में घुस जाते हैं, जिससे लोगों के जीवन को एक दूसरा खतरा उत्पन्न हो जाता है। हरिद्वार, खानपुर, लक्सर और रुड़की क्षेत्रों में प्राथमिकता के आधार पर उक्त संरचनाओं का निर्माण बहुत जरूरी है, इसलिए उसको किया जाए।

बांधों से पानी छोड़ने की जो वैज्ञानिक और व्यवस्थित प्रक्रिया है, उसी को अपनाया जाए। एक वैज्ञानिक और समयबद्ध प्रक्रिया अपनाकर धीरे-धीरे पानी छोड़ा जाए, ताकि बाढ़ की भयावहता को कम

किया जा सके।

बाढ़ से प्रभावित किसानों को समय पर और उचित मुआवजा दिया जाए। फसल नुकसान का आंकलन करके उचित मुआवजा तय किया जाए। मुआवजे की राशि के लिए एक अवधि तय की जाए, यह अवधि तीन महीने की होनी चाहिए ताकि किसानों की आर्थिक स्थिति संभल सके।

नदी के मार्ग की सफाई और मार्ग का विस्तार किया जाए। गंगा और सोलानी नदियों के जलमार्ग की सफाई की जाए और इनकी गहराई बढ़ाई जाए ताकि अधिक पानी को धारण किया जा सके और बाढ़ की संभावनाओं को कम किया जा सके।

सिडकुल औद्योगिक क्षेत्र से नदी में गिरने वाले रासायनिक कचड़े पर रोक लगाई जाए ताकि भूमि की उर्वरता बची रहे।

समुदाय-आधारित आपदा तैयारी कार्यक्रमों को बढ़ावा देना चाहिए। स्थानीय प्रशासन, पंचायतों और स्वयंसेवी संगठनों को शामिल कर ग्रामीण क्षेत्रों में आपदा प्रशिक्षण कार्यक्रम चलाए जाएं। प्रभावित इलाकों में बाढ़ राहत शिविर स्थापित किए जाएं और प्रभावित लोगों को त्वरित सहायता प्रदान की जाए।

माननीय महोदया, उत्तराखंड के किसानों और आम जनता के हितों की रक्षा करना हमारा दायित्व है। मैं सरकार से आग्रह करता हूँ कि बाढ़ के प्रभावों को कम करने और राज्य के लिए एक अधिक सुरक्षित भविष्य सुनिश्चित करने के लिए तत्काल प्रभावी कदम उठाए जाएं और गंगा के तटबंधों को मजबूत किये जाएं ताकि किसानों को, विशेष रूप से गन्ना किसानों को जो इस सीज़न में भारी नुकसान होता है, उससे बचा जा सके।

धन्यवाद।

श्री बिप्लब कुमार देब (त्रिपुरा पश्चिम) : माननीय सभापति महोदया, मैं सड़क परिवहन और राजमार्ग मंत्री का ध्यान एनएच-8 की खस्ताहाल स्थिति की ओर आकर्षित करना चाहता हूँ। यह त्रिपुरा की लाइफलाइन है। यह ग्लोबल ईस्ट के लिए भारत का प्रवेश द्वार बन जाती है। यह भारत सरकार की एकट ईस्ट पॉलिसी की दिशा में भी एक बड़ा कदम है। एनएच-8, जो 371 किलोमीटर लम्बा है, त्रिपुरा

को देश के बाकी हिस्सों के साथ जोड़ता है। एनएचआईडीसीएल के द्वारा निर्मित यह मार्ग उस क्षेत्र के सामाजिक और आर्थिक क्षेत्र के विकास की दृष्टि से, महत्वपूर्ण क्षेत्रों से होकर गुजरता है। इस पर चुराईबाड़ी और शनिचोड़ा के बीच 11 किलोमीटर के हिस्से में बड़े-बड़े गड्ढे हैं, जो कीचड़ से भरे रहते हैं। इसके कारण वहाँ पर अक्सर दुर्घनाएं होती हैं। उचित जल निकासी की व्यवस्था न होने के कारण, बारिश का पानी और आसपास की पहाड़ियों से मिट्टी नीचे आकर सड़क पर जमा रहती है और यह किचड़ में बदल जाती है। इसके कारण, स्थानीय लोगों को आने-जाने में मुश्किल का सामना करना पड़ता है।

एनएचआईडीसीएल की उदासीनता के कारण अभी तक इस रोड की मरम्मत नहीं हो पाई है। मैं आपके माध्यम से आग्रह करना चाहता हूँ, चूंकि नॉर्थ-ईस्ट में बहुत ज्यादा बारिश होती है। इसलिए वहाँ रोड्स की क्वालिटी पर ध्यान देना चाहिए। एनएचआईडीसीएल को वहाँ जो भी कांट्रैक्ट दिया जाता है, वह लोएस्ट बिड के तहत दिया जाता है। बहुत-सी जगहों पर मैंने देखा है कि मेरिट के बेस पर भी काम दिये जाते हैं। इसलिए मेरा आपसे आग्रह है कि उस रोड को मेरिट के आधार पर बिड देकर अच्छी तरह से काम कराया जाए क्योंकि वहाँ सात महीने तक बारिश होती रहती है। अगर लोएस्ट बिड पर काम दिया जाता है, तो छः महीने के अन्दर ही रोड्स खराब हो जाते हैं। इसलिए मैं केन्द्र सरकार और राजमार्ग मंत्रालय से आग्रह करना चाहता हूँ कि इस पर विशेष ध्यान दिया जाए क्योंकि वह त्रिपुरा की लाइफलाइन है। इसकी तुरंत मरम्मत करायी जाए। इसके लिए एनएचआईडीसीएल की एक कमेटी बनाकर इसकी देखभाल की व्यवस्था करायी जाए।

धन्यवाद।

डॉ. लता वानखेड़े (सागर) : माननीय सभापति महोदया, मैं आपके माध्यम से माननीय ऊर्जा मंत्री जी से कहना चाहती हूँ कि ऊर्जा मंत्रालय के द्वारा ऊर्जा के क्षेत्र में, विशेष रूप से नवीकरणीय ऊर्जा को बढ़ावा देने के लिए किये गये प्रयासों की सराहना करती हूँ। सौर ऊर्जा के क्षेत्र में हुई प्रगति ने न केवल पर्यावरण संरक्षण को बढ़ावा दिया, बल्कि आम नागरिकों को, खास करके ग्रामीण परिवारों और किसानों को किफायती और स्वच्छ ऊर्जा भी उपलब्ध कराने में मदद की है।

मैं मध्य प्रदेश से आती हूँ, जहाँ 70 प्रतिशत नागरिक आज भी ग्रामीण अंचलों में रहते हैं। मेरे संसदीय क्षेत्र सागर में भी बहुत ज्यादा ग्रामीण क्षेत्र हैं। मैं माननीय मंत्री जी से कहना चाहती हूँ कि मध्य प्रदेश के ग्रामीण क्षेत्रों में सौर ऊर्जा को बढ़ावा देने के लिए अब तक कितने सौर संयंत्र स्थापित किये जा चुके हैं? क्या हर गांव को सौर ऊर्जा से जोड़ने के लिए कोई विशेष योजना बनाई गई है? साथ ही, कृषि क्षेत्र में सौर ऊर्जा के अधिकतम उपयोग के लिए किसानों को सोलर पैनल के लिए विशेष अनुदान देने की दिशा में आपकी आगामी कार्य योजना क्या है, ताकि हमारे किसान भाई सस्ती और स्वच्छ ऊर्जा का लाभ उठा सकें?

इसके अतिरिक्त स्मार्ट विलेज विकसित करने की दिशा में आपके मंत्रालय द्वारा सौर ऊर्जा को बढ़ावा देने के लिए कौन सी आगामी नीतियां और योजनाएं बनाई जा रही हैं, जिससे गांवों में ऊर्जा की उपलब्धता सुनिश्चित हो और महिलाएं व किसान सशक्त हों।

माननीय सभापति महोदया, मेरे लोक सभा क्षेत्र की 650 ग्राम पंचायतों में 3,300 गांव आते हैं। मैं चाहती हूँ कि वे स्मार्ट विलेजेज़ बनें और सभी में सोलर पैनल के माध्यम से ऊर्जा मिले।

धन्यवाद।

श्री योगेन्द्र चांदोलिया (उत्तर-पश्चिम दिल्ली) : माननीय सभापति महोदया जी, मैं आज इस सदन में, दिल्ली के भूमिहीन लोगों को मालिकाना अधिकार मिले, यह बात आपके सामने रखना चाहता हूँ।

माननीय सभापति महोदया जी, मैं, दिल्ली के भूमिहीन लोगों और किसानों को प्रभावित करने वाले एक लंबे समय से चले आ रहे मुद्दे को इस सदन के ध्यान में लाना चाहता हूँ। वर्ष 1975-76 में तत्कालीन भारत सरकार के कार्यकाल में, उस समय देश की प्रधान मंत्री स्वर्गीय श्रीमती इंदिरा गांधी जी थीं, उनके कार्यकाल के दौरान दिल्ली राज्य में 20 सूत्रीय कार्यक्रम के तहत भूमिहीन लोगों को कृषि भूमि और 120 गज के भूखंड आवंटित किए गए थे। लेकिन अफसोस यह है कि आज तक उन्हें मालिकाना अधिकार नहीं दिया गया। 49 वर्षों के बाद भी वे लोग मालिकाना अधिकार के लिए दर-दर घूम रहे हैं।

इस मालिकाना अधिकार से इनकार के परिणामस्वरूप इन किसानों और भूमिहीन लोगों के लिए

भारी कठिनाई और अनिश्चितता पैदा हो गई है। दिल्ली के भूमिहीन किसानों को मालिकाना अधिकार के साथ मिलने वाली ऋण सुविधा, बीमा और अन्य केन्द्रीय योजनाओं का लाभ भी नहीं मिल पा रहा है। इसके अलावा वे लगातार बेदखली के खतरे में रहते हैं। बहुत दुःख के साथ कहना पड़ रहा है कि दिल्ली के किसानों को किसान का दर्जा नहीं मिल पा रहा है। अनुसूचित जाति के भूमिहीन किसानों को वर्ष 1975 में एक एकड़ कृषि भूमि आवंटित की गई थी, परंतु आज तक अनुसूचित जाति के किसानों को पिछले 50 वर्षों में मालिकाना अधिकार नहीं दिया गया है। यह न्याय, समानता और मानव अधिकार का मामला है।

माननीय सभापति महोदया जी, मैं माननीय मंत्री जी से इन भूमिहीन लोगों और किसानों को मालिकाना हक देने के लिए एक समय-सीमा के भीतर तत्काल कार्यवाही करने का आग्रह करता हूँ।

माननीय सभापति महोदया जी, मैं आपको एक बात बताना चाहता हूँ। मैंने अपना यह प्रश्न 5 दिसंबर को लगाया था। माननीय केंद्रीय मंत्री जी ने मुझे उसका उत्तर दिया था। उस समय की तत्कालीन सरकार, जो अब जा रही है, उन्होंने इस सदन को और माननीय मंत्री महोदय को जो असत्य आंकड़े दिए थे। मैं उन आंकड़ों को आपके सामने रखना चाहता हूँ। ... (व्यवधान)

माननीय सभापति : माननीय सदस्य, श्री भर्तृहरि महताब जी।

... (व्यवधान)

श्री योगेन्द्र चांदोलिया : उन्होंने कहा कि लगभग 3,204 एकड़ जमीन पर वे लोग हैं ... (व्यवधान)

श्री भर्तृहरि महताब (कटक) : मैं आपका ध्यान एक महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूँ।

स्वतंत्रता सेनानियों को वंदे भारत ट्रेन में प्रथम श्रेणी पास के माध्यम से यात्रा की सुविधा नहीं मिल रही है, जबकि अन्य अधिकारियों एवं कर्मचारियों को यह सुविधा उपलब्ध है। यह तथ्य काफी दुर्भाग्यपूर्ण है कि जिन स्वतंत्रता सेनानियों ने देश की आजादी के लिए अपना सर्वस्व न्यौछावर कर दिया, उन्हें इस आधुनिक और सम्मानजनक ट्रेन में यात्रा करने से वंचित किया जा रहा है।

आज के समय में वैसे भी स्वतंत्रता सेनानी बहुत कम संख्या में बचे हैं और उनकी यात्राएं भी

गिनी-चुनी होती हैं। वंदे भारत और वंदे मातरम जैसे शब्द स्वतंत्रता सेनानियों के गौरवशाली संघर्ष और नारे से जुड़े हुए हैं।

संभव है कि इस विषय की जानकारी आपके संज्ञान में न हो, इसलिए, मैं केंद्र सरकार से अनुरोध करता हूँ कि स्वतंत्रता सेनानियों को वंदे भारत ट्रेन में प्रथम श्रेणी पास की सुविधा देने की कृपा करें। इससे न केवल उनका सम्मान होगा, बल्कि राष्ट्र की ओर से उन्हें एक छोटा सा कृतज्ञता भाव भी मिलेगा। धन्यवाद।

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : सभापति महोदया, धन्यवाद।

आज मैं बहुत पहले, शुरु में ही खेद प्रकट करता हूँ कि मैं पिछले 10 सालों से एक माँग करता आ रहा हूँ। आज सुबह छत्रपति शिवाजी महाराज के सारे किलों के संबंध में विरासत की बात की। उन किलों को स्वदेश दर्शन पर्यटन में सम्मिलित किया जाए, यह माँग भी की। हमारी मुम्बई में, पूर्व में विक्टोरिया टर्मिनस नाम का जो स्टेशन था, कभी-कभी उसे बोरी बंदर कहते थे, उसका नामकरण छत्रपति शिवाजी महाराज टर्मिनस किया गया। अब उस वक्त से लेकर आज तक मैं एक माँग करता रहा हूँ कि उस मुख्यालय के सामने छत्रपति शिवाजी महाराज का पुतला बिठाया जाए। आप छत्रपति शिवाजी महाराज की विरासत को जानती हैं। इस देश को अगर स्वराज्य का मंत्र किसी ने दिया है, माता जीजाबाई ने पुत्र से कहा कि देख शिवा, इस राष्ट्र में क्या हो रहा है, मुगल आक्रमण कर रहे हैं, ऐसी स्थिति में स्वराज्य का निर्माण होना चाहिए। इस देश के इतिहास में स्वराज नाम का शब्द, “हिंदवी स्वराज्य” नाम का शब्द अगर किसी के मुख से आया तो वे छत्रपति शिवाजी महाराज हैं। अंत तक उन्होंने स्वराज्य का निर्माण किया। उस स्वराज्य में जात, पात, धर्म, पंथ नहीं थे। उन्होंने ऐसे किले बनाये हैं, जो पहाड़ों पर भी हैं और समुद्र के पानी में भी हैं। सबसे बड़ी बात है कि इतनी ऊँचाई पर पीने का पानी आज भी उपलब्ध है और गहरे समुद्र में बने हुए किले में भी पीने का पानी उपलब्ध है। विजनरी राजा जिसे कहते हैं, वैसे छत्रपति शिवाजी महाराज थे। रायगढ़, राजगढ़, लौहगढ़, सिंहगढ़, सिंधुदुर्ग में छत्रपति शिवाजी महाराज के किले बने हुए हैं।

माननीय सभापति : माननीय सदस्य, आपका विषय क्या है?

श्री अरविंद गणपत सावंत : मैडम, यहाँ लोग भाषण करते रहे हैं। आप छत्रपति शिवाजी महाराज के लिए बोलने से रूकवाओगी। यह कमाल है।

माननीय सभापति : नहीं-नहीं, आप बोलिए।

श्री अरविंद गणपत सावंत : छत्रपति शिवाजी महाराज का पुतला छत्रपति शिवाजी महाराज टर्मिनस के सामने बिठाया जाए।

माननीय सभापति : एक मिनट, पुतला नहीं, प्रतिमा कहिए। आप पुतला कह रहे हैं, प्रतिमा कहिए।

श्री अरविंद गणपत सावंत : अच्छा, आप हिन्दी में प्रतिमा कहती हैं। धन्यवाद।

छत्रपति शिवाजी महाराज की प्रतिमा छत्रपति शिवाजी महाराज टर्मिनस के सामने निर्माण करने के बारे में मैं माँग करता हूँ। इस माँग को लेकर केन्द्र सरकार के रेलवे बोर्ड के चेयरमैन कहते हैं कि ऐसा हमारा कोई सिस्टम नहीं है, न ही हमारे पास ऐसी कोई धारणा है। मैंने उनसे कहा कि हाल ही में वल्लभ भाई पटेल स्टेडियम बनाया गया है। वल्लभ भाई पटेल के नाम पर वहाँ केवड़िया स्टेशन बनाया और आदरणीय वल्लभ भाई पटेल जी का पुतला भी बनाया गया है। मैं इसकी सराहना करता हूँ। छत्रपति शिवाजी महाराज की प्रतिमा आप नहीं बनाते हो। मैं दोबारा आपके माध्यम से माँग करता हूँ कि केन्द्र की सरकार, आदरणीय प्रधानमंत्री जी से माँग करता हूँ कि 19 फरवरी को छत्रपति शिवाजी महाराज की जयंती है, उसके पूर्व छत्रपति शिवाजी महाराज टर्मिनस के सामने छत्रपति शिवाजी महाराज की प्रतिमा का निर्माण किया जाए। मैं यह माँग आपके माध्यम से सरकार से करता हूँ। धन्यवाद।

SHRI V. K. SREEKANDAN (PALAKKAD): Respected Chairperson, due to non-release of the Central share pertaining to the schemes such as the Indira Gandhi National Old Age Pension Scheme, the Indira Gandhi National Widow Pension Scheme, and the Indira Gandhi National Disability Pension Scheme to the State of Kerala, thousands of people in the State are not getting the Central share of these schemes for many months, running into over 15 months.

Therefore, it is urged that the Government may release the Central share of

these schemes to the beneficiaries urgently. Thank you, Madam.

श्रीमती भारती पारधी (बालाघाट) : सभापति जी, मध्य प्रदेश के मेरे बालाघाट सिवनी लोक सभा क्षेत्र में धार्मिक स्थल बाबा कोटेश्वर धाम को भारत सरकार की 'एडॉप्ट ए हेरिटेज' योजना के तहत शामिल करने का प्रस्ताव रखना चाहती हूं। यह ऐतिहासिक और धार्मिक दृष्टि से महत्वपूर्ण है। आदि शिव का मंदिर ग्यारहवीं शताब्दी से संबंधित है और इसे 108 उपलिंगों में से एक माना जाता है। यह मंदिर राष्ट्रीय महत्व का संरक्षित स्मारक है, जहां हर साल हजारों श्रद्धालु दर्शन के लिए आते हैं। 'एडॉप्ट ए हेरिटेज' योजना के तहत इस स्थल को अधिक संरक्षित किया जा सकता है, जिससे धार्मिक पर्यटन को बढ़ावा मिलेगा और श्रद्धालुओं को बेहतर सुविधाएं उपलब्ध हो सकेंगी।

इस ऐतिहासिक स्थल को राष्ट्रीय और अंतर्राष्ट्रीय स्तर पर प्रसिद्ध बनाने के लिए इसे इस योजना में शामिल किया जाए। जय कोटेश्वर महादेव।

माननीय सभापति : श्री कृष्ण प्रसाद टेन्नेटी – उपस्थित नहीं।

श्रीमती लवली आनंद जी।

श्रीमती लवली आनंद (शिवहर) : सभापति जी, मैं अपने संसदीय क्षेत्र शिवहर के महत्वपूर्ण विषय को माननीय उद्योग मंत्री जी के ध्यान में लाना चाहती हूं। शिवहर बिहार का एक छोटा जिला होने के कारण तीन ओर से सीतामणी, मुजफ्फरपुर और मोतीहारी से जुड़ा है और एक तरफ नेपाल से भी जुड़ा है। शिवहर संसदीय क्षेत्र में गरीबी और पिछड़ेपन के कारण यहां से मजदूरों का पलायन बहुत अधिक होता है। इसका मुख्य कारण जिले में किसी मुख्य उद्योग का न होना है। मजदूरों के पास काम नहीं है। उन्हें रोजी-रोटी की समस्या रहती है। शिवहर में कागज फैक्टरी की संभावना है। यदि वहां कागज फैक्टरी की स्थापना हो जाती है, तो मजदूरों का पलायन तो रुकेगा ही, साथ ही स्थानीय लोगों को कुछ व्यवसाय के अवसर भी मिलेंगे और राज्य को अधिक राजस्व की प्राप्ति भी होगी।

अतः मेरा आपके माध्यम से मंत्री जी से आग्रह है कि इस विषय को संज्ञान में लेकर शिवहर में जल्द से जल्द कागज फैक्टरी स्थापित करने की कृपा की जाए।

श्री पी. पी. चौधरी (पाली) : सभापति जी, आज आपने मुझे बहुत महत्वपूर्ण और मेरे क्षेत्र के बहुत गंभीर विषय पर बोलने का मौका दिया है। पाली लोक सभा क्षेत्र के पाली जिले में बांडी नदी और नेहड़ा बांध लगातार प्रदूषित होते जा रहे हैं क्योंकि वहां कपड़ा फैक्टरियों का गंदा पानी इनमें लगातार डाला जा रहा है। इस वजह से आस-पास जो कुएं हैं, उनमें भी कैमिकल और जहरीला पानी पहुंच रहा है। नेहड़ा बांध में जो जहरीला पानी जाता है और उससे जो सिंचाई की जाती है, उसकी वजह से जमीन भी बंजर हो चुकी है। पशु-पक्षी भी यहां पानी पीते हैं, इस वजह से उनकी मृत्यु दर ज्यादा है और उनमें बांझपन तथा प्रतिरोधक क्षमता पर बहुत ज्यादा बुरा प्रभाव आया है। पाली, जोधपुर और बालोतरा में ज्यादा कपड़ा उद्योग हैं। बालोतरा में हाल ही में रिफाइनरी बनी है। यह रिफाइनरी शुद्ध पानी राजस्थान केनाल से लेती है। इस रिफाइनरी को राजस्थान केनाल से शुद्ध पानी की जगह पाली, जोधपुर और बालोतरा के पानी को टरटिएरी ट्रीटमेंट के बाद आरओ लगाकर दिया जाए ताकि वे इस पानी का उपयोग कर सकें। नदी में प्रदूषण की वजह से कुओं का पानी भी प्रदूषित हो रहा है तथा पर्यावरण को भी नुकसान हो रहा है। यह प्रदूषण खत्म हो सके, इसके लिए मैं पर्यावरण मंत्री जी से और भारत सरकार से निवेदन करता हूं कि अपने हिस्से से कुछ मदद अगर वह करे तो रिफाइनरी और इंडस्ट्री को फायदा हो सकता है और प्रदूषण से मुक्ति भी मिल सकती है। राजस्थान सरकार और केंद्र सरकार मिलकर इस काम को कर सकती हैं। इस तरह से ही इस समस्या का हल हो सकता है।

धन्यवाद।

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदया, धन्यवाद।

महोदया, मैं आपके माध्यम से इस देश का ध्यान एक बड़े ही महत्वपूर्ण विषय की ओर आकृष्ट करना चाहता हूं।

अभी अमेरिका में सत्ता-परिवर्तन हुआ है। माननीय राष्ट्रपति ट्रम्प बैठे हैं। उन्होंने 'यू.एस. एड' को कम्प्लीटली बंद कर दिया और इस आधार पर बंद कर दिया कि 'यू.एस. एड' वर्षों से केवल भिन्न-भिन्न सरकारों को गिराने के लिए ही अपने पैसे खर्च करता है। उसने जो आंकड़े दिए हैं, वे देश के लिए बहुत महत्वपूर्ण हैं।

महोदया, इस देश से और विपक्ष की जितनी पार्टियां हैं, उनसे मेरे कुछ सवाल हैं।... (व्यवधान)

महोदया, आपके माध्यम से मेरा सरकार से पहला सवाल है कि क्या 'यू.एस. एड' ने ओपेन सोसायटी फाउण्डेशन के जॉर्ज सोरोस को 5,000 करोड़ रुपये भारत के टुकड़े करने के लिए दिए या नहीं दिए? ... (व्यवधान) 'यू.एस. एड' और जॉर्ज सोरोस की ओपेन सोसायटी फाउण्डेशन ने राजीव गांधी फाउण्डेशन और राजीव गांधी चैरिटेबल ट्रस्ट को पैसे दिए या नहीं दिए? ... (व्यवधान)

तीसरा सवाल है कि ओवरसीज़ कांग्रेस के अध्यक्ष सैम पित्रोदा साहब को 'यू.एस. एड' ने पैसे दिए या नहीं दिए? ... (व्यवधान) बांग्लादेश का जो पोषाहार है, जिसके सी.ई.ओ. युनुस हैं, जिसने बांग्लादेश में डेमोक्रेसी को बर्बाद किया, उसके साथ गांधी परिवार के क्या सम्बन्ध हैं?... (व्यवधान)

चौथा सवाल है कि राजीव गांधी फाउण्डेशन में जो विजय महाजन हैं, जिनकी संस्था 'प्रदान' है, उसको 'यू.एस. एड' पैसे दे रही है या नहीं दे रही है?... (व्यवधान) आपने राजीव गांधी फाउण्डेशन में विजय महाजन को देश के टुकड़े करने के लिए रखा है या नहीं रखा है?... (व्यवधान) रूरल डेवलपमेंट ट्रस्ट, जो कि जातिगत जनगणना की बात करता है, 'यू.एस. एड' उसको पैसे देती है या नहीं देती है?... (व्यवधान)

तालिबान को 'यू.एस. एड' ने पैसे दिए या नहीं दिए?... (व्यवधान) आपकी मुलाकात हुई या नहीं हुई?... (व्यवधान)

मनमोहन सिंह जी के रहते हुए नेपाल में 'हिन्दू राष्ट्र' खत्म हो गया। जो 'एथिस्ट मूवमेंट' है, उसको 'यू.एस. एड' ने पैसे दिए या नहीं दिए?... (व्यवधान) सामंथा पावर से आपकी मुलाकात हुई या नहीं हुई?... (व्यवधान)

हेल्पिंग हैंड, फलाह-ए-इंसानियत और अल-खिदमत, जिसने भारत में आतंकवादी और नक्सलवादी गतिविधियां बढ़ायीं, उनको 'यू.एस. एड' ने पैसे दिए या नहीं?... (व्यवधान) क्या कांग्रेस पार्टी के साथ उनके संबंध नहीं हैं?... (व्यवधान)

वक्फ़ (अमेंडमेंट) बिल का विरोध ज़कात फाउण्डेशन कर रहा है, जिसको कांग्रेस पार्टी सपोर्ट कर रही है, उसको 'यू.एस. एड' ने पैसे दिए या नहीं दिए?... (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज़ बैठिए।

... (व्यवधान)

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam, I have a point of order. ...

(Interruptions)

माननीय सभापति: माननीय सदस्य, शून्य काल में प्वायंट-ऑफ-ऑर्डर नहीं होता।

... (व्यवधान)

डॉ. निशिकान्त दुबे : महोदया, मेरा आपके माध्यम से सरकार से आग्रह है कि इस देश में कई ऐसी संस्थाएं हैं, जिन्हें ह्यूमन राइट्स लॉ के नाम पर, शेरपा के नाम पर, को-ऑर्डिनेशन ऑफ डेमोक्रेटिक राइट्स ऑर्गेनाइजेशन के नाम पर, राइट ऑफ फूड कैम्पेन के नाम पर, सेन्टर ऑफ पॉलिसी रिसर्च के नाम पर, एसोसिएशन ऑफ डेमोक्रेटिक रिफॉर्म्स के नाम पर, नमाति के नाम पर और इकोनॉमिस्ट के नाते अमर्त्य सेन के नाम पर, इन सारे लोगों को 'यू.एस. एड' पैसे देती हैं।... (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज़ बैठिए।

... (व्यवधान)

डॉ. निशिकान्त दुबे : महोदया, चाहे अग्निवीर हो, चाहे जातिगत जनगणना हो, इन सारी चीज़ों में कांग्रेस पार्टी, 'यू.एस. एड' और सोरोस फाउण्डेशन के साथ मिलकर देश को टुकड़े-टुकड़े करना चाहती है।... (व्यवधान)

महोदया, मेरा आपके माध्यम से सरकार से आग्रह है कि इतने वर्षों में 'यू.एस. एड' ने जिनको पैसे दिए, उनकी जांच हो और उन सभी को सलाखों के पीछे किया जाए।... (व्यवधान)

महोदया, आपने मुझे बोलने का मौका दिया, जय-हिन्द, जय भारत।... (व्यवधान)

माननीय सभापति : माननीय सदस्यों से मैं आग्रह कर रही हूँ, जिन सदस्यों के नाम सूची में हैं, उनके लिए बस एक-एक मिनट का समय है।

कृपया आप सभी समय-सीमा में अपनी बात रखने का प्रयास करें।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Madam, I have a point of order. ... (*Interruptions*)

माननीय सभापति: माननीय सदस्य, शून्य काल में प्वायंट-ऑफ-ऑर्डर नहीं होता।

... (व्यवधान)

SHRI K. C. VENUGOPAL: Why is the same person raising the same issue in the 'Zero Hour'? ... (*Interruptions*)

माननीय सभापति: माननीय सदस्यगण, प्लीज़ बैठिए, बहुत से माननीय सदस्य शून्य काल में बोलना चाहते हैं।

... (व्यवधान)

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Madam.

I would like to draw the kind attention of the House to the dismal working conditions of Anganwadi Workers, ANM Workers, ASHA Workers, and Resource Persons working under SERP & MEPMA schemes. These workers, who play a crucial role in the welfare of our society, are currently being paid wages far below the minimum standard, leading to conditions akin to bonded labour. ... (*Interruptions*)

Despite their significant contributions, the minimum wages provided to them are insufficient to meet their basic needs. The compliance with the Minimum Wages Act in these sectors remain poor, with widespread reports of violations.

I urge the Government to take immediate steps to ensure that these workers are provided fair wages in accordance with the Minimum Wages Act. ... (*Interruptions*)

Furthermore, I request that comprehensive social security schemes be extended to cover them, including provident funds, health benefits, and to

recognize their service and ensure their financial security. Fair compensation and social security are their rights, not a privilege, Madam.

Thank you, Madam.

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Madam, ASHA workers are doing marvellous service for healthcare and welfare of children and pregnant women. In fact, they are rendering 24x7 service. They are facing a lot of hardships and grievances.

ASHA workers are not salaried employees. They are not getting sufficient amenities and they have a lot of difficulties. So, I urge upon the Government to take this issue very seriously and address their grievances ... (*Interruptions*)

माननीय सभापति : माननीय श्री सुदामा प्रसाद जी ।

... (व्यवधान)

SHRI K. C. VENUGOPAL : Madam, I want to raise a Point of Order.

माननीय सभापति : माननीय सदस्य, शून्य काल में कोई पॉइंट ऑफ ऑर्डर नहीं होता है । यह नियम में नहीं है ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्य, प्लीज़ बैठ जाइए ।

... (व्यवधान)

माननीय सभापति : माननीय श्री सुदामा प्रसाद जी ।

... (व्यवधान)

माननीय सभापति : श्री कृष्ण प्रसाद टेन्नेटी जी ।

... (व्यवधान)

SHRI KRISHNA PRASAD TENNETI (BAPATLA): Madam, thank you for giving me

this opportunity to speak on the important matter of establishing a Jawahar Navodaya Vidyalaya and six new Kasturba Gandhi Balika Vidyalayas in Bapatla ...

(Interruptions)

In response to my Unstarred Question No. 1027 in this august House, the hon. Education Minister mentioned that the newly carved-out Bapatla district does not have a JNV. As such, the students are permitted to apply for admission in the JNV in the old undivided district... *(Interruptions)*

While I appreciate this measure, Madam, it is imperative that a new JNV should be established at the earliest in the newly formed district where my Parliament constituency also exists. In this year, about 25 lakh students had applied for admission in Class VI, but only 49,000 students have given admission in JNV...

(Interruptions) It shows the importance of having more JNVs formed and established in the country, particularly in the newly formed and backward districts like Bapatla district... *(Interruptions)*

Similarly, I requested for six Kasturba Gandhi Balika Vidyalayas. I am requesting the hon. Minister through you to sanction six Kasturba Gandhi Balika Vidyalayas in six Assembly segments of my constituency... *(Interruptions)*

Furthermore, since hon. Finance Minister has laid special emphasis on Ekalavya Model Residential Schools in her speech, I would request the expansion of this scheme in my parliamentary constituency of Bapatla as well... *(Interruptions)*

Finally, Madam, through your good self, I am requesting the hon. Minister to expedite the process of setting up a new Jawahar Navodaya Vidyalaya, six new Kasturba Gandhi Balika Vidyalayas and Ekalavya Model Residential Schools in my

Bapatla parliamentary constituency, which is also a newly formed and most backward district in the State of Andhra Pradesh... (*Interruptions*) Thank you very much.

12.54 hrs

At this stage, Dr. Dharamvira Gandhi and some other hon. Members came and stood on the floor near the Table.

श्री जगदम्बिका पाल (डुमरियागंज) : सभापति महोदया, देश के लाखों आंगनवाड़ी केंद्रों में कार्यरत महिलाएं बहुत प्रमुख भूमिका में हैं। आज केंद्र में या प्रदेश में कोई भी सरकार हो, उनकी सारी योजनाओं को लागू करने का काम वे करती हैं। जैसे छह महीने से ले कर छह वर्ष की बच्चियों का ध्यान रखना, लैक्टेटिंग मदर का ध्यान रखना या पुष्टाहार योजना को महिलाओं तक पहुंचना आदि सभी कार्य आंगनवाड़ी केंद्र की महिलाएं करती हैं।

मैं दो फैसलों के बारे में कहना चाहता हूं।... (व्यवधान) आज गुजरात हाई कोर्ट के ऑनरेबल जस्टिस श्री निखिल एस. करियल ने 8164 स्पेशल सिविल एप्लीकेशंस के संबंध में जजमेंट दिया है कि देश की आंगनवाड़ी महिलाओं को राइट टू एजुकेशन एंड सिक्योरिटी ऑफ फूड एक्ट के कम्प्लायन्स और आर्टिकल 47 के तहत इनको ऑब्जर्व किया जाना चाहिए।... (व्यवधान) उनको न्यूनतम वेतन दिया जाना चाहिए। आज आंगनवाड़ी की महिलाएं बच्चों के लिए पौष्टिक आहार का कार्यक्रम करती हैं।... (व्यवधान) देश के दो फैसले ऐसे हुए हैं कि उन फैसलों से आज उनको केवल ढाई हजार रुपये एवं साढ़े चार हजार रुपये मिल रहे हैं।... (व्यवधान) आज देश में केंद्र की सारी योजनाओं को लागू किया जा रहा है, चाहे सेन्सस हो, जनगणना हो, चुनाव का काम हो।... (व्यवधान)

माननीय सभापति : धन्यवाद, माननीय सदस्य।

... (व्यवधान)

**LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE
ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE**

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Dr. Nishikant Dubey	Shri Sudheer Gupta
Shrimati Bharti Pardhi	Shri Sudheer Gupta
Shri P.P. Chaudhary	Shri Sudheer Gupta
Dr. Namdeo Kirsan	Shri Vishaldada Prakashbapu Patil Dr. Prashant Yadaorao Padole Adv. Gowaal Kagada Padavi
Shri Bhartruhari Mahtab	Shri Sudheer Gupta
Shri Dilip Saikia	Shri Sudheer Gupta
Shri Trivendra Singh Rawat	Shri Sudheer Gupta
Shri Biplab Kumar Deb	Shri Sudheer Gupta
Dr. Lata Wankhede	Shri Sudheer Gupta
Shri Yogender Chandolia	Shri Sudheer Gupta
Sushri Praniti Sushilkumar Shinde	Shri Vishaldada Prakashbapu Patil
Shri Dilip Saikia	Shri Kamakhya Prasad Tasa
Shri Arvind Ganpat Sawant	Shrimati Supriya Sule

माननीय सभापति: सभा की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

12.56 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

—————

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Jagdambika Pal in the Chair)

14.01 hrs**MATTERS UNDER RULE 377***

माननीय सभापति : जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामलों के अनुमोदित पाठ को तुरन्त व्यक्तिगत रूप से सभा पटल पर रखने की कृपा करें।

**(i) Need to establish universities and technological colleges in Deoria
Parliamentary Constituency, Uttar Pradesh**

SHRI SHASHANK MANI (DEORIA): I wish to highlight the lack of higher educational institutions in Deoria Parliamentary Constituency, Uttar Pradesh. Many students are compelled to migrate to other regions for quality education, causing financial strain and brain drain. I request the Ministry of Education to establish universities and technical colleges in Deoria to provide accessible and quality education to our youth.

**(ii) Need to take comprehensive measures to achieve a tuberculosis free
India by 2025**

SHRI P. P. CHAUDHARY (PALI): Under visionary leadership of Prime Minister, India has made significant progress in tuberculosis control. I would like to draw the

* Treated as laid on the Table.

attention of the Hon'ble Minister of Health and Family Welfare to further strengthen our fight against TB. WHO's Global TB Report 2024 shows India's remarkable achievement with a 17.7% decline in TB incidence from 2015 to 2023, surpassing the global decline of 8.3%. TB-related deaths decreased by 21.4% during this period. Through initiatives like National Tuberculosis Elimination Programme, the 100-Day TB Elimination Campaign, and Nikshay Poshan Yojana, which has disbursed Rs. 2,781 crores to support 1 crore beneficiaries, we have made substantial progress. However, to achieve a TB-free India by 2025, I urge the Ministry to increase program allocations, expand AI-enabled diagnostic facilities beyond the existing 7,767 testing centers, strengthen the supply chain of quality-assured TB drugs, and address co-existing conditions like malnutrition and HIV through a comprehensive approach. Special focus should be given to decentralizing TB services and supporting frontline workers to ensure treatment reaches our rural populations.

(iii) Need to increase the assistance amount under National Social Assistance Programme Scheme

SHRI MUKESHKUMAR CHANDRAKAANT DALAL (SURAT): The National Social Assistance Programme (NSAP) is a centrally sponsored scheme that caters to the needs of 3.09 crore BPL beneficiaries. Currently, under this scheme, eligible elderly individuals, widows, and persons with disabilities living below the poverty line receive a monthly pension ranging from ₹200 to ₹500. Since the inception of this programme, its process and system have undergone several changes.

However, the last increase in the assistance amount was made in 2012. Apart from central assistance, states and union territories provide additional financial aid ranging from ₹50 to ₹3,200 per beneficiary per month under the NSAP pension schemes. In many states, beneficiaries receive a monthly pension of ₹1,000, but this amount remains inadequate for sustenance, raising serious concerns. Dr. Mihir Shah Committee (2012), Sumit Bose Committee (2016), NITI Aayog (2020), and the Rural Development Department's evaluation study (2021) have also recommended an increase in pension amounts. I urge the Government to increase the assistance amount under all NSAP schemes and raise the pension to ₹2,000 per month, ensuring that the poor and elderly sections of society receive adequate financial support for a dignified life.

(iv) Need to establish a Navodaya Vidyalaya or PM Shri School in Mauganj district, Madhya Pradesh

श्री जनार्दन मिश्रा (रीवा) : रीवा जिले के सबसे पिछड़े भाग में एक नया जिला मऊगंज बनाया गया है। मऊगंज जिले की लगभग सम्पूर्ण आबादी सुदूर जंगली व पहाड़ी इलाके में रहती है। शिक्षा के लिए कोई श्रेष्ठ विद्यालय नहीं है। मऊगंज जिले में एक उत्कृष्ट विद्यालय की अत्यंत आवश्यकता है। अतः माननीय मंत्री जी से निवेदन है कि मऊगंज जिले में एक नवोदय विद्यालय या पीएम श्री स्कूल स्थापित किये जाने का कष्ट करें।

(v) Need to provide PNG facility in Misrikh Parliamentary Constituency, Uttar Pradesh

श्री अशोक कुमार रावत (मिश्रिख) : मैं माननीय पेट्रोलियम एवं प्राकृतिक गैस मंत्री जी का ध्यान अपने संसदीय क्षेत्र मिश्रिख में PNG की सुविधा सारे मकानों में देने के लिए अनुरोध कर रहा हूँ। मैं बताना

चाहूंगा कि पूरे देश में 232 ज्योग्राफिकल एरिया को पीएनजी के लिए ऑथराइज्ड किया गया जो कि करीब 407 जिलों को कवर करता है पीएनजी की सुविधा मेरे संसदीय क्षेत्र में नहीं है। इससे लोगों को काफी परेशानी उठानी पड़ती है। गैस ढोने वाले ट्रक जाम में घंटों फंसे रहते हैं जिससे प्रदूषण भी बढ़ रहा है। अतः मैं माननीय पेट्रोलियम एवं प्राकृतिक गैस मंत्री जी से आग्रह करता हूँ कि मेरे संसदीय क्षेत्र मिश्रिख में पाइपड नेचुरल गैस (पीएनजी) की सुविधा दी जाए। इसके लिए गेल इंडिया लिमिटेड, इंडेन के साथ-साथ अडानी गैस प्राइवेट लिमिटेड को मिश्रिख में पीएनजी की सुविधा के लिए प्रेरित किया जाए ताकि पीएनजी की सुविधा मेरे संसदीय क्षेत्र के संडीला, बिलग्राम मल्लावा, बालामऊ, बिल्हौर, एवं मिश्रिख के हर घर को मिल सके।

**(vi) Need to establish National Institute of Food Technology,
Entrepreneurship and Management (NIFTEM) in Darbhanga, Bihar**

श्री गोपाल जी ठाकुर (दरभंगा) : माननीय केन्द्रीय खाद्य प्रसंस्करण मंत्री से मेरी मांग है कि मिथिला की हृदयस्थली दरभंगा में राष्ट्रीय खाद्य प्रौद्योगिकी उद्यमिता एवं प्रबंधन संस्थान (NIFTEM निफ्टेम) खोला जाय। इस बजट में बिहार राज्य में भी, राष्ट्रीय महत्व के संस्थान निफ्टेम, तंजावुर, तमिलनाडु जो खाद्य प्रसंस्करण प्रौद्योगिकी के क्षेत्र में शैक्षणिक और अनुसंधान कार्यक्रम प्रदान करती है, जैसा संस्थान खोलने की घोषणा आदरणीय वित्त मंत्री जी के द्वारा की गई है। यदि यह संस्थान बिहार राज्य के अन्तर्गत मिथिला की हृदयस्थली दरभंगा में खोला जाय तो निश्चित रूप से सम्पूर्ण मिथिलावासियों के लिए गौरवशाली कार्य होगा। सम्पूर्ण मिथिला क्षेत्र कृषि प्रधान क्षेत्र है और यहां की अधिकांश आबादी कृषि कार्य में ही संलग्न है। यदि दरभंगा में निफ्टेम खुलेगा तो निश्चित रूप से किसानों, उद्यमियों एवं छात्रों को इस संस्थान के माध्यम से कौशल विकास प्रशिक्षण, इनोवेशन और परामर्श प्राप्त हो सकेंगे। मुझे आशा और विश्वास है कि इस विषय पर आदरणीय मंत्री महोदय सकारात्मक पहल करेंगे।

(vii) Need to ensure supply of electricity from Rosa Power Plant to rural areas in Shahjahanpur Parliamentary Constituency, Uttar Pradesh

श्री अरुण कुमार सागर (शाहजहाँपुर) : मैं सरकार के ध्यान में लाना चाहूंगा कि मेरा संसदीय क्षेत्र शाहजहाँपुर (उत्तर प्रदेश) एक अति पिछड़ा हुआ अनुसूचित बाहुल्य क्षेत्र है। मेरे क्षेत्र में विशेषकर ग्रामीण अंचलों में विद्युत की भारी किल्लत बनी हुई है। जबकि मेरे क्षेत्र में ही रोजा में रोजा पावर प्लांट स्थापित है, जिससे शाहजहाँपुर जनपद से बाहर विद्युत की आपूर्ति की जाती है। लेकिन, शाहजहाँपुर जनपद, जहां यह पावर प्लांट स्थापित है, वहां से इस पावर प्लांट द्वारा जनपद के ग्रामीण अंचलों में विद्युत की आपूर्ति न करके यहां की जनता के साथ घोर अन्याय किया जा रहा है।

जबकि केन्द्र सरकार की स्पष्ट नीति है कि जिस स्थल पर पावर संयंत्र स्थापित है, वहां के निकटवर्ती क्षेत्रों में पावर संयंत्र द्वारा प्राथमिकता के आधार पर सस्ती दर से विद्युत की आपूर्ति की जाएगी और पावर संयंत्र अपनी सी०एस०आर० निधि से अपने क्षेत्र में विकास संबंधी कार्यों में वरीयता से सहयोग देंगे। लेकिन, इसका अनुपालन रोजा पावर प्लांट द्वारा नहीं किया जा रहा है, जिससे क्षेत्र की जनता में भारी आक्रोश व्याप्त है।

मैं सरकार को यह भी अवगत कराना चाहूंगा कि मेरे संसदीय क्षेत्र में स्थित रोजा पावर प्लांट से ऐश (राख) निकलने के परिणामस्वरूप निकटवर्ती क्षेत्रों में पर्यावरण भी प्रदूषित हो रहा है, जिससे ग्रामीणों के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ रहा है।

अतः मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र शाहजहाँपुर (उ०प्र०) में स्थित रोजा पावर प्लांट से क्षेत्र में विद्युत की आपूर्ति सुनिश्चित किए जाने, सी०एस०आर० निधि से क्षेत्र में विकास संबंधी कार्य करवाए जाने और क्षेत्र को प्रदूषण रहित बनाए जाने हेतु सकारात्मक कार्यवाही की जाए।

धन्यवाद सहित।

(viii) Need to take comprehensive measures to ensure resolving the issues with regard to Darjeeling Hills, Terai and Dooars regions in West Bengal

SHRI RAJU BISTA (DARJEELING): The Darjeeling hills, Terai, and Dooars have unique history, geography, and culture, distinct from the rest of West Bengal. The successive West Bengal Governments have not taken appropriate welfare measures in favor of these people of these regions. This has led to repeated demands for political autonomy, including four major agitations for Gorkhaland. In 1988, the Darjeeling Gorkha Hill Council (DGHC) was formed. In 2011, the Gorkhaland Territorial Administration (GTA) was established. Both the DGHC and GTA were undermined by the West Bengal Government, and not allowed to function autonomously. When people demand better governance and their constitutional rights, they are labelled as foreigners. Today, while Rohingya and illegal immigrants from Bangladesh are being settled in the region, the indigenous population is at risk of becoming a minority in their own land. This is a sensitive "Chicken Neck" area and the changing demography is a threat to the national security of India. The people of the region too are Indian citizens who have contributed immensely to nation-building. I request the Central Government to intervene and expedite a permanent political solution for these regions. So that the indigenous Gorkha, Adivasi, Rajbangshi, Bengali, Koche, Meche, Rabha, Toto can have a safe and secure future.

(ix) Regarding construction of a rail overbridge in Bhilwara City in Rajasthan

श्री दामोदर अग्रवाल (भीलवाड़ा) : मेरा संसदीय क्षेत्र भीलवाड़ा वस्त्र/मिनरल व्यापार का एक बहुत बड़ा केंद्र है। गत वर्षों में भीलवाड़ा में रेल लाइन के पार पश्चिमी क्षेत्र में शहर का बहुत बड़ा विस्तार हुआ है जिसकी वजह से शहर की लगभग 40% आबादी इस क्षेत्र में रहती है। इसके अलावा टेक्सटाइल सिटी के ज्यादातर उद्योग भी रेल लाइन के पार पश्चिम भीलवाड़ा में ही स्थित हैं, जिस कारण श्रमिकों के आवागमन एवं इंडस्ट्रियल गुड्स ट्रांसपोर्टेशन के दौरान भारी असुविधा होती है। वर्तमान में भीलवाड़ा के पूर्वी क्षेत्र से पश्चिमी क्षेत्र में आवागमन के लिए केवल एक दो लेन का 40 वर्ष पुराना रेल ओवर ब्रिज (आर.ओ.बी) है जिसकी वजह से शहर के निवासियों को रोज़ाना सुबह शाम भारी ट्रैफिक जाम का सामना करना पड़ता है। मेरा केंद्र सरकार से आग्रहपूर्वक निवेदन है कि भीलवाड़ा शहर में रेलवे लाइन के ऊपर कम से कम एक रेल ओवर ब्रिज (आर.ओ.बी) बनवाने के कार्य की जल्द से जल्द स्वीकृति प्रदान कर आमजन को राहत देने की कृपा करें।

(x) Need to frame a uniform policy for coaching centres with a view to ensure safety of students

श्रीमती मंजू शर्मा (जयपुर) : मैं सरकार का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूँ। हमारे देश में प्रतियोगिता परीक्षाओं की तैयारी हेतु हर प्रदेश के बच्चे कोचिंग लेते हैं। उचित व्यवस्था के अभाव में समय-समय पर कोचिंग संस्थानों में आये दिन दुर्घटनाएं प्रकाश में आती रहती हैं। अभी कुछ समय पहले ही दिल्ली के एक कोचिंग संस्थान में पानी भर जाने से तीन छात्रों की दर्दनाक मौत हो गयी और इसी तरह जयपुर में गैस लीक होने से कई छात्रों की मौत हो गयी और कोटा में आये दिन छात्रों के सुसाइड करने की खबरें सुनने को मिलती हैं। ऐसे में सरकार को मेरा सुझाव है कि समग्र देश में एक समान कोचिंग पॉलिसी बनाई जाये जिससे कि इस तरह की अप्रिय घटनाओं को रोका जा सके।

(xi) Need to take steps to appoint chairman of Mahanadi Water Dispute Tribunal (MWDT) at the earliest

SHRI BHARTRUHARI MAHTAB (CUTTACK): River Mahanadi an interstate river which flows from Chhattisgarh eastward is the life of Odisha. Today Odisha is threatened due to gradual decrease in flow from upstream, mainly from the catchment of Chhattisgarh. Inflow into Hirakud Reservoir has been gradually reducing in the non-monsoon period. This reduction of flow has been intimated to Ministry of Jal Shakti. As both the States Odisha and Chhattisgarh could not reach an agreement to sharing of water amicably, on the direction of Supreme Court of India in 2018, Mahanadi Water Dispute Tribunal was formed by the Union Government and complaint of Odisha was referred to it. The tenure of MWDT was for 3 years and was extended to for two more years upto 11.03.2023 and subsequently has been extended upto 13th April 2026 or till the submission of report whichever is earlier. The 43rd sitting of the Tribunal was held on 22nd Feb 2024. Justice A.M. Khanwilkar, Chairman, Mahanadi Water Dispute Tribunal has resigned from the post since March 2024 and that post is lying vacant. In such an eventuality, the Tribunal is in limbo and Odisha while waiting for a decision is suffering for want of water. I urge upon the Government to take immediate steps to appoint a Chairman of MWDT so that the decision be given at the earliest.

(xii) Need to impress upon the Government of Kerala to review the decision to set up Brewery Project at Elappally in Palakkad, Kerala

SHRI V. K. SREEKANDAN (PALAKKAD): The recent decision of Government of

Kerala to allow to set up a brewery over an area of 26 acres which includes 8 acres of agricultural land in Elappully Panchayat, Palakkad district will seriously affect farming and water availability there. The people of this area solely depend upon groundwater for drinking and for their all other needs as it is a water scarcity area. One of the conditions agreed that State government shall provide millions of litres of water from Malampuzha dam for the unit whereas water availability in Malampuzha dam is insufficient to meet even drinking and farming purposes. There is fear that effluents generated by proposed brewery unit will be dumped into the Korayar River. The people of Elappully Panchayat had resisted the attempt to setup a brewery in Elappully in the year 2020 and the proposal had to be withdrawn. Moreover, the proposal to set up a brewery was cleared by the State government without undertaking any environmental impact study. On three accounts, such as water deficit, loss of farming, and impact on environment, this proposal should not be allowed. Therefore, it is urged that State government may be asked to stop this project in public interest.

**(xiii) Regarding irregularities in National Board of Examination in
Medical Services**

डॉ. बच्छाव शोभा दिनेश (धुले) : पिछले दस वर्षों में, नेशनल बोर्ड ऑफ एग्जामिनेशन इन मेडिकल साइंसेज (NBEMS) में भ्रष्टाचार और कदाचार की कई घटनाएँ सामने आई हैं। 2021 में, देखा गया कि डिप्लोमेट ऑफ नेशनल बोर्ड (DNB) और फॉरेन मेडिकल ग्रेजुएट्स (FMG) के उम्मीदवारों पर अनुचित तरीके से GST लगाया गया था। 62.5 करोड़ रुपये गलत तरीके से एकत्र किए गए। 2022 में, लोकपाल ने पाया कि, NBEMS ने बिलडेरस्क को अधिक भुगतान किया था, जिससे सरकारी खजाने

को 327 लाख का नुकसान हुआ। भर्ती प्रक्रिया में हेराफेरी, कुप्रबंधन, नियमों का उल्लंघन, वित्तीय हेरफेर और अन्य अनियमितताओं की घटनाओं की पुष्टि CBI और स्वास्थ्य मंत्रालय द्वारा गठित आंतरिक समिति दोनों ने की थी। 2021 में, आरटीआई से पता चला कि डीएनबी की ऑर्थोपेडिक्स परीक्षा में 48 उम्मीदवारों के उत्तर पत्र "तकनीकी-त्रुटि" की आड़ में बदल दिए गए थे। परीक्षा के उम्मीदवारों ने एफएमजी परीक्षा के प्रारूप में बिना सूचना के बदलाव और परिणाम जारी करने में देरी के लिए बार-बार शिकायत की है। मैं सरकार से आग्रह करती हूँ कि वह एनबीईएमएस के लिए जांच गठित करे और दोषियों को दंडित करे। एनबीईएमएस में निष्पक्ष व्यवहार सुनिश्चित करने और उम्मीदवारों और स्वास्थ्य सेवा प्रणाली के हित के लिए सख्त नियामक उपाय लागू किए जाने चाहिए।

**(xiv) Regarding alleged increase in incidents of anti-social activities
in Rajasthan**

श्री राहुल कस्वां (चुरू) : राजस्थान में चोरी, डकैती व अपराधिक घटनाएं लगातार बढ़ती जा रही हैं, जिसके कारण क्षेत्र का आमजन भय के माहौल में रहने पर मजबूर है। इसके बावजूद राजस्थान सरकार इस पर लगाम लगाने में नाकाम दिखाई दे रही हैं। मेरे संसदीय क्षेत्र में गत दो महीने में 150 से अधिक किसानों के खेतों में से फंवारा सेट, ट्यूबवैल की केबल व अन्य सामान के चोरियों की वारदातें हो चुकी है, किसान दिनभर काम करता है, लेकिन चोर किसान का सामान चोरी करके भाग जाते हैं। पुलिस एवं प्रशासन जनता की कोई सुनवाई नहीं कर रहे हैं, प्रशासन मौन बेठा है, किसान आन्दोलित हो रहे हैं। निजी संपत्ति के साथ-साथ इन बेखौफ चोरों द्वारा राजकीय संपत्ति जैसे रेलवे की बिजली केबल, हाई-टेंशन विद्युत लाईनों से तार व विद्युत सामान आदि भी खुले में चोरी किए जा रहे हैं। असामाजिक-तत्व गिरोह बनाकर चोरी, आपराधिक घटनाओं को अंजाम दे रहे हैं। केन्द्र सरकार द्वारा राजस्थान सरकार को तुरंत प्रभाव से निर्देशित किया जाना अत्यंत आवश्यक हैं। अतः मेरा सरकार से अनुरोध है कि चोरी व अन्य आपराधिक घटनाओं पर नियंत्रण करने के लिए राजस्थान सरकार को निर्देशित किया जाए, ताकि आम आदमी एवं किसान चैन की सांस ले सके।

(xv) Need to establish PM Vishwakarma Skill Centre in Mannar, Kerala to revive the traditional brass industry of the region

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to bring the attention of the Central Government towards the urgent need to revitalize the traditional brass industry in Mannar, Chengannur, Kerala. Renowned as the "Bell Metal Town," Mannar has a long-standing heritage in brass craftsmanship, sustaining thousands of artisans. However, this industry is in decline due to rising production costs, shortage of skilled labor, competition from machine-made products, and inadequate market support. To revive this sector, I urge the Central Government to introduce a special package providing financial assistance, raw material subsidies, and modern infrastructure. Establishing a PM Vishwakarma Skill Center in the region will be instrumental in training artisans, preserving traditional skills, and incorporating modern techniques. Additionally, I request the introduction of Region-Specific Product Certification for Mannar brassware to enhance its market value and secure Geographical Indication (GI) status, protecting its authenticity. A targeted Incentive Scheme with tax rebates, low-interest loans, and export promotion initiatives will further aid artisans and small-scale manufacturers. I appeal to the Central Government to take urgent steps to safeguard and promote this iconic industry, ensuring its sustainability and the economic welfare of its artisans.

(xvi) Regarding construction of railway line from Latur to Bodhan and Nanded in Maharashtra

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : मैं माननीय रेल मंत्रीजी से पूछना चाहता हूँ कि देश में राज्य सरकारों की अनुशंसा से रेल विस्तार में खास कर महाराष्ट्र में जो रेलवे लाइनों का विस्तार किया जा रहा है, वह अपेक्षाकृत संतोषजनक नहीं कहा जा सकता है क्योंकि इस राज्य में आदिवासी और पिछड़े क्षेत्रों में रेलवे विस्तार को गति नहीं मिल पाई है। चूंकि मैं लातूर संसदीय क्षेत्र का प्रतिनिधित्व करता हूँ इसलिए मैं माननीय रेल मंत्री जी के संज्ञान में यह बात लाना चाहता हूँ कि लातूर से बोधन रेल लाइन का विस्तार आजादी के समय से लंबित पड़ा है, कमोबेश यही हाल लातूर से नांदेड़ वाया लोहा तक का है। मैं माननीय रेल मंत्री जी से अनुरोध करता हूँ कि व्यापक जनहित में इस नई रेलवे लाइन का विस्तार जल्द से जल्द हो।

(xvii) Need to extend Sitapur-Mumbai Train up to Mailani Junction in Kheri Parliamentary Constituency, Uttar Pradesh

श्री उत्कर्ष वर्मा मधुर (खीरी) : मैं सरकार का ध्यान अति महत्वपूर्ण विषय लोकसभा क्षेत्र खीरी में रेल परिचालन की ओर आकर्षित करना चाहता हूँ। आजादी से अब तक खीरी लोकसभा क्षेत्र डायरेक्ट नई दिल्ली, अमृतसर, मुंबई जैसे शहरों से रेल परिचालन से नहीं जुड़ा है। आज देश में राजधानी, शताब्दी, वंदेभारत जैसी ट्रेन चल रही हैं। वहीं लखीमपुर, गोला, मैलानी इत्यादि क्षेत्र एक डायरेक्ट एक्सप्रेस ट्रेन को तरस रहे हैं। सीतापुर से मुंबई जाने के लिए जो ट्रेन है उसका विस्तार मैलानी जंक्शन तक कर दिया जाए तो क्षेत्रवासियों के लिए अच्छा होगा। मेरा रेल मंत्री जी से आग्रह है कि उपरोक्त वर्णित समस्याओं के निराकरण हेतु यथाशीघ्र जनहित में रेल परिचालन करायें।

(xviii) Need to enhance honorarium of Anganwadi workers and improve facilities in Anganwadi Kendras in Uttar Pradesh

श्री नारायणदास अहिरवार (जालौन) : भारत में आंगनबाड़ी केंद्र मातृ एवं शिशु स्वास्थ्य और पोषण का एक महत्वपूर्ण आधार हैं। यहां कार्यरत आंगनबाड़ी कार्यकर्ता, सहायिकाएं और आशा बहुएं गर्भवती महिलाओं एवं नवजात शिशुओं की देखभाल में महत्वपूर्ण भूमिका निभाती हैं। इनके कार्य केवल कुछ घंटों तक सीमित नहीं होते, बल्कि ये महिलाएं दिन में 10 घंटे से अधिक कार्य करती हैं। कोरोना महामारी के दौरान, इन कर्मियों ने फ्रंटलाइन वर्कर्स की तरह कार्य किया, परंतु उनके समर्पण के बावजूद उन्हें केवल मामूली सा मानदेय सरकार द्वारा दिया जाता है। आंगनबाड़ी कार्यकर्ताओं को ₹8,000 तथा सहायिकाओं को ₹6,000/- मानदेय दिया जाता है जो कि बहुत ही कम है। इसमें परिवार का पालन-पोषण करने में उन्हें कठिनाई हो रही है।

मेरे संसदीय क्षेत्र जालौन के साथ-साथ पूरे उत्तर प्रदेश में आंगनबाड़ी केंद्रों की स्थिति अत्यंत दयनीय है। यहां स्वच्छ पेयजल, शौचालय, उचित वेंटिलेशन, और बिजली जैसी मूलभूत सुविधाओं का अभाव है, जिससे सेवाओं की गुणवत्ता बहुत ही प्रभावित हो रही है। आंगनबाड़ी कार्यकर्ताओं एवं सहायिकाओं के कार्य को ध्यान में रखकर इनको सरकारी कर्मचारी का दर्जा के साथ सभी सरकारी सुविधाएं प्रदान की जाएं। उनके मानदेय में वृद्धि की जाए और आंगनबाड़ी केंद्रों के बुनियादी ढांचे में सुधार किया जाए, जिससे वे सुचारु रूप से कार्य कर सकें।

(xix) Need to recognize 'Saridharam' and 'Sarna Dharam' as separate religions followed by Santhals and other Tribes

SHRI KALIPADA SAREN KHERWAL (JHARGRAM): As we know the Santhals are the largest homogeneous tribe of India, and they mostly inhabit in the States of West Bengal, Jharkhand, Odisha, Bihar, Assam and Tripura. The Santhals and other Adivasi communities profess and practice their own religion "SARIDHARAM" and "SARNA DHARAM" since time immemorial. Although the right to practice,

profess and propagate our own religion is our Fundamental Right as per the Article 25 and 26 of the Constitution of India; yet the SANTHALS and other Adivasi communities have not been able to find recognition for their own religion "SARIDHARAM" and "SARNA DHARAM" in India. It is noteworthy to mention here that the West Bengal Assembly has already introduced and approved a Bill as per 'Motion Under Parliamentary Rule 185' for recognition of "SARIDHARAM" for Santhals and "SARNA DHARAM" for other Adivasis on 17th February 2023. Therefore, to honour the religious sentiments of the Santhals and other Adivasis. I, strongly demand to the Government of India for recognition of "SARIDHARAM" for Santhals and "SARNA DHARAM" for other Adivasis and also demand for allotment of separate religion Column Code for "SARIDHARAM" and "SARNA DHARAM" in the Data Collection Form to be used in the forthcoming Census of India.

(xx) Need for doubling of railway line between Villupuram and Katpadi Junction in Tamil Nadu

SHRI C. N. ANNADURAI (TIRUVANNAMALAI): I wish to draw attention to the fact that between Villupuram to Katpadi Junction there is single railway line which causes lot of problems to the daily commuters. Passengers get delayed to reach their destination because incoming and outgoing trains travel on the same line. This is the situation when we claim modern means of transport and communication. Therefore, it is needless to emphasise over the need for doubling the railway line between Villupuram to Katpadi Junction. The project so suggested would not only the benefit to the daily commuters but open the railway transportation to various

junctions viz., Salem, Coimbatore, Bangalore, Ernaculam, Trichy, Madurai, etc, thereby linking railway connectivity to so many routes. I, therefore, request the Hon'ble Minister of Railways to have a positive look on the above mentioned project as soon as possible.

(xxi) Need to establish an Ayurvedic Institute under National AYUSH Mission in Nandyal, Andhra Pradesh

DR. BYREDDY SHABARI (NANDYAL): The Government of India's National AYUSH Mission (NAM) has made commendable strides in promoting Ayurvedic education and healthcare. However, significant regional disparities persist. States like Maharashtra, Karnataka, and Gujarat have a strong presence of Ayurvedic institutes, while Andhra Pradesh lags with just there is an insufficient number to cater to the state's growing population. In the past five years, no new Ayurvedic institutes have been established in Andhra Pradesh, highlighting the lack of focus on accessible healthcare for underserved areas. Districts like Nandyal, with limited healthcare infrastructure, are in dire need of such institutions to provide both traditional treatments and education for future practitioners. NAM provides central assistance to states with inadequate facilities, but Andhra Pradesh has not fully benefitted from this support. Therefore, I urge the Ministry of AYUSH to prioritize the establishment of Ayurvedic institutes in underserved regions like Nandyal. A collaborative effort with the State Government could help bridge this gap, ensuring equitable access to affordable, holistic healthcare and revitalizing Ayurveda in the region.

(xxii) Need to restart operation of Train Nos. 03219/03220

श्री सुनील कुमार (वाल्मीकि नगर) : मैं माननीय रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र वाल्मीकि नगर, बिहार की महत्वपूर्ण समस्या की ओर आकृष्ट कराना चाहता हूँ कि मेरा संसदीय क्षेत्र नेपाल एवं उत्तर प्रदेश की सीमा पर अवस्थित है। यहाँ से राज्य की राजधानी पटना जाने के लिए कोई भी अच्छी ट्रेन नहीं है। एक ट्रेन पाटलिपुत्र से गोमती नगर/पाटलिपुत्र (वाया मुजफ्फरपुर, मोतिहारी, बेतिया, नरकटियागंज, वाल्मीकि नगर तथा गोरखपुर) गाड़ी संख्या 03219/03220 चलती थी, जिसे 2023 में बंद कर दिया गया। यह गाड़ी महात्मा गांधी की कर्मभूमि चंपारण के रास्ते होते हुए पड़ोसी देश नेपाल एवं सीतामढ़ी, जो सीता माता की जन्मस्थली है, को जोड़ते हुए एवं गोरखपुर से पटना को जोड़ने वाली वाया नरकटियागंज मोतिहारी होते हुए जाने वाली महत्वपूर्ण ट्रेन थी। इस ट्रेन के बंद होने से परेशान होकर मुजफ्फरपुर, मोतिहारी, बेतिया, बगहा तथा वाल्मीकि नगर के आम नागरिकों ने ट्रेन को चालू करने के लिए बार-बार निवेदन किया, किन्तु अभी तक इस ट्रेन को चालू नहीं किया गया है। माननीय रेल मंत्री जी से मेरा निवेदन है कि जो गाड़ी संख्या 03219/03220 बंद पड़ी है उसे पुनः चालू किया जाय, जिससे आम नागरिकों एवं विद्यार्थियों की समस्या का निदान हो सके।

(xxiii) Regarding problems faced by labourers of Beed Parliamentary Constituency migrating to other places in search of employment

श्री बजरंग मनोहर सोनवणे (बीड) : महाराष्ट्र में मेरा निर्वाचन क्षेत्र बीड ग्यारह तालुकाओं से बना है। अधिकांश लोग केवल कृषि पर निर्भर हैं। मराठवाड़ा के आठ जिलों में से बीड सबसे अधिक प्रभावित क्षेत्र है। बीड जिला कई वर्षों से मराठवाड़ा का सबसे भयानक सूखा प्रभावित क्षेत्र है। बीड में अब तक का सबसे सूखा वर्ष चल रहा है, जिसमें औसत 700 मिमी. के 30% से भी कम बारिश हुई है। चीनी मिलों में गन्ना पेराई या किसानों को भुगतान करने की स्थिति बहुत खराब है। इसका परिणाम यह है कि बीड जिले के श्रमिक अपनी रोजी-रोटी कमाने के लिए मुंबई, पुणे जैसे स्थानों पर जा रहे हैं। यह एक गंभीर मुद्दा है, जो 1.5 लाख से अधिक है। मजदूर पहले ही महाराष्ट्र के अन्य हिस्सों में पलायन कर

चुके हैं। मनरेगा के तहत काम की कमी के कारण पलायन बढ़ रहा है। मराठवाड़ा, जिसमें बीड भी है, से पलायन कर रहे मजदूरों की इस स्थिति को समाप्त करने के लिए रोजगार गारंटी योजना, खाद्य सुरक्षा योजना के तहत खाद्यान्न और प्रभावित ग्रामीणों को बिना देरी के प्रभावी ढंग से पानी उपलब्ध कराना तथा संबंधित मंत्रालय के सहयोग से स्थायी समाधान निकालने की आवश्यकता है।

(xxiv) Need to constitute an independent judicial Commission to investigate into irregularities linked to the National Assessment and Accreditation Council (NAAC)

SHRI RAJA RAM SINGH (KARAKAT): The recent arrest of JNU professor Rajeev Sijariya and others in a bribery case linked to the National Assessment and Accreditation Council (NAAC) has exposed deep-rooted corruption in higher education accreditation. This incident, involving alleged bribes for inflated NAAC ratings, undermines the credibility of India's higher education system and compromises academic quality. Such practices not just erode trust in institutions but also devalue the degrees awarded to students. Under the leadership of UGC Chairman Mamidala Jagadesh Kumar, concerns have been raised about the commercialization of higher education, with allegations of academic standards being compromised for financial gains. This particular incident not only highlights the urgent need for transparency but also immediate intervention of Union Government. Thereby, taking appropriate measures against UGC Chairman to restore integrity in India's education system. The accreditation-based policy prescribed by New Education Policy has acted like a catalyst for this massive corruption as it incentivises institutions to fiddle with rules to get accreditation at any cost. I demand an independent judicial commission to look into the acts of

omission and commission by NAAC. The role UGC Chairperson Mamidala Jagadish Kumar too needs to be investigated as he is the architect of destruction of higher education in India.

(xxv) Regarding alleged adverse impact of New Education Policy

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): New education policy is widely criticised in its implementation itself. There is every reason to believe the privatisation of the education is coming up as a threat to the government institutions from primary till university. Centralisation of power instead of respecting the federal system is also going to be hampered because of this. There is every reason to believe that the proper consultation has not been done with the stake holders like teachers, parents and the academicians. It is also apprehended that the delusion of the content of the higher education and burdens the students and educators, bureaucratic requirements.

(xxvi) Need to confer Bharat Ratna on Shaheed Bhagat Singh

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : मैं सरकार से ऐतिहासिक अन्यायों को सुधारने और इस धरती के महान वीर सपूत शहीद भगत सिंह जी को शहीद मानकर भारत रत्न देने की अपील करता हूँ। 23 वर्ष की आयु में शहीद भगत सिंह ने मुस्कुराते हुए देश के लिए अपने प्राणों की आहुति दी थी। उनके साहस ने ब्रिटिश साम्राज्य की नींव को हिला दिया और पीढ़ियों को स्वतंत्रता की लड़ाई लड़ने के लिए प्रेरित किया। इस दुनिया के अन्य किसी देश में एक राष्ट्रीय नायक को अपनी सही पहचान के लिए इतना लंबा इंतजार कभी नहीं करना पड़ा। उन्हें सम्मानित करना न केवल उनके बलिदान को श्रद्धांजलि होगी बल्कि एक गंभीर ऐतिहासिक अन्याय को सुधारने का अवसर भी होगा। भगत सिंह जी सहित

अनेक क्रांतिकारियों ने उनका साथ दिया और फ़ाँसी के फंदे को चूमा। मैं सरकार से अपील करता हूँ कि उन्हें भी शहीद का दर्जा दिया जाये। यह हमारी जिम्मेदारी है कि हम इस गलती को सुधारें। अतः मैं सरकार से अपील करना चाहता हूँ कि वे शहीद भगत सिंह को शहीद मानकर भारत रत्न से सम्मानित करें।

14.01 hrs

UNION BUDGET (2025-2026) – GENERAL DISCUSSION-Contd.

HON. CHAIRPERSON: Shri Dayanidhi Maran ji.

SHRI DAYANIDHI MARAN (CHENNAI CENTRAL): Sir, the Union Budget, 2025 had a higher significance than the other Annual Budgets as this was the full year Budget of the NDA's third term. But once again, the NDA's Budget favours only the corporates over the common man. The Government should have presented a Budget that prioritises the needs of the common man. The structural issues plaguing the Indian economy like unemployment, price rise and lack of demand in the economy have to be addressed by the NDA. The combination of shrinking employment opportunities and rising costs of essential goods has left the middle-class and the lower-income households unable to make ends meet.

Sir, as the saying goes, you can wake up a person who is really sleeping, but it is very, very difficult to wake up a person who is pretending to sleep. So today, I register my protest against this Budget, which is unjust, biased, and it fails to address our Indians' real problem.

Sir, the stage was set for a growth of eight per cent by our former Prime

Minister late Thiru Manmohan Singh ji in the UPA era. You had everything you needed to go big, bring in much reforms, and inspire the growth where Dr. Manmohan Singh left. But what we got instead were a set of hollow promises and biased Budgets of hoodwinking States which are going to elections.

Sir, this Budget is a missed opportunity. India's economy is slowing down. The growth was 6.4 per cent in 2024-25, and this year, it is projected at only 6.8 per cent. The Budget does nothing for growth. The rupee has fallen to 87.35 against the US Dollars. And, you would not believe that just in the month of January, 2025, about eight billion Dollars of foreign investments have left India's stock market. ... *(Interruptions)* It is just a one-month story. The rupee has fallen to a historic low against the US Dollar.

Sir, I thought, the Finance Minister would be here. But as usual, she is bunking it. I do not know why she likes to bunk whenever the Opposition tries to raise the points. So anyway, we will boycott when she would be replying.

Sir, the rupee has fallen to a historic low against the US Dollar. When you were in the Opposition, Mrs. Nirmala Sitharaman went on giving interviews and said that the UPA Government had to resign. ... *(Interruptions)*

At that time, it was Rs. 68. Now, it is not even Rs. 86; it is Rs. 87.5. Do you want us to ask, or will you resign on your own? But what would the Finance Minister say to us? She will say, 'You are wrong; Rupee is not getting weaker; Dollar is getting stronger, and you have to accept it.' ... *(Interruptions)*

Sir, food inflation has risen from 7.5 per cent to 8.4 per cent in one year. Sir, the common man, especially the middle-class, is struggling with high prices and

very low wages. The so-called tax relief benefits only 2.5 crore people at the most.

... (*Interruptions*)

माननीय सभापति : कृपया आप खड़े मत रहें। कृपया बैठकर बात करिए।

... (व्यवधान)

माननीय सभापति : श्री दिलेश्वर कामैत जी, यह क्या तरीका है?

... (व्यवधान)

SHRI DAYANIDHI MARAN: Sir, the so-called tax relief benefits only 2.5 crore people at the most, which is only 1.75 per cent of the population. Why do 98 per cent of Indians face rising costs? This is intentionally done not to benefit the common man. So, once again, the BJP Government focused on headline management instead of real fiscal management to attract the voters of Delhi, and they succeeded. They announced no tax on income up to Rs.12 lakh. They claim that this will boost the consumption and middle-class savings.

Sir, India has a population of about 140 crore people. Only eight crore people, that is, 5.7 per cent of the people filed income tax returns in 2023-24. These are the direct taxpayers. Out of them, 4.15 crore people earn less than Rs.50,000 a month, and 1.5 crore people earn more than Rs.1 lakh a month. So, they do not qualify for the tax benefit. That leaves only 2.5 crore people who may benefit in this, which is, 1.75 per cent of the population. This would help the BJP win votes.

Sir, this announcement was made in the Parliament before the whole nation and our great ... * did not even object to it. This populism method was announced

* Expunged as ordered by the Chair.

here itself. But when has the ...^{*} been fair? The Delhi elections are over now. You have won. At least, now admit it. The Budget headline grabbing move to raise the income tax exemption threshold of Rs.12 lakh is an attempt to placate a small portion of Indian middle-class who are living in cities. Their opportunities are less and salaries are low. They may enjoy for a year or two. They will be happy about the extra thousands in their pockets. But the alarming rate of inflation, especially on food and essentials will catch up in two years if growth stagnates. This measure is a mere short-term economic sugar rush and not a sustainable solution.

Sir, India's per capita income in 2020-23 was Rs.1.7 lakh per year or you can say Rs.14,000 per month. In rural India, it was even lower. It was Rs.85,000 per year, which was just Rs.7,000 per month. So, for the remaining 98.25 per cent of Indians, this Rs.12 lakh relief in income tax is a non-issue. They are the real Indians who have been ignored by this Budget. They are unemployed, they have no jobs or they earn just enough to survive. They also suffer from rising food and essential costs, just like these people who are getting Rs.12 lakh benefit on income tax. While I welcome the reduction in income tax, the relief is to a small portion of the middle-class. It is very easy to get confused, and one can assume that only those paying income tax are bearing the brunt of nation-building. I would assert that every single citizen of this country is paying dearly through indirect taxes. Reality check shows that with your projected growth, we will not have a growth rate of eight per cent every year for at least next 10 years. We will not be able to see income growing

^{*} Expunged as ordered by the Chair.

fast enough to match the inflation.

Sir, we also call the taxation idea superficial because the Budget fails to address the growing wealth divide. The top one per cent of India's population holds more than 40 per cent of national wealth. Instead of a progressive taxation of the ultra-rich, this Budget, like always, relies on high indirect taxes on essential goods, forcing the common man to bleed dry for the mere survival. Top five per cent of the Indian population holds nearly 60 per cent of all wealth. If we calculate the per capita GDP of the remaining 95 per cent against the 40 per cent of the wealth, the reality of our economy is that we are lagging even behind the sub-Saharan African countries.

Look at the incredible high fuel prices. Throughout the COVID-19 time, the Government made bumper profits of taxes excised on fuel when the global markets were low. The total contribution of the petroleum sector to your exchequer in 2019-20 was Rs.5,55,370 crore. In 2020-21, it was Rs. 6,72,780 crore. In 2021-22, it was Rs. 7,74,425 crore. In 2022-23, it was Rs. 7,48,718 crore. In 2023-24, it was Rs. 7,51,155.9 crore. In the last six months alone, you have collected nearly Rs. 3,39,185.5 crore, which is a provisional amount. Since you have made huge profits in the price of petrol, especially with the Ukraine-Russia war going on, what did you do? First time in our country, we heard the terminology 'windfall taxes'. When Russia was selling fuel at \$60 against a market price of \$120, you allowed Reliance Industries to make windfall profits. You allowed all your friends to make windfall profits. You could have passed the 50 per cent price reduction to our poor Indians. With the increasing inflation now, you have so much of money in your kitty in the

name of excise and cess. Why do you not remove it and give it to the common man? Sir, 98 per cent of the population will benefit out of this. But, what have you done? You have done welfare cuts and neglect of work.

Now, again, our Finance Minister, Shrimati Nirmala Sitharaman, is boasting that she has reduced the fiscal deficit. It is 4.5 per cent of the GDP. At what cost have you reached this figure of curtailing the fiscal deficit? You have cut the MGNREGS funding, which remains stagnant at Rs. 86,000 crore, despite a record low of unemployment. The SC/ST education funds are unchanged, making higher education for them unaffordable. The food prices are increasing. The poor man is suffering. But, what have you done? The food subsidy has been cut from Rs. 2,05,250 crore to Rs. 2,03,000 crore. The budget for Pradhan Mantri Awas Yojana has been slashed by 35 per cent, affecting affordable housing. You claim in the President's speech that you are going to build 10 lakh houses. I wonder, with this fiscal cut, how you are going to manage to do that! Jal Jeevan Mission funding is down to Rs. 67,000 crore, lower than spending in the last two years.

Hon. Chairperson, Sir, in 2019, they created a new Ministry called Jal Sakthi Ministry. Everyone wondered! What are you doing? Why are you renaming it? But, you said, 'we are renaming it because we are going to interlink the rivers of India and ensure there is no drought, there is no flooding in any part of the country'. Please give us a list. It has been 11 years now. How many rivers have you interlinked? How many droughts have you stopped? How many floodings have you stopped? Nothing, zilch. At a time when spending on mental health programmes should be increased because of inflation and joblessness, you have reduced it from

Rs. 133 crore to Rs. 90 crore, ignoring the growing crisis. Employment generation is the need of the hour, but no major initiatives have been taken for job creation, despite 2.5 crore people being unemployed. The MSMEs, which provide 45 per cent of India's export and employ 7.5 crore people, receive no tax relief or any support from this Budget. Sixty to seventy lakh young people enter the job market annually. Yet, no plans exist to address the employment needs. All the PSUs have been sold probably, or are in the process of being sold. Earlier, we used the public sector companies to generate employment for our youth. But now, even that is not in your hands. Now, we have to go and beg Adanis, Ambanis, and Tatas to provide employment for our youth.

Sir, railway is very, very important for us. What have you done? You have reduced the funding for railway projects from Rs. 34,000 crore to Rs. 32,000 crore. We really need more investment, especially when we have seen more than 200 rail accidents in the last five years and when the need has come to improve the Kavach system.

HON. CHAIRPERSON : Kindly conclude.

SHRI DAYANIDHI MARAN : Sir, I am the main speaker. ... (*Interruptions*)

HON. CHAIRPERSON: The time allotted for your Party is 29 minutes, and there are 2-3 speakers.

... (*Interruptions*)

SHRI DAYANIDHI MARAN : Sir, if you take my time, what will I do? Sir, let me be allowed to speak. ... (*Interruptions*)

HON. CHAIRPERSON: No, I am just only saying this.

... (*Interruptions*)

SHRI DAYANIDHI MARAN : Sir, I am aware about it. ... (*Interruptions*)

HON. CHAIRPERSON: Yes, you must be aware about it.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Sir, let the Finance Minister come and reply. ... (*Interruptions*)

SHRI DAYANIDHI MARAN : Sir, you do not reply. ... (*Interruptions*)

Kavach system is the most important one to avoid railway accident. The Prime Minister himself has said about it. The Kavach system has to be implemented so that we can avoid head-on collisions in railways where thousands of our Indian lives have been lost.

Sir, right now, with this Budget, only five per cent of the entire railway network can be covered with a Kavach system. So, you have no value for the common Indian who will travel by train and who will take the risk of meeting with rail accidents. ... (*Interruptions*)

Sir, the Finance Minister said that she is introducing a new UDAN Scheme in the Budget, which will improve air connectivity. I was quite surprised. It is not bad that she is announcing it because anyway a new airport is coming for Bihar and it is very good. She has slashed UDAN scheme Budget from Rs. 800 crore to Rs. 540 crore making air travel costlier for common man. When you said 'new' means more funds should have come, but I think that it is just an eyewash.

Let me tell you the next major hindrance for the common man, that is 98 per cent of population. It is the highways which collect massive tolls and just tolls, but

if you travel on the roads, it is the worst roads you can ever travel. ... (*Interruptions*)

Tamil Nadu is going to get more tolls. ... (*Interruptions*)

Sir, in fact, I really wonder and I ask the Finance Minister. I would have asked her if she was here. But she never comes here. When a person buys a new motorbike or a new car or any new vehicle, you charge him GST, which is divided by the State and the Centre. Cess goes into your kitty, and excise goes into your kitty, and the Union Government also charges road tax at that time. I was wondering why road tax should be collected for a new vehicle! It is because you do not lay any free roads. All the roads laid by the Union Government are all toll roads. Anyway, the common man pays the tax.

To top it all, what have you done? The Finance Minister has done double taxation. We are trying to get rid of double taxation. Now, a common man buys a motorcycle. He has to pay GST for a new vehicle. When in a rush if he wants to sell the bike, he cannot do it. He wants to sell the bike, gets the amount whatever he gets for the second-hand vehicle, and puts it as a deposit to get a new bike. But if he sells it to any dealer, he is gone as he again has to pay 18 per cent GST on the difference. Is it fair? How many times will he pay GST? ... (*Interruptions*) Is this double taxation anyway okay and that too when you want to increase demand? You want to increase demand for sale of motorbike, sale of car, etc. But this goes totally against your principle.

Sir, again we are talking about 'Make in India'. As our Opposition Leader had already said, it is never 'Make in India', it is just an 'assemble in India'. During the UPA Government, we found the Foxconn and Flextronics, who are the basis now

in India that are producing the iPhones. Right now, all we are doing is assembling iPhones and exporting them. But what are we doing? The Union Government is giving Performance-Linked Incentive to every iPhone assembled in India while none of them are manufactured. So, basically a huge subsidy is going on the assembling of iPhones.

Another sad thing is that even those assembly lines are imported from China. Any new electronic unit is now coming from China and we are just assembling it. We do not even have the know-how of how to make a power adapter in India? It has to be imported from China. That is the sad state. ... (*Interruptions*)

The trade deficit with China is still high. For the Financial Year 2024, India's State deficit with China surged to \$85.1 billion, and we continue importing critical components for electronics, pharmaceuticals and our machinery. In fact, for every mobile phone, its display, the battery, the processor are still being imported from China. We need to make sure that we have the facilities. The automobile sector is mostly dependent on imports. We have to become self-reliant. When are we going to become self-reliant? This story reminds me of what happened when the United States imposed tariffs on China for certain goods. China did nothing. China went straight to Brazil and assembled there because Brazil had a treaty with the US for free export. This is the same thing that we are following. We are assembling in India all the Chinese parts.

Even the supply chains are dominated by three players, including Ambanis and Adanis. There is no one else. If any multinational has to step into India, they can enter India only with Ambanis, Adanis, or Tatas. Even a coffee shop cannot

come into India. Starbucks is there because they had to have the Tata's brand name. The media space is completely taken over by them. Everything is now owned by the Ambanis.

The moment we say energy or solar energy, there is only one company name that comes to our mind. That is the only person who has a monopoly over there. I sometimes wonder what the Competition Commission of India is doing. He wants all the ports. He wants all the airports. He has a monopoly on power, cement, and every other market.

HON. CHAIRPERSON: You have taken 20 minutes already. Please conclude.

SHRI DAYANIDHI MARAN : Sir, I have time. Let me come to the main point. There is unfair treatment for the Southern States. For the Bihar elections, there are sufficient government schemes like the Western Koshi Canal project, Makhana Board, expansion of Patna Airport, and development of Brownfield Airport in Bihta. What about Tamil Nadu? What about Kerala? What about Karnataka? What about Telangana? Maybe, next year, Tamil Nadu and Kerala will see a bonus of a lot of announcements because our elections are coming next year, but even that will be mere announcements. Nothing will happen in Tamil Nadu. The share of taxes for Tamil Nadu remains stagnant at 4.1 per cent against the rest of India, which is getting increased allocation. The Kanyakumari-Thiruvananthapuram Industrial Corridor has been ignored again. There is no incentive for IT hubs in Bengaluru, Chennai, and Hyderabad despite the huge contribution to the economy they have made.

Last week, the Union Government took away nearly Rs. 2,000 crore meant

for Tamil Nadu students and diverted it to other States. Have we ever heard of the Union Government punishing the students? We are very, very clear that we will never accept a three-language policy. Our Chief Minister, M. K. Stalin, said, “You try whatever you want; the three-language policy will never come into Tamil Nadu.”. We will ensure our students are not deprived. They will be taken care of with our own funds. Today, the most successful state in India is Tamil Nadu because we follow the Dravidian model.

In the last session, there were some statements made by the hon. Finance Minister. We always say in Tamil, “*Vantharai vaazha vaikkum Tamil Nadu*”, which means Tamil Nadu provides livelihood to those who come. We always are very nice to everyone. So, we are never against Hindi. We are only against the imposition of Hindi. There is a statement made by Shri R. Vijayashankar who was a former editor of Frontline. He says very clearly that Mrs. Nirmala Sitharaman studied at Seethalakshmi Ramaswami College. Shri Vijayashankar's sister also studied there, and he is very proud of it. They all stayed in a nice Agraharam where there are no intruders. Only their community stayed there. No one ever stepped in the Agraharam and disturbed the atmosphere in college for not learning Hindi. Today, if the hon. Finance Minister, Nirmala Sitharaman ji, has achieved these heights, it is only because of one man—Periyar. It was because of freedom of women who came to study in Tamil Nadu. Otherwise, the Finance Minister could not have come to such height. It was because she was born in Periyar's land, and she should never ever forget it. But sometimes, I wonder what the Finance Minister is angling for. She is in the topmost post now. I don't know what is the other post she is angling

for? She is in the Rajya Sabha. I think the other topmost post might get vacant fast. So, she is trying to angle for it. It is because whatever she says goes against the truth, Sir.

In 2017, she was in Tamil Nadu after Ms. Jayalalithaa's death. She thought she could become the Chief Minister. She was angling for the Chief Minister's post. At that time, she said that that year there would be no NEET; there would be NEET exemption for Tamil Nadu. All the students in Tamil Nadu believed her. Only we know that whatever she says does not come true. Just to woo my people, she tried, but she could never become the Chief Minister of Tamil Nadu. As I said, she is angling for a bigger post now. We are wishing her all the best because she is from Tamil Nadu.

Sir, the AIIMS in Madurai remains incomplete. It is the only AIIMS project funded by JICA. All other AIIMS projects have been funded by the Union Government. Delhi and Meerut received thousands of crores of rupees for Metro project while Chennai struggles to secure funds for its only Metro project in Chennai. Our Chief Minister said that we don't need your funds because we have got funds from JICA, after which the Union Government came running and said that they will fund us. The JICA funds have to come through the Union Government. So, they had no choice but to come to us. Sir, the second largest economy in India is being sidelined by the NDA Government. We will win. The able administration of our Chief Minister Shri M.K. Stalin is so good that all the industries are coming to Tamil Nadu. Even two days back, he opened the largest solar panel factory, not by Ambani, in Tamil Nadu. Every industry is coming to Tamil Nadu. Whatever you try

to do, the people of Tamil Nadu have so much faith and trust in our Chief Minister.

HON. CHAIRPERSON: Please conclude. There are three or four speakers. Already you have taken a lot of time.

SHRI DAYANIDHI MARAN : I am concluding, Sir. Before the DMK Dravidian model Government came, we were at the 6th position when it came to Khelo India Youth Games. After the able leadership of Shri M.K. Stalin, we came at 2nd place in Khelo India Youth Games. This is the success of the Dravidian model.

Sir, one of the MPs of our DMK Party had a recent issue with a bank. He was penalized with Rs.9000 for not maintaining the minimum amount of Rs. 25,000. The amount was auto-debited. When he wrote a letter, claiming back the amount, Rs.9,000 were refunded to him. We are upset. Since he is an MP, he got back his money. The public sector banks alone have collected Rs.8,500 crore for not maintaining the minimum balance. Is this the way to deal with this? I asked the Finance Minister: the banks are making enough money; they are lending money and making money; when we go to ATMs and there is no money in the ATMs, will the banks be penalized? Will the money be given to the person who was desperate to take money from the ATM? ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude. ... (*Interruptions*) Please address the Chair. ... (*Interruptions*) I am not disturbing. Your Party has been allowed 29 minutes. He has already spoken for 29 minutes.

SHRI DAYANIDHI MARAN : I am concluding, Sir. When you use your credit card to purchase tickets in Air India or any other airlines and you cancel it, it takes five to 10 days for refund. But it takes five to seven seconds for them to take the money

away from my account. Sir, Swiggy or Licious give refund of Rs. 1,000, or Rs. 1500 in 20 minutes. When you cancel the order, they refund in 20 minutes, but why is that the big corporates like Tata and others are taking away the common man's money and rotating it? Is this the way we should do it?

There is one more serious issue which I would like to highlight. Sir, it concerns you. We know that we all are called PEPs in the banking terminology. We are all pepped up people. It does not mean a good thing; it is a bad thing. We are called 'Politically Exposed Person's, it means, any transaction we do.....

(Interruptions)

HON. CHAIRPERSON: Your Party time is over. You have been speaking for the last 29 minutes.

... *(Interruptions)*

SHRI DAYANIDHI MARAN : Sir, let me complete. ... *(Interruptions)* I am concluding. ... *(Interruptions)* Sir, we are the lawmakers. We make laws. We pass the Finance Bill, but when it comes to banking industry, we are called 'Politically Exposed Person's. No loans are given to us. No credit cards are given to us. They come and tell us. 'Do not take a credit card. Take a debit card. It is good for you.' This has to change. Why should the law makers be penalized? Sir, it is not only for you. Nishikant Dubey ji, it is not only for you, it is for your son, your daughter, your wife, your entire family are marked as 'Politically Exposed Person's. ... *(Interruptions)* I think the time has come when the issue of such discrimination has come. ... *(Interruptions)* I am just concluding.

In conclusion, I would say, this Budget only favours the corporates. This

Budget is anti-people. This Budget is anti-Tamil Nadu, anti-Kerala, anti-Karnataka and against 98 per cent of the population. I feel that the Finance Minister should be more positive in making sure that the Budget is entirely for India.

Thank you.

श्री मनीश तिवारी (चंडीगढ़) : सभापति महोदय, आर्थिक और सामरिक दर्शन शास्त्र के दृष्टिकोण से 20वीं सदी के पांच बड़े विचार रहे हैं। सबसे पहला, जब वर्ष 1933 में अमेरिका में महामंदी आयी तो अमेरिका के तत्कालीन राष्ट्रपति फ्रैंकलीन रूज़वेल्ट ने एक नये डील की घोषणा की, जिसे अंग्रेजी में न्यू डील कहते हैं। दूसरा बड़ा आर्थिक और सामरिक विचार दूसरे महायुद्ध के बाद यूरोप के पुनर्निर्माण के लिए मार्शल प्लान की घोषणा हुई थी। तीसरा बड़ा आर्थिक और सामरिक विचार जापान के ऊपर दूसरे महायुद्ध में एटम बम का प्रयोग किया गया और जापान पूरी तरह से तहस-नहस हो गया तो उसके पुनर्निर्माण के लिए एक मैकऑर्थर प्लान बना। उसी तरह से वर्ष 1978 में जब डेंग शाओपिंग चीन के सर्वेसर्वा नेता बने तो उन्होंने साम्यवाद की परिभाषा बदल दी। उन्होंने कहा कि *it is glorious to be rich*. अमीर बनना एक बहुत प्रभावशाली बात है। वर्ष 1978 में चीनी कम्युनिस्ट पार्टी के तीसरे प्लेनम को संबोधित करते हुए उन्होंने कहा कि *It does matter whether a cat is black or white as long as it catches mice*. फिर वर्ष 1991 आया जब भूतपूर्व प्रधान मंत्री डॉ. मनमोहन सिंह, जब वह देश के वित्त मंत्री थे, के नेतृत्व में भारत की अर्थव्यवस्था का उदारीकरण और वैश्वीकरण हुआ। यह बहुत ही दुर्भाग्यपूर्ण बात है कि पिछले दस वर्ष का एनडीए-भाजपा का शासन रहा है, उसका सिर्फ एक बड़ा विचार था। उस विचार का नाम 'नोटबंदी' या 'नोटबदली' था। उस नोटबंदी के लिए जितने उद्देश्य लोगों के समक्ष रखे गए थे, उनमें से एक भी उद्देश्य पूरा नहीं हो सका और दिनांक 24 जनवरी, 2025 तक भारत की अर्थव्यवस्था में जो कैश इन सर्कुलेशन है, वह 35.99 लाख करोड़ रुपये का है। आपको याद होगा कि 16.99 लाख करोड़ रुपये डिमोनेटाइज किए गए थे। लोगों को कतारों में खड़ा किया गया था। कई लोग उन कतारों में खड़े-खड़े मर गए थे और आज आठ साल बाद उसी अर्थव्यवस्था में जो कैश है, वह 35.99 लाख करोड़ रुपये का है। यह इस सरकार की पिछले 10 वर्षों की सबसे बड़ी

उपलब्धि रही है।

अब मैं कॉरपोरेट इनकम टैक्स रिबेट पर आता हूँ। सभापति महोदय, आपको याद होगा, क्योंकि आप पिछली बार भी इसी सदन के सदस्य थे। वर्ष 2019-20 में वित्त मंत्री जी एक के बाद एक कई छोटे-छोटे बजट लेकर आई थीं। उसमें भारत के जो पूंजीपति थे, उनको कॉरपोरेट आयकर में बहुत बड़ी छूट दी गई थी। आयकर की दर घटाकर 22 प्रतिशत और कई कंपनीज़ के लिए 15 प्रतिशत कर दी गई थी। संसद की एस्टिमेट कमेटी का यह अनुमान है कि उस कॉरपोरेट टैक्स रिबेट की वजह से पहले दो वर्षों में भारत के राजस्व का 1.84 लाख करोड़ रुपये का नुकसान हुआ था। उससे भी अर्थव्यवस्था का चक्का नहीं घूमा था। उसके पीछे दर्शन-विचार यह था कि पूंजीपतियों को हम टैक्स रिलीफ देंगे, उससे वे निवेश करेंगे और निवेश करने के बाद अर्थव्यवस्था का चक्का घूमेगा, लेकिन वह चक्का नहीं घूमा। भारत की अर्थव्यवस्था में निजी निवेश नहीं हुआ। उसके कारण जो आज की सरकार है, उसको पिछले पांच वर्षों से गवर्नमेंट कैपिटल एक्सपेंडीचर से इस देश की अर्थव्यवस्था को चलाने की कोशिश करनी पड़ रही है।

वित्तीय वर्ष 2022-23 में 35 प्रतिशत गवर्नमेंट कैपिटल एक्सपेंडीचर बढ़ाया गया, जो कि 5.54 लाख करोड़ रुपये का था। वर्ष 2023 में फिर से 35 प्रतिशत बढ़ाया गया, जो कि साढ़े सात लाख करोड़ रुपये का था। वर्ष 2024 में फिर से 37.04 प्रतिशत बढ़ाया गया, जो कि 10 लाख करोड़ रुपये का था। वर्ष 2025 में 11.01 प्रतिशत फिर से बढ़ाया गया, जो कि 11.11 लाख करोड़ रुपये का था। वर्ष 2026 में अनुमान है कि इसे 11.21 लाख करोड़ रुपये का किया जाएगा, लेकिन दुर्भाग्यपूर्ण बात यह है कि गवर्नमेंट का पिछले वर्ष कैपिटल एक्सपेंडीचर का जो लक्ष्य था, वह सिर्फ 92 प्रतिशत पूरा हो सका, सिर्फ 10.18 लाख करोड़ रुपये लगे।

इसलिए उस समय हर अर्थशास्त्री ने एक ही बात कही थी कि आप पूंजीपतियों को पैसा मत दीजिए, आप भारत की जनता की जेब में पैसा डालिए, लेकिन सरकार के कान के ऊपर जूं नहीं रेंगी और पांच साल तक वह तजुर्बा विफल होने के बाद, पूरी तरह से धराशाही होने के बाद इस बार इन्होंने यह ऐलान किया कि जो आयकरदाता हैं, उनको हम आयकर में रियायत देंगे। 'देर आए, दुरुस्त आए',

हमें उम्मीद है कि ये जो आयकर उपभोक्ता हैं, उनको जो रियायत दी गई है और पांच साल से भारत की अर्थव्यवस्था का जो चक्का पूरी तरह से जाम पड़ा हुआ था, वह शायद दोबारा चलना शुरू हो जाए। यह इसलिए जरूरी है क्योंकि दूसरी तिमाही में भारत की अर्थव्यवस्था सिर्फ 5.4% से बढ़ी थी और अभी तक तीसरी तिमाही के आंकड़े सार्वजनिक नहीं हुए हैं।

अब मैं कुछ मैक्रो-इकोनॉमिक नम्बर्स के बारे में कहना चाहता हूं। रिवाइज्ड एस्टीमेट्स के अनुसार वर्ष 2024-25 का वित्तीय घाटा 15,59,527 करोड़ रुपए थे। वर्ष 2025-26 के रिवाइज्ड एस्टीमेट्स के अनुसार वित्तीय घाटा 15,68,936 करोड़ रुपए हैं। इसके क्या मायने हैं? जो फिसकल डेफिसिट, वित्तीय घाटा सिर्फ 591 करोड़ रुपए से कम हुआ है और जब आप इस वित्तीय घाटे को गवर्नमेंट के बॉरोइंग्स के संदर्भ में देखते हैं तो वर्ष 2024-25 के रिवाइज्ड एस्टीमेट्स के अनुसार सरकार ने अपना खर्च चलाने के लिए 11,62,678 करोड़ रुपए मार्केट से ऋण उठाया था। वर्ष 2025-26 में सरकार जो ऋण उठाएगी, जिसे अंग्रेजी में गवर्नमेंट मार्केट बॉरोइंग्स कहते हैं, वह 11,53,834 करोड़ रुपए होंगे। मेरे कहने का तात्पर्य यह है कि गवर्नमेंट की मार्केट से बॉरोइंग्स सिर्फ 8,844 करोड़ रुपए से कम हुई है।

अब एक बुनियादी सवाल उत्पन्न होता है। आपने आयकर दाताओं को आयकर में छूट दे दी, पर अगर सरकार मार्केट से इतना पैसा उठाएगी और खपत बढ़ भी गई, तो पूंजीपति निवेश करने के लिए कहां से पैसा लेकर आएंगे? क्योंकि आपने प्राइवेट इन्वेस्टमेंट को तो क्राउड इन कर दिया है। अगर मार्केट से सारा पैसा सरकार उठाएगी तो जो निजी निवेशकों के पास पैसा कहां से आएगा? इस सवाल का आज तक सरकार की तरफ से स्पष्टीकरण नहीं आया है।

अब मैं टैक्ससेज एवं इनकम के बारे में कहना चाहता हूं। वर्ष 2024-25 के रिवाइज्ड एस्टीमेट्स में यह कहा गया था कि सरकार के पास टैक्ससेज और इनकम 12,57,000 करोड़ रुपए आए हैं, जो वर्ष 2025-26 के बजट एस्टीमेट्स के हिसाब से टैक्ससेज और इनकम 14,38,000 करोड़ रुपए होंगे। आपने एक लाख करोड़ रुपए की रियायतें दे दी, क्योंकि आपको लगता था कि उससे चुनावी फायदा होगा

सभापति महोदय, अब आप मुझे एक बात बताइए। मैं आपके माध्यम से पूछना चाहता हूं कि यह

दुर्भाग्यपूर्ण बात है कि माननीय वित्त मंत्री जी यहां पर नहीं हैं। जो 1,81,000 करोड़ रुपये हैं।
...(व्यवधान)

माननीय सभापति : यहां पर वित्त राज्य मंत्री जी हैं और वे आपकी बातों को नोट कर रहे हैं।

श्री मनीश तिवारी : सभापति महोदय, इस सदन की परंपरा रही है कि जब बजट पर चर्चा होती है, तो माननीय वित्त मंत्री जी सदन में बैठते हैं। मैं जितने साल इस सदन का माननीय सदस्य रहा हूं, मैंने कभी ऐसा नहीं देखा है कि जब बजट पर चर्चा हो रही हो तो वित्त मंत्री सदन में मौजूद न हों।... (व्यवधान)
आप दोबारा-दोबारा स्पष्टीकरण मत दीजिए कि वित्त राज्य मंत्री बैठे हैं। मैं भी उनको जानता हूं। मैंने उनको बैठे हुए देखा है। पर यह सदन की परंपरा के बिल्कुल अनुकूल नहीं है।

माननीय सभापति : वह राज्य सभा में हैं।

श्री मनीश तिवारी : सभापति महोदय, यह गलत है।... (व्यवधान) मैं आगे चलता हूं।... (व्यवधान)
आप मुझे एक बात बताइए।... (व्यवधान) निशिकांत जी, आप बैठे रहिए।

माननीय सभापति : डॉ. मनसुख मांडविया जी।

... (व्यवधान)

SHRI MANISH TEWARI: Mandaviya ji, I am not yielding. ... (*Interruptions*) Please sit down. ... (*Interruptions*)

श्रम और रोजगार मंत्री तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया): सभापति महोदय... (व्यवधान) माननीय वित्त मंत्री जी राज्य सभा में बैठी हैं और एमओएस यहां बैठें हैं।... (व्यवधान)

SHRI MANISH TEWARI: I am not yielding. ... (*Interruptions*) I am not yielding. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly address the Chair.

... (*Interruptions*)

श्री मनीश तिवारी : सभापति महोदय, मैं आपके माध्यम से एक बात पूछना चाहता हूं कि आपने एक

लाख करोड़ रुपए की रियायत दे दी।...(व्यवधान) निशिकान्त जी, चुप होकर बैठ जाइए।...(व्यवधान)

DR. NISHIKANT DUBEY (GODDA): Sir, I have a Point of Order. ... (*Interruptions*)

माननीय सभापति : क्या पॉइंट ऑफ ऑर्डर है?

SHRI MANISH TEWARI: I am not yielding. ... (*Interruptions*) I am not yielding. ...

(*Interruptions*)

सभापति महोदय, आप मुझे एक बात बताइए कि 1,81,000 करोड़ रुपए, आपने अनुमानित किया है कि टैक्सेज और इनकम बढ़ेगी, तो वह कहां से आएगा?...(*व्यवधान*)

सभापति महोदय, आप इधर देखिए, आप उनको बैठाइए।

माननीय सभापति : एक मिनट, उन्होंने नियमों के तहत व्यवस्था का प्रश्न मांगा है। मैं अनुमति दे रहा हूँ।

आप एक मिनट बैठ जाइए।

...(*व्यवधान*)

डॉ. निशिकान्त दुबे : कांस्टीट्यूशन ऑफ इंडिया में आर्टिकल 75 कहता है कि काउंसिल ऑफ मिनिस्टर्स सभी चीज के लिए जिम्मेदार हैं। अपोजिशन बार-बार माननीय वित्त मंत्री जी पर क्वैश्चन उठा रही है। यह खुद वकील हैं, गलतबयानी कर रहे हैं। इनसे कहिए कि इस तरह की बातें न कहें।... (*व्यवधान*)

माननीय सभापति : ठीक है, आपकी बात रिकॉर्ड में आ गई है।

... (*व्यवधान*)

श्री मनीश तिवारी : माननीय सभापति जी, हमारे मित्र निशिकान्त दुबे जी इस बात को तो मानेंगे कि मैंने संविधान शायद उनसे थोड़ा ज्यादा पढ़ा है, क्योंकि मैंने परंपरा की बात कही थी, संविधान की बात नहीं कही थी।

मैं आपके समक्ष यह बात रख रहा था कि वित्तीय वर्ष 2024-25 में सरकार कहती है कि उनके पास जो राजस्व आया, टैक्सेस और इनकम 12 लाख 57 हजार करोड़ रुपये आई। उनका अनुमान है

कि वर्ष 2025-26 में 14 लाख 38 हजार रुपये आएंगे। आपने 1 लाख करोड़ रुपये की करदाताओं को रियायत दी। मैं आपके माध्यम से सरकार से पूछना चाहता हूं कि 1 लाख 81 हजार करोड़ रुपये कहां से आएंगे? इसका कोई जस्टिफिकेशन नहीं है, इसका कोई स्पष्टीकरण नहीं है। इसका बजट में कोई अनुमोदन नहीं है कि 1 लाख 81 हजार करोड़ रुपये कहां से आएंगे?

सभापति जी, अब मैं वित्तीय घाटे पर आता हूं। सरकार ने बहुत ही चतुराई और अद्भुत तरीके से इस बार फिस्कल डेफिसिट, वित्तीय घाटे के मापदंड बदल दिए। एप्सल्यूट फिस्कल टार्गेट में डेट टू जीडीपी रेश्यो पर आ गए। मैं आपसे कहना चाहता हूं कि 31 मार्च, 2014 को भारत सरकार के ऊपर 55,87,149.33 करोड़ रुपये का कर्जा था और 31 मार्च, 2026 को यह कर्जा बढ़कर 196,78,772.62 करोड़ रुपये हो जाएगा। इसका मतलब यह है कि पिछले दस सालों में इन्होंने 140,91,623.33 करोड़ रुपये का कर्जा भारत के सिर पर लाद दिया है। यह कर्जा कौन चुकता करेगा? You have created an intergenerational debt by putting this burden on the coming generation. They will have to service the debt which is as is being created by this Government. 200 लाख करोड़ रुपये या 196 लाख करोड़ रुपये, कम कर्जा नहीं होता है।

अब मैं कृषि के विषय पर आ जाता हूं। इस सरकार ने कहा कि वर्ष 2017 से वर्ष 2022 तक भारत का कृषि क्षेत्र पांच प्रतिशत की दर से बढ़ी। वर्ष 2022-23 में वृद्धि दर गिरकर 1.4 प्रतिशत हो गई। आप विडंबना देखिए, विरोधाभास देखिए कि मनरेगा का बजट वर्ष 2013-14 में 33 हजार करोड़ रुपये था और वर्ष 2025-26 में 86 हजार करोड़ रुपये हो गया। मनरेगा में वर्ष 2013-14 में 220.22 करोड़ पर्सनडेज थे, वर्ष 2023-24 में बढ़कर 300.8 करोड़ पर्सनडेज हो गए। मैं आपके माध्यम से सरकार से पूछना चाहता हूं कि अगर भारत का कृषि क्षेत्र पांच प्रतिशत की दर से बढ़ रहा था तो मनरेगा बजट तिगुना कैसे हो गया? मनरेगा की परसेंटेज दोगुनी कैसे हो गई? इसका मतलब है कि भारत के कृषि क्षेत्र में बहुत बड़ा संकट है जिसके कारण लोग मिनिमम वेज, जिसे डीसी रेट कहते हैं, पर काम करने के लिए तैयार हैं। इससे यह साफ जाहिर होता है कि सरकार के आंकड़े सही नहीं हैं।

मैं अपनी पैनअल्टीमेट बात कहता हूं, किसी भी अर्थव्यवस्था के पांच मूलभूत आधार होते हैं –

बचत, खपत, निवेश, उत्पादन और रोजगार। अब मैं आपको तुलनात्मक आंकड़े देता हूँ। जो सेविंग टू जीडीपी रेशियो है, वर्ष 2013-14 में 34 प्रतिशत था, जब ये पॉलिसी पैरालिसिस की बात करते थे कि यूपीए सरकार को लकवा मार गया। वर्ष 2023-24 में कितना है, यह 31 प्रतिशत है। जो प्राइवेट फाइनेंशियल कंजम्प्शन एक्सपेंडिचर है, वर्ष 2011-12 की प्राइसेस में ... (व्यवधान) सर, मैं दो-तीन मिनट और लूंगा। वर्ष 2013-14 में यह 60 प्रतिशत था, वर्ष 2024-25 में, जो फर्स्ट एडवांस ऐस्टिमेट्स हैं, वह 56.3 प्रतिशत है। इनवैस्टमेंट टू जीडीपी रेशियो वर्ष 2013-14 में 33.8 प्रतिशत था, वर्ष 2023-24 में गिरकर 29.6 प्रतिशत रह गया है। शेयर ऑफ मैन्युफैक्चरिंग इन जीडीपी, सरकार ने कहा था कि 25 प्रतिशत जीडीपी में उत्पादन का शेयर वर्ष 2022 तक होगा। वर्ष 2023-24 में वह जो शेयर है, वह मात्र 15.8 प्रतिशत है। बेरोजगारी की दर, आप मुझे थोड़ा सा समय दीजिए, क्योंकि आंकड़े जरूरी हैं, वर्ष 2014 में 5.44 प्रतिशत थी और वर्ष 2024 में यह ऑन एन एवरेज 8 या 9 प्रतिशत है।

मैं आखिर में एक बात कहना चाहता हूँ कि इस बजट में आम आदमी पूरी तरह से पिस गया। 803 रुपये का गैस का सिलेंडर, 94.70 रुपये लीटर पेट्रोल, 87.67 रुपये डीजल, 165 रुपये का सरसों का तेल, 55 रुपये किलो आटा, 60 रुपये लीटर दूध और रुपया ... (व्यवधान)

माननीय सभापति : आप कनक्लूड कीजिए।

श्री मनीश तिवारी : जो कहते थे कि प्रधान मंत्री की उम्र से ज्यादा रुपया बढ़ रहा है, जब यूपीए की सरकार थी, 26 मई, 2014 को 58.58 रुपये का डॉलर था। 7 फरवरी, 2025 को यह डॉलर 87.47 रुपये है। मैं प्रधान मंत्री जी की उम्र के ऊपर टिप्पणी नहीं करना चाहता हूँ।

माननीय सभापति : श्री अनुराग सिंह ठाकुर।

श्री मनीश तिवारी : सभापति महोदय जी, आप मेरी आखिरी बात सुन लीजिए। ... (व्यवधान) There was one big idea. मैं अंग्रेजी में बोलता हूँ।

There was one big idea in *The Economic Survey* and that one big idea was that the Chief Economic Advisor told the Government that they need to get out of the way of the people. They need to change the manner in which they govern the

country. They need to re-engineer it from 'you are innocent until proven guilty' rather than what they have been doing in the past 10 years कि आप गुनाहगार हों, जब तक आप अपनी वे गुनाही साबित नहीं कर सकते और वह बड़ा ख्याल इस बजट में बिल्कुल पूरी तरह से कहीं दिखाई नहीं देता है।

श्री अनुराग सिंह ठाकुर (हमीरपुर) : सभापति महोदय, मैं माननीय प्रधान मंत्री जी का आभार प्रकट करता हूँ, जिन्होंने मुझे बोलने का अवसर दिया। आज हम गर्व के साथ कह सकते हैं कि मोदी हैं तो मुमकिन है। यह मुमकिन करके दिखाया, इसका सबसे बड़ा सबूत यह बजट है, क्योंकि यह सिर्फ वार्षिक बजट नहीं, बल्कि यह विकसित भारत का रोडमैप है और संकल्प से सिद्धि तक ले जाने का रास्ता है।

माननीय सभापति जी, जैसे ही हम लोग विकसित भारत की बात करते हैं, तो विपक्ष के पेट में मरोड़ पड़ने शुरू हो जाते हैं। यही नहीं, यह दर्द थोड़ा इससे भी ज्यादा दिखेगा। ... (व्यवधान)

माननीय सभापति : जावेद साहब, आप सुनिये।

श्री अनुराग सिंह ठाकुर : कल ही नतीजे आये हैं और दिल्ली के चुनाव के नतीजों ने बताया कि दिल्ली वालों ने आप-दा मुक्त दिल्ली कर दी है और यह कह दिया कि केवल नारा नहीं है, बल्कि दिल्ली के दिल में मोदी हैं। यह करके दिखाया है। दिल्ली वालों ने आप-दा की लूट की खुली छूट, जो लूट और भ्रष्टाचार चारों ओर फैला था, आज उनको बाहर का रास्ता दिखाया है। दिल्ली में कमल का फूल खिलाया है।

दिल्ली की महान जनता ने 10 साल के कुशासन और प्रदूषण को बाहर का रास्ता दिखाया है। दिल्ली की जनता ने मोदी जी के विकास का मार्ग चुना है। आज मैं यह कह सकता हूँ:

आज अँधेरा छटा है, आपदा का बादल फटा है,

दिल्ली के सौभाग्य का सूर्योदय हुआ है,

क्योंकि दिल्ली में कमल खिला है।

यही नहीं, हमारे बड़े-बुजुर्ग कहते हैं कि जब माता लक्ष्मी आपके ललाट पर आपका तिलक करने आए, तो मुँह धोने न चले जाएं, फटाफट अपना तिलक कराएं। इस तरह का अवसर किसी को गँवाना नहीं चाहिए। ऐसा ही अवसर मोदी सरकार ने दिया, जहाँ माँ लक्ष्मी आप सबके द्वार आयी है। 12 लाख

रुपए तक कोई इनकम टैक्स नहीं लगेगा। आज तक जो संभव नहीं हुआ, इसीलिए तो कहते हैं कि “मोदी है, तो मुमकिन है।” 12 लाख रुपए तक ज़ीरो टैक्स कर दिया गया है।

मैं विपक्ष के मित्रों से कहना चाहता हूँ, अब तो चेहरे पर थोड़ा मुस्कुराहट लाइए। पूरा देश खुश है। आपको भी टैक्स नहीं देना पड़ेगा। मैं आगे बताऊँगा कि इंदिरा जी के समय क्या-क्या होता था।

आज भारत के चार ग्रोथ इंजन- एग्रीकल्चर, एमएसएमई, इन्वेस्टमेंट और एक्सपोर्ट तय हुए हैं। हमने विकसित भारत के लिए जो लक्ष्य तय किये हैं, उनमें वर्ष 2047 तक शून्य गरीबी होगी। गरीबों को गरीबी से मुक्ति मिलेगी। जहाँ पर 100 परसेंट गुणात्मक शिक्षा दी जाएगी, हर व्यक्ति को अच्छी स्वास्थ्य की सुविधा सस्ते दाम पर दी जाएगी वहीं पर श्रमिकों का कौशल विकास होगा और उनको उचित रोज़गार के अवसर दिये जाएंगे। विकास की भागीदारी में, महिलाओं का 70 प्रतिशत योगदान इकोनॉमिक एक्टिविटीज में होगा। हमारे किसानों के दम पर भारत दुनिया में फूड बास्केट बनेगा यानी हम भारत को food basket of the world बनाकर दिखाएंगे।

माननीय सभापति जी, हमारा मानना है कि मध्यम वर्ग खुश, तो देश खुश। किसान का सम्मान, तो देश का सम्मान। गरीब का भला, तो देश का भला।

अगर मैंने देश के सम्मान की बात की, गरीब के कल्याण की बात की, मध्यम वर्ग की खुशी की बात की, तो इनको क्यों दर्द हुआ है? आपने 60 वर्षों तक केवल दर्द-दर्द और दर्द ही दिया है और हमने दर्द से मुक्ति दिलाने का काम किया।

मोदी जी ने दी मध्यम वर्ग को राहत, तो विपक्ष को हुआ आहत। इनका दर्द दिखाता है कि न इनको मध्यम वर्ग से मतलब है, न ही गरीब से। इनका तो वही पुराना घिसा-पीटा टेपरिकॉर्ड चल रहा है। इनके पास कुछ नया तो है ही नहीं। नयी सोच नहीं, कुछ नया कहने के लिए नहीं है।

महोदय, इस बार विदेशी चिंगारी न होने का असर साफ दिख रहा है। विपक्ष पर विदेशी चिंगारी न होने का असर साफ दिख रहा है। उधर चिंगारी बुझी और इधर विपक्ष बुझ गया है। आप समझ रहे हैं न। सुबह में निशिकान्त जी ने थोड़ा बताया भी था। समझदार को तो इशारा ही काफी होता है।

इनके जमाने में इनकम टैक्स का चाबुक चलता था, टैक्स टेररिज्म था। टैक्स का चाबुक चलाने

वाले हम से पूछ रहे हैं कि आपने ऐसा बजट क्यों दिया है? राहुल गांधी जी क्या कहते हैं? नेता प्रतिपक्ष कहते हैं, Rahul ji calls it as a band-aid budget. आप लोग तो घाव देते रहे, हम घाव भरते रहे। Let me say, this is not a band-aid budget. This is a booster budget. This is a booster short. जो पैराडाइम शिफ्ट की बात करते हैं, मैं कहना चाहता हूँ कि पैराडाइम शिफ्ट तो आया है, यूपीए के समय स्कैम भारत था। आपके समय टू जी स्कैम, कॉमनवेल्थ गेम्स स्कैम, अंतरिक्ष-देवास स्कैम, कोल स्कैम, अगस्ता वेस्टलैंड स्कैम आदि स्कैम ही स्कैम था। अगर स्कैम भारत से आज सक्षम भारत की ओर कोई लेकर आया है, तो नरेन्द्र मोदी जी लेकर आए हैं।

आज हम 'एस्पिरेशनल इंडिया', 'स्टार्ट अप इंडिया', 'खेलो इंडिया' की बात करते हैं। अभी दयानिधि मारन जी 'खेलो इंडिया' की बात कर रहे थे। उन्होंने अपने राज्य के खेल मंत्री की बात तो की, लेकिन यह नहीं बताया कि मोदी जी ने ही 'खेलो इंडिया' दिया था।

15.00 hrs

तमिलनाडु में कराने का निर्णय हमने लिया था, उस समय मैं ही खेल मंत्री था। मोदी जी ने निर्णय लिया था। Let me say this to each and everyone that aspirational India will not sit until we make India Viksit. हम 'विकसित भारत' को बनाकर रहेंगे। हमारी एक नहीं, बल्कि अनेक योजनाएं उसी दिशा में हैं। ... (व्यवधान) कांग्रेस के समय जो बजट था, वह एक फैमिली के वेलफेयर के लिए था। आज मोदी सरकार का बजट नैशनल वेलफेयर के लिए है। ... (व्यवधान) इनके लिए परिवार प्राथमिकता थी, हमारे लिए देश प्राथमिकता है। ... (व्यवधान) इसीलिए, आज लगातार हम लोग आगे बढ़ रहे हैं। ... (व्यवधान)

मुझे पता है कि मिडिल क्लास के नाम पर आप लोगों के चेहरों पर दर्द क्यों दिखा। साहब, इनका जो यह दर्द झलका है, इनके लिए मिडिल क्लास वर्ग, टैक्सपेयर, इनकी तिजोरी भरने वाला था। टैक्स तो मिडिल क्लास देता था, घोटालों में कांग्रेसी पैसा खा जाते थे। एक के बाद दूसरा स्कैम करके दिखाते थे। इन लोगों के लिए मिडिल क्लास, इनकी तिजोरी भरने वाला है, मोदी जी के लिए मिडिल क्लास देश के विकास का ग्रोथ पार्टनर है, देश के विकास का भागीदार है। ... (व्यवधान) इनके समय टैक्स-

टेरिजिम था। टैक्स कलेक्शन पर प्रेशर बनाया जाता था, हमारे समय टैक्स में राहत दी जाती है और साथ ही साथ टैक्स कलेक्शन बढ़ाकर भी दिया जाता है। 'वन नेशन, वन टैक्स' जीएसटी लाने का किसी में दम था, तो वह हममें था, प्रधान मंत्री श्री नरेन्द्र मोदी जी जीएसटी लेकर आए। ... (व्यवधान) आज रिकॉर्ड जीएसटी कलेक्शन है। 1 लाख 75 हजार करोड़ रुपए का औसतन हर महीने का टैक्स कलेक्शन है। ... (व्यवधान) उसका सबसे बड़ा लाभ राज्यों की सरकारों को मिल रहा है। ... (व्यवधान)

यह बजट केवल जीडीपी का आंकड़ा नहीं है, या मैं कहूँ कि जीडीपी, जिसे आप ग्रॉस डोमेस्टिक प्रोडक्ट कहते हैं, वह नहीं है। यह जीडीपी हमारे लिए है – गरीब, देशभक्ति और प्रगति। मिडिल क्लास का पैसा अब कांग्रेस के खाते भरने के लिए नहीं, मिडिल क्लास के अपने खाते में जाएगा, क्योंकि मिडिल क्लास के भाइयों और बहनों, अब आपको 12 लाख रुपए तक कोई टैक्स नहीं देना पड़ेगा। ... (व्यवधान) आपको टैक्स मुक्त कर दिया जाएगा। ... (व्यवधान)

राहुल जी, जीरो चैक कर लीजिए। ... (व्यवधान) एक जीरो और भी है। ... (व्यवधान)

श्रीमती सुप्रिया सुले (बारामती) : क्या यह दिखाना जरूरी है? ... (व्यवधान)

श्री अनुराग सिंह ठाकुर : अच्छा सुप्रिया जी, चलो मैं नहीं दिखाता हूँ। ... (व्यवधान)

सुप्रिया जी ने कहा है, इसलिए मैं नहीं दिखाता हूँ। ... (व्यवधान) यह कांग्रेस की सीटों की बात नहीं है। ... (व्यवधान) सुप्रिया जी, मैंने छोड़ दिया है। ... (व्यवधान)

माननीय सभापति : सुप्रिया जी, वे रीफरेंस दे रहे हैं।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सुप्रिया जी, अगर आपको लगता है कि हमने मध्यम वर्ग के लिए 12 लाख रुपए तक जीरो परसेंट टैक्स का प्रावधान किया है। ... (व्यवधान) लगता है कि आपको दर्द हुआ है। ... (व्यवधान) अगर आपको इससे खुशी नहीं है, तो आपकी खुशी से ज्यादा हमें देश के करोड़ों मध्यम वर्ग के लोगों के चेहरों पर खुशी दिखती है, क्योंकि यह देश के विकास में बड़ा योगदान देने वाला है। ... (व्यवधान)

माननीय सभापति : अनुराग जी, आप उनको मत एड्रेस कीजिए, आप चेयर को एड्रेस कीजिए।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : माननीय सभापति जी, यह जीरो चैक करने की बात मैंने राहुल गांधी जी से की है। ... (व्यवधान)

माननीय सभापति : आपने पुरानी बात का रिफरेंस दिया है।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : जी हां, मैंने रिफरेंस दिया है। ... (व्यवधान)

माननीय सभापति जी, सन् 2014 के लोक सभा चुनाव में दिल्ली की जनता ने कांग्रेस को कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) सन् 2015 के विधान सभा चुनाव में कांग्रेस को कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) सन् 2019 के लोक सभा चुनाव में कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) सन् 2020 के विधान सभा चुनाव में कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) सन् 2024 के लोक सभा चुनाव में कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) सन् 2025 के विधान सभा चुनाव में कितनी सीटें दीं? ... (व्यवधान) जीरो ... (व्यवधान) अगर यह जीरो का रिकॉर्ड बनाने का काम किसी ने किया है, तो राहुल जी के नेतृत्व में कांग्रेस पार्टी ने किया है। ... (व्यवधान) जीरो ... (व्यवधान)

सुश्री महुआ मोइत्रा (कृष्णानगर) : हम आपको बता दे रहे हैं कि 'अडानी हाय हाय' हम लोग भी करेंगे, आप भी सुनिश्चिता। ... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record except what Shri Anurag Thakur ji is saying.

... (Interruptions) ...*

HON. CHAIRPERSON: Kindly address the Chair.

... (Interruptions)

* Not recorded.

HON. CHAIRPERSON: Nothing will go on record except what Shri Anurag Thakur ji is saying.

... (Interruptions) ...*

HON. CHAIRPERSON: Kindly address the Chair.

... (Interruptions)

श्री अनुराग सिंह ठाकुर : चेयरमैन सर, दिल्ली वालों ने तो कांग्रेस को बड़ा जीरो दे दिया, अब बंगाल में तृणमूल को भी जीरो मिलने वाला है। ... (व्यवधान)

सर, मैं मध्यम वर्ग पर टैक्स की बात कर रहा था। 28 फरवरी, 1970, मेरा तो उस समय जन्म भी नहीं हुआ था, मैं जून, 1975 की बात नहीं कर रहा हूँ, जब इंदिरा जी ने इमरजेंसी लगाई थी। ... (व्यवधान) मैं 28 फरवरी, 1970 की बात करता हूँ, जब इंदिरा गांधी जी ने बड़ी निमर्मता के साथ इस देश के सामने मिडिल क्लास पर टैक्स लगाने की घोषणा की थी। ... (व्यवधान)

मैं एक टेप लाया हूँ। क्या मैं उसे आपको सुना दूँ? ... (व्यवधान) इंदिरा जी का थोड़ा सा भाषण सुनाऊँ कि उन्होंने क्या कहा था? ... (व्यवधान)

माननीय सभापति : नहीं, आप उसे जमा कर दीजिए।

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : सर, क्या आप अलाऊ करेंगे? ... (व्यवधान) क्या आप हमारे लिए अलाऊ करेंगे? ... (व्यवधान) आप कैसे इजाजत दे सकते हैं? ... (व्यवधान)

माननीय सभापति : मैं कहां इजाजत दे रहा हूँ?

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, कांग्रेस चाहती है कि इंदिरा जी की टेप न चले, नियम कहता है कि न चले, लेकिन मैं आंकड़ा जरूर बताना चाहता हूँ कि कैसे इंदिरा जी ने एक ओर तो इमरजेंसी लगाकर

* Not recorded.

काला अध्याय लिख दिया, लेकिन दूसरा 28 फरवरी, 1970 को सरकार के टैक्स स्ट्रक्चर को देख लीजिए, जहाँ पर कमाई करने वाले, जो दिन-रात मेहनत करते थे, उन पर डायरेक्ट टैक्स 97.5 प्रतिशत लगा दिया गया था। उन पर 97.5 परसेंट टैक्स लगा दिया गया था।... (व्यवधान)

सर, मैं सुप्रिया जी से पूछना चाहता हूँ, मैं मनीष तिवारी जी और विपक्ष के अन्य नेताओं से पूछना चाहता हूँ कि उस समय का 97.5 प्रतिशत टैक्स ठीक था या आज नरेन्द्र मोदी जी की सरकार में जीरो टैक्स ठीक है। उस समय 5 हजार रुपये के बाद इतना टैक्स लग जाता था।... (व्यवधान)

HON. CHAIRPERSON : Nothing will go on record except what Shri Anurag Singh Thakur ji speaks.

....(Interruptions)... *

माननीय सभापति : अनुराग जी, आप उधर क्यों देखते हैं? आप इधर देखिए।

श्री अनुराग सिंह ठाकुर : महोदय, मैं आपसे ही कह रहा हूँ।

महोदय, मनीष जी का बहुत दर्द छलका, क्योंकि इनकी आमदनी 12 लाख रुपये से ज्यादा हो सकती है, मैं उस पर टिप्पणी नहीं करूँगा।... (व्यवधान) लेकिन जिन करोड़ों लोगों की 12 लाख रुपये तक की आमदनी है, मैं पूरी जिम्मेदारी के साथ कहता हूँ कि 12 लाख रुपये तक उनको कोई टैक्स नहीं देना पड़ेगा, जीरो टैक्स है। मैं कांग्रेस के अपने मित्रों को याद करा दूँ कि उस समय 5 हजार रुपये की आमदनी के बाद 97.5 परसेंट टैक्स सरचार्ज लगा-लगाकर कर दिया था। काला धन अगर किसी के कारण इकट्ठा हुआ, भाई निशिकान्त दुबे जी को याद होगा, प्रणव मुखर्जी जी ने जो अपना व्हाइट पेपर दिया था, उस सबमें कहा गया था कि काले धन के पीछे कारण क्या है, तो वे उस समय की कांग्रेस की नीतियाँ थीं, जो काला धन करने के लिए काम करना पड़ता था।... (व्यवधान) यहीं दिया था या नहीं दिया था।... (व्यवधान) यह सब इनके समय हुआ है।... (व्यवधान)

सर, हम तो देश के लोगों से ईमानदारी से टैक्स देने की बात कर रहे हैं।... (व्यवधान) हम देश

* Not recorded.

के टैक्सपेयर का धन्यवाद करते हैं कि वे ईमानदारी से टैक्स दे रहे हैं तो आज जाकर जनता को पक्का मकान भी मिल रहा है, शौचालय भी मिल रहा है, पानी भी मिल रहा है, अनाज भी मिल रहा है। यह सब मिल रहा है, क्योंकि एक ईमानदार सरकार नरेन्द्र मोदी जी के नेतृत्व में चल रही है।... (व्यवधान) ये मिडिल क्लास के खाते में सेंधमारी करते थे।... (व्यवधान)

सर, लीडर ऑफ अपोजिशन हैं नहीं, शायद वे अलोपित हो गए हैं। मैं इस पर नहीं कहूँगा।... (व्यवधान)

माननीय सभापति : जावेद साहब, आप बैठे-बैठे टिप्पणी मत कीजिए।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, मुझे एक-दो बातें जरूर यहाँ पर कहनी हैं। मैंने मध्यम वर्ग की बात की, लेकिन अब मैं गरीब की बात जरूर करूँगा।

सर, एक राजनीतिक दल ऐसा है, जिनके पहले प्रधानमंत्री से लेकर मोदी जी के पहले के प्रधानमंत्री तक यानी कि नेहरू जी से लेकर मनमोहन सिंह जी तक, इन सब लोगों ने गरीबी हटाओ, गरीबी हटाओ का नारा लगाया, गरीबों को छलने का काम किया और गरीबों के लिए गड्डे खोदने का काम किया। एक गरीब माँ के बेटे नरेन्द्र मोदी जी ने मात्र 10 वर्षों में वह कर दिखाया, जो आप 60 साल में नहीं कर पाए। 4 करोड़ गरीबों को पक्के मकान बनाकर दे दिए और 3 करोड़ पक्के मकान और मंजूर कर दिए। इनके किसी सांसद की सदस्यता जाने पर जब मकान खाली करने को कहा जाता है तो इनका दर्द तब झलकता है कि मकान खाली करवा दिया, मकान नहीं है। आप सोचो 70 साल तक वे लोग कैसे थे, उन्हें अपने मकान को छोड़ना पड़ता था और मोदी जी ने तो 25 करोड़ गरीबों को मल्टिडाइमेंशनल पावर्टी लाइन से बाहर निकाला है। यह अपने आपमें एक शानदार काम है और दुनिया कहती है कि क्या शानदार काम नरेन्द्र मोदी जी ने किया है।... (व्यवधान) But the people who have a habit to go overseas and speak in universities like Oxford and Cambridge, say that poverty is a state of mind.

इससे इनकी सोच दिखती है कि क्या है। हमने विदेशी मानसिकता नहीं रखी, हमने अपने देसी

तरीके से काम किया। जहां हमने एक ओर करोड़ों गरीबों को पक्का मकान बनाकर दिया और संकल्प लिया कि वर्ष 2047 से पहले भारत को गरीबी मुक्त करेंगे और जीरो पावर्टी 2047 तक करके दिखाएंगे, लेकिन कुछ लोगों को इससे दिक्कत है। वे अमेठी, रायबरेली जाते हैं। उन्हें वहां झोपड़ियां चाहिए थीं। सड़कों पर लेटे हुए गरीब चाहिए थे। फोटो सेशन के लिए झोपड़ी होनी चाहिए थी। वर्षों तक झोपड़ियां वहां थीं। कलावती चाहिए थी। पिछली बार जब साउथ से वापस नार्थ में आए, तो पूछ रहे थे कि कोई झोपड़ी नहीं है, फोटो सेशन कहां कराएंगे? वहां के लोगों ने कहा कि नरेन्द्र मोदी जी की सरकार ने पिछले दस सालों में यहां के लाखों गरीबों के लिए पक्का मकान बनाकर दे दिया। अब उन्हें समृद्धि और स्वाभिमान के साथ जीना सीखा दिया है और गरीबी रेखा के पार ले जाने का काम नरेन्द्र मोदी जी की सरकार ने किया। मैं तो इतना ही कहूंगा कि आपने लोगों को गरीबी और गुरबत में रखा।

महोदय, मैं इतना ही कहूंगा कि विपक्ष की बातों में सच का अभाव है, क्योंकि झूठ बोलना तो इनका स्वभाव है। मैं आंकड़े देकर अपनी बात सदन के सामने रखना चाहता हूं। देश में वर्ष 2014 में केवल 16 आईआईटीज थे, जो आज के समय में 23 हो गए हैं। देश में 13 आईआईएम थे, आज बढ़कर 21 हो गए हैं। देश में 9 ट्रिपल आईआईटीज थीं, अब इनकी संख्या 25 है। 7 एम्स थे, अब 24 हैं। 308 मेडिकल कालेज थे, अब 760 हैं। 740 यूनिवर्सिटीज थीं, अब 1200 हैं। 74 एयरपोर्ट्स थे, अब 160 हैं। 91287 किलोमीटर नेशनल हाईवे था, जो आज 1,50,000 किलोमीटर से ज्यादा हो गया है। ग्रामीण सड़कें 3,23,000 किलोमीटर थीं, आज 7,60,000 किलोमीटर हो गई हैं। 248 किलोमीटर मेट्रो थी, आज एक हजार किलोमीटर बनने के बाद दुनिया की सबसे बड़ी दूसरी मेट्रो बन गई। हमारी बिजली का उत्पादन 247 गीगावाट से बढ़कर 447 गीगावाट हो गया। यही नहीं, हमारा देश 10वें नम्बर की अर्थव्यवस्था था, आज दुनिया की 5वीं बड़ी अर्थव्यवस्था बन गया है और अगले तीन सालों में दुनिया की तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएगा। जो कहते थे कि बजट कहां बढ़ा है, उन्हें बताना चाहता हूं कि डिफेंस का बजट वर्ष 2014 में 2,03,499 करोड़ रुपये था, जो रिकार्ड बढ़कर 6,81,210 करोड़ रुपया हो गया। यही नहीं सड़कें बनाने का रोड ट्रांसपोर्ट का बजट इनके समय 25,476 करोड़ रुपये था, जो बढ़कर 2,87,000 करोड़ रुपये हो गया। रेलवे का बजट 27 हजार करोड़ रुपये से बढ़कर

2,55,000 करोड़ रुपये कर दिया। होम अफेयर्स का बजट 53,371 करोड़ रुपये से बढ़कर 2,33,211 करोड़ रुपये हो गया। यही नहीं एग्रीकल्चर का बजट 17,395 करोड़ रुपये से बढ़कर किसानों के लिए 1,37,757 करोड़ रुपये हो गया। शिक्षा का बजट भी 71 हजार करोड़ रुपये से बढ़ाकर 1,28,000 करोड़ रुपये से ज्यादा का हो गया और अच्छे स्वास्थ्य की सुविधाएं 27 हजार करोड़ रुपये से बढ़ा कर लगभग 99,900 करोड़ रुपये हो गया है। अनुप्रिया जी एमओएस, हैल्थ यहां बैठी हैं।

महोदय, जहां हमने गरीबों के उत्थान के लिए काम किया है, वहीं न्यूक्लियर एनर्जी मिशन के लिए वर्ष 2047 तक सौ गीगावाट हमारी कैपेसिटी हो। इसे प्राप्त करने के लिए स्माल माड्यूलर रिएक्टर के निर्माण के लिए बीस हजार करोड़ रुपये का प्रावधान भी किया है और वर्ष 2033 तक हमारे पांच इंडिजिनस स्माल माड्यूलर रिएक्टर तैयार हो जाएंगे। यही नहीं, विपक्ष के कुछ नेताओं ने, विशेष कर राहुल गांधी जी ने कहा कि उन्हें कुछ दिखता नहीं है। उन्हें न तो युवा दिखते हैं और न ही युवाओं की उद्यमिता दिखती है। ये लोग आइवरी टॉवर में रहते हैं। जहां खड़े हैं, वहीं के वहीं खड़े हैं। इनकी अपनी अलग दुनिया है। यह ठहरे हुए पानी की तरह हैं, जिन्हें सड़ना मंजूर है लेकिन प्रवाहित होना मंजूर नहीं है। हमने मोदी जी के नेतृत्व के आंकड़े बताए कि वर्ष 2014 में भारत कहां था और आज वर्ष 2025 में भारत कहां है। यही नहीं हमारे युवाओं के पास नए आइडियाज हैं। इनोवेशन है, रेजोलूशन है, सोल्यूशन है लेकिन मैं एक सवाल इनसे पूछता हूं कि वर्ष 2014 से पहले स्टार्ट-अप कहां था? मोदी जी को युवाओं पर विश्वास था, इसलिए स्टार्ट-अप्स लेकर आए। आज कांग्रेस के सांसदों के इतने आंकड़े नहीं हैं, उससे ज्यादा भारत के यूनीकॉर्न का आंकड़ा 117 का है लेकिन कांग्रेस तो एक ही को स्टार्ट-अप करने में लगी रही। कितनी बार लांच किया, लेकिन ऐसा स्टार्ट-अप था कि वह लांच ही नहीं हो पाया। वह बार-बार फेल हो गया।

महोदय, डेढ़ लाख से ज्यादा स्टार्ट-अप्स बन गए। फर्स्ट-टाइम ऑन्ट्रप्रेन्योर्स की कैटेगरी के लिए पाँच लाख महिलाओं को, एस.सी., एस.टी. को अब दो करोड़ रुपये तक के टर्म लोन देने का काम मोदी सरकार करेगी। यह एक बहुत बड़ा कदम है।

इससे पहले, चाहे मुद्रा योजना हो, स्वनिधि योजना हो या इमरजेंसी क्रेडिट लाइन गारंटी स्कीम

हो, इन सबके माध्यम से बैंकों ने शानदार काम किया।

यूपीए के समय में 'पॉलिसी पैरालिसिस' तो थी ही, साथ ही 'फोन बैंकिंग' भी थी, क्योंकि मनीष जी ने अभी 'पॉलिसी पैरालिसिस' के बारे में कहा। यह इनके समय था, 'फोन बैंकिंग' भी थी। उस समय 12 में से 11 बैंक घाटे में थे, पीसीए फ्रेमवर्क में थे। हम '4 R' लेकर आए और हमने बैंकों में सुधार किया। आज 12 के 12 बैंक मुनाफे में हैं। अकेला एसबीआई 66,000 करोड़ रुपये का मुनाफा कमा रहा है।

HON. CHAIRPERSON : Please conclude now.

श्री अनुराग सिंह ठाकुर : सर, मैं चार-पाँच मिनट में अपनी बात खत्म कर दूंगा।

Today, if we have to say, then we can say that the Congress is anti-business, anti-entrepreneur, and anti-youth Party.

सर, मैं आपके सामने सदन के सामने एक बात रखना चाहता हूँ। ए.आई. की बात की गयी। ए.आई. केवल आर्टिफिशियल इंटेलिजेंस की बात नहीं है, मोदी जी ने कहा कि हम तो 'एस्पिरेशनल इंडिया' को आर्टिफिशियल इंटेलिजेंस के साथ जोड़ कर देख रहे हैं, लेकिन ए.आई. एक 'एंटी इंडिया' सोच के लिए भी है। वे लोग, जो संसेक्स के गिरने पर सेलिब्रेट करते हैं, झूमते हैं, जो फाइनेंशियल इंस्टीट्यूशंस को डैमेज करने के लिए लगातार प्रयासरत रहते हैं, जो भारत को नुकसान पहुंचाने की बार-बार कोशिश करते हैं, जो भारत को बदनाम करने का प्रयास करते हैं, क्या आपको लगता है कि देश के लोग कभी उनके साथ खड़े होंगे? यह 'एंटी इंडिया' वाले जो ए.आई. हैं, इनके साथ कभी कोई खड़ा नहीं होगा।

सर, एक गठबंधन भी बना था। यह कहा जाता है कि सात फेरे लेने हों और अगर उसमें सत्यता, समर्पण और प्रेम न हो तो वह सात जन्म का साथ साथ-साथ भी नहीं चलता, सात महीने भी नहीं चलता और यही 'इंडी' गठबंधन के साथ हुआ। आज वह तार-तार होता नज़र आ रहा है। आज छोटे-छोटे दल भी कांग्रेस को कहते हैं कि इनका नेतृत्व हमें नहीं चाहिए।

सर, यही नहीं, नेता, प्रतिपक्ष के लिए मैंने पहले भी कहा था कि नेता, प्रतिपक्ष का पद जिम्मेदारी

और ईमानदारी का होता है, लेकिन इनसे जिम्मेदारी और ईमानदारी की उम्मीद करना वैसा ही है, जैसे किसी बिल्ली को दूध की रखवाली करने को बोल दिया जाए।

सर, हम सेमी कंडक्टर्स को लेकर आए, बड़ी-बड़ी हजारों करोड़ रुपये के इन्वेस्टमेंट्स आए, 'एस्पिरेशनल इंडिया' के साथ आर्टिफिशियल इंटेलिजेंस को भी आगे लेकर आएंगे। आर्टिफिशियल इंटेलिजेंस का इस्तेमाल मोदी जी भारत के सशक्तीकरण के लिए करना चाहते हैं, लेकिन विपक्ष के एक नेता इसको विभक्तिकरण के लिए करना चाहते हैं, क्योंकि वे ए.आई. का उपयोग कास्ट सेन्सस के लिए करना चाहते हैं, जो आज भी जात-पात से बाहर नहीं आना चाहते हैं।

महोदय, अभी एक सांसद ने भाषण दिया। उन्होंने केवल एक क्षेत्र की बात करके छोड़ दी। आज भी क्षेत्रवाद, जातिवाद के नाम पर विपक्ष देश को बांटने का प्रयास कर रही है। कांग्रेस के एक सांसद ने पिछली लोक सभा में यह कहा था कि इसे दक्षिण भारत के लिए कर दीजिए। वहां की जनता ने भी उसे वापस चुनकर नहीं भेजा, क्योंकि देश एक रहना जानता है और मोदी जी के नेतृत्व में एक रहकर आगे बढ़ना चाहता है।

राहुल गांधी जी ने देश के फिस्कल डेफिसिट की बात की। मैं यह कहूंगा कि राहुल जी, आप देश के फिस्कल डेफिसिट से ज्यादा अपने पॉलिटिकल डेफिसिट की चिंता कीजिए। फिस्कल डेफिसिट की चिंता मोदी जी कर लेंगे, दूसरे का मुझे पता नहीं।

सर, दिल्ली में केजरीवाल जी के साथ राहुल जी जो 'इलू-इलू' कर रहे थे, तो 70 में से 67 सीटों पर उनके उम्मीदवारों की जमानत जब्त हो गयी, खाता खुल नहीं पाया। मैंने पहले भी 'डबल डेटिंग' करने वालों के बारे में कहा था, उनका हाल आज यहां पर नज़र आ गया है। राहुल गांधी जी के आइडियाज़ और विपक्ष के आइडियाज़ को देश ने नहीं माना।... (व्यवधान)

माननीय सभापति : कृपया अब समाप्त करें।

श्री अनुराग सिंह ठाकुर : सर, मैं बस आखिरी दो लाइनें कह कर अपनी बात खत्म कर रहा हूँ।... (व्यवधान)

श्री गौरव गोगोई (जोरहाट) : सर, क्या ये बजट पर बोल रहे हैं?

माननीय सभापति : इन्होंने आंकड़े दिए हैं।

श्री अनुराग सिंह ठाकुर : सर, मैं इतना ही कहूंगा कि आज देश और दुनिया में एक बहुत बड़ा आयोजन चल रहा है, वह दिव्य और भव्य महाकुम्भ का आयोजन है। इसमें भक्ति, आध्यात्म और सामाजिक समरसता से ओत-प्रोत भारत के दर्शन करने का अवसर मिलता है।

सर, परसों मुझे भी वहां जाने का अवसर मिला। मैंने भी कुम्भ में स्नान किया। मैं उस अलौकिक आनन्द का वर्णन नहीं कर सकता। वैसे वहां के माहौल के बारे में मैं एक बात यह जरूर कह सकता हूँ - 'जात-पात पूछे नहीं कोई, हरि को भजै सो हरि के होई।'

सर, कहने के लिए प्रयागराज में, कुछ लोग कहते हैं कि उनके पुरखों ने, जैसे मान लीजिए जवाहर लाल नेहरू जी ने कुम्भ में स्नान किया था। लेकिन आज की पीढ़ी जाने के लिए तैयार नहीं है। हालांकि जाते तो अवसर मिल जाता, स्नान करने का भी, भारत के दर्शन करने का भी, दादाजी की समाधि पर फूल चढ़ाने का भी ... (व्यवधान) सर, हो सकता है कि अंकल सॉरोस और अंकल सैम ने मना किया हो और फ़तवा जारी कर दिया हो कि न कोई राम लला के दर्शन करने जाएगा, न कोई कुम्भ में स्नान करने जाएगा। सर, ये वही हैं, जिनके दिल्ली के चुनाव में। ... (व्यवधान)

माननीय सभापति : कृपया अपनी बात समाप्त करें।

श्री लावू श्रीकृष्णा देवरायालू।

श्री अनुराग सिंह ठाकुर : सर, मैं बजट पर बोल कर अपनी बात समाप्त ही कर रहा हूँ। ... (व्यवधान)

माननीय सभापति : आपकी बात आ गई है।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, मैं आखरी लाइन कह कर अपनी बात समाप्त कर रहा हूँ कि जहां हम भारत की क्षमताओं को बढ़ाने का काम कर रहे हैं, वहीं जब हमने बिहार के बारे में बात की कि मखाना बोर्ड वहां पर बनाएंगे, तो जो लोग वहां पर जा कर दूसरों के साथ मटन बनाने का काम करते हैं तो मखाना बोर्ड के नाम से उनके चहरे मुरझा गए। ऐसा क्यों है? सर, हमने बिहार के लिए ग्रीनफील्ड एयरपोर्ट की बात की तो उसका विरोध करना शुरू कर दिया। कोसी कैनाल प्रोजेक्ट की बात, नेशनल

इंस्टिट्यूट ऑफ फूड टेक्नोलॉजी की बात की तो उस पर विरोध किया। ... (व्यवधान) सर, मैं यह कहूंगा कि मोदी सरकार का यह बजट वह विकसित भारत बनाने के लिए है। वह उसी दिशा में आगे बढ़ रहा है। पूरे देश ने मोदी जी के इस बजट का स्वागत किया है। ... (व्यवधान) सर, लास्ट लाइन। ... (व्यवधान)

माननीय सभापति : आपकी लास्ट लाइन तो कई बार हो गई है।

... (व्यवधान)

श्री अनुराग सिंह ठाकुर : सर, यह बजट एक फोर्स मल्टीप्लायर है। यह बजट बचत बढ़ाएगा, निवेश बढ़ाएगा, खपत बढ़ाएगा और विकास को भी तेज़ी से बढ़ाएगा। देश के नागरिकों की जेब में, उनके बैंक अकाउंट में पैसा बचाएगा और सभी नागरिक मिल कर विकसित भारत का निर्माण करेंगे। ... (व्यवधान)

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Sir, last time, when we had the Interim Budget, a lot of people were saying that NDA Government would not work. But now we are seeing INDIA Alliance crumbling and they are fighting amongst themselves. It is a good change to see in eight months. Also, it is refreshing to see there is no external influence in this Session. There is no Soros, there is no Hindenburg, and there is no Pegasus. A narrative is being set here.

I want to congratulate our hon. Finance Minister. It is her eighth Budget in a row. It is a big feat. India is still one of the fastest growing economies. It is a major economy. We should remember that. We have achieved 4.7 per cent fiscal deficit. We are aiming at 4.4 per cent fiscal deficit in the next one year or so. Our debt to GDP ratio is also 57 per cent of the GDP. In comparison, the US has 1.3 per cent, France has 1.9 per cent and Germany has 62 per cent. We are doing very well in this field. India is still doing very well in banking. We have the least number of NPAs in the Indian banking sector. So, we should remember this and we should

congratulate the hon. Finance Minister. I want to thank the hon. Finance Minister on behalf of the middle class and the taxpayers who are being given an opportunity of not paying any income tax up to the income of Rs. 12 lakh. I want to thank the hon. Finance Minister for the enhanced allocation to the PLI Scheme. The allocation has been enhanced from Rs. 9,300 crore to Rs. 19,482 crore. It is almost a jump of 110 per cent enhancement in the PLI Scheme. There is a lot of comments that are coming from the Opposition side saying that PLI Scheme has been used not for the manufacturing but only for assembling. I have seen it in my own State where the PLI Scheme has been availed by food processing industries and they are doing fantastically well for the last two to three years. The Opposition Members spoke so much about the iPhones that only assembly of iPhones is happening in India but not the manufacturing. If you go by the data, when the PLI Scheme was announced for iPhones, there was only four per cent indigenisation. But now, there is 30 per cent indigenisation. It takes time. It is growing and the industries are developing around the iPhone manufacturing. If my numbers are wrong, please correct me.

I also want to thank the Finance Minister on behalf of Andhra Pradesh because she has considerably allocated Rs.15,000 crore for development of Amaravati which is our State capital, and which was lying stagnant from 2019 to 2024. She has given a new lease of life to Amaravati. Rs. 12,000 crore have been sanctioned for Polavaram Irrigation Project. It is a lifeline of Andhra Pradesh. With this project, millions of acres of land can be irrigated; millions of homes can be given drinking water. I thank her for that. Rs. 11,000 crore have been sanctioned

for restructuring of steel plant at Visakhapatnam. This is the pride of Andhra Pradesh and I am really thankful to the Finance Minister for the respect that she has shown for the people of Andhra Pradesh. Rs. 4,300 crore have been given for Kopparthy and Orvakal Industrial Corridors. This will create a lot of employment and bring in a lot of investment in Rayalaseema which is a backward area.

I also want to thank the Railway Minister for laying the foundation of Railway Zone headquarters at Visakhapatnam. On behalf of the industries from Andhra Pradesh, I want to thank the Finance Minister for reducing the BCD on the frozen fish from 30 per cent to five per cent and removing the BCD on crushed leather and also on 36 life-saving medicines, including those for cancer and non-cancer treatment. I thank her for that.

On behalf of all the people of Andhra Pradesh, I thank her. We needed this encouragement; we needed this drive and push from the Union Government so that Andhra Pradesh can develop. I have a report with me, Sir. This is a report given by the NITI Aayog; this is not given by me; this is not given by any political party. It describes the fiscal health of Andhra Pradesh until 2023. The report has come out in 2025 but the health is monitored until 2023. As per that, out of 18 large States, Andhra Pradesh is lying at 17th position. Our revenue growth has come down from 17 per cent in 2018-19 to 9.8 per cent in 2022-23. Public debt has increased at an average rate of 16.5 per cent during the period of 2018-19 to 2022-23. There is almost 16.5 per cent increase. From 2014 to 2019, this is really an awful figure. From 2014 to 2019, when we borrowed Rs.100, we almost spent Rs.59 on capex. But from 2019 to 2024, when we borrowed Rs.100, we only spent Rs.22 on capex.

This has really stagnated all the infrastructure projects in Andhra Pradesh. Our Chief Minister has been talking about it and the results in Andhra Pradesh have very clearly shown that for any leader, it is not possible to do welfare without creating any wealth. I know when I talk about it, they will definitely cut this video and say that Krishna spoke against the welfare.

We are not against the welfarism; but we want welfarism to be done after wealth creation. As we are doing a debate across the nation, even in Delhi election, they have shown that welfarism and development has to go together. As the debate is going on with regard to One Nation, One Election, we want the debate to happen even on this. Our Chief Minister Chandrababu Naidu is clearly saying that we should have a debate across the nation that no one has a right to do the welfarism without creating wealth. I hope the Finance Minister takes it up.

Coming to the departments, with regard to Railways, there is an increase of Rs.9,400 crore. I thank the Railway Minister for that. I request that the railway line projects, which are stagnated because of land acquisition issues, should be expedited. For MGNREGA, there is allocation of Rs.86,000 crore. I know this is demand-driven and I am sure there will be more funds for this in the Supplementary Demands for Grants. My only request from Andhra Pradesh is to include handloom weavers and handicraft workers. They have been saving this field for so many years. It is a family tradition that they are following.

Coming to agriculture, there is almost 3.99 per cent increase in allocation. The most heartening thing to see is that in every alternate Cabinet meeting, there is something that is discussed and some decision made regarding agriculture. So,

this is a good thing to see. But recently, I was sitting with a few of the farmers from my constituency. One of them reads very well and remembers very well. So, he has asked me three pertinent questions. He asked the first question. He said, 'I have seen the Central Government employees getting the Sixth Pay Commission, Seventh Pay Commission and now the Eighth Pay Commission, but I am getting this PM- Kisan Samman Nidhi of Rs. 6000 from 2018'. He asked, 'When they are getting the Eighth Pay Commission, their salaries are getting increased, why cannot the amount of Rs. 6000 be increased?' So, in his own words, he is asking the PM Kisan Samman Nidhi to be indexed with the inflation.

The second question he has asked was whether tenant farmers can be brought into the net of PM Kisan. We have enough technology, enough men to actually get the farmers on board. So, if the tenant farmers can be onboard on PM-Kisan, that would be a huge favour.

The third and the most important one question is about procurement of various food products. There are some products that have been procured, but most of the products are not being procured. Say, for example, in my district, there is chilli cultivation that happens, but the problem is that it is not in the procurement list. So, the request from our farmers' side is to include it. They will not ask every year, but maybe it happens once every 10 years or once every eight years. So, when the prices really go down, we should have some sort of a mechanism, some sort of a special fund, so that the Central Government and the State Government can intervene and stabilize the prices. So, this is the third request from the farmers.

I need clarity with regard to the Fasal Bima Yojana. In 2024-25, a sum of Rs.

15,000 crore have been allocated, but in 2025-26, it has come down to Rs. 12,000 crore. So, I request for clarity whether this budget will be increased in the Supplementary Demand for Grants or some sort of a mechanism has been put in place for this.

Now, I am coming to Education, Jal Shakti and Housing. There are huge increments in the Budget, but the problem with all these three Ministries is that there is under-utilisation of funds. In Education, there is 5 per cent under-utilisation; in Jal Shakti, it is 47 per cent; in Housing, it is 22 per cent, I am sure the reason being that most of the States which are ruled by Opposition are not coming forward and actually accessing these funds. It may be because of that. In the State of Andhra Pradesh, we have a lot of avenues wherein these funds can be utilised properly. For example, a lot of higher education institutions have been sanctioned for us. Most of them are running in temporary campuses like IISER and IIIT. So, we request funding to be done so that this under-utilisation will not happen in education. Also with regard to PM SHRI schools, we recommended for 2,369, but only 855 have been selected. We request other schools also to be selected.

Coming to the STARS Programme, there are only six States that have been selected and I do not know why? A State like Kerala has been selected. They are doing fantastically well for so many years in school education. Himachal Pradesh, Madhya Pradesh, Rajasthan, Maharashtra, Odisha and Kerala, these six States have been selected. We request Andhra to be included in it because as per the ASER results that have been announced recently, the worst-performing State is Andhra Pradesh because of the last five years of mis-governance in the education

system. Even our Education Minister, Nara Lokesh Garu has recently come to Delhi. He has also requested for this. So, we request Andhra Pradesh to be included in the STARS Programme.

Coming to Jal Shakti, there is a river-linking project that we are asking for from the Godavari to Penna. If that can be sanctioned from the Central Government, this under-utilisation will not happen.

Coming to the Housing and Urban Affairs, again, we have asked for the metros at Visakhapatnam and Vijayawada. This is under the AP Reorganization Act. If this can be sanctioned, this under-utilisation will not happen.

Sir, I conclude with just three requests from our side. Just give me two more minutes. The first request is not just related to Andhra Pradesh, but it is related to the whole country. There are large businesses that are consolidating like steel, cement. They come down from ten groups to three groups or four groups. Also, there is a PLI Scheme that has been given to the various sectors. They are also doing fine. But the main contention is with regard to the SMEs. The SMEs, which are the growth engines, which create a lot of employment, are facing huge issues with regard to high logistics costs, access to technology etc. Just give me two minutes, I will conclude. They asking for risk capital to be there. What do you mean by risk capital? Normally, when they have to raise money so that they can improve their balance sheet, they can get the new technology, and they can make sure that they can produce better and compete with the others in the world level, they have to go through the banks. The banks ask for 150 per cent or 200 per cent security. It is helpful for everyone in the SMEs. So, what I request is this. In 2022, 109 SMEs

have gone for IPOs.

In 2024, there were 235 SMEs that had gone for IPO. I know that from my erstwhile State, where Hyderabad was the capital, hundreds of Defence industries were there with a turnover of Rs.5200 crore. They can double it; they can triple it. All they need is the risk capital. I remember that they all benefited when there was a stock exchange that was functioning in Hyderabad. When we have arbitration centres across the country, when we have regional banks happening across the country, why can't we have stock exchanges specially for SMEs at least in the major cities? This is a request.

I conclude with the last one point with regard to the basic customs duty which has been reduced on automobiles, electronics, etc. There are almost 51 products on which BCD has been reduced. But out of 51 products, there are 37 products on which a cess has been levied. The Finance Minister has mentioned many times in the Budget also that we will work in partnership with the States. So, let us work together.

HON. CHAIRPERSON: Kindly conclude.

SHRI LAVU SRIKRISHNA DEVARAYALU: Sir, I am just concluding. So, the request from our side is that regarding the cess that has been collected, let us work out some formula so that the States and the Centre can benefit from it. So, this can be given both to the States and the Centre.

With regard to funding the new technology, the Opposition Members have mentioned that we have done really well with regard to information technology. But I think, it is only a road half the way because when you look at TCS and Infosys,

they have done extremely well in the service sector. But the problem is that if you look at the products that have been developed in the last 20 years or 25 years from India, at least from the IT sector side, there is none we can mention which have taken over the world. At least, in the 'Industry 4.0' where there is AI, robotics, renewable energy and new-age mobility, we should not be left behind. We should not be a service destination. We should be there to be a technology provider. Under the National Research Foundation, Rs.50,000 crore were announced four years back. Somehow that money has not trickled down. This year also, Rs.20,000 crore have been given in the Budget. I hope that the money will trickle down so that new age technology can be taken forward.

I made all these requests with a positive impatience. This is because the other day, the Prime Minister had mentioned in his speech on the President's Address saying these are the *yojanas* he has brought in, and these are the amounts of money it has saved for the country. But even then, he had mentioned that he is impatient that the country should develop much faster. With that message, I am also making this suggestion. I want the country to move forward. I want the Viksit Bharat to happen not in 2047, but much before that.

Thank you very much.

SHRIMATI SUPRIYA SULE (BARAMATI): Sir, I stand on behalf of the NCP–SP to speak against the Budget. My dear friend Anurag Thakur ji spoke extensively. उन्होंने बहुत अच्छा लंबा-चौड़ा भाषण किया। उन्होंने एग्रीकल्चर, एक्सपोर्ट और एमएसएमई पर काफी विशेष टिप्पणी की, पता नहीं, उनको डाटा कौन भेज रहा है, but I would like to share some serious hard data with him.

This entire Budget and the debt in the country is increasing daily. आज जो भी यहां बैठे हैं, हरेक के ऊपर कर्जा है, जिसके बारे में दयानिधि मारन जी बोल चुके हैं, आगे मैं उस डाटा के बारे में जरूर बोलूंगी। I just want to share some details. But I would like to start my speech with congratulating the hon. Finance Minister for her eighth Budget. We had a lot of hopes because it was her first Budget after the victory in the election. This was one full Budget. We had a lot of expectations from her. But we were clearly disappointed. I will put it out in data. I am not criticising her as an opponent but as a well-wisher of Viksit Bharat.

As per the advance estimates of the GDP, the projection is already declining. आपको याद होगा कि पहले जीडीपी ग्रोथ 8.2 परसेंट था, जो आज 6.4 परसेंट है। मनीश तिवारी जी रुपये के बारे में बहुत बोले। I would just like to correct that. Today, the price of rupee in terms of US dollar is 87.87. मैं आज की बात कर रही हूँ। And my very concern is that a typical answer will come from this Government कि हर देश में यह हो रहा है। Let me correct this Government. I am just pre-empting their explanation that this happened one month ago globally after the change in America's dispensation and Government. But today, Britain has recovered from it, and the British pound has improved against the dollar. Singapore dollar has strengthened by 1.0 per cent to the US dollar and the Euro also has strengthened. So, the Euro has strengthened, the Singapore dollar has strengthened, and the British pound has strengthened. I am giving only three examples. But India has gone further down. मैं यहां किसी पर विशेष टिप्पणी नहीं कर रही हूँ। I am just putting a reality check to you. If other countries have recovered, do not give me an argument that this is a global phenomenon because it is not a global phenomenon. It is going down on a daily basis. So, I want to ask

them why this is happening.

आज निशिकांत जी भी यूएस एड पर काफी कुछ बोले । I really want to have a very serious discussion. जो पॉलिटिकल पॉइंट वे करें, good luck to him. I mean in a healthy democracy, थोड़ी नॉक-झोंक होनी भी चाहिए । But I want to ask this Government one thing. The hon. Prime Minister has gone to America today. He is the Indian Prime Minister who is going there. वे हमारे भी प्रधान मंत्री हैं । But at the same time, today, the entire media has covered stories on what discussion the hon. Prime Minister is going to have on tariffs on India. I really want to know why we are pre-empting the situation of tariffs. First of all, लोग तो वापस भेज ही रहे हैं । After that, how are we going to react to tariffs? Like he talked about the money coming from the various tariffs, the USAID. मैं पॉलिटिकल इश्यू में नहीं पड़ना चाहती, लेकिन हेल्थ के लिए, over one thousand crores of good money come in aid. यहां अनुप्रिया जी बैठी हुई हैं । वह पहले स्वास्थ्य मंत्री हुआ करती थीं । आप नड्डा जी से पूछ लीजिए ।

माननीय सभापति : अनुप्रिया जी अभी भी मंत्री हैं ।

श्रीमती सुप्रिया सुले : जी, वह अभी भी स्वास्थ्य मंत्री हैं । उनसे पूछ लीजिए । Over 114 million dollars come in aid चाहे वह टीबी के लिए हो ।

SHRI GAURAV GOGOI : Sir, White Paper.

HON. CHAIRPERSON: Gogoi ji, the hon. Finance Minister will reply.

SHRIMATI SUPRIYA SULE: What I say is that the USAID is a good thing. But we must not just write it off just because it comes from political consideration. It is my only thing.

I compliment the hon. Finance Minister on the income tax decision. But I hope she thought about GST also when she was thinking about income tax rebate.

If she had given some relief in GST in many ways, राज्यों के लिए भी अच्छा होता and all the consumers would have benefitted.

Now, I come to CAPEX. Sir, Srikrishna talked about CAPEX extensively. I want to just remind him that the CAPEX has been stuck at 21 per cent of total expenditure for the last three years. This is the reality of Anurag Thakur's Viksit Bharat idea that he is going on and on about. The Government's CAPEX and GDP ratio in 2024 was 3.21 per cent and, this year, it has declined to 3.1 per cent. This is not my number. ये सारे आरबीआई के नंबर्स हैं।

Household debt has risen by 41 per cent. Manufacturing has the same details which Dayanidhi Maran has spoken about and I will not get into it. He was talking about investments. Sir, foreign investments have been on a selling spree. बेच रहे हैं, देश छोड़कर बाहर जा रहे हैं। And the net sale of USD is 11 billion in FY's in third quarter in 2024-25. Trade deficit has reached USD 188 billion. तभी तो रुपये का यह हाल है।

My question to you is this. Why are people leaving India? It is because they are looking for better emerging markets and because of the weakening of the Indian Rupee. So, where is this Government going to think and introspect on why this is repeating?

Now, I come to national debt of this Government which Manish Tewari ji has already spoken about. But I will repeat it. In 2014, it was Rs. 58.6 lakh crore. Now, it is over Rs. 171 lakh crore. Can somebody give me an answer for this?

Now, I come to expenditure cuts. In 2022, the Government's spending was 16.03. But, in 2024, it has come down to 15.04, and now, it has come to 14.09. फिस्कल कंसोलिडेशन के बारे में सरकार इतना बोल रही है। That is because of these extended

cuts in healthcare, education, etc. They have to clarify.

Even there is no fiscal discipline. जिसके बारे में अटल जी की सरकार एफआरबीएम एक्ट जब लाई थी, फिस्कल मैनेजमेंट के लिए सबको अच्छा करना चाहिए, राज्य में भी और देश में भी। In that allocation also, there are departments after departments, BE and RE, Minority Affairs, Tribal Affairs, and Social Justice. Under Jal Jeevan Mission, over 41 per cent have not been spent. It is the flagship programme of this Government. Can somebody tell me about it? Just now, Anurag Thakur ji has said, 'Scam Bharat to Saksham Bharat'. I want to ask him one thing. Why has this programme stopped? Every MP sitting here – not only from this side but also from that side – is saying that Jal Jeevan Mission is not implemented. It is stopped. The hon. Minister has been very kind in saying that.

Now, I will come to social sector expenditure. फिस्कल डेफिसिट करने के लिए आरबीआई से डिविडेंड लेते हैं। It was always at an arms' length. It was an independent body. Today, the hon. Governor, I should not say this about him, but he was very generous in his opening line that सरकार को हेल्प करेंगे।

Sir, for fiscal management, जब यूपीए की सरकार थी, तब 5 हजार करोड़ रुपये आरबीआई के डिविडेंड से लिया था। जब वर्ष 2014 में सरकार गई तो Rs. 52,679 crore was what RBI's dividend was.

Sir, do you know how it is today? आज आरबीआई ने इनको ढाई लाख करोड़ रुपये डिविडेंड दिया है। इसी से इस सरकार की फिस्कल डेफिसिट मैनेजमेंट हो रही है। इसके बारे में हमें कोई बताए? अगर नम्बर्स गलत हों तो, I am willing to yield my argument.

Talking about agriculture expenditure, they spoke of one small point. I stand here to tell about something which I read in the newspaper. They are going on and

on about Bihar. संजय जायसवाल जी और अनुराग ठाकुर जी आप भी सोचिए और पता कीजिए। They are all going on about this Makhana. I want to inform them that there is media report, which I am willing to Table. I will Table this - the information of Makhana Board in Bihar, for example, that already exists as the National Research Centre for Makhana in Bihar's Dharbanga. There is no regular director there and for the last five years Rs. 3.4 crore have been spent. Here is the document. I am happy to Table it. प्लीज कोई बताए कि इनका क्या हो रहा है?

Then, you talked about 'Scam Bharat to Saksham Bharat'. The other day, the hon. Prime Minister spoke about DBT – Direct Benefit Transfer. I welcome it. He made an offer to the entire Opposition, 'देश की उन्नति के लिए सब साथ हो जाएं'। We will stand by the hon. Prime Minister if he truly walks the talk because this is one question I want to ask hon. Prime Minister.

I have 2-3 very short points.

Sir, there was a murder of a Sarpanch in Beed of Maharashtra. जहां से मैं आती हूं, उस राज्य में बीड एक डिस्ट्रिक्ट है, वहां एक सरपंच का खून हो गया। वहां खून क्यों हुआ? वहां एक अवाधा नाम की कंपनी है, उसका एक्सटॉर्शन हो गया और उसके कारण खून हो गया। उसके बाद क्या पता चला, that is interesting and that is the Swachh Bharat and Viksit Bharat. I want to ask Mr. Anurag Thakur. He is calling us scamsters. I want to ask him this question. मैं बड़ी विनम्रता से उनसे तीन सवाल पूछना चाहती हूं।

माननीय सभापति : आप उनसे मत पूछिए। आप फाइनेंस मिनिस्टर से पूछिए।

श्रीमती सुप्रिया सुले : सर, मैं सरकार से पूछती हूं। मेरे तीन छोटे से सवाल हैं। प्रधानमंत्री जी ने डीबीटी के बारे में कहा, बहुत अच्छी बात है। महाराष्ट्र में डीबीटी का, इन्होंने रूल तो बनाया कि सभी किसानों को सब कुछ डीबीटी के माध्यम से मिलेगा। कहते हैं कि यह किसानों की सरकार है, डीबीटी रिवर्स

किया। सरकार ने निर्णय लिया, एग्रीकल्चर मिनिस्टर ने कहा कि हम डीबीटी नहीं करेंगे। सरकार ही खरीद करेगी। कैसे खरीद की? हॉर्वेस्टर, जो यहां से पैसा जाता है, उसने कहा कि डीबीटी से नहीं जाएगा, मंत्री देगा। मैं आपको बताना चाहती हूं, नैनो यूरिया, निशिकान्त जी को बहुत अच्छा लगता है, वे बहुत बार नैनो यूरिया के बारे में बोलते हैं। नैनो यूरिया की एक बोतल की ऑनलाइन या रिटेल प्राइस 92 रुपये है, लेकिन महाराष्ट्र सरकार ने उसको 220 रुपये में खरीदी है। By the way, I have got this. I will authenticate everything I have said. I will be happy to Table everything.

Then, a Nano DAP bottle was Rs. 269. This Government has bought it for Rs. 590. Cotton storage bag 577 रुपये की कॉटन स्टोरेज बैग 1200 रुपये, I repeat the cost of cotton storage bag is Rs. 577, they bought it for Rs. 1200.

Methadine is at the cost Rs. 817 and bought for Rs. 1275. And battery spare price is Rs. 2496 but it is bought for Rs. 3425. और आप हमें स्कैमस्टर बोलेंगे।

माननीय सभापति: इसका जवाब ये कैसे देंगे?

SHRIMATI SUPRIYA SULE: Sir, they have to reply for all these things. जब प्रधानमंत्री जी डीबीटी के बारे में बोल रहे हैं तो उनकी डबल इंजन की सरकार क्यों नहीं सुन रही है? डीबीटी होना चाहिए। We will stand by the Government DBT. But does it give the right to the Government to do this?

I have two very small points. बैंकों के बारे में इन्होंने बहुत कहा है। Srikrishna spoke extensively about cess. अभी नये आए हैं, मैं इन्हें बड़ी बहन के नाते बड़ी विनम्रता से बोलना चाहती हूं। इन्होंने कहा कि टैक्स में बदलाव लाया है, सेस बढ़ाया है। मैं उन्हें कहना चाहती हूं कि जब टैक्स था तो स्टेट गवर्नमेंट को भी मिलता था। सेस सिर्फ सेंट्रल पुल में आया। सस्ता कुछ नहीं होने वाला है। ये अलाई हैं, इसलिए थोड़ा प्यार से बोल रहे हैं। मैं उनको फैक्चुअल बोलना चाहती हूं। The Government has removed taxation from 37 items but cess is added. कैसे सस्ता होगा? महंगाई तो वही रहा। सिर्फ राज्य को जो मिल रहा था, वह शिफ्ट हो गया।

माननीय सभापति : आज तो उन्होंने बताया है कि उनका बजट कितना बढ़ा है।

SHRIMATI SUPRIYA SULE: But it does not help. Sir, it is a very important point. मैं जिस राज्य से आती हूँ, आज महाराष्ट्र में एक लाख करोड़ रुपये का डेब्ट है, पेमेंट्स नहीं हुई है, रास्तों का काम बंद है। आज प्रणिती शिंदे जी भी उस बारे में बोल रही थीं। यह बात सही है, it is Rs.1 lakh crore. Now with all these schemes, the whole debt is going to be Rs.2 lakh crore. What is the Central Government going to do with fiscal deficit management of our States?

Sir, one last point. They were talking about the development of IDBI Bank. They are saying that banks are doing wonderfully. I agree with you. They are doing well because they have consolidated the banks. They merged so many banks. That is why the position is good. लेकिन अच्छे को अच्छा बोलना चाहिए। मैंने इतना कहा है, तो मैं कुछ अच्छा तो जरूर बोलूंगी। बैंकिंग में अच्छा काम किया है, सही बात है। But I want to ask this Government one very small and important question. Will the Finance Ministry or the Government do privatisation of IDBI Bank? मुझे हां या ना में जवाब चाहिए। इसका कारण ऐसा है, this is something which is against the Parliament.

जब जसवंत सिंह जी मंत्री थे, तब जसवंत सिंह जी ने फ्लोर ऑफ द हाउस में कमिटमेंट किया था कि अगर हम कभी भी आईडीबीआई को डायलूट करेंगे, we will pass it through the Parliament. But they are not doing that. First, they classified it as an infrastructure. Then it came into banking.

Now, the Government which owns 45.48 per cent stake of IDBI, is looking to divest 30.48 per cent share. It means that 61 per cent of bank's shares will go into the private hands. My only point is, if you want to divest it, bring it in the Parliament and follow the rules. Shri Jaswant Singh ji had said this on the floor of the House.

If it is not done, then what is the sanctity of having this Parliament? Will the Government do that?

I want to tell this Government that all is not well. The economy is slowing down. You have given a good tax rebate. I welcome that. But at the same time, I am not sure whether it is going to deliver superior results which the Government is expecting. I request the Government to introspect this. Just winning election does not mean that all is well. Thank you... (*Interruptions*) I am willing to authenticate everything that I have said.

डॉ. निशिकान्त दुबे : सभापति जी, मेरा नाम लिया गया है।... (व्यवधान)

माननीय सभापति : आपका नाम रेफरेंस में लिया गया है।

डॉ. निशिकान्त दुबे : सभापति जी, यदि उनकी बात मान लें कि एक लाख करोड़ रुपये के हेल्थ बजट में 114 करोड़ रुपये यूएसएड देता है, तो क्या मुंबई पर वर्ष 2008 में जिसने अटैक किया था, हाफिज सईद को यूएसएड पैसा देती है? क्या सुप्रिया जी को मुंबई के लोगों के बारे में नहीं पता है कि यूएसएड ने हाफिज सईद और मुंबई... (व्यवधान)

माननीय सभापति : आपकी बात रिकॉर्ड पर आ गई है।

... (व्यवधान)

श्री मनीश तिवारी : महोदय, यूएसएड इसलिए बंद किया गया, क्योंकि 15 से 20 प्रतिशत... (व्यवधान) इस सदन में गलत बयानी दी जा रही है। इनको सदन के पटल पर रखना चाहिए। इनको जस्टिफाई करना चाहिए।... (व्यवधान)

माननीय सभापति : गुरमीत सिंह जी के वक्तव्य के अलावा रिकॉर्ड में कुछ भी नहीं जाएगा।

... (व्यवधान) ...*

* Not recorded.

श्री गुरमीत सिंह मीत हायेर (संगरूर) : सभापति जी, सत्ता पक्ष के जितने लोगों ने बोला है, एक ही बात दोबारा-दोबारा कही गई कि जो भारत की जो अर्थव्यवस्था है, वह पूरी दुनिया में 5वें नंबर पर पहुंच गई है। बहुत अच्छी बात है। मैं तो चाहता हूं कि भारत की अर्थव्यवस्था पहले नंबर पर पहुंचे, लेकिन पर कैपिटा इन्कम में भारत कहां खड़ा है? सन् 1990 के दशक में जीडीपी में भारत 17वें नंबर था और आज 5वें नंबर पर है, लेकिन सन् 1990 में पर कैपिटा जीडीपी में हम 161वें नंबर पर थे और आज भी 159वें नंबर पर हैं। हम 35 सालों में सिर्फ दो रैंक नीचे आए हैं। हमारा पड़ोसी मुल्क चीन है। जीडीपी में वह 11वें स्थान पर था और आज दूसरे स्थान पर है। वह उस समय पर कैपिटा जीडीपी में 198वें स्थान पर था और आज 75वें स्थान पर पहुंच गया है। हम आज भी वहीं अटके हुए हैं, क्योंकि हमारे देश में जो इन्कम बढ़ रही है, सिर्फ कुछ प्रतिशत लोगों की ही इन्कम बढ़ रही है।

जब से बीजेपी की सरकार है, पिछले दस सालों से जो कॉरपोरेट्स हैं, उद्योगपति हैं, उनकी इन्कम 18.3 परसेंट से बढ़ रही है और जो देश का आम नागरिक है, उसकी इन्कम 1.9 परसेंट से बढ़ रही है। एक्सपेंडिचर 9.5 परसेंट से बढ़ रहा है, इसका मतलब है कि आमदनी अठन्नी और खर्चा रुपया। एक्सपेंडिचर ज्यादा हो रहा है, क्योंकि तेल के रेट बढ़ रहे हैं, महंगाई बढ़ रही है और देश के आम नागरिक की आमदनी कम बढ़ रही है। सत्तापक्ष के सभी लोग कह रहे हैं कि 12 लाख तक टैक्स माफ कर दिया है और इतने लोगों को फायदा होगा, लेकिन सच्चाई यह है कि आज भी हमारे देश में मात्र 10 परसेंट लोग हैं, जिनकी प्रति महीने की इन्कम 25 हजार रुपये से ज्यादा है। आप यह देखिए कि कितने लोगों को यह बेनिफिट पहुंच रहा होगा?

सर, अभी सुप्रिया जी ने भी बात कही है और जितने हमारे सांसद लोगों ने कहा है कि डॉलर के मुकाबले रुपया 85 से ऊपर चला गया है। मैं सदन को याद करवाना चाहूंगा कि माननीय प्रधानमंत्री जी कहते थे कि रुपया आईसीयू में पहुंच गया है, अस्पताल में है। रुपया नहीं घट रहा है, देश की आबरू घट रही है। मैं सरकार से पूछना चाहता हूं कि क्या अब रुपया आबरू नहीं रहा है? जब रुपया 65 पर था, तब आईसीयू में था, लेकिन अब जब 87 पर पहुंच गया है तो अब वह रुपया कहां है? क्या अब डॉक्टर ने कह दिया है कि घर ले जाइए? सरकार यह बोल दे कि अब कोई इलाज नहीं हो सकता है और

आप डिक्लेयर कर दीजिए। यह मैं नहीं, बल्कि पूरा देश सरकार से पूछना चाहता है।

सर, सबसे इंपॉर्टेंट पॉइंट यह है कि यहां एआई पर डिस्कशन हो रहा है। जिस भारत को सोने की चिड़िया कहा जाता था, वह भारत आज भी विकासशील देशों में इसलिए है, क्योंकि अंग्रेजों के समय जब पूरे विश्व में इंडस्ट्री रिवॉल्यूशन आ रही थी, हमने वह पूरा फेस मिस कर दिया। अंग्रेज यहां से कच्चा माल लेकर जाते थे और ब्रिटेन में जाकर प्रोसेस करते थे। आज जरूरत है कि हम एआई पर इन्वेस्ट करें, क्योंकि पूरी दुनिया कर रही है। उसके लिए चार कम्पोनेंट्स हैं, जिन पर मुझे लगता है कि काम करने की जरूरत है। पहला डेमोग्राफिक डिविडेंड है। हमारे लिए बड़े गर्व की बात है कि पूरे विश्व में सबसे यंग नेशन भारत है। दूसरी बात यह है कि कंप्यूटर में डोमिनेंट लैंग्वेज इंग्लिश है। हमारे लिए खुशी की बात है कि आज भारत के जितने युवा हैं, उनमें से ज्यादातर इंग्लिश बोल भी सकते हैं, पढ़ भी सकते हैं और लिख भी सकते हैं। तीसरा कंपोनेंट है कि ब्रिलिएंट माइंड चाहिए तो आज विश्व की बड़ी लीडिंग कंपनीज़ में चाहे गूगल हो, उसके हैड सुंदर पिचाई हैं, माइक्रोसॉफ्ट के हैड सत्य नडेला, आईबीएम के हैड अरविंद कृष्णा और वर्ल्ड बैंक के भी हमारे पंजाबी हैं, जिनका नाम अजय बंगा है। तीन कंपोनेंट्स पूरे हैं, लेकिन चौथा सबसे इंपॉर्टेंट कॉम्पोनेंट राइट पॉलिसी फ्रेमवर्क है, जिस पर हमें काम करने की जरूरत है। सरकार के बजट से दिख रहा है कि आर्टिफिशियल इंटेलिजेंस के लिए सिर्फ 500 करोड़ रुपये का बजट रखा गया है। आज जितने यूरोप के देश हैं, जापान है, बिलियन्स इन्वेस्ट कर रहे हैं और हम सिर्फ 500 करोड़ रुपये इन्वेस्ट कर रहे हैं। क्या इस तरीके से हम दूसरे देशों से कंपीट कर पाएंगे? मेरा सरकार से आग्रह है कि इसका बजट इंक्रीज किया जाए?

माननीय सभापति : कृपया आप अपनी बात समाप्त कीजिए।

... (व्यवधान)

श्री गुरमीत सिंह मीत हायेर : सर, सबसे महत्वपूर्ण बिंदु यह है कि मेरे प्रदेश पंजाब के पॉइंट ऑफ व्यू से सरकार ने डायवर्सिफिकेशन के बारे में कहा। प्राइम मिनिस्टर धन धान्य कृषि योजना की सबसे ज्यादा जरूरत पंजाब को थी। वह पंजाब जो एग्रीकल्चर रिवॉल्यूशन लेकर आया। हम देश को कह रहे हैं कि देश आत्मनिर्भर हुआ है तो इसमें पंजाब ने योगदान दिया है। हम गेहूं और चावल का उत्पादन कर

रहे हैं, तो वह ऐसे ही नहीं हो गया है, उसके लिए हमने अपनी धरती बर्बाद कर ली है, हमारा पानी बर्बाद हो गया, हमारी वायु बर्बाद हो गई। आज पंजाब के हर दूसरे घर में कैंसर के मरीज हैं। आज जरूरत थी कि पंजाब को डायवर्सिफिकेशन में कुछ न कुछ मिले।

16.00 hrs

लेकिन आपने इनडायरेक्टली इसमें से पंजाब के जितने डिस्ट्रिक्ट हैं, बल्कि पूरे पंजाब को उसमें से बाहर निकाल दिया।

माननीय सभापति : कृपया समाप्त कीजिए।

श्री गुरमीत सिंह मीत हायेर : मेरा सरकार से आग्रह है कि पंजाब का इस देश को आत्मनिर्भर करने में बहुत बड़ा योगदान है। आज पंजाब के किसानों को डायवर्सिफिकेशन के लिए स्पेशल बजट मिले ताकि पंजाब के पानी और पंजाब की धरती को बचाया जा सके।

दूसरा, बड़े दुख की बात है कि इस पूरे बजट में, पिछले बजट में भी, पंजाब का नाम तक नहीं लिया गया, इस बार भी न पंजाब का और न पंजाब के किसानों का, पिछले तीन साल से पंजाब के किसान धरने पर बैठे हैं। एमएसपी की डिमांड कर रहे हैं। सरकार ने लिखकर दिया है लेकिन उसका जिक्र तक इस बजट में नहीं किया गया है। जितने हमारे नेबरिंग स्टेट्स हैं, उनकी इंडस्ट्री के लिए कोई न कोई स्पेशल पैकेज केंद्र सरकार देती रही है, लेकिन पंजाब को, बॉर्डर स्टेट होने के बावजूद भी, कभी कोई पैकेज नहीं मिला। मैं सरकार से संगरूर के लिए आग्रह करूंगा क्योंकि वहां एग्रीकल्चर इम्प्लीमेंट की इंडस्ट्री है, हमारे वहां से हंडिआया है। वहां से ट्रैक्टर बाहर के देशों में भेजे जाते हैं।

माननीय सभापति : आपकी बात आ गयी है। धन्यवाद।

श्री गुरमीत सिंह मीत हायेर : वहां की इंडस्ट्री के लिए जीएसटी में छूट दी जाए ताकि वहां की इंडस्ट्री ग्रो कर सके।

SHRI P. V. MIDHUN REDDY (RAJAMPET): Thank you, Sir, for letting me speak on this Union Budget.

Sir, the hon. Finance Minister's decision to give income tax Incentives up to

Rs. 12 lakh is a welcome move. Though there is a reduction of Rs. 1 lakh crore of tax revenues, I think it will have a ripple effect on the economy, and it will boost the economy.

Sir, I would like to recall that the budgeted Capex for 2024-25 is Rs. 11,11,111 crore. But if you see the Revised Estimate, it is Rs. 10,18,249 crore which is a reduction of Rs. 92,000 crore. And, even this year, in spite of a big Budget which has been announced, the Capex budgeted for this year is Rs. 11,21,090 crore, which is only 0.89 per cent marginal increase than the previous year. If you see last year, the non-tax revenues basically depended on the revenues from the RBI, and it was Rs. 2,10,784 crore, which is very unlikely to happen this year. Also, whatever the Government has planned to raise through disinvestment, they have achieved only 30 per cent of the target. So, this year, it is going to be very tough to keep up the Capex. We urge the Government to, at least, borrow more and see that the Capex is not reduced.

Sir, if you see the Jal Jeevan Mission, the previous budgeted expenses were Rs. 70,692 crore. But if you see the ground reality, only Rs. 22,694 crore is the Revised Estimate. So, there is a reduction of Rs. 47,000 crore.

In Andhra Pradesh, they are planning to call tenders to the tune of Rs. 50,000 crore to 60,000 crore throughout the country. They are taking up Jal Jeevan Mission ambitiously. But if only Rs. 26,000 crore is being spent, how long will it take for the scheme to be implemented? It is going to take more than 10 years, which is not in our right interest. We want the Government to spend whatever is budgeted, and it can even increase the allocation for Jal Jeevan Mission.

Sir, there is another important issue in our State I would like to talk about. During the Question Hour, the Finance Minister, in one of her replies, spoke about Sahara. She said that they collected funds against the RBI norms. She also said that there are a lot of beneficiaries or depositors who have been unidentified, and who have diverted the money. They have taken action against that. I totally agree with her decision. I want to know why Margadarsi is let off. ... (*Interruptions*) They have collected the deposits worth Rs. 2,600 crore. They have diverted that which is against the RBI norms. The RBI has filed an affidavit saying that it is completely against what they have collected. They have collected in cash, and the Income Tax Department has slapped a notice of Rs. 1,000 crore. They went to the court and got a stay.

Sir, this is one of the biggest scams. Law should be the same for everybody. Just because they have a Media House, they should not be let off for scamming the people. ... (*Interruptions*)

Sir, I have raised this issue every day.(*Interruptions*) Every day, they are writing news about me.(*Interruptions*) I am not going to yield; I am not going to budge and I really do not care what they write. We are going to take this issue in a big way.(*Interruptions*) We will fight it out, and we will see that justice is done. There are lakhs of depositors who have been duped in this. This is not a proper thing. We ask the Government to keep their word. Where is the ED? Where is the Serious Fraud Investigation Office? What is happening to them when such a big fraud has happened?

I will just tell one thing to all the hon. Members who are present in this House.

Just do google Margadarsi and its promoter's name. You will find the person sitting in a real golden chair and you have the Ministers prostrating in front of him.(Interruptions) This is how a scamster is projected in the Government. We need serious action.(Interruptions) It is the public money that they have duped.(Interruptions) They are doing all this. We want the Government to take serious action on this.

HON. CHAIRPERSON: Shri Lavu Srikrishna ji, please take your seat.

....(Interruptions)

HON. CHAIRPERSON: Shri P. V. Midhun Reddy ji, please address the Chair.

....(Interruptions)

SHRI P. V. MIDHUN REDDY: Sir, there is one more peculiar issue. I want my friends to respond to this also.(Interruptions) My very good friends from TDP are asking me to raise this issue.(Interruptions)

Sir, the Government has announced 75,000 medical seats for the next five years in the Budget. There is one peculiar thing which has happened to Andhra Pradesh. Our Health Minister wrote to the Medical Commission saying that they do not want the medical seats allotted, and asked them to take these seats back. What is this? On the one hand, the Government is announcing that we are going to give 75,000 medical seats, and on the other hand, they are asking the Medical Commission to take back the seats. This is not fair at all.(Interruptions)

Sir, during COVID-19, we did not have proper medical facilities, and our people who were going to the other States for treatment, were stopped at the check posts.(Interruptions) Our former Chief Minister, Jaganmohan Reddy established

17 medical colleges.(Interruptions) Everything has been stalled now.(Interruptions) Sir, the Governments can change but not the policies. It should not affect the poor people. A lot of people in my constituency are coming to me. They are going to Ukraine; they are going to Philippines. They are selling their properties to send their children for medical education. On the one side, 17 medical colleges, which were under construction, have been stopped and, on the other side, the people are suffering. This is not at all a good thing.(Interruptions)

They speak about PPP. But where is it? The priorities of the Central Government are healthcare and education. This Government is neglecting this in a big way.(Interruptions) I urge this to the hon. Finance Minister. If they are not able to handle it, at least the Finance Minister should step in and make sure that funds are provided for these medical colleges. They should not stop it because somebody else has started it.(Interruptions)

Sir, I respect ... *. I have a request to make. Her heart is in TDP but physically she is in BJP. Till now, people were shouting at Modi ji. But She did not respond. I am talking about Chandrababu Naidu. She is responding to it. Please make her sit in TDP.(Interruptions)

HON. CHAIRPERSON: I think you should not mention the name.

....(Interruptions)

SHRI P. V. MIDHUN REDDY: Sir, I want to ask one thing from the Government about Polavaram project. It is a very important issue. Who has asked for reduction

* Not recorded.

of the capacity of Polavaram? They have mentioned that the capacity of Polavaram is going to be reduced, and the water level is going to be 41.15 meters, which means that the capacity of Polavaram is going to be reduced by more than half. They have pegged the expenditure at Rs.30,000 plus crore. They are going to release only Rs.5,000 crore this year and Rs.5,000 crore next year. Does that mean that for the national project, which is costing Rs.60,000 crore, you are going to give only Rs.30,000 crore? What is going to happen to the other Rs.30,000 crore?

16.08 hrs

(Shri A. Raja *in the Chair*)

On the one hand, they are celebrating for the loan of Rs.15,000 crore which has been given for Amaravati and, on the other hand, they are losing the grant. I am asking my friends from TDP, instead of shouting at me, go and shout at the Government officers, and make sure that money should come.(*Interruptions*) If you have the guts, go and do it. We are ready to come with the TDP in the interests of the State.(*Interruptions*)

Sir, a railway zone has been given to us after 10 years. It has been mentioned in the Andhra Pradesh Reorganization Act. After 10 years, we have got it. There also, the Waltair Division has been split into two, and we are not getting it completely. This is total injustice to Andhra Pradesh. We demand that the complete Waltair Division should be part of the railway zone given to us.

Sir, through you, I want to ask one thing straightaway from the hon. Finance Minister. Are you going to privatize the Vishakhapatnam Steel Plant? We oppose the privatisation of steel plant. We want a complete statement in this regard.

Finally, I want to say one thing. Our current Chief Minister proudly says that

we have 16 MPs and because of us only this Government is there in Delhi. They are only 12 in Bihar, they are getting more. Here, we are losing money for Polavaram. Here, we are not getting the Waltair Division. Most of the things in the Andhra Pradesh Reorganisation Act are not happening. We want answers, we want action, and we demand the Government not to do injustice to Andhra Pradesh.

Thank you very much, Sir. ... (*Interruptions*)

SHRIMATI DAGGUBATI PURANDESWARI (RAJAHMUNDRY): Sir, he has taken my name. I want to respond. ... (*Interruptions*)

HON. CHAIRPERSON: Your time will come from your Party.

... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, you are a senior Member. If you want to react to each and every Member from the Opposition Benches, we cannot conduct the House.

... (*Interruptions*)

HON. CHAIRPERSON: Whatever allegation is made by him, it can be countered by the other Members from your alliance.

... (*Interruptions*)

HON. CHAIRPERSON: I will look into it.

... (*Interruptions*)

HON. CHAIRPERSON: If there is anything unparliamentary, you can tell me.

... (*Interruptions*)

HON. CHAIRPERSON: I will correct it.

... (*Interruptions*)

श्रीमती शांभवी (समस्तीपुर) : सभापति महोदय, मैं लोक जन शक्ति पार्टी की तरफ से इस आम बजट के समर्थन में अपनी पार्टी का पक्ष रखने के लिए खड़ी हुई हूँ। मैं यशस्वी प्रधानमंत्री, श्री नरेंद्र मोदी जी और माननीय वित्त मंत्री श्री निर्मला सीतारमण जी को बधाई दूंगी, जिन्होंने सफलतापूर्वक अपना आठवां बजट इस सदन में पेश किया है। मैं पूरे बिहार की ओर से उनका आभार व्यक्त करूंगी। मैं माननीय वित्त मंत्री जी का आभार व्यक्त करूंगी कि जब वह बजट को इस सदन में प्रस्तुत कर रही थीं, तब उन्होंने बिहार की बेटी पद्मश्री दुलारी देवी द्वारा जो उनको मिथिला पेंटिंग की साड़ी भेट की गई थी, उसे पहनकर वह बजट भाषण दिया था। इससे बिहार का गौरव, बिहार का सम्मान बरकरार है। वर्ष 2047 तक विकसित भारत के निर्माण में यह बजट एक अहम भूमिका निभाएगा और सिर्फ भारत को विकसित बनाने में ही नहीं, बल्कि बिहार को भी विकसित बनाने में और बिहार के विकास को एक नई गति प्रदान करने में यह बजट एक बहुत महत्वपूर्ण भूमिका में रहेगा। कहीं हमने पढ़ा था कि 'बी' इन द बजट स्टैंड्स फॉर बिहार और यह बात सत्य है कि आज बजट का 'बी' बिहार के लिए है, क्योंकि जब विपक्ष की सरकार थी तो 'बीमारू' का 'बी' बिहार के लिए होता था। हम वह लंबा सफर तय करके आज एनडीए सरकार की वजह से यहां पर खड़े हैं। पूरे विश्व को शून्य देने वाले आर्यभट्ट, जिन्होंने पूरे विश्व को शून्य दिया था, उनका जन्म बिहार में हुआ था और यह वही शून्य है जो दिल्ली विधानसभा चुनाव में कांग्रेस पार्टी को आई थी। अगर आज बिहार को दो शून्य अधिक मिल रहे हैं, तो विपक्ष को इतनी तकलीफ क्यों हो रही है? जो सरकार बिहार में विकास लायी है, उसके लिए बिहार हमेशा उनका आभारी रहेगा।

सर, मैं उस बिहार की बेटी हूँ, जो इस देश की रीढ़ की हड्डी है। चाहे वे आपके कॉरपोरेट सेक्टर्स हों, चाहे वे आपके सॉफ्टवेयर आईटी हों, चाहे वे आपके इंफ्रास्ट्रक्चर को खड़ा करने वाले मजदूर हों, या वे आपके घर के सहयोगी हाथ हों, हर घर में एक बिहारी है, आपके घर को घर बनाने वाला आदमी बिहारी है। अब बिहार का उत्थान अडिग है। अब बिहार के विकास में कोई भी बाधा नहीं आएगी।

सर, रीजनल फेवरेटीज्म की बात की जाती है। वर्ष 2004 में डीएमके पार्टी के समर्थन के लिए तमिल को क्लासिकल लैंग्वेज घोषित कर दिया गया था और उसके लिए एक यूनिवर्सिटी की स्थापना

भी की गई थी, तब बिहारवासियों और बिहारियों को कोई दिक्कत नहीं थी, पर आज जब बिहार को ज्यादा मिल रहा है तो विपक्ष को इतनी तकलीफ क्यों हो रही है? बिहार में आज जीडीपी का मतलब है - ग्रॉस डॉमेस्टिक प्रोडक्ट। लेकिन जब विपक्ष की सरकार थी, तो बिहार में जीडीपी का मतलब था - गुंडागर्दी, डकैती और पॉवर्टी। हम बिहार में जमीनी स्तर पर काम करते हैं, लेकिन इन लोगों ने बिहार में हड़पने के लिए काम किया है। हम दोनों में बस यही अंतर है।

वे हमें संविधान विरोधी कहते हैं और नेता प्रतिपक्ष भी जब महामहिम राष्ट्रपति जी के अभिभाषण के धन्यवाद प्रस्ताव पर बोल रहे थे तो जितनी बार उन्होंने भारत का नाम नहीं लिया था उससे ज्यादा वह चीन के बारे में बात कर रहे थे। इनका यह ट्रेडिशन रहा है कि चाइना के मॉडल से बहुत प्रभावित रहते हैं। नेशनल एडवाइजरी काउंसिल भी चाइना से प्रेरणा लेकर ही स्थापित की गई थी। हम राहुल गांधी जी को बस यही कहना चाहते हैं, राहुल गांधी जी, ज्यादा चीनी देश और सेहत दोनों के लिए हानिकारक है। इंडिया एलाइंस को देखें तो एक गाना याद आता है- 'देख जमाने की यारी, बिछड़े सभी बारी-बारी।' Bihar election will be the last nail in INDI Alliance's coffin. इसके बाद इंडी एलाइंस वैसे ही इस धरती से ऐस विलुप्त हो जाएगा जैसे किसी समय में डायनासोर हुए थे।

महोदय, अगर हम बजट की बात करें, माननीय वित्त मंत्री जी ने 50 लाख करोड़ रुपये का बजट दिया है, जिसमें 11 लाख 21 हजार करोड़ रुपये कैपिटल एक्सपेंडिचर है, जो कि हमारे देश के निर्माण में एक अहम भूमिका निभाएगा। माननीय वित्त मंत्री जी ने अपने भाषण की शुरुआत सरकार के एफर्ट्स को रेखांकित करते हुए कहा था कि इस बजट का फोकस फोकस्ड ग्रोथ पर है, इन्कलूसिव डेवलपमेंट पर है, प्राइवेट सैक्टर इन्वेस्टमेंट पर है और एन्हांसिंग स्पेंडिंग पावर ऑफ इंडियाज़ राइजिंग मिडल क्लास पर है। यह बजट एक गाइडिंग फोर्स के रूप में अपने आपको स्थापित करेगा। यह इस बजट का ही परिणाम है कि इतनी ग्लोबल अनसर्टेनिटीज़ के बावजूद भी हमारा देश एक फास्टेस्ट ग्रोइंग इकोनामी है। ... (व्यवधान) Sir, I am the only speaker from my Party. मुझे अपनी बात पूरी करने के लिए पर्याप्त समय मिलना चाहिए। ... (व्यवधान)

No nation can prosper without respecting its farmers. किसान हमारे अन्नदाता हैं,

अन्नपूर्णा देवी का साक्षात् स्वरूप किसान हैं। ऐसी बहुत योजनाएं हैं जो आत्मनिर्भर विचारधारा से प्रेरित होकर किसानों को सशक्त करने के लिए बनाई गई हैं। प्रधानमंत्री धन धान्य कृषि योजना में 100 जिले, जिनमें कम उत्पाद होता है, वहां लगभग 150 करोड़ किसानों को फायदा मिलेगा। फसल विविधिकरण हो, सिंचाई हो या ऋण उपलब्ध करवाना हो, इस योजना के तहत किसानों को सशक्त किया जाएगा।

रूरल प्रॉसपेरिटी एंड रिसीलिएंस प्रोग्राम के तहत ग्रामीण क्षेत्रों को मजबूत किया जाएगा। इनका आर्थिक रूप से सशक्तिकरण होगा। ... (व्यवधान) Sir, I am the only speaker from my Party. I have enough time, and I know it. मिशन फॉर आत्मनिर्भरता एंड पल्सेस के तहत तूअर, उड़द, मसूर दाल जैसे उत्पादनों को पूरा किया जाएगा।

सभापति जी, आप मुझे बोलने के लिए कम समय दे रहे हैं, इसलिए मैं फोकस पर आती हूं। सरकार ने दलितों ने उत्थान के लिए सरकार ने क्या काम किए हैं। पद्मश्री आचार्य किशोर कुणाल ने अपनी किताब 'दलित देवो भव' में लिखा था -

“जिस दिन समता की आधारशिला पर बनेगा सुदृढ़, वृतांत,
धन्य होगा यह देश और संगठन हमारा होगा अत्यंत महान,
जब भारत के भाल पर सुशोभित होगी जाति समता की पताका,
तब मिटेगी देश की दारुम दुखों की राका।”

HON. CHAIRPERSON: Please wind up.

SHRIMATI SHAMBHAVI : Sir, let me complete. इसी को आधारशिला बनाते हुए दलितों के लिए बहुत काम हुआ है। मैं इसके कुछ आंकड़े पेश करना चाहता हूं। जो महिलाएं अनुसूचित जाति और जनजाति से आती हैं, पांच लाख पहली बार ऐसे एन्टरप्रियोनर्स होंगी जिन्हें पांच साल में दो करोड़ रुपये राशि दी जाएगी। दलित बच्चे, जो पढ़ाई कर रहे हैं, उनके लिए पोस्ट और मैट्रिक स्कॉलरशिप प्रोग्राम है। ... (व्यवधान)

HON. CHAIRPERSON: Please conclude now.

... (Interruptions)

SHRIMATI SHAMBHAVI: Sir, give me five minutes. Please let me complete. ...

(Interruptions)

HON. CHAIRPERSON: It is not possible.

... (Interruptions)

HON. CHAIRPERSON: Madam, 10 Parties together have been allotted only 17 minutes. Then how can you take seven minutes?

... (Interruptions)

श्रीमती शांभवी : पोस्ट मैट्रिक स्कॉलरशिप स्कीम के तहत वर्ष 2024 में लगभग साढ़े चार लाख एससी छात्रों को पांच करोड़ रुपये छात्रवृत्ति वितरित की गई और प्री मैट्रिक स्कॉलरशिप स्कीम के तहत 18 लाख छात्रों को 437 करोड़ रुपये दिए गए। बिहार में जातियों को लगातार राजनैतिक लाभ के लिए इस्तेमाल किया गया था, जब विपक्ष की सरकार थी। माननीय इंदिरा गांधी जी बेलछी गांव हाथी पर चढ़कर गई थीं, उसके बाद भी उन्होंने सिर्फ उनके लाभ के लिए दलितों को प्रताड़ित किया। लालू यादव जी आज समाजवाद पर बहुत लंबे भाषण देते हैं लेकिन यह बात सत्य है कि अगर सबसे ज्यादा दलितों को प्रताड़ित किया गया था तो उन्हीं के शासनकाल में किया गया था।

हम अपने राष्ट्रीय अध्यक्ष श्री चिराग पासवान जी का आभार व्यक्त करते हैं, जिनके प्रयासों की वजह से आज 'निफटेम' जैसे इंस्टीट्यूट्स बिहार में आ रहे हैं और आने वाले समय में बिहार ईस्टर्न हब में फूड प्रोसेसिंग का एक नोड बनेगा। आईआईटी पटना को विस्तृत किया जाएगा।... (व्यवधान)

HON. CHAIRPERSON: Please conclude now.

... (Interruptions)

श्रीमती शांभवी: महोदय, मैं चार पंक्तियां पढ़कर अपनी वाणी को विराम दूंगी। बिहार के गौरव को और बिहार का जो इतिहास रहा है, उसको बार-बार इस सदन में उछाला जाता है। बिहार के खिलाफ कई सारी बातें विपक्ष कहता है। मैं पांच पंक्तियां पढ़ूंगी—

“चाणक्य सा ज्ञानी हूं मैं,

जनक सा स्वाभिमानी हूँ मैं,
मांझी सा जिद्दी हूँ मैं,
बोधगया में सिद्धि हूँ मैं,
आर्यभट्ट सा गणितज्ञ हूँ मैं,
डॉ. राजेंद्र प्रसाद सा राजनीतिज्ञ हूँ मैं,
अशोक स्तंभ के शेर की दहाड़ हूँ मैं,
अविचल अडिग बिहार हूँ मैं,
मिथिला की मिठास हूँ मैं,
वैशाली का इतिहास हूँ मैं।” ... (व्यवधान)

सर, दो मिनट दीजिए। ... (व्यवधान)

HON. CHAIRPERSON: Nothing will go on record except for the speech of Shri Kalyan Banerjee.

... (Interruptions) ... *

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, our country is always beautiful, developed and developing itself in each year after Independence in terms of heritage, culture, education, archaeology, mentality and role model of religious unity.

India is widely considered as one of the best and oldest living civilizations with evidence of quality life and stable economy in the world dating back to at least 8000 BCE. Who will get the credit of this development and beauty each and every year? Who will get the credit? The people of the country will get the credit. It is due

* Not recorded.

to the contribution of the people of this country, India has developed. No single person can claim that because of him, India has developed. To see whether any budget in the past few years has fulfilled the expectation of the people, the immediate test is the stock market's response. Sensex and Nifty have maintained a flat benchmark in the stock market for the last 10 days and have not affected the market growth. Even real stocks, including RVNL, which would have been one of the biggest beneficiaries of the capex hike, have seen a significant decline of up to nine per cent following the Union Budget. This proves that the Budget for 2025-26 has neglected the challenge of the economy and the common demands of the people. It has not met the expectation of market participants leaving the common critical issues unresolved. With public debt at nearly 80 per cent of the GDP and interest payment consuming a quarter of Government revenue, this Budget is shocking and a fiscal betrayal to the people as well as strategic failure in driving economic growth. The Budget is anti-people and destructive for India's economy.

The Union Budget 2025-26 has failed to address several key economic challenges, including currency depreciation and declining markets. But it is a bold push towards the complete privatization of the economy. In 2014-15, the Government promoted a composite cap on foreign investment, raising it to 49 per cent, which has now been replaced by 100 per cent. The question is whether the entire population will be covered under insurance and medical insurance for availing treatment facilities at one-rupee premium cost or not. In 2019, the penetration of both life and non-life insurance in relation to GDP was 3.7 per cent, and it remains the same in 2024 due to absence of a people-friendly claim and

policy mechanism.

I have another crucial question regarding FDI in insurance and the Government's policy on LIC and other public sector insurance companies. How long will they keep publicity secured and avoid disinvestment process? The GST has not been reduced in the insurance sector, while 100 per cent foreign investment is not allowed in the insurance sector. Our Chief Minister, the Chief of the Trinamool Congress, Mamata Banerjee ji, has been opposing FDI in insurance since 2012, and she stood against increasing the foreign investment cap in insurance sector to 100 per cent. She expressed her concern over the plight of people's deposits in LIC and other public sector companies saying that the existence of such institutions might be at stake in future.

Our hon. Prime Minister always speaks about reform, perform, transform, but he seems to be acknowledging what his Government has failed to do. The Budget ignores the immediate challenges of growing unemployment, inflation and inequality. The labour share of GDP dropped from 49 per cent in 2017 to 45.2 per cent in 2023. In terms of the 2025-26 Budget and the 2019-20 Budget, we can see that in 2019-20, borrowing and other liabilities were 20 per cent; they are 24 per cent now. The non-tax revenue, which was nine per cent, remains the same; custom duty was four per cent, which remains the same; corporate tax was 21 per cent, which is reduced to 17 per cent; GST was 19 per cent, which is reduced to 18 per cent; central excise duty was eight per cent, which is reduced to five per cent now; income-tax was 16 per cent which is now 22 per cent; non-debt capital receipts were three per cent which are now reduced to one per cent. In 2019-20,

the interest payment was 18 per cent which is now 20 per cent; expenditure on centrally-sponsored scheme was nine per cent, which is now eight per cent. In 2019-20, the subsidies were eight per cent, which have gone down to six per cent. In 2019-20, the defence expenditure was nine per cent, which is eight per cent now; the expenditure on Finance Commission and transports was seven per cent, which is eight per cent now; other expenditure was eight per cent, which remains the same; expenditure on pension was five per cent which is reduced to four per cent; expenditure on the Centrally-sponsored schemes was 30 per cent, which is 16 per cent now. The data clearly shows that interest payment but not repayment of foreign loans, compromises with funding of Centrally-sponsored schemes, subsidies, pensions etc. The country's external debt has risen to Rs.60.82 lakh crore in 2025 compared to Rs.39.50 lakh crore in 2019.

A complete Budget in second term was addressed in 2019. Now they are delivering a complete budget in 2025. See how it has been reduced in their regime itself. Furthermore, loans and foreign borrowings are proposed to increase by two per cent, a move towards ridding with a huge debt. Before I go into other arena, I want to point out that in the recent past, I came to understand that the functioning of NCLTs and NCLATs are not in line with the objective of Code. The promoters are delaying the process directly or indirectly by making more litigations in the CIRP and liquidation proceedings. It is noticed that the NCLTs and NCLATs are not giving judgements in time. They are reserving the orders for months and months. I would like to know how many orders are reserved across India as on today, and for how many days, these orders are pending to be pronounced. What is the message the

NCLT judges are trying to convey by holding these orders?

Sir, by increasing the income limit for being taxed to Rs. 12 lakh, around one crore taxpayers, who were previously required to pay tax, will now pay none. The total expenditure as a proportion of the GDP is projected to decrease from the current 14.60 per cent to 14.20 per cent. Only 2.84 crore income tax payees will benefit from the income-tax exemption announced for next year. This is only 22 per cent of the total number of salaried workers in India and has no relevance to maximum working-class people of the country. Only 22 per cent of working class will get this benefit; rest of them will not get this benefit. The allocation to MGNREGA has been reduced to Rs.86,000 crore from Rs. 89,153 crore in 2023-24. A lesser allocation in MGNREGA and PM-Kisan scheme indicates stagnation. What will this budget do? The allocation for social service has been reduced by 16 per cent; housing funds have been cut by 4.38 per cent; and spending on social welfare and Scheduled Castes and Scheduled Tribes has been reduced by more than three per cent. Most importantly, the Budget allocation for food subsidies has been reduced by four per cent. There is nothing for youth, women and farmers in this Budget. Regarding social sector spending, the total net receipts for the Centre are estimated at Rs. 28.37 lakh crore while the total expenditure stands at Rs.50.65 lakh crore, signalling continued fiscal constraint as on December 31, 2024.

Sir, now I will speak about the Revised Estimates and the funds released. For Samagra Shiksha, fund estimated is Rs. 37,010 crore in 2024-25, released Rs. 17,605 crore. For AMRUT, the Revised Estimate was Rs. 6,000 crore, fund released was Rs. 4,158 crore. For Swachh Bharat Mission (Urban), fund estimated

is Rs. 2,159 crore, fund released is Rs. 1,346 crore. For Jal Jeevan Mission, it has been reduced to Rs. 21,871 crore.

With regard to the issue of unemployment, the economy requires 78.5 lakh new non-farm jobs every year, but there is no clear road map to achieve this. Sir, as reported by *The Economic Survey*, average monthly real earnings of self-employed men dropped from Rs. 9,454 and to Rs. 8,591 in 2023-24. If I read all the data, even in the agriculture field, everywhere, this is reducing.

Now, I will speak about child development. These are the three important areas which I will look into. Around 35.5 per cent of children under five years of age are stunted. The maternal mortality rate is 97 per one lakh live births.

Now, I will be talking about a very important issue which is appealing to my mind, that is the issue of women's empowerment. The empowerment of women depends upon economic and financial independence. If the economic and financial independence of women are not there, there cannot be any women's empowerment. What do we have to do? We have to take pathways to educate all the girl children of this country. Unless they are educated, women's empowerment will be an unsuccessful slogan. From my political, professional and personal experience, I can say that the women of the country are really in danger now. Today's result is not good. It is everywhere. The concept of marriage is almost gone. That bonding is not there. Everything is gone. Almost 70 per cent of women are divorced. They do not know how to maintain their livelihood. We have to do something for them. There should be an effort by everyone or rather, I will say to the girls and women of this country, through this House, to first stand up on their

own feet and then think about marriage later on. Marriage is one of the requirements of life. I can understand that, but education is a compulsory requirement. ... (*Interruptions*) I have only spoken for 10 minutes. Sir, it is required. We have to do it. We have to decide how we will do it. We have to do something for the women. We request you to kindly do it.

Tourism is a significant boost to the economy. The Budget has allocated funds for the development of top 50 tourist destinations in partnership with the State Governments through a 'Challenge Mode', which is a positive approach. However, after spending over Rs 2,500 crore on the 45-day long Maha Kumbh Mela at Prayagraj, the Government has not taken a visible action regarding the massive and unfortunate stampede on 29th January, 2025. There is no clarity on the post-mortem reports, the number of deaths, compensation for the affected families or the issuance of death certificates. Why has the Central Government not taken any action or initiated inquiries into the negligence of the local State Government? You have made it an internal issue. It is no longer a State issue. You have advertised it widely. Why has the Kumbh Mela been made an internal issue? Why should there not be an inquiry by the Central Government itself? Why? That should be done. One JPC should be constituted by the Parliament to look into the unfortunate incident that occurred at the Maha Kumbh Mela.

Now, I come to the issue. The hon. Finance Minister has given much benefit to Bihar. We do not have anything to say. We have no objection. Bihar needs it; Bihar should get it. But why have you neglected Bengal? That is our question. No scheme has been introduced for the development of Bengal. Systematically, the

Central financial benefits have been withdrawn from Bengal for one reason or the other without any foundation.

In this background, I want to say that Bengal Global Business Summit, 2025 was held last week under the leadership of our hon. Chief Minister. A number of countries, 40-plus, attended the Summit. Some of the countries are Bhutan, Germany, Japan, Kenya, Malaysia, Morocco, and the United Kingdom. There were 40 countries. There were 16 sectoral sessions on different subjects. There were six country sessions with Bhutan, Japan, Germany, Poland, Malaysia and the Netherlands. There was an exhibition at Biswa Bangla Mela Prangan. There were 215 stalls covering key sectors. Top exhibitions were from the Government of Jharkhand, ITC, RPSG Group, Titagarh Rail Systems, ONGC, Jupiter Wagons, Patton International, Ambuja Neotia Group, Kolkata Port Trust, Manipal Hospitals, JIS Group, etc. Coming to the investment and impact, the total investment proposal that has come during the last two days is Rs.4,40,595 crore. I am not naming one big industrialist; I am speaking about a very famous, recognised, gentleman industrialist. I am not taking his name. He has said that Bengal is the place where the industry will be developed. Today's industrial development of Bengal is because of Mamata. That he has said very categorically. We have seen it from his speech itself. I am not taking his name. He is not here. I am not supposed to take his name. Therefore, we have done so many things.

We are having a crunch. No financial sanction is given from the Central Government either in MGNREGA, or in Awas Yojana or in anything. Everything is being done from the fund of the State Government. That is being done by the hon.

Chief Minister Mamata Banerjee.

We can say that we do not mind if you ignore us. But for every ignorance of yours, people of Bengal will give answer every day. You will get the answer in 2026. Very nicely, you will get the answer in 2026 when the BJP will not get even 30 seats, will not get even an Opposition leader. I can assure you that if you neglect Bengal, people of Bengal will give you an answer. Now, journey will be done every day. The Prime Minister will go to Bengal. Then, Amit Shah will go. Then, Nirmala Sitharaman will go. Everybody will go to Bengal every day. But ultimately, they will not get even 30 seats. You ignore Bengal. The people of Bengal will give you an answer. BJP will get a big slap.

Thank you, Sir.

सुश्री इकरा चौधरी (कैराना) : सभापति महोदय, धन्यवाद ।

महोदय, आज मैं केन्द्रीय बजट 2025-26 पर अपनी बात रखने के लिए खड़ी हूँ । भारत के संविधान का आर्टिकल 38 भारत को वेलफेयर स्टेट के तौर पर पेश करता है और सरकार की जिम्मेदारी है कि बजट और उससे जुड़ी वेलफेयर स्कीम्स के जरिए इन आर्टिकल्स को हकीकत में लाया जाए । इसलिए केन्द्रीय बजट सिर्फ एक आंकड़ों की किताब नहीं, बल्कि सरकार की प्राथमिकता और वेलफेयर स्टेट के संविधान से जुड़ी वफादारी का आईना है । सरकार की जिम्मेदारी है कि इकोनॉमिक पॉलिसीज, जिनमें बजट भी शामिल है, ऐसी बनाई जाएं, जो गैर-बराबरी को कम कर सकें और सबसे ज्यादा गरीब वर्ग को सहारा दें । बजट वह लाइफ लाइन है, जिससे शिक्षा, स्वास्थ्य, पेयजल, सोशल सिक्योरिटी, एससी/एसटी, माइनोरिटीज, गरीबों की भलाई के लिए स्कीम्स चलाई जाती हैं । इस बजट को देखकर महसूस होता है कि यह भविष्य के निर्माण से ज्यादा हेडलाइन बटोरने का एक दस्तावेज है । इससे सबसे ज्यादा प्रभावित होने वाले वही लोग पीछे छूट रहे हैं, जिन्हें सरकार के सहारे की सबसे ज्यादा ज़रूरत थी । वो किसान जो बढ़ती लागत से परेशान हैं, वो नौजवान जो बेरोज़गारी का सामना कर रहे हैं, वो

औरतें जो निज़ामती रुकावटों से जूझ रही हैं और वो गरीब जो मंहगाई के बोझ तले दबे हुए हैं।

This Government is proudly marketing the income tax exemption of Rs. 12 lakh. But the question is this. How many Indians even earn that much to benefit from it? Only 2.2 per cent of the Indian population pays direct taxes, whereas no relief has been given with regard to indirect taxes, the burden of which falls on everyone especially the poor and weaker sections of the society. This clearly shows that this is not an inclusive Budget.

महोदय, GST की ऊँची दरों ने आम आदमी की कमर तोड़ दी है। जरूरत इस बात की है कि खाद्य सामग्री, दवा, स्कूल की किताबों और जरूरत की चीजों पर टैक्स कम किया जाए। पेट्रोल-डीजल पर टैक्स कम करने की कोई कोशिश नहीं हुई, जिसका सीधा असर हर नागरिक की जेब पर पड़ता है। आर्टिकल 41 कहता है कि सरकार को यह कोशिश करनी चाहिए कि वो अपनी इकॉनमिक हालात और रिसोर्सेज के हिसाब से लोगों को रोजगार दे। इस बजट ने बेरोजगारी दूर करने की दिशा में कोई ठोस उपाय नहीं किया है। नई नौकरियों की बात तो छोड़िए, जो पहले से थीं, वो भी खत्म हो रही हैं। स्किल डेवलपमेंट प्रोग्राम के नाम पर करोड़ों रुपये खर्च किए जा रहे हैं, मगर सवाल यह है कि ट्रेनिंग लेने के बाद कितने नौजवानों को नौकरी मिली? सरकार के पास इसका भी कोई आंकड़ा नहीं है। सरकारी विभागों में लाखों पद खाली पड़े हैं, मगर भर्ती करने का कोई प्लान नहीं है। आर्टिकल 45 - जिसके द्वारा सरकार की जिम्मेदारी है कि हर बच्चे को 6 साल की उम्र तक फ्री और जरूरी तालीम मिले ताकि उनका बुनियादी तालीमी डेवलपमेंट सही से हो सके, जिसको संसद ने शिक्षा का अधिकार अधिनियम बनाकर और भी मजबूती दी थी परंतु इसकी जमीनी हालात क्या है वो किसी से छुपी नहीं है। नगरीय क्षेत्रों में सरकारी स्कूलों में शिक्षक न होने की वजह से स्कूल बंद हो रहे हैं तथा दूरस्थ ग्रामीण क्षेत्र के स्कूलों में टीचर ही नहीं हैं। सरकार कह रही है कि डिजिटल इंडिया और AI से तालीम का इंतज़ाम होगा, मगर ज़रा ज़मीन पर देखिए। यूपी में सिर्फ 22% सरकारी स्कूलों में कंप्यूटर है। मेरे संसदीय क्षेत्र कैराना में कई सरकारी स्कूल शिक्षक न होने की वजह से बंद हो गए हैं। मदरसा एजुकेशन के बजट में 57% की

कटौती कर दी गई। क्या यह सबका साथ, सबका विकास है? इसी तरह हेल्थ सेक्टर की स्थिति है। अस्पताल तो हैं, मगर डॉक्टर नहीं हैं। आर्टिकल 47-अच्छी सेहत और ज़िंदगी के स्टैंडर्ड को बेहतर बनाने की आवश्यकता पर जोर देता है। राज्य की ज़िम्मेदारी है कि लोगों की सेहत और उनके Well-being को बेहतर करने के लिए जरूरी कदम उठाए, लेकिन हकीकत यह है कि इसका सिर्फ 2% ही आम जनता तक पहुँच पाता है।

महोदय, शामली जिले में 84 डॉक्टरों की पोस्ट स्वीकृत हैं, मगर सिर्फ 29 डॉक्टर काम कर रहे हैं। और गायनाकोलॉजिस्ट मात्र एक है। दवाइयों की कीमतें बढ़ती जा रही हैं, मगर गरीबों के लिए कोई राहत नहीं है। सरकार ने महिलाओं के लिए बजट बढ़ाने का दावा किया, मगर 81% बजट सिर्फ पोषण योजनाओं में डाल दिया गया। महिलाओं के रोजगार और सुरक्षा के लिए कोई ठोस योजना नहीं बनाई है। बेटों बचाओ, बेटों पढ़ाओ का बजट घटा दिया गया, जिससे साफ ज़ाहिर है कि यह सिर्फ नारेबाजी थी। किसानों की बर्दहाली हम सभी के सामने है। वर्ष 2016 में कहा गया था कि 2022 तक किसानों की आमदनी दोगुनी होगी, मगर 2025 आ गया और MSP पर कोई ठोस गारंटी नहीं दी गई। गन्ना किसानों का बकाया अब तक नहीं मिला है और तो और उत्तर प्रदेश में अभी तक गन्ना मूल्य भी तय नहीं किया गया है। डीएपी यूरिया और खाद की कमी से परेशान किसान आज भी सड़कों पर प्रदर्शन कर रहे हैं। मजदूरों के लिए सबसे बड़ी योजना मनरेगा थी। सरकार कहती है कि MGNREGA ग्रामीण भारत की रीढ़ है, मगर बजट में इस पर कोई बढ़ोतरी नहीं करना बहुत ही दुखद बात है। औसतन 44 दिन का ही रोजगार मिल रहा है, जबकि स्कीम 100 दिन की गारंटी की होती है।

महोदय, भारतीय रेलवे देश के लोगों की जीवन रेखा है और इसी से यहां के लोगो की आर्थिक एवं सामाजिक ज़िंदगी चल रही है। देश के हर हिस्से को रेल कनेक्टिविटी से जोड़ा जाना सरकार की कल्याणकारी नीति का हिस्सा है। मेरे संसदीय क्षेत्र कैराना की रेलवे से जुड़ी 2 मांगें बहुत समय से लंबित हैं। दिल्ली-शामली-सहारनपुर रेल लाइन के दोहरीकरण और पानीपत शामली मेरठ रेल लाइन का सर्वे अतिशीघ्र कराए जाने की बेहद पुरानी मांग को बजट में सम्मिलित किया जाए।

देश भर में बिजली की दरें बेहद असमान हैं। उत्तर प्रदेश में ये दरें बहुत ज्यादा हैं। देश भर में

एक समान बिजली दरें लागू करने का प्रावधान किया जाए। रिवैम्प योजना में हर घर तक बिजली पहुंचाने के लिए एल.टी. लाईन बनाने का प्रावधान भी जोड़ा जाए।

कृषि उपकरणों, खाद व डी.ए.पी. को जीएसटी से मुक्त किया जाए। किसानों की एम.एस.पी. की मांग को पूरा करने के साथ-साथ उत्तर प्रदेश के किसानों के गन्ना मूल्य का निर्धारण पिछले वर्ष से बढ़ा कर किया जाना बेहद जरूरी है।

जनपद शामली व मुजफ्फरनगर को एन.सी.आर. में शामिल तो कर दिया गया है, परन्तु वहां पर कोई विकास कार्य नहीं हुआ है तथा उसका कोई लाभ वहां नहीं मिला है। वहां के लोग प्रदूषण के बाध्यकारी नियमों से परेशान हैं, इसलिए दोनों जनपदों को एन.सी.आर. की सीमा से बाहर किया जाना चाहिए।

महोदय, मैं अपने संसदीय क्षेत्र की कुछ चीजें अपनी स्पीच में जोड़ना चाहती हूं। वहां पर एक ट्रॉमा सेन्टर और जिला अस्पताल के अपग्रेडेशन की भी मांग है।

HON. CHAIRPERSON: Please conclude.

... (Interruptions)

SUSHRI IQRA CHOUDHARY: Sir, I am just concluding.

शामली व सहारनपुर जनपद में एक-एक महिला डिग्री कॉलेज खोला जाए। कैराना में यमुना नदी के घाट पर सौन्दर्यीकरण का कार्य भी जोड़ा जाए। जनपद शामली में टेक्सटाइल पार्क की स्थापना की जाए।

महोदय, जो सांसद निधि है, जिसमें सांसदों को केवल 5 करोड़ रुपये दिए जाते हैं और उत्तर प्रदेश के एम.एल.ए. को भी 5 करोड़ रुपये दिए जाते हैं। हमारी मांग है कि सांसद निधि को बढ़ा कर 25 करोड़ रुपये किया जाए या फिर इसे सिरे से खारिज किया जाए।

HON. CHAIRPERSON: Thank you.

... (Interruptions)

SUSHRI IQRA CHOUDHARY: Sir, one more minute please.

HON. CHAIRPERSON: No, two more members are there in your Party who wants to speak.

SUSHRI IQRA CHOUDHARY: Sir, I am just concluding.

The Union Budget 2025-26 was an opportunity to address the pressing concerns of India's rising unemployment, soaring inflation, crumbling public services and deepening rural distress. Yet, instead of offering real solutions, the Government has focused on optics and half-measures. While tax relief for the middle class is welcome, it does nothing for the millions who earn too little to benefit from it. Education remains underfunded, rural employment stagnates, and farmers continue to struggle without meaningful support. The delays in conducting the Census and Caste Census further expose the Government's disregard for data-driven policymaking and social justice.

India needs a budget that prioritises its people, not just its economic headlines. A budget that invests in human capital strengthens social security and ensures dignity and stability for all. But what we have instead is another missed opportunity, one that fails the poor, the youth, the farmers, and the women of this country.

महोदय, बजट पर इस चर्चा में मैं अपने विरोध को दो पंक्तियों में आपके सामने रखना चाहूंगी -

बे-दम हुए बीमार, दवा क्यों नहीं देते,
तुम अच्छे मसीहा हो, शिफा क्यों नहीं देते,
मिट जायेगी मखलूक, तो इंसाफ़ करोगे,
मुंसिफ़ हो तो, अब हशर उठा क्यों नहीं देते ।

[محترمہ اقرا چودھری (کیرانہ): محترم چیرمین صاحب، شکریہ۔ آج میں کیندریہ بجٹ 2025-26 پر اپنی بات رکھنے کے لئے کھڑی ہوں۔ بھارت کے آئین کا آرٹیکل 38 بھارت کو ویلفئر اسٹیٹ کے طور پر پیش کرتا ہے اور سرکار کی ذمہ داری ہے کہ بجٹ اور اس سے جڑی ویلفئر اسکیمس کے ذریعہ ان آرٹیکلس کو حقیقت میں لایا جائے۔ اس لئے کیندریہ بجٹ صرف ایک آنکڑوں کی کتاب نہیں، بلکہ سرکار کی پرا تھمکتا اور ویلفئر اسٹیٹ کے آئین سے جڑی وفاداری کا آئینہ ہے۔ سرکار کی ذمہ داری ہے کہ ایکونومک پالیسی، جب میں بجٹ بھی شامل ہے، ایسی بنائی جائے، جو غیر برابری کو کم کر سکے اور سب سے زیادہ غریب طبقے کو سہارا دیں۔ بجٹ وہ لائف لائن ہے، جس سے تعلیم، سواستھیہ پینے کا پانی، سوشل سیکیورٹی، ایس۔سی۔، ایس۔ٹی۔، مائینوریٹیز غریبوں کی بھلائی کے لئے اسکیمس چلائی جاتی ہیں۔ اس بجٹ کو دیکھ کر محسوس ہوتا ہے کہ یہ بھوشیہ کے نرمان سے زیادہ ہیڈ لائن بٹورنے کا ایک دستاویز ہے۔ اس سے سب سے زیادہ پر ابھاوت ہونے والے وہی لوگ پچھے چھوٹ رہے ہیں، جنہیں سرکار کے سہارے کی سب سے زیادہ ضرورت تھی۔ وہ کسان جو بڑھتی لاگت سے پریشان ہیں، وہ نو جوان جو بے روزگاری کا سامنا کر رہے ہیں، وہ عورتیں جو نظامتی رکاوٹوں سے جو جھ رہی ہیں اور وہ غریب جو مہنگائی کے بوجھ تلے دبے ہوئے ہیں۔

جناب، جی۔ایس۔ٹی۔ کی اونچی دروں نے عام آدمی کی کمر توڑ دی ہے۔ ضرورت اس بات کی ہے کہ کھادیہ سامگری، دوا، اسکول کی کتابوں اور ضرورت کی چیزوں پر ٹیکس کم کیا جائے۔ پیٹرول ڈیزل پر ٹیکس کم کرنے کی کوئی کوشش نہیں ہوئی، جس کا سیدھا اثر ہر ناگرک کی جیب پر پڑتا ہے۔ آرٹیکل 41 کہتا ہے کہ سرکار کو یہ کوشش کرنی چاہیے کہ وہ اپنی ایکونومک حالات اور ریسورسز کے

حساب سے لوگوں کو روزگار دے۔ اس بجٹ نے بے روزگاری دور کرنے کی دشا میں کوئی ٹھوس قدم نہیں اٹھایا ہے۔ نئی نوکریوں کی بات تو چھوڑیے، جو پہلے سے تھی، وہ بھی ختم ہو رہی ہیں۔ اسکلڈ ڈیولپمینٹ پروگرام کے نام پر کروڑوں روپیے خرچ کئے جا رہے ہیں، مگر سوال یہ ہے کہ ٹریننگ لینے کے بعد کتنے نوجوانوں کو نوکری ملی؟ سرکار کے پاس اس کا بھی کوئی آنکڑا نہیں ہے۔ سرکاری وبھاگوں میں لاکھوں پد خالی پڑے ہیں، مگر بھرتی کرنے کا کوئی پلان نہیں ہے۔ آرٹیکل 45 جس کے ذریعہ سرکار کی ذمہ داری ہے کہ ہر بچے کو 6 سال کی عمر تک فری اور ضروری تعلیم ملے تاکہ ان کا بنیادی اور تعلیمی ڈیولپمینٹ سہی سے ہو سکے، جس کو سند نے شکشا کا ادھیکار ادھینیم بنا کر اور بھی مضبوطی دی تھی لیکن اس کی ذمینی حالت کیا ہے، وہ کسی سے چھپی نہیں ہے۔ شہری علاقوں میں سرکاری اسکولوں میں ٹیچر نہ ہونے کی وجہ سے اسکول بند ہو رہے ہیں، اور دورستہ گرامین شیتز کے اسکولوں میں ٹیچر ہی نہیں ہیں۔ سرکار کہہ رہی ہے کہ ڈیجیٹل انڈیا اور اے۔آئی۔ سے تعلیم کا انتظام ہوگا، مگر ذرا زمین پر دیکھیئے۔ یو۔پی۔ میں صرف 22 فیصد سرکاری اسکولوں میں کمپیوٹر ہے۔ میرے پارلیمانی حلقہ کیرانہ میں کئی سرکاری اسکول ٹیچر نہ ہونے کی وجہ سے بند ہو گئے ہیں۔ مدرسہ ایجوکیشن کے بجٹ میں 57 فیصد کی کٹوتی کر دی گئی۔ کیا یہ سب کا ساتھ، سب کا وکاس ہے؟ اسی طرح ہیلتھ سیکٹر کی استتھی ہے۔ اسپتال تو ہے، مگر ڈاکٹر نہیں ہے۔ آرٹیکل 47 اچھی صحت اور زندگی کے اسٹینڈرڈ کو بہتر بنانے کی آوشیکتا پر زور دیتا ہے۔ راجیہ کی ذمہ داری ہے کہ لوگوں کی صحت اور ان کے ویل بینگ کو بہتر کرنے کے لئے ضروری قدم اٹھائے۔ لیکن حقیقت یہ ہے کہ اس کا صرف 2 فیصد ہی عام جنتا تک پہنچ پاتا ہے۔

جناب، شاملی ضلع میں 84 ڈاکٹروں کی پوسٹ سویکرت ہے، مگر صرف 29 ڈاکٹر کام کر رہے ہیں۔ اور گائینوکالجسٹ صرف 1 ہے۔ دوائیوں کی قیمتیں بڑھتی جا رہی ہیں، مگر غریبوں کے لئے کوئی راحت نہیں ہے۔ سرکار نے خواتین کے لئے بجٹ بڑھانے کا دعوا کیا، مگر 81 فیصد بجٹ صرف پوشن یوجناؤں میں ڈال دیا گیا۔ خواتین کے روزگار اور سُرکشا کے لئے کوئی ٹھوس یوجنا نہیں بنائی ہے۔ بیٹی بچاؤں، بیٹی پڑھاؤں کا بجٹ گھٹا دیا گیا، جس سے صاف ظاہر ہے کہ یہ صرف نارے بازی تھی۔ کسانوں کی بد حالی ہم سبھی کے سامنے ہے۔ سال 2016 میں کہا گیا تھا کہ 2022 تک کسانوں کی آمدنی دوگنی ہوگی، مگر 2025 آگیا اور ایم۔ایس۔پی۔ پر کوئی ٹھوس گارنٹی نہیں دی گئی۔ گنا کسانوں کا بقیہ اب تک نہیں ملا ہے اور تو اور اتر پردیش میں ابھی تک گنا ملیہ بھی طے نہیں کیا گیا ہے۔ ڈی۔اے۔پی۔ یوریا اور کھاد کی کمی سے پریشان کسان آج بھی سڑکوں پر پردرشن کر رہے ہیں۔ مزدوروں کے لئے سب سے بڑی یوجنا منریگا تھی۔ سرکار کہتی ہے کہ منریگا گرامین بھارت کی ریڑھ ہے، مگر بجٹ میں اس پر کوئی بڑھوتری نہیں کرنا بہت ہی دکھ کی بات ہے۔ اوسطاً 44 دن کا ہی روزگار مل رہا ہے، جبکہ اسکیم 100 دن گارنٹی کی ہوتی ہے۔

مہودئے، بھارتیہ ریلوے دیش کے لوگوں کی جیون ریکھا ہے اور اسی سے یہاں کے لوگوں کی آرتھک اور سماجک زندگی چل رہی ہے۔ دیش کے ہر حصے کو ریل کنیکٹیوٹی سے جوڑا جانا سرکار کی کلیان کاری نیتی کا حصہ ہے۔ میرے پارلیمانی حلقہ کیرانہ کی ریلوے سے جڑی دو مانگیں بہت وقت سے پینڈنگ ہیں۔ دہلی شاملی سہارنپور ریل لائن کے دوہری کرن اور پانی پات شاملی میرٹھ ریل لائن کا سروے بہت جلد کرائے جانے کی بے حد پرانی مانگ کو بجٹ میں شامل کیا

جائے۔

دیش بھر میں بجلی کی دریں بے حد اسمان ہیں۔ اتر پردیش میں یہ دریں بہت زیادہ ہیں۔ دیس بھر میں ایک جیسی بجلی کی دریں لاگوں کرنے کا پراؤدھان کیا جائے۔ ریویمپ یوجنا میں ہر گھر تک بجلی پہنچانے کے لئے ایل۔ٹی۔ لائن بنانے کا پراؤدھان بھی جوڑا جائے۔

کرشی آپرکرنوں، کھاد، و ڈی۔اے۔پی۔ کو جی۔ایس۔ٹی۔ سے مُکت کیا جائے۔ کسانوں کی ایم۔ایس۔پی۔ کی مانگ کو پورا کرنے کے ساتھ ساتھ اتر پردیش کے کسانوں کے گنا مُلیہ کا بردھارن پچھلے سال سے بڑھا کر کیا جانا بے حد ضروری ہے۔

ضلع شاملی اور مظفر نگر کو این۔سی۔آر۔ میں شامل تو کر دیا گیا ہے، لیکن وہاں پر کوئی وکاس کا کام نہیں ہوا ہے اور اس کا کوئی فائدہ وہاں پر نہیں ملا ہے۔ وہاں کے لوگ آلودی کے بادھیہ کاری نیموں سے پریشان ہیں، اس لئے دونوں ضلعوں کو این۔سی۔آر۔ کی سیما سے باہر کیا جانا چاہیے۔

جناب، میں اپنے پارلیمانی حلقہ کی کچھ باتیں اپنی اسپیک میں جوڑنا چاہتی ہوں۔ وہاں پر ایک ٹروما سینٹر اور ضلع اسپتال کے اپگریڈیشن کی بھی مانگ ہے۔ شاملی اور سہارنپور ضلعوں میں ایک ایک مہیلا ڈگری کالج کھولا جائے۔ کیرانہ میں جمنا ندی کے گھاٹ پر سوندریہ کرن کا کام بھی جوڑا جائے۔ ضلع شاملی میں ٹیکسٹائل پارک کی استھاپنا کی جائے۔

جناب، جو سانسد ندھی ہے، جس میں سانسدوں کو صرف 5 کروڑ روپے دئے جاتے ہیں، اور اتر پردیش کے ایم۔ایل۔اے۔ کو بھی 5 کروڑ روپے دئے جاتے ہیں۔ ہماری مانگ ہے کہ سانسد ندھی کو کو بڑھا کر 25 کروڑ روپے کیا جائے یا پھر اسے سرے سے خارج کیا جائے۔

جناب، بجٹ پر اس چرچا میں، میں اپنے ورودھ کو دو لائنوں میں آپ کے سامنے رکھنا چاہوں گی۔

بے دم ہوئے بیمار، دوا کیوں نہیں لیتے
 تم اچھے مسیہا ہو، شفا کیوں نہیں دیتے
 مٹ جائیگی مخلوق، تو انصاف کرو گے
 منصف ہو تو اب حشر اُٹھا کیوں نہیں دیتے]

***SHRI SUBBARAYAN K. (TIRUPPUR):** Madam Chairperson, Vanakkam. This Budget is not aimed for the welfare of the people. Rather it is a Budget keeping in mind the interests of corporate companies. Labourers and the farmers, who are wealth creators of this country, are very much ignored in this Budget. At the same time, there is paucity of time to speak here in detail. I cannot explain in detail within one or two minutes of the allotted time. If we want to speak in detail there should be many number of sittings for Parliament in one year. Parliament which had 135 sittings per year now sits only for 55 days per year. This is like crucifying our democracy. You should stop doing this but provide more opportunities to the Opposition parties. I wish to state that only then we can explain in detail in this august House.

Tamil Nadu has no objection to the fact that Bihar has been given many concessions in this Budget. But the question is why Tamil Nadu is targeted to be ignored. Finance Minister should clarify why Tamil Nadu is being ignored. Particularly the Opposition ruled States are completely ignored by this Union

* English translation of the speech originally delivered in Tamil.

Government. You target these States and destroy them. The victory which you got in Delhi Elections is not permanent. This victory is of temporary nature. Division in the Opposition has led to your victory. You might have engaged in some irregularities. I wish to state that this victory of yours will not remain forever.

There is a mention of Tirukkural in Budget. But there is no justice or law in this Budget. Similarly what will you do to increase employment in rural areas? You should have strengthened the Mahatma Gandhi National Rural Employment Guarantee Scheme brought by the UPA Government. You should have increased the wages given to the labourers under this Scheme. But you have reduced the allocation from Rs. 89000 Crore to Rs 86000 Crore. You somehow want to scrap this Scheme rather you are not concerned in providing regular employment to rural people. During the last 10 years, after you came to power, how much benefits and tax concessions were given to corporate companies? How did you waive off the loans given to those corporate companies? How much the corporate tax has been reduced? What was the loss to our government exchequer due to this? I want all these facts should be released in the form of a 'White Paper' by this Union Government. Only then it would be known for whom this Government is in power. Similarly the Public Sectors Undertakings are mismanaged by you. You always blame Pandit Jawaharlal Nehru. He left with us the PSUs as the wealth of the people. These PSUs are the wealth of the general public. Where did you get this power to disinvest all these PSUs? How can you act against the welfare of this people? Have you got the permission from the people? Therefore you do not show concern on anything. You see the insurance sector. Now 100 per cent FDI is

allowed in Insurance sector. Government has shed away all its responsibility from insurance sector. This is injustice for the people and the country. Similarly the rivers of South India. You have to link the rivers flowing in south India in order to make south India fertile. This is a long pending demand. Only when you link all the rivers of south India, entire south India would prosper. There won't be any drought and floods if the rivers are linked. This should be fulfilled.

What is the achievement of this Government of the Union? What is the value of one rupee against one US Dollar or One Russian Ruble or currencies of other countries? How much our rupee's value has gone down? If the value has gone down, who is responsible for that decline of Indian rupee? You are responsible for that decline. I want to say one last thing. Our labourers are getting very less wages. There is price rise on one side and inflation on other side affecting them. This price rise is just like ... * the wage of the poor and hardworking labour class of our society. This Government is taking away their hard earned money. This Government do not have any moral right to rule this country. This Budget is anti-people Budget; corporate-friendly Budget and FDI-friendly Budget. I, therefore on behalf of Communist Party of India, oppose this Budget. Thank you.

****SHRI NAVASKANI K. (RAMANATHAPURAM):** Madam Chairperson, Vanakkam. I thank you for allowing me to take part in the discussion on Budget for the year 2025-26. This Budget of the Union Government is ornamental wordplay

* Expunged as ordered by the Chair.

** English translation of the speech originally delivered in Tamil.

providing allocation on a partisan manner. Hon Finance Minister has not presented here the Budget of BJP here. She has presented the Budget of this country. They have given importance to the Election-bound States whereas negligence to the Opposition ruled States of the country. That is why this Budget is partial. As there is Assembly election due in Bihar, this Union Government has announced so many welfare Schemes for Bihar. But this Union Budget has not taken care of the long pending demands of Tamil Nadu with regard to its Highway projects, Railway projects, funds for Metro rail projects in Madurai and Coimbatore, funds for Madurai AIIMS, etc. You are large hearted for the States are ruled by you. You give very less or do not give anything to the Opposition-ruled States of the country. Whether is it justifiable? When you want to do politics, you will utilize Tamil Nadu. And if it is for fund allocation, you will ignore the State of Tamil Nadu. Whether the people of Tamil Nadu are visible to you only if elections are due? Whether Tamil Nadu is visible to you only when you want to engage in politics? Please do show concern towards people of Tamil Nadu not only in words but also in actions.

On the basis of National Educational policy you want to impose three language policy on us. As we showed dissent to follow the National Educational policy, you have threatened Tamil Nadu with dire consequences. You have taken away Rs 2151 Crore meant for the students of Tamil Nadu and ensured that amount is shared with other States, History will not forgive your actions which are disastrous as regards the development of students in Tamil Nadu. By refusing to release funds, you are trying to impose your National Educational Policy on us. Do you think that Tamil Nadu will be afraid of your threat? You ask your forefathers. They

have witnessed the intensity of the Anti-Hindi agitations held by us. Whoever comes as a threat to us, we will wipe them off from the History of Tamil Nadu. This Budget is an attempt to show cat and hide an elephant behind. That is showing little and hiding much. In the name of tax exemptions on one side, you have put the tax burden and price rise on the other hand. Only 2 Crore people may get tax rebate due to this announcement. Rather out of the total population of 140 Crore people, remaining 138 Crore people will not be benefitted as you have not controlled price rise. There is unprecedented unemployment problem. There is no alternative to control this issue.

There is no announcement for bringing down the petrol and diesel prices. Fertilizer subsidy, Gas Cylinder subsidy and other subsidies have been reduced. You have increase this burden on the common man and just for name sake you are announcing for tax relief. This is completely an eye wash. This is an attempt to disappoint our people by ignoring their needs.

MNREGA Scheme is a scheme which is meant for uplifting the rural masses of our country. This Scheme was brought by the Congress led Government in the past. This BJP Government which is in favour of corporate companies is making all attempts to slowly weaken this MGNREGA Scheme. The funds meant for this Scheme are reduced gradually every year. This is an attempt which will affect the livelihood of the people at the grass-root level. Rural people are showing objection for merger of rural areas, and even the town panchayats with the municipalities as they have a fear that MGNREGA would not be implemented in urban areas. This MNREGA Scheme is so much helpful for the up-liftment of their lives. It is

unacceptable as you reduce the funds meant for MGNREGA year after year. I urge that the funds for MNREGA should be increased besides increasing the daily wages for labourers under this Scheme.

The attitude of this BJP Government has worsened during the last 10 years of their rule. We can witness that the funds and Scholarships meant for Minority students have seen a drastic reduction over the years. An amount of Rs 6360 Crore was allocated in the previous Budget for the Pre-matric scholarship and Post-matric scholarships meant for students of scheduled castes, scheduled tribes and minorities. Out of which Rs 760 Crore remained unspent. Very less amount is allocated for the overseas scholarships meant for Indian students pursuing courses in foreign countries. Whereas the scholarships meant for research scholars have been scrapped or stopped. This Government has stopped the scholarships issued under Maulana Abul Kalam Azad Educational Foundation. This creates a doubt in our mind whether this Government does not want the minority students to pursue research. Why is this partiality? Why are you taking away the funds meant for the education of minority students? For the pre-matric scholarships for students belonging to minority communities, out of the allocated amount of Rs 326 Crore, only Rs 90 Crore was spent. Moreover this year only Rs 195 Crore has been allocated for this Scheme of Pre-matric scholarship. As regards Post-matric scholarship, during the previous financial year, Rs 1045 Crore was allocated and out of which a meagre amount of Rs 344 Crore was spent. Even this Post-matric scholarship scheme has seen a reduction in allocation. The allocation is just Rs 413 Crore this year.

This Government has been reducing the fund allocation meant for minority students time and again. This is aimed at attacking the minority students educationally and economically. Now it wants to bring the Waqf Amendment Bill, This Government has not brought any solution by finding ways to mitigate our sufferings due to the previous Acts which were managing Waqf properties. There were Schemes were used by us for managing and upgrading Waqf properties. Shahari Waqf Sampatti Vikas Yojana gave a loan upto 2 Crore for improving the Waqf properties. After I became the Chairman of Tamil Nadu Waqf Board, I started verifying the fact as to how many States were receiving financial assistance under this Scheme and the amount received by them. It was to my surprise that no loan has been provided under this Scheme to any of the States during last three years. These loans are to be issued after the approval of the State Waqf Council. So far, during last 3 years, State Waqf Councils were not at all set up and which has resulted in non-release of loans. This Government has not implemented any Scheme for the welfare and development of minorities in the country, We have been already facing difficulties in managing our Waqf properties and collecting rent from the rented-out properties. Instead of evicting the encroachers on Waqf properties, this Government now wants to acquire all the Waqf properties by means of this new Waqf Amendment Bill. It is evident from its action that this government wants to suppress the minorities educationally and economically.

17.00 hrs

Basic healthcare facilities have not been provided to the common man. Only a meagre amount of Rs 91,858 Crore was allocated to health care in the country.

The Central share has been gradually going down as regards the centrally sponsored schemes of the government. The financial burden of the States is on the rise. For name sake it is the Central Government's Scheme and mostly the State Government has to bear the cost. Prime Minister Housing Scheme is claimed to be an achievement of the ruling BJP Government. Even our President's Address has mentioned about construction of 3 Crore houses in India under this Scheme. They are just getting advertisement through this Scheme. During the last Budget, Rs 54,500 Crore was allocated for this Scheme. Out of which only Rs 32,400 Crore was spent and approximately Rs 22,100 Crore remained unspent. For one Unit under this Scheme Rs 1,11,000 will be borne by the Union Government and Rs 1,72,900 will be borne by the State Government. I must say only Rs 2,83,900 is allocated for constructing a house under PM Awas Yojana. It is very difficult to construct a house anywhere in India under this Scheme as the prices of Cement, Steel, Brick etc. have gone high. Whether our Prime Minister and Finance Minister are aware of this? In order to meet the price escalation, at least Rs 5 lakh should be allocated for construction of one Unit under this Scheme. Hon. Chief Minister of Tamil Nadu under the Kalaigiar Dream Home Scheme provides a financial assistance of Rs 5 lakh to construction of each house. Our Chief Minister of Tamil Nadu is a role model for others to emulate. I therefore urge that Rs 5 lakh should be allocated under PM Awas Yojana. Constructing 3 Crore houses by the Union Government seems to be a mere announcement. Rather this Government should reduce this number to 2 Crore house and increase the financial assistance for each house. You should stop behaving in a partisan manner. You should treat all the

States of the country equally. Leaving aside election based politics, I urge that this Government should really engage in constructive politics keeping in mind the importance of our future generation. Thank you for this opportunity.

श्री अमरिंदर सिंह राजा वारिंग (लुधियाना) : चेयरमैन साहब, आपने मुझे बजट पर बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। कोई समय होता था कि देश के वित्त मंत्री बजट पेश करते थे, तब उनका लाल रंग का एक ब्रीफकेस होता था। जब वह ब्रीफकेस लोक सभा में खुलता था तो देश के किसान, गरीब, मजदूर और छोटे व्यापारियों की जिंदगियाँ बदल दिया करता था। ऐसा बजट किसी जमाने में हमारे लीडर्स और सरकारें लेकर आती थीं। अब लोगों का यह मानना है कि आजकल केवल चंद उद्योगपति इस बजट को बनाने का काम करते हैं, जिनका नाम कभी-कभी राहुल गांधी लेते हैं। आजकल का बजट इलेक्शन सेंट्रिक रहता है। जहां इलेक्शन है, उसके बारे में थोड़ी-थोड़ी किसी की मदद करने की कोशिश करता है।

क्या यह सत्य नहीं है कि जब इस देश के अंदर डीमोनेटाइजेशन हुआ, नोटबंदी हुई, तब गवर्नर ऑफ रिजर्व बैंक को नहीं पता था कि आज इस देश में नोटबंदी होने जा रही है, देश के वित्त मंत्री को भी नहीं पता था? अचानक एक फैसला सुनाया जाता है। आजकल देश के प्रधान मंत्री जब बात करते हैं तो कैसे उनकी बात पर विश्वास कर लिया जाए? जब इतना बड़ा झूठ, जब उन्होंने कहा कि आज रात के बाद 500 और 1,000 के नोट बंद कर दिए जाएंगे। इससे इक्विलिटी आएगी, अमीर और गरीब का अंतर खत्म हो जाएगा। मुझे केवल 50 दिन चाहिए। 150 लोग मर गए, सवा दो लाख करोड़ रुपये डिमोनेटाइजेशन की वजह से इकोनॉमी को नुकसान हुआ। हम कैसे विश्वास करें कि आज का बजट लोगों की जिन्दगी बदलेगा?

आदरणीय चेयरमैन सर, हर व्यक्ति जीडीपी की बात करता है। सत्य तो यह है कि 90 परसेंट लोगों को जीडीपी के बारे में पता ही नहीं है कि जीडीपी क्या है। उनको अपने जीवन के बारे में पता है कि जो जीवन हम जी रहे हैं, इसमें फायदा क्या हुआ है। जीडीपी की ग्रोथ साढ़े छह परसेंट है। मैं किसी अर्थशास्त्री को सुन रहा था, एक काबिल व्यक्ति हैं। उन्होंने कहा कि देश में यदि सरकार न हो, अगर देश

में वित्त मंत्री न हो तब भी इस देश की जीडीपी तीन-चार परसेंट की ग्रोथ अपने-आप होगी। इस देश की मेहनतकश लोग, किसान, छोटा व्यापारी अपने आप इतनी मेहनत करता है कि ऑटोमेटिकली जीडीपी की ग्रोथ तीन-चार परसेंट रहता, फिर आपने क्या किया? केवल ढाई परसेंट की आप लोगों की उपलब्धि है।

मैं आज डॉक्टर मनमोहन सिंह जी को श्रद्धांजलि अर्पित करना चाहता हूं, उस सरदार के समय में साढ़े आठ परसेंट जीडीपी की एवरेज ग्रोथ रही थी। कभी-कभी जीडीपी दस परसेंट तक चली जाती थी। देश के अंदर एक बड़ा फ्रॉड सिबिल स्कोर का हो रहा है। महाराष्ट्र में एक लड़के की शादी सिबिल स्कोर की वजह से टूट गयी। इस देश के अंदर बिगेस्ट फ्रॉड हो रहा है।

बहुत सारे नेता कभी नेहरू जी की बात करते हैं, मैं देश के प्रधानमंत्री जी का सम्मान करता हूं। इस बार उन्होंने देश के पूर्व प्रधानमंत्री स्वर्गीय राजीव गांधी जी की भी बात की। उन्होंने कहा कि कुछ लोगों को आदत होती है, इक्कीसवीं सदी की बात करने की बार-बार कोशिश की, उन्होंने एक कार्टून का भी जिक्र किया। मैं प्रधानमंत्री जी का सम्मान करता हूं, लेकिन देश के प्रधानमंत्री से यह अपेक्षा नहीं रखता कि 35 साल पहले देश के पूर्व प्रधानमंत्री स्वर्गीय राजीव गांधी जी, जिन्होंने इस देश के लिए जान दी हो, उनके बारे में इस तरह का मजाक बनाया जाए, यह परंपरा अच्छी नहीं है।

आपको आज की बात करनी चाहिए, यूपीए सरकार की बात करो। आप डॉक्टर मनमोहन सिंह जी की बात करो। यहां बार-बार खाद के दाम भी गिनाए गए, स्टील के दाम भी गिनाए गए। मैं बताना चाहता हूं, जब डॉक्टर मनमोहन सिंह जी की सरकार थी, यूपीए-॥ के अंदर डीएपी खाद का एक बैग 450 रुपये का मिला करता था, आज 1400 रुपये में मिलता है। स्टील 2800 रुपये में मिला करता था, आज 7000 रुपये मिलता है। डीजल 51 रुपये लीटर होता था, आज 90 रुपये लीटर है, डॉलर 54 होता था लेकिन आज 87 रुपये है। कितने लोगों ने सिलेंडर गैस दोबारा रिफिल कराया, गैस सिलेंडर 300 रुपये का हुआ करता था, आज 1100 रुपये का गैस सिलेंडर है, मस्टर्ड ऑयल 70 रुपये लीटर हुआ करता था। आज गरीब व्यक्ति अपनी बेटी की शादी पर दस ग्राम सोना नहीं दे सकता। मनमोहन सिंह जी के समय में 22 हजार रुपये गोल्ड हुआ करता था, आज 81 हजार रुपये गोल्ड है। आप कहते

हैं कि जीडीपी की ग्रोथ साढ़े छह परसेंट है। आदरणीय प्रधानमंत्री जी ने कहा कि मैं तो किसान हूँ।

उन्होंने कहा कि एक प्रति एकड़ को 30 हजार रुपये का फायदा हुआ है। हमें तो फायदा कहीं नजर नहीं आया कि प्रति एकड़ किसान की आमदनी में 30 हजार रुपये का फायदा हुआ है। यदि किसी भी किसान का बच्चा ऐसा बताएगा, तो मैं संसद छोड़कर जा सकता हूँ। किसान ने क्या मांगा था? ... (व्यवधान) निशिकांत जी, एक मिनट, किसके लिए संघर्ष कर रहा है। किसान बॉर्डर पर बैठा है। डेढ़-दो सालों से बॉर्डर पर बैठा किसान एक मांग कर रहा है। किसान ने कहा कि मुझे एमएसपी चाहिए। किसान भूख हड़ताल पर बैठा रहा। आमरण पर हमारे डल्लेवाल साहब बैठे रहे। एक लड़का शुभकरण, जिसको हरियाणा बॉर्डर क्रॉस नहीं करने दिया गया, गोलियां मारकर उसकी हत्या कर दी गई और जीरो एफआईआर लॉज हुई। क्या किसान का बेटा मरे, तो जीरो एफआईआर लॉज हो? ऐसा व्यवहार आपने किसानों के साथ किया। आपने कहा था कि हम किसान की आय दोगुनी कर देंगे। उसकी आय दुगुनी नहीं हुई। आप किसान निधि योजना लेकर आए। मैं आपको पंजाब की बात बताना चाहता हूँ। आप किसान निधि योजना पर छाती थपथपाते हैं और कहते हैं कि हमने किसान के भविष्य में परिवर्तन किया है, लेकिन हुआ क्या? वर्ष 2019 में साढ़े 23 लाख लोगों को किसान निधि योजना से पंजाब में फायदा हुआ। फिर लोगों ने धरना दिया। किसान बॉर्डर पर आए। वर्ष 2023 में जब किसान बॉर्डर पर आया, तो आपने 14 लाख किसानों के खाते किसान निधि योजना से उड़ा दिए। कहा गया कि इनके डॉक्यूमेंट्स पूरे नहीं हैं। यदि ऐसा था, तो आपने पहले 23 लाख लोगों को किसान निधि योजना से लाभ कैसे पहुंचाया? आज पंजाब में मात्र साढ़े 8 लाख लोगों को किसान निधि योजना से फायदा हो रहा है।

महोदय, नई स्कीम में इन्होंने कहा कि हम 100 जिलों में पैदावार के लिए मदद करेंगे, लेकिन किसान की मांग तो एमएसपी की है। इसके लिए वह मर रहा है, लेकिन इस पर आपने कोई विचार नहीं किया। अगर गरीब की बात करें, तो आंकड़े पता नहीं क्या-क्या कहते हैं? कुंभ में यदि 300 लोग मर जाएं, तो आप कहते हैं कि 30 मरे। कोरोना में 2 लाख लोग मर जाएं, तो आप कहते हैं कि 20 हजार मरे। नीति आयोग कहता है कि इस देश में केवल 5 परसेंट गरीब लोग हैं। यह आपकी रिपोर्ट है, मेरी नहीं है। आप गलत आंकड़े सच करते हैं। गलत आंकड़े पेश करते हैं। दूसरी तरफ आप ही कहते हैं कि

हम 80 करोड़ लोगों को पीडीएस के तहत मुफ्त कनक देते हैं। यदि 80 करोड़ लोगों को आप अनाज देते हैं, तो 5 किलो अनाज के लिए राशन के डिपो के बाहर खड़ा वह व्यक्ति गरीब है, इसलिए आपका 5 किलो अनाज लेता है। ये हालात इस देश के हैं। यह इस देश का सच है।

महोदय, अगर मनरेगा की बात करें, तो आज मनरेगा के वर्कर्स की क्या हालत है? केवल एक साल में 19 रुपये दिहाड़ी बढ़ाने का काम किया। मनरेगा वर्ष 2006 से चल रही है। आज 20 साल हो गए, हरियाणा सबसे ज्यादा दिहाड़ी देता है। मिनिमम वेजेज 374 रुपये हैं। आज एक दिहाड़ी को 100 दिन का नहीं, केवल 45 दिन का रोजगार मिलता है, जो एवरेज कैलेंडर बताता है। केवल 374 रुपये, अगर आप गरीब की आमदनी दुगुनी नहीं कर सके, तो फिर आप किस जीडीपी की बात करते हैं, आप किस विकसित देश की बात करते हैं? आप लोगों को धोखा दे रहे हैं। मनरेगा वर्कर्स में यदि किसी की बेटी की शादी हो, तो वह गांव में मांगने जाता है। वह कहता है कि मेरे लिए दाल का इंतजाम कर दो। वह कहता है कि चावल चाहिए, दाल चाहिए और एक मिठाई का इंतजाम कर दो, जिससे मैं अपनी बेटी की शादी कर लूंगा। मनरेगा वर्कर्स के इस प्रकार के हालात हैं।

चेयरमैन सर, दूसरी तरफ अंबानी के लड़के की शादी होती है। तमाम नाचने-गाने वाले जाते हैं। देश के बड़े-बड़े लोग, प्रदेश के बड़े-बड़े लोग जाते हैं। केवल राहुल गांधी जी, जो अकेले ऐसे व्यक्ति हैं, जो उनके यहां शादी में नहीं गए। प्रधान मंत्री जी भी जाते हैं। मुझे इस बात का दुख नहीं है, लेकिन कभी-कभी टीवी व सोशल मीडिया पर दिखाया जाता है कि अंबानी के बेटे के कुत्ते, चार - चार करोड़ की गाड़ी पर आते हैं, लेकिन गरीबी के हालात में मनरेगा वर्कर अपनी बेटी की शादी नहीं कर पाता है।

इस प्रकार की गरीबों के हालात हैं। मेरी गुजारिश है कि मनरेगा के लिए 200 दिन कर दिया जाए। मेरी गुजारिश है कि मनरेगा की दिहाड़ी बढ़ाकर 600 रुपये कर दी जाए। मुझे एक मिनट दे दीजिए ... (व्यवधान)

HON. CHAIRPERSON: Please conclude now.

... (Interruptions)

HON. CHAIRPERSON: Some more Members are there to speak from your Party.

... (Interruptions)

HON. CHAIRPERSON: Time is not there. Please conclude.

... (Interruptions)

श्री अमरिंदर सिंह राजा वारिंग : सर, ये मेरी आदरणीय वित्त मंत्री जी से गुजारिश है।

सर, मैं एमएसएमई की हालात बताना चाहता हूँ। मैं लुधियाना से आता हूँ। वहाँ तकरीबन डेढ़ लाख एमएसएमईज हैं। वे आज बंद होने की कगार पर हैं। वहाँ पर साइकिल इंडस्ट्री है, सिलाई मशीन इंडस्ट्री है, आप क्या कह रहे हैं? सरकार ने मन बनाया है और अपने मित्रों को फायदा देने के लिए कहा है हम 25 परसेंट स्टील सरचार्ज लगाएंगे।

HON. CHAIRPERSON: Please conclude now. There is a list of 10 more Members to speak from your Party.

... (Interruptions)

HON. CHAIRPERSON: Should I accommodate them or not?

... (Interruptions)

श्री अमरिंदर सिंह राजा वारिंग : सर, प्लीज मुझे दो मिनट दे दीजिए। अगर सरकार उद्योगपतियों को फायदा देने के लिए 25 स्टील सेफगार्ड इम्पोर्ट ड्यूटी लगाएगी तो हमारी इंडस्ट्री मर जाएगी। एमएसएमई खत्म हो जाएंगे। मेरी आपसे गुजारिश है कि नई टेक्नोलॉजी के लिए सरकार उनकी सहायता करे।

HON. CHAIRPERSON: Please conclude now.

... (Interruptions)

श्री अमरिंदर सिंह राजा वारिंग : सर, बार-बार अमृतकाल-अमृतकाल कहा जाता है। कहा जाता है कि अमृतकाल का समय है, मिडिल क्लास को फायदा हुआ है। मैं मिडिल क्लास की कहानी नहीं बताऊंगा। आप इंडिया टुडे पढ़िए। तगड़ी मार से हल्कान मिडिल क्लास की यह कहानी है। अमृतकाल है, निशिकान्त दुबे साहब, अमृतकाल में इस देश के साढ़ आठ लाख लोगों ने अपनी सिटीजनशिप छोड़ी है। अगर इस देश के अंदर अमृतकाल होता तो लोग देश छोड़कर नहीं जाते। ... (व्यवधान)

HON. CHAIRPERSON: Please conclude now. Otherwise, I will be compelled to call the name of the next speaker.

... (*Interruptions*)

श्री अमरिंदर सिंह राजा वारिंग : सर, एफडीआई, अगर 16 साल में पहली बार सबसे कम निवेश हुआ तो अमृतकाल में हुआ है।... (व्यवधान) मुझे आधा मिनट दे दीजिए। पिछले दस साल की स्कीमें, जिनके बारे में राहुल जी ने कहा है। आप मेक-इन-इंडिया की बात करते हैं, आप 'बेटी बचाओ, बेटी पढ़ाओ', पीएम उज्ज्वला योजना, स्वच्छ भारत, जल जीवन मिशन, स्किल इंडिया, हर साल 2 करोड़ नौकरी, स्मार्ट सिटी मिशन की बात करते हैं, इन्होंने दो लाख करोड़ रुपये स्मार्ट सिटी मिशन के लिए दिया है। ... (व्यवधान) मैं लास्ट में लुधियाना की बात करना चाहता हूँ।

HON. CHAIRPERSON: Please conclude now. I am calling the name of the next speaker.

... (*Interruptions*)

HON. CHAIRPERSON: Please conclude now. There are 10 more Members to speak from your Party. You have only 20 minutes.

... (*Interruptions*)

श्री अमरिंदर सिंह राजा वारिंग : सर, लुधियाना को स्मार्ट सिटी में शामिल किया गया था। ... (व्यवधान) लेकिन, लुधियाना में 75 लाख लोगों के बीच एक सर्वे हुआ। एक विजन डॉक्यूमेंट बनाया गया। उस विजन डॉक्यूमेंट में लोगों ने कहा कि प्रदूषण की समस्या है, ट्रैफिक की समस्या है। ... (व्यवधान)

HON. CHAIRPERSON: Hon. Member, please conclude in half-a-minute.

... (*Interruptions*)

HON. CHAIRPERSON: There are 10 more Members to speak from your Party.

... (*Interruptions*)

श्री अमरिंदर सिंह राजा वारिंग : सर, राज्य सभा में एक रिपोर्ट पेश हुई है कि देश के 10 शहरों में लुधियाना अभी भी अधिक प्रदूषित शहर है। मैं अब खत्म करने जा रहा हूं। इस बजट में पंजाब के लिए कुछ नहीं दिया गया है। यह बजट पंजाब विरोधी बजट है। ... (व्यवधान)

मैं कहना चाहता हूं कि वर्ष 2027 में चुनाव होंगे। ... (व्यवधान)

श्रीमती अपराजिता सारंगी (भुवनेश्वर) : आदरणीय सभापति महोदय, मैं आपको धन्यवाद देती हूं और आपके प्रति आभार व्यक्त करती हूं, क्योंकि आपने मुझे बजट 2025-26 पर बोलने का अवसर दिया है। हिन्दी की एक कविता है, मैं उसकी कुछ पंक्तियों के साथ अपने वक्तव्य की शुरुआत करना चाहती हूं –

“ अपने मन में एक लक्ष्य लिए, मंजिल अपनी प्रत्यक्ष लिए,
हम तोड़ रहे हैं जंजीरें, हम बदल रहे हैं तस्वीरें,
जिद है एक सूर्य उगना है, एक नया भारत बनाना है।”

हम सब विकसित भारत के विशाल लक्ष्य को लेकर आदरणीय प्रधानमंत्री जी के नेतृत्व में आगे बढ़ते जा रहे हैं। मैं निश्चित तौर पर कहना चाहूंगी कि इस यात्रा में यह जो आर्थिक वर्ष 2025-26 का बजट आया है, यह एक बहुत ही महत्वपूर्ण मील का पत्थर साबित हुआ है। मैं आप सबको निश्चित तौर पर कहूंगी कि यह बजट 140 करोड़ देशवासियों की आकांक्षाओं और सपनों का बजट है। जैसा कि प्रधानमंत्री जी ने कहा था कि यह जनता जनार्दन का बजट है।

My esteemed colleagues, you will agree with me when I say that budgets that are capable of pleasing everybody are very rare. It does not seem possible to cut taxes, to reduce debt and deficit and, at the same time, increase investment in growth promotion sectors and in the enhancement of infrastructure. This budget of ours, the Budget of 2025-2026 of the Government of India, presented by Madam Nirmala Sitharaman on 1st February, 2025, in this Lok Sabha, does all this and that is why it is rare by nature.

Mr. Chairperson, Sir, please allow me to quote Martin Luther King Jr., the civil rights leader. He had said:

“The ultimate measure of a man is not where he stands in the moment of comfort. The ultimate measure of a man is where he stands during the time of adversity, challenge and controversy.”

And I must tell you, that is to the credit of our hon. Prime Minister, Narendra Modi ji and Madam Nirmala Sitharaman ji, that they handled the economy of India with great deftness during difficult times, during COVID times, during the current geopolitical conflicts in different parts of the world and in an atmosphere of increased protectionism by different countries. I say with all pride and I say with all conviction at my command that the efforts of these two leaders of our country have ensured that we are the fastest growing among the major economies and we are well on our way to becoming a five-trillion economy in the world.

Madam Nirmala Sitharaman, in her Budget on 1st February, said a few words. I would request everyone to recall that. She said, “Our Government is committed to keeping an ear to the ground and finger on the pulse while balancing nation building efforts”. This budget is definitely a very pragmatic budget. It reflects the practical approach of the Government and that is why it is extraordinary and it is rare.

My dear friends, I come from Odisha and, at the outset, again, I must thank both the leaders, hon. Prime Minister, Narendra Modi ji and the Finance Minister, Madam Nirmala Sitharaman, for the huge outlay in railway infrastructure. With a double engine Government in Odisha, we have seen a lot of activities in the railway sector in terms of more number of trains, in terms of more number of routes and in

terms of renovation of more number of railway stations.

Now, I also would like to mention here that there has been a boost in the Tribal Affairs Ministry's budget by around Rs. 15,000 crore. It is about Rs. 45,000 crore more and I am sure this increase will translate into a lot of tribal welfare programs in States like Odisha.

Sir, to my mind, this particular Budget with an estimated expenditure of around Rs.50,65,345 crore will be focusing on six major sectors. One, urban and rural growth; two, investment; three, exports; four, middle-class relief; five, innovation and technology; and six, infrastructure. बंधुगण, मैं आप सबको बताना चाहूंगी कि यह बजट आंकड़ों और गणनाओं का बजट नहीं है, यह एक दृष्टिकोण है, यह एक विज़न है। हम जानते हैं और आदरणीय प्रधानमंत्री मोदी जी की सरकार जानती है तथा इस बात को समझती है कि अगर हमारे समाज, हमारे देश को सुदृढ़ बनाना है, सशक्त बनाना है तो मध्यम वर्ग को सुदृढ़ और सशक्त बनाना होगा। That is why, Prime Minister Modi's Government has put in around Rs.1,00,000 crore into the pockets of the middle-class citizens and it is admirable. I can tell you that this has been done by making the income up to Rs. 12,75,000 – I include the standard deduction – completely tax free. This saving on account of removal of this tax will definitely go towards more expenditure on education and healthcare and, of course, there would be increased consumption spending.

My dear friends, I would request you to go back to 2005. In 2005, the income-tax exemption limit was Rs.1,00,000. It took the then Prime Minister Dr. Manmohan Singh's Government seven years to actually double it to Rs.2,00,000 in 2012. Please imagine about 10 years back, if your income had been Rs.12 lakh per annum, you would have to pay Rs.2,60,000 as income-tax. Now I can say with all

conviction at my command that the middle-class of the country is heaving a sigh of relief thanks to hon. Prime Minister and Shrimati Nirmala Sitharaman.

Some of the other aspects of the Budget are noteworthy. I just have to mention those. All of us have heard Shrimati Nirmala Sitharaman, but I think at the cost of being repetitive, I would like to list out some of those. First, the Jal Jeevan Mission, under which about 12 crore tap connections have already been provided, has been extended to 2028, and Rs.67,000 crore have been earmarked in the Budget for the Jal Jeevan Mission. Second, the Budget announced PM Dhan-Dhanya Krishi Yojana and this is extremely good for our *annadata*. I must tell you that this particular scheme in partnership with the States and 100 districts will lead to increased productivity, improve irrigation facility, and will make available short-term and long-term credit very easily for our farmer friends.

More focus on fruits and vegetables, and pulses, are the other highlights of the Budget which we must accept. The Government will set up an Urban Challenge Fund for Rs.1,00,000 crore and that would be going a long way in the implementation of proposals for city growth hubs. Who had thought of gig workers in the country? Our Prime Minister did, and I am extremely proud of the fact that he did. He talked of the gig workers of the online platforms. They would actually be covered under the Pradhan Mantri Jan Aarogya Yojana and they will also be given identity cards. A centre of excellence for artificial intelligence would be set up. Rs.500 crore have been earmarked for artificial intelligence, and all of us wait and watch. A lot of things could be done in this sector.

My dear friends, the Budget has also announced the creation of the National

Manufacturing Mission and the National Exports Mission. To my mind, these two initiatives of the current Prime Minister Modi's Government are extremely important because they would be leading to manufacturing competitiveness, which is critical to the growth of GDP in the country, and there would be global competitiveness of our products which is good for all of us.

I am delighted to inform all of you that in these past 10 years, hon. Prime Minister has been focusing on increasing export of goods from the country, and we have almost touched USD 800 billion per annum worth of exports and the time is not far, Mr. Chairman, Sir, when we would be touching USD 1 trillion worth of exports in the country. Carefully planned focus on a couple of sectors, leather and toy sectors, agriculture and marine sectors, textile and handicraft sectors and MSME will lead to more jobs, more exports and industrial growth.

Sir, we all know that the total Budget of India at this moment, Rs. 50,65,345 crore in terms of percentage of the GDP is less than 20 per cent. I admit it, but I say with all conviction at my command that a budget of a country is not just some figures on a page. The budget of a country reflects the intention of the Government and the kind of direction which the Government wants the country to take. So, this Budget is definitely an expression of the great intention of Prime Minister Modi's idea of having a *Viksit Bharat*. It is not a mean achievement. My dear friends, cutting across party lines, all my friends, my colleagues in the Lok Sabha, we need to appreciate that during the COVID-19 times, the fiscal deficit of the country was 9.2 per cent of the GDP, and it has been brought down to an estimated 4.4 per cent of the GDP in this Financial Year 2025-26 Budget. So, a growth of 7 per cent and

above is not a mean achievement.

Sir, I talked of all the problems that are going on in this world, geopolitical conflicts that I talked of; I talked of the protectionism approach of many of the countries in which we have to perform, I talked of the COVID-19 issues. A growth of 7 per cent and above, I must say, has led to two things which we must appreciate and acknowledge whether we like it or not. One, we have become the fastest growing economy among the major economies. Number two, of course, this is an example of fiscal prudence. We have been able to handle our financial aspect extremely well.

So, with these words, I lend my full support to the Budget which was presented by Madam Nirmala Sitharaman on 1st February 2025.

Thank you very much. Jai Jagannath!

श्री अमरा राम (सीकर) : माननीय सभापति महोदय, भारतीय कम्युनिस्ट पार्टी की ओर से मैं बजट 2025-26 पर बोलने के लिए खड़ा हुआ हूँ। बजट का जहां तक सवाल है तो इस देश का किसान, गरीब, नौजवान और आम जनता जिन समस्याओं से त्रस्त थी, उन सब से एक कदम भी आगे ले जाने के लिए यह बजट नहीं है। सरकार ने कहा था कि किसानों की आमदनी दोगुनी हो जाएगी, लेकिन आमदनी तो दोगुनी नहीं हुई लेकिन लागत कई गुना जरूर हो गयी है। 50 रुपये प्रति लीटर वाला डीजल 95 रुपये पर प्रति लीटर पर मिल रहा है। 400 रुपये वाली डीएपी 1400 रुपये पर मिल रही है। एक-एक लाख रुपये प्रति किलो के हिसाब से बीज खरीदकर किसान लगाता है और उसकी पूरी फसल नष्ट हो जाती है। जब तक देश के 80 प्रतिशत गांव के लोग खुशहाल नहीं होंगे तब तक देश खुशहाल नहीं हो सकता है। अंबानी और अडाणी के खुशहाल होने से, अमीर होने से देश में अमृतकाल नहीं आएगा। इस देश की 80 प्रतिशत जनता के खिलाफ भारतीय जनता पार्टी की यह सरकार पिछले दस साल से बजट ला रही है। उसका नतीजा है कि देश में आर्थिक असमानता पूरी दुनिया में सबसे ज्यादा बढ़ाने का काम

भारतीय जनता पार्टी ने किया है। आज दुनिया में सबसे ज्यादा आर्थिक असमानता हमारे यहां है।

आज यह उसी रास्ते पर आगे बढ़ रही है। आज गांव का सबसे गरीब आदमी, जो नरेगा में जाता था और जिसका बजट आज से 10 साल पहले 1 लाख 15 हजार करोड़ रुपये का था, वह आज 68 हजार करोड़ रुपये पर आ गया है। उनको तीन-तीन साल से पेमेंट नहीं होता है। नरेगा में 100 दिनों की गारंटी है, लेकिन उसको आगे बढ़ाने की बजाय आज लोगों को 40 दिन भी काम नहीं मिलता है। आप देख सकते हैं कि आज सबसे ज्यादा गरीब को ही परेशान किया जाता है। इस देश में राजनेताओं, सरकार तथा अधिकारियों के लिए काम किया जाता है, लेकिन नरेगा में गांव का सबसे गरीब व्यक्ति और उसमें भी 90 प्रतिशत महिलाएं जाती हैं, उनको फायदा पहुंचाने का कोई काम नहीं किया जाता है। जो लोग मनरेगा में काम करते हैं, उनकी दिन में दो बार हाजिरी होती है, बाकी किसी की भी नहीं होती है।

ये महिला सशक्तिकरण की बात करते हैं। ये 'बेटी बचाओ, बेटी पढ़ाओ' की बात करते हैं, लेकिन ये चिकित्सा में, शिक्षा में, सब जगहों पर उन कंपनियों को मालामाल करने का बजट लेकर आए हैं। आज एलआईसी में 100 प्रतिशत विदेशी निवेश को छूट दी है और न केवल छूट दी है, बल्कि इस देश में संविधान के लागू होने के बाद जनता के टैक्स से जो कुछ भी सार्वजनिक उपक्रम बने थे, उनको बड़ी-बड़ी देशी और विदेशी कंपनियों को देने का ये लोग काम कर रहे हैं।

सभापति महोदय, किस तरह से आम जनता को लूटने के लिए टैक्स के रूप में वर्ष 2014 में पेट्रोलियम पदार्थों से भारत सरकार को 3 लाख करोड़ रुपये मिलता था, उस पर पिछले साल तक 7 लाख 50 हजार करोड़ रुपये का टैक्स लगा है। मैं समझता हूँ कि साढ़े सात लाख करोड़ रुपये का जो टैक्स लगा है, उतना ही करीब-करीब टैक्स राज्य सरकारों से वसूला गया है।

आम जनता महंगाई से त्रस्त है, नौजवान बेरोजगारी से त्रस्त है और आम आदमी को कुछ देने के बजाय, उनसे टैक्स वसूला जा रहा है। मैं समझता हूँ कि ये बड़ी-बड़ी कंपनियों पर, जो बिलेनियर हैं, उन पर चार परसेंट टैक्स लगाते और जनता के लिए, शिक्षा के लिए, रोजगार के लिए और महंगाई कम करने के लिए जनता पर इनडायरेक्ट टैक्स को कम करते तो अच्छा होता, लेकिन आम जनता पर इनडायरेक्ट टैक्स को बढ़ाया जा रहा है और संपत्तियों को बड़ी-बड़ी कंपनियों के हवाले किया जा रहा

है। मैं समझता हूँ कि इससे ज्यादा अफसोसजनक बात नहीं होगी। आज न किसान खुश है, न जवान खुश है और न मजदूर खुश है। आज जिसकी मिनिमम वेज है, उसकी गारंटी नहीं है। एमएसपी की लीगल गारंटी नहीं है। इस बजट में आम जनता से किया गया एक भी वायदा पूरा नहीं किया गया है।

प्रधान मंत्री जी कहते हैं कि मेरा 56 इंच का सीना है। वे कहते हैं कि देश में डंका बज रहा है। अभी अमेरिका के राष्ट्रपति डोनाल्ड ट्रंप ने भारत के 105 लोगों को अपमानित करके हथकड़ी डालकर भेजा है और हमारे सत्ता पक्ष के लोग बोल रहे हैं कि हमारा डंका बज रहा है। क्या यह डंका बज रहा है? शायद 13 तारीख को उसी ट्रंप के ... * के लिए हमारे प्रधान मंत्री जी जा रहे हैं। ... (व्यवधान) इससे ज्यादा अफसोसजनक बात नहीं हो सकती है। ... (व्यवधान)

SHRI DURAI VAIKO (TIRUCHIRAPPALLI): Thank you, Sir for providing me an opportunity to speak on the Union Budget. Federalism is an integral part of our republic that ensures diversity, peace, stability, and mutual accommodation in a multi-cultural and diversified country like ours. But unfortunately, this Union Budget has abandoned the key aspect of federalism.

We do not have any objection with regard to Bihar receiving Rs.11,500 crore for flood control measures. At the same time, why do States like Tamil Nadu and Kerala that are heavily hit by natural disasters year by year not get the necessary financial assistance from the Union Government? The Tamil Nadu Government repeatedly pleaded for Rs.37,906 crore as financial assistance from the Union Government when cyclone Michaung devastated our northern districts. And an unprecedented heavy rainfall caused havoc in the southern districts in the year 2023. Despite the Supreme Court's intervention, we got a paltry Rs. 276 crore, not

* Expunged as ordered by the Chair.

even one per cent of the financial assistance. When cyclone Fengal devastated our northern districts again, last year, our Chief Minister, Mr. M.K. Stalin, repeatedly requested for Rs. 6,675 crore as financial assistance under the National Disaster Response Fund. But unfortunately, we have not received a penny so far. We are yet to receive Rs. 2,152 crore. The pending funds under the Samagra Shiksha Abhiyan scheme has negatively impacted the Tamil Nadu School Education Department, which is not able to pay for the teachers' salary and maintenance of the Government's schools, nor reimburse the expenses under the Right to Education Act.

We are yet to receive Rs. 26,000 crore with respect to the Union Government's share of the Chennai Metro Rail Phase-II. Then, Rs. 1,635 crore for the MGNREGA wages in Tamil Nadu are pending for the past two months. There have been no special announcement of any project for Tamil Nadu. There has also not been any mention of metro rail projects for cities like Madurai, Coimbatore and Trichy.

Sir, our hon. Prime Minister Modi ji, the other day, in a reply to the Motion of Thanks quoted Ambedkar ji's vision of linking all the rivers of this country. But sadly, this Government has been sitting on the Cauvery-Vaigai-Gundar linking project for a very long time. There has been no mention in this Budget regarding that particular river linking project which will greatly benefit our State of Tamil Nadu.

Sir, my State of Tamil Nadu has been repeatedly neglected in the Union Budget. Tamil Nadu is the second largest State, and economically, it is contributing nearly 8.8 per cent to the nation's GDP, and it is the third-largest exporting State

contributing ten per cent to the country's total exports. In spite of all these things, Tamil Nadu's share in the total divisible pool of Central taxes, has been reduced to just four per cent. Tamil Nadu which only finds a place in the Indian map, does not find a place in the Union Budget nor in the hearts of the Finance Minister or the Prime Minister.

Sir, 'Sabka Saath, Sabka Vikas', that is, 'collective efforts and inclusive growth' is a wonderful slogan coined by our Prime Minister Modi ji. I would like to tell our Prime Minister Modi ji that 'Sabka Saath', that is, 'collective efforts' is already there. The entire nation, the citizens of this country, and even the Opposition Parties are there with you in taking this country forward. But 'Sabka Vikas', that is, 'inclusive growth', sadly, is not happening.

Sir, this Union Budget which is supposed to be drafted for the Union of States, that is, India, has been drafted just for the BJP-ruled States. 'Sabka Saath, Sabka Vikas' should be in letter and spirit for us to have a developed India by 2047.

HON. CHAIRPERSON: Please conclude.

SHRI DURAI VAIKO: Sir, I will just conclude in one minute.

Our Finance Minister has called this Budget, 'By the people, for the people, and of the people'. After going through the Budget, I wondered what she meant by 'people'. I am sure it is not a Budget for the poor or oppressed classes. It is not a Budget for the farmers. It is not a Budget for the unemployed. But I am sure that this is a Budget for the BJP Karyakartas. It is a Budget for the BJP's allies. And it is a Budget customised for the upcoming Bihar Assembly elections.

I, once again, reiterate 'Sabka Saath, Sabka Vikas', that is, 'collective efforts

and inclusive growth' should be in letter and spirit for us to have a developed India by the year 2047.

Thank you, Sir.

***DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH):** Hon. Chairman, Vanakkam. Hon. Finance Minister in the beginning Para of her Budget Speech quoted the lines of famous Telugu Poet Gurajada Apparao, "A country is not just its soil; a country is its people". I want to say to Hon. Finance Minister that 'Dravidam' is not mere soil or place. Dravidian race is as special as it has the distinction of being called as the people with less superstitions around the world by the eminent linguist Caldwell. As a member of this Dravidian race, I am deeply pained to state that the people of Tamil Nadu who are the majority of this race, are ignored in this Union Budget. I express my views in this august House in Tamil which is claimed by Mahakavi Bharathi as the sweetest language among all the languages. He says, "Among all the languages that I have known, there is none as sweet as Tamil". This is the eighth consecutive Budget presented by the Finance Minister Smt. Nirmala Sitaraman. This Budget is beyond reach for the poor, farmers, transgender people, oppressed and suppressed people, and minorities and most particularly for the people of Tamil Nadu. "Water, water everywhere, not a drop to drink" is a famous line of Coleridge. There is water everywhere. But there is not even a single drop to drink. Mahakavi Bharathi says, "We will make weapons and paper too. We will start factories as well as schools. We will not rest or drop

* English translation of the speech originally delivered in Tamil.

our heads.” As per the lines of Mahakavi Bharathi, our hon. Chief Minister of Tamil Nadu Thalapathi Thiru M. K. Stalin is providing good governance in Tamil Nadu in an exemplary manner. Hon. Chief Minister has made several demands to the Union Government. As it is said “everywhere water and not a drop to drink”, you have extended with a large heart all the favours only to the States ruled by BJP and your allies. You have rather shown empty hands to Tamil Nadu. That is why we call this a partisan Budget and a Budget which is ignoring us.

Hon. Chairman, just think about how Budget is presented throughout the world? Canada and Germany provide a part of their spending for social welfare, social security, child welfare and skill development schemes. But this Union Government has been continuously reducing the allocation meant for social welfare schemes in our country. You can take for example Schemes like MGNREGA and PMKISAN. But this Government is providing lots of subsidies to the corporate companies. It is transferring the tax amount collected from the common people to the corporate giants. I will hence call this as the Budget transferring justice to injustice. Of all the countries to improve public governance and finance, if you see, innovative Budget is presented by them. Brazil gives the voting right to its citizens to select municipality expenses. This ensures the public participation in the making of their Budget. I am here reminded of Hon Muthamizh Arignar Dr. Kalaignar, who before presenting every Budget, had extensive consultations with small and micro traders, street vendors and common people. Our present Chief Minister Thalapathi Thiru M.K. Stalin has been providing an exclusive Budget for farmers of the State of Tamil Nadu. I am gratefully remembering him at this point of time. You look at

New Zealand. It is people's welfare budget. If you look at Norway, it is an environment-oriented Budget. The Netherlands presents an Outcome-based Budget. After fixing your responsibility, funds will be allocated as per your performance. It is the system of getting funds released as a right. A senior Union Minister recently said that Tami Nadu's demand for more funds as per its increased tax contribution is 'petty thinking'. If it is 'petty thinking', an amount of Rs 2152 Crore given to Tamil Nadu under PMSHRI Scheme has been diverted to Bihar and Uttar Pradesh. Is it not "petty thinking" on your part? Are we not supposed to ask this amount back from them? Just ponder over this. You give funds to Bihar. We do not have any objection. When there were heavy floods in Bihar, the then Chief Minister Dr. Kalaingar sent Rs. 10 Crore as flood relief fund. When he passed away, the State of Bihar was saddened and observed grief. There is no second thought on this. You have given Rs 60000 Crore to Bihar during last Budget and now you have provided Makhana Board, IIT in Patna and Kosi Canal Project to Bihar in this current Budget. If that is so, can't we expect our farmers to develop in their lives?

Hon Chairman Sir, there is some time left for me to speak in the allocated time. Maharashtra has been provided Rs. 39,000 crore. But there is no major announcement regarding money allocated to the Schemes of Tamil Nadu. Our hon. Chief Minister of Tamil Nadu Thalapathi Thiru M. K. Stalin has announced to the world the greatness of Tamil and the antiquity of iron through fresh archaeological findings. But during the last Budget, Tamil language was only provided Rs. 22 crore. During the current Budget, more than Rs. 1000 crore has been allocated to promotion of Hindi language whereas Tamil language has been provided only a

meagre amount of Rs. 84 crore. Hon. Chairman Sir, you look at their economic survey. It says that GSDP of Tamil Nadu is 56 per cent which is more than the national average. It also says that Tamil Nadu contributes 9 percent to the national GDP. Sir, please provide two more minutes. Tamil Nadu ranks in top three places as regards Education, medicine, and all other sectors. If you are ignoring us, how can it be justifiable? Where is justice? This Government has given a quote of Spartan soldier in the preface of the Economic Survey. It says, "The more you sweat for peace, the less you bleed in war". I can say this with some changes to you. "The more you sweat in inclusive politics, the less you bleed in economic progress". You have kept the 'Sengol' - the sceptre, in this august House. The place does not make the man; neither sceptre; the King's greatness should be within. The sceptre does not make a King rather his virtues should come from within. You should understand the values of democracy and the philosophy of federalism. Please give up religious polarisation and adopt secular politics. This will lead to prosperity and happiness of people. Thank you.

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): Sir, I stand before this august House today with deep gratitude to the people of Kakinada for electing me as their representative. I also extend my heartfelt thanks to my party leader Shri Pawan Kalyan Garu for his unwavering trust and support and to our Chief Minister, Shri N. Chandrababu Naidu Garu for his visionary leadership. As this is my first speech in Parliament, it is both an honour and a responsibility which I carry with utmost sincerity and commitment.

Sir, over the last few days, I have listened carefully to my esteemed

colleagues in this House. Some of their words have inspired hope and ambition, while others have raised concerns as to whether the Government is doing enough for the common men and the middle-class people. However, as I delve deeper into the Budget, the policies and the continuous push for progress, I find it difficult to understand where this criticism stems from.

I am new to this field. But I have studied the Government initiatives. One thing has become clear. The NDA government is not only aware of the challenges faced by the middle-class people, but is also actively working to address them. Take for instance, the recent announcement by our hon. Finance Minister, Shrimati Nirmala Sitharaman ji regarding the zero-tax liability for income up to Rs.12 lakh. When I first heard about it, like millions of Indians, I was elated.

The impact of this decision is massive. Out of 7.5 crore taxpayers who filed returns in the financial year 2023-2024, nearly 6.5 crore people earned below Rs.12 lakh per annum. This means that over 85 per cent of the taxpayers will now be free from income tax liability. Why is this significant? It is because India's economy is a consumption-driven economy where private consumption accounts nearly for 60 per cent of our GDP. More disposable income means higher spending, stronger demand and boost for business, ultimately propelling us towards the vision of a 5 trillion dollar economy.

Let us look at the bigger picture. India's income tax multiplier is around 1.01. This means that every single rupee saved in taxes does not just stay invalid. It multiplies, ultimately adding to the GDP. This is not just about the tax relief. It is about empowering individuals, strengthening business and fuelling the economic

engine that drives India forward. Under the NDA government, GDP is not just Gross Domestic Product but the growth of the economy, development of the citizens and progress of the nation. This vision is backed by the action.

In just 10 years, India's capital expenditure has increased from Rs.2 lakh crore to Rs.11 lakh crore, a five-fold increase, laying a foundation for long-term economic strength. But economic growth is not just about large-scale infrastructure. It is also about empowering business and workers at every level. The Union Budget of 2025 has rightfully recognised micro, small, medium enterprises, MSMEs, as a critical engine for economic growth, providing them with a renewed impetus to create reforms and increased credit support. At the same time, the evolving gig economy is receiving the attention it deserves. Initiatives such as registration through e-Shram portal and health care benefits under PM Jan Arogya Yojana will ensure that gig and platform workers have better access to social security, reinforcing the Government's vision of inclusive economic development.

Sir, as a proud representative of Kakinada, I stand for our fishermen who battle both against the sea and financial insecurity. The NDA Government eased the burden by extending the Kisan Credit Card, benefiting over 4.5 lakh fishermen. This Budget will increase the credit limit further. It helps to invest in better boats, modern nets, and coal storage. This is not just financial support. It is a commitment to the resilience and prosperity.

As we discuss the economic growth, we must not forget that nearly 65 per cent of the Indian population resides in rural areas, contributing almost 50 per cent of the GDP. Mahatma Gandhi once said, "The soul of India lives in its village." Yet,

this very soul was deprived of its lifeblood, that is, clean drinking water by the previous State Government of Andhra Pradesh. Jal Jeevan Mission was launched as a flagship initiative to provide safe drinking water to every rural household. Despite the Centre allocating over Rs.16,000 crore, the previous State Government of Andhra Pradesh managed to draw only Rs.2,000 crore, leaving lakhs of households without access to proper drinking water facilities.

Now, under the decisive leadership of Shri Pawan Kalyan Garu, Deputy Chief Minister, hon. Minister of Rural Development and Panchayati Raj, our NDA Government is committed to rectifying its past failures. Understanding the urgency, Shri Pawan Kalyan Garu personally met hon. Prime Minister, Shri Narendra Modi and the Union Minister of Jal Sakthi to secure an extension of JJM and additional funds. Additionally, to accelerate the rural development, Shri Pawan Kalyan Garu launched the landmark Palle Panduga programme, setting a Guinness World Record for the largest number of Gram Sabhas held in a single day. About 13,326 village meetings were held. As a part of this remarkable initiative, 30,000 development projects were launched across Andhra Pradesh. About Rs.4,500 crore were sanctioned for rural roads, water conservation, and MGNREGS projects.

This is not just a Government initiative but a grass-root revolution. Another testament to Shri Pawan Kalyan Garu's dedication to Andhra Pradesh was seen at the Republic Day celebration. As an active advocate for Etikoppaka toys, his effort brought them into national spotlight, leading to their showcase in the Andhra Pradesh Republic Day tableau. The result is that, after 30 years, Andhra Pradesh's

tableau won the best tableau at the Republic Day Parade in Delhi, honouring our artisans and cultural heritage. This is the new Andhra Pradesh under the NDA—one that is recognized, respected, and rapidly progressing.

Now, let me highlight the vision of self-reliance, which is not only rooted in cultural pride, but also deeply embedded in our economic and strategic policies. This vision is mirrored in the Union Budget 2025. Take, for example, the cotton sector. India accounts for approximately 40 per cent of the world's cotton cultivation area, with 126.80 lakh hectares dedicated to cotton farming. A decade ago, this stood at around 118 lakh hectares, reflecting steady expansion. However, despite this vast acreage, India's cotton productivity remains significantly lower than countries like China, Australia, Brazil, and the US.

To address this, the Union Budget has introduced the Cotton Technology Mission, a five-year initiative aimed at enhancing productivity through scientific, and technological innovations. This mission will focus on promoting extra-long staple (ELS) cotton, reducing our dependency on imports, and ensuring sustainability. This comprehensive approach will not only elevate the cotton sector but also strengthen India's position as a global textile leader.

The Budget's commitment to self-reliance is also evident in the maritime sector. India's dependency on foreign shipping has led to significant financial outflows, with Indian companies paying \$85 billion in freight costs in 2019-20, \$75 billion of which went to foreign vessels. To curb this, the budget outlines the establishment of shipbuilding clusters to strengthen the domestic shipbuilding industry.

Andhra Pradesh, with its 974 kilometres coastline and strategic ports, is well-positioned to drive India's shipbuilding ambitions. The State's robust maritime ecosystem, coupled with the Andhra Pradesh Maritime Policy 2024-29, will play a critical role in reducing foreign dependency.

Among its port cities, Kakinada stands out as a prime candidate to lead this transformation. With a natural deep-water port, proximity to major trade routes, and existing industrial infrastructure, Kakinada is well on its way to becoming the shipbuilding hub of Andhra Pradesh.

In conclusion, Sir, the vision for India is clear. From toy to tech, from farm to future, and from infrastructure to innovation, we are building a nation that is self-reliant, inclusive, and future-ready.

Thank you.

श्री मियां अल्ताफ अहमद (अनन्तनाग-राजौरी): जनाब, बहुत-बहुत शुक्रिया।

आज यहाँ बजट पर बहस चल रही है। हमारी तवक्को थी कि इस साल जम्मू-कश्मीर में इलेक्शन हुए, नयी हुकूमत बनी। चूंकि बजट से लोगों को नयी गवर्नमेंट से बड़ी उम्मीदें हैं। दस साल के बाद वहाँ पर इलेक्शन हुआ। हमारी तवक्को यह थी कि हमारी एलोकेशन बढ़ेगी। वहाँ जो हुकूमत बनी है, वह लोगों के काम कर सकेगी, अच्छे अस्पताल दे सकेगी, अच्छी यूनिवर्सिटीज कायम कर सकेगी, अच्छी सड़कें बना सकेगी। लेकिन हमारे बजट में कट किया गया है, उसको रिड्यूस किया गया है। इसलिए मैं फाइनेंस मिनिस्टर साहिबा से अपील करता हूँ कि हमारी जो एलोकेशन है, जो लोगों की ज़ज्बात के पेशे-नज़र और नयी हुकूमत के बनने के बाद उसमें बढ़ावा होना चाहिए ताकि वहाँ की जरूरतें पूरी हों।

जहाँ तक इस बजट की बात है, इसमें सोशल वेलफेयर के तहत जो विडो पेंशन, ओल्ड एज पेंशन, हैंडीकैप्ड पेंशन ले रहे हैं, मैरिज एसिस्टेंस के केस ले रहे हैं, उनमें किसी तरह का कोई बढ़ावा नहीं हुआ है, उनमें किसी किस्म की इंक्रीज नहीं की गई है। हालांकि कीमतें आसमान पर हैं। जो गरीब

तबके के लोग हैं, जो माज़ूर लोग हैं, उनको नज़रअंदाज किया गया है।

जैसा कि मेरे बहुत सारे साथियों ने कहा कि मनरेगा के हवाले से एलोकेशन बहुत कम है। इस एलोकेशन को बढ़ाने की जरूरत थी। इसमें जो मैन-डेज़ हैं, उसे इंक्रीज करने की जरूरत थी। उसमें भी कमी हो रही है। रूरल एरियाज में एम्प्लॉयमेंट जेनरेट करने का सबसे बड़ा जरिया मनरेगा ही था। मनरेगा के जो काम थे, उसमें पैसे नहीं मिल रहे हैं। बजट में उसके एलोकेशन को नहीं बढ़ाया गया है। उससे बहुत ज्यादा प्रॉब्लम्स हैं।

18.00 hrs

HON. CHAIRPERSON : Hon. Member, please wait for a minute. I want to know the sense of the House. It is already 6 o' clock. I am having a long list of speakers who are yet to express their views. If the House agrees, we may extend the time up to 9 o' clock.

SEVERAL HON. MEMBERS: Sir, please extend it up to 8 o' clock.

HON. CHAIRPERSON: Okay, the time is extended till 8 o' clock.

Hon. Member, now you may please continue.

श्री मियां अल्ताफ अहमद : ऑनरेबल चेयरमैन सर, अनइंप्लॉयमेंट के हवाले से इस बजट में कुछ भी नहीं कहा गया। आज अगर मसला है, तो वह बेरोजगारी का है। पीएचडी करके, डॉक्टरी की डिग्री लेकर, इंजीनियरिंग की डिग्री लेकर लोग बेरोजगार हैं और बेरोजगारी दिन-ब-दिन बढ़ रही है। उसके लिए इस बजट में कुछ भी नहीं कहा गया है, कुछ भी इंडीकेट नहीं किया गया है। बेरोजगारी को खत्म करने के लिए, जो कि सबसे बड़ा मसला है, उसके बारे में यहां कुछ नहीं कहा गया है।

18.01 hrs

(Shri Dilip Saikia *in the Chair*)

जीएसटी के कारण तमाम कारोबारी तबका मायूस है। जीएसटी का डायरेक्ट बोझ गरीब आदमी पर पड़ रहा है, उससे जीएसटी को वसूल किया जा रहा है। इसलिए, जीएसटी के मामलात को रीकन्सीडर करने की जरूरत है। इसके साथ-साथ मेडिकल कॉलेजेज़ के बारे में भी कहा गया। ऑनरेबल

चेयरमैन सर, मैं आपकी नोटिस में लाना चाहता हूँ कि मेडिकल कॉलेजेज़ खुल रहे हैं, नए एम्स खुल रहे हैं, लेकिन इनफ्रास्ट्रक्चर कहीं भी नहीं है, स्टाफ कहीं भी नहीं है। मेडिकल कॉलेज खोलने से कुछ भी नहीं होगा, अगर आप उनकी कनसॉलिडेशन नहीं करेंगे। अगर आप उनकी कनसॉलिडेशन नहीं करेंगे, तो नाम के मेडिकल कॉलेज अस्पतालों की तरह खुलते रहेंगे, लेकिन उससे कोई फायदा नहीं होगा।

मेरी कांस्टिट्यूएन्सी में दो मेडिकल कॉलेज वर्ष 2012 में खुले थे। अनन्तनाग पॉपुलेशन के हिसाब से बड़ा डिस्ट्रिक्ट है। आज तक वहां एमआरआई की फैसिलिटी नहीं है, आज तक वहां बिल्डिंग तैयार नहीं है। राजौरी का बॉर्डर डिस्ट्रिक्ट है, उसमें मेडिकल कॉलेज है, लेकिन कैथ लैब नहीं है, एमआरआई की सुविधा नहीं है। इसलिए, फाइनेंस मिनिस्टर साहिबा से यह अपील होगी कि वे इस इश्यू को देखें। एम्स तो खोले जा रहे हैं, मेडिकल कॉलेजेज़ तो खोले जा रहे हैं, लेकिन क्या कनसॉलिडेशन हो रही है? क्या उनकी फंक्शनिंग ठीक है? क्या वहां स्टाफ है? इन चीजों को देखने की जरूरत है और कनसॉलिडेशन करने की बहुत ज्यादा जरूरत है।

इसी के साथ-साथ ट्राइबल्स के बारे में कहा गया है। किसी धरती आकाश ट्राइबल विलेज नाम की स्कीम के बारे में प्रेजिडेंट्स एड्रेस में भी कहा गया, इस बजट में भी कहा गया। मैं इस हाउस में पहले भी कह चुका हूँ कि ट्राइबल्स के बारे में बहुत कुछ जाता है, लेकिन न इन गांवों को कहीं हम बना हुआ देखते हैं, न ही इनकी कोई प्रोग्रेस हमने देखी। ... (व्यवधान) सर, मुझे प्लीज़ दो मिनट और बोलने दीजिए। ... (व्यवधान) अतः ग्राउंड पर ये चीजें ट्रांसलेट नहीं हो रही हैं। जिन स्कूलों के बारे में तज़क़िरा किया जा रहा है कि ट्राइबल्स के लिए दिए जा रहे हैं, उनमें कहीं भी स्टाफ नहीं है, कहीं भी बिल्डिंग्स नहीं हैं। हम इस हाउस में आते हैं, तो हमें मौका मिलना चाहिए कि हम अपनी ग्राउंड की बात को फाइनेंस मिनिस्टर साहिबा के सामने रखें और उनका फर्ज है कि अगर हमारे पॉइंट्स जेनयून हैं, तो उनको देखा जाए।

इसी तरह मेरी यह अपील है कि कैंसर एक ऐसी बीमारी है, पहले तो इसका कोई इलाज नहीं है और फिर जिस अमीर या गरीब घर में यह हो, तो उनके पास जो कुछ होता है, वह इस बीमारी पर खर्च हो जाता है। इसलिए, जरूरत इस बात की है कि कैंसर की दवाइयां मुफ्त दी जाएं। यदि वे दवाइयां

मुफ्त नहीं दी जा सकतीं, तो उन पर जो भी कस्टम ड्यूटी लगती है, उनको टोटली उस कस्टम ड्यूटी से फ्री किया जाए। जितना पॉसिबल हो, उतना कैंसर के ट्रीटमेंट को आसान बनाने की कोशिश की जाए। ... (व्यवधान)

माननीय सभापति : आपने इस बार का बजट देखा होगा। बजट में इन सब विषयों का, कैंसर के विषय का भी इंकलूजन किया गया है।

श्री मियां अलताफ अहमद : ऑनरेबल चेयरमैन सर, हम उसका वैलकम करते हैं।

माननीय सभापति : जी हां, वैलकम कीजिए।

श्री मियां अलताफ अहमद : इन्होंने डे-केयर कैंसर सेंटर्स की बात की, हम उसका भी वैलकम करते हैं। पीएमओ ऑफिस से जो केसेज़ हम एज़-एमपी रिकमेंड करते हैं, जल्दी उनका सॉल्यूशन हो जाता है। हम उसके लिए भी मशकूर हैं, लेकिन जहां है, वहां के लिए हम कह रहे हैं। यह बीमारी ऐसी है, यह गरीबों का मसला है, इसलिए मैंने आपसे यह बात कही। इसी तरह विश्वविद्यालय खुल रहे हैं, केन्द्रीय विश्वविद्यालय खुल रहे हैं, कैम्पस खुल रहे हैं, उनमें भी स्टॉफ नहीं है, उनमें भी इन्फ्रास्ट्रक्चर नहीं है। इस चीज को देखने की जरूरत है। अनंतनाग में विश्वविद्यालय का कैम्पस है, वहाँ कोई इन्फ्रास्ट्रक्चर नहीं है, स्टॉफ नहीं है। पुंछ एक बॉर्डर जिला है, वहाँ कैम्पस है, लेकिन स्टॉफ नहीं है। ये चीजें हैं और अगर केन्द्रीय विश्वविद्यालय में बन रहा है तो मेरी पूरे हाउस से अपील है कि यह देखना चाहिए कि क्या उनमें स्टॉफ है या नहीं।

सर, मैं दो पॉइंट कहकर अपनी बात समाप्त करता हूँ। राजौरी, पुंछ बॉर्डर के जिले हैं, मैं वहाँ की नुमाइंदगी करता हूँ। वहाँ रेलवे लाइन बहुत जरूरी है। इस बजट में उसका कोई जिक्र नहीं है। मेरी अपील है कि इस बजट में उन बॉर्डर जिलों में रेलवे लाइन पहुँचाने के बारे में कोई न कोई एलोकेशन किया जाए। इसी तरह प्राइम मिनिस्टर साहब ने जो रिलीफ पैकेज पाक ऑक्युपाइड जम्मू-कश्मीर के लोगों को दिया था, वर्ष 2015 में यह रिलीफ पैकेज दिया गया था, लेकिन उस पूरे अमाउंट की डिस्बर्समेंट नहीं हुई है। पूरे लोगों तक वह रिलीफ नहीं पहुँची है। खास तौर से मेरा जो जिला है, मेरे निर्वाचन क्षेत्र का एक बॉर्डर जिला पुंछ है, वहाँ पीओके के आए हुए गरीब लोग हैं, उन तक अभी यह रिलीफ नहीं पहुँची

है। यह रिलीफ उन तक पहुँचाने की जरूरत है।... (व्यवधान)

माननीय सभापति : अल्ताफ जी धन्यवाद।

माननीय सदस्य श्री जी.कुमार नायक जी।

... (व्यवधान)

श्री मियां अल्ताफ अहमद : टूरिज्म और फ्रूट की इंडस्ट्री के बारे में इस बजट में कुछ नहीं कहा गया है। मेहरबानी करके इस तरफ ध्यान दिया जाए।

***SHRI G. KUMAR NAIK (RAICHUR):** (Hon. Chairperson, Sir, the Union Budget presented by the hon. Finance Minister Smt. Nirmala Sitharaman ji is not a mirror that reflects the reality. It is not even a lamp that guides us about the future. It is merely a bundle of ... **. It is just a statement of half deliveries. It is just slogans of ambitions and it is merely a small booklet that is far away from the real problems and agonies of the common people of the country. Today the development of Indian economy is moving at a very slow pace. Inflation rate is very high. As far as inequality is concerned a new chapter has been created. This is a matter of great concern for all of us. Unemployment has touched its peak. In totality, life of common people has become miserable.*

Sir, this Budget is neither a mirror that reflects our prevailing reality, nor a lamp that illuminates the path forward. Instead, it is a fine piece of creative fiction, bold in its claims, ambitious in its slogans, and utterly disconnected from the lived experiences of the people.

* * English translation of this part of speech originally delivered in Kannada.

** Not recorded.

The GDP growth has plummeted from 8.2 per cent to 6.4 per cent. Year-on-year inflation in the Consumer Food Price Index has surged to 8.39 per cent, squeezing the household budgets. Inequality is at an all-time high, with the top one per cent of the population controlling a staggering 40 per cent of the country's wealth. Unemployment is at a dangerous level impacting the social harmony. This is not an isolated issue, but an all-India phenomenon.

Shri Rahul Gandhi walked across the country, listened to the struggles of the poor and turned their pain into action, bringing the guarantee schemes that ensure a universal basic income for those who need it most. But what does this Government do? It announces income tax benefits to those earning 12 times the *per capita* income of this country. Also, the write-off of loans of rich defaulters continues. If helping the poor is a *rebbdi*, then what do you call this?

Let us now turn our attention to the gross injustice faced by Karnataka State. The 15th Finance Commission drastically reduced Karnataka's share of Central taxes by 23 per cent from 4.7 per cent to 3.6 per cent, the steepest decline among the States. Given that the Finance Commission is a Constitutional body, the Finance Ministers' hands will be soon tied once again by the 16th Finance Commission Report. The Report must not be reduced to a mere theoretical exercise. It must reflect the ground realities. We must seek a framework that upholds balanced development, cooperative federalism, social harmony and a sense of financial justice. States must receive their rightful share. It is not a fiction of imagination.

With regard to railways, the Budget has misplaced priorities in my opinion.

While we need a robust railway network across the country, the Government is focusing disproportionately on the showpiece trains such as Vande Bharat and Namo Bharat. These trains serve already well-connected regions, ignoring the needs of the underserved areas.

Sir, Karnataka has one of the lowest railway densities in the country. You must be astonished to hear this. For every 100 square kilometres, Karnataka has only 2.62 kilometres of railway tracks, whereas Uttar Pradesh has more than twice and West Bengal has more than four times this length. When I met the Railway Minister, he acknowledged this disparity with concern. It is heartening to see that the issue is recognized at the highest levels, but recognition alone will not lay down railway tracks. I sincerely hope the Government take immediate steps to introduce much-needed railway projects, particularly Alamatti-Yadgiri railway line.

As the Finance Minister rightly stated, agriculture is the first engine of growth. Rashtrakavi Kuvempu compares the life of a farmer with that of a *yogi*:

*Unknown to others, the plough holding ascetic

Provides food to the world

Undesiring reputation, undesiring extreme comfort

He works without expecting honour.*

In 2016, the Prime Minister promised to double the farmers' income by 2022. Yet today, forget doubling of income, more than half the country's farmers are in deep debt. Karnataka's farmers produce some of the finest chillies in the country.

..... English translation of this part of speech originally delivered in Kannada.

Last season we had an excellent yield, but due to market failures, tonnes of chillies are now lying unsold in cold storage. What good of a bumper harvest if the farmers cannot get a fair price for their produce? Just as there is crop insurance for losses due to natural calamities, there must also be safeguards against market failures. That being said, I welcome the announcement of the Mission for Cotton Productivity in this Budget. However, while designing the programme, I urge the Government to consult the farmers extensively.

While on the topic, I would like to acknowledge the Finance Minister for allocating Rs. 50 lakh for FPOs from her MPLAD funds, to each of the Kalyana Karnataka districts. This reflects her concern for our region. I hope she extends the same generosity to all the pressing issues of our region.

As the Finance Minister rightly stated, the MSMEs are the second engine of growth. But here, what has not been said seems more important. Between 2016 and 2021, 1.3 crore workers vanished from the informal sector, 24 lakh enterprises shut down, and manufacturing employment fell by 81 lakh jobs. This Budget talks about increasing loan limits under various schemes, but the reality is that it is unlikely to be of any help because the average MSME loan size in backward regions, like mine, under the MUDRA scheme is just Rs. 50,000. The banks are not lending to MSMEs in these regions but are very busy writing off massive loans for big business friends of this Government. This is the part of the story that is unsaid.

Speaking of economic vulnerabilities, Ayushman Bharat, despite its flaws, has helped the poor access tertiary healthcare. Tertiary healthcare infrastructure is crucial for ensuring equitable access to specialized medical services. Yet,

Karnataka is the only major State, I repeat, Karnataka is the only major State that still lacks an AIIMS. AIIMS Horata Samiti Raichur is on the streets, in blistering sun and rain agitating for AIIMS in Raichur for over thousand days now. As the Raichur MP, my demand is, we want AIIMS for Karnataka. Karnataka wants AIIMS in Raichur and this demand must be met forthwith.

Education is the foundation of any developed nation. The UPA Government under the leadership of our former Prime Minister, Dr. Manmohan Singh, and Shrimati Sonia Gandhi made education a right, recognizing its transformational capacity. Today, instead of building on this legacy, this Government is asking students, who are poor, to take loans to study, shifting the burden of financing education onto young people. Education has been reduced to a set of schemes – PM SHRI, PM Vidyalaxmi, etc. Why is the Government negotiating with private institutions only for healthcare? Why not do the same for education and bring in ‘Vidhyavan Bharat’ akin to Ayushman Bharat to ensure universal access? You are doing so as if you are not willing to invest on infrastructure and teachers’ salaries. Education must be brought back on the right path. The SCs and STs make up 25 per cent of India’s population. ... (*Interruptions*)

श्री जुगल किशोर (जम्मू) : आदरणीय सभापति महोदय, आपने मुझे माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी द्वारा प्रस्तुत किए गए केन्द्रीय बजट वर्ष 2025-26 पर बोलने का मौका दिया, इसके लिए मैं आपके प्रति अपना आभार प्रकट करता हूं।

महोदय, सबसे पहले, मैं माननीय प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी के प्रति धन्यवाद प्रकट करना चाहता हूं, आभार प्रकट करना चाहता हूं, जिनके मार्गदर्शन में श्रीमती निर्मला सीतारमण जी ने सभी प्रमुख मुद्दों को ध्यान में रखते हुए केन्द्रीय बजट सदन में प्रस्तुत किया। यह बजट सामाजिक और

आर्थिक दृष्टि से भी महत्वपूर्ण है। इसके द्वारा लोगों के प्रति सरकार की पारदर्शिता और जवाबदेही पता चलती है।

महोदय, इस बजट में बहुत-सी ऐसी बातों का ध्यान में रखा गया है, जिससे देश के हर नागरिक को इसका लाभ मिल सके।

महोदय, अगर मैं जम्मू-कश्मीर की बात करूं तो उसको ध्यान में रखते हुए केन्द्र सरकार ने हर बार की तरह इस बार भी बजट में जम्मू-कश्मीर के लिए अपनी दरियादिली दिखाते हुए जम्मू-कश्मीर का सहयोग किया है।

महोदय, यह जो वर्ष 2025-26 का बजट है, इसमें गृह मंत्रालय के लिए कई हजार करोड़ रुपये आवंटित किए गए हैं, जिसमें बड़ा हिस्सा सीआरपीएफ, बीएसएफ और सीआईएसएफ जैसे केन्द्रीय पुलिस बलों के लिए चिह्नित किये गए हैं। यह बजट गृह मंत्रालय के लिए भी एक बड़ा बजट है, जो कि सराहनीय है।

महोदय, केन्द्र सरकार ने इस बार के बजट में जम्मू-कश्मीर के लिए पिछले साल के मुकाबले ज्यादा बजट आवंटित किया है। बजट 2025-26 में जम्मू-कश्मीर के लिए 41 लाख करोड़ रुपये की सहायता दी गई है। इस बजट को लोगों ने सराहा है और इस बजट को लोगों ने 'उम्मीदों का बजट' बताया है। इस बजट में सभी क्षेत्रों के समग्र विकास को ध्यान में रखा गया है। महिलाओं, किसानों और युवाओं के लिए भी बहुत सारी घोषणाएं इस बजट में की गई हैं। इसमें युवाओं पर भी विशेष जोर दिया गया है और किसानों को भी राहत दी गयी है।

महोदय, देश के अन्य भागों के लोगों के साथ-साथ जम्मू कश्मीर के लोगों ने भी इस बजट को सराहा है, इसका स्वागत किया है। केन्द्रीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी ने यह जो बजट पेश किया है, उसका जम्मू-कश्मीर के लोगों ने स्वागत किया है। जम्मू-कश्मीर के लोगों ने इस बजट को 'जनहित बजट' करार देकर खुले दिल से इसका स्वागत किया है। उनका कहना है कि यह बजट उनकी उम्मीदों के अनुकूल है और इस बजट से प्रदेश की अर्थव्यवस्था और मजबूत होगी।

महोदय, इस बजट को न केवल पूरे देश की, बल्कि जम्मू-कश्मीर की अर्थव्यवस्था को भी और

अधिक मजबूत बनाने के लिए बनाया गया है। मुझे इस बजट में सबसे बड़ी बात यह लगी कि इस बजट में तमाम क्षेत्रों के समग्र विकास को ध्यान में रखा गया है। हमारे जम्मू-कश्मीर के लिए 41,000 करोड़ रुपये का सहयोग किया गया है, इसकी मंजूरी दी गयी है। यह दर्शाता है कि केन्द्र सरकार हमारे प्रदेश के विकास के लिए कितनी गंभीर है। इस बजट में हमारी महिलाएं, विशेषकर, अनुसूचित जाति व अनुसूचित जनजाति की महिलाओं के लिए भी एक बड़ी सौगात है और पहली बार अपनी रोजगार इकाइयां स्थापित करने वाली इन महिलाओं के लिए आसान लोन उपलब्ध कराए गए हैं।

महोदय, जम्मू-कश्मीर प्रदेश में भी अनुसूचित जाति, अनुसूचित जनजाति की महिलाओं को न केवल इसका वित्तीय लाभ होगा, बल्कि आत्मनिर्भर बनने की उनकी जो चाहत है, वह भी पूरी होगी। हमारे देश की जीडीपी में भी महिलाओं का बहुत बड़ा योगदान रहता है।

महोदय, भारत विश्व की तीसरी बड़ी अर्थव्यवस्था वाला देश बनने जा रहा है। यहां जो घोषणाएं की गयीं, वे स्वागतयोग्य हैं। जैसे 12 लाख रुपये की आमदनी पर कोई भी इनकम टैक्स नहीं लिया जाएगा, इसको देश के लोगों ने बहुत ही सराहा है। 12 लाख रुपये वार्षिक आमदनी वाले लोगों को इनकम टैक्स से छूट देना देश के लोगों के लिए सब से बड़ी सौगात है, जो केन्द्र सरकार ने देश को दी है। इस एक कदम से देश को आगे बढ़ने में आगे आ रही सभी चुनौतियों, जिनमें बेरोजगारी एक सबसे बड़ी चुनौती है, उसका इससे समाधान होने की आशा है।

महोदय, इस कदम से हमारे मध्यम व गरीब वर्ग के लोगों को सबसे ज्यादा लाभ होगा और उनकी आर्थिक स्थिति मजबूत होगी। इससे पहले हमारे इस मध्यम वर्ग की आमदनी का आधा हिस्सा टैक्स की भेंट चढ़ जाता था। केन्द्र के इस कदम से अब उनका बजट नहीं बिगड़ेगा और उनकी काफी बचत होगी।

महोदय, बजट में यूथ पर भी विशेष ज़ोर दिया गया है। माननीय प्रधान मंत्री जी ने सबका साथ, सबका विकास और सबका प्रयास इस बजट में भी किया है। इसमें भी सभी वर्गों यानी अपर, मिडल व लोअर क्लास का भी ध्यान रखा गया है। विशेष कर पढ़े-लिखे बेरोजगार युवाओं के रोजगार के लिए कई प्लेटफॉर्म उपलब्ध कराए गए हैं।

महोदय, स्वास्थ्य के क्षेत्र में, मेडिकल एजुकेशन के लिए जो घोषणाएं की गई हैं, जिनमें दस साल में 1.1 लाख मेडिकल सीट्स और विशेष तौर पर अगले साल मेडिकल कॉलेजों में 10 हजार अतिरिक्त मेडिकल सीट्स बढ़ाई जाएंगी। आने वाले पांच सालों में 75 हजार मेडिकल सीटें बढ़ाने का जो लक्ष्य रखा गया है, यह युवाओं के लिए, जो देश और समाज के प्रति कुछ करना चाहते हैं, उनके लिए बहुत ही अच्छी बात है।

महोदय, मैं कहना चाहता हूँ कि इस बजट से कृषि में भी तेजी आएगी। कृषि और बागवानी जम्मू-कश्मीर की अर्थव्यवस्था की रीढ़ है। इस साल का केंद्रीय बजट पूरे क्षेत्र के किसानों के लिए उम्मीद की किरण बन कर आया है। प्रधान मंत्री धन-धान्य कृषि योजना के साथ, सरकार का लक्ष्य कम उत्पादकता वाले 100 जिलों को कवर करना है, जिससे देश भर में करोड़ों किसानों को लाभ होगा। जम्मू-कश्मीर के भी हजारों किसान पहले से ही किसान क्रेडिट कार्ड के माध्यम से इसका लाभ ले रहे थे। महोदय, मैं यह जरूर कहूंगा कि किसानों के सामने सबसे बड़ी चुनौतियों में से एक केसीसी ऋण पर जो तीन लाख रुपये की सीमा थी, अब उसे बढ़ा कर पांच लाख रुपये तक कर दिया गया है। यह किसानों के लिए एक बहुत बड़ी राहत की बात है।

महोदय, मैं आपका ज्यादा समय न लेते हुए इतना जरूर कहूंगा कि कैंसर और असाधारण रोगों और गंभीर रोगों के उपचार के लिए 36 जीवन रक्षक दवाइयों को सीमा शुल्क से छूट दी है। यह आम गरीब के लिए बड़ी राहत की बात है। महोदय, आयुष्मान भारत के माध्यम से भी देश के आम गरीब बड़ी से बड़ी बीमारी का इलाज करवा रहे हैं। साथ ही, जो लोग मकान के किराए पर निर्भर रहते हैं, उन लोगों को भी बड़ी राहत देश के प्रधान मंत्री जी ने दी है। खिलौना क्षेत्र में भी क्रान्तिकारी कदम उठाया गया है। सीनियर सिटीजन नागरिकों को टीडीएस की सीमा छूट 50 हजार रुपये से बढ़ा कर एक लाख रुपये की है।

महोदय, मैं अंत में आपसे कहना चाहता हूँ कि यह जो चार करोड़ गरीबों को मकान की सुविधा मिली है, आने वाले दिनों में भी यह क्रम जारी रहेगा।

महोदय, रेल के प्रति अपनी एक छोटी सी मांग रख कर मैं अपना कथन समाप्त करूंगा। रेलवे

क्षेत्र में भी एक क्रांति पूरे देश में आई है। जम्मू-कश्मीर के लिए भी बजट में रेलवे परियोजनाओं के लिए 843 करोड़ रुपये निर्धारित किए हैं, जो एक बहुत बड़ी बात है। विशेष रूप से चार प्रमुख रेलवे स्टेशनों – बडगाम, जम्मू तवी, कटरा और उधमपुर को कुल 292 करोड़ की राशि से अमृत स्टेशन के रूप में विकसित करने का जो लक्ष्य दिया है, उसे पूरा करेंगे, जिसका उद्देश्य यात्रियों को सुविधाएं और स्टेशन के बुनियादी ढांचे को बढ़ाना है।

महोदय, मैं अंत में इतना ही कहूंगा कि देश के प्रधान मंत्री नरेंद्र भाई मोदी जी के नेतृत्व में यह देश आगे बढ़ रहा है, फल-फूल रहा है और सबका साथ और सबका विकास हो रहा है।

आपने मुझे बोलने का समय दिया। आपका बहुत-बहुत धन्यवाद

जय हिन्द, जय भारत।

***SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK):** Hon'ble Chairman Sir, I would like to thank you for giving this opportunity to speak on the Union Budget. It is mentioned in the budget that agriculture is a growth engine of our economy. But we have to ensure that the farmers are getting the benefits of welfare schemes. Today, we are self-reliant in production of good grains just because of their sweat and blood. But due to increasing production cost, climate changes and no guaranty of reasonable prices, the farmers have to face problems. There are certain declarations made by the Government in this budget, but we have to take concrete steps for their smooth and speedy implementation. I demand to include Nashik District under PM Food grains scheme. The Union Government is working towards achieving self-reliance in pulse production, but MSP should be fixed for it. It should also be purchased on the basis of MSP and a system should be developed to

* English translation of the speech originally delivered in Marathi.

ensure it.

Prices of fertilizer, seeds and insecticides should be controlled by Government or there should be a special fund to compensate it. Finance Minister has reduced income tax burden and I am really very thankful for it, but GST on pesticides should also be reduced.

Sir, health and medical treatment facilities should also be made available in rural areas. These facilities are only on paper and it is not being implemented properly. Hence, their proper implementation is needed.

As of now, Kumbh Mela is organized at Prayagraj, but after 2 years, it will be organized at Trimbakeshwar, Nashik in 2027. It would be a world class religious celebration which will boost travel and tourism. So, we have to provide basic amenities for it. But the Central Government has not provided any fund for it, so that should be done. To clean Godawari river, we have to operate a plant there and it should be done right now for timely completion. Kavnai, Taket, Trimbakeshwar and Nashik are the places where it is to be organized. So, these places should be ready with all kind of infrastructure and facilities.

Nashik is a well-known district for the production of Onions and grapes. But, the farmers there have to suffer losses due to decline in prices. So, market driven policy should be implemented. Export duty on onions should be minimized or removed completely. Government is charging 20% export duty on onions currently, which needs to be removed immediately.

New irrigation projects should be started by the Government. PM Irrigation scheme should also be implemented effectively. More funds should be sanctioned

for farm lakes and irrigation facilities. Benefits should be provided to common farmers with the extended limits of Rs. 5 lacs under Kisan Credit Card.

A medical tourism centre should be developed in Nashik under Heal in India scheme which would be beneficial during Kumbha Mela. A new medical hospital should be constructed to provide medical facilities during Kumbh as the facilities there are not up to the mark.

Sir, I would like to reiterate that farmers are the backbone of our economy and we cannot stand without them. We cannot develop without their development. Hence, all the declarations made in this budget, should be implemented properly. Government should come towards to ensure modern agriculture system in India. It should be price and market driven for the welfare of farmers. We must work towards ensuring a prosperous life for our farmers.

Lastly, more funds should be released for Nashik Kumbh Mela and Nashik-Pune Railway line project.

With these words, I conclude.

Jai Hind, Jai Maharashtra.

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपने मुझे वित्तीय वर्ष 2025-26 के केन्द्रीय बजट पर चर्चा में भाग लेने की अनुमति दी है, इसके लिए बहुत-बहुत धन्यवाद। वित्त मंत्री जी ने वर्ष 2025-26 के लिए खर्च का कुल 50 लाख 56 हजार 345 करोड़ रुपये का अनुमान प्रस्तुत किया है, जिसमें आमदनी करीब 34 लाख 96 हजार 409 करोड़ रुपये होने का अनुमान है, बाकी उधारी से पूरा करना है। माननीय वित्त मंत्री जी का यह अत्यन्त ही विकास को बढ़ावा देने वाला बजट है। इससे देश में चहुमुखी विकास होगा और सरकार के अनुमान के अनुसार देश जल्द ही विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था बन जाएगी। देशवासियों को इसका सीधा लाभ मिलेगा, आम जनता की आय बढ़ेगी,

किसानों की आय बढ़ेगी, मध्यम वर्ग की आय बढ़ेगी, मजदूरों की आय बढ़ेगी, व्यवसायियों की भी आय बढ़ेगी। माननीय वित्त मंत्री जी और माननीय प्रधान मंत्री जी को मैं हृदय से धन्यवाद देता हूँ।

मुझे बिहार के नालंदा संसदीय क्षेत्र का प्रतिनिधित्व करने का अवसर मिला है। नालंदा विश्व की ऐतिहासिक एवं ज्ञान की नगरी है। माननीय वित्त मंत्री जी ने अपने भाषण के क्रम में संख्या 63 और 67 में पटना और बिहटा एयरपोर्ट के विस्तार के अलावा बिहार में ग्रीनफील्ड एयरपोर्ट की सुविधा देने की घोषणा की है। मैं माननीय मंत्री जी से आग्रह करूंगा कि बिहार के माननीय मुख्यमंत्री जी ने बिहार की कैबिनेट में नालंदा के राजगीर के लिए भी प्रस्ताव दिया है। मैं उम्मीद करता हूँ कि ग्रीनफील्ड एयरपोर्ट के निर्माण के लिए राजगीर को भी जोड़ा जाए। इससे यहां के टूरिज्म का विकास होगा, स्थानीय स्तर पर लोगों को रोजगार का अवसर मिलेगा। इस क्रम में पटना आईआईटी के विस्तार एवं छात्रावास के निर्माण का प्रस्ताव अति स्वागतयोग्य कदम है। मैं इसके लिए वित्त मंत्री जी को बधाई और धन्यवाद देता हूँ। इसी प्रकार बिहार में मखाना किसानों के पथ-प्रदर्शन और प्रशिक्षण सहायता के लिए बिहार राज्य में मखाना बोर्ड की स्थापना का प्रस्ताव स्वागतयोग्य है।

महोदय, किसानों के लिए किसान क्रेडिट कार्ड में विस्तार एवं किसानों को उन्नत खेती के लिए आधुनिक तकनीकी एवं बीज के प्रबंधन का प्रस्ताव देश के किसानों की खुशहाली के लिए काफी लाभदायक है। विशेषकर लोन की सीमा को पांच लाख रुपये करने से किसानों के पास खेती के लिए पर्याप्त धन उपलब्ध होगा। बिहार राज्य कृषि आधारित राज्य है। वहां उर्वरक की मांग अधिक है। घरेलू आपूर्ति करने के लिए बिहार राज्य में एक और उर्वरक कारखाना नालंदा में लगाया जाए, यह मेरी मांग है। माननीय वित्त मंत्री जी, प्रधान मंत्री जी इस दिशा में अवश्य प्रयास करेंगे।

माननीय वित्त मंत्री जी ने मत्स्य उद्योग को बढ़ावा देने की बात की है। मेरे संसदीय क्षेत्र में तालाबों और मछलीपालकों की संख्या काफी तेजी से बढ़ी है। वहां के मछलीपालक किसानों को सहायता नहीं मिल पा रही है। मेरा आपसे आग्रह है कि नालंदा एवं पूरे बिहार के मछलीपालक किसानों को सहायता राशि देने की कार्य योजना चलाई जाए।

महोदय, वित्त मंत्री जी ने बिहार में रेलवे को करीब 10,066 करोड़ रुपये का आबंटन किया है।

यह राज्य में रेलवे के विकास के लिए काफी कम है। वैसे तो बिहार में 98 रेलवे स्टेशन्स का अमृत स्टेशन योजना के तहत विकास किया जा रहा है। बिहार के दरभंगा और आनंद विहार के बीच अमृत भारत एक्सप्रेस ट्रेन और 12 वंदे भारत ट्रेन्स दी गई हैं। गया, मुजफ्फरपुर, बापूधाम, मोतिहारी, सीतामढ़ी और दरभंगा रेलवे स्टेशन्स का 1,555 करोड़ रुपये के व्यय से विश्व स्तरीय रेलवे स्टेशन के रूप में विस्तार किया जा रहा है। इसके लिए मैं माननीय वित्त मंत्री जी और रेल मंत्री जी को धन्यवाद देता हूँ। मैं नालंदा संसदीय क्षेत्र से आता हूँ। राजगीर-दनियावां-फतुहा रेल खंड से गाड़ी चलती है और रामपुर हॉल्ट पर गाड़ी रुकती है, लेकिन टिकट नहीं कटता है, बड़ा दुख होता है। उसी तरीके से रहुई मेरे संसदीय क्षेत्र में एक डेंटल कॉलेज है। पटना से आने-जाने वाले काफी लोग हैं, रहुई हॉल्ट पर इंटरसिटी का ठहराव कर दिया जाए, यह मेरा अनुरोध है। इस्लामपुर से पटना के लिए मैं एक जोड़ी अतिरिक्त मेमू ट्रेन की मांग पहले से करता रहा हूँ, फिर आपसे निवेदन करूंगा कि एक जोड़ी ट्रेन दी जाए। बिहार शरीफ और राजगीर में यात्रियों के लिए कोच डिसप्ले नहीं होने से काफी परेशानी होती है, अतः वहां कोच डिसप्ले लगाया जाए।

नालंदा जिले में अधिकांश प्लेटफार्म का लेवल बहुत ही नीचे है, इसे शीघ्र बनवाया जाए। रेलवे में खाली पदों को भी भरने की कृपा की जाए। राजगीर से फतुहा वाया बिहार शरीफ-चंडी-रुखाई-दनियावां होते हुए एक मेमू ट्रेन फतुहा तक चलती है, इसे पटना तक किया जाए। फतुहा एनएच-30ए से नया एनएच-431 दनियावां-चंडी-हरनौत-शोहरा-बाढ़ तक नया फोर लेन बनाया जाए। एनएच-33 जो पुराना एनएच है, एनएच-110 जहानाबाद-अरवल-एकंगरसराय-परवलपुर से बिहार शरीफ तक फोर लेन में ले लिया जाए।

मैं माननीय वित्त मंत्री जी को धन्यवाद देते हुए इस बजट का समर्थन करता हूँ। उन्होंने देश के मध्यम वर्ग के लिए लोगों को ध्यान में रखते हुए गरीब, युवा, अन्नदाता और नारी सशक्तीकरण के लिए इस वर्ष सशक्त बजट दिया है। बहुत-बहुत धन्यवाद।

श्री असादुद्दीन ओवैसी (हैदराबाद) : सभापति महोदय, आपने मुझे बजट पर बोलने का मौका दिया, आपका बेहद शुक्रिया। मैं इस बजट के मुखालिफत में बोलने के लिए खड़ा हुआ हूँ। इस बात को जेहन-

नशीन करनी चाहिए कि पिछले 25 साल में से 15 साल बीजेपी और एनडीए इक्तेदार पर है। यही बुनियादी वजह है कि एक ग्रेजुएट बेरोजगार है, किसान खुदकुशी कर रहे हैं, एमएसएमई बंद हो रहे हैं। चीन से बगैर इम्पोर्ट किए हमारे देश का निज़ाम नहीं चल सकता, यह सब जिम्मेदारी इस हुकूमत पर आयद होती है। वजीरे-आजम कहते हैं कि मुल्क विकसित भारत की राह पर है। मैं कहना चाहता हूं कि यह तब तक मुमकिन नहीं है जब तक इस मुल्क की 80 करोड़ आवाम फ्री राशन के बगैर जिंदा नहीं रह सकती। विकसित भारत उस वक्त तक मुमकिन नहीं है, जब तक हमारे देश की लड़कियों को न्यूट्रिशन और तालीमी मवाके बच्चों की तरह नहीं मिल जाते।

विकसित भारत उस वक्त तक मुमकिन नहीं है, जब तक हमारे मुल्क के बच्चों को पढ़ना नहीं आता। वे प्रॉपर सेन्टेंस नहीं लिख सकते। विकसित भारत उस वक्त तक मुमकिन नहीं है, जब तक देश की बहुत बड़ी आबादी गरीब है, ऐब्जेक्ट पॉवर्टी में है। विकसित भारत उस वक्त तक मुमकिन नहीं है जब तक देश की 15 फीसद मुसलमानों को तालीम से, रोजगार से, सियासत, इंतजामी, गवर्नमेंस और मजहबी तास्सुब की बुनियाद पर खारिज कर दिया जाता है। वर्ष 2014 से रियल वेजेज में गिरावट आयी है या स्टेगनेशन हुआ है। हर साल 1.3 फीसद की कमी हुई है यानी हर साल वतने अज़ीज के शहरी गरीब होते हैं और बरशरे इक्तेदार की जमात की दौलत में इजाफा होता है।

आपने पूरे देश में साढ़े सात सौ नये ऑफिस खोले हैं और गरीब को पीएमएवाई बगैर रिश्त के घर नहीं मिलता। तनख्वाहों में कमी, गिरावट से सबसे ज्यादा नुकसान मुसलमान, दलित और आदिवासी को हुआ है क्योंकि इनमें सबसे ज्यादा गरीब हैं। मोदी हुकूमत ने इन तीनों तबकों के खिलाफ ऐलाने-जंग कर दिया, क्या मन की बात से एक औसत घराने को खाना मिलता है। वजीरे-आजम ने हालिया जनता को मशवरा दिया कि खाने के तेल में कम इस्तेमाल करने से जिस्म का वज़न कम होता है। इस हुकूमत के मोटापे का अंदाजा लगाइए, 2014 से 2022 तक मोदी हुकूमत ने एडवरटाइजमेंट पर 3260 करोड़ रुपये खर्च किये हैं। मालूम हुआ कि देश के प्रधानमंत्री मोदी जी एक एग्जाम वॉरियर भी हैं और डॉयट कोच भी हैं। खाने के तेल का होल सेल प्राइस इंडेक्स 2014 में 104 रुपये था, 2022 में 182 रुपये हो गया, 2024 में 145 रुपये होता है। यह पॉलिसी सरकार किसके लिए बनाती है, गरीबों

के लिए नहीं बनाती है। भारत की 80 फीसदी आबादी माइक्रो न्यूट्रिएंट डेफिशिएंसी से सफर करती है। हेल्थ के बजट को हम देखें, तो as a percentage of total budget spent and share of GDP, इसमें कोई इजाफा नहीं हुआ है, बल्कि इसका शेयर वर्ष 2018-19 से कम है। जब हेल्थ सेस लागू किया गया था, तब हजारों करोड़ रुपये हेल्थ सेस के नाम पर कॉरपोरेट व इनकम टैक्स देने वाले लोगों ने दिए थे, लेकिन हेल्थ सेक्टर में कोई काम नहीं हो रहा है।

सर, अब तालीम पर आते हैं। इकोनॉमिक सर्वे, जो रीसेंटली इस हाउस में lay हुआ है, उसका डेटा यह बताता है कि स्कूल रिटेंशन कक्षा 1 से 10 तक 63.8 और हायर सेकेंड्री में कक्षा 1 से 12 में 45.6, मतलब हमारे एक तिहाई बच्चे 10वीं तालीम को मुकम्मल नहीं करेंगे और आधे से ज्यादा 12वीं की तालीम मुकम्मल नहीं करेंगे। लगता है कि देश के प्रधान मंत्री जी, जो इनको एग्जाम वॉरियर बनाने का नारा लगाते हैं, नहीं चाहते हैं कि नौजवान तालीम याफ़्ता बनें, बल्कि यह चाहते हैं कि गरीब और मासूम नौजवान उनकी जनसभाओं में शिरकत करें, उनके लिए जिंदाबाद के नारे लगाएं और खुद की जिंदगी और मुस्तक़बिल को मुर्दा कर दें।

सर, सच्चाई यह है कि हमारे नौजवानों का एक बहुत बड़ा तबका बेसिक मैथमैटिक्स नहीं पढ़ सकता और अपनी ज़बान में जुमला नहीं बोल सकता। जो सौतेला तारसुब रवैया अक्विलयतों के साथ हुकूमत कर रही है, इसकी मिसाल यह है कि विज़ारत -ए-अक्विलयती बहबूद का बजट पिछले साल से कम हो गया है। मैं आपको उदाहरण देता हूँ। जो प्री मैट्रिक, पोस्ट मैट्रिक एमएनएफ फ्री कोचिंग इंटर सब-एजुकेशन लोन है, allocation for education empowerment में जबरदस्त कमी आई है। पिछले साल यह 1575 करोड़ रुपये था, इस साल 678 करोड़ रुपये कर दिया गया है। सेंट्रल सेक्टर की स्कीम्स, जिनमें एजुकेशन इम्पावरमेंट, स्किल डेवलपमेंट, पीएम विकास है, वर्ष 2024 में 2 हजार 120 करोड़ रुपये में केवल 770 करोड़ रुपये खर्च किए गए। वर्ष 2025-26 में उसे 1 हजार 235 करोड़ रुपये कर दिया गया। यह सरकार अक्विलयतों और खास तौर से मुसलमानों को मुकम्मल नज़रअंदाज़ कर दी गई है। प्री मैट्रिक स्कॉलरशिप में पिछले साल 326 करोड़ रुपये में से केवल कुछ करोड़ रुपये ही खर्च किए गए। पोस्ट मैट्रिक में इस साल 65 प्रतिशत कमी कर दी गई यानी केवल 413 करोड़

रुपये। मेरिट-कम-मीन्स 33 करोड़ रुपये से 7 करोड़ रुपये कर दिए गए हैं। कौमी वक्फ बोर्ड तरक्कीयाती स्कीम, शहरी विकास सम्पत्ति- वर्ष 2023-24 में 17 करोड़ रुपये में से 8 करोड़ रुपये दिए गए और केवल 1 करोड़ रुपया खर्च हुआ। वर्ष 2024 में 16 करोड़ में से 3 करोड़ रुपये दिए गए। इस साल 13 करोड़ रुपये दिए गए हैं। इससे अंदाज़ा होता है कि हुकूमत वक्फ की जायदादों को आमदनी का जरिया नहीं बनाना चाहती, बल्कि उसे बरबाद और खत्म करना चाहती है।

सर, स्किल डेवलपमेंट में हमारी काबिलियत को बिल्कुल खत्म करके रख दिया। टेक्सटाइल इंडस्ट्री बरबादी के दहाने पर आ गई है। वर्ष 2016 तक भारत में सबसे ज्यादा रेडीमेड गारमेंट्स एक्सपोर्ट हुआ करते थे, लेकिन आज उसमें सबसे ज्यादा कमी आई है। बांग्लादेश हमसे आगे चला गया। मैं एक मिसाल दे रहा हूँ। मालेगांव में पावरलूम इंडस्ट्री में, जो रोजगार देती है, उस इंडस्ट्री के लिए, उसके लेबरों के लिए कुछ नहीं रखा गया है। RoDTEP, RoSCTL में export promotion की पॉलिसी नहीं बनाई गई। Group Insurance Scheme (GIS) को इन पावरलूम इंडस्ट्री के लिए क्यों बंद किया गया? पीएलआई स्कीम के बहुत बड़े दावे किए जाते हैं। यह पीएलआई स्कीम pro-corporate है, जबकि इसको pro-micro होना चाहिए था। मालेगांव की पावरलूम इंडस्ट्री का इन्फ्रास्ट्रक्चर डेवलपमेंट नहीं किया गया है। यह तासूफ और सौतेला सुलूक मालेगांव पावरलूम इंडस्ट्री व अन्य के साथ कब तक चलेगा?

सर, मोदी जी की सरकार डेडलाइन देती है। मेक इन इंडिया का वायदा था कि 100 मिलियन जॉब्स, 12 से 14 परसेंट ग्रोथ, जबकि हकीकत यह है कि केवल 6 परसेंट ग्रोथ है। मैन्युफैक्चरिंग एम्प्लॉयमेंट में 12.6 ग्रोथ वर्ष 2011-12 में थी, जबकि वह गिरकर वर्ष 2022-23 में 11.4 हो गयी। European Union's Policy on Carbon Border Adjustment Mechanism, EU Deforestation Regulation यह कहता है कि इसके ऊपर भारत का बहुत बुरा असर पड़ने वाला है। इकोनॉमिक सर्वे यह कहता है कि 9.5 बिलियन तक एक्सपोर्ट में कमी आएगी। इसके लिए सरकार की क्या पॉलिसी है? unclaimed deposits देखें। वर्ष 2023-24 में एलआईसी में 3,70,000 maturity claims are lying unclaimed. 880 करोड़ के ईपीएफओ वर्ष 2023-24 में 8 हजार 5 सौ

करोड़ are lying unclaimed in 21 lakh inoperative accounts. Is this being done deliberately to shore up the Government's supply? Why is the middle-class being made *bali ka bakra*?

In February, 2023, Rs. 35,000 crore were lying unclaimed in public sector banks? Why do you not use it? Why do not you use it? And the travesty of justice is in PM POSHAN, a cook or helper gets only Rs. 1000 for ten months. Why can the Government not increase it?

सर, एग्रीकल्चर डिपार्टमेंट का जो बजट है, उसमें चार हजार करोड़ रुपये की कमी कर दी गई। मैं आदाद-ओ-शुमार और स्टडी की बुनियाद पर कह रहा हूँ। अगर किसानों की आमदनी 100 रुपये है तो यह हुकूमत 12 रुपये लेती है। यह जुल्म नहीं तो और क्या है?

सर, इंडिया स्टील इंडस्ट्री ने 13 बिलियन एक्सपोर्ट किया था और उसमें से हमने 1.2 बिलियन स्टील एल्युमिनियम यूएस को एक्सपोर्ट किया था। अगर ट्रंप 25 फीसद टैरिफ लगाएगा तो यह इंडिया के स्टील एक्सपोर्टर्स पर सिग्निफिकेंट बर्देन होगा। इसीलिए, इंडिया मेटल इंडेक्स में 3 परसेंट गिरा है। सरकार की क्या पॉलिसी है?

सर, कन्क्लूजन में, अब आप देखें, the revenue through income tax is said to increase by Rs. 4,00,000 crore for BE 24 while the corporate tax is only said to increase by Rs. 60,000 crore. Despite corporate profitability at an all time high, while wage growth remains subdued, the share of income tax in total revenue has been 22.7 per cent in the financial year 2019 to 33 per cent in 2025 while the share of our GST and corporate tax has declined.

This means that it is still the individual tax payers paying the income tax, that is funding the Government.

In conclusion, the State from where I come, मैं तेलंगाना से आता हूँ। तेलंगाना की

اوامام نے بیجیپی کو آٹھ امپیج دیے، لیکن آپ نے وہاں ایک بھی نیشنل پروجیکٹ نہیں دیا۔ آپ پلامور ڈیریگیشن پروجیکٹ کو نیشنل پروجیکٹ نہیں بناتے ہیں۔ آپ گوداوری کے پانی کو لانے کے لیے پروجیکٹ نہیں دیتے ہیں۔ آپ میٹرو نہیں دیتے ہیں۔ وہاں سے آپ کے آٹھ امپیج جیت کر آئے ہیں۔ لیکن لگتا ہے کہ بے چارے وہ کتنے کمزور ہیں کہ جس ریاست سے وہ جیت کر آئے ہیں، وہ وہاں پر کچھ نہیں کر پا رہے ہیں۔ اس لیے، میں اس بجٹ کے मुखالیفت میں خڑا ہوں۔ اس سے روزگار میں کوئی فائدہ نہیں ہوگا، وکسیت بھارت نہیں بنے گا۔ آپ لاکھ بول لے لیں۔ 12 لاکھ کا بازار بجا دے، مگر بازار میں جیسٹی کا ایک چوکیدار خڑا ہوا ہے چوری کرنے کے لیے۔ بہت-بہت شکریا۔

[جناب اسدالدین اویسی (حیدرآباد): محترم چیرمین صاحب، آپ نے مجھے بجٹ پر بولنے کا موقع دیا، آپ کا بے حد شکریہ۔ میں اس بجٹ کی مخالفت میں بولنے کے لئے کھڑا ہوا ہوں۔ اس بات کو ذہن نشین کرنی چاہیے کہ پچھلے 25 سال میں سے 15 سال بی۔جے۔پی۔ اور این۔ڈی۔اے۔ اقتدار پر ہے۔ یہی بنیادی وجہ ہے کہ ایک گریجویٹ بے روزگار ہے، کسان خودکشی کر رہے ہیں، ایم۔ایس۔ایم۔ای۔ بند ہو رہے ہیں۔ چین سے بغیر امپورٹ کے ہمارے ملک کا نظام نہیں چل سکتا، یہ سب ذمہ داری اس حکومت پر عائد ہوتی ہے۔ وزیر اعظم کہتے ہیں کہ ملک وکسیت بھارت کی راہ پر ہے۔ میں کہنا چاہتا ہوں کہ یہ تب تک ممکن نہیں ہے جب تک اس ملک کی 80 کروڑ عوام فری راشن کے بغیر زندہ نہیں رہ سکتی۔ وکسیت بھارت اس وقت تک ممکن نہیں، جب ہمارے ملک کی لڑکیاں، نیوٹریشن اور تعلیمی مواقع بچوں کو نہیں مل جاتے۔

وکسیت بھارت اس وقت تک ممکن نہیں ہے، جب ہمارے ملک کے بچوں کو پڑھنا نہیں آتا، پروپر سینٹینس نہیں لکھ سکتے۔ وکسیت بھارت اس وقت تک ممکن نہیں ہے، جب تک ملک کی بہت بڑی آبادی غریب ہے، اوبجیکٹ پاورٹی میں ہے۔ وکسیت بھارت اس وقت تک ممکن نہیں ہے جب دیش کی 15 فیصد مسلمانوں کو

تعلیم سے، روزگار سے، سیاست، انتظامی، گورننس اور مذہبی تعصب کی بنیاد پر خارج کر دیا جاتا ہے۔ سال 2014 سے رئیل ویجز میں گراوٹ آئی ہے یا اسٹیگنیشن ہوا ہے۔ ہر سال 1.3 فیصد کی کمی ہوئی ہے یعنی ہر سال وطن عزیز کے شہری غریب ہوتے ہیں اور برسرِ اقتدار کی جماعت کی دولت میں اضافہ ہوتا ہے۔

آپ نے پورے دیش میں ساڑھے سات سو نئے آفس کھولے ہیں اور غریب کو پی۔ایم۔اے۔وائی۔ بغیر رشوت کے گھر نہیں ملتا۔ تنخواہوں میں کمی، گراوٹ سے سب سے زیادہ نقصان مسلمان، دلت اور آدی واسی کو ہوا ہے کیونکہ ان میں اسب سے زیادہ غریب ہیں۔ مودی حکومت نے ان تینوں طبقوں کے خلاف اعلانِ جنگ کر دیا، کیا من کی بات سے ایک اوسط گھرانے کو کھانا ملتا ہے۔ وزیر اعظم نے حالیہ جنتا کو مشورہ دیا کہ کھانے کے تیل کو کم استعمال کرنے سے جسم کا وزن کم ہوتا ہے۔ اس حکومت کے موٹاپے کا اندازہ لگائیے، 2014 سے 2022 تک مودی حکومت نے ایڈورٹائزمنٹ پر 3260 کروڑ روپے خرچ کیا ہے۔ معلوم ہوا کہ دیش کے پردھان منتری مودی جی ایک ایکزام وارنیر بھی ہیں اور ڈانٹ کوچ بھی ہیں۔ کھانے کے تیل کا ہول سیل پرائز انڈیکس 2014 میں 104 روپیے تھا 2022 میں 182 ہو گیا 2024 میں 145 روپیے ہوتا ہے۔ یہ پالیسی سرکار کس کے لئے بناتی ہے، غریبوں کے لئے نہیں بناتی ہے۔

بھارت کی 80 فیصدی آبادی مائکرو نیوٹرینٹ ڈیفیشینسی سے سفر کرتی ہے۔

ہیلتھ کے بجٹ کو ہم دیکھیں، As a percentage of Total Budget spent and share of GDP اس میں کوئی اضافہ نہیں ہوا ہے، بلکہ اس کا شیر سال 2018-19 سے کم ہے۔ جب ہیلتھ سیس لاگو کیا گیا تھا، تب ہزاروں کروڑوں روپیے ہیلتھ سیس کے

نام پر کارپوریٹ و انکم ٹیکس دینے والے لوگوں نے دیئے تھے، لیکن ہیلتھ سیکٹر میں کوئی کام نہیں ہو رہا ہے۔

سر، اب تعلیم پر آتے ہیں، ایکونومک سروے، جو ریسینٹلی اس ہاؤس میں لے ہوا ہے، اس کا ڈاٹا یہ بتاتا ہے کہ اسکول ریٹینشن کلاس ایک سے دس تک 63.8 اور ہائر سیکنڈری میں کلاس ایک سے بارہ میں 45.6، مطلب ہمارے ایک تہائی بچے دسوی تعلیم کو مکمل نہیں کرتے اور آدھے سے زیادہ بارہویں کی تعلیم مکمل نہیں کریں گے۔ لگتا ہے کہ دیش کے پردھان منتری جی، جو ان کو ایکزام وارنیر بنانے کا نارہ لگاتے ہیں، نہیں چاہتے ہیں کہ نوجوان تعلیم یافتہ بنیں، بلکہ یہ چاہتے ہیں کہ غریب اور معصوم نوجوان ان کی جن سبھاؤں میں شرکت کریں، ان کے لئے زندہ باد کے نارے لگائیں اور خود کی زندگی اور مستقبل کو مردہ کریں سر، سچائی یہ ہے کہ ہمارے نوجوانوں کا ایک بہت بڑا طبقہ بیسیک میتھمیٹکس نہیں پڑھ سکتا اور اپنی زبان میں جملہ نہیں بول سکتا۔ جو سوتیلہ تعصب رویہ اقلیتوں کے ساتھ حکومت کر رہی ہے، اس کی مثال یہ ہے کہ وزارت اقلیتی بہبود کا بجٹ پچھلے سال سے کم ہو گیا ہے۔ میں آپ کو مثال دیتا ہوں، جو پری میٹرک، پوسٹ میٹرک، ایم۔اے۔این۔ایف۔ فری کوچنگ سب ایجوکیشن لون ہے، allocation for education empowerment میں زبردست کمی آئی ہے۔ پچھلے سال یہ 1575 کروڑ روپیے تھا، اس سال 678 کروڑ روپیے کر دیا گیا ہے۔ سینٹرل سیکٹر کی اسکیم، جب میں ایجوکیشن ایمپاورمنٹ، اسکول ڈیولپمنٹ، پی۔ایم۔وکاس ہے، سال 2024 میں 2 ہزار 120 کروڑ روپے میں صرف 770 کروڑ روپے خرچ کئے گئے۔ سال 2025-26 میں اسے 1 ہزار 235 کروڑ روپے کر دیا گیا۔ یہ سرکار اقلیتوں اور خاص طور سے مسلمانوں کو مکمل نظر انداز کرتی ہے۔ پری میٹرک اسکالرشپ

میں پچھلے سال 326 کروڑ روپے میں سے صرف کچھ کروڑ روپے ہی خرچ کئے گئے۔ پوسٹ میٹرک میں اس سال 65 فیصد کمی کر دی گئی یعنی صرف 413 کروڑ روپے۔ میرٹ۔ کم مینس 33 کروڑ روپے سے 7 کروڑ روپے کر دئے گئے ہیں۔ قومی وقف بورڈ ترقیاتی اسکیم، شہری وکاس سمیٹی۔ سال 2023-24 میں 17 کروڑ روپے میں سے 8 کروڑ روپے دئے گئے اور صرف 1 کروڑ روپیہ خرچ ہوا۔ سال 2024 میں 16 کروڑ میں سے 3 کروڑ روپے دئے گئے۔ اس سال 13 کروڑ روپے دئے گئے ہیں۔ اس سے اندازہ ہوتا ہے کہ حکومت وقف کی جائیدادوں کو آمدنی کا ذریعہ نہیں بنانا چاہتی، بلکہ اسے برباد اور ختم کرنا چاہتی ہے۔

سر، اسکڈ ڈیولپمینٹ میں ہماری قابلیت کو بالکل ختم کر کے رکھ دیا۔ ٹیکسٹائل انڈسٹری بربادی کے دہانے پر آگئی ہے۔ سال 2016 تک بھارت میں سب سے زیادہ ریڈی میڈ گارمینٹس ایکسپورٹ ہوا کرتے تھے، لیکن آج اس میں سب سے زیادہ کمی آئی ہے۔ بنگلہ دیش ہم سے آگے چلا گیا۔ میں ایک مثال دے رہا ہوں مالیگاؤں میں پاورلوم انڈسٹری میں، جو روزگار دیتی ہے، اس انڈسٹری کے لئے، اس کے لیبروں کے لئے کچھ نہیں رکھا گیا ہے۔ RoDTEP, RoSCTL میں ایکسپورٹ پرموشن کی پالیسی نہیں بنائی گئی۔ گروپ انشیورینس (جی۔آئی۔ایس۔) کو ان پاورلوم انڈسٹری کے لئے کیوں بند کیا گیا؟ پی۔ایل۔آئی۔ اسکیم کے بہت بڑے دعوے کئے جاتے ہیں۔ یہ پی۔ایل۔آئی۔ اسکیم پروکارپوریٹ ہے، جبکہ اس کو پرو مائیکرو ہونا چاہیے تھا۔ مالیگاؤں کی پاورلوم انڈسٹری کا انفراسٹرکچر ڈیولپمینٹ نہیں کیا گیا ہے۔ یہ تعصب اور سوتیلہ سلوک مالیگاؤں پاورلوم انڈسٹری و انیہ کے ساتھ کب تک چلے گا؟

سر، مودی جی کی سرکار ڈیڈ لائن دیتی ہے۔ میک ان انڈیا کا وعدہ تھا کہ 100

ملین جوہز، 12 سے 14 فیصد گروتھ، جبکہ حقیقت یہ ہے کہ صرف 6 فیصد گروتھ ہے۔ مینوفیکچرنگ ایمپلائمنٹ میں 12.6 گروتھ سال 2011-12 میں تھی، جبکہ وہ گر کر سال 2022-23 میں 11.4 ہو گئی۔ European Unions Policy on Carbon Border Adjustment Mechanism, EU Deforestation Regulation یہ کہتا ہے کہ اس کے اوپر بھارت کا بہت برا اثر پڑنے والا ہے۔ ایکونومک سروے یہ کہتا ہے کہ 9.5 بلین تک ایکسپورٹ میں کمی آئیگی۔ اس کے لئے سرکار کی کیا پالیسی ہے؟ انکلیم ڈیپوسٹس دیکھیں۔ سال 2023-24 میں ایل۔آئی۔سی۔ میں 3 لاکھ 70 ہزار میچوریٹی کلیمس آر لائینگ انکلیمس۔ 880 کروڑ کے ای۔پی۔ایف۔او۔ سال 2023-24 میں 8 ہزار 500 کروڑ۔ are laying unclaimed 21 lakh in operative accounts.

جناب، محکمہ زراعت کا جو بجٹ ہے اس میں 4000 کروڑ روپے کی کمی کی گئی ہے۔ میں یہ اعداد و شمار اور مطالعہ کی بنیاد پر کہہ رہا ہوں۔ اگر کسانوں کی آمدنی 100 روپے ہے تو یہ حکومت 12 روپے لیتی ہے۔ یہ ظلم نہیں تو اور کیا ہے؟

سر، انڈیا اسٹیل انڈسٹری نے 13 بلین ایکسپورٹ کیا تھا اور اس میں سے ہم نے 1.2 بلین اسٹیل، ایلومینیم، یو۔ایس۔ کو ایکسپورٹ کیا تھا۔ اگر ٹرمپ 25 فیصد ٹیرف لگائے گا تو یہ انڈیا کے اسٹیل ایکسپورٹس پر سگنیفیکینٹ برڈن ہوگا۔ اسی لئے، انڈیا میٹل انڈیکس میں 3 فیصد گرا ہے۔ سرکار کی کیا پالیسی ہے؟

میں تیلنگانہ سے آتا ہوں۔ تیلنگانہ کی عوام نے بی۔جے۔پی۔ کو 8 ایم۔پیز دئے، لیکن آپ نے وہاں ایک بھی نیشنل پروجیکٹ نہیں دیا۔ آپ پلامرو ایریگیشن پروجیکٹ کو نیشنل پروجیکٹ نہیں بناتے ہیں۔ آپ گوداوری کے پانی کو لانے کے لئے پروجیکٹ نہیں دیتے ہیں۔ آپ میٹرو نہیں دیتے ہیں۔ وہاں سے آپ کے 8 ایم۔پیز

جیت کر آئے ہیں۔ لیکن لگتا ہے کہ بے چارے وہ کتنے کمزور ہیں کہ جس ریاست سے وہ جیت کر گئے ہیں، وہ وہاں پر کچھ نہیں کر پا رہے ہیں۔ اس لئے، میں اس بجٹ کی مخالفت میں کھڑا ہوں، اس سے روزگار میں کوئی فائدہ نہیں ہوگا، وکست بھارت نہیں بنے گا، آپ لاکھ بول لیجئے۔ 12 لاکھ کا باجا بجائیے، مگر بازوں میں جی۔ ایس۔ ٹی۔ کا ایک چوکیدار کھڑا ہے چوری کرنے کے لئے۔ بہت بہت شکریہ۔۔۔]

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much Mr. Chairman Sir.

Sir, I rise to oppose the Budget proposals for the financial year 2025-26 as the Budget 2025-26 is not addressing the genuine concerns and basic requirements of the common people of the country.

Sir, the basic challenge the Indian economy is facing is the problem of demand. Instead of addressing the problem of demand in the economy due to the lack of purchasing power in the hands of the people because of mass unemployment and shrinking wages, the Finance Minister has through this Budget sought to stimulate the economy by giving concessions to the rich and even by cutting the expenditure.

Sir, instead of mobilising resources by taxing the rich and the big corporate houses and expanding public investment which would help generate employment and ensure a minimum wage to the people, the Government has chosen the opposite direction.

Sir, the Union Budget 2025-26 absolutely neglected the issue of unemployment and expenditure on food subsidies, agriculture and allied activities, education, rural development, social welfare and urban development are stagnant or lower than that of the previous financial year if you factor in inflation also.

Sir, I can very well substantiate this observation or this assessment as far as this Budget is concerned with the support of statistics.

Sir, I do appreciate that the Government is able to collect the tax as envisaged in 2024-25 Budget because Rs. 25 lakh crore of tax collection is envisaged in the Budget proposal. That has been collected for which I appreciate the Government and also. I appreciate the fact that for up to Rs. 12 lakh of annual income, it is zero income tax. This is a welcome step.

Other than these two steps, Sir, if you critically examine the Budget proposals, it is nothing but full of promises and making slogans of having a Viksit Bharat by 2047. Nothing is being proposed. It is not a growth-oriented Budget. It is absolutely giving profits, concessions, exemptions and benefits to the corporates and nothing for the common people at large.

Sir, I will substantiate this matter. Further, one of the major allegations, not allegation, it is an assessment of the entire Opposition in the country that the Indian economy is slowing down. That is proved as correct and substantiated and ratified in the Budget proposals. If you examine it, it is very clear the allegation or the observation or the assessment of the Opposition, the Indian economy is slowing down is proved to be correct if you examine the Budget proposals.

Sir, the Government is always claiming that it is the fastest growing economy

in the world, the third largest economy in the world; it will become a five trillion dollar economy soon and we will achieve the goal of Viksit Bharat by 2047. Big propaganda and big PR management are going on. I would like to ask a specific question to the hon. Finance Minister as to whether the Budget proposal of 2025-2026 is sufficient enough to achieve the goal of Viksit Bharat by 2047.

Even the Chief Economic Advisor to the Government specifically stated in *The Economic Survey* that if you want to achieve the goal of Viksit Bharat by 2047, eight per cent GDP growth is required annually. Is it correct? But you are envisaging only 6.8 per cent GDP growth rate in this year. If that be the case, how are we going to achieve the so-called goal of Viksit Bharat or developed economy by 2047? This the first question which I would like to ask the Government.

Sir, considering the performance of the Government, the major chunk of the current year's Budget was to address the unemployment problem. So many programmes were announced like PLI scheme, new employment generation scheme, Skill India Programme etc., It was the announcement made by the hon. Finance Minister in the last Budget that it will create thousands and thousands of employment.

Sir, the Budget Estimate was Rs.26,018 crore and so far, the actual Budget expenditure is just Rs.15,286 crore. How are we going to address the unemployment issue? DBT scheme for first-time job seekers, Credit Guarantee Scheme for the MSMEs – all these schemes are in the formulation stage only. Nothing has taken off. For addressing the unemployment problem, nothing has been done because the proposals are not realistic.

The second point which I would like to make is that the Budget is totally anti-federal. As various hon. Members have cited, devolution of tax revenue to the States is drastically declining through the Budget proposals. If you kindly examine the share of cesses and surcharges in the Central Government's Gross Tax Revenue, in 2014-15, the State's share in the divisible pool was 32 per cent. But the States have got only 27 per cent. The share of surcharges in the Central Government's Gross Tax Revenue in 2025-26 is 13 per cent.

When this government came to power in 2014-15, it was 9 per cent of GTR. If you kindly see, the State's share in 2025-26, it is estimated at only 33 per cent. The divisible pool is arrived after excluding the surcharges. As Shrimati Supriya Sule has already stated, 37 items are there in the form of tariffs and customs. The customs tariff has been drastically reduced and the Agricultural Infrastructure and Development Cess has been incorporated.

I will cite one or two examples. For marble and granite, the existing customs tariff was 40 per cent. It has been reduced to 20 per cent and 20 per cent Agricultural Infrastructure and Development Cess has been added. In the case of solar module, the customs tariff has been reduced to 40 per cent and 20 per cent AIDC has been added. In the case of footwear, the customs tariff was 35 per cent. It has been reduced to 20 per cent and 18.5 per cent AIDC has been added.

The Finance Commission is awarding 41 per cent of divisible pool but unfortunately, you are getting only 33 per cent because surcharge and cess is increasing day by day. I would like to know from the two political parties, Janata Dal (United) and the Telugu Desam party which are supporting the BJP led

Government at the Centre as to whether they are supporting this thing because the State's share is being drastically taken away by means of the proposals of the Budget. It is against the Finance Commission's award; it is against the fiscal federalism of the country which is being pursued since long.

Sir, the argument of the Government is that we are having so many Centrally-Sponsored Schemes by which the share of the State Government has been increased. We can also critically examine this. In the Budget of 2024-25, the allocation for Centrally-Sponsored Schemes was Rs.5.05 lakh crore. But as per the Revised Estimate, it is just Rs.4.15 lakh crore, 18 per cent lower than that of the Budget Estimate. It means that about Rs.90,000 crore are not being spent as far as the CSS is concerned. Similarly, the allocation to the various ministries also has not been utilised.

As far as the shift in the tax collection is concerned, in 2013-14, before this Government came to power, the corporate tax was just 3.5 per cent of the GDP, and the income tax was just 2.1 per cent of the GDP. Now after 10 years of BJP Government, the income tax collection has come to Rs. 14.4 lakh crore, that is, 4.03 per cent of the GDP. The direct tax collection, and the corporate tax collection have come down 3.03 per cent of the GDP, that is, Rs.10.8 lakh crore. That means, it is a corporate-centric Budget which is being pronounced for all the 10 years. That is the reason why we are saying that it is anti-common people.

Sir, another very important point is regarding fiscal consolidation. I would like to seek a clarification from the hon. Finance Minister. When the FRBM Act 2003 was enacted, there was a strict stipulation that after every three years,

continued three years, there would be a progressive deduction of the fiscal deficit, revenue deficit, and general debt. It is in respect of fiscal deficit. But, now, in para 109 of the Budget Speech of the hon. Finance Minister, it is being stated: "We will take our endeavour of the Government to bring down the outstanding liabilities to around 50 per cent of the GDP by 2031." But there is no proposal in the Finance Bill 2025 to amend the FRBM Act. I would like to know from the hon. Finance Minister without amending the FRBM Act how the Government is going to implement this new programme.

There is another Constitutional question regarding the new schemes. Sir, in the Budget of 2024-25, vide Entry 27, Demand Number 30, new schemes were incorporated for the Department of Economic Affairs, and Rs. 62,593 crore were allocated. Out of this, only Rs. 9,000 crore had been spent. I would like to know about these new schemes because the Parliament is not aware.

HON. CHAIRPERSON: Hon. Member, please conclude now.

... (*Interruptions*)

SHRI N. K. PREMACHANDRAN: Sir, I will conclude.... (*Interruptions*)

How will this be applicable without making Parliament aware? What are these new schemes? What are the conditions? Nothing is known to the Parliament. So, that has to be cleared.

Allocation to the various ministries has also come down like anything. So, I would like to urge upon the hon. Finance Minister one demand. The demand is with respect to parity in the tax treatment for NRIs, OCIs under the new Capital Gains Tax Rules for real estate property.

The last point is regarding the discrimination against the States of Kerala as well as Tamil Nadu. Sir, even during the disaster period, nothing has been awarded. So, I totally oppose the Budget proposals for this financial year. It is anti-federal, anti-people, pro-rich, and pro-corporate.

With these words, I conclude. Thank you very much.

श्री प्रदान बरुआ (लखीमपुर) : सभापति महोदय, मैं आपका धन्यवाद करता हूँ, क्योंकि आपने मुझे बजट पर बोलने का मौका दिया है। माननीय वित्त मंत्री ने इस बार का बजट समग्र और सुविचारित करके देशवासियों को प्रदान किया है। मैं माननीय वित्त मंत्री को धन्यवाद और अभिनंदन ज्ञापित करता हूँ।

यह बजट अमृतकाल की यात्रा को दिशात्मक शक्ति प्रदान करता है, जिससे हम भू राजनीतिक तनाव और आर्थिक अस्थिरता के बीच आगे बढ़ने में सक्षम हों। आत्मनिर्भर भारत के माध्यम से विकसित भारत और हमारी यात्रा निरंतर आगे जा रही है। न्यूक्लियर एनर्जी, एग्रीकल्चर, हेल्थ, डिफेंस, ईवीज़, क्लीन टेक्नोलॉजी, मैन्युक्चरिंग में आत्मनिर्भरता का पिलर मजबूत हो रहा है। यह न केवल घरेलू आर्थिक गतिविधियों का विस्तार करता है, बल्कि देश को आत्मनिर्भर बनाने के लिए ग्लोबल सप्लाय चैन को जारी रखता है। दूरदृष्टि नेतृत्व और दृष्टिकोण के लिए मैं माननीय प्रधानमंत्री जी को भी बहुत-बहुत धन्यवाद ज्ञापित करता हूँ। विकसित भारत की यात्रा असम के माध्यम से भी आगे जा रही है। इस बजट में असम के लिए 12.7 मीट्रिक टन के यूरिया प्लांट की स्वीकृति दी है।

19.00 hrs

इसकी वजह से हमारे किसानों की मदद होगी और यूरिया में देश आत्मनिर्भर बनेगा। ऊपरी असम की महत्वपूर्ण डिस्ट्रिक्ट डिब्रूगढ़ है। हाल ही में हमारे चीफ मिनिस्टर ने चीफ मिनिस्टर का सेक्रेटेरियट डिब्रूगढ़ में बनाया है। लेकिन अभी एक प्रॉब्लम है कि शहरों में औद्योगीकरण और विकास के लिए चैलेंज बढ़ गया है। अर्बन चैलेंज फंड से वित्त मंत्री ने ड्रिंकिंग वाटर, सेनिटेशन, इंफ्रास्ट्रक्चर के रिडेवलपमेंट के लिए बजट में प्रावधान किया है। मेरी मांग है कि असम के शहरों को भी इसमें जोड़ा जाए। असम में करीब 11 लाख युवा 15 से 29 साल के हैं। जो रोजगार और काम की तलाश में हैं। इन युवाओं की

अगर सही में स्किलिंग की जाए तो हमारी पार्टी का नारा है कि भारत के लिए बनाओ, दुनिया के लिए बनाओ, उसमें ये भागीदार बन सकते हैं। मेरा माननीय मंत्री जी से आग्रह है कि एक सेंटर ऑफ एक्सिलेंस फोर स्किलिंग असम को दिया जाए। मुझे सदन को अवगत कराते हुए खुशी हो रही है कि टाटा इलेक्ट्रोनिक्स गुवाहाटी के निकट जागीरोड में एक सेमिकंडक्टर का प्रोजेक्ट स्थापित कर रहा है। इसके साथ आर्टिफिशियल इंटेलिजेंस, इंडस्ट्रियल और कॉमर्स इलेक्ट्रोनिक्स भी है। जिसके लिए मैं माननीय प्रधान मंत्री जी को धन्यवाद ज्ञापित करता हूं कि उन्होंने मिशन के तहत सेमिकंडक्टर के ऊपर बल दिया। हमारे चीफ मिनिस्टर श्री हिमंत बिस्वा सरमा ने भी जरूरत से ज्यादा मदद करके इस सेमीकंडक्टर प्रोजेक्ट को किया। मुझे उम्मीद है कि यह समय से पहले शुरू होगा। यह मेरा विश्वास है। इसके लिए मैं माननीय मुख्यमंत्री श्री हिमंत बिस्वा सरमा जी को भी धन्यवाद ज्ञापित करता हूं। इसके साथ ही सेंटर ऑफ एक्सीलेंस इन आर्टिफिशियल इंटेलिजेंस फोर एजुकेशन की भी मांग मैं गुवाहाटी में करता हूं और साथ ही आईआईटी गुवाहाटी और कटिंग एज कम्पनीज का साथ लेकर एक सेंटर गुवाहाटी में दिया जाए। इसके लिए मेरी माननीय मंत्री जी से विनती है। एक्ससैस टू मेडिसिन इज़ फंडामेंटल राइट और यही एक्ससैस एक फाइनैशियल बर्दन भी बनता जा रहा है। हमारे प्रधान मंत्री आयुष्मान भारत योजना के माध्यम से कोशिश कर रहे हैं। इस बजट में 37 मेडिसिंस पर से बेसिक कस्टम ड्यूटी हटायी गयी है और केवल पांच परसेंट ड्यूटी लगाकर लोगों को राहत देने का काम किया गया है। इसके अलावा डे-केयर कैंसर सेंटर्स हर डिस्ट्रिक्ट में आने वाले तीन साल में बनेंगे। यह मेडिकल सेक्टर के लिए काफी उपयोगी होगा। साथ ही 75000 मेडिकल की सीट बढ़ायी जाएगी। पहले साल में दस हजार लेकर आएंगे। इसकी वजह से हमारे देश में हेल्थ में काफी फायदा होगा। इसके अलावा एग्रीकल्चर में हमेशा कम्प्रिहेंसिव बजट हमारी सरकार दे रही है। इस बार भी ऐसी ही कोशिश की गयी है और किसान क्रेडिट की लिमिट को तीन लाख से बढ़ाकर पांच लाख रुपये कर दिया गया है। इसके साथ ही धन धान्य कृषि योजना में भी सौ डिस्ट्रिक्ट का इनक्लूजन करके किसानों की मदद की जाएगी। इससे 1.7 करोड़ किसानों का फायदा होगा। मेरा कृषि मंत्री जी से आग्रह है कि हमारे असम के डिस्ट्रिक्ट्स को भी इसमें जोड़ा जाए।

इसके अलावा मैं प्रधान मंत्री जी को रिवर लिंकिंग प्रोजेक्ट की शुरुआत करने पर धन्यवाद देता हूँ। असम राज्य का मेरा संसदीय क्षेत्र, लखीमपुर देश के सबसे ज्यादा बाढ़ग्रस्त डिस्ट्रिक्ट्स में से एक है। वहां बारिश के समय, जून से अगस्त तक 1500 मिलीमीटर रेनफॉल होता है, जिसकी वजह से नदियों में उफान आ जाता है। उस वजह से बाढ़ आ जाती है और लोगों की लाइफ और प्रॉपर्टी का बहुत ज्यादा नुकसान होता है। पोस्ट मानसून सीजन में पूरी नदियां सूख जाती हैं, जिसकी वजह से हमारे यहां पर नेविगेशन में दिक्कत आती है, ड्रिंकिंग वाटर के लिए दिक्कत आती है और इरिगेशन में भी दिक्कत आती है। इसलिए अपर असम की सुबनसिरी, गेनाडी, और दिहिंग नदी को जोड़कर रिवर लिंकिंग प्रोजेक्ट के माध्यम से हमारे यहां पर पानी की कमी का समाधान किया जाए। साथ ही साथ मोदी जी के नेतृत्व में अभी पूर्वोत्तर में 20 जलमार्गों का प्रबंधन हो रहा है। बेसिकली, अभी उसके लिए डिब्रुगढ़ तक इंफ्रास्ट्रक्चर तैयार हो रहा है, लेकिन अभी पानी की कमी से गुवाहाटी से बांग्लादेश बॉर्डर तक कार्गो चलता है। डिब्रुगढ़ से कार्गो का चलना मुश्किल हो रहा है। अगर एक्सेस वाटर रहेगा तो हम 12 महीने कार्गो और नेविगेशन की व्यवस्था कर पाएंगे। अभी मोदी जी के नेतृत्व में सीनियर सिटीजन्स के लिए इंकम टैक्स टीडीएस की लिमिट 50 हजार से 1 लाख की गई है, उसके लिए मैं माननीय प्रधान मंत्री जी को सीनियर सिटीजन्स की तरफ से धन्यवाद देता हूँ।

सभापति महोदय, आपने मुझे बोलने के लिए समय दिया, उसके लिए आपको बहुत-बहुत धन्यवाद देता हूँ, साथ ही इस बजट का समर्थन करते हुए मैं अपनी वाणी को विराम देता हूँ।

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM): Sir, I rise to oppose the Union Budget 2025-26, which was an opportunity to address the pressing economic challenges facing our country like slowing growth, raising unemployment, brutal distress and global uncertainties. Instead, what we have received is a Budget that weakens fiscal federalism, prioritises election-driven announcements over long-term growth, and once again ignores Telangana development needs.

Despite being one of the fastest-growing States, Telangana contributes only

three per cent to the population of the country but the GDP is five per cent of the country's GDP. Telangana has once again been neglected in the budgetary allocations. The Union Government has strategically reduced our financial independence, failed to support our key sectors and turned a blind eye to our needs.

India's projected GDP growth rate of 2024-25 stands at just 6.4 per cent, the slowest in four years. The reality is that private investment remains weak, rural consumption is declining and the urban wage growth is sluggish. A Budget should provide a roadmap for sustainable economic expansion. Instead, what we see is short-term tax sops and pre-election gimmicks that do little to boost long-term growth.

Unemployment remains a crisis. The Government may lay claim to a rate of 3.2 per cent, but private estimates put it at 8.05 per cent with youth unemployment significantly higher. The Budget lacks any major employment generation programmes.

Telangana, with its robust IT and industrial base was expected to target initiatives for start-ups, Artificial Intelligence research and MSME growth. Instead, we received nothing. Interest payments now consume a large part of the revenue receipts in 2024-25, with no room for productive spending.

In 2023-24, India exported 39 billion USD, while imports were 66 billion USD, which is a negative trade balance. Even MSMEs, which employ 120 million people, have seen wage growth of only 13 per cent, while inflation remains at 5.5 per cent, eroding real income. In fact, 19,828 MSMEs have been shut down during 2023-24.

The Government speaks of rural prosperity but has ignored Telangana's pioneering irrigation efforts. There is no support for major projects like the Palamuru-Rangareddy Lift Irrigation Scheme, despite it being 10 times bigger than the Koshi Canal project in Bihar that has received funding. The DPR for the project was submitted in 2022.

The Bayyaram Steel Plant has also not figured in this Budget. There is a Rs.180 crore pending grant under the AP Reorganisation Act, 2014, which remains unpaid under various heads. Chilli grown extensively in Telangana, which is one of the largest consumed spices, does not get a Board but Bihar gets a Makhana Board. If this Government truly cares for farmers, why is Telangana, one of India's largest agricultural States, being ignored?

Our request for sanction of 25 lakh houses and 10 lakh houses under the PMAY and PMAY-G programmes respectively is also ignored. Instead of investing in self-sufficiency, India remains the world's largest importer of edible oil, particularly soybean and palm oil. Seventy per cent of India's oil is imported. The Budget fails to provide a strategy to boost domestic oilseed production, hurting our farmers while increasing import dependence. Import of pulses are all time high in the last six years, some of which are imported duty free.

Despite the 'Make in India' push, India's manufacturing sector contributes just 2.6 per cent to global manufacturing output. The Government talks of an 'Atmanirbhar Bharat', but where is the actual support for manufacturing hubs like Telangana? Telangana has been exhibiting a robust economic performance. The below figures highlight Telangana's expanding economic base and its significant

role in contributing to the nation's tax revenues. As I mentioned, Telangana constitute only three per cent of India's population but accounts for five per cent of India's GDP. The State collected Rs. 5,211 crore GST in February 2025. This is the first time Telangana's monthly collections surpassed Rs. 5,000 crore.

In anticipation of the Union Budget, the Telangana State Government submitted proposals totalling Rs. 1.63 lakh crore to fund key infrastructure in development projects. A significant allocation was sought for construction of the Regional Ring Road to improve connectivity around Hyderabad. This has not received any funding. For the Hyderabad Metro Rail expansion, funds were requested to extend the Metro network to accommodate the city's growing transportation needs. No funds were considered. For Godavari Drinking Water Project, Phase II to link Godavari River to Musi River, the State aims to revitalize the Musi River area enhancing the urban growth and environmental conditions. It has received no funds. Telangana being an IT Hub for Information Technology Investment Region, the anticipated funding to develop the ITIR near Hyderabad intending to boost the State's IT industry and generate employment has also received no funds. The National Institute of Design and the National Institute of Rural Development have also received no funds. For industrial growth and infrastructure, approximately Rs. 34,000 crore were proposed to boost industrial development, enhance logistics, and support the growth of pharmaceutical sector. This was also ignored along with a long list of pending proposals of the Telangana Government.

The world economy is facing turbulence like trade wars, supply chain

disruptions, and rising protectionism. But this Budget fails to equip our industries to tackle these challenges. India's trade in goods and services as a percentage of GDP has declined. Instead of boosting exports, the Budget focuses on import duty reductions that benefit select industries while doing little to encourage self-reliance.

Financial inclusion remains a challenge. Despite improvements, a significant portion of India's rural population lacks access to formal banking services. There is no concrete allocation for increasing access to credit for rural entrepreneurs or for empowering SHGs and small business owners in Telangana.

The Budget continues the trend of discrimination against southern States. Despite being economic powerhouses, States like Telangana, Tamil Nadu, Karnataka, and Kerala receive fewer funds compared to politically motivated allocations for northern States. I am not saying anything against Bihar's people; I do not mean anything. Despite lagging behind in revenue generation, Bihar has received massive Central support, while States like Telangana, which effectively utilize resources have been ignored.

Chairperson Sir, this Budget is a betrayal of our farmers, our youth, and our industries. It is a Budget that prioritizes short-term election gains over long-term national growth. The Congress-led Government in Telangana is working tirelessly to create jobs, invest in education, and support farmers. But we need the Centre to be a partner, not an obstacle. The Congress Party stands for real development – development that empowers States, supports industries, and creates jobs. We demand that the Government reconsiders its allocations and give Telangana its rightful share in the national progress.

Sir, I am reminded of the hon. Minister's beginning quote: "*Desamante matti kaadoyi, desamante manushuloyi*". It means: "A country is not made of land; a country is made of its people." Telangana does not figure there. Her later quote of a Tamil quote states: "Just as living beings live expecting rains, citizens live expecting good governance".

I think we are going through drought. We are not going to receive anything, and governance has been given a go bye. The State of Telangana seems to have been given a pass from both these quotes. It has been eight months since the elections have finished. I think my BJP colleagues, who have been elected, need to work with us and put aside our political differences and work for the betterment of Telangana.

How long are we going to be penalised for the misdeeds of earlier Governments? This is time we put aside our differences and do something for the Telangana State. The Prime Minister has made a statement that the country is inclusive. It does not look like it has included anything.

I will close by saying that do not kill the goose that lays the golden egg. I am talking here about the southern States. Thank you.

श्रीमती जोबा माझी (सिंहभूम) : माननीय सभापति जी, माननीय वित्त मंत्री जी ने जो बजट पेश किया है, मैं उसके विरोध में बोलने के लिए खड़ी हुई हूँ। माननीय वित्त मंत्री ने बजट की प्रस्तावना में स्पष्ट किया है कि यह बजट विकास में तेजी, समावेशी विकास, निजी क्षेत्र में निवेश, परिवारों के मनोभावों में उल्लास व मध्यम वर्ग की खर्च करने की शक्ति बढ़ाने के उद्देश्य के लिए है। इस बजट का लक्ष्य है - विकसित भारत।

19.15 hrs

(Shrimati Sandhya Ray in the Chair)

मैं आपके माध्यम से सर्वप्रथम सदन का ध्यान विकास की तेजी पर आकृष्ट करना चाहूंगी। विकास के नए नारों, योजनाओं के नये नामकरण से यदि विकास होता तो माननीय वित्त मंत्री जी के विकास में तेजी के बजटीय नारे पर विश्वास किया जा सकता है। यह बजट शहरी बजट है और मध्यम वर्ग का बजट है। इसमें गांव के गरीबों और किसानों के लिए कुछ नहीं है। यह बजट किसान केन्द्रित नहीं है, केवल कृषि क्षेत्र में निवेश का निमंत्रण है। धन-धान्य कृषि योजना, मखाना बोर्ड, बीज मिशन, मत्स्य उद्योग और यूरिया संयंत्र से किसानों का नहीं उद्योगपतियों का ही भला होगा, उनका ही विकास होगा।

महोदय, सरकार आकांक्षी जिलों के नाम पर नित्य नयी योजनाओं की घोषणाएं करती रहती है, जिसे अब लोगों ने गंभीरता से लेना बंद कर दिया है। मेरा संसदीय क्षेत्र पश्चिमी सिंहभूम आकांक्षी जिला है, जिसके सभी प्रखंडों तक इंटरनेट की सुविधा उपलब्ध नहीं है। आप बैंक कार्य, अन्य छोटे-छोटे ऑनलाइन कार्यों के लिए स्थानीय ग्रामीणों को होने वाली असुविधाओं कल्पना भी नहीं कर सकते। मैं आपके माध्यम से सरकार का ध्यान आकृष्ट करती हूं कि देश के सभी प्रखंडों तक सरकार अविलम्ब इंटरनेट की सुविधा सुनिश्चित करे।

सभापति जी, मैंने पहले भी बताया है और आज भी आपके माध्यम से सदन और सरकार को अवगत कराना चाहती हूं कि जनजातीय बहुल क्षेत्र सिंहभूम खनिज तथा प्राकृतिक सौन्दर्य के मामले में अत्यन्त ही समृद्ध है। जल, जंगल, जमीन, पहाड़ और खनिज से भरपूर इस क्षेत्र का देश की समृद्धि में बहुत योगदान है, परन्तु नक्सलवाद एवं बन्द खदानों के कारण रोजगार तथा विकास बाधित है। मैं आपके माध्यम से सरकार से करना चाहूंगी कि इस क्षेत्र के प्राकृतिक संसाधनों के समुचित और न्यायपूर्ण उपयोग के लिए बन्द खदानों को चालू करे और कौशल विकास के माध्यम से रोजगार के सृजन के लिए विशेष बजटीय प्रावधान करे।

मैं सरकार से प्रस्ताव करना चाहती हूं कि प्रस्तावित ज्ञान भारतम मिशन के तहत हो और जनजाति भाषा को सरकार भारत के संविधान की आठवीं अनुसूची में शामिल करे। इसके लिए झारखंड सरकार तथा ओडिशा सरकार ने अनुशंसा की है। वर्ष 2020 में हमारे मुख्यमंत्री, हेमन्त सोरेन जी ने केन्द्र सरकार से विशेष आग्रह किया था। मैंने भी पूर्व में ध्यान आकृष्ट कराया था।

अनेक अवसरों पर कई गैर राजनीतिक संगठनों के द्वारा भारत सरकार को ज्ञापन सौंपे गए। सरकार के इस कदम से झारखंड के अलावा ओडिशा एवं पश्चिम बंगाल के लगभग 25 से 30 लाख भाषा-भाषियों के विरासत की रक्षा हो सकेगी।

महोदया, नवंबर, 2000 में झारखंड राज्य का गठन हुआ था। अपने सामाजिक, भौगोलिक, आर्थिक जटिलताओं के कारण इस राज्य के विकास को गति प्रदान करने के लिए हमेशा से विशेष पैकेज की आवश्यकता रही है। मैं मांग करती हूँ कि इस बजट में झारखंड के लिए भी विशेष पैकेज स्वीकृत किया जाए।

महोदया, मैं आपके माध्यम से सदन को बताना चाहूंगी कि जल जीवन मिशन सफल योजना नहीं है। चूंकि हमारे झारखंड में पहाड़, पर्वत काफी ऊंचे-नीचे हैं, वहां पर जल जीवन मिशन की उपयोगिता नहीं है, इसके लिए सरकार कुछ उपाय करें। झारखंड में इसकी उपयोगिता बिल्कुल नहीं है। इसके प्रावधानों में लचीलापन आवश्यक है, ताकि सभी प्रकार के भौगोलिक क्षेत्रों में इसे सफल बनाया जा सके।

कुल मिलाकर सदन में पेश किए गए बजट से किसानों, गरीबों, युवाओं और महिलाओं में गहरी मायूसी है। मैं आपके माध्यम से इस अन्यायपूर्ण, असंतुलित, जनविरोधी बजट का विरोध करती हूँ।

धन्यवाद।

***DR. D. RAVI KUMAR (VILUPPURAM):** Madam Chairperson, Vanakkam. On behalf of Viduthalai Chiruthaigal Katchi, I oppose this Budget as it is against the Constitution of India. Constitution of India ensures equality for all of us. This consists of the economic equality. We say with pride that India has become the fifth largest economy of the world. This is true. But if we see the per capita GDP, India ranks at 140th place among the countries of the world. It shows that there is a big

* English translation of the speech originally delivered in Tamil.

disparity on the basis of economy in our country. This Budget should try to bridge the gap created by this disparity. But this Budget induces the economic inequality in our country. Hon Finance Minister has talked about four engines. Agriculture, MSME, Investment and Exports. These are the four engines. Agriculture is an important sector. Around 65 per cent of our people live in rural areas and out of which 47 per cent are dependent on agriculture. If we see the budget allocation for agriculture, there is a reduction of Rs 3900 Crore. It means our Finance Minister has switched off the engine called Agriculture sector. Next is MSME. This MSME Sector provides ample employment opportunities. But the fund allocation as well incentives provided to MSMEs have been reduced in this Budget. Reduction in import duties is directly impacting the MSME sector. Particularly cycle manufacturing industry, and shoe-making industry which provide employment to so many people are very much affected due to this. Labourers from Punjab are engaged to a large extent in this Sector. People related to MSMEs opine that China is the direct beneficiary because of our present import policies and the recent reduction made in import duties. The economic disparities are being encouraged in such a fashion in this Budget. Backward classes for the majority of our population in our country. If an allocation is to be made for the backward classes, then there should be a census done on their population. There is a nation-wide demand for a caste-based census. Rohini Commission set up for this purpose has already submitted its report and that report is pending for so long. This Rohini Commission has given a recommendation for identifying Most Backward among the backward classes and ensuring reservation facilities reach them separately. By implementing

the recommendations of the Rohini Commission, this Union Government should provide a separate reservation for the Most Backward communities. Funds allocated to the minorities-particularly the religious minorities have been reduced drastically in this Budget. Many MPs stated here that the reservation in education for minorities has also been reduced. They are being side-lined in the political arena. The ruling party of the Day, BJP never fields a single candidate belonging to the Muslim community in the elections. The fund allocated to the minorities have also seen a reduction year after year gradually. Particularly Fellowships, Scholarships meant for their education are being reduced in number. This is gross injustice faced by them. Scheduled Caste is the big community in this country. During 1979-80s, during the sixth five-year plan a SC Sub-Plan was introduced to ensure adequate allocation of funds for SCs. This Government has changed the name of this Scheme. Not only they have changed the Scheme but they have reduced the allocation meant for SCs. During the introduction of SC Sub-Plan it was stated that the budget allocation should be at par with the population of SCs in the country. This Government has made the cut in the fund allocation by 50 per cent. As per the 2011 Census, SCs constitute 16.6 percentage of our total population. As a result 8.3 percent of the total Budget allocation should be made for SCs and their welfare Schemes. But on the contrary only 3 per cent of the total allocation is made for SCs. Particularly if you see allocation for Post-matric scholarships for SCs, it has seen gradual reduction. Revolutionary leader Dr. Baba Saheb Ambedkar fought with the then British Government in the year 1944 to provide the right of Post-matric Scholarships for SCs. This Government tried to

scrap this Scheme in the year 2018. Due to stiff opposition from Viduthalai Chiruthaigal Katchi and other Opposition parties, it was announced to extend for just 5 years from the year 2019. They said that this Scheme is being extended only up to 2025-26. They also informed about the allocation of Rs 35000 Crore for this Scheme. There is a doubt bothering our minds whether this Scheme will be extended further? As the Economic Survey states that hereafter the Private Universities, on philanthropic basis, can provide scholarships to students, there is botheration in our minds whether this Government will scrap this Scheme of providing scholarships. I urge that Hon Minister concerned should clarify in this regard. The income limit for Post-matric Scholarships stands at Rs 2.5 lakh per annum. This limit has not been raised since last 40 to 50 years. This limit should be raised. There is an income limit of Rs 8 lakh for Economically Weaker Sections (EWS). Moreover for Overseas Scholarships the limit was also raised to Rs 8 lakh. It is gross injustice to continue with the income limit of Rs 2.5 lakh for Post Matric Scholarships. I urge that this limit should be enhanced. I will conclude by stressing one more point. After this Government came to power, they have continued to levy surcharge and cess. During the year 2014-15, the tax collection through surcharge and cess was at 9 per cent. Now it has risen to 14 per cent. AIDC is a new cess introduced in the current Budget. I wish to say that this is gross injustice and therefore I strongly oppose this Budget. Thank you, Vanakkam.

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदया, धन्यवाद, आपने मुझे बजट पर चर्चा करने के लिए समय दिया है। मैं सरकार के इस बजट के विरोध में बोलने के लिए खड़ा हुआ हूँ।

सभापति महोदया, यह बजट वर्ष 2014 के अच्छे दिन, अभी का अमृतकाल और वर्ष 2047 के

विकसित भारत की बात के सपने जैसा दिखता है।

महोदया, इस बजट में देश से महंगाई कैसे दूर होगी, देश से बेरोजगारी कैसे दूर होगी, देश से गरीबी कैसे दूर होगी और देश में किसानों की हालत कब सुधरेगी, इस पर सरकार की कोई ठोस नीति इस बजट में नहीं दिखती है। किसानों की आय वर्ष 2022 तक दोगुनी होनी थी, लेकिन हकीकत में वर्ष 2014 तक किसानों पर तकरीबन नौ लाख रुपए का कर्ज था, जो इस दशक में बढ़कर 32 लाख करोड़ रुपए हो गया है।

महोदया, बिहार की अर्थव्यवस्था का 22 प्रतिशत कृषि पर आधारित है। 76 प्रतिशत बिहार के लोग प्रत्यक्ष या अप्रत्यक्ष रूप से कृषि पर निर्भर करते हैं। बिहार में सिंचाई की 48 योजनाएं लंबित हैं। यह चिंता का विषय है। पिछले एक दशक में, दस वर्षों में एनसीआरबी के डेटा के अनुसार 1,12,000 से भी अधिक किसानों ने आत्महत्या की। इस पर सरकार को जवाब देना चाहिए। आपने आय दोगुनी करने की बात कही थी और आज आपके शासनकाल में 1,12,000 से भी अधिक हमारे किसान आत्महत्या कर रहे हैं।

महोदया, केसीसी के ऋण को तीन लाख रुपए से बढ़ाकर पांच लाख रुपए करने का काम सरकार ने किया है। हम इसका स्वागत करते हैं, लेकिन आप इसको इंप्लिमेंट कैसे करेंगे? अभी किसानों पर 32 लाख करोड़ रुपए का कर्ज है। इस कर्ज पर चक्रवृद्धि ब्याज लगता है। किसी किसान ने 50,000 रुपए कर्ज पर लिए हैं, तो चक्रवृद्धि ब्याज लगकर वह राशि 2,50,000 रुपए हो गई है, 5,00,000 रुपए हो गई है। जिस किसान से 1,00,000 या 2,00,000 रुपए कर्ज पर लिए, उस पर चक्रवृद्धि ब्याज लगकर किसी का कर्ज 7,00,000 रुपए हो गया है, किसी का 8,00,000 रुपए हो गया है। जब तक इन किसानों का वे ऋण नहीं चुकता करेंगे, तो मैं समझता हूं कि 3,00,000 रुपए से 5,00,000 रुपए, जो आपने किया है, मैं समझता हूं कि इसका लाभ उन्हें नहीं मिल पाएगा। इसलिए, मेरा आग्रह होगा कि अगर यह सरकार किसानों की सच्ची हितैषी है, तो वह उनका ऋण माफ करे। अगर ऋण नहीं माफ कर सकते हैं, तो कम से कम किसानों के ऋण पर जो ब्याज लगा हुआ है, उसको माफ कर दीजिए और मूलधन जमा करने के लिए आप उन्हें कहिए। मैं समझता हूं कि ऐसा करने से किसानों के लिए सरकार

की यह एक अच्छी पहल होगी।

महोदया, स्वास्थ्य के क्षेत्र में बिहार की 14-15 करोड़ की आबादी पर मात्र एक एम्स है। हर एक जिले में मेडिकल कॉलेज खोले जाने की बात हुआ करती थी। मेडिकल कॉलेज हर एक जिले में तो नहीं खुल सके, लेकिन भाजपा के हाई-प्रोफाइल पार्टी कार्यालय देश के सभी जिलों में खुल गए। देश के सभी जिले तो मैं नहीं कह सकता हूँ, लेकिन बिहार के हर एक जिले में मेडिकल कॉलेज की स्थापना नहीं हो सकी। औरंगाबाद जिले में मेडिकल कॉलेज खोलने की बात राज्य की सरकार कई वर्षों से कह रही है, लेकिन ताज्जुब की बात है कि जिले की आठ एम्बुलेंस में से मात्र तीन एम्बुलेंस ही कार्य कर रही हैं। पाँच एम्बुलेंस बंद पड़ी हुई हैं। एक-दो एम्बुलेंस तो माननीय पूर्व सांसद, औरंगाबाद की कोठी की शान बढ़ाने के लिए खड़ी रहती हैं।

महोदया, आपने हमें समय बहुत कम दिया। हमारा आग्रह है कि बिहार हित के लिए बहुत सारी बातें हैं। बेरोजगारी कैसे दूर हो, आप कैसे महंगाई खत्म करेंगे, उसकी कोई नीति बनाएं। हमारा एक आग्रह है कि आप रोड की बात करते हैं कि हम चकाचक रोड बनवा रहे हैं। मैं अपने क्षेत्र के एक गाँव का जिक्र करके आपको बताना चाहता हूँ कि आजादी के बाद इमामगंज विधान सभा के तीन गाँव हैं, वहाँ पर अभी तक रोड और पुल का निर्माण नहीं हुआ है। हमारा आग्रह है कि सरकार तमाम चीजों पर एक ठोस नीति बनाए और नीति बनाकर काम करे तो मैं समझता हूँ कि बहुत ही अच्छा होगा। आपने हमें समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद, बहुत-बहुत आभार।

श्री गजेन्द्र सिंह पटेल (खरगौन) : महोदया, आपका बहुत-बहुत धन्यवाद करता हूँ कि आपने मुझे वर्ष 2025-2026 के लिए हो रही चर्चा में भाग लेने का अवसर दिया। इसके लिए मैं आपका तहे दिल से आभार व्यक्त करता हूँ। आदरणीय वित्त मंत्री जी द्वारा जो यह बजट रखा गया है, यह युवाओं के लिए, महिलाओं के लिए, किसानों के लिए, दलितों के लिए और खासकर जो पिछड़ा हुआ आदिवासी समुदाय है, उसके विकास के लिए रखा गया है। इसलिए मैं देश के 11 करोड़ जनजाति भाइयों की ओर से आदरणीय प्रधानमंत्री जी का हृदय से आभार व्यक्त करता हूँ, धन्यवाद करता हूँ। वास्तव में अगर विपक्ष के लोग इस बजट को ध्यान से पढ़ेंगे तो पिछले 75 साल में से 55 साल उनकी सरकार रही है, परन्तु

आदिवासी समुदाय के लिए कोई भी विशेष योजना उन्होंने लागू नहीं की। इस बार के बजट में, अगर तुलना करें तो पिछले 11 साल पहले जब आपकी सरकार थी, तब आदिवासियों के लिए मात्र 4,497 करोड़ रुपये का ही बजट था, परन्तु इस बार का जो बजट है, जिसमें वित्त मंत्री जी ने 50,65,343 करोड़ रुपये के व्यय के लिए, इसमें आदिवासी समुदाय के लिए 14,925.81 करोड़ रुपये का आवंटन किया है। यह बहुत गौरव की बात है। निश्चित तौर पर विपक्ष के लोग कहते हैं कि आदिवासियों के लिए कोई योजना नहीं है, मैं उन लोगों से भी प्रश्न करता हूँ कि जो 11 करोड़ आदिवासियों पर इस बार विश्वास व्यक्त हुआ है, जंगल और पहाड़ में रहने वाला यह समुदाय, जहाँ पर गाँव में पहुँचने के लिए सड़कें नहीं थीं, प्रधानमंत्री सड़क योजना के माध्यम से आज आदिवासी गाँवों में सड़कें बनने का काम प्रधानमंत्री नरेन्द्र मोदी जी करके दिखा रहे हैं। 55 साल तक आपकी सरकार रही, लेकिन आपने आदिवासी गाँव, फली और टपरो में पीने के पानी की व्यवस्था सुलभ नहीं कराई। आज देश के प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में जंगल, पहाड़ और झोंपड़ी में बैठे हुए आदिवासी समुदाय को भी जल-जीवन मिशन के नाम से टोंटी के माध्यम से शुद्ध जल मिलने का काम हो रहा है।

महोदया, देश की आधी आबादी हमारी महिला वर्ग की है। महिला सशक्तीकरण में हमारी सरकार ने बहुत ही महत्वपूर्ण काम किया है। मुझे इस बात का गौरव भी है कि देश के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी के नेतृत्व में हमारी स्वयं सहायता समूह की बहनों के लिए, हमारी एससी/एसटी की महिलाओं के लिए 2 करोड़ रुपये तक का लोन देने की योजना शुरू की गई है, जिसमें सर्वाधिक लाभ हमारी एससी/एसटी की महिलाओं को होगा। आज इस बात का भी हमें गर्व है कि आजादी के 75 साल बाद जनजाति समुदाय जंगल, पहाड़ों पर रह रहा था, परन्तु देश के प्रधानमंत्री नरेन्द्र मोदी जी की निगाह गई, ओडिशा में बैठी हुई हमारी एक आदिवासी बहन, जो पहाड़, जंगल में रहती थी, आपने तो कभी किसी को राष्ट्रपति के पद पर नहीं बिठाया, परन्तु एक हमारी बहन द्रोपदी मुर्मू जी को, आदिवासी बहन को महामहिम बनाने का काम आदरणीय प्रधानमंत्री जी ने किया है। यह महिला सशक्तीकरण की दिशा में बहुत ही महत्वपूर्ण काम किया गया है। आप अपने गिरेबान में झाँककर देखिए कि आपने कब हमारे आदिवासी समुदाय को सम्मान दिया है।

महोदया, जंगल, पहाड़ में रहने वाला समुदाय, जहां मूलभूत सुविधाओं का अभाव है, परन्तु इसी बजट में हमारे प्रधान मंत्री जी ने, आदरणीय वित्त मंत्री जी ने, हमारी भारतीय जनता पार्टी की सरकार ने धरती आबा जनजातीय ग्राम उत्कर्ष अभियान योजना में अगले पांच वर्षों में 80 हजार करोड़ रुपये का प्रावधान इसी बजट में दिया है। 65 हजार आदिवासी गांव उन्नत होंगे, मूलभूत सुविधाएं मिलेंगी और पांच करोड़ जनजाति लोगों का उत्थान होने की पहल इसी बजट में की गई है। निश्चित तौर पर यह बजट आदिवासियों के मूल हित का बजट है। यदि हम बात करें तो लम्बे समय तक आपने गांवों में, जनजाति क्षेत्रों में कभी स्कूल और छात्रावास नहीं खोले। इसी प्रकार 7088.60 करोड़ रुपये के आबंटन के साथ एकलव्य माडल आवासीय विद्यालय भी इसी बजट में जोड़े गये, जिसमें आदिवासी समुदाय का विकास होगा। प्रधान मंत्री जनजाति विकास मिशन के लिए इसी बजट में 380.40 करोड़ रुपये का आबंटन आदरणीय वित्त मंत्री द्वारा आदिवासी समुदाय के लिए किया गया है। इतनी सारी बातें जनजाति समुदाय के उत्थान के लिए की गई हैं। मैंने पूर्व में विपक्ष के सदस्यों की स्पीच सुनी थी। उन्होंने कहा कि आदिवासियों के लिए कोई योजना नहीं है। आज मैं गांवों और आदिवासी समुदायों के विकास की बात कर रहा हूं। यदि स्कूल की शिक्षा के क्षेत्र की बात करूं तो हमारी सरकार ने बहुत महत्वपूर्ण काम किए हैं। पीएम जन-मन योजना जिसमें हमारी जनजाति समुदाय की विशेष पिछड़ी जातियों के उत्थान के लिए भी बजट में प्रावधान किया गया है और आज आदिवासी समुदाय उत्थान योजना शुरू की गई। पूरे देश में 470 एकलव्य माडल आवासीय विद्यालयों का भी इसी बजट में प्रावधान करके आदिवासी समुदाय का उत्थान किया जा रहा है। एकलव्य आदिवासी विद्यालय के माध्यम से सवा लाख ट्राइबल बच्चे पढ़ भी रहे हैं और आवासीय विद्यालय का लाभ भी ले रहे हैं जो आने वाले भविष्य में विकसित भारत के विकास में अपनी महत्वपूर्ण भूमिका निभाएंगे।

महोदया, आदिवासी समाज के समग्र विकास के लिए यह बहुत अहम बजट है। आकांक्षी जिलों की श्रेणी में हमारे कई जिले आते हैं। कई आदिवासी ब्लॉक हैं, कई आदिवासी जिले हैं। मध्य प्रदेश में हमारे आठ आदिवासी जिले आकांक्षी जिलों की श्रेणी में गिने गए हैं। इन्हीं आकांक्षी जिलों में भी विकास की गति का नया मापदंड प्रधान मंत्री जी ने तय किया है। हमारे भारत सरकार के मंत्री आकांक्षी जिलों

में जाकर विकास की समीक्षा कर रहे हैं। बिंदूवार गांवों के विकास की कल्पना कर रहे हैं कि किस प्रकार से पोषित आहार के माध्यम से हमारे बच्चों को, हमारी स्कूल की शिक्षा को, सड़कों की सुविधा देने के लिए विस्तृत योजना बनाकर हमारे मंत्री एक-एक आकांक्षी जिले में आदिवासी समुदाय के लोगों का विकास करने का काम कर रहे हैं। पिछले दस वर्षों में आदिवासी बाहुल्य क्षेत्रों में तीन नए मेडिकल कालेज भी खोले गए हैं। यह भी आदरणीय प्रधान मंत्री जी की दूरदर्शिता का परिणाम है। हमारे जनजातीय समाज में सिकल सेल बीमारी होती है, जो कि अनुवांशिक बीमारी है, जिससे हमारा समुदाय खत्म भी हो रहा है। इस तरफ आपकी सरकार ने कभी ध्यान नहीं दिया। लम्बे समय तक हम संघर्ष करते रहे। इस ओर प्रधान मंत्री जी का विशेष ध्यान आकर्षित किया गया। आदिवासी समाज के लिए विशेष राष्ट्रीय मिशन चलाकर समाज की सिकल सेल से जुड़ी स्वास्थ्य समस्या की तरफ ध्यान आकर्षित करके पांच करोड़ आदिवासी समुदाय के लोगों को लाभ दिया।

महोदया, मैं एक बात की तरफ आपका ध्यान दिलाना चाहता हूँ। लम्बे समय तक हमारे जनजाति क्रांति वीर रहे परन्तु आपकी सरकार के समय कभी भी इतिहास के पन्नों में उनका नाम नहीं आया। हमारी दस वर्ष की सरकार है, जिसने हमारे आदिवासी क्रांति वीर भगवान बिरसा मुंडा, टंट्या मामा भीर, रानी दुर्गावती, शंकर शाह जी, रघुनाथ शाह जी जैसे क्रांतिवीरों का नाम निकला और प्रधान मंत्री जी ने हमारे जनजाति क्रांतिवीर भगवान बिरसा मुंडा जी के नाम से भारत में जनजाति गौरव दिवस घोषित किया। हम उनकी 150वीं जयंती इसी वर्ष मनाने वाले हैं और हमारे जनजाति समाज का उद्धार भी होने वाला है।

महोदया, एमएसएमई के माध्यम से हमारी जनजाति का विकास होने वाला है और रोजगार के साधन बढ़ने वाले हैं। बजट में देश को विकास की गति भी प्राप्त होने वाली है। अनेक प्रकार की योजनाओं के माध्यम से हमारा समुदाय विकसित हो रहा है। आने वाले समय वर्ष 2047 में हमारे समुदाय की महत्वपूर्ण भूमिका रहेगी। आपकी लम्बे समय तक रही सरकार ने कोई विकास की योजना नहीं बनाई। जगह-जगह पर टावर नहीं लगा पाए। आज जनजाति क्षेत्र में सैकड़ों टावर खड़े हैं, यह प्रधान मंत्री जी की दूरदर्शिता का प्रमाण है। उज्ज्वला योजना के माध्यम से हमारी जनजाति की बहनों को गैस की टंकी

दी गई और उनका आर्थिक उत्थान किया गया। मैं आदरणीय प्रधान मंत्री जी का, आदरणीय वित्त मंत्री जी का, जिन्होंने बजट में हमारे लिए इतने प्रावधान किए हैं, जिनसे जनजाति समुदाय का विकास हो रहा है, मैं पूरे 11 करोड़ जनजाति समुदाय की तरफ से, युवाओं की तरफ से, महिलाओं की तरफ से, जनजाति समुदाय की तरफ से तहे दिल से आभार व्यक्त करते हुए धन्यवाद देता हूँ।

KUMARI SUDHA R. (MAYILADUTHURAI): Thank you Madam Chairperson.

This budget is sound and fury signifying nothing. That is the takeaway for 140 crores of Indians in this Budget. For the common man, this is a bitter pill, sugar-coated with a populist announcement relating to the enhancement of the personal income tax slab. It is a truly a corporate Government, which hides the devil in the detail. What all are you are going to sell, hon. Finance minister Nirmala Ji? What is the meaning of this hidden statement - an asset monetisation plan to be developed to harvest Rs 10 lakh crore? Already you have sold and leased the State assets ranging from ports to roads to airports to ... *. Now it is clear that you are going to sell more State assets in the name of 'asset monetisation'. Rs 10 lakh crore means half the nation's roads, power plants, ports, mines and railway properties will now go the crony capitalists close to the BJP and to the Prime Minister. Will this Government now tell this august House and the people who are the real owners of the national assets and the list of Government properties that have been identified for sale? This Government should keep in mind that it is only the custodian, not the owner of the assets vested under its control and management by the Constitution.

While the legacy of Jawaharlal Nehru Ji, Shri Lal Bahadur Shastri Ji, Shrimati

* Expunged as ordered by the Chair.

Indira Gandhi Ji, Shri Rajiv Gandhi Ji, Shri Narasimha Rao Ji and Shri Manmohan Singh Ji was to build, protect, prosper and pass on to the next generation the national assets and ensure a hallowed space for India in the comity of nations, this Government is identifying such well entrenched assets and is selling them under the asset monetisation programmes. It is scary to think about sale of more State assets to generate Rs 10 lakh crore this year. History will judge you as the greatest salesperson, hon. Finance Minister Nirmala Sitharaman Ji for having sold and for planning to sell national assets.

Your announcement of creation of assets and programmes are mere words, whereas the sale alone takes place without any qualms. Do not sell India.

Your Budget eloquently mentions agriculture as one of seven engines of growth. But what have you given for farmers? Absolutely nothing. Farmers affected by the vagaries of nature will still stare at wipe out for the season with zero crop insurance as a safety net. Just consider this. In 2017-18, the number of rejected claims for crop insurance was 92,869. In the next year, 2018-19, the figure more than doubled to 2.04 lakh. By 2019-20, it was 9.28 lakh, a whopping 900 per cent increase. During the years from 2021 to 2023, the number of rejections has tripled if you compare this with the year 2020.

Despite a rise in the number of applications, the overall claims paid through the Union Government's crop insurance scheme, the Pradhan Mantri Fasal Bima Yojana (PMFBY), went down by 48.77 percent in 2021-22. The Government data shows this. This is not my data. This is the Government's data. In 2021-22, Rs 13,728.64 crore were paid against 8.32 crore insurance claims. The amount is

lower than the Rs 20,425.01 crore paid in 2020-21 for 6.23 crore applications. According to the PMFBY website, the gross premiums for 2021, for both rabi and kharif crops, stood at Rs 28,288.31 crore. The premiums are shared between the farmer, the State Government, and the Central Government. But the loss goes to farmers, profits go to the insurance companies.

What does this Budget have for workers employed under the Mahatma Gandhi Rural Employment Guarantee Scheme? What is your record on this front? According to the report of the civil society organisation, 'Lib Tech India', over 39 lakh registered workers were deleted from the Mahatma Gandhi National Rural Employment Guarantee Scheme between April and September 2024. The report also revealed that more than eight crore workers were removed. It is very shameful. More than eight crore workers were removed from the MGNREG Scheme registered under the financial year 2022-2023 and 2023-2024. At least 27.4 per cent of MGNREGS workers and 4.2 per cent of active workers have been currently rendered ineligible for Aadhaar based payment system benefits.

Our party leader, Shri Rahul Gandhi rightly said that MGNREG Scheme is a living monument of our Prime Minister Modiji's betrayal of rural India. *En masse* deletion of names of beneficiaries from the list, non-release of funds, bogus entries and reduction of wages and the number of working days - these are your achievements on this revolutionary Rural Employment Guarantee Scheme brought in by the Congress Government to transform and empower the rural Indians. To us, it was a very important scheme but you have made it a sham.

Madam, the Finance Minister is saying that 10,000 new medical seats will be

created across the nation. This announcement is like allowing Ekalavya to learn the art of archery and then cutting his thumb to ensure that his hard-learned art becomes useless for him. The National Medical Council has mandated that medical colleges must adhere to the ratio of 100 MBBS seats for every ten lakh population in the respective State or Union Territory.

The southern States have already exceeded the limit set by NMC. As of 2021, Tamil Nadu has 11,600 seats for a projected population of 7.68 crores. It has 4,000 more seats which the State should have according to the new NMC guidelines. Therefore, Tamil Nadu, Karnataka, Maharashtra, Kerala and the Union Territory of Puducherry cannot either open a new medical college or increase students' intake in the existing colleges. The Finance Minister proposes but the Medical Council disposes. These States have invested money, human resources and community interests. But their future is affected and they do not stand to gain even a single seat. Is it fair, Finance Minister?

The World Health Organisation recommends that the doctor-patient ratio should be 1:1000. But in India, there is only one Government doctor for every 10,189 people. If the NMC is concerned for the poor quality of education due to the mushroom growth of colleges, the right course would be to inspect those colleges more frequently and disqualify those colleges which are lacking in standards. You cannot stop and punish a well-performing State with a robust medical education and public health care system by dragging it down to the lowest level.

There is a proverb in Tamil, "*Oru kannil vennei, oru kannil sunnaambu.*" The meaning is, you are showing partisan approach towards the States, favouring some

and ignoring others. I would like to say that the eye which is crying would be affected very much and you will face the consequences.

I request our Finance Minister to read this book and come with a good Budget next time.

श्री राजकुमार रोट (बांसवाड़ा) : माननीय सभापति महोदया, आपने मुझे वर्ष 2025-26 के बजट पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद एवं जोहार करना चाहूंगा।

महोदया, मैं भारत आदिवासी पार्टी की तरफ से देश के आदिवासी, दलित, ओबीसी, मुस्लिम, अल्पसंख्यक, गरीब एवं मजदूर के बारे में बात करना चाहूंगा। इस देश में रहने वाले प्रत्येक गरीब वर्ग जो मानवता व भारत देश के संविधान में विश्वास करता है, उनकी तरफ से बोलने के खड़ा हुआ हूँ।

आज देश का पढ़ा-लिखा डिग्रीधारी शिक्षित बेरोजगार युवा 200-300 रुपये में दिहाड़ी मजदूरी करने के लिए मजबूर हो रहा है। दूसरे देशों में जो लोग रोजगार के लिए जा रहे हैं, वे हाथ-पैर में बेड़ियाँ लेकर वापस लौट रहे हैं। हमारे देश में पढ़े-लिखे लोगों, विशेष कर बेरोजगारों की यह स्थिति है। आदिवासी समुदाय ने जितना प्राकृतिक आपदा का कहर नहीं झेला, उससे ज्यादा वह हजारों सालों से शोषण, अत्याचार व विस्थापन जैसी मानव निर्मित आपदाओं के कहर से जूझा है। अगर उस आदिवासी समुदाय को आधुनिकता की लाइन में लाकर खड़ा करना है तो विशेष कर उनको एक आर्थिक पैकेज देने की आवश्यकता है। इसके साथ ही संविधान के अंदर जो पांचवीं और छठी अनुसूची का प्रावधान है, उसको धरातल पर लागू करने की जरूरत है।

सभापति महोदया, देश के अंदर विस्थापन की समस्या को देखा गया है। भारत देश में विकास के नाम से अगर सबसे ज्यादा कोई विस्थापित हुआ है तो हमारा आदिवासी समुदाय विस्थापित हुआ है। इंडियन सोशल इंस्टीट्यूट की एक रिपोर्ट के अनुसार बताया गया है कि वर्ष 2010 से 2025 तक 15 सालों में 15 लाख से अधिक आदिवासियों को विकास के नाम से विस्थापित किया गया है। वर्ल्ड बैंक की रिपोर्ट में बताया गया है कि विस्थापित आदिवासियों में से 50 प्रतिशत आदिवासी परिवार का पुनर्वास ही नहीं किया जाता है।

महोदया, भारत देश में एक सर्वे रिपोर्ट में आया है कि जो आदिवासी समुदाय है, वह अपने जीवन काल में एक उम्र के अंदर कम से कम दो बार विस्थापित होता है। आजाद भारत में उस समाज को प्रताड़ित किया जा रहा है, जिसका इतिहास का हर पन्ना खून से रंगा हुआ मिलेगा। आदिवासी जल, जंगल और जमीन की लड़ाई के लिए, देश की रक्षा के लिए मुगलों, राजे-रजवाड़ों और अंग्रेजों से लड़ता आया है। वह कभी झुका नहीं है। आज उनकी हालत बेहद खराब है।

महोदया, पिछले 10 सालों में भाजपा सरकार द्वारा धर्म की आड़ में कलम-कागज के हथियारों से आदिवासियों के अधिकार, जल, जंगल और जमीन को हड़प कर उनकी मानसिक, आर्थिक और बौद्धिक हत्या करने का काम किया गया है।

महोदया, आज बजट में सशक्त भारत बनाने की बात चल रही है। यह बनना चाहिए, हम भी चाहते हैं। हमारा देश मजबूत बनना चाहिए। उसको विश्व शक्ति बनना चाहिए, लेकिन आज स्थिति क्या है? हमारे देश का जो भविष्य है, जो कुपोषण की बेड़ियों में जकड़ा हुआ है। एनएफएस-5 की रिपोर्ट बताती है कि आदिवासियों के 55 प्रतिशत बच्चे कुपोषित हैं। उसमें भी 42 प्रतिशत बच्चे एनीमिया से गंभीर रूप से पीड़ित हैं। आज देखा गया है कि इस बजट के अंदर कुपोषण को दूर करने के लिए बजट का प्रावधान नहीं किया गया है। बेटी बचाओ – बेटी पढ़ाओ का हम नारा लगा रहे हैं। हम भी चाहते हैं कि हमारे देश की महिलाएं सशक्त और मजबूत बने, लेकिन हकीकत क्या है? देश के अंदर देखा गया है कि विशेष कर आदिवासी समाज में हर तीसरी महिला कुपोषण का शिकार है और हर दूसरी महिला एनीमिया का शिकार है। आदिवासी बच्चों में शिशु मृत्यु दर राष्ट्रीय औसत से 30 प्रतिशत अधिक है। पांच वर्ष से कम उम्र के आदिवासी बच्चों की मृत्यु का अनुपात राष्ट्रीय औसत से 61 प्रतिशत अधिक है।

महोदया, आदिवासियों के जीवन काल के अंदर देखा गया है कि उनको कभी माओवादी, तो कभी नक्सलवादी के नाम से मारा जाता है। एट्रोसिटी में कई आदिवासियों को मारा गया। एनएचआरसी की एक रिपोर्ट बताती है कि वर्ष 2020 से वर्ष 2025 के बीच मात्र पांच साल के अंदर 400 आदिवासी पुलिस मुठभेड़ में मारे गए हैं। आज आप मणिपुर में देख लीजिए। वहां कई आदिवासियों को मारा गया

है। छत्तीसगढ़ और झारखंड का आम आदिवासी कभी नक्सलवादी व माओवादी की गोलियों के निशाने पर है, तो कभी दूसरी तरफ वे पुलिस के निशाने पर भी है। इसके बीच में जो आम व्यक्ति है, उसके साथ आज अत्याचार हो रहा है। हर दिन एक न एक व्यक्ति मारा गया है। आदिवासी, दलित और पिछड़ों को सशक्त बनाए बिना हमारे भारत देश को सशक्त भारत बनाने की कल्पना करना एक कोरा सपना रह जाएगा।

महोदया, अगर उनके स्वास्थ्य सुविधा को देखा जाए तो आदिवासी क्षेत्र में पीएचसी व सीएचसी की एक रिपोर्ट आई है। आदिवासी बाहुल्य क्षेत्रों में जितने भी पीएचसी व सीएचसीज हैं, वहां पर 60 प्रतिशत डॉक्टर्स के पद रिक्त हैं। देश में मात्र 18 प्रतिशत आदिवासी गर्भवती महिलाओं को ही संस्थागत प्रसव का लाभ मिल पा रहा है।

महोदया, मैं एक मिनट में अपनी बात पूरी कर दूंगा। अगर हम शिक्षा की बात करें तो हमारे राजस्थान के झाड़ोल-कोटडा के अंदर, जहां से एक मंत्री जी आते हैं, वहां पर 14 वर्ष से अधिक बच्चों को पेन, पेंसिल और किताबों के बारे में पता नहीं है। आज यूनेस्को की एक रिपोर्ट में देखा गया है कि देश में 35 प्रतिशत आदिवासी बच्चे ड्रॉप आउट हो रहे हैं, जबकि राष्ट्रीय औसत 12 प्रतिशत है। आज मात्र आठ प्रतिशत आदिवासी युवा उच्च शिक्षा की पढ़ाई पूर्ण कर पा रहा है। वर्तमान में देश के अंदर देखा गया है कि 85 प्रतिशत आदिवासी परिवार की पहली पीढ़ी पढ़ रही है और 20 प्रतिशत आदिवासी ऐसे हैं, जिनकी पहली पीढ़ी भी आज पढ़ाई नहीं कर पा रही है। हमारे राजस्थान में दो-दो सालों से छात्रवृत्ति नहीं आ रही है। राजस्थान के अंदर केंद्र से बजट रिलीज नहीं हुआ है।

20.00 hrs

राष्ट्रीय छात्रवृत्ति योजना शुरू की। वर्ष 2013 के अंदर आदिवासी समुदाय के 20 बच्चे जा रहे थे और आज भी 20 बच्चे जा रहे हैं। वर्ष 2013 में हमारे देश से विदेश में 1 लाख 90 हजार बच्चे पढ़ने जा रहे थे, जबकि वर्ष 2024 में 13 लाख बच्चे गए, लेकिन आदिवासियों के लिए आज भी 20 सीटें हैं। आज तक ये सीटें बढ़ाई नहीं गई हैं।

मैं अंत में कहना चाहूंगा कि मनरेगा के अंदर बजट नहीं बढ़ाया गया है। मनरेगा की मजदूरी 200

रुपये मिल रही है, उसको 600 रुपये किया जाए और 100 दिनों का जो रोजगार है, उसे 200 दिनों का किया जाए। आंगनबाड़ी कार्यकर्ता से हर प्रकार का सर्वे कराया जाता है। सेंट्रल गवर्नमेंट इसको हैंडओवर करे और आंगनबाड़ी कार्यकर्ता, सहायिका को एक राजकीय कर्मचारी का दर्जा दिया जाए और उसको नियमित करके भुगतान किया जाए।

जल जीवन मिशन की बात की गई। ट्राइबल इलाके के अंदर अभी तक 27 पर्सेंट टारगेट पूरा हुआ है, लेकिन वह सैंक्शन्ड पानी धरातल पर नहीं पहुंचा है। यहां एकलव्य मॉडल की चर्चा की गई। हम इस घोषणा का स्वागत करते हैं, लेकिन इसको जल्दी धरातल पर इंप्लीमेंट होना चाहिए।

मैं किसानों की बात पर आता हूं। यह देखा गया कि किसानों पर गोलियां बरसाई जा रही हैं। किसान क्या डिमांड कर रहा है? वह एमएसपी की डिमांड कर रहा है। किसान खेत पर मेहनत करके कमाता है। ... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही मंगलवार, दिनांक 11 फरवरी, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

20.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, February 11, 2025/Magha 22, 1946 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. Bhola Singh	96
2	Dr. K Sudhakar	89
3	Dr. Kalanidhi Veeraswamy	99
4	Dr. Prashant Yadaorao Padole	83
5	Dr. Shrikant Eknath Shinde	84
6	Prof. Sougata Ray	87
7	Shri Selvaganapathi T.M.	88
8	Shri Anand Bhadauria	82
9	Shri Brijmohan Agrawal	97
10	Shri Dhairyasheel Sambhajirao Mane	90
11	Shri Dinesh Chandra Yadav	88
12	Shri Dulu Mahato	97
13	Shri Jugal Kishore	81
14	Shri Mani A	94
15	Shri Mukeshkumar Chandrakaant Dalal	85
16	Shri Naba Charan Majhi	96
17	Shri Nalin Soren	81
18	Shri Putta Mahesh Kumar	100
19	Shri Rajesh Verma	84
20	Shri Robert Bruce C	86
21	Shri Satpal Brahamchari	98
22	Shri Sudheer Gupta	90
23	Shri Sukhdeo Bhagat	95

24	Shri Virendra Singh	93
25	Smt. Bijuli Kalita Medhi	92
26	Smt. Kanimozhi Karunanidhi	82
27	Smt. Sajda Ahmed	91

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	965
2	Adv Gowaal Kagada Padavi	1099
3	Adv. Adoor Prakash	994, 1037
4	Com. Selvaraj V	953
5	Dr. Alok Kumar Suman	1071
6	Dr. Amol Ramsing Kolhe	945, 927
7	Dr. Bachhav Shobha Dinesh	1108
8	Dr. Bhola Singh	934
9	Dr. Byreddy Shabari	1020
10	Dr. C M Ramesh	1050
11	Dr. D Ravi Kumar	1083
12	Dr. D. Purandeswari	1078
13	Dr. Ganapathy Rajkumar P	1109
14	Dr. Gumma Thanuja Rani	1136
15	Dr. Hemant Vishnu Savara	1131, 1148
16	Dr. Indra Hang Subba	1124
17	Dr. Kalyan Vaijinathrao Kale	1122
18	Dr. Kirsan Namdeo	990, 950
19	Dr. Lata Wankhede	1015
20	Dr. M K Vishnu Prasad	1023
21	Dr. M P Abdussamad Samadani	967
22	Dr. Mallu Ravi	1126
23	Dr. Manna Lal Rawat	987, 941, 934
24	Dr. Nishikant Dubey	1110, 968, 950

25	Dr. Prabha Mallikarjun	1107
26	Dr. Rajesh Mishra	1130, 975, 1014
27	Dr. Rajkumar Sangwan	1056, 1132
28	Dr. Shashi Tharoor	1019
29	Dr. Shrikant Eknath Shinde	1149
30	Dr. T Sumathy Alias Thamizhachi Thangapandian	954
31	Dr. Thirumaavalavan Tholkappiyan	1123
32	Dr. Vinod Kumar Bind	962, 1014, 934
33	Md Abu Taher Khan	1117
34	Md. Rakibul Hussain	1101
35	Mr Pathan Yusuf	942
36	Ms Iqra Choudhary	1043
37	Ms Mahua Moitra	1025
38	Ms Sayani Ghosh	980
39	Ms. Praniti Sushilkumar Shinde	1040
40	Ms. S Jothimani	989
41	Prof. Sougata Ray	1037
42	Prof. Varsha Eknath Gaikwad	945, 927
43	Shri Abhay Kumar Sinha	1088
44	SHRI DEEPAK ADHIKARI (DEV)	966
45	Shri Aditya Yadav	943
46	Shri Ajay Kumar Mandal	1147
47	Shri Alok Sharma	973
48	Shri Amra Ram	1052
49	Shri Amrinder Singh Raja Warring	1037, 988

50	Shri Ananta Nayak	1143, 1007
51	Shri Anil Firojiya	1058
52	Shri Anoop Pradhan Valmiki	962
53	Shri Anto Antony	988
54	Shri Anup Sanjay Dhotre	970
55	Shri Anurag Sharma	1049, 1013, 1051
56	Shri Appalanaidu Kaliseti	1134
57	Shri Arun Bharti	935
58	Shri Arun Govil	992
59	Shri Arun Kumar Sagar	924
60	Shri Arvind Dharmapuri	1073
61	Shri Arvind Ganpat Sawant	1005
62	Shri Asaduddin Owaisi	1060
63	Shri Ashok Kumar Rawat	1090
64	Shri Azad Kirti Jha	1003
65	Shri B K Parthasarathi	1066
66	Shri Babu Singh Kushwaha	1144
67	Shri Baijayant Panda	1042
68	Shri Bajrang Manohar Sonwane	927, 945
69	Shri Balashowry Vallabhaneni	972
70	Shri Balram Naik Porika	1046
71	Shri Balwant Baswant Wankhade	1091
72	Shri Balya Mama Suresh Gopinath Mhatre	1011
73	Shri Bastipati Nagaraju	1009, 1066, 936
74	Shri Benny Behanan	1141
75	Shri Bhajan Lal Jatav	1119

76	Shri Bhartruhari Mahtab	1064, 1014, 962, 975
77	Shri Bhaskar Murlidhar Bhagare	927, 945
78	Shri Bhausahab Rajaram Wakchaure	955
79	Shri Bhojraj Nag	921
80	Shri Bhumare Sandipanrao Asaram	1120, 929
81	Shri Bidyut Baran Mahato	1024, 1007, 1148
82	Shri Biplab Kumar Deb	1148
83	Shri Brijendra Singh Ola	969
84	Shri C N Annadurai	1095, 926
85	Shri Captain Brijesh Chowta	933
86	Shri Captain Viriato Fernandes	1035
87	Shri Chamala Kiran Kumar Reddy	999, 1089
88	Shri Chandan Chauhan	959
89	Shri Chandra Prakash Choudhary	963
90	Shri Chandra Prakash Joshi	1115
91	Shri Charanjit Singh Channi	1012, 944
92	Shri Chavda Vinod Lakhamshi	1044, 1051, 1000
93	Shri Chhatrapal Singh Gangwar	931
94	Shri Chintamani Maharaj	978
95	Shri Daggumalla Prasada Rao	1100
96	Shri Damodar Agrawal	941, 962, 934
97	Shri Daroga Prasad Saroj	1104
98	Shri Darshan Singh Choudhary	1102
99	Shri Deepender Singh Hooda	961
100	Shri Devesh Shakya	1118, 1023
101	Shri Dharambir Singh	1105, 962, 950, 1148

102	Shri Dharmendra Yadav	1129, 1006
103	Shri Dilip Saikia	1024, 973, 1007
104	Shri Dinesh Chandra Yadav	1010
105	Shri Dineshbhai Makwana	934, 1148
106	Shri Durai Vaiko	997
107	Shri Dushyant Singh	964
108	Shri E T Mohammed Basheer	984
109	Shri Eatala Rajender	999, 1089
110	Shri Eswarasamy K	932
111	Shri G Kumar Naik	1121
112	Shri G Lakshminarayana	1033
113	Shri G M Harish Balayogi	936
114	Shri Ganesh Singh	974
115	Shri Gaurav Gogoi	1062, 988
116	Shri Giridhari Yadav	1137
117	Shri Gurmeet Singh Meet Hayer	993
118	Shri Gyaneshwar Patil	1120, 929
119	Shri Hanuman Beniwal	1038
120	Shri Haribhai Patel	1080
121	Shri Harish Chandra Meena	1145
122	Shri Hibi Eden	986
123	Shri Imran Masood	977
124	Shri Jagadish Shettar	1112
125	Shri Jagannath Sarkar	1087
126	Shri Janardan Singh Sigrwal	946
127	Shri Jashubhai Bhilubhai Rathva	957

128	Shri Jaswantsinh Sumanbhai Bhabhor	995
129	Shri Joyanta Basumatary	1029
130	Shri Jugal Kishore	934, 1055, 1014
131	Shri K C Venugopal	1002
132	Shri K Gopinath	1085
133	Shri K Radhakrishnan	1111
134	Shri K Sudhakaran	971, 1037
135	Shri Kanwar Singh Tanwar	1086, 975
136	Shri Kaushalendra Kumar	1061
137	Shri Kesineni Sivanath	985
138	Shri Kodikunnil Suresh	1027
139	Shri Konda Vishweshwar Reddy	952
140	Shri Kota Srinivasa Poojary	968
141	Shri Krishna Prasad Tenneti	928
142	Shri Kuldeep Indora	1084
143	Shri Lavu Sri Krishna Devarayalu	1059
144	Shri Lumba Ram	976, 1024, 1148
145	Shri M K Raghavan	1072
146	Shri Maddila Gurumoorthy	958
147	Shri Magunta Sreenivasulu Reddy	940
148	Shri Mahesh Kashyap	1138, 1007, 934
149	Shri Malaiyarasan D	1057
150	Shri Manickam Tagore B	1094, 1030
151	Shri Manish Jaiswal	1055, 975
152	Shri Manish Tewari	1010
153	Shri Matheswaran V S	1032

154	Shri Mohibbullah	1106
155	Shri Mohite Patil Dhairyasheel Rajsinh	945, 927
156	Shri Murari Lal Meena	1017
157	Shri Murasoli S	1016
158	Shri Naba Charan Majhi	975
159	Shri Narayan Tatu Rane	1077
160	Shri Naresh Ganpat Mhaske	1149
161	Shri Navaskani K	926, 1095
162	Shri Naveen Jindal	944
163	Shri Nilesh Dnyandev Lanke	945, 927
164	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	1053
165	Shri P C Mohan	1014, 962, 975
166	Shri P P Chaudhary	1146, 975
167	Shri P V Midhun Reddy	1068
168	Shri Parbhubhai Nagarbhai Vasava	1015
169	Shri Parimal Suklabaidya	1008
170	Shri Parshottambhai Rupala	1140, 962
171	Shri Patel Umeshbhai Babubhai	1114
172	Shri Prabhakar Reddy Vemireddy	981
173	Shri Pradeep Purohit	1026
174	Shri Pradyut Bordoloi	951
175	Shri Pratap Chandra Sarangi	1014, 962, 934
176	Shri Radheshyam Rathiya	948
177	Shri Raja A	1039
178	Shri Raja Ram Singh	925
179	Shri Rajabhau Parag Prakash Waje	1116

180	Shri Rajeev Rai	923
181	Shri Rajesh Naranbhai Chudasama	1054
182	Shri Rajesh Ranjan	1021
183	Shri Rajesh Verma	1149
184	Shri Rajiv Pratap Rudy	1092
185	Shri Rajmohan Unnithan	1045, 988
186	Shri Raju Bista	983
187	Shri Ram Shiromani Verma	1098
188	Shri Ramasahayam Raghuram Reddy	1041
189	Shri Ramashankar Rajbhar	1135, 1098
190	Shri Ramvir Singh Bidhuri	937
191	Shri Ranjit Dutta	1093
192	Shri Rao Rajendra Singh	1022, 976
193	Shri Ravindra Dattaram Waikar	1149
194	Shri Ravindra Shukla Alias Ravi Kishan	1127, 1150, 1148
195	Shri Rudra Narayan Pany	939
196	Shri S Jagathratchakan	949
197	Shri S Venkatesan	922
198	Shri Sanatan Pandey	963
199	Shri Sanjay Dina Patil	945, 927
200	Shri Sanjay Haribhau Jadhav	1079
201	Shri Sanjay Uttamrao Deshmukh	1142, 1079
202	Shri Saptagiri Sankar Ulaka	1075, 1062, 1037
203	Shri Sasikanth Senthil	1082
204	Shri Saumitra Khan	996
205	Shri Shankar Lalwani	1013, 1007, 962

206	Shri Shrirang Appa Chandu Barne	956, 1006
207	Shri Shyamkumar Daulat Barve	950
208	Shri Sribharat Mathukumilli	1067
209	Shri Subbarayan K	1034
210	Shri Sudama Prasad	1031
211	Shri Sudhakar Singh	1128
212	Shri Sukanta Kumar Panigrahi	1103
213	Shri Sunil Kumar	938
214	Shri Suresh Kumar Kashyap	1150, 962
215	Shri Tanuj Punia	960
216	Shri Tejasvi Surya	1036, 933, 1148
217	Shri Tharaniventhan M S	947
218	Shri Trivendra Singh Rawat	982
219	Shri Ujjwal Raman Singh	1125
220	Shri Ummeda Ram Beniwal	1069
221	Shri V K Sreekandan	998
222	Shri Vamsi Krishna Gaddam	1096
223	Shri Ve Vaithilingam	1139
224	Shri Vijay Baghel	1063
225	Shri Vijayakumar Alias Vijay Vasanth	1030, 1094
226	Shri Vishaldada Prakashbapu Patil	1001
227	Shri Vishnu Datt Sharma	1000
228	Shri Vishnu Dayal Ram	1113
229	Shri Y S Avinash Reddy	979
230	Shri Yogender Chandolia	1007, 1148
231	Shri Zia Ur Rehman	991, 1132

232	Smt. Bharti Pardhi	1006, 956
233	Smt. D K Aruna	1089, 999
234	Smt. Delkar Kalaben Mohanbhai	929, 1120
235	Smt. Geniben Nagaji Thakor	1132
236	Smt. Hema Malini	1133
237	Smt. Kamlesh Jangde	1150, 941, 1007
238	Smt. Kriti Devi Debbarman	1051, 947, 1148
239	Smt. Mahima Kumari Mewar	1048
240	Smt. Mala Roy	1070
241	Smt. Manju Sharma	1047, 995
242	Smt. Poonamben Hematbhai Maadam	1028
243	Smt. Pratima Mondal	1081
244	Smt. Rachna Banerjee	930
245	Smt. Roopkumari Choudhary	1018, 966
246	Smt. Sangeeta Kumari Singh Deo	1004
247	Smt. Sanjna Jatav	1065
248	Smt. Shambhavi	1149
249	Smt. Shobhanaben Mahendrasinh Baraiya	973, 962
250	Smt. Smita Uday Wagh	975
251	Smt. Supriya Sule	945, 927
252	Smt. Vijaylakshmi Devi	1074
253	Thiru Arun Nehru	1097
254	SHRI DAYANIDHI MARAN	1076

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	: 90, 100
Culture	: 93, 95
Education	: 85, 88, 97, 99
Environment, Forest and Climate Change	:
Finance	: 82, 87, 89, 91, 96
Labour and Employment	: 86, 94
Skill Development and Entrepreneurship	: 81, 83
Tourism	: 84, 92
Youth Affairs and Sports	: 98

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 921, 924, 933, 950, 970, 1000, 1015, 1018, 1051, 1053, 1058, 1062, 1065, 1076, 1078, 1091
Culture	: 935, 941, 959, 967, 977, 983, 984, 989, 991, 995, 1004, 1014, 1033, 1047, 1056, 1075, 1116, 1126, 1133
Education	: 922, 927, 932, 937, 942, 943, 947, 949, 952, 957, 963, 965, 968, 969, 988, 993, 1006, 1011, 1012, 1027, 1036, 1042, 1044, 1045, 1048, 1050, 1063, 1069, 1070, 1071, 1073, 1087, 1088, 1092, 1104, 1106, 1109, 1111, 1121, 1125, 1134, 1135, 1136, 1137, 1141, 1144, 1147
Environment, Forest and Climate Change	: 925, 926, 936, 964, 971, 981, 986, 987, 994, 997, 1017, 1021, 1023, 1029, 1032, 1035, 1040, 1061, 1067, 1082, 1093, 1096, 1102, 1108, 1114, 1115, 1119, 1122, 1124, 1131, 1132
Finance	: 923, 928, 946, 953, 954, 955, 958, 961, 972, 980, 996, 1001, 1010, 1013, 1024, 1028, 1031, 1034, 1037, 1043, 1046, 1060, 1066, 1072, 1077, 1080, 1081, 1089, 1097, 1100, 1103, 1127, 1140, 1148
Labour and Employment	: 938, 944, 960, 962, 979, 992, 998, 1005, 1019, 1022, 1025, 1038, 1039, 1049, 1057, 1059, 1079, 1083, 1085, 1094, 1098, 1101, 1118, 1129, 1142, 1145

Skill Development and Entrepreneurship : 929, 945, 951, 956, 985, 999, 1003, 1009, 1020, 1055, 1068, 1084, 1095, 1107, 1110, 1130, 1138, 1139, 1143, 1149

Tourism : 931, 934, 939, 948, 973, 974, 976, 978, 982, 990, 1008, 1026, 1030, 1041, 1054, 1064, 1086, 1099, 1112, 1123, 1128, 1146

Youth Affairs and Sports : 930, 940, 966, 975, 1002, 1007, 1016, 1052, 1074, 1090, 1105, 1113, 1117, 1120, 1150

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
